

Eighteenth Series, Vol. XI No. 7

Tuesday, December 9, 2025
Agrahayana 18, 1947 (Saka)

LOK SABHA DEBATES

(Original Version)

Sixth Session
(Eighteenth Lok Sabha)



(Vol. XI contains Nos.1 to 10)

LOK SABHA SECRETARIAT
NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Chander Mohan

Additional Secretary

Nisha Sharma

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Anil Kumar Chopra

Deputy Director

© 2025 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. XI, Sixth Session, 2025/1947 (Saka)
No. 7, Tuesday, December 9, 2025/ Agrahayana 18, 1947 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 121 to 125	11-56
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 126 to 140	56-198
(ii) Unstarred Question Nos. 1381 to 1610	199-1090

PAPERS LAID ON THE TABLE	1091-1112
MESSAGE FROM RAJYA SABHA	1112-1113
STANDING COMMITTEE ON DEFENCE	
15 th to 18 th Reports	1113-1114
STANDING COMMITTEE ON WATER RESOURCES	
Statements	1114-1115
STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ	
Statements	1116
STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT	
14 th to 16 th Reports	1117
STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH AND SPORTS	
372 nd Report	1118
STATEMENTS BY MINISTERS	1118-1122
(i) Status of implementation of the recommendations contained in the 151 st Report and 159 th Action Taken Report of the Standing Committee on Health and Family Welfare on 'Implementation of Ayushman Bharat' pertaining to the Ministry of Health and Family Welfare Shri Prataprao Ganpatrao Jadhav	1118
(ii) Status of implementation of the recommendations contained in the 5 th Report of the Standing Committee on Rural Development and Panchayati Raj (2024-25) on 'Demands for Grants (2025-26)' pertaining to Department of Rural Development, Ministry of Rural Development Shri Kamlesh Paswan	1119

- (iii) Operational disruption in the services of Indigo
Shri Kinjarapu Rammohan Naidu 1119-1122

MOTION RE: 12th REPORT OF BUSINESS ADVISORY COMMITTEE 1123-1124

MATTERS UNDER RULE 377 1124-1146

- (i) Need to upgrade Bhilwara-Ladpura National Highway No. 758 as a four-laning road
Shri Damodar Agrawal 1124-1125
- (ii) Need to provide basic public services and infrastructure in Darjeeling Hills, Terai and Dooars regions of West Bengal
Shri Raju Bista 1125
- (iii) Regarding reported sale of medicines above MRP in the country
Shrimati Manju Sharma 1125-1126
- (iv) Need to take immediate stringent action to regulate severe industrial pollution in NCR rivers
Shri Arun Govil 1126-1127
- (v) Regarding connecting all the North-Eastern states through an integrated tourism circuit to promote tourism and generate employment
Shri Dilip Saikia 1127
- (vi) Regarding arrangement of water allocation quota for Uttar Pradesh and Madhya Pradesh under Ken-Betwa River Link Project
Shri Anurag Sharma 1127-1128

- (vii) Need to take comprehensive measures to check illegal immigration of Bangladeshis into Tripura and other North-Eastern states
Shrimati Kriti Devi Debbarman 1128-1129
- (viii) Need to ensure completion of the doubling of the Konkan Railway Route Project
Shri Kota Srinivasa Poojary 1129
- (ix) Need to ensure MSP procurement for maize and timely payment by sugar mills to sugarcane growers
Shri Darshan Singh Choudhary 1130
- (x) Need to accord approval for establishment of Farmers Producer Organization (FPO) in Jhalawar–Baran Parliamentary Constituency, Rajasthan
Shri Dushyant Singh 1130-1131
- (xi) Need to expedite completion of Murtizapur-Achalpur and Murtizapur-Yavatmal Gauge Conversion (Shakuntala Railway) Project in Maharashtra
Shri Anup Sanjay Dhotre 1131-1132
- (xii) Regarding resolving disputes between hospitals and health insurance companies for patient welfare
Shrimati Mahima Kumari Mewar 1132
- (xiii) Need to include 34 tribal dominated villages of Jalgaon in Dharti Abha Tribal Villages Upliftment Abhiyan Scheme
Shrimati Smita Uday Wagh 1132-1133

- (xiv) Regarding problems being faced by the small tea growers in Assam
Shri Gaurav Gogoi 1133-1134
- (xv) Need to include Haryana as a co-host for all international events to be held in India
Shri Deepender Singh Hooda 1134-1135
- (xvi) Need to expedite completion of the Outer Regional Ring Railway Line Project in Hyderabad, Telangana
Shri Chamala Kiran Kumar Reddy 1135-1136
- (xvii) Need to increase procurement quota of paddy and cotton along with need for additional godowns and rakes for their transportation in Telangana
Dr. Kadiyam Kavya 1136
- (xviii) Need to constitute an expert Task Force to study the Air Quality Index and take pollution control measures in Kochi in Kerala
Shri Hibi Eden 1137
- (xix) Need to extend Jabalpur-Hazrat Nizamuddin Sridhaam Superfast Express Train No. 12191/12192 to Sri Ganganagar
Shri Kuldeep Indora 1137-1138
- (xx) Need for a review petition in Supreme Court against its recent order for making TET compulsory for in-service teachers
Shri Awadhesh Prasad 1138

- (xxi) Regarding formation of 'National Anti Fake Drug Task Force' to combat counterfeit drugs nationwide
Shri Ram Shiromani Verma 1138-1139
- (xxii) Need for a special package for revival of Jute Industries in Uluberia, West Bengal
Shrimati Sajda Ahmed 1139-1140
- (xxiii) Need to expedite completion of various bypass road projects on Usilampatti-Theni-Bodinayakkanur section of National Highway section in Tamil Nadu
Shri Tamilselvan Thanga 1140-1141
- (xxiv) Need to establish a district hospital along with a critical care block under Pradhan Mantri Ayushman Bharat Health Infrastructure Mission in Konaseema, Andhra Pradesh
Shri G. M. Harish Balayogi 1141-1142
- (xxv) Need to formulate a rehabilitation policy in coordination with state government to reclaim the encroached railway land in Maharashtra
Dr. Shrikant Eknath Shinde 1142-1143
- (xxvi) Need to bring Bithalpur Airport under UDAAN scheme
Shri Arun Bharti 1143
- (xxvii) Need to bring a national policy to ensure uniform service conditions for ASHA and other health workers in the country
Shri Subbarayan K. 1143-1144

(xxviii) Regarding illegal sand mining in Son River in Bihar	
Shri Sudama Prasad	1144
(xxix) Need for development of old NH-744 from Chinnakkada to Edamon in Kerala	
Shri N. K. Premachandran	1144-1145
(xxx) Regarding enhancing SDRF support land eligibility to 5 hectare to get relief for disaster affected farmers in Rajasthan	
Shri Hanuman Beniwal	1145-1146
DISCUSSION ON ELECTION REFORMS	1146-1313
Shri Manish Tewari	1146-1155
Dr. Sanjay Jaiswal	1155-1162
Shri Akhilesh Yadav	1162-1171
Shri Kalyan Banerjee	1172-1180
Thiru Dayanidhi Maran	1180-1188
Shri Lavu Srikrishna Devarayalu	1188-1197
Shri Rajiv Ranjan Singh <i>alias</i> Lalan Singh	1197-1204
Shri Anil Yeshwant Desai	1204-1212
Shrimati Supriya Sule	1213-1221
Shri Arun Bharti	1221-1224
Dr. Shrikant Eknath Shinde	1225-1230
Shri Amra Ram	1231-1233
Shri Abhay Kumar Sinha	1233-1236
Shri Lalji Verma	1236-1240

Shri P. V. Midhun Reddy	1240-1242
Shri Rahul Gandhi	1243-1254
Dr. Nishikant Dubey	1255-1268
Shri Gurmeet Singh Meet Hayer	1268-1270
Dr. M. P. Abdussamad Samadani	1270-1274
Shri Arjun Ram Meghwal	1275-1289
Sushri S. Jothimani	1289-1295
Shri Rajeev Rai	1295-1301
Shri P. P. Chaudhary	1301-1313

ANNEXURE – I

(i) Member-wise Index to Starred Questions	1314
(ii) Member-wise Index to Unstarred Questions	1315-1325

ANNEXURE – II

(i) Ministry-wise Index to Starred Questions	1326
(ii) Ministry-wise Index to Unstarred Questions	1327-1328

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Tuesday, December 9, 2025/ Agrahayana 18, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS**@Starred Question Nos. 121 to 125**

माननीय अध्यक्ष : प्रश्न संख्या 121, श्री निलेश ज्ञानदेव लंके जी ।

बागवानी किसानों को मुआवजा

***121. +श्री निलेश ज्ञानदेव लंके:**

श्री संदिपनराव आसाराम भुमरे:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार बाढ़, सूखे या अन्य प्राकृतिक आपदाओं के कारण फसल को हुए नुकसान के लिए बागवानी किसानों को मुआवजा प्रदान करती है;

(ख) यदि हां, तो मुआवजा प्राप्त करने की प्रक्रिया क्या है और विशेष रूप से बागवानी फसलों के लिए मुआवजे की गणना किस प्रकार की जाती है;

(ग) विगत पांच वर्षों के दौरान बागवानी किसानों को प्रदान किए गए मुआवजे का महाराष्ट्र और मध्य प्रदेश तथा संघ राज्य क्षेत्र दादरा और नगर हवेली सहित राज्य-वार ब्यौरा क्या है; और

(घ) यदि नहीं, तो क्या भविष्य में बागवानी फसलों के लिए उक्त सहायता प्रदान करने का कोई प्रस्ताव है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (घ): **विवरण** सभा पटल पर रख दिया गया है।

@ The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

विवरण

(क) से (घ): राष्ट्रीय आपदा प्रबंधन नीति (एनपीडीएम) के अनुसार, अधिसूचित आपदाओं की स्थिति में स्थानीय स्तर पर आवश्यक राहत उपाय प्रदान करने की प्राथमिक जिम्मेदारी राज्य सरकार की होती है। प्राकृतिक आपदाओं के समय, राज्य सरकारें भारत सरकार द्वारा स्वीकृत मदों और मानकों के अनुसार राज्य आपदा प्रतिक्रिया कोष (एसडीआरएफ) से उपलब्ध धनराशि का उपयोग करके राहत कार्य करती हैं। एसडीआरएफ से इतर, यदि किसी प्राकृतिक आपदा को 'गंभीर प्रकृति' का माना जाता है तो राज्य सरकार से प्राप्त ज्ञापन के आधार पर निर्धारित प्रक्रिया के अनुसार राष्ट्रीय आपदा प्रतिक्रिया कोष (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता पर विचार किया जाता है। एसडीआरएफ और एनडीआरएफ के अंतर्गत प्रदान की जाने वाली वित्तीय सहायता राहत के रूप में होती है, न कि मुआवज़े के रूप में।

राज्य सरकार से ज्ञापन प्राप्त होने के पश्चात एक अंतर-मंत्रालयी केंद्रीय दल (आईएमसीटी) का गठन किया जाता है और वर्तमान मदों एवं मानकों के अनुसार नुकसान का मौके पर आकलन करने तथा राहत कार्यों के लिए आवश्यक फंड की आवश्यकता का मूल्यांकन करने हेतु तैनात किया जाता है। आईएमसीटी की रिपोर्ट पर राष्ट्रीय कार्यकारी समिति (एनईसी) की उप-समिति (एससी-एनईसी) द्वारा विचार किया जाता है, जिसकी अध्यक्षता गृह मंत्रालय के सचिव (बाढ़ आदि के मामलों में)/कृषि एवं किसान कल्याण विभाग के सचिव (सूखा, कीट हमला, ओलावृष्टि और शीत लहर के मामलों में) करते हैं। इसके बाद, गृह मंत्री की अध्यक्षता में उच्च स्तरीय समिति (एचएलसी), जिसमें वित्त मंत्री, कृषि एवं किसान कल्याण मंत्री और नीति आयोग के उपाध्यक्ष शामिल होते हैं, एससी-एनईसी की सिफारिशों के आधार पर राज्य सरकार के अनुरोध पर विचार करती है। एचएलसी, एनडीआरएफ से अतिरिक्त वित्तीय सहायता को मंजूरी देती है, जिसे राज्य को उपलब्ध कराया जाता है और यह राशि राज्य के एसडीआरएफ में उपलब्ध शेष राशि के साथ समायोजन के अधीन होती है।

गृह मंत्रालय द्वारा दिनांक 11.07.2023 को जारी एसडीआरएफ और एनडीआरएफ से सहायता के संशोधित मद एवं मानकों के क्रमांक 05 के अनुसार, अधिसूचित आपदाओं के कारण किसानों (अधिकतम 2 हेक्टेयर तक) को कृषि फसलों, वार्षिक रोपण फसलों तथा बागवानी फसलों के लिए (जहां फसल हानि 33% या उससे अधिक हो) इनपुट सब्सिडी के रूप में राहत प्रदान की जाती है, जो निम्नानुसार है:

- (i) वर्षा सिंचित क्षेत्रों में 8,500 रुपये प्रति हेक्टेयर (जो प्रति किसान न्यूनतम 1,000 रुपये से कम नहीं होगी और केवल फसल बुवाई क्षेत्रों तक सीमित होगी)।
- (ii) आश्वसित सिंचाई क्षेत्र में 17,000 रुपये प्रति हेक्टेयर (जो प्रति किसान न्यूनतम 2,000 रुपये से कम नहीं होगी और केवल फसल बुवाई क्षेत्रों तक सीमित होगी)।
- (iii) सभी प्रकार की बारहमासी फसलों/वृक्षों सहित कृषि-वानिकी (अपने खेत में रोपित) के लिए 22,500 रुपये प्रति हेक्टेयर और केवल बुवाई क्षेत्र तक सीमित)।

पिछले पांच वर्षों के दौरान महाराष्ट्र, मध्य प्रदेश एवं दादरा और नगर हवेली सहित राज्यों के एसडीआरएफ/एनडीआरएफ (केंद्र और राज्य सरकारों की हिस्सेदारी सहित) के आवंटन/रिलीज़ का विवरण **अनुबंध - I** पर दिया गया है। जहां तक दादरा और नगर हवेली का संबंध है, पिछले पांच वर्षों में फसल हानि कम होने के कारण कोई रिलीज़ नहीं की गई।

सरकार वर्ष 2016 के खरीफ सीज़न से उपज-आधारित प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) और मौसम सूचकांक आधारित रीस्ट्रक्चर्ड वेदर बेस्ड क्रॉप इंश्योरेंस स्कीम (डब्ल्यूबीसीआईएस) लागू कर रही है ताकि प्राकृतिक आपदाओं, प्रतिकूल मौसम की घटनाओं आदि के कारण फसलों को होने वाले नुकसान/क्षति से पीड़ित किसानों को वित्तीय सहायता प्रदान की जा सके और किसानों की आय को स्थिर किया जा सके। इन योजनाओं के तहत बीमित किसानों को

फसल-पूर्व से लेकर फसलोपरांत तक होने वाले नुकसान के लिए व्यापक जोखिम बीमा उपलब्ध कराया जाता है।

प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) और रीस्ट्रक्चर्ड वेदर बेस्ड क्रॉप इंश्योरेंस स्कीम (आरडब्ल्यूबीसीआईएस) के अंतर्गत वर्ष 2020-21 से 2024-25 तक किसानों के नामांकन एवं दावों के भुगतान का महाराष्ट्र, मध्य प्रदेश तथा दादरा एवं नगर हवेली सहित राज्य-वार विवरण **अनुबंध – II** पर दिया गया है।

समेकित बागवानी विकास मिशन (एमआईडीएच) एक केंद्रीय प्रायोजित योजना है, जिसे वर्ष 2014-15 से फलों, सब्जियों, कंदमूल फसलों, मशरूम, मसालों, फूलों, सुगंधित पौधों, नारियल, काजू, कोको तथा बाँस सहित बागवानी क्षेत्र के समग्र विकास हेतु कार्यान्वित किया जा रहा है। एमआईडीएच के अंतर्गत पूर्वोत्तर राज्यों और केंद्र शासित प्रदेशों सहित सभी राज्य शामिल हैं।

एमआईडीएच के दिशा-निर्देशों के अंतर्गत बाढ़, सूखा या अन्य प्राकृतिक आपदाओं के कारण क्षतिग्रस्त बागवानी फसलों के लिए मुआवजा प्रदान करने का कोई प्रावधान नहीं है। तथापि, एमआईडीएच के तहत विभिन्न राज्यों को पहले बाढ़, सूखा या अन्य प्राकृतिक आपदाओं से हुए नुकसान की भरपाई हेतु एमआईडीएच दिशा-निर्देशों में निर्धारित लागत मानकों के अनुसार विशेष पैकेज के रूप में सहायता प्रदान की जाती रही है।

जम्मू और कश्मीर:

रूपये की केंद्रीय सहायता के साथ 2016-17 से 2018-19 तक 3 वर्षों के लिए जम्मू-कश्मीर में क्षतिग्रस्त बागवानी क्षेत्रों की बहाली और बागवानी के विकास के लिए शुरू किया गया था। 31 मार्च 2019 से आगे पीएमडीपी के कार्यान्वयन की समयसीमा बढ़ाने के लिए जम्मू-कश्मीर सरकार से प्राप्त अनुरोध के आधार पर, सीसीईए ने पीएमडीपी-2015 के कार्यान्वयन की समयसीमा को 31.3.2019 से आगे 3 साल यानी 31.3.2022 तक बढ़ाने के साथ-साथ केंद्र शासित प्रदेश जम्मू-कश्मीर और

केंद्र शासित प्रदेश लद्दाख के बीच 500.00 करोड़ रुपये के परिव्यय को साझा करने को मंजूरी दी।
 रु . 460.33 करोड़ (केन्द्रीय हिस्सा: केंद्र शासित प्रदेश जम्मू-कश्मीर के लिए 414.297 रुपये और
 केंद्र शासित प्रदेश लद्दाख के लिए 39.67 करोड़ रुपये (100%)।

केंद्र शासित प्रदेश जम्मू और कश्मीर – रिलीज और व्यय

(लाख रुपये में)

वर्ष	निधि विमोचन			वर्ष के दौरान रिपोर्ट किया गया व्यय		
	केंद्रीय शेयर	राज्य का हिस्सा	कुल	केंद्रीय शेयर	राज्य का हिस्सा	कुल
1	2	3	4	5	6	7
2016-17	4789.00	933.00	5722.00	3527.56	399.20	3926.76
2017-18	7500.00	800.00	8300.00	4560.91	441.58	5002.49
2018-19	7500.00	800.00	8300.00	5452.52	644.57	6097.09
2019-20	0.00	0.00	0.00	4597.24	300.87	4898.11
2020-21	5718.06	464.00	6182.06	4512.79	406.26	4919.05
2021-22	5800.00	489.00	6289.00	6183.67	486.72	6670.39
2022-23	2800.00	0.00	2800.00	4238.27	** 0.00	4238.27
कुल	34107.06	3486 .00	37593.06	33072.96	2679.2	35752.16

माननीय AM की मंजूरी से प्रधानमंत्री विकास पैकेज (PMDP) को एक साल के लिए 31 मार्च 2023 तक बढ़ा दिया गया।

लद्दाख को फंड जारी करने का स्टेटस नीचे दिया गया है: -

नोट: - बताए गए खर्च में पिछले सालों का बचा हुआ बैलेंस भी शामिल है।

** UT का हिस्सा फाइनेंशियल ईयर के आखिरी दिन SNA अकाउंट में क्रेडिट हो गया था और उसका इस्तेमाल नहीं किया जा सका।

केंद्र शासित प्रदेश लद्दाख – रिलीज और व्यय

(लाख रुपये में)

वर्ष	फंड रिलीज (100% भारत सरकार का हिस्सा)			वर्ष के दौरान रिपोर्ट किया गया व्यय		
	केंद्रीय शेयर	राज्य का हिस्सा	कुल	केंद्रीय शेयर	राज्य का हिस्सा	कुल
1	2	3	4	5	6	7
2020-21	0.00	0.00	0.00	0.00	0.00	604.00 #
2021-22	1682.00	0.00	1682.00	1680.00	0.00	1680.00
2022-23	1200.00	0.00	1200.00	1200.00	0.00	1200.00
कुल	2882 .00	0.0 0	2882 .00	2880 .00	0.0 0	3484 .00

2019-20 के दौरान, केंद्र शासित प्रदेश JandK ने PMDP के तहत केंद्र शासित प्रदेश लद्दाख को 604.00 लाख रुपये जारी किए थे।

अनुबंध -I

वर्ष 2020-21 से 2024-25 के दौरान राज्य आपदा प्रतिक्रिया कोष (एसडीआरएफ) और राष्ट्रीय आपदा प्रतिक्रिया कोष (एनडीआरएफ) के तहत
फंड के आवंटन और रिलीज का राज्यवार ब्योरा

(रुपये करोड़ में)

क्र सं.	राज्य	एसडीआरएफ के अंतर्गत आवंटन, जिसमें केंद्र और राज्य का शेयर शामिल है					एसडीआरएफ के अंतर्गत जारी किया गया केंद्र का शेयर					एनडीआरएफ से रिलीज (सभी आपदाओं की लिए)				
		2020-21	2021-22	2022-23	2023-24	2024-25	2020-21	2021-22	2022-23	2023-24	2024-25	2020-21	2021-22	2022-23	2023-24	2024-25
1.	आंध्र प्रदेश	1192.80	1192.80	1252.80	1315.20	1380.80	895.20	895.20	940.00	987.20	1036.00	657.01	351.43	--	--	56.895
2.	अरुणाचल प्रदेश	222.40	222.40	233.60	245.60	256.80	200.00	200.00	210.40	220.80	115.60	59.34	--	--	--	--
3.	असम	686.40	686.40	720.80	756.80	795.20	617.60	617.60	648.80	680.80	716.00	44.37	--	250.00	--	29.017
4.	बिहार	1510.40	1510.40	1586.40	1664.80	1748.00	1132.80	1132.80	1189.60	1248.80	1311.20	1255.27	1038.96	--	--	--
5.	छत्तीसगढ़	460.80	460.80	484.00	508.00	533.60	345.60	345.60	181.60	181.60#	380.80#	--	--	--	--	33.243
6.	गोवा	12.00	12.00	12.80	12.80	13.60	9.60	9.60	9.60	9.60	10.40	--	--	--	--	31.50
7.	गुजरात	1412.00	1412.00	1482.40	1556.80	1635.20	1059.20	1059.20	556.00	1140.00#	600.00#	--	1000.00	--	--	--
8.	हरियाणा	524.00	524.00	550.40	577.60	606.40	392.80	392.80	412.80	433.60	455.20	--	--	--	--	--
9.	हिमाचल प्रदेश	363.20	363.20	380.80	400.80	420.00	327.20	327.20	342.40	360.80	378.40	2.90	--	214.26	787.25	84.564
10.	झारखंड	605.60	605.60	635.20	667.20	701.60	454.40	454.40	--	476.80#	1027.20#	--	200.00	--	--	--
11.	कर्नाटक	843.20	843.20	885.60	929.60	976.00	632.80	632.80	664.00	697.60	732.00	689.27	1623.30	939.83	--	3528.45

12.	केरल	335.20	335.20	352.00	369.60	388.00	251.20	251.20	264.00	277.60	291.20	--	--	--	--	--
13.	मध्य प्रदेश	1941.60	1941.60	2038.40	2140.80	2248.00	1456.00	1456.00	1528.80	1605.60	1686.40	1891.79	600.50	--	--	--
14.	महाराष्ट्र	3436.80	3436.80	3608.80	3788.80	3978.40	2577.60	2577.60	2706.40	2841.60	2984.00	420.12	1056.39	--	--	--
15.	मणिपुर	37.60	37.60	39.20	41.60	44.00	33.60	33.60	35.20	18.80	50.00	26.53	--	--	--	12.15
16.	मेघालय	58.40	58.40	60.80	64.80	67.20	52.80	52.80	27.20	27.20#	59.60	16.52	--	--	--	11.982
17.	मिजोरम	41.60	41.60	43.20	46.40	48.00	37.60	37.60	39.20	41.60	43.20	--	--	--	--	18.36
18.	नागालैंड	36.80	36.80	38.40	40.80	42.40	32.80	32.80	34.40	36.80	38.40	1.34	--	107.31	--	181.805
19.	ओडिशा	1711.20	1711.20	1796.80	1886.40	1980.80	1283.20	1283.20	1348.00	1415.20	1485.60	500.00	500.00	--	--	45.086
20.	पंजाब	528.00	528.00	554.40	582.40	611.20	474.43	396.00	416.00	436.80	458.40	--	--	--	--	29.601
21.	राजस्थान	1580.00	1580.00	1659.20	1742.40	1828.80	1184.80	1184.80	1244.80	1307.20	1372.00	68.65	--	13.46	--	--
22.	सिक्किम	44.80	44.80	47.20	49.60	52.00	40.00	40.00	42.40	44.80	47.20	73.86	55.23	--	81.89	229.822
23.	तमिलनाडु	1088.00	1088.00	1142.40	1200.00	1260.00	816.00	816.00	856.80	900.00	944.80	286.91	566.36	--	--	360.086
24.	तेलंगाना	479.20	479.20	503.20	528.00	555.20	359.20	359.20	188.80	584.80#	416.80	--	--	--	--	42.783
25.	त्रिपुरा	60.80	60.80	63.20	67.20	70.40	54.40	54.40	56.80	60.80	71.60	12.93	--	--	--	186.40
26.	उत्तर प्रदेश	2062.40	2062.40	2165.60	2273.60	2388.00	1546.40	1546.40	812.00	1664.80#	1748.40#	--	--	--	--	172.95
27.	उत्तराखण्ड	832.80	832.80	874.40	918.40	964.00	749.60	749.60	787.20	826.40	434.00	--	--	--	--	21.30
28.	पश्चिम बंगाल	1078.40	1078.40	1132.80	1189.60	1248.00	808.80	808.80	849.60	892.00	936.00	2250.28	350.13	--	--	84.771
कुल		23186.40	23186.40	24344.80	25565.60	26841.60	17825.63	17747.20	16392.80	19419.60	19830.40	8257.09	7342.30	1524.86	869.14	5160.765

#। पिछले वर्ष के लिए एसडीआरएफ के बकाया सहित।

अनुबंध -II

प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) और रीस्ट्रक्चर्ड वेदर बेस्ड क्रॉप इंश्योरेंस स्कीम (आरडब्ल्यूबीसीआईएस) के अंतर्गत वर्ष 2020-21 से 2024-25 तक किसानों के नामांकन एवं दावों के भुगतान का महाराष्ट्र, मध्य प्रदेश तथा दादरा एवं नगर हवेली सहित राज्य-वार ब्यौरा

राज्य/केंद्र शासित प्रदेश का नाम	बीमित किसानों के आवेदन (लाख में)	बीमित क्षेत्र (लाख हेक्टेयर)	बीमित राशि	प्रीमियम में किसानों का अंश	भुगतान किए गए दावे	किसान आवेदन भुगतान किए गए दावे (लाख में)
	कुल					
अंडमान और निकोबार द्वीप समूह	0.0	0.0	6.1	0.0	0.0	0.0
आंध्र प्रदेश	348.8	110.1	99,031.4	32.9	747.1	14.6
असम	51.0	30.4	23,501.6	19.3	605.7	8.5
बिहार	-	-	-	-	-	-
छत्तीसगढ़	349.3	118.8	51,701.0	1,031.0	3,709.2	82.2
गोवा	0.0	0.0	0.9	0.0	0.0	0.0
गुजरात	-	-	-	-	-	-
हरियाणा	330.1	68.9	51,590.1	1,439.9	5,957.8	66.8
हिमाचल प्रदेश	13.6	224.8	3,942.8	152.6	374.9	5.7
जम्मू और कश्मीर	6.4	2.9	2,241.4	41.3	119.9	2.1
झारखंड	27.0	13.6	9,662.4	0.3	-	-
कर्नाटक	130.0	104.2	55,832.7	1,584.2	10,006.2	74.7
केरल	7.2	3.2	2,575.9	50.4	573.0	4.0
मध्य प्रदेश	717.5	516.3	2,06,092.4	3,708.1	13,863.4	210.3
महाराष्ट्र	792.5	501.1	2,32,654.1	2,684.2	26,342.0	369.1
मणिपुर	0.2	0.1	89.8	1.8	6.7	0.1
मेघालय	0.9	0.3	254.8	0.1	24.0	0.3
ओडिशा	547.9	63.9	46,769.5	450.6	2,579.5	84.7

पुडुचेरी	1.8	0.6	413.7	0.1	10.8	0.3
राजस्थान	1,598.8	533.1	2,26,623.8	4,568.4	18,851.2	389.8
सिक्किम	0.1	0.0	12.7	0.4	0.0	0.0
तमिलनाडु	287.6	76.3	48,786.4	809.9	5,829.9	117.7
तेलंगाना	-	-	-	-	-	-
त्रिपुरा	13.4	2.5	1,735.6	2.1	9.7	1.2
उत्तर प्रदेश	293.9	138.1	81,726.2	1,461.8	3,311.7	58.4
उत्तराखंड	11.1	214.5	5,643.2	257.2	968.5	6.9
पश्चिम बंगाल	0.0	-	-	-	-	-
कुल योग	5,528.8	2,723.8	11,50,888.5	18,296.5	93,891.2	1,497.5

****SHRI NILESH DNYANDEV LANKE:** I wanted to raise a very important question related to my constituency Ahilyanagar, (Ahmednagar). There was heavy rain in my constituency in the month of September and October. The crops of sweetlime, oranges, onion, grapes, pomegranate and paper lemons get destroyed because of the rains. The farmers incurred losses of crores, at the same time the 100 to 150 crores is yet to be paid by NAFED & NCCF to farmers in favour of onion procurement.

I wanted to ask Hon'ble Minister: Has the Government of Maharashtra given you any proposal for helping the farmers? And, is there any package proposal by the Union Government for the affected farmers? Adding to this, please tell us by when NAFED and NCCF will pay the amount to farmers.

माननीय अध्यक्ष: माननीय सदस्य, आप लिखकर लाए हैं, कोई दिक्कत नहीं है। प्रश्न को संक्षिप्त में लिखना।

श्री शिवराज सिंह चौहान: माननीय अध्यक्ष महोदय, आज सबसे पहले मैं देश के किसानों को प्रणाम

** English translation of the speech originally delivered in Marathi.

करना चाहता हूं। वर्ष 2024-25 फसलों का रिकार्ड उत्पादन इस बार हुआ है। देश का कुल खाद्यान्न उत्पादन 357.72 मिलियन टन होने का अनुमान है, जो पिछले साल की तुलना में 7.65 परसेंट अधिक है, वर्ष 2014-15 की तुलना में देखा जाए तो खाद्यान्न उत्पादन में 41.94 परसेंट की वृद्धि की गई है, भारत के किसानों का अभिनंदन है, यह सरकार की नीतियों के कारण भी हुआ है।

माननीय अध्यक्ष महोदय, हमारे यहां जोत के छोटे-छोटे आकार हैं, किसान दिन-रात मेहनत करता है, खून पसीना एक करता है, लेकिन कई बार प्राकृतिक आपदाओं के कारण जैसा माननीय सदस्य बता रहे थे, ओला, इल्ली, सूखा, पाला, बाढ़, बरसात की वजह से फसल तबाह और बर्बाद हो जाती है। इस बार भी प्राकृतिक आपदा आयी, महाराष्ट्र में भी आयी। महाराष्ट्र में, पंजाब में, जम्मू-कश्मीर में, उत्तराखंड में, हिमाचल प्रदेश में, लेकिन उस प्राकृतिक आपदा के बाद प्रधानमंत्री जी ने भी कई राज्यों का दौरा किया। गृह मंत्री अमित शाह जी ने भी कई राज्यों का दौरा किया, मैं स्वयं महाराष्ट्र भी गया था, पंजाब भी गया था और जम्मू-कश्मीर भी गया था।

प्राकृतिक आपदाओं के प्रबंधन के लिए भारत सरकार राज्य सरकारों को सभी आवश्यक सहयोग प्रदान करती है।

अध्यक्ष महोदय, एसडीआरएफ के अंतर्गत पहले से ही उनको फंड उपलब्ध कराया जाता है, ताकि राज्य सरकारें तत्काल राहत दे सकें। इसकी एक किश्त जून में और दूसरी किश्त दिसंबर में देने का हम काम करते हैं।

माननीय अध्यक्ष महोदय, एसडीआरएफ के अंतर्गत वर्ष 2021-22 से वर्ष 2025-26 तक की अवधि के लिए 1,28,122 करोड़ रुपए आवंटित किए गए हैं, ताकि राज्य सरकारें तत्काल रूप से प्रभावित जनता के लिए राहत पहुंचा सकें।

मैं प्रधानमंत्री श्रीमान् नरेन्द्र मोदी जी को हृदय से धन्यवाद देना चाहता हूं। जब यूपीए की सरकार थी, तब एसडीआरएफ के नियमों में यह था कि यदि 50 परसेंट से ज्यादा नुकसान हो, तब ही राहत की राशि दी जाती थी। लेकिन, अब यदि 33 परसेंट भी नुकसान होगा, तो राहत की राशि प्रदान की जाएगी। यह फैसला श्री नरेन्द्र मोदी जी की सरकार ने लिया है।

माननीय अध्यक्ष महोदय, एसडीआरएफ में वर्ष 2004 से लेकर वर्ष 2014 के बीच में केवल 38,000 करोड़ रुपए का बजट था, जो बढ़कर अब 1,24,000 करोड़ रुपए हो गया है। एनडीआरएफ का बजट 28,000 करोड़ रुपए था, उसको भी बढ़ाकर 79,000 करोड़ रुपए कर दिया गया है।

माननीय अध्यक्ष महोदय, महाराष्ट्र में जो नुकसान हुआ है, उसकी प्रारंभिक भरपाई वहां की राज्य सरकार कर रही है। महाराष्ट्र को भी एसडीआरएफ के तहत 18,249 करोड़ रुपए की राशि आवंटित की गई है। एनडीआरएफ और एसडीआरएफ के तहत हम राज्य सरकारों को फंड उपलब्ध कराते हैं। वे किसानों को राहत की राशि वितरित करती हैं। महाराष्ट्र में भी यह राशि वितरित की जा रही है।

माननीय अध्यक्ष महोदय, हमारा दूसरा प्रमुख काम प्रधानमंत्री फसल बीमा योजना का है। प्रधानमंत्री फसल बीमा योजना में भी एक तो प्रधानमंत्री फसल बीमा योजना और दूसरी, मौसम आधारित फसल बीमा योजना है, जो विशेषकर फलों और सब्जियों के लिए लागू की गई है। पिछले पांच सालों में प्रधानमंत्री फसल बीमा योजना के अंतर्गत हमारे 3 करोड़ 69 लाख किसानों को 26,342 करोड़ रुपए के दावों का भुगतान किया गया है, जिनमें महाराष्ट्र के लिए भी है। पुनर्गठित मौसम आधारित बीमा योजना के अंतर्गत 4,233 करोड़ रुपए का भुगतान किया गया है। महाराष्ट्र के बारे में माननीय सदस्य ने जो बताया है, वहां भी किसानों को भरपूर सहायता की जाएगी।

माननीय अध्यक्ष महोदय, मैं अंत में यह कहना चाहता हूं कि फसल के नुकसान की भरपाई तो हम करते ही हैं, लेकिन, यह श्रीमान् नरेन्द्र मोदी जी की संवेदनशील सरकार है, भगवान न करे कि प्राकृतिक आपदा के कारण अगर किसी व्यक्ति की मृत्यु हो जाए, तो चार लाख रुपए की राशि देने का काम किया जाता है।

माननीय अध्यक्ष महोदय, अगर हमारे किसी दुधारु पशु की मृत्यु हो जाए, जैसे गाय-भैंस, तो उसमें 37,500 रुपए की राशि दी जाती है। अगर भार ढोने वाले पशुओं जैसे बैल या ऊंट, अगर उनको नुकसान होता है, तो 32,000 रुपए की राशि दी जाती है। अगर बकरी मरे, तो 4,000 रुपए दिए जाते हैं और यदि मुर्गा-मुर्गी मरे, तो भी कम से कम 100 रुपए एक मुर्गा-मुर्गी पर देने का काम

किया जाता है।

अतः हम हर तरह के नुकसान को कवर करने का काम कर रहे हैं। यहां तक कि अगर खेतों में गाद जम जाए, रेत जम जाए या सिल्ट जमा हो जाए, तो भी 22,000 रुपए की राशि प्रति हैक्टेयर की दर से दी जाती है। महाराष्ट्र में भी हम कोई कसर नहीं छोड़ेंगे। मैं माननीय सदस्य को आश्वस्त करना चाहता हूं कि चूंकि राज्य सरकार सारी चीजें क्रियान्वित करती है, लेकिन, वहां धन की कोई कमी केंद्र सरकार नहीं आने देगी। प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में यह सरकार आपदा प्रभावित किसानों के सदैव खड़ी है और खड़ी रहेगी।

***SHRI NILESH DNYANDEV LANKE:** There are technical difficulties in getting exact picture of affected areas due to heavy rains. This caused delay in getting compensation. The compensation given is very less. Sometimes claims got cancelled by the Insurance companies. Having this problem in mind, is the Government considering for any new regulations? Is the Government considering any framework where farmers get the compensation within 30 days? Is the Government considering any transparent, farmers-oriented scheme for the farmers? Please reply.

माननीय अध्यक्ष : आप जितना लंबा पूछेंगे, मंत्री जी उतना ही लंबा जवाब देंगे।

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, हमारी हर योजना किसानों को केंद्र में रखकर बनाई गई है। जैसा कि मैंने निवेदन किया कि प्रधान मंत्री फसल बीमा योजना और मौसम आधारित फसल बीमा योजना, हमारी ये दो योजनाएं हैं। इनका एक आकलन क्रॉप कटिंग एक्सपेरिमेंट के आधार पर राज्य सरकार करती है। क्रॉप कटिंग एक्सपेरिमेंट के आधार पर जितना उत्पादन कम होता है, उस आधार पर नुकसान का आकलन करके, उसकी भरपाई बीमा कंपनी को करनी पड़ती है और मौसम आधारित फसल बीमा योजना में ज्यादा बारिश, कम बारिश, बढ़ता हुआ तापमान या

* English translation of the speech originally delivered in Marathi.

हीट वेव, कोल्ड वेव का आकलन करके फसल के नुकसान की संभावनाओं के आधार पर नुकसान का आकलन करके बीमा कंपनी इसकी भरपाई करने का काम करती है

माननीय अध्यक्ष महोदय, अकेले महाराष्ट्र में 26,342 करोड़ रुपये और पूरे देश में वर्ष 2016 से यह फसल बीमा योजना बनी है। एक लाख 90 हजार करोड़ रुपये के क्लेम का भुगतान बीमा कंपनियों द्वारा किया गया है। हमने एक संशोधन और किया है कि अगर बीमा कंपनी क्लेम देने में देर करेगी, तो औपचारिकताएं पूरी होने के बाद जितनी देर करेगी, 12 प्रतिशत की दर से ब्याज की राशि भी किसान को, उनको चुकानी पड़ेगी, इसलिए माननीय सदस्य आश्वस्त रहें। वहां पूरा आकलन हो रहा है और आकलन होने के बाद किसान को पूरी-पूरी राशि का भुगतान किया जाएगा।...

(व्यवधान)

माननीय अध्यक्ष : आप ऐसे खड़े नहीं होंगे, आप बैठ जाइए। यह तरीका नहीं है। ऐसे मौका नहीं मिलेगा, आप बैठ जाइए।

... (व्यवधान)

***SHRI SANDIPANRAO ASARAM BHUMARE :** Hon. Speaker, in my Lok Sabha constituency, Chhatrapati Sambhajanagar district, due to unseasonal rains and hailstorms in September and October 2025, horticulture and orchards in the district have been damaged to a large extent and have been destroyed. Also, crops like onion, pomegranate, and sweetlime have been damaged to a large extent, causing farmers to lose lakhs of rupees, and the farmers have become desperate.

Hon. Speaker, I would like to ask the Minister, through you, whether a special financial package has been approved for the affected farmers in my district beyond the usual norms of NDRF. If so, what is the per hectare amount?

* English translation of the speech originally delivered in Marathi.

And what steps is the Government taking to speed up the processing of crop damage claims by the insurance company under the Prime Minister's Crop Insurance Scheme so that the farmers can get immediate compensation?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, कृषि फसलें, बागवानी फसलें और वार्षिक प्लांटेशन के लिए, जहां फसल की हानि 33 प्रतिशत से अधिक है, वहां 17 हजार रुपये तक पर हेक्टेयर की दर से एसडीआरएफ के तहत राशि देने का प्रावधान है और बारहमासी फसलों में 22,500 रुपये दिए जाते हैं।

माननीय अध्यक्ष महोदय, जैसा कि माननीय सदस्य ने बताया फसल बीमा योजना के अंतर्गत भी राहत की राशि या मुआवजा देने का प्रावधान है। मैंने जैसा निवेदन किया, आकलन में क्रॉप कटिंग एक्सपेरिमेंट होगा या फिर मौसम आधारित फसल बीमा योजना अगर राज्य ने अपनाई है, तो उसके आधार पर आकलन करके किसान के खाते में पैसा डाला जाएगा। माननीय सदस्य आश्वस्त रहें। मैं फिर कहना चाहता हूं कि मैं खुद भी महाराष्ट्र होकर आया हूं। जितना नुकसान हुआ, आकलन के आधार पर जितनी राशि होगी, केंद्र सरकार फसल बीमा योजना के अंतर्गत भी दिलाएगी और हम एनडीआरएफ के तहत भी राज्य को राशि देने वाले हैं। महाराष्ट्र सरकार का प्रतिवेदन आ गया है। उसके आधार पर महाराष्ट्र सरकार को भी सहायता प्रदान की जाएगी और राज्य सरकार भी वहां के लोकप्रिय मुख्य मंत्री श्री देवेन्द्र फडणवीस के नेतृत्व में किसानों को राहत की राशि दे रही है।

SHRI SHREYAS M. PATEL: Thank You, hon. Speaker, Sir. This is a supplementary question to Starred Question no. 121.

Hassan district, covering eight taluks with major coconut-growing areas in Holenarasipura, Arsikere, Channarayapatna, Kadur and Hassan Taluks have nearly 1.18 lakh hectares under coconut cultivation. Farmers are facing severe losses as pests such as Rugose Whitefly have affected around 82,000 hectares; Black-headed Caterpillar over 10,500 hectares; and diseases like Stem Bleeding

and Ganoderma Wilt have together impacted more than 16,500 hectares across the district.

In view of this extensive pest and disease-induced yield loss, may I know, through you Sir, whether the Government will provide special compensation or enhanced assistance to coconut farmers in my Hassan District? Thank you so much, Sir.

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, नारियल की खेती से संबंधित प्रश्न भी आगे है। मैं उसका पूरा जवाब दूंगा। मैं स्वयं कोयम्बटूर गया था। हमने उस फसल का आकलन किया है, विशेषज्ञों की टीम भी भेजी है और कीट प्रकोप से बचने के लिए क्या-क्या उपाय किए जा सकते हैं, उस पर भी हमने निर्देश दिए हैं। मैं समझता हूं कि आज शायद चौथे नम्बर पर जो प्रश्न है, वह इसी पर है और तब मैं विस्तार से उत्तर दूंगा, लेकिन कहीं भी अगर कीटनाशकों के कारण भी नुकसान होता है तो हमने पिछले दिनों ऐसी कंपनियों के खिलाफ कार्रवाई की है और उनसे मुआवजा दिलाने का काम भी किया है।

मैं माननीय सदस्य से पूरा विवरण प्राप्त कर लूंगा। अगर किसी कीटनाशक के कारण फसलों का नुकसान हुआ होगा, तो जो भी संबंधित कंपनी होगी, उसको मुआवजे की भरपाई भी करनी पड़ेगी।

श्री नरेश चंद्र उत्तम पटेल : महोदय, माननीय मंत्री जी ने किसानों को प्रधान मंत्री फसल बीमा योजना में मदद दी, फसलों के नुकसान की स्थिति में मदद की।

मान्यवर, किसानों की फसलें जंगली जानवरों और आवारा पशुओं से पूरी की पूरी नष्ट हो जाती हैं। जहां के मंत्री जी हैं, हम भी आपके बॉर्डर के ही हैं। क्या आप आवारा पशुओं और जंगली जानवरों से फसलों को हुए नुकसान को भी प्रधान मंत्री फसल बीमा योजना में शामिल करेंगे?

माननीय अध्यक्ष : यह सदन की एक बहुत महत्वपूर्ण बात है।

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, हमने प्रधान मंत्री फसल बीमा योजना में कई

संशोधन किए हैं। जब उधर बैठे माननीय सदस्यों की सरकार थी, तब स्थानीय आपदा का कोई प्रावधान ही नहीं था।... (व्यवधान) पहले तहसील को केवल इकाई माना जाता था, हमने गांव को इकाई बना दिया और फिर उसमें स्थानीय आपदा को शामिल किया। हमने यह प्रावधान किया कि अगर एक किसान को भी नुकसान होता है तो उसको भी प्रधानमंत्री फसल बीमा योजना का लाभ दिया जाएगा।

माननीय अध्यक्ष महोदय, हमने अब यह भी विचार किया है कि जंगली जानवरों के कारण भी फसलों को अगर व्यापक पैमाने पर नुकसान होता है और उस नुकसान के लिए किसान जिम्मेदार नहीं होता, इसलिए हम दो तरह के प्रावधान पर विचार कर रहे हैं। एक प्रावधान यह है कि अगर जंगली जानवरों से नुकसान होगा, तो उसको भी प्रधानमंत्री फसल बीमा योजना में सम्मिलित करने पर विचार किया जाएगा। दूसरा प्रावधान यह है कि जल-प्लावन के कारण अगर नुकसान होता है, पानी भरने के कारण नुकसान होता है, अभी बारिश ऐसी आती है कि 15-15 दिनों तक नदियों का पानी खेतों में भरा होता है और फसलें पूरी तरह से नष्ट और बर्बाद हो जाती हैं। इस तरह, जल-प्लावन के कारण फसल डूबने के कारण जो फसल नष्ट होती थी, वे प्रधानमंत्री फसल बीमा योजना में शामिल नहीं थी, लेकिन यह सरकार तो मोदी जी की सरकार है। जहां नुकसान होगा, वहां भरपाई की जाएगी।... (व्यवधान) इसलिए, अगर जल-प्लावन के कारण भी फसलों को नुकसान होगा तो वह भी प्रधानमंत्री फसल बीमा योजना में शामिल करने पर विचार किया जाएगा।... (व्यवधान)

बिट्टू जी, उसको भी शामिल किया जाएगा। जैसे पंजाब में इससे जो नुकसान हुआ, हम उसको भी शामिल करने का काम करेंगे।

माननीय अध्यक्ष : एक महत्वपूर्ण बात, जो सदन की अपेक्षा और आकांक्षा है, उसे आज माननीय मंत्री जी ने बता दिया।

नरेश जी, अब तो ठीक है न!

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 122, श्री जनार्दन सिंह सीग्रीवाल जी।

वामपंथी उग्रवाद प्रभावित क्षेत्रों में सुरक्षा संबंधी बुनियादी ढांचे से संबंधित योजना

*122. श्री जनार्दन सिंह सीग्रीवाल:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश में वामपंथी उग्रवाद (एलडब्ल्यूई) से प्रभावित क्षेत्रों में सुरक्षा अवसंरचना से संबंधित किसी योजना का कार्यान्वयन किया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने वामपंथी उग्रवाद से प्रभावित क्षेत्रों में सड़क और दूरसंचार संपर्क में सुधार लाने के लिए कदम उठाए हैं; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं ?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (घ): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क) से (घ): (i) भारतीय संविधान की सातवीं अनुसूची के अनुसार, 'पुलिस' और 'लोक व्यवस्था' के विषय राज्य सरकारों के अधीन हैं। हालाँकि, भारत सरकार वामपंथी उग्रवाद (एलडब्ल्यूई) से प्रभावित राज्यों के प्रयासों में सहयोग दे रही है। वामपंथी उग्रवाद की समस्या से समग्र रूप से निपटने के लिए, 2015 में "वामपंथी उग्रवाद से निपटने हेतु राष्ट्रीय नीति एवं कार्य योजना" का अनुमोदन किया गया। इसमें सुरक्षा संबंधी उपायों, विकास संबंधी पहलों, स्थानीय समुदायों के अधिकारों और हकदारियों को सुनिश्चित करने आदि से जुड़ी एक बहुआयामी रणनीति की परिकल्पना की गई है। नक्सलवाद के समाधान हेतु सरकार ने उसके मुख्य कारण के निदान के लिए आदिवासी और दूरदराज के क्षेत्रों में विकास पर विशेष ध्यान केंद्रित किया है। बेहतर कानून व्यवस्था और सुरक्षा स्थिति तथा बुनियादी ढांचे में निवेश से निजी निवेश में वृद्धि सहित उन्नत आर्थिक विकास के लिए अनुकूल वातावरण बना है।

(ii) सुरक्षा उपायों में, भारत सरकार वामपंथी उग्रवाद से प्रभावित राज्य सरकारों को केंद्रीय सशस्त्र पुलिस बल बटालियन प्रदान करके और भारतीय रिजर्व बटालियनों की स्वीकृति देकर, हेलीकॉप्टर सहायता, शिविरों के बुनियादी ढाँचे को मजबूत करके, प्रशिक्षण, राज्य पुलिस बलों के आधुनिकीकरण के लिए धन, उपकरण और हथियार, खुफिया जानकारी साझा करने, फोर्टिफाइड पुलिस स्टेशनों का निर्माण आदि करके सहायता प्रदान करती है।

- 2014-15 से, राज्यों की क्षमता निर्माण हेतु, सुरक्षा संबंधी व्यय (एसआरई) योजना के अंतर्गत, वामपंथी उग्रवाद से प्रभावित राज्यों को बलों के परिचालन व्यय एवं राज्य पुलिस बलों के प्रशिक्षण पर किए गए व्यय, आत्मसमर्पण करने वाले वामपंथी उग्रवादियों के पुनर्वास, वामपंथी उग्रवाद हिंसा में मारे गए नागरिकों/ शहीद सुरक्षा बल कर्मियों के परिवारों को अनुग्रह राशि आदि के लिए 3523.48 करोड़ रुपये जारी किए गए हैं। वामपंथी उग्रवाद प्रभावित राज्यों को राज्य के विशेष बलों, राज्य खुफिया शाखाओं (एसआईबी), जिला पुलिस
- को सुदृढ़ बनाने और विशेष अवसंरचना योजना (एसआईएस) के अंतर्गत फोर्टिफाइड पुलिस स्टेशनों (एफपीएस) के निर्माण हेतु 1757 करोड़ रुपये के कार्य स्वीकृत किए गए हैं।
- राज्यों द्वारा अपने पुलिस बलों को सुसज्जित और आधुनिक बनाने के प्रयासों को “पुलिस के आधुनिकीकरण हेतु राज्यों और केंद्र शासित प्रदेशों को सहायता” योजना के तहत संपूरित किया गया है। इस योजना के अंतर्गत राज्य सरकारों को हथियार, सूचना प्रौद्योगिकी के उपकरण, संचार, प्रशिक्षण, पुलिस स्टेशनों का निर्माण, गतिशीलता, पुलिस आवास और अन्य पुलिस बुनियादी ढांचे के निर्माण आदि के लिए केंद्रीय सहायता प्रदान की जाती है।

- वामपंथी उग्रवाद के वित्तीय प्रवाह को रोकने और सीपीआई (माओवादी) तथा इसके वित्तीय समर्थकों के बीच सांठगांठ का खुलासा करने पर विशेष ध्यान दिया गया है। वामपंथी उग्रवाद के लिए निधियों और अन्य संसाधनों के प्रवाह को रोकने की दिशा में प्रभावी कार्रवाई के लिए, राज्य पुलिस द्वारा विभिन्न तरीकों से केंद्रीय एजेंसियों के सहयोग से समन्वित कार्रवाई की जा रही है।
- सुरक्षा संबंधी अवसंचरना पर भारत सरकार का अत्यधिक ध्यान रहा है। पिछले दशक में 656 फोर्टिफाइड पुलिस स्टेशन बनाए गए हैं। पिछले छह वर्षों में वामपंथी उग्रवाद से प्रभावित क्षेत्रों में 377 नए सुरक्षा शिविर स्थापित किए गए हैं। वामपंथी उग्रवाद से प्रभावित क्षेत्रों में स्थापित सुरक्षा शिविरों का वर्ष-वार ब्यौरा **अनुबंध-1** में दिया गया है।

(iii) विकास उपायों में, भारत सरकार की प्रमुख योजनाओं के अलावा, वामपंथी उग्रवाद प्रभावित क्षेत्रों के लिए विशिष्ट पहल की गई हैं, जिनमें सड़क नेटवर्क के विस्तार, दूरसंचार संपर्क में सुधार, शिक्षा, कौशल विकास और वित्तीय समावेशन पर विशेष जोर दिया गया है। इनमें से कुछ का उल्लेख नीचे किया गया है:

- सड़क नेटवर्क के विस्तार के लिए, वामपंथी उग्रवाद से संबंधित दो विशिष्ट योजनाओं, अर्थात् सड़क आवश्यकता योजना (आरआरपी) और वामपंथी उग्रवाद प्रभावित क्षेत्रों के लिए सड़क संपर्क परियोजना (आरसीपीएलडब्ल्यूईए) के अंतर्गत 14,978 किलोमीटर सड़क का निर्माण किया गया है।
- वामपंथी उग्रवाद प्रभावित क्षेत्रों में दूरसंचार संपर्क में सुधार के लिए 9,050 टावर स्थापित किए गए हैं।
- कौशल विकास के लिए, 46 औद्योगिक प्रशिक्षण संस्थान (आईटीआई) और 49 कौशल विकास केन्द्र (एसडीसी) खोले गए हैं।

- जनजातीय क्षेत्रों में गुणवत्तापूर्ण शिक्षा के लिए 179 एकलव्य आदर्श आवासीय विद्यालयों (ईएमआरएस) संचालित किए गए हैं।
- वित्तीय समावेशन के लिए, डाक विभाग ने वामपंथी उग्रवाद प्रभावित जिलों में बैंकिंग सेवाओं के साथ 6,025 डाकघर खोले हैं। सर्वाधिक वामपंथी उग्रवाद प्रभावित जिलों में 1,804 बैंक शाखाएं और 1,321 एटीएम खोले गए हैं।
- विकास को और गति देने के लिए, स्पेशल सेंट्रल असिस्टेंस (एससीए) योजना के तहत सर्वाधिक वामपंथी उग्रवाद प्रभावित जिलों में सार्वजनिक बुनियादी ढाँचे में क्रिटिकल गैप्स को भरने के लिए धनराशि प्रदान की जाती हैं। 2017 में योजना की शुरुआत के बाद से अब तक 3,848.49 करोड़ रुपये जारी किए जा चुके हैं।

(iv) “राष्ट्रीय नीति और कार्य योजना 2015” के दृढ़ कार्यान्वयन के परिणामस्वरूप हिंसा में लगातार कमी आई है और भौगोलिक विस्तार सीमित हुआ है। वामपंथी उग्रवाद, जो राष्ट्र की आंतरिक सुरक्षा के लिए एक गंभीर चुनौती रहा है, हाल के दिनों में काफी हद तक नियंत्रित हुआ है और अब केवल कुछ ही क्षेत्रों तक सीमित रह गया है। वामपंथी उग्रवाद प्रभावित जिलों की संख्या अप्रैल 2018 में 126 से घटकर 90, जुलाई 2021 में 70, अप्रैल 2024 में 38, अप्रैल 2025 में 18 तथा अक्टूबर 2025 में घटकर 11 हो गई है, जिसमें अब केवल 3 जिले ही सर्वाधिक वामपंथी उग्रवाद प्रभावित हैं। हालांकि, हाल ही में वामपंथी उग्रवाद के प्रभाव से मुक्त किए गए क्षेत्रों में सीपीआई (माओवादी) को पुनः स्थापित होने से रोकने के लिए, 27 जिलों को एसआरई के दायरे में 'लेगसी एंड थ्रस्ट डिस्ट्रिक्ट' के रूप में रखा गया है।

(v) वामपंथी उग्रवाद से संबंधित हिंसा की घटनाएं वर्ष 2010 में 1936 के उच्च स्तर से 89% घटकर वर्ष 2025 में 218 हो गई हैं। नागरिकों और सुरक्षा बलों की परिणामी मृत्यु भी वर्ष 2010 में 1005 के उच्च स्तर से 91% घटकर वर्ष 2025 में 93 हो गई है। वर्ष 2025 (दिनांक 01 दिसंबर तक) में, सुरक्षा बलों ने 335 वामपंथी उग्रवादियों को मार गिराया है, 942 वामपंथी उग्रवादियों को गिरफ्तार

किया है और 2167 ने आत्मसमर्पण किया है। परिचालन उपलब्धियों का ब्यौरा **अनुबंध-II** में दिया गया है।

अनुबंध-I

वर्ष 2019 से वामपंथी उग्रवाद से प्रभावित क्षेत्रों में स्थापित सुरक्षा शिविरों का ब्यौरा

वर्ष	सुरक्षा शिविरों की संख्या
2019	24
2020	40
2021	51
2022	66
2023	51
2024	71
2025	74
कुल	377

अनुबंध-II

वामपंथी उग्रवाद रोधी ऑपरेशनों में उपलब्धियां

वर्ष	मारे गए वामपंथी उग्रवादी	गिरफ्तार किए गए वामपंथी उग्रवादी	आत्मसमर्पण करने वाले वामपंथी उग्रवादी
2019	145	1276	440
2020	103	1110	475
2021	126	1153	736
2022	57	816	496
2023	50	924	376
2024	290	1090	881
2025	335	942	2167
कुल	1106	7311	5571

श्री जनार्दन सिंह सीग्रीवाल : अध्यक्ष महोदय, मैं सबसे पहले देश के माननीय प्रधान मंत्री जी और माननीय गृह मंत्री जी को वामपंथी उग्रवाद, नक्सलवाद पर प्रभावी कदम उठाकर राष्ट्र विरोधी ताकतों पर नकेल कसने के लिए बधाई देना चाहता हूँ।

अध्यक्ष महोदय, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि वर्षों से चली आ रही नक्सलवादी उग्रवाद की समस्या का उन्मूलन पिछली सरकारों में क्यों नहीं हो रहा था? वर्तमान सरकार ने इसके उन्मूलन हेतु क्या-क्या प्रभावी कदम उठाए हैं एवं इसके क्या परिणाम निकले हैं?

श्री नित्यानन्द राय: अध्यक्ष महोदय, माननीय सदस्य के एक ही प्रश्न में तीन प्रश्न हैं। मैं इनका उत्तर संक्षेप में देने की कोशिश करूंगा।

माननीय अध्यक्ष: अभी आप संक्षिप्त उत्तर दे दीजिए। बाद में जब माननीय सदस्य जानकारी मांगेंगे तो हम इस विषय पर चर्चा करा देंगे। अभी आप संक्षिप्त जवाब दे दीजिए।

श्री नित्यानन्द राय: महोदय, जैसा आपका आदेश होगा, वैसा ही मैं करूंगा। वामपंथी उग्रवाद को न तो भारत के संविधान में विश्वास है और न ही भारत के लोकतंत्र पर भरोसा है। इन वामपंथी उग्रवादियों ने हजारों-हजार निर्दोष लोगों की हत्या की है, हजारों-हजार बच्चों को अनाथ बनाया है और हजारों-हजार मां-बहन के सुहाग को उजाड़ा है।

महोदय, यह कहा जा रहा था कि इतने सालों से उग्रवाद चला आ रहा था और इसे पहले क्यों नहीं समाप्त किया गया। यहां मैं कहना चाहता हूँ कि वामपंथी उग्रवाद की समस्या वर्ष 1967 से ही है। एक समय था, जब पशुपति से लेकर तिरुपति तक के पूरे क्षेत्र को 'रेड कॉरिडोर' के नाम से जाना जाता था। यह क्षेत्र अब सिमट कर थोड़ा सा ही रह गया है।

महोदय, माननीय प्रधानमंत्री जी के सक्षम नेतृत्व और माननीय गृह मंत्री जी के सफल मार्गदर्शन में 31 मार्च, 2026 तक वामपंथी उग्रवाद का सफाया हो जाएगा। अब वे बचने वाले नहीं हैं। पहले की सरकारें इसको राज्य की समस्या मानती थी। इसके कारण केंद्र सरकार ने वामपंथी उग्रवाद पर न तो कोई ठोस नीति अपनाई और न ही इसके खिलाफ सशक्त कार्रवाई की पहल की। लेकिन, मोदी सरकार ने वामपंथी उग्रवाद के खिलाफ एक समग्र, प्रभावी और ठोस नीति बनाई

है। आज केंद्र की सरकार ने वामपंथी उग्रवाद के सफाया का संकल्प लिया है। केंद्र राज्यों की सरकारों के साथ मिल कर उग्रवाद विरोधी अभियान को सफल बना रहा है।

महोदय, माननीय सदस्य ने वामपंथी उग्रवाद के खिलाफ प्रभावी कदम के बारे में पूछा है। मोदी सरकार ने इस हिंसक उग्रवाद के खिलाफ 'जीरो टॉलरेंस' की नीति अपनाई है। 'होल ऑफ गवर्नमेंट एप्रोच' को अपनाते हुए समग्र नीति एवं कार्य-योजना बनाई गई है। इसके तहत विभिन्न सुरक्षा एवं विकास के उपाय किए गए हैं। राज्यों को सीएपीएफ बटालियन दी गई है। सुरक्षा संबंधी व्यय योजना के अंतर्गत 3523 करोड़ रुपये, विशेष अवसंरचना योजना के तहत 1757 करोड़ रुपये, विशेष केंद्रीय सहायता के तहत 3848 करोड़ रुपये, एसीएलडब्ल्यूईएमएस के अंतर्गत 1218 करोड़ रुपये, सिविक कार्रवाई कार्यक्रम के लिए 210 करोड़ रुपये का प्रावधान किया गया है। 706 किलेबंद पुलिस स्टेशनों की अनुमति दी गई है। प्रशिक्षण के उत्तम एवं समुचित व्यवस्था की गई है। 1143 युवाओं की भर्ती करके सीआरपीएफ की बस्तर बटालियन का गठन किया गया है। 20,815 करोड़ रुपये की स्वीकृति से 17,573 किलोमीटर सड़कों के निर्माण का निर्धारण हुआ है। इसका 85 प्रतिशत कार्य पूरा कर लिया गया है। 10,651 मोबाइल टॉवर्स, 496 करोड़ रुपये की लागत से 46 आईटीआई, 49 कौशल विकास केंद्र, 11 केंद्रीय विद्यालय, 6 नवोदय विद्यालय, 179 एकलव्य आदर्श आवासीय विद्यालय, 6025 डाकघर और 1804 बैंक ब्रांच बनाए गए हैं।(व्यवधान)

महोदय, मैं आधे मिनट में अपनी बात समाप्त कर दूंगा। अभी तक 1321 एटीएम खोले गए हैं। सबसे बड़ी बात है कि इसके काफी अच्छे परिणाम आए हैं। जून, 2004 से लेकर मई, 2014 तक हिंसा की 16,135 घटनाएं हुई थीं। लेकिन जून, 2015 से मई 2025 तक इसकी संख्या घट कर 7134 हो गई है, यानि इसमें 56 प्रतिशत की कमी आई है।

नागरिकों की मृत्यु जहाँ उन 10 वर्षों में यानी वर्ष 2004 से 2014 में 4684 हुई थी, मोदी सरकार के दस वर्षों में यह घटकर 1404 हो गई है, इसमें 70 प्रतिशत की कमी आई है। सुरक्षा बलों की मृत्यु जहाँ 1824 होती थीं, वह घटकर 464 हो गई हैं, इसमें 75 प्रतिशत की कमी आई है और कुल मृत्यु 6508 जो वर्ष 2004 से 2014 के बीच में हुई थीं, उनमें 71 प्रतिशत की कमी आई है, यह

मौतें 1868 रह गई हैं।

महोदय, पहले 10 प्रभावित राज्य थे, अब पांच प्रभावित राज्य हैं। पहले वर्ष 2004 से 2014 के बीच प्रभावित जिले 126 थे, अब प्रभावित जिले 11 बचे हैं, जिनमें 91 प्रतिशत की कमी आई है।...(व्यवधान) वर्ष 2004 से 2014 तक प्रभावित थाने 465 थे, जिसमें वर्ष 2010 भी है, जो वर्ष 2025 में घटकर 106 यानी 77 प्रतिशत की कमी आई है। धन्यवाद।

माननीय अध्यक्ष : माननीय मंत्री जी, अगर इस विषय पर सदन में कोई डिटेल् चर्चा मांगेगा, अगर कोई लिखकर देगा, तो मैं अलाऊ कर दूंगा फिर आप पूरा बता देना। अभी प्रश्न काल है।

श्री गौरव गोगोई : अध्यक्ष महोदय, सिविल एविएशन मिनिस्टर का स्टेटमेंट बिजनेस लिस्ट में नहीं है।...(व्यवधान)

माननीय अध्यक्ष : है।

...(व्यवधान)

श्री गौरव गोगोई : हम चाहते हैं कि सिविल एविएशन मिनिस्टर आएँ और इंडिगो के विषय पर चर्चा हो, क्योंकि लोगों के मन में बहुत सारे सवाल हैं।...(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य आप विपक्ष के उप नेता हैं, सदन की गरिमा बनाए रखें। जब मैंने विषय बोल दिया है, तो आप बैठ जाएँ।

...(व्यवधान)

श्री जनार्दन सिंह सीग्रीवाल : माननीय अध्यक्ष जी, माननीय मंत्री जी ने विस्तार से जवाब दिया है। मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि आजकल लगभग प्रतिदिन माओवादी काडरों के हथियारों के साथ आत्मसमर्पण करने की खबरें इलेक्ट्रॉनिक और प्रिंट मीडिया के माध्यम से मिल रही हैं। मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि इन आत्मसमर्पित माओवादियों के पुनर्वास हेतु केन्द्र सरकार क्या कदम उठा रही है कि वहाँ फिर से उनके जीवनयापन और उनके परिवार आम जनों से मिलकर सामान्य जीवन जीने का काम शुरू कर सकें?

श्री नित्यानन्द राय : अध्यक्ष महोदय, सरकार के सुरक्षा तंत्र और सूचना तंत्र को सुदृढ़ करने के

लिए प्रयास के कारण जून, 2019 से अब तक 29 शीर्ष नक्सली लीडर्स न्यूट्रलाइज किए गए हैं। इसी वर्ष 14 सीसीएम, पीबीएम न्यूट्रलाइज किए गए हैं। वर्ष 2019 से अब तक 1106 एलडब्ल्यूई काडर मारे गए हैं। 7311 अरेस्ट हुए हैं और 5571 नक्सलियों ने सरेंडर किया है।

महोदय, आत्मसमर्पण करने वाले वामपंथी उग्रवादियों को तत्काल अनुदान एवं वित्तीय सहायता दी जा रही है। जैसे उच्च काडर को पांच लाख रुपये, अन्य काडर को ढाई लाख रुपये, हथियार के साथ आत्मसमर्पण करने वालों को अतिरिक्त वित्तीय प्रोत्साहन तथा प्रशिक्षण हेतु तीन वर्षों तक दस हजार रुपये मासिक दिया जा रहा है। गृह मंत्रालय ने राज्यों के साथ मिलकर पुनर्वास नीतियाँ बनाई हैं, जिनमें भारत सरकार एवं राज्य सरकार की योजनाओं का कंजर्वेस सुनिश्चित किया गया है।...(व्यवधान) इनमें पीड़ित परिवार के बच्चों को निःशुल्क शिक्षा, छात्रावास, संस्थानों में प्रवेश में वरीयता, शिक्षण संस्थानों में छात्रवृत्ति, घायल या अपंग व्यक्तियों को राहत राशि, मुफ्त उपचार, कृषि भूमि, आवासीय भूमि की सहायता, रोजगार, औद्योगिक अनुदान, दिव्यांगजन योजनाओं को प्राथमिकता, महिलाओं को राहत राशि, योजनाओं में प्राथमिकता, कुटीर उद्योग से रोजगार एवं बाजार की सुविधा, बाजार में निःशुल्क दुकान सुविधा, निःशुल्क कौशल प्रशिक्षण, पुलिस सहयोगियों को भी कृषि भूमि, आवासीय भूमि दी जा रही है। डीडीयू आवास योजना में भी दो प्रतिशत आरक्षित किया गया है।

पुनर्वास नीति का लाभ अब तक इस वर्ष 2,167 माओवादी ले चुके हैं, जिन्हें अब मुख्य धारा में शामिल किया जा रहा है। इससे शेष बचे कैडर को भी मुख्य धारा में शामिल होने की प्रेरणा मिलती है।

माननीय अध्यक्ष : अभी प्रश्न पूछने के लिए काफी मैम्बर्स बाकी हैं। मंत्री जी एक क्वेश्चन पर इतना समय लगाएंगे तो प्रश्न काल का पूरा समय समाप्त हो जाएगा। इसलिए अब इस प्रश्न से आगे बढ़ते हैं।

प्रश्न संख्या – 123, श्री के ईश्वरस्वामी।

DEVELOPMENT OF POLLACHI COCONUT CLUSTER

***123. SHRI ESWARASAMY K.:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has approved Rs. 250 crore Pollachi Coconut Cluster project under the Cluster Development Programme of the National Horticulture Board;
- (b) if so, the timelines for sanction, fund release and implementation of the same and whether any delays have been reported in operationalising the project;
- (c) whether the farmers including Farmer Producer Organizations and Cooperatives are sufficiently informed and supported to submit proposals;
- (d) the steps taken to ensure timely infrastructure development in pre-production, value addition, logistics and branding as announced; and
- (e) whether the Government will ensure that funds do not remain unutilised and take accountability for any lapses affecting farmers' income realisation in Pollachi region?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (ङ) : **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क): सरकार ने ऐसे किसी प्रस्ताव को मंजूरी नहीं दी है। हालाँकि, सरकार ने क्लस्टर विकास कार्यक्रम (सीडीपी) के तहत नारियल विकास के लिए संभावित क्लस्टर के रूप में तमिलनाडु के पोल्लाची क्षेत्र की पहचान की है। यह देश के प्रमुख नारियल उत्पादक बेल्ट में से प्रमुख बेल्ट के रूप में स्थापित जिसने नारियल के बागानों की उच्च सघनता, अनुकूल कृषि जलवायु परिस्थितियाँ, किसानों एवं एफपीओ हेतु सुविकसित इकोसिस्टम तथा फसलोपरांत विस्तार प्रसंस्करण और निर्यात संबंधी कार्यकलापों के लिए मजबूत संपर्कता और क्षमता प्रदर्शित की है। तदनुसार, राज्य द्वारा पोलाची क्षेत्र के लिए दिनांक 02.09.2024 को तनहोडा को क्लस्टर विकास एजेंसी (सीडीए) के रूप में पहचाना गया था। क्लस्टर विकास एजेंसी (सीडीए) ने राष्ट्रीय बागवानी बोर्ड (एनएचबी) के परामर्श से नारियल के विकास के लिए एक क्लस्टर गैप असेसमेंट रिपोर्ट तैयार की, जिसे तनहोडा द्वारा को तैयार करके दिनांक 22.02.2025 और प्रस्तुत किया गया।

(ख): क्लस्टर विकास कार्यक्रम के अंतर्गत निर्धारित प्रक्रिया के अनुसार, पोलाची नारियल क्लस्टर के लिए कार्यान्वयन एजेंसी (आईए) के चयन हेतु प्रस्ताव के लिए अनुरोध (आरएफपी) दिनांक 09.05.2025 को जारी किया गया था और इसके लिए दो आवेदन प्राप्त हुए थे। इन आवेदनों की जांच करने पर पाया गया कि एक आवेदक दिशानिर्देशों में निर्धारित पात्रता मानदंडों को पूरा नहीं करता है। दूसरे आवेदन के संबंध में, वित्तीय विवरण, टर्नओवर विवरण, शेयरधारकों के सीए-प्रमाणित निवल मूल्य प्रमाणपत्र और पूर्ण घटक-वार वित्तीय ब्यौरा प्रस्तुत नहीं करने सहित कुछ कमियां पाई गई हैं, जिन्हें आगे की कार्रवाई के लिए ठीक किया जाना आवश्यक है। इसे आशोधन और आगे के विचार के लिए पुनः प्रस्तुत करने हेतु राज्य सरकार/तनहोडा (सीडीए) को सूचित किया गया था।

(ग): किसानों, किसान उत्पादक संगठनों (एफपीओ) और सहकारी समितियों को पर्याप्त जानकारी और समर्थन सुनिश्चित करने के लिए कई हितधारक परामर्श आयोजित किए गए। तनहोडा और एनएचबी ने दिनांक 13.02.2024, 18.12.2024, 24.12.2024 और 08.03.2025 को व्यापक

हितधारक परामर्श बैठकें की गई, जिनमें प्रगतिशील नारियल किसान, एफपीओ, सहकारी समितियाँ, तमिलनाडु कृषि विश्वविद्यालय के वैज्ञानिक और निजी क्षेत्र की कंपनियाँ शामिल थीं। इच्छुक बोलीदाताओं के प्रश्नों के समाधान हेतु दिनांक 26.05.2025 को एक बोली-पूर्व बैठक भी आयोजित की गई।

(घ) और (ङ): निर्धारित प्रक्रिया के अनुसार, उत्पादन-पूर्व, मूल्यवर्धन, लॉजिस्टिक्स और ब्रांडिंग घटकों में इन्फ्रास्ट्रक्चर का समय पर विकास करने के लिए सख्त समय-सीमाएँ निर्धारित की गई हैं। इसके अतिरिक्त, परियोजना कार्यान्वयन के दौरान सुचारु निधि अंतरण और संपूर्ण पारदर्शिता एवं जवाबदेही सुनिश्चित करने के लिए ऑनलाइन सीडीपी सुरक्षा पोर्टल का विकास किया गया है। यह पोर्टल पारदर्शी ई-रूपी प्रक्रियाओं के माध्यम से प्रभावी निधि उपयोग, रियल टाइम मॉनिटरिंग और वित्तीय सहायता के निर्बाध अंतरण के लिए एक मजबूत तंत्र उपलब्ध कराता है। ये उपाय सामूहिक रूप से जवाबदेही को मजबूत करते हैं और प्रचालन संबंधी खामियों को कम करते हैं, जिससे किसानों की आय की सुरक्षा होती है।

***SHRI ESWARASAMY K. :** Hon. Speaker Sir, I represent Pollachi parliamentary constituency which is known for its nature and beautiful environment. Pollachi is famous for coconut cultivation. Tender coconut of Pollachi is also world famous. During the year 2024, every coconut tree in Pollachi area fetched 60 to 70 coconuts per year on an average. But this production has come down to 40 coconuts per tree per year. Is the Ministry aware of this? Is the proposed Coconut Cluster Development Scheme accepted by the Ministry? Is the Ministry aware of the challenges relating to overcoming the effect of Rugose Spiraling Whitefly and Root Wilt Disease which result in reduction of the coconut yield in

* English translation of the speech originally delivered in Tamil.

more than 10 lakh coconut trees. I want to know whether the Union Government has any schemes in this regard to overcome these challenges?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, हमारा देश नारियल के उत्पादन में दुनिया में पहले स्थान पर है। हम न केवल नारियल उत्पादन में प्रथम स्थान पर हैं, बल्कि हमारी जीडीपी में नारियल 30 हजार 779 करोड़ रुपये का योगदान दे रहा है और हमने 4 हजार 349 करोड़ रुपये के नारियल का निर्यात भी किया है। दक्षिण के राज्य नारियल प्रमुख उत्पादक राज्य हैं। जैसा माननीय सदस्य ने यहां बताया कि तमिलनाडु के कोयम्बटूर जिले में स्थित पोल्लाची भारत के प्रमुख नारियल उत्पादक क्षेत्रों में एक हैं। यहां 1.2 लाख हेक्टेयर से अधिक क्षेत्र में नारियल की खेती होती है।

माननीय अध्यक्ष महोदय, पिछले दिनों पोल्लाची क्षेत्र में राइनोसेरोस बीटल, रेड पाम वीविल, रूट विल्ट, गैनोडर्मा जैसे प्रमुख रोग एक बड़ी चुनौती बने हुए हैं। इन रोगों के अटैक के कारण यहां पर काफी नुकसान हुआ है, यह बात सच भी है। इसलिए हम दो काम कर रहे हैं। पहला, इन रोगों से निपटने के हम गंभीर प्रयास कर रहे हैं। मैंने जो रोग बताए हैं, कीट और रोग प्रकोप की गंभीरता को देखते हुए सरकार ने व्यापक आंकलन और नियंत्रण के उपायों को प्राथमिकता दी है। इसी उद्देश्य से मैं स्वयं भी कोयम्बटूर गया था। 18 अगस्त, 2025 को हमने एक केन्द्रीय विशेषज्ञ दल का गठन किया और विशेषकर कर्नाटक राज्य में प्रभावित जिलों का दौरा किया। वहां के जनप्रतिनिधियों, अधिकारियों, वैज्ञानिकों के साथ बैठकर मूल्यांकन भी किया और उसके बाद सरकार ने तय किया कि अल्पकालिक रूप से प्रत्यक्ष क्षेत्रीय नियंत्रण कार्रवाई जैसे जैविक नियंत्रण पद्धतियों का उपयोग, परजीवी उत्पादन केन्द्रों का विस्तार और वैज्ञानिक छिड़काव जैसी तकनीकों को अपनाकर इन रोगों पर काबू पाया जाए।

माननीय अध्यक्ष महोदय, दीर्घकालिक रूप से मृदा पोषण प्रबंधन, जल प्रबंधन, नियमित निगरानी दलों का गठन, एकीकृत कीट प्रबंधन को हम बढ़ावा देने का काम कर रहे हैं। ब्लैक हेडेड सूंड़ी और व्हाइट फ्लार्ड समूह के नियंत्रण हेतु परजीवी कीटों का विमोचन कर रहे हैं। प्राकृतिक स्रोतों का संरक्षण, यांत्रिक सफाई, जैव कीटनाशकों के उपयोग और वैज्ञानिक समय निर्धारण पर

आधारित छिड़काव को भी प्राथमिकता दी जा रही है।

माननीय अध्यक्ष महोदय, जैसा माननीय सदस्य पूछ रहे थे कि इस पोल्लाची क्षेत्र में, चूँकि वहां पर अलग-अलग किसान हैं और वहां उनकी खंडित जोते होती हैं, असंगत उत्पादकता होती है तथा सीमित आधुनिक तकनीकी नारियल के उत्पादन और विकास को बाधित करती है। इसलिए कलेक्टर डेवलपमेंट प्रोजेक्ट, जो छोटे किसानों को संगठित समूहों में जोड़कर वैज्ञानिक कृषि, नर्सरी, सटीक सिंचाई, कीट निगरानी जैसी सेवाओं की सामूहिक पहुंच प्रदान करता है।

हमने वहां सीडीपी बनाने का फैसला किया, वह अभी प्रक्रिया में है। कच्चे नारियल और कोपरा पर अत्यधिक निर्भरता किसानों के मूल्य के उतार-चढ़ाव को भी प्रभावित करता है। इसलिए सीडीपी के माध्यम से आधुनिक कोपरा ड्रायर, पैकिंग यूनिटें, वर्जिन कोकोनट ऑयल, नारियल दूध और नीरा जैसे मूल्यवर्धित उत्पादों की इकाईयां भी इस सीडीपी के अंतर्गत स्थापित की जा सकती है। चूँकि यह कोयम्बटूर के पास है, इसलिए अच्छी लॉजिस्टिक सुविधाएं भी बढ़ायें। प्रोसेसिंग का काम भी बहुत अधिक किया जा सकता है।

माननीय अध्यक्ष महोदय, हमने यह प्रस्तावित किया है कि वहां एक नारियल के क्लस्टर को हम लोग स्थापित करेंगे, इसकी प्रक्रिया चल रही है।

माननीय अध्यक्ष : माननीय सदस्य, सप्लीमेंट्री।

***SHRI ESWARASAMY K.:** Hon Speaker Sir, Rs 250 Crore have been allocated for the Coconut Cluster Development Scheme. I want to know whether the Ministry is proposing to have a special fund allocation for scientific interventions aimed at replanting more than one lakh coconut saplings which are severely affected due to several diseases, besides restoring more than three lakh coconut trees which are also severely affected. If that's so, what is the timeline for processing and implementation of these biological risk mitigation

* English translation of the speech originally delivered in Tamil.

measures? Moreover, I want to know whether the Government has any plan to provide coconut oil through ration shops under public distribution system? Thank you.

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, मैंने रोगों के नियंत्रण के बारे में निवेदन किया - रूट बीट रोग, बड रॉट, स्टेम ब्लीडिंग रोग, स्पॉट ले, ग्रे लीफ स्पॉट, फुट रॉट, लीफ ब्राइट, इस तरह की जो बीमारियां हैं, उनको रोकने के लिए सरकार युद्ध-स्तर पर विचार कर रही है। हम यह भी विचार कर रहे हैं कि चूंकि यह रोग कई बार क्लीन प्लांट न होने की वजह से आते हैं, इसलिए नारियल के क्षेत्र में, हमारा जो नारियल की नर्सरी लगाने का बोर्ड है, वह अच्छे पौधे उत्पादित करने का भी काम कर रहा है, लेकिन वह मात्रा पर्याप्त नहीं है। इसलिए क्लीन प्लांट प्रोग्राम शुरू करके हम बड़ी मात्रा में क्लीन प्लांट नारियल नर्सरी में तैयार करके किसानों को दे पायें, इस पर भी हम व्यापक पैमाने पर प्रयत्न करेंगे।

SHRI T. R. BAALU: Hon. Speaker, Sir, the hon. Minister has given only a Pollachi specific reply whereas, during Gaja cyclone, the area Pattukottai in Thanjavur district, Dindigul and the rest of South Tamil Nadu have been affected very heavily and lakhs and lakhs of trees have been uprooted.

I would like to know whether the Union Government will come forward to help the farmers because they are suffering not only because of the root diseases, but have also suffered heavy loss due to cyclone.

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, मैंने रोगों के संदर्भ में जो बात कही थी, वह संपूर्ण नारियल उत्पादक राज्यों के बारे में कही थी। चक्रवात इत्यादि के द्वारा भी अगर पेड़ उखड़े हैं और फसल खराब हुई है, तो वहां भी नये बागों को लगाने के लिए नारियल बोर्ड सहायता प्रदान करता है। मैं एक बार और विस्तार से माननीय सदस्य से जानकारी प्राप्त कर लूंगा कि वहां क्या उपाय किये जा सकते हैं। क्योंकि वह मूल रूप से राज्य सरकार को करना है। हम राज्य सरकार

को मदद करने का काम करते हैं, उसमें नारियल विकास बोर्ड अगर कोई सहयोग कर सकता है, तो वह निश्चित तौर पर करेगा।

माननीय अध्यक्ष : प्रश्न संख्या 124, श्री अनूप संजय धोत्रे जी।

सतत कृषि को बढ़ावा देना

***124. श्री अनूप संजय धोत्रे:**

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) अकोला और वाशिम जिलों में सतत कृषि पद्धतियों को बढ़ावा देने के लिए उठाए जा रहे कदमों का ब्यौरा क्या है और किसानों को इन पद्धतियों को अपनाने के लिए किस प्रकार प्रोत्साहित किया जा रहा है;

(ख) सरकार अकोला और वाशिम जिलों में जल की कमी संबंधी समस्याओं को ध्यान में रखते हुए इस क्षेत्र में सिंचाई अवसंरचना को किस प्रकार बढ़ाने की योजना बना रही है;

(ग) अकोला और वाशिम जिलों में किसानों को बाजारों तक पहुंच उनके बाजार संपर्क में सुधार करने में सहायता प्रदान करने के लिए किए गए उपायों का ब्यौरा क्या है; और

(घ) सरकार उक्त जिलों में मृदा स्वास्थ्य के मुद्दे का समाधान करने के लिए किस प्रकार योजना बना रही है और इस क्षेत्र में जैविक कृषि पद्धतियों को बढ़ावा देने के लिए क्या पहल की जा रही है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (घ): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क): सरकार महाराष्ट्र राज्य देश में सतत कृषि पद्धतियों को बढ़ावा देने के लिए राष्ट्रीय सतत कृषि मिशन (एनएमएसए) कार्यान्वित कर रही है। सतत कृषि पद्धतियाँ अपनाने के लिए राष्ट्रीय सतत कृषि मिशन के अंतर्गत कई योजनाएँ किसानों को प्रोत्साहित कर रही हैं। पर ड्रॉप मोर क्रॉप (पीडीएमसी) योजना माइक्रो इरिगेशन तकनीकों जैसे ड्रिप और स्प्रिंकलर सिंचाई के माध्यम से फार्म लेवल पर

पानी की उपयोगिता को बढ़ाती है। पर ड्रॉप मोर क्रॉप के तहत माइक्रो इरिगेशन के अंतर्गत अब तक अकोला ज़िले में 30,962.44 हेक्टेयर और वाशिम ज़िले में 40,171 हेक्टेयर क्षेत्र को शामिल किया गया है। जैविक खेती और प्राकृतिक खेती को बढ़ावा देने के लिए क्रमशः परंपरागत कृषि विकास योजना (पीकेवीवाई) और राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ़) कार्यान्वित किए गए हैं। पीकेवीवाई के अंतर्गत अब तक अकोला ज़िले में 2,760 हेक्टेयर और वाशिम ज़िले में 2,160 हेक्टेयर क्षेत्र को शामिल किया गया है। इसके अतिरिक्त, एनएमएनएफ़ के अंतर्गत अब तक अकोला ज़िले में 1,750 हेक्टेयर और वाशिम ज़िले में 1,000 हेक्टेयर क्षेत्र को शामिल किया गया है। महाराष्ट्र राज्य भी प्राकृतिक खेती को बढ़ावा देने के लिए राज्य योजना- डॉ. पंजाबराव देशमुख नैसर्गिक शेती मिशन (डीपीडीएनएसएम) कार्यान्वित कर रहा है। डीपीडीएनएसएम के अंतर्गत अब तक अकोला ज़िले में 4000 हेक्टेयर और वाशिम ज़िले में 3500 हेक्टेयर क्षेत्र शामिल किया गया है।

(ख): पानी राज्य का विषय है इसलिए राज्य सरकारें अपने स्वयं के संसाधनों और प्राथमिकताओं के अनुसार जल संसाधन परियोजनाओं का नियोजन, वित्तपोषण, क्रियान्वयन और संचालन करती हैं। भारत सरकार विभिन्न चल रही योजनाओं के अंतर्गत राज्य सरकारों को तकनीकी और वित्तीय सहायता प्रदान करती है ताकि जल संसाधनों का सतत विकास और कुशल प्रबंधन सुनिश्चित किया जा सके।

प्रधानमंत्री कृषि सिंचाई योजना – त्वरित सिंचाई लाभ कार्यक्रम के अंतर्गत 16,000 हेक्टेयर की कुल सिंचाई क्षमता वाली लोअर पेडी नामक परियोजना को शामिल किया गया है जो अकोला ज़िले को लाभान्वित कर रही है। वर्ष 2018 में महाराष्ट्र के सूखा प्रभावित ज़िलों में 83 सरफेस माइनर इरिगेशन (एसएमआई) प्रोजेक्ट्स तथा 8 मेजर/मीडियम इरिगेशन प्रोजेक्ट्स को पूरा करने के लिए एक विशेष सिंचाई परियोजना पैकेज को मंजूरी दी गई थी। अकोला ज़िले में कुल 02 मीडियम इरिगेशन प्रोजेक्ट्स और 07 सरफेस माइनर इरिगेशन प्रोजेक्ट्स जिनकी कुल सिंचाई क्षमता 23,009 हेक्टेयर है, इस पैकेज में शामिल किए गए हैं। वहीं, वाशिम ज़िले में कुल 18 सरफेस माइनर

इरिगेशन प्रोजेक्ट्स, जिनकी कुल सिंचाई क्षमता 13,398 हेक्टेयर है, इस पैकेज में शामिल किए गए हैं।

(ग): सरकार अकोला और वाशिम जिलों के किसानों को मार्केटिंग, ब्रांडिंग और मूल्य संवर्धन के लिए परंपरागत कृषि विकास योजना (पीकेवीवाई) और डॉ. पंजाबराव देशमुख नैसर्गिक शेती मिशन (डीपीडीएनएसएम) जैसी योजनाओं के माध्यम से वित्तीय सहायता प्रदान कर रही है जिससे किसानों की बाज़ार पहुँच बेहतर हो रही है और मार्केट लिंकेज सुदृढ़ हो रहा है। बाज़ार तक पहुँच सुनिश्चित करने और मार्केट लिंकेज को सुदृढ़ बनाने के लिए अकोला और वाशिम जिलों में कुल 25 किसान उत्पादक संगठनों (एफपीओ) का गठन किया गया है जिससे किसान अपनी उपज उचित मूल्य पर बेच पा रहे हैं। कृषि एवं किसान कल्याण मंत्रालय साप्ताहिक वेबिनार आयोजित करता है जिससे एफपीओ और बड़े इंस्टीट्यूशनल खरीदारों के बीच सीधे संवाद की सुविधा मिलती है और व्यापार के अवसरों में वृद्धि होती है।

(घ): सरकार मृदा स्वास्थ्य एवं उर्वरता योजना के माध्यम से अकोला और वाशिम जिलों में किसानों को सॉइल हेल्थ कार्ड प्रदान करके मिट्टी के स्वास्थ्य से जुड़ी समस्याओं का समाधान कर रही है।

सॉइल हेल्थ कार्ड मिट्टी के स्वास्थ्य और उसकी उत्पादकता को बेहतर बनाने के लिए रासायनिक उर्वरकों के साथ-साथ ऑर्गेनिक खाद और बायो-फर्टिलाइज़र के विवेकपूर्ण उपयोग से एकीकृत पोषक तत्व प्रबंधन को बढ़ावा देने में किसानों की सहायता करता है। वर्ष 2023-24 से अब तक, महाराष्ट्र के अकोला जिले में कुल 1,25,667 सॉइल हेल्थ कार्ड और वाशिम जिले में 27,939 सॉइल हेल्थ कार्ड बनाए गए हैं।

SHRI ANUP SANJAY DHOTRE : I thank the hon. Prime Minister, Sir, and the hon. Minister for Agriculture, for selecting my district under HDPS cotton, which relates to sustainable agriculture.

Sir, I would like to know what are the key initiatives taken under the National Mission for Sustainable Agriculture to promote sustainable and climate

resilient agriculture practices across the country.

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, जलवायु परिवर्तन आज एक बड़े संकट के रूप में सामने आया है। हमने इस बार भी देखा कि लगातार छः महीने तक बारिश होती रही। धरती की सतह का तापमान लगातार बढ़ रहा है, पर्यावरण बिगड़ रहा है और प्रधान मंत्री श्री नरेन्द्र मोदी जी ने जलवायु परिवर्तन के खतरों को पहचाना है। यह संकट सारी दुनिया के सामने खड़ा है। इसलिए उन्होंने वर्ष 2070 तक जीरो नेट का लक्ष्य भारत के सामने रखा है। लेकिन जलवायु परिवर्तन के खतरों से भारत की कृषि को बचाने के लिए हम अनेकों प्रयास कर रहे हैं, जैसा माननीय सदस्य ने पूछा है।

माननीय अध्यक्ष महोदय, बढ़ते हुए तापमान के कारण बीजों की नई किस्में पहली आवश्यकता है और मुझे बताते हुए प्रसन्नता है।

माननीय अध्यक्ष : माननीय सदस्यगण, यहां खाने-पीने का प्रोग्राम मत कीजिए। थैलियों को बंद कर दीजिए।

श्री शिवराज सिंह चौहान : महोदय, मैं तो किसानों की बात कर रहा हूं, जिनके कारण खाना-पीना होता है।

माननीय अध्यक्ष : मैं आपसे नहीं कह रहा हूं, इधर कुछ माननीय सदस्य कुछ खा रहे हैं, उनसे कह रहा हूं।

श्री शिवराज सिंह चौहान : वे इसलिए खा रहे हैं, क्योंकि किसान पैदा कर रहा है।

माननीय अध्यक्ष : ये वह चीज नहीं खा रहे हैं।

श्री शिवराज सिंह चौहान : अब ये विशेष क्या खा रहे हैं, मुझे इसकी जानकारी नहीं है। लेकिन बढ़ते हुए तापमान के कारण हीट वेव और कोल्ड वेव के कारण फसलों का उत्पादन न घटे, इसलिए पिछले दस साल में आईसीएआर ने लगभग 2900 नई किस्में जारी की हैं जिनमें से 2661 किस्में क्लाइमेट रिजिलेंट हैं या जलवायु अनुकूल हैं।

अध्यक्ष महोदय, मुझे बताते हुए खुशी है कि पिछले साल फरवरी और मार्च में गर्मी अपेक्षाकृत

कुछ ज्यादा बढ़ी थी, लेकिन इन्हीं बीजों के कारण फसलों का उत्पादन नहीं घटा, बल्कि रिकॉर्ड उत्पादन हुआ।

माननीय अध्यक्ष महोदय, पानी बचे क्योंकि हमारे कई इलाके ऐसे हो गए हैं, जहां जल स्तर काफी नीचे चला गया है। इसलिए पानी की एक-एक बूंद कीमती है। प्रधानमंत्री जी ने पानी के महत्व को पहचाना। प्रधानमंत्री कृषि सिंचाई योजना के अंतर्गत 'पर ड्रॉप मोर क्रॉप', हमने तय किया कि पानी की एक-एक बूंद का सही उपयोग करेंगे। वर्ष 2015 से प्रधानमंत्री कृषि सिंचाई योजना प्रारंभ की जिसमें 1 करोड़ 6 लाख हेक्टेयर एरिया को माइक्रो इरिगेशन के तहत कवर करने का काम किया गया है। इससे 97 लाख किसानों को फायदा हुआ है।

माननीय अध्यक्ष महोदय, हमारे प्रधानमंत्री विजिनरी और दूरदर्शी हैं। केमिकल फर्टिलाइजर का अत्यधिक उपयोग मृदा के स्वास्थ्य को खराब कर रहा है। अगर इसी तरह से असंतुलित और अत्यधिक प्रयोग होता रहा तो एक दिन वह आएगा जब धरती आने वाली पीढ़ियों के लिए अन्न उत्पादित करने से ही इंकार कर देगी। इसलिए भारत सरकार ने प्राकृतिक कृषि मिशन पिछले साल ही लॉन्च किया है। हमारी कोशिश है और एक करोड़ किसानों को हम सेंसिटाइज करने का काम कर रहे हैं। 18 लाख हेक्टेयर में हम प्राकृतिक खेती कर पाएं, इसकी कोशिश कर रहे हैं। मुझे बताते हुए खुशी है कि 15 लाख से ज्यादा किसान इसके लिए तैयार हुए हैं जो प्राकृतिक खेती कर रहे हैं। हमने तीन हजार से ज्यादा बायो रिसोर्स सेंटर्स भी खोले हैं, जहां प्राकृतिक खेती के लिए बीजामृत, घनजीवामृत इत्यादि तैयार मिल जाएं और प्राकृतिक खेती के साथ-साथ जैविक खेती को बढ़ावा दिया जा रहा है। उसके प्रमाणन की व्यवस्था भी की जा रही है।

प्राकृतिक खेती और जैविक खेती दोनों में हम कोशिश कर रहे हैं कि किसानों को पर्याप्त प्रशिक्षण दें और सुविधाएं भी उपलब्ध कराएं। इसके साथ-साथ सॉयल हेल्थ कार्ड बनाने का भी एक अभियान चलाया गया है। सॉयल में कौन-कौन से तत्व हैं, किसानों को कई बार उसके बारे में पता नहीं होता है, इसलिए सॉयल हेल्थ कार्ड के माध्यम से धरती में किस तरह के फर्टिलाइजर की जरूरत है, उसके बारे में किसानों को पता चलना चाहिए। इसलिए लगभग 25 करोड़ 61 लाख

सॉयल हेल्थ कार्ड बनाए गए हैं, ताकि वे संतुलित रूप से उर्वरकों का उपयोग कर सकें। हमने इंटीग्रेटेड फार्मिंग भी शुरू की है। हमारी कोशिश है कि जलवायु परिवर्तन के खतरों से निपटने के लिए सतत कृषि को बढ़ावा दिया जाए, उसके लिए भारत सरकार अनेकों उपाय कर रही है।

SHRI ANUP SANJAY DHOTRE : Sir, my supplementary question is this. What efforts has the Government made to promote sustainable agriculture in Maharashtra?

श्री शिवराज सिंह चौहान: माननीय अध्यक्ष महोदय, महाराष्ट्र में भी हमने इन परिस्थितियों का बहुत विस्तृत अध्ययन किया है। आईसीएआर की एक परियोजना 'निकरा', राष्ट्रीय जलवायु अनुकूल कृषि नवाचार है। उसका क्रियान्वयन हम महाराष्ट्र में भी कर रहे हैं, जो कृषि पर जलवायु परिवर्तन के प्रभाव का अध्ययन करती है। यह केवल प्रदेश स्तर पर ही नहीं बल्कि जिला स्तर पर भी कृषि के जोखिम और संवेदनशीलता का आकलन करने का काम करती है। 'निकरा' के अंतर्गत महाराष्ट्र में छोटे और सीमांत किसानों के लिए तकनीकी सहायता प्रदान का काम नांदेड़ और बीड जैसे दो जिलों को, जिनको अत्यधिक जोखिम वाला जिला माना गया है, हम वहां कर रहे हैं। नन्दुरबार, अकोला, वाशिम, वर्धा, चंद्रपुर, हिंगोली, परभणी, जालना, अहमदनगर, लातूर और उस्मानाबाद जैसे 11 जिले, जो अधिक जोखिम की श्रेणी में आते हैं, इनमें से छः जिलों में, अहमदनगर, बीड, जालना, लातूर, नन्दुरबार और उस्मानाबाद में हमने 'निकरा' के पायलट प्रोजेक्ट को क्रियान्वित करने का काम किया है। हमने प्रदर्शित प्रौद्योगिकियों में सामुदायिक तालाब, चेक डेमों की डी-सिल्टिंग, जलकुंड, सोयाबीन, बाजार और कपास में नाली सिंचाई, टाइम से ब्रांड तैयार करना, कपास और चना में सूक्ष्म सिंचाई, फलों और सब्जियों में मल्लिंग, लघु अवधि सोयाबीन और काबुली चना की किस्में, इंटरक्रॉपिंग, इस तरह से बहुत से प्रयास किए गए हैं। अगर मैं विस्तार से बताऊं तो अनेकों प्रयास 'निकरा' के माध्यम से महाराष्ट्र में खेती जलवायु परिवर्तन के खतरों से बचे, उसके लिए किए जा रहे हैं।

अध्यक्ष महोदय, हमने 'पर ड्रॉप, मोर क्रॉप' योजना भी क्रियाशील की है। पशुपालन जैसे

कामों पर जलवायु परिवर्तन का क्या असर पड़ेगा, उसका अध्ययन भी हम वहां निश्चित तौर पर कर रहे हैं। महाराष्ट्र में पीडीएमसी योजना के क्रियान्वयन में, मैं महाराष्ट्र को बधाई दूंगा, वे बहुत अच्छा क्रियान्वयन कर रहे हैं, अब तक राज्य को 3,21,000 करोड़ रुपये केंद्रीय सहायता के रूप में प्रदान किए गए हैं और 11.25 लाख हेक्टेयर क्षेत्र कवर किए गए हैं। लगभग 11 लाख किसानों को लाभान्वित भी किया गया है। इसलिए, चाहे सॉयल हेल्थ कार्ड हो, प्राकृतिक खेती हो, जैविक खेती हो या इंटिग्रेटेड फॉर्मिंग हो, हम सारे प्रयोग महाराष्ट्र में राज्य सरकार के सहयोग से करने का प्रयत्न कर रहे हैं।

माननीय अध्यक्ष : प्रश्न संख्या 125, श्री भाऊसाहेब राजाराम वाकचौरे जी।

विमुक्त, घुमंतू तथा अर्ध-घुमंतू जनजातियों के अधिकारों का वंचन

*** 125. श्री भाऊसाहेब राजाराम वाकचौरे:**

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या विमुक्त, घुमंतू और अर्ध-घुमंतू समुदाय देश में सबसे पिछड़े समुदाय हैं जिनके पास न तो भूमि है और न ही घर और जन्म प्रमाण पत्र उपलब्ध नहीं होने के कारण इन समुदायों के लोग जाति प्रमाण-पत्र भी प्राप्त नहीं कर सकते हैं, जिसके परिणामस्वरूप यह समुदाय आरक्षण के लाभों से पूरी तरह वंचित रह जाता है;
- (ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है; और
- (ग) सरकार द्वारा इन समुदायों के सामाजिक, शैक्षिक और आर्थिक उत्थान के लिए क्या कदम उठाए गए हैं/उठाए जाने का विचार है?

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार):

(क) से (ग): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख): विमुक्त, घुमंतू और अर्ध-घुमंतू समुदायों को जन्म प्रमाण पत्र और जाति प्रमाण पत्र संबंधित राज्यों/संघ राज्य-क्षेत्रों द्वारा जारी किए जाते हैं और वे तदनुरूप आरक्षण के हकदार होते हैं।

(ग): विमुक्त, घुमंतू तथा अर्ध-घुमंतू समुदायों के विकास और कल्याण के लिए एक योजना नामतः विमुक्त, घुमंतू तथा अर्ध-घुमंतू समुदायों के आर्थिक सशक्तिकरण की स्कीम (सीड) इन समुदायों के सामाजिक, शैक्षिक और आर्थिक उत्थान के लिए विकास और कल्याण बोर्ड (डीडब्ल्यूबीडीएनसी) द्वारा क्रियान्वित की जा रही है। इस योजना के निम्नलिखित घटक हैं:

- (i) शैक्षणिक सशक्तिकरण: विमुक्त जनजाति (डीएनटी) उम्मीदवारों को अच्छी क्वालिटी की कोचिंग देकर उन्हें प्रतियोगी परीक्षाओं में भाग लेने लायक बनाना;
- (ii) स्वास्थ्य: डीएनटी समुदायों को स्वास्थ्य बीमा की सुविधा प्रदान करना;
- (iii) आजीविका: डीएनटी समुदाय संस्थानों के छोटे समूहों का निर्माण करने और उन्हें सशक्त बनाने के लिए समुदाय के स्तर पर आजीविका पहल को सुगम बनाना।
- (iv) भूमि और आवासन: डीएनटी समुदायों के सदस्यों को गृह के निर्माण के लिए वित्तीय सहायता प्रदान करना।

उपर्युक्त के अलावा, विभाग निम्नलिखित योजनाएं भी क्रियान्वित करता है जो डीएनटी समुदायों को समर्थ बनाती हैं:

- i. ओबीसी, ईबीसी और डीएनटी छात्रों के लिए प्री-मैट्रिक छात्रवृत्ति
- ii. ओबीसी, ईबीसी और डीएनटी छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति
- iii. ओबीसी, ईबीसी और डीएनटी छात्रों के लिए टॉप क्लास स्कूली शिक्षा
- iv. ओबीसी, ईबीसी और डीएनटी छात्रों के लिए टॉप क्लास कॉलेज शिक्षा
- v. अनुसूचित जातियों, विमुक्त, घुमंतू और अर्ध-घुमंतू जनजातियों, भूमिहीन कृषि मजदूरों और पारंपरिक कारीगरों के लिए राष्ट्रीय ओवरसीज छात्रवृत्ति (एनओएस)।

श्री भाऊसाहेब राजाराम वाकचौरे : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय महोदय जी से जानना चाहूंगा कि विमुक्त घुमंतू और अर्द्ध घुमंतू जनजातियों के विकास एवं उत्थान के लिए क्या

कदम उठाये जा रहे हैं और 'सीड' योजना से महाराष्ट्र में क्या परिणाम आए हैं?

डॉ. वीरेन्द्र कुमार: माननीय अध्यक्ष महोदय, विमुक्त घुमंतू एवं अर्द्ध घुमंतू समुदाय के विकास एवं कल्याण के लिए सरकार के द्वारा अनेक कदम उठाये जा रहे हैं।

अध्यक्ष महोदय, ये वे समुदाय हैं, जो अपने जीवनयापन और आवासीय ठिकानों के लिए ज्यादातर जंगलों और चारागाहों पर निर्भर रहते आए हैं। कालान्तर के चलते परिस्थितियों में और पर्यावरण के बदलाव के चलते इनके रहन-सहन में काफी परिवर्तन आया है। परम्परागत रूप से ये जो काम करते चले आ रहे थे, ये अलग-अलग भाषाएं बोलते हैं, अलग-अलग इनकी संस्कृति होती है और ज्यादातर लोग एक स्थान से दूसरे स्थान पर पलायन करते रहते हैं, उसके कारण इनका कोई स्थायी ठिकाना नहीं बन पाता है और न ही आजीविका के लिए कोई स्थायी साधन बन पाता है। जैसे-जैसे हम आधुनिकता की तरफ बढ़ते गए हैं, इनके जो परम्परागत काम थे, जैसे लौहगढ़िया लोहे का काम करते थे, बंजारे, सपेरे और मदारी लोगों के काम बंद होते चले गए।

इस बोर्ड का उद्देश्य, जो हमारे विमुक्त घुमंतू और अर्द्ध-घुमंतू समुदाय हैं, इन समुदायों के कल्याण और विकास के लिए कार्यक्रम तैयार करने, उन्हें कार्यान्वित करना और ऐसे क्षेत्रों का पता लगाना है, जहां पर ऐसे समुदाय के लोग अधिक संख्या में रहते हैं। इनके लिए जो कार्यक्रम बनाए जाते हैं, उनकी पहुंच और पात्रता में अंतर का निर्धारण करना और संबंधित एजेंसियों और मंत्रालयों के साथ में यह सुनिश्चित करना कि यह कार्यक्रम विमुक्त घुमंतू और अर्द्ध-घुमंतू समुदाय की विशेष आवश्यकताओं को पूरा करने वाले हैं। साथ ही साथ भारत सरकार और राज्य सरकार की योजना में हो रही प्रगति और निगरानी पर नजर रखना, उनकी मॉनिटरिंग करना और इसके साथ ही 16 फरवरी, 2022 को डीएनटी के आर्थिक सशक्तिकरण की योजना 'सीड' का शुभारम्भ किया गया। महाराष्ट्र में 'सीड' योजना के अंतर्गत 16 जिलों में यह योजना लागू की जा रही है, जिसमें निर्माण संस्था तीन जिलों में छत्रपति संभाजी नगर, बीड एवं जालना में काम कर रही है। नवचेतना संस्था 7 जिलों में पार्वनी, उस्मानाबाद, अहमदनगर, लातूर, सोलापुर, पुणे एवं बुलढाणा में काम कर रही है। इसी तरह से धान फाउंडेशन 6 जिलों में हिंगोली, नांदेड़, अमरावती, यवतमाल, वाशिम एवं वर्धा

में काम कर रही है। महाराष्ट्र में कुल 800 स्वयं सहायता समूहों के लक्ष्य के विरुद्ध 766 समूह घटित किए गए हैं, जिनमें 9026 लाभार्थी शामिल हैं। अहमद नगर जिले में नवचेतना संस्था दो प्रखंडों में काम कर रही है।

माननीय अध्यक्ष : माननीय मंत्री जी, मैं आपसे आग्रह करता हूं, कृपया संक्षिप्त में जवाब दीजिए। सिर्फ 20 क्वेश्चन खुलते हैं। 543 में 20 बहुत मुश्किल से लाटरी में आते हैं, सबको मौका मिलना चाहिए। कृपया संक्षिप्त में बता दीजिए।

डॉ. वीरेन्द्र कुमार : माननीय अध्यक्ष जी, माननीय सदस्य ने 'सीड' योजना के विषय में जानकारी मांगी थी। मैंने उसके बारे में विस्तृत जानकारी देने का प्रयास किया। यदि कोई विशेष जानकारी माननीय सदस्य जानना चाहते हैं, तो मैं उनके साथ में बैठकर महाराष्ट्र के संबंध में और जानकारी उपलब्ध करा दूंगा।

श्री भाऊसाहेब राजाराम वाकचौरे : माननीय अध्यक्ष जी, जाति प्रमाण पत्र के अभाव में इस समुदाय के सिर्फ 10 पर्सेंट लोगों को लाभ मिलता है। महाराष्ट्र में घर-घर जाकर इन्क्वायरी करके जाति प्रमाण पत्र दिया जाता है। मैं जानना चाहता हूं कि क्या इस तरह की कोई योजना अन्य राज्यों में लागू करने का विचार है?

डॉ. वीरेन्द्र कुमार : माननीय अध्यक्ष महोदय, यह बात सच है कि अभी कई राज्यों में डीएनटी के प्रमाण पत्र और जन्म प्रमाण पत्र नहीं बनने और पात्रता के अभाव के कारण वे शासन की योजनाओं के लाभ से वंचित हो रहे हैं।

माननीय अध्यक्ष : माननीय सदस्य यह पूछ रहे हैं कि महाराष्ट्र में अच्छा मॉडल है। क्या वह मॉडल और राज्य भी लागू करेंगे?

डॉ. वीरेन्द्र कुमार : देश के 7 राज्यों में महाराष्ट्र, गुजरात, हरियाणा, राजस्थान, उत्तर प्रदेश, मध्य प्रदेश और तमिलनाडु में डीएनटी के जाति प्रमाण पत्र जारी किए जा रहे हैं। आंध्र प्रदेश राज्य द्वारा डीएनटी के जाति प्रमाण पत्र जारी नहीं किए जा रहे हैं।

माननीय अध्यक्ष : माननीय मंत्री जी, उनको भी जारी करने के लिए बता दीजिए।

डॉ. वीरेन्द्र कुमार : जब हमारी राष्ट्रीय स्तर पर बैठक होती है और रिजिनल स्तर पर बैठकें होती हैं, तो वहां के माननीय मंत्रियों के साथ, माननीय सचिवों के साथ, उन सभी राज्यों को डीएनटी समुदाय के जाति प्रमाण बनाने के लिए अनुरोध किया जा रहा है।

एडवोकेट चन्द्र शेखर : अध्यक्ष जी, हमारा देश सन् 1947 में आजाद हुआ, लेकिन ये जो जातियां हैं, जिन्हें आज हम विमुक्त जातियों के नाम से जानते हैं, वर्ष 1871 के अपराध जनजातीय अधिनियम के तहत इनको अपराधी जनजाति घोषित किया गया था, तो ये वर्ष 1952 में पांच साल बाद आजाद हुईं। मंत्री जी ने बहुत सारी योजनाओं का जिक्र किया है। वर्तमान में डीएनटी, एनटी, एसएनटी समुदाय विभिन्न राज्यों में एससी, एसटी और ओबीसी श्रेणी में वर्गीकृत हैं। मैं माननीय मंत्री जी से जानना चाहता हूं कि क्या मंत्री जी के पास इनकी संख्या की जानकारी है कि इनकी क्या संख्या है और जो योजनाएं बताई हैं, क्या उनके आंकड़े उनके पास हैं कि कितने लोगों को उसका लाभ मिल रहा है?

अध्यक्ष जी, इनकी हालत बहुत बुरी है। जैसा माननीय मंत्री जी ने बताया कि ये पलायन करते हैं, तो वास्तविकता में इनको कोई पूछने वाला नहीं है। इनके साथ कोई अपराध हो जाता है, तो सुनवाई नहीं होती है। अब पुरानी पीढ़ी तो चली गई है, लेकिन अब जो नई पीढ़ी आ रही है, क्या वह कभी मुख्य धारा में नहीं जुड़ पाएगी? इसलिए माननीय मंत्री जी से मेरा आग्रह है कि वह आंकड़े भी स्पष्ट करें। इनकी संख्या भी मंत्री जी के पास है, क्योंकि पंजाब में, हरियाणा में और यूपी में भी इनकी संख्या बहुत ज्यादा है।

माननीय अध्यक्ष : मैं आप लोगों को एक सलाह दे दूं। घुमंतू जातियों के जहां-जहां भी डेरे होते हैं, सभी माननीय सदस्यों को प्रयास करना चाहिए कि जन-सहयोग से ऐसी जातियों के अध्ययन के लिए वहीं पर तीन-तीन महीने का शिक्षा का केन्द्र लगाएंगे तो हम आने वाली पीढ़ी को शिक्षित कर सकते हैं। यह प्रयास मैं भी कर रहा हूं और आप लोगों को भी करना चाहिए।

डॉ. वीरेन्द्र कुमार : माननीय अध्यक्ष महोदय, माननीय सदस्य के द्वारा कुछ राज्यों का उल्लेख करके उनकी संख्या के बारे में जानकारी मांगी गई है। इस संबंध में वर्ष 2014 में इदाते आयोग बनाया

गया, जिसने वर्ष 2015 में अपना कार्य प्रारम्भ किया और वर्ष 2017 में अपनी रिपोर्ट प्रस्तुत की। आयोग द्वारा इनकी लगभग 15 करोड़ की अनुमानित संख्या बताई गई। जैसा कि मैंने बताया कि सरकार के द्वारा सब समाज को साथ में लेकर आगे बढ़ने का लक्ष्य है। समाज की सबसे अंतिम पंक्ति के अंतिम छोर पर रहने वाले जो बंधु हैं, उन बंधुओं के कल्याण के लिए सीड योजना के अंतर्गत सारे राज्यों में काम किए जा रहे हैं। आजीविका घटक के अंतर्गत उनको सशक्त बनाने के लिए, उनके युवाओं के शैक्षिक सशक्तीकरण के लिए, निःशुल्क कोचिंग के लिए, स्वास्थ्य बीमा के आयुष्मान भारत योजना के अंतर्गत कार्ड बनाए जाने के लिए और प्रधान मंत्री आवास योजना के अंतर्गत उनको आवास उपलब्ध कराये जाने के लिए सरकार द्वारा इस संबंध में काफी तत्परता से काम किए जा रहे हैं।... (व्यवधान)

एडवोकेट चन्द्र शेखर : आप आंकड़े दीजिए कि कितने लोगों को लाभ मिल रहा है?... (व्यवधान)

डॉ. वीरेन्द्र कुमार : मैंने 15 करोड़ की संख्या बताई है।... (व्यवधान) हम राज्य सरकारों के सहयोग से सभी को लाभ दिलाने के लिए काम कर रहे हैं। हम किसी को नहीं छोड़ना चाहते हैं। जैसा मैंने कहा कि हमारी सरकार अंतिम पंक्ति के अंतिम छोर तक के व्यक्ति को योजना का लाभ दिलाने के लिए माननीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में काम कर रही है। ... (व्यवधान)

श्री कृष्ण प्रसाद टेन्नेटी : अध्यक्ष महोदय, मैं आपके माध्यम से मंत्री जी से यह प्रश्न पूछना चाहता हूं कि डीएनटी समुदायों के कल्याण हेतु सरकार द्वारा अब तक कौन-कौन से प्रमुख कदम उठाए गए हैं?

डॉ. वीरेन्द्र कुमार : माननीय अध्यक्ष महोदय, विमुक्त, घुमंतू तथा अर्ध-घुमंतू समुदाय के विकास के लिए जैसा कि मैंने बताया कि सरकार द्वारा बोर्ड का गठन किया गया। इनके विकास के लिए, कल्याण के लिए सीड योजना बनाई गई। सीड योजना के अंतर्गत वर्ष 2019 में बोर्ड की स्थापना हुई। बोर्ड के साथ ही साथ सीड योजना के अंतर्गत आवास घटक, उनके स्वास्थ्य के लिए आयुष्मान भारत योजना के कार्ड, उनके शैक्षिक सशक्तीकरण के लिए और इस समुदाय के बच्चों की शिक्षा के लिए निःशुल्क कोचिंग, साथ ही उनको नेशनल ओवरसीज स्कॉलरशिप योजना के साथ जोड़कर,

जैसे अनुसूचित जाति के छात्रों को नेशनल ओवरसीज योजना में विदेश में पढ़ने की सुविधा का लाभ मिलता है, उस योजना का लाभ हमारे डीएनटी समुदाय के छात्रों को भी मिले। ... (व्यवधान)

आवास घटक योजना के अंतर्गत, प्रधान मंत्री आवास योजना के अंतर्गत, डीएनटी समुदाय के बंधुओं के लिए राज्यों से उनको भूमि उपलब्ध कराने के लिए और उनकी सूची बनाने के लिए अनुरोध किया जा रहा है। केवल मध्य प्रदेश सरकार के द्वारा 3,047 लाभार्थियों की सूची आवास योजना घटक के अंतर्गत भेजी गई है। बाकी राज्यों से अनुरोध किया जा रहा है कि इन सारी योजनाओं का लाभ दिलाने के लिए वे सरकार के साथ सहयोग करें।

SHRIMATI KANIMOZHI KARUNANIDHI: Thank you, Sir.

There are many individuals belonging to different Scheduled Tribes across the country. But there are discrepancies when it comes to the Central verification database and what is there in the State Governments; and because of that, many individuals from different States are not able to use or benefit from the Union Government's schemes.

So, how does the Union Government plan to avoid these discrepancies and solve these problems?

Thank you.

12.00 hrs

डॉ. वीरेन्द्र कुमार: माननीय अध्यक्ष जी, विमुक्त घुमंतू और अर्द्ध घुमंतू समुदाय में 1262 समुदायों की देश भर में गणना की गई है। इनमें से विमुक्त घुमंतू के 425, घुमंतु समुदाय के 810, अर्द्ध घुमंतु के 27 समुदाय हैं और अवर्गीकृत जो न एससी में आते हैं, न विमुक्त में आते हैं, न एसटी में आते हैं और न ही ओबीसी में आते हैं, ऐसे 268 समुदाय हैं। इन समुदायों की पहचान करने के लिए समिति का गठन किया गया है। हम सब राज्य सरकारों से लगातार बात कर रहे हैं, उनके साथ लगातार बैठकें भी कर रहे हैं कि ताकि डीएनटी समुदाय के सारे लोगों को इन सभी वर्गों के समान शासन की

सारी योजनाओं का लाभ मिले फिर चाहे वे एससी में आते हों, एसटी में आते हों, ओबीसी में आते हों या इनमें से किसी भी न आते हों। हम इसके लिए लगातार राष्ट्रीय स्तर पर बैठकें करते हैं। इसके साथ हम रीजनल स्तर पर बैठकों की समीक्षा भी करते हैं ताकि उन तक शासन की योजनाओं का लाभ पहुंचे।

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 126 to 140

INDIGENOUS LITHIUM-ION BATTERY MANUFACTURING AND ENERGY STORAGE INITIATIVES

***126. SHRI Y. S. AVINASH REDDY:**

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether the Government has announced a 10 gigawatt RFP for grid-scale energy storage systems, if so, its thereof;
- (b) whether the Government is promoting indigenous manufacturing of advanced chemistry cells under the ACC-PLI scheme, and if so, the current and projected production capacity;
- (c) whether projected demand for lithium-ion batteries in India is expected to reach 600-900GWh by 2032 and if so, the measures being taken to meet this demand sustainably; and
- (d) whether safety standards are being developed for lithium-ion batteries considering application and environmental factors, if so, the details thereof?

THE MINISTER OF HEAVY INDUSTRIES; AND MINISTER OF STEEL (SHRI H. D. KUMARASWAMY):

(a) and (b): The Ministry of Heavy Industries is administering the Production Linked Incentive (PLI) scheme namely “National Programme on Advanced Chemistry Cell (ACC) Battery Storage,” approved in May 2021 with a total outlay of ₹18,100 crore to establish 50 GWh of domestic Advanced Chemistry Cell manufacturing capacity, out of which 10 GWh is earmarked for Grid Scale Stationary Storage (GSSS) applications.

40 GWh capacity has been awarded to four beneficiary firms. Under the PLI ACC scheme, beneficiary-wise details of their projected and current production capacities are as under:

Sl. No.	Beneficiary firms under PLI ACC Scheme	Projected Capacity (in GWh)	Current Capacity (in GWh)
1.	ACC Energy Storage Pvt. Ltd.	5	0
2.	Ola Cell Technologies Pvt. Ltd.	20	1
3.	Reliance New Energy Battery Storage Ltd.	5	0
4.	Reliance New Energy Battery Ltd.	10	0
	TOTAL	40	1

(c): As per the NITI Aayog report “Advanced Chemistry Cell Battery Reuse and Recycling in India” published in May 2022, under the optimistic scenario,

the projected annual demand for lithium-ion batteries is expected to reach about 210 GWh by 2030.

Under the PLI ACC Scheme, the Government is supporting the establishment of 50 GWh ACC capacity. Besides the PLI ACC scheme applicants, at least 10 manufacturers have announced a cumulative capacity of about 178 GWh in the country over the next five years.

(d): Bureau of Indian Standards (BIS) has published the safety standards, prescribing safety requirements and test protocols for lithium-ion batteries as per **Statement**. Further, Ministry of Environment, Forest and Climate Change (MOEFCC) has notified Battery Waste Management Rules, 2022, dated 22nd August 2022 for environmental factors.

STATEMENT

List of Safety Standards published by BIS

- **IS 18237: 2023:** Safety of Primary and Secondary Lithium Cells and Batteries during Transport.
- **IS 16893 (Part 2) :2018:** Secondary lithium - Ion cells for the propulsion of electric road vehicles: Part 2 reliability and abuse testing.
- **IS 16893 2018 (Part 3):** Secondary Lithium - Ion Cells for the Propulsion of Electric Road Vehicles Part 3 Safety Requirements.

- **IS 16805: 2018:** Secondary Cells and Batteries Containing Alkaline or Other Non-Acid Electrolytes – Safety Requirements for Secondary Lithium Cells and Batteries, for use in Industrial Applications.
- **IS 16046 (Part 2) :2018:** Secondary Cells and Batteries containing Alkaline or other Non-Acid Electrolytes – Safety Requirements for portable sealed secondary cells and for batteries made from them for use in portable applications Part 2 Lithium systems.

ग्रामीण स्वरोजगार प्रशिक्षण संस्थानों (आरएसईटीआई) की कार्यप्रणाली

*127. श्री गोपाल जी ठाकुर:

श्री जगदम्बिका पाल:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में चल रहे ग्रामीण स्वरोजगार प्रशिक्षण संस्थानों (आरएसईटीआई) का ब्यौरा क्या है और उनकी संख्या कितनी है तथा ग्रामीण युवाओं पर उनका राज्य-वार एवं झारखंड, हिमाचल प्रदेश, छत्तीसगढ़ और आंध्र प्रदेश में जिला-वार विशेषकर दरभंगा (बिहार), शहडोल लोक सभा निर्वाचन क्षेत्र (मध्य प्रदेश), कटक (ओडिशा), जलगांव (महाराष्ट्र) जिलों का ब्यौरा क्या है;
- (ख) क्या सरकार ने उक्त संस्थानों के ग्रामीण उद्यमिता के सुदृढ़ीकरण, कौशल प्रशिक्षण के मुख्य उद्देश्यों को प्राप्त कर लिया है और इनसे संबंधित दर्ज किए गए विशिष्ट परिणाम क्या हैं, यदि हां, तो विशेषकर महाराष्ट्र के जलगांव जिले सहित तत्संबंधी ब्यौरा क्या है;
- (ग) झारखंड के हजारीबाग और रामगढ़ जिलों सहित देश में प्रशिक्षण, ऋण संपर्क, उद्यम स्थापना और रोजगार प्राप्ति का ब्यौरा क्या है;

- (घ) विशेषकर शहडोल लोक सभा निर्वाचन क्षेत्र (मध्य प्रदेश), सिद्धार्थनगर (उत्तर प्रदेश), जलगांव (महाराष्ट्र) जिलों सहित ओडिशा, हिमाचल प्रदेश, आंध्र प्रदेश, छत्तीसगढ़ और बिहार में पिछले दस वर्षों और वर्तमान के दौरान प्रशिक्षित किए गए और रोजगार प्राप्त करने वाले युवाओं की संख्या कितनी है और उक्त प्रशिक्षित युवाओं में से स्वरोजगार और वेतनभोगी नौकरियों में संलग्न युवाओं की संख्या कितनी है;
- (ङ) क्या प्रशिक्षण की गुणवत्ता, ऋण संपर्क अथवा प्रशिक्षण के बाद मार्गदर्शन से संबंधित चुनौतियों की पहचान करने के लिए हाल ही में कोई मूल्यांकन या समीक्षा की गई है;
- (च) यदि हां, तो इस संबंध में आरएसईटीआई 1.0 की तुलना में आरएसईटीआई 2.0 के अंतर्गत किए गए प्रमुख संशोधनों के ब्यौरे सहित इनसे संबंधित मुख्य निष्कर्षों और शुरु की गई सुधारात्मक कार्रवाइयों का ब्यौरा क्या है; और
- (छ) आरएसईटीआई 2.0 के अंतर्गत शुरु किए गए प्रमुख अभिलेखों का ब्यौरा क्या है और इन सुधारों से जलगांव लोक सभा निर्वाचन क्षेत्र में युवाओं के लिए प्रशिक्षण प्रभावकारिता और रोजगार परिणामों में किस प्रकार वृद्धि होगी?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) : देश में संचालित ग्रामीण स्वरोजगार प्रशिक्षण संस्थानों (आरएसईटीआई) का विवरण एवं ग्रामीण युवाओं पर उनका प्रभाव निम्नानुसार है:

- i. ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई), ग्रामीण विकास मंत्रालय एवं प्रायोजक बैंकों द्वारा समर्थित संस्थान हैं, जो 18–50 वर्ष आयु वर्ग के ग्रामीण युवाओं को लघु अवधि के, माँग आधारित कौशल प्रशिक्षण प्रदान करते हैं, जिनका मुख्य उद्देश्य स्वरोजगार एवं सूक्ष्म उद्यम विकास को प्रोत्साहित करना है। ये प्रशिक्षण भारत सरकार द्वारा पूर्णतः वित्तपोषित हैं, ये अधिकांशतः आवासीय प्रकृति के होते हैं और वर्तमान में राष्ट्रीय कौशल योग्यता फ्रेमवर्क (एनएसक्यूएफ) से संरेखित 70 पाठ्यक्रमों में प्रशिक्षण प्रदान करते

- हैं। पाठ्यक्रमों की सूची **विवरण-I** में दी गई है। राज्यों/संघ राज्य क्षेत्रों की आवश्यकताओं के आधार पर, मौजूदा पाठ्यक्रम सूची में और पाठ्यक्रम जोड़ने पर विचार किया जा रहा है।
- ii. आरएसईटीआई, प्रशिक्षण पूर्ण होने के उपरान्त प्रशिक्षुओं को क्रेडिट-लिंगिंग सुविधा तथा दो वर्ष तक हैंडहोलिंग सहायता भी प्रदान करते हैं। महिलाओं, अनुसूचित जाति/जनजाति समुदायों, अल्पसंख्यक, दिव्यांगजन (पीडब्ल्यूडी) एवं स्व-सहायता समूह (एसएचजी) सदस्यों की समावेशी भागीदारी सुनिश्चित करने पर विशेष ध्यान दिया जाता है। इसके अतिरिक्त, विभिन्न सरकारी योजनाओं एवं विभागों के साथ अभिसरण के माध्यम से, एनआरएलएम, पीएमईजीपी, डीएवाई-एनयूएलएम, मुद्रा तथा अन्य आजीविका एवं उद्यमिता प्रोत्साहन पहलों के अंतर्गत चिन्हित लाभार्थियों को भी प्रशिक्षण कार्यक्रमों का लाभ प्रदान किया जाता है।
 - iii. वर्तमान में देश के 612 जिलों में, 33 राज्यों एवं संघ राज्य क्षेत्रों में कुल 625 आरएसईटीआई केंद्र सक्रिय रूप से कार्यरत हैं। इन संस्थानों को 25 वित्तीय संस्थानों — जिनमें सार्वजनिक क्षेत्र के बैंक, निजी क्षेत्र के बैंक, क्षेत्रीय ग्रामीण बैंक (आरआरबी) तथा राज्य सहकारी बैंक शामिल हैं — द्वारा प्रायोजित एवं समर्थित किया जाता है। वित्तीय वर्ष 2014-15 से 30.11.2025 की अवधि के दौरान 64 नए आरएसईटीआई क्रियाशील किए गए हैं, जिनमें से 28 केंद्र जून 2024 से 30.11.2025 के बीच स्थापित हुए हैं।
 - iv. आरएसईटीआई में प्रशिक्षण प्राप्त करने वाले ग्रामीण गरीब अभ्यर्थियों के लिए प्रशिक्षण, आवास एवं भोजन की लागत का 100% व्यय ग्रामीण विकास मंत्रालय (एमओआरडी) द्वारा वहन किया जाता है। वित्तीय वर्ष 2020-21 में अनुमोदन के अनुसार, आरएसईटीआई भवनों के निर्माण हेतु प्रायोजक बैंकों को ₹2.00 करोड़ की वित्तीय सहायता प्रदान की जा रही है। वर्तमान में 400 आरएसईटीआई अपने स्वयं के निर्मित भवनों से संचालित हो रहे हैं, जबकि

शेष केंद्र किराये के भवनों से कार्यरत हैं। इन शेष आरएसईटीआई के लिए समर्पित भवनों के निर्माण की प्रक्रिया प्रगति पर है।

- v. झारखंड, हिमाचल प्रदेश, छत्तीसगढ़ और आंध्र प्रदेश सहित राज्यवार/जिलावार एवं बैंकवार आरएसईटीआई की संख्या और विशेष रूप से जिलावार यथा दरभंगा (बिहार), शहडोल लोकसभा क्षेत्र (मध्य प्रदेश), कटक (ओडिशा), जलगांव (महाराष्ट्र) आदि जिलों का ब्यौरा **विवरण-II** में उपलब्ध है।

- vi. सभी आरएसईटीआई में उपयुक्त कार्यबल की व्यवस्था की गई है, जिसमें एक निदेशक, दो फ़ैकल्टी सदस्य, दो कार्यालय सहायक, एक अटेंडर तथा एक चौकीदार-सह-माली शामिल हैं। इसके अतिरिक्त, लाभार्थियों को गुणवत्तापूर्ण प्रशिक्षण एवं संबंधित सुविधाएँ उपलब्ध कराने तथा आरएसईटीआई के सुचारु संचालन हेतु डोमेन स्किल्स ट्रेनर्स (डीएसटी) का राज्य स्तर पर पैनेल तैयार किया गया है। साथ ही, राज्य एवं राष्ट्रीय स्तर पर निगरानी एवं मूल्यांकन टीमें स्थापित की गई हैं। विस्तृत ब्यौरा **विवरण-III** में दिया गया है।

- vii. स्थापना के बाद से अब तक, आरएसईटीआई ने देशभर में लगभग 59 लाख प्रशिक्षुओं को प्रशिक्षण प्रदान किया है तथा औसत नियोजन दर लगभग 70-75% रही है। इस कार्यक्रम ने ग्रामीण युवाओं की रोजगार-योग्यता बढ़ाने, वित्तीय सेवाओं तक पहुँच सुधारने और स्थानीय उद्यम विकास को प्रोत्साहित करने में महत्वपूर्ण योगदान दिया है। इसके परिणामस्वरूप कष्टजनक प्रवासन में कमी आई है तथा सतत ग्रामीण आजीविकाओं को बढ़ावा मिला है।

(ख) से (घ): जी हाँ, सरकार ने आरएसईटीआई के मुख्य उद्देश्य को सफलतापूर्वक प्राप्त किया है और महाराष्ट्र के जलगाँव जिले, झारखंड के हजारीबाग एवं रामगढ़ जिले, ओडिशा, हिमाचल प्रदेश, आंध्र प्रदेश, छत्तीसगढ़ एवं बिहार सहित मध्य प्रदेश के शहडोल लोकसभा क्षेत्र, उत्तर प्रदेश के सिद्धार्थनगर तथा महाराष्ट्र के जलगाँव जिले सहित देशभर में प्रशिक्षण एवं नियोजन, ऋण-संपर्कों,

स्वरोजगार, वेतन-आधारित रोजगार आदि से संबंधित पिछले दस वर्षों एवं वर्तमान वर्ष (वित्तीय वर्ष 2015-16 से अब तक) की अवधि के लिए ब्यौरा **विवरण-IV** में दिए गए हैं।

(ड.) से (छ): जी हाँ, ग्रामीण स्वरोजगार प्रशिक्षण संस्थानों (आरएसईटीआई) का एक मूल्यांकन/प्रभाव अध्ययन नेशनल एकेडमी ऑफ़ रुडसेटी (एनएआर) द्वारा एकेडमी ऑफ़ मैनेजमेंट स्टडीज़ (एएमएस), लखनऊ के सहयोग से संचालित किया गया है। आरएसईटीआई का मूल्यांकन/प्रभाव अध्ययन रिपोर्ट आरएसईटीआई के मूल्यांकन/प्रभाव अध्ययन की रिपोर्ट लिंक "<https://kaushal.rural.gov.in/assets/files/Evaluation-Impact-Study-of-Rural-Self-Employment-Training-Institutes-Hindi.pdf>" के माध्यम से देखी जा सकती है।

अध्ययन से प्राप्त कुछ प्रमुख सकारात्मक अवलोकन इस प्रकार हैं:

क. आरएसईटीआई देश के लगभग प्रत्येक जिले में उपस्थित हैं। इनकी व्यापक पहुँच है तथा ये विशेषकर उद्यमिता की भावना विकसित करने और तकनीकी कौशल प्रदान करने के माध्यम से ग्रामीण गरीब युवाओं की रोजगार संभावनाओं पर सार्थक प्रभाव डाल रहे हैं।

ख. आरएसईटीआई पूर्व-निर्धारित मानक संचालन प्रक्रियाओं (एसओपी) के आधार पर संचालित होते हैं। इनका समग्र प्रदर्शन अच्छा है तथा ये योजना के उद्देश्यों की पूर्ति कर रहे हैं।

ग. 94% प्रशिक्षु फैकल्टी से संतुष्ट पाए गए।

घ. बड़ी संख्या में (95%) प्रशिक्षुओं ने प्रशिक्षण में प्रयुक्त पाठ्यक्रम के प्रति भी संतोष व्यक्त किया।

ड. अधिकांश प्रशिक्षु आरएसईटीआई में इसलिए सम्मिलित हुए क्योंकि वे अपना उद्यम स्थापित करना और स्वरोजगार प्राप्त करना चाहते थे।

च. केवल 2% प्रशिक्षुओं को, या तो उनके द्वारा प्रमाणपत्र प्राप्त न करने के कारण अथवा

पाठ्यक्रम बीच में छोड़ने के कारण अंतिम प्रमाणपत्र प्राप्त नहीं हो सका। अधिकांश (95%)

प्रशिक्षुओं को प्रशिक्षण पूर्ण होने के दो महीनों के भीतर प्रमाणपत्र प्राप्त हो गया, जो एक सकारात्मक

संकेत है, क्योंकि इससे वे बिना किसी लंबे अंतराल के ऋण आवेदन एवं रोजगार गतिविधियाँ समय पर प्रारंभ कर सके।

छ. अनुवर्ती कार्यवाही के दौरान 86% प्रशिक्षुओं ने फॉलो-अप अवधि को पर्याप्त बताया। यह अनुपात पहाड़ी राज्यों में सर्वाधिक 95% तथा दक्षिणी राज्यों में न्यूनतम 85% रहा।

इसके अतिरिक्त, इस अध्ययन ने निम्न की भी अनुशंसा की:

i. अवसंरचना की उपलब्धता और गुणवत्ता में सुधार हेतु :

क. आरएसईटीआई संस्थानों की स्थापना के बाद उनके लिए एक निश्चित अवधि के भीतर स्थायी परिसर विकसित करना अनिवार्य किया जाए ताकि वे गुणवत्तापूर्ण प्रशिक्षण प्रदान करने हेतु अपेक्षित सुविधाओं से सुसज्जित हो सकें।

ख. ऑफ-कैंपस प्रशिक्षण तभी आयोजित किए जाएँ जब उच्च गुणवत्ता वाले उपकरण एवं उपयुक्त अवसंरचना की उपलब्धता सुनिश्चित हो जाए।

ii. प्रशिक्षु नामांकन एवं प्रशिक्षण कार्यक्रम के आयोजन से संबंधित प्रक्रियाओं में सुधार हेतु:

क. लाभार्थियों के चयन के लिए नामांकन लक्ष्य को कम किया जाए। इससे यह सुनिश्चित होगा कि केवल वे ही अभ्यर्थी चयनित और नामांकित होंगे जिनकी स्वरोजगार के प्रति वास्तविक एवं गंभीर रुचि हो। यह उपाय नामांकन प्रक्रिया की दक्षता बढ़ाने, बेहतर नियोजन दर प्राप्त करने तथा प्रशिक्षण को अधिक गुणात्मक एवं गहन बनाने में सहायक होगा।

ख. प्रशिक्षुओं में 20% पुरुषों के सापेक्ष महिलाएँ 80% थीं। चूंकि अधिकांश महिलाएँ स्वरोजगार को प्राथमिकता देती हैं, उत्पाद एवं प्रक्रिया-आधारित पाठ्यक्रमों में प्रवेश लेती हैं तथा ऐसे कार्यों में संलग्न होना पसंद करती हैं जिन्हें वे घर से संचालित कर सकें, अतः अनुशंसा की गई है कि इस मांग को ध्यान में रखते हुए संबंधित पाठ्यक्रमों की उपलब्धता को उपयुक्त रूप से अनुकूलित किया जाए।

ग. संस्थान की निगरानी प्रक्रिया के अंतर्गत यह सुनिश्चित करने हेतु एक प्रणाली स्थापित की जाए कि प्रायोगिक कार्य प्रशिक्षण के हिस्से के रूप में संचालित एवं पूर्ण किया गया है।

घ. कौशल प्रशिक्षण पाठ्यक्रमों के उद्यमिता विकास कार्यक्रम (ईडीपी) घटकों को प्रशिक्षुओं द्वारा सबसे कम रेटिंग प्राप्त हुई। चूँकि आरएसईटीआई का उद्देश्य केवल तकनीकी कौशल प्रदान करना ही नहीं, बल्कि प्रशिक्षुओं को उद्यम संचालित करने में सक्षम बनाना भी है, अतः अनुशंसा की गई है कि कौशल प्रशिक्षण पाठ्यक्रमों के ईडीपी घटकों को सुदृढ़ करके इस अंतर को दूर किया जाए।

ड. कौशल पाठ्यक्रमों के प्रायोगिक एवं उद्यमिता घटकों को सम्मिलित कर प्रशिक्षण की अवधि बढ़ाने की अनुशंसा की गई है।

iii. प्रशिक्षण हेतु गुणवत्तापूर्ण फैकल्टी के मुद्दे के समाधान हेतु:

क. अनुशंसा की गई है कि निदेशक एवं फैकल्टी — दोनों के लिए कुछ विशिष्ट प्रशिक्षण कार्यक्रम अनिवार्य किए जाएँ ताकि वे अपनी भूमिकाओं का निर्वहन अधिक प्रभावी ढंग से कर सकें। साथ ही, निदेशकों के बार-बार परिवर्तन से बचने की सलाह दी गई है, जिससे आरएसईटीआई संस्थानों का संचालन बिना व्यवधान के सुचारु रूप से जारी रह सके।

ख. यह अनुशंसा की गई है कि या तो प्री-ट्रेनिंग और पोस्ट-ट्रेनिंग फैसिलिटेशन के लिए अलग-अलग विंग बनाकर स्टाफ बढ़ाया जाए या अधिक वेतन दिया जाए जिससे वे बेहतर प्रदर्शन कर सकें अथवा पदों को आकर्षक बनाया जाए ताकि लोग उन्हें प्राप्त करना चाहें।

iv. प्रशिक्षण उपरांत फॉलो-अप एवं ट्रेकिंग प्रणाली की प्रभावशीलता में सुधार हेतु:

क. फॉलो-अप प्रक्रिया को अधिक दक्ष बनाने हेतु अनुशंसा की गई है कि प्रशिक्षुओं का अनुवर्तन उनके नियोजित होने तक टेलीफोन कॉल के माध्यम से किया जाए। नियोजित हो जाने के बाद, स्वरोजगार प्राप्त प्रशिक्षुओं से व्यक्तिगत मुलाकातों के माध्यम से संपर्क किया जाए, जिससे स्टाफ द्वारा यह आकलन किया जा सके कि वे अपना उद्यम कैसे चला रहे हैं तथा आवश्यकता पड़ने पर मार्गदर्शन प्रदान किया जा सके। प्रशिक्षण पूर्ण होने के छह माह बाद भी जो प्रशिक्षु नियोजित नहीं हो पाते, उन्हें प्रति तिमाही या छह-मासिक आधार पर

परिसर में समूह बैठकों में आमंत्रित किया जाए, ताकि उनकी समस्याओं का समाधान किया जा सके और उन्हें उद्यम शुरू करने के लिए मार्गदर्शन उपलब्ध कराया जा सके।

ख. अनुशंसा की गई है कि एसएसआई (रूडसेटी का पूर्व छात्र संघ) को एक प्रशिक्षु संचालित मंच के रूप में विकसित किया जाए। इसके तहत, प्रत्येक जिले में उन सफल प्रशिक्षुओं की पहचान की जाए जो संस्थान से घनिष्ठ रूप से जुड़े रहे हों और उन्हें निदेशक एवं फैकल्टी के मार्गदर्शन में तिमाही एसएसआई बैठकों के संचालन की जिम्मेदारी सौंपी जाए।

ग. आरएसईटीआई द्वारा क्रेडिट लिंकिंग सुविधा को और सुदृढ़ करने की आवश्यकता है।

घ. इसके अतिरिक्त, सभी आरएसईटीआई में जन समर्थ पोर्टल के माध्यम से ऋण आवेदन को प्रोत्साहित करने की अनुशंसा की गई है, जिससे आवेदन प्रक्रिया तीव्र होगी और ऋण स्वीकृति की दर में वृद्धि होगी।

उपरोक्त अनुशंसाओं के आधार पर निम्नलिखित सुधारात्मक उपाय प्रारंभ किए गए हैं:

क. आरएसईटीआई के लिए अवसंरचना सहायता अनुदान ₹1 करोड़ से बढ़ाकर ₹2 करोड़ कर दिया गया है।

ख. प्रशिक्षुओं की सुरक्षा सुनिश्चित करने हेतु सभी आरएसईटीआई में बाउंड्री वॉल का निर्माण करवाने के लिए हितधारक बैंकों को निर्देशित किया गया है।

ग. अभ्यर्थियों की विविध प्रशिक्षण आवश्यकताओं को पूरा करने के लिए आरएसईटीआई द्वारा प्रदान किए जाने वाले प्रशिक्षण पाठ्यक्रमों की श्रेणी का विस्तार किया गया है।

घ. योजना की रियल-टाइम निगरानी सक्षम करने हेतु एक एकीकृत, समग्र पोर्टल विकसित किया गया है।

ड. सभी आरएसईटीआई को निर्देश दिया गया है कि वे प्रशिक्षण कार्यक्रमों की लाइव मॉनिटरिंग के लिए आईपी समर्थित सीसीटीवी कैमरे स्थापित करें।

च. फैकल्टी की गुणवत्ता में सुधार हेतु रिफ्रेशर ट्रेनिंग एवं ट्रेनिंग ऑफ ट्रेनर्स (टीओटी) कार्यक्रम संचालित किए जा रहे हैं।

छ. प्रशिक्षण उपरांत फॉलो-अप को सुदृढ़ करने के लिए क्रेडिट लिंकिंग सहायता को प्रशिक्षित अभ्यर्थियों के 30% से बढ़ाकर 50% किया गया है।

आरएसईटीआई 1.0 की तुलना में आरएसईटीआई 2.0 के अंतर्गत किए गए प्रमुख संशोधनों का ब्यौरा **विवरण-V** के रूप में संलग्न है। ये संशोधन प्रशिक्षण की प्रभावशीलता को बढ़ाएँगे तथा देशभर के युवाओं—जिनमें जलगाँव लोकसभा क्षेत्र के युवा भी शामिल हैं—के लिए रोजगार परिणामों में सुधार सुनिश्चित करेंगे। आरएसईटीआई 2.0 के दिशानिर्देश आरएसईटीआई 2.0 दिशानिर्देश लिंक "<https://kaushal.rural.gov.in/assets/files/Guidelines-and-SOP-for-RSET-2.0-Phase-II-%20reg.pdf>" के माध्यम से देखी जा सकती है।

इसके अतिरिक्त, नीति आयोग द्वारा संचालित एक पृथक अध्ययन में भी इस कार्यक्रम के प्रदर्शन का मूल्यांकन किया गया है तथा प्रमुख बाधाओं की पहचान की गई है। नीति आयोग के मूल्यांकन अध्ययन की रिपोर्ट लिंक "<https://kaushal.rural.gov.in/assets/files/Evaluation-of-Centrally-Sponsored-Schemes-in-Package-5-Rural-Development-Sector.pdf>" के माध्यम से देखी जा सकती है।

विवरण-I

एनएसक्यूएफ के साथ जुड़े आरएसईटीआई ट्रेनिंग पाठ्यक्रम की सूची :

क्र. सं.	ईडीपी प्रकार	योग्यता का नाम	योग्यता कोड	श्रेणी (I/II/III)	अवधि (घंटे)	अवधि (दिन)
1	कृषि ईडीपी	रेशम कोष उत्पादक उद्यमी	एनएआरक्यू30005	II	80	10
2		डेयरी फार्मिंग और वर्मीकम्पोस्ट बनाना	एनएआरक्यू30006	I	80	10
3		वाणिज्यिक बागवानी	एनएआरक्यू30017	I	104	13
4		कृषि उद्यमी	एनएआरक्यू30021	II	104	13
5		भेड़ पालन	एनएआरक्यू30024	II	80	10

6	मुर्गी पालन	एनएआरक्यू30027	I	80	10
7	बकरी पालन	एनएआरक्यू30029	II	80	10
8	औषधीय और सुगंधित पौधों की खेती	एनएआरक्यू30030	II	80	10
9	रबर टैपिंग और प्रसंस्करण	एनएआरक्यू30031	II	80	10
10	सूअर पालन	एनएआरक्यू30039	II	80	10
11	वाणिज्यिक फूलों की खेती	एनएआरक्यू30041	II	80	10
12	सब्जी नर्सरी प्रबंधन और खेती	एनएआरक्यू30043	II	80	10
13	मधुमक्खी पालन	एनएआरक्यू30044	II	80	10
14	मशरूम की खेती	एनएआरक्यू30047	II	80	10
15	बागवानी और लैंडस्केपिंग	एनएआरक्यू30049	II	80	10
16	पॉली हाउस और शेड नेट खेती	एनएआरक्यू30051	II	80	10
17	मछली पालन	एनएआरक्यू30059	II	80	10
18	मत्स्य मित्र	एनएआरक्यू50001	I	480	60
19	पशु मित्र -	एनएआरक्यू50002	I	480	60
20	व्यवसाय कोरस्पोंडेंट और व्यवसाय सुविधाकर्ता	एनएआरक्यू30037	III	80	10
21	ऋण वसूली एजेंट	एनएआरक्यू30038	III	104	13
22	सामान्य ईडीपी सूक्ष्म उद्यमियों के लिए उद्यमिता विकास कार्यक्रम (ईडीपी)	एनएआरक्यू40001	III	104	13
23	किराना और किराना दुकान	एनएआरक्यू30058	III	48	6

24	दिव्यांग व्यक्तियों के लिए ईडीपी	एनएआरक्यू40060	III	80	10
25	बैंक मित्र	एनएआरक्यू40061	III	48	6
26	सामान्य ईडीपी	एनएआरक्यू40062	III	48	6
27	एफएलसीआरपी के लिए वित्तीय साक्षरता का प्रशिक्षण कार्यक्रम	एनएआरक्यू40063	III	48	6
28	उद्यम संवर्धन के लिए सामुदायिक संसाधन व्यक्ति	एनएआरक्यू50003	III	250	32
29	ईडीपी प्रक्रिया	फास्ट फूड स्टॉल उद्यमी	II	80	10
30		यात्रा और पर्यटक गाइड	III	80	10
31		घरेलू आया	II	104	13
32		फोटो फार्मिंग, लेमिनेशन और स्क्रीन प्रिंटिंग	I	80	10
33		चिनाई और कंक्रीट का काम	I	240	30
34		सीसीटीवी कैमरा, सिक्योरिटी अलार्म और स्मोक डिटेक्टर का इंस्टॉलेशन और सर्विसिंग	I	104	13
35		फोटोग्राफी और वीडियोग्राफी	I	240	30
36		सेल फोन मरम्मत और सेवाएँ	I	240	30
37		ब्यूटी पार्लर प्रबंधन	I	240	30
38		वैलडिंग और निर्माण	I	240	30
39		इलेक्ट्रिक मोटर रिवाइंडिंग और मरम्मत सेवाएँ	I	240	30

40		दोपहिया वाहन मैकेनिक	एनएआरक्यू40014	I	240	30
41		एलएमवी मालिक चालक	एनएआरक्यू40015	I	240	30
42		घरेलू विद्युत उपकरण सेवा उद्यमी	एनएआरक्यू40016	I	240	30
43		घर की वायरिंग	एनएआरक्यू40018	I	240	30
44		पुरुषों का पार्लर और सैलून उद्यमी	एनएआरक्यू40019	I	240	30
45		टीवी तकनीशियन	एनएआरक्यू40020	I	240	30
46		कम्प्यूटरीकृत अकाउंटिंग	एनएआरक्यू40025	I	240	30
47		डेस्कटॉप पब्लिशिंग	एनएआरक्यू40034	I	360	45
48		कंप्यूटर हार्डवेयर और नेटवर्किंग	एनएआरक्यू40035	I	360	45
49		नलसाजी और स्वच्छता कार्य	एनएआरक्यू40040	I	240	30
50		प्रशीतन और वातानुकूलन	एनएआरक्यू40042	I	240	30
51		एल्युमिनियम निर्माण	एनएआरक्यू40052	I	240	30
52		यूपीएस और बैटरी निर्माण और सर्विसिंग	एनएआरक्यू40053	I	240	30
53		बढ़ईगीरी	एनएआरक्यू40057	I	240	30
54	ईडीपी उत्पाद	घर में अगरबत्ती बनाना	एनएआरक्यू30004	II	80	10
55		पेपर कवर, लिफाफा और फाइल बनाना	एनएआरक्यू30008	II	80	10
56		सॉफ्ट टॉय निर्माता और विक्रेता	एनएआरक्यू30023	I	104	13
57		जूट उत्पाद उद्यमी	एनएआरक्यू30026	I	104	13

58		पापड़, अचार और मसाला पाउडर	एनएआरक्यू30028	II	80	10
59		बांस और बेंत शिल्प बनाना	एनएआरक्यू30048	I	104	13
60		पुरुषों का दर्जी	एनएआरक्यू40010	I	240	30
61		वस्त्र चित्र कला उद्यमी (कढ़ाई और कपड़े पर पेंटिंग)	एनएआरक्यू40011	I	240	30
62		कॉस्ट्यूम ज्वेलरी उद्यमी	एनएआरक्यू40013	I	104	13
63		महिला दर्जी	एनएआरक्यू40033	I	240	30
64		मोमबत्ती बनाना	एनएआरक्यू40036	II	80	10
65	खाद्य प्रसंस्करण	केक और पेस्ट्री, बेकरी उत्पाद/बेकिंग तकनीशियन	एफआईसी/क्यू5005बी	III	300	37
66	खाद्य प्रसंस्करण	दूध उत्पाद और आइसक्रीम बनाना	डेयरी/पी/	IV	300	37
67	नवीकरणीय ऊर्जा संसाधन	रिन्यूएबल एनर्जी रिसोर्स/बायो प्लांट/बायो टेक्नीशियन	एसजीजे/क्यू4008	III	450	56
68	ऑटोमोटिव	इलेक्ट्रिक वाहन मरम्मत और रखरखाव	एसडीसी	II	300	37.5
69	स्वास्थ्य देखभाल और कल्याण	बुजुर्गों की देखभाल में विशेषज्ञता	एचएसएस/क्यू6001	IV	720	90
70	खाद्य प्रसंस्करण	नारियल उत्पाद, नारियल तेल निकालने, कॉयर प्रोडक्ट इत्यादि के लिए मूल्य संवर्धन	एफआईसीएसआई	III	240	30

विवरण- II

(क) राज्य/संघ वार एवं झारखंड, हिमाचल प्रदेश, छत्तीसगढ़ और आंध्र प्रदेश में जिला-वार कार्यरत आरएसईटीआई की विशेषकर दरभंगा (बिहार), शहडोल लोक सभा निर्वाचन क्षेत्र (मध्य प्रदेश), कटक (ओडिशा), जलगांव (महाराष्ट्र) जिलों में कार्यरत आरएसईटीआई की सूची:

* दरभंगा (बिहार), शहडोल लोकसभा निर्वाचन क्षेत्र (मध्य प्रदेश), कटक (ओडिशा), जलगांव (महाराष्ट्र), जिलों का जिलेवार ब्यौरा नीचे तालिका (ख) में देखा जा सकता है:

क्रम संख्या	राज्य	ज़िला	आरएसईटीआई नाम	बैंक का नाम
1	अंडमान निकोबार	दक्षिण अंडमान	एसबीआई पोर्ट ब्लेयर	भारतीय स्टेट बैंक
आंध्र प्रदेश				
2	आंध्र प्रदेश	अनंतपुर	रुडसेटी अनंतपुर	आरयूडीएसईटीआई
3	आंध्र प्रदेश	चित्तूर	इंडसेटी चित्तूर	इंडियन बैंक
4	आंध्र प्रदेश	पूर्वी गोदावरी	एबीआईआरडी राजमुंदरी	यूनियन बैंक ऑफ इंडिया
5	आंध्र प्रदेश	एलुरु	एबीआईआरडी एलुरु	यूनियन बैंक ऑफ इंडिया
6	आंध्र प्रदेश	गुंटूर	एबीआईआरडी गुंटूर	यूनियन बैंक ऑफ इंडिया
7	आंध्र प्रदेश	कडपा	एसवाईएनडब्ल्यूबी कडप्पा (वाईएसआर)	केनरा बैंक
8	आंध्र प्रदेश	काकीनाडा	यूबीआई काकीनाडा	यूनियन बैंक ऑफ इंडिया

9	आंध्र प्रदेश	कोनासीमा	यूबीआई कोनासीमा	यूनियन बैंक ऑफ इंडिया
10	आंध्र प्रदेश	कृष्णा	एबीआरसेटी अतकुर	यूनियन बैंक ऑफ इंडिया
11	आंध्र प्रदेश	कृष्णा	पीएमआईटीडी मछलीपट्टनम	यूनियन बैंक ऑफ इंडिया
12	आंध्र प्रदेश	कुरनूल	एसवाईएनडब्ल्यूबी कुरनूल	केनरा बैंक
13	आंध्र प्रदेश	नेल्लोर	एसआईआरडी वेंकटचलम	यूनियन बैंक ऑफ इंडिया
14	आंध्र प्रदेश	पलांदु	यूबीआई पालनाडु	यूनियन बैंक ऑफ इंडिया
15	आंध्र प्रदेश	प्रकाशम	रुडसेटी वेतापालेम	आरयूडीएसईटीआई
16	आंध्र प्रदेश	श्री सत्य साई	सीएनबी सत्यसाई	केनरा बैंक
17	आंध्र प्रदेश	श्रीकाकुलम	एबीआईआरडी श्रीकाकुलम	यूनियन बैंक ऑफ इंडिया
18	आंध्र प्रदेश	तिरुपति	एबीआईआरडी तिरुपति	यूनियन बैंक ऑफ इंडिया
19	आंध्र प्रदेश	विशाखापत्तनम	एसबीआई विशाखापत्तनम	भारतीय स्टेट बैंक
	आंध्र प्रदेश	अनकापल्ली		
20	आंध्र प्रदेश	विजयनगरम	एनआईआरडी राजम	यूनियन बैंक ऑफ इंडिया
21	आंध्र प्रदेश	विजयनगरम	एसबीआई विजयनगरम	भारतीय स्टेट बैंक
22	आंध्र प्रदेश	पश्चिम गोदावरी	यूबीआई पश्चिम गोदावरी	यूनियन बैंक ऑफ इंडिया
23	अरुणाचल प्रदेश	पूर्वी सियांग	बीओबी पूर्वी सियांग	बैंक ऑफ बड़ौदा

24	अरुणाचल प्रदेश	पापुम पारे	एपीआरबी पापुम पारे	अरुणाचल प्रदेश ग्रामीण बैंक
25	असम	बक्स	एसबीआई बक्स (कुमारीकाटा)	भारतीय स्टेट बैंक
26	असम	बारपेटा	यूसीओबी बारपेटा	यूको बैंक
27	असम	बोंगईगांव	एजीवीबी बोंगईगांव	असम ग्रामीण विकास बैंक
28	असम	कछार	यूएनबीआई कछार	पंजाब नेशनल बैंक
29	असम	चिरांग	एसबीआई सिडली चिरांग	भारतीय स्टेट बैंक
30	असम	दरांग	यूसीओबी दरांग	यूको बैंक
31	असम	धेमाजी	यूएनबीआई धेमाजी	पंजाब नेशनल बैंक
32	असम	धुबरी	यूसीओबी धुबरी	यूको बैंक
33	असम	डिब्रूगढ़	यूएनबीआई डिब्रूगढ़	पंजाब नेशनल बैंक
34	असम	दीमा हसाओ	एसबीआई हाफलोंग	भारतीय स्टेट बैंक
35	असम	गोलपाड़ा	यूसीओबी गोलपारा	यूको बैंक
36	असम	गोलाघाट	यूएनबीआई गोलाघाट	पंजाब नेशनल बैंक
37	असम	जोरहाट	एजीवीबी जोरहाट	असम ग्रामीण विकास बैंक
38	असम	कामरूप	एजीवीबी कामरूप	असम ग्रामीण विकास बैंक
39	असम	कामरूप मेट्रोपॉलिटन	एजीवीबी कामरूप (एम)	असम ग्रामीण विकास बैंक
40	असम	कार्बी आंगलोंग	एसबीआई डिफू	भारतीय स्टेट बैंक
41	असम	कोकराझार	यूसीओबी कोकराझार	यूको बैंक
42	असम	लखीमपुर	यूएनबीआई लखीमपुर	पंजाब नेशनल बैंक

43	असम	मोरीगांव	यूएनबीआई मारीगांव	पंजाब नेशनल बैंक
44	असम	नगांव	रुडसेटी नागांव	आरयूडीएसईटीआई
45	असम	नलबाड़ी	यूसीओबी नलबाड़ी	यूको बैंक
46	असम	शिवसागर	यूएनबीआई शिवसागर	पंजाब नेशनल बैंक
47	असम	सोनितपुर	एजीवीबी तेजपुर	असम ग्रामीण विकास बैंक
48	असम	दक्षिण सलमारा मनकाचर	यूसीओ दिक्षण सलमारा मनकाचर	यूको बैंक
49	असम	श्रीभूमि	यूएनबीआई करीमगंज	पंजाब नेशनल बैंक
50	असम	तिनसुकिया	सीबीआई तिनसुकिया	सेंट्रल बैंक ऑफ इंडिया
51	असम	उदलगुड़ी	एसबीआई उदलगुरी	भारतीय स्टेट बैंक
52	बिहार	अररिया	एसबीआई अररिया	भारतीय स्टेट बैंक
53	बिहार	अरवल	पीएनबी अरवल	पंजाब नेशनल बैंक
54	बिहार	औरंगाबाद	पीएनबी औरंगाबाद	पंजाब नेशनल बैंक
55	बिहार	बांका	यूसीओबी बांका	यूको बैंक
56	बिहार	बेगूसराय	यूसीओबी बेगूसराय	यूको बैंक
57	बिहार	भागलपुर	यूसीओबी भागलपुर	यूको बैंक
58	बिहार	भोजपुर	पीएनबी भोजपुर	पंजाब नेशनल बैंक
59	बिहार	बक्सर	पीएनबी बक्सर	पंजाब नेशनल बैंक
60	बिहार	दरभंगा	सीबीआई दरभंगा	सेंट्रल बैंक ऑफ इंडिया
61	बिहार	पूर्वी चंपारण	सीबीआई मोतिहारी	सेंट्रल बैंक ऑफ इंडिया

62	बिहार	गया	पीएनबी गया	पंजाब नेशनल बैंक
63	बिहार	गोपालगंज	सीबीआई गोपालगंज	सेंट्रल बैंक ऑफ इंडिया
64	बिहार	जमुई	एसबीआई जमुई(मालेपुर)	भारतीय स्टेट बैंक
65	बिहार	जहानाबाद	पीएनबी जहानाबाद	पंजाब नेशनल बैंक
66	बिहार	कैमूर	पीएनबी भभुआ (कैमूर)	पंजाब नेशनल बैंक
67	बिहार	कटिहार	सीबीआई कटिहार	सेंट्रल बैंक ऑफ इंडिया
68	बिहार	खगरिया	यूबीआई खगड़िया	यूनियन बैंक ऑफ इंडिया
69	बिहार	किशनगंज	एसबीआई किशनगंज	भारतीय स्टेट बैंक
70	बिहार	लखीसराय	पीएनबी लखीसराय	पंजाब नेशनल बैंक
71	बिहार	मधेपुरा	एसबीआई मधेपुरा	भारतीय स्टेट बैंक
72	बिहार	मधुबनी	सीबीआई मधुबनी	सेंट्रल बैंक ऑफ इंडिया
73	बिहार	मुंगेर	यूसीओबी मुंगेर	यूको बैंक
74	बिहार	मुजफ्फरपुर	सीबीआई मुजफ्फरपुर	सेंट्रल बैंक ऑफ इंडिया
75	बिहार	नालंदा	पीएनबी नालंदा	पंजाब नेशनल बैंक
76	बिहार	नवादा	पीएनबी नवादा	पंजाब नेशनल बैंक
77	बिहार	पटना	पीएनबी पटना	पंजाब नेशनल बैंक
78	बिहार	पूर्णिया	एसबीआई पूर्णिया	भारतीय स्टेट बैंक
79	बिहार	रोहतास	पीएनबी रोहतास	पंजाब नेशनल बैंक
80	बिहार	सहरसा	एसबीआई सहरसा	भारतीय स्टेट बैंक

81	बिहार	समस्तीपुर	यूबीआई समस्तीपुर	यूनियन बैंक ऑफ इंडिया
82	बिहार	सारन	सीबीआई सारन	सेंट्रल बैंक ऑफ इंडिया
83	बिहार	शेखपुरा	सीएनबी शेखपुरा	केनरा बैंक
84	बिहार	शिवहर	बीओबी शिवहर	बैंक ऑफ बड़ौदा
85	बिहार	सीतामढ़ी	बीओबी सीतामढ़ी	बैंक ऑफ बड़ौदा
86	बिहार	सिवान	सीबीआई सिवान	सेंट्रल बैंक ऑफ इंडिया
87	बिहार	सुपौल	एसबीआई सुपौल	भारतीय स्टेट बैंक
88	बिहार	वैशाली	रुदसेटी हाजीपुर	आरयूडीएसईटीआई
89	बिहार	पश्चिम चंपारण	सीबीआई पश्चिम चंपारण	सेंट्रल बैंक ऑफ इंडिया
छत्तीसगढ़				
90	छत्तीसगढ़	मोहला मानपुर अंबागढ़ चौकी	बीओबी मोहला मानपुर अंबागढ़ चौकी	बैंक ऑफ बड़ौदा
91	छत्तीसगढ़	सक्ति	एसबीआई सक्ति	भारतीय स्टेट बैंक
92	छत्तीसगढ़	सूरजपुर	सीबीआई सूरजपुर	सेंट्रल बैंक ऑफ इंडिया
93	छत्तीसगढ़	बालोद	बीओबी बालोद	बैंक ऑफ बड़ौदा
94	छत्तीसगढ़	बलरामपुर- रामानुजगंज	सीबीआई बलरामपुर	सेंट्रल बैंक ऑफ इंडिया
95	छत्तीसगढ़	बस्तर	एसबीआई जगदलपुर (बस्तर)	भारतीय स्टेट बैंक
96	छत्तीसगढ़	बेमेतरा	एसबीआई बेमेतरा	भारतीय स्टेट बैंक
97	छत्तीसगढ़	बीजापुर	एसबीआई बीजापुर	भारतीय स्टेट बैंक

98	छत्तीसगढ़	बिलासपुर	एसबीआई बिलासपुर	भारतीय स्टेट बैंक
99	छत्तीसगढ़	दंतेवाड़ा	एसबीआई दंतेवाड़ा	भारतीय स्टेट बैंक
100	छत्तीसगढ़	धमतरी	डीबी धमतरी	बैंक ऑफ बड़ौदा
101	छत्तीसगढ़	दुर्ग	डीबी दुर्ग	बैंक ऑफ बड़ौदा
102	छत्तीसगढ़	गरियाबंद	बीओबी गरियाबंद	बैंक ऑफ बड़ौदा
103	छत्तीसगढ़	गौरेला-पेंड्रा-मरवाही	एसबीआई गौरेला-पेंड्रा-मरवाही	भारतीय स्टेट बैंक
104	छत्तीसगढ़	जांजगीर-चंपा	एसबीआई जांजगीर	भारतीय स्टेट बैंक
105	छत्तीसगढ़	जशपुर	एसबीआई जशपुरनगर	भारतीय स्टेट बैंक
106	छत्तीसगढ़	कबीरधाम	एसबीआई कबीरधाम	भारतीय स्टेट बैंक
107	छत्तीसगढ़	कांकेर	एसबीआई कांकेर	भारतीय स्टेट बैंक
108	छत्तीसगढ़	कोरबा	एसबीआई कोरबा	भारतीय स्टेट बैंक
109	छत्तीसगढ़	कोरिया	सीबीआई कोरिया	सेंट्रल बैंक ऑफ इंडिया
110	छत्तीसगढ़	महासमुंद	डीबी महासमुंद	बैंक ऑफ बड़ौदा
111	छत्तीसगढ़	नारायणपुर	एसबीआई नारायणपुर	भारतीय स्टेट बैंक
112	छत्तीसगढ़	रायगढ़	एसबीआई रायगढ़	भारतीय स्टेट बैंक
113	छत्तीसगढ़	रायपुर	डीबी रायपुर	बैंक ऑफ बड़ौदा
114	छत्तीसगढ़	राजनंदगांव	डीबी राजनांदगांव	बैंक ऑफ बड़ौदा
115	छत्तीसगढ़	सुकमा	एसबीआई सुकमा	भारतीय स्टेट बैंक
116	छत्तीसगढ़	सरगुजा	सीबीआई सरगुजा	सेंट्रल बैंक ऑफ इंडिया
117	दादरा और नगर हवेली	दादरा और नगर हवेली	डीबी सिलवासा	बैंक ऑफ बड़ौदा

	और दमन और दीव			
118	गुजरात	अहमदाबाद	डीबी अहमदाबाद (वासना)	बैंक ऑफ बड़ौदा
119	गुजरात	अमरेली	एसबीआई अमरेली	भारतीय स्टेट बैंक
120	गुजरात	आनंद	बीओबी आनंद (बोरसद)	बैंक ऑफ बड़ौदा
121	गुजरात	बनासकांठा	डीबी बनासकांठा (पालनपुर)	बैंक ऑफ बड़ौदा
122	गुजरात	भरुच	बीओबी भरुच	बैंक ऑफ बड़ौदा
123	गुजरात	भावनगर	एसबीआई भावनगर	भारतीय स्टेट बैंक
124	गुजरात	छोटा उदयपुर	बीओबी छोटा उदयपुर	बैंक ऑफ बड़ौदा
125	गुजरात	दाहोद	बीओबी दाहोद	बैंक ऑफ बड़ौदा
126	गुजरात	डांग	बीओबी डांग	बैंक ऑफ बड़ौदा
127	गुजरात	गांधीनगर	बीओबी गांधीनगर	बैंक ऑफ बड़ौदा
128	गुजरात	जामनगर	एसबीआई जामनगर	भारतीय स्टेट बैंक
129	गुजरात	जूनागढ़	एसबीआई जूनागढ़	भारतीय स्टेट बैंक
130	गुजरात	खेड़ा	रुडसेटी नाडियाड	आरयूडीएसईटीआई
131	गुजरात	कच्छ	डीबी कच्छ / कच्छ (भुज)	बैंक ऑफ बड़ौदा
132	गुजरात	महिसागर	बीओबी महिसागर	बैंक ऑफ बड़ौदा
133	गुजरात	मेहसाणा	डीबी मेहसाणा	बैंक ऑफ बड़ौदा
134	गुजरात	नर्मदा	बीओबी नर्मदा (राजपीपला)	बैंक ऑफ बड़ौदा
135	गुजरात	नवसारी	बीओबी नवसारी	बैंक ऑफ बड़ौदा
136	गुजरात	पंचमहल	बीओबी पंचमहल (गोधरा)	बैंक ऑफ बड़ौदा
137	गुजरात	पाटन	डीबी पाटन	बैंक ऑफ बड़ौदा
138	गुजरात	पोरबंदर	एसबीआई पोरबंदर	भारतीय स्टेट बैंक

139	गुजरात	राजकोट	एसबीआई राजकोट	भारतीय स्टेट बैंक
140	गुजरात	साबरकांठा	डीबी साबरकांठा (हिम्मतनगर)	बैंक ऑफ बड़ौदा
141	गुजरात	सूरत	बीओबी सूरत	बैंक ऑफ बड़ौदा
142	गुजरात	सुरेन्द्रनगर	एसबीआई सुरेन्द्रनगर	भारतीय स्टेट बैंक
143	गुजरात	तापी	बीओबी व्यारा (तापी)	बैंक ऑफ बड़ौदा
144	गुजरात	वडोदरा	बीओबी वडोदरा	बैंक ऑफ बड़ौदा
145	गुजरात	वलसाड	बीओबी वलसाड (बुलसर)	बैंक ऑफ बड़ौदा
146	हरियाणा	अंबाला	पीएनबी अंबाला	पंजाब नेशनल बैंक
147	हरियाणा	भिवानी	पीएनबी भिवानी	पंजाब नेशनल बैंक
148	हरियाणा	फरीदाबाद	एसवाईएनडीबी फरीदाबाद	केनरा बैंक
149	हरियाणा	फतेहाबाद	एसबीआई फतेहाबाद	भारतीय स्टेट बैंक
150	हरियाणा	गुरुग्राम	रुडसेटी गुडगांव	आरयूडीएसईटीआई
151	हरियाणा	हिसार	पीएनबी हिसार	पंजाब नेशनल बैंक
152	हरियाणा	झज्जर	पीएनबी झज्जर	पंजाब नेशनल बैंक
153	हरियाणा	जींद	पीएनबी जींद	पंजाब नेशनल बैंक
154	हरियाणा	कैथल	पीएनबी कैथल	पंजाब नेशनल बैंक
155	हरियाणा	करनाल	पीएनबी काछवा, करनाल	पंजाब नेशनल बैंक
156	हरियाणा	कुरुक्षेत्र	पीएनबी कुरुक्षेत्र	पंजाब नेशनल बैंक
157	हरियाणा	महेंद्रगढ़	पीएनबी महेंद्रगढ़	पंजाब नेशनल बैंक
158	हरियाणा	मेवात	एसवाईएनडब्ल्यूबी मेवात (नूह)	केनरा बैंक
159	हरियाणा	पलवल	ओबीसी पलवल	पंजाब नेशनल बैंक
160	हरियाणा	पंचकुला	पीएनबी पंचकूला	पंजाब नेशनल बैंक

161	हरियाणा	पानीपत	जयप्रकाश नारायण पीएनबी आरएसईटीआई पानीपत	पंजाब नेशनल बैंक
162	हरियाणा	रेवाड़ी	पीएनबी रेवाड़ी	पंजाब नेशनल बैंक
163	हरियाणा	रोहतक	पीएनबी रोहतक	पंजाब नेशनल बैंक
164	हरियाणा	सिरसा	पीएनबी सिरसा	पंजाब नेशनल बैंक
165	हरियाणा	सोनीपत	पीएनबी सोनीपत	पंजाब नेशनल बैंक
166	हरियाणा	यमुनानगर	पीएनबी यमुनानगर	पंजाब नेशनल बैंक
हिमाचल प्रदेश				
167	हिमाचल प्रदेश	बिलासपुर	यूसीओबी बिलासपुर	यूको बैंक
168	हिमाचल प्रदेश	चंबा	एसबीआई चंबा	भारतीय स्टेट बैंक
169	हिमाचल प्रदेश	हमीरपुर	पीएनबी हमीरपुर	पंजाब नेशनल बैंक
170	हिमाचल प्रदेश	कांगड़ा	पीएनबी कांगड़ा (धर्मशाला)	पंजाब नेशनल बैंक
171	हिमाचल प्रदेश	कुल्लू	पीएनबी कुल्लू	पंजाब नेशनल बैंक
172	हिमाचल प्रदेश	मंडी	पीएनबी मंडी (पंडोह)	पंजाब नेशनल बैंक
173	हिमाचल प्रदेश	शिमला	यूसीओबी शिमला	यूको बैंक
174	हिमाचल प्रदेश	सिरमौर	यूसीओबी सिरमौर	यूको बैंक
175	हिमाचल प्रदेश	ऊना	यूसीओबी सोलन	यूको बैंक

176	हिमाचल प्रदेश	ऊना	पीएनबी ऊना	पंजाब नेशनल बैंक
177	जम्मू कश्मीर	अनंतनाग	जेकेबी अनंतनाग	जम्मू और कश्मीर बैंक
178	जम्मू कश्मीर	बांदीपुरा पोरा	जेकेबी बांदीपोरा	जम्मू और कश्मीर बैंक
179	जम्मू कश्मीर	बारामूला	जेकेबी बारामूला (अमरागढ़, सोपोर)	जम्मू और कश्मीर बैंक
180	जम्मू कश्मीर	बडगाम	जेकेबी बडगाम	जम्मू और कश्मीर बैंक
181	जम्मू कश्मीर	डोडा	एसबीआई डोडा	भारतीय स्टेट बैंक
182	जम्मू कश्मीर	गंदेरबल	जेकेबी गंदेरबल	जम्मू और कश्मीर बैंक
183	जम्मू कश्मीर	जम्मू	एसबीआई जम्मू	भारतीय स्टेट बैंक
184	जम्मू कश्मीर	कठुआ	एसबीआई कठुआ	भारतीय स्टेट बैंक
185	जम्मू कश्मीर	किश्तवाड़	एसबीआई किश्तवाड़	भारतीय स्टेट बैंक
186	जम्मू कश्मीर	कुलगाम	जेकेबी कुलगाम	जम्मू और कश्मीर बैंक
187	जम्मू कश्मीर	कुपवाड़ा	जेकेबी कुपवाड़ा	जम्मू और कश्मीर बैंक
188	जम्मू कश्मीर	पुंछ	जेकेबी पुंछ	जम्मू और कश्मीर बैंक
189	जम्मू कश्मीर	पुलवामा	जेकेबी पुलवामा	जम्मू और कश्मीर बैंक
190	जम्मू कश्मीर	राजौरी	जेकेबी राजौरी	जम्मू और कश्मीर बैंक

191	जम्मू कश्मीर	रामबन	एसबीआई रामबन	भारतीय स्टेट बैंक
192	जम्मू कश्मीर	रियासी	एसबीआई रियासी	भारतीय स्टेट बैंक
193	जम्मू कश्मीर	सांबा	एसबीआई सांबा	भारतीय स्टेट बैंक
194	जम्मू कश्मीर	शोपियां	जेकेबी शोपियां	जम्मू और कश्मीर बैंक
195	जम्मू कश्मीर	श्रीनगर	जेकेबी श्रीनगर	जम्मू और कश्मीर बैंक
196	जम्मू कश्मीर	उधमपुर	एसबीआई उधमपुर	भारतीय स्टेट बैंक
झारखंड				
197	झारखंड	बोकारो	बीओआई बोकारो	बैंक ऑफ इंडिया
198	झारखंड	चतरा	बीओआई छात्र	बैंक ऑफ इंडिया
199	झारखंड	देवघर	एसबीआई देवघर	भारतीय स्टेट बैंक
200	झारखंड	धनबाद	बीओआई धनबाद	बैंक ऑफ इंडिया
201	झारखंड	दुमका	एएलएचबी दुमका	इंडियन बैंक
202	झारखंड	पूर्वी सिंहभूम	बीओआई पूर्वी सिंहभूम (जमशेदपुर)	बैंक ऑफ इंडिया
203	झारखंड	गढ़वा	एसबीआई गढ़वा	भारतीय स्टेट बैंक
204	झारखंड	गिरिडीह	बीओआई आरएसईटीआई गिरिडीह	बैंक ऑफ इंडिया
205	झारखंड	गोड्डा	एएलएचबी गोड्डा	इंडियन बैंक
206	झारखंड	गुमला	बीओआई गुमला	बैंक ऑफ इंडिया
207	झारखंड	हजारीबाग	एएलएचबी हजारीबाग	इंडियन बैंक
208	झारखंड	जामताड़ा	एसबीआई जामताड़ा	भारतीय स्टेट बैंक
209	झारखंड	खूंटी	बीओआई खूंटी	बैंक ऑफ इंडिया
210	झारखंड	कोडरमा	बीओआई कोडरमा	बैंक ऑफ इंडिया

211	झारखंड	लातेहार	एसबीआई लातेहार	भारतीय स्टेट बैंक
212	झारखंड	लोहरदगा	बीओआई लोहरदगा	बैंक ऑफ इंडिया
213	झारखंड	पाकुर	एसबीआई पाकुड़	भारतीय स्टेट बैंक
214	झारखंड	पलामू	एसबीआई पलामू (डाल्टनगंज)	भारतीय स्टेट बैंक
215	झारखंड	रामगढ़	बीओआई आरसेटी रामगढ़	बैंक ऑफ इंडिया
216	झारखंड	रांची	रुडसेटी रांची	आरयूडीएसईटीआई
217	झारखंड	रांची	एसबीआई रांची	भारतीय स्टेट बैंक
218	झारखंड	साहेबगंज	एसबीआई साहिबगंज	भारतीय स्टेट बैंक
219	झारखंड	सरायकेला खरसावां	पीएनबी सरायकेला-खरसावां	पंजाब नेशनल बैंक
220	झारखंड	सिमडेगा	बीओआई सिमडेगा	बैंक ऑफ इंडिया
221	झारखंड	पश्चिमी सिंहभूम	बीओआई पश्चिमी सिंहभूम	बैंक ऑफ इंडिया
222	कर्नाटक	बागलकोट	केएमबी बागलकोट	कोटक महिंद्रा बैंक
223	कर्नाटक	बैंगलोर ग्रामीण	सीएएनबी सोनहल्लीपुर (बैंगलोर ग्रामीण जिला)	केनरा बैंक
224	कर्नाटक	बैंगलोर ग्रामीण	आरयूडीएसईटीआई रुडसेटी बेंगलुरु	आरयूडीएसईटीआई
225	कर्नाटक	बेलगाम	एसवाईएनडब्ल्यूबी बेलगाम	केनरा बैंक
226	कर्नाटक	बेल्लारी	एसवाईएनडब्ल्यूबी बेल्लारी	केनरा बैंक
227	कर्नाटक	बेंगलुरु दक्षिण जिला (रामनगर)	सीएएनबी हरोहल्ली	केनरा बैंक
228	कर्नाटक	बीदर	शारदा आरएसईटीआई डीसीसी बैंक	डीसीसीबी बैंक, बीदर
229	कर्नाटक	चामराजनगर	एसबीआई चामराजा-नगर	भारतीय स्टेट बैंक
230	कर्नाटक	चिकबलपुर	सीएएनबी चिक्कबल्लापुर	केनरा बैंक

231	कर्नाटक	चिककामगलुरु	सीओआरपीबी चिकमगलूर	यूनियन बैंक ऑफ इंडिया
232	कर्नाटक	चित्रदुर्ग	रुडसेती चित्रदुर्ग	आरयूडीएसईटीआई
233	कर्नाटक	दक्षिण कन्नड़	रुडसेती उजरे	आरयूडीएसईटीआई
234	कर्नाटक	दावणगेरे	सीएनबी दावणगेरे	केनरा बैंक
235	कर्नाटक	धारवाड़	रुडसेती धारवाड़	आरयूडीएसईटीआई
236	कर्नाटक	गडग	एसबीआई गडग	भारतीय स्टेट बैंक
237	कर्नाटक	गुलबर्गा	एसबीआई गुलबर्गा	भारतीय स्टेट बैंक
238	कर्नाटक	हसन	सीएनबी हसन	केनरा बैंक
239	कर्नाटक	हावेरी	वीबी हावेरी	बैंक ऑफ बड़ौदा
240	कर्नाटक	कोडागू	सीआईआरपीबी कोडगु	यूनियन बैंक ऑफ इंडिया
241	कर्नाटक	कोलार	सीएनबी कोलार	केनरा बैंक
242	कर्नाटक	कोप्पल	एसबीआई कोप्पल	भारतीय स्टेट बैंक
243	कर्नाटक	मंड्या	वीबी मांड्या	बैंक ऑफ बड़ौदा
244	कर्नाटक	मैसूर	रुडसेती मैसूर	आरयूडीएसईटीआई
245	कर्नाटक	रायचूर	एसबीआई रायचूर	भारतीय स्टेट बैंक
246	कर्नाटक	शिमोगा	सीएनबी शिमोगा	केनरा बैंक
247	कर्नाटक	तुमकुर	एसबीआई तुमकुर	भारतीय स्टेट बैंक
248	कर्नाटक	उडुपी	रुडसेती ब्रह्मवर	आरयूडीएसईटीआई
249	कर्नाटक	उत्तर कन्नड़	सीएनबी हलियाल	केनरा बैंक
250	कर्नाटक	उत्तर कन्नड़	एसवाईएनडब्ल्यूबी उत्तर कन्नड़ (कुम्ता)	केनरा बैंक

251	कर्नाटक	विजयनगर	एसबीआई विजयनगर	भारतीय स्टेट बैंक
252	कर्नाटक	विजयपुरा	रुडसेती विजयपुर	आरयूडीएसईटीआई
253	कर्नाटक	यादगीर	एसबीआई यादगीर	भारतीय स्टेट बैंक
254	केरल	अलप्पुझा	एसबीआई अलप्पुझा	भारतीय स्टेट बैंक
255	केरल	एर्नाकुलम	यूबीआई एर्नाकुलम	यूनियन बैंक ऑफ इंडिया
256	केरल	इडुक्की	यूबीआई इडुक्की	यूनियन बैंक ऑफ इंडिया
257	केरल	कन्नूर	रुडसेती कन्नूर	आरयूडीएसईटीआई
258	केरल	कासरगोड	बीआईआरईडी आनंदाश्रम	यूनियन बैंक ऑफ इंडिया
259	केरल	कोल्लम	एसवाईएनडब्ल्यूबी कोल्लम	केनरा बैंक
260	केरल	कोट्टायम	एसबीआई कोट्टायम	भारतीय स्टेट बैंक
261	केरल	कोझिकोड	सीएनबी कोझिकोड (कालीकट)	केनरा बैंक
262	केरल	मलप्पुरम	सीएनबी मलप्पुरम	केनरा बैंक
263	केरल	पलक्कड़	सीएनबी पलक्कड़	केनरा बैंक
264	केरल	पथनामथिट्टा	एसबीआई पथानामथिट्टा	भारतीय स्टेट बैंक
265	केरल	तिरुवनंतपुरम	आईओबी तिरुवनंतपुरम	इंडियन ओवरसीज बैंक
266	केरल	त्रिशूर	सीएनबी त्रिशूर	केनरा बैंक
267	केरल	वायनाड	एसबीआई वायनाड	भारतीय स्टेट बैंक
268	लद्दाख	कारगिल	एसबीआई कारगिल	भारतीय स्टेट बैंक
269	लद्दाख	लेह	एसबीआई लेह	भारतीय स्टेट बैंक
270	लक्षद्वीप	लक्षद्वीप	लक्षद्वीप का एसवाईएनडब्ल्यूबी UTI	केनरा बैंक

271	मध्य प्रदेश	अगरमालवा	बीओआई अगर-मालवा	बैंक ऑफ इंडिया
272	मध्य प्रदेश	अलीराजपुर	बीओबी अलीराजपुर	बैंक ऑफ बड़ौदा
273	मध्य प्रदेश	अनूपपुर	सीबीआई अनूपपुर	सेंट्रल बैंक ऑफ इंडिया
274	मध्य प्रदेश	अशोकनगर	एसबीआई अशोक नगर	भारतीय स्टेट बैंक
275	मध्य प्रदेश	बालाघाट	सीबीआई बालाघाट	सेंट्रल बैंक ऑफ इंडिया
276	मध्य प्रदेश	बड़वानी	बीओआई बड़वानी	बैंक ऑफ इंडिया
277	मध्य प्रदेश	बैतूल	सीबीआई बैतूल	सेंट्रल बैंक ऑफ इंडिया
278	मध्य प्रदेश	भिंड	सीबीआई भिंड	सेंट्रल बैंक ऑफ इंडिया
279	मध्य प्रदेश	भोपाल	आरयूडीएसईटीआई रुडसेटी भोपाल	आरयूडीएसईटीआई
280	मध्य प्रदेश	बुरहानपुर	बीओआई बुरहानपुर	बैंक ऑफ इंडिया
281	मध्य प्रदेश	छतरपुर	एसबीआई छतरपुर	भारतीय स्टेट बैंक
282	मध्य प्रदेश	छिंदवाड़ा	सीबीआई छिंदवाड़ा	सेंट्रल बैंक ऑफ इंडिया
283	मध्य प्रदेश	दमोह	एसबीआई दमोह	भारतीय स्टेट बैंक
284	मध्य प्रदेश	दतिया	पीएनबी दतिया	पंजाब नेशनल बैंक
285	मध्य प्रदेश	देवास	बीओआई देवास	बैंक ऑफ इंडिया
286	मध्य प्रदेश	धार	बीओआई धार	बैंक ऑफ इंडिया
287	मध्य प्रदेश	डिंडोरी	सीबीआई डिंडोरी	सेंट्रल बैंक ऑफ इंडिया
288	मध्य प्रदेश	गुना	एसबीआई गुना	भारतीय स्टेट बैंक

289	मध्य प्रदेश	ग्वालियर	सीबीआई ग्वालियर	सेंट्रल बैंक ऑफ इंडिया
290	मध्य प्रदेश	हरदा	एसबीआई हरदा	भारतीय स्टेट बैंक
291	मध्य प्रदेश	होशंगाबाद	सीबीआई होशंगाबाद	सेंट्रल बैंक ऑफ इंडिया
292	मध्य प्रदेश	इंदौर	वीबी इंदौर	बैंक ऑफ बड़ौदा
293	मध्य प्रदेश	जबलपुर	सीबीआई जबलपुर	सेंट्रल बैंक ऑफ इंडिया
294	मध्य प्रदेश	झाबुआ	बीओबी झाबुआ	बैंक ऑफ बड़ौदा
295	मध्य प्रदेश	कटनी	एसबीआई कटनी	भारतीय स्टेट बैंक
296	मध्य प्रदेश	खंडवा	बीओआई खंडवा	बैंक ऑफ इंडिया
297	मध्य प्रदेश	खरगोन	बीओआई खरगोन	बैंक ऑफ इंडिया
298	मध्य प्रदेश	मैहर	इंदसेती मैहर	इंडियन बैंक
299	मध्य प्रदेश	मंडला	सीबीआई मंडला	सेंट्रल बैंक ऑफ इंडिया
300	मध्य प्रदेश	मन्दसौर	सीबीआई मंदसौर	सेंट्रल बैंक ऑफ इंडिया
301	मध्य प्रदेश	मऊगंज	यूबीआई मऊगंज	यूनियन बैंक ऑफ इंडिया
302	मध्य प्रदेश	मुरैना	सीबीआई मुरैना	सेंट्रल बैंक ऑफ इंडिया
303	मध्य प्रदेश	नरसिंहपुर	सीबीआई नरसिंहपुर	सेंट्रल बैंक ऑफ इंडिया
304	मध्य प्रदेश	नीमच	एसबीआई नीमच	भारतीय स्टेट बैंक
305	मध्य प्रदेश	पन्ना	एसबीआई पन्ना	भारतीय स्टेट बैंक

306	मध्य प्रदेश	रायसेन	सीबीआई रायसेन	सेंट्रल बैंक ऑफ इंडिया
307	मध्य प्रदेश	राजगढ़	बीओआई राजगढ़	बैंक ऑफ इंडिया
308	मध्य प्रदेश	रतलाम	सीबीआई रतलाम	सेंट्रल बैंक ऑफ इंडिया
309	मध्य प्रदेश	रीवा	यूबीआई रीवा	यूनियन बैंक ऑफ इंडिया
310	मध्य प्रदेश	सागर	सीबीआई सागर	सेंट्रल बैंक ऑफ इंडिया
311	मध्य प्रदेश	सतना	एएलएचबी सतना	इंडियन बैंक
312	मध्य प्रदेश	सीहोर	बीओआई सीहोर	बैंक ऑफ इंडिया
313	मध्य प्रदेश	सिवनी	सीबीआई सिवनी	सेंट्रल बैंक ऑफ इंडिया
314	मध्य प्रदेश	शहडोल	सीबीआई शहडोल	सेंट्रल बैंक ऑफ इंडिया
315	मध्य प्रदेश	शाजापुर	बीओआई शाजापुर	बैंक ऑफ इंडिया
316	मध्य प्रदेश	श्योपुर	एसबीआई श्योपुर	भारतीय स्टेट बैंक
317	मध्य प्रदेश	शिवपुरी	एसबीआई शिवपुरी	भारतीय स्टेट बैंक
318	मध्य प्रदेश	सीधी	यूबीआई सीधी	यूनियन बैंक ऑफ इंडिया
319	मध्य प्रदेश	सिंगरौली	यूबीआई सिंगरौली	यूनियन बैंक ऑफ इंडिया
320	मध्य प्रदेश	टीकमगढ़	एसबीआई टीकमगढ़	भारतीय स्टेट बैंक
321	मध्य प्रदेश	उज्जैन	बीओआई उज्जैन	बैंक ऑफ इंडिया
322	मध्य प्रदेश	उमरिया	एसबीआई उमरिया	भारतीय स्टेट बैंक

323	मध्य प्रदेश	विदिशा	एसबीआई विदिशा	भारतीय स्टेट बैंक
324	महाराष्ट्र	अहमदनगर	सीबीआई अहमदनगर	सेंट्रल बैंक ऑफ इंडिया
325	महाराष्ट्र	अकोला	सीबीआई अकोला	सेंट्रल बैंक ऑफ इंडिया
326	महाराष्ट्र	अमरावती	बीओएम अमरावती	बैंक ऑफ महाराष्ट्र
327	महाराष्ट्र	बीड	एसबीआई बीड	भारतीय स्टेट बैंक
328	महाराष्ट्र	भंडारा	बीओआई भंडारा	बैंक ऑफ इंडिया
329	महाराष्ट्र	बुलढाणा	सीबीआई बुलढाणा	सेंट्रल बैंक ऑफ इंडिया
330	महाराष्ट्र	चंद्रपुर	बीओआई चंद्रपुर	बैंक ऑफ इंडिया
331	महाराष्ट्र	छत्रपति संभाजीनगर	बीओएम औरंगाबाद	बैंक ऑफ महाराष्ट्र
332	महाराष्ट्र	धुले	सीबीआई धुले	सेंट्रल बैंक ऑफ इंडिया
333	महाराष्ट्र	गढ़चिरौली	बीओआई गढ़चिरौली	बैंक ऑफ इंडिया
334	महाराष्ट्र	गोंदिया	बीओआई कुडवा (गोंदिया)	बैंक ऑफ इंडिया
335	महाराष्ट्र	हिंगोली	एसबीआई हिंगोली	भारतीय स्टेट बैंक
336	महाराष्ट्र	जलगांव	सीबीआई जलगांव	सेंट्रल बैंक ऑफ इंडिया
337	महाराष्ट्र	जालना	बीओएम जालना	बैंक ऑफ महाराष्ट्र
338	महाराष्ट्र	कोल्हापुर	बीओआई कोल्हापुर	बैंक ऑफ इंडिया
339	महाराष्ट्र	लातूर	एसबीआई लातूर	भारतीय स्टेट बैंक
340	महाराष्ट्र	नागपुर	बीओएम नागपुर	बैंक ऑफ महाराष्ट्र

341	महाराष्ट्र	नांदेड़	एसबीआई नांदेड़	भारतीय स्टेट बैंक
342	महाराष्ट्र	नंदुरबार	एसबीआई नंदुरबार	भारतीय स्टेट बैंक
343	महाराष्ट्र	नासिक	बीओएम नासिक	बैंक ऑफ महाराष्ट्र
344	महाराष्ट्र	उस्मानाबाद	एसबीआई उस्मानाबाद	भारतीय स्टेट बैंक
345	महाराष्ट्र	पालघर	बीओएम पालघर	बैंक ऑफ महाराष्ट्र
346	महाराष्ट्र	परभणी	एसबीआई परभणी	भारतीय स्टेट बैंक
347	महाराष्ट्र	पुणे	बीओबी पुणे (थेरु)	बैंक ऑफ बडौदा
348	महाराष्ट्र	पुणे	बीओएम पुणे	बैंक ऑफ महाराष्ट्र
349	महाराष्ट्र	पुणे	आरयूडीएसईटीआर पुणे	आरयूडीएसईटीआई
350	महाराष्ट्र	रायगढ़	बीओआई रायगढ़	बैंक ऑफ इंडिया
351	महाराष्ट्र	रत्नागिरि	बीओआई रत्नागिरी	बैंक ऑफ इंडिया
352	महाराष्ट्र	सांगली	बीओआई सांगली	बैंक ऑफ इंडिया
353	महाराष्ट्र	सतारा	आईडीबीआई सतारा	आईडीबीआई बैंक
354	महाराष्ट्र	सिंधुदुर्ग	बीओआई सिंधुदुर्ग	बैंक ऑफ इंडिया
355	महाराष्ट्र	सोलापुर	बीओआई सोलापुर	बैंक ऑफ इंडिया
356	महाराष्ट्र	ठाणे	बीओएम ठाणे	बैंक ऑफ महाराष्ट्र
357	महाराष्ट्र	वर्धा	बीओआई वर्धा	बैंक ऑफ इंडिया
358	महाराष्ट्र	वाशिम	एसबीआई वाशिम	भारतीय स्टेट बैंक
359	महाराष्ट्र	यवतमाल	सीबीआई यवतमाल	सेंट्रल बैंक ऑफ इंडिया
360	मणिपुर	चुराचांदपुर	एसबीआई चुराचांदपुर	भारतीय स्टेट बैंक
361	मणिपुर	इंफाल पश्चिम	एसबीआई आरएसईटीआई इंफाल पश्चिम	भारतीय स्टेट बैंक

362	मणिपुर	काकचिंग	पीएनबी काकचिंग	पंजाब नेशनल बैंक
363	मणिपुर	सेनापति	एसबीआई आरसेटी सेनापति	भारतीय स्टेट बैंक
364	मेघालय	पूर्वी गारो हिल्स	एमसीएबी विलियम नगर	मेघालय को-ऑप एपेक्स बैंक लिमिटेड
365	मेघालय	पूर्वी खासी हिल्स	पीएनबी पूर्वी खासी हिल्स	पंजाब नेशनल बैंक
366	मेघालय	री भोई	एसबीआई री भोई (उमरान)	भारतीय स्टेट बैंक
367	मेघालय	पश्चिमी गारो हिल्स	एसबीआई तुरा	भारतीय स्टेट बैंक
368	मेघालय	पश्चिमी खासी हिल्स	एमआरबी नोंगस्टोइन	मेघालय ग्रामीण बैंक
369	मिजोरम	आइजोल	एसबीआई आइजोल	भारतीय स्टेट बैंक
370	मिजोरम	कोलासिब	एमआईआरबी कोलासिब	मिजोरम ग्रामीण बैंक
371	मिजोरम	लुंगलेई	एचडीएफसी लुंगलेई	एचडीएफसी बैंक
372	नगालैंड	पेरेन	एसबीआई पेरेन	भारतीय स्टेट बैंक
373	ओडिशा	अंगुल	यूसीओबी अंगुल	यूको बैंक
374	ओडिशा	बालांगीर	एसबीआई बालांगीर	भारतीय स्टेट बैंक
375	ओडिशा	बालासोर	यूसीओबी बालासोर	यूको बैंक
376	ओडिशा	बरगढ़	एसबीआई बरगढ़	भारतीय स्टेट बैंक
377	ओडिशा	भद्रक	यूसीओबी भद्रक	यूको बैंक
378	ओडिशा	बौध	एसबीआई बौध	भारतीय स्टेट बैंक
379	ओडिशा	कटक	यूसीओबी कटक	यूको बैंक
380	ओडिशा	देवगढ़	सीबीआई देवगढ़	सेंट्रल बैंक ऑफ इंडिया

381	ओडिशा	ढेंकनाल	यूसीओबी ढेंकनाल	यूको बैंक
382	ओडिशा	गजपति	एबीआरएसईटीआई परलाकिमुंडी	यूनियन बैंक ऑफ इंडिया
383	ओडिशा	गंजाम	एबीआईआरडी छत्रपुर	यूनियन बैंक ऑफ इंडिया
384	ओडिशा	जगतसिंहपुर	यूसीओबी जगत्सिंहपुर	यूको बैंक
385	ओडिशा	जाजपुर	एसबीआई जाजपुर	भारतीय स्टेट बैंक
386	ओडिशा	झारसुगुडा	एसबीआई झारसुगुडा	भारतीय स्टेट बैंक
387	ओडिशा	कालाहांडी	एसबीआई कालाहांडी	भारतीय स्टेट बैंक
388	ओडिशा	कंधमाल	एसबीआई कंधमाल	भारतीय स्टेट बैंक
389	ओडिशा	केंदरपाड़ा	एसबीआई केंदरपाड़ा	भारतीय स्टेट बैंक
390	ओडिशा	केंदुझार	बीओआई क्यौंझर	बैंक ऑफ इंडिया
391	ओडिशा	खोरधा	आरयूडीएसईटीआई भुवनेश्वर	आरयूडीएसईटीआई
392	ओडिशा	कोरापुट	एसबीआई कोरापुट	भारतीय स्टेट बैंक
393	ओडिशा	मल्कानगिरी	एसबीआई मलकानगिरी	भारतीय स्टेट बैंक
394	ओडिशा	मयूरभंज	बीओआई बारीपदा	बैंक ऑफ इंडिया
395	ओडिशा	नबरंगपुर	एसबीआई नबरंगपुर	भारतीय स्टेट बैंक
396	ओडिशा	नयागढ़	एसबीआई नयागढ़	भारतीय स्टेट बैंक
397	ओडिशा	नुआपाड़ा	एसबीआई नुआपाड़ा	भारतीय स्टेट बैंक
398	ओडिशा	पुरी	यूसीओबी पुरी	यूको बैंक
399	ओडिशा	रायगढ़	एसबीआई रायगढ़	भारतीय स्टेट बैंक
400	ओडिशा	संबलपुर	एसबीआई संबलपुर	भारतीय स्टेट बैंक
401	ओडिशा	सुबरनपुर	एसबीआई सुबरनपुर	भारतीय स्टेट बैंक

402	ओडिशा	सुंदरगढ़	एसबीआई सुंदरगढ़	भारतीय स्टेट बैंक
403	पुदुचेरी	पुदुचेरी	आईएनडीएसईटीआई पुदुचेरी	इंडियन बैंक
404	पंजाब	अमृतसर	पीएनबी अमृतसर	पंजाब नेशनल बैंक
405	पंजाब	बरनाला	एसबीआई बरनाला	भारतीय स्टेट बैंक
406	पंजाब	बठिंडा	एसबीआई बठिंडा	भारतीय स्टेट बैंक
407	पंजाब	फरीदकोट	पीएसबी फरीदकोट	पंजाब एंड सिंध बैंक
408	पंजाब	फतेहगढ़ साहिब	एसबीआई फतेहगढ़ साहिब	भारतीय स्टेट बैंक
409	पंजाब	फिरोजपुर	ओबीसी फिरोजपुर	पंजाब नेशनल बैंक
410	पंजाब	गुरदासपुर	पीएनबी गुरदासपुर	पंजाब नेशनल बैंक
411	पंजाब	होशियारपुर	पीएनबी होशियारपुर	पंजाब नेशनल बैंक
412	पंजाब	जालंधर	रुडसेटी जालंधर	आरयूडीएसईटीआई
413	पंजाब	कपूरथला	पीएनबी कपूरथला	पंजाब नेशनल बैंक
414	पंजाब	लुधियाना	पीएसबी लुधियाना	पंजाब एंड सिंध बैंक
415	पंजाब	मनसा	एसबीआई मनसा	भारतीय स्टेट बैंक
416	पंजाब	मोगा	पीएसबी मोगा	पंजाब एंड सिंध बैंक
417	पंजाब	मोहाली	पीएनबी एसएस नगर (मोहाली)	पंजाब नेशनल बैंक
418	पंजाब	मुक्तसर	एसबीआई मुक्तसर	भारतीय स्टेट बैंक
419	पंजाब	पटियाला	एसबीआई पटियाला, गुरुद्वारा	भारतीय स्टेट बैंक
420	पंजाब	रूपनगर	यूसीओबी रोपड़/रूपनगर	यूको बैंक
421	पंजाब	संगरूर	एसबीआई संगरूर	भारतीय स्टेट बैंक
422	राजस्थान	अजमेर	बीओबी अजमेर	बैंक ऑफ बड़ौदा
423	राजस्थान	अलवर	पीएनबी अलवर	पंजाब नेशनल बैंक

424	राजस्थान	बांसवाड़ा	बीओबी बांसवाड़ा	बैंक ऑफ बड़ौदा
425	राजस्थान	बारां	रुडसेटी बारां	आरयूडीएसईटीआई
426	राजस्थान	बाड़मेर	एसबीआई बाड़मेर	भारतीय स्टेट बैंक
427	राजस्थान	भरतपुर	पीएनबी भरतपुर	पंजाब नेशनल बैंक
428	राजस्थान	भीलवाड़ा	रुडसेटी भीलवाड़ा	आरयूडीएसईटीआई
429	राजस्थान	बीकानेर	एसबीआई बीकानेर	भारतीय स्टेट बैंक
430	राजस्थान	बूंदी	बीओबी बूंदी	बैंक ऑफ बड़ौदा
431	राजस्थान	चित्तौड़गढ़	बीओबी चित्तौड़गढ़	बैंक ऑफ बड़ौदा
432	राजस्थान	चुरू	बीओबी चुरू	बैंक ऑफ बड़ौदा
433	राजस्थान	दौसा	यूसीओबी दौसा	यूको बैंक
434	राजस्थान	धौलपुर	पीएनबी धौलपुर	पंजाब नेशनल बैंक
435	राजस्थान	डूंगरपुर	बीओबी डूंगरपुर	बैंक ऑफ बड़ौदा
436	राजस्थान	हनुमानगढ़	एसबीआई हनुमानगढ़	भारतीय स्टेट बैंक
437	राजस्थान	जयपुर	बीओबी जयपुर	बैंक ऑफ बड़ौदा
438	राजस्थान	जयपुर	ओबीसी बलेखां जयपुर	पंजाब नेशनल बैंक
439	राजस्थान	जयपुर	रुडसेटी जयपुर	आरयूडीएसईटीआई
440	राजस्थान	जैसलमेर	एसबीआई जैसलमेर	भारतीय स्टेट बैंक
441	राजस्थान	जालौर	एसबीआई जालौर	भारतीय स्टेट बैंक
442	राजस्थान	झालावाड़	पीएनबी झालावाड़	पंजाब नेशनल बैंक
443	राजस्थान	झुंझुनू	बीओबी झुंझुनू	बैंक ऑफ बड़ौदा
444	राजस्थान	जोधपुर	आईसीआईसीआईआरएसईटीआई जोधपुर	आईसीआईसीआई बैंक
445	राजस्थान	करौली	बीओबी करौली	बैंक ऑफ बड़ौदा

446	राजस्थान	कोटा	सीबीआई कोटा	सेंट्रल बैंक ऑफ इंडिया
447	राजस्थान	नागौर	यूसीओबी नागौर	यूको बैंक
448	राजस्थान	पाली	एसबीआई पाली	भारतीय स्टेट बैंक
449	राजस्थान	प्रतापगढ़	बीओबी प्रतापगढ़	बैंक ऑफ बड़ौदा
450	राजस्थान	राजसमंद	एसबीआई राजसमंद (नाथद्वारा)	भारतीय स्टेट बैंक
451	राजस्थान	सवाई माधोपुर	बीओबी सवाई-माधोपुर	बैंक ऑफ बड़ौदा
452	राजस्थान	सीकर	पीएनबी सीकर	पंजाब नेशनल बैंक
453	राजस्थान	सिरोही	एसबीआई सिरोही	भारतीय स्टेट बैंक
454	राजस्थान	श्री गंगानगर	ओबीसी श्रीगंगानगर	पंजाब नेशनल बैंक
455	राजस्थान	टोंक	बीओबी टोंक	बैंक ऑफ बड़ौदा
456	राजस्थान	उदयपुर	आईसीआईसीआईआरएसईटीआई उदयपुर	आईसीआईसीआई बैंक
457	सिक्किम	पूर्वी सिक्किम	एसबीआई पूर्वी सिक्किम	भारतीय स्टेट बैंक
458	तमिलनाडु	अरियालुर	एसबीआई अरियालुर	भारतीय स्टेट बैंक
459	तमिलनाडु	चेंगलपट्टू	आईबी चेंगलपट्टू	इंडियन बैंक
460	तमिलनाडु	कोयंबटूर	सीएनबी कोयंबटूर	केनरा बैंक
461	तमिलनाडु	कुड्डालोर	आईएनडीएसईटीआई कुड्डालोर	इंडियन बैंक
462	तमिलनाडु	धर्मपुरी	इंदसेटी धर्मपुरी	इंडियन बैंक
463	तमिलनाडु	डिंडीगुल	सीएनबी डिंडीगुल	केनरा बैंक
464	तमिलनाडु	इरोड	सीएनबी इरोड	केनरा बैंक
465	तमिलनाडु	कल्लाकुरिची	इंदसेटी कल्लाकुरिची	इंडियन बैंक
466	तमिलनाडु	कांचीपुरम	इंदसेटी कांचीपुरम	इंडियन बैंक

467	तमिलनाडु	कन्याकुमारी	आईओबी कन्याकुमारी	इंडियन ओवरसीज बैंक
468	तमिलनाडु	करूर	आईओबी करूर	इंडियन ओवरसीज बैंक
469	तमिलनाडु	कृष्णागिरी	इंडसेटी कृष्णागिरी	इंडियन बैंक
470	तमिलनाडु	मदुरै	रुडसेटी मदुरै	आरयूडीएसईटीआई
471	तमिलनाडु	माइलादुत्रयी	आईओबी मयिलादुथुराई (नया आरएसईटीआई)	इंडियन ओवरसीज बैंक
472	तमिलनाडु	नागपट्टिनम	आईओबी मयिलादुथुराई	इंडियन ओवरसीज बैंक
473	तमिलनाडु	नमक्कल	इंडसेटी नमक्कल	इंडियन बैंक
474	तमिलनाडु	नीलगिरी	सीएनबी नीलगिरी (ऊटी)	केनरा बैंक
475	तमिलनाडु	पेरम्बलुर	आईओबी पेरम्बलुर	इंडियन ओवरसीज बैंक
476	तमिलनाडु	पुदुक्कोट्टई	आईओबी पुदुकोट्टई	इंडियन ओवरसीज बैंक
477	तमिलनाडु	रामनाथपुरम	आईओबी रामनाथपुरम	इंडियन ओवरसीज बैंक
478	तमिलनाडु	रानीपेट	आईएनडीएसईटीआई रानीपेट	इंडियन बैंक
479	तमिलनाडु	सलेम	आईएनडीएसईटीआई सलेम	इंडियन बैंक
480	तमिलनाडु	शिवगंगा	सीएनबी कराईकुडी	केनरा बैंक
481	तमिलनाडु	तेनकासी	आईओबी तेनकासी	इंडियन ओवरसीज बैंक
482	तमिलनाडु	तंजावुर	आईओबी तंजावुर	इंडियन ओवरसीज बैंक

483	तमिलनाडु	थेनी	सीएनबी थेनी	केनरा बैंक
484	तमिलनाडु	थूथुकुडी	एसबीआई थूथुकुडी	भारतीय स्टेट बैंक
485	तमिलनाडु	तिरुचिरापल्ली	आईओबी तिरुचिरा-प्पल्ली (त्रिची)	इंडियन ओवरसीज बैंक
486	तमिलनाडु	तिरुनेलवेली	आईओबी तिरुनेलवेली	इंडियन ओवरसीज बैंक
487	तमिलनाडु	तिरुपत्तूर	आईएनडीएसईटीआई थिरुपथुर	इंडियन बैंक
488	तमिलनाडु	तिरुपूर	सीएनबी तिरुपुर	केनरा बैंक
489	तमिलनाडु	तिरुवल्लूर	आईएनडीएसईटीआई तिरुवल्लुर	इंडियन बैंक
490	तमिलनाडु	तिरुवन्नामलाई	आईएनडीएसईटीआई तिरुवन्नामलाई	इंडियन बैंक
491	तमिलनाडु	तिरुवरुर	आईओबी-आरएसईटीआई-तिरुवरुर	इंडियन ओवरसीज बैंक
492	तमिलनाडु	वेल्लोर	इंडसेटी वेल्लोर	इंडियन बैंक
493	तमिलनाडु	विलुप्पुरम	इंडसेटी विल्लुपुरम	इंडियन बैंक
494	तमिलनाडु	विरुधुनगर	आईओबी विरुधनगर	इंडियन ओवरसीज बैंक
495	तेलंगाना	आदिलाबाद	एसबीआई आदिलाबाद	भारतीय स्टेट बैंक
496	तेलंगाना	जगतियाल	यूबीआई जगतियाल	यूनियन बैंक ऑफ इंडिया
497	तेलंगाना	जोगुलम्बा गडवाल	यूबीआई जोगुलम्बा गडवाल	यूनियन बैंक ऑफ इंडिया
498	तेलंगाना	करीमनगर	एसबीआई करीमनगर	भारतीय स्टेट बैंक
499	तेलंगाना	खम्मम	एसबीआई खम्मम	भारतीय स्टेट बैंक
500	तेलंगाना	महबूबनगर	एसबीआई महबूबनगर	भारतीय स्टेट बैंक

501	तेलंगाना	मंचेरियल	यूबीआई मंचेरियल	यूनियन बैंक ऑफ इंडिया
502	तेलंगाना	नलगोंडा	एसबीआई नलगोंडा	भारतीय स्टेट बैंक
503	तेलंगाना	निजामाबाद	एसबीआई निजामाबाद	भारतीय स्टेट बैंक
504	तेलंगाना	पेद्दापल्ली	यूबीआई पेड्डापल्ली	यूनियन बैंक ऑफ इंडिया
505	तेलंगाना	रंगा रेड्डी	एबीआरएसईटीआई मुचिंटल	यूनियन बैंक ऑफ इंडिया
506	तेलंगाना	रंगा रेड्डी	एसबीआई रंगा रेड्डी (चिलकुर)	भारतीय स्टेट बैंक
507	तेलंगाना	संगारेड्डी	एसबीआई आरएसईटीआई मेडक (संगारेड्डी)	भारतीय स्टेट बैंक
508	तेलंगाना	सिद्धीपेट	एबीआईआरडी सिद्धीपेट	यूनियन बैंक ऑफ इंडिया
509	तेलंगाना	वानापर्थी	यूबीआई वानापर्थी	यूनियन बैंक ऑफ इंडिया
510	तेलंगाना	वारंगल	एसबीआई वारंगल	भारतीय स्टेट बैंक
511	त्रिपुरा	धलाई	यूएनबीआई धलाई	पंजाब नेशनल बैंक
512	त्रिपुरा	गोमती	यूएनबीआई दक्षिण त्रिपुरा	पंजाब नेशनल बैंक
513	त्रिपुरा	सिपाहीजला	टीजीबी बिश्रामगंज	त्रिपुरा ग्रामीण बैंक
514	त्रिपुरा	उनाकोटी	एसबीआई कुमारघाट	भारतीय स्टेट बैंक
515	त्रिपुरा	पश्चिमी त्रिपुरा	रुडसेटी अगरतला	आरयूडीएसईटीआई
516	उत्तर प्रदेश	आगरा	रुडसेटी आगरा	आरयूडीएसईटीआई
517	उत्तर प्रदेश	अलीगढ़	सीएनबी अलीगढ़	केनरा बैंक
518	उत्तर प्रदेश	अंबेडकर नगर	बीओबी अंबेडकर नगर (अकबरपुर)	बैंक ऑफ बड़ौदा

519	उत्तर प्रदेश	अमेठी	बीओबी अमेठी	बैंक ऑफ बड़ौदा
520	उत्तर प्रदेश	अमरोहा	एसवाईएनडब्ल्यूबी ज्योतिबा फुले नगर (अमरोहा)	केनरा बैंक
521	उत्तर प्रदेश	औरैया	सीबीआई औरिया	सेंट्रल बैंक ऑफ इंडिया
522	उत्तर प्रदेश	अयोध्या	बीओबी फैजाबाद	बैंक ऑफ बड़ौदा
523	उत्तर प्रदेश	आजमगढ़	यूबीआई आजमगढ़	यूनियन बैंक ऑफ इंडिया
524	उत्तर प्रदेश	बागपत	एसवाईएनडीबी बागपत	केनरा बैंक
525	उत्तर प्रदेश	बहराइच	एएलएचबी बहराइच	इंडियन बैंक
526	उत्तर प्रदेश	बलिया	सीबीआई बलिया	सेंट्रल बैंक ऑफ इंडिया
527	उत्तर प्रदेश	बलरामपुर	एएलएचबी बलरामपुर	इंडियन बैंक
528	उत्तर प्रदेश	बाँदा	एएलएचबी बाँदा	इंडियन बैंक
529	उत्तर प्रदेश	बाराबंकी	बीओआई बाराबंकी	बैंक ऑफ इंडिया
530	उत्तर प्रदेश	बरेली	बीओबी बरेली	बैंक ऑफ बड़ौदा
531	उत्तर प्रदेश	बस्ती	एसबीआई बस्ती	भारतीय स्टेट बैंक
532	उत्तर प्रदेश	भदोही	यूबीआई भदोही / एसआर नगर	यूनियन बैंक ऑफ इंडिया
533	उत्तर प्रदेश	बिजनौर	पीएनबी बिजनौर	पंजाब नेशनल बैंक
534	उत्तर प्रदेश	शाहजहांपुर	पीएनबी बदायूं	पंजाब नेशनल बैंक
535	उत्तर प्रदेश	बुलंदशहर	पीएनबी बुलंदशहर	पंजाब नेशनल बैंक
536	उत्तर प्रदेश	चंदौली	यूबीआई चंदौली	यूनियन बैंक ऑफ इंडिया

537	उत्तर प्रदेश	चित्रकूट	एएलएचबी चित्रकूट	इंडियन बैंक
538	उत्तर प्रदेश	देवरिया	सीबीआई देवरिया	सेंट्रल बैंक ऑफ इंडिया
539	उत्तर प्रदेश	एटा	सीएनबी एटा	केनरा बैंक
540	उत्तर प्रदेश	इटावा	सीबीआई इटावा	सेंट्रल बैंक ऑफ इंडिया
541	उत्तर प्रदेश	फर्रुखाबाद	बीओआई फर्रुखाबाद	बैंक ऑफ इंडिया
542	उत्तर प्रदेश	फतेहपुर	बीओबी फतेहपुर	बैंक ऑफ बड़ौदा
543	उत्तर प्रदेश	फिरोजाबाद	एसबीआई फिरोजाबाद	भारतीय स्टेट बैंक
544	उत्तर प्रदेश	गौतम बुद्ध नगर	एसवाईएनडीबी गौतम बुद्ध नगर	केनरा बैंक
545	उत्तर प्रदेश	गाजियाबाद	रुडसेटी गाजियाबाद	आरयूडीएसईटीआई
546	उत्तर प्रदेश	गाजीपुर	यूबीआई गाजीपुर	यूनियन बैंक ऑफ इंडिया
547	उत्तर प्रदेश	गोंडा	एएलएचबी गोंडा	इंडियन बैंक
548	उत्तर प्रदेश	गोरखपुर	एसबीआई गोरखपुर	भारतीय स्टेट बैंक
549	उत्तर प्रदेश	हमीरपुर	एएलएचबी कुछेच (हमीरपुर)	इंडियन बैंक
550	उत्तर प्रदेश	हापुड़	सीएनबी हापुड़	केनरा बैंक
551	उत्तर प्रदेश	हरदोई	बीओआई हरदोई	बैंक ऑफ इंडिया
552	उत्तर प्रदेश	हाथरस	सीएनबी हाथरस	केनरा बैंक
553	उत्तर प्रदेश	जालौन	एएलएचबी जालौन	इंडियन बैंक
554	उत्तर प्रदेश	जौनपुर	यूबीआई जौनपुर	यूनियन बैंक ऑफ इंडिया
555	उत्तर प्रदेश	झांसी	पीएनबी झांसी	पंजाब नेशनल बैंक
556	उत्तर प्रदेश	कन्नौज	एएलएचबी तिर्वा	इंडियन बैंक

557	उत्तर प्रदेश	कन्नौज	बीओआई कन्नौज	बैंक ऑफ इंडिया
558	उत्तर प्रदेश	कानपुर देहात	बीओबी रमाबाई नगर	बैंक ऑफ बड़ौदा
559	उत्तर प्रदेश	कानपुर नगर	बीओबी कानपुर	बैंक ऑफ बड़ौदा
560	उत्तर प्रदेश	कासगंज	केनब कासगंज	केनरा बैंक
561	उत्तर प्रदेश	कौशाम्बी	बीओबी कौशाम्बी	बैंक ऑफ बड़ौदा
562	उत्तर प्रदेश	खेरी	एएलएचबी लखीमपुर खीरी	इंडियन बैंक
563	उत्तर प्रदेश	कुशीनगर	सीबीआई कुशीनगर	सेंट्रल बैंक ऑफ इंडिया
564	उत्तर प्रदेश	ललितपुर	पीएनबी ललितपुर	पंजाब नेशनल बैंक
565	उत्तर प्रदेश	लखनऊ	बीओबी लखनऊ	बैंक ऑफ बड़ौदा
566	उत्तर प्रदेश	लखनऊ	बीओआई लखनऊ	बैंक ऑफ इंडिया
567	उत्तर प्रदेश	महाराजगंज	एसबीआई महाराजगंज	भारतीय स्टेट बैंक
568	उत्तर प्रदेश	महोबा	एएलएचबी महोबा	इंडियन बैंक
569	उत्तर प्रदेश	मैनपुरी	बीओआई मैनपुरी	बैंक ऑफ इंडिया
570	उत्तर प्रदेश	मथुरा	एसवाईएनडब्ल्यूबी मथुरा	केनरा बैंक
571	उत्तर प्रदेश	मऊ	यूबीआई मऊ	यूनियन बैंक ऑफ इंडिया
572	उत्तर प्रदेश	मेरठ	एसवाईएनडब्ल्यूबी मेरठ	केनरा बैंक
573	उत्तर प्रदेश	मिर्जापुर	एएलएचबी मिर्जापुर	इंडियन बैंक
574	उत्तर प्रदेश	मुरादाबाद	एसवाईएनडब्ल्यूबी मुरादाबाद	केनरा बैंक
575	उत्तर प्रदेश	मुजफ्फरनगर	पीएनबी मुजफ्फरनगर	पंजाब नेशनल बैंक
576	उत्तर प्रदेश	पीलीभीत	बीओबी पीलीभीत	बैंक ऑफ बड़ौदा
577	उत्तर प्रदेश	प्रतापगढ़	बीओबी प्रतापगढ़ (यूपी)	बैंक ऑफ बड़ौदा

578	उत्तर प्रदेश	प्रयागराज	बीओबी इलाहाबाद	बैंक ऑफ बड़ौदा
579	उत्तर प्रदेश	रायबरेली	एएलएचबी रायबरेली	इंडियन बैंक
580	उत्तर प्रदेश	रायबरेली	बीओबी रायबरेली	बैंक ऑफ बड़ौदा
581	उत्तर प्रदेश	रामपुर	बीओबी रामपुर	बैंक ऑफ बड़ौदा
582	उत्तर प्रदेश	सहारनपुर	पीएनबी सहारनपुर	पंजाब नेशनल बैंक
583	उत्तर प्रदेश	संभल	सीएनबी संभल	केनरा बैंक
584	उत्तर प्रदेश	संत कबीर नगर	एसबीआई संत कबीर नगर	भारतीय स्टेट बैंक
585	उत्तर प्रदेश	शाहजहांपुर	बीओबी शाहजहांपुर	बैंक ऑफ बड़ौदा
586	उत्तर प्रदेश	श्रावस्ती	एएलएचबी श्रावस्ती	इंडियन बैंक
587	उत्तर प्रदेश	सिद्धार्थनगर	एसबीआई सिद्धार्थनगर	भारतीय स्टेट बैंक
588	उत्तर प्रदेश	सीतापुर	एएलएचबी सीतापुर	इंडियन बैंक
589	उत्तर प्रदेश	सोनभद्र	एएलएचबी सोनभद्र	इंडियन बैंक
590	उत्तर प्रदेश	सुल्तानपुर	बीओबी सुल्तानपुर	बैंक ऑफ बड़ौदा
591	उत्तर प्रदेश	उन्नाव	बीओआई उन्नाव	बैंक ऑफ इंडिया
592	उत्तर प्रदेश	वाराणसी	यूबीआई वाराणसी	यूनियन बैंक ऑफ इंडिया
593	उत्तर प्रदेश	शामली	पीएनबी शामली	पंजाब नेशनल बैंक
594	उत्तराखंड	अल्मोड़ा	एसबीआई अल्मोड़ा	भारतीय स्टेट बैंक
595	उत्तराखंड	बागेश्वर	एसबीआई बागेश्वर	भारतीय स्टेट बैंक
596	उत्तराखंड	चमोली	एसबीआई चमोली (गोपेश्वर)	भारतीय स्टेट बैंक
597	उत्तराखंड	चम्पावत	एसबीआई चंपावत	भारतीय स्टेट बैंक
598	उत्तराखंड	देहरादून	ओबीसी देहरादून	पंजाब नेशनल बैंक
599	उत्तराखंड	हरिद्वार	पीएनबी हरिद्वार	पंजाब नेशनल बैंक

600	उत्तराखंड	नैनीताल	बीओबी हल्द्वानी (नैनीताल)	बैंक ऑफ बड़ौदा
601	उत्तराखंड	पौड़ी	एसबीआई पौड़ी	भारतीय स्टेट बैंक
602	उत्तराखंड	पिथौरागढ़	एसबीआई पिथौरागढ़	भारतीय स्टेट बैंक
603	उत्तराखंड	रुद्रप्रयाग	एसबीआई रुद्रप्रयाग	भारतीय स्टेट बैंक
604	उत्तराखंड	टिहरी	एसबीआई टिहरी गढ़वाल	भारतीय स्टेट बैंक
605	उत्तराखंड	उधम सिंह नगर	बीओबी उधम सिंह नगर (पंतनगर)	बैंक ऑफ बड़ौदा
606	उत्तराखंड	उत्तरकाशी	एसबीआई उत्तरकाशी	भारतीय स्टेट बैंक
607	पश्चिम बंगाल	बांकुड़ा	यूएनबीआई बांकुरा (रणबहाल)	पंजाब नेशनल बैंक
608	पश्चिम बंगाल	बीरभूम	एएलएचबी बीरभूम (बोलपुर)	इंडियन बैंक
609	पश्चिम बंगाल	कूच बिहार	सीबीआई कूचबिहार	सेंट्रल बैंक ऑफ इंडिया
610	पश्चिम बंगाल	दक्षिण दिनाजपुर	यूएनबीआई दक्षिण दीनारपुर (बालुरघाट)	पंजाब नेशनल बैंक
611	पश्चिम बंगाल	दार्जिलिंग	सीबीआई दार्जिलिंग	सेंट्रल बैंक ऑफ इंडिया
612	पश्चिम बंगाल	हुगली	यूसीओबी हुगली	यूको बैंक
613	पश्चिम बंगाल	हावड़ा	यूसीओबी हावड़ा	यूको बैंक
614	पश्चिम बंगाल	हावड़ा	यूएनबीआई हावड़ा	पंजाब नेशनल बैंक
615	पश्चिम बंगाल	जलपाईगुड़ी	सीबीआई जलपाईगुड़ी	सेंट्रल बैंक ऑफ इंडिया
616	पश्चिम बंगाल	मालदा	एसबीआई मालदा	भारतीय स्टेट बैंक
617	पश्चिम बंगाल	मुर्शिदाबाद	रुडसेटी बरहामपुर	आरयूडीएसईटीआई
618	पश्चिम बंगाल	नादिया	एसबीआई नादिया (हरिगहाटा)	भारतीय स्टेट बैंक
619	पश्चिम बंगाल	उत्तर 24 परगना	बीओआई उत्तर 24 परगना	बैंक ऑफ इंडिया

620	पश्चिम बंगाल	पश्चिम मेदिनीपुर	एएलएचबी पश्चिम मिदनापुर (डेबरा)	इंडियन बैंक
621	पश्चिम बंगाल	पूर्व बर्धमान	यूसीओबी बर्दवान	यूको बैंक
622	पश्चिम बंगाल	पूर्व मेदिनीपुर	पीएनबी पुरबा मिदनापुर	पंजाब नेशनल बैंक
623	पश्चिम बंगाल	पुरुलिया	यूएनबीआई पुरुलिया	पंजाब नेशनल बैंक
624	पश्चिम बंगाल	दक्षिण 24 परगना	यूएनबीआई दक्षिण 24 परगना	पंजाब नेशनल बैंक
625	पश्चिम बंगाल	उत्तर दिनाजपुर	यूएनबीआई उत्तर दिनाजपुर	पंजाब नेशनल बैंक

(ख) जिला-वार विशेषकर दरभंगा (बिहार), शहडोल लोक सभा निर्वाचन क्षेत्र (मध्य प्रदेश), कटक (ओडिशा), जलगांव (महाराष्ट्र) जिलों में कार्यरत आरएसईटीआई की सूची:

क्रम संख्या	राज्य	लोक सभा निर्वाचन क्षेत्र	ज़िला	आरएसईटीआई नाम	बैंक का नाम
1	बिहार		दरभंगा	सीबीआई दरभंगा	सेंट्रल बैंक ऑफ इंडिया
2	मध्य प्रदेश	शहडोल	अनूपपुर	सीबीआई अनूपपुर	सेंट्रल बैंक ऑफ इंडिया
3			शहडोल	सीबीआई शहडोल	सेंट्रल बैंक ऑफ इंडिया
4			उमरिया	एसबीआई उमरिया	भारतीय स्टेट बैंक
5			कटनी	एसबीआई कटनी	भारतीय स्टेट बैंक

6	ओडिशा		कटक	यूसीओबी कटक	यूको बैंक
7	महाराष्ट्र		जलगांव	सीबीआई जलगांव	सेंट्रल बैंक ऑफ इंडिया

विवरण- III

आरएसईटीआई स्टाफ व्यवस्था

पद का नाम	स्वीकृत पद
निदेशक	625
प्रथम फैकल्टी	625
द्वितीय फैकल्टी	625
पहला कार्यालय सहायक	625
दूसरा कार्यालय सहायक	625
परिचर	625
चौकीदार एवं माली	625
कुल	4375

विवरण- IV

पिछले दस वर्षों (2015-16 से) और वर्तमान वर्ष के दौरान इस योजना के तहत विशेषकर महाराष्ट्र के जलगांव, झारखंड के हजारीबाग और रामगढ़ जिलों, शहडोल लोक सभा निर्वाचन क्षेत्र (मध्य प्रदेश), सिद्धार्थ नगर (उत्तर प्रदेश) जिलों सहित ओडिशा, हिमाचल प्रदेश, आंध्र प्रदेश, छत्तीसगढ़ और बिहार में प्रशिक्षित और ऋण संपर्क, उद्यम स्थापना और रोजगार प्राप्ति का ब्यौरा:

देश/राज्य	जिला	लोक सभा निर्वाचन क्षेत्र	प्रशिक्षित	नियोजित (स्वरोजगार + मजदूरी रोजगार)	स्वरोजगार	बैंक वित्त	मजदूरी रोजगार
देश में	-	-	4452829	3379291	1685992	3209581	169710
महाराष्ट्र	जलगांव	-	7413	5529	5527	3315	96
झारखंड	हजारीबाग	-	8033	5290	5178	3013	112
	रामगढ़	-	6774	4995	4791	2387	204
मध्य प्रदेश	अन्नपुर	शहडोल	7178	5715	5582	2573	133
	कटनी	-	8003	6044	5706	2452	338
	शहडोल	-	7385	4980	4905	2430	75
	उमरिया	-	7413	5529	5527	3315	96
उत्तर प्रदेश	सिद्धार्थनगर	-	7761	6443	5815	3895	628
ओडिशा	-	-	234955	192126	179879	108307	12247
हिमाचल प्रदेश	-	-	63418	48182	45409	19853	2773

आंध्र प्रदेश	-	-	119823	91722	80721	40607	11001
छत्तीसगढ़	-	-	136708	98188	86880	50720	11308
बिहार	-	-	295839	223216	220286	102655	2930
मध्य प्रदेश	-	-	356284	256584	248383	122944	8201

विवरण- V

आरएसईटीआई 1.0 की तुलना में आरएसईटीआई 2.0 के तहत किए गए मुख्य बदलाव इस प्रकार हैं:

क्र.सं.	प्रमुख विषयगत क्षेत्र	आरएसईटीआई 1.0 के तहत	आरएसईटीआई 2.0 के तहत
1.	उपयुक्त प्रशिक्षुओं की पहचान और संगठन	एसआरएलएम की सहायता से आरएसईटीआई कर्मचारियों संगठित	एसआरएलएम, आरएसईटीआई कर्मचारियों के सामुदायिक संवर्गों का संगठन और डिजिटल मोड में (क्यूआर आधारित फॉर्म द्वारा)
2.	उपयुक्त प्रशिक्षण पाठ्यक्रम के साथ उम्मीदवार योग्यता का मानचित्रण	व्यक्तिगत संवाद	अभिरुचि परीक्षण और व्यक्तिगत संवाद
3.	एसआरएलएम के साथ बेहतर अभिसरण	सीमित अभिसरण	एसआरएलएम (स्थानीय समुदाय) आदि की मांग के अनुसार संचालन, प्रशिक्षण के बाद मार्गदर्शी सहायता, क्षेत्र स्तरीय सामुदायिक प्रबंधित प्रशिक्षण केंद्रों (सीएमटीसी) के उपयोग, विशिष्ट पाठ्यक्रमों में सामुदायिक संसाधनों की व्यापक भागीदारी।

			उदाहरण के लिए मिशन वन जीपी वन बीसी सखी, एफएलसीआरपी आदि।
4.	प्रशिक्षण पाठ्यक्रमों का विस्तार करना	कुल 64 पाठ्यक्रम	विस्तार करना (बहु-कौशल पाठ्यक्रमों के साथ)
5.	लघु और लंबी अवधि के पाठ्यक्रमों का अनुपात	अल्पावधि पाठ्यक्रमों की उच्चतर संख्या	लघु और लंबी अवधि के पाठ्यक्रमों का सही मिश्रण
6.	प्रशिक्षण प्रदायगी का रूप	केवल क्लास रूम प्रशिक्षण	प्रशिक्षण प्रदायगी का मिश्रित रूप
7.	ई-लर्निंग	कोई सामग्री नहीं	ई-लर्निंग सामग्री का विकास
8.	प्रशिक्षकों का प्रशिक्षण और प्रमाणन	निश्चित अंतराल पर	नियमित प्रशिक्षकों का प्रशिक्षण और प्रमाणन
9.	कौशल उन्नयन	ऐसे कोई पाठ्यक्रम नहीं	कौशल उन्नयन कार्यक्रम पर पाठ्यक्रम
10.	उद्यमिता प्रशिक्षण में नेतृत्व	आरएसईटीआई अन्य प्रशिक्षण संस्थानों में से एक है	आरएसईटीआई केंद्र बिंदु होगा
11.	ऑफ-कैंपस प्रशिक्षण कार्यक्रम	ऑफ-कैंपस प्रशिक्षण कार्यक्रमों की अधिकतम संख्या	प्रशिक्षण की गुणवत्ता सुनिश्चित करने के लिए कीचेक सूची के साथ ऑफ-कैंपस कार्यक्रम
12.	गुणवत्ता आश्वासन का आंतरिक तंत्र	उपलब्ध नहीं	सुझाव दिया जा रहा है
13.	उद्योग साझेदारी और सहयोग	शून्य	उद्योगों के साथ समझौता ज्ञापन सुझाए गए
14.	एंटरप्राइज वित्त पोषण (क्रेडिट लिंकेज)	बैंकों के विवेक पर	सीबीएस में विशिष्ट कोड, आरएसईटीआई प्रशिक्षुओं के वित्तपोषण के लिए बैंकों को लक्ष्य

15.	प्रशिक्षण के बाद अनुवर्ती कार्रवाई	अकेले आरएसईटीआई द्वारा किया गया	आरएसईटीआई प्रशिक्षित उम्मीदवारों को संभालने के लिए प्रशिक्षकों, मूल्यांकनकर्ताओं, सामुदायिक संसाधन व्यक्तियों (सीआरपी) जैसे अन्य संसाधनों (सक्षमकर्ताओं) को नियुक्त करना। वित्तीय प्रोत्साहन प्राप्त करने के लिए सक्षम बनाता है।
16.	राज्यों को प्रशासनिक लागत	शून्य	राज्यों को प्रशासनिक लागत का प्रावधान
17.	राष्ट्रीय मिशन प्रबंधन इकाई (एनएमएमयू)	1-2 मानव संसाधन द्वारा प्रबंधित किया जा रहा है।	प्रभावी कार्यान्वयन के लिए मंत्रालय में एनएमएमयू की स्थापना
18.	प्रशिक्षणार्थियों की साक्षरता	केवल पढ़ने और लिखने वाले अनुमत्य	निरक्षर और अर्ध-साक्षर को समायोजित करने के प्रावधान
19.	आरएसईटीआई प्रशिक्षुओं की आयु सीमा	18-45 वर्ष	एसएचजी सदस्यों को समायोजित करने के लिए 50 वर्ष तक के कुछ पाठ्यक्रम
20.	आईईसी और आरएसईटीआई की ब्रांडिंग	कोई विशिष्ट ब्रांडिंग मैनुअल या नीति नहीं।	एक ब्रांडिंग मैनुअल विकसित करना
21.	नई आरएसईटीआई खोलना	एक जिला एक आरएसईटीआई	एक जिला एक आरएसईटीआई (ओडीओआर) की पूर्ण अनुमति के साथ परिवर्तन में व्यवहार्यता रिपोर्ट पर आधारित नई आरएसईटीआई
22.	प्रति आरएसईटीआई प्रशिक्षित उम्मीदवारों की संख्या	प्रति आरएसईटीआई प्रति वर्ष 750	पायलट आधार पर प्रति वर्ष 750 प्रशिक्षु का बढ़ता लक्ष्य
23.	प्रशिक्षण अवसंरचना और संसाधन	2 कक्षा और कार्यशाला के साथ परिभाषित	उच्च संख्या को समायोजित करने के लिए आरएसईटीआई क्षमता का विस्तार।

24.	मॉडल आरएसईटीआई विकसित करना	ऐसी कोई अवधारणा नहीं	मॉडल आरएसईटीआई का क्षेत्र/कार्य भूमिका विशिष्ट विकास
25.	मॉडल मानव संसाधन नीति	2015 की पुरानी नीति	अद्यतन बाजार संचालित एक समान मानव संसाधन नीति
26.	आरएसईटीआई	भारत में	अन्य विकासशील देशों को प्रशिक्षण के आरएसईटीआई मॉडल के विस्तार की खोज करना
27.	विपणन सहायता	सीमित	एकत्रीकरण / ऑनलाइन के माध्यम से सत्तत विपणन

टिप्पणी - माननीय ग्रामीण विकास मंत्री ने दिनांक 08.10.2023 को दिशानिर्देश को मंजूरी दी है और मंत्रालय द्वारा दिनांक 10 जुलाई 2025 को अधिसूचित किया गया है, और आरएसईटीआई 2.0 एसओपी को अंतिम रूप दिया गया है, और अप्रैल 2025 से प्रभावी है।

CLIMATE RESILIENT TECHNOLOGIES IN AGRICULTURE

*128. SHRI SUNIL DATTATREY TATKARE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the steps taken by the Government to address climate vulnerability to various aspects of agriculture, such as vulnerable crops and areas, monitoring weather fluctuations, stakeholder meetings, etc.
- (b) the details of Climate-resilient technologies being developed to help those engaged in agriculture to deal with climate change and adverse weather events;

- (c) the steps taken by the Government to enhance farm mechanisation, particularly for small and marginal farmers, and especially in rural and tribal areas;
- (d) the role of KVKs in initiatives like research, outreach to farmers, mechanisation, etc.; and
- (e) the details of any findings with regard to the State of Maharashtra in connection with adoption of new technology, climate and weather resilience or farm mechanisation?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) and (b): Indian Council of Agricultural Research (ICAR) is implementing a project- National Innovations in Climate Resilient Agriculture (NICRA) that studies the impact of climate change on agriculture and conducts district level risk and vulnerability assessment due to climate change. Under the project, risk and vulnerability assessment to climate change has been carried out for 651 agricultural districts as per Intergovernmental Panel on Climate Change (IPCC) protocols. 310 districts were identified as vulnerable out of which 109 districts have been categorized as 'very high' and 201 districts as 'highly' vulnerable. For enhancing the resilience and adaptive capacity of farmers to climate variability, location-specific climate resilient technologies such as system of rice intensification, aerobic rice, direct seeding of rice, zero till wheat sowing, cultivation of climate resilient varieties tolerant to extreme weather conditions

such as drought and heat; in-situ incorporation of rice residues etc. have been demonstrated under the project through KVKs in 151 districts covering 448 Climate Resilient Villages. Capacity building for establishing village level seed banks and community nurseries is undertaken under NICRA to enable availability of seed in the adopted villages. Drought and flood tolerant climate-resilient varieties of rice, wheat, soybean, mustard, chickpea, sorghum, gram, and foxtail millet were demonstrated in several NICRA villages. Besides, training programmes are conducted under Agricultural Technology Management Agency (ATMA) on various issues of agricultural practices.

Under NICRA, technical assistance for small and marginal farmers is extended to additional vulnerable districts beyond the 151 currently covered districts, to promote adoption of climate-resilient practices. Village level institutions through farmers' participatory approach, such as Village Climate Risk Management Committees, seed and fodder banks have been established for smooth functioning and need based technology penetration. The project is contributing to farmers' capacity building and improved crop yields, thereby leading to the socio-economic development.

Several schemes have been initiated under National Mission for Sustainable Agriculture (NMSA), to promote sustainable agriculture practices. Per Drop More Crop (PDMC) scheme increases water use efficiency at the farm level through micro irrigation technologies i.e. drip and sprinkler irrigation. Rainfed Area Development focuses on Integrated Farming System for enhancing productivity and minimizing risks associated with climatic variability.

The Soil Health and Fertility scheme promotes integrated nutrient management through judicious use of chemical fertilizers. Mission for Integrated Development of Horticulture, Agroforestry and National Bamboo Mission also promote climate resilience in agriculture. Further, Pradhan Mantri Fasal Bima Yojana along with weather index based Restructured Weather Based Crop Insurance Scheme provide a comprehensive insurance cover against crop failure by providing financial support to farmers suffering crop loss/damage arising out of unforeseen natural calamities. ICAR has released 2900 varieties during last 10 years (2014-2024) of which 2661 varieties are tolerant to one or more biotic and/or abiotic stresses.

To mitigate the impacts of adverse weather on agriculture, under the Gramin Krishi Mausam Sewa (GKMS) scheme, medium-range weather forecasts for the next 5 days at the district and block levels are generated by Indian Meteorological Department (IMD). Based on rainfall and other weather parameters along with weather forecasts issued by IMD, 130 Agromet Field Units prepare Agromet Advisories in English as well as in the regional language for dissemination through multiple channels. Also, farmers access weather information including alerts and related agromet advisories specific to their districts through the mobile App viz., 'Meghdoot' launched by the Ministry of Earth Sciences which is available in English and 13 regional languages. These weather details are also accessible to farmers through 'Mausam' App of IMD. The Panchayat-level weather forecast information is accessible through multiple digital platforms, including: eGramSwaraj (<https://egramswaraj.gov.in/>), 'Gram

Manchitra' Application of MoPR (<https://grammanchitra.gov.in/gm4MVC>), 'Meri Panchayat' Mobile App and Mausamgram web portal of IMD (<https://mausamgram.imd.gov.in/>).

(c): Government is implementing Sub-Mission on Agricultural Mechanization' (SMAM) across the country including State of Maharashtra. The objectives of the scheme includes increasing the reach of farm mechanization to small and marginal farmers and to the regions where availability of farm power is low. The scheme promotes 'Custom Hiring Centers (CHC)' to offset the adverse economies of scale arising due to small land holding and high cost of individual ownership of agricultural machines. Under the Scheme, financial assistance @ 40% to 50% of the cost of machines, depending on the categories of farmers is provided for purchase of agricultural machines. Financial assistance @ 40% of the project cost is also provided to rural entrepreneur, Cooperative Societies of Farmers, Registered Farmers Societies, Farmer Producer Organizations (FPOs) and Panchayats for CHCs. Financial assistance @ 80% of the project cost for the projects up to Rs. 30 lakhs is provided to Cooperative Societies of farmers, Registered Farmer Societies, FPOs, Self Help Groups and Panchayats for setting up of village level Farm Machinery Banks.

(d): The Government is operating Krishi Vigyan Kendras (KVKs) scheme to promote adoption of new technologies in agriculture and allied sectors. This includes Climate Resilient Technologies through technology assessment, demonstration and capacity development among the extension functionaries and farmers. KVKs act as frontline extension centres, bridging the gap between

research and practice through hands-on training, tailored to local agro-climatic conditions. 151 KVKs in climatically most vulnerable districts are implementing Technology Demonstration Component of NICRA which aims at enhancing resilience in agriculture and making farmers adaptive to climatic vulnerabilities

(e): In Maharashtra two districts (Nanded and Beed) were considered as 'very high' and 11 districts (Nandurbar, Akola, Washim, Wardha, Chandrapur, Hingoli, Parbhani, Jalna, Ahmednagar, Latur, and Osmanabad) fall under 'high' risk category. Among these, NICRA is operational on a pilot scale in 6 districts (Ahmednagar, Beed, Jalna, Latur, Nandurbar and Osmanabad). Demonstration of location-specific climate resilient technologies and capacity building programs were conducted for farmers in NICRA villages. Some of the promising technologies demonstrated to the farmers of Maharashtra include desilting of community ponds and check dams; Jalkunds, conservation/dead furrows and trench cum bunding in soybean, pearl millet and cotton, micro-irrigation in cotton and chickpea, mulching in fruits and vegetables, short duration soybean and chickpea varieties, intercropping systems, backyard poultry and breed upgradation in goat.

IMPLEMENTATION OF PM-KISAN

***129. SHRIMATI JUNE MALIAH:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE**
be pleased to state:

- (a) whether the Government has made registration for farmer's ID mandatory for availing PM Kisan Samman Nidhi instalment (PM-KISAN), if so, the details thereof;
- (b) the total number of farmers who have not registered themselves for the farmer's ID, Statewise; and
- (c) whether the Government has planned any alternative methods for those farmers who are unable to get farmer's ID due to procedural errors such as difference of name in different documents, if so, the details thereof?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a): The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of farmers with cultivable land-holding. Under the scheme, a financial benefit of ₹ 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode. Under the PM-KISAN Scheme, cultivable landholding is primary eligibility criteria to receive benefit of the Scheme subject to certain exclusions relating to higher economic status.

A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over ₹ 4.09 lakh Cr.

through 21 installments since inception of the Scheme. The Farmer ID has been made mandatory for only new registrations under PM-KISAN in 14 States where farmer registry work has been commenced. In states where the farmer registry work has not yet started, farmers can register without Farmer ID.

(b): The farmer registration process has started in 14 states; the state-wise data of farmers in these states who have not yet registered for Farmer's ID is given at **Statement**.

(c): To ensure that no eligible farmer left out from Farmer ID, the Government has enabled multiple farmer registration modes, including self-registration through mobile and web applications. Farmers can also generate their farmer IDs by availing the services of Farmers Producer Organisations (FPOs), Krishi Sakhis, Common Service Centres (CSCs) and state government institutions. Additionally, a grievance mechanism is in place through which farmers can register their issues related to land or name mismatch which enables them to register for Farmer ID. Systems to create Farmer IDs of successor farmers in case of out dated land records and for those farmers that have community based land ownership are in place.

STATEMENT**State-wise details of Farmer ID generated against the target as on****04.12.2025**

#	State	Target for Farmers ID	Farmers With Farmer ID	Farmers Whose Farmer ID is Not Generated
1	Andhra Pradesh	60,02,607	45,33,797	14,68,810
2	Assam	24,87,399	10,15,920	14,71,479
3	Bihar	86,36,562	5,61,543	80,75,019
4	Chhattisgarh	40,08,908	32,00,076	8,08,832
5	Gujarat	66,21,097	58,07,051	8,14,046
6	Karnataka	59,13,902	45,14,772	13,99,130
7	Kerala	38,01,577	22,52,952	15,48,625
8	Madhya Pradesh	95,18,752	94,37,854	80,898
9	Maharashtra	1,19,11,984	1,27,36,891	—
10	Odisha	44,38,559	12,24,568	32,13,991
11	Rajasthan	90,19,695	80,06,447	10,13,248
12	Tamil Nadu	46,76,080	32,75,992	14,00,088
13	Telangana	39,77,791	32,07,193	7,70,598
14	Uttar Pradesh	2,88,70,495	1,69,89,132	1,18,81,363
	Total	10,98,85,408	7,67,64,188	3,39,46,127

प्राकृतिक आपदाओं के कारण धान की फसलों को नुकसान

*130. श्रीमती कृष्णा देवी शिवशंकर पटेल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या हाल ही में हुई भारी वर्षा/सूखा/ओलावृष्टि/कीटों के प्रकोप से बांदा और चित्रकूट जिलों में धान की फसल को काफी नुकसान हुआ है;
- (ख) इन दोनों जिलों में कुल कितने हेक्टेयर धान की फसल खराब हुई है और इसके कारण कुल कितना नुकसान होने का अनुमान है;
- (ग) प्रधान मंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत प्रभावित किसानों को अब तक फसल नुकसान के कारण मुआवजे की कुल कितनी राशि संवितरित की गई है;
- (घ) कुल कितने किसानों को अभी तक फसल का नुकसान होने पर मुआवजा नहीं मिला है और उन्हें यह मुआवजा कब तक मिलने की संभावना है; और
- (ङ) क्या सरकार इसमें किसानों को अतिरिक्त राहत पैकेज/विशेष सहायता प्रदान करने पर विचार कर रही है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (घ): राष्ट्रीय आपदा प्रबंधन नीति (एनपीडीएम) के अनुसार, अधिसूचित आपदाओं से जमीनी स्तर पर आवश्यक राहत उपाय प्रदान करने की प्राथमिक जिम्मेदारी राज्य सरकार की है। राज्य सरकारें प्राकृतिक आपदाओं की स्थिति में, भारत सरकार द्वारा अनुमोदित मदों औरमानदंडों के अनुसार, पहले से ही उनके पास उपलब्ध राज्य आपदा प्रतिक्रिया कोष (एसडीआरएफ) से राहत उपाय करती हैं। 'गंभीर प्रकृति' की आपदा के मामले में, निर्धारित प्रक्रिया के अनुसार, एसडीआरएफ के अतिरिक्त राष्ट्रीय आपदा प्रतिक्रिया कोष (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता पर विचार किया जाता है, जिसमें एक अंतर-मंत्रालयी केंद्रीय दल (आईएमसीटी) द्वारा दौरा आधारित मूल्यांकन शामिल है। एसडीआरएफ और एनडीआरएफ के तहत प्रदान की जाने वाली वित्तीय सहायता राहत के रूप में दी जाती

है मुआवजे के रूप में नहीं। वर्ष 2025-26 में एसडीआरएफ को 1836 करोड़ रुपये पूर्व में ही जारी किए जा चुके हैं।

उत्तर प्रदेश सरकार द्वारा दी गई जानकारी के अनुसार, बांदा और चित्रकूट जिलों में भारी वर्षा/बाढ़ से विभिन्न फसलों को नुकसान हुआ है। सूखा, ओलावृष्टि और कीटों के प्रकोप से फसलों के नुकसान होने की कोई सूचना नहीं है। बांदा जिले में 2284.78 हेक्टेयर और चित्रकूट जिले में 106.32 हेक्टेयर धान की फसल का नुकसान हुआ है।

भारत सरकार ने, प्राकृतिक आपदाओं, प्रतिकूल मौसम की घटनाओं से होने वाली फसल हानि/क्षति से पीड़ित किसानों को वित्तीय सहायता प्रदान करने और किसानों की आय को बनाए रखने के लिए खरीफ 2016 से उपज आधारित प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) और पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस) को आरंभ किया है। इस योजना के तहत बुआई पूर्व से लेकर कटाई के बाद तक की हानि के लिए व्यापक जोखिम बीमा प्रदान किया जाता है। इस योजना के तहत केवल उन्हीं किसानों को दावों का भुगतान किया जाता है जिन्होंने अपनी फसलों का बीमा कराया है और राज्य सरकार द्वारा अधिसूचित क्षेत्र/फसल में किसी भी अधिसूचित फसल बीमा योजना के तहत प्रीमियम शेयर चुकाया है।

वर्ष 2024-25 के दौरान उत्तर प्रदेश के बांदा और चित्रकूट जिलों में पीएमएफबीवाई और आरडब्ल्यूबीसीआईएस के तहत किसानों के नामांकन और उन्हें भुगतान किए गए दावों का विवरण निम्नानुसार है:

ज़िला	नामांकित आवेदन	भुगतान किए गए दावे
	(संख्या में)	(रुपये करोड़ में)
बाँदा	251,340	16.04

चित्रकूट	188,129	3.32
कुल	439,469	19.36

* स्रोत- एनसीआईपी 2024-25

(ड): उत्तर प्रदेश राज्य सरकार द्वारा दी गई सूचना के अनुसार ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

ऑटोमोबाइल और परिवहन उपकरण क्षेत्र पर जीएसटी में कमी का प्रभाव

*131. श्री रामवीर सिंह बिधूड़ी:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) माल एवं सेवा कर (जीएसटी) की दरों में कमी के बाद विशेषकर ऑटोमोबाइल और परिवहन उपकरण क्षेत्रों में बिक्री में कितने प्रतिशत की वृद्धि दर्ज की गई है;

(ख) क्या माल एवं सेवा कर (जीएसटी) की दरों में कमी से 'मेक इन इंडिया' पहल को भी बढ़ावा मिला है; और

(ग) क्या माल एवं सेवा कर (जीएसटी) की दरों में कमी और सरलीकरण से घरेलू विनिर्माताओं के बीच प्रतिस्पर्धा में वृद्धि हुई है जिससे इसका लाभ उपभोक्ताओं को भी मिल रहा है?

भारी उद्योग मंत्री; तथा इस्पात मंत्री (श्री एच. डी. कुमारास्वामी):

(क) : वाहन पोर्टल के आंकड़ों के अनुसार, अक्टूबर, 2025 में बेचे गए वाहनों की कुल संख्या में पिछले वर्ष के इसी महीने की तुलना में 41.3% की वृद्धि दर्ज की गई है। अक्टूबर, 2025 में कुल 40,55,559 वाहन बेचे गए, जबकि अक्टूबर, 2024 में 28,70,120 वाहन बेचे गए थे।

(ख) और (ग) : जीएसटी दरों को छोटे यात्री वाहनों, तिपहिया वाहनों, 350 सीसी से कम इंजन क्षमता वाली मोटरसाइकिलों तथा वाणिज्यिक वाहनों (माल ढोने वाले मोटर वाहनों), ऑटोमोबाइल

और दुपहिया वाहनों के कलपुर्जों पर 28% से घटाकर 18% कर दिया गया है। जीएसटी दरों में इस कमी से वाहनों की कीमतें घटी हैं, जिससे घरेलू बिक्री में वृद्धि हुई है, और इससे क्षेत्र में प्रतिस्पर्धा बढ़ने की संभावना है। बढ़ी हुई बिक्री से निर्माताओं को स्थानीय उत्पादन में अधिक पैमाने की अर्थव्यवस्था हासिल करने में मदद मिलेगी, जिससे भारतीय विनिर्माण वैश्विक स्तर पर प्रतिस्पर्धी बन सकेगा। मूल उपकरण विनिर्माताओं द्वारा कम जीएसटी का लाभ ग्राहकों तक पहुंचाया गया है।

महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के अंतर्गत निधियों का आवंटन

*** 132. श्री हरीश चंद्र मीना:**

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) वित्तीय वर्ष 2025-26 के दौरान महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के अंतर्गत प्रत्येक राज्य और संघ राज्य क्षेत्र को आबंटित और जारी की गई निधियों का ब्यौरा क्या है;

(ख) अब तक आबंटित निधियों का कितना प्रतिशत उपयोग किया गया है;

(ग) वित्तीय वर्ष 2024-25 के दौरान राजस्थान में महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के अंतर्गत रोजगार प्राप्त करने वाले व्यक्तिगत लाभार्थियों का ब्यौरा क्या है और उनकी कुल संख्या कितनी है; और

(घ) वित्तीय वर्ष 2024-25 के दौरान राजस्थान के टोंक-सवाई माधोपुर लोक सभा निर्वाचन क्षेत्र में लाभार्थियों का लिंग-वार ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क): महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) एक मांग आधारित मजदूरी रोजगार योजना है। महात्मा गांधी नरेगा योजना के अंतर्गत निधियों का राज्य/संघ राज्य क्षेत्र-वार आवंटन नहीं किया गया है।

वर्तमान वित्त वर्ष 2025-26 के दौरान (दिनांक 03.12.2025 की स्थिति के अनुसार) महात्मा गांधी नरेगा योजना के तहत जारी की गई निधियों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा **विवरण-I** में दिया गया है।

(ख): दिनांक 03.12.2025 तक, महात्मा गांधी नरेगा योजना के तहत 86,000 करोड़ रुपये के आवंटित बजट की तुलना में उपयोग की गई निधियों का प्रतिशत 81.49 है।

(ग): वित्तीय वर्ष 2024-25 के दौरान, इस योजना के तहत राजस्थान में कुल 77.23 लाख श्रमिकों ने रोजगार प्राप्त किया। इसका जिले-वार ब्यौरा **विवरण-II** में दिया गया है।

(घ): पिछले वित्तीय वर्ष 2024-25 के दौरान महात्मा गांधी नरेगा योजना के तहत राजस्थान के टोंक-सवाई माधोपुर लोक सभा निर्वाचन क्षेत्र में रोजगार प्राप्त करने वाले श्रमिकों की लिंग-वार संख्या नीचे दी गई है:

क्र. सं.	राजस्थान के जिले	रोजगार पाने वाले कामगारों की संख्या			
		पुरुष	महिला	ट्रांसजेंडर	कुल
1	सवाई माधोपुर	28022	48648	0	76670
2	टोंक	54213	81103	0	135316
	कुल	130883	81,103	0	211986

(नरेगासॉफ्ट के अनुसार)

विवरण-I

वर्तमान वित्तीय वर्ष 2025-26 के दौरान (03.12.2025 तक) महात्मा गांधी नरेगा योजना के तहत जारी की गई निधियों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा (रुपए करोड़ में)		
क्र. सं.	राज्य/संघ राज्य क्षेत्र	कुल जारी निधि
1	आंध्र प्रदेश	6266.58
2	अरुणाचल प्रदेश	513.98
3	असम	1508.40
4	बिहार	7227.79
5	छत्तीसगढ़	2295.02
6	गोवा	2.55
7	गुजरात	800.57
8	हरियाणा	432.83
9	हिमाचल प्रदेश	814.13
10	जम्मू और कश्मीर	1068.36
11	झारखंड	2571.91
12	कर्नाटक	2989.93
13	केरल	2816.58
14	मध्य प्रदेश	4581.54
15	महाराष्ट्र	5941.23
16	मणिपुर	917.06
17	मेघालय	889.59
18	मिजोरम	370.91

19	नगालैंड	316.68
20	ओडिशा	3022.79
21	पंजाब	891.00
22	राजस्थान	5505.17
23	सिक्किम	98.69
24	तमिलनाडु	6493.17
25	तेलंगाना	2314.17
26	त्रिपुरा	659.16
27	उत्तर प्रदेश	8288.07
28	उत्तराखंड	359.02
29	पश्चिम बंगाल*	*
30	पुदुचेरी	22.70
31	लद्दाख	56.16
32	अंडमान और निकोबार	1.47
33	लक्षद्वीप	0.00
34	दादरा और नगर हवेली तथा दमन और दीव	3.10
	कुल	70,040.35

*केंद्र सरकार के निर्देशों का पालन न करने के कारण, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 की धारा 27 के प्रावधानों के अनुसार, 09 मार्च, 2022 से पश्चिम बंगाल राज्य को महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) के तहत निधियां जारी करना रोक दिया गया है।

विवरण-II

वित्त वर्ष 2024-25 में राजस्थान में रोजगार प्राप्त करने वाले श्रमिकों का जिले-वार ब्यौरा (आंकड़े लाख में)		
क्र. सं.	राजस्थान के जिले	रोजगार प्राप्त करने वाले श्रमिकों की संख्या
1	अजमेर	3.81
2	अलवर	1.06
3	बांसवाड़ा	5.31
4	बारां	1.98
5	बाड़मेर	6.90
6	भरतपुर	1.21
7	भीलवाड़ा	4.63
8	बीकानेर	2.89
9	बूंदी	1.45
10	चित्तौड़गढ़	1.48
11	चुरू	2.45
12	दौसा	0.65
13	धौलपुर	0.51
14	डूंगरपुर	4.54
15	हनुमानगढ़	2.07
16	जयपुर	1.23
17	जैसलमेर	1.82
18	जालौर	1.55

19	झालावाड़	3.40
20	झुंझुनू	0.42
21	जोधपुर	3.37
22	करौली	0.97
23	कोटा	1.25
24	नागौर	5.17
25	पाली	2.03
26	प्रतापगढ़	2.90
27	राजसमंद	1.70
28	सवाई माधोपुर	0.77
29	सीकर	0.74
30	सिरोही	1.22
31	श्री गंगानगर	2.56
32	टोंक	1.35
33	उदयपुर	3.85
	कुल	77.23

(नरेगासॉफ्ट के अनुसार)

IMPLEMENTATION OF PMFBY IN TAMIL NADU

***133. SHRI G. SELVAM:**

SHRI C. N. ANNADURAI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Pradhan Mantri Fasal Bima Yojana (PMFBY) is being effectively implemented in Tamil Nadu and if so, the details thereof;
- (b) the number of farmers enrolled under PMFBY in Tamil Nadu during the last three years and the total area and crop value insured, district-wise;
- (c) whether technology such as satellite imagery, drone-based yield estimation or digital crop cutting experiments has been adopted in Tamil Nadu to improve accuracy and reduce disputes in loss assessment and if so, the results thereof; and
- (d) the steps taken by the Government to ensure greater transparency, faster claim processing, real-time monitoring and improved grievance redressal in assessing crop damage and disbursing insurance claims under PMFBY in Tamil Nadu?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) and (b): Yes, Tamil Nadu is one of the major States implementing the Pradhan Mantri Fasal Bima Yojana (PMFBY) since its inception in 2016-17. Against the premium of Rs. 1,396.75 crore paid by farmers in the State till 2024-25, claims of Rs. 15,488.07 crore have been paid to 178.55 lakh farmer applications. District-wise details of total number of farmers enrolled, area

insured and Sum insured under PMFBY of last three years in the State of Tamil Nadu are given in **Statement**.

(c) and (d): All the major work like selection of insurance model, selection of Insurance Companies through transparent bidding process, enrollment of farmers, assessment of crop yield/crop loss and uploading of Threshold Yield and Actual Yield on National Crop Insurance Portal (NCIP) for calculation and payment of admissible claims directly to the farmer's account are being performed by the concerned State Government or Joint Committee of State Government officials and insurance company concerned. The roles and responsibilities of each stakeholder are defined in the Operational Guidelines of the scheme for the proper execution of the scheme.

Government of India has rolled out the following technologies for Objective Crop Damage and Loss Assessment and transparency being implemented w.e.f. 2023-24 under the scheme:

- i. **YES-TECH (Yield Estimation System Based on Technology)** for gradual migration to Remote-Sensing based yield estimation to help assess yields as well as fair and accurate Crop Yield Estimation. This initiative has been launched for paddy and wheat crops from Kharif 2023 wherein 30% weightage to yield estimation will mandatorily be assigned to YES-TECH derived yield. Soybean crop has been added from Kharif 2024 season.
- ii. **WINDS (Weather Information Network and Data System)** for setting up of Network of Automatic Weather Stations (AWS) and Automatic Rain-

Gauges (ARG) to the tune of 5 times of existing network for collecting hyper-local weather data at GP and Block level. This will be fed into a National database with interoperability and sharing of data in coordination with India Meteorological Department (IMD). WINDS provides data not only for YES-TECH but also for effective drought and disaster management, accurate weather prediction and offering better parametric insurance products.

Tamil Nadu has been implementing YESTECH since Rabi 2023-24 for paddy. Further, Government has taken various steps to strengthen implementation of this scheme all over India including Tamil Nadu to bring transparency and ensure timely settlement of claims::

- Government has undertaken development of **National Crop Insurance Portal (NCIP)** as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured farmer's details for better monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.
- In order to rigorously monitor claim disbursement process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of NCIP with Public Finance Management System (PFMS) and

accounting system of Insurance Companies to provide timely and transparent processing of all claims.

- Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get proportionate claims relating to the Central Government share.
- As per the Operational Guidelines of PMFBY, in case payment is not made timely by Insurance Company, a penalty of 12% is auto-calculated and levied through National Crop Insurance Portal (NCIP) w.e.f. Kharif 2024.
- Similarly, if State Government delayed its premium subsidy from stipulated time period, a penalty of 12% is to be paid by them also.
- Tranche based claims payment has been initiated from 2025-26.
- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through CCE-Agri App and uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with NCIP etc. have already been taken to improve timely settlement of the claims to farmers.

Since the scheme is implemented by the State Government, therefore, in order to resolve the grievances/complaints including those related to claims of insured farmers, provision of Stratified Grievance Redressal Mechanism viz. District Level Grievance Redressal Committee (DGRC), State Level Grievance

Redressal Committee (SGRC) has been made in the Revised Operational Guidelines of the Scheme. These committees have been given the detailed mandate as outlined in the Operational Guidelines for hearing the complaints/ grievances and to dispose them as per the stipulated procedure.

To further improve the grievance redressal mechanism, Krishi Rakshak Portal and Helpline (KRPH) has been developed. A single Pan-India toll free number 14447 has been deployed and linked to the insurance companies database, where farmers can raise their grievances/issues. Timelines to resolve these grievances/issues has also been fixed.

Department is regularly monitoring the functioning of insurance companies, including timely settlement of claims through weekly video conferences of all stakeholders, one to one meeting as well as National Review Conferences.

STATEMENT

PMFBY : District Wise Details of applications enrolled, area insured and sum insured from 2022-23 to 2024-25 in Tamil Nadu (as on 31st October, 2025)

District (Tamil Nadu)	Application Enrolment	Area Insured	Sum Insured
	(In No.)	(In Lakh Ha)	(Rs. In Crore)
Ariyalur	5,22,616	0.78	555.67
Chengalpattu	40,121	0.08	67.83
Coimbatore	3,400	0.02	13.88
Cuddalore	12,82,110	3.01	1,911.49

Dharmapuri	63,444	0.21	185.96
Dindigul	34,155	0.16	89.64
Erode	7,347	0.02	24.79
Kallakurichi	6,04,288	1.13	636.94
Kanchipuram	1,14,987	0.22	183.12
Kanniyakumari	9,861	0.02	20.68
Karur	39,583	0.15	129.83
Krishnagiri	9,926	0.03	26.66
Madurai	1,09,783	0.31	208.36
Mayiladuthurai	11,43,675	3.34	2,133.16
Nagapattinam	9,95,475	2.62	1,769.61
Namakkal	1,10,168	0.45	153.44
Perambalur	6,61,068	1.45	821.70
Pudukkottai	8,87,219	1.86	1,556.45
Ramanathapuram	17,48,640	4.11	2,476.01
Ranipet	1,25,845	0.29	235.73
Salem	63,222	0.20	140.08
Sivaganga	10,07,166	1.86	1,375.96
Tenkasi	3,37,676	1.02	442.86
Thanjavur	14,94,980	3.44	3,065.81
The Nilgiris	449	0.00	2.91
Theni	1,760	0.01	5.65
Thiruvallur	25,25,835	6.86	4,948.40
Tiruchirappalli	4,27,007	1.02	802.71

Tirunelveli	71,070	0.21	98.50
Tirupathur	37,345	0.09	71.32
Tiruppur	6,050	0.04	32.40
Tiruvannamalai	3,03,584	0.73	566.33
Tuticorin	9,63,008	4.53	1,677.64
Vellore	5,063	0.01	10.28
Villupuram	7,23,778	1.50	1,107.52
Virudhunagar	4,79,817	1.69	827.31
Total (Tamil Nadu)	1,69,61,521	43.47	28,376.61

SABHASAAR INITIATIVE

***134. DR. KALYAN VAIJINATHRAO KALE:**

SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

(a) the number of Panchayats which have adopted SabhaSaar, State and district-wise;

(b) the number of Panchayat functionaries trained to use SabhaSaar, State and district-wise;

(c) whether the AI model used in SabhaSaar stores or transmits data to any external servers or third-party service providers, if so, the details of the service provider and data storage location;

(d) whether the Ministry has developed guidelines to ensure data privacy, consent and secure storage of audio and video recordings gathered through SabhaSaar, if so, the details thereof, including the nodal agency responsible for data protection; and

(e) whether the Ministry has developed indicators or dashboards on the Panchayat NIRNAY portal to track Gram Sabha attendance, frequency and resolution follow-up using SabhaSaar data, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The Ministry of Panchayati Raj launched SabhaSaar, an AI-enabled voice-to-text meeting summarisation tool, on 14th August 2025. SabhaSaar has been made available to all States/UTs, and Gram Panchayats are progressively adopting it for routine Gram Sabha and Panchayat meetings. As part of the pilot introduction, all 1,194 Gram Panchayats of Tripura were encouraged to use the tool for the Special Gram Sabhas on 15 August 2025, and 1,047 Gram Panchayats successfully used SabhaSaar on that day. A total of 12,667 Gram Panchayats used SabhaSaar on 15 August 2025, which increased to 77,198 Gram Panchayats during the Gram Sabha held on 2 October 2025. As on 03.12.2025, a total of 92,376 Gram Panchayats have used the SabhaSaar tool

for automated meeting summarisation across States/UTs. The State and district-wise details are placed at **Statement I** and **Statement II**.

(b): The Ministry is continuously striving to create greater awareness about the functionalities of SabhaSaar. Due to the simplicity of its use, a standard operating procedure was conveyed to the States/UTs who conveyed it further to the Panchayats. Several physical and virtual sessions have been organised by the Ministry for State/UT officials to demonstrate the functionality. The States took further action to disseminate the information among Panchayats.

(c): The AI model used in SabhaSaar operates on AI and cloud infrastructure provisioned through the IndiaAI Compute Portal under the IndiaAI Mission of MeitY. Data is processed within the Government framework and is not shared with any external third-party service provider.

(d): The IndiaAI Mission under MeitY serves as the nodal agency for governance of the underlying AI infrastructure and the data generated, thereof. All matters pertaining to data privacy and storage are regulated as per the extant rules namely Digital Personal Data Protection (DPDP) issued vide the Gazette of India No. CG-DL-E-14112025-267650, Part II—Section 3—Sub-section (i), dated 13th November 2025.

(e): Panchayat NIRNAY is a real-time system for managing Gram Sabha meetings, including scheduling, agenda notification, and recording of decisions. It enhances transparency, accountability, and citizen participation in Panchayat decision-making. The portal replaces manual processes with a fully automated

workflow to make Gram Sabhas more vibrant and effective. Since Panchayat NIRNAY manages and monitors Gram Sabha meetings and their decisions, SabhaSaar only helps the Panchayat to generate accurate summaries of those meetings. Thus, the outputs created by SabhaSaar supports NIRNAY by providing structured records of discussions and decisions.

STATEMENT-I

Statewise Adoption Status of SabhaSaar

S.No	State Name	Total GPs and Equivalents	No of GPs and Equivalents with MoM Generated
1	Andaman And Nicobar Islands	70	18
2	Andhra Pradesh	13327	7253
3	Arunachal Pradesh	2108	91
4	Assam	2199	14
5	Bihar	8054	5988
6	Chhattisgarh	11688	8707
7	Goa	191	10
8	Gujarat	14611	3272
9	Haryana	6227	2954
10	Himachal Pradesh	3615	220
11	Jammu And Kashmir	4291	1446
12	Jharkhand	4345	2800
13	Karnataka	5949	3032
14	Kerala	941	489
15	Ladakh	193	0
16	Lakshadweep	10	0
17	Madhya Pradesh	23011	313
18	Maharashtra	27964	4765

19	Manipur	3175	16
20	Meghalaya	6859	0
21	Mizoram	855	1
22	Nagaland	1312	5
23	Odisha	6794	6239
24	Puducherry	108	0
25	Punjab	13236	1174
26	Rajasthan	11206	1500
27	Sikkim	199	0
28	Tamil Nadu	12482	11874
29	Telangana	12849	357
30	The Dadra and Nagar Haveli And Daman And Diu	42	32
31	Tripura	1194	1061
32	Uttarakhand	7801	1333
33	Uttar Pradesh	57695	27352
34	West Bengal	3339	60
	Total	267940	92376

** Data as on 3 December 2025*

STATEMENT-II

District Panchayat wise Adoption of SabhaSaar

Sr.No.	State	ZP Name	Total GPs and Equivalent s	GPs and Equivalents with MoM Generated
1	Andaman And Nicobar Islands	North And Middle Andaman	37	8
2	Andaman And Nicobar Islands	South Andamans	33	10
3	Andhra Pradesh	Anantapur	1044	344
4	Andhra Pradesh	Chittoor	1411	632
5	Andhra Pradesh	East Godavari	1102	762

6	Andhra Pradesh	Guntur	1022	451
7	Andhra Pradesh	Krishna	977	251
8	Andhra Pradesh	Kurnool	973	389
9	Andhra Pradesh	Prakasam	1046	833
10	Andhra Pradesh	Spsr Nellore	941	670
11	Andhra Pradesh	Srikakulam	1181	1181
12	Andhra Pradesh	Visakhapatnam	969	339
13	Andhra Pradesh	Vizianagaram	959	514
14	Andhra Pradesh	West Godavari	895	613
15	Andhra Pradesh	Y.S.R.	807	274
16	Arunachal Pradesh	Anjaw	43	0
17	Arunachal Pradesh	Bichom	30	0
18	Arunachal Pradesh	Changlang	132	11
19	Arunachal Pradesh	Dibang Valley	21	0
20	Arunachal Pradesh	East Kameng	115	0
21	Arunachal Pradesh	East Siang	118	1
22	Arunachal Pradesh	Kamle	67	0
23	Arunachal Pradesh	Keyi Panyor	46	0
24	Arunachal Pradesh	Kra Daadi	90	0
25	Arunachal Pradesh	Kurung Kumey	91	0
26	Arunachal Pradesh	Leparada	54	0
27	Arunachal Pradesh	Lohit	34	0
28	Arunachal Pradesh	Longding	48	0
29	Arunachal Pradesh	Lower Dibang Valley	60	0
30	Arunachal Pradesh	Lower Siang	56	0
31	Arunachal Pradesh	Lower Subansiri	161	0
32	Arunachal Pradesh	Namsai	116	10
33	Arunachal Pradesh	Pakke Kessang	28	0
34	Arunachal Pradesh	Papum Pare	98	7
35	Arunachal Pradesh	Shi Yomi	39	0
36	Arunachal Pradesh	Siang	89	0
37	Arunachal Pradesh	Tawang	87	2
38	Arunachal Pradesh	Tirap	69	60
39	Arunachal Pradesh	Upper Siang	67	0
40	Arunachal Pradesh	Upper Subansiri	146	0
41	Arunachal Pradesh	West Kameng	110	0
42	Arunachal Pradesh	West Siang	93	0
43	Assam	Bajali	27	0

44	Assam	Barpeta	102	0
45	Assam	Biswanath	73	0
46	Assam	Bongaigaon	65	0
47	Assam	Cachar	162	0
48	Assam	Charaideo	36	0
49	Assam	Darrang	75	0
50	Assam	Dhemaji	65	0
51	Assam	Dhubri	128	0
52	Assam	Dibrugarh	93	0
53	Assam	Goalpara	81	13
54	Assam	Golaghat	108	0
55	Assam	Hailakandi	69	0
56	Assam	Hojai	68	0
57	Assam	Jorhat	86	0
58	Assam	Kamrup	139	1
59	Assam	Kamrup Metro	20	0
60	Assam	Lakhimpur	83	0
61	Assam	Majuli	20	0
62	Assam	Marigaon	84	0
63	Assam	Nagaon	164	0
64	Assam	Nalbari	65	0
65	Assam	Sivasagar	82	0
66	Assam	Sonitpur	88	0
67	Assam	South Salmara Mankachar	35	0
68	Assam	Sribhumi	95	0
69	Assam	Tinsukia	86	0
70	Bihar	Araria	211	91
71	Bihar	Arwal	64	49
72	Bihar	Aurangabad	202	36
73	Bihar	Banka	182	182
74	Bihar	Begusarai	217	137
75	Bihar	Bhagalpur	238	206
76	Bihar	Bhojpur	226	226
77	Bihar	Buxar	136	108
78	Bihar	Darbhanga	308	151
79	Bihar	Gaya	320	199
80	Bihar	Gopalganj	230	132

81	Bihar	Jamui	152	133
82	Bihar	Jehanabad	88	88
83	Bihar	Kaimur (Bhabua)	146	125
84	Bihar	Katihar	231	195
85	Bihar	Khagaria	113	41
86	Bihar	Kishanganj	125	88
87	Bihar	Lakhisarai	76	75
88	Bihar	Madhepura	160	154
89	Bihar	Madhubani	386	242
90	Bihar	Munger	96	94
91	Bihar	Muzaffarpur	373	293
92	Bihar	Nalanda	230	127
93	Bihar	Nawada	182	134
94	Bihar	Pashchim Champaran	304	273
95	Bihar	Patna	309	272
96	Bihar	Purbi Champaran	396	341
97	Bihar	Purnia	230	127
98	Bihar	Rohtas	229	148
99	Bihar	Saharsa	135	135
100	Bihar	Samastipur	346	264
101	Bihar	Saran	318	232
102	Bihar	Sheikhpura	49	48
103	Bihar	Sheohar	53	50
104	Bihar	Sitamarhi	258	258
105	Bihar	Siwan	283	250
106	Bihar	Supaul	174	156
107	Bihar	Vaishali	278	128
108	Chhattisgarh	Balod	436	436
109	Chhattisgarh	Balodabazar	519	519
110	Chhattisgarh	Balrampur	476	476
111	Chhattisgarh	Bastar	436	436
112	Chhattisgarh	Bemetara	425	272
113	Chhattisgarh	Bijapur	170	51
114	Chhattisgarh	Bilaspur	486	356
115	Chhattisgarh	Dantewada	165	91
116	Chhattisgarh	Dhamtari	370	365
117	Chhattisgarh	Durg	300	146

118	Chhattisgarh	Gariyaband	334	290
119	Chhattisgarh	Gaurela-Pendra-Marwahi	163	19
120	Chhattisgarh	Janjgir-Champa	334	186
121	Chhattisgarh	Jashpur	444	103
122	Chhattisgarh	Kabirdham	471	399
123	Chhattisgarh	Kanker	454	281
124	Chhattisgarh	Khairagarh-Chhuikhadan-Gandai	221	155
125	Chhattisgarh	Kondagaon	384	384
126	Chhattisgarh	Korba	410	385
127	Chhattisgarh	Korea	162	161
128	Chhattisgarh	Mahasamund	551	323
129	Chhattisgarh	Manendragarh-Chirmiri-Bharatpur	199	138
130	Chhattisgarh	Mohla-Manpur-Ambagarh Chouki	185	93
131	Chhattisgarh	Mungeli	366	342
132	Chhattisgarh	Narayanpur	112	49
133	Chhattisgarh	Raigarh	550	377
134	Chhattisgarh	Raipur	408	287
135	Chhattisgarh	Rajnandgaon	408	262
136	Chhattisgarh	Sakti	322	292
137	Chhattisgarh	Sarangarh-Bilaigarh	348	155
138	Chhattisgarh	Sukma	160	159
139	Chhattisgarh	Surajpur	480	476
140	Chhattisgarh	Surguja	439	243
141	Goa	North Goa	102	10
142	Goa	South Goa	89	0
143	Gujarat	Ahmedabad	469	112
144	Gujarat	Amreli	598	98
145	Gujarat	Anand	346	262
146	Gujarat	Arvali	342	124
147	Gujarat	Banas Kantha	966	250
148	Gujarat	Bharuch	545	180
149	Gujarat	Bhavnagar	664	68

150	Gujarat	Botad	181	1
151	Gujarat	Chhotaudepur	359	48
152	Gujarat	Dahod	632	14
153	Gujarat	Dangs	100	38
154	Gujarat	Devbhumi Dwarka	240	15
155	Gujarat	Gandhinagar	288	109
156	Gujarat	Gir Somnath	329	27
157	Gujarat	Jamnagar	422	26
158	Gujarat	Junagadh	493	371
159	Gujarat	Kachchh	630	22
160	Gujarat	Kheda	512	212
161	Gujarat	Mahesana	609	167
162	Gujarat	Mahisagar	359	27
163	Gujarat	Morbi	348	44
164	Gujarat	Narmada	232	34
165	Gujarat	Navsari	358	113
166	Gujarat	Panch Mahals	528	0
167	Gujarat	Patan	487	73
168	Gujarat	Porbandar	144	8
169	Gujarat	Rajkot	595	98
170	Gujarat	Sabar Kantha	518	45
171	Gujarat	Surat	566	211
172	Gujarat	Surendranagar	540	66
173	Gujarat	Tapi	301	179
174	Gujarat	Vadodara	536	70
175	Gujarat	Valsad	374	160
176	Haryana	Ambala	400	36
177	Haryana	Bhiwani	312	278
178	Haryana	Charkhi Dadri	167	60
179	Haryana	Faridabad	100	79
180	Haryana	Fatehabad	259	16
181	Haryana	Gurugram	158	139
182	Haryana	Hisar	307	66
183	Haryana	Jhajjar	250	162
184	Haryana	Jind	300	210
185	Haryana	Kaithal	278	272
186	Haryana	Karnal	395	94
187	Haryana	Kurukshetra	403	265

188	Haryana	Mahendragarh	343	210
189	Haryana	Nuh	325	17
190	Haryana	Palwal	263	24
191	Haryana	Panchkula	135	132
192	Haryana	Panipat	178	178
193	Haryana	Rewari	365	182
194	Haryana	Rohtak	142	66
195	Haryana	Sirsa	339	173
196	Haryana	Sonipat	318	188
197	Haryana	Yamunanagar	490	107
198	Himachal Pradesh	Bilaspur	176	78
199	Himachal Pradesh	Chamba	309	2
200	Himachal Pradesh	Hamirpur	248	4
201	Himachal Pradesh	Kangra	814	47
202	Himachal Pradesh	Kinnaur	73	1
203	Himachal Pradesh	Kullu	235	41
204	Himachal Pradesh	Lahaul And Spiti	45	4
205	Himachal Pradesh	Mandi	559	2
206	Himachal Pradesh	Shimla	412	1
207	Himachal Pradesh	Sirmaur	259	3
208	Himachal Pradesh	Solan	240	35
209	Himachal Pradesh	Una	245	2
210	Jammu And Kashmir	Anantnag	335	119
211	Jammu And Kashmir	Badgam	296	200
212	Jammu And Kashmir	Bandipora	151	63
213	Jammu And Kashmir	Baramulla	402	19
214	Jammu And Kashmir	Doda	237	36
215	Jammu And Kashmir	Ganderbal	126	2
216	Jammu And Kashmir	Jammu	305	177
217	Jammu And Kashmir	Kathua	257	145
218	Jammu And Kashmir	Kishtwar	136	53
219	Jammu And Kashmir	Kulgam	178	73
220	Jammu And Kashmir	Kupwara	385	111
221	Jammu And Kashmir	Poonch	229	20
222	Jammu And Kashmir	Pulwama	190	87
223	Jammu And Kashmir	Rajauri	312	13
224	Jammu And Kashmir	Ramban	143	14
225	Jammu And Kashmir	Reasi	153	63

226	Jammu And Kashmir	Samba	101	90
227	Jammu And Kashmir	Shopian	98	25
228	Jammu And Kashmir	Srinagar	21	10
229	Jammu And Kashmir	Udhampur	236	126
230	Jharkhand	Bokaro	249	173
231	Jharkhand	Chatra	152	40
232	Jharkhand	Deoghar	194	186
233	Jharkhand	Dhanbad	256	130
234	Jharkhand	Dumka	206	120
235	Jharkhand	East Singhbhum	231	56
236	Jharkhand	Garhwa	189	88
237	Jharkhand	Giridih	344	98
238	Jharkhand	Godda	197	190
239	Jharkhand	Gumla	159	43
240	Jharkhand	Hazaribagh	250	243
241	Jharkhand	Jamtara	118	118
242	Jharkhand	Khunti	86	41
243	Jharkhand	Koderma	105	105
244	Jharkhand	Latehar	115	52
245	Jharkhand	Lohardaga	66	16
246	Jharkhand	Pakur	128	32
247	Jharkhand	Palamu	265	158
248	Jharkhand	Ramgarh	125	97
249	Jharkhand	Ranchi	305	273
250	Jharkhand	Sahebganj	162	119
251	Jharkhand	Saraikela Kharsawan	132	126
252	Jharkhand	Simdega	94	79
253	Jharkhand	West Singhbhum	217	217
254	Karnataka	Bagalkot	195	192
255	Karnataka	Ballari	100	100
256	Karnataka	Belagavi	500	217
257	Karnataka	Bengaluru Rural	101	79
258	Karnataka	Bengaluru South	126	79
259	Karnataka	Bengaluru Urban	85	50
260	Karnataka	Bidar	185	171
261	Karnataka	Chamarajanagar	130	44
262	Karnataka	Chikballapur	157	122
263	Karnataka	Chikkamagaluru	226	168

264	Karnataka	Chitradurga	189	49
265	Karnataka	Dakshina Kannada	223	138
266	Karnataka	Davangere	194	74
267	Karnataka	Dharwad	146	104
268	Karnataka	Gadag	122	15
269	Karnataka	Hassan	264	172
270	Karnataka	Haveri	223	55
271	Karnataka	Kalaburagi	261	164
272	Karnataka	Kodagu	101	40
273	Karnataka	Kolar	154	102
274	Karnataka	Koppal	153	105
275	Karnataka	Mandya	233	81
276	Karnataka	Mysuru	256	69
277	Karnataka	Raichur	179	162
278	Karnataka	Shivamogga	262	11
279	Karnataka	Tumakuru	330	180
280	Karnataka	Udupi	155	69
281	Karnataka	Uttara Kannada	229	58
282	Karnataka	Vijayanagara	137	134
283	Karnataka	Vijayapura	211	3
284	Karnataka	Yadgir	122	25
285	Kerala	Alappuzha	72	36
286	Kerala	Ernakulam	82	54
287	Kerala	Idukki	52	28
288	Kerala	Kannur	71	30
289	Kerala	Kasaragod	38	24
290	Kerala	Kollam	68	27
291	Kerala	Kottayam	71	16
292	Kerala	Kozhikode	70	70
293	Kerala	Malappuram	94	53
294	Kerala	Palakkad	88	45
295	Kerala	Pathanamthitta	53	19
296	Kerala	Thiruvananthapuram	73	29
297	Kerala	Thrissur	86	43
298	Kerala	Wayanad	23	15
299	Ladakh	Kargil	98	0
300	Ladakh	Leh Ladakh	95	0
301	Lakshadweep	Lakshadweep	10	0

302	Madhya Pradesh	Agar Malwa	236	0
303	Madhya Pradesh	Alirajpur	288	0
304	Madhya Pradesh	Anuppur	277	0
305	Madhya Pradesh	Ashoknagar	328	0
306	Madhya Pradesh	Balaghat	690	45
307	Madhya Pradesh	Barwani	409	0
308	Madhya Pradesh	Betul	554	0
309	Madhya Pradesh	Bhind	439	0
310	Madhya Pradesh	Bhopal	222	3
311	Madhya Pradesh	Burhanpur	167	1
312	Madhya Pradesh	Chhatarpur	559	21
313	Madhya Pradesh	Chhindwara	790	0
314	Madhya Pradesh	Damoh	460	46
315	Madhya Pradesh	Datia	290	5
316	Madhya Pradesh	Dewas	496	0
317	Madhya Pradesh	Dhar	763	0
318	Madhya Pradesh	Dindori	364	0
319	Madhya Pradesh	East Nimar	419	5
320	Madhya Pradesh	Guna	421	81
321	Madhya Pradesh	Gwalior	263	0
322	Madhya Pradesh	Harda	220	1
323	Madhya Pradesh	Indore	334	2
324	Madhya Pradesh	Jabalpur	527	3
325	Madhya Pradesh	Jhabua	375	0
326	Madhya Pradesh	Katni	407	3
327	Madhya Pradesh	Khargone	589	2
328	Madhya Pradesh	Mandla	490	2
329	Madhya Pradesh	Mandsaur	468	1
330	Madhya Pradesh	Morena	478	0
331	Madhya Pradesh	Narmadapuram	427	0
332	Madhya Pradesh	Narsinghpur	450	1
333	Madhya Pradesh	Neemuch	243	0
334	Madhya Pradesh	Niwari	136	0
335	Madhya Pradesh	Panna	386	0
336	Madhya Pradesh	Raisen	521	0
337	Madhya Pradesh	Rajgarh	622	0
338	Madhya Pradesh	Ratlam	419	0
339	Madhya Pradesh	Rewa	820	0

340	Madhya Pradesh	Sagar	765	0
341	Madhya Pradesh	Satna	695	0
342	Madhya Pradesh	Sehore	542	0
343	Madhya Pradesh	Seoni	635	0
344	Madhya Pradesh	Shahdol	390	2
345	Madhya Pradesh	Shajapur	352	0
346	Madhya Pradesh	Sheopur	236	0
347	Madhya Pradesh	Shivpuri	587	0
348	Madhya Pradesh	Sidhi	400	0
349	Madhya Pradesh	Singrauli	316	0
350	Madhya Pradesh	Tikamgarh	324	80
351	Madhya Pradesh	Ujjain	609	8
352	Madhya Pradesh	Umaria	236	1
353	Madhya Pradesh	Vidisha	577	0
354	Maharashtra	Ahilyanagar	1324	38
355	Maharashtra	Akola	535	229
356	Maharashtra	Amravati	841	37
357	Maharashtra	Beed	1035	1
358	Maharashtra	Bhandara	541	66
359	Maharashtra	Buldhana	870	50
360	Maharashtra	Chandrapur	825	257
361	Maharashtra	Chhatrapati Sambhajnagar	871	55
362	Maharashtra	Dharashiv	622	158
363	Maharashtra	Dhule	558	40
364	Maharashtra	Gadchiroli	459	58
365	Maharashtra	Gondia	548	23
366	Maharashtra	Hingoli	563	12
367	Maharashtra	Jalgaon	1160	334
368	Maharashtra	Jalna	779	23
369	Maharashtra	Kolhapur	1025	16
370	Maharashtra	Latur	786	195
371	Maharashtra	Nagpur	765	1
372	Maharashtra	Nanded	1312	13
373	Maharashtra	Nandurbar	640	5
374	Maharashtra	Nashik	1389	1213
375	Maharashtra	Palghar	473	204
376	Maharashtra	Parbhani	704	46

377	Maharashtra	Pune	1387	119
378	Maharashtra	Raigad	811	61
379	Maharashtra	Ratnagiri	847	280
380	Maharashtra	Sangli	696	204
381	Maharashtra	Satara	1495	395
382	Maharashtra	Sindhudurg	432	368
383	Maharashtra	Solapur	1026	15
384	Maharashtra	Thane	431	94
385	Maharashtra	Wardha	521	18
386	Maharashtra	Washim	491	106
387	Maharashtra	Yavatmal	1202	31
388	Manipur	Bishnupur	24	0
389	Manipur	Chandel District Council	786	0
390	Manipur	Churachandpur District Council	939	0
391	Manipur	Imphal East	50	1
392	Manipur	Imphal West	39	0
393	Manipur	Jiribam Zila Parishad	6	0
394	Manipur	Kakching Zila Parishad	17	1
395	Manipur	Sardar Hills District Council	323	0
396	Manipur	Senapati District Council	523	10
397	Manipur	Tamenglong District Council	219	0
398	Manipur	Thoubal	25	4
399	Manipur	Ukhrul District Council	224	0
400	Meghalaya	—	6859	0
401	Mizoram*	—	855	1
402	Nagaland*	—	1312	5
403	Odisha	Anugul	225	220
404	Odisha	Balangir	317	317
405	Odisha	Baleshwar	356	340
406	Odisha	Bargarh	253	253
407	Odisha	Bhadrak	218	163

408	Odisha	Boudh	69	69
409	Odisha	Cuttack	373	369
410	Odisha	Deogarh	70	70
411	Odisha	Dhenkanal	212	172
412	Odisha	Gajapati	149	142
413	Odisha	Ganjam	503	482
414	Odisha	Jagatsinghapur	198	198
415	Odisha	Jajapur	311	311
416	Odisha	Jharsuguda	78	74
417	Odisha	Kalahandi	310	286
418	Odisha	Kandhamal	171	139
419	Odisha	Kendrapara	249	85
420	Odisha	Kendujhar	297	297
421	Odisha	Khordha	190	190
422	Odisha	Koraput	240	240
423	Odisha	Malkangiri	111	75
424	Odisha	Mayurbhanj	404	337
425	Odisha	Nabarangpur	189	139
426	Odisha	Nayagarh	194	194
427	Odisha	Nuapada	131	125
428	Odisha	Puri	268	268
429	Odisha	Rayagada	182	182
430	Odisha	Sambalpur	138	135
431	Odisha	Sonepur	109	88
432	Odisha	Sundargarh	279	279
433	Puducherry	-	108	0
434	Punjab	Amritsar	860	402
435	Punjab	Barnala	175	9
436	Punjab	Bathinda	318	42
437	Punjab	Faridkot	241	2
438	Punjab	Fatehgarh Sahib	429	23
439	Punjab	Fazilka	435	7
440	Punjab	Firozepur	835	0
441	Punjab	Gurdaspur	1285	174
442	Punjab	Hoshiarpur	1405	128
443	Punjab	Jalandhar	890	3
444	Punjab	Kapurthala	546	5
445	Punjab	Ludhiana	941	5

446	Punjab	Malerkotla	176	0
447	Punjab	Mansa	245	7
448	Punjab	Moga	340	37
449	Punjab	Pathankot	421	25
450	Punjab	Patiala	1022	144
451	Punjab	Rupnagar	611	0
452	Punjab	Sahibjada Ajit Singh Nagar	332	0
453	Punjab	Sangrur	422	1
454	Punjab	Shaheed Bhagat Singh Nagar	466	83
455	Punjab	Sri Muktsar Sahib	269	24
456	Punjab	Tarn Taran	572	53
457	Rajasthan	Ajmer	322	30
458	Rajasthan	Alwar	552	84
459	Rajasthan	Banswara	417	267
460	Rajasthan	Baran	231	0
461	Rajasthan	Barmer	686	16
462	Rajasthan	Bharatpur	401	6
463	Rajasthan	Bhilwara	396	2
464	Rajasthan	Bikaner	364	218
465	Rajasthan	Bundi	182	1
466	Rajasthan	Chittorgarh	298	26
467	Rajasthan	Churu	304	0
468	Rajasthan	Dausa	279	4
469	Rajasthan	Dholpur	188	54
470	Rajasthan	Dungarpur	353	61
471	Rajasthan	Ganganagar	345	0
472	Rajasthan	Hanumangarh	268	184
473	Rajasthan	Jaipur	579	0
474	Rajasthan	Jaisalmer	206	110
475	Rajasthan	Jalore	305	0
476	Rajasthan	Jhalawar	254	121
477	Rajasthan	Jhunjhunu	333	14
478	Rajasthan	Jodhpur	620	5
479	Rajasthan	Karauli	240	1
480	Rajasthan	Kota	155	0
481	Rajasthan	Nagaur	496	65

482	Rajasthan	Pali	338	1
483	Rajasthan	Pratapgarh	233	16
484	Rajasthan	Rajsamand	213	184
485	Rajasthan	Sawai Madhopur	224	1
486	Rajasthan	Sikar	371	1
487	Rajasthan	Sirohi	171	27
488	Rajasthan	Tonk	232	0
489	Rajasthan	Udaipur	650	1
490	Sikkim	Gangtok	23	0
491	Sikkim	Gyalshing	33	0
492	Sikkim	Mangan	25	0
493	Sikkim	Namchi	54	0
494	Sikkim	Pakyong	28	0
495	Sikkim	Soreng	36	0
496	Tamil Nadu	Ariyalur	201	201
497	Tamil Nadu	Chengalpattu	359	359
498	Tamil Nadu	Coimbatore	228	228
499	Tamil Nadu	Cuddalore	683	683
500	Tamil Nadu	Dharmapuri	251	249
501	Tamil Nadu	Dindigul	306	247
502	Tamil Nadu	Erode	225	181
503	Tamil Nadu	Kallakurichi	412	412
504	Tamil Nadu	Kancheepuram	274	274
505	Tamil Nadu	Kanniyakumari	95	95
506	Tamil Nadu	Karur	157	157
507	Tamil Nadu	Krishnagiri	333	333
508	Tamil Nadu	Madurai	420	304
509	Tamil Nadu	Nagapattinam	434	416
510	Tamil Nadu	Namakkal	310	300
511	Tamil Nadu	Perambalur	121	121
512	Tamil Nadu	Pudukkottai	489	363
513	Tamil Nadu	Ramanathapuram	429	429
514	Tamil Nadu	Ranipet	288	288
515	Tamil Nadu	Salem	385	385
516	Tamil Nadu	Sivagangai	440	439
517	Tamil Nadu	Tenkasi	221	221
518	Tamil Nadu	Thanjavur	589	556
519	Tamil Nadu	Theni	130	130

520	Tamil Nadu	The Nilgiris	35	35
521	Tamil Nadu	Thoothukkudi	403	393
522	Tamil Nadu	Tiruchirappalli	404	404
523	Tamil Nadu	Tirunelveli	204	53
524	Tamil Nadu	Tirupathur	208	208
525	Tamil Nadu	Tiruppur	265	227
526	Tamil Nadu	Tiruvallur	526	526
527	Tamil Nadu	Tiruvannamalai	842	842
528	Tamil Nadu	Tiruvarur	430	430
529	Tamil Nadu	Vellore	247	247
530	Tamil Nadu	Villupuram	688	688
531	Tamil Nadu	Virudhunagar	450	450
532	Telangana	Adilabad	473	0
533	Telangana	Bhadradi Kothagudem	478	0
534	Telangana	Hanumakonda	210	6
535	Telangana	Jagitial	385	0
536	Telangana	Jangoan	280	0
537	Telangana	Jayashankar Bhupalapally	248	0
538	Telangana	Jogulamba Gadwal	255	2
539	Telangana	Kamareddy	536	3
540	Telangana	Karimnagar	318	0
541	Telangana	Khammam	579	0
542	Telangana	Kumuram Bheem Asifabad	335	0
543	Telangana	Mahabubabad	482	5
544	Telangana	Mahabubnagar	423	0
545	Telangana	Mancherial	306	0
546	Telangana	Medak	492	10
547	Telangana	Medchal Malkajgiri	34	0
548	Telangana	Mulugu	174	0
549	Telangana	Nagarkurnool	460	0
550	Telangana	Nalgonda	869	0
551	Telangana	Narayanpet	276	2
552	Telangana	Nirmal	400	329
553	Telangana	Nizamabad	545	0
554	Telangana	Peddapalli	266	0

555	Telangana	Rajanna Sircilla	260	0
556	Telangana	Rangareddi	531	0
557	Telangana	Sangareddy	633	0
558	Telangana	Siddipet	508	0
559	Telangana	Suryapet	486	0
560	Telangana	Vikarabad	594	0
561	Telangana	Wanaparthy	268	0
562	Telangana	Warangal	317	0
563	Telangana	Yadadri Bhuvanagiri	428	0
564	The Dadra And Nagar Haveli And Daman And Diu	Dadra And Nagar Haveli	20	14
565	The Dadra And Nagar Haveli And Daman And Diu	District Panchayat Of Daman	14	14
566	The Dadra And Nagar Haveli And Daman And Diu	District Panchayat Of Diu	8	4
567	Tripura	Dhalai	41	36
568	Tripura	Gomati	70	61
569	Tripura	Howai	57	56
570	Tripura	North Tripura	79	71
571	Tripura	Sepahijala	123	112
572	Tripura	South Tripura	105	96
573	Tripura	Tripura Tribal Areas Autonomous District Council	554	477
574	Tripura	Unakoti	67	54
575	Tripura	West Tripura	98	98
576	Uttarakhand	Almora	1160	41
577	Uttarakhand	Bageshwar	402	19
578	Uttarakhand	Chamoli	609	29
579	Uttarakhand	Champawat	312	10
580	Uttarakhand	Dehradun	409	39
581	Uttarakhand	Haridwar	318	62
582	Uttarakhand	Nainital	477	20
583	Uttarakhand	Pauri Garhwal	1165	613

584	Uttarakhand	Pithoragarh	681	267
585	Uttarakhand	Rudra Prayag	336	19
586	Uttarakhand	Tehri Garhwal	1040	86
587	Uttarakhand	Udam Singh Nagar	373	25
588	Uttarakhand	Uttar Kashi	519	103
589	Uttar Pradesh	Agra	690	85
590	Uttar Pradesh	Aligarh	852	139
591	Uttar Pradesh	Ambedkar Nagar	899	76
592	Uttar Pradesh	Amethi	682	228
593	Uttar Pradesh	Amroha	576	576
594	Uttar Pradesh	Auraiya	477	242
595	Uttar Pradesh	Ayodhya	772	496
596	Uttar Pradesh	Azamgarh	1811	1080
597	Uttar Pradesh	Baghpat	244	6
598	Uttar Pradesh	Bahraich	1043	836
599	Uttar Pradesh	Ballia	940	554
600	Uttar Pradesh	Balrampur	793	116
601	Uttar Pradesh	Banda	469	48
602	Uttar Pradesh	Barabanki	1155	628
603	Uttar Pradesh	Bareilly	1188	875
604	Uttar Pradesh	Basti	1187	79
605	Uttar Pradesh	Bijnor	1123	1069
606	Uttar Pradesh	Budaun	1037	463
607	Uttar Pradesh	Bulandshahr	946	25
608	Uttar Pradesh	Chandauli	734	408
609	Uttar Pradesh	Chitrakoot	328	105
610	Uttar Pradesh	Deoria	1121	139
611	Uttar Pradesh	Etah	569	28
612	Uttar Pradesh	Etawah	469	106
613	Uttar Pradesh	Farrukhabad	580	133
614	Uttar Pradesh	Fatehpur	816	476
615	Uttar Pradesh	Firozabad	564	564
616	Uttar Pradesh	Gautam Buddha Nagar	82	60
617	Uttar Pradesh	Ghaziabad	142	142
618	Uttar Pradesh	Ghazipur	1238	1237
619	Uttar Pradesh	Gonda	1192	392
620	Uttar Pradesh	Gorakhpur	1273	353

621	Uttar Pradesh	Hamirpur	330	193
622	Uttar Pradesh	Hapur	273	3
623	Uttar Pradesh	Hardoi	1293	196
624	Uttar Pradesh	Hathras	462	101
625	Uttar Pradesh	Jalaun	574	246
626	Uttar Pradesh	Jaunpur	1734	857
627	Uttar Pradesh	Jhansi	496	161
628	Uttar Pradesh	Kannauj	499	191
629	Uttar Pradesh	Kanpur Dehat	618	253
630	Uttar Pradesh	Kanpur Nagar	590	266
631	Uttar Pradesh	Kasganj	423	66
632	Uttar Pradesh	Kaushambi	451	339
633	Uttar Pradesh	Kheri	1164	1021
634	Uttar Pradesh	Kushi Nagar	980	32
635	Uttar Pradesh	Lalitpur	415	124
636	Uttar Pradesh	Lucknow	491	277
637	Uttar Pradesh	Maharajganj	882	882
638	Uttar Pradesh	Mahoba	273	192
639	Uttar Pradesh	Mainpuri	549	43
640	Uttar Pradesh	Mathura	495	349
641	Uttar Pradesh	Mau	645	354
642	Uttar Pradesh	Meerut	479	24
643	Uttar Pradesh	Mirzapur	809	577
644	Uttar Pradesh	Moradabad	643	183
645	Uttar Pradesh	Muzaffarnagar	487	338
646	Uttar Pradesh	Pilibhit	720	551
647	Uttar Pradesh	Pratapgarh	1148	709
648	Uttar Pradesh	Prayagraj	1540	1052
649	Uttar Pradesh	Rae Bareli	980	606
650	Uttar Pradesh	Rampur	680	365
651	Uttar Pradesh	Saharanpur	884	286
652	Uttar Pradesh	Sambhal	670	172
653	Uttar Pradesh	Sant Kabeer Nagar	730	126
654	Uttar Pradesh	Sant Ravidas Nagar	546	404
655	Uttar Pradesh	Shahjahanpur	1068	606
656	Uttar Pradesh	Shamli	230	180
657	Uttar Pradesh	Shravasti	397	6
658	Uttar Pradesh	Siddharth Nagar	1136	203

659	Uttar Pradesh	Sitapur	1588	924
660	Uttar Pradesh	Sonbhadra	621	241
661	Uttar Pradesh	Sultanpur	979	741
662	Uttar Pradesh	Unnao	1037	490
663	Uttar Pradesh	Varanasi	694	658
664	West Bengal	Alipurduar	64	0
665	West Bengal	Bankura	190	0
666	West Bengal	Birbhum	167	0
667	West Bengal	Coochbehar	128	0
668	West Bengal	Dakshin Dinajpur	64	0
669	West Bengal	Darjeeling	22	17
670	West Bengal	Gorkhaland Territorial Administration	112	39
671	West Bengal	Hooghly	207	1
672	West Bengal	Howrah	157	1
673	West Bengal	Jalpaiguri	80	0
674	West Bengal	Jhargram	79	0
675	West Bengal	Malda	146	0
676	West Bengal	Murshidabad	250	0
677	West Bengal	Nadia	185	0
678	West Bengal	North 24 Parganas	199	0
679	West Bengal	Paschim Bardhaman	62	0
680	West Bengal	Paschim Medinipur	211	1
681	West Bengal	Purba Bardhaman	215	0
682	West Bengal	Purba Medinipur	223	1
683	West Bengal	Purulia	170	0
684	West Bengal	South 24 Parganas	310	0
685	West Bengal	Uttar Dinajpur	98	0
Total			267940	92376

*** State with 1 tier hierarchy**

Data as on 3 December 2025

महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के अंतर्गत जॉब कार्ड हटाना

*135. श्री लालजी वर्मा:

श्री सचिदानन्दम आर.:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2019-20 से 2024-25 तक महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के अंतर्गत नामावली से हटाए गए जॉब कार्डों का राज्य-वार और वर्ष-वार ब्यौरा क्या है और कुल संख्या कितनी है और जॉब कार्डों को हटाए जाने के क्या कारण हैं;

(ख) 10 अक्तूबर से 14 नवम्बर, 2025 के बीच महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के अंतर्गत नामावली से हटाए गए कामगारों की राज्य-वार संख्या कितनी है और क्या यह सच है कि उक्त अवधि के दौरान 27 लाख मनरेगा कामगारों को नामावली से हटा दिया गया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) वर्ष 2019-20 से 2023-24 तक मनरेगा नामावली से हटाए गए मनरेगा कामगारों का ब्यौरा क्या है और मनरेगा नामावली से मनरेगा कामगारों को हटाए जाने की इतनी अधिक दर के राज्य-वार और वर्ष-वार, विशेषकर उत्तर प्रदेश के अम्बेडकर नगर लोक सभा निर्वाचन क्षेत्र में क्या कारण हैं;

(घ) क्या कामगारों की उपस्थिति को डिजिटल रूप से दर्ज करने के लिए उपयोग की जाने वाली राष्ट्रीय मोबाइल निगरानी प्रणाली और मजदूरी के वितरण के लिए उपयोग की जाने वाली आधार आधारित भुगतान प्रणाली के परिणामस्वरूप अनुमानित दो करोड़ कामगारों को पहले ही महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना से बाहर कर दिया गया है;

(ङ) गलत तरीके से नाम हटाए जाने के विरुद्ध शिकायत करने के लिए क्या शिकायत निवारण तंत्र उपलब्ध है और ऐसी कितनी शिकायतों का समाधान किया गया है; और

(च) क्या सरकार ने गलत तरीके से हटाए गए जॉब कार्डों को बहाल करने और गलत तरीके से हटाए गए कामगारों की बहाली के लिए कोई दिशा-निर्देश जारी किए हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क): महात्मा गांधी नरेगा योजना एक मांग आधारित मजदूरी रोजगार योजना है और इस योजना के कार्यान्वयन की जिम्मेदारी संबंधित राज्यों/संघ राज्य क्षेत्र सरकारों की है। जॉब कार्ड को अद्यतन करना/हटाना राज्यों/संघ राज्य क्षेत्रों द्वारा किए जाने वाली नियमित प्रक्रिया है। जॉब कार्ड मुख्य रूप से जाली/डुप्लीकेट/गलत जॉब कार्ड, परिवार को ग्राम पंचायत से स्थायी रूप से हटाने, ग्राम पंचायत को शहरी के रूप में वर्गीकृत करने और जॉब कार्ड में केवल एक सदस्य का नाम होने और उसकी मृत्यु होने आदि कारणों से हटाए जाते हैं। हालांकि, मजदूरों को हटाते/जॉब कार्ड हटाते/मिटाने समय, राज्यों/संघ राज्य क्षेत्रों को अधिनियम के नियमों और मंत्रालय द्वारा जारी मानक संचालन प्रक्रिया का पालन करना होता है, ताकि यह सुनिश्चित किया जा सके कि किसी भी पात्र या योग्य परिवार का जॉब कार्ड हटाया/निरस्त न किया जाए। महात्मा गांधी नरेगा योजना से वर्ष 2019-20 से 2024-25 तक हटाए गए जॉब कार्डों की राज्य/संघ राज्य क्षेत्र-वार संख्या **विवरण-I** में दी गई है

नोट: नरेगासॉफ्ट के अनुसार, वित्त वर्ष 2019-20 से 2024-25 के दौरान, राज्यों/संघ राज्य क्षेत्रों द्वारा हटाए गए जॉब कार्डों की कुल संख्या 457.97 लाख थी, जबकि इसी अवधि में राज्यों/संघ राज्य क्षेत्रों द्वारा जोड़े गए जॉब कार्डों की कुल संख्या 654.22 लाख थी।

(ख): महात्मा गांधी नरेगा योजना के तहत 10-10-2025 से 14-11-2025 के दौरान जॉब कार्ड से हटाए गए कामगारों की राज्य/संघ राज्य क्षेत्र-वार संख्या **विवरण-II** में दी गई है।

नोट: नरेगासॉफ्ट के अनुसार, 10-10-2025 से 14-11-2025 की अवधि के दौरान, राज्यों/संघ राज्य क्षेत्रों द्वारा जोड़े गए कुल कामगारों की संख्या 10.84 लाख है।

(ग): महात्मा गांधी नरेगा योजना के तहत वित्त वर्ष 2019-20 से 2023-24 के दौरान जॉब कार्ड से हटाए गए कामगारों की राज्य/संघ राज्य क्षेत्र-वार संख्या **विवरण-III** में दी गई है।

नोट: नरेगासॉफ्ट के अनुसार, वित्त वर्ष 2019-20 से 2023-24 के दौरान, राज्यों/संघ राज्य क्षेत्रों द्वारा जोड़े गए कुल कामगारों की संख्या 881.68 लाख थी।

इसी अवधि के दौरान उत्तर प्रदेश के अंबेडकर नगर और अयोध्या जिले, जिसका कुछ हिस्सा अंबेडकर नगर लोक सभा संसदीय निर्वाचन क्षेत्र का हिस्सा है, में जॉब कार्ड से हटाए गए कामगारों की संख्या निम्नानुसार है:

जिले	2019-20	2020-21	2021-22	2022-23	2023-24
अंबेडकर नगर	4757	5384	7934	150137	109539
अयोध्या	719	1976	1684	44361	62877
कुल	5476	7360	9618	194498	172416

(घ): महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) के कार्यान्वयन में पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए, मंत्रालय ने निर्णय लिया है कि राज्य/संघ राज्य क्षेत्र 1 जनवरी, 2023 से एनएमएमएस के माध्यम से सभी कार्यों (व्यक्तिगत लाभार्थी कार्य को छोड़कर) के लिए एक दिन में कामगारों की दो-बार स्टैम्प वाली, जियो-टैग की गई फोटो के साथ राष्ट्रीय मोबाइल निगरानी प्रणाली (एनएमएमएस) ऐप के माध्यम से कार्यस्थल पर उपस्थिति दर्ज करना सुनिश्चित करेंगे।

इसके अलावा, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) के अंतर्गत लाभार्थियों को मजदूरी का समय पर भुगतान सुनिश्चित करने और लाभार्थियों के बैंक खाता संख्या में बार-बार बदलाव और बाद में अद्यतन न होने के कारण उत्पन्न होने वाले मुद्दों के

समाधान के लिए आधार भुगतान ब्रिज प्रणाली (एपीबीएस) को लागू करने का निर्णय लिया गया है। इसे 1 जनवरी 2024 से अनिवार्य कर दिया गया है।

यहां उल्लेखनीय है कि एनएमएमएस और बैंक खाता के आधार से जुड़े न होने के कारण जॉब कार्ड हटाए नहीं जा सकते।

(ड) और (च): जॉब कार्ड हटाने की प्रक्रिया को सरल बनाने के लिए, ग्रामीण विकास मंत्रालय ने हाल ही में सभी राज्यों/संघ राज्य क्षेत्रों को दिनांक 25.01.2025 के पत्र के माध्यम से एक मानक संचालन प्रक्रिया (एसओपी) जारी की है, जिसमें जॉब कार्ड हटाने और वापस जोड़ने के लिए स्पष्ट दिशा निर्देश हैं। मानक संचालन प्रक्रिया यह सुनिश्चित करती है कि महात्मा गांधी नरेगा योजना के दिशा निर्देशों का पालन हो, पारदर्शिता को बढ़ावा देती है, नाम हटाने की शर्तें तय करके कामगारों के अधिकारों की सुरक्षा करती है, शिकायत निस्तारण प्रणाली बनाती है, और नाम हटाने/निरस्त करने से पहले, अगर कोई लंबित देनदारी है तो उसका निस्तारण सुनिश्चित करती है।

मानक संचालन प्रक्रिया में उचित प्रक्रिया के महत्व पर ज़ोर दिया गया है, जिसमें हटाए जाने के लिए चिन्हित किए गए जॉब कार्ड की मसौदा सूची का प्रकाशन, ग्राम सभाओं में सत्यापन, और प्रभावित कामगारों के लिए अपील का अधिकार शामिल है। इसमें जाली और गलत प्रविष्टियों को खत्म करने के लिए जॉब कार्ड को आधार से जोड़ना भी अनिवार्य किया गया है। इन उपायों का उद्देश्य जॉब कार्ड के गलत उपयोग को रोकना है, साथ ही यह सुनिश्चित करना है कि सही लाभार्थी बाहर न हो। मंत्रालय महात्मा गांधी नरेगा योजना की प्रामाणिकता बनाए रखने और यह सुनिश्चित करने के लिए प्रतिबद्ध है कि इस योजना का फ़ायदा पात्र ग्रामीण परिवारों तक पहुंचे।

इसके अलावा, वार्षिक मास्टर परिपत्र में नरेगासॉफ्ट में एक विशिष्ट शिकायत निस्तारण मॉड्यूल दिया गया है, जिससे कामगारों/नागरिकों को शिकायत दर्ज करने और जवाबों को ट्रैक करने की सुविधा मिलती है। इसके अलावा, इसमें लिखी हुई शिकायतें, टेलीफ़ोन हेल्पलाइन और

“शिकायत रजिस्टर” (ग्राम पंचायत स्तर पर सात अनिवार्य रजिस्टर में से एक) में प्रविष्टि भी शामिल हैं।

केंद्रीकृत लोक शिकायत निस्तारण और निगरानी प्रणाली (सीपीग्राम्स) शिकायत दर्ज करने के लिए मौजूद मुख्य शिकायत निस्तारण प्रणाली में से एक है। यह एक ऑनलाइन मंच है जहाँ नागरिक मनरेगा योजना के कार्यान्वयन से जुड़ी शिकायतें दर्ज कर सकते हैं और यह सुनिश्चित कर सकते हैं कि उनकी शिकायतों का अच्छे से समाधान हो गया है।

विवरण-I

महात्मा गांधी नरेगा से वर्ष 2019-20 से 2024-25 तक हटाए गए जॉब कार्डों की राज्य/संघ राज्य क्षेत्र-वार संख्या							
क्र.सं.	राज्य/संघ राज्य क्षेत्र	हटाए गए जॉबकार्डों की संख्या					
		2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
1	आंध्र प्रदेश	24248	3426	185079	2882724	370326	148478
2	अरुणाचल प्रदेश	7311	6151	9596	8875	12869	15651
3	असम	65699	96586	76244	157138	282142	576220
4	बिहार	77290	182407	1273514	5870225	2112092	981284
5	छत्तीसगढ़	129658	170304	139660	264839	294544	399026
6	गोवा	1	8	11	21	24	53
7	गुजरात	40314	131080	40289	146141	338533	53616
8	हरियाणा	5083	15413	8531	11028	8834	6237
9	हिमाचल प्रदेश	4057	8000	10351	18119	15543	4559
10	जम्मू और कश्मीर	33032	94078	37635	38388	73015	30123
11	झारखंड	50568	89427	228674	954252	324524	176956
12	कर्नाटक	27534	7197	41843	203185	96036	27286
13	केरल	17725	23773	27340	110722	218752	89300
14	लद्दाख	675	1336	889	1421	897	452
15	मध्य प्रदेश	513979	1062861	1100109	366349	695278	51890
16	महाराष्ट्र	22105	48460	28201	72863	37625	26449
17	मणिपुर	3961	11126	4449	3153	5778	6395
18	मेघालय	8017	8119	5449	3832	15375	13181
19	मिजोरम	6607	9896	8580	4149	4902	9988
20	नागालैंड	9999	1136	1797	2528	3759	8999

21	ओडिशा	121028	313621	793292	2370031	523622	286009
22	पंजाब	16675	14330	65858	340659	69225	20981
23	राजस्थान	80406	117660	129285	634800	393797	55563
24	सिक्किम	1302	784	1343	1409	2133	1969
25	तमिलनाडु	33148	126017	155065	315049	653677	633820
26	तेलंगाना	4084	5282	15976	510683	84744	80166
27	त्रिपुरा	8571	8684	5951	5938	20798	8742
28	उत्तर प्रदेश	99849	201871	582074	4858064	3315158	91568
29	उत्तराखंड	7370	16508	26004	148098	44229	45150
30	पश्चिम बंगाल	10554	19374	27741	2177536	169691	9026
31	अंडमान और निकोबार	1930	1528	448	143	70	308
32	दादरा एवं नगर हवेली तथा दमन और द्वीप	0	0	0	0	2	14
33	लक्षद्वीप	2	1	8	18	52	37
34	पुदुचेरी	126	245	258	4394	606	480
	कुल	1432908	2796689	5031544	22486774	10188652	3859976

(नरेगासॉफ्ट के अनुसार)

विवरण-II

महात्मा गांधी नरेगा से दिनांक 10-10-2025 से 14-11-2025 के दौरान हटाए गए कामगारों की राज्य/संघ राज्य क्षेत्र-वार संख्या।		
क्र. सं.	राज्य/संघ राज्य क्षेत्र	हटाए गए कामगारों की संख्या
1	अंडमान और निकोबार	130
2	आंध्र प्रदेश	1107339
3	अरुणाचल प्रदेश	896
4	असम	6920
5	बिहार	9610
6	छत्तीसगढ़	65619
7	गोवा	2
8	गुजरात	5433
9	हरियाणा	309
10	हिमाचल प्रदेश	9877
11	जम्मू और कश्मीर	79070
12	झारखंड	2724
13	कर्नाटक	27004
14	केरल	20124

15	लद्दाख	604
16	लक्षद्वीप	18
17	मध्य प्रदेश	5327
18	महाराष्ट्र	15061
19	मणिपुर	1111
20	मेघालय	532
21	मिजोरम	1480
22	नागालैंड	1254
23	ओडिशा	80896
24	पुदुचेरी	3
25	पंजाब	16898
26	राजस्थान	13701
27	सिक्किम	1543
28	तमिलनाडु	33090
29	तेलंगाना	95084
30	त्रिपुरा	6341
31	उत्तर प्रदेश	17236
32	उत्तराखंड	6526
कुल योग		1631762

विवरण-III

महात्मा गांधी नरेगा योजना के तहत वित्त वर्ष 2019-20 से 2023-24 के दौरान जॉब कार्ड से हटाए गए कामगारों की राज्य/संघ राज्य क्षेत्र-वार संख्या।

क्र.सं.	राज्य/संघ राज्य क्षेत्र	हटाए गए कामगारों की संख्या				
		2019-20	2020-21	2021-22	2022-23	2023-24
1	आंध्र प्रदेश	211267	181014	618582	7517856	1096736
2	अरुणाचल प्रदेश	28621	23422	35053	34433	58257
3	असम	227261	268422	345666	608253	792138
4	बिहार	147381	267823	2002521	8900402	3178680
5	छत्तीसगढ़	501629	639811	540686	1186037	1395412
6	गोवा	2	14	22	24	34
7	गुजरात	154654	435435	143195	559478	975994
8	हरियाणा	14281	30479	17023	17997	18939
9	हिमाचल प्रदेश	18855	34197	45819	78439	77015
10	जम्मू और कश्मीर	92619	255607	112814	107120	212281

11	झारखंड	109402	182440	462251	2030163	654727
12	कर्नाटक	123550	57101	250665	855967	547661
13	केरल	49287	55289	72189	348598	540033
14	लद्दाख	2480	3303	2686	7130	3209
15	मध्य प्रदेश	1813001	3823679	4540607	1471373	2698235
16	महाराष्ट्र	98526	210868	229270	428628	227851
17	मणिपुर	29830	64315	54240	90027	127349
18	मेघालय	34042	31556	20707	20466	118486
19	मिजोरम	31245	35061	20414	10269	15010
20	नागालैंड	41988	4934	7630	15155	21754
21	ओडिशा	441314	1097748	2605164	7686413	1499868
22	पंजाब	35200	33095	128296	598046	127741
23	राजस्थान	537168	818142	793487	3046893	2151059
24	सिक्किम	3638	3122	4623	4528	8792
25	तमिलनाडु	121125	417563	440825	782200	1690416
26	तेलंगाना	11135	129577	61278	1723810	302478
27	त्रिपुरा	29185	35817	29874	37486	103710
28	उत्तर प्रदेश	202170	398460	1097908	8024982	5600653
29	उत्तराखंड	18523	48363	66235	355786	124556
30	पश्चिम बंगाल	93725	130301	157309	8340066	603689
31	अंडमान और निकोबार	3394	3324	909	320	190
32	दादरा एवं नगर हवेली तथा दमन और द्वीप	0	0	0	0	145
33	लक्षद्वीप	2	2	11	63	86
34	पुदुचेरी	683	1374	1865	49528	2068
	कुल	5227183	9721658	14909824	54937936	24975252

प्राकृतिक और जैविक खेती के प्रभाव का आकलन

***136. श्री चन्द्र प्रकाश जोशी:**

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने मृदा स्वास्थ्य पर प्राकृतिक और जैविक खेती के प्रभाव का आकलन किया है;

(ख) किन-किन राज्यों में ऐसे मॉडलों को बड़े पैमाने पर कार्यान्वित किया जा रहा है; और

(ग) राजस्थान में प्राकृतिक और जैविक खेती को बढ़ावा देने के लिए कौन-कौन सी योजनाएं कार्यान्वित की जा रही हैं?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क): भारतीय कृषि अनुसंधान परिषद प्राकृतिक खेती की पद्धतियों का पैकेज विकसित करने के लिए, अखिल भारतीय प्राकृतिक खेती नेटवर्क कार्यक्रम के माध्यम से 16 राज्यों को कवर करते हुए 20 सहयोगी केंद्रों के साथ अनुसंधान कार्यक्रम संचालित कर रहा है। इस कार्यक्रम में 11 राज्य कृषि विश्वविद्यालय, 8 आईसीएआर संस्थान/केंद्र और 1 मानद विश्वविद्यालय शामिल हैं। शोध के परिणाम सॉइल हेल्थ संकेतकों में अच्छे सुधार दर्शाते हैं। 2-3 वर्षों में, प्राकृतिक खेती के भूखंडों में सॉइल ऑर्गेनिक कार्बन (एसओसी) का स्तर बढ़ा हुआ पाया गया - उदाहरण के लिए, हिमालयी परीक्षणों में एसओसी ~0.90% से बढ़कर 1.15% हो गया। रसायन-पोषित मिट्टी की तुलना में प्राकृतिक खेती वाली मिट्टी में सूक्ष्मजीवों की संख्या और विविधता सूचकांक काफी अधिक थे। प्राकृतिक खेती के तहत अच्छे सूक्ष्मजीव (जैसे अधिक लाभकारी बैक्टीरिया, कवक और एक्टिनोमाइसेट्स) तथा अधिक संतुलित सूक्ष्मजीव एकरूपता पायी गई जो समय के साथ एक स्वस्थ सॉइल इकोसिस्टम के विकास का सूचक है। प्राकृतिक खेती के अंतर्गत मिट्टी के जीव-जंतुओं तथा कार्बनिक पदार्थों में यह वृद्धि, पोषण चक्र और मिट्टी की संरचना में सुधार लाती है, जो सतत उर्वरता और उपज स्थिरता का आधार बनती है। शोध के परिणाम यह भी दर्शाते हैं कि प्रमुख फसलों में जैविक खेती के लिए उपयुक्त किस्मों के साथ-साथ जैविक खेती पैकेज 80 फसल पद्धतियों के लिए 16 राज्यों हेतु उपयुक्त है। जैविक खेती से मिट्टी के स्वास्थ्य में उल्लेखनीय सुधार हुआ है, तथा सभी फसल श्रेणियों में एसओसी का स्तर अकार्बनिक और परिवर्तनकारी ("जैविक की ओर") प्रणालियों की तुलना में लगातार अधिक रहा है।

(ख) और (ग): राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ) राजस्थान सहित पूरे देश में कार्यान्वित किया जा रहा है। इस मिशन का लक्ष्य 7.5 लाख हेक्टेयर क्षेत्र में प्राकृतिक खेती शुरू करना है।

एनएमएनएफ में किसानों को प्राकृतिक खेती के लिए प्रोत्साहित करने, अधिक किसानों को प्रशिक्षित करने, पशुधन के रखरखाव, मिश्रण और भंडारण कंटेनरों की खरीद सहित प्राकृतिक खेती के इनपुट तैयार करने आदि के लिए 2 वर्षों के लिए प्रति एकड़, प्रति किसान प्रति वर्ष 4000 रुपए का उत्पादन आधारित प्रोत्साहन प्रदान किया जाता है। इस मिशन के अंतर्गत, प्राकृतिक खेती को बढ़ावा देने के लिए राजस्थान राज्य में 90,000 हेक्टेयर क्षेत्र को कवर करते हुए 1,800 क्लस्टर बनाए गए हैं। अब तक, 1.89 लाख किसानों को नामांकित किया गया है तथा राज्य में प्राकृतिक कृषि जैव-इनपुट जैसे जीवामृत, बीजामृत आदि की आसान उपलब्धता प्रदान करने के लिए 164 जैव-इनपुट संसाधन केंद्र (बीआरसी) स्थापित किए गए हैं।

परंपरागत कृषि विकास योजना (पीकेवीवाई) के अंतर्गत, जैविक खेती को बढ़ावा देने के लिए 3 वर्षों में प्रति हेक्टेयर 31,500 रुपये की सहायता प्रदान की जाती है। इसमें से, किसानों को ऑन फार्म/ऑफ फार्म ऑर्गेनिक इनपुट्स के लिए प्रत्यक्ष लाभ अंतरण के माध्यम से 15,000 रुपये प्रति हेक्टेयर की सहायता प्रदान की जाती है। यह योजना, राजस्थान में भी 10,057 क्लस्टरों में 2.01 लाख हेक्टेयर क्षेत्र को कवर करते हुए कार्यान्वित की जा रही है, जिससे 2.86 लाख किसान लाभान्वित हो रहे हैं।

EXPANSION AND DIVERSIFICATION OF PACS

***137. SHRIMATI BIJULI KALITA MEDHI:**

SHRI BUNTY VIVEK SAHU:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the present coverage of Primary Agricultural Credit Societies (PACS) across Gram Panchayats and the progress made in establishing new multipurpose cooperatives under the national plan;
- (b) the initiatives taken to link PACS with Central schemes such as PM-KISAN, Pradhan Mantri Kisan Samriddhi Kendras (PMKSK) and Pradhan Mantri Bhartiya Janaushadhi Kendras (PMBJK);
- (c) the steps undertaken to expand the scope of cooperatives into emerging areas such as organic produce, dairy and fisheries through entities like NCOL and NCEL;
- (d) the details of monitoring and evaluation mechanisms set up by the Government to ensure effective coordination and accountability across States and sectors particularly in Jharkhand; and
- (e) the steps being taken by the Government to increase the income of farmers and make them self-reliant through PACS in Gram Panchayats?

**THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION
(SHRI AMIT SHAH):**

(a): The Government on 15.2.2023, approved the Plan for strengthening cooperative movement in the country and deepening its reach up to the grassroots. As on 15.11.2025, a total of 30,083 new PACS, Dairy and Fishery Cooperative Societies have been registered and 15,793 Dairy and Fisheries Cooperative Societies have been strengthened across the country under this

plan, the details of which are enclosed at **Statement-I and II respectively**. So far, 2,55,881 Gram Panchayats (GPs) are covered by PACS; 87,159 GPs are covered by Dairy Cooperative Societies; and 29,964 GPs are covered by Fishery Cooperative Societies.

(b): In order to link PACSs with central schemes like PM-KISAN, PMKSK, and PMBJK, Government, in consultation with all the stakeholders, including States/ UTs, National Level Federations, State Cooperative Banks (StCBs), District Central Cooperative Banks (DCCBs), etc., has prepared and circulated Model Byelaws for PACS to all the States/ UTs, which enable PACS to undertake more than 25 business activities, improve governance, transparency and accountability in their operations. Ministry of Cooperation has taken multiple measures to integrate Primary Agricultural Credit Societies (PACS) with PM-KISAN and other Central schemes like PMKSK, and PMBJK; with a view to making PACS local-level service delivery hubs for farmers. These include:

1. **ERP-enabled Convergence with Farmer Databases:** The Centrally Sponsored Project on Computerization of PACS provides a uniform ERP-based platform by integrating national portals such as PM-KISAN, Pradhan Mantri Kisan Samridhi Kendra(PMKSK), interest subvention, fertiliser and seed distribution, PDS outlets, LPG/Petrol/Diesel dealerships, custom hiring, PM Jan Aushadhi Kendras, Common Service Centres, Pradhan Mantri Fasal Bima Yojana (PMFBY), etc.

2. Multi-Sectoral Scheme Linkages: PACS have also been enabled to participate in a range of Central schemes, including:

- i. PACS as Pradhan Mantri Kisan Samriddhi Kendras (PMKSK) providing fertilizers, pesticides and various other agri inputs to farmers under one roof. So far, 38,330 PACS have been upgraded into PMKSKs.
- ii. PACS as Common Service Centers (CSCs) to deliver more than 300 e-services such as banking, insurance, electricity bill payments, health services, legal services, etc. to rural citizens; etc. So far, 51,183 PACS have started functioning as CSC.
- iii. PACS as Pradhan Mantri Bhartiya Janaushadhi Kendras (PMBJK) to ensure availability of quality generic medicines to rural citizens at affordable prices. So far, 799 PACS have got Store Codes from PMBI and are ready to function as PMBJK.
- iv. PACS made eligible for Retail Petrol/ Diesel outlets: Government has allowed PACS to be included in the Combined Category 2 (CC2) for allotment of retail petrol/ diesel outlets.
- v. PACS given permission to convert bulk consumer petrol pumps into retail outlets: The existing bulk consumer licensee PACS have been given a one-time option by Oil Marketing Companies to convert into retail outlets. As per information shared by OMCs, 117 wholesale consumer pump licensee PACS from 5 States have given consent for conversion into Retail Outlets, out of which 59 PACS have been commissioned by the OMCs.

- vi. PACS made eligible for LPG Distributorship for diversifying its activities: Government has now allowed PACS to apply for LPG Distributorships. This will give PACS an option to increase their economic activities and diversify their income stream.
- vii. PACS have been made eligible to carry out Operations and Maintenance (OandM) of piped water supply schemes in rural areas. As per information received from States/ UTs, 763 PACS have been identified/ selected by 11 States/ UTs to provide OandM services at Panchayat/ Village level.

(c): To expand the scope of cooperative institutions into organic production and fisheries through institutions like NCOL and NCEL, the Ministry of Cooperation has taken several steps to strengthen the national-level institutions. National Cooperative Organics Limited (NCOL) has been established as the apex multi-state cooperative for organic farming, now has 10,035 PACS/cooperative societies as members and provides end-to-end support including aggregation, certification, testing, processing, branding and export facilitation. NCOL markets products under the “Bharat Organics” brand, offering 28 certified organic products that are batch-tested for over 245 pesticides, and has signed partnership arrangements with various States for procurement, certification and cluster development. The National Cooperative Exports Limited (NCEL) has been established as India’s dedicated cooperative export vehicle and now has 13,848 PACS/cooperatives as members, exporting 13.09 LMT of agricultural commodities worth Rs5,397 crore, while distributing a 20% dividend to member cooperatives during 2023–24. In fisheries, the Ministry has strengthened

cooperative participation through the formation of new multipurpose cooperatives and the expansion of Fish Farmer Producer Organisations (FFPOs). The National Cooperative Development Corporation (NCDC) has supported this push by providing financial assistance for deep-sea fishing vessels, seafood processing infrastructure, and by initiating the conversion of 1,000 fisheries cooperatives into FFPOs with an approved outlay of Rs 280.65 crore. Collectively, these initiatives—supported by MoUs with States, integration with PACS networks, and the creation of export and organic-focused apex cooperatives—have created a comprehensive institutional framework that expands cooperative participation across organic agriculture, fisheries, value-added processing, and international markets.

(d): To monitor schemes/ projects at the grassroots level for ensuring effective implementation and to ensure effective coordination and accountability in states, Ministry of Cooperation (MoC) has adopted a multi-layered approach to monitor schemes/ projects at the grassroots level for ensuring effective implementation and to ensure effective coordination and accountability in states, including Jharkhand. For this purpose, committees have been constituted at various levels—from the national level to the district level. These include:

- i. **Inter-Ministerial Committee (IMC) – Chaired by the Hon’ble Minister of Home Affairs and Cooperation;**
- ii. **National Level Coordination Committee (NLCC) – Chaired by the Secretary, Ministry of Cooperation;**

- iii. **State Cooperative Development Committee (SCDC) – Chaired** by the Chief Secretary of the respective State/UT; and
- iv. **District Cooperative Development Committee (DCDC) – Chaired** by the District Collector of the respective district.

In addition to the above, a Joint Working Committee (JWC) is also being constituted by the States at the district level as a sub-committee of the DCDC. This committee comprises district-level officers of the concerned State departments and representatives of district-level federations/organizations. The JWC serves as the ground-level committee responsible for achieving targets related to the formation of new M-PACS, dairy cooperatives, and fisheries cooperatives.

Further, monthly State Review Meetings and bi-monthly Regional Review Meetings were conducted to track and assess the progress of the scheme. Furthermore, a Project Management Unit (PMU) has also been set up in the Ministry of Cooperation to facilitate coordination among all relevant stakeholders.

These efforts are supported by robust reporting mechanisms through the National Cooperative Database (NCD), ensuring transparency and accountability.

(e): Various steps have been taken by the Government to increase the income of farmers and make them self-reliant through PACS in Gram Panchayats. To increase the viability of Primary Agricultural Credit Societies (PACS) and

diversify their business activities to make them vibrant economic entities, Model Byelaws for PACS have been prepared to enable PACS to diversify their business activities by undertaking more than 25 business activities, including dairy, fishery, floriculture, setting up godowns, procurement of foodgrains, fertilizers, LPG/CNG/Petrol/Diesel distributorship, short-term and long-term credit, custom common service centers, etc. PACS have already been enabled to participate in a range of Central schemes the brief of which have already been provided at para (b) above.

Further, Government has approved a plan to create warehouses, custom hiring centers, primary processing units and other agri-infrastructure for grain storage at PACS level, through convergence of various Government of India (GOI) schemes, including Agriculture Infrastructure Fund (AIF), Agricultural Marketing Infrastructure Scheme (AMI), Sub Mission on Agricultural Mechanization (SMAM), Pradhan Mantri Formalization of Micro Food Processing Enterprises Scheme (PMFME), etc. This will reduce wastage of food grains and transportation costs, enable farmers to realize better prices for their produce and meet various agricultural needs at the PACS level itself. Under the pilot project, construction of godowns in 11 PACS of 11 States has been completed. Further, under the Extended Pilot, more than 500 PACS across the country have been identified for the construction of godowns under the World's Largest Grain Storage Plan in the Cooperative Sector.

STATEMENT-I**Details of new PACS, Dairy and Fishery Cooperative Societies registered**

Sr.No	States/UTs	No. of MPACS formed	No. of DCS formed	No. of FCS formed	Total*	
1	Andaman And Nicobar Islands	1	1	11	13	
2	Andhra Pradesh	-	895	2	897	
3	Arunachal Pradesh	126	15	20	161	
4	Assam	432	556	75	1,063	
5	Bihar	56	4,460	2	4,518	
6	Chhattisgarh	321	352	320	993	
7	Goa	30	4	3	37	
8	Gujarat	468	694	22	1,184	
9	Haryana	30	150	6	186	
10	Himachal Pradesh	102	666	6	774	
11	Jammu And Kashmir	205	1,266	36	1,507	
12	Jharkhand	44	238	144	426	
13	Karnataka	233	933	42	1,208	
14	Kerala	-	-	-	-	
15	Ladakh	3	3	1	7	
16	Lakshadweep	-	-	7	7	
17	Madhya Pradesh	626	751	203	1,580	
18	Maharashtra	180	1,065	151	1,396	
19	Manipur	97	24	66	187	
20	Meghalaya	237	16	8	261	
21	Mizoram	91	2	2	95	
22	Nagaland	24	4	18	46	
23	Odisha	1,537	451	51	2,039	
24	Puducherry	4	3	3	10	
25	Punjab	-	453	41	494	
26	Rajasthan	1,242	1,928	22	3,192	
27	Sikkim	24	57	3	84	
28	Tamil Nadu	28	806	25	859	
29	Telangana	-	174	102	276	
30	The DD and DNH	5	-	1	6	
31	Tripura	274	1	14	289	
32	Uttar Pradesh	857	3,915	376	5,148	
33	Uttarakhand	601	256	119	976	

34	West Bengal	23	138	3	164	
35	Chandigarh	-	-	-	-	
36	Delhi	-	-	-	-	
		7,901	20,277	1,905	30,083	
	*As on 15.11.2025					

STATEMENT-II

**Details of Dairy and Fisheries Cooperative Societies strengthened across
the country**

Sr.No	States/UTs	No. of DCS strengthened	No. of FCS strengthened	Total*
1	Andaman And Nicobar Islands	-	4	4
2	Andhra Pradesh	106	156	262
3	Arunachal Pradesh	-	2	2
4	Assam	192	63	255
5	Bihar	834	12	846
6	Chhattisgarh	-	217	217
7	Goa	-	3	3
8	Gujarat	3,956	21	3,977
9	Haryana	-	1	1
10	Himachal Pradesh	168	9	177
11	Jammu And Kashmir	756	1	757
12	Jharkhand	159	12	171
13	Karnataka	619	80	699
14	Kerala	379	45	424
15	Ladakh	-	-	-
16	Lakshadweep	-	-	-
17	Madhya Pradesh	97	163	260
18	Maharashtra	-	463	463
19	Manipur	-	155	155
20	Meghalaya	137	5	142
21	Mizoram	-	1	1
22	Nagaland	-	11	11
23	Odisha	209	-	209
24	Puducherry	-	-	-

25	Punjab	607	-	607
26	Rajasthan	1,001	-	1,001
27	Sikkim	251	1	252
28	Tamil Nadu	4,230	3	4,233
29	Telangana	175	224	399
30	The DD and DNH	-	-	-
31	Tripura	-	26	26
32	Uttar Pradesh	113	-	113
33	Uttarakhand	104	-	104
34	West Bengal	-	22	22
35	Chandigarh	-	-	-
36	Delhi	-	-	-
		14,093	1,700	15,793

*** As on 15.11.2025**

ASSISTANCE TO ODISHA UNDER MGNREGS

***138. SHRI PRADEEP PUROHIT:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has provided central assistance to the State of Odisha under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the last two financial years, i.e. 2023–24 and 2024–25;
- (b) if so, the details of such central assistance released during the above period, year, scheme and component-wise;
- (c) the details and total allocations, expenditure and person-days generated under various MGNREGS components during the above period, year and district-wise particularly for Bargarh and Jharsuguda;

- (d) the details and total number of labourers and workers engaged under MGNREGS in the above districts during the last two years; and
- (e) whether the Government proposes to enhance fund flow or undertake special initiatives in backward districts of western Odisha under MGNREGS, if so, the details thereof, district-wise?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) and (b): Component-wise details of funds released to the State of Odisha under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) during the last two financial years, i.e. FY 2023–24 and FY 2024–25 are given below:

(Rs. in crore)

Financial Year	Wages	Material	Admin	Social Audit Unit	Cluster Facilitation Project	Total
2023-24	3930.67	798.27	162.93	12.79	2.10	4906.76
2024-25	2651.54	1023.46	69.63	17.05	2.10	3763.80

(c) and (d): Mahatma Gandhi NREGS is a demand driven wage employment scheme. There is no State/UT-wise allocation of funds under Mahatma Gandhi NREGS.

District-wise (including Bargarh and Jharsuguda) details of expenditure incurred (including State share) and persondays generated in the State of Odisha under Mahatma Gandhi NREGS during the last two financial years, i.e. 2023-24 and 2024-25 are given at **Statement-I**

District-wise (including Bargarh and Jharsuguda), number of persons availed employment under Mahatma Gandhi NREGS in the State of Odisha under Mahatma Gandhi NREGS during the last two financial years, i.e. 2023-24 and 2024-25 is given at **Statement-II**.

(e): Under the scheme, funds release to States/UTs is a continuous process, and the Central Government is committed to making funds available to States/UTs for the implementation of the scheme as per the demand for work on the ground.

The Ministry undertakes regular assessments of fund requirements based on demand and seeks additional funds from the Ministry of Finance as and when required for meeting the demand for work on the ground. In the FY 2025-26 (as on 04.12.2025), 99.87% of the eligible rural households have been offered employment against their demand in Odisha.

It is also submitted that there is no separate provision for district-wise/region-wise release of funds under the scheme.

States are empowered to plan and prioritise works as per local needs, and the Ministry regularly reviews progress with the State Government to ensure effective implementation of the Scheme.

STATEMENT-I

District-wise including Bargarh and Jharsuguda district details of expenditure incurred (including State share) and persondays generated in the State of Odisha under Mahatma Gandhi NREGS during the last two financial years, i.e. 2023-24 and 2024-25

Sl. No.	District of Odisha	2023-24 (in lakh)					
		Actual Expenditure		Adm. Exp	Other *	Total	Persondays generation
		Unskilled Wage	Material				
1	Angul	11593.19	1564.95	369.38	0	13527.53	48.87
2	Baleshwar	8412.77	1002.11	503.21	0	9918.09	35.25
3	Bargarh	14081.33	888.28	669.6	0.25	15639.22	46.56
4	Bhadrak	8944.52	2151.68	360.59	0	11456.79	37.37
5	Bolangir	34425.27	5836.85	756.15	0	41018.26	115.04
6	Boudh	6244.84	680.07	297.37	0.06	7222.29	26.37
7	Cuttack	6411.47	1011.86	516.23	0	7939.57	26.84
8	Deogarh	3762.76	966.9	242.1	0	4971.76	15.79
9	Dhenkanal	15082.74	1710.55	424.29	0	17217.58	63.59
10	Gajapati	9875.01	1580.63	425.19	0	11880.82	40.68
11	Ganjam	44250.05	7258.28	1589.9	0.01	53098.23	192.87
12	Jagatsinghapur	5445.25	776.23	259.93	0	6481.41	22.42
13	Jajpur	10755.41	1432.39	452.89	0	12640.69	45.64
14	Jharsuguda	4655.37	548.96	286.7	0	5491.04	19.52
15	Kalahandi	34607.5	10685.91	683.95	0.01	45977.36	111.93
16	Kandhamal	23591.27	3154.27	801.17	0.02	27546.71	109.24
17	Kendrapara	5368.97	594.27	353.59	0	6316.84	22.48
18	Kendujhar	22083.68	1455.82	774.93	0.1	24314.43	92.89
19	Khordha	4478.1	920.34	301.32	0	5699.77	18.58
20	Koraput	28048.66	6869.24	779.67	0	35697.57	114.26
21	Malkangiri	11604.85	1934.62	484.12	0	14023.59	48.57
22	Mayurbhanj	37070.27	4109.13	1251.45	0.02	42430.86	156.54
23	Nabarangapur	18960.29	2157.19	352.16	0	21469.64	77.50
24	Nayagarh	8317.99	1823.72	466.18	0	10607.89	34.65
25	Nuapada	19135.74	2097.44	360.85	0	21594.02	55.16
26	Puri	6028.36	669.51	507.98	0	7205.85	25.32
27	Rayagada	14518.28	2694.62	486.5	0	17699.39	60.24

28	Sambalpur	6928.01	768.08	342.45	0.22	8038.53	29.03
29	Sonepur	6032.39	1080.55	329.69	0	7442.63	25.00
30	Sundargarh	25964.73	1814.5	821.85	0.46	28601.08	110.07
	Total	456679.07	70238.95	16251.39	1.15	543169.44	1828.26

*Indicates Delay Compensation and Unemployment Allowance paid

District-wise including Bargarh and Jharsuguda district details of expenditure incurred (including State share) and persondays generated in the State of Odisha under Mahatma Gandhi NREGS during the last two financial years, i.e. 2023-24 and 2024-25

Sl. No.	District of Odisha	2024-25 (in lakh)					
		Actual Expenditure		Adm. Exp	Other*	Total	Persondays generation
		Unskilled Wage	Material				
1	Angul	6133.03	4109.34	174.15	0	10416.51	24.41
2	Baleshwar	6499.59	2746.78	242.79	0.01	9489.16	26.09
3	Bargarh	9164.57	1220.18	381.78	0.02	10766.54	30.08
4	Bhadrak	3707.55	3022.14	231.69	0	6961.39	14.88
5	Bolangir	25111.59	9341.79	451.94	0.25	34905.33	83.58
6	Boudh	4767.64	2368.47	126.85	0	7262.96	19.22
7	Cuttack	1938.79	1604.79	155.67	0.03	3699.26	7.78
8	Deogarh	4042.35	2035.54	105.98	0	6183.85	15.96
9	Dhenkanal	7471.12	4167.05	251.65	0.07	11889.81	29.65
10	Gajapati	9111.77	3600.29	228.66	0	12940.73	32.23
11	Ganjam	14861.62	12241.58	752.72	0.34	27855.92	65.65
12	Jagatsinghapur	2354.98	1612.16	113.92	0	4081.06	10.16
13	Jajpur	3359.52	1959.49	197.28	0.02	5516.29	13.17
14	Jharsuguda	2852.28	873.58	126.29	0	3852.14	11.43
15	Kalahandi	28582.21	12876.28	338.92	0.11	41797.42	91.51
16	Kandhamal	24140.28	9010.11	362.37	0.28	33512.78	93.68
17	Kendrapara	2434.5	458.82	150.73	0	3044.05	9.83
18	Kendujhar	16355.34	3179.2	399.79	0	19934.33	65.92
19	Khordha	2222.41	1453.31	104.22	0.03	3779.93	8.96
20	Koraput	19630.73	15003.98	369.69	0.01	35004.4	73.14
21	Malkangiri	9194.64	4854.11	222.76	0.3	14271.5	36.65
22	Mayurbhanj	26124.32	8810.35	647.93	0	35582.59	103.55
23	Nabarangapur	14535.69	7795.05	229.78	0.01	22560.5	52.69

24	Nayagarh	4414.44	3872.83	249.15	0	8536.42	17.73
25	Nuapada	19996.67	3343.51	213.93	0	23554.12	58.54
26	Puri	4053.44	1108.01	220.65	0	5382.1	16.33
27	Rayagada	11405.81	5165.47	241.22	0	16812.51	42.77
28	Sambalpur	5930.79	1056.99	245.8	0.19	7233.58	23.49
29	Sonepur	4513.29	2447.08	191.3	0.06	7151.67	17.89
30	Sundargarh	23818.17	5140.49	530.36	0.7	29489.02	96.03
	Total	318729.13	136478.77	8259.97	2.43	463467.87	1193.00

*Indicates Delay Compensation and Unemployment Allowance paid

STATEMENT-II

District-wise number of persons availed employment under Mahatma Gandhi NREGS in the State of Odisha under Mahatma Gandhi NREGS during the last two financial years, i.e. 2023-24 and 2024-25.

Sl. No,	District of Odisha	Number of persons availed employment(in lakh)	
		2023-24	2024-25
1	Angul	1.36	0.77
2	Baleshwar	1.39	0.92
3	Bargarh	1.38	0.98
4	Bhadrak	1.36	0.61
5	Bolangir	3.02	2.37
6	Boudh	0.86	0.67
7	Cuttack	1.09	0.37
8	Deogarh	0.54	0.50
9	Dhenkanal	1.69	0.91
10	Gajapati	1.15	0.93
11	Ganjam	4.01	1.87
12	Jagatsinghapur	0.95	0.50
13	Jajpur	1.44	0.50
14	Jharsuguda	0.57	0.35
15	Kalahandi	2.79	2.29
16	Kandhamal	2.38	2.04
17	Kendrapara	1.01	0.45
18	Kendujhar	2.88	2.08
19	Khordha	0.64	0.36

20	Koraput	2.60	1.79
21	Malkangiri	1.12	0.91
22	Mayurbhanj	4.01	2.84
23	Nabarangapur	1.91	1.31
24	Nayagarh	1.25	0.69
25	Nuapada	1.45	1.36
26	Puri	1.23	0.78
27	Rayagada	1.60	1.13
28	Sambalpur	0.92	0.74
29	Sonepur	0.81	0.56
30	Sundargarh	2.53	2.20
	Total	49.91	33.77

(As per NREGASoft)

NEW TARGETS FOR PM-KISAN

***139. SHRI SHRIRANG APPA CHANDU BARNE:**

SHRI RAVINDRA DATTARAM WAIKAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE**

be pleased to state:

- (a) whether the Ministry has published new targets for PM-KISAN and related benefit transfers, if so, the details thereof and if not, the reasons for the same;
- (b) whether crop insurance coverage has increased after the latest scheme reforms, if so, the details thereof;
- (c) whether there is monitoring of climate-resilient farming pilot projects and the benchmarks for success, if so, the details thereof;
- (d) whether feedback from farmer producer organizations informs the farmers of the ongoing agricultural policy revisions, if so, the details thereof; and

(e) whether mechanism of review exists on the functioning of agri-market digital platforms and their impact on price realization for farmers, if so, the details thereof, if not, the reasons therefor?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a): The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of farmers with cultivable land-holding. Under the scheme, a financial benefit of ₹ 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode. Under the PM-KISAN Scheme, cultivable landholding is primary eligibility criteria to receive benefit of the Scheme subject to certain exclusions relating to higher economic status.

A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over Rs. 4.09 lakh Cr. through 21 installments since inception of the Scheme.

Under PM-KISAN, the responsibility of providing the correct and verified data of the farmers lies with the respective States/UTs. Benefits of the PM-KISAN scheme are transferred to the beneficiaries through Direct Benefit Transfer (DBT) mode, based on the verified data received from the States/UTs

on the PM-KISAN portal. There is no physical and financial target under the PM-KISAN Scheme. Since, PM-Kisan is an entitlement based scheme, every eligible farmer is entitled for the benefits of the scheme.

(b): Pradhan Mantri Fasal Bima Yojna (PMFBY) was introduced in the country from Kharif 2016 season. This scheme is mainly implemented on 'Area Approach' basis and comprehensive risk coverage for crops of insured farmers is provided against all non-preventable natural risks from pre-sowing to post-harvest stages of the crops at a minimum premium i.e. 2% of sum insured for Kharif season and 1.5% of sum insured for Rabi season for food and oilseed crops and 5% of sum insured for commercial/horticultural crops. The remaining of actuarial/bidded premium is shared equally (50:50) by the Central and State Governments except North Eastern and other Hilly States where it is shared in the ratio of 90:10 between Centre and State. This scheme is voluntary for states and farmers as well.

Government has taken various steps in recent years to strengthen implementation of this scheme to bring transparency and ensure timely settlement of claims:

- (i) Government has undertaken development of **National Crop Insurance Portal (NCIP)** as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured farmer's details for better

monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.

- (ii) In order to rigorously monitor claim disbursement process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of NCIP with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely and transparent processing of all claims.
- (iii) Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get proportionate claims relating to the Central Government share.
- (iv) As per the Operational Guidelines of PMFBY, in case payment is not made timely by Insurance Company, a penalty of 12% is auto-calculated and levied through National Crop Insurance Portal (NCIP) w.e.f. Kharif 2024.
- (v) Similarly, if State Government delayed its premium subsidy from stipulated time period, a penalty of 12% is to be paid by them also.
- (vi) Tranche based claims settlement has been initiated from 2025-26.
- (vii) Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through CCE-Agri App and uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs,

integration of State land records with NCIP etc. have already been taken to improve timely settlement of the claims to farmers.

The above interventions have helped bring in more transparency into the scheme ecosystem by reducing human intervention and has further enabled trust within stakeholders such as implementing States/UTs and General Insurers. As a result, coverage under the scheme has increased year by year as per following details:

(as on 31.10.2025)

S.No.	Year	Nos. of farmers application enrolled (in lakhs)	Area Insured (lakh ha.)	Paid claims (Rs. in cr.)
1	2021-22	830	466	20,564
2	2022-23	1125	517	19,841
3	2023-24	1436	609	20,773
4	2024-25	1514	622	12,256

(c): National Innovations in Climate Resilient Agriculture (NICRA) a flagship network project of Indian Council of Agriculture Research (ICAR) is being monitored by expert committee members to review the basic and strategic research work carried out at various ICAR institutes, State Agricultural Universities and other research institutes. A high-level monitoring committee under the chairmanship of Secretary, DARE and DG, ICAR with members from various Ministries also review the NICRA project. The zonal monitoring

committee reviews the work carried out by the KVKs in their respective zone. The project is being evaluated by an independent Third Party every five years.

(d): The Ministry of Agriculture and Farmers Welfare has undertaken the formulation of the National FPO Policy. For formulation of the policy, the draft policy was circulated to all the stakeholders involved in the formation and promotion of 10,000 FPOs in the country i.e. Implementing Agencies, CBBOs/VCOs and FPOs. The suggestions received were deliberated by the committee formed by the Ministry for finalization of National FPO Policy. Further, the representatives from Implementing Agencies, CBBOs/VCOs and FPOs were invited for deliberation during the conference held in Sept-2024 at ICAR, Pusa for finalization of National FPO Policy. The suggestions given by the FPOs have been incorporated in the policy suitably.

(e): Government has implemented Electronic National Agriculture Market (e-NAM). It's envisaged as a pan India electronic trading portal, which will network markets to create unified national market for agriculture commodities. e-NAM is a "virtual" market but it has a physical market at the back end. e-NAM enables farmers to directly sell their produce to buyers, by passing intermediaries, which ensures better pricing and increased transparency. The platform provides access to broader markets, real-time pricing information, and e-payment systems, allowing farmers to receive timely payments. By offering quality grading, competitive bidding, and market intelligence, e-NAM empowers farmers to make informed decisions and maximize their profits. Further, a monthly progress report regarding functioning of e-Nam platform is prepared and

reviewed by the Department. A toll-free helpline is set up under eNAM for resolving problems faced by e-NAM users including farmers.

SOIL HEALTH AND BALANCED FERTILIZER USAGE

***140. SHRI MAHENDRA SINGH SOLANKY:**

DR. BHOLA SINGH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has undertaken any recent assessment to determine the extent of imbalance in fertiliser use across States and its impact on soil health in Madhya Pradesh, particularly in Dewas and ShajapurLok Sabha constituency, if so, the details thereof;
- (b) the latest measures being implemented to promote balanced fertiliser application, including through Soil Health Cards or other advisory systems in the region;
- (c) whether any new initiatives have been launched to reduce excessive fertiliser usage and improve nutrient management practices in the Dewas and ShajapurLok Sabha constituencies, if so, the details thereof;
- (d) the details of any pilot projects or reviews undertaken to link fertiliser subsidies with soil health-based recommendations in the region; and

(e) whether any district-level pilot projects demonstrations or soil health assessments have been undertaken, State and district-wise including Rajasthan and Bulandshahr district of Uttar Pradesh?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) and (b): No such assessment has been undertaken by Government to determine the extent of imbalance in fertilizer use across states and its impact on Soil health in Madhya Pradesh particularly in Dewas and Shajapur constituency. However, Government promotes judicious use of fertilizer through Soil Health and Fertility scheme. The scheme is being implemented since 2014-15 to provide Soil Health Cards (SHCs) for all farm holdings, to promote balanced and integrated nutrient management for improving productivity and soil fertility. Soil samples are processed as per standard procedures and analyzed for parameters such as pH, Electrical Conductivity, Organic Carbon, available Nitrogen, Phosphorus, Potassium, Sulphur, and micronutrients (Zinc, Copper, Iron, Manganese and Boron). The diagnostic soil health assessment of farmer fields is taken up periodically so as to issue SHCs at least once in 3 years.

Since 2014-15, 25.61 crore Soil Health Cards have been generated/ distributed as on date across the country. Under the scheme, Rs. 1970 Crore fund has been released so far since inception. 93781 farmer's trainings, 6.80 lakh demonstrations, 7425 farmer's melas/ campaigns on soil health card recommendations have been organized across the country. In Dewas, total 5970 SHCs have been distributed and 39 training/seminar/KisanMela organized on

balanced use of fertilizer during 2025-26. Similarly, in Shajapur, 10,828 SHCs have distributed and 21 training/seminar/KisanMela organized on balanced use of fertilizer during 2025-26.

National Productivity Council (NPC), New Delhi carried out a study 'Soil Testing Infrastructure for Faster Delivery of SHC in India' in 2017 in 76 districts of 19 States including Madhya Pradesh covering 170 soil testing labs and 1700 farmers. As a result of application of fertilizer and micronutrients as per SHC recommendations, there has been a decrease of use of chemical fertilizer application in the range of 8-10% was found. Overall 5-6% increase in the yield of crops was reported, due to application of fertilizer and micronutrients as per SHC.

An impact study of Soil Health and Fertility Scheme (November 2017) was conducted by National Institute of Agricultural Extension Management (MANAGE), Hyderabad. As per report, about 62.8% of the farmers use fertilizers according to the recommendations on the SHC. The cost per acre reduced by 4 to 10 % due to low fertilizer use. Crop yields increased for majority of the crops, although moderately. Overall, paddy farmers reduced use of urea by 9%, Diammonium Phosphate (DAP)/Single Super Phosphate by 7%, but increased use of Potassium by 20%. There was substantial decline in fertilizer use especially urea and DAP in paddy and cotton resulted in decreased cost of cultivation per unit area.

(c): The State Government of Madhya Pradesh has informed a pilot project on e-token-based fertilizer distribution system has been initiated in the districts of Shajahpur, Vidisha and Jabalpur from 01.10.2025. The aim of this pilot project is to ensure timely, transparent and efficient supply of fertilizers to farmers. Under this system, farmers register through Agristack and receive e-tokens specifying the date and quantity of fertilizer they can lift. Sellers provide fertilizer only after scanning the token through a mobile app, ensuring accuracy and preventing misuse. Stock availability at rake points, wholesalers, cooperatives and Primary Agricultural Credit Societies is updated online for real-time monitoring. District officials oversee implementation, while awareness is spread through SMS and media. This initiative streamlines distribution and significantly improves farmer convenience and transparency.

(d): Government of Madhya Pradesh has informed that no such pilot projects or reviews have been undertaken to link fertiliser subsidies with soil health-based recommendations in the region.

(e): Under Soil Health and Fertility Scheme, soil health assessment is undertaken regularly through generation of SHCs. This year during 2025-26, so far 55.64 lakh SHCs have been generated across the country including Rajasthan and Uttar Pradesh. State-wise details are at **Statement-I**. Out of these, 11,55,156 SHCs have been generated in Uttar Pradesh and 3,23,952 SHCs have been generated in Rajasthan. In Bulandshahr, 24,400 SHCs have been generated. Details of district wise generation of SHCs during 2024-25 in Rajasthan and Uttar Pradesh are at **Statement-II and III** respectively.

STATEMENT-I

**State –wise details of Soil Health Card generation during 2025-26 (as on
04.12.2025)**

State	Soil Health Card Generated
ANDAMAN and NICOBAR	1731
ANDHRA PRADESH	400790
ARUNACHAL PRADESH	12969
ASSAM	111430
BIHAR	176125
CHHATTISGARH	210670
GOA	4579
GUJARAT	302166
HARYANA	221400
HIMACHAL PRADESH	47889
JAMMU and KASHMIR	57615
JHARKHAND	137233
KARNATAKA	211559
KERALA	41706
LADAKH	0
MADHYA PRADESH	715595
MAHARASHTRA	439535
MANIPUR	3
MEGHALAYA	4550
MIZORAM	1375
NAGALAND	78665
ODISHA	163745
PUDUCHERRY	600
PUNJAB	142616
RAJASTHAN	323878
SIKKIM	11586
TAMIL NADU	282131
TELANGANA	71818
TRIPURA	8738

UTTAR PRADESH	1155146
UTTARAKHAND	41768
WEST BENGAL	184916
Total	5564527

(Source- Soil Health Card portal of Govt. of India)

STATEMENT-II

District –wise details of Soil Health Card generation during 2025-26 (as on 04.12.2025) in Rajasthan

DISTRICTS OF RAJASTHAN	SHC GENERATED
AJMER	4627
BEAWAR	3805
JAIPUR	32345
DAUSA	14685
TONK	13066
BANSWARA	3328
DUNGARPUR	2968
PRATAPGARH	2973
UDAIPUR	4303
SALUMBAR	3283
BARAN	5551
BUNDI	9899
JHALAWAR	8283
KOTA	8234
BALOTRA	2361
JODHPUR	13594
PHALODI	0
BHARATPUR	9113
DEEG	4086
ALWAR	10298
KOTPUTLI-BEHROR	4013
KHAIRTHAL-TIJARA	3558
DHOLPUR	6701
KARAULI	6999

SAWAI MADHOPUR	17322
BHILWARA	6835
CHITTORGARH	13157
RAJSAMAND	9243
PALI	7476
SIROHI	3726
JALORE	3815
JHUNJHUNU	11609
NAGPUR	6342
DIDWANAKUCHAMAN	3333
SIKAR	6133
BIKANER	8404
CHURU	15879
JAISALMER	7102
HANUMANGARH	14526
GANGANAGAR	7832
BARMER	1963
JODHPUR GRAMIN	900
JAIPUR GRAMIN	232
GANGAPURCITY	31
SHAHUPURA	0
KEKRI	0
NEEM KA THANA	19
TOTAL	323952

(Source- Soil Health Card portal of Govt. of India)

STATEMENT-III

District –wise details of Soil Health Card generation during 2025-26 (as on 04.12.2025) in Uttar Pradesh

Districts of Uttar Pradesh	SHCs generated
SAHARANPUR	15400
MUZAFFARNAGAR	12880
SHAMLI	7101
MEERUT	18087
BAGHPAT	8430

BULANDSHAHR	24400
GHAZIABAD	5700
GAUTAM BUDDHA NAGAR	2840
HAPUR	5500
HATHRAS	10500
Kasganj	9830
AGRA	20950
MATHURA	13988
FIROZABAD	12550
MAINPURI	12600
BAREILLY	21012
BUDAUN	21000
SHAHJAHANPUR	21000
ALIGARH	16787
ETAH	11200
MORADABAD	11200
AMROHA	8400
RAMPUR	8400
SAMBHAL	11200
FARRUKHABAD	9800
KANNAUJ	11204
ETAWAH	12300
AURAIYA	9802
KANPUR NAGAR	14000
KANPUR DEHAT	14300
FATEHPUR	18208
PRAYAGRAJ	32293
KAUSHAMBI	11211
PRATAPGARH	23796
JHANSI	9586
LALITPUR	8400
JALAUN	12400
HAMIRPUR	10800
MAHOBA	5600
BANDA	11223
CHITRAKOOT	6932
VARANASI	11150
CHANDAULI	12550

GHAZIPUR	22400
JAUNPUR	29403
MIRZAPUR	16901
SONBHADRA	14000
BHADOHI	8400
AZAMGARH	30736
MAU	12590
BALLIA	19147
GORAKHPUR	27368
MAHARAJGANJ	16800
DEORIA	22398
KUSHI NAGAR	19800
BASTI	19665
SIDDHARTH NAGAR	19806
SANT KABEER NAGAR	12400
LUCKNOW	11300
UNNAO	21800
RAE BARELI	25200
SITAPUR	27099
HARDOI	26500
KHERI	21000
AYODHYA	15435
AMBEDKAR NAGAR	12600
SULTANPUR	19601
BARABANKI	21000
Amethi	18497
GONDA	22400
BALRAMPUR	12600
BAHRAICH	19500
SHRAVASTI	7000
BIJNOR	15500
PILIBHIT	9800
Total	1155156

(Source- Soil Health Card portal of Govt.of India)

(ii) Unstarred Question Nos. 1381 to 1610

PANCHAYAT ELECTIONS IN MANIPUR

1381. DR. ANGOMCHA BIMOL AKOIJAM:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) Whether the Ministry is aware that the Hon'ble High Court of Manipur has directed the State Government to hold Panchayat elections within six months; and
- (b) If so, the steps that have been taken to ensure timely conduct of the Panchayat elections in compliance with the Court's directive and if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): Yes.

(b): The State of Manipur has informed that a Review Petition has been filed before the Hon'ble High Court of Manipur against the order dated 29.08.2025 passed by Hon'ble High Court in the Writ Appeal No. 9 of 2024, Writ Appeal No. 10 of 2024 and Writ Appeal No. 11 of 2024.

चुरु में पीएम गतिशक्ति राष्ट्रीय मास्टर प्लान

1382. श्री राहुल कस्वां:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) पीएम-गतिशक्ति राष्ट्रीय मास्टर प्लान के अंतर्गत चुरू लोक सभा क्षेत्र में संभार, सड़क, रेल, वेयरहाउसिंग और मल्टी-मॉडल कनेक्टिविटी से संबंधित परियोजनाओं की वर्तमान स्थिति क्या है;
- (ख) इन परियोजनाओं के लिए तैयार एकीकृत मास्टर प्लान (एनएमपी पोर्टल) में चुरू लोक सभा क्षेत्र में बुनियादी ढांचे की चिह्नित कमियां और उक्त कमियों को दूर करने के लिए चल रही अंतर-विभागीय समन्वय कार्रवाई क्या है;
- (ग) क्या केंद्र सरकार ने चुरू में सार्वजनिक-निजी भागीदारी आधारित लॉजिस्टिक्स पार्कों, रेल फीडर लाइनों, फीडर रोड, अनाज मंडियों आदि के आधुनिकीकरण के लिए कोई परियोजना स्वीकृत या प्रस्तावित की है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है, बजट की समय-सीमा क्या है और कार्यान्वयन की प्रगति क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (घ): पीएम गतिशक्ति राष्ट्रीय मास्टरप्लान (एनएमपी), मल्टीमोडल अवसंरचना, लास्ट माइल कनेक्टिविटी की एकीकृत योजना हेतु एक परिवर्तनकारी दृष्टिकोण है, जो लोगों और वस्तुओं की निर्बाध आवाजाही सुनिश्चित करता है।

वर्ष 2022-23 से, पीएम गतिशक्ति राष्ट्रीय मास्टरप्लान के तहत पूर्ण रूप से/ आंशिक रूप से चुरू संसदीय क्षेत्र सहित राजस्थान में आने वाली 15,163 करोड़ रुपये की लागत से, कुल 1,254 किलोमीटर लंबाई की 21 रेलवे परियोजनाओं (08 नई लाइनें, 01 गेज परिवर्तन और 12 दोहरीकरण) को मंजूरी दी गई है।

राजस्थान में चुरू क्षेत्र के रेल संपर्क को बढ़ाने के लिए निम्नलिखित परियोजनाओं को स्वीकृत/चालू किया गया है:

क्रम सं.	परियोजना	लंबाई (किमी में)	लागत (करोड़ ₹ में)	स्थिति
1	जयपुर-चूरु और सीकर-लोहारु गेज परिवर्तन	320	1105	चालू
2	चूरु-रतनगढ़ दोहरीकरण	43	423	चालू
3	चूरु-सादुलपुर दोहरीकरण	58	469	स्वीकृत
4	चूरु में बाईपास लाइन	5	63	स्वीकृत

इसके अलावा, राजस्थान राज्य हेतु परियोजनाओं सहित राष्ट्रीय राजमार्ग (एनएच) विकास परियोजनाओं को पीएम गतिशक्ति राष्ट्रीय मास्टरप्लान (एनएमपी) सिद्धांतों के अनुरूप बनाया जाता है। तदनुसार, सरकार ने चूरु लोकसभा निर्वाचन क्षेत्र से कनेक्टिविटी में सुधार के लिए 1,904 करोड़ रुपये की लागत से 462 किलोमीटर लंबाई की 6 राष्ट्रीय राजमार्ग परियोजनाएं शुरू की हैं। इनमें से 1,864 करोड़ रुपये की लागत से 459 किमी लंबाई की 4 राष्ट्रीय राजमार्ग परियोजनाएं पूरी हो चुकी हैं, जबकि चूरु जिले में सादुलपुर रेलवे स्टेशन के निकट राष्ट्रीय राजमार्ग-709ई पर 36 करोड़ रुपये की लागत से 1 रोड ओवर ब्रिज (आरओबी) का कार्य निर्माणाधीन है, जिसमें लगभग 95% कार्य पूरा हो चुका है।

इसके अलावा, कृषि और किसान कल्याण विभाग की कृषि अवसंरचना निधि (एआईएफ) स्कीम के तहत चूरु जिले के लिए 17.56 करोड़ रुपये की 15 भंडारण परियोजनाओं को मंजूरी दी गई है।

जनगणना में तकनीकी नवाचार

1383. श्री सनातन पांडेय:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या डिजिटल प्लेटफार्म के माध्यम से जनगणना-2027 करने के लिए कोई तकनीकी नवाचार प्रस्तावित किया गया है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या इन नवाचारों में मोबाइल ऐप या क्लाउड आधारित समाधान शामिल हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है उनकी वर्तमान स्थिति क्या है;
- (ग) क्या जनगणना-2027 के दौरान प्रवासी श्रमिकों और अस्थायी निवासियों की गणना के लिए कोई विशेष प्रावधान किए जा रहे हैं;
- (घ) क्या इसके लिए एक अलग डेटा संग्रह प्रक्रिया प्रस्तावित है; और
- (ङ) यदि हां, तो प्रक्रिया की रूपरेखा सहित तत्संबंधी ब्यौरा क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) और (ख): यह निश्चित किया गया है कि 2027 की जनगणना डिजिटल माध्यम से की जाएगी। मोबाइल ऐप के माध्यम से आँकड़े एकत्र करने की योजना बनाई गई है। उत्तरदाता वेब-पोर्टल के माध्यम से भी स्व-गणना कर सकते हैं। जनगणना प्रक्रिया का प्रबंधन और निगरानी एक समर्पित पोर्टल के माध्यम से की जाएगी।

(ग) से (ङ): गणना की पूरी अवधि के दौरान जनगणना में प्रत्येक व्यक्ति की जानकारी उस स्थान पर एकत्र की जाती है जहाँ वे होते हैं। इसके अतिरिक्त जनगणना में प्रत्येक व्यक्ति के जन्म स्थान और अंतिम निवास स्थान के आधार पर प्रवासन संबंधी आँकड़े एकत्र किए जाते हैं। जनगणना में वर्तमान निवास पर रहने की अवधि और प्रवास के कारण की जानकारी भी एकत्र की जाती है। जनगणना के लिए प्रश्रवली को केंद्र सरकार द्वारा क्षेत्रीय कार्य करने से पहले आधिकारिक राजपत्र के माध्यम से अधिसूचित किया जाता है।

GAPS IN DISASTER MANAGEMENT SYSTEM

1384. SHRI RAHUL GANDHI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has a long term action plan to address gaps and improve the existing disaster management system, if so, the details thereof, including key gaps in the existing system;
- (b) whether the Government has identified any lapses in the disaster response in the aftermath of the natural disasters in Punjab, Himachal Pradesh and Uttarakhand, if so, the details thereof, including action taken to fix accountability;
- (c) whether the Government has taken measures to improve coordination between Centre, States and other entities to improve the collective response to natural disasters, if so, the details thereof; and
- (d) whether the Government proposes to announce a special relief package for Punjab, Himachal Pradesh and Uttarakhand to strengthen rebuilding efforts, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a): The Government has framed a National Policy on Disaster Management (NPDM) in the year 2009 to build a safe and disaster-resilient India by developing a holistic, practical, multi-disaster oriented and technology driven strategy through a culture of prevention, mitigation, preparedness and response. This is a pan-India policy to strengthen the disaster management system in the country.

The NPDM covers all elements of disaster management including prevention, mitigation, preparedness, response, rehabilitation, reconstruction

and recovery. To achieve the aforesaid objectives, a legal and institutional framework have already been created at the Central, State and District levels through the Disaster Management Act, 2005, as amended in March 2025.

Also, Hon'ble Prime Minister launched the country's first National Disaster Management Plan (NDMP) in June 2016. The plan had been revised and updated in the year 2019 in consultation with all stakeholders. The revised NDMP brings together all sectors, ministries and departments at the Central and State level as well as district level functionaries and defines their respective roles and responsibilities in disaster risk reduction.

Further, During Asian Ministerial Conference on Disaster Risk Reduction (AMCDRR) hosted by India in New Delhi in 2016, the Hon'ble Prime Minister announced 10-point agenda on disaster risk reduction (DRR). Each of 10 points has both national and institutional dimensions. It provides practical guidance and added impetus to implementation of disaster management programme in the country through systematic and sustained efforts. 10-point agenda is available at <https://ndma.gov.in/Governance/PM-10-Agenda>

However, based on the experience gained during the course of the Act's implementation, a need was felt to amend the Disaster Management Act, 2005 and accordingly, it was amended in the year 2025. The amendments strengthened the institutional framework, financial mechanisms, urban disaster management and accountability structures which, inter-alia, includes:

- a) Strengthened roles of National Disaster Management Authority (NDMA), State Disaster Management Authorities (SDMAs) and District Disaster

Management Authorities (DDMAs) in risk assessment, technical assistance, minimum relief standards, disaster databases, and multi-hazard planning.

- b) Statutory status to High-Level Committee (HLC) and National Crisis Management Committee (NCMC) for high-impact disaster response and financial assistance.
- c) Improved functioning of National Executive Committee (NEC), State Executive Committee (SEC) and District Disaster Management Authorities (DDMAs) as planning and execution arms.
- d) Made provision for constitution of Urban Disaster Management Authority (UDMA) in the States for State's Capitals and all cities having Municipal Corporation.

The measures taken by the Central and State Governments have significantly improved the disaster management practices, preparedness, prevention and response mechanism, resulting in significant reduction in casualties during the natural calamities in the country. Further, strengthening of the disaster management is a continuing and evolving process of governance.

(b) to (d): As per the NPDM, the primary responsibility for disaster management including the disbursement of relief to the affected people and taking mitigation measures at the ground level, rests with the State Governments concerned. However, the Central Government supplements the efforts of the State Governments during disaster response for undertaking rescue, relief and

rehabilitation measures in the event of a disaster by providing logistic and financial support in case of calamities of severe nature.

The logistic support includes deployment of aircrafts, boats, NDRF, special teams of Armed Forces, and Central Armed Police Forces, arrangements for relief materials and essential commodities including medical stores, restoration of critical infrastructure facilities including communication network and such other assistance as may be required by the affected States/UTs to meet the situation effectively.

In order to improve coordination between Centre, States and other agencies to improve the collective response and bring synergy in their preparedness efforts, the Central Government organizes an Annual Conference of Relief Commissioners/Secretaries to the Department of Disaster Management of States/UTs before the onset of south west monsoon to review the status of preparedness for ensuing Monsoon and to discuss other Disaster Management related issues.

Regarding the financial assistance, it is mentioned that the State Governments provide financial relief to the affected people in the wake of notified disasters, from the State Disaster Response Fund (SDRF) already placed at their disposal. However, in the event of disaster of a severe nature, additional financial assistance is extended from the National Disaster Response Fund (NDRF) as per the laid down procedure, which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). Financial assistance

under SDRF/ NDRF in the wake of natural disasters is by way of relief of immediate nature and not for compensation of loss as suffered/claimed.

Further, as per the scheme of SDRF/ NDRF, the State Executive Committee constituted under Section 20 of the Disaster management Act, 2005, headed by Chief Secretary of the State is responsible for proper utilization of the funds and to ensure that the money drawn from the SDRF account is actually utilized for the purposes for which it has been set up, only on items of expenditure and as per norms approved by the Government of India. State Accountant General is required to monitor the expenditure as per the items and norms of assistance. The Comptroller and Auditor General of India causes audit of SDRF every year in terms of the scheme of the SDRF.

The Central Government has released funds under SDRF to the States of Himachal Pradesh, Punjab and Uttarakhand for undertaking relief measures for the disasters occurred during 2025-26, as per details given here under:

(Rs. In Crore)

(As on 04.12.2025)

Sl. No.	Name of the State	Allocation of SDRF			Central Share Releases from SDRF	
		Central Share	State Share	Total	1st Instalment	2nd Instalment
1	2	3	4	5	6	7
1.	Himachal Pradesh	397.60	44.00	441.60	198.80	198.80
2.	Punjab	481.60	160.80	642.40	240.80	240.80
3.	Uttarakhand	911.20	100.80	1012.00	455.60	455.60

Further, the Government has constituted/deputed Inter-Ministerial Central Teams (IMCTs) to the States of Himachal Pradesh, Punjab and Uttarakhand for assessing the damage caused by flood/landslide/ cloudburst in these States during 2025-26. Based on the IMCT report, further action is taken for release of funds from NDRF as per the established procedure.

SAHKAR SE SAMRIDDHI

1385. DR. PRASHANT YADAORAO PADOLE:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether the Government has taken note of the recently unveiled National Cooperation Policy 2025, towards realising the vision of “Sahkar Se Samriddhi” with a focus on villages, agriculture, rural women, Dalits and tribals if so, the details thereof;
- (b) the number of cooperative societies sanctioned under this policy in Maharashtra and how many villages in tribal-dominated constituencies have been identified for “model cooperative village” status;
- (c) whether any special incentive or facilitation is being provided under this policy for tribal youth, women and cooperative entrepreneurship in backward districts, if so, the details thereof;
- (d) when the Government plans to ensure convergence of these cooperative-society programmes with other central-sector schemes in tribal and backward districts, if so, the details thereof; and

(e) the monitoring mechanism to track State-wise/district-wise performance of the policy (investment, employment, livelihood outcomes), especially in tribal-areas?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a): The National Cooperation Policy (NCP) 2025 was launched by the Ministry of Cooperation on 24th July, 2025. The Policy provides a roadmap for the systematic and all-round development of cooperative sector in India. It has 82 specific recommendations under 16 objectives which are further grouped under six strategic mission pillars.

(b): 12,178 PACS under Computerization of PACS project have been sanctioned. Total funds disbursed under this project to the state of Maharashtra is Rs. 130.73 crores. The year-wise details are as under:

Year	Amount (in Rs.)
2022-23	87,95,00,000
2023-24	33,64,50,000
2024-25	NIL
2025-26	9,13,70,528

(c): In NCP 2025, the following provisions have been made for tribal youth, women and cooperative entrepreneurship in section 6.1.1 and 6.1.2 of NCP:

6.1.1. Encourage the participation of women, youth, small and marginal farmers, and weaker sections (SC/ST, specially-abled, etc.) to foster inclusivity and assign them significant roles in cooperatives.

6.1.2. Strengthen and promote cooperatives for the weaker and marginalized sections in sectors like fisheries, dairy, handloom weaving, handicrafts, minor forest produce, etc.,

(d): In order to link PACSs with central schemes like PM-KISAN, PMKSK, and PMBJK, Government, in consultation with all the stakeholders, including States/UTs, National Level Federations, State Cooperative Banks (StCBs), District Central Cooperative Banks (DCCBs), etc., has prepared and circulated Model Byelaws for PACS to all the States/ UTs, which enable PACS to undertake more than 25 business activities, improve governance, transparency and accountability in their operations. Ministry of Cooperation has taken multiple measures to integrate Primary Agricultural Credit Societies (PACS) with PM-KISAN and other Central schemes like PMKSK, and PMBJK; with a view to making PACS local-level service delivery hubs for farmers. These include:

1. ERP-enabled Convergence with Farmer Databases: The Centrally Sponsored Project on Computerization of PACS provides a uniform ERP-based platform by integrating national portals such as PM-KISAN, Pradhan Mantri Kisan Samridhhi Kendra(PMKSK), interest subvention, fertiliser and seed distribution, PDS outlets, LPG/Petrol/Diesel dealerships, custom hiring, PM Jan Aushadhi Kendras, Common Service Centres, Pradhan Mantri Fasal Bima Yojana (PMFBY), etc.

2. Multi-Sectoral Scheme Linkages: PACS have also been enabled to participate in a range of Central schemes, including:

- (i) PACS as Pradhan Mantri Kisan Samriddhi Kendras (PMKSK) providing fertilizers, pesticides and various other agri inputs to farmers under one roof. So far, 38,330 PACS have been upgraded into PMKSKs.
- (ii) PACS as Common Service Centers (CSCs) to deliver more than 300 e-services such as banking, insurance, electricity bill payments, health services, legal services, etc. to rural citizens; etc. So far, 51,183 PACS have started functioning as CSC.
- (iii) PACS as Pradhan Mantri Bhartiya Janaushadhi Kendras (PMBJK) to ensure availability of quality generic medicines to rural citizens at affordable prices. So far, 799 PACS have got Store Codes from PMBI and are ready to function as PMBJK.
- (iv) PACS made eligible for Retail Petrol/ Diesel outlets: Government has allowed PACS to be included in the Combined Category 2 (CC2) for allotment of retail petrol/ diesel outlets.
- (v) PACS given permission to convert bulk consumer petrol pumps into retail outlets: The existing bulk consumer licensee PACS have been given a one-time option by Oil Marketing Companies to convert into retail outlets. As per information shared by OMCs, 117 wholesale consumer pump licensee PACS from 5 States have given consent for conversion into Retail Outlets, out of which 59 PACS have been commissioned by the OMCs.
- (vi) PACS made eligible for LPG Distributorship for diversifying its activities: Government has now allowed PACS to apply for LPG Distributorships.

This will give PACS an option to increase their economic activities and diversify their income stream.

- (vii) PACS have been made eligible to carry out Operations and Maintenance (OandM) of piped water supply schemes in rural areas. As per information received from States/ UTs, 763 PACS have been identified/ selected by 11 States/ UTs to provide OandM services at Panchayat/ Village level.

(e): The following monitoring mechanism have been formed for implementation of the policy:

- (i). “National Steering Committee on Cooperation Policy” chaired by the Union Minister of Cooperation for overall guidance, inter-ministerial coordination, periodic policy review, etc., with the Hon'ble Minister-in-charge of related Ministries of the Government of India as members.
- (ii). National-level “Policy Implementation and Monitoring Committee” chaired by the Union Cooperation Secretary for central-state coordination, periodic monitoring and evaluation, etc., with the Secretary of related Ministries of the Government of India, Secretaries/Principal Secretaries/Additional Chief Secretaries of the Cooperative Department of all States/Union Territories (on rotation basis), a representative from NITI Aayog, and Chairpersons/MDs of national cooperative federations/unions/societies, NABARD, NDDB, NCDC, NCCT, VAMNICOM, etc.

पीएमजीएसवाई के तहत सड़कों के निर्माण का लक्ष्य

1386. श्री धर्मेन्द्र यादव:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) ग्रामीण क्षेत्रों में सड़क निर्माण के अपने लक्ष्य में पीछे रह गई है, यदि हाँ, तो इसके क्या कारण हैं;
- (ख) देश में कितने गाँव अभी भी उक्त योजना के अंतर्गत सड़क संपर्क से वंचित हैं और उक्त गाँवों के कब तक सड़क संपर्क से जुड़ने की संभावना है;
- (ग) क्या पीएमजीएसवाई के अंतर्गत सड़क निर्माण की गुणवत्ता के संबंध में कई राज्यों में शिकायतें प्राप्त हुई हैं;
- (घ) यदि हाँ, तो सरकार द्वारा उक्त शिकायतों की जाँच और निवारण के लिए क्या कदम उठाए गए हैं;
- (ङ) उक्त योजना के लिए जारी की गई धनराशि का ब्यौरा और वास्तव में व्यय की गई धनराशि का वर्षवार और राज्यवार प्रतिशत क्या है; और
- (च) क्या सरकार का उक्त योजना की प्रगति का मूल्यांकन और निगरानी करने के लिए एक स्वतंत्र एजेंसी गठित करने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क): प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) की शुरुआत से लेकर 4 दिसंबर, 2025 तक के सभी घटकों/कार्यकलापों के तहत कुल 8,39,322 किमी सड़क लंबाई को मंजूरी दी गई है और 7,86,762 किमी सड़क लंबाई का निर्माण पूरा हो चुका है। पीएमजीएसवाई की शुरुआत से अब तक (3.12.2025 तक) विभिन्न घटकों/कार्यकलापों के तहत ग्रामीण सड़कों के निर्माण और उन्नयन की राज्य/संघ राज्य क्षेत्र-वार स्थिति को कार्यक्रम की वेबसाइट <https://pmgsy.dord.gov.in/> > **Progress Monitoring -> State Abstract Report** पर देखा जा सकता है।

पीएमजीएसवाई। (छत्तीसगढ़ में), पीएमजीएसवाई II, III और वामपंथी उग्रवाद प्रभावित क्षेत्रों (आरसीपीएलडब्ल्यूईए) के लिए सड़क संपर्कता परियोजना के तहत चल रहे कार्यों को पूरा करने की समय सीमा मार्च 2026 है।

(ख): पीएमजीएसवाई-I के तहत कनेक्टिविटी के लिए इकाई 'बसावट' है न कि राजस्व गांव या ग्राम पंचायत या गांव है। कुल 1,63,302 बसावटों को मंजूरी दी गई है और जिनमें से 1,62,775 बसावटों को विभिन्न राज्यों/संघ राज्य क्षेत्रों में पहले ही संपर्कता प्रदान की जा चुकी है। इस प्रकार, 99.68% लक्षित बसावटों को बारहमासी सड़क संपर्कता प्रदान की गई है। उपरोक्त राज्यों के लिए पीएमजीएसवाई I के तहत कार्यों को पूरा करने की समय सीमा मार्च, 2025 (छत्तीसगढ़ को छोड़कर) थी। पीएमजीएसवाई के तहत राज्य/संघ राज्य क्षेत्र-वार विवरण कार्यक्रम वेबसाइट <https://pmgsy.dord.gov.in/-> Progress Monitoring -> Habitation Coverage> पर प्राप्त किया जा सकता है।

(ग) और (घ): 'ग्रामीण सड़कें' एक राज्य का विषय है। पीएमजीएसवाई दिशानिर्देशों के अनुसार, सड़क कार्यों की गुणवत्ता सुनिश्चित करना संबंधित राज्य सरकारों की जिम्मेदारी है जो कार्यक्रम का कार्यान्वयन कर रही हैं। तथापि, कार्यक्रम के तहत निर्मित की जा रही सड़कों की गुणवत्ता की निगरानी के लिए, एक तीन-स्तरीय गुणवत्ता नियंत्रण तंत्र, यानी पहले स्तर के रूप में परियोजना कार्यान्वयन इकाइयां (पीआईयू), दूसरे स्तर के रूप में राज्य गुणवत्ता निगरानी (एसक्यूएमएस) और तीसरे स्तर के रूप में राष्ट्रीय गुणवत्ता निगरानी (एनक्यूएमएस) पीएमजीएसवाई के तहत सड़क कार्यों के निर्माण में गुणवत्ता और सड़क परिसंपत्तियों की स्थायित्व सुनिश्चित करने के लिए मौजूद हैं। गुणवत्ता नियंत्रण प्रक्रिया को विनियमित करने के लिए राज्यों को समय-समय पर दिशानिर्देश जारी किए गए हैं।

ऑनलाइन प्रबंधन निगरानी और लेखा प्रणाली (ओएमएमएस) का उपयोग स्वतंत्र गुणवत्ता निगरानी द्वारा मूल्यांकन की गई पीएमजीएसवाई परियोजनाओं की प्रगति और गुणवत्ता की निगरानी के लिए किया जाता है जो वास्तविक समय की निगरानी में मदद करता है और ग्रामीण क्षेत्रों में गुणवत्ता बुनियादी ढांचे को सुनिश्चित करने में पारदर्शिता लाता है।

सार्वजनिक शिकायतों को दूर करने के लिए, सरकार ने मेरी सड़क मोबाइल एप्लिकेशन भी शुरू किया है, जिससे नागरिकों को क्षतिग्रस्त सड़कों या अधूरे निर्माण की रिपोर्ट करने की सुविधा मिलती है। ऐप उपयोगकर्ताओं को मुद्दों का समय पर समाधान के लिए प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के तहत अधिकारियों के साथ सीधे लिंक करता है।

(ड.): योजना के कार्यान्वयन के लिए निधियां मंत्रालय द्वारा पूरे राज्य को जारी की जाती हैं। राज्यों को निधियां मौजूदा कार्यों, उनकी निष्पादन क्षमता एवं निष्पादन तथा उनके पास उपलब्ध विगत जारी निधियों के अव्ययित शेष राशि के आधार पर जारी की जाती हैं। मंत्रालय द्वारा निधियां राज्य सरकार की समेकित निधि को जारी की जाती हैं। इसके अलावा राज्य सरकार द्वारा जिलेवार और तहसीलवार निधियां जारी की जाती हैं। राज्य-वार और वर्ष-वार जारी की गई निधियों के केंद्रीय अंश का ब्यौरा संलग्न **विवरण** में दिया गया है। किए गए व्यय (राज्य अंश सहित) का राज्य-वार और वर्ष-वार ब्यौरा <https://pmgsy.dord.gov.in/-> Progress Monitoring -> MPR1> पर देखा जा सकता है।

(च): नीति आयोग, भारतीय प्रबंधन संस्थान, अहमदाबाद (आईआईएम-ए), विश्व बैंक और अंतर्राष्ट्रीय श्रम संगठन (आईएलओ) द्वारा पीएमजीएसवाई पर विभिन्न स्वतंत्र मूल्यांकन अध्ययन किए गए हैं, जिन्होंने निष्कर्ष निकाला है कि पीएमजीएसवाई ने ग्रामीण जनता के लिए बाजार की बेहतर पहुंच में मदद की है और विभिन्न रूपों में रोजगार उत्पन्न किया है। इसने क्षेत्र के आसपास रहने वाले लोगों की सामाजिक-आर्थिक स्थिति में सुधार करने में भी मदद की है। इस प्रकार, इसने गरीबी और बेरोजगारी को दूर करने में मदद की है। इस योजना ने कृषि, स्वास्थ्य, शिक्षा, शहरीकरण और रोजगार सृजन पर गहरा प्रभाव डाला है। पीएमजीएसवाई ने विभिन्न विकासात्मक गतिविधियों के लिए एक सूत्रधार और अग्रदूत के रूप में उभरकर सभी राज्यों की ग्रामीण जनता को बहुत सकारात्मक तरीके से प्रभावित किया है।

विवरण

जारी की गई निधियों के केंद्रीय अंश का राज्य-वार और वर्ष-वार ब्यौरा

(रुपए करोड़ में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र का नाम	2000-01	2001-02	2002-03	2003-04	2004-05	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (as on 3.1 2.2025)
1	अंडमान और निकोबार	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	5.00	0.00	0.00	0.00	9.22	12.22	12.22	0.05	0.00
2	आंध्र प्रदेश	195.00	224.65	219.84	100.63	88.97	187.69	155.09	316.57	470.60	877.46	672.15	607.48	0.00	5.00	32.98	379.20	197.59	226.16	243.88	476.27	53.20	50.00	644.13	140.64	507.32	0.24
3	अरुणाचल प्रदेश	40.95	45.18	41.51	0.00	0.00	53.81	54.22	102.03	107.98	282.52	371.87	214.27	455.18	8.00	345.92	375.00	205.92	700.00	1350.00	1123.00	952.31	1090.60	1018.74	339.90	609.00	169.08
4	असम	75.00	80.09	75.39	171.09	164.52	156.82	431.05	555.00	982.12	1179.00	1900.67	1682.84	154.27	240.49	316.07	347.82	475.76	575.58	2542.76	2401.88	2516.62	1591.50	664.91	391.29	79.24	86.57
5	बिहार	149.90	1.01	0.00	151.51	29.58	234.29	570.50	733.06	1065.20	1750.73	3477.06	3374.25	1326.58	850.83	1548.16	2781.00	2958.34	1592.26	140.00	286.70	49.13	375.00	1443.23	963.37	1195.44	0.00
6	छत्तीसगढ़	92.41	99.06	159.60	110.66	218.68	307.57	708.52	1050.89	976.12	540.03	678.58	801.51	0.00	0.00	270.75	498.00	449.81	508.66	664.39	1614.60	924.48	394.41	995.87	401.77	325.24	190.75
7	गोवा	5.00	5.04	0.00	0.11	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8	गुजरात	59.81	60.38	51.70	45.67	0.00	70.56	117.20	144.56	229.67	193.80	322.43	66.59	125.74	519.24	418.77	474.10	31.04	0.00	0.00	0.00	79.08	195.50	266.63	298.41	220.65	0.00
9	हरियाणा	25.18	30.29	44.75	9.00	28.60	20.56	200.43	216.21	272.02	255.49	157.75	60.00	0.00	0.00	218.96	304.70	44.01	0.00	13.20	16.03	0.00	353.23	168.25	74.01	27.38	0.00
10	हिमाचल प्रदेश	60.00	72.28	104.57	66.99	13.95	171.27	139.90	320.58	268.90	124.95	199.30	310.30	0.00	0.00	99.40	268.40	396.61	399.56	703.37	1284.89	745.24	517.45	624.76	617.56	634.82	350.12

क्र. सं.	राज्य/संघ राज्य क्षेत्र का नाम	2000-01	2001-02	2002-03	2003-04	2004-05	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (as on 3.1 2.2025)
11	जम्मू और कश्मीर	20.00	0.22	35.00	0.74	20.00	70.35	0.00	72.74	191.74	372.60	366.09	762.10	266.33	523.24	416.60	488.00	755.61	1400.00	590.77	695.50	1727.30	1328.34	717.00	1304.17	1028.25	14.88
12	झारखंड	110.05	120.00	0.00	125.37	0.00	152.70	56.83	0.00	210.67	417.74	843.81	860.74	105.96	21.86	249.48	865.00	819.59	1381.70	757.32	214.41	293.50	0.00	332.63	752.80	961.77	0.00
13	कर्नाटक	100.57	108.37	97.74	60.84	0.00	143.02	45.73	271.49	640.46	764.87	927.68	0.00	24.60	5.00	237.00	140.80	331.95	5.00	47.19	534.24	49.29	704.25	720.47	72.25	100.58	0.13
14	केरल	19.71	27.87	11.43	11.12	10.39	42.41	15.00	24.68	84.02	100.11	146.27	200.00	1.50	1.50	151.41	151.00	179.45	169.13	105.88	48.64	89.97	0.00	106.76	54.25	122.27	42.08
15	मध्य प्रदेश	217.64	249.22	450.39	292.73	260.96	376.29	1165.27	1615.66	1895.10	2135.65	1966.12	1138.05	242.88	615.00	708.00	1122.00	1979.48	1308.45	1057.49	1308.97	1099.54	1392.25	1557.47	599.42	703.29	8.43
16	महाराष्ट्र	130.21	134.50	115.48	76.35	0.00	141.92	108.85	563.96	1030.00	949.18	1242.55	796.01	0.00	0.00	212.53	553.30	606.00	330.63	6.75	150.00	0.00	0.00	743.00	1110.80	854.93	50.22
17	मणिपुर	40.00	40.14	0.00	0.00	18.00	6.33	0.00	78.99	20.00	149.16	144.98	177.53	186.14	4.03	100.00	299.80	412.19	231.50	293.63	263.85	420.66	742.00	744.98	161.29	2.81	0.32
18	मेघालय	34.95	45.83	35.00	0.38	0.00	7.50	0.00	0.00	35.95	0.00	64.55	38.00	50.00	0.00	62.56	150.70	211.99	50.04	196.42	357.00	355.29	483.92	405.89	122.59	219.62	99.14
19	मिजोरम	19.93	26.66	50.88	21.21	47.85	60.99	27.00	21.96	65.00	44.58	95.59	93.63	71.82	0.00	54.74	50.90	93.36	200.00	51.32	576.06	1.59	74.34	584.20	141.37	87.50	18.83
20	नागालैंड	19.75	25.65	22.23	21.87	18.00	56.03	0.00	12.51	85.71	65.02	25.13	11.00	194.88	0.00	58.99	4.00	8.05	8.80	149.63	88.89	72.89	145.31	183.15	161.29	2.25	3.12
21	ओडिशा	179.70	175.00	170.43	175.85	178.75	305.29	641.78	546.83	1251.38	1594.35	2477.36	1969.95	87.25	758.92	1051.50	1382.70	1925.67	2249.99	2535.18	798.11	774.29	404.12	1235.88	1262.55	712.39	68
22	पुदुचेरी	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	11.66	24.72	0.27	25.00	0.00
23	पंजाब	24.66	55.26	20.39	28.25	0.00	48.90	80.63	360.21	243.42	348.42	196.43	164.61	169.66	117.68	310.21	221.10	275.66	339.15	0.00	0.00	0.00	68.59	231.06	265.10	319.87	43.34

क्र. सं	राज्य/संघ राज्य क्षेत्र का नाम	2000-01	2001-02	2002-03	2003-04	2004-05	2005-06	2006-07	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13	2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (as on 3.1 2.2025)
24	राजस्थान	140.09	150.00	242.61	191.03	653.94	434.82	1154.06	1646.64	1771.32	603.1	886.22	667.76	151.90	427.06	425.66	559.90	559.41	1120.26	150.05	184.74	237.15	917.51	199.90	404.79	450.46	143.08
25	सिक्किम	13.16	20.07	17.81	20.22	0.00	41.20	36.85	174.51	55.00	71.80	79.38	80.00	193.62	1.97	94.59	68.60	138.16	337.00	199.40	4.39	195.50	107.28	263.33	94.37	70.00	32.97
26	तमिलनाडु	99.25	88.57	80.32	86.97	79.78	58.95	20.00	71.03	88.68	525.00	469.54	160.00	77.72	343.48	239.65	205.00	309.58	636.39	619.14	308.46	265.38	440.00	613.70	411.36	638.66	188.62
27	त्रिपुरा	24.75	26.91	25.00	0.23	0.00	21.76	74.50	143.00	379.99	168.49	285.76	229.79	338.59	98.83	187.36	274.83	392.27	135.38	73.31	10.64	69.57	73.88	267.59	185.03	172.75	12.31
28	तेलंगाना	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.88		273.73	146.03	242.87	112.77	267.38	0.00	86.38	321.43	296.9625	132.57	0.00
29	उत्तर प्रदेश	321.11	350.01	240.54	338.11	328.76	644.69	325.19	1228.40	1675.78	2844.51	1308.83	213.77	10.00	511.93	638.70	1110.35	1234.87	910.30	370.17	78.07	123.90	1418.55	2068.57	2679.63	1968.60	0.00
30	उत्तराखण्ड	60.63	70.20	0.00	71.10	0.00	14.29	12.79	78.74	116.66	165.95	240.26	300.32	151.24	0.00	314.92	409.20	550.20	702.21	988.23	554.90	1536.27	787.00	1297.16	551.05	815.50	95.82
31	पश्चिम बंगाल	135.00	149.65	159.52	136.30	275.90	355.58	123.69	549.69	635.48	375.00	819.68	828.90	3.08	306.17	1193.80	1427.58	819.18	1058.35	1426.98	348.25	969.31	49.94	381.03	99.275	225.00	90.60
32	लद्दाख	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	50.00	140.79	109.97	37.50	113.81	59.57
कुल		2414.41	2482.02	2472.13	2314.33	2436.63	4185.59	6265.08	1089.94	1484.89	1689.92	2036.04	1580.93	4388.91	5360.24	9959.58	1518.67	1650.78	1682.43	1538.92	1399.58	1365.14	1395.29	1894.86	1400.72	1332.70	1768.22

पीएमजीएसवाई के तहत करौली-धौलपुर

1387. श्री भजन लाल जाटव:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) करौली-धौलपुर में प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत अब तक

सम्मिलित न किए गए गांवों का ब्यौरा और संख्या क्या है; और

(ख) तत्संबंधी जिला-वार ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख): प्रधान मंत्री ग्राम सड़क योजना (पीएमजीएसवाई) को एक बारगी विशेष कार्यक्रम के तौर पर शुरू किया गया था, ताकि कार्यक्रम के दिशा निर्देशों में उल्लेखित निर्धारित आबादी वाली उन पात्र सड़क संपर्करहित बसावटों को, जो अभी तक सड़क संपर्कता से नहीं जुड़ी थी, को बारहमासी एकल सड़क संपर्कता द्वारा ग्रामीण संपर्कता प्रदान की जा सके। इस योजना ने पीएमजीएसवाई- I, II और III के अंतर्गत सड़क परियोजनाओं की मंजूरी के लिए अपनी समयसीमा पूरी कर ली है। पीएमजीएसवाई की इकाई बसावट है, गांव नहीं। पीएमजीएसवाई के तहत, सड़क परियोजनाओं को संबंधित राज्यों/संघ राज्य क्षेत्र से प्राप्त परियोजना प्रस्ताव के आधार पर और कार्यक्रम दिशा निर्देशों के अनुसार जांच के बाद स्वीकृति दी जाती है।

पीएमजीएसवाई के अंतर्गत करौली और धौलपुर जिलों द्वारा अब तक की गई प्रगति नीचे तालिका में दी गई है:

	स्वीकृत			पूर्ण			(रुपए करोड़ में)
जिले	सड़कों की संख्या	सड़क लंबाई कि. मी.	पुलों की संख्या	सड़कों की संख्या	सड़क लंबाई कि. मी.	पुलों की संख्या	व्यय (राज्यांश सहित)
करौली	313	1199	4	313	1102	4	265.84
धौलपुर	283	1139	0	283	1051	0	279.65

पीएमजीएसवाई के तहत अब तक करौली ज़िले में 250 और धौलपुर ज़िले में 236 बसावटों को जोड़ा गया है।

इसके अलावा, सरकार ने सितंबर 2024 में एक नया घटक प्रधानमंत्री ग्राम सड़क योजना-IV (पीएमजीएसवाई-IV) शुरू किया है, जिसका उद्देश्य जनगणना 2011 के अनुसार लगभग 25,000 पात्र सड़क संपर्करहित बसावटों को सड़क संपर्कता प्रदान करने के लिए 62,500 कि. मी. बारहमासी सड़कें बनाना है। इनमें मैदानी इलाकों में 500+ आबादी वाली बसावटों, उत्तर-पूर्वी और पहाड़ी राज्यों/संघ राज्य क्षेत्रों, विशेष श्रेणी वाले क्षेत्र (जैसे जनजातीय अनुसूची V क्षेत्र, आकांक्षी जिले/ब्लॉक और रेगिस्तानी क्षेत्र), में 250+ आबादी वाली बसावटों और वामपंथी उग्रवाद (एलडब्ल्यूई) प्रभावित जिलों में 100+ आबादी वाली बसावटें शामिल हैं।

करौली और धौलपुर जिलों में, राज्य सरकार ने क्रमशः 7 और 1 बसावटों को सड़क संपर्करहित बसावटों के तौर पर मैप किया है। सड़क परियोजनाओं को राज्य से मिले प्रस्ताव के आधार पर और पीएमजीएसवाई की दिशा निर्देशों में निर्धारित पूर्ण जांच के बाद स्वीकृती दी जाती है।

SOCIO ECONOMIC CASTE DATA IN BIHAR

1388. SHRI AJAY KUMAR MANDAL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the allocation of Pradhan Mantri Awas Yojana-Gramin (PMAY-G) housing is being done with outdated Socio Economic Caste (SEC) data in Bihar, if so, the details thereof;
- (b) whether the number of deserving people have been denied a fair chance due to outdated data and the steps taken to rectify this situation;

- (c) whether it is a fact that the names of many eligible persons under PMAY-G have not been included in SEC data due to various reasons that deprived them from the benefits of PM Awas Yojana;
- (d) whether the names of many unwanted persons have been included in SEC data due to which they have got the benefit of PM Awas Yojana; and
- (e) if so, the action taken by the Government to remove these anomalies so that eligible person can get benefits of the scheme?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (e): No. In order to achieve the target of “Housing for All” in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) with effect from 1st April, 2016 to construct 2.95 crore houses by providing assistance to eligible rural households with basic amenities. The Union Cabinet has approved the proposal for “Implementation of the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) during FY 2024-25 to 2028-29” for construction of additional 2 crore rural houses. As on 04.12.2025, a cumulative target of 50,12,752 houses have been allotted to the State of Bihar out of which 49,08,187 houses have been sanctioned and 39,31,606 houses have been completed.

The identification of beneficiaries under PMAY-G was based on the housing deprivation parameters and exclusion criteria prescribed under Socio Economic Caste Census (SECC)-2011 and due verification by the respective

Gram Sabhas and completion of an Appellate Process. These parameters/criteria were applied on SECC 2011 database to identify eligibility of beneficiaries under PMAY-G.

There was a need to meet the new demand that arose during the intervening period and to meet gaps due to reduction in number of eligible beneficiary in SECC 2011 based Permanent Wait List (PWL). The Government conducted Awaas+ 2018 survey during January 2018 to March 2019 to identify those beneficiaries which claimed to have been left out under the SECC 2011 survey and thus prepared an additional list of potentially eligible beneficiaries. During Awaas+ survey, a total of 25,36,415 potentially eligible households were registered by the State of Bihar and after remanding/verification by Gram Sabhas, a total of 22,22,044 were found potentially eligible by the States/UTs.

Of the overall mandate, 26,99,534 beneficiary households have been allocated from SECC 2011 survey database and 23,13,218 households have been allocated from Awaas+ survey database after following due verification process by Gram Sabhas and Appellate Process thereafter.

The Union Cabinet has approved the proposal for implementation of the scheme for 5 more years during FY 2024-25 to 2028-29 to provide assistance for the construction of 2 crore additional rural houses. Approval has also been provided for updating the Awaas+ List for identifying eligible rural households using modified exclusion criteria under the scheme. In line with the approval of the Union Cabinet, a survey is being conducted for the identification of additional eligible rural households under the scheme.

The PMAY-G has always been pioneer in introducing technology-based solutions for effective and transparent management of the scheme. With new phase being implemented the PMAY-G has introduced multiple features to maximise transparency and ensure sanctity in the process right from the identification to completion of the houses. The new features are:

- **Awaas+ 2024 app-** a unique app specially designed under the Pradhan Mantri Awaas Yojana-Gramin (PMAY-G), having features of assisted survey through pre-registered surveyors, housing technology selection, face authentication, Aadhar based e-KYC, data capture of household, conditions of existing house, time stamped, and geo tagged photo capture of existing house proposed site of construction. The app works in online as well as offline mode. **“Self-Survey”** facility is available for eligible household in Awaas+2024 app Survey for next phase of PMAYG (2024-29).
- **AwaasSakhi (Support Application for Knowledge, Help and Innovation)** is an innovative mobile application developed to enhance access to PMAY-G by bringing essential information and resources in one place. Through the application, beneficiaries can gain awareness about the scheme, obtain answers to their queries and determine their eligibility for the scheme, equipping them with knowledge to make informed decisions. Further, AwaasSakhi paves the way towards active involvement of beneficiaries and their community in the house construction process by

making available house design typologies, locally available BIS certified materials and rural masons. AwaasSakhi, in the essence of its name, aims to provide **Help**, enable access to **Knowledge** and promote **Innovation** in PMAY-G. The application makes essential information and tools available at the fingertips of the beneficiaries enabling them to take full advantage of the scheme and achieve their dream of owning a secure and resilient house.

- Usage of AI/ML model to curb fraudulent activity and provide information of possible malpractices.
- Recommendation System – This module identifies various house attributes such as pucca wall, pucca roof, kutcha wall, kutcha roof, logo, window, door, and person in the uploaded photos of a completed house and recommends a final photograph for approval.
- Anomaly Detection and Fraud Prevention – This module calculates similarity score between the photograph of house that is being inspected and other houses in the vicinity to prevent any kind of fraudulent activity in this regard.
- e-KYC App – The app is integrated with Aadhaar and uses AI-enabled face authentication technology to conduct verification of PMAY-G beneficiaries.
- Liveliness Detection: Eye Blink/ Motion detection feature in Awaas App for identification of the beneficiaries.

ASSISTANCE UNDER PMAY-G IN UTTAR PRADESH**1389. SHRI MOHIBBULLAH:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the total number of houses sanctioned under PMAY-G in Uttar Pradesh;
- (b) the total number of beneficiaries received housing assistance under PMAY-G in Uttar Pradesh;
- (c) the steps taken by the Government to address the housing shortage in Uttar Pradesh, particularly in rural areas; and
- (d) the total fund utilised under PMAY-G in Rampur district?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (c): In order to achieve the objective of "Housing for All" in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) with effect from 1st April, 2016 to provide assistance to eligible rural households for the construction of pucca houses with basic amenities. The Union Cabinet has approved the proposal for the continuation of PMAY-G during FY 2024-25 to 2028-29 for the construction of 2 crore additional rural houses. As on 04.12.2025, a total target of 4.14 crore has been allocated by the Ministry, out of which more than 3.86 crore houses have been sanctioned by States/UTs and more than 2.91 crore houses have been completed. Further, a total target of 36,85,704 houses has been allocated to the State of Uttar

Pradesh under PMAY-G, out of which 36,56,002 houses have been sanctioned and 36,41,147 houses have been completed as on 03.12.2025.

In accordance with the approval of the Union Cabinet for the continuation of PMAY-G during FY 2024-25 to 2028-29, a new survey is also being conducted for the identification of additional eligible households by the States/ UTs using e-KYC face based authentication through the Awaas+ 2024 mobile app and with modified exclusion parameters.

(d): Central Assistance under PMAY-G is released directly to the State/Union Territory (UT) considering the State/UT as a unit. Further release of these funds to beneficiaries is done by the respective State/UT Governments.

The district-wise financial progress under PMAY-G may be seen at https://rhreporting.nic.in/netiay/FinancialProgressReport/Report_HighLevel_FinancialProgress.aspx”.

सड़क निर्माण के मानदंड

1390. श्री राजकुमार रोट:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत सड़क निर्माण हेतु निर्धारित मानदंडों का ब्यौरा क्या है;
- (ख) पिछले दस वर्षों के दौरान पीएमजीएसवाई के अंतर्गत बांसवाड़ा-डूंगरपुर लोक सभा निर्वाचन क्षेत्र में कितनी सड़कें निर्मित की गई और निर्माणाधीन हैं;

- (ग) सड़क और ब्लॉक-वार निर्मित और निर्माणाधीन सड़कों का ब्यौरा क्या है; और
- (घ) क्या सरकार का बांसवाड़ा लोक सभा निर्वाचन क्षेत्र में पीएमजीएसवाई के अंतर्गत निर्मित सड़कों के सुदृढीकरण और अधिक नई सड़कों के निर्माण का विचार है, यदि हाँ, तो यह कार्य कब तक पूरा होने की संभावना है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क): प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) को ग्रामीण विकास मंत्रालय द्वारा वर्ष 2000 से कार्यान्वित किया जा रहा है, ताकि 2001 की जनगणना के अनुसार, मैदानी क्षेत्रों में 500 से अधिक, पूर्वोत्तर क्षेत्र और पहाड़ी राज्यों/संघ राज्य क्षेत्रों, विशेष श्रेणी क्षेत्रों (आदिवासी अनुसूची V, पिछड़े जिलों, रेगिस्तानी क्षेत्रों) में 250 से अधिक और वामपंथी उग्रवाद प्रभावित (एलडब्ल्यूई) प्रभावित जिलों में 100 से अधिक आबादी वाली पात्र असंबद्ध बसावटों, को बारहमासी सड़क संपर्कता के माध्यम से संपर्कता प्रदान की जा सके। नए घटक पीएमजीएसवाई-IV के लिए, जनसंख्या मानदंड 2011 की जनगणना पर आधारित है। पीएमजीएसवाई के तहत सड़कों का निर्माण ग्रामीण सड़कों के लिए ग्रामीण विकास मंत्रालय के विनिर्देशों में दिए गए तकनीकी विनिर्देशों और ज्यामितीय डिजाइन मानकों, भारतीय सड़क कांग्रेस (आईआरसी) के ग्रामीण सड़क मैनुअल (आईआरसी: एसपी: 20), आईआरसी: एसपी: 72 और इसके अलावा, जहां आवश्यक हो, पहाड़ी सड़क मैनुअल (आईआरसी: एसपी: 48) और अन्य आईआरसी कोड/दिशानिर्देश के अनुसार किया जा रहा है। पीएमजीएसवाई के मौजूदा दिशानिर्देशों में अतिरिक्त ब्यौरा कार्यक्रम की वेबसाइट लिंक "<https://pmgsy.dord.gov.in/>" से प्राप्त किया जा सकता है।

(ख) और (ग): पीएमजीएसवाई के तहत, निर्वाचन क्षेत्र-वार आकड़े नहीं रखे जाते हैं। हालांकि, बांसवाड़ा और डूंगरपुर जिलों में पीएमजीएसवाई के विभिन्न घटकों/कार्यकलापों के तहत पिछले दस वर्षों (अप्रैल 2015 से दिसंबर 2025) का जिले-वार प्रगति निम्नानुसार है:

जिला	स्वीकृत			निर्मित			(रुपए करोड़ में)
	सड़क की संख्या	सड़क लंबाई(किमी)	पुलों की संख्या	सड़क की संख्या	पुलों की संख्या	सड़क लंबाई(किमी)	व्यय (राज्यांश सहित)
डूंगरपुर	169	635	02	340	01	1044	404.74
बांसवाड़ा	101	408	03	203	03	594	231.93

टिप्पणी* पूर्ण की गई परियोजनाओं की संख्या अधिक हो सकती है क्योंकि इसमें पहले स्वीकृत कार्य भी शामिल है।

पीएमजीएसवाई के तहत वर्ष-वार विस्तृत प्रगति कार्यक्रम की वेबसाइट लिंक

["https://pmgsy.dord.gov.in ->Progress Monitoring->Monthly Progress Report-1"](https://pmgsy.dord.gov.in ->Progress Monitoring->Monthly Progress Report-1)

पर देखी जा सकती है। तथा

कार्यक्षेत्र-वार, सड़क/ब्लॉक-वार ब्यौरा कार्यक्रम की वेबसाइट लिंक

<https://pmgsy.dord.gov.in ->Proposals->State-wise List of Roads> पर देखा जा सकता है।

(घ): ग्रामीण क्षेत्रों में असंबद्ध बसावटों को संपर्कता प्रदान करने के लिए पीएमजीएसवाई को वर्ष 2000 में शुरू किया गया था, जिसे पीएमजीएसवाई-I के रूप में जाना जाता है; हालांकि, ग्रामीण क्षेत्रों में पहले से निर्मित सड़कों के उन्नयन को शामिल करने की आवश्यकता महसूस की गई थी, इसलिए, राजस्थान राज्य सहित देश भर में पीएमजीएसवाई-II और पीएमजीएसवाई-III घटक के तहत उन्नयन कार्य किए गए थे।

पीएमजीएसवाई के तहत राजस्थान राज्य की प्रगति की स्थिति निम्नानुसार है:-

घटक	स्वीकृत			निर्मित			(करोड़ में)
	सड़क की संख्या	सड़क लंबाई(किमी)	पुलों की संख्या	सड़क की संख्या	पुलों की संख्या	सड़क लंबाई (किमी)	व्यय राज्यांश सहित
पीएमजीएसवाई -I	16804	66046	26	16804	26	66772.67	12076.82
पीएमजीएसवाई -II	401	3,464.26	6	401	6	3,468.62	1103.38
पीएमजीएसवाई -III	918	8,658.33	41	900	36	8,537.34	4013.15

पीएमजीएसवाई-III के तहत शेष कार्यों को पूरा करने की समयसीमा मार्च 2026 है।

इसके अलावा, राजस्थान के बांसवाड़ा जिले सहित देश भर में 25,000 असंबद्ध पात्र बसावटों को नई संपर्कता प्रदान करने के लिए एक नया घटक पीएमजीएसवाई-IV शुरू किया गया है। बांसवाड़ा जिले में, राज्य सरकार ने 59 बसावटों को असंबद्ध बसावटों के रूप में मैप किया है। सड़क परियोजनाओं की मंजूरी राज्य से प्राप्त प्रस्ताव और कार्यक्रम दिशानिर्देशों के अनुसार उचित जांच पर आधारित है। पीएमजीएसवाई-IV की समय-सीमा मार्च 2029 है।

वरिष्ठ नागरिकों के लिए कल्याणकारी योजनाएं

1391. श्रीमती हिमाद्री सिंह:

श्री अरुण गोविल:

श्री दामोदर अग्रवाल:

श्री प्रदीप पुरोहित:

श्रीमती माला राज्यलक्ष्मी शाह:

श्री चिन्तामणि महाराज:

सुश्री कंगना रनौत:

डॉ. राजेश मिश्रा:

श्रीमती कमलजीत सहरावत:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार वरिष्ठ नागरिकों के लिए स्वास्थ्य देखभाल, वित्तीय सहायता और देखभाल गृहों सहित कोई कल्याणकारी योजनाएं कार्यान्वित कर रही है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) हिमाचल प्रदेश सहित देश में विगत तीन वर्षों के दौरान उक्त योजनाओं के अंतर्गत आबंटित और उपयोग की गई निधि का ब्यौरा क्या है; और
- (घ) सीधी लोक सभा निर्वाचन क्षेत्र में उक्त योजनाओं के अन्तर्गत लाभार्थियों का ब्यौरा क्या है?
- उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):**

(क) और (ख): सामाजिक न्याय और अधिकारिता मंत्रालय देशभर में वरिष्ठ नागरिकों के कल्याण के लिए **अटल वयो अभ्युदय योजना (एवीवाईएवाई)** नामक एक व्यापक योजना कार्यान्वित कर रहा है। इस योजना का संक्षिप्त ब्यौरा **विवरण-I** में दिया गया है।

इसके अलावा, स्वास्थ्य और परिवार कल्याण मंत्रालय ने वृद्धजनों के स्वास्थ्य संबंधी विभिन्न मुद्दों के समाधान के लिए 2010-11 में "बुजुर्गों की स्वास्थ्य देखभाल के लिए राष्ट्रीय कार्यक्रम" (एनपीएचसीई) भी शुरू किया था। एनपीएचसीई का ब्यौरा **विवरण-II** में दिया गया है।

इसके अलावा, ग्रामीण विकास मंत्रालय राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) का कार्यान्वयन करता है, जो ग्रामीण और शहरी दोनों क्षेत्रों में गरीबी रेखा से नीचे रहने वाले हमारे समाज के सबसे कमजोर व्यक्तियों, चाहे उनकी कोई भी श्रेणी हो, के लिए एक सामाजिक सुरक्षा कार्यक्रम है। एनएसएपी का ब्यौरा **विवरण-III** में दिया गया है।

(ग): पिछले तीन वर्षों के दौरान एवीवाईएवाई योजना के अंतर्गत हिमाचल प्रदेश राज्य सहित पूरे देश में आबंटित, उपयोग की गई निधियों का ब्यौरा निम्नानुसार है -

वित्त वर्ष	आवंटित निधियां (करोड़ रुपये में)	जारी की गई निधियां (करोड़ रुपये में)
2022-23	262.33	239.87
2023-24	324.45	210.48
2024-25	413.77	408.14

स्वास्थ्य और परिवार कल्याण मंत्रालय ने सूचित किया है कि पिछले तीन वर्षों के दौरान हिमाचल प्रदेश राज्य सहित पूरे देश में एनपीएचसीई के अंतर्गत अनुमोदित की गई निधियों का ब्यौरा निम्नानुसार है:

वित्त वर्ष	अनुमोदित की गई निधियां (करोड़ रुपये में)
2022-23	64.94
2023-24	125.25
2024-25	81.42

ग्रामीण विकास मंत्रालय ने सूचित किया है कि पिछले तीन वर्षों के दौरान राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) के इंदिरा गांधी राष्ट्रीय वृद्धावस्था पेंशन योजना घटक के अंतर्गत जारी की गई निधियों का ब्यौरा निम्नानुसार है -

वित्त वर्ष	जारी की गई निधियां (करोड़ रुपये में)
2022-23	6827.55
2023-24	6778.50
2024-25	6843.95

(घ): वित्त वर्ष 2024-25 के दौरान सीधी लोक सभा निर्वाचन क्षेत्र सहित मध्य प्रदेश राज्य में एवीआईवाई योजना तथा राष्ट्रीय सामाजिक सहायता कार्यक्रम के अंतर्गत इंदिरा गांधी राष्ट्रीय वृद्धावस्था पेंशन योजना के लिए लाभार्थियों की संख्या क्रमशः 28,906 और 15,75,079 है। वित्त वर्ष 2024-25 के दौरान सीधी लोकसभा क्षेत्र में वृद्धजनों की स्वास्थ्य देखभाल के लिए राष्ट्रीय कार्यक्रम के अंतर्गत लाभार्थियों की संख्या 83,123 है।

विवरण-I

एवीआईवाई योजना के तहत घटकों का ब्यौरा इस प्रकार है-

- i. **आईपीएसआरसी - (एकीकृत वरिष्ठ नागरिक कार्यक्रम)** आईपीएसआरसी के तहत, वरिष्ठ नागरिक गृहों, सतत देखभाल गृहों, मोबाइल मेडिकेयर इकाइयों और फिजियोथेरेपी क्लीनिकों के रखरखाव के लिए संगठनों को अनुदान सहायता प्रदान की जाती है। इस योजना का उद्देश्य वरिष्ठ नागरिकों, विशेष रूप से निर्धन वरिष्ठ नागरिकों को आश्रय, भोजन, चिकित्सा देखभाल और मनोरंजन के अवसरों जैसी बुनियादी सुविधाएं प्रदान करते हुए तथा उपयोगी और सक्रिय वृद्धावस्था को प्रोत्साहित करते हुए उनके जीवन की गुणवत्ता में सुधार करना है।
- ii. **एसएपीएसआरसी (वरिष्ठ नागरिकों के लिए राज्य कार्ययोजना)** - भारत सरकार वरिष्ठ नागरिकों के कल्याण में सभी राज्य/संघ राज्य-क्षेत्रों की सरकारों की एक प्रमुख और महत्वपूर्ण भूमिका मानती है। प्रत्येक राज्य/संघ राज्य-क्षेत्र से अपेक्षा की जाती है कि वे अपनी स्थानीय आवश्यकताओं को ध्यान में रखते हुए योजना बनाएं और अपने वरिष्ठ नागरिकों के कल्याण के लिए अपनी स्वयं की राज्य कार्ययोजनाएं तैयार करें। एसएपीएसआरसी के तहत, यह मंत्रालय राज्यों/संघ राज्य-क्षेत्रों को उनकी कार्ययोजनाओं के कार्यान्वयन के लिए निधियां जारी करता है। एसएपीएसआरसी को वित्त वर्ष 2019-20 से लागू किया जा रहा है।

- iii. **आरवीवाई - (राष्ट्रीय वयोश्री योजना)** इस योजना का उद्देश्य गरीबी रेखा से नीचे के ऐसे वरिष्ठ नागरिकों के लिए शारीरिक सहायता उपकरण और जीवन सहायक यंत्र प्रदान करना है जिनकी पारिवारिक आय 15,000/- रुपये प्रति माह से अधिक नहीं है। यह योजना 2017 से लागू की जा रही है।
- iv. **एल्डरलाइन-** वरिष्ठ नागरिकों के लिए राष्ट्रीय हेल्पलाइन (14567) का उद्देश्य केंद्र और राज्य सरकारों द्वारा लागू किए जा रहे विभिन्न अधिनियम, योजनाओं और कार्यक्रमों के बारे में जागरूकता पैदा करना और देश भर में वरिष्ठ नागरिकों की शिकायतों के निवारण के लिए मंच प्रदान करना है।
- v. **वृद्धावस्था की देखभाल करने वालों का प्रशिक्षण-** इसका मुख्य उद्देश्य वृद्धावस्था की देखभाल करने वालों के क्षेत्र में आपूर्ति और बढ़ती मांग के अंतर को पाटना है ताकि वरिष्ठ नागरिकों को अधिक प्रोफेशनल सेवाएं प्रदान की जा सकें और वृद्धावस्था के क्षेत्र में प्रोफेशनल तरीके से देखभाल करने वालों का एक कैडर भी बनाया जा सके। वृद्धावस्था की देखभाल करने वालों की भारी कमी और बाजार में बढ़ती उनकी मांग को ध्यान में रखते हुए, विभाग ने इस मांग को पूरा करने के लिए वृद्धावस्था सेवा प्रदाता के क्षेत्र में 1, 00000 प्रशिक्षुओं को प्रशिक्षित करने का निर्णय लिया है।
- vi. **वरिष्ठ नागरिकों के लिए अन्य पहलें-** वृद्धावस्था को स्वास्थ्यकर और उपयोगी बनाने के लिए देश भर में कई पहलें की जा रही हैं। प्रस्तावित पहलों का उद्देश्य ज्ञानवर्धन के क्षेत्र में वृद्धजनों को शामिल करना है जो समग्र रूप से समाज के लिए उपयोगी हो सकता है।
- vii. **सीनियर केयर एजिंग ग्रोथ इंजन (सेज) –** इसका मुख्य उद्देश्य आमतौर पर सामना की जाने वाली समस्याओं के लिए असाधारण और अभिनव समाधानों को बढ़ावा देना है। इसके लिए अभिनव स्टार्ट-अप की पहचान की जाती है और उन्हें वृद्धजनों के कल्याण के लिए उत्पादों, प्रक्रियाओं और सेवाओं के लिए प्रोत्साहित किया जाता है।

विवरण-II

एनपीएचसीई का ब्यौरा

एनपीएचसीई सरकार की अंतर्राष्ट्रीय और राष्ट्रीय प्रतिबद्धताओं की अभिव्यक्ति है, जैसा कि दिव्यांगजनों के अधिकारों पर संयुक्त राष्ट्र सम्मेलन (यूएनसीआरपीडी), 1999 में भारत सरकार द्वारा अपनाई गई वृद्धजनों पर राष्ट्रीय नीति (एनपीओपी) और "माता-पिता और वरिष्ठ नागरिकों का भरण-पोषण और कल्याण अधिनियम" की धारा 20 के तहत परिकल्पित है। एनपीएचसीई का उद्देश्य बुजुर्गों को सुलभ, सस्ती और उच्च गुणवत्ता वाली दीर्घकालिक, व्यापक और समर्पित स्वास्थ्य सेवाएं प्रदान करना है।

कार्यक्रम के घटक:

1. राष्ट्रीय स्वास्थ्य मिशन (एनएचएम) घटक: जिला अस्पतालों (डीएच), सामुदायिक स्वास्थ्य केन्द्रों (सीएचसी), प्राथमिक स्वास्थ्य केन्द्रों (पीएचसी), उप-केंद्र/स्वास्थ्य एवं कल्याण केन्द्रों के माध्यम से प्राथमिक-द्वितीयक परिचर्या सेवा प्रदायगी।
2. तृतीयक घटक (राष्ट्रीय विश्वविद्यालय जन स्वास्थ्य योजना) ये सेवाएं 17 मेडिकल कॉलेजों और दो नेशनल सेंटर ऑफ एजिंग (एनसीए) में स्थित क्षेत्रीय जराचिकित्सा केंद्रों (आरजीसी), जिसमें से एक एम्स, अंसारी नगर, नई दिल्ली में और दूसरी मद्रास मेडिकल कॉलेज, चेन्नई में स्थिति है, के माध्यम से प्रदान की जा रही हैं।
3. अनुसंधान: भारत में एक लॉगिट्यूडनल वृद्धावस्था अध्ययन (एलएएसआई) परियोजना: - एलएएसआई भारत में वृद्ध व्यक्तियों का एक राष्ट्रीय प्रतिनिधि सर्वेक्षण है, जिसे इंटरनेशनल इंस्टिट्यूट ऑफ पोपुलेशन साइंसेज (आईआईपीएस), मुंबई के माध्यम से किया जा रहा है।

सेवाओं का पैकेज: वृद्धावस्था स्वास्थ्य देखभाल सेवाओं के प्रावधान के लिए कार्यक्रम के दो घटक हैं: जिला/उप-जिला स्तर का घटक और तृतीयक स्तर का घटक। दोनों स्तरों पर बुजुर्ग लोगों को प्रदान की जाने वाली सेवाओं का पैकेज नीचे दिया गया है।

उप केंद्र:

क. स्वस्थ वृद्धावस्था, पर्यावरण में परिवर्तन, पोषण संबंधी आवश्यकताओं, जीवन शैली और व्यवहार में परिवर्तन से संबंधित **स्वास्थ्य शिक्षा**।

ख. घर में ही रहने वाले/शय्याग्रस्त (बैडरिडेन) बुजुर्गों पर विशेष ध्यान देना और दिव्यांग बुजुर्गों की देखभाल करने के लिए परिवार स्वास्थ्य देखभाल प्रदाताओं को प्रशिक्षण प्रदान करना।

प्राथमिक स्वास्थ्य केंद्र: एक प्रशिक्षित चिकित्सा अधिकारी (एमओ) द्वारा **सामाहिक जराचिकित्सा क्लिनिक**। इसकी सेवाओं में शामिल होंगी: बुजुर्ग व्यक्तियों के **स्वास्थ्य का आकलन** करना और रक्त शर्करा सहित सरल जांच करना आदि।

सामुदायिक स्वास्थ्य केंद्र

क. सामुदायिक स्वास्थ्य केन्द्रों में प्रशिक्षित स्टाफ और पुनर्वास कार्यकर्ता द्वारा **सप्ताह में दो बार जराचिकित्सा क्लिनिक और पुनर्वास सेवाओं** की व्यवस्था की जाएगी।

ख. शय्याग्रस्त वृद्धजनों के लिए पुनर्वास कार्यकर्ता द्वारा **उनके निवास पर दौरा किया जाएगा** और ऐसे रोगियों की देखभाल के लिए परिवार के सदस्यों को परामर्श दिया जाएगा।

जिला अस्पताल:

क. समर्पित जराचिकित्सा ओपीडी सेवाएं, 10 बिस्तरों वाले जराचिकित्सा वार्ड के माध्यम से अस्पताल में एडमिट करना, प्रयोगशाला जांच और पुनर्वास सेवाएं।

ख. सीएचसी/पीएचसी आदि द्वारा रेफर किए गए बुजुर्ग रोगियों के लिए सेवाएं प्रदान करना और गंभीर मामलों को तृतीयक स्तर के अस्पतालों में रेफर करना।

तृतीयक स्तर

(क) क्षेत्रीय जराचिकित्सा केंद्र:

- क. मेडिकल कॉलेजों, जिला अस्पतालों और नीचे के अस्पतालों से रेफर किए गए संदर्भित **जटिल/गंभीर जराचिकित्सा मामलों के लिए तृतीयक स्तर की सेवाएं प्रदान करना।**
- ख. **जराचिकित्सा मेडिसिन में स्नातकोत्तर पाठ्यक्रम** संचालित करना। प्रत्येक आरजीसी हर वर्ष 2 स्नातकोत्तर (एमडी जराचिकित्सा) तैयार करेगा।
- ग. चिन्हित जिला अस्पतालों और मेडिकल कॉलेजों के प्रशिक्षकों को **प्रशिक्षण** प्रदान करना।
- घ. प्रशिक्षण मॉड्यूल, दिशानिर्देश और **आईईसी सामग्री** तैयार करना/और अद्यतन करना।
- ङ. विशिष्ट वृद्धजन रोगों पर **शोध**।

(ख) नेशनल सेंटर ऑफ एजिंग

- क. चिकित्सा और शल्य चिकित्सा विषयों से जुड़ी **बहु-विषयक क्लिनिकल सेवाओं** के साथ उच्च स्तरीय तृतीयक देखभाल।
- ख. विभिन्न क्लिनिकल विषयों में **विशेष ओपीडी देखभाल**। मेमोरी क्लिनिक, फॉल एंड सिंकोप क्लिनिक, कमजोर बुजुर्ग क्लिनिक, एड्स और उपकरण क्लिनिक, प्रत्यारोपण और कॉस्मेटिक क्लिनिक जैसे विशेष क्लीनिक।
- ग. **निम्नलिखित के लिए डे केयर सेंटर**: जांच, पुनर्वास, राहत देखभाल, मनोभ्रंश देखभाल, निरंतर देखभाल।
- घ. **भरती मरीज की देखभाल**: गहन देखभाल, तीव्र पुनर्वास, नैदानिक और चिकित्सीय सेवाएं, दीर्घकालिक पुनर्वास सेवा।

ड. जराचिकित्सा की सभी उप-विशिष्टताओं में मानव संसाधन विकास

च. देश में प्रचलित जरा रोगों के लिए साक्ष्य आधारित उपचार प्रोटोकॉल विकसित करना।

विवरण-III

एनएसएपी का ब्यौरा

एनएसएपी कार्यक्रम के अंतर्गत, गरीबी रेखा से नीचे (बीपीएल) आने वाले वृद्धों, विधवाओं और दिव्यांग व्यक्तियों को, जो एनएसएपी दिशानिर्देशों में निर्धारित पात्रता मानदंडों को पूरा करते हों, पेंशन के रूप में 200 रुपये से 500 रुपये प्रति माह तक की वित्तीय सहायता प्रदान की जाती है एवं परिवार के ऐसे कमाने वाले की मृत्यु के मामले में, शोक संतप्त परिवार को 20,000 रुपये की एकमुश्त सहायता दी जाती है। इस योजना के अंतर्गत एक घटक इंदिरा गांधी राष्ट्रीय वृद्धावस्था पेंशन योजना है जिसके अंतर्गत 60-79 वर्ष के आयु वर्ग के व्यक्तियों को 200/- रुपये प्रति माह की सहायता प्रदान की जाती है तथा 80 वर्ष और उससे अधिक आयु के व्यक्तियों को 500/- रुपये प्रति माह की सहायता प्रदान की जाती है।

INDUSTRIAL PARKS

1392. SHRI PUTTA MAHESH KUMAR:

SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details and total number of Industrial Parks proposed, under construction and presently functional in the country, State-wise, especially in Andhra Pradesh;

- (b) the details regarding the total volume and value of products manufactured at Industrial Parks in the country during the last five years, State-wise especially in Andhra Pradesh;
- (c) whether the Government has designated any industrial parks for the production/manufacture of specific products, if so, the details thereof, State-wise especially in Andhra Pradesh; and
- (d) whether the Government has any plans on increasing the number of industrial parks in the country, if so, the details of the potential locations being considered, State-wise especially in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): Industries is a state subject. Government of India, through Department for Promotion of Industry and Internal Trade (DPIIT) and other Central Ministries/Departments provides an enabling ecosystem for overall industrial development in the country through appropriate policy interventions.

DPIIT has built a centralized system for capturing information regarding industrial parks through the India Industrial Land Bank portal wherein details are updated by concerned States at regular intervals. The state-wise and sector-wise details of Industrial Parks is available on the portal and can be accessed at <https://indiaindustrialbank.gov.in/exploreParkReport>.

The state wise details of industrial parks across the country and sector wise details of industrial parks in Andhra Pradesh are enclosed at **Statement-I** and **Statement-II** respectively. Various ministries have reported funding establishment of sector specific parks across the country including in Andhra Pradesh. The list of these parks is enclosed as **Statement-III**.

STATEMENT-I

The state wise details of number of Industrial Parks across the country:

S. No.	Name of state	Number of parks
1	ANDAMAN and NICOBAR	6
2	ANDHRA PRADESH	638
3	ARUNACHAL PRADESH	18
4	ASSAM	58
5	BIHAR	82
6	CHANDIGARH	7
7	CHHATTISGARH	114
8	DADRA and NAGAR HAVELI and DAMAN and DIU	10
9	DELHI	68
10	GOA	27
11	GUJARAT	285
12	HARYANA	46
13	HIMACHAL PRADESH	64
14	JAMMU and KASHMIR	137
15	JHARKHAND	206
16	KARNATAKA	384
17	KERALA	140
18	LADAKH	9
19	LAKSHADWEEP	9
20	MADHYA PRADESH	145
21	MAHARASHTRA	527
22	MANIPUR	7
23	MEGHALAYA	9
24	MIZORAM	8

S. No.	Name of state	Number of parks
25	NAGALAND	6
26	ODISHA	147
27	PUDUCHERRY	11
28	PUNJAB	67
29	RAJASTHAN	460
30	SIKKIM	5
31	TAMIL NADU	372
32	TELANGANA	169
33	TRIPURA	20
34	UTTAR PRADESH	284
35	UTTARAKHAND	35
36	WEST BENGAL	17
Grand Total		4597

STATEMENT-II

Sector wise details of Industrial Parks in Andhra Pradesh:

S. No.	Sector	No. of Parks
1	Automobiles	2
2	Chemicals	2
3	Construction	1
4	Electronics Hardware	7
5	Engineering	1
6	Food Processing	12
7	Gems and Jewellery	1
8	Leather	1
9	Metals	553
10	Mixed	36
11	Pharmaceuticals	8
12	Renewable Energy	1
13	Textiles	13
Total		638

STATEMENT-III

**Sector specific parks reported by various Ministries across the country
including Andhra Pradesh:**

A. Ministry of Food Processing Industries:

S. No.	SPV/IA Name	State/ UT Name
1	Srini Food Park Pvt Ltd	Andhra Pradesh
2	Godavari Mega Aqua Food Park Pvt Ltd	Andhra Pradesh
3	Andhra Pradesh Industrial Infrastructure Corporation Ltd (APIIC)	Andhra Pradesh
4	Rongoge Mega Food Park Pvt Ltd	Arunachal Pradesh
5	North East Mega Food Park Ltd	Assam
6	Bihar Industrial Area Development Authority (BIADA)	Bihar
7	Pristine Mega Food Park Pvt Ltd	Bihar
8	Indus Best Mega Food Park Pvt Ltd	Chhattisgarh
9	Gujarat Agro Infrastructure Mega Food Park Pvt Ltd	Gujarat
10	Fanidhar Mega Food Park Pvt Ltd	Gujarat
11	Haryana State Cooperative Supply and Marketing Federation Ltd (HAFED)	Haryana
12	Haryana State Industrial and Infrastructure Development Corporation Ltd (HSIIDC)	Haryana
13	Cremica Food Park Pvt Ltd	Himachal Pradesh
14	RFK Greens Food Park Pvt Ltd	Jammu and Kashmir
15	Integrated Food Park Ltd	Karnataka
16	Favorich Infra Pvt Ltd	Karnataka
17	Kerala Industrial Infrastructure Development Corporation (KINFRA)	Kerala
18	Kerala State Industrial Development Corporation Ltd (KSIDC)	Kerala
19	Indus Mega Food Park Pvt Ltd	Madhya Pradesh
20	Avantee Mega Food Park Pvt Ltd	Madhya Pradesh
21	Satara Mega Food Park Pvt Ltd	Maharashtra
22	Paithan Mega Food Park Pvt Ltd	Maharashtra
23	Wardha Mega Food Park Pvt Ltd	Maharashtra
24	Manipur Food Industries Corporation Ltd	Manipur
25	Meghalaya Industrial Development Corporation Ltd. (MIDC)	Meghalaya
26	Zoram Mega Food Park Pvt Ltd	Mizoram

27	Doys Agri Resources Pvt Ltd	Nagaland
28	MITs Mega Food Park Ltd	Odisha
29	Odisha Industrial Infrastructure Development Corporation (IDCO)	Odisha
30	International Mega Food Park Ltd	Punjab
31	Sukhjot Mega Food Park and Infra Ltd	Punjab
32	Punjab Agro Industries Corporation Ltd (PAIC)	Punjab
33	Greentech Mega Food Park Pvt Ltd	Rajasthan
34	Shree Ram Mega Food Park Private Limited	Rajasthan
35	Tamil Nadu State Agricultural Marketing Board (TNSAMB)	Tamil Nadu
36	Smart Agro Food Park Pvt Ltd	Telanganana
37	Telangana State Industrial Infrastructure Corporation Ltd (TSIIC)	Telangana
38	Sikaria Mega Food Park (P) Ltd	Tripura
39	Patanjali Food and Herbal Park Pvt Ltd	Uttarakhand
40	Himalayan Food Park Pvt Ltd	Uttarakhand
41	Jangipur Bengal Mega Food Park Ltd	West Bengal

B. Ministry of Electronics and Information Technology:

S. No.	State	Location	Chief Promoter/SPV
1	Andhra Pradesh	Village-Cherivi, Satyavedu Mandal, Chittoor District	Sri City EMC Pvt. Ltd.
2		Vikruthamala Village, Yerpadu Mandal, Chittoor District	Andhra Pradesh Industrial Infrastructure Corporation Ltd. (APIIC)
3		Renigunta and Yerpadu Mandal, Chittoor District, Near Airport, Tirupati	
4	Assam	Bongora, Palasbari Circle, Kamrup District	Assam Electronics Development Corporation Limited (AMTRON)
5	Chhattisgarh	Village-Tuta, Sector-22, Naya Raipur, Tehsil-Abhanpur, Raipur District	Chhattisgarh State Industrial Development Corporation Ltd. (CSIDC)
6	Gujarat	Village-Tunda, Taluka- Mundra, District-Kutch	Mundra Solar Techno Park Private Limited (MSTPL)
7	Goa	Village-Tuem, Taluka- Pernem Goa	Department of IT, Government of Goa

S. No.	State	Location	Chief Promoter/SPV
8	Jharkhand	Adityapur, Saraikela-Kharsawan District	Jharkhand Industrial Area Development Authority (JIADA)
9	Kerala	Kakkanad Village, Kanayannur Taluk, Ernakulam District	Kerala Industrial Infrastructure Development Corporation (KINFRA)
10	Madhya Pradesh	Badwai-Bhopal	Madhya Pradesh State Electronics Development Corporation Ltd. (MPSEDC)
11		Purva-Jabalpur	
12	Odisha	Infovalley, Bhubaneswar Industrial Area, Khurda District	Odisha Industrial development Corporation (IDCO)
13	Rajasthan	SPL-1, Salarpur, Khushkera, Bhiwadi	ELCINA Electronics Manufacturing Cluster Pvt. Ltd (EEMCPL)
14		Karoli Industrial Area, Bhiwadi, District-Alwar	Rajasthan State Industrial Development and Investment Corporation Ltd. (RIICO)
15	Telangana	E-city, Hyderabad	Telangana State Industrial Infrastructure Corporation (TSIIC)
16		Maheshwaram, Ranga Reddy	
17	Uttar Pradesh	Plot No. -1, Block-C, Ecotech-VI Industrial Area, Greater Noida	TEGNA Electronics Pvt. Ltd.(TEPL)
18	West Bengal	Sector-IV and V, Falta Industrial Centre, P.S Ramnagar, District South 24 Parganas	West Bengal Electronics Industry Development Corporation Limited (WEBEL)
19		Naihati town, North 24 Parganas district	

C. Department of Chemicals and Petrochemicals:

S. No.	Name of the Plastic Park	State
1	Tamot Plastic Park	Madhya Pradesh
2	Jagatsinghpur Plastic Park	Odisha
3	Tinsukia Plastic Park	Assam
4	Tiruvallur Plastic Park	Tamil Nadu

5	Deoghar Plastic Park	Jharkhand
6	Bilaua Plastic Park	Madhya Pradesh
7	Sitarganj Plastic Park	Uttarakhna
8	Raipur Plastic Park	Chhattisgarh
9	Ganjimutt Plastic Park	Karnataka
10	Gorakhpur Plastic Park	Uttar Pradesh

D. Ministry of Heavy Industries:

S. No.	Name of the Plastic Park	State
1	Machine Tool Park	Karnataka

E. Ministry of Textiles:

1. Details of parks sanctioned under Scheme for Integrated Textile Park (SITP)

S. No.	Name of the park	State
1	Hindupur Vyapar Apparel Park Limited	Andhra Pradesh
2	Brandix India Apparel City Private Limited	Andhra Pradesh
3	Tarakeshwara Textile Park	Andhra Pradesh
4	Guntur Textile Park, Guntur	Andhra Pradesh
5	Prag Jyoti Textile Park, Darrang	Assam
6	Gujarat Eco Textile Park Limited, Surat	Gujarat
7	Mundra SEZ Textile and Apparel Park Limited	Gujarat
8	Fairdeal Textile Park Pvt. Ltd., Surat	Gujarat
9	Vraj Integrated Textile Park Limited , Ahmedabad	Gujarat
10	Sayana Textile Park Ltd.,Surat	Gujarat
11	Surat Super Yarn Park Limited, Surat	Gujarat
12	RJD Integrated Textile Park, Surat	Gujarat
13	Kejriwal Integrated Textile Park	Gujarat
14	Palsana ITP Park, Surat	Gujarat
15	Amitara Green High Tech Textile Park Pvt Ltd.	Gujarat

16	Ichhapore Textile Park, Surat	Gujarat
17	Karanj Integrated Textile Park	Gujarat
18	Shahlon Textile Park	Gujarat
19	Himachal Textile Park	Himachal Pradesh
20	JandK Textile Park, Kathua	JandK
21	Doddabalapur Integrated Textile Park	Karnataka
22	Metro Hi-Tech Cooperative Park Limited	Maharashtra
23	Baramati Hi Tech Textile Park Limited	Maharashtra
24	Deesan Infrastructure, Pvt Ltd.	Maharashtra
25	Islampur Integrated Textile Park Pvt Ltd.	Maharashtra
26	Latur Integrated Textile Park Pvt Ltd	Maharashtra
27	Asmeeta Infratech Pvt Ltd	Maharashtra
28	Pride India cooperative Textile park Limited	Maharashtra
29	Purna Global Textiles Park	Maharashtra
30	Kallappa Anna Awade Textile Park	Maharashtra
31	Satyaraj Integrated Textile Park	Maharashtra
32	Hinganghat Textile Park	Maharashtra
33	Shree Ganesh Textile Park	Maharashtra
34	Lotus Integrated Tex Park	Punjab
35	Rhythm Textile and Apparel Park Ltd	Punjab
36	Ludhiana Integrated Textile Park Ltd	Punjab
37	Next Gen Textile Park Pvt Ltd , Pali	Rajasthan
38	Kishangarh Hi-Tech Textile Weaving Park Ltd	Rajasthan
39	Jaipur Integrated Texcraft Park Pvt Ltd	Rajasthan
40	Palladam Hi-Tech Weaving park, Palladam	Tamil Nadu
41	Komarapalayam Hi-Tech Weaving Park	Tamil Nadu
42	Karur Integrated Textile Park, Karur Park	Tamil Nadu
43	Madurai Integrated Textile Park Ltd	Tamil Nadu
44	Perarignar Anna Handloom Silk Park	Tamil Nadu
45	Pallavada Textile Park	Tamil Nadu
46	The Great Indian Linen and Textile	Tamil Nadu
47	Pochampally Handloom Park Limited	Telangana
48	White Gold Textile Park	Telangana
49	EIGMEF Apparel Park Ltd.	West Bengal
50	West Bengal Hosiery Textile Park, Howrah	West Bengal

2. The Government has finalized setting up of PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks at 7 sites viz. Tamil Nadu (Virudhnagar), Telangana (Warangal), Gujarat (Navasari), Karnataka (Kalaburagi), Madhya Pradesh (Dhar), Uttar Pradesh (Lucknow) and Maharashtra (Amravati) with an outlay of Rs. 4445 cr. for a period of seven years upto 2027-28.

एकीकृत प्रसंस्करण विकास योजना

1393. श्रीमती विजयलक्ष्मी देवी:

श्रीमती कमलेश जांगड़े:

श्री दिनेशभाई मकवाणा:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने हाल ही में एकीकृत प्रसंस्करण विकास योजना (आईपीडीएस) के अंतर्गत हुई प्रगति का आकलन किया है;
- (ख) यदि हाँ, तो उक्त योजना के अंतर्गत स्वीकृत, पूर्ण और वर्तमान में कार्यान्वयनाधीन परियोजनाओं का ब्यौरा क्या है;
- (ग) क्या सरकार ने भूमि अधिग्रहण, पर्यावरणीय मंजूरी या अवसंरचना की तैयारी से संबंधित ऐसी किसी चुनौती की पहचान की है जिसके कारण आईपीडीएस परियोजनाओं में देरी हो रही है;
- (घ) यदि हाँ, तो किए गए सुधारात्मक उपायों का ब्यौरा क्या है; और
- (ङ) सरकार द्वारा उक्त योजना के अंतर्गत लंबित परियोजनाओं के कार्य में तेजी लाने और प्रसंस्करण पार्कों का समय पर पूरा होना सुनिश्चित करने के लिए क्या कदम उठाए गए हैं?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) से (घ): सरकार वस्त्र उद्योग को आवश्यक पर्यावरण मानदंड को पूरा करने में सहायता करने और प्रोसेसिंग क्लस्टरों/प्रोसेसिंग पार्कों में नए कॉमन एफ्लुएंट ट्रीटमेंट प्लांट्स (सीईटीपी) को बढ़ावा देने/सीईटीपी के अपग्रेडेशन में मदद करने के लिए, वर्ष 2013 से एकीकृत प्रसंस्करण विकास योजना(आईपीडीएस) क्रियान्वित कर रही है। इस योजना का उद्देश्य भारतीय वस्त्र उद्योग को पर्यावरण अनुकूल प्रसंस्करण मानदंडों और प्रौद्योगिकी का प्रयोग करके वैश्विक प्रतिस्पर्धी बनने में सहायता करना है। यह योजना वर्तमान टेक्सटाइल क्लस्टरों में टेक्नोलॉजी अपग्रेडेशन और क्षमता बढ़ाने के लिए भी क्रियान्वित होगी। यह योजना दिनांक 31.03.2021 तक लागू थी, और अब, यह योजना केवल जारी परियोजनाओं को पूरा करने के लिए क्रियान्वित की जा रही है।

इस योजना के तहत, 6 परियोजनाओं को मंजूरी दी गई है, जो क्रियान्वित की जा रही हैं। इन परियोजनाओं की राज्यवार जानकारी निम्नलिखित है:

क्र.सं.	परियोजना का नाम	राज्य	स्थिति
1	बालोतरा वाटर पाल्यूशन कंट्रोल ट्रीटमेंट एंड रिवर्स ऑस्मोसिस प्राइवेट लिमिटेड,	राजस्थान	समाप्त होने वाली है
2	जसोल वाटर पाल्यूशन कंट्रोल ट्रीटमेंट एंड रिवर्स ऑस्मोसिस प्राइवेट लिमिटेड	राजस्थान	समाप्त होने वाली है
3	सांगानेर एनवायरो प्रोजेक्ट डेवलपमेंट,	राजस्थान	कार्यान्वयन जारी है
4	नेक्स्टजेन टेक्सटाइल पार्क,	राजस्थान	कार्यान्वयन जारी है
5	पाली कॉमन एफ्लुएंट ट्रीटमेंट प्लांट,	राजस्थान	कार्यान्वयन जारी है
6	गुजरात इको टेक्सटाइल पार्क, राज्य	गुजरात	समाप्त होने वाली है

(ड): लंबित परियोजनाओं को शीघ्र कार्यान्वित करने के लिए, दिनांक 21 नवंबर 2025 को परियोजना अनुमोदन समिति (पीएसी) की एक बैठक हुई, जिसमें सामने आई चुनौतियों, तैयार की गई अवसंरचना की स्थिति आदि की विस्तार से समीक्षा की गई और उन्हें शीघ्र पूरा करने के लिए निर्देश दिए गए।

जलवायु परिवर्तन से प्रभावित किसानों को राहत

1394. श्री वीरेन्द्र सिंह:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या जलवायु परिवर्तन के कारण आने वाली बाढ़ और अकाल से बड़ी संख्या में किसान प्रभावित होते हैं;

(ख) क्या सरकार ऐसे किसानों को राहत प्रदान करने के लिए कोई योजना लागू कर रही है;

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) इस प्रयोजन के लिए आवंटित धनराशि का ब्यौरा क्या है; और

(ङ) उत्तर प्रदेश के चंदौली जिले में इस प्रयोजन के लिए कितनी धनराशि आवंटित की गई है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ङ): दुनिया भर में जलवायु परिवर्तन के कारण मौसम के पैटर्न में महत्वपूर्ण बदलाव हो रहे हैं। जलवायु परिवर्तन पर अंतर-सरकारी पैनल/जलवायु परिवर्तन पर संयुक्त राष्ट्र फ्रेमवर्क कन्वेंशन के अनुमानों के अनुसार, भारत सहित दक्षिण एशिया पर जलवायु परिवर्तन का गंभीर प्रभाव पड़ने की संभावना है। जलवायु परिवर्तन के कारण तापमान में वृद्धि, वर्षा के पैटर्न में परिवर्तन, बाढ़ और सूखे की अधिक निरंतरता और तीव्रता बढ़ रही है। इसका खाद्य उत्पादन पर प्रतिकूल प्रभाव पड़ सकता है।

आपदा प्रबंधन की प्राथमिक जिम्मेदारी संबंधित राज्य सरकारों की है। केंद्र सरकार, राज्य सरकारों के प्रयासों के लिए आवश्यक लॉजिस्टिक और वित्तीय सहायता प्रदान करती है। राज्य सरकारें, भारत सरकार द्वारा अनुमोदित मदों और मानदंडों के अनुसार, राज्य आपदा राहत कोष (एसडीआरएफ) से, सूखा और बाढ़ सहित 12 अधिसूचित प्राकृतिक आपदाओं की स्थिति से प्रभावित लोगों को वित्तीय राहत प्रदान करती हैं। गंभीर प्राकृतिक आपदा की स्थिति में, निर्धारित

प्रक्रिया के अनुसार, राष्ट्रीय आपदा राहत कोष (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता प्रदान की जाती है।

उत्तर प्रदेश राज्य द्वारा दी गई सूचना के अनुसार, चंदौली जिले में बाढ़ प्रभावित व्यक्तियों/परिवारों/किसानों को राहत सहायता, कृषि निवेश अनुदान और अन्य अनुमेय बाढ़ राहत कार्यों के लिए वित्तीय वर्ष 2025-26 में राज्य आपदा राहत कोष में 8.60 करोड़ रुपये आवंटित किए गए हैं।

इसके अतिरिक्त, भारत सरकार प्राकृतिक आपदाओं, प्रतिकूल मौसम घटनाओं से होने वाली फसल हानि/क्षति से पीड़ित किसानों को वित्तीय सहायता प्रदान करने और किसानों की आय को स्थिर करने के लिए खरीफ 2016 सीजन से "प्रधानमंत्री फसल बीमा योजना" (पीएमएफबीवाई) और मौसम आधारित "पुनर्गठित मौसम आधारित फसल बीमा योजना" (डब्ल्यूबीसीआईएस) भी कार्यान्वित कर रही है। इस योजना के अंतर्गत कटाई-पूर्व से लेकर फसलोपरान्त हानि के लिए व्यापक जोखिम बीमा प्रदान किया जाता है। इस योजना के अंतर्गत, केवल उन्हीं किसानों के दावों का भुगतान किया जाता है जिन्होंने अपनी फसलों का बीमा कराया है और राज्य सरकार द्वारा अधिसूचित क्षेत्र/फसल में किसी भी अधिसूचित फसल बीमा योजना के अंतर्गत अपने हिस्से के प्रीमियम का भुगतान किया है। वर्ष 2022-23 से 2024-25 तक उत्तर प्रदेश राज्य के 2,11,28,511 किसानों को 1878.34 करोड़ रुपये के दावों का वितरण किया गया है, जिसमें चंदौली जिले के 38,184 किसानों को 2.72 करोड़ रुपये की धनराशि के दावे शामिल हैं।

अन्य पिछड़ा वर्ग के लिए मौजूदा छात्रावासों का उन्नयन

1395. श्री नीरज मोर्य:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने उत्तर प्रदेश, विशेषकर आंवला, बरेली, शाहजहांपुर, एटा और कासगंज जिलों में नए अन्य पिछड़ा वर्ग (ओबीसी) छात्रावासों के निर्माण या मौजूदा अपिव छात्रावासों के उन्नयन के लिए कोई कदम उठाए हैं;
- (ख) इन जिलों में स्वीकृत, निर्मित और वर्तमान में कार्यरत ओबीसी छात्रावासों की संख्या कितनी है, साथ ही उनकी आवासीय क्षमता और वर्तमान अधिभोग स्थिति का ब्यौरा क्या है;
- (ग) क्या आंवला, बरेली, शाहजहांपुर, एटा और कासगंज जिलों में नए ओबीसी छात्रावासों की स्थापना या मौजूदा छात्रावासों के विस्तार के संबंध में कोई प्रस्ताव वर्तमान में सरकार के विचाराधीन है; और
- (घ) पिछले पांच वर्षों के दौरान इन जिलों में ओबीसी छात्रावासों के निर्माण, नवीनीकरण और रख-रखाव के लिए आवंटित, जारी और खर्च की गई धनराशि का ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) से (ग): उत्तर प्रदेश के आंवला, बरेली, शाहजहांपुर, एटा और कासगंज जिलों के लिए योजना के दिशा-निर्देशों के अनुसार नए अन्य पिछड़ा वर्ग छात्रावासों की स्थापना अथवा मौजूदा छात्रावासों के विस्तार के संबंध में कोई प्रस्ताव लंबित नहीं है। योजना के दिशा-निर्देशों के अनुसार, विश्वविद्यालय/संस्थानों के प्रबंधन की जिम्मेदारी होगी कि वे मानक निर्धारित मानदंडों के अनुसार छात्रावासों का रखरखाव करें। अन्य पिछड़े वर्गों के बालकों और बालिकाओं के लिए छात्रावासों के निर्माण योजना के अंतर्गत इन जिलों में स्वीकृत और निर्मित अन्य पिछड़ा वर्ग के छात्रावासों की सूची संलग्न **विवरण** में दी गई है।

(घ): पिछले पांच वर्षों के दौरान इन जिलों को कोई धनराशि संवितरित नहीं की गई है।

विवरण

छात्रावास निर्माण योजना के अंतर्गत उत्तर प्रदेश के आंवला, बरेली, शाहजहांपुर, एटा और कासगंज जिलों में स्वीकृत और निर्मित अन्य पिछड़ा वर्ग के छात्रावासों की सूची

क्र.सं.	स्वीकृति का वर्ष	नाम और पता	बालकों/बालिकाओं के लिए स्वीकृत	स्वीकृत सीटों की संख्या	राज्य द्वारा दी गई सूचना के अनुसार 05.12.2025 तक अधिभोग की स्थिति
1	2005-06	स्वामी शुकदेवानंद पोस्ट ग्रेजुएट कॉलेज, मुमुक्केशाश्रम, शाहजहांपुर	बालिका	50	15
2	2005-06	गवर्नमेंट गर्ल्स इंटर कॉलेज, जलेसर, एटा	बालिका	50	योजना के दिशा-निर्देशों के अनुसार राज्य सरकार द्वारा अभी इसका मेंटेनेन्स किया जा रहा है *
3	2005-06	गवर्नमेंट इंटर कॉलेज, बरेली	बालक	50	
4	2006-07	गवर्नमेंट गर्ल्स इंटर कॉलेज, बरेली	बालिका	50	
5	2006-07	गवर्नमेंट गर्ल्स इंटर कॉलेज, एटा	बालिका	50	
6	2007-08	गवर्नमेंट इंटर कॉलेज, चोडापुर, शाहजहांपुर	बालक	50	6
7	2009-10	सरकारी पॉलिटेक्निक दादरौल, शाहजहांपुर	बालक	50	46
8	2009-10	गवर्नमेंट इंटर कॉलेज, शाहजहांपुर	बालक	50	46
9	2011-12	गवर्नमेंट पॉलिटेक्निक जलालाबाद रोड, शाहजहांपुर	बालिका	50	33

नोट*: योजना के दिशा-निर्देशों के अनुसार, मानक निर्धारित मानदंडों के अनुसार छात्रावासों का रखरखाव करना विश्वविद्यालय/संस्थानों के प्रबंधन की जिम्मेदारी होगी

घटिया बीज और कीटनाशक

1396. डॉ. मन्ना लाल रावत:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) घटिया या निम्न गुणवत्ता वाले बीजों और कीटनाशकों के कारण किसानों को होने वाले नुकसान को रोकने के लिए सरकार द्वारा उठाए जा रहे विनियामक कदमों का ब्यौरा क्या है;
- (ख) घटिया बीजों या कीटनाशकों के विनिर्माण, विपणन या बिक्री के विरुद्ध अब तक क्या कानूनी कार्रवाई की गई है और क्या इन विनियमों को और अधिक सख्त एवं प्रभावी बनाने के लिए कोई संशोधन या नई नीति प्रस्तावित है;
- (ग) क्या सरकार ने बीजों और कीटनाशकों की गुणवत्ता परीक्षण हेतु प्रयोगशालाओं के उन्नयन या विस्तार हेतु राज्य सरकारों के सहयोग से कोई विशेष कार्यक्रम शुरू किया है; और
- (घ) यदि हाँ, तो इस संबंध में नवीनतम आंकड़े क्या हैं और उक्त मुद्दे पर उठाए गए कदमों का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): किसानों को होने वाले नुकसान को रोकने के लिए गुणवत्तापूर्ण बीजों और कीटनाशकों की उपलब्धता सुनिश्चित करने के लिए बीज अधिनियम, 1966, बीज नियम, 1968, बीज (नियंत्रण) आदेश, 1983, कीटनाशक अधिनियम, 1968 और कीटनाशक नियम, 1971 आदि में विभिन्न प्रावधान उपलब्ध हैं। राज्य सरकारें/केंद्र शासित प्रदेश अपने राज्यों में बीजों और कीटनाशकों की गुणवत्ता सुनिश्चित करने के लिए गुणवत्ता नियंत्रण निरीक्षकों की नियुक्ति करती हैं। इन निरीक्षकों को निर्माताओं/खुदरा विक्रेताओं आदि से सैंपल लेने और गुणवत्ता परीक्षण के लिए प्रयोगशाला भेजने का अधिकार है। यदि बीजों और कीटनाशकों का कोई सैंपल घटिया पाया जाता है तो बीजों और कीटनाशकों से संबंधित अधिनियमों और नियमों के प्रासंगिक प्रावधानों के अनुसार (जैसे डीलर का लाइसेंस रद्द करना, स्टॉक जब्त करना, चेतावनी जारी करना, 'बिक्री रोकने' का आदेश जारी करना और अदालत में मामला दर्ज करना आदि) कार्रवाई की जाती है।

भारत सरकार सभी राज्यों/केंद्र शासित प्रदेशों को परामर्श भी जारी करती है कि वे मौजूदा कानूनी ढांचे का कड़ाई से कार्यान्वयन सुनिश्चित करें ताकि निर्माता परिसरों और भंडारण, डीलरों/खुदरा विक्रेताओं के बिक्री केन्द्रों आदि पर निगरानी बढ़ाई जा सके तथा नकली बीजों और कीटनाशकों की बिक्री पर रोक लगाई जा सके।

भारत सरकार ने संपूर्ण बीज उत्पादन और वितरण प्रणाली की प्रभावी निगरानी और पारदर्शिता के लिए न्यूक्लियस बीजों से प्रमाणित बीजों तक ट्रेसिबिलिटी और संपूर्ण बीज श्रृंखला सुनिश्चित करने के लिए बीज प्रमाणीकरण, ट्रेसिबिलिटी और समग्र सूची (साथी) पोर्टल का शुभारंभ किया है।

नियामक प्रणाली को सुदृढ़ करने के लिए राज्य बीज प्रमाणन एजेंसियों (एसएससीए) और बीज परीक्षण प्रयोगशालाओं (एसटीएल) की एक श्रृंखला स्थापित की गई है। देश में वर्तमान में बीजों के प्रमाणीकरण के लिए 25 एसएससीए और बीजों के परीक्षण के लिए 178 अधिसूचित एसटीएल कार्यरत हैं। इसी प्रकार कीटनाशकों के परीक्षण के लिए देश में 70 राज्य कीटनाशक परीक्षण प्रयोगशालाएँ (एसपीटीएल) और कानपुर तथा चंडीगढ़ में 2 क्षेत्रीय कीटनाशक परीक्षण प्रयोगशालाएँ (आरपीटीएल) स्थापित की गई हैं।

(ख): वर्ष 2024-25 और चालू वर्ष के दौरान कुल 3,94,150 बीज सैंपल लिए गए और 16,146 सैंपल घटिया पाए गए, 9,598 'बिक्री रोक' आदेश जारी किए गए, 181 मामले जब्त किए गए, 1,968 मामले न्यायालय में दर्ज किए गए, न्यायालय द्वारा 249 मामलों का निर्णय किया गया और 1,675 मामले न्यायालय में विचाराधीन हैं।

इसी प्रकार, कुल 85,718 कीटनाशकों के सैंपल का विश्लेषण किया गया और 2,362 सैंपल गलत ब्रांड वाले पाए गए। घटिया या निम्न-गुणवत्ता वाले कीटनाशकों के निर्माण, बिक्री या अवैध आयात में शामिल फर्मों के खिलाफ 822 अभियोजन मामले दर्ज किए गए और वर्ष 2024-25 के दौरान माननीय न्यायालय द्वारा 145 मामलों में दोषसिद्धि पाया गया है।

प्रावधानों को और अधिक सुदृढ़ एवं प्रभावी बनाने के लिए नया बीज अधिनियम लाने हेतु जनता/स्टेकहोल्डरों के परामर्श हेतु बीज विधेयक, 2025 का मसौदा प्रस्तुत किया गया है।

(ग) और (घ): गुणवत्ता परीक्षण प्रयोगशालाओं के उन्नयन के लिए भारत सरकार और राज्यों/केन्द्रीय शासित प्रदेशों द्वारा उठाए जा रहे कदमों का विवरण निम्नानुसार है:

- (क) भारत सरकार राज्यों/ केन्द्रीय शासित प्रदेशों और कार्यान्वयन एजेंसियों को गुणवत्ता नियंत्रण व्यवस्था जैसे राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन (एनएफएसएनएम) और राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) आदि के तहत नई परीक्षण प्रयोगशाला की स्थापना, मौजूदा परीक्षण प्रयोगशाला का उन्नयन, बीज स्वास्थ्य प्रयोगशाला, डीएनए फिंगर प्रिंटिंग प्रयोगशाला आदि को सुदृढ़ करने के लिए वित्तीय सहायता प्रदान करती है।
- (ख) भारत सरकार विभिन्न स्टेकहोल्डरों के लिए राष्ट्रीय प्रशिक्षण/कार्यशालाएं और क्षमता निर्माण कार्यक्रम आयोजित करने के लिए वित्तीय सहायता भी प्रदान करती है।
- (ग) परीक्षण प्रयोगशालाओं के लिए राष्ट्रीय परीक्षण एवं अंशांकन प्रयोगशाला प्रत्यायन बोर्ड (एनएबीएल) से मान्यता प्राप्त करने तथा एसटीएल के लिए अंतर्राष्ट्रीय बीज परीक्षण संघ (आईएसटीए) से मान्यता प्राप्त करने के लिए राज्यों/ केन्द्रीय शासित प्रदेशों और कार्यान्वयन एजेंसियों आदि को प्रोत्साहित करना ताकि परीक्षण की गुणवत्ता में सुधार हो सके।

RESPONSE TO NATURAL DISASTERS

1397. SHRI NARESH GANPAT MHASKE:

SHRIMATI BHARTI PARDHI:

DR. SHRIKANT EKNATH SHINDE:

SHRI VISHALDADA PRAKASHBAPU PATIL:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI SHRIRANG APPA CHANDU BARNE:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has assessed the preparedness of urban local bodies, police, and emergency services in responding to natural disasters such as floods, cyclones, and heatwaves in cities across the country;
- (b) the steps taken in the last three years to strengthen early warning systems, emergency response infrastructure, and evacuation plans for urban populations;
- (c) whether the Government has implemented or plans to implement technology-driven solutions, such as integrated command centres, real-time monitoring, and mobile alert systems, to improve disaster response in cities;
- (d) the measures undertaken to train personnel and sensitize citizens regarding disaster preparedness and safety protocols in urban areas;
- (e) whether any gaps or challenges have been identified in coordination between central agencies, State Governments and urban local bodies during disaster response; and
- (f) the long-term strategies planned to ensure that India's urban centres are resilient, safe and equipped to handle emergencies efficiently, if so, the corrective steps proposed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) to (f) There are well-established institutional mechanisms at the National, State and District levels in the country to develop appropriate preparedness and

prompt response mechanisms for effective management of natural disasters. Disaster Management Act 2005 articulates the mainstreaming of Disaster Management in development plans. As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management including disbursement of relief assistance on ground level, rests with the State Government concerned.

The State Disaster Management Authority (SDMA) is responsible for the preparation of Disaster Management Plan of its State, after consultation with local authorities, district authorities and having regard to the National Plan (NDMP) and guideline laid down by the National Authority.

The District Disaster Management Authority (DDMA) is responsible for the preparation of its District Plan, after consultation with local authorities, and having regard to the National Plan (NDMP) and the State Plan, which is to be approved by the State Authority.

Hon'ble Prime Minister launched country's first National Disaster Management Plan (NDMP) in June 2016. The plan was revised in the year 2019 in consultation with all stakeholders. The revised NDMP brings together all sectors, ministries and departments at the Central and State level as well as district level functionaries and define their respective roles and responsibilities in disaster risk reduction.

Government of India has launched a scheme namely, Common Alerting Protocol (CAP) based Integrated Alert System (SACHET) to facilitate dissemination of warnings/alerts about impending hazards to geographically

referenced population, in vernacular languages over various communication media like SMS, TV/Radio broadcast, Railways, Mobile application, social media, satellite terminals, etc.

CAP Platform integrates all alert generating agencies viz. India Meteorological Department (IMD), Central Water Commission (CWC), Indian National Centre for Ocean Information Services (INCOIS), Defence Geo-informatics Research Establishment (DGRE), Geological Survey of India (GSI) and Forest Survey of India (FSI) with all State Disaster Management Authorities (SDMAs).

This system has been successfully used in recent disasters with more than 11,000 crore SMS alerts disseminated so far. This scheme is State of the Art and a 'Make in India' initiative.

For preparedness and capacity building the Central Government has implemented several programmes/schemes such as Emergency Response Support System, Common Alerting Protocol, Up-scaling AapdaMitra Scheme, YuvaAapdaMitra Scheme etc. across all States and Union Territories. Yuva Aapda Mitra Scheme (YAMS) involves training of volunteers from National Cadet Core (NCC), National Service Scheme (NSS), Nehru Yuva Kendra Sangathan (NYKS) and Bharat Scouts and Guides (BSandG) in disaster response.

Various key disaster risk mitigation programmes, through the National Disaster Mitigation Fund (NDMF) for mitigating different hazards like landslide,

GLOF, Coastal and River Erosion, Forest fire, Lightening, Earthquake etc., are also in different stages of implementation.

Ministry of Home Affairs has set up the Integrated Control Room for Emergency Response (ICR-ER) as disaster management control room, which is a state-of-the-art infrastructure, disaster-resilient facility. The objective of ICR-ER is to enable near real-time information reception, strategic-level monitoring, situational awareness, and effective decision-making related to preparedness and response activities. ICR-ER is monitoring and coordinating response with States/Central agencies and functions 24*7. ICR-ER was inaugurated by the Hon'ble Union Home Minister on 16th June 2025. All states emergency operations center and disaster response agencies are connected with ICR-ER.

Ministry of Home Affairs in coordination with National Disaster Management Authority (NDMA) has undertaken several measures to strengthen disaster preparedness and response mechanisms with a strong emphasis on awareness generation, community outreach and risk reduction.

NDMA has issued 38 guidelines on various thematic and cross-cutting issues to standardise preparedness and response practices across the country. NDMA also conducts State and Multi-State Level Mock Exercises on various hazards as per the vulnerability profile in close co-ordination with States and UTs. Regular social-media campaigns are also run to inform, educate and sensitise the public about preparedness measures before disasters, necessary precautions during disasters and appropriate actions in the post-disaster phase.

National Disaster Response Force (NDRF) has conducted 3110 School Safety Programmes during this year to create awareness among the school children about disaster precautions to be taken, do's and don'ts during disaster.

Ministry of Home Affairs coordinates with NDMA, NDRF, Armed Forces, line ministries and States to mobilize teams, equipment and other resources for quick rescue and relief operations in order to facilitate to Inter Agency coordination.

INDIA-UK FREE TRADE AGREEMENT

1398. DR. MALLU RAVI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the specific timeline for ratification and presentation of the India-UK Free Trade Agreement (FTA) to the Parliament;
- (b) the specific domestic laws or regulations (e.g., in tariffs, conformity assessment, or intellectual property) that will require amendments to implement the agreement's provisions;
- (c) the official status of the separate 'Double Contributions Convention' (DCC) to resolve the social security payments issue; and
- (d) whether its implementation be concurrent with the main FTA, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF

ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): India and United Kingdom have signed Comprehensive Economic and Trade Agreement (CETA) on 24th July 2025. The Cabinet's approval for signature and ratification of the agreement has already been obtained. Provisions such as the ones related to the tariff concessions and Rules of Origin under the agreement get operationalized through notifications under existing statutes such as the Customs Act, 1962 and Customs Tariff Act, 1975. The conformity assessment and provisions related to intellectual property do not require amendments to existing laws and regulations.

(c) and (d): Both sides are constructively engaged to finalize the Double Contributions Convention (DCC). As per the side letter to negotiate Double Contribution Convention between India and the UK that was signed as part of India-UK CETA, the DCC shall enter into force at the same time as the India-UK CETA.

DISASTER MANAGEMENT

1399. SHRI SUNIL BOSE:

DR. PRASHANT YADAORAO PADOLE:

SHRI K. SUDHAKARAN:

SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details of the findings of the Inter-Ministerial Central Teams (IMCTs) constituted to assess the damage caused by floods, cloudbursts, landslides, heavy rainfall and flash floods in Himachal Pradesh, Punjab, Uttarakhand, Jammu and Kashmir and Kerala;
- (b) the details of the funds released by the Government during FY 2025-26 under the National Disaster Relief Funds, State Disaster Relief Funds and State Disaster Mitigation Fund, State wise; and
- (c) the details of projects financed through the National Disaster Mitigation Fund to reduce disaster risk and the amounts sanctioned between FY 2020 – 2025 Project, State and Year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a): As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursement of relief assistance on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from the State Disaster Response Fund (SDRF) already placed at their disposal, in accordance with Government of India approved items and norms. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is provided from National Disaster Response Fund (NDRF), as per laid down

procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

During the year 2025, the Central Government has Constituted IMCTs for on-the-spot assessment of the damages caused due to disaster in the State of Himachal Pradesh, Punjab, Uttarakhand and Jammu and Kashmir, as per the following details: -

S.no	State	Date of Constitution	Date of visit
01	Himachal Pradesh	14 th July 2025	1 st spell 18 th to 21 th July 2025 2 nd spell 7 th to 10 th September 2025
02	Punjab	01 st September 2025	03 rd to 6 th September 2025
03	Uttarakhand	08 th August 2025	7 th to 9 th September 2025
04	Jammu and Kashmir	27 th August 2025	3 rd to 8 th September 2025

No IMCT has been constituted for the State of Kerala during 2025. Based on the IMCT report, further action is taken as per the established procedure.

(b): The State-wise details of the funds released by the Central Government during FY 2025-26 under the National Disaster Relief Funds, State Disaster Relief Funds and State Disaster Mitigation Fund are given in the enclosed **Statement- I.**

(c): The State-wise details of projects financed through the National Disaster Mitigation Fund to reduce disaster risk and the amounts sanctioned project-wise, state-wise and year-wise between FY 2020-2025 are given in the enclosed **Statement -II.**

STATEMENT-I**State-wise funds released during FY 2025-26 (as on 01.12.2025)****(Figures in Rs. Crores)**

State/ Funds	NDRF	SDRF	SDMF
Andhra Pradesh		544.00	136.00
Arunachal Pradesh	34.54	237.20	113.00
Assam	354.84	375.60	0.00
Bihar	76.70	688.40	172.10
Chhattisgarh		400.00	0.00
Goa		5.60	1.40
Gujarat	76.24	1854.00	292.00
Haryana	26.24	238.80	111.10
Himachal Pradesh	582.11	397.60	49.70
Jharkhand	33.29	276.00	244.40
Karnataka		768.80	340.40
Kerala	114.49	153.20	0.00
Madhya Pradesh	89.15	885.20	432.10
Maharashtra	138.09	3132.80	1137.60
Manipur	131.80	29.20	0.00
Meghalaya		60.00	0.00
Mizoram	14.40	22.80	0.00
Nagaland	14.42	40.00	5.00
Odisha		780.00	195.00
Punjab		481.60	117.50
Rajasthan		720.00	180.00
Sikkim	87.76	48.80	6.10
Tamil Nadu	522.34	496.00	124.00
Telangana	57.04	218.40	442.00
Tripura		25.20	0.00
Uttar Pradesh		1836.00	235.10
Uttarakhand	291.15	911.20	113.90
West Bengal		491.60	122.90
Total	2644.60	16118.00	4571.30

STATEMENT-II

**Details of total amount of financial assistance provided to States under the National Disaster Mitigation Fund (NDMF)
(as on 24.11.2025)**

(Rs. In Crore)

NDMF Release Project-wise	Urban Flood Risk Mitigation Programme		Urban Flood Risk Management (UFRMP) PHASE - II		National Glacial Lake Outburst Floods (GLOF) Risk Mitigation Programme			National Landslide Risk Management Programme (NLRMP)		Catalytic assistance to 12 most drought prone states for Drought Mitigation		Mitigation Project for Forest Fire Management		Mitigation Project for Lightning Safety	
	State/ Year	NDMF Allocation	Released	2024-25	2025-26	2024-25	2025-26	2025-26	2025-26	2025-26	2025-26	2025-26	2025-26	2025-26	2025-26
	Release Year	Allocati on	2024-25	Allocati on	Releas ed	Allocati on	Released	Allocati on	Releas ed	Allocati on	Releas ed	Allocati on	Releas ed	Allocati on	Releas ed
	Andhra Pradesh			200.00						100.00	50.00	16.63	-	9.94	-
	Arunachal Pradesh					40.50	1.83	45.00				13.06	-		-
	Assam			200.00				60.30				26.79	-		-
	Bihar			200.00						100.00			-	16.47	-
	Chhattisgarh			200.00								63.04	-	12.11	-
	Gujarat	243.90	73.17							100.00		7.79	-		-
	Himachal Pradesh					31.50	9.45	125.10				7.34	-		-
	Jharkhand									100.00		21.95	-	12.11	-
	Karnataka	238.73	71.62					64.80		100.00	50.00	30.20	-		-

Kerala			200.00					64.80				14.13	-		-
Madhya Pradesh			400.00							100.00	50.00	88.80	-	16.47	-
Maharashtra	750.00	225.00						90.00		100.00	50.00	48.24	-	12.11	-
Manipur								45.00				24.76	-		-
Meghalaya								45.00				12.40	-	5.58	-
Mizoram								45.00				27.52	-		-
Nagaland								45.00				20.87	-		-
Odisha			200.00							100.00	50.00	56.77	-	12.11	-
Rajasthan			200.00							100.00	50.00		-		-
Sikkim					36.00	8.35		45.00	13.50				-		-
Tamil Nadu	500.00	114.75						45.00		100.00	50.00	9.48	-		-
Telangana	250.00	75.00								100.00	50.00	24.33	-		-
Tripura								9.90					-		-
Uttar Pradesh			400.00							100.00			-	16.47	-
Uttarakhand					27.00		8.10	125.10	4.54			15.06	-		-
West Bengal	500.00	150.00						45.00					-	7.76	-

In addition, a project for Restoration and Rejuvenation of 24 Wetlands of Assam has also been approved for the State of Assam with allocation from NDMF of Rs. 519.04 Crore.

*The fund allocation of Rs. 217.16 crore from NDMF has been approved for DRR for the State of Sikkim based on the State's Post Disaster Needs Assessment (PDNA) Report.

MVU SCHEME IN UT OF LAKSHADWEEP**1400. SHRI HAMDULLAH SAYEED:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) whether the Government is aware that the Mobile Veterinary Units (MVU) Scheme, implemented under the larger Livestock Health and Disease Control (LHDC) programme of the Department of Animal Husbandry and Dairying, has not yet been implemented in the Union Territory of Lakshadweep;
- (b) if so, the reasons for the non-implementation of the scheme despite its objective to provide doorstep veterinary healthcare services to livestock owners in remote areas;
- (c) whether the Government has conducted any assessment of the impact of the absence of MVU services on animal health and livestock productivity in the islands;
- (d) whether there is any proposal of the Government to introduce or operationalize the MVU scheme in Lakshadweep in near future; and
- (e) if so, the details thereof and the time by which it is likely to be implemented ?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (e): Under the Livestock Health and Disease Control Programme (LHDCP), the Department of Animal Husbandry and Dairying (DAHD), GoI has released an amount of Rs. 144.00 lakh to the Union Territory of Lakshadweep in 2021 for the procurement of 9 Mobile Veterinary Units (MVUs). However, the amount of Rs 144.00 lakh was subsequently returned by the Union Territory Administration. As per the information received from the UT of Lakshadweep, no MVUs were procured due to the limited land area and low livestock population.

TAXATION TARIFF CHANGE ON TEXTILE INDUSTRIES

1401. SHRI ANTO ANTONY:

DR. THOL THIRUMAAVALAVAN:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government has the details about the impact on the textile industry due to the taxation tariff change by the United States of America and if so, the details thereof and total estimated loss to the textile Industries due to these tariff;
- (b) whether it was positive or negative for the Indian Textile Industry;
- (c) whether the Government has details of loss or gain in terms of turnover amount and Employment due to the above tariff change;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to support affected textile exporters?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (e): The Ministry is regularly monitoring India's export of Textile and Apparel including Handicrafts to United States and other countries in the world and tracking of the impact of US tariffs on all segments of the textile Sector. India's Textiles and Apparel exports, including handicrafts, stood at US\$ 20,401.95 million during April–October 2025, reflecting a marginal decrease of 1.8% compared to the same period in the previous year (US\$ 20,728.05 million), yet indicating overall stability in export performance despite global tariff-related and other external challenges. (Source- Quick Estimates, Department of Commerce). During April–October 2025, India's exports recorded positive growth in more than 100 countries compared to the previous year—including key markets such as the UAE, U.K., Germany, Spain, France, Italy, China, Saudi Arabia, Egypt and Japan—reflecting the resilience and diversification efforts of the Indian textile industry.(Source- DGCIS).

The combination of different factors such as product differentiation, demand, quality, contractual arrangements etc. would determine the impact of reciprocal tariffs on India's exports of textiles sector in global market. The Ministry is in regular consultation with exporters including MSMEs to assess the impact of US tariff on India's textiles and apparel export and other challenges. The Ministry has convened two wide-ranging consultative meetings with large as

well as Micro, Small and Medium (MSME) textile exporters from across the textile and apparel value chain at various levels.

The Government is implementing various schemes/initiatives to boost the Indian textile and apparel sector and enhance its competitiveness from Country:-

- (1) The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme to create a modern, integrated, world class textile infrastructure; Production Linked Incentive (PLI) Scheme focusing on MMF Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; National Technical Textiles Mission focusing on Research Innovation and Development, Promotion and Market Development; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Silk Samagra-2 for comprehensive development of sericulture value chain; National Handloom Development Program for end to end support for handloom sector. Ministry of Textiles is also implementing National Handicrafts Development Programme and Comprehensive Handicrafts Cluster Development Scheme for promotion of handicrafts
- (2) Export Obligation (EO) period under the Advance Authorisation Scheme for inputs falling under mandatory Quality Control Order (QCO) in the textile sector has been extended from six (6) months to eighteen (18) months.
- (3) The Government has brought key revisions to the Production Linked Incentive (PLI) Scheme for MMF Apparel, MMF Fabrics, and products of

Technical Textiles to address industry challenges, enhance ease of doing business, encourage fresh investments in the sector etc. The Revisions include Expansion of Eligible Products, relaxation from setting up new companies, reduction in minimum threshold of investment and incremental turnover Criteria. The revision aims to reduce entry barriers and financial thresholds, enabling faster execution.

- (4) The Government has exempted import duty on cotton under HS 5,201 upto 31.12.2025 for reducing the input material costs for the textile industry, ensuring adequate supply and improving export competitiveness and enhancing overall industry efficiency.
- (5) The Government has rationalized the GST rate across the textile value chain to remove structural anomalies, reduce costs, boost demand, support exports and sustain jobs.
- (6) The Government is also administering the two remission schemes of Rebate of State and Central Taxes and Levies (RoSCTL) for Apparel/Garments and Made-ups and the Remissions of Duties and Taxes on Exported Products (RoDTEP) Scheme for other textiles products
- (7) India has signed 15 Free Trade Agreements (FTAs), including the India-UK Comprehensive Economic and Trade Agreement (CETA) which was signed on 24 July, 2025. These FTAs aim to reduce tariff and non-tariff barriers, simplify procedures, and address structural issues to make Indian Exporters more competitive in partner markets.

- (8) Further, the Ministry has formulated a comprehensive 40-country market diversification strategy, identifying high-potential global destinations for Indian textile exports. A structured and targeted outreach in these markets—supported by coordinated efforts of Export Promotion Councils (EPCs), industry delegations, and Indian Missions abroad—aims to reduce market concentration risks, enhance India's export share, and establish a more resilient and sustainable global footprint for the Indian textile industry.
- (9) The Government has approved Credit Guarantee Scheme for Exporters (CGSE) for providing 100% credit guarantee coverage by National Credit Guarantee Trustee Company Limited (NCGTC) to Member Lending Institutions (MLIs) for extending additional credit facilities upto Rs.20,000 crore to eligible exporters, including MSMEs. The Scheme aims to enhance the global competitiveness of Indian exporters and support diversification into new and emerging markets.
- (10) The Government has approved the Export Promotion Mission (EPM) which is anchored in a collaborative framework involving the Department of Commerce, Ministry of MSME, Ministry of Finance, and other key stakeholders including Financial Institutions, Export Promotion Councils, Commodity Boards, industry associations, and state governments.

NSPAAD Phase-II

1402. SHRI SASIKANTH SENTHIL :

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has established any monitoring mechanism to assess the actual usage and reporting frequency of the Report Fish Disease mobile application by fish farmers in various States and Union Territories in the country;
- (b) the details and number of disease reports received, verified and resolved through the App since its inception in 2023, State-wise; and
- (c) whether the Government has conducted any evaluation of response time and technical assistance provided to farmers under the National Surveillance Programme for Aquatic Animal Diseases (NSPAAD) Phase-II and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India, is implementing the National Surveillance Programme for Aquatic Animal Diseases (NSPAAD) Phase-II in the Country under the Pradhan Mantri Matsya Sampada Yojana (PMMSY). The ICAR–National Bureau of Fish Genetic Resources (NBFGR), Lucknow, is the Coordinating institute for the implementation of NSPAAD Phase-II. As part of NSPAAD Phase-II, ICAR–NBFGR has developed the *Report Fish Disease* mobile application to facilitate real-time reporting of aquatic animal health issues

by farmers across the country. As the coordinating institute, ICAR-NBFGR monitors the application's functioning to track reported disease cases. On receipt of any disease report, ICAR-NBFGR immediately contacts the concerned farmer and informs the designated Nodal and Co-nodal officers of the respective Fisheries Department of State/Union Territory (UT), as well as the NSPAAD Collaborating Centres for necessary follow-up action.

(b): As reported by ICAR–NBFGR, the *Report Fish Disease* mobile application has recorded **22,190 downloads** and **356 disease cases** submitted by farmers across the country. The state-wise details of disease reports received, verified, and resolved through the application, as furnished by ICAR–NBFGR, are provided in enclosed **Statement**.

(c): The Department of Fisheries, Government of India, is reviewing the implementation of NSPAAD Phase-II regularly at various levels. Further, Fisheries Research Institutions of ICAR, the Universities, Fisheries Colleges, and other collaborating centers of NSPAAD Phase-II are conducting training and awareness on the initiative and the 'Report Fish Disease' mobile application for enhancing the utility of the mobile application to the benefit of the fish farmers. ICAR–NBFGR has also evaluated the responsiveness and technical assistance provided under NSPAAD Phase-II. It has been reported that, upon receipt of a disease case through the mobile application, farmers are contacted within **24 hours**, and management advisories based on case history are issued by the concerned State Fisheries Department officials or the NSPAAD Collaborating Centres within **24 to 48 hours**.

STATEMENT

**State-wise details of disease reports received, verified, and resolved
through the application, as furnished by ICAR–NBFGFR**

S. No.	State / UT	Cases Resolved
(i)	(ii)	(iii)
1	Andhra Pradesh	24
2	Assam	4
3	Bihar	27
4	Chhattisgarh	14
5	Gujarat	4
6	Haryana	8
7	Jharkhand	26
8	Karnataka	5
9	Kerala	49
10	Madhya Pradesh	8
11	Maharashtra	22
12	Meghalaya	1
13	Odisha	22
14	Punjab	5
15	Rajasthan	7
16	Telangana	5
17	Tamil Nadu	3
18	Tripura	5
19	Uttar Pradesh	76
20	Uttarakhand	16
21	West Bengal	25
	Total	356

EMPLOYMENT GENERATION UNDER PMAY-G

1403. SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRI NARAYAN TATU RANE:

SHRIMATI BIJULI KALITA MEDHI:

SHRI TRIVENDRA SINGH RAWAT:

DR. SANJAY JAISWAL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Pradhan Mantri Awaas Yojana–Gramin (PMAY-G) has contributed to employment generation in rural areas, if so, the extent to which the said scheme has contributed to employment generation in rural areas including Assam, State-wise;
- (b) the estimated number of person–days of employment generated under the scheme since 2016;
- (c) the details of convergence of PMAY-G with other Government schemes such as MahatmaGandhi National Rural Employment Guarantee Scheme (MGNREGS) for provision of unskilled labour support and other amenities; and
- (d) the steps taken under the Rural Mason Training programme and its impact on the availability of skilled manpower?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) to (c): Yes. The Ministry of Rural Development is implementing the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) w.e.f. 1st April, 2016 to construct 4.95 crore houses by March 2029 by providing assistance to eligible rural households with basic amenities to attain the goal of “Housing for All”. The Ministry of Rural

Development has allocated a target of 4.14 crore houses to the States/UTs under PMAY-G, against which more than 3.86 crore houses have been sanctioned by States/UTs and more than 2.91 crore houses have been completed as on 04.12.2025.

The construction activities under the PMAY-G contribute to the employment generation, significantly. The construction of a house under PMAY-G generates direct employment of approximately 201 person-days, which includes 56 skilled, 34 Semi-skilled, and 111 unskilled person-days. In last nine years (2016-25), more than 585 Crore person days have been generated under PMAY-G at the national level, wherein about 42.30 cr person days have been generated in Assam under PMAY-G since the inception of the scheme. Further, the state-wise houses completed under PMAY-G may be seen at <https://rhreporting.nic.in/netiay/PhysicalProgressReport/PhysicalProgressRpt.aspx>.

In accordance with the Framework for Implementation (FFI) of the PMAY-G, there is a provision of 90/95 person-days of unskilled labour wages under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) for construction of house, over and above the unit assistance. Further, PMAY-G beneficiaries also get assistance of ₹12,000 from Swachha Bharat Mission-Grameen [SBM(G)], MGNREGS or any other dedicated funding source for the construction of toilets. Also, eligible beneficiaries of PMAY-G are provided LPG connection and electricity connection under convergence with the respective schemes of the Ministry of Petroleum and Natural Gas and the Ministry of Power.

Convergence under the scheme includes the association of women members from PMAY-G households into Self Help Groups (SHGs) through the National Rural Livelihood Mission (NRLM), opening doors to improved livelihood opportunities.

(d): The Ministry of Rural Development has launched the Rural Mason Training (RMT) program under the PMAY-G to address the issue of insufficient number of skilled masons for the construction of quality PMAY-G houses. The availability of skilled masons in rural areas is an imperative to ensure that the houses constructed under the scheme are of good quality. The initiative not only creates livelihood opportunities for the rural workforce but also contributes towards the availability of a skilled workforce for the construction of rural infrastructure under different schemes. Therefore, the RMT Programme has been rolled out in assistance from the National Skill Development Corporation (NSDC) under PMAY-G with a set target to train adequate number of masons. As of 25.11.2025, under rural masons training program, 3,75,265 candidates have been enrolled, of which 3,02,377 have been certified, and States/UTs have reported improved timeliness and quality of construction under PMAY-G as a result.

In addition to the on-site training model, a parallel RMT initiative has been introduced from FY 2025-26 through the Rural Self Employment Training Institutes (RSETIs) operating under the Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) implemented by the Ministry of Rural Development to broaden outreach and strengthen livelihood opportunities. The

RSETI model offers a structured training environment with a standardised curriculum and hands-on practical exposure, thereby reinforcing the mason skilling ecosystem and improving access to local employment for trained candidates. A total of 7,700 candidates have been certified through this initiative.

AADHAAR-BASED SCHEMES AND PROGRAMMES

1404. SHRI DEEPAK ADHIKARI (DEV):

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of schemes and programmes initiated by the Government which require Aadhaar card to access public benefits;
- (b) whether the Government has made it mandatory for beneficiaries to have an Aadhaar card to access benefits, if so, the details thereof;
- (c) whether there have been cases reported where benefits were not provided to people on non-availability of Aadhaar card, if so, the details thereof; and
- (d) whether the Government accepts documents excluding Aadhaar card, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (d): As per the information provided by Ministry of Electronics and Information Technology, Unique Identification Authority of India (UIDAI) issues Aadhaar to the residents of India and provides authentication services for identity verification of Aadhaar holder. The scheme implementing

Ministries/Departments of Central and State Governments use Aadhaar in their schemes/programmes for transparent delivery of benefits, by establishing identity of individual.

As per section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, Aadhaar may be required by the Government for certain schemes, which are funded from Consolidated Fund of India/State, for verifying the identity of beneficiaries to prevent fraud and ensure that the benefits reach the right people.

The Act also states that if someone doesn't have Aadhaar, they cannot be denied benefits. In such cases, they have to apply for Aadhaar and till the time, the Aadhaar is not issued, they can use alternative identity documents to access the scheme. This ensures that no eligible person is excluded from government schemes due to a lack of Aadhaar.

As on date, more than 2800 government schemes have been notified under section 7 of the Aadhaar Act for use of Aadhaar.

Further, section 4(6) of the Aadhaar Act mandates that every user department/agency shall inform to the Aadhaar number holder of alternate and viable means of identification and shall not deny any service to him for refusing to, or being unable to, undergo authentication.

Also, Section 4(7) of the act states that mandatory authentication of an Aadhaar number holder for the provision of any service shall take place only if such authentication is required by a law made by Parliament.

In line with this framework, Ministry of Rural Development (MoRD) clarifies that Aadhaar is used in its major schemes primarily to ensure transparency and direct benefit transfer. However, MoRD reiterates that no eligible beneficiary is denied benefits due to non-availability of Aadhaar, and alternative identity documents are accepted until Aadhaar is issued.

INDUSTRIAL PARK RATING SYSTEM 3.0

1405. SHRI BHARTRUHARI MAHTAB:

SHRI GANESH SINGH:

SHRI MANOJ TIWARI:

SHRI P. C. MOHAN:

SHRI ALOK SHARMA:

SHRI KHAGEN MURMU:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the current status of the implementation of the Industrial Park Rating System (IPRS) 3.0, including the number of industrial parks assessed so far and the States/UTs participating in the exercise;

- (b) the details of criteria and methodology adopted under IPRS 3.0 to benchmark industrial parks across parameters such as sustainability, logistics connectivity, digitalization, infrastructure quality and tenant feedback;
- (c) the details of steps being taken by the Government to support underperforming industrial parks and States/UTs in addressing deficiencies identified; and
- (d) whether the Government proposes to integrate IPRS 3.0 with other national platforms such as PM Gati Shakti, National Industrial Corridor Development Corporation (NICDC) industrial corridor systems or Unified Logistics Interface Platform (ULIP) to enhance data interoperability, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): The Department for Promotion of Industry and Internal Trade (DPIIT), in partnership with the Asian Development Bank (ADB), has launched Industrial Parks Rating System (IPRS) 3.0 and has provided credentials to the States/UTs for initiating nomination of Industrial Parks.

(b): IPRS 3.0 has adopted a data-driven and evidence-based methodology while building on global benchmarking with 41 parameters under 5 pillars. The details of the same are placed at **Statement**.

(c) and (d): States/UTs are expected to adopt the best practices of high-performing parks under IPRS in terms of infrastructure, connectivity, sustainability, safety, and service delivery to guide their underperforming parks. Further, these findings are publicised to provide a credible benchmark and support improved industrial ecosystem planning and data alignment. On finalisation, these findings are made available publicly including on the India Industrial Landbank portal <https://indiaindustriallandbank.gov.in> maintained by NICDC, however these findings are not of the nature that would require these to be provided on PM Gatishakti or ULIP

STATEMENT

Industrial Park Rating System 3.0.

IPRS 3.0 Park Framework

Sl. No	Criteria
Pillar(1): Internal Infrastructure	
1	Power Supply and Distribution
2	Water Supply (Industrial and Drinking)
3	Smart Metering
4	ICT Infrastructure
5	Internal Roads
6	Pedestrian Walkways
7	Waste Treatment (Collection and Treatment Facility)
8	Storm Water Drainage
9	Smart Street and Area Lighting
10	General Park Operation and Maintenance (Common Infrastructure)
11	Plug and Play Industrial Space

12	Logistics Infrastructure
13	Smart Access Gates
14	Gender Inclusive Infrastructure
15	Industrial Housing
Pillar(2): External Infrastructure and Connectivity	
16	Public Transport Linkage
17	Multimodal Connectivity
18	Integration with the City/ Regional Master Plan
Pillar(3) : Business Support Services	
19	Canteen
20	Commercial Center
21	Banking and Insurance Support
22	Skill Development and Common Facilitation Centers
23	Single Window Services and CRM System
24	Business Facilitation (Data Integration)
25	Support and Dissemination of Government Initiatives
Pillar(4) : Environment, Safety, and Sustainability	
26	Disaster Management and Risk Mitigation (Safety Audits)
27	Security Services
28	Health and Safety
29	Utility Audit
30	Green Spaces
31	Rainwater Harvesting
32	Renewable Energy
33	Certification of Quality
34	Green Building Certification
35	Polluter Pays Mechanism
Pillar(5): Impact Created	

36	Park attracted Foreign Direct Investments
37	Exporting Companies in Park
38	Park Attracted Large Companies
39	Gender Balanced Representation
40	Carbon Footprint Mapping
41	Employment Generation

SUGAMYA BHARAT ABHIYAN

1406. SHRI PRADEEP KUMAR SINGH:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI MAHENDRA SINGH SOLANKY:

SHRI KHAGEN MURMU:

SHRI MANOJ TIWARI:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the current status of accessibility assessments undertaken under the Sugamya Bharat Abhiyan, particularly with respect to public buildings, transportation systems and digital services;
- (b) the percentage of Central, State, and district-level Government buildings that currently comply with barrier-free standards;
- (c) whether any gaps have been identified in the accessibility features of the Central, State and district-level Government buildings; and

(d) if so, the details of steps being taken by the Ministry to support States/UTs in upgrading remaining public infrastructure to meet accessibility norms, including timelines and performance indicators ?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (d): Since 'Works, lands and buildings vested in or in the possession of the State' is a State subject, and as per Sections 41, 44 and 45 of The Rights Of Person with Disabilities Act, 2016, the appropriate government is responsible to take steps to ensure accessible built infrastructure, transport systems and accessible ICT for PwDs and is also responsible to conduct regular social audits to ensure that different schemes meet accessibility requirements and these details are not being maintained centrally. To facilitate States/UTs, the Department of Empowerment of Persons with Disabilities (DEPwD) implements an Umbrella Scheme- Scheme for Implementation of Rights of Persons with Disabilities (SIPDA) Act, 2016 with a sub-component - "Scheme for Creation of Barrier Free Environment" (CBFE Scheme) through which financial assistance is provided to State/UT Governments only on demand basis for creation of barrier free environment in existing government buildings and establishments as per receipt of compliant proposals.

In a view to facilitate Governments and other service providers in undertaking accessibility audits, DEPwD has also empanelled some

accessibility auditors in both built environment and web/digital domains. As on date, DEPwD has empanelled sixty (60) accessibility auditors for built environment and sixteen (16) accessibility auditors for web accessibility. The services of these empanelled accessibility auditors can be directly availed by any one on mutually agreed terms and conditions, for conducting accessibility audits of both public and private infrastructures as per requirements.

CONSTRUCTION OF FOOTBRIDGES AND CULVERTS

1407. DR. LATA WANKHEDE:

SHRI ATUL GARG:

SHRI RAJESH VERMA:

SHRIMATI SHAMBHAVI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and the number of footbridges and culverts constructed in rural areas during the last five years, State and year-wise;
- (b) the details of funds allocated, sanctioned, disbursed and expended under rural development and connectivity schemes specifically for small bridges and culverts since 2020, State and year-wise;
- (c) the details of the steps taken by the Government to construct footbridges and culverts in rural areas to improve year-round connectivity;
- (d) the details of the steps taken by the Government under rural connectivity schemes for the identification and prioritization of footbridge and culvert projects;

- (e) the details of the steps taken by the Government to map vulnerable river and stream crossings in villages lacking permanent footbridges or culverts; and
- (f) whether the Government is considering making maintenance of rural footbridges and culverts mandatory under Gram Panchayat infrastructure responsibilities, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (f): The primary objective of the Pradhan Mantri Gram Sadak Yojana (PMGSY) is to achieve single all-weather road connectivity for eligible rural habitations, making the road network operable throughout the year. There is no specific provision within the scheme for the construction of standalone pedestrian footbridges. The construction of the road network, however, must include necessary culverts and cross-drainage (CD) structures wherever the same is necessary. It is ensured that adequate numbers and types of CD works, including culverts and causeways, are provided based on site requirements ascertained through necessary investigation and detailed in the Detailed Project Report (DPR). Long Span Bridges can also be provided wherever deemed necessary as part of the road alignment.

The details of road length constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY), State-wise and year-wise, may be seen at <https://pmgsy.dord.gov.in/->Progress Monitoring -> Financial Year wise>

Achievement. And the details of Funds allocation and release from 2020-21 to 2025-26 is enclosed in **Statement-I**.

Under Mahatma Gandhi NREGA, construction of pucca internal village roads or streets including side drains and culverts are allowed. The State-wise details of culverts completed during last 5 years and total expenditure made on culverts in all States/UTs under Mahatma Gandhi NREGS is at **Statement-II**.

PMGSY roads are constructed by the State Governments with a design life of at least 10 years. As per PMGSY guidelines, maintenance of roads and bridges are the responsibility of the concerned State Governments. All road works are covered by initial five-year maintenance contracts to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document. Maintenance funds to service the contract are required to be budgeted by the State Governments and placed at the disposal of the State Rural Roads Development Agencies (SRRDAs) in a separate maintenance account. On expiry of this 5-year post-construction maintenance, PMGSY roads are required to be placed under Zonal maintenance contracts consisting of 5 year maintenance including renewal as per cycle, from time to time.

STATEMENT-I

State/UT-wise details of fund released and expenditure (including State Share) incurred during the last five years and current financial year 2025-26

(Rs. in Crore)

S.No	State	2020-21		2021-22		2022-23		2023-24		2024-25		2025-26	
		Released	Expenditure (including State Share)	Released	Expenditure (including State Share)	Released	Expenditure (including State Share)	Released	Expenditure (including State Share)	Released	Expenditure (including State Share)	Released	Expenditure (including State Share)
1	Andaman and Nicobar	0.00	3.78	9.22	5.45	12.22	7.51	12.22	22.93	0.05	3.97	0.00	9.47
2	Andhra Pradesh	53.20	396.75	50.00	508.86	644.13	748.63	140.64	368.03	507.32	370.60	0.00	225.04
3	Arunachal Pradesh	952.31	1,429.61	1090.60	1,279.07	1018.74	1,246.99	339.90	320.09	609.00	726.10	158.62	435.96
4	Assam	2516.62	2600.19	1591.50	2,488.03	664.91	1,118.21	391.29	571.22	79.24	264.76	84.03	85.08
5	Bihar	49.13	2173.52	375.00	1,992.99	1443.23	2,088.54	963.37	1,815.63	1195.44	2,312.80	0.00	548.59
6	Chattisgarh	924.48	1985.94	394.41	1,902.34	995.87	1,057.35	401.77	388.09	325.24	413.71	93.95	180.80
7	Goa	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8	Gujarat	79.08	133.32	195.50	400.16	266.63	492.19	298.41	330.33	220.65	361.22	0.00	101.02
9	Haryana	0.00	92.10	353.23	583.12	168.25	213.81	74.01	150.86	27.38	34.60	0.00	4.23
10	Himachal Pradesh	745.24	1061.00	517.45	933.22	624.76	626.84	617.56	371.54	634.82	904.14	321.85	710.56
11	Jammu and Kashmir	1727.30	932.37	1328.34	1,485.28	717.00	1,114.78	1304.17	1,256.96	1028.25	1,070.58	14.88	242.57

12	Jharkhand	293.50	1083.34	0.00	598.44	332.63	745.63	752.80	1,323.90	961.77	1,374.96	0.00	371.95
13	Karnataka	49.29	728.40	704.25	1,499.18	720.47	864.71	72.25	404.03	100.58	142.81	0.01	11.51
14	Kerala	89.97	71.76	0.00	46.91	106.76	124.97	54.25	164.95	122.27	249.15	41.82	109.44
15	Ladakh	50.00	514.73	140.79	109.66	109.97	107.81	37.50	30.44	113.81	111.33	39.10	49.20
16	Madhya Pradesh	1099.54	2166.99	1392.25	2,419.14	1557.47	1,978.73	599.42	1,105.16	703.29	966.83	50.22	331.27
17	Maharashtra	0.00	221.59	0.00	376.73	743.00	1,074.02	1110.80	1,507.37	854.93	1,524.10	38.03	581.50
18	Manipur	420.66	601.46	742.00	710.58	744.98	539.11	161.29	296.83	2.81	88.75	0.32	1.85
19	Meghalaya	355.29	473.71	483.92	536.92	405.89	373.72	122.59	238.19	219.62	375.61	95.54	96.82
20	Mizoram	1.59	277.32	74.34	332.86	584.20	315.94	141.37	381.62	87.50	45.78	16.21	59.41
21	Nagaland	72.89	144.70	145.31	125.83	183.15	198.65	161.29	94.01	2.25	30.50	3.12	39.88
22	Odisha	774.29	1754.13	404.12	1,795.5	1235.88	2,088.9	1262.55	1,589.8	712.39	734.9	65.27	118.81
23	Puducherry	0.00	0.00	11.66	0.00	24.72	27.08	0.27	11.89	25.00	-0.10	0.00	0.00
24	Punjab	0.00	2.67	68.59	295.14	231.06	428.72	265.10	522.95	319.87	328.82	43.34	220.89
25	Rajasthan	237.15	492.13	917.51	1,452.64	199.90	372.38	404.79	633.09	450.46	933.32	143.08	255.16
26	Sikkim	195.50	178.52	107.28	177.89	263.33	230.34	94.37	130.13	70.00	148.98	32.97	87.07
27	Tamil Nadu	265.38	626.92	440.00	1,169.56	613.70	532.36	411.36	777.78	638.66	741.43	182.22	1011.68
28	Telangana	0.00	288.59	86.38	410.80	321.43	345.32	296.9625	479.41	132.57	399.90	0.00	157.33
29	Tripura	69.57	99.25	73.88	202.93	267.59	152.90	185.03	112.64	172.75	98.07	10.89	36.37
30	Uttar Pradesh	123.90	440.19	1418.55	2,074.26	2068.57	3,267.32	2679.63	3,791.65	1968.60	2,704.11	0.00	383.58
31	Uttarakhand	1536.27	1493.50	787.00	1,218.45	1297.16	1,350.02	551.05	800.68	815.50	934.09	95.82	245.43
32	West Bengal	969.31	1471.94	49.94	701.28	381.03	394.75	99.275	309.11	225.00	271.11	79.33	428.52
Total		13651.46	23940.42	13952.99	27,833.22	18948.61	24,228.27	14007.29	20,301.27	13327.03	18,666.94	1,610.62	7,140.99

STATEMENT-II

State-wise details of culverts completed during last 5 years and total expenditure made under Mahatma Gandhi NREGS (as on 4 th December, 2025)															
		Number of works Completed						Total Expenditure made (in Rs lakh)						No. of works ongoing	
S No	State	2025- 26	2024- 25	2023- 24	2022- 23	2021- 22	2020- 21	2025- 26	2024- 25	2023- 24	2022- 23	2021-22	2020-21		
1	ANDHRA PRADESH	117	5	7	24	9	533	442.99	148.85	14.35	56.64	50.7	198.25	578	
2	ARUNACHA L PRADESH	13	16	11	4	12	31	310.97	490.41	192.78	248.98	359.14	350.3	93	
3	ASSAM	20	40	15	6	11	17	118.94	167.14	85.25	77.39	50.22	164.97	105	
4	BIHAR	197	272	121	38	105	47	3229.6	3090.86	958.65	313.3	479.08	299.82	2,522	
5	CHHATTISG ARH	166	416	231	149	149	95	769.06	4213.15	2824.33	1304.99	1052.82	1356.72	313	
6	GOA	-	-	-	-	-	-	0.47	0.15	0	0	0	0	1	
7	GUJARAT	81	277	145	75	117	51	212.64	540.8	879.11	1129.07	431.39	316.68	599	
8	HARYANA	-	-	-	-	1	2	1.28	0	0	0	3.21	1.24	1	
9	HIMACHAL PRADESH	10	16	5	15	8	11	55.92	58.24	31.97	44.5	23.89	34.97	113	
10	JAMMU AND KASHMIR	18	19	3	10	19	16	183.27	253.33	3.12	5.5	14.56	56.13	619	
11	JHARKHAN D	55	100	214	83	214	14	17.16	79.51	857.87	606.59	407.25	713.44	199	
12	KARNATAKA	115	365	123	147	20	20	354.14	917.31	479.61	508.11	135.41	74.16	1,055	
13	KERALA	72	213	104	52	33	19	130.78	644.85	393.03	370.42	171.17	91.03	209	
14	LADAKH	30	17	-	-	1	-	19.97	47.6	0.03	1.96	0.36	0.38	18	
15	MADHYA PRADESH	726	2,144	1,935	1,529	1,601	982	1567.2	8067.26	9492.94	5714.27	4825.35	3851.15	1,998	
16	MAHARASH TRA	12	28	12	20	-	-	73.56	111.81	121.51	81.21	7.15	0	182	

17	MANIPUR	20	5	10	-	1	11	758.95	72.06	39.51	18.86	27.31	42.47	194
18	MEGHALAY A	2	2	2	7	4	11	370.62	573.61	37.73	34.95	21.52	41.74	371
19	MIZORAM	39	41	41	65	47	26	93.43	122.18	146.08	197.18	136.65	92.34	17
20	NAGALAND	1	3	19	1	6	4	116.83	85.72	146.88	94.87	68.3	68.58	34
21	ODISHA	75	111	23	131	94	62	1296.1 8	774.53	336.37	246.77	433.63	307.52	1,019
22	PUNJAB	5	8	9	11	11	15	19.35	20.34	8.88	115.49	31.68	30.48	23
23	RAJASTHAN	7	199	64	16	20	3	1338.1 7	3123.1 9	2253.4 7	1236.3 9	1050.15	249.5	822
24	SIKKIM	1	-	-	1	-	-	2.75	5.1	0	2.14	0	0	2
25	TAMIL NADU	599	1,392	2,111	2,459	1,911	550	7882.3 1	13582. 9	14080. 7	23847. 28	15478.52	9243.58	3,595
26	TELANGANA	13	15	2	-	1	-	140.35	56.66	13.01	0.21	0	0	119
27	TRIPURA	2	7	4	1	1	4	79.22	257.89	7.3	35.54	12.1	22.81	74
28	UTTAR PRADESH	157	343	177	164	88	49	634.34	786.76	809.99	743.9	259.23	551.62	778
29	UTTARAKHA ND	5	4	3	11	5	11	6.29	6.82	4.79	8.07	11.58	24.9	10
30	WEST BENGAL	13	-	-	3	65	17	0	0	0	17.57	232.92	671.07	280
31	ANDAMAN AND NICOBAR	-	-	-	-	-	-	0	0	0	0	0	0	-
	Total	2,571	6,058	5,391	5,022	4,554	2,601	20226. 7	38299. 03	34219. 2	37062. 15	25775.29	18855.85	15,943

आपदा राहत के लिए जारी की गई निधि का उपयोग संबंधी प्रमाणपत्र

1408. श्री अरुण गोविल:

श्री दामोदर अग्रवाल:

श्रीमती माला राज्यलक्ष्मी शाह:

श्रीमती अनिता नागरसिंह चौहान:

श्री लावू श्रीकृष्णा देवरायालू:

सुश्री कंगना रनौत:

श्री राजकुमार चाहर:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने राष्ट्रीय आपदा मोचन कोष (एनडीआरएफ) से राज्यों और संघ / राज्यक्षेत्रों को सहायता जारी करने के लिए कोई समय-सीमा तय की है या प्रक्रियात्मक मानदंड निर्धारित किए हैं;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या राज्यों/संघ राज्यक्षेत्रों को एनडीआरएफ या अन्य आपदा प्रबंधन मदों के तहत केंद्रीय सरकार से निधियां प्राप्त करने के बाद एक निर्दिष्ट समय-सीमा के भीतर उपयोग संबंधी प्रमाणपत्र (यूसी) जमा करना अनिवार्य है;

(घ) यदि हाँ, तो इस संबंध में समय-सीमा का ब्यौरा क्या है;

(ङ) वर्ष 2014 से अब तक एनडीआरएफ और अन्य केंद्रीय आपदा प्रबंधन तंत्र के तहत विशेषकर हिमाचल प्रदेश और आंध्र प्रदेश सहित प्रत्येक राज्य और संघ राज्यक्षेत्रों को कितनी निधि जारी की गई है; और

(च) विशेषकर हिमाचल प्रदेश सहित राज्य और संघ राज्यक्षेत्रों को उक्त अवधि के दौरान जारी की गई निधि के एवज़ में प्राप्त उपयोग संबंधी प्रमाणपत्रों की संख्या और अवधि का ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (च): राष्ट्रीय आपदा प्रबंधन नीति के अनुसार, आपदा प्रबंधन की प्राथमिक जिम्मेदारी संबंधित राज्य सरकारों की है। राज्य सरकारें प्राकृतिक आपदाओं के मद्देनजर, भारत सरकार द्वारा

अनुमोदित मदों और मानदंडों के अनुसार, पहले से ही उनके पास उपलब्ध राज्य आपदा मोचन निधि (एसडीआरएफ) से राहत उपाय करती हैं। राज्य के प्रयासों को सहायता प्रदान करने के लिए, स्थापित प्रक्रिया के अनुसार, 'गंभीर प्रकृति' की आपदा की स्थिति में, राष्ट्रीय आपदा मोचन निधि (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता प्रदान की जाती है। संपूर्ण प्रक्रिया के लिए एनडीआरएफ/एसडीआरएफ दिशानिर्देशों में परिकल्पित स्थापित प्रक्रिया का पालन करना आवश्यक है, जो मंत्रालय की वेबसाइट www.ndmindia.mha.gov.in पर उपलब्ध है। एसडीआरएफ का केंद्रीय हिस्सा दो समान किस्तों में जारी किया जाता है, पहली जून में और दूसरी दिसंबर में, बशर्ते दिशानिर्देशों की शर्तें पूरी हों, जिनमें पहले जारी की गई धनराशि जमा करने और व्यय विवरण से संबंधित जानकारी शामिल है। एसडीआरएफ/एनडीआरएफ के अंतर्गत केंद्र शासित प्रदेशवार धनराशि का आवंटन नहीं है।

निर्धारित प्रक्रिया के अनुसार, एनडीआरएफ से अतिरिक्त वित्तीय सहायता की गणना के लिए त्रि-स्तरीय प्रणाली अपनाई जाती है। सबसे पहले, एक अंतर-मंत्रालयी केंद्रीय दल (आईएमसीटी) द्वारा मौके पर ही आकलन किया जाता है, जिसमें संबंधित मंत्रालयों/विभागों के प्रतिनिधियों के साथ-साथ संबंधित राज्य के अधिकारी भी शामिल होते हैं। इसके बाद आईएमसीटी की रिपोर्ट पर राष्ट्रीय कार्यकारी समिति (एससी-एनईसी) की उप-समिति द्वारा विचार किया जाता है, जिसकी अध्यक्षता केंद्रीय गृह सचिव करते हैं और जिसमें विभिन्न संबंधित मंत्रालयों के प्रतिनिधि शामिल होते हैं। इसके बाद, माननीय केंद्रीय गृह मंत्री की अध्यक्षता वाली उच्च स्तरीय समिति (एचएलसी) द्वारा एससी-एनईसी की सिफारिशों पर विचार किया जाता है और उन्हें अनुमोदित किया जाता है, जिसमें केंद्रीय वित्त मंत्री, केंद्रीय कृषि मंत्री और नीति आयोग के उपाध्यक्ष सदस्य होते हैं। एचएलसी के अनुमोदन के बाद एनडीआरएफ से धनराशि जारी की जाती है।

एसडीआरएफ/एनडीआरएफ की योजना के अनुसार, राज्य सरकार यह सुनिश्चित करने के लिए जिम्मेदार है कि एसडीआरएफ (एनडीआरएफ से केंद्रीय सहायता सहित) से प्राप्त धनराशि का उपयोग वास्तव में उन्हीं उद्देश्यों के लिए किया जाए जिनके लिए इसे जारी किया गया था, तथा

इसका उपयोग केवल व्यय मदों पर और भारत सरकार द्वारा अनुमोदित मानदंडों के अनुसार किया जाए। राज्य महालेखाकार को सहायता की मदों और मानदंडों के अनुसार व्यय की निगरानी करनी होती है। भारत के नियंत्रक एवं महालेखा परीक्षक, एसडीआरएफ योजना के अनुसार, हर साल एसडीआरएफ का लेखा-परीक्षण करते हैं।

वर्ष 2014-15 से 2025-26 के दौरान राज्यों को एसडीआरएफ और एनडीआरएफ से धनराशि के आवंटन और रिलीज का राज्यवार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

वर्ष 2014-15 से 2018-19 के दौरान एसडीआरएफ और एनडीआरएफ के तहत निधियों के आवंटन और धनराशि जारी होने का राज्य-वार ब्यौरा

(करोड़ रु में)

क्र. सं.	राज्य	केंद्र और राज्य के अंश सहित एसडीआरएफ के तहत आवंटन					एसडीआरएफ से जारी केंद्रीय अंश								एनडीआरएफ से जारी धनराशि (सभी आपदाओं के लिए)						
		2014-15	2015-16	2016-17	2017-18	2018-19	2014-15		2015-16		2016-17		2017-18		2018-19		2014-15	2015-16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7	8		9		10		11		12		13	14	15	16	17
1	आंध्र प्रदेश	367.26 @	440.00	462.00	485.00	509.00	230.85		330.00		346.50		363.75		458.10		578.03	356.74	702.72	--	1004.88
2	अरुणाचल प्रदेश	44.67	52.00	55.00	57.00	60.00	40.20		46.80		49.50		51.30		54.00		125.96	--	51.06	32.44	132.49
3	असम	320.62	460.00	483.00	507.00	532.00	425.97	#	414.00		434.70		456.30		478.80		0.00	--	--	--	--
4	बिहार	406.57	469.00	492.00	517.00	543.00	304.93		351.745		369.00		489.56		101.815	*	0.00	--	--	1363.47	--
5	छत्तीसगढ़	183.93	241.00	253.00	265.00	278.00	134.665		249.725	#	94.875		194.25	#	349.575	#	0.00	522.31	313.385	49.31	--
6	गोवा	3.60	4.00	4.00	4.00	4.00	3.985		3.00		3.00		3.00		1.80		0.00	--	--	--	--
7	गुजरात	610.33	705.00	740.00	777.00	816.00	457.75		528.75		555.00		500.00		449.95		0.00	--	--	--	--

8	हरियाणा	234.48	308.00	323.00	339.00	356.00	255.41	#	203.43	#	357.75		254.25		320.00		0.00	--	--	--	--
9	हिमाचल प्रदेश	158.95	236.00	248.00	260.00	273.00	143.06		212.40		223.20		234.00		245.70		65.30	82.215	81.22	63.23	227.29
10	जम्मू एवं कश्मीर	209.62	255.00	268.00	281.00	295.00	278.50	#	229.50		241.20	--			252.90	#	43.53	--	--	--	--
11	झारखंड	315.36	364.00	382.00	401.00	421.00	236.52		273.00		286.50		300.75		315.75		0.00	--	--	--	--
12	कर्नाटक	195.65	276.00	290.00	305.00	320.00	146.74		207.00		217.50		228.75		288.00		271.38	1645.53	2292.50	913.044	959.84
13	केरल	159.33	185.00	194.00	204.00	214.00	119.50		138.75		145.50		153.00		192.60		0.00	--	--	164.72	2904.85
14	मध्यप्रदेश	477.39	877.00	921.00	967.00	1016.00	358.04		657.75		690.75		725.25		914.40		83.13	1011.99	863.81	502.09	334.00
15	महाराष्ट्र	538.08	1483.00	1557.00	1635.00	1717.00	403.56		1112.25		583.875		1810.125	#	1287.75		1426.95	1592.96	2224.78	--	2088.59
16	मणिपुर	8.78	19.00	20.00	21.00	22.00	3.95		21.05	#	18.00		18.90		9.90		0.00	38.71	14.65	110.82	--
17	मेघालय	17.81	24.00	25.00	27.00	28.00	16.03		21.60		22.50		24.30		12.60		30.56	--	--	--	--
18	मिजोरम	10.40	17.00	18.00	19.00	20.00	9.36		15.30		16.20		17.10		18.00		0.00	--	--	35.97	--
19	नागालैंड	6.04	10.00	10.00	11.00	11.00	5.44		9.00		9.00		9.90		9.90		19.43	15.11	0.96	25.01	195.99
20	ओडिशा	475.98	747.00	785.00	824.00	865.00	276.98		560.25		588.75		618.00		778.50		0.00	574.6925	425.66	--	341.72
21	पंजाब	270.96	390.00	409.00	430.00	451.00	203.22		292.50		306.75		203.465		321.99		0.00	--	--	--	--
22	राजस्थान	730.10	1103.00	1158.00	1216.00	1277.00	547.58		827.25		868.50		912.00		957.75		0.00	1378.13	990.82	607.77	526.14
23	सिक्किम	27.65	31.00	33.00	34.00	36.00	24.89		27.90		29.70		30.60		32.40		0.00	--	--	--	54.93

24	तमिलनाडु	356.78	679.00	713.00	748.00	786.00	133.79 5	643.04 5	#	534.75	561.00	707.40	0.00	1000.00 \$	1813.66	351.81	900.31
25	तेलंगाना	251.23 @	274.00	288.00	302.00	317.00	153.90	205.50		216.00	--	226.50	* 18.51	468.20	328.16	58.40	--
26	त्रिपुरा	23.47	31.00	33.00	34.00	36.00	21.12	27.90		29.70	30.60	32.40	0.00	--	--	--	171.74
27	उत्तर प्रदेश	468.44	675.00	709.00	744.00	781.00	351.33	506.25		531.75	558.00	351.45	581.2 9	3305.66	1062.09	119.67	157.23
28	उत्तराखंड	143.02	210.00	220.00	231.00	243.00	64.295	253.36	#	198.00	207.90	218.70	216.8 1	--	--	--	--
29	पश्चिम बंगाल	370.51	516.00	542.00	569.00	598.00	277.88	387.00		406.50	426.75	269.10	0.00	459.71	275.82	324.78	--
	कुल	7387.0 1	11081. 00	11635. 00	12214. 00	12825.0 0	5629.4 5	8756.0 0		8374.9 5	9382.8 0	9658.1 3	3460. 88	12451.9 6	11441.3 0	4722.5 3	10000.0 0

Including arrears of SDRF for the previous year.

वर्ष 2019-20 से 2023-24 के दौरान एसडीआरएफ और एनडीआरएफ के तहत निधियों के आवंटन और धनराशि जारी होने का राज्य-वार ब्यौरा

(करोड़ रु .में)

क्र.सं.	राज्य	केंद्र और राज्य के अंश सहित एसडीआरएफ के तहत आवंटन					एसडीआरएफ से जारी केंद्रीय अंश					एनडीआरएफ से जारी धनराशि (सभी आपदाओं के लिए)				
		2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24
1.	आंध्र प्रदेश	534.00	1192.80	1192.80	1252.80	1315.20	324.15	895.20	895.20	940.00	987.20	570.91	657.029	351.43	--	--
2.	अरुणाचल प्रदेश	63.00	222.40	222.40	233.60	245.60	56.70	200.00	200.00	210.40	220.80	--	59.34	--	--	--
3.	असम	559.00	686.40	686.40	720.80	756.80	503.10	617.60	617.60	648.80	680.80	--	44.37	--	250.00	--
4.	बिहार	570.00	1510.40	1510.40	1586.40	1664.80	631.12	1132.80	1132.80	1189.60	1248.80	953.17	1255.27	1038.96	--	--
5.	छत्तीसगढ़	292.00	460.80	460.80	484.00	508.00	177.30	345.60	345.60	181.60	181.60	--	--	--	--	--
6.	गोवा	4.00	12.00	12.00	12.80	12.80	4.20	9.60	9.60	9.60	9.60	--	--	--	--	--
7.	गुजरात	856.00	1412.00	1412.00	1482.40	1556.80	886.80	1059.20	1059.20	556.00	1140.00	--	--	1000.00	--	--
8.	हरियाणा	374.00	524.00	524.00	550.40	577.60	227.10	392.80	392.80	412.80	433.60	--	--	--	--	--
9.	हिमाचल प्रदेश	287.00	363.20	363.20	380.80	400.80	197.23	327.20	327.20	342.40	360.80	518.06	2.90	--	214.26	787.25
10.	जम्मू एवं कश्मीर #	310.00	--	--	--	--	405.00	--	--	--	--	--	--	--	--	--
11.	झारखंड	442.00	605.60	605.60	635.20	667.20	331.50	454.40	454.40	--	476.80	--	--	200.00	--	--
12.	कर्नाटक	336.00	843.20	843.20	885.60	929.60	204.00	632.80	632.80	664.00	697.60	3208.28	689.27	1623.30	--	--
13.	केरल	225.00	335.20	335.20	352.00	369.60	136.65	251.20	251.20	264.00	277.60	--	--	--	939.83	--
14.	मध्यप्रदेश	1066.00	1941.60	1941.60	2038.40	2140.80	647.10	1456.00	1456.00	1528.80	1605.60	1712.14	1891.79	600.50	--	--
15.	महाराष्ट्र	1803.00	3436.80	3436.80	3608.80	3788.80	1352.25	2577.60	2577.60	2706.40	2841.60	5189.40	420.12	1056.39	--	--
16.	मणिपुर	23.00	37.60	37.60	39.20	41.60	30.60	33.60	33.60	35.20	18.80	--	26.53	--	--	--
17.	मेघालय	29.00	58.40	58.40	60.80	64.80	38.70	52.80	52.80	27.20	27.20	--	16.52	--	--	--
18.	मिजोरम	20.00	41.60	41.60	43.20	46.40	18.00	37.60	37.60	39.20	41.60	--	--	--	--	--
19.	नागालैंड	12.00	36.80	36.80	38.40	40.80	10.80	32.80	32.80	34.40	36.80	176.52	1.335	--	107.304	--
20.	ओडिशा	909.00	1711.20	1711.20	1796.80	1886.40	552.00	1283.20	1283.20	1348.00	1415.20	3294.10	500.00	500.00	--	--
21.	पंजाब	474.00	528.00	528.00	554.40	582.40	412.37	474.43	396.00	416.00	436.80	--	--	--	--	--
22.	राजस्थान	1340.00	1580.00	1580.00	1659.20	1742.40	1005.00	1184.80	1184.80	1244.80	1307.20	1949.59	68.65	--	13.46	--
23.	सिक्किम	38.00	44.80	44.80	47.20	49.60	34.20	40.00	40.00	42.40	44.80	--	73.86	55.23	--	81.89
24.	तमिलनाडु	825.00	1088.00	1088.00	1142.40	1200.00	500.85	816.00	816.00	856.80	900.00	--	286.91	566.36	--	--
25.	तेलंगाना	333.00	479.20	479.20	503.20	528.00	487.50	359.20	359.20	188.80	584.80	--	--	--	--	--
26.	त्रिपुरा	38.00	60.80	60.80	63.20	67.20	34.20	54.40	54.40	56.80	60.80	--	12.93	--	--	--
27.	उत्तरप्रदेश	820.00	2062.40	2062.40	2165.60	2273.60	849.30	1546.40	1546.40	812.00	1664.80	--	--	--	--	--

09.12.2025

300

28.	उत्तराखंड	255.00	832.80	832.80	874.40	918.40	229.50	749.60	749.60	787.20	826.40	--	--	--	--	--
29.	पश्चिम बंगाल	628.00	1078.40	1078.40	1132.80	1189.60	650.40	808.80	808.80	849.60	892.00	958.33	2250.28	350.13	--	--
कुल		13465.00	23186.40	23186.40	24344.80	25,565.60	10,937.62	17825.63	17747.20	16392.80	19419.60	18530.50	8257.10	7342.30	1524.85	869.14

अब जम्मू-कश्मीर और लद्दाख केन्द्र शासित प्रदेश हैं।

विवरण

वर्ष 2024-25 से 2025-26 के दौरान एसडीआरएफ और एनडीआरएफ के तहत

निधियों के आवंटन और धनराशि जारी होने का राज्य-वार ब्यौरा (आज तक)

(करोड़ रु में)

क्र.सं.	राज्य	केंद्र और राज्य केअंश सहित एसडीआरएफ के तहत आवंटन		एसडीआरएफ से जारी केंद्रीय अंश		एनडीआरएफ से जारी धनराशि (सभी आपदाओं के लिए)	
		2024-25	2025-26	2024-25	2025-26	2024-25	2025-26
1	2	3	4	5	6	7	8
1	आंध्र प्रदेश	1380.80	1449.60	1036.00	544.00	56.895	--
2	अरुणाचल प्रदेश	256.80	270.40	115.60	237.20#	--	34.536
3	असम	795.20	834.40	716.00	375.60	29.017	354.84
4	बिहार	1748.00	1836.00	1311.20	688.40	--	76.704
5	छत्तीसगढ़	533.60	560.00	380.80	400.00#	33.243	--
6.	गोवा	13.60	15.20	10.40	5.60	31.50	--
7.	गुजरात	1635.20	1716.00	600.00	1854.00#	--	76.239
8.	हरियाणा	606.40	636.80	455.20	238.80	--	26.241
9.	हिमाचल प्रदेश	420.00	441.60	378.40	397.60	84.564	582.11
10.	झारखंड	701.60	736.00	1027.20	276.00	--	33.294
11.	कर्नाटक	976.00	1024.80	732.00	768.80	3528.447	--
12.	केरल	388.00	408.00	291.20	153.20	--	114.488
13.	मध्यप्रदेश	2248.00	2360.00	1686.40	885.20	--	89.145

14.	महाराष्ट्र	3978.40	4176.80	2984.00	3132.80	--	138.09
15.	मणिपुर	44.00	45.60	50.00	29.20 #	12.15	131.08
16.	मेघालय	67.20	71.20	59.60	60.00#	11.982	--
17.	मिजोरम	48.00	50.40	43.20	22.80	18.36	14.40
18.	नागालैंड	42.40	44.80	38.40	40.00	181.80	14.42
19.	ओडिशा	1980.80	2080.00	1485.60	780.00	45.086	--
20.	पंजाब	611.20	642.40	458.40	481.60	29.601	--
21.	राजस्थान	1828.80	1920.00	1372.00	720.00	--	87.51
22.	सिक्किम	52.00	54.40	47.20	48.80	229.83	87.762
23.	तमिलनाडु	1260.00	1322.40	944.80	496.00	360.086	522.34
24.	तेलंगाना	555.20	582.40	416.80	218.40	42.783	57.04
25.	त्रिपुरा	70.40	74.40	71.60	25.20	186.40	--
26.	उत्तर प्रदेश	2388.00	2507.20	1748.40	1836.00#	172.95	--
27.	उत्तराखंड	964.00	1012.00	434.00	911.20	21.30	291.15
28.	पश्चिम बंगाल	1248.00	1311.20	936.00	491.60	84.771	--
	कुल	26841.60	28184.00	19830.40	16118.00	5160.76	2731.39

= includes arrears of previous year._

CONTINUOUS OPERATING REFERENCE SYSTEM UNDER SVAMITVA

1409. SHRI KARAN BHUSHAN SINGH:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the number of Continuous Operating Reference System (CORS) networks established under Survey of Villages and Mapping with Improved Technology in Village Areas (SVAMITVA) scheme during the last four years in Uttar Pradesh, district-wise;
- (b) the number of districts covered under Large Scale Mapping using drone by Survey of the country during the last four years in Uttar Pradesh;
- (c) the number of Information, Education and Communication (IEC) campaigns held during the last four years in Uttar Pradesh, district- wise; and
- (d) whether any steps has been taken for enhancement of Spatial Planning Application (Gram Manchitra), if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a): Continuous Operating Reference System (CORS) existed in Uttar Pradesh before SVAMITVA Scheme; thus no CORS were established in Uttar Pradesh using SVAMITVA funds.
- (b): All 75 districts are covered with drone survey under SVAMITVA Scheme in Uttar Pradesh

(c): The Ministry does not maintain records of district-wise IEC campaigns undertaken in Uttar Pradesh. IEC activities are organized by the State as per their requirements.

(d): The high resolution maps created under SVAMITVA Scheme have been integrated with the Gram Manchitra application developed by the Ministry of Panchayati Raj. This has enabled development of geospatial tools like Proximity Analysis, Asset Planning tool, Street lights estimation tool, Vehicle Route Possibility tool, Assessment of Solar Energy Potential tool, and Property tax calculator tool in Gram Manchitra application that uses the SVAMITVA data.

DECLINE IN INDIA'S EXPORT PERFORMANCE

1410. SHRI BHASKAR MURLIDHAR BHAGARE:

SHRI DHAIRYASHEEL RAJSINH MOHITE PATIL:

SHRIMATI SUPRIYA SULE:

SHRI SANJAY DINA PATIL:

DR. AMOL RAMSING KOHLE:

PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government is aware of the recent decline in India's export performance across major sectors and commodities, and if so, the details and reasons identified;

- (b) the value of exports from Maharashtra during the last five years, year-wise and sector-wise;
- (c) whether any assessment has been conducted on the slowdown in Maharashtra's export growth and the key findings thereof;
- (d) the measures taken or proposed to promote export-oriented industries in the State through policy incentives, logistics and port infrastructure, trade facilitation and market diversification;
- (e) whether the Government has identified new and emerging global markets for Maharashtra's MSME, agricultural and manufacturing products, if so, the details thereof; and
- (f) the steps undertaken to strengthen Maharashtra's export ecosystem through the PLI Scheme, Districts as Export Hubs programme, Export Promotion Industrial Parks and Trade Facilitation Centres?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): On the contrary, India achieved a significant milestone in the first half (H1) of FY 2025–26. Total exports comprising both merchandise and services reached **US\$ 418.6 billion** during April–September 2025 marking a **5.8% growth** over the same period last year and setting a new all-time high for H1 exports. Notably, **both Q1 (April–June 2025) and Q2 (July–September 2025)**

recorded their **highest-ever export levels** for their respective quarters, despite persisting global uncertainties. India's overall cumulative export performance remains robust. Total exports for April–October 2025 rose by 4.1% year-on-year to **US\$488.1 billion**. Merchandise exports increased by **0.5%**, reaching **US\$253.9 billion**, while services exports grew by **8.2%** to **US\$234.2 billion** during the same period.

Moreover, several major sectors are delivering strong expansions despite global uncertainties. Electronic goods remained the standout performer, rising sharply by 37.8%. Agriculture-related labour-intensive categories also posted healthy gains – Cashew (28.3%), other cereals (25.5%), meat, dairy and poultry products (24.0%), tea (15.2%), coffee (12.3%), fruits and vegetables (6.2%), rice (5.5%), and Cereal preparations (3.9%). Marine products export grew by 16.2%, mineral exports including mica and other ores, grew by 11.9%, while drugs and pharmaceuticals expanded by 4.7%. Engineering goods, India's largest export segment, registered steady growth of 1.7%. At the same time, a few key categories such as petroleum, textiles, plastics etc. experienced declines reflecting external market conditions.

(b) : The value of Maharashtra's exports during the last five year is given as below. Year wise and Sector wise details is given in enclosed **Statement**.

Year	2021-22	2022-23	2023-24	2024-25	2025-26 (April - Sept 2025 only)
Value in INR Cr.	545083.65	581439.42	556400.42	557270.67	144281.16

Source: DGICS and Government of Maharashtra

(c) : As per information received from Government of Maharashtra, it has set up a high-level Task Force Committee on 18th August 2025 under the Chairmanship of Shri Apurva Chandra (Retd. IAS). The committee's mandate is to assess the impact of U.S. tariffs on Maharashtra's export sectors, propose mitigation strategies, and recommend both immediate relief measures and long-term competitiveness initiatives. Stakeholder consultations were held across all divisions of state of Maharashtra in between 10 - 26 September 2025.

(d) : As per information received from Government of Maharashtra, to Promote export-oriented industries in the state, it has launched Maharashtra State Export Promotion Policy 2023. The policy aims to double Maharashtra's exports to US \$150 billion by FY 2027-28 and strengthens its position as a leading export hub. It focuses on creating an enabling ecosystem through policy incentives, infrastructure development, trade facilitation, and market diversification, with special support for MSMEs and sector-specific clusters.

Policy Incentives: The policy provides financial assistance up to ₹50 crore for export-oriented projects and ₹100 crore for industrial parks. MSMEs receive interest subsidies, ECGC premium refunds, and logistics support, along with incentives for participation in international exhibitions.

Logistics and Trade Facilitation: To improve connectivity, the policy promotes Export-Oriented Industrial Parks (EOIP) near ports and airports, ensuring better first-mile and last-mile linkages. Dedicated warehousing

and transportation facilities are planned, along with a digital single-window system for faster approvals and export clearances.

Market Diversification and Promotion: The policy emphasizes expanding global reach through support for participation in international trade fairs and delegations, promotion of One District One Product (ODOP) and GI-tagged products, and providing market intelligence to identify new destinations.

(e): As per information received from Government of Maharashtra, the Maharashtra State Export Promotion policy emphasizes expanding global market through support for participation in international trade fairs and delegations, promotion of One District One Product (ODOP) and GI-tagged products, and providing market intelligence to identify new destinations.

(f): As per information received from Government of Maharashtra, it has undertaken the following steps to strengthen the export ecosystem:

Districts as Export Hubs: Promotion of district-specific products under ODOP, identification of GI-tagged goods, and initiatives like One Taluka Ten Exporter (OTTE). Further, Export Facilitation Cells have been set up in districts, District Export Promotion Council (DEPC) meetings are held regularly, and District Export Action Plans are prepared to address bottlenecks and promote market access.

Export Promotion Industrial Parks: Maharashtra State Export Promotion Policy 2023 promotes development of Export-Oriented Industrial Parks (EOIPs) near

ports and airports with modern infrastructure, warehousing, testing labs, and logistics support.

Trade Facilitation Centers: Under the Maharashtra State Export Promotion Policy, Maharashtra Export Promotion Council (MPEC) has been formed under the chairmanship of Hon. Minister (Industries). The council consists of various department of State and Central Government members for effective execution and suggest any modifications, suggestions, additions in the policy and also to review the policy.

STATEMENT

Maharashtra's Sector-wise Exports for five years (Value in INR Lakh Cr)

Sr No	Sectors	2021-22	2022-23	2023-24	2024-25	2025-26 (April-Sept)
1	Agro and Food Processing	30545.25	38931.43	19917.64	22005.74	12549.03
2	Agriculture, Horticulture and Allied Products	23609.64	28419.56	29770.38	33260.85	15089.75
3	Chemicals	50475.28	56361.22	56152.41	58252.08	30467.74
4	Cork and Articles of Cork	0.63	0.81	0.97	0.99	0.2
5	Electronics and Electrical Components	69776.66	86115.34	96269.56	107436.25	59773.4
6	Engineering	56689.21	62006.06	63346.29	61214.46	38863.92
7	Fisheries and Marine Products	4046.51	4428.13	3742.56	3623.71	1868.95
8	Footware	712.28	759.42	712.21	627.73	141.62
9	Gem and Jewellery	151954.18	153104.73	127076.31	115843.26	55467.86

10	Glass and Glassware industry	1815.29	2066.48	2133.07	2331.57	1170.19
11	Handicraft	578.59	549.72	2658.57	826.66	286.02
12	Home Décor	1388.82	1657.5	1900.44	2030.93	1167.86
13	Iron and Steel	27078.55	21743.53	25314.67	17315.28	8902.43
14	Leather	490.01	730.26	721.79	702.36	376.12
15	Metalware	22912.64	27805.5	26281.85	27406.23	14434.42
16	Mineral Products	112.02	259.52	184.98	190.4	124.41
17	Miscellaneous Manufactured Articles	880.22	1089.6	931.89	1050.69	567.63
18	Paper and Paperboard	4353.17	4326.14	3757.3	4239.66	1997.06
19	Petroleum	12392.29	12741.82	11582.74	10838.35	6700.84
20	Pharmaceutical	26830.09	28040.83	32009.16	34578.44	21347.15
21	Plastic and Plastic Products	11654.12	11145.87	11454.58	12235.19	6311.94
22	Products of Printing Industry	557.42	683.29	759.19	815.49	450.07
23	Project Imports	34.46	58.92	93.24	49.44	18.06
24	Rubber	6884.06	6838.88	6997.42	7311.95	3884.05
25	Sports and Toys	829.86	725.94	760.78	857.69	457.98
26	Temporary Legislation	0.36	0.36	1.26	0.83	0.42
27	Textile and Apparels	38482.04	30848.56	31869.15	32224.46	14744.12
Grand Total		5,45,083.65	5,81,439.42	5,56,400.42	5,57,270.67	2,97,163.24

Source: DGICS and Government of Maharashtra

ISSUANCE OF UDID CARDS

1411. DR. VINOD KUMAR BIND:

SHRI DEVUSINH CHAUHAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the current status of issuance of Unique Disability ID (UDID) cards in the country, including the total number of eligible persons yet to be covered;
- (b) whether any major challenges have been identified in achieving universal UDID coverage in various States and Union Territories;
- (c) if so, the details of corrective measures being taken by the Government to ensure timely issuance, verification and 100% saturation of UDID cards;
- (d) whether the Government has undertaken any recent review or assessment of the functioning and service delivery of District Disability Rehabilitation Centers (DDRCs);
- (e) if so, the key observations or findings from such reviews, particularly regarding infrastructure, staffing, outreach and service utilisation;
- (f) whether the Government proposes to strengthen, modernise or expand the network of DDRCs; and
- (g) if so, the details of any planned initiatives in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a): As per the 2011 Census, there are about 2.68 crore persons with disabilities (PwDs) in India. Since the launch of the UDID project a total of 1,31,13,616 (as

on 05.12.2025) UDID cards have been issued across the country by the hospitals authorised by the state/UT governments.

(b): Major challenges:

(i) Shortage of medical experts to assess the disabilities of PwDs at the State/UT level,.

(ii) Less number of authorised hospitals in the State/UT governments for issuance of UDID cards.

(iii) Pendency of applications for UDID cards with hospitals.

(iv) Lack of awareness among the PwDs.

(c) and (d): (i) Notification of revised disability assessment guidelines for assessment of Persons included under RPwD Act, 2016 was done on 12.03.2024 which provides for the provision of inclusion of private medical doctors in the medical board to cater to the shortage of specialist at the designated hospitals in the States/UTs.

(ii) Conducted 8 training programs on revised disability assessment guidelines with about 6000 medical professionals at various zones of the nation.

(iii) Regular training of the UDID Portal functionaries by the department.

(iv) Regular meeting by the senior officers of the department with the State/UT government for timely disposal of pending applications.

(e): The District Disability Rehabilitation Centers (DDRCs) are established and operated with the support of the State Governments and function under the overall supervision of the District Magistrate. Under the Scheme, the

Central Government mainly provides financial assistance in the form of viability-gap support, while the day-to-day management, staffing arrangements, infrastructure support and operational activities fall within the responsibilities of the State Government and district administration. For the appraisal of the Scheme for its continuation in the forthcoming Finance Commission cycle, an impact evaluation study has recently been undertaken. The study has brought out several findings including the contribution of DDRCs in providing district-level rehabilitation services, increasing local accessibility for persons with disabilities, facilitating early identification and intervention activities. The study report also shows the enabling role of DDRCs in strengthening linkages with district health and education systems and in improving awareness and outreach on disability-related services. Further, the report also shows that DDRCs largely function from government or hospital premises thus ensuring basic functionality. Further, outreach practices remain robust ensuring effective service delivery.

(f) and (g): The scheme's guidelines were revised incorporating strengthening and modernising efforts e.g. provision for more rehabilitation professionals/staff, improved facilities etc. Submission/acceptance of online proposals under DDRCs was started from FY 2024-25. Also, in July, 2025, a new dedicated online portal for submission and processing of proposals under DDRCs including DDRC has also been started.

GLOBAL ORGANIC PRODUCTS

1412. SHRI MALAIYARASAN D

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the current share of India in the global organic products market and the growth in demand during the last five years;
- (b) the total quantity and value of organic products exported from India during the last three years, State-wise;
- (c) the extent of organic farming in Tamil Nadu, including the number of certified organic farmers and hectares under organic cultivation;
- (d) whether the Government has identified potential markets for Tamil Nadu's organic products, if so, the details thereof; and
- (e) the steps taken by the Government to promote organic exports from India, particularly from Southern States?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): The global demand for organic products has been growing consistently, as evident from the growth in the world market from 112 billion USD in 2019 to 147.49 billion USD in 2023.

Growth in Global Market for Organic Products	
Year	Value of Global Market (In USD Billion)

2019	112.00
2020	129.00
2021	135.50
2022	141.94
2023	147.49
Source: Report of FiBL and IFOAM—Organic International (as per data available)	

According to the “Study of Indian Organic Market and Export Promotion Strategy—2024” conducted by CRISIL (Credit Rating Information Services of India Limited) in financial year 2023-24, the total Indian organic market is estimated to have been at Rs 16,800 crore (approximately USD 2 billion), accounting for 1.4% of the global organic market in 2022 (USD 142 billion). The state-wise exports of organic products certified under NPOP (National Programme for Organic Production) are placed at the **Statement**.

(c): Data reported under NPOP for the State of Tamil Nadu is as under:

Area under Organic cultivation in Tamil Nadu	
1. Total Area (in Hectares)	32430.12
a. Organic	18266.32
b. In-Conversion	14163.80
Details of Organic Operators for Tamil Nadu	
2. Total Producers	22,145
a. Individual Farmers	1,977
b. Farmers under grower groups*	20,168

*103 Organic grower groups in Tamil Nadu under NPOP.

Source: Information provided by the certification bodies accredited under NPOP on Tracenet (an electronic platform for tracking organic products)

(d) and (e): APEDA engages with stakeholders across various organic product categories to promote the export of a diverse range of organic products from different parts of the country, including Tamil Nadu. The State of Tamil Nadu exported a wide variety of organic products in FY 2024-25, including coconut milk, coconut oil, mango purée, black tea, green tea, turmeric powder, chilli powder etc. These products hold strong export potential in destinations like the USA, European Union, Australia, Great Britain, Chile, Mexico, Canada etc.

The Government is implementing several measures to boost exports of organic food products from India, including the Southern States. The National Programme for Organic Production (NPOP) has been revised to its 8th edition and implemented from July 2025, enhancing credibility, transparency and farmer-friendly features. To facilitate trade, Mutual Recognition Arrangements are being pursued with key partners, with the MRA with Taiwan operational since 2024 and the MRA with Australia implemented from 24th September 2025. Export promotion efforts have been strengthened through India's designation as Partner Country for Biofach 2026 and participation in major global events such as Natural Products Expo West, USA, and Biofach India. Extensive outreach and training programmes on NPOP and market opportunities have also been conducted nationwide to build stakeholder capacity.

STATEMENT**Export of organic products certified under NPOP (National Program for Organic Production)**

S. No.	Name of State	Total Value (in USD Million)			Exported Quantity (in MT)		
		2022-23	2023-24	2024-25	2022-23	2023-24	2024-25
1	Andhra Pradesh	6.27	17.48	35.92	1,932.53	4,853.25	9,822.78
2	Assam	0.02	0.08	0.19	3.49	19.68	55.52
3	Chandigarh	0.05	0.00	0.00	55.17	0.00	0.00
4	Chhattisgarh	0.37	0.17	0.20	18.59	5.69	5.73
5	Daman and Diu	19.40	2.21	1.09	15,361.90	2,357.42	1,606.42
6	Goa	0.31	0.34	0.38	33.16	49.10	42.30
7	Gujarat	112.81	67.18	84.78	65,581.24	19,621.45	26,529.73
8	Haryana	54.49	77.77	104.56	41,302.43	69,432.01	86,209.31
9	Himachal Pradesh	0.34	4.81	3.36	22.45	1,750.72	947.46
10	Jammu and Kashmir	1.02	0.87	0.48	373.41	558.82	321.04
11	Karnataka	58.95	63.35	59.39	12,641.00	27,977.92	16,259.65
12	Kerala	24.14	41.80	76.39	3,937.24	13,347.49	82,606.18
13	Madhya Pradesh	78.99	47.93	42.99	66,734.98	51,170.34	42,004.53
14	Maharashtra	195.47	42.35	73.08	56,697.89	32,478.60	46,854.37
15	New Delhi	28.79	3.20	1.59	23,831.17	1,154.50	1,712.44
16	Odisha	0.00	0.00	0.02	0.00	0.00	2.40
17	Punjab	0.96	4.48	2.63	1,034.78	3,126.34	1,545.36
18	Rajasthan	10.11	18.20	30.16	6,463.69	12,735.41	19,066.13
19	Tamil Nadu	13.59	14.90	25.98	5,799.30	5,630.00	10,586.20
20	Telangana	30.23	37.74	39.72	3,864.77	6,015.41	4,887.50
21	Uttar Pradesh	39.12	23.20	45.57	3,086.16	5,152.34	11,969.02
22	Uttarakhand	0.54	1.21	1.59	96.88	512.70	586.30
23	West Bengal	32.40	25.55	35.92	3,928.29	3,079.83	4,534.69
Total		708.36	494.80	665.97	3,12,800.51	2,61,029.01	3,68,155.04

Source: Information provided by the certification bodies accredited under NPOP on Tracenet (an electronic platform for tracking organic products)

Note: State wise data is based on exports of the exporters registered in the respective State.

BENEFICIARIES UNDER DAY-NRLM

1413. SHRI CHARANJIT SINGH CHANNI:

SHRI MURARI LAL MEENA:

SHRI BALWANT BASWANT WANKHADE:

SHRI RAMASAHAYAM RAGHURAM REDDY:

DR. NAMDEO KIRSAN:

DR. PRASHANT YADAORAO PADOLE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and total number of Krishi Sakhis, Pashu Sakhis, Bank Sakhis, Bima Sakhis and Banking Correspondent Sakhis trained under Deendayal Antodaya Yojana - National Rural Livelihood Mission (DAY-NRLM), State-wise;
- (b) the details and total number of Dalit and Adivasi women beneficiaries under the scheme, State-wise;
- (c) the details and total number of micro-enterprises supported under the Start-up Village Entrepreneurship Program (SVEP) and their current status, State-wise; and
- (d) the details and total number of training and capacity building programmes conducted by the National Institute of Rural Development and Panchayati

Raj and participants who have undergone these training during the financial year 2025-26?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a): State-wise details and total number of Krishi Sakhis, Pashu Sakhis, Bank Sakhis, Bima Sakhis and Banking Correspondent Sakhis trained under Deendayal Antodaya Yojana - National Rural Livelihood Mission (DAY-NRLM) are given at **Statement-I**.

(b): State-wise details of Scheduled Tribes (STs) and Scheduled Castes (SCs) members mobilised into Self Help Groups (SHGs) under Deendayal Antodaya Yojana-National Rural Livelihood Mission (DAY-NRLM) upto October, 2025 are given at **Statement-II**.

(c): Start-up Village Entrepreneurship Programme (SVEP), the sub-scheme under the Deendayal Antyodaya Yojana-National Rural Livelihoods Mission (DAY-NRLM) programme supports the Self-Help Group (SHG) and their family members to set-up small enterprises in the non-farm sector.

State and UT-wise details of the progress made in the implementation of Start-up Village Entrepreneurship Programme (SVEP) under the National Rural Livelihoods Mission (NRLM) in the country are given at **Statement-III**.

(d): The total number of training and capacity building programs conducted by National Institute of Rural Development and Panchayati Raj (NIRDPR) during

FY 2025-26 upto November,2025 is 914. A total of 39,469 participants have been trained upto November, 2025 which includes Krishi Sakhis, Pashu Sakhis, Bank Sakhis, Bima Sakhis, and Banking Correspondent Sakhis.

STATEMENT-I

State wise details of Krishi Sakhi, Pashu Sakhis, Bank Sakhis, Bima Sakhis and Banking Correspondent Sakhis trained under DAY-NRLM

Sl. No.	State/UT	No. of Krishi Sakhi	No. of Pashu Sakhi	Bank Sakhi	Banking Correspondent and Digi Pay Sakhi	Bima Sakhi
1	Andaman Nicobar	21	23	0	0	0
2	Andhra Pradesh	20,613	18,491	4149	0	0
3	Arunachal Pradesh	3,710	2,274	133	110	79
4	Assam	4,874	5,011	1971	5227	810
5	Bihar	10,529	8,022	3512	6441	0
6	Chhattisgarh	10,996	10,976	1514	4414	585
7	Gujarat	17,736	16,014	102	52	59
8	Goa	40	23	3603	7346	748
9	Haryana	775	881	233	2275	565
10	Himachal Pradesh	1,224	1,224	857	709	645
11	Jammu And Kashmir	1,675	1,134	299	2017	0
12	Jharkhand	13,463	12,337	1692	5855	3767
13	Karnataka	9,196	9,146	415	5630	4436
14	Kerala	4,590	2,493	1049	1034	1025
15	Ladakh	61	60	28	26	0
16	Madhya Pradesh	8,903	8,628	3231	12736	1607
17	Maharashtra	10,232	7,868	2329	14739	337
18	Manipur	372	359	120	185	354
19	Meghalaya	3,491	1,906	396	898	150
20	Mizoram	554	542	94	320	64

21	Nagaland	866	604	142	432	85
22	Odisha	9,567	8,568	2448	2204	2448
23	Puducherry	163	170	0	0	0
24	Punjab	4,127	1,369	877	1604	877
25	Rajasthan	14,734	14,228	2871	13090	1137
26	Sikkim	191	183	147	127	197
27	Tamil Nadu	14,338	6,607	0	4112	0
28	Telangana	3,000	2,491	991	3085	211
29	Tripura	2,209	2,247	646	724	648
30	Uttarakhand	802	871	11147	45183	0
31	Uttar Pradesh	9,850	8,545	1244	3045	38
32	West Bengal	4,843	12,250	3494	4754	5980
	Total	1,87,745	1,65,545	49734	148374	26852

STATEMENT-II

State wise details of ST and SC members mobilised into Self Help Groups (SHGs) under Deendayal Antodaya Yojana - National Rural Livelihood Mission (DAY-NRLM)

Sl. No.	State	No. of SC Members	No. of ST Members
1	ANDAMAN AND NICOBAR	11	451
2	ANDHRA PRADESH	1748629	549875
3	ARUNACHAL PRADESH	815	85984
4	ASSAM	395501	694655
5	BIHAR	2956778	512771
6	CHHATTISGARH	408188	1130473
7	DNH AND DAMAN DIU	465	14539
8	GOA	1079	7207
9	GUJARAT	283946	820762
10	HARYANA	291303	4955
11	HIMACHAL PRADESH	106526	19073
12	JAMMU AND KASHMIR	102254	76287
13	JHARKHAND	583401	1063256
14	KARNATAKA	597761	291437

15	KERALA	419011	71623
16	LADAKH	63	12975
17	LAKSHADWEEP	3	3869
18	MADHYA PRADESH	1088260	1969604
19	MAHARASHTRA	882572	968403
20	MANIPUR	5728	49974
21	MEGHALAYA	4263	370160
22	MIZORAM	169	69939
23	NAGALAND	168	114460
24	ODISHA	1061622	1328182
25	PUDUCHERRY	13326	231
26	PUNJAB	401614	354
27	RAJASTHAN	811730	888257
28	SIKKIM	3235	19269
29	TAMIL NADU	1155634	79657
30	TELANGANA	824432	497303
31	TRIPURA	108896	162666
32	UTTAR PRADESH	3249925	156552
33	UTTARAKHAND	127986	30356
34	WEST BENGAL	3883561	829890
	Total	21518855	12895449

STATEMENT-III

Progress of SVEP in the States/UTs

Sl. No	States/UT	Total no. of blocks approved under SVEP	No. of enterprises supported under SVEP
1	Andhra Pradesh	14	27692
2	Arunachal Pradesh	1	735
3	Assam	49	20388
4	Bihar	32	35899
5	Chhattisgarh	25	23403
6	Goa	3	2128
7	Gujarat	11	5940
8	Haryana	8	9854
9	Himachal Pradesh	9	1507

10	Jammu and Kashmir (UT)	14	6026
11	Jharkhand	44	34481
12	Karnataka	20	4171
13	Kerala	43	45371
14	Madhya Pradesh	26	29791
15	Maharashtra	18	11145
16	Manipur	6	2465
17	Meghalaya	6	1619
18	Mizoram	4	2591
19	Nagaland	4	4503
20	Odisha	17	18441
21	Punjab	3	4255
22	Rajasthan	23	12086
23	Sikkim	1	963
24	Tamil Nadu	10	5316
25	Telangana	22	18959
26	Tripura	9	2244
27	Uttar Pradesh	27	30162
28	Uttarakhand	10	4717
29	West Bengal	31	28938
30	Puducherry*	1	0
31	AandN Island*	1	0
	Total	492	395,790

* The preparation of the detailed project report (DPR) is ongoing.

INCREASE IN THE MSP

1414. SHRI EATALA RAJENDER

Will the Minister of **AGRICULTURE AND FARMERS WELFARE**

be pleased to state:

the details of increase in the Minimum Support Price (MSP) for various items compared to the last 10 years as part of its efforts to boost domestic output and ensure remunerative prices to farmers in the kharif and rabi

seasons aimed at ensuring remunerative prices for farmers and incentivising crop diversification?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

Every year, Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops for the country as a whole, based on the recommendations of Commission for Agricultural Costs and Prices (CACP), after considering the views of State Governments and Central Ministries/Departments concerned.

The Union Budget for 2018-19 had announced the pre-determined principle to keep MSPs at levels of at least one and half times of the cost of production. Accordingly, Government had increased MSPs for all mandated Kharif, Rabi and other Commercial crops with a minimum return of 50 percent over all India weighted average cost of production from year 2018-19 onwards. The details of increased MSP in the year 2025-26 as compared to the year 2015-16 are given at **Statement**.

Increased MSP has benefited farmers of the country which are evident from data of procurement and MSP amount paid to the farmers. The details of procurement and MSP amount paid to farmers during 2024-25 (Crop Year) are given as under:

Total Procurement (In LMT)	Total MSP Value (In Lakh Crore)
1,223	3.47

STATEMENT

Minimum Support Price

(Marketing Season-wise) (₹/quintal)

Commodities	KMS 2015-16	KMS 2025-26
<u>KHARIF CROPS</u>		
Paddy (Common)	1410	2369
Paddy (Grade 'A')	1450	2389
Jowar (Hybrid)	1570	3699
Jowar (Maldandi)	1590	3749
Bajra	1275	2775
Ragi	1650	4886
Maize	1325	2400
Arhar	4625	8000
Moong	4850	8768
Urad	4625	7800
Cotton (Medium Staple)	3800	7710
Cotton (Long Staple)	4100	8110
Groundnut	4030	7263
Sunflower Seed	3800	7721
Soyabean Yellow	2600	5328
Sesamum	4700	9846
Nigerseed	3650	9537
<u>RABI CROPS</u>		
	RMS 2016-17	RMS 2026-27
Wheat	1525	2585
Barley	1225	2150
Gram	3500	5875
Masur	3400	7000
Rapeseed and mustard	3350	6200

Safflower	3300	6540

KMS- Kharif Marketing Season

RMS- Rabi Marketing Season

DISBURSEMENT UNDER PM-KISAN

1415. SHRI PRADYUT BORDOLOI:

SHRI GAURAV GOGOI:

SHRI UJJWAL RAMAN SINGH:

Will the Minister of **AGRICULTURE AND FARMERS** be pleased to state:

- (a) whether it is a fact that the amount allocated per beneficiary per installment under Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) is Rs 2,000 per installment;
- (b) if so, the details of the number of beneficiaries and the amount disbursed, installment-wise and State-wise;
- (c) whether the amount disbursed per beneficiary has exceeded Rs. 2,000 in any installment or exceeded 6,000 in any year; and
- (d) if so, the details regarding every instance of such excess including the name of the beneficiary details excess amount credited installment-wise, reasons therefor and whether it was balanced thereafter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) and (b): The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of

farmers with cultivable land-holding. Under the scheme, a financial benefit of ₹ 6,000/- per year is transferred in three equal instalments of ₹ 2000/- each, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode. Under the PM-KISAN Scheme, cultivable landholding is primary eligibility criteria to receive benefit of the Scheme subject to certain exclusions relating to higher economic status.

A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over ₹ 4.09 lakh Cr. through 21 installments since inception of the Scheme. Recently, the 21st instalment of PM-KISAN was released on 19th November, 2025, under which more than 9.34 Crore beneficiaries received benefits worth more than ₹ 18,691 Crore. Instalment-wise and State-wise details of beneficiaries and amount disbursed to them is at **Statement**.

(c) and (d): To ensure that the benefits are provided only to the eligible beneficiaries, land seeding, Aadhaar-based payment and e-KYC have been made mandatory under the scheme. In this process, the benefits of the farmers, who did not complete these mandatory criteria, were stopped. As and when these farmers complete their mandatory requirements, they receive the benefit of the scheme. A few transaction failures cases are also observed sometimes. In all failed transaction cases, the beneficiaries are notified for rectification of the error, whereafter they are reprocessed and the benefits are transferred to the beneficiaries in next instalment release.

Furthermore, at the time of each instalment release, the Department ensures that no beneficiary receives more than the amount to which they are entitled. No instances of excess payment to any beneficiary beyond his entitlement have come to the notice.

STATEMENT

State-wise and installment-wise details of benefits distributed under PM-KISAN as on 25.11.2025

#	State	1st Instalment		2nd Instalment		3rd Instalment	
		No. of Beneficiaries	Amount Disbursed (in Cr)	No. of Beneficiaries	Amount Disbursed (in Cr)	No. of Beneficiaries	Amount Disbursed (in Cr)
1	ANDAMAN AND NICOBAR ISLANDS	10,107	2.02	13,714	2.74	15,915	3.74
2	ANDHRA PRADESH	33,16,854	663.37	41,76,087	860.46	42,04,776	859.32
3	ARUNACHAL PRADESH	1,816	0.36	6,988	1.40	42,724	9.32
4	ASSAM	11,55,516	231.10	24,53,736	534.79	21,12,970	455.11
5	BIHAR	2,50,826	50.17	26,20,799	581.53	45,52,080	1,036.73
6	CHANDIGARH	49	0.01	244	0.05	452	0.14
7	CHHATTISGARH	1,13,058	22.61	10,63,512	212.79	16,24,943	393.23
8	DELHI	-	-	-	-	11,534	4.72
9	GOA	2,439	0.49	4,260	0.85	6,595	1.93
10	GUJARAT	28,61,050	572.21	39,60,811	819.81	46,89,103	1,048.67
11	HARYANA	9,66,574	193.31	12,49,045	273.41	14,29,949	325.47

12	HIMACHAL PRADESH	4,57,049	91.41	7,36,192	163.94	8,34,573	180.49
13	JAMMU AND KASHMIR	4,57,883	91.58	7,16,275	155.69	8,65,267	186.76
14	JHARKHAND	5,65,746	113.15	7,27,985	146.41	13,32,800	277.26
15	KARNATAKA	19,872	3.97	29,63,053	656.16	46,66,949	1,083.87
16	KERALA	9,58,043	191.61	18,64,863	453.19	27,04,977	800.95
17	LADAKH	7,188	1.44	10,189	2.28	13,429	3.58
18	LAKSHADWEEP	-	-	-	-	-	-
19	MADHYA PRADESH	9,289	1.86	25,05,970	501.22	49,30,795	1,200.09
20	MAHARASHTRA	21,84,099	436.82	45,23,526	1,010.08	71,47,272	1,940.37
21	MANIPUR	31,354	6.27	29,245	5.85	90,305	24.35
22	MEGHALAYA	9,309	1.86	26,725	7.86	61,413	14.35
23	MIZORAM	27,080	5.42	52,684	11.75	65,532	14.31
24	NAGALAND	32,305	6.46	86,447	17.64	1,58,371	34.47
25	ODISHA	9,73,873	194.77	29,92,559	598.59	28,48,160	575.60
26	PUDUCHERRY	4,264	0.85	5,779	1.16	9,106	2.78
27	PUNJAB	11,81,930	236.39	14,11,655	312.85	22,21,746	483.42
28	RAJASTHAN	64,995	13.00	38,34,966	1,191.47	47,82,880	1,138.02
29	SIKKIM	-	-	1,980	0.40	4,008	0.80
30	TAMIL NADU	21,61,293	432.26	29,71,369	660.93	33,74,463	753.06
31	TELANGANA	20,28,345	405.67	31,60,188	734.22	34,22,285	723.29
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	7,587	1.52	11,183	2.28	13,519	3.03
33	TRIPURA	1,51,872	30.37	1,80,865	36.40	1,89,194	39.94
34	UTTAR PRADESH	1,11,94,598	2,238.92	1,51,46,268	3,206.44	1,75,16,689	3,740.16
35	UTTARAKHAND	4,15,480	83.10	5,25,702	107.36	6,56,255	167.78

36	WEST BENGAL	-	-	-	-	-	-
	Grand Total	3,16,21,743	6,324.35	6,00,34,864	13,272.0 1	7,66,01,029	17,527.13

#	State	4th Instalment		5th Instalment		6th Instalment	
		No. of Beneficiaries	Amount Disbursed (in Cr)	No. of Beneficiaries	Amount Disbursed (in Cr)	No. of Beneficiaries	Amount Disbursed (in Cr)
1	ANDAMAN AND NICOBAR ISLANDS	16,140	3.50	15,971	3.26	16,254	3.25
2	ANDHRA PRADESH	47,41,094	990.67	47,57,732	995.23	46,90,577	953.22
3	ARUNACHAL PRADESH	62,878	18.71	89,275	19.01	90,143	18.35
4	ASSAM	20,19,829	406.55	18,96,672	380.23	12,47,701	249.54
5	BIHAR	60,63,957	1,303.41	69,55,360	1,466.06	75,38,398	1,574.11
6	CHANDIGARH	429	0.09	430	0.09	430	0.09
7	CHHATTISGARH	18,45,580	437.49	24,79,764	554.23	26,40,364	554.15
8	DELHI	12,452	2.60	13,331	2.76	14,045	2.89
9	GOA	7,491	1.53	8,339	1.81	9,145	1.94
10	GUJARAT	48,71,070	1,016.54	52,95,261	1,146.04	55,67,093	1,147.08
11	HARYANA	15,47,050	313.95	16,87,063	379.11	18,25,218	387.72
12	HIMACHAL PRADESH	8,65,309	180.93	8,90,915	182.90	9,09,924	185.15
13	JAMMU AND KASHMIR	9,83,503	224.84	10,27,714	209.08	11,12,827	248.76
14	JHARKHAND	7,08,437	141.88	15,18,924	439.33	22,77,856	504.85

15	KARNATAKA	49,47,251	1,049.74	51,14,512	1,033.93	52,19,763	1,061.53
16	KERALA	26,90,856	684.15	30,01,875	682.63	33,52,809	713.79
17	LADAKH	14,122	2.94	14,078	3.23	13,679	2.74
18	LAKSHADWEEP	1,515	0.30	650	0.29	700	0.23
19	MADHYA PRADESH	60,02,300	1,411.85	74,94,284	1,831.65	78,53,630	1,649.98
20	MAHARASHTRA	86,34,898	1,948.55	96,97,604	2,189.07	1,05,21,072	2,282.52
21	MANIPUR	2,71,293	56.51	4,54,134	95.16	3,50,676	70.78
22	MEGHALAYA	98,732	21.18	1,62,524	34.67	1,77,153	35.82
23	MIZORAM	62,766	12.89	1,24,448	26.55	1,31,990	27.05
24	NAGALAND	1,85,314	39.06	1,90,781	41.31	1,95,928	40.68
25	ODISHA	25,17,673	512.52	21,02,663	431.14	22,77,018	467.87
26	PUDUCHERRY	9,378	1.97	10,198	2.20	10,635	2.27
27	PUNJAB	23,01,322	466.47	19,01,762	417.89	19,04,615	384.87
28	RAJASTHAN	48,50,224	1,053.52	57,10,264	1,463.79	63,15,763	1,425.45
29	SIKKIM	1,633	0.33	5,681	2.34	6,091	1.22
30	TAMIL NADU	34,37,366	716.90	43,04,758	933.64	44,08,836	902.80
31	TELANGANA	32,43,804	664.43	34,73,585	748.58	35,86,324	735.54
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	13,563	2.76	14,035	2.92	9,410	1.88
33	TRIPURA	1,83,203	37.09	1,99,346	42.92	2,10,166	42.74
34	UTTAR PRADESH	1,81,83,044	4,060.27	2,13,12,163	5,056.93	2,19,07,515	4,620.67
35	UTTARAKHAND	6,96,191	156.87	7,67,903	169.53	8,33,798	174.79
36	WEST BENGAL	-	-	-	-	-	-

	Grand Total	8,20,91,667	17,943.00	9,26,93,999	20,989.49	9,72,27,546	20,476.33
#	State	7th Instalment		8th Instalment		9th Instalment	
		No. of Beneficiaries	Amount Disbursed (in Cr)	No. of Beneficiaries	Amount Disbursed (in Cr)	No. of Beneficiaries	Amount Disbursed (in Cr)
1	ANDAMAN AND NICOBAR ISLANDS	16,109	3.22	16,088	3.34	15,593	3.13
2	ANDHRA PRADESH	45,36,418	916.69	44,63,053	1,037.33	44,28,728	917.56
3	ARUNACHAL PRADESH	91,858	19.41	91,869	18.95	92,730	18.75
4	ASSAM	13,93,369	321.13	12,92,580	305.62	9,27,709	340.70
5	BIHAR	76,80,555	1,561.21	79,25,228	1,645.27	80,94,051	1,658.68
6	CHANDIGARH	402	0.08	386	0.08	378	0.08
7	CHHATTISGARH	29,17,735	624.43	28,49,584	625.13	30,24,439	665.17
8	DELHI	13,690	2.88	13,975	3.10	14,490	3.01
9	GOA	8,762	1.82	9,263	2.08	9,127	1.85
10	GUJARAT	54,02,210	1,087.58	55,44,202	1,184.50	56,05,182	1,164.80
11	HARYANA	18,42,856	385.43	17,41,150	362.37	18,45,869	397.42
12	HIMACHAL PRADESH	9,04,007	181.39	9,08,870	186.42	9,36,728	191.01
13	JAMMU AND KASHMIR	11,28,536	233.07	8,71,765	187.39	8,79,844	183.43
14	JHARKHAND	22,55,894	460.34	15,90,595	391.42	16,28,564	361.43
15	KARNATAKA	52,81,757	1,063.26	51,77,948	1,071.25	52,13,008	1,092.11
16	KERALA	34,64,880	717.93	33,57,705	694.43	34,82,013	739.32
17	LADAKH	16,744	3.37	17,429	3.84	17,088	3.68
18	LAKSHADWEEP	827	0.17	870	0.26	833	0.17

19	MADHYA PRADESH	80,00,598	1,679.11	82,60,227	1,757.97	83,29,626	1,698.24
20	MAHARASHTRA	1,03,93,400	2,201.31	92,38,857	1,928.16	1,02,52,879	2,316.49
21	MANIPUR	3,56,367	72.30	2,87,292	58.81	2,77,913	56.84
22	MEGHALAYA	1,81,428	36.81	1,80,845	36.97	1,91,116	40.17
23	MIZORAM	1,45,311	29.99	1,02,347	22.31	1,04,175	21.81
24	NAGALAND	1,96,710	39.97	1,74,709	35.25	1,96,941	44.73
25	ODISHA	24,93,444	559.08	29,46,618	1,056.19	32,03,303	844.17
26	PUDUCHERRY	10,344	2.10	10,251	2.07	10,245	2.06
27	PUNJAB	18,71,663	374.47	17,60,007	357.07	17,38,694	349.17
28	RAJASTHAN	66,41,947	1,432.93	69,34,643	1,601.51	69,68,641	1,468.24
29	SIKKIM	7,917	1.58	9,558	2.36	9,754	2.04
30	TAMIL NADU	37,51,571	756.76	37,74,720	792.54	37,09,970	744.82
31	TELANGANA	35,74,010	729.98	35,49,971	730.54	35,93,145	793.92
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	9,690	1.95	9,849	2.11	7,561	2.68
33	TRIPURA	2,19,045	44.48	2,12,358	43.99	2,14,747	43.71
34	UTTAR PRADESH	2,28,16,835	4,754.54	2,37,26,491	5,517.28	2,39,59,035	5,058.60
35	UTTARAKHAND	8,49,311	174.38	8,36,898	174.75	8,78,377	185.80
36	WEST BENGAL	-	-	20,29,757	573.53	35,84,794	980.01
	Grand Total	9,84,76,200	20,475.15	9,99,17,958	22,416.19	10,34,47,290	22,395.79

#	State	10th Instalment		11th Instalment		12th Instalment	
		No. of Beneficiaries	Amount Disbursed (in Cr)	No. of Beneficiaries	Amount Disbursed (in Cr)	No. of Beneficiaries	Amount Disbursed (in Cr)
1	ANDAMAN AND NICOBAR ISLANDS	15,089	3.07	14,952	3.05	14,309	2.88
2	ANDHRA PRADESH	44,61,405	952.92	44,00,746	932.62	41,51,648	1,047.50
3	ARUNACHAL PRADESH	93,002	18.98	94,712	21.68	93,729	18.80
4	ASSAM	10,94,428	288.12	8,82,193	192.23	4,89,144	161.38
5	BIHAR	82,63,604	1,733.01	83,05,363	1,710.25	81,67,353	1,648.58
6	CHANDIGARH	389	0.09	367	0.08	5	0.00
7	CHHATTISGARH	27,72,235	630.52	27,40,668	696.60	20,37,778	474.41
8	DELHI	14,618	3.06	14,887	3.29	12,409	2.50
9	GOA	8,880	1.80	8,541	1.96	6,639	1.35
10	GUJARAT	58,42,185	1,250.99	58,80,311	1,204.86	51,87,535	1,056.13
11	HARYANA	18,65,801	386.84	18,41,471	391.10	13,14,817	264.26
12	HIMACHAL PRADESH	9,41,413	192.75	9,42,145	198.16	5,72,359	115.17
13	JAMMU AND KASHMIR	10,97,342	294.54	10,92,711	252.30	4,32,237	88.19
14	JHARKHAND	16,59,896	376.96	22,25,580	717.17	12,74,932	350.41
15	KARNATAKA	34,53,252	709.48	49,20,226	1,300.70	50,05,179	1,069.08
16	KERALA	35,45,274	752.44	34,62,021	707.36	20,01,856	406.79
17	LADAKH	17,190	3.63	17,311	3.65	16,500	3.44
18	LAKSHADWEEP	-	-	-	-	841	0.50

19	MADHYA PRADESH	84,52,145	1,737.20	83,48,005	1,730.12	81,59,050	1,681.55
20	MAHARASHTRA	1,04,45,465	2,187.88	1,01,26,242	2,059.92	90,27,279	1,889.64
21	MANIPUR	2,80,147	61.52	3,64,833	105.95	3,66,207	86.95
22	MEGHALAYA	1,86,232	38.51	96,417	19.76	19,950	4.86
23	MIZORAM	96,172	20.66	86,617	18.07	87,301	18.46
24	NAGALAND	1,99,290	42.78	1,82,667	37.90	1,95,620	42.45
25	ODISHA	32,78,430	769.79	33,10,686	709.86	21,54,980	450.90
26	PUDUCHERRY	10,218	2.06	10,157	2.06	9,953	2.01
27	PUNJAB	17,13,939	349.63	16,97,473	340.95	2,07,564	41.87
28	RAJASTHAN	71,43,865	1,525.29	71,11,773	1,493.35	56,72,753	1,164.19
29	SIKKIM	9,911	2.23	9,490	2.26	11,207	4.42
30	TAMIL NADU	36,73,808	742.29	31,92,735	707.52	22,07,417	452.94
31	TELANGANA	36,07,001	753.59	35,53,310	740.78	32,53,050	656.34
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	11,481	3.70	12,737	3.71	12,599	2.60
33	TRIPURA	2,19,098	46.24	2,33,210	53.59	2,31,363	49.40
34	UTTAR PRADESH	2,41,74,588	5,199.64	2,40,96,791	5,043.61	1,82,28,200	3,717.30
35	UTTARAKHAND	8,91,441	186.58	8,89,330	182.19	6,72,824	136.07
36	WEST BENGAL	46,29,279	1,074.79	46,78,486	1,030.14	44,44,154	928.73
	Grand Total	10,41,68,513	22,343.55	10,48,45,164	22,618.80	8,57,40,741	18,042.08

#	State	13th Instalment	14th Instalment	15th Instalment

		No. of Beneficiaries	Amount Disbursed (in Cr)	No. of Beneficiaries	Amount Disbursed (in Cr)	No. of Beneficiaries	Amount Disbursed (in Cr)
1	ANDAMAN AND NICOBAR ISLANDS	13,047	2.63	13,098	2.68	3,620	0.93
2	ANDHRA PRADESH	40,74,231	980.89	41,36,726	996.70	39,56,941	893.30
3	ARUNACHAL PRADESH	60,678	12.61	68,867	16.21	54,805	12.88
4	ASSAM	6,15,142	221.60	8,75,775	281.62	12,15,906	487.61
5	BIHAR	73,72,201	1,493.83	75,69,400	1,580.74	72,23,753	1,605.95
6	CHANDIGARH	307	0.12	134	0.03	275	0.09
7	CHHATTISGARH	19,94,230	453.36	20,24,754	450.58	21,54,244	576.04
8	DELHI	12,660	2.65	12,931	2.77	8,302	1.97
9	GOA	5,951	1.43	5,664	1.21	5,982	1.37
10	GUJARAT	43,79,387	909.23	45,17,899	961.42	42,35,547	1,044.61
11	HARYANA	14,69,388	331.04	15,39,264	344.22	13,84,970	323.07
12	HIMACHAL PRADESH	6,70,413	156.88	7,39,081	177.60	7,15,976	169.91
13	JAMMU AND KASHMIR	6,67,415	188.13	7,32,057	176.66	7,65,561	180.01
14	JHARKHAND	11,76,905	260.26	13,02,856	318.79	12,59,786	381.94
15	KARNATAKA	48,47,558	1,044.33	49,34,537	1,017.44	43,78,005	966.43
16	KERALA	21,29,989	485.22	23,41,007	554.17	23,50,849	662.25
17	LADAKH	14,499	3.29	14,453	3.49	14,807	3.73
18	LAKSHADWEEP	729	0.16	1,436	1.98	1,211	0.40
19	MADHYA PRADESH	71,44,857	1,467.44	76,42,682	1,684.92	75,68,448	1,705.95

20	MAHARASHTRA	81,23,208	1,709.27	85,60,249	1,867.25	84,54,963	1,996.38
21	MANIPUR	-	-	3,711	1.72	5,871	2.53
22	MEGHALAYA	10,864	3.04	33,388	15.80	55,836	32.14
23	MIZORAM	41,699	9.32	50,744	14.72	55,937	19.55
24	NAGALAND	1,13,538	23.13	1,35,346	32.57	1,18,825	29.29
25	ODISHA	23,48,576	632.32	26,93,134	698.86	24,96,882	703.12
26	PUDUCHERRY	9,119	1.83	8,316	1.68	8,054	1.68
27	PUNJAB	8,61,030	308.70	8,56,739	182.42	4,97,229	152.67
28	RAJASTHAN	53,89,421	1,136.78	56,88,859	1,283.28	48,65,934	1,179.78
29	SIKKIM	8,052	1.98	10,617	2.84	13,945	6.73
30	TAMIL NADU	20,29,573	414.31	20,95,323	443.91	20,45,367	491.39
31	TELANGANA	29,85,014	615.14	29,51,139	614.59	28,71,816	664.13
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	11,429	2.34	11,492	2.42	10,346	2.33
33	TRIPURA	2,19,166	44.63	2,21,260	45.63	1,94,951	44.57
34	UTTAR PRADESH	1,74,27,372	3,693.41	1,86,54,266	4,249.97	1,75,61,389	4,181.87
35	UTTARAKHAND	7,20,093	157.80	7,59,704	168.86	6,79,685	160.89
36	WEST BENGAL	42,91,178	881.52	44,72,183	1,004.21	39,80,679	909.34
	Grand Total	8,12,38,919	17,650.61	8,56,79,091	19,203.93	8,12,16,697	19,596.81

#	State	16th Instalment		17th Instalment		18th Instalment	
		No. of Beneficiaries	Amount Disbursed (in Cr)	No. of Beneficiaries	Amount Disbursed (in Cr)	No. of Beneficiaries	Amount Disbursed (in Cr)
1	ANDAMAN AND NICOBAR ISLANDS	12,289	4.90	12,546	2.80	12,832	2.80
2	ANDHRA PRADESH	40,76,542	924.14	41,40,576	875.56	41,22,500	836.36
3	ARUNACHAL PRADESH	80,108	18.94	67,613	18.55	90,473	25.60
4	ASSAM	16,43,490	592.21	18,14,353	426.08	18,87,589	403.53
5	BIHAR	75,65,177	1,705.67	76,55,855	1,598.95	75,81,033	1,544.52
6	CHANDIGARH	340	0.12	349	0.08	15	0.00
7	CHHATTISGARH	23,20,690	580.33	24,31,803	577.36	25,07,764	570.00
8	DELHI	10,240	3.22	10,808	2.51	10,829	2.26
9	GOA	6,263	1.76	6,322	1.36	6,333	1.33
10	GUJARAT	46,40,953	1,203.54	48,45,936	1,084.42	49,12,382	1,038.73
11	HARYANA	15,18,315	375.33	15,87,993	362.17	15,99,904	342.29
12	HIMACHAL PRADESH	7,71,363	185.74	8,06,658	190.49	8,17,551	171.90
13	JAMMU AND KASHMIR	8,25,744	215.16	8,53,719	192.53	8,58,660	182.65
14	JHARKHAND	16,18,123	839.80	18,42,854	633.39	19,98,474	546.37
15	KARNATAKA	44,34,143	979.54	43,04,824	958.27	43,48,126	941.85
16	KERALA	26,48,061	689.25	27,57,444	637.26	28,15,241	597.95
17	LADAKH	17,682	4.73	18,192	4.05	18,208	3.77
18	LAKSHADWEEP	1,314	0.54	1,972	0.54	2,198	0.45
19	MADHYA PRADESH	79,87,576	1,808.41	80,80,414	1,679.85	81,37,388	1,682.12
20	MAHARASHTRA	89,61,907	2,025.42	91,43,117	1,940.12	91,43,729	1,888.58

21	MANIPUR	1,04,367	70.44	79,198	28.01	85,936	42.79
22	MEGHALAYA	1,01,537	56.83	1,30,649	49.02	1,50,413	33.91
23	MIZORAM	86,253	54.94	99,140	36.82	1,10,998	31.69
24	NAGALAND	1,44,410	36.46	1,62,277	49.02	1,71,922	42.84
25	ODISHA	28,96,597	792.82	30,58,332	737.89	31,50,684	689.02
26	PUDUCHERRY	8,266	1.94	8,182	1.73	8,033	1.64
27	PUNJAB	7,17,316	247.64	8,40,274	290.56	9,26,150	272.82
28	RAJASTHAN	62,60,974	1,641.34	67,25,793	1,525.71	70,32,147	1,545.17
29	SIKKIM	20,607	9.72	24,364	6.40	28,146	6.75
30	TAMIL NADU	21,50,556	503.46	21,83,435	460.03	21,94,666	455.94
31	TELANGANA	30,65,395	765.47	30,98,123	654.69	30,77,516	627.51
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	11,335	3.22	11,567	2.56	11,587	2.44
33	TRIPURA	2,15,284	49.14	2,25,528	55.50	2,29,366	47.67
34	UTTAR PRADESH	2,03,64,79 4	5,376.64	2,14,86,20 3	4,830.47	2,25,79,663	4,982.65
35	UTTARAKHAND	7,51,037	183.24	7,86,763	177.97	7,97,001	168.78
36	WEST BENGAL	44,05,646	1,140.25	44,98,404	964.42	45,03,171	931.55
	Grand Total	9,04,44,69 4	23,092.29	9,38,01,58 0	21,057.1 3	9,59,28,628	20,666.20

#	State	19th Instalment		20th Instalment		21st Instalment	
		No. of Beneficiaries	Amount Disbursed (in Cr)	No. of Beneficiaries	Amount Disbursed (in Cr)	No. of Beneficiaries	Amount Disbursed (in Cr)
1	ANDAMAN AND NICOBAR ISLANDS	13,353	3.18	13,159	2.83	10,807	2.16

2	ANDHRA PRADESH	41,59,954	888.05	40,06,453	816.14	39,15,504	783.10
3	ARUNACHAL PRADESH	94,953	22.63	88,292	19.84	82,186	16.44
4	ASSAM	21,23,678	499.03	19,33,783	400.36	18,17,365	363.47
5	BIHAR	76,13,623	1,609.42	73,65,327	1,511.02	73,36,003	1,467.20
6	CHANDIGARH	2	0.00	-	-	-	-
7	CHHATTISGARH	26,14,078	622.65	25,17,925	561.42	24,68,019	493.60
8	DELHI	11,171	2.59	11,516	2.89	10,547	2.11
9	GOA	6,387	1.35	6,296	1.32	6,241	1.25
10	GUJARAT	52,01,076	1,181.19	51,38,305	1,100.87	49,15,323	983.06
11	HARYANA	16,53,741	372.25	16,09,832	349.77	15,75,931	315.19
12	HIMACHAL PRADESH	8,40,337	193.90	8,29,996	174.94	8,01,062	160.21
13	JAMMU AND KASHMIR	8,86,357	207.99	8,73,673	182.71	8,54,502	170.90
14	JHARKHAND	22,58,127	833.17	18,89,647	468.95	18,23,857	364.77
15	KARNATAKA	44,11,964	942.17	43,29,135	877.32	41,43,679	828.74
16	KERALA	28,97,701	653.62	28,89,822	606.65	27,48,896	549.78
17	LADAKH	18,472	3.93	17,931	3.84	17,681	3.54
18	LAKSHADWEEP	2,306	0.50	2,313	0.48	2,178	0.44
19	MADHYA PRADESH	85,05,361	1,817.28	83,01,722	1,718.97	81,79,424	1,635.88
20	MAHARASHTRA	93,28,286	2,013.51	92,05,501	1,912.57	90,27,055	1,805.41
21	MANIPUR	1,80,263	146.88	74,094	17.87	860	0.17
22	MEGHALAYA	1,91,642	46.75	1,79,617	39.29	1,62,921	32.58
23	MIZORAM	1,27,436	48.63	1,28,014	37.05	1,17,790	23.56
24	NAGALAND	1,87,908	52.22	1,88,784	47.40	1,81,105	36.22
25	ODISHA	35,14,607	970.37	34,65,575	724.72	34,11,986	682.40
26	PUDUCHERRY	8,044	1.69	5,538	1.11	5,432	1.09
27	PUNJAB	10,58,688	373.04	11,34,567	387.76	11,09,920	221.98
28	RAJASTHAN	76,19,638	1,804.53	71,79,664	1,562.73	65,30,448	1,306.09

29	SIKKIM	31,612	7.85	31,328	7.65	29,733	5.95
30	TAMIL NADU	22,58,779	501.87	22,24,726	463.97	21,63,686	432.74
31	TELANGANA	31,13,972	655.89	30,48,771	620.83	29,96,532	599.31
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	11,806	2.54	11,808	2.49	11,647	2.33
33	TRIPURA	2,38,435	52.14	2,15,587	45.08	2,10,129	42.03
34	UTTAR PRADESH	2,40,64,673	5,781.62	2,29,17,063	5,047.58	2,15,48,977	4,309.80
35	UTTARAKHAND	8,27,797	185.06	8,19,201	182.10	7,89,163	157.83
36	WEST BENGAL	46,09,388	1,001.36	44,78,537	942.92	44,48,643	889.73
	Grand Total	10,06,85,61 5	23,500.83	9,71,33,502	20,843.4 4	9,34,55,232	18,691.05

‘सभासार’ के माध्यम से कृत्रिम बुद्धिमत्ता-संचालित बैठक

1416. श्री भोजराज नाग:

श्री योगेन्द्र चांदोलिया:

श्री लुम्बाराम चौधरी:

श्री देवसिंह चौहान:

श्री प्रवीण पटेल:

श्री महेंद्र सिंह सोलंकी:

श्री मुकेशकुमार चंद्रकांत दलाल:

श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

श्री अनिल फिरोजिया:

श्री जनार्दन मिश्रा:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) सभी राज्यों और संघ राज्यक्षेत्रों में एआई-संचालित बैठक विवरण तैयार करने वाले उपकरण 'सभासार' के संचालन की वर्तमान स्थिति क्या है और मध्य प्रदेश में विशेषकर देवास-शाजापुर में ग्राम सभा और पंचायत की नियमित बैठकों के लिए इसे अपनाने वाली ग्राम पंचायतों की संख्या कितनी है;

(ख) क्या मंत्रालय ने समर्थित भाषाओं में उपकरण की सटीकता, विश्वसनीयता और भाषाई कार्यनिष्पादन का कोई आकलन किया है;

(ग) यदि हाँ, तो देवास-शाजापुर क्षेत्र के संदर्भ में तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार का अतिरिक्त भारतीय भाषाओं और सामुदायिक भागीदारी के संबंध में नवीन विशेषताओं को सम्मिलित करके इस प्लेटफॉर्म का विस्तार करने का विचार है; और

(ङ) यदि हाँ, तो इस संबंध में मध्य प्रदेश के देवास-शाजापुर संसदीय निर्वाचन क्षेत्र सहित देश में तत्संबंधी समय-सीमा का ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) : पंचायती राज मंत्रालय ने 14 अगस्त 2025 को सभासार लॉन्च किया, जो एक एआई-सक्षम वॉइस-टू-टेक्स्ट बैठक का सारांश बनाने वाला उपकरण है। यह उपकरण सभी राज्यों/संघ राज्य क्षेत्रों को उपलब्ध कराया गया है, और ग्राम पंचायतें इसे नियमित ग्राम सभा एवं पंचायत बैठकों के लिए धीरे-धीरे अपना रही हैं। पायलट परिचय के हिस्से के रूप में, त्रिपुरा की सभी 1,194 ग्राम पंचायतों को 15 अगस्त 2025 को विशेष ग्राम सभाओं के लिए इस उपकरण का उपयोग करने हेतु प्रोत्साहित किया गया, और 1,047 ग्राम पंचायतों ने उसी दिन सफलतापूर्वक सभासार का उपयोग किया। 15 अगस्त 2025 को कुल 12,667 ग्राम पंचायतों ने सभासार का उपयोग किया, जो 2 अक्टूबर 2025 को आयोजित ग्राम सभा के दौरान बढ़कर 77,198 ग्राम पंचायतों तक पहुंच गया। दिनांक 03.12.2025 तक, कुल 92,376 ग्राम पंचायतों ने राज्यों/संघ राज्य क्षेत्रों में स्वचालित बैठक सारांश

के लिए सभासार उपकरण का उपयोग किया है। मध्य प्रदेश राज्य के लिए, राज्य की कुल 313 पंचायतों ने पोर्टल को अपनाया है। इसका जिला पंचायतवार ब्यौरा **विवरण** में संलग्न है।

(ख) और (ग): मंत्रालय ने वर्तमान में समर्थित भाषाओं में सभासार उपकरण की सटीकता, विश्वसनीयता और भाषाई प्रदर्शन का मूल्यांकन किया है। इन मूल्यांकनों में प्रतिलेखन (ट्रांसक्रिप्शन) गुणवत्ता, सारांश सटीकता और विभिन्न क्षेत्रीय परिस्थितियों के तहत उपकरण की प्रतिक्रिया क्षमता का मूल्यांकन शामिल है। मंत्रालय एप्लिकेशन के प्रदर्शन पर प्रतिक्रिया लेने के लिए राज्य उपयोगकर्ताओं के साथ भी परामर्श कर रहा है। उपयोगकर्ताओं से मिली प्रतिक्रिया के आधार पर उपकरण में सुधार किया जा रहा है। मूल्यांकन से यह पता चलता है कि एआई मॉडल समर्थित भाषाओं में प्रभावी ढंग से कार्य करता है, जिसमें उच्चारण, एम्बेडिंग नॉइज़ और ऑडियो इनपुट की गुणवत्ता से उत्पन्न कुछ बदलाव होते हैं। भाषा सटीकता, सारांश गुणवत्ता और नॉइज़-हैंडलिंग क्षमता में नियमित रूप से सुधार किए जा रहे हैं। 3 दिसंबर 2025 तक, देवास- शाजापुर की किसी भी पंचायत ने पोर्टल को नहीं अपनाया है।

(घ) और (ङ): सभासार, एमईआईटीवाई का राष्ट्रीय भाषा अनुवाद मिशन है, जो भाषिणी के साथ एकीकृत है और वर्तमान में टेक्स्ट-टू-टेक्स्ट अनुवाद के लिए 22 अनुसूचित भाषाओं और इन अनुसूचित भाषाओं में 13 भाषाएँ (अंग्रेजी, हिंदी, मराठी, तमिल, तेलुगु, कन्नड़, गुजराती, बंगाली, मलयालम, उड़िया, उर्दू, पंजाबी और संस्कृत) वॉयस-टू-टेक्स्ट का समर्थन करता है। किसी भी भाषा को जोड़ना भाषिणी प्लेटफॉर्म पर उनकी उपलब्धता पर निर्भर है।

विवरण

मध्य प्रदेश के लिए जिला पंचायतवार सभासार पोर्टल को अपनाना

क्रं सं .	जिला पंचायत का नाम	ग्राम पंचायत और समकक्ष की कुल संख्या	ग्राम पंचायत और समकक्ष सहित विकसित एमओएम
1	आगर मालवा	236	0
2	अलीराजपुर	288	0
3	अनूपपुर	277	0
4	अशोकनगर	328	0
5	बालाघाट	690	45
6	बरवानी	409	0
7	बेतुल	554	0
8	भिंड	439	0
9	भोपाल	222	3
10	बुरहानपुर	167	1
11	छतरपुर	559	21
12	छिंदवाड़ा	790	0
13	दामोह	460	46
14	दतिया	290	5
15	देवास	496	0
16	धार	763	0
17	डिंडोरी	364	0
18	पूर्वी निमाड़	419	5
19	गुना	421	81
20	ग्वालियर	263	0
21	हरदा	220	1
22	इंदौर	334	2
23	जबलपुर	527	3

क्रं सं .	जिला पंचायत का नाम	ग्राम पंचायत और समकक्ष की कुल संख्या	ग्राम पंचायत और समकक्ष सहित विकसित एमओएम
24	झाबुआ	375	0
25	कटनी	407	3
26	खरगोन	589	2
27	मंडला	490	2
28	मंदसौर	468	1
29	मुरैना	478	0
30	नर्मदापुरम	427	0
31	नरसिंहपुर	450	1
32	नीमच	243	0
33	निवारी	136	0
34	पन्ना	386	0
35	रायसेन	521	0
36	राजगढ़	622	0
37	रतलाम	419	0
38	रीवा	820	0
39	सागर	765	0
40	सतना	695	0
41	सीहोर	542	0
42	सिओनी	635	0
43	शहडोल	390	2
44	शाजापुर	352	0
45	श्योपुर	236	0
46	शिवपुरी	587	0
47	सीधी	400	0
48	सिंगरौली	316	0
49	टीकमगढ़	324	80

क्रं सं .	जिला पंचायत का नाम	ग्राम पंचायत और समकक्ष की कुल संख्या	ग्राम पंचायत और समकक्ष सहित विकसित एमओएम
50	उज्जैन	609	8
51	उमरिया	236	1
52	विदिशा	577	0
कुल		23011	313

बाढ़ से प्रभावित किसानों और उनके परिवारों को मुआवजा

1417. श्री बजरंग मनोहर सोनवणे:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि पिछले पांच वर्षों में महाराष्ट्र में विशेषकर मराठवाड़ा क्षेत्र की बीड़ और धाराशिव संसदीय क्षेत्रों में चक्रवात, भारी वर्षा और बाढ़ ने बड़ी संख्या में किसानों, कृषि मजदूरों और उनके परिवारों को प्रभावित किया है;
- (ख) यदि हाँ, तो प्रभावित परिवारों, किसानों, मजदूरों और मृतकों का वर्षवार और जिलावार ब्यौरा क्या है और बीड़ जिले में हाल की बाढ़ में मारे गए नौ लोगों का ब्यौरा क्या है जिसके संबंध में जिला कलेक्टर द्वारा केंद्र सरकार को प्रस्ताव भेजा गया है;
- (ग) क्या केंद्र सरकार ने प्रभावित और मृतक परिवारों के लिए मुआवजे को मंजूरी दी है और यदि हाँ, तो स्वीकृत, संवितरित और लंबित राशि का जिलेवार ब्यौरा क्या है; और
- (घ) छोटे और सीमांत किसानों को राहत प्रदान करने, केसीसी राशि की सीमा वृद्धि करने और फसल बीमा रहित योजनाओं के बारे में जानकारी देने के संबंध में उठाए गए कदमों का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग): जमीनी स्तर पर राहत सहायता के वितरण सहित आपदा प्रबंधन की प्राथमिक जिम्मेदारी संबंधित राज्य सरकारों की है। राज्य सरकारें प्राकृतिक आपदाओं की स्थिति में भारत सरकार द्वारा अनुमोदित मदों और मानदंडों के अनुसार, पहले से ही उनके पास उपलब्ध राज्य आपदा प्रतिक्रिया कोष (एसडीआरएफ) से राहत उपाय करती हैं। केंद्र सरकार राज्य सरकारों के प्रयासों में सहायता करती है और अपेक्षित लॉजिस्टिक और वित्तीय सहायता प्रदान करती है। 'गंभीर प्रकृति' की आपदा के मामले में, निर्धारित प्रक्रिया के अनुसार, राष्ट्रीय आपदा प्रतिक्रिया कोष (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता प्रदान की जाती है, जिसमें एक अंतर-मंत्रालयी केंद्रीय टीम (आईएमसीटी) के दौरे के आधार पर मूल्यांकन किया जाता है। एसडीआरएफ और एनडीआरएफ के तहत प्रदान की जाने वाली वित्तीय सहायता राहत के रूप में होती है, मुआवजे के लिए नहीं।

महाराष्ट्र राज्य सरकार को एसडीआरएफ के तहत वित्तीय वर्ष 2025-2026 के लिए 4176.80 करोड़ रुपये (3132.80 करोड़ रुपये केंद्र का हिस्सा + 1044.00 करोड़ रुपये राज्य का हिस्सा) की धनराशि आवंटित की गई है, जिसमें से केंद्र के हिस्से के रूप में रुपये की पहली और दूसरी किस्त 1566.40 करोड़ की राशि के रूप में प्रत्येक किस्त में राज्य को जारी की गई है।

जैसा कि गृह मंत्रालय द्वारा सूचित किया गया है फसलों के नुकसान का जिलावार ब्यौरा केंद्रीय रूप से नहीं रखा जाता है। पिछले पांच वर्षों के दौरान महाराष्ट्र में फसलों के नुकसान, मानव हानि, मवेशियों की हानि, क्षतिग्रस्त मकानों/झोपड़ियों का ब्यौरा निम्नानुसार है:

वर्ष	मानव जीवन की हानि (सं.)	खोए हुए मवेशी (सं.)	क्षतिग्रस्त मकान/ झोपड़ियाँ (संख्या)	प्रभावित फसल क्षेत्र (लाख हेक्टेयर में)
2020-21	215	5814	297013	11.28
2021-22	322	2201	46166	2.41
2022-23	206	4301	3592	-
2023-24	146	207	467	-
2024-25	206	551	98	-

2025-26*	224	599	3598	75.42

*दिनांक 03.12.2025 तक

(घ): सरकार पूरे भारत में विभिन्न राज्यों और केंद्र शासित प्रदेशों में संशोधित ब्याज अनुदान योजना (एमआईएसएस) के रूप में जानी जाने वाली 100% केंद्र द्वारा वित्तपोषित केंद्रीय क्षेत्र योजना को कार्यान्वित कर रही है। इस योजना का उद्देश्य किसानों को उनकी कार्यशील पूंजी आवश्यकताओं के लिए किसान क्रेडिट कार्ड (केसीसी) के माध्यम से प्राप्त अल्पकालिक कृषि ऋणों पर रियायती ब्याज दरें प्रदान करना है।

प्राकृतिक आपदाओं की स्थिति में किसानों को राहत प्रदान करने के लिए, पहले वर्ष के लिए बैंकों को पुनर्गठित ऋण राशि पर ब्याज अनुदान का घटक उपलब्ध है तथा ऐसे पुनर्गठित ऋणों पर भारतीय रिजर्व बैंक द्वारा निर्धारित नीति के अनुसार दूसरे वर्ष से सामान्य ब्याज दर लागू होगी। एनडीआरएफ सहायता प्रदान करने के लिए अंतर-मंत्रालयी केंद्रीय टीम (आईएमसीटी) और राष्ट्रीय कार्यकारी समिति की उप-समिति (एससी-एनईसी) की रिपोर्ट के आधार पर गंभीर प्राकृतिक आपदाओं से प्रभावित किसानों को अधिकतम 5 वर्षों की अवधि के लिए पुनर्गठित फसल ऋणों पर ब्याज अनुदान और शीघ्र पुनर्भुगतान प्रोत्साहन भी दिया जाता है।

आरबीआई मास्टर परिपत्र दिनांक 04.07.2018 के अनुसार, केसीसी सीमा का निर्धारण फसल के लिए वित्त के पैमाने (एसओएफ) और किसान के खेती योग्य भूमि क्षेत्र के आधार पर किया जाता है।

DECLINE IN COTTON PRODUCTION

1418. SHRI RAJA RAM SINGH:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether decline in cotton production in yield due to the resurgence of pests, and the prevalence of adverse climatic conditions and appropriate policy measures the Ministry is intending to introduce and if so, the details thereof;
- (b) whether the Government intends on introducing production-linked incentive scheme for the seed industry, along with a research-linked incentive scheme and if so, the details thereof;
- (c) if not, the specific schemes are in place to be introduced under the proposed Five-Year Mission on cotton production;
- (d) whether cotton productivity trials has selected the districts with low cotton productivity and if so, the details thereof, State-wise; and
- (e) the list of districts with high cotton productivity, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (c): A combination of factors, including a reduction in the area under cotton cultivation, adverse climatic conditions such as uneven rainfall and extreme temperatures in predominantly rainfed regions, the negative impact of monocropping on soil health, a shift by farmers to more remunerative crops, and the resurgence of major pests like pink bollworm and whitefly, along with increased incidence of diseases such as cotton leaf curl virus, boll rot, Tobacco Streak Virus, and other emerging secondary pests have affected cotton production and yield in recent years.

To enhance cotton productivity and quality, promote innovation and strengthen the entire textile value chain, a five-year 'Mission for Cotton Productivity' has been announced in the Union Budget 2025–26. The Mission aims to boost cotton production through strategic interventions, including research and extension activities across all cotton- growing states. The Mission also proposes to focus on developing climate- smart, pest-resistant, and high-yielding cotton varieties, including Extra Long Staple (ELS) cotton, using advanced breeding and biotechnology tools.

Further, a Special Project on Cotton titled 'Targeting technologies to agro-ecological zones-large scale demonstration of best practices to enhance cotton productivity' has been implemented by ICAR- Central Institute for Cotton Research (CICR), Nagpur in 8 major cotton growing states under National Food Security and Nutrition Mission (NFSNM) during FY 2023-24 and FY 2045-25 to enhance productivity of cotton and production of ELS cotton. The Special Project was further extended during FY 2025-26.

(d): Under the '*Mission for Cotton Productivity*', districts have been identified for productivity enhancement based on their low cotton productivity and area coverage. The Mission targets these districts for upscaling of region-specific technologies and best practices. State-wise details of selected districts are annexed as **Statement-I**.

(e): ICAR–CICR has identified high-productivity cotton-growing districts across the major cotton-producing States based on area coverage. The State-wise details are annexed as **Statement-II**.

STATEMENT-I

(i) Large area – Low productivity (37 districts):

State	District
Haryana	Bhiwani
Madhya Pradesh	Barwani, Burhanpur, Khargone
Gujarat	Ahmadabad, Botad
Maharashtra	Akola, Amravati, Aurangabad, Beed, Buldhana, Chandrapur, Dhule, Jalgaon, Jalna, Nanded, Nandurbar, Parbhani, Wardha, Yavatmal
Telangana	Jangoan, Jogulamba, Khammam, Yadadri, Mahabubabad, Mahbubnagar, Mancherial, Medak, Nagar karnool, Nalgonda, Vikarabad, Narayanapet, Rangareddi, Warangal Urban
Andhra Pradesh	Kurnool
Karnataka	Raichur

(ii) Less area – low productivity (40 districts):

State	District
Haryana	Charki Dadri, Rewari
Rajasthan	Bikaner, Jhunjhunu, Churu, Nagaur
Madhya Pradesh	Alirajpur, Chhindwara, Dhar, Jhabua, Ratlam Khandwa
Gujarat	Junagadh, Porbandar, Patan
Maharashtra	Ahmednagar, Nashik, Gadchiroli, Hingoli, Latur, Osmanabad
Telangana	Mulugu, Wanaparthy
Andhra Pradesh	Anantapur, Kadapa, Prakasam, Vizianagaram
Karnataka	Belgaum, Bijapur, Chamarajanagar, Chitradurga, Dharwad, Gadag, Haveri, Koppal, Mysuru
Tamil Nadu	Ariyalur, Perambalur, Salem, Tiruchirappalli

STATEMENT-II

(i) Large Area – High Productivity (25 districts; Benchmark yield: 586 kg lint/ha):

State	District
Punjab	Fazilka
Haryana	Hisar, Sirsa
Gujarat	Amreli, Bharuch, Gir Bhavnagar, Jamnagar, Chhotaudepur, Somnath, Narmada, Surendra Nagar, Vadodara, Rajkot
Maharashtra	Nagpur
Telangana	Adilabad, Bhadradi, Jayashankar, Komaram Bheem Asifabad, Nirmal, Rajanna, Sangareddy, Siddipet, Warangal
Andhra Pradesh	Guntur
Karnataka	Yadagir

(ii) Less Area – High Productivity (41 districts; Benchmark yield: 576 kg lint/ha):

State	District
Punjab	Bathinda, Mansa, Muktsar
Haryana	Fatehabad, Jhajjar, Rohtak, Mahendragarh, Mewat, Palwal
Rajasthan	Ajmer, Alwar, Pali, Banswara, Bharatpur, Bhilwara, Chittorgarh, Ganganagar, Jodhpur Hanumangarh
Gujarat	Aravalli, Banas, Tapi Kantha, Devbhumi Dwarka, Gandhinagar, Kachchh, Kheda, Mahesana, Mahisagar, Morbi, Panch Mahals, Sabar Kantha
Maharashtra	Washim
Telangana	Jagitial, Kamareddy, Karimnagar, Suryapet, Peddapalli
Andhra Pradesh	East Godavari, Krishna
Karnataka	Bellary, Gulbarga

MONITORING OF MGNREGS IN KERALA

1419. DR. SHASHI THAROOR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and total number of cases of financial misappropriation detected under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in Kerala during the last three financial years and the total amount misappropriated;
- (b) the details and total number of fake job cards deleted in Kerala during the last three financial years;
- (c) whether the Ministry has conducted any social audits in Kerala to assess the implementation of MGNREGS, if so, the findings thereof;
- (d) the steps taken to recover misappropriated funds in Kerala, and the amount recovered so far; and
- (e) the measures implemented to strengthen monitoring and accountability in the implementation of MGNREGS in Kerala, including the use of technology and social audits?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(SHRI KAMLESH PASWAN):

(a): As per the information furnished by the Government of Kerala, the details of cases of financial misappropriation detected under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) during the last three financial years are as under:

Financial Year	Number of cases of financial misappropriation	Amount Identified Rs
2022-23	394	27,90,206
2023-24	2185	54,68,709
2024-25	5732	51,49,568

(b): Details of fake job cards deleted in Kerala Mahatma Gandhi NREGS during the last three financial years are given below:

Financial Year	Number of fake job cards deleted*
2022-23	1471
2023-24	316
2024-25	108

* As per the information received from the Kerala Government, since at the time of deletion of job cards, there was no option available in the NREGA Soft to mark the job card as duplicate hence, the Gram Panchayat officials have deleted the duplicate job cards by giving the reason of fake job cards.

(c): An independent Social Audit Unit has been established in the state of Kerala for conducting Social Audit. This audit process is conducted once in every six months for all works taken up under the scheme. The details of Social Audit conducted in the last three financial years are given at **Statement-I**.

(d): Action has been taken to recover the amount involved in the financial misappropriation cases. The details of the amount recovered so far given below.

Financial Year	Amount recovered (in Rs.)
2022-23	27,90,206
2023-24	54,68,709
2024-25	51,49,568

(e): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand-driven wage employment Scheme. The Scheme is implemented on an end-to-end integrated transaction-based Management Information System (MIS) platform called NREGASoft. Through this, all aspects relating to planning, administrative and technical approval of the scheme, issue of job cards, acceptance of demand, issue of muster roll, measurement of work, approval of payment and finally payment to the beneficiary through a Direct Benefit Transfer (DBT)-Public Financial Management System (PFMS) platform are monitored.

Transparency and accountability are the prime focus of the scheme. Ministry of Rural Development has adopted robust process for ensuring transparency and accountability in the implementation of the scheme across the States/UTs. A brief note on the various monitoring and evaluation arrangements, including technological interventions made for ensuring proper utilization of the funds released under the scheme is given at **Statement-II**.

STATEMENT-I

The details of Social Audit conducted in the last three financial years

Financial Year	Total No. of GPs	No. of GPs where Social Audit conducted	No. of Audit observations	Financial Misappropriation Recoveries done	Major Findings in Social Audit

2022 – 23	941	936	6,894	27,90,206	Issues related to Citizen Information Board Installation.
2023 - 24	941	941	14,968	54,68,709	Measurement related issues.
2024 – 25	941	941	48,420	51,49,568	- Wages were paid to workers who marked attendance in NMMS but were marked absent in the manual muster roll. - More labour days were provided for LIFE/PMAY houses than the stage of completion warranted. - Overwriting/corrections in the entries recorded in the M-Book.

					• Worksite facilities are not fully provided. • Rozgar Diwas is not being conducted regularly.

STATEMENT-II

Brief note on the various monitoring and evaluation arrangements, including technological interventions made for ensuring proper utilization of the funds released under the scheme

- i. **Direct Benefit Transfer (DBT):** Direct Benefit Transfer (DBT) system in wage payment has been adopted under Mahatma Gandhi National Rural Employment Scheme (Mahatma Gandhi NREGS). The payment of wages to the bank/ post office accounts of Mahatma Gandhi NREGS workers is through National Electronic Fund Management System (NeFMS)/Electronic Fund Management System (eFMS).
- ii. **National Mobile Monitoring Service (NMMS):** It enables capturing of attendance of workers at Mahatma Gandhi NREGA worksites (except for individual beneficiary works) along with geo-tagged photographs twice in

a day. This app aids in increasing citizen oversight of the programme. This is one more step towards transparency and accountability.

- iii. **Area Officer Monitoring Visit Application:** This App facilitates the officials of the State/UT to record their field visit findings online. The App also allows the officials to record time-stamped and geotagged photographs for all the schemes launched by the Department of Rural Development. Also, this App helps in developing hassle-free reporting of the field visits. This app records the field visit findings and views the field visit outcome report by the senior officials.
- iv. **GIS based plan: Use of Space Technology:** GIS based GP level plan (ridge to valley approach) preparation using Remote Sensing technology in a saturation mode for all the GPs of the country.
- v. **Yuktdhara: GIS based planning tool –** To simplify the GIS based planning at GP level under Mahatma Gandhi NREGA “Yuktdhara” a Geospatial planning portal is developed in collaboration with ISRO-NRSC.
- vi. **SECURE: Software for Estimate Calculation for using Rural Rates for Employment :-** Application is being used to estimate the cost of works to be undertaken under the scheme.
- vii. **GeoNREGA:** the app has been developed by using Space Technology to track the creation of assets by geotagging it, at “Before”, “During” and “After” stages of the asset creation.

- viii. **JALDOOT App:** JALDOOT app has been developed to enable monitoring of ground water tables across the country. The Jaldoot app enables Gram Rojgar Sahayak (GRS) to measure the water level of selected wells twice a year (pre-monsoon and post-monsoon).
- ix. **JANMANREGA app:** this app helps in proactive disclosure of information to its citizens in reference to the implementation of Mahatma Gandhi NREGS. Citizen awareness is a key to efficient, effective, and transparent execution of the scheme.
- x. **Ombudsperson App:** An Ombudsperson App has been developed for smooth reporting and categorization of grievances received from various sources viz. physical, digital and mass media related to the implementation of the Mahatma Gandhi NREGS, easy tracking and timely passing of awards on each case as per the guidelines and easy uploading of quarterly and annual report on the website.
- xi. **Social Audit:** As per the mandate of the Act, the Ministry has laid emphasis on the setting up of an institutional structure at the States/UTs level for facilitating social audits of all the Gram Panchayats at least twice a year. With the consistent efforts by Ministry, a total of 27 States and 1 UT have established Independent Social Audit Units.

Further, monitoring by National level monitors, regular and special monitoring, monitoring by team of central government officers, monitoring visits by Common review Mission teams, monitoring through use of Area Officers app is being

conducted for better implementation of the programme. Also, State/UT specific reviews are also undertaken from time to time.

दाल और तिलहन खरीदने संबंधी योजना

1420. श्री कौशलेन्द्र कुमार:

श्री गिरिधारी यादव:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या केंद्र सरकार ने चार राज्यों से दाल और तिलहन खरीदने की कोई योजना बनाई है;
- (ख) यदि हां, तो क्या सरकार की खरीफ 2025-26 मौसम के दौरान बिहार से दाल खरीदने की कोई योजना है;
- (ग) क्या यह सत्य है कि बिहार में दाल उगाने वाले किसान विशेषकर ताल क्षेत्र के किसान अपनी दाल की उपज के लिए उचित मूल्य नहीं प्राप्त कर रहे हैं; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ): सरकार देश भर में न्यूनतम समर्थन योजना (एमएसपी) पर दलहन, तिलहन और कोपरा की खरीद के लिए प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा) के तहत मूल्य समर्थन योजना (पीएसएस) कार्यान्वित करती है।

पीएसएस को अधिसूचित दलहन, तिलहन और खोपरा की निर्धारित उचित औसत गुणवत्ता (एफएक्यू) की न्यूनतम समर्थन मूल्य (एमएसपी) पर निर्धारित अवधि के भीतर खरीद के लिए कार्यान्वित किया जाता है, जब इन वस्तुओं का बाजार मूल्य अधिकतम कटाई अवधि के दौरान अधिसूचित एमएसपी से नीचे गिर जाता है, ताकि पूर्व-पंजीकृत किसानों को लाभकारी मूल्य प्रदान किया जा सके। अधिसूचित दलहन, तिलहन और कोपरा की खरीद केंद्रीय नोडल एजेंसियों (सीएनए) द्वारा राज्य स्तरीय एजेंसियों के माध्यम से सीधे पूर्व-पंजीकृत किसानों से की जाती है। यह योजना

संबंधित राज्य सरकार के अनुरोध पर कार्यान्वित की जाती है, जो खरीदी गई वस्तुओं को मंडी कर से छूट देने तथा योजना के दिशा-निर्देशों के तहत अपेक्षित बोरियों, राज्य एजेंसियों के लिए कार्यशील पूंजी, पीएसएस परिचालनों के लिए परिक्रामी निधि के सृजन आदि सहित लॉजिस्टिक व्यवस्था में केंद्रीय नोडल एजेंसियों की सहायता करने के लिए सहमत होती है। केंद्र सरकार द्वारा खरीद की कुल मात्रा, किसी विशेष मौसम के लिए विशिष्ट दलहन, तिलहन और खोपरा के अखिल भारतीय उत्पादन के 25% तक सीमित होगी। प्रारंभ में, पीएसएस के अंतर्गत राज्य के अनुमानित उत्पादन के 25% तक खरीद की अनुमति दी जाएगी। तथापि, वस्तु के अखिल भारतीय उत्पादन के 25% की सीमा के अंतर्गत अतिरिक्त मात्रा की अनुमति केवल तभी दी जाएगी जब किसी राज्य में केंद्रीय कृषि एवं किसान कल्याण एजेंसियों द्वारा उस वस्तु के राज्य उत्पादन के 25% की खरीद पूरी हो जाए। राष्ट्रीय उत्पादन पर आधारित अतिरिक्त मात्रा की जाँच की जाएगी और सचिवों की समिति (सीओएस) के अनुमोदन से अनुमति दी जाएगी।

घरेलू उत्पादन को प्रोत्साहित करने और किसानों को लाभकारी मूल्य सुनिश्चित करने के लिए दालों में आत्मनिर्भरता मिशन के तहत वर्ष 2030-31 तक, तुर, उड़द और मसूर की खरीद पूर्व-पंजीकृत किसानों से, उनके द्वारा प्रस्तुत की गई पूरी मात्रा के अनुसार केंद्रीय नोडल एजेंसियों द्वारा की जायगी।

JUTE PACKAGING MATERIAL

1421. SHRI PARTHA BHOWMICK:

SHRIMATI SAJDA AHMED:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government has fully implemented the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987 mandating 100% use of jute bags for foodgrains and 20% for sugar;

- (b) whether the Government has conducted any audit or review to ensure strict compliance by foodgrain and sugar industries and if so, details thereof; and
- (c) whether the Government proposes to establish a central monitoring and accountability mechanism from procurement agencies, and State Governments to ensure enforcement of the JPM Act and safeguard employment in the jute sector and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a): The Government has enacted Jute Packaging Material (Compulsory Use in Packaging Commodities) Act, 1987 to specify the commodities and the extent to which they are mandatorily required to be packed in Jute packaging material. The Government has decided to mandate jute packaging for 100% food grains and 20% sugar in jute bags for 2024-25 season.

(b) and (c): To ensure compliance the provisions under the mandatory packaging of Jute Packaging Material (Compulsory Use in Packaging Commodities) Act, 1987, the Government undertakes suitable actions from time to time including inspection, search, seizure, etc. On 16th June, 2015, the Government has issued an Order to delegate powers such as, powers to call for information and samples, powers to enter and inspect and powers to search and seize under Sections 6, 7 and 8 of Jute Packaging Material (Compulsory Use in

Packaging Commodities) Act, 1987, to various authorities of Centre and States.

REASONS FOR FARMER SUICIDES

1422. SHRI DHAIRYASHEEL RAJSINH MOHITE PATIL:

SHRIMATI SUPRIYA SULE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware of the rising number of farmer suicides in Maharashtra, particularly in the Vidarbha and Marathwada regions during the last five years, and if so, the district-wise details along with the major reasons identified for these suicides;
- (b) the details of financial assistance, livelihood support, mental-health interventions, and counselling services provided to affected families, and whether the Government has reviewed the outcomes of these measures in reducing agrarian distress;
- (c) the new schemes, targeted interventions, or special packages introduced for Maharashtra to address structural farm issues such as credit access, debt restructuring, crop insurance coverage, MSP procurement, and expansion of irrigation facilities;
- (d) whether the Government has prepared a comprehensive plan to enhance farmers' resilience to climate change, extreme weather, and market fluctuations; and

(e) if so, the details thereof, including technology adoption, crop diversification, and early-warning systems?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): The National Crime Records Bureau (NCRB) under the Ministry of Home Affairs compiles and disseminates information on suicides in its publication titled 'Accidental Deaths and Suicides in India' (ADSI). The report till 2022 is available on NCRB website (<https://ncrb.gov.in>). Reasons for suicides are wide ranging. Agriculture is a State Subject. Ex gratia or relief is provided by State Governments as per State provisions and rules.

(c): The government is implementing Modified Interest Subvention Scheme (MISS) to provide loan on concessional interest rate through Kisan Credit Card (KCC). Farmers receive KCC loans at a subsidized interest rate of 7%. To facilitate this, an upfront interest subvention of 1.5% is provided to financial institutions. Additionally, farmers who repay their loans promptly receive a 3% Prompt Repayment Incentive, effectively reducing the interest rate to 4% per annum. These benefits are available for loan limits up to Rs. 3 lakhs. As on 30.09.2025, there are 69,86,475 operative KCC accounts with Rs. 86,100 crore credit extended in Maharashtra.

Maharashtra has been implementing Pradhan Mantri Fasal Bima Yojana since 2016. In the past 9 years, 1,308.09 lakh farmer applications has been insured with for over 796.88 lakh hectares under the scheme.

Every year, Government fixes Minimum Support Prices (MSP) for 22 mandated agricultural crops based on the recommendations of the Commission for Agricultural Costs and Prices (CACP). Government had increased MSP for all mandated Kharif, Rabi and other Commercial crops with a minimum return of 50 percent over all India weighted average cost of production from year 2018-19 onwards. Benefits for tenants and marginalised farmers excluded from institutional credit are extended as per procurement norms of concerned State/UT government.

Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA) aims to ensure remunerative prices for farmers by strengthening the MSP system. Its key objectives are to provide price support for pulses, oilseeds, and copra; reduce distress sales by guaranteeing minimum assured income to farmers; promote procurement, price deficiency payments, and private participation in procurement.

Per Drop More Crop (PDMC) aims to increase water use efficiency at the farm level through Micro Irrigation technologies namely Drip and Sprinkler Irrigation systems.

(d) and (e): Indian Council of Agricultural Research (ICAR) is implementing a project-National Innovations in Climate Resilient Agriculture (NICRA), that studies the impact of climate change on agriculture, conducts district level risk and vulnerability assessment. Under the project, risk and vulnerability assessment of climate change has been carried out at district-level for 651

predominantly agricultural districts as per Intergovernmental Panel on Climate Change (IPCC) protocols. 310 districts were identified as vulnerable out of which 109 districts have been categorized as 'very high' and 201 districts as 'highly' vulnerable. For enhancing the resilience and adaptive capacity of farmers to climate variability, location-specific climate resilient technologies have been demonstrated under the project through KVKs in 448 Climate Resilient Villages. Capacity building for establishing village level seed banks and community nurseries is undertaken under NICRA project that enables availability of seeds in the adopted villages. Drought and flood tolerant climate-resilient varieties of rice, wheat, soybean, mustard, chickpea, sorghum, gram, and foxtail millet were demonstrated in several NICRA villages. Besides, training programmes are conducted under Agricultural Technology Management Agency (ATMA) on various issues of agricultural practices including creation of awareness on using quality seeds among the farmers.

To mitigate the impacts of adverse weather on agriculture, under the Gramin Krishi Mausam Sewa (GKMS) scheme, medium-range weather forecasts for the next 5 days at the district and block levels are generated by Indian Meteorological Department (IMD). Based on rainfall and other weather parameters along with weather forecasts issued by IMD, 130 Agromet Field Units prepare Agromet Advisories in English as well as in the regional language for dissemination through multiple channels. Also, farmers access weather information including alerts and related agromet advisories specific to their districts through the mobile App viz., 'Meghdoot' launched by the Ministry of

Earth Sciences which is available in English and 13 regional languages. These weather details are also accessible to farmers through 'Mausam' App of IMD. The Panchayat-level weather forecast information is accessible through multiple digital platforms, including: eGramSwaraj (<https://egramswaraj.gov.in/>), 'Gram Manchitra' Application of MoPR (<https://grammanchitra.gov.in/gm4MVC>), 'Meri Panchayat' Mobile App and Mausamgram web portal of IMD (<https://mausamgram.imd.gov.in/>).

Government of India is also encouraging farmers through state governments to grow crops such as pulses under Mission for Aatmanirbharta in Pulses, oilseeds under the National Mission on Edible Oil-Oilseeds, horticultural crops under the Mission for Integrated Development of horticulture. The Government of India provides flexibility to the states for state specific needs/priorities under the Pradhan Mantri – Rashtriya Krishi Vikas Yojana (PM-RKVY). The states can promote crop diversification under PM-RKVY with the approval of State Level Sanctioning Committee.

DIRECT BENEFIT TRANSFER SYSTEMS

1423. SHRI P P CHAUDHARY:

SHRI YOGENDER CHANDOLIA:

SHRIMATI ROOPKUMARI CHOUDHARY:

CAPTAIN BRIJESH CHOWTA:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRI JAGDAMBIKA PAL:

SHRI BALABHADRA MAJHI:

SHRIMATI SMITA UDAY WAGH:

SHRI SURESH KUMAR KASHYAP:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details and number of beneficiaries covered under the Post-Matric Scholarship Scheme for Scheduled Castes, district, year and State/UT-wise including Rajasthan, Maharashtra particularly in Pali Lok Sabha constituency, Siddharthnagar district in Uttar Pradesh and Shimla Lok Sabha Constituency in Himachal Pradesh and Dahod;
- (b) the total funds allocated, released and utilised under the revamped SC-PMS since the introduction of the new funding pattern, State-wise including Rajasthan, Maharashtra, Karnataka including Dakshina Kannada;
- (c) whether any review has been undertaken regarding the functioning of the digital scholarship portals, Aadhaar-based verification and Direct Benefit Transfer (DBT) systems under the scheme to ensure seamless delivery of benefits;
- (d) if so, the key findings relating to leakages, duplication or beneficiary exclusion;
- (e) the measures being taken by the Government to improve timely scholarship disbursement, strengthen institutional accountability and enhance transparency

in scheme implementation and safeguard the academic continuity of SC students in the Country, State-wise including Maharashtra;

(f) the details of the status of implementation of the scheme, progress of fund allocation, expenditure and actual distribution to the beneficiaries, year and State-wise including Chhattisgarh; and

(g) whether any delay/irregularity by any institution was noticed, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) to (g): The Ministry of Social Justice and Empowerment (MoSJE) implements Centrally Sponsored 'Post-Matric Scholarship Scheme for Scheduled Caste (SC) students through the State Governments/UTs Administrations. Under this Scheme, scholarship is released directly into the Aadhaar Seeded Bank Account of the beneficiaries through Direct Benefit Transfer (DBT) mode. Under the above Scheme, the release of Central share of scholarship is contingent upon State Governments/UTs Administrations to share the State/UT paid data to the National Scholarship Portal. The aforementioned scheme is open-ended and demand driven for all the eligible students of all the recognized institutions across India.

The State/UT-wise details of the number of beneficiaries and amount sanctioned and disbursed including State of Rajasthan, Maharashtra, Uttar Pradesh, Himanchal Pradesh, Gujarat and Chhattisgarh which were released as Central

Share during the Last Five F.Y.s is attached at **Statement**. The details pertaining to State of Rajasthan, Maharashtra, Uttar Pradesh, Himanchal Pradesh and Gujarat also includes beneficiaries from all the districts of State of Rajasthan, Maharashtra, Uttar Pradesh, Himanchal Pradesh and Gujarat whose State/UT share paid data has been pushed to Central Portal for release of central share. For the Post Matric Scholarship for SC students, Scheme applications are invited through designated online portal. States/UTs being the implementing agency defines the major modalities for inviting applications, further processing, verification and other implementation aspects with suitable mechanisms at the level of State/UT.

A major review of the functioning of the digital scholarship portals, Aadhaar-based verification and DBT was undertaken twice by Committee of Secretaries (CoS) in 2016 and 2023. Based on the recommendations of the CoS, Aadhaar-based measures have been implemented to strengthen the integrity and seamless delivery of benefits on the National Scholarship Portal (NSP).

In addition, the NSP has implemented the following key features:

- One Time Registration (OTR): To track scholarship disbursements throughout the academic lifecycle of a student and to register using biometric authentication.
- Global de-duplication: Introduced for assisting onboarded Ministries/ Departments/ States in identifying duplicate applications across onboarded schemes on de-duplication services.

- APB based disbursement: To introduce Aadhar based scholarship disbursement.

The steps taken by Government to ensure timely distribution of scholarships, strengthen institutional accountability and increase transparency in scheme implementation are as below:

Direct Benefit Transfer (DBT) to the eligible applicants through Aadhaar Based Payment System (Aadhaar Payment Bridge):

- As per revised scheme guidelines, the entire scholarship amount - both from the State and Central Government -including the academic allowance and disability allowance, if any, will be paid directly into the account of the students through DBT preferably through an Aadhaar Based Payment System (Aadhaar Payment Bridge).
- Aadhaar based payment is being done for efficient, accurate and transparent delivery of benefits. This Aadhaar Based Payment System has eradicated fraudulent activities, fake beneficiaries and pendency due to account-based payment.

STATEMENT

Details of Central share released and Number of beneficiaries under Centrally Sponsored Post Matric Scholarship Scheme for SC students during FY 2020-21 to FY 2024-25, the details also include beneficiaries from all districts of Rajasthan, Maharashtra, Uttar Pradesh, Himanchal Pradesh, Gujarat and Chhattisgarh whose State share paid data has been pushed to National Scholarship Portal (NSP) for release of Central Share.

(Rs. In Cr.)

S.N o.	States/UTs	2020-21		2021-22		2022-23		2023-24		2024-25	
	F.Y.	CA Relea sed	Beneficiar ies	CA Relea sed	Beneficiar ies	CA Relea sed	Beneficiar ies	CA Relea sed	Beneficiar ies	CA Relea sed	Beneficiar ies
1	Andhra Pradesh	450.01	409678	298.55	243823	372.59	238915	200.50	195269	605.71	303298
2	Assam	18	7942	0	0	9.2	11140	13.90	8426	8.74	12073
3	Bihar	47.83	78181	0	0	37.54	136340	21.29	68975	23.97	73615
4	Chandigarh	0	1128	1.54	899	2.42	876	0.59	287	2.70	1253
5	Chhattisgarh	38.54	101987	29	87464	45.01	96267	36.14	79237	39.96	87675
6	Daman and Diu	0	142	0	0	0.2	98	0.00	0	0.00	0
7	Delhi	0	20709	0	0	13.67	7531	9.97	3,160	22.19	4692
8	Goa	0	66	0	0	0.0031	1	0.04	34	0.08	58
9	Gujarat	170.32	145413	10.258	97697	220.26	113531	384.23	179116	399.93	157584
10	Haryana	0	68183	0	0	131.58	87913	120.58	70464	94.89	55444
11	Himachal Prade sh	11.35	16445	0	0	17.6	21502	22.41	23959	35.64	33149

	Jammu and Kas										
12	hmir	0	9856	0.3	100	5.43	10097	4.68	7370	4.09	6567
13	Jharkhand	13.42	30608	4.12	7805	18.18	33922	31.39	44610	45.04	57784
14	Karnataka	252.79	318389	65.42	131448	342	458548	421.08	403965	422.90	404008
15	Kerala	86.85	125898	45.78	90866	56.82	42521	119.17	155319	160.70	147531
16	Madhya Prades h	319.4	475993	8.28	48270	335.05	445319	366.80	346289	486.74	636303
17	Maharashtra	558	391778	63.01	68576	359.42	148573	1652.98	749317	929.92	362808
18	Manipur	6.89	6096	0	0	7.34	8988	1.94	2125	6.76	7938
19	Meghalaya	0	0	0	0	0	0	0.00	0	0.10	25
20	Odisha	130.67	173264	78.22	75530	338.33	299369	127.44	143861	181.51	191873
21	Puducherry	2.21	4303	0	0	3.61	3904	2.85	2564	3.20	2694
22	Punjab	191.58	176482	209.76	152157	62.81	40708	284.87	199508	410.42	294284
23	Rajasthan	284.01	365604	95.67	217176	241.38	303252	147.13	151922	180.59	229002
24	Sikkim	0.81	351	0	0	0.76	448	0.52	216	0.44	172
25	Tamil Nadu	120.23	654131	278.88	441672	726.25	543772	713.70	643761	1032.09	934793
26	Telangana	245.03	223613	0	0	0	0	0.00	0	0.00	0
27	Tripura	30.37	14721	0	0	38.92	22278	40.93	16858	51.61	19849
28	Uttar Pradesh	892.36	802648	537.28	868554	926	1269634	674.83	949934	366.02	644827
29	Uttarakhand	9.76	30530	0	0	12.59	27735	12.94	23804	19.69	26216
30	West Bengal	128.17	361943	112.26	493099	63.36	273953	62.48	268228	26.63	108693
	Total	4008.6	5016082	1930.38	3025136	4388.32	4647135	5475.42	47,38,578	5562.24	4804208

FAKE CASTE CERTIFICATES

1424. DR. ALOK KUMAR SUMAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Ministry has initiated any action related to utilization of fake Caste Certificates of Scheduled Castes and Scheduled Tribes across the country in the last ten years;
- (b) if so, the details thereon, year-wise;
- (c) whether the Government has collected the information regarding fake Caste Certificate utilization in the country during the last ten years;
- (d) if so, the total number of fake Caste Certificates utilized during the last ten years; and
- (e) whether the Government has any nodal agency to monitor the misuse of Caste Certificate in the country?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) to (e): Ministries of Social Justice and Empowerment and Tribal Affairs are the nodal agencies for notification of a caste/ tribe as Scheduled Caste (SC)/ Scheduled Tribe (ST) under the provisions of Articles 341 and 342 respectively of the Constitution of India. However, the responsibility of issuance and

verification of SC/ ST certificate rests with the concerned State Government / UT Administration. Complaints received about fake SC/ ST Certificates are referred to the concerned State Government/ UT Administration for appropriate action. The information on such cases is not centrally maintained.

REHABILITATION WELFARE SCHEMES

1425. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government proposes to coordinate with States to support returning emigrants through pension, rehabilitation and welfare schemes;
- (b) whether contributory or central-share support is being considered for Pravasi welfare programmes, if so, the details thereof; and
- (c) the roadmap and fund-sharing formula under examination?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (c): As per information provided by the Ministry of External Affairs, the responsibility of rehabilitation of returned Indian migrants rests with the State Governments, from where the emigrants belong. Various State Governments have developed ways and means to reintegrate workers returning from abroad.

During the pandemic, under the Vande Bharat Mission, Ministry of Skill Development and Entrepreneurship, Ministry of Civil Aviation, and Ministry of External Affairs jointly launched 'SWADES – Skilled Worker Arrival Database for Employment Support'. The initiative aims at empowering the returning citizens with relevant employment opportunities by creating a database of qualified citizens based on their skill sets and experience to tap into and fulfill demand of Indian and foreign countries. The database generated has been integrated with India's Aatmanirbhar Skilled Employee Employer Mapping (ASEEM) portal. The portal provides employee connect for the employers, agencies and job aggregators looking for skilled workforce in specific sectors.

ALLOCATION OF FUNDS UNDER MGNREGS

1426. SUSHRI S. JOTHIMANI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of Budget Estimates (BE) and Revised Estimates (RE) for the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) for each financial year since 2019-20, year-wise;
- (b) the details of allocation of funds under MGNREGS since 2019-20, State and year-wise;
- (c) the total number of person-days generated under MGNREGS for each State since 2019-20, State and year-wise;

- (d) the details of current pending dues for labour wages and material costs to each State under MGNREGS separately; and
- (e) the details and number of families with active job cards in each State, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):

(a): The details of funds allocation at Budget Estimate stage, Revised Estimate stage under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) since 2019-20 to current financial year 2025-26 (as on 04.12.2025) are given below:

(Rs. in crore)

Sl. No.	Financial Year	Budget Estimate	Revised Estimate
1	2019-20	60,000.00	71,002.00
2	2020-21	61,500.00	1,11,500.00
3	2021-22	73,000.00	98,000.00
4	2022-23	73,000.00	89,400.00
5	2023-24	60,000.00	86,000.00
6	2024-25	86,000.00	86,000.00
7	2025-26 (as on 04.12.2025)	86,000.00	-

(b): Mahatma Gandhi NREGS is a demand driven wage employment scheme. There is no State/UT-wise allocation of funds under Mahatma Gandhi NREGS. State/UT-wise, details of funds released under Mahatma Gandhi NREGS since 2019-20 to current financial year 2025-26 (as on 03.12.2025) are given at **Statement-I**.

(c): State/Union Territory-wise details of persondays generated under Mahatma Gandhi NREGS from the financial years 2019-20 to current financial year 2025-26 (as on 04.12.2025) is given at **Statement-II**.

(d): State/Union Territory (UT)-wise details of pending liabilities for Wage and Material component under Mahatma Gandhi NREGS as on 03.12.2025 are given at **Statement-III**.

(e): State/Union Territory-wise number of active job cards under Mahatma Gandhi NREGS as on 04.12.2025 is given at **Statement-IV**.

STATEMENT-I

State/UT-wise (including for West Bengal), details of funds released under Mahatma Gandhi NREGS since 2019-20 to current financial year 2025-26 (as on 03.12.2025) (Rs. in Crores)								
Sl. No.	States/UTs	2025-26 as on 03.12.25	2024-25	2023-24	2022-23	2021-22	2020-21	2019-20
1	Andhra Pradesh	6266.58	7707.21	7353.67	8008.81	7195.81	10306.30	7223.89
2	Arunachal Pradesh	513.98	560.70	427.35	578.32	453.74	340.52	210.20
3	Assam	1508.40	1929.70	2221.38	2056.49	2223.32	2605.77	1690.61
4	Bihar	7227.79	6715.83	6200.03	6402.23	5407.37	7288.09	3258.30
5	Chhattisgarh	2295.02	3354.85	2895.12	3420.39	3894.34	3959.69	2647.93
6	Goa	2.55	3.70	0.88	5.05	0.04	3.57	2.17
7	Gujarat	800.57	1540.54	1802.26	1694.60	1615.24	1478.77	747.58
8	Haryana	432.83	590.19	477.87	373.99	723.73	764.55	338.13
9	Himachal Pradesh	814.13	1203.28	1000.96	1164.85	976.34	950.39	601.51
10	Jammu and Kashmir	1068.36	1151.20	921.60	1051.00	950.14	1152.70	1185.73

11	Jharkhand	2571.91	2705.64	2922.27	2719.03	3067.88	3434.94	1276.48
12	Karnataka	2989.93	5709.90	5431.67	6218.59	6034.89	5510.61	5472.01
13	Kerala	2816.58	3136.44	3532.57	3830.97	3554.85	4286.97	3527.47
14	Madhya Pradesh	4581.54	6252.03	5891.65	5707.47	8479.09	9088.68	4730.77
15	Maharashtra	5941.23	4420.32	3041.48	2545.89	2056.46	1605.82	1676.62
16	Manipur	917.06	581.99	0.95	1086.63	563.11	1307.23	610.75
17	Meghalaya	889.59	1155.09	913.86	1118.77	1123.32	1287.10	1026.08
18	Mizoram	370.91	611.65	507.96	540.40	550.51	592.16	526.26
19	Nagaland	316.68	287.85	641.50	839.76	570.56	484.97	331.13
20	Odisha	3022.79	3763.80	4906.78	4707.52	5687.28	5224.03	2438.36
21	Punjab	891.00	1331.61	1169.84	1182.14	1259.20	1241.07	750.44
22	Rajasthan	5505.17	7581.87	8683.98	9648.65	9867.75	8922.22	7280.99
23	Sikkim	98.69	97.57	112.19	92.71	112.79	110.86	82.94
24	Tamil Nadu	6493.17	7585.49	12616.53	9745.72	9648.36	8795.91	5571.72
25	Telangana	2314.17	3825.31	3520.87	2992.21	4116.10	4122.66	2228.86
26	Tripura	659.16	1041.70	1043.59	925.34	990.14	1195.23	733.66
27	Uttar Pradesh	8288.07	9721.48	9844.25	10650.64	8525.15	12046.50	6038.76
28	Uttarakhand	359.02	626.43	553.81	792.66	642.60	889.75	457.36
29	West Bengal *	0.00	0.00	0.00	1.33	7507.80	11468.51	8526.57
30	Andaman and Nicobar	1.47	4.44	0.00	9.60	7.68	4.86	5.84
31	Dadra and Nagar Haveli Daman and Diu	3.10	9.02	2.21	0.00	0.00	0.00	0.00
32	Lakshadweep	0.00	0.32	0.00	24.95	0.30	0.00	0.24

33	Puducherry	22.70	40.56	58.77	69.00	13.07	26.84	16.92
34	Ladakh	56.16	85.98	62.64	1.62	59.04	22.64	NA
Total		70040.35	85333.70	88760.50	90207.30	97878.01	110519.93	71216.29

* Release of funds under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) to the State of West Bengal has been stopped since 09th March, 2022 as per the provisions of Section 27 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, due to non-compliance with the directives of the Central Government.

STATEMENT-II

State/Union Territory-wise details of person-days generated under Mahatma Gandhi NREGS from the financial years 2019-20 to current financial year 2025-26 (as on 04.12.2025).								
Sl.No.	State/UTs	Number of person-days generated (Fig in Lakh)						
		2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
1	Andhra Pradesh	2001.73	2585.841	2414.785	2395.358	2554.919	2422.82	1592.742
2	Arunachal Pradesh	85.965	127.972	158.685	151.065	160.352	204.37	109.523
3	Assam	622.878	911.264	915.724	786.214	873.893	710.781	383.037
4	Bihar	1406.806	2261.259	1802.748	2364.325	2205.057	2502.19	1650.582
5	Chhattisgarh	1361.747	1840.898	1692.265	1324.967	1276.61	1323.56	587.767
6	Goa	0.34	1.096	0.949	0.94	0.43	0.756	0.479
7	Gujarat	353.69	482.287	568.009	465.992	492.746	431.324	233.219
8	Haryana	91.193	179.618	146.394	96.461	123.115	117.92	61.645
9	Himachal Pradesh	259.188	336.192	370.939	307.888	344.31	395.308	154.457
10	Jammu And Kashmir	313.408	407.01	406.175	308.677	374.734	409.384	242.039
11	Jharkhand	641.819	1175.895	1132.192	914.855	1097.13	1009.47	826.902
12	Karnataka	1118.634	1480.27	1632.103	1257.761	1384.535	1312.38	640.628
13	Kerala	802.297	1022.997	1059.66	965.776	994.593	907.539	530.016
14	Ladakh	19.032	21.296	19.272	19.555	20.236	22.194	15.733

15	Madhya Pradesh	1929.018	3417.878	2998.504	2258.981	1995.58	1897.24	1413.661
16	Maharashtra	629.569	679.346	825.302	787.837	1159.935	1621.58	1073.165
17	Manipur	234.072	330.519	303.314	73.874	146.057	244.683	143.668
18	Meghalaya	370.223	383.698	393.63	289.223	324.903	320.988	165.885
19	Mizoram	192.082	198.645	200.765	202.33	203.597	197.749	135.741
20	Nagaland	138.483	180.115	192.582	196.812	178.715	93.814	84.01
21	Odisha	1113.891	2080.745	1977.627	1850.865	1828.26	1193.1	830.535
22	Punjab	235.254	376.753	331.431	321.137	350.798	314.013	191.46
23	Rajasthan	3286.424	4605.346	4242.666	3571.333	3751.599	3166.15	1461.871
24	Sikkim	29.468	37.339	34.34	32.465	34.324	33.851	21.198
25	Tamil Nadu	2485.101	3339.458	3457.259	3346.549	4087.018	3061.11	1178.004
26	Telangana	1071.141	1579.532	1457.927	1218.658	1208.578	1222.87	555.078
27	Tripura	344.021	437.224	426.176	334.553	370.486	353.37	202.346
28	Uttar Pradesh	2443.226	3930.175	3254.875	3111.98	3452.133	3364.88	1768.814
29	Uttarakhand	206.102	303.602	243.181	206.397	196.872	189.994	62.42
30	West Bengal	2722.812	4140.167	3642.265	378.752	1.648	0	0
31	Andaman And Nicobar	2.206	2.609	1.135	1.287	1.238	0.877	0.281
32	Dadra and Nagar Haveli Daman and Diu	0	0	0	0	0.414	2.986	1.11
33	Lakshadweep	0.043	0.023	0.007	0.045	0.035	0	0
34	Puducherry	7.651	10.573	6.147	8.296	21.887	10.777	11.469
	Total	26519.51	38867.64	36309.03	29551.21	31216.74	29060	16329.49

(As per NREGASoft)

STATEMENT-III

State/Union Territory (UT)-wise details of pending liabilities for Wage and Material component under Mahatma Gandhi NREGS as on 03.12.2025 (Rs. in crores)

Sl. No.	States/UTs	Wage	Material
1	Andhra Pradesh	399.97	556.32
2	Arunachal Pradesh	12.80	143.69
3	Assam	0.33	404.27
4	Bihar	9.75	396.77
5	Chhattisgarh	3.28	103.62
6	Goa	0.00	0.43
7	Gujarat	59.88	21.33
8	Haryana	0.32	42.67
9	Himachal Pradesh	1.49	68.17
10	Jammu And Kashmir	6.10	192.00
11	Jharkhand	7.58	298.71
12	Karnataka	6.30	575.98
13	Kerala	329.42	186.80
14	Ladakh	0.64	2.47
15	Madhya Pradesh	123.48	643.14
16	Maharashtra	10.78	684.30
17	Manipur	1.76	154.19
18	Meghalaya	4.93	58.72
19	Mizoram	13.48	0.25
20	Nagaland	12.74	87.82
21	Odisha	9.41	227.12
22	Punjab	1.71	113.32
23	Rajasthan	4.45	827.74

24	Sikkim	0.10	2.43
25	Tamil Nadu	225.71	622.85
26	Telangana	0.99	500.08
27	Tripura	1.35	144.40
28	Uttar Pradesh	17.50	1042.84
29	Uttarakhand	1.51	51.17
30	West Bengal	**	**
31	Andaman And Nicobar	0.00	0.03
32	Dadra and Nagar Haveli Daman and Diu	1.29	0.02
33	Lakshadweep	0.00	0.00
34	Puducherry	16.99	0.00
Total		1286.04	8153.65*

*Note: The data as per PFMS/MIS and Pending liability of the previous year for the material component.

**The proposal for upward revision of the Labour Budget for FY 2021-22 for the State of West Bengal was not approved by the Empowered Committee, National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), Department of Rural Development due to non-compliance with the directives issued by this Department. Subsequently, the release of funds to the State of West Bengal under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) was also stopped with effect from 09.03.2022 by invoking the provisions of Section 27 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, owing to continued non-compliance with the directives of the Central Government by the State.

As per NREGASoft, the pending liability pertaining to the State of West

Bengal (as on 08.03.2022) stands at ₹3082.52 crore, comprising ₹1457.22 crore under the wage component, ₹1607.68 crore under the material component, and ₹17.62 crore under the administrative component. The admissibility of this liability is subject to verification by the Central Government.

STATEMENT-IV

State/Union Territory-wise number of active job cards under Mahatma Gandhi NREGS as on 04.12.2025 (Figure in lakh)		
Sl. No.	States	Number of Active Job Cards *
1	Andaman And Nicobar	0.08
2	Andhra Pradesh	54.97
3	Arunachal Pradesh	3.45
4	Assam	36.13
5	Bihar	89.21
6	Chhattisgarh	33.03
7	Dadra and Nagar Haveli Daman and Diu	0.07
8	Goa	0.06
9	Gujarat	16.85
10	Haryana	5.43
11	Himachal Pradesh	9.3
12	Jammu and Kashmir	10.08
13	Jharkhand	34.05
14	Karnataka	41.54
15	Kerala	19.36
16	Ladakh	0.36
17	Lakshadweep	0
18	Madhya Pradesh	63.87
19	Maharashtra	50.81
20	Manipur	5.91
21	Meghalaya	6.08
22	Mizoram	2.12
23	Nagaland	4.43
24	Odisha	43.95
25	Puducherry	0.61
26	Punjab	11.91
27	Rajasthan	81.07
28	Sikkim	0.72
29	Tamil Nadu	74.95

30	Telangana	32.56
31	Tripura	6.55
32	Uttar Pradesh	98.92
33	Uttarakhand	6.74
34	West Bengal	15.4
	Total	860.57

*The beneficiary who has worked during the last three financial years is called an active beneficiary. If an adult member of a household, of the rural area, does not demand for the work during the last three previous financial years, that member will not be in the list of active beneficiary. The change in number of active beneficiary is a continuous process.

अनाज की उपज और गुणवत्ता पर नैनो यूरिया का नकारात्मक प्रभाव

1427. एडवोकेट चन्द्र शेखर:

श्री हनुमान बेनीवाल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि पंजाब कृषि विश्वविद्यालय या किसी अन्य संस्थान द्वारा किए गए अनुसंधान में यह पाया गया है कि नैनो यूरिया के उपयोग से अनाज की पैदावार और गुणवत्ता पर नकारात्मक प्रभाव पड़ा है;
- (ख) यदि हां, तो तत्संबंधी अनुसंधान का ब्यौरा क्या है;
- (ग) क्या यह सच है कि ऐसे शोध में यह पाया गया है कि नैनो यूरिया के उपयोग से चावल और गेहूं में प्रोटीन की मात्रा क्रमशः 35 प्रतिशत और 24 प्रतिशत कम हो गई है;
- (घ) यदि हां, तो तत्संबंधी स्रोत और ब्यौरा क्या हैं;
- (ङ.) क्या सरकार का इस दिशा में कोई सुधारात्मक कदम उठाने का विचार है; और
- (च) यदि हां, तो इस संबंध में क्या कदम उठाए गए हैं और इसे कब तक लागू किया जाएगा और यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी):

(क) और (ख) : जी, हां। सरकार को पंजाब कृषि विश्वविद्यालय (PAU) और अन्य संस्थानों द्वारा नैनो यूरिया के उपयोग पर किए गए अनुसंधान की जानकारी है। मृदा विज्ञान विभाग, पंजाब कृषि विश्वविद्यालय (PAU) द्वारा दो वर्षीय खेत परीक्षण किया गया जिसमें चावल-गेहूं रोटेशन में या तो 0% अथवा 50% नाइट्रोजन की संस्तुत मात्रा (RDN) के साथ इफको नैनो यूरिया (4 मिलीलीटर/लीटर) के दो पर्णीय छिड़कावों का मूल्यांकन किया गया। यह सूचना मिली है कि पारंपरिक रीति जिसमें मृदा में 100% आरडीएन का उपयोग किया गया था, की तुलना में 50% आरडीएन के साथ सम्मिलित कर नैनो यूरिया के दो छिड़काव करने पर चावल की दाना उपज में 13.0% और गेहूं की दाना उपज में 17.2% की कमी आई।

इंदिरा गांधी कृषि विश्वविद्यालय (IGKV), रायपुर द्वारा चावल और विवेकानंद पर्वतीय कृषि अनुसंधान संस्थान (VPKAS), अल्मोड़ा द्वारा रागी की फसल पर सस्यविज्ञान परीक्षण किए गए। इसमें यह जानकारी मिली कि 50% आरडीएन के स्थान पर नैनो यूरिया के दो छिड़काव करने पर चावल की दाना उपज में 8.0% और रागी की उपज में 12% की कमी आई। हालांकि, हैदराबाद, करनाल, बेंगलूर, जोबनेर तथा कल्याणी में किए गए सस्यविज्ञान परीक्षणों में यह पाया गया कि 25% आरडीएन के स्थान पर नैनो यूरिया का दो बार पर्णीय छिड़काव करने पर खाद्यान्न एवं तिलहन की उपज में 5-15% तक बढ़ोतरी हुई।

हालांकि, भारतीय कृषि अनुसंधान परिषद के 5 संस्थानों, 10 राज्य कृषि विश्वविद्यालयों तथा 27 कृषि विज्ञान केंद्रों द्वारा धान, गेहूं, सरसों, मक्का, टमाटर, बंदगोभी, खीरा, शिमला मिर्च और प्याज पर प्रयोग किए गए जिनमें नैनो यूरिया के प्रयोग की फसल-विशिष्ट और स्थान-विशिष्ट प्रतिक्रिया पाई गई।

(ग) और (घ) : जी, हां। अनुसंधान में यह सूचना मिली है कि चावल-गेहूं रोटेशन में नाइट्रोजन की संस्तुत मात्रा (RDN) के केवल 50% के साथ इफको नैनो यूरिया का (4 मिलीलीटर/लीटर) दो बार

पर्णीय छिड़काव करने पर चावल तथा गेहूं की दाना प्रोटीन मात्रा में क्रमशः 35% एवं 24% तक की कमी आई। साथ ही पारंपरिक 100% आरडीएन उपचार के साथ तुलना करने पर ग्लूटामाइन सिंथेटेज़ (28.6% तक) और ग्लूटामेट सिंथेज़ (94.4% तक) जैसी प्रमुख नाइट्रोजन एसीमिलेशन (assimilation) एन्जाइम गतिविधियों में कमी आई। इन निष्कर्षों को अनुसंधानकर्मियों (सिक्का, आर; कालिया ए; आहुजा आर; सिद्धू एस.के. एवं चैत्र पी; 2025) द्वारा प्लांट एंड सॉयल में प्रकाशित कराया गया।

(ड़.) और (च) : मृदा के पोषक तत्वों, फसल उपज तथा गुणवत्ता पर नैनो यूरिया के दीर्घावधि प्रभावों को समझने के लिए भारतीय कृषि अनुसंधान परिषद ने एक पांच वर्षीय नेटवर्क परियोजना नामतः “भारत के विभिन्न कृषि पारिस्थितिकीय क्षेत्रों में फसल उत्पादकता और नाइट्रोजन उपयोग प्रभावशीलता पर नैनो यूरिया का मूल्यांकन” प्रारंभ की है। इस परियोजना में 14 केंद्र, 10 प्रमुख कृषि पारिस्थितिकीय क्षेत्र तथा 12 प्रमुख फसलें शामिल हैं। इस अध्ययन का उद्देश्य यह स्पष्ट करना है कि नैनो उर्वरकों से मिलने वाले पोषक तत्व पौधे के मेटाबॉलिज्म में कैसे काम करते हैं। इसके अलावा, कृषि एवं किसान कल्याण विभाग ने नैनो यूरिया परीक्षण का आयोजन करने हेतु विस्तृत दिशानिर्देश (guidelines) और जांच सूची (checklists) जारी की है ताकि समुचित मूल्यांकन एवं रिपोर्टिंग को सुनिश्चित किया जा सके।

मिशन अमृत सरोवर

1428. श्री मुरारी लाल मीना:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) मिशन अमृत सरोवर के अंतर्गत अब तक देश में राज्य-वार कितने अमृत सरोवरों का निर्माण अथवा जीर्णोद्धार कराया गया है;

- (ख) क्या इस मिशन का उद्देश्य प्रत्येक जिले में कम से कम 75 अमृत सरोवरों का निर्माण/पुनरुद्धार करना था और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) यदि हां, तो विगत तीन वर्षों के दौरान राजस्थान राज्य में इस मिशन के अंतर्गत कितने अमृत सरोवरों का निर्माण अथवा जीर्णोद्धार किया गया है;
- (घ) इस मिशन के अंतर्गत दौसा जिले में कितनी झीलें बनाई गई हैं और वर्तमान में ऐसी कितनी झीलें पूरी तरह से चालू हैं; और
- (ङ) क्या सरकार उक्त योजना के प्रभावी कार्यान्वयन के लिए राज्य सरकारों को अतिरिक्त वित्तीय सहायता या तकनीकी मार्गदर्शन प्रदान कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क): मिशन अमृत सरोवर चरण-I के अंतर्गत 04.12.2025 तक निर्मित/जीर्णोद्धार किए गए अमृत सरोवरों की राज्यवार संख्या **विवरण** में दी गई है।

(ख) और (ग): मिशन अमृत सरोवर का उद्देश्य देश के प्रत्येक जिले में कम से कम 75 अमृत सरोवर (तालाब) का निर्माण/विकास करना है। सभी राज्यों/संघ राज्य क्षेत्रों के सभी ग्रामीण जिलों (दिल्ली, चंडीगढ़ एवं लक्षद्वीप को छोड़कर) को न्यूनतम 75 अमृत सरोवर विकसित करने थे और इस प्रकार पूरे देश में लगभग 50,000 अमृत सरोवर विकसित करने का लक्ष्य निर्धारित किया गया था। दिनांक 04.12.2025 तक मिशन अमृत सरोवर चरण-I के अंतर्गत देशभर में कुल 68,827 अमृत सरोवर निर्मित/जीर्णोद्धार किए जा चुके हैं।

राजस्थान राज्य में मिशन अमृत सरोवर के अंतर्गत दिनांक 04.12.2025 तक कुल 3,139 अमृत सरोवर निर्मित/पुनरुद्धार किए गए हैं।

(घ): राजस्थान के दौसा जिले में मिशन अमृत सरोवर के अंतर्गत 04.12.2025 तक कुल 78 अमृत सरोवर निर्मित/पुनरुद्धार किए गए हैं।

(ड.) यह मिशन विभिन्न योजनाओं के समन्वय के माध्यम से संचालित किया जाता है, जिनमें राज्यों की अपनी योजनाओं तथा कॉरपोरेट सामाजिक उत्तरदायित्व (सीएसआर) के अतिरिक्त महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना), 15वें वित्त आयोग के अनुदान, प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) की उप-योजनाएँ यथा- वाटरशेड विकास संघटक, हर खेत को पानी आदि शामिल हैं।

मिशन अमृत सरोवर के प्रभावी क्रियान्वयन हेतु भाग लेने वाले राज्यों/संघ राज्य क्षेत्रों को व्यापक तकनीकी सहायता प्रदान की जाती है। इसमें मिशन अमृत सरोवर दिशानिर्देशों के माध्यम से मार्गदर्शन, पूरक परामर्श, तकनीकी कार्यशालाएँ तथा राज्यों/संघ राज्य क्षेत्रों द्वारा संचालन संबंधी चुनौतियों का सामना किए जाने पर निरंतर सहयोग किया जाना शामिल हैं।

इसके अतिरिक्त, सरकार ने अमृत सरोवर पोर्टल विकसित किया है, जो राज्यों को प्रगति की निगरानी करने एवं स्टेटस रिपोर्ट तैयार करने में सक्षम बनाता है। साथ ही, आईआईटी दिल्ली के सहयोग से एक वाटर ऑब्जर्वेटरी बनाई गई है, जो पूर्ण हो चुके सरोवरों का नक्शा-आधारित विवरण प्रदान करती है, जिसमें जलभराव क्षेत्रों की मौसमी एवं मासिक जानकारी भी शामिल है। ये डिजिटल उपकरण डेटा आधारित निगरानी को सुदृढ़ करते हैं तथा पारदर्शिता बढ़ाते हैं।

अमृत सरोवरों की प्रगति की नियमित निगरानी केंद्र स्तर पर भी की जाती है, जिसमें सामुदायिक सहभागिता को बढ़ावा देने, उपयोगकर्ता समूहों की स्थापना, अजीविका गतिविधियों को प्रोत्साहित करने तथा अमृत सरोवर स्थलों को सक्रिय सामुदायिक केंद्र के रूप में विकसित करने पर विशेष बल दिया जाता है।

विवरण

मिशन अमृत सरोवर चरण-I के अंतर्गत 04.12.2025 तक निर्मित/जीर्णोद्धार किए गए अमृत सरोवरों की राज्यवार संख्या		
क्र. सं.	राज्य/संघ राज्य क्षेत्र	निर्मित/पुनरुद्धारित अमृत सरोवरों की कुल संख्या
1	अंडमान और निकोबार	227
2	आंध्र प्रदेश	2154
3	अरुणाचल प्रदेश	778
4	असम	2963
5	बिहार	2613
6	छत्तीसगढ़	2902
7	गोवा	159
8	गुजरात	2652
9	हरियाणा	2087
10	हिमाचल प्रदेश	1690
11	जम्मू और कश्मीर	1056
12	झारखंड	2047
13	कर्नाटक	4054
14	केरल	865
15	लद्दाख	100
16	मध्य प्रदेश	5825
17	महाराष्ट्र	3055
18	मणिपुर	1226
19	मेघालय	705
20	मिजोरम	1029
21	नागालैंड	255
22	ओडिशा	2367

23	पुदुचेरी	156
24	पंजाब	1453
25	राजस्थान	3139
26	सिक्किम	199
27	तमिलनाडु	2484
28	तेलंगाना	1871
29	दादरा नगर और हवेली, दमन और दीव	57
30	त्रिपुरा	682
31	उत्तराखंड	1319
32	उत्तर प्रदेश	16632
33	पश्चिम बंगाल	26
	कुल	68827

IMPACT OF US TARIFFS ON SEAFOOD EXPORTS

1429. ADV DEAN KURIAKOSE:

SHRI TANUJ PUNIA:

SHRI ANTO ANTONY:

ADV. ADOOR PRAKASH:

SHRI KARTI P CHIDAMBARAM:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the steps being taken by the Government to address the impact of the US tariffs on the seafood industry;

- (b) the steps taken by the Government to address the challenges related to shipment, supply chains disruptions and growing financial pressure;
- (c) the details of financial losses incurred by the seafood industry since September 2025; and
- (d) the support is being given by the Government to persons in the fishing sectors whose livelihood has been affected as a result of the tariffs?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): The Government continues to monitor India's marine exports and take steps to promote them. India's export of Marine products to the world has grown in the periods April-October and September-October, 2025 when compared to the same periods last year. Details of India's export of Marine products to the world (Values in USD Billion) is provided below:

	April -Oct 2024	April-Oct2025	Sept-Oct2024	Sept-Oct 2025
Export	4.20	4.87	1.44	1.68

Source: DGCIS

The Government remains engaged with all stakeholders to assess the evolving impact of the U.S. tariff measures. The Government continues to work to mitigate the impact of the US tariff measures on Indian exports through a comprehensive

multi-pronged strategy encompassing intensive engagement with the US Government for a mutually beneficial India-US Bilateral Trade Agreement, immediate relief through Trade relief measures of RBI, Credit Guarantee Scheme for Exporters, enhancement of domestic demand through next generation GST reforms, Export Promotion measures such as the new Export Promotion Mission which provide support and assistance to our exporters, pursuing FTAs with new countries and better utilization of existing FTA. Through consistent efforts, the number of listed fishery establishments for export to the EU and Russia have increased recently.

As per data from the Department of Fisheries, through the Pradhan Mantri Matsya Sampada Yojana, projects with a total outlay of Rs. 21274.13 crore have been approved for the development of fisheries and aquaculture in the country. This has contributed to India's exports in this sector more than doubling from Rs 30,213 crore in 2013-14 to Rs 62,408 crore in 2024-25, with the share of value added products rising from 2% to 11%.

It is expected that collectively these measures will enhance diversification and resilience in India's marine exports.

GI TAG INCLUSION AND PROTECTION OF INDIGENOUS PRODUCTS

1430. THIRU DAYANIDHI MARAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Union Government has taken steps to expedite the GI-tag approval for Kanniyakumari Nannari, and if so, the details thereof along with the current status and timelines for decision;
- (b) the number of GI tags granted to products from Tamil Nadu during the last ten years, district and year-wise;
- (c) the measures taken by the Government to support, protect and promote indigenous products from Tamil Nadu, including assistance for filing, marketing, enforcement against misuse and international recognition;
- (d) whether any applications from the State are pending beyond the standard processing period, if so, the details thereof; and
- (e) whether any dedicated scheme or fast-track mechanism is being considered for States with a large number of traditional products such as Tamil Nadu, to ensure timely GI protection and prevent commercial exploitation by non-producers, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a): As per the records available with Geographical Indications Registry, under the Department for Promotion of Industry and Internal Trade (DPIIT), application for grant of GI to Kanniyakumari Nannari has been filed on 26th September,

2025 by Tamil Nadu Malaivazh Makkal Sangam, Kanniyakumari and Tamil Nadu State Council for Science and Technology, Chennai. A Formality Check has been done and its report has been issued to the applicants on 6th October, 2025; calling upon them to comply with the official requirements within one month. The Geographical Indications Registry is yet to receive the reply from the Applicants. On receipt of the reply from the applicants the matter would be proceeded further as per Geographical Indications of Goods (Registration and Protection) Act, 1999 and Rules.

(b): The number of GI tags granted to products from Tamil Nadu during the last ten years, district and year-wise at **Statement - I**.

(c): Such valuable indigenous products can be protected as Geographical Indications under the provisions of the Geographical Indications of Goods (Registration and Protection) Act, 1999, and the rules framed thereunder. The initiatives undertaken to promote these valuable indigenous GI-tagged products are furnished at **Statement - II**.

(d): There is no application pending from the State beyond the standard processing period.

(e): There is no regional or State-specific priority scheme for preferential or fast-track processing of applications for GI registration. All applications, including those relating to States with a large number of traditional products, are examined uniformly in accordance with the provisions of the Geographical Indications of

Goods (Registration and Protection) Act, 1999 and the rules made thereunder.

Applicants are required to comply with the statutory requirements, and upon satisfactory compliance, the applications are processed further as per the Act.

STATEMENT-I

The number of GI tags granted to products from Tamil Nadu during the last ten years, district and year-wise

S No.	App. No	Name	Date of Filing	Goods	State	Certificate No	Registered Date	Financial Year
1	513	Thanjavur Art Plate (Logo)	08.01.2015	Handicraft	Tamil Nadu	245	31.03.2016	2015-2016
2	514	Swamimalai Bronze Icons (Logo)	08.01.2015	Handicraft	Tamil Nadu	246	31.03.2016	2015-2016
3	515	Temple Jewellery of Nagercoil (Logo)	08.01.2015	Handicraft	Tamil Nadu	247	31.03.2016	2015-2016
4	426	Mahabalipuram Stone Sculpture	31.05.2013	Handicraft	Tamil Nadu	302	15.11.2017	2017-2018
5	231	Erode Manjal (Erode Turmeric)	04.01.2011	Agricultural	Tamil Nadu	340	06.03.2019	2018-2019
6	480	Thirubuvanam Silk Sarees	15.04.2014	Handicraft	Tamil Nadu	342	11.03.2019	2018-2019
7	616	Kodaikanal Malai Poondur	01.06.2018	Agricultural	Tamil Nadu	346	30.07.2019	2019-2020
8	550	Palani Panchamirtham	15.06.2016	Food Stuff	Tamil Nadu	350	14.08.2019	2019-2020
9	400	Dindigul Locks	29.01.2013	Handicraft	Tamil Nadu	358	30.08.2019	2019-2020
10	422	Kandangi Saree	16.05.2013	Handicraft	Tamil Nadu	359	30.08.2019	2019-2020
11	403	Srivilliputtur Palkova	27.02.2013	Food Stuff	Tamil Nadu	360	12.09.2019	2019-2020
12	486	Kovilpatti Kadalai Mittai	03.07.2014	Food Stuff	Tamil Nadu	363	20.04.2020	2019-2020
13	423	Thanjavur Netti Works	22.05.2013	Handicraft	Tamil Nadu	367	14.09.2021	2020-2021

14	429	Arumbavur Wood Carvings	05.07.2013	Handicraft	Tamil Nadu	368	14.09.2021	2020-2021
15	424	Karuppur Kalamkari Paintings	28.05.2013	Handicraft	Tamil Nadu	373	14.09.2021	2021-2022
16	431	Kallakurichi Wood Carving	05.07.2013	Handicraft	Tamil Nadu	374	14.09.2021	2021-2022
17	675	Kanniyakumari Clove	30.10.2019	Agricultural	Tamil Nadu	406	14.09.2021	2021-2022
18	467	Narasinghapettai Nagaswaram	31.01.2014	Handicraft	Tamil Nadu	420	21.01.2022	2021-2022
19	720	Ramnathapuram Mundu Chilli	16.11.2020	Agricultural	Tamil Nadu	441	22.02.2023	2022-2023
20	788	Vellore Spiny Brinjal	29.10.2021	Agricultural	Tamil Nadu	442	22.02.2023	2022-2023
21	428	Myladi Stone Carvings	28.06.2013	Handicraft	Tamil Nadu	443	31.03.2023	2022-2023
22	488	Manapparai Murukku	07.07.2014	Food Stuff	Tamil Nadu	444	31.03.2023	2022-2023
23	529	Ooty Varkey	03.08.2015	Food Stuff	Tamil Nadu	445	31.03.2023	2022-2023
24	561	Manamadurai Pottery	28.07.2016	Handicraft	Tamil Nadu	446	31.03.2023	2022-2023
25	574	Thaikkal Rattan Craft	31.01.2017	Handicraft	Tamil Nadu	447	31.03.2023	2022-2023
26	711	Salem Sago (Javvarisi)	05.10.2020	Food Stuff	Tamil Nadu	461	31.03.2023	2022-2023
27	719	Authoor Vetrilai	11.11.2020	Agricultural	Tamil Nadu	464	31.03.2023	2022-2023
28	734	Cumbum Panneer Thratchai	01.01.2021	Agricultural	Tamil Nadu	468	31.03.2023	2022-2023
29	766	Negamam Cotton Saree	29.06.2021	Handicraft	Tamil Nadu	471	31.03.2023	2022-2023
30	789	Sholavandan Vetrilai	29.10.2021	Agricultural	Tamil Nadu	473	31.03.2023	2022-2023
31	800	Marthandam Honey	29.11.2021	natural	Tamil Nadu	474	31.03.2023	2022-2023
32	698	Jaderi Namakatti	28.08.2020	Handicraft	Tamil Nadu	486	31.07.2023	2023-2024
33	757	Kanyakumari Matti Banana	29.04.2021	Agricultural	Tamil Nadu	489	31.07.2023	2023-2024
34	762	Chedibutta Saree	15.06.2021	Handicraft	Tamil Nadu	491	31.07.2023	2023-2024

35	691	Udangudi Panangkarupatti	16.06.2020	Food Stuff	Tamil Nadu	505	03.10.2023	2023-2024
36	740	Madurai Marikolunthu (Davana)	11.02.2021	Agriculture	Tamil Nadu	661	27.03.2025	2024-2025
37	754	Vilachery Clay Toys	23.04.2021	Handicraft	Tamil Nadu	662	27.03.2025	2024-2025
38	816	Thovalai Maanika Maalai	13.01.2022	Handicraft	Tamil Nadu	688	31.03.2025	2024-2025
39	817	Kumbakonam Vetrilai (Kumbakonam Betel Leaf)	13.01.2022	Agriculture	Tamil Nadu	689	31.03.2025	2024-2025
40	836	Panruti Palappazham (Panruti Jack Fruit)	18.02.2022	Agriculture	Tamil Nadu	690	31.03.2025	2024-2025
41	837	Panruti Cashew	18.02.2022	Agriculture	Tamil Nadu	691	31.03.2025	2024-2025
42	881	Puliyankudi Acid Lime	25.04.2022	Agriculture	Tamil Nadu	692	31.03.2025	2024-2025
43	883	Virudhunagar Samba Vathal	25.04.2022	Agriculture	Tamil Nadu	693	31.03.2025	2024-2025
44	920	Chettikulam Small Onion	04.07.2022	Agriculture	Tamil Nadu	694	31.03.2025	2024-2025
45	1051	Ramanadu Chithiraikar Rice	02.02.2023	Agriculture	Tamil Nadu	697	31.03.2025	2024-2025

STATEMENT-II

The initiatives undertaken to promote these valuable indigenous GI-tagged products

2022-23
India GI fair (26th-28th Aug, 22): 3-day event was organized at the India Expo Center and Mart, Greater Noida
GI Mahotsav (16th -21st Oct, 22): A weekly event was conducted at Trade facilitation Center, Varanasi

• Various knowledge sessions were organized for the GI holders with DPIIT officials
Exclusive GI pavilion (14th -27th Nov, 22): • Exclusive GI pavilion was set up at IITF 2022 which was organized by ITPO at Pragati Maidan
Promotional Videos • To popularize GIs of India, 17 promotional videos covering various Indian GIs were prepared in collaboration with TV History 18 Aired videos on various channels of TV History 18 network such as History TV18 -SD, History TV18 – HD
Social media campaign on GIs: • DPIIT undertook a social media campaign to promote India's GIs • 'Gift a GI' campaign launched during festive seasons to encourage purchase of GI products 'Spot the GI' launched to spread awareness on GIs through interesting factoids CIPAM ran a campaign on 'Winter GI Accessories'
GI Pavilion (14th –18th Mar, 23): • DPIIT has set up a 'GI Pavilion' for 55 GI registered products at AAHAR 2023 at Pragati Maidan • The 37th International food and hospitality fair themed 'Invaluable Treasures of Incredible India' shows Participation of women entrepreneurs/artisans
2023-24
Engagement with States and UTs: • State Governments and Administration of Union Territories are currently hosting events to create awareness about GIs amongst both consumers and producers Assisting in capacity building and hand-holding of respective GI producers and facilitate sale and marketing of GIs
EPCH GI Fair India (20th –24th Jul, 23): 2nd edition of GI Fair India 2023' at India Expo Centre and Mart, Greater Noida
Radio Mirchi (17th –31th Aug, 23): Promotion of GI by Radio Mirchi Brewery was held for 15 days
UP International Trade Show (21th–25th Sep, 23): UP International Trade Show at Indian Expo Centre and Mart, Greater Noida

GI Mahotsav at Srinagar (2nd –8th Oct, 23): A weeklong GI Mahotsav at Srinagar as part of initiative for promotion of GI
GI Startup Challenge (29th Dec'23 – 20th Feb, 24) : DPIIT in collaboration with Startup India had conducted GI Startup Grand Challenge on the Startup India portal to identify innovative solutions through start-ups for challenges within the GI ecosystem
Promotion of GI by India Today: DPIIT in collaboration with India Today Published GI related articles in three phases for promotion of GIs
Promotion of GI by National Geographic: DPIIT in collaboration with National Geographic Channel launched GI-based videos which included Production, Airing, Marketing and Licensing of 5 Documentary Films (8-10 mins) on GI Tagged Products in India and SAARC Markets
5-day International Hackathon at Kolkata (8 – 12 Mar, 24): West Bengal National University of Juridical Sciences (WB NUJS) conducted International Conference on Hackathon on Geographical Indication and related Traditional Knowledge Cultural Expressions
2024-25
GI Catalyst (12th July 2024) The 'GI Catalyst: Insight to Impact Summit', was held at Yashobhoomi on 12th July 2024. This pivotal event, graced by senior officials from various ministries, focuses on enhancing India's GI Ecosystem through convergence and collaboration, promoting our rich culture and heritage.
Promotion of GI on Indian Airlines (Mar-Jul, 24) A total of 12 articles covering GI products from various parts of the country were published in inflight magazines of leading airlines such as Vistara, Air India, SpiceJet and Indigo (3 articles per airline).
GI-themed wedding videos by Outlook magazine: Promotion of GI products in collaboration with Outlook Group to leverage its multiple platforms to showcase documentaries on the geographical indications (GIs) of India through the concept of the "Weds in India" campaign.
Autumn Fair International at Birmingham (1 – 4 Sep, 24):

EPCH with the approval and financial support from DPIIT, organised Indian GI Pavilion with Participation and Live Demonstration by GI producers in Autumn Fair International 2024 in Birmingham, United Kingdom
Bazaar Berlin 2024(6th –10th Nov, 24): DPIIT in association with Invest India organised India's GI Products at Bazaar Berlin 2024 at Berlin Fairground (Expo Center City) in Germany
Promotion of GI by National Geographic (Season 2): After successfully airing Season 1 of 'GI Tag in India, Promotion of GI through Season 2, a 60-minute film narrated by Shekhar Kapoor, focusing on the success story of a GI product shop owner. Broadcast on National Geographic Channel India (SD and HD) and in SAARC Countries in English, Hindi, Tamil, Telugu, Bengali, and Kannada languages. Additionally, on YouTube.
Promotion through Entire Season 9 of MasterChef India: DPIIT has partnered with MasterChef India Season 9 on SonyLIV to promote Geographical Indications (GI). Through this collaboration, DPIIT aims to showcase India's rich culinary heritage by integrating GI-tagged products into the season's storyline, leveraging the wide reach and popularity of the show.
GI promotional activities in Delhi Metro: Undertaking GI promotional activities through Display Boards inside Delhi Metro coaches
GI promotional activities at airport: Performing GI promotional activities through Digital Screens, Digital Display Boards, Hoarding etc. at Srinagar, Udaipur, Varanasi, Delhi and Mumbai Airport
GI Samagam at Bharat Mandapam, Delhi: Considering the importance of Geographical Indications and its enormous growth potential, DPIIT has organised "GI Samagam" on 22.01.2025. The event has brought together key stakeholders, Ministries/Departments, User Departments of Central and State Governments, Policy Makers, Industry Leaders, Artisans, Producers etc., across the GI ecosystem in India on a single platform to exchange ideas and deliberate upon the future growth and development of the sector.

“वाइब्रेंट विलेज प्रोग्राम” के अंतर्गत नए गांवों को शामिल करना

1431. डॉ. आनन्द कुमार गोंडः

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या बहराइच जिले के मिहीपुरवा और नवाबगंज विकास खंडों में भारत-नेपाल सीमा पर स्थित 34 सीमावर्ती गांवों को वाइब्रेंट विलेज प्रोग्राम चरण 2 के अंतर्गत चुना गया है;
- (ख) यदि हाँ, तो उक्त गांवों में विकास कार्यों हेतु तैयार की गई विशेष कार्य योजनाओं का ब्यौरा क्या है तथा किन-किन मूलभूत सुविधाओं का विस्तार किए जाने की संभावना है;
- (ग) क्या उक्त उद्देश्य के लिए बजट आवंटित और जारी किया गया है; और
- (घ) क्या सरकार का विचार बहराइच के बाकी गांवों, जो रणनीतिक रूप से महत्वपूर्ण और दुर्गम ग्रामीण इलाके हैं और विकास की मुख्यधारा से वंचित हैं, को अगले चरण में शामिल करने का है या जल्द ही शामिल किए जाने की संभावना है जिन्हें अभी तक इस योजना में शामिल नहीं किया गया है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (घ): केंद्र सरकार ने 6839 करोड़ रुपये के कुल परिव्यय के साथ केंद्रीय क्षेत्र की योजना के रूप में वाइब्रेंट विलेजेज प्रोग्राम-II (वीवीपी-II) को अंतर्राष्ट्रीय भूमि सीमाओं (आईएलबी) (उत्तरी सीमाओं को छोड़कर, जो वीवीपी-I के अंतर्गत सम्मिलित हैं) से सटे ब्लॉकों के चुनिंदा गांव, जिसमें बहराइच जिले के मिहीपुरवा और नवाबगंज विकास खंडों में भारत-नेपाल सीमा पर स्थित 33 सीमावर्ती गांव सम्मिलित हैं, को स्वीकृति दी है।

कार्यक्रम के अन्तर्गत चिन्हित गांवों के विकास के हेतु हस्तक्षेप के चिन्हित फोकस क्षेत्र है (i) आजीविका सृजन, (ii) सड़क सम्पर्क, (iii) उर्जाकरण, (iv) स्वास्थ्य सुविधाओं सहित ग्रामीण अवसंरचना (v) वित्तीय समावेशन, (vi) युवाओं का सशक्तिकरण और कौशल विकास, (vii) आजीविका के अवसरों के प्रबंधन और

कार्यक्रम के अन्तर्गत बनाई गई परिसम्पत्तियों के रखरखाव के लिए सहकारी समितियों, स्वयं सहायता समूहों और फूड प्रोड्यूसर आर्गेनाइजेशन का विकास, (viii) पर्यटन , संस्कृति एवं आउटरीच कार्यक्रम को बढ़ावा देना, (ix) शिक्षा अवसंरचना एवं (x) टेलीविजन और दूरसंचार संपर्क।

REVIEW OF ELIGIBILITY CRITERIA UNDER PMGSY

1432. SUSHRI IQRA CHOUDHARY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Pradhan Mantri Gram Sadak Yojana (PMGSY) originally prioritised providing all-weather connectivity to single, unconnected habitations and was later expanded to include link roads connecting clusters of villages, if so, the details thereof;
- (b) whether the Ministry has now shifted the policy to prioritise only single-habitation connectivity and discontinue multi-village link road projects, if so, the reasons therefor;
- (c) whether any surveys, field assessments or stakeholder consultations were undertaken before this change, if so, the key observations thereof;
- (d) the details and number of habitations earlier eligible under the multi-village model that stand affected including the details of projects deferred or cancelled, State and district-wise including Uttar Pradesh; and
- (e) whether the Ministry proposes to review the eligibility criteria, if so, the timeline thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (e): The Pradhan Mantri Gram Sadak Yojana (PMGSY), launched in December 2000, was designed as a single, all-weather road intervention to provide connectivity to eligible unconnected Habitations in rural areas. The basic unit for the programme has always been the Habitation (cluster of population), not a revenue village or Panchayat. PMGSY-I was implemented based on the Core Network (CN) concept. The CN consists of:

- a. Through Routes: Roads that collect traffic from several link roads/habitations and lead to Market Centres/Higher Category Roads.
- b. Link Routes: Roads that connect a single Habitation or a group of Habitations to the Through Routes or District Roads leading to Market Centres.

Therefore, from inception, the scheme has included the construction of Link Routes, which, by definition, connect a single or a cluster (group) of unconnected habitations to the existing network. However, the objective was always to achieve single road connectivity to the unconnected habitation.

The government has launched Pradhan Mantri Gram Sadak Yojana- phase IV, called PMGSY-IV, in September 2024. The primary focus of the new vertical, PMGSY-IV, remains strictly on providing New Connectivity to eligible unconnected Habitations, particularly those that have become eligible based on

the Census 2011 population data (500+ in plain areas and 250+ in special areas). The Ministry has not discontinued the concept of roads serving multiple habitations. The programme guidelines for all PMGSY phases consistently emphasise that while maintaining the objective of connecting the target unconnected habitations, preference should be given to those roads that incidentally serve other habitations or a larger population cluster. The overall principle remains that the road must lead to a **designated unconnected habitation**, but if its alignment also happens to connect or serve other habitations along the way as a Link Route within the Core Network, it is encouraged, provided the main objective is met.

IMPACT OF DEEP SEA FISHING VESSELS ON TRADITIONAL FISHERMEN

1433. SHRI HIBI EDEN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government is aware that the recent permission granted by the Ministry of External Affairs allowing vessels to fish in deep sea and coastal waters has caused serious concern among traditional fishermen in Kerala, if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has taken any steps to ensures that only genuine fishermen cooperatives and not large private companies or individuals,

benefit from the permission granted for fishing activities in these waters and if so, the details thereof and if not, the reasons therefor; and

(c) whether the Government will review or withdraw the said permission in view of the widespread apprehension that it will lead to monopolisation of coastal fishing and adversely affect the livelihood of traditional fishermen, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c): The Ministry of External Affairs, Government of India, on 04th November, 2025, has notified the *Sustainable Harnessing of Fisheries in the Exclusive Economic Zone (EEZ) Rules, 2025* under the *Territorial Waters, Continental Shelf, Exclusive Economic Zone and Other Maritime Zones Act, 1976*. These rules are applicable to the EEZ area beyond the territorial waters. This landmark initiative aims to empower traditional and small-scale fishermen, Fisheries Cooperative Societies, and Fish Farmer Producer Organizations (FFPOs) to expand their fishing operations, harness untapped fishery resources in the deep-sea areas, and access new income streams through processing and exports, thereby enhancing livelihoods.

The Rules are framed after extensive stakeholder consultations. The Department of Fisheries, Government of India, has conducted a series of

meetings from February to September 2025 with various stakeholders, including the relevant Central Government Ministries/Departments, coastal security agencies, coastal States/UTs, research institutes, fishermen associations, cooperatives, etc. Besides, draft Rules was also placed in the public domain for a period of one month, inviting suggestions and comments from the general public and stakeholders. The period of public consultation was even extended by another 15 days, as requested by some States/UTs and other stakeholders. The Draft Rules were subsequently updated based on the relevant inputs received through stakeholder consultations. Further, the Fishery Survey of India and the National Fisheries Development Board, along with the Department of Fisheries of the concerned coastal States/UTs, are sensitizing fishers about the provisions of the EEZ Rules to dispel any apprehensions or misinformation.

The Department of Fisheries (DoF, GoI), by adopting the “whole of Government approach”, is collaborating with the Ministry of Cooperation through a Joint Working Group (JWG), to promote small-scale fishermen, fishers’ cooperatives, and Fish Farmer Producer Organizations (FFPOs) in the areas of deep-sea fishing, post-harvest handling, processing, and exports. The Ministry of Cooperation supports this initiative by strengthening cooperative institutions and facilitating access to cooperative credit through the National Cooperative Development Corporation (NCDC). As an example, in Maharashtra, 14 deep-sea fishing vessels (DSFVs) have been supported by the NCDC, with a total project cost of ₹20.30 crore, including NCDC loan assistance of ₹11.55 crore, PMMSY assistance of ₹6.72 crore, and society contribution of ₹2.03 crore.

Adopting this model, two societies of fishermen of Mumbai city have recently received 02 DSFVs under PMMSY on 27.10.2025. This initiative exemplifies cooperative-led development in the fisheries sector, empowering our fishermen to venture into deeper waters and harness untapped resources in a sustainable, economically rewarding manner. The mechanism further strengthens Government efforts to provide credit support, modern technology, training, and insurance to enable small-scale fishermen and their cooperatives to acquire and operate modern DSFVs effectively.

पशुपालकों के लिए जागरूकता कार्यक्रम

1434. श्री जय प्रकाश:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या हरियाणा के हिसार लोक सभा निर्वाचन क्षेत्र में पशुपालकों के लिए सरकार द्वारा नियमित रूप से जागरूकता कार्यक्रम, प्रशिक्षण शिविर, टीकाकरण, पोषण प्रबंधन और वैज्ञानिक पशुपालन अभियान आयोजित किए जा रहे हैं;
- (ख) क्या यह सच है कि क्षेत्र के कई ग्रामीण इलाकों में पशुपालकों को उन्नत नस्लों, चारा विकास, कृत्रिम गर्भाधान और रोग नियंत्रण के बारे में समय पर जानकारी नहीं मिल रही है;
- (ग) क्या सरकार हिसार में व्यापक जिला स्तरीय जागरूकता अभियान चलाने, मोबाइल पशु चिकित्सा इकाइयों की संख्या बढ़ाने तथा विशेषज्ञ प्रशिक्षण कार्यक्रमों का विस्तार करने पर विचार कर रही है;

(घ) क्या सरकार का विचार इन कार्यक्रमों के लिए किसी विशेष बजट या विशेष योजना के अंतर्गत अतिरिक्त सहायता प्रदान करने का है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में क्या समय-सीमा निर्धारित की गई है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) और (ख) पशुपालन राज्य का विषय है। हालांकि, टीकाकरण, पोषण प्रबंधन के संबंध में पशुपालकों में जागरूकता पैदा करने के लिए राज्य सरकारों और संघ राज्य क्षेत्रों (UT) के प्रयासों को संपूरित करने के लिए, पशुपालन और डेयरी विभाग (DAHD), भारत सरकार ने जागरूकता सृजन को राष्ट्रीय गोकुल मिशन, पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम, राष्ट्रीय पशुधन मिशन, राष्ट्रीय डेयरी विकास कार्यक्रम जैसी योजनाओं का अभिन्न हिस्सा बनाया है। ये कार्यक्रम निम्नलिखित हैं:

- I. राष्ट्रीय गोकुल मिशन:- भारत सरकार दिसंबर 2014 से हरियाणा समेत पूरे देश में देशी नस्लों के विकास और संरक्षण, बोवाइन पशुओं के आनुवंशिक उन्नयन और दूध उत्पादन तथा उत्पादकता बढ़ाने के लिए राष्ट्रीय गोकुल मिशन (RGM) कार्यान्वित कर रही है। इस योजना के घटकों में से एक घटक किसान जागरूकता कार्यक्रम का आयोजन है, जिसमें प्रजनन शिविर, दूध उत्पादन प्रतियोगिता, बछड़ों-बछियों की रैली और किसान प्रशिक्षण कार्यक्रम शामिल हैं। किसानों को नवीनतम प्रजनन तकनीकें उपलब्ध कराई जा रही हैं, जिसमें सेक्स सॉर्टेड सीमन के साथ कृत्रिम गर्भाधान (AI), बोवाइन इन-विट्रो फर्टिलाइजेशन (IVF) और आनुवंशिक चयन शामिल हैं। इसके अलावा, राष्ट्रव्यापी AI कार्यक्रम के घटक के तहत किसानों में जागरूकता पैदा करने के लिए राज्यों को निधियां जारी की गई हैं।

II. पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP):- पशुपालन और डेयरी विभाग (DAHD), भारत सरकार सभी राज्यों/संघ राज्य क्षेत्रों (UT) में केंद्रीय क्षेत्र की योजना, पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP) कार्यान्वित करके पशुओं की उत्पादकता बढ़ाने और पशुओं की स्वास्थ्य देखभाल को बेहतर बनाने में राज्यों/संघ राज्य क्षेत्रों की सहायता कर रहा है। इस योजना का उद्देश्य पशुओं के रोगों के लिए रोगनिरोधी टीकाकरण, पशु चिकित्सा सेवाओं की क्षमता का निर्माण, रोगों की निगरानी, प्रशिक्षण और जागरूकता, पशु चिकित्सा संबंधी अवसंरचना आदि को मजबूत करके पशुओं के स्वास्थ्य जोखिम को कम करना है। जिन मुख्य क्रियाकलापों के लिए सहायता प्रदान की जा रही है, उनमें 100% केंद्रीय सहायता के तहत खुरपका और मुंहपका रोग (FMD), ब्रुसेल्लोसिस, पेस्ट डेस पेटिट्स रूमिनेंट्स (PPR) और क्लासिकल स्वाइन फीवर (CSF) के लिए टीकाकरण, राज्यों के प्राथमिकता प्राप्त पशु रोगों को नियंत्रित करने के लिए राज्यों को पशु रोग नियंत्रण हेतु सहायता (ASCAD) शामिल है, जिसमें बेहतर पशुपालन पद्धतियों और पशुचिकित्सा देखभाल संबंधी जागरूकता प्रशिक्षण और प्रचार के लिए राज्यों/संघ राज्य क्षेत्रों को 100% वित्तीय सहायता प्रदान की जाती है।

III. राष्ट्रीय पशुधन मिशन: - पशुपालन और डेयरी विभाग (DAHD), भारत सरकार, आहार और चारा विकास संबंधी उप-मिशन के साथ केंद्रीय प्रायोजित योजना 'राष्ट्रीय पशुधन मिशन' कार्यान्वित कर रहा है। यह योजना वर्ष 2014-15 से पूरे देश में प्रचालनरत है। इस मिशन को जुलाई 2021 में पुनर्संरचित किया गया और मार्च 2024 में संशोधित किया गया। आहार और चारा संबंधी उप-मिशन में निम्नलिखित घटक शामिल हैं:

- (i) गुणवत्तापूर्ण चारा बीज उत्पादन के लिए सहायता
- (ii) आहार और चारे में उद्यमिता कार्यक्रमलाप

- (iii) चारा बीज प्रसंस्करण अवसंरचना (प्रसंस्करण और ग्रेडिंग इकाई/चारा बीज भंडारण गोदाम) के लिए उद्यमी तैयार करना
- (iv) गैर-वन बंजर भूमि/रेंजभूमि/गैर-कृषि योग्य भूमि से चारा उत्पादन" और "वन भूमि से चारा उत्पादन"

इसके अलावा, भारतीय कृषि अनुसंधान परिषद् (ICAR)-भारतीय चरागाह और चारा अनुसंधान संस्थान झांसी ने 29 राज्यों के लिए चारा अनुसंधान विकास योजना तैयार की है, जिन्हें कार्यान्वयन हेतु इन राज्यों को परिचालित किया गया है।

इसके अलावा, हरियाणा सरकार के पशुपालन और डेयरी विभाग से मिली जानकारी के अनुसार, हिसार लोकसभा निर्वाचन क्षेत्र में वर्तमान वित्तीय वर्ष 2025-26 के दौरान 166 पशुपालकों को ब्लॉक स्तर के पशु चिकित्सा अस्पतालों में डेयरी/सूअर पालन/भेड़/बकरी संबंधी 11 दिवसीय प्रशिक्षण दिया गया है और पशु चिकित्सा संस्थाओं में कुल 178 इनफर्टिलिटी-स्वास्थ्य शिविर आयोजित किए गए हैं।

भारतीय कृषि अनुसंधान परिषद् (ICAR) ने पशुपालन सहित कृषि और उससे जुड़े क्षेत्रों में नई प्रौद्योगिकियों का प्रसार करने के लिए हिसार लोकसभा निर्वाचन क्षेत्र में तीन कृषि विज्ञान केंद्र (KVK)-हिसार, भिवानी और जींद जिलों के KVK भी स्थापित किए हैं। ये KVK राज्य सरकारों के विस्तार अधिकारियों और किसानों के लिए प्रौद्योगिकी मूल्यांकन, प्रदर्शन और क्षमता निर्माण कार्यक्रम आयोजित करते हैं। अपने क्रियाकलापों के भाग के रूप में, KVK किसानों, कृषि करने वाली महिलाओं और गांव के युवाओं को प्रशिक्षण प्रदान करते हैं तथा खेती और उससे जुड़े क्षेत्रों के अलग-अलग पहलुओं पर अलग-अलग विस्तार क्रियाकलाप आयोजित करते हैं।

इसके अलावा, भारत सरकार के पशुपालन और डेयरी विभाग ने पशुपालकों के लिए सामान्य सेवा केंद्रों (CSC) के ज़रिए दो वर्चुअल जागरूकता कार्यक्रम भी आयोजित किए हैं, जिनके तहत वर्तमान वर्ष 2025-26 के दौरान हरियाणा के हिसार जिले में 66 कैंप लगाए गए हैं।

(ग) से (ड): पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP) योजना के पशु चिकित्सालयों और औषधालयों की स्थापना और सुदृढीकरण - मोबाइल पशु चिकित्सा इकाई (ESVHD-MVU) घटक के तहत, वर्तमान में हरियाणा राज्य में 70 मोबाइल पशु चिकित्सा इकाइयां (MVUs) प्रचालनरत हैं। इसके अलावा, प्रशिक्षण के उद्देश्य के लिए पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम योजना के तहत पशु रोग नियंत्रण के लिए राज्यों को सहायता (ASCAD) घटक में राज्य सरकार को प्रतिवर्ष निधियां जारी की जाती हैं।

मनरेगा के अंतर्गत कार्य दिवसों में वृद्धि

1435. श्रीमती अनिता नागरसिंह चौहान:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का विचार अधिक कार्य दिवस प्रदान करने के लिए महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) में 100 कार्य दिवसों की सीमा को बढ़ाने का है क्योंकि ग्रामीण क्षेत्रों में रोजगार और आजीविका सुरक्षा प्रदान करने के लिए 100 दिन अपर्याप्त प्रतीत होते हैं;
- (ख) यदि हां, तो इस संबंध में सरकार के पास वर्तमान में कौन-से प्रस्ताव या सुझाव विचाराधीन हैं;
- (ग) ग्रामीण क्षेत्रों में बेरोजगारी, खेती-बाड़ी के कामों में मौसमी कमी और रोज़ी-रोटी के संकट को देखते हुए सरकार इस सीमा को बढ़ाने के लिए क्या कदम उठा रही है; और
- (घ) क्या सरकार यह सुनिश्चित करेगी कि मज़दूरी के दिन बढ़ाकर, ग्रामीण परिवारों को एक तरह का सुनिश्चित और सुरक्षित रोजगार मिल सके और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (घ): महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम (मनरेगा), 2005, का मुख्य उद्देश्य देश के ग्रामीण क्षेत्रों में प्रत्येक परिवार जिसके वयस्क सदस्य अकुशल शारीरिक कार्य करने के लिए इच्छुक हो, को प्रत्येक वित्तीय वर्ष में कम से कम सौ दिनों की गारंटीकृत मजदूरी रोजगार प्रदान करके परिवारों की आजीविका सुरक्षा को बढ़ाना है।

यह मंत्रालय वन क्षेत्र में प्रत्येक अनुसूचित जनजाति परिवार को अतिरिक्त 50 दिन (निर्धारित 100 दिनों से अधिक) का मजदूरी रोजगार प्रदान करने को अनिवार्य बनाता है, बशर्ते कि इन परिवारों के पास वन अधिकार अधिनियम (एफआरए), 2006 के तहत प्रदत्त भूमि अधिकारों के अलावा कोई अन्य निजी संपत्ति न हो।

इसके अतिरिक्त, सूखा/प्राकृतिक आपदा प्रभावित अधिसूचित ग्रामीण क्षेत्रों में एक वित्तीय वर्ष में 50 दिनों तक का अतिरिक्त मजदूरी रोजगार उपलब्ध कराने का प्रावधान है। इसके अलावा, अधिनियम की धारा 3(4) के अनुसार, राज्य सरकारें अपने स्वयं के कोष से अधिनियम के तहत गारंटीकृत अवधि से अधिक अतिरिक्त दिनों का रोजगार उपलब्ध कराने का प्रावधान कर सकती हैं।

महात्मा गांधी नरेगा के कार्यान्वयन की जिम्मेदारी संबंधित राज्य/संघ राज्य क्षेत्र सरकारों की होती है। यह योजना पात्र लाभार्थियों द्वारा काम की मांग के आधार पर 100 दिनों तक के मजदूरी रोजगार की गारंटी देती है। वित्तीय वर्ष 2025-26 में (दिनांक 03.12.2025 की स्थिति के अनुसार), 99.80% पात्र ग्रामीण परिवारों को उनकी मांग की तुलना में रोजगार उपलब्ध कराया गया है।

यह मंत्रालय महात्मा गांधी नरेगा के तहत सभी पात्र ग्रामीण परिवारों को उनकी मांग के अनुसार रोजगार प्रदान करने के लिए इस योजना के कार्यान्वयन की गहन निगरानी करता है और राज्यों को आवश्यक सहयोग प्रदान करता है।

केंद्र सरकार ने इस योजना के संबंध में जागरूकता प्रसार के लिए कई उपाय शुरू किए हैं। इनमें निम्नलिखित शामिल हैं, (i) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005, के प्रावधानों के व्यापक प्रचार-प्रसार के लिए दीवार पेंटिंग सहित उपयुक्त सूचना, शिक्षा और संचार (आईईसी) अभियान शुरू करना, (ii) मांग पंजीकरण प्रणाली के दायरे और समावेशन का विस्तार

करना ताकि यह सुनिश्चित किया जा सके कि महात्मा गांधी नरेगा के तहत काम की कोई भी मांग अपंजीकृत न रहे, (iii) सहभागिता के आधार पर योजनाएँ तैयार करना और उन्हें ग्राम सभा में अनुमोदित करना, (iv) 'रोजगार दिवस' का आयोजन करना।

यहां, यह भी उल्लेखनीय है कि महात्मा गांधी नरेगा योजना ग्रामीण परिवारों के लिए आजीविका सुरक्षा प्रदान करती है अर्थात् कोई बेहतर रोजगार का अवसर उपलब्ध नहीं होने की स्थिति में यह आजीविका के लिए एक विकल्प प्रदान करती है।

यह योजना आवश्यकता पड़ने पर सुनिश्चित मजदूरी श्रम प्रदान करके आय स्थिरता में महत्वपूर्ण योगदान देती है और ग्रामीण परिवारों की आजीविका सुरक्षा को सुदृढ़ करती है।

वार्षिक कपास उत्पादन क्षमता

1436. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में वार्षिक कपास उत्पादन क्षमता का महाराष्ट्र सहित राज्य-वार ब्यौरा क्या है;
- (ख) सरकार द्वारा विगत पाँच वर्षों में कपास किसानों के उत्थान के लिए क्या प्रभावी कदम उठाए गए हैं;
- (ग) विगत पाँच वर्षों और वर्तमान वर्ष में राष्ट्रीय खाद्य सुरक्षा मिशन (एनएफएसएम) के अंतर्गत कपास-विशिष्ट परियोजनाओं के लिए महाराष्ट्र को जारी निधि का ब्यौरा क्या है;
- (घ) विशेषकर महाराष्ट्र में उन क्लस्टरों का ब्यौरा क्या है जहाँ कपास के लिए उच्च घनत्व रोपण प्रणाली (एचडीपीएस) और कम अंतराल वाली रोपण प्रणाली को सफलतापूर्वक कार्यान्वित किया गया है; और

(ड) क्या सरकार ने परियोजनागत उपायों के माध्यम से कपास उत्पादकता में सुधार का मूल्यांकन करने के लिए किसी विशिष्ट परियोजना का आकलन किया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): पिछले 5 वर्षों अर्थात् वर्ष 2020-21 से 2024-25 के दौरान देश में कपास उत्पादन का महाराष्ट्र सहित राज्य-वार ब्यौरा **विवरण** में दिया गया है।

(ख): पिछले पांच वर्षों में भारत सरकार ने कपास किसानों के उत्थान के लिए निम्नलिखित कदम उठाए हैं:

- i. वर्ष 2023-24 और 2024-25 के दौरान, राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन (एनएफएसएनएम) (पूर्ववर्ती एनएफएसएम) की केंद्रीय योजना के तहत कपास की उत्पादकता बढ़ाने के लिए सर्वोत्तम पद्धतियों के बड़े पैमाने पर प्रदर्शन के लिए विशेष कपास परियोजना लागू की गई थी। इस परियोजना को तीसरे वर्ष 2025-26 के लिए 8 प्रमुख कपास उत्पादक राज्यों के 60 जिलों में 14800 हेक्टेयर के लक्षित क्षेत्र तक बढ़ा दिया गया है। विशेष कपास परियोजना के अंतर्गत, ग्रामीण और पिछड़े क्षेत्रों में कपास प्रौद्योगिकियों के प्रसार हेतु, कुल 503 प्रशिक्षण (वर्ष 2023 से 2025 तक) आयोजित किए गए, जिनसे 36,319 किसानों को उच्च घनत्व रोपण प्रणाली (एचडीपीएस), कम अंतराल वाली रोपण प्रौद्योगिकियों और ईएलएस (एक्स्ट्रा लॉग स्टेपल) कपास प्रौद्योगिकियों का लाभ मिला।
- ii. वर्ष 2018 से, 10 प्रमुख कपास उत्पादक राज्यों के 21 जिलों के 105 गांवों में (प्रति वर्ष 1050 एकड़) पिक बॉल वॉर्म संक्रमण को नियंत्रित करने के लिए 10 राज्य कृषि विश्वविद्यालयों के सहयोग से केंद्रीय प्रायोजित कीट प्रतिरोध प्रबंधन - पिक बॉल वॉर्म परियोजना चलाई जा रही है।

- iii. इसके अतिरिक्त, 11 कपास उत्पादक राज्यों में एकीकृत फसल प्रबंधन, देसी/ईएलएस कपास/बीज कपास उत्पादन और कपास में अंतर-फसल तीन रूपों में फ्रंट लाइन डेमोस्ट्रेशन (एफएलडी) आयोजित किए जा रहे हैं। वर्ष 2024-25 के दौरान, इस कार्यक्रम से 302 अनुसूचित जाति/अनुसूचित जनजाति के किसान, 519 अन्य पिछड़ा वर्ग के किसान और 134 कृषक महिलाएँ लाभान्वित हुईं।
- iv. भारतीय कृषि अनुसंधान परिषद (आईसीएआर) कृषि प्रौद्योगिकी प्रबंधन एजेंसी (एटीएमए) कार्यक्रम के अंतर्गत संबंधित राज्य कृषि विभागों के सहयोग से विभिन्न राज्यों के किसानों के लिए "कपास में एकीकृत फसल प्रबंधन" पर प्रशिक्षण कार्यक्रम आयोजित कर रहा है। संस्थान के एससीएसपी (अनुसूचित जाति उपयोजना) और टीएसपी (जनजातीय उपयोजना) कार्यक्रमों के अंतर्गत, 166 प्रशिक्षण कार्यक्रम आयोजित किए गए और ग्रामीण क्षेत्रों के 11,887 जनजातीय किसानों को प्रशिक्षित किया जा रहा है।
- v. आईसीएआर-केन्द्रीय कपास अनुसंधान संस्थान (सीआईसीआर), नागपुर राज्य कृषि विभागों और कृषि विज्ञान केन्द्रों (केवीके) के अधिकारियों को वास्तविक समय पर साप्ताहिक परामर्श और पंजीकृत कपास किसानों को वॉयस मैसेज (ई-संचार) जारी करता है, ताकि 35 साप्ताहिक परामर्श और 19,25,232 वॉयस एसएमएस के माध्यम से अजैविक तनावों - गर्मी, सूखा, अत्यधिक वर्षा और कीट एवं रोग के प्रभाव को कम करने के लिए आकस्मिक उपायों पर ध्यान दिया जा सके।

इसके अतिरिक्त, सरकार प्रति वर्ष कपास किसानों को लाभकारी मूल्य प्रदान करने के लिए न्यूनतम समर्थन मूल्य (एमएसपी) तय करती है, ताकि बाजार मूल्य एमएसपी से नीचे गिरने पर उन्हें मजबूरन बिक्री से बचाया जा सके। एमएसपी उत्पादन लागत पर कम से कम 50 प्रतिशत मार्जिन पर तय किया जाता है। उत्पादन लागत की गणना में इनपुट लागत में वृद्धि को शामिल किया जाता है। कपास सीजन वर्ष 2025-26 के लिए सरकार ने मध्यम रेशे वाले कपास और लंबे रेशे वाले कपास के लिए उचित औसत गुणवत्ता (एफएक्यू) का एमएसपी क्रमशः 7710 रुपये प्रति क्विंटल 8110

रुपये प्रति क्विंटल निर्धारित किया है, जो पिछले वर्ष 2024-25 की तुलना में 589 रुपये प्रति क्विंटल अधिक है।

वस्त्र मंत्रालय के अधीन भारतीय कपास निगम (सीसीआई) पर्याप्त खरीद केंद्र खोलकर कपास किसानों के हितों की रक्षा करता है, जहाँ इसके अधिकारी न्यूनतम समर्थन मूल्य (एमएसपी) का कार्यान्वयन सुनिश्चित करने के लिए पूरे कपास सीजन के दौरान उपस्थित रहते हैं। एमएसपी व्यवस्था के तहत कपास खरीद के लिए कोई निश्चित लक्ष्य या मात्रा का प्रतिबंध नहीं है। तथापि, किसानों को अपनी उपज सीसीआई या निजी पार्टियों को बेचने की स्वतंत्रता है। वर्ष 2025-26 के कपास सीजन में, सीसीआई ने 11 कपास उत्पादक राज्यों के 149 जिलों में 570 खरीद केंद्र खोले गए हैं। सीसीआई द्वारा उपलब्ध कराई गई जानकारी के अनुसार, दिनांक 02.12.2025 तक, सीसीआई ने चालू कपास सीजन वर्ष 2025-26 के दौरान एमएसपी व्यवस्था के तहत 17,28,866 गांठों की खरीद की है।

(ग): आईसीएआर-सीआईसीआर, नागपुर में एनएफएसएम के अंतर्गत विशेष कपास परियोजना के लिए जारी धनराशि का विवरण निम्नानुसार है:

वर्ष	कुल धनराशि (रुपए)
2023-24	20,93,42,000
2024-25	25,48,94,000
2025-26	15,08,08,750

इसके अतिरिक्त, पिछले पांच वर्षों अर्थात् वर्ष 2020-21 से 2024-25 के दौरान, महाराष्ट्र राज्य को एनएफएसएम-कॉटन (केंद्रीय हिस्सा) के तहत जारी धनराशि का विवरण निम्नानुसार है:

वर्ष	कुल धनराशि (रुपए करोड़ में)
2020-21	1.2500
2021-22	1.4000
2022-23	1.3150
2023-24	3.0250

2024-25	3.0811

(घ): विशेष कपास परियोजना के अंतर्गत जिलों और क्लस्टरों का विवरण निम्नानुसार है:

वर्ष	अखिल भारत		महाराष्ट्र		महाराष्ट्र में एच.डी.पी.एस		महाराष्ट्र में निकट अंतराल (सीएस)	
	जिला	क्लस्टर	जिला	क्लस्टर	जिला	क्लस्टर	जिला	क्लस्टर
2023-24	61	373	16	74	9	40	16	66
2024-25	65	461	16	115	11	62	15	105
2025-26	65	412	17	121	10	60	15	106

(ङ): पिछले तीन वर्षों के दौरान, कपास उत्पादकता में सुधार के मूल्यांकन हेतु विशेष परियोजना की निगरानी निदेशक, आईसीएआर-सीआईसीआर; निदेशक, कपास विकास निदेशालय (डीसीडी); मुख्य नोडल वैज्ञानिक (विशेष परियोजना); राज्य नोडल अधिकारी; और जिला नोडल अधिकारियों द्वारा की गई। अपर सचिव (फसल एवं बीज) भारत सरकार ने दिनांक 23 दिसंबर 2024 के दौरान महाराष्ट्र के नागपुर जिले में विशेष परियोजना की निगरानी की।

वर्ष 2023-24 के फसली मौसम के दौरान कपास उत्पादकता में दर्ज किया गया सुधार इस प्रकार है –

- एचडीपीएस प्रदर्शन भूखंड में औसत उपज 8.68 क्विंटल/एकड़ रही, जबकि पारंपरिक भूखंडों में 6.60 क्विंटल/एकड़ दर्ज की गई। इससे पारंपरिक पद्धति की तुलना में 30.40% की वृद्धि हुई।
- क्लोजर स्पेसिंग प्रदर्शन भूखंड में औसत उपज 9.91 क्विंटल/एकड़ थी जबकि पारंपरिक भूखंड में उपज 7.71 क्विंटल/एकड़ थी, अर्थात् पारंपरिक पद्धति की तुलना में 39.15% की वृद्धि हुई।
- एक्स्ट्रा लॉन्ग स्टेपल कपास प्रदर्शन प्लॉट में, औसत उपज 6.11 क्विंटल/एकड़ थी जबकि पारंपरिक प्लॉट में यह 5.73 क्विंटल/एकड़ थी, जो पारंपरिक अभ्यास की तुलना में 6.81% की वृद्धि थी।

इसी प्रकार, वर्ष 2024-25 के फसली मौसम में-

- (i) एचडीपीएस प्रदर्शन भूखंड में औसत उपज 11.46 क्विंटल/एकड़ थी, जबकि पारंपरिक भूखंड में 8.19 क्विंटल/एकड़ थी, जो पारंपरिक पद्धति की तुलना में 39.81% अधिक थी।
- (ii) क्लोजर स्पेसिंग प्रदर्शन भूखंड में औसत उपज 10.91 क्विंटल/एकड़ थी जबकि पारंपरिक भूखंड में उपज 8.24 क्विंटल/एकड़ थी, अर्थात पारंपरिक पद्धति की तुलना में 32.45% की वृद्धि हुई।
- (iii) एक्स्ट्रा लॉन्ग स्टेपल कपास प्रदर्शन भूखंड में, औसत उपज 8.04 क्विंटल/एकड़ थी जबकि पारंपरिक भूखंड में यह 6.76 क्विंटल/एकड़ थी, जो पारंपरिक पद्धति की तुलना में 18.91% की वृद्धि थी।

विवरण

कपास का राज्य-वार उत्पादन

राज्य	उत्पादन (हजार गांठें, प्रत्येक गांठ 170 किलोग्राम)				
	2020-21	2021-22	2022-23	2023-24	2024-25
आंध्र प्रदेश	1600.55	1707.62	1540.52	737.26	1131.20
असम	0.39	0.38	0.51	0.51	0.30
छत्तीसगढ़	8.40	7.53	9.44	12.69	11.33
गुजरात	7212.18	7509.34	8795.33	9056.99	7156.80
हरियाणा	1822.90	1316.06	1000.50	1508.76	1176.63
कर्नाटक	2320.12	1954.60	2567.88	2058.55	2273.29
केरल	0.03	0.02	0.02	0.05	0.03
मध्य प्रदेश	1338.56	1419.76	1433.25	1801.06	1535.19
महाराष्ट्र	10105.05	8249.24	8315.67	8045.49	7372.86
ओडिशा	550.99	625.91	704.92	704.92	822.54
पंजाब	1022.68	645.99	443.63	628.82	414.21
राजस्थान	3207.59	2480.99	2774.47	2621.66	1786.22
तमिलनाडु	243.21	301.91	319.02	251.83	210.74
तेलंगाना	5797.91	4878.06	5744.62	5079.71	5788.73
त्रिपुरा	0.94	0.81	0.36	0.36	0.49
उत्तर प्रदेश	6.46	8.61	6.74	9.11	39.53
पश्चिम बंगाल	0.87	0.25	0.40	0.37	0.40

अन्य	9.52	10.51	2.91	3.88	3.69
अखिल भारत	35248.35	31117.59	33660.19	32522.02	29724.18

INCENTIVES FOR ELECTRIC VEHICLES

1437. SHRI TANUJ PUNIA:

SHRI ANTO ANTONY:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the details of the year-on-year growth in Electric Vehicles (EV) penetration between FY2020-2025;
- (b) the measures taken by the Government to strengthen the supply chain resilience for domestic manufacturing;
- (c) the details of the impact of the recent tariffs on the domestic EV manufacturing ecosystem;
- (d) the percentage of the current EV components which are manufactured in the country including component-wise details; and
- (e) whether the Government is considering withdrawing incentives for EVs, if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;

AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI

RAJU SRINIVASA VARMA):

- (a): The year-on-year growth in Electric Vehicles (EV) penetration between FY 2020-2025 is as under: -

(Nos. in lakh)

Financial Year /Category	2019- 20	2020- 21	2021- 22	2022- 23	2023- 24	2024- 25
Registered ICE Vehicles	244.20	173.79	179.86	211.49	229.60	242.84
Registered Electric Vehicles (EVs)	1.74	1.43	4.59	11.83	16.81	19.68
EV Penetration	0.71%	0.82%	2.49%	5.30%	6.82%	7.50%

Source : Vahan Portal

(b): Further, the Ministry of Heavy Industries has launched the following schemes for strengthening the supply chain resilience for domestic manufacturing:

- i. **Production Linked Incentive Scheme for Automobile and Auto Component Industry (PLI-Auto):** Government on 15.09.2021 approved PLI-Auto Scheme, for enhancing India's manufacturing capabilities for Advanced Automotive Technology (AAT) products with a budgetary outlay of ₹25,938 crore. The scheme proposes financial incentives to boost domestic manufacturing of AAT products with minimum 50% Domestic Value Addition (DVA) and attract investments in the automotive manufacturing value chain.
- ii **Production Linked Incentive (PLI) Scheme for National Programme on Advanced Chemistry Cell (ACC) Battery Storage:** Government on 12.05.2021 approved PLI-ACC in order to promote manufacturing of ACC in

the country with a budgetary outlay of ₹18,100 crore. The scheme envisages establishing a cumulative ACC battery manufacturing capacity of 50 GWh.

iii. PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-

DRIVE) Scheme: PM E-DRIVE Scheme has been notified on 29.09.2024.

The scheme has an outlay of ₹10,900 crore over a period of four years from 01.04.2024 to 31.03.2028 (except for e-2Ws and e-3Ws for which the terminal date is 31.03.2026). This scheme aims to incentivise sale of e-2W, e-3W, e-Ambulances, e-Trucks, and e-buses. The scheme also supports development of charging infrastructure and upgradation of vehicle testing agencies. Under the PM E-DRIVE Scheme, Phased Manufacturing Programme (PMP) mandates domestic manufacturing of specified EV components.

(c): No such assessment has been carried out by Ministry of Heavy Industries (MHI).

(d): Data on percentage of the EV components which are manufactured in the country is not maintained centrally.

(e): No such proposal is under consideration with the Ministry of Heavy Industries.

राष्ट्रीय समुद्री मत्स्यपालक गणना, 2025

1438. श्री दिलेश्वर कामैत:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) राष्ट्रीय समुद्री मत्स्यपालक गणना (एमएफसी), 2025 की मुख्य विशेषताएं क्या हैं तथा यह अपने कार्यक्षेत्र और कार्यप्रणाली में पिछले संस्करणों से किस प्रकार भिन्न है;

(ख) वास्तविक समय आधारित भू-संदर्भित डेटा संग्रहण और निगरानी में व्यास भारत और व्यास सूत्र जैसे डिजिटल अनुप्रयोगों की क्या भूमिका है;

(ग) क्या ऐसी गणना में मछुआरों की सोशियो-इकोनॉमिक प्रोफाइलिंग, इंस्टीट्यूशनल मैपिंग और नेशनल फिशरीज़ डिजिटल प्लेटफॉर्म (एनएफडीपी) पर डिजिटल पंजीकरण शामिल है; और

(घ) एमएफसी-2025 के डेटा का उपयोग नीति से जुड़े फैसलों, लक्षित कल्याणकारी योजनाओं और मत्स्यपालन गवर्नेंस को मजबूत करने के लिए किस तरह किए जाने की संभावना है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क): राष्ट्रीय समुद्री मात्स्यिकी गणना 2025 [मरीन फिशरीस सेन्सस (MFC-2025)] विगत में की गई गणनाओं से अधिक व्यापक है और अब गणना की कार्य-पद्धति परिवर्तित होकर डिजिटल हो गई है। परिवार, फिशिंग क्राफ्ट और गियर के अतिरिक्त, मात्स्यिकी गणना अब व्यवस्थित रूप से जलकृषि इकाइयों, लैंडिंग केंद्रों, नाव निर्माण याडों, आइस प्लांट्स, फ्रीजिंग और प्रोसेसिंग सुविधाओं, क्यूरिंग और पीलिंग शेडों तथा होलसेल मारकेट्स को कवर करती है। गणना के लिए तैयार की गई इलेक्ट्रॉनिक अनुसूचियाँ मत्स्यन गांवों में स्व-सहायता समूहों, मत्स्य किसान उत्पादक संगठनों [फिश फार्मर प्रोड्यूसर ओरगेनाइजेशन्स (FFPOs)], सहकारी संस्थाओं और अन्य संस्थागत संरचनाओं को भी शामिल करती हैं। विगत के कागज़-आधारित दौरों से हटकर, MFC 2025 के अंतर्गत जियो रेफ्रेंसिंग, यूनिफ़ॉर्म नेशनल प्रोटोकॉलों और ओटोमेटेड क्वालिटी चेक द्वारा रियल टाइम में डिजिटल गणना की जाती है जिससे अधिक सटीक, व्यापक और सूक्ष्म विवरणात्मक आँकड़े तैयार होते हैं।

(ख): व्यास भारत और व्यास सूत्र समुद्री मात्स्यिकी गणना 2025 के मुख्य डिजिटल प्लेटफॉर्म हैं। ये जीपीएस टैगिंग के साथ रियल टाईम डेटा प्रविष्टि, रिकॉर्डों का ओटोमेटेड सत्यापन, और केंद्रीय सर्वरों के साथ निर्बाध तालमेल सक्षम करते हैं। निरीक्षक और केंद्रीय टीमों में प्रगति और स्थान-विशिष्ट अपडेट डैशबोर्ड पर लाइव देख सकते हैं और यह समय पर निगरानी करने और सुधारात्मक कदम उठाने में सहायक हैं। इस तकनीक सक्षम गतिविधि द्वारा सभी तटीय जिलों में सुदृढ़ पारदर्शिता, सटीकता और परिचालन दक्षता सुनिश्चित की जाती है।

(ग): जी हाँ, महोदय। जनगणना में सामाजिक-आर्थिक प्रोफाइल (जीविकोपार्जन, आय श्रेणियाँ, शिक्षा, संपत्तियाँ, योजनाओं तक पहुँच, जोखिमों संबंधी संकेतक) और संस्थागत मैपिंग (सहकारी समितियाँ, स्व-सहायता समूह, FFPOs, सेवा इकाइयाँ) शामिल हैं। गणनाकर्मी नेशनल फिशरीज डिजिटल प्लेटफॉर्म (NFDP) पर मछुआरों के डिजिटल पंजीकरण को भी सुगम बनाते हैं, जिससे एकीकृत और प्रमाणीकृत राष्ट्रीय मात्स्यिकी डेटाबेस के निर्माण में योगदान होता है।

(घ): समुद्री मात्स्यिकी गणना 2025 के माध्यम से मिलने वाले डेटासेट साक्ष्य-आधारित नीति निर्माण एवं शासकीय प्रयोजन के लिए एक आधार होंगे। ये डेटासेट क्षेत्र-विशिष्ट प्रबंधन और इन्फ्रास्ट्रक्चर योजना क्लाइमेट-रेसिलियंस की रणनीतियाँ, लक्षित कल्याण वितरण और लाभार्थी प्रमाणीकरण के लिए जानकारी प्रदान करेंगे। इसके अतिरिक्त, ये कार्यक्रम निगरानी को सुदृढ़ करेंगे और भू-स्थानिक (जियो स्पेशियल) तथा घरेलू स्तर के साक्ष्यों के आधार पर संसाधनों के अधिक कुशल आवंटन को सक्षम बनाएंगे।

CURRENT STATUS OF MODERNISATION OF POWERLOOM SECTOR

1439. DR. HEMANT VISHNU SAVARA:

SHRI P C MOHAN:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government has reviewed the current status of modernization, technology upgradation, and sustainability initiatives in the powerloom sector;
- (b) the details of the schemes and interventions that have been extended to support powerloom units, including TUFs-related assistance, State-wise including Karnataka;
- (c) whether any gaps have been identified in credit access, power subsidy, raw material supply, or technological adoption among powerloom MSMEs;
- (d) if so, the steps being taken to address these gaps and enhance competitiveness, productivity, and employment opportunities in the powerloom sector; and
- (e) the Powerloom sector modernization, technology upgradation, and sustainability initiatives States-wise including Maharashtra, district-wise especially in Palghar, Thane and Bhiwandi district?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (e): A number of initiatives have been taken by the Government in order to ensure holistic development of the entire powerloom sector of the country including that of Maharashtra (Palghar, Thane and Bhiwandi) and Karnataka:-

(i) Comprehensive Powerloom Cluster Development Scheme(CPCDS): With an aim at holistic improvement of existing (brownfield) powerloom clusters, Government extends financial support of a maximum of Rs. 50 crores for each approved Powerloom Mega Cluster project. The scheme has now been subsumed under Textile Cluster Development Scheme (TCDS) and support is extended for completing ongoing projects for meeting committed liabilities only. In Maharashtra, one project i.e. Ichalkaranji Powerloom Mega Cluster (Maharashtra) was sanctioned in 2012 which is currently at an advanced stage of completion, Rs. 44.85 crore has been released to Ichalkaranji powerloom megacluster as financial support by Government of India. Similarly in Karnataka, Silk Mega Cluster at Mysore (Karnataka) has been approved and Rs. 2.49 crore was released as GoI support to this project.

(ii) Amended Technology Upgradation Fund Scheme (ATUFS): Under the scheme, credit linked Capital Investment Subsidy (CIS) is provided to units located across the country for purchase of benchmarked machinery in different segment of Textile Sectors (excluding spinning) across the value chain and across fibers including Micro, Small and Medium Enterprises (MSMEs) and small textile manufacturing units. The validity of the scheme was till 31.03.2022. Currently only committed liabilities are provided under this scheme. A financial support of Rs. 222.75 crore to 1180 units has been provided in Maharashtra including Ichalkaranji, Bhiwandi and Malegaon clusters and of Rs. 2.29 crore to 27 units in Karnataka under the scheme.

(iii) PowerTex India Scheme: In order to enhance the capacities and competitiveness of decentralized powerloom sector, PowerTex India Scheme was launched on a Pan India basis having, an outlay of Rs. 487 crores for the period 2017-20, which was extended upto 2021. The scheme has now been subsumed under Textile Cluster Development Scheme (TCDS) and support is extended for completing ongoing projects for meeting committed liabilities only. Benefits extended under PowerTex India Scheme in the state of Karnataka and Maharashtra are given below:

Karnataka :-

Scheme	Total fund Released (in Lakh)	No. of Beneficiaries	No. of Looms upgraded
Insitu Upgradation Fund Scheme	863.06	2,405	4,940

Maharashtra :-

S. No	Scheme	Palghar District		Thane District		Bhiwandi Cluster	
		No of units/ Projec ts	Financia l Assista nce in cr	No of units/Proj ects	Financial Assistan ce in cr	Total units	Total Financial Assistanc e in Cr
1	Insitu Upgradatio n Fund Scheme	-	-	6,257	56.56	6257	56.56

2	Group Workshed Scheme	-	-	2	0.91	2	0.91
3	Yarn Banks	-	-	1	0.50	1	0.50

In addition to above, Grant-in-aid is also provided to powerloom service centres of Textile Research Associations (TRAs) and State Government. There are 7 Powerloom service centres in Maharashtra (two in Bhiwandi cluster and one each in Ichalkaranji, Malegaon, Sangli, Solapur and Nagpur clusters) and 4 Powerloom Service Centres in Karnataka (two in Bangalore and one each in Gadag and Belgavi clusters). These powerloom service centres provide testing, training, technical consultancy and troubleshooting services to the powerloom industry in these clusters. In the last three years training has been provided to 1,054 weavers in these clusters.

(iv) Scheme for Integrated Textile Parks: With a view to increasing investments, generating employment opportunities and boosting exports in textile sector, the Ministry is implementing Scheme for Integrated Textile Park (SITP) to provide support for setting up textile parks with world-class, state-of-the-art infrastructure in textile hubs across the country. The scheme was in implementation upto 31.03.2021; however, the scheme has now been subsumed under Textile Cluster Development Scheme (TCDS) and support is extended for completing ongoing projects for meeting committed liabilities only. Under this scheme,

financial support worth Rs. 202.74 crores has been extended to 6 Textiles parks of Maharashtra and worth Rs. 32.01 crores has been extended to 1 Textile park in Karnataka so far.

(v) In addition, the Government of Maharashtra is also implementing the Integrated and Sustainable Textile Policy 2023-2028 to support various components of the textile value chain in Maharashtra including Powerlooms. The Maharashtra Technology Upgradation Fund Scheme (MAHA_TUFS) seeks to facilitate Powerlooms in Maharashtra in augmenting investments, productivity, quality, employment and exports through various incentives to the eligible units for technology upgradation as per specified guidelines.

पंद्रहवें वित्त आयोग के अनुदान

1440. श्री अशोक कुमार रावत:

श्री चमाला किरण कुमार रेड्डी:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या केन्द्र सरकार ने वित्तीय वर्ष 2024-2025 और 2025-26 के दौरान पंचायती राज ग्रामीण स्थानीय निकायों के लिए पंद्रहवें वित्त आयोग के अनुदान के अंतर्गत राज्यों और राज्यों में पात्र ग्राम पंचायतों, ब्लॉक पंचायतों और जिला पंचायतों को निधियां जारी की हैं;
- (ख) यदि हां, तो गत ग्यारह वर्षों के दौरान तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं और अब तक प्रत्येक राज्य के लिए लंबित निधि का राज्य-वार ब्यौरा क्या है और इसे कब तक मंजूरी दिए जाने और जारी किए जाने की संभावना है; और

(ग) पन्द्रहवें वित्त आयोग के अनुदानों से कितने परिवारों का वित्तपोषण किया गया है और कितने लोग लाभान्वित हुए हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क): जी हाँ, महोदया केंद्र सरकार ने वित्तीय वर्ष 2024-25 और 2025-26 के दौरान ग्रामीण स्थानीय निकायों के लिए पंद्रहवें वित्त आयोग के तहत राज्यों को पात्र ग्राम पंचायतों, ब्लॉक पंचायतों तथा जिला पंचायतों हेतु धनराशि जारी की है।

(ख): 15वें वित्त आयोग के अंतर्गत अनुदान ग्रामीण स्थानीय निकायों को राज्यों द्वारा जमा किए गए ग्रांट ट्रांसफर सर्टिफिकेट (GTC) और ग्रामीण स्थानीय निकायों और राज्यों द्वारा वित्त मंत्रालय के पत्र दिनांक 14.07.2021 के माध्यम से जारी पंद्रहवें वित्त आयोग ग्रामीण स्थानीय निकाय अनुदान कार्यान्वयन हेतु परिचालन दिशा-निर्देशों में निर्धारित सभी अनिवार्य पात्रता शर्तों की पूर्ति के आधार पर जारी किए जाते हैं।

14वें वित्त आयोग (वित्त वर्ष 2015-16 से 2019-20 तक) और 15वें वित्त आयोग (वित्त वर्ष 2020-21 से 2025-26 तक) के तहत राज्यवार आवंटन और अनुदानों का ब्यौरा क्रमशः विवरण-I और विवरण-II में संलग्न है।

(ग) केंद्र सरकार ने लाभार्थी राज्यों में ऐसे अनुदानों के माध्यम से वित्त पोषित परियोजनाओं से सीधे लाभ प्राप्त करने वाले परिवारों या व्यक्तियों की संख्या के बारे में डेटा एकत्रित नहीं किया है।

विवरण-I

वित्त वर्ष 2015-16 से 2019-20 के लिए ग्राम पंचायतों के लिए राज्यों को चौदहवें वित्त आयोग तहत आवंटित और जारी अनुदानों का राज्यवार ब्यौरा

(राशि करोड़ रुपये में)

क्र सं	राज्य	2015-16		2016-17		2017-18		2018-19		2019-20		कुल	
		आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी
1	आंध्र प्रदेश	934.34	928.41	1463.45	1454.05	1686.85	1675.88	1947.32	1729.23	2622.13	2336.56	8654.09	8124.13
2	अरुणाचल प्रदेश	88.52	88.52	138.66	138.45	159.82	141.14	184.49	163.83	248.44	221.38	819.93	753.32
3	असम	584.80	584.80	915.98	915.98	1055.80	1055.80	1218.82	1082.32	1641.19	1462.45	5416.59	5101.35
4	बिहार	2269.18	2269.18	3554.23	3142.08	4096.80	3630.39	4729.38	4199.71	6368.25	5674.70	21017.84	18916.06
5	छत्तीसगढ़	566.18	566.18	886.82	886.82	1022.18	1022.18	1180.02	1047.86	1588.94	1415.89	5244.14	4938.93
6	गोवा	14.44	14.44	22.62	22.62	26.07	26.07	30.10	26.73	40.53	36.12	133.76	125.98
7	गुजरात	932.25	932.25	1460.18	1460.18	1683.08	1683.08	1942.96	1725.36	2616.26	2331.33	8634.73	8132.20
8	हरियाणा	419.28	419.28	656.72	656.72	756.98	756.98	873.86	775.99	1176.68	1048.53	3883.52	3657.50
9	हिमाचल प्रदेश	195.39	195.39	306.05	306.05	352.76	312.60	407.24	361.63	548.36	488.64	1809.80	1664.31
10	जम्मू और कश्मीर	373.96	367.72	585.73	474.41	675.15	470.97	779.40	544.83	1049.49	0.00	3463.73	1857.93
11	झारखण्ड	652.83	652.83	1022.53	1022.53	1178.63	1044.45	1360.62	1208.24	1832.12	1632.59	6046.73	5560.64
12	कर्नाटक	1002.85	972.36	1570.77	1547.66	1810.55	1784.26	2090.10	1841.54	2814.39	2504.13	9288.66	8649.95
13	केरल	433.76	433.76	679.40	679.39	783.12	773.54	904.03	802.78	1217.30	1084.73	4017.61	3774.20

14	मध्य प्रदेश	1463.61	1463.61	2292.46	2292.46	2642.40	2638.21	3050.41	2708.78	4107.48	3660.14	13556.36	12763.20
15	महाराष्ट्र	1623.32	1623.32	2542.61	2542.61	2930.76	2597.10	3383.28	3004.37	4555.70	4059.55	15035.67	13826.95
16	मणिपुर	22.25	22.25	34.84	34.84	40.16	40.16	46.36	41.17	62.43	55.63	206.04	194.05
17	ओडिशा	955.52	955.52	1496.64	1496.64	1725.11	1725.11	1991.48	1768.44	2681.59	2389.54	8850.34	8335.25
18	पंजाब	441.70	441.70	691.84	691.85	797.45	706.66	920.58	817.48	1239.58	1104.58	4091.15	3762.27
19	राजस्थान	1471.95	1471.95	2305.52	2305.52	2657.47	2657.47	3067.80	2724.22	4130.90	3681.01	13633.64	12840.17
20	सिक्किम	16.03	16.04	25.11	25.11	28.95	28.95	33.41	29.67	44.99	40.09	148.49	139.86
21	तमिलनाडु	947.65	947.65	1484.31	1484.31	1710.90	1516.12	1975.07	1753.87	2659.50	1821.11	8777.43	7523.06
22	तेलंगाना	580.34	580.34	908.99	908.99	1047.75	1047.75	1209.53	1071.59	1628.68	1451.30	5375.29	5059.97
23	त्रिपुरा	36.24	36.24	56.76	56.76	65.43	65.43	75.53	67.07	101.71	90.63	335.67	316.13
24	उत्तर प्रदेश	3862.60	3852.60	6050.02	6034.33	6973.57	6179.65	8050.34	7148.74	10840.0	9659.47	35776.57	32874.79
										4			
25	उत्तराखण्ड	203.26	203.26	318.37	318.37	366.97	346.77	423.64	376.19	570.44	508.31	1882.68	1752.90
26	पश्चिम बंगाल	1532.21	1470.86	2399.91	2319.48	2766.26	2369.18	3193.39	2740.69	4300.01	3703.25	14191.78	12603.46
	कुल	21624.46	21510.4	33870.52	33218.2	39040.97	36295.9	45069.16	39762.32	60687.1	52461.65	200292.2	183248.54
			6		1		0			3		0	

विवरण-II

02.12.2025 तक ग्रामीण स्थानीय निकायों को पंद्रहवें वित्त अनुदान का वर्ष-वार आवंटित और जारी अनुदानों का राज्यवार ब्यौरा (राशि करोड़ रुपये में)

क्र सं	राज्य	2020-21		2021-22		2022-23		2023-24		2024-25		2025-26		कुल	
		आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी
1	आंध्र प्रदेश	2625.00	2625.00	1939.00	1917.85	2010.00	1976.75	2031.00	1997.45	2152.00	2109.97	2099.00	1026.91	12856.00	11653.93
2	अरुणाचल प्रदेश	231.00	231.00	170.00	170.00	177.00	35.40	179.00	0.00	189.00	0.00	185.00	0.00	1131.00	436.40
3	असम	1604.00	1604.00	1186.00	1186.00	1228.00	1228.00	1241.00	1241.00	1315.00	760.29	1283.00	0.00	7857.00	6019.29
4	बिहार	5018.00	5018.00	3709.00	3709.00	3842.00	3842.00	3884.00	3855.33	4114.00	4109.01	4012.00	2002.52	24579.00	22535.86
5	छत्तीसगढ़	1454.00	1454.00	1075.00	1075.00	1114.00	1114.00	1125.00	1125.00	1192.00	1185.25	1163.00	0.00	7123.00	5953.25
6	गोवा	75.00	75.00	55.00	55.00	57.00	48.46	58.00	21.55	62.00	0.00	61.00	0.00	368.00	200.01
7	गुजरात	3195.00	3195.00	2362.00	2362.00	2446.00	2446.00	2473.00	2473.00	2619.00	1807.30	2555.00	0.00	15650.00	12283.30
8	हरियाणा	1264.00	1264.00	935.00	935.00	968.00	967.30	979.00	953.59	1036.00	1012.51	1011.00	487.82	6193.00	5620.22
9	हिमाचल प्रदेश	429.00	429.00	317.00	317.00	329.00	329.00	332.00	318.04	352.00	352.00	343.00	169.89	2102.00	1914.93
10	झारखण्ड	1689.00	1689.00	1249.00	1249.00	1293.00	1293.00	1307.00	1307.00	1385.00	0.00	1351.00	0.00	8274.00	5538.00
11	कर्नाटक	3217.00	3217.00	2377.00	2375.50	2463.00	2093.55	2490.00	2086.59	2637.00	2133.25	2572.00	0.00	15756.00	11905.89
12	केरल	1628.00	1628.00	1203.00	1203.00	1246.00	1246.00	1260.00	1260.00	1334.00	1334.00	1301.00	0.00	7972.00	6671.00
13	मध्य प्रदेश	3984.00	3984.00	2944.00	2944.00	3050.00	3050.00	3083.00	2819.24	3265.00	1629.45	3185.00	0.00	19511.00	14426.69
14	महाराष्ट्र	5827.00	5827.00	4307.00	4267.16	4461.00	3696.71	4510.00	3629.21	4776.00	3169.72	4659.00	0.00	28540.00	20589.80

15	मणिपुर	177.00	177.00	131.00	65.50	135.00	0.00	137.00	0.00	145.00	0.00	142.00	0.00	867.00	242.50
16	मेघालय	182.00	182.00	135.00	67.50	140.00	0.00	141.00	0.00	149.00	0.00	146.00	0.00	893.00	249.50
17	मिजोरम	93.00	93.00	69.00	69.00	71.00	71.00	72.00	72.00	76.00	15.20	74.00	0.00	455.00	320.20
18	नागालेड	125.00	125.00	92.00	92.00	96.00	48.00	97.00	0.00	102.00	0.00	99.00	0.00	611.00	265.00
19	ओडिशा	2258.00	2258.00	1669.00	1669.00	1728.00	1728.00	1747.00	1746.91	1851.00	1851.00	1805.00	1046.42	11058.00	10299.33
20	पंजाब	1388.00	1388.00	1026.00	1026.00	1062.00	1062.00	1074.00	1058.35	1138.00	788.90	1110.00	0.00	6798.00	5323.25
21	राजस्थान	3862.00	3862.00	2854.00	2854.00	2957.00	2955.34	2989.00	2847.96	3166.00	2803.69	3087.00	0.00	18915.00	15322.99
22	सिक्किम	42.00	42.00	31.00	31.00	33.00	33.00	33.00	33.00	35.00	32.34	33.00	0.00	207.00	171.34
23	तमिलनाडु	3607.00	3607.00	2666.00	2666.00	2761.00	2761.00	2791.00	2791.00	2957.00	2957.00	2884.00	318.96	17666.00	15100.96
24	तेलंगाना	1847.00	1847.00	1365.00	1365.00	1415.00	1415.00	1430.00	1424.18	1514.00	0.00	1477.00	0.00	9048.00	6051.18
25	त्रिपुरा	191.00	191.00	141.00	141.00	147.00	147.00	148.00	148.00	157.00	156.31	153.00	74.38	937.00	857.69
26	उत्तर प्रदेश	9752.00	9752.00	7208.00	7208.00	7466.00	7466.00	7547.00	7547.00	7994.00	7994.00	7797.00	3870.96	47764.00	43837.96
27	उत्तराखण्ड	574.00	574.00	425.00	418.70	440.00	439.21	445.00	444.13	471.00	234.91	458.00	0.00	2813.00	2110.95
28	पश्चिम बंगाल	4412.00	4412.00	3261.00	3261.00	3378.00	3378.00	3415.00	3415.00	3617.00	3472.22	3528.00	1701.77	21611.00	19639.99
	कुल	60750.00	60750.00	44901.00	44699.22	46513.00	44869.71	47018.00	44614.51	49800.00	39908.33	48573.00	10699.63	297555.00	245541.40

ANIMAL HUSBANDRY INFRASTRUCTURE DEVELOPMENT FUND**1441. SHRI K E PRAKASH:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government proposes to expand or intensify support under the Animal Husbandry Infrastructure Development Fund (AHIDF) specifically for newer value-added products in the dairy and meat sectors, in view of the growing protein market and rising demand for protein rich foods;
- (b) whether there is any plans of the Government to provide targeted assistance to small scale units or entrepreneurs seeking to establish such value added processing facilities; and
- (c) whether the Government is considering any measures to promote export-focused infrastructure projects under the AHIDF, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The Animal Husbandry Infrastructure Development Fund (AHIDF) Scheme which was started with the outlay of ₹ 15000 crore has been further realigned in 2024 with expanded outlay of ₹ 29610.25 crore subsuming Dairy Infrastructure Development Fund (DIDF) to extend the same benefit to the Dairy cooperatives.

The scheme also has provisions for supporting wide range of value-added dairy and meat products. Further, allied infrastructure like waste-to-wealth, vaccines/drugs, breeds multiplication farms are added and have further deepened support across the animal husbandry sector. Under AHIDF, 3% interest subvention is provided with a repayment period of 8 years (including a 2-year moratorium) for individual entrepreneurs, Private Companies, MSMEs, Farmers Producers Organizations (FPOs), Section 8 Companies, and Dairy Cooperatives. The scheme will continue until 31.03.2026.

This initiative has been designed to improve the availability of high-quality milk and meat products for domestic consumers through categories like Dairy Processing and value addition infrastructure, Meat processing and value addition infrastructure and technologically assisted breed improvement and multiplication farms. These measures ensure enhanced availability of quality dairy and meat products throughout the country, thereby aiming to satisfy the demand for protein-rich quality food for the growing population while addressing malnutrition.

(b): The AHIDF Scheme is open for individual entrepreneurs, Private Companies, MSMEs, Farmers Producers Organizations (FPOs), Section 8 Companies, and Dairy Cooperatives. There is no prescribed ceiling or minimum cap on the project cost under the scheme. The scheme has no bar for the small entrepreneurs to avail benefit. Applicants are required to contribute a minimum of 10% equity towards the project, while the balance funding is to be arranged

through term loans from eligible lending institutions such as Scheduled Banks, NCDC, NDDB, NABARD, and SIDBI.

(c): One of the objectives of AHIDF is to boost exports. The infrastructure established under AHIDF enables to enhance the processing capacity with quality production, which in turn help in export of the livestock products.

RELEASE OF DISASTER RELIEF FUNDS

1442. SUSHRI MAHUA MOITRA:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details of funds requested by State Governments and under the State Disaster Relief Fund (SDRF) (Union Government's share) and National Disaster Relief Fund (NDRF) since 2014, State-wise and Disaster-wise;
- (b) the corresponding amount and average time taken for release of funds from the NDRF after request for funds is received from States, State and year-wise; and
- (c) the average time taken by the Union Government to release funds from NDRF after receipt of report from the Inter-Ministerial Central Team and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a): As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursement of relief assistance

on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from State Disaster Response Fund (SDRF) already placed at their disposal, in accordance with Government of India approved items and norms. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is provided from National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation of loss suffered/claimed. The details of funds sought by States Government for any calamity and release from National Disaster Relief Fund (NDRF) during the years from 2014-15 to 2024-25 are at **Statement**.

(b) and (c): In order to expedite the assessment and release of additional financial assistance to States, Government of India took a significant decision on 19.08.2019 to depute IMCT immediately in the aftermath of any natural calamity of severe nature, and without waiting for the memorandum from the State Government. Based on the report received from the team, further action is taken according to the established procedure

STATEMENT

Details of calamity-wise funds sought by State Government and approved and released by Government of India under NDRF during 2014-15 to 2024-

25.

S. No.	State	Calamity	Amount sought by State Government (in Crore)	Amount approved by HLC (in Crore)	Amount released from NDRF (in Crore)
2014-15					
1.	Andhra Pradesh	Cyclone 'Hudhud'	4861.18	737.60	550.97
2.	Arunachal Pradesh	Flood/Landslide	2426.12	134.22	115.22
3.	Karnataka	Flood	371.23	71.37	32.27
4.	Jammu and Kashmir	Flood/Landslide	2827.54	1602.56	43.53
5.	Kerala	Flood	258.22	64.46	0.00
6.	Meghalaya	Flood/Landslide	930.79	72.82	30.56
7.	Nagaland	Flood/Landslide	220.87	20.20	19.43
8.	Odisha	Cyclone Hudhud	776.18	136.43	0.00
9.	Assam	Flood/Landslide	150.02	387.20	0.00
10.	Himachal Pradesh	Flood/Landslide	837.34	170.53	63.88
11.	Uttar Pradesh	Flood	769.07	176.75	58.30
2015-16					
1.	Bihar	Cyclone storm in April	434.79	317.09	0.00
2.	Gujarat	Flood	979.69	561.82	0.00
3.	West Bengal	Flood	8834.36	1104.73	713.90
4.	Darjeeling	Landslide	418.93	33.45	21.63
5.	Manipur	Flash Flood/Landslide	457.02	68.84	38.71
6.	Andhra Pradesh	Flood	1116.14	280.19	204.04
7.	Assam	Food	1523.79	332.57	0.00
8.	Himachal Pradesh	Flood and Landslide	787.46	170.19	81.22

9.	Nagaland	Flood and Landslide	142.25	16.02	15.11
10.	Tamil Nadu	Flood	7955.36	1737.65	1365.70
11.	Arunachal Pradesh	Flood/Landslide	1737.36	66.33	51.06
12.	Manipur	Earthquake	279.28	14.65	14.65
2016-17					
1.	Uttarakhand	Flood/cloudburst/ landslide	369.93	188.91	0.00
2.	Assam	Flood	10333.78	269.40	0.00
3.	Bihar	Flood	4111.98	812.96	0.00
4.	Andhra Pradesh	Flood	313.24	63.68	39.11
5.	Telangana	Flood/Cloudburst	943.17	311.75	58.40
6.	Karnataka	Flood	386.44	165.50	117.50
7.	Himachal Pradesh	Flood/Landslide/cloudburst	863.97	140.28	63.23
8.	Manipur	Hailstorm/thunderstorm	37.29	19.11	0.00
9.	Rajasthan	Flood	1375.48	362.92	115.08
10.	Tamil Nadu	Cyclonic Storm Vardah	1977.10	264.11	218.76
11.	Uttar Pradesh	Flood	812.50	303.05	9.08
12.	Arunachal Pradesh	Flood/Landslide	1061.18	81.69	32.44
13.	Nagaland	Flash Flood/Flood/Landslides	163.56	25.89	25.01
2017-18					
1.	Mizoram	Flood/Landslide	116.12	42.77	35.97
2.	Manipur	Flood/Landslide	358.19	130.65	110.82
3.	Bihar	Flood	7444.60	1711.66	1363.47
4.	Tamil Nadu	Cyclone 'Ockhi'	877.01	133.05	0.05
5.	Kerala	Cyclone Ockhi	431.37	169.63	133.00
6.	Uttar Pradesh	Flood	862.82	420.69	119.67
7.	Gujarat	Flood	2599.76	1055.05	0.00
8.	Rajasthan	Flood	1957.99	420.57	306.12
9.	West Bengal	Flood	8867.66	838.85	324.78

10.	Lakshadweep	Cyclonic Storm 'Ockhi	123.11	2.16	2.16
11.	Assam	Flood	4358.78	480.87	0.00
12.	Himachal Pradesh	Flood/Landslide	914.05	84.60	84.13
13.	Sikkim	Flood/Landslide	245.81	67.40	54.93
14.	Andhra Pradesh	Flood	874.40	66.77	19.75
15.	Arunachal Pradesh	Flood/Landslide	2011.60	144.26	132.49
16.	Nagaland	Flood/Landslide	750.62	65.69	65.26
2018-19					
1.	Tripura	Flood/Landslide	805.92	268.63	171.74
2.	Karnataka	Flood/Landslide	575.15	546.21	525.22
3.	Andhra Pradesh	Cyclone Titli	2113.00	539.52	539.52
4.	Kerala	Flood/Landslide	5596.77	3048.39	2304.85
5.	Nagaland	Flood/Landslide	417.93	131.16	130.73
6.	Odisha	Cyclonic Storm 'Titli	2751.72	1023.59	341.72
7.	Tamil Nadu	Cyclone- Gaja	2715.29	1146.12	900.31
8.	Himachal Pradesh	Flood/Landslide/Cloudburst	1601.03	317.44	312.76
9.	Uttar Pradesh	Flood	570.45	191.73	0.00
10.	Andhra Pradesh	Cyclone Phethai	161.96	82.65	82.65
11.	Manipur	Flood/Landslide	165.94	42.46	0.00
12.	Assam	Flood	2509.07	138.38	0.00
13.	Himachal Pradesh	Avalanche/hailstorms /landslide	374.21	64.49	64.49
2019-20					
1.	Odisha	Cyclone Fani	5227.61	3338.22	3114.46
2.	Assam	Flood/Landslide	3237.76	616.63	314.83
3.	Madhya Pradesh	Flood	6619.00	1749.73	1712.14
4.	Himachal Pradesh	Flood/Landslide/ Cloudburst	1141.15	284.93	283.97
5.	Uttar Pradesh	Flood	808.31	367.17	0.00
6.	Karnataka	Flood/Landslide	3894.57	1869.85	1652.54
7.	Maharashtra	Flood	2110.58	956.93	956.93
8.	Tripura	Flood/Cyclone/ Landslide	444.77	63.32	00.00

9.	Kerala	Flood/Landslide	1624.09	460.77	00.00
10.	Rajasthan	Flood	2645.86	889.21	784.60
11.	Bihar	Flood	4183.32	953.17	953.17
12.	Nagaland	Flash Flood/Flood/ Landslide	311.88	177.37	176.94
13.	Odisha	Cyclone Bulbul	219.02	179.64	179.64
14.	Maharashtra	Cyclone Kyaar	7207.79	1758.18	1758.18
15.	West Bengal	Cyclone Bulbul	7477.00	1090.68	958.33
16.	Meghalaya	Flood/Landslide	131.61	18.87	16.52

2020-21					
1.	Odisha	Cyclone Amphan	201.96	128.23	500.00
2.	Odisha	Flood	715.60	320.94	(on account basis advance)
3.	West Bengal	Cyclone Amphan	35018.39	2707.77	2250.28
4.	Maharashtra	Cyclone Nisarga	362.57	268.59	268.59
5.	Karnataka	Flood/Landslide	755.69	577.84	577.84
6.	Madhya Pradesh	Flood	1779.47	611.61	611.61
7.	Sikkim	Flood/Landslide	366.68	87.84	73.86
8.	Assam	Flood/Landslide	2640.87	437.15	44.37
9.	Arunachal Pradesh	Flood/Landslide	792.71	75.86	59.34
10.	Telangana	Flood	698.87	245.96	0.00
11.	Uttar Pradesh	Flood	802.24	386.06	0.00
12.	Andhra Pradesh	Flood	1241.41	280.78	233.49
13.	Bihar	Flood	3635.61	1255.27	1255.27
14.	Tamil Nadu	Cyclone Nivar	643.80	63.14	63.14
15.	Tamil Nadu	Cyclone Burevi	489.99	223.77	223.77
16.	Tamil Nadu	Flood	838.84	213.51	213.51
17.	Andhra Pradesh	Cyclone Nivar	1019.04	423.58	423.58
18.	Himachal Pradesh	Flood/ Landslide/ Cloudburst	804.40	121.17	0.00
19.	Karnataka	Flood	1498.54	740.46	740.46
20.	Maharashtra	Flood	355.15	151.53	151.53
21.	Maharashtra	Flood	3721.26	701.00	701.00
2021-22					
1.	Goa	Cyclone Tauktae	13.55	0.00	0.00

2.	Gujarat	Cyclone Tauktae	2448.83	1133.35	1000.00 (on account basis advance)
3.	Karnataka	Flood/Landslide	840.96	504.06	504.06
4.	Madhya Pradesh	Flood	2041.35	600.50	600.50
5.	Assam	Flood/Landslide	1088.18	51.53	0.00
6.	Uttarakhand	Flood/Landslide	404.68	187.18	0.00
7.	West Bengal	Cyclone Yass	4474.95	586.59	350.13
8.	West Bengal	Flood/Landslide	2630.52	475.04	
9.	Tamil Nadu	Flood	1510.83	352.85	352.85
10.	Himachal Pradesh	Flood/Landslide/ Cloudburst	692.23	112.19	0.00
11.	Maharashtra	Flood/Landslide	1031.60	355.39	355.39
12.	Andhra Pradesh	Flood	1081.70	351.43	351.43
13.	Karnataka	Flood/Landslide	1281.89	492.39	492.39
14.	Bihar	Flood	4913.54	1038.96	1038.96
15.	Rajasthan	Flood	757.00	292.51	13.46
16.	Sikkim	Flood/ Landslide	126.18	59.35	55.23
17.	Odisha	Cyclone Yaas	542.10	-	500.00 (on account basis advance)

2022-23					
1.	Assam	Flood/Landslide	1309.50	520.47	160.94
2.	Gujarat	Flood	152.72	82.53	0.00
3.	Karnataka	Flood/Landslide	1944.47	941.04	939.83
4.	Meghalaya	Flash Flood/ Flood/ Landslide	143.62	47.33	0.00
5.	Nagaland	Flash Flood/Flood/ Landslide	139.40	68.02	68.02
6.	Himachal Pradesh	Flood, Landslide andCloudburst	2516.82	239.31	214.26
7.	Andhra Pradesh	Flood	219.22	142.92	0.00
8.	Maharashtra	Flood/Landslide	3902.62	577.50	0.00
9.	Sikkim	Flood	267.79	47.43	46.89
2023-24					
1.	Gujarat	Cyclone Biparjoo	704.20	338.24	0.00

2.	Himachal Pradesh	Flood, Cloudburst, Landslide	1887.34	633.73	597.98
3.	Andhra Pradesh	Cyclone Michaung	885.98	366.42	0.00
4.	Assam	Flood, Landslide	117.67	73.98	0.00
5.	Sikkim	Flood, Flash Flood, Landslide	481.83	245.47	240.45
6.	Tamil Nadu	Cyclone Michaung	2070.04	285.54	276.10
7.	Tamil Nadu	Flood	2526.74	397.13	
2024-25					
01	Bihar	Flood	3486.38	588.73	0
02	Tamil Nadu	Cyclone “Fengal”	3074.77	522.34	522.34
03	Andhra Pradesh	Flood	1165.18	608.08	0.00
04	Kerala	Landslide	214.70	153.47	0.00
05	Tripura	Flash Flood, Landslide	6336.84	288.93	174.97
06	Nagaland	Flash Flood, Flood, Landslide	271.69	170.99	0.00
07	Odisha	Cyclone “Dana”	417.69	255.24	0.00
08	Mizoram	Cyclone “Remal”	216.33	64.14	7.56
09	Telangana	Flood	783.26	231.75	0.00
10	Himachal Pradesh	Flash Flood, Flood, Cloud Burst	1201.97	136.22	107.15

खरीफ की बुवाई के रुझान पर मानसून और अल नीनो का प्रभाव

1443. डॉ. शिवाजी बंडाप्पा कालगे:

श्री ज्ञानेश्वर पाटील:

श्री संदिपनराव आसाराम भुमरे:

श्री निलेश ज्ञानदेव लंके:

श्रीमती कलाबेन मोहनभाई देलकर:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने वर्ष 2025 के लिए देश में खरीफ की बुवाई के रुझान पर मानसून में देरी और अल नीनो संबंधी स्थिति के प्रभाव का आकलन किया है;

(ख) महाराष्ट्र, दादरा और नगर हवेली और मध्य प्रदेश सहित विभिन्न राज्यों में अनियमित वर्षा के कारण बुआई में कमी अथवा फसल परिवर्तन के कारण सर्वाधिक प्रभावित क्षेत्र कौन-कौन से हैं;

(ग) क्या घाटे को कम करने के लिए आकस्मिक योजनाएं और आदान राजसहायता पैकेज जारी किए गए हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या किसानों तक प्रभावी पहुंच बनाने के लिए मौसम की वास्तविक समय संबंधी सलाह और फसल बीमा को स्थानीय कृषि विज्ञान केन्द्रों (केवीके) के साथ समेकित किया गया है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख): वर्ष 2025-26 के दौरान दक्षिण-पश्चिम मानसून ऋतु (जून-सितंबर) के दौरान देश भर में वर्षा दीर्घावधि औसत (एलपीए) का 108% रहा। कुछ क्षेत्रों में अत्यधिक वर्षा से फसलें प्रभावित हुई हैं, जबकि अन्य क्षेत्रों को अच्छे मानसून से लाभ हुआ है, जिसके परिणामस्वरूप स्वस्थ फसल वृद्धि हुई है। प्रथम अग्रिम अनुमान के अनुसार, देश में खरीफ खाद्यान्न उत्पादन रिकॉर्ड 1733.30 लाख मीट्रिक टन (एलएमटी) होने का अनुमान है, जो पिछले वर्ष के खरीफ खाद्यान्न उत्पादन से 38.70 एलएमटी अधिक है। खरीफ खाद्यान्न के अंतर्गत अनुमानित क्षेत्रफल 742.15 लाख हेक्टेयर है, जो पिछले कृषि वर्ष के दौरान प्राप्त खरीफ खाद्यान्न क्षेत्रफल से 6.99 लाख हेक्टेयर अधिक है।

(ग): आपदा प्रबंधन की प्राथमिक जिम्मेदारी राज्य सरकारों की है। राज्य सरकारें अधिसूचित आपदाओं के मद्देनजर प्रभावित लोगों को पहले से उपलब्ध राज्य आपदा प्रतिक्रिया कोष (एसडीआरएफ) से वित्तीय राहत प्रदान करती हैं। तथापि, गंभीर प्रकृति की आपदा की स्थिति में, निर्धारित प्रक्रिया के अनुसार, राष्ट्रीय आपदा प्रतिक्रिया कोष (एनडीआरएफ) से अतिरिक्त वित्तीय

सहायता प्रदान की जाती है, जिसमें एक अंतर-मंत्रालयी केंद्रीय दल (आईएमसीटी) के दौरे के आधार पर मूल्यांकन भी शामिल है। एसडीआरएफ और एनडीआरएफ के तहत प्रदान की जाने वाली वित्तीय सहायता राहत के रूप में होती है, न कि मुआवजे के लिए।

गृह मंत्रालय द्वारा दिनांक 10.10.2022 को जारी और दिनांक 11.07.2023 को संशोधित एसडीआरएफ/एनडीआरएफ की मदों और मानदंडों के अनुसार, अधिसूचित आपदाओं के कारण प्रभावित किसानों (2 हेक्टेयर तक) को कृषि फसलों, बागवानी फसलों और वार्षिक रोपण फसलों के लिए इनपुट सब्सिडी (जहां फसल का नुकसान 33% और उससे अधिक है) निम्नलिखित विवरण के अनुसार दी गई है:

वर्षा सिंचित क्षेत्रों में 8500 रुपये प्रति हेक्टेयर (जो प्रति किसान 1000 रुपये से कम की न्यूनतम सहायता के अधीन है और बुआई क्षेत्रों तक सीमित है)।

सुनिश्चित सिंचित क्षेत्रों में 17000 रुपये प्रति हेक्टेयर (जो प्रति किसान 2000 रुपये से कम की न्यूनतम सहायता के अधीन है और बुआई क्षेत्रों तक सीमित है)।

कृषि वानिकी (स्वयं के खेत में वृक्षारोपण) सहित सभी प्रकार की बारहमासी फसलों/वृक्षों के लिए 22500/- रुपये प्रति हेक्टेयर तथा बुआई क्षेत्रों तक सीमित।

(घ): भारत मौसम विज्ञान विभाग (आईएमडी) की जिला कृषि मौसम इकाइयाँ (डीएमयू) चुनिंदा कृषि विज्ञान केंद्रों (केवीके) में कार्यरत हैं। ये इकाइयाँ स्वचालित मौसम केंद्रों (एडब्ल्यूएस) से सुसज्जित हैं और आईएमडी के संबंधित क्षेत्रीय मौसम विज्ञान केंद्रों (आरएमसी) द्वारा प्रदान किए गए मध्यम अवधि के मौसम पूर्वानुमानों के आधार पर, सप्ताह में दो बार कृषि-सलाह जारी करती हैं।

PERFORMANCE OF KISAN CALL CENTRES

1444. SHRI LAVU SRI KRISHNA DEVARAYALU:

SHRI G M HARISH BALAYOGI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the number of calls received from farmers in Andhra Pradesh by the Kisan Call Centres (KCCs) during the last three years, year and district-wise, particularly for Palnadu and Konaseema districts;
- (b) the nature and types of queries most frequently addressed by farmers, district-wise in Andhra Pradesh, especially for Palnadu and Konaseema districts;
- (c) the details of the advisory and support services provided to farmers in Andhra Pradesh through the KCCs, district-wise, especially for Palnadu and Konaseema districts;
- (d) the location of the KCCs that handle queries from Palnadu and Konaseema and other districts of Andhra Pradesh, along with the number of subject matter experts deployed and vacancies thereof;
- (e) whether these experts include specialists from the State Agriculture Department, ICAR, and State Agricultural Universities, and the extent of their expertise in addressing region-specific crops such as coconut; and
- (f) whether the Government plans to strengthen, expand and upgrade the Kisan Call Centre network in Andhra Pradesh and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Ministry of Agriculture and Farmers Welfare is running Kisan Call Centres (KCC) to address the queries from farmers. The number of calls received from farmers of all districts of Andhra Pradesh including Palnadu and Konaseema districts at Kisan Call Centres (KCC) during the last three years, are as under:

S.No.	Year	No. of calls answered
1.	2022-23	70451
2.	2023-24	114130
3.	2024-25	106456
Total		291037

(b) and(c): The queries most frequently asked by the farmers of all districts of Andhra Pradesh including Palnadu and Konaseema districts, are related to weather, plant protection, cultural practices, nutrient management practices, water management, fertilizer usage, weed management, crop varieties, sowing time, as well as government schemes, market prices, etc. Kisan Call Centre provides answer to farmers queries related to Agriculture and allied sectors; information related to various ongoing schemes of Government of India and State/UT Governments; and periodic and non-periodic agronomic information including package of practices using advanced technologies, in farmers own dialect.

(d): Kisan Call Centre (KCC) located at Hyderabad handles the queries of the farmers of all districts of Andhra Pradesh including Palnadu and Konaseema districts. For Andhra Pradesh, 09 Farm Tele Advisers and 01 Supervisor is deployed and as of now, there is no vacant post.

(e): The queries of farmers are being attended by graduates in Agriculture and Allied subjects who are deployed at KCC, known as Farm Tele Advisors (FTAs) and Supervisors. The queries, which cannot be answered by FTAs / Supervisors, are transferred to higher level experts. These experts are Subject Matter Specialists (SMSs) of State Departments of Agriculture (SDAs), ICAR Institutes, Krishi Vigyan Kendras (KVKs) and State Agricultural Universities (SAUs) for all region-specific crops including coconut.

(f): The Government is strengthening the Kisan Call Centre to help farmers in registering, resolving grievances related to schemes of Agriculture by using the common Kisan Call Centre Toll Free Number and web portal/mobile app. Additionally, AI/ML-based tools are being integrated into the grievance redressal and query escalation mechanisms.

PLI SCHEME FOR AUTOMOBILE AND AUTO COMPONENT INDUSTRY

1445. DR. BYREDDY SHABARI:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the list of applications selected under the PLI Scheme for Automobile and Auto Component Industry along with company-wise details of approved manufacturing units, locations and categories of Advanced Automotive Technology (AAT) products;
- (b) the number of manufacturing facilities established by approved applicants under the scheme, State-wise;

- (c) the funds allocated, sanctioned and disbursed so far including incentive amounts released to each applicant;
- (d) the production targets set under the scheme and the extent of achievement so far, including details of EVs, hydrogen fuel cell vehicles, batteries, power electronics and other AAT components; and
- (e) the estimated impact of the scheme on EV adoption, localisation of auto components, exports and employment?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) and (b): Under the Production Linked Incentive (PLI) Scheme for Automobile and Auto Components Industry (PLI Auto scheme), there are 82 approved applicants (as on 30.11.2025). The list of applicants is at **Statement-I**. The approved applicants have multiple units manufacturing various Advanced Automotive Technology (AAT) products. State-wise list of manufacturing units is at **Statement-II**.

(c) and (d): The PLI Auto Scheme has a budgetary outlay of ₹25,938 crore. As on 30.11.2025, the incentive of Rs. 1,350.83 cr. has been disbursed to five applicants. The Eligible Sales target till March, 2028 (over Base Year FY 2019-20) is Rs.2,31,500 crore and, sales of Rs.32,879 crore has been achieved till 30.09.2025.

(e): PLI Auto Scheme proposes financial incentives to boost domestic manufacturing of AAT products and attract investments in the automotive manufacturing value chain. EV adoption has been increased and due to Domestic Value Addition (DVA) requirement, localization of EV value chain is expanding across the AAT products.

STATEMENT-I

Under the Production Linked Incentive (PLI) Scheme for Automobile and Auto Components Industry (PLI Auto scheme), there are 82 approved applicants (as on 30.11.2025)

Sr. No.	Applicant Name	Category
1	Ashok Leyland Limited	Champion OEM
2	Axis Clean Mobility Private Limited	Champion OEM
3	Bajaj Auto Limited	Champion OEM
4	BNC Motors Private Limited (Formerly-Booma Innovative Transport Solutions Private Limited)	Champion OEM
5	Eicher Motors Limited	Champion OEM
7	Elest Private Limited	Champion OEM
8	Hero Motocorp Ltd.	Champion OEM
9	Hop Electric Manufacturing Private Limited	Champion OEM
10	Hyundai Motor India Limited	Champion OEM
11	Kia India Private Limited	Champion OEM
12	Mahindra andMahindra Ltd	Champion OEM
13	Ola Electric Technologies Private Limited	Champion OEM
14	PCA Automobiles India Private Limited	Champion OEM
15	Piaggio Vehicles Private Limited	Champion OEM
16	Pinnacle Mobility Solutions Private Limited	Champion OEM
17	Suzuki Motor Gujarat Private Limited	Champion OEM
18	Tata Motors Limited	Champion OEM
19	Advik Hi-Tech Private Limited	Component Champion
20	Aisin Automotive Haryana Private Ltd	Component Champion
21	Alicon Castalloy Limited	Component Champion

22	Aptiv Components India Private Limited	Component Champion
23	Aptiv Connection Systems India Private Limited	Component Champion
24	Asahi India Glass Ltd	Component Champion
25	Asia Investments Private Limited	Component Champion
26	Automotive Axles Limited	Component Champion
27	Axletech India Private Limited	Component Champion
28	BASF Catalysts India Private Limited	Component Champion
29	Bharat Forge Limited	Component Champion
30	Bharat Heavy Electricals Limited	Component Champion
31	Bosch Automotive Electronics India Private Limited	Component Champion
32	Bosch Limited	Component Champion
33	Ceat Limited	Component Champion
34	Cummins Technologies India Private Limited	Component Champion
35	Daicel Safety Systems India Private Limited	Component Champion
36	Dana Anand India Private Limited	Component Champion
37	Dana TM4 India Private Limited	Component Champion
38	Delphi-TVS Technologies Limited	Component Champion
39	Denso Ten Uno Minda India Private Limited (Formerly - Denso Ten Minda India Private Limited)	Component Champion
40	Garrett Motion Technologies India Private Limited	Component Champion
41	Hella India Automotive Private Limited	Component Champion
42	Hero Cycles Limited	Component Champion
43	Hero Motocorp Ltd.	Component Champion
44	HL Mando Anand India Private Limited	Component Champion
45	Imperial Auto Industries Limited	Component Champion
46	J.K. Fenner (India) Limited	Component Champion
47	Kalyani Technoforge Limited	Component Champion
48	Linchpin Technologies Private Limited	Component Champion
49	Lucas-TVS Limited	Component Champion
50	Lumax Auto Technologies Limited	Component Champion
51	Mahle Anand Thermal Systems Private Limited	Component Champion
52	Maruti Suzuki India Limited	Component Champion
53	Minda Corporation Limited	Component Champion
54	Mitsubishi Electric Automotive India Private Limited	Component Champion
55	Motherson Sumi Systems Limited	Component Champion
56	Motherson Sumi Wiring India Limited	Component Champion
57	Musashi Auto Parts India Private Limited	Component Champion

58	Napino Auto And Electronics Limited	Component Champion
59	Neolite ZKW Lightings Private Limited	Component Champion
60	Nidec India Private Limited	Component Champion
61	Padmini VNA Mechatronics Limited	Component Champion
62	Pinnacle Mobility Solutions Private Limited	Component Champion
63	Pricol Limited	Component Champion
64	Rockman Industries Limited	Component Champion
65	Sandhar Technologies Limited	Component Champion
66	Schaeffler India Limited	Component Champion
67	Sharda Motor Industries Limited	Component Champion
68	Sona BLW Precision Forgings Limited	Component Champion
69	Steel Strips Wheels Limited	Component Champion
70	Sundram Fasteners Limited	Component Champion
71	Tata Autocomp Systems Limited	Component Champion
72	Tata Cummins Private Limited	Component Champion
73	Tata Ficosa Automotive Systems Private Limited	Component Champion
74	The Hi-Tech Gears Limited	Component Champion
75	Toyota Industries Engine India Private Limited	Component Champion
76	Toyota Kirloskar Auto Parts Private Limited	Component Champion
77	UNO Minda Limited	Component Champion
78	Valeo India Private Limited	Component Champion
79	Varroc Engineering Limited	Component Champion
80	Vitesco Technologies India Private Limited	Component Champion
81	Wabco India Limited	Component Champion
82	Yazaki India Private Limited	Component Champion

STATEMENT-II

State-wise list of manufacturing units

State	No of Manufacturing Units
Andhra Pradesh	4
Assam	1
Delhi	1
Gujarat	14
Haryana	43
Jharkhand	4

Karnataka	29
Kerala	1
Madhya Pradesh	6
Maharashtra	85
Pondicherry	1
Punjab	2
Rajasthan	8
Tamil Nadu	49
Telangana	4
Uttar Pradesh	14
Uttarakhand	12
Grand Total	278

IMPLEMENTATION OF AHIDF

1446. SHRI NAVEEN JINDAL:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the current status of the implementation of the Animal Husbandry Infrastructure Development Fund (AHIDF) scheme in the country during the last five years, Year and State/ UT wise;
- (b) the manner in which the Scheme benefitted small and marginal livestock farmers, successfully generated employment and increased farmer income;
- (c) the measures taken by the Government to prevent the exploitation of small-scale farmers by large private players participating in AHIDF projects; and

(d) whether there are any provisions made by the Government under the AHIDF to support startups and young entrepreneurs in the animal husbandry sector, if so, the details thereof along with the number of such beneficiaries, State/UT-wise;

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d): The current status of implementation of the Animal Husbandry Infrastructure Development Fund (AHIDF) year wise and State/UT wise is placed at **Statement**.

Animal Husbandry Infrastructure Development Fund (AHIDF) scheme has significantly impacted small and marginal farmers facilitating investments across animal husbandry sector through various activities such as (i) dairy processing and value addition infrastructure, (ii) meat processing and value addition infrastructure, (iii) animal feed manufacturing plants, (iv) breed enhancement technology and breed multiplication farms for cattle, buffalo, sheep, goat, and pig, (v) facilities for the production of veterinary vaccines and drugs, (vi) management of animal waste to create wealth (agricultural waste management), and (vii) wool processing, contributing to their economic empowerment and improved livelihoods.

It helps in creating better marketing infrastructure for the livestock products produced by the farmers, ensuring better quality, and providing access to the

processing facilities for value addition benefiting the farmers for getting remunerative prices. Farmers/ entrepreneurs have been able to move from unorganized market to organized market. Further, by providing access to improved infrastructure, technology, and markets, AHIDF has enabled farmers to increase their production and productivity. This has led to higher income for farmers, as they are able to produce good quality products and sell their products at better prices. So far, total 428 projects have been approved with the cost of Rs 14,786 crores which is expected to generate direct employment for 46,452 personnel and indirectly 27 Lakh farmers will be benefitted.

The merger of the Animal Husbandry Infrastructure Development Fund (AHIDF) with the Dairy Infrastructure Development Fund (DIDF) has made Dairy Cooperatives eligible entities under the Scheme. This has ensured small livestock farmers to receive benefits through cooperative structures, which are designed to support equitable access and prevent exploitation by Private players. Additionally, Farmer Producer Organizations (FPOs) are also recognized as eligible entities under the scheme, thereby empowering small-scale farmers by providing collective access to financial assistance.

To keep the scheme transparent and facilitate ease of doing business, AHIDF scheme is end to end digitized which ensures application to disbursement of loan and interest subvention through ahidf.udyamimitra.in.

The guidelines of AHIDF enables, the Start-ups and young entrepreneurs to avail the benefits of Animal Husbandry Infrastructure Development Fund

(AHIDF) Scheme under any of the eligible entities as Individuals, Private Companies, Section 8 Companies, MSME, Farmer Producer's organization (FPOs) and Dairy Cooperatives. Department of Animal Husbandry and Dairying, Government of India has approved 428 projects with Project Cost amounting to Rs. 14,786 crore directed towards individual entrepreneurs, private enterprises, MSMEs, Farmers Producers Organizations (FPOs), Section 8 Companies, and Dairy Cooperatives.

Under this scheme, the Department of Animal Husbandry and Dairying, Government of India provides 3% interest subvention for eligible entities including startups and young entrepreneurs who can avail term loan up to 90% of the project cost from any scheduled bank/NABARD/NCDC/NDDDB/SIDBI. Under the Scheme a facility of Credit Guarantee Fund, established with NABSanrakshan Trustee Pvt. Ltd., is offering a 25% credit guarantee on term loan for MSME. There is no ceiling on the eligible term loan amount under this scheme. Application is received online on portal <https://ahidf.udyamimitra.in/>.

STATEMENT

State wise and year wise Approved Projects with Project Cost and Term

Loan

FY 2020-21				
S No	State Name	Approved Projects	Project Cost (In Cr.)	Term Loan (In Cr.)
1	ANDHRA PRADESH	1	0.50	0.45
2	KARNATAKA	1	139.69	97.00
3	MADHYA PRADESH	1	12.47	5.80

4	MAHARASHTRA	1	1.46	1.10
5	TELANGANA	1	311.21	280.00
6	UTTAR PRADESH	2	26.90	18.80
Sub Total		7	492.22	403.15
FY 2021-22				
S No	State Name	Approved Projects	Project Cost (In Cr.)	Term Loan (In Cr.)
1	ANDHRA PRADESH	5	46.98	23.90
2	ASSAM	2	28.49	14.41
3	BIHAR	4	165.56	111.01
4	CHHATTISGARH	1	22.27	15.00
5	GUJARAT	1	6.58	4.80
6	HARYANA	3	76.71	24.00
7	HIMACHAL PRADESH	1	1.00	0.90
8	KARNATAKA	4	92.78	68.85
9	KERALA	1	1.92	1.50
10	MADHYA PRADESH	2	9.72	2.40
11	MAHARASHTRA	13	889.97	649.33
12	ODISHA	2	27.73	16.55
13	PUNJAB	4	185.41	111.91
14	RAJASTHAN	3	33.78	15.11
15	TAMIL NADU	6	111.84	64.71
16	TELANGANA	2	28.99	12.53
17	UTTAR PRADESH	6	110.13	67.85
18	UTTARAKHAND	1	8.80	6.00
19	WEST BENGAL	5	61.94	47.89
Sub Total		66	1910.59	1258.63
FY 2022-23				
S No	State Name	Approved Projects	Project Cost (In Cr.)	Term Loan (In Cr.)
1	ANDHRA PRADESH	4	47.09	31.40
2	ASSAM	3	36.70	17.17
3	BIHAR	1	30.10	13.34
4	CHHATTISGARH	4	181.63	151.00
5	GUJARAT	4	29.56	20.28

6	HARYANA	4	88.33	45.61
7	JAMMU AND KASHMIR	1	2.94	2.00
8	JHARKHAND	1	15.27	10.00
9	KARNATAKA	9	265.32	159.90
10	MADHYA PRADESH	6	404.30	288.98
11	MAHARASHTRA	14	381.32	267.49
12	ODISHA	3	38.72	19.03
13	PUNJAB	10	175.24	98.49
14	RAJASTHAN	5	81.30	42.74
15	TAMIL NADU	9	178.63	126.55
16	TELANGANA	6	204.78	102.05
17	UTTAR PRADESH	8	286.68	192.92
18	WEST BENGAL	13	131.51	78.56
Sub Total		105	2579.43	1667.51
FY 2023-24				
S No	State Name	Approved Projects	Project Cost (In Cr.)	Term Loan (In Cr.)
1	ANDHRA PRADESH	6	151.90	81.81
2	GUJARAT	3	24.10	17.20
3	HARYANA	6	134.69	92.45
4	HIMACHAL PRADESH	1	2.96	2.18
5	JAMMU AND KASHMIR	1	0.22	0.20
6	JHARKHAND	3	58.05	42.90
7	KARNATAKA	7	122.02	43.00
8	KERALA	1	8.62	6.00
9	MADHYA PRADESH	5	171.35	124.65
10	MAHARASHTRA	15	259.79	174.51
11	ODISHA	3	113.76	88.21
12	PUNJAB	7	139.52	91.92
13	RAJASTHAN	7	128.25	103.74
14	TAMIL NADU	8	850.27	541.21
15	TELANGANA	7	379.97	247.41

16	UTTAR PRADESH	6	126.13	76.24
17	WEST BENGAL	6	166.03	112.03
Sub Total		92	2837.64	1845.66
FY 2024-25				
S No	State Name	Approved Projects	Project Cost (In Cr.)	Term Loan (In Cr.)
1	ANDHRA PRADESH	1	38.50	23.00
2	ASSAM	2	26.18	13.56
3	CHHATTISGARH	3	98.62	75.00
4	DELHI	1	75.00	60.00
5	GUJARAT	9	2234.07	1757.61
6	HARYANA	8	191.76	123.91
7	HIMACHAL PRADESH	2	12.62	8.56
8	JAMMU AND KASHMIR	1	1.01	0.40
9	JHARKHAND	4	72.16	51.50
10	KARNATAKA	5	160.69	120.11
11	KERALA	1	1.34	1.10
12	MADHYA PRADESH	3	119.91	52.45
13	MAHARASHTRA	22	761.25	559.73
14	ODISHA	6	30.92	15.74
15	PUDUCHERRY	1	4.55	2.50
16	PUNJAB	6	70.36	42.75
17	RAJASTHAN	2	12.93	7.00
18	TAMIL NADU	8	939.74	700.31
19	TELANGANA	1	34.91	20.00
20	UTTAR PRADESH	9	378.52	243.98
21	WEST BENGAL	7	133.11	89.95
Sub Total		102	5398.15	3969.16
FY 2025-26				
S No	State Name	Approved Projects	Project Cost (In Cr.)	Term Loan (In Cr.)
1	ANDHRA PRADESH	2	9.51	7.15
2	ASSAM	2	10.08	6.15
3	BIHAR	1	36.50	23.50

4	CHHATTISGARH	1	86.00	71.00
5	GUJARAT	1	4.00	1.25
6	HARYANA	2	61.92	43.50
7	KARNATAKA	7	71.78	51.23
8	KERALA	1	7.98	5.00
9	MADHYA PRADESH	5	150.40	100.43
10	MAHARASHTRA	13	703.64	556.44
11	ODISHA	1	0.82	0.61
12	PUNJAB	3	42.87	24.30
13	RAJASTHAN	1	1.87	1.14
14	TAMIL NADU	8	135.75	101.40
15	TELANGANA	2	170.05	138.11
16	UTTAR PRADESH	3	37.89	17.25
17	UTTARAKHAND	2	20.70	15.64
18	WEST BENGAL	1	16.27	12.00
Sub Total		56	1568.02	1176.10
Total		428	14786.05	10320.21

Note: Total Interest Subvention Released for these projects is Rs 429.48 Crores since 2020-2021

PMMSY IN SOUTH GOA

1447. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- whether the Government recognises Ramponkars of Goa as traditional artisanal fishers under any national classification;
- the number of traditional fishing households in South Goa who have availed benefits under the Pradhan Mantri Matsya Sampada Yojana (PMMSY);

- (c) whether the Government proposes a separate policy or sub-scheme for protection and sustainable livelihood of traditional fishers in coastal areas like Goa; and
- (d) whether the Government has any record of the houses/dwellings of traditional fishermen and other communities along the coast that have been regularised under the provision of para 6 (d) of CRZ 2011 scheme, if so, the details of houses regularised in each coastal village and if not , the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The Government of Goa has informed that Ramponkars are recognised as traditional artisanal fishers.

(b): Under the Pradhan Mantri Mastya Sampada Yojana (PMMSY) during last 5 years and the current year (2020-25), Department of Fisheries, Government of India (DoF, GoI) has approved fisheries developmental proposal of Government of Goa amounting to Rs. 116.85 crore. The beneficiary identification under the PMMSY is done by the respective State Governments/Union Territories (UTs). Government of Goa has informed that about 294 Nos. of fishing households in South Goa have availed benefits under the PMMSY.

(c): Welfare and strengthening of livelihood of fishers across all coastal States and UTs, including Goa is one of the priority areas of the schemes/policies

implemented by the DoF, GoI. Under the PMMSY, the Department already approved various activities proposed by Government of Goa towards strengthening of sustainable livelihood of traditional fishers in Goa including support for boats and nets to traditional fishers (75units), insurance coverage to fishers (3500 Nos), upgradation of existing fishing vessels (60 units), establishment of integrated modern coastal fishing villages (1 No), development of villages into climate resilient villages(2 Nos), additional and alternate livelihood activities like bivalve cultivation(65 units), ornamental rearing (5 units), fish transportation units (174 units), fish retail markets and kiosks(33 units), iceplants/cold storages (8 units). Further, need based training and skill development to the fishers are also provided to all States/UTs including Goa.

(d): Government of Goa, has informed that there is no record of the houses/dwellings of traditional fishermen and other communities along the coast that have been regularised under the provision of para 6 (d) of CRZ 2011 scheme.

OLD AGE HOMES

1448. ADV PRIYA SAROJ:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the number of Old Age Homes, Divyang Rehabilitation Centres, and De-addiction Centres sanctioned in Uttar Pradesh, including Jaunpur;

- (b) the total funds allocated and utilized for these centres during 2023–2025;
- (c) whether independent evaluations have highlighted gaps in staffing, accessibility, or service quality;
- (d) the measures taken to ensure rural accessibility, especially for women, differently abled, and SC/ST elderly; and
- (e) the details of any pending proposals from Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): The number of Senior Citizen Homes, Divyang Rehabilitation Centres, and De-addiction Centres sanctioned in Uttar Pradesh, including Jaunpur is as under:

Name of Scheme	Category	Uttar Pradesh	Jaunpur
Atal Vayo Abhyudaya Yojana (AVYAY)	Senior Citizen Homes under the Integrated Programme for Senior Citizens (IPSrC)	25	-
National Action Plan for Drug Demand Reduction (NAPDDR)	Integrated Rehabilitation Centers for Addicts (IRCA)-	21	-
	District De-addiction Centers (DDACs)	28	1
	Outreach and Drop-in Centers (ODICs)	10	-
	Community based Peer Led Intervention (CPI) for early drug use prevention among Adolescents (CPLIs)	05	-
	Addiction Treatment Facilities (ATFs) through National Drug Dependence Treatment Centre (NDDTC), All India Institute of Medical Sciences (AIIMS), New Delhi.	23	-

Deendayal Disabled Rehabilitation Scheme(DDRS)	Divyang Rehabilitation Centre	-	-

(b): Total funds released to these Centres during year 2023-24 and 2024-25 in the state of Uttar Pradesh including Jaunpur are as under:

(In Crores)

S.No.	Financial Year	Funds released under AVYAY	Funds released under NAPDDR
1	2023-24	7.97	11.88
2	2024-25	8.75	16.74

(c): Third Party Evaluations of the schemes are mandatory for continuation of the schemes before the beginning of the new financial cycle. Based on the observations made in these evaluation studies, necessary revisions in the schemes are carried out to make them more effective by filling up the gaps, if any.

(d): Under the IPSrC component of AVYAY scheme, senior citizen homes for elderly are supported through grants-in-aid throughout the country including rural areas. Further, this scheme component also provides for financial support to 50 bedded senior citizen homes exclusively for elderly women. There is, however, no separate caste based categorization in these senior citizen homes. Since , 'Works, lands and buildings vested in or in the possession of the State' is a State subject, and as per Sections 41, 44 and 45 of The Rights Of Person with Disabilities Act, 2016, the appropriate government is responsible to take

steps to ensure accessible built infrastructure, transport systems and accessible ICT for Divyangjans and is also responsible to conduct regular social audits including in rural areas to ensure that different schemes meet accessibility requirements, the details of State/UTs are not being maintained centrally. To facilitate the States/UTs, the Department of Empowerment of Persons with Disabilities (DEPwD) implements an Umbrella Scheme- Scheme for implementation of Rights of Persons with Disabilities (SIDPA) Act, 2016. It has a component- "Scheme for Creation of Barrier Free Environment" (CBFE Scheme) through which financial assistance is provided to State/UT Governments on demand basis for creation of barrier free environment in existing government buildings and establishments as per receipt of compliant proposals.

In addition, to facilitate appropriate Governments and other service providers in undertaking accessibility audits, DEPwD has empaneled access auditors in both the built environment and web/digital domains. As on date, DEPwD has empaneled sixty (60) access auditors for the built environment and sixteen (16) access auditors for web accessibility. The services of these empaneled access auditors can be directly engaged by the concerned authorities including the State/UT Governments on mutually agreed terms and conditions, for conducting accessibility audits of both public and private infrastructures as per requirements

(e): The Department of Social Justice and Empowerment published 6th advertisement dated 27.05.2025 vide which proposals for setting up DDACs in

290 GAP Districts were invited. A total of 302 proposals against the advertisement including 18 from the State of Uttar Pradesh have been received. Also, State Action Plan from the State of Uttar Pradesh seeking funds to the tune of Rs. 13.19 cr. under NAPDDR scheme has been received.

COUNTER-TERRORISM MEASURES

1449. SHRI E TUKARAM:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details of major counter-terrorism measures undertaken by the Government during the last two years, specifically relating to intelligence capability enhancement, inter-agency coordination mechanisms, border management strengthening and the measurable outcomes thereof in terms of reduced infiltration attempts, terror incidents and neutralisation of networks;
- (b) whether the Government has identified emerging terrorism risks arising from cross-border support, online radicalisation, encrypted digital platforms and unmanned/surveillance-evading technologies, and if so, the key factors and threat-assessment findings thereof; and
- (c) whether the Government proposes to introduce, expand, or upgrade centrally funded assistance, modernisation programmes, technology-infusion initiatives, specialised training or resource support for Central Armed Police Forces (CAPFs), Central Agencies, and State Police Forces under Union-sponsored security schemes, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b): During the last two years, the Government has undertaken various major counter-terrorism measures, focusing on intelligence enhancement, inter-agency coordination, addressing emerging threats through online radicalization and encrypted digital platforms and strengthening of border security, which have significantly strengthened the capacity of Central and State law enforcement agencies for mitigation of terror risks. Inter-agency coordination between Central Agencies and State Police has enabled successful joint operations against terror modules, which are involved in recruitment, financing of terrorism.

Some of the measures undertaken are -

- The coordination has been strengthened through enhanced Multi-Agency Centre (MAC) connectivity up to the district level, thereby improving analytical and predictive functions of various MAC Focus Groups on-violent extremism, emerging security challenges, cryptocurrency, drug-trafficking, terror financing, bio-terrorism, Fake Indian Currency Notes (FICN), cyber coordination etc.
- The MAC to Subsidiary-MAC (SMAC) network has been upgraded with the aim to enhance hardware and network speeds. It also provides for AI (Artificial Intelligence) and ML (Machine Learning) enabled software facilities for real-time analysis of inputs.

- The Central agencies, such as, National Investigation Agency (NIA), National Intelligence Grid (NATGRID), Intelligence Bureau (IB) and State Anti-Terrorism Squad (ATS), supported by the Multi-Agency Centre (MAC) platform, are increasingly leveraging digital tools for seamless data sharing and analysis.
- The NIA's Handbook on investigation of the cases of Unlawful Activities (Prevention) Act, which has been circulated to all the States / UTs in 2024, has helped the States / UTs standardize terror investigations, and has significantly contributed in prosecution outcomes.
- The NIA has also established a National Terror Database Fusion and Analysis Centre (NTDFAC) with big-data analytical capability, supported by improved coordination with Directorate of Forensic Science Services (DFSS) for prioritized forensic analysis and scientific collection of evidence.
- The National Investigation Agency (NIA) and State Police have been actively pursuing online radicalization cases, resulting in substantial arrests, charge-sheets and convictions.
- An Organized Crime Network Database (OCND) is being developed on NATGRID's IT platform to facilitate secure data sharing between NIA and State ATSS, while upgraded NATGRID tools, particularly 'GANDIVA', are supporting multi-source data collection and analysis.

- Regular multi-institutional capacity-building programs, joint counter-terrorism exercises, and coordination meetings have significantly strengthened real-time information sharing and operational synergy among agencies
- At the same time, priority has been placed on developing skilled forensic human resources and upgrading laboratory infrastructure, greatly enhancing the technical and analytical capabilities needed for effective investigations.
- Further, the National Security Guard (NSG) has strengthened inter-agency coordination with States / UTs through an expanded mandate for supporting multi-city, multi-target operations, validated through exercises, and has trained substantial number of personnel from various States / UTs under capacity-building initiatives. Besides, NSG has signed various MoUs on training of States' / UTs' Counter-Terrorist Forces for effective Counter-Terrorist operations.
- The NSG has conducted many joint mock exercises on counter-terror, counter-hijack, jungle hostage-rescue and metro / rail interventions, and has carried out counter-hijack drills in various cities during 2024-2025.
- To check online radicalization and misuse of encrypted digital platforms, large number of URLs, pertaining to extremist and radical have been

blocked under Information Technology Act, 2000, alongside intensified cyber-patrolling and digital surveillance measures.

- The Border guarding Forces have been equipped with advanced surveillance technologies including drones, thermal imagers, night-vision devices, sensors and real-time radar / optical systems along key borders for strengthening border security.
- India has also enhanced intelligence sharing with the partner countries to counter cross-border terrorism. Under Comprehensive Integrated Border Management System (CIBMS), electronic surveillance, improved fencing, intensified patrolling and increased use of drones and sensors have strengthened security on sensitive borders. These measures have resulted in reduced infiltration attempts, higher drone interceptions, and large recoveries of arms, ammunition and narcotics. Multiple terror networks have been neutralized through coordinated operations.

(c): The Central Government has proposed and expanded several modernization and assistance programs for CAPFs, State Police, Central and State agencies, which are stated as under-

- During past few years, a focused mission has been taken up for modernization of forensics in the country, both for the Central government and state government schemes, which are worth more than ₹4,800 crore.
- Projects worth approximately ₹233 crore have been approved for 25 States and Union Territories for the modernization and upgradation of

State Forensic Science Laboratories (SFSLs). These initiatives have enabled States to procure advanced DNA testing machines, modern forensic equipment, and mobile forensic vans to facilitate faster, on-site investigations and enhance the efficiency of forensic response mechanisms.

- For strengthening of our Forensic investigation competencies, the Central Government has prioritized capacity building by establishing off-campus of the National Forensic Sciences University (NFSU) at 16 locations across the country, ensuring the availability of skilled human resources for forensic examinations. In addition to existing 7 CFSLs, 8 more CFSLs are being established.
- The Government has assessed the requirement of various Central sector schemes to provide the financial assistance for infrastructure development and other support for Central Armed Police Forces (CAPFs) and other Central agencies time to time. Further, Government has earmarked the financial outlay of ₹21,710 crore from 2021 to 2025-26 under Police infrastructure schemes for CAPFs.
- The Government also provides financial support to various State Governments / UT Administrations under Centrally sponsored sub-schemes, known as 'India Reserve Battalion / Specialized India Reserve Battalion', wherein, financial outlay of ₹350 crore has been earmarked between 2021 to 2025.

- The CAPFs and State Police Forces are being modernized on a regular basis. This includes providing them with advanced technological equipment for improved operational communication, training, arming police units, surveillance and monitoring of extremist and radical groups, and inter-agency coordination for better dissemination of information.

ORGANIC AND NATURAL FARMING IN ASSAM

1450. MD. RAKIBUL HUSSAIN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has initiated any special programme to promote organic and natural farming in Assam;
- (b) the number of farmers registered under Paramparagat Krishi Vikas Yojana (PKVY);
- (c) whether any districts have been identified as organic farming clusters; and
- (d) the support extended for certification, training and marketing of organic produce?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) and (b): Organic farming is being promoted through Mission Organic Value Chain Development for North Eastern Region (MOVCDNER) since 2015-16 and

natural farming is promoted through National Mission on Natural Farming (NMNF) since 2024-25 in the state of Assam. 24,681 farmers have been covered under 479 FPOs formed under MOVCDNER in Assam since inception of scheme. 3,750 farmers in 30 clusters have been covered under NMNF since inception of scheme till 31.10.2025.

(c): MOVCDNER scheme is implemented through FPOs with an average of 500 farmers per FPO for promotion of organic farming. NMNF is implemented as cluster based approach with cluster size of 50 ha area having 125 farmers residing in close proximity. However, as reported by Government of Assam, no districts have been identified as organic farming clusters.

(d): Under MOVCDNER, assistance of Rs. 46,500 per ha is provided over 3 years for creation of Farmers Producer Organizations, support to farmers for organic inputs etc. Out of this, assistance @ Rs. 32,500 per ha is provided to farmers for off -farm /on –farm organic inputs under the scheme including Rs. 15,000 as Direct Benefit Transfer to the farmers. Financial assistance of Rs 10,000 per ha over 3 years is provided as support for certification under National Programme for Organic Production (NPOP) organic certification. Financial assistance of Rs 4000 per ha in 3 years is provided for value chain marketing.

IMPACT OF GST RATIONALISATION ON COOPERATIVES

1451. SHRI YOGENDER CHANDOLIA:

SHRI LUMBARAM CHOUDHARY:

SHRI BIDYUT BARAN MAHATO:

SHRIMATI VIJAYLAKSHMI DEVI:

SHRI MAHENDRA SINGH SOLANKY:

DR. HEMANG JOSHI:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRIMATI KAMLESH JANGDE:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

CAPTAIN BRIJESH CHOWTA:

SHRI RAJKUMAR CHAHAR:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

SHRI DEVUSINH CHAUHAN:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI ANIL FIROJIYA:

SHRI JANARDAN MISHRA:

SHRI DINESHBHAI MAKWANA:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether the Government has examined the likely impact of recent GST rationalisation on cooperatives, particularly those operating in the dairy, food processing, agriculture and rural enterprises sectors ;
- (b) if so, the details thereof, State-wise including Madhya Pradesh, particularly in Dewar Shajapur;
- (c) whether any assessment has been made regarding the likely impact of the revised GST rates on the income of members of milk cooperatives, farmer

cooperatives and self-help groups engaged in processing and value addition;

(d) if so, the details thereof; State and District- Wise particularly for Karnataka and Dakshina Kannada; and

(e) the details of the likely impacts on the income of self-help groups operating in Chhattisgarh and Bihar?

**THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION
(SHRI AMIT SHAH):**

(a) and (b): The impact of recent GST rationalisation on cooperatives, particularly those operating in the dairy, food processing, agriculture and rural enterprises sectors throughout the country, including Madhya Pradesh is as follows:-

Dairy Sector

i. The GST on Milk and Paneer has been made 'nil' and the GST on Butter, Ghee, Cheese, Milk cans etc. has been reduced from 12% to 5%.

ii. The likely impact of the revised GST rates on dairy cooperatives are as follows:-

- Direct boost to dairy farmers by making their products more competitive.
- The consequent reduction in prices of milk and dairy products will lead to increase in demand thereby increasing the revenue of dairy cooperative societies.

Food Processing

- i. The GST on majority of food items have been revised to 5%. For instance GST on Jams and jellies, Fruit pulp, Fruit juice-based drinks, chocolates, corn flakes, Ice creams, Pastry, cakes, biscuits etc. have been reduced from 12/18% to 5%.
- ii. The likely impact of the revised GST rates on **Food Processing** are as follows:-

- Lower rates will boost the demand for the said products thereby increasing the revenue of cooperatives in the food processing sector.

Agriculture and Rural Enterprises Sector

The GST on fertiliser inputs such as Ammonia, Sulphuric Acid, Nitric Acid has been reduced from 18% to 5% and the GST on many Bio-Pesticides and several Micronutrients have been reduced from 12% to 5%. Further, the GST on tractors below 1800 cc capacity has been reduced to 5% and the GST on tractor components such as tyres, tubes and Hydraulic pumps etc. have been reduced to 18% to 5%.

- ii. The likely impact of the revised GST rates on the cooperatives engaged in Agriculture and Rural Enterprises Sector are as follows:-

- Reduction of input cost for fertilizer companies leading to reduction in fertilizer price.
- Timely availability of affordable fertilizer.

- Availability of affordable biobased inputs encouraging farmers to shift from chemical pesticide to bio pesticide thereby improving soil health and crop quality.
- Direct benefit to small farmers and FPOs.

(c) and (d): The reduction in GST rates is expected to enhance the competitiveness of cooperative products in the unorganised sector, leading to an increase in the market share of cooperative brands and strengthening consumer trust and food safety. Higher sales and improved margins are likely to enable cooperatives to generate additional surplus, which is expected to be passed on to members through higher procurement prices. For instance, presently about 80% of the consumer prices is passed on to dairy farmers, which is expected to rise to around 85% as a result of the GST rationalisation, including in Karnataka and Dakshina Kannada.

(e): Improved price competitiveness is expected to increase demand which is likely to encourage informal producers and women-led self-help groups to link with cooperatives, thereby providing better market access and resulting in improved income opportunities for self-help groups in all the States/UTs, including Chhattisgarh and Bihar.

NATIONAL FELLOWSHIP FOR SCHEDULED CASTE

1452. SHRI BAIJAYANT PANDA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the number of scholarships awarded nationally and in Odisha under the National Fellowship for Scheduled Caste (NFSC) and National Fellowship for Other Backward Classes (NFOBC) schemes;
- (b) the average time taken to disburse scholarships post-application; and
- (c) the measures put in place to enhance transparency and address grievances in the disbursement process?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): The number of scholarships awarded Nationally and in Odisha under the National Fellowship for Scheduled Castes (NFSC) and National Fellowship for Other Backward Classes (NFOBC) scheme for the last five years is at **Statement.**

(b): Under both the schemes, the fellow can raise the fellowship claim between 1st to 15th of every month. The fellowship claims are generated by the Nodal Bank i.e Canara Bank, and thereafter, the fellowship amount is disbursed within one week.

(c): To ensure transparency in the implementation of the NFSC and NFOBC Schemes, all processes are carried out through the dedicated Scholarship and Fellowship Management Portal (SFMP) being managed by the Canara Bank.

Fellows can track the status and movement of their fellowship disbursement through the Scholarship and Fellowship Management Portal (SFMP). In addition, in case of any query/grievance, the candidates submit their grievance through the SFMP, CPGRAMS, or email. All such grievances are addressed within the prescribed timeframe

STATEMENT

Number of scholarship awarded Nationally and in Odisha state under NFSC and NFOBC Scheme during the last five years										
	2020-21		2021-22		2022-23		2023-24		2024-25	
Scheme	Nationally	Odisha	Nationally	Odisha	Nationally	Odisha	Nationally	Odisha	Nationally	Odisha
National Fellowship for SCs	3961	123	3706	108	3608	107	4166	106	4143	84
National Fellowship for OBCs	1233	47	1338	58	1570	70	2009	71	2197	72

SPREAD OF NAXALISM

1453. SHRI ASADUDDIN OWAISI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the geographical spread of Naxalism has reduced to only 18 districts, if so, the details of the current spread of Naxalism in the country;
- (b) the total number of casualties reported among civilians and security personnel during the last decade;
- (c) the number of arrests, surrenders and rehabilitations of the Naxalites during the last ten years;
- (d) the steps taken to strengthen security infrastructure in affected areas and details of the development work done in these areas; and
- (e) the progress of the Government's commitment to make the country Naxal-free by March 31, 2026 including details of the timeline for its completion?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (e):

- (i) As per Seventh Schedule of the Constitution of India, subjects of Police and Public Order are with the State Governments. However, the Government of India (GoI) has been supplementing the efforts of States affected by Left Wing Extremism (LWE). To address the LWE menace holistically, a "National Policy and Action Plan to address LWE" was approved in 2015. It envisages a multi-pronged strategy involving security related measures, development

interventions, ensuring rights and entitlements of local communities etc. The government's focus on development in tribal and remote areas has addressed the root cause of Naxalism. Improved law and order and security situation, accompanied by investment in infrastructure has created an enabling environment for enhanced economic development including increase in public/private investment.

(ii) On security front, the Gol assists the LWE affected State Government by providing Central Armed Police Forces battalions and sanctioning of India Reserve Battalions, helicopter support, strengthening of camp infrastructure, training, funds for modernization of State police forces, equipment and arms, sharing of intelligence, construction of Fortified Police Stations etc.

- For capacity building of states since 2014-15, Rs.3523.48 crore have been released to LWE affected states on operational expenditure and training needs of Security Forces, rehabilitation of surrendered LWE cadre, ex-gratia to families of civilians killed in LWE violence/martyred security force personnel etc. under Security Related Expenditure (SRE) scheme. Works of Rs. 1757 crore have been sanctioned to LWE affected states for strengthening of State's Special Forces, State Intelligence Branches (SIBs), District Police and construction of Fortified Police Stations (FPS) under Special Infrastructure Scheme (SIS).
- To encourage LWEs to join the mainstream, Gol and State Governments have formulated comprehensive surrender-cum-rehabilitation policies.

The GoI also supports the States in the endeavour through 'Surrender-cum-Rehabilitation' Policy as part of Security Related Expenditure (SRE) Scheme. The GoI reimburses the expenditure incurred by the LWE affected States on rehabilitation of surrenderees under the SRE Scheme. The rehabilitation package inter-alia, includes an immediate grant of Rs. 5 lakhs for higher ranked LWE cadres and Rs 2.5 lakhs for other LWE cadres. In addition, incentives for surrender of weapons/ammunition are also provided under the Scheme. In addition, provision also exists for imparting training in trade/vocation of their liking with monthly stipend of Rs. 10,000/- for three years. The affected States have further revised their Surrender cum Rehabilitation policies to make them lucrative and contemporary.

- The efforts of the States for equipping and modernizing their police forces have been supplemented under the scheme of "Assistance to States and UTs for Modernization of Police". Under the scheme, central assistance is provided to the State Governments for weapons, equipment for Information Technology, Communication, Training, construction of Police stations, mobility and construction of police housing and other police infrastructure etc.
- There has been a special focus on the financial choking of LWEs and unearthing of the nexus between CPI (Maoists) and its financial supporters. For effective action towards choking of funds and other

resources to LWE, coordinated actions are being taken by State Police in cooperation with Central agencies by various means.

- The Gol's focus on security infrastructure has been pivotal. In the last decade 656 fortified police stations have been built. In last six years 377 new security camps have been established in core LWE affected areas.

(iii) On development front, apart from the flagship schemes of Government of India (Gol), several LWE affected areas specific initiatives have been taken with special thrust on expansion of road network, improving telecommunication connectivity, education, skill development and financial inclusion. A few of these are enumerated below:

- For expansion of road network, 14,978 km have been constructed under 02 LWE specific schemes namely Road Requirement Plan (RRP) and Road Connectivity Project for LWE Affected Areas (RCPLWEA).
- For improving telecom connectivity in LWE affected areas 9,050 towers have been commissioned.
- For Skill Development, 46 Industrial Training Institute (ITI) and 49 Skill Development Centres (SDC) have been opened.
- For quality education in tribal areas 179 Eklavya Model Residential Schools (EMRS) have been made functional.
- For financial inclusion, Department of Posts has opened 6,025 Post Offices with banking services in LWE affected districts. 1804 Bank

Branches and 1321 ATMs have been opened in Most LWE affected districts.

- For further impetus to development, funds are provided for filling critical gaps in public infrastructure in Most LWE affected Districts under Special Central Assistance (SCA) scheme. Till now, Rs. 3,848.49 crore have been released since the inception of Scheme in 2017.

(iv) The resolute implementation of the National Policy and Action Plan 2015 has resulted in consistent decline in violence and constriction of geographical spread. LWE which has been a serious challenge to the internal security of the nation has been significantly curbed in the recent times and has been constricted to only a few pockets. The LWE related violence incidents have come down from high of 2010 by 89% (2010:1936, 2025:218) in 2025. Resultant deaths of civilians and Security Forces have come down from high of 2010 by 91% (2010:1005, 2025:93) in 2025. The number of Naxal-affected districts reduced from 126 in 2014 to 11 in 2025, with only 3 districts now categorized as most LWE affected. However, to restrict CPI(Maoist) to bounce back in the areas recently taken away from LWE influence, 27 districts have been kept under the scope of SRE as 'Legacy and Thrust Districts'.

(v) The year wise details of death of civilians, Security Forces martyred, LWEs arrested, surrendered, rehabilitated in the country during 01.01.2014 to 01.12.2025 is given at **Statement**.

(vi) Gol is committed for complete eradication of LWE from our country as well as holistic development of areas getting freed from Left Wing Extremism.

STATEMENT

LWE : Violence Data

Year	Civilians Death	SFs martyred	LWEs Arrested	LWEs Surrendered
2014	222	88	1696	676
2015	171	59	1668	570
2016	213	65	1840	1442
2017	188	75	1888	685
2018	173	67	1933	644
2019	150	52	1276	440
2020	140	43	1110	475
2021	97	50	1153	736
2022	82	16	816	496
2023	106	32	924	376
2024	131	19	1090	881
2025 (01.12.2025)	61	32	942	2167
Total	1734	598	16336	9588

FINANCIAL ASSISTANCE FOR CROP FAILURE UNDER PMFBY

1454. SHRI SOUMENDU ADHIKARI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether it is a fact that Government is supporting the farmers of the country through Pradhan Mantri Fasal Bima Yojana (PMFBY) to provide financial support to farmers in case of crop failure;

- (b) if so, the details of support that has been provided to farmers of the country during the last three years, State-wise;
- (c) the budgetary provision and sanction towards welfare of the farmers during the last three fiscal years; and
- (d) the details of the proposal/planning for the next three fiscal years and action taken to encourage farmers to develop farming in the country with modern technological support?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Yes. State-wise details of Central Government share in premium subsidy and total claims paid to the farmers during last three years i.e. from 2022-23 to 2024-25 are given in the enclosed **Statement**.

(c): Details of Budgetary provision and funds utilized during last three years i.e. from 2022-23 to 2024-25 are given below:

Year	Budget Estimates	Revised Estimates	Actual Release/Exp.
	(Rs. in crore)		
2022-23	15,500.00	12,375.76	10,296.03
2023-24	13,625.00	15,000.00	12,948.50
2024-25	14,600.00	15,864.00	14,772.86

(d): Government has taken various steps to strengthen implementation of this scheme all over India to bring transparency and onboard modern technology to ensure timely settlement of claims:

- Government has undertaken development of **National Crop Insurance Portal (NCIP)** as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured farmer's details for better monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.
- In order to rigorously monitor claim disbursement process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of NCIP with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely and transparent processing of all claims. .
- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through CCE-Agri App and uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with NCIP, introduction of YESTECH (Yield Estimation System Based on Technology) and WINDS (Weather Information Network and Data System) etc. have already been taken to improve timely settlement of the claims to farmers.

- The Government has actively supported the awareness activities being carried out by the States, implementing Insurance Companies, financial institutions, and Common Service Centres (CSCs) network to disseminate key features of PMFBY amongst farmers and members of Panchayati Raj Institutions (PRIs).
- Structured awareness campaign ‘Crop Insurance Week/Fasal Bima Saptah’ has been initiated by the Ministry of Agriculture and Farmers Welfare since Kharif 2021 season onwards. Along with this, ‘Fasal Bima Pathshalas’ are also being organized at village/GP level for knowledge building of farmers on various aspects of scheme implementation.
- Government had also organized a nationwide Doorstep Crop Insurance Policy/receipt Distribution mega drive – ‘Meri Policy Mere Haath’. Hard copies of crop insurance policy receipts are distributed to farmers enrolled under PMFBY through special camps at gram Panchayat/village level.

STATEMENT

PMFBY and RWBCIS: State-wise details of Central Government share in Premium Share and total Claims Paid Report from 2022-23 to 2024-25 (as on 31st October, 2025)		
State/UT Name	GOI Share in Premium	Paid Claims
	(Rs. In Crore)	
A and N Islands	0.04	0.02

Andhra Pradesh	1,935.35	747.08
Assam	246.71	161.29
Chhattisgarh	2,124.46	1,389.47
Goa	0.00	0.01
Haryana	1,117.10	3,142.14
Himachal Pradesh	279.11	212.31
Jammu andKashmir	138.37	67.19
Jharkhand	336.56	-
Karnataka	2,993.66	7,389.49
Kerala	165.37	345.14
Madhya Pradesh	3,674.83	3,301.05
Maharashtra	10,558.66	20,373.07
Manipur	4.31	5.28
Meghalaya	13.13	23.97
Odisha	1,827.64	963.79
Puducherry	7.33	7.29
Rajasthan	6,402.60	9,787.70
Sikkim	0.18	0.01
Tamil Nadu	1,818.88	2,359.28
Tripura	11.47	4.46
Uttar Pradesh	1,226.21	1,878.34
Uttarakhand	513.70	711.37
Total	35,395.66	52,869.78

ISSUANCE OF ISLANDER CARDS

1455. SHRI BISHNU PADA RAY:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Union Territory Administration of Andaman andNicobar Islands has received any request from the public representative, Andaman andNicobar Islands, for conducting a re-survey and issuance of Islander Cards to left-out genuine islanders;

- (b) if so, the steps being taken by the UT Administration in this regard and the procedure proposed for issuing Islander Cards to the left-out persons; and
- (c) in the absence of such Islander Cards, how the genuine beneficiaries are being treated and recognized as islanders by the Administration?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (c): The Union Territory Administration of Andaman and Nicobar Islands has informed that a request for re-survey and issue of Islander Cards to left-out genuine islanders, has been received from the public representative, Andaman and Nicobar Islands. The issue has been dwelt on by the UT Administration. Even in the absence of Islander Cards, genuine residents who are eligible on the basis of the prescribed criteria and notified documents are provided benefits, like sea travel (inter-island and mainland) fare concession, inter-island helicopter travel fare concession, etc.

SEAWEED CULTIVATION AND PARKS

1456. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the total area surveyed, mapped and found suitable for seaweed cultivation in the country, State-wise;

- (b) the area currently under active cultivation during the last five years, year and State-wise;
- (c) the number of coastal villages, SHGs, women groups and individual farmers engaged in seaweed cultivation, including the details of species cultivated, production volumes and value of output, State-wise;
- (d) the details and the current status of the Multipurpose Seaweed Park approved in Tamil Nadu including project components, total cost, funds sanctioned, released and utilised, timeline of completion and the reasons for delays, if any;
- (e) whether the Government proposes to set up additional Seaweed Parks under Pradhan Mantri Matsya Sampada Yojana (PMMSY) or any other scheme, if so, the States shortlisted, criteria used, DPR status and the time by which it is likely to be implemented; and
- (f) whether the Government have any proposals from other coastal States including Andhra Pradesh are pending for approval, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): India with coastline of 11,099 km has immense potential for seaweed cultivation. The site identification and mapping are carried out by research institutes namely ICAR–Central Marine Fisheries Research Institute (CMFRI)

and CSIR–Central Salt and Marine Chemicals Research Institute (CSMCRI). It is informed that as on date total of 384 potential sites covering 24707 ha area have been identified for seaweed cultivation across the Coastal States/UTs. The detailed State-wise area identified by CMFRI and CSMCRI are at **Statement-I**.

(b): The major leading State with significant seaweed production is Tamil Nadu. As reported by Government of Tamil Nadu and ICAR-CMFRI, the area currently under active cultivation during the last five years, year and State-wise is at **Statement-II**. In addition, under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) implemented by the Department of Fisheries, GoI, promotion of seaweed cultivation is one of the focus areas. Under the PMMSY, during last 5 years (2020-25) the projects worth ₹195.00 crore have been approved towards seaweed cultivation and its allied activities. This included installation of seaweed rafts and monoline in the Coastal States/UTs, establishment of a Multipurpose Seaweed Park in Tamil Nadu and seaweed seed bank in U.T. of Dadra Nagar Haveli and Daman and Diu, pilot projects on seaweed to R&D Institutes and Coastal States/UTs to facilitate feasibility studies, training and capacity building.

(c): The main species cultivated are *Kappaphycus alvarezii* and *Gracilaria edulis*. As reported by Government of Tamil Nadu, ICAR-CMFRI and CSIR-CSMCRI, currently there are about 503 coastal villages covering about 7698 members under various SHGs, Women groups and as individual farmers engaged in seaweed cultivation leading to country's seaweed production of

74,083 tonnes in 2024. The State-wise details of Nos. of villages, members involved in seaweed cultivation is at **Statement-III**.

Further, the PMMSY encourages participation of women and youth through Self Help Groups/cooperatives in seaweed cultivation to enhance the livelihood and family income in all potential coastal States/UTs. As on date, the Department of Fisheries, GoI has accorded approvals to the proposals of Government of Andhra Pradesh, Tamil Nadu, Maharashtra, Karnataka, Gujarat, UT of Lakshadweep, UT of Andaman and Nicobar Islands and UT of Dadra Nagar Haveli and Daman Diu for seaweed cultivation.

(d): The Multipurpose Seaweed Park has been sanctioned in Tamil Nadu at a total project cost of ₹127.71 crore to support large-scale seaweed cultivation, processing, and value addition. The project comprises of a Hub-I facility at Valamavur in Ramanathapuram District for seaweed seed multiplication, a Hub-II facility at Manganur in Pudukottai District for processing and value-added product development, and a spoke-level infrastructure in seaweed farming villages across Thoothukudi, Ramanathapuram, Pudukottai, and Thanjavur districts. The Government of Tamil Nadu has informed that approximately 50% of the civil works have been completed, with an expenditure of ₹31.28 crore incurred to date. The remaining works are underway, and the facilities are expected to be completed by January 2026 for Hub-I and July 2026 for Hub-II.

(e) and (f): Under PMMSY, proposal along with Detailed Project Report and requisite documents are submitted by the respective States/UTs. There is no

such proposal pending in this Department for setting up of additional Seaweed Parks. It is further informed that proposal of Integrated Aquapark approved for Government of Andhra Pradesh during FY 2022-2023 under PMMSY already includes a sub component for establishment of Seaweed Park.

STATEMENT-I

Detailed State-wise area identified by CMFRI and CSMCRI

Sl. No.	State/UT	CMFRI	CSMCRI	Total Area
		Area (in hectares)	Area (in hectares)	
1	Andaman And Nicobar Islands	-	16.5	16.5
2	Andhra Pradesh	1332	23	1355
3	Diu	404.47	-	404.47
4	Goa	119.19	8.76	127.95
5	Gujarat	10582.13	122	10704.13
6	Karnataka	1273.38	6.67	1280.05
7	Kerala	79.67	7.86	87.53
8	Lakshadweep	212.8	-	217.8
9	Maharashtra	2715.9	155.41	2871.31
10	Odisha	1483.76	-	1483.76
11	Puducherry	382.53	-	382.53
12	Tamil Nadu	5217.24	115	5332.24
13	West Bengal	448.84	-	448.84
	Total	24,251.90	455.2	24707.11

STATEMENT-II

As reported by Government of Tamil Nadu and ICAR-CMFRI, the area currently under active cultivation during the last five years, year and State-wise

Year	Area (in Ha)				
	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025

Tamil Nadu	69.26	87.96	99.94	104.18	107.93
Maharashtra	-	0.12	0.21	0.12	-
Gujarat	-	1.41	2.32	3.94	5.86
Odisha	0.40	0.20	-	-	-
Andhra Pradesh		1.01	1.01	1.01	1.01
Karnataka	0.04	0.04	0.04	-	-
Lakshadweep	0.0016	0.020	0.028	0.008	0.008

STATEMENT-III

State-wise details of Nos. of villages, members involved in seaweed cultivation

Year	Number of coastal villages reported	Active members
Tamil Nadu	475	7230
Gujarat	21	378
Andhra Pradesh	5	50
Lakshadweep	2	40

HUMAN ORGAN TRAFFICKING

1457. SHRI K. C. VENUGOPAL:

ADV. DEAN KURIAKOSE:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the National Investigation Agency (NIA) has registered cases relating to organised transnational human trafficking rackets to Iran;
- (b) if so, the full details thereof, including the number of identified victims trafficked, the modus operandi and the current status of investigation;

- (c) the number of similar/related cases registered by NIA across the country during the last five years, State-wise;
- (d) whether there is an alarming increase in instances of human trafficking specifically for organ smuggling purposes; and
- (e) if so, the concrete measures initiated or proposed to combat this menace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (c): Yes, the NIA has registered one case relating to smuggling of human organs on 03.07.2024, in which 05 identified victims had travelled to Iran on tourist visa; and the transplantation happened in hospitals in Tehran, Iran. These donors were lured in lieu of pecuniary benefits.

Charge sheet was filed in this case against 04 arrested accused persons under various sections of IPC. Case is currently under further investigation.

(d): The NCRB compiles and publishes crime statistics reported by the States and Union Territories. As per the latest published data, number of victims, trafficked for purpose of removal of organs and rescued during 2019 to 2023 is as under:

Year	Number of victims, trafficked for purpose of removal of organs and rescued
2019	4
2020	0
2021	6
2022	17
2023	5

(e): 'Police' and 'Public Order' being State subjects under the Seventh Schedule to the Constitution of India, the primary responsibility for preventing and combating the crime of human trafficking lies with the State Governments. However, the Government of India has adopted a multi-pronged approach to combat human trafficking, which includes :-

- Supplementing the efforts of the States/UTs by providing them guidelines on preventing and countering Human Trafficking in the form of various comprehensive Advisories issued from time to time.
- Providing financial assistance to States and Union Territories for upgrading and setting up Anti Human Trafficking Units.
- Assisting States and Union Territories in holding 'State level conferences' and 'Judicial Colloquiums' on a periodic basis, with a view of sensitizing about the latest initiatives/developments for effectively addressing the issue of human trafficking.
- The Government has empowered the NIA through 'NIA (Amendment) Act, 2019', to investigate scheduled offences involving Indian citizens or Indian interests that are committed outside India.

Further, the mandate of NIA has been expanded to investigate offences related to Human Trafficking. For this purpose, an Exclusive Division, namely the 'Anti Human Trafficking Division (AHTD)', has also been created in the set up of NIA.

- Implementation of 'Shakti Sadan Scheme' by Ministry of Women and Child Development, which provides an integrated relief and rehabilitation home for women in distress situations including trafficked women. At present, 407 'Shakti Sadans' are functional throughout the country.

राष्ट्रीय आपदा नियंत्रण कक्ष

1458. श्री दिलीप शङ्कीया:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने राष्ट्रीय स्तर पर कोई आपदा नियंत्रण कक्ष स्थापित किया है; और
- (ख) यदि हाँ, तो यह राज्यों से जानकारी एकत्रित करने के संदर्भ में किस प्रकार कार्यरत है और तत्संबंधी ब्यौरा क्या है;?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) और (ख): हाँ, गृह मंत्रालय ने आपातकालीन प्रतिक्रिया के लिए एकीकृत नियंत्रण कक्ष (आईसीआर-ईआर) स्थापित किया है जो कि अत्याधुनिक अवसंरचना, आपदा-प्रतिरोधी सुविधा है। आईसीआर-ईआर का उद्देश्य लगभग वास्तविक समय में सूचना प्राप्ति, रणनीतिक स्तर की निगरानी, स्थितिजन्य जागरूकता और तैयारी एवं प्रतिक्रिया गतिविधियों से संबंधित प्रभावी निर्णय लेने में सक्षम बनाना है। आईसीआर-ईआर को समर्थन देने वाली प्रमुख तकनीकी रीढ़ों में से एक राष्ट्रीय आपातकालीन प्रबंधन डेटाबेस (एनडीईएम), संस्करण 5.0 है। इसे भारतीय अंतरिक्ष अनुसंधान संगठन - राष्ट्रीय सुदूर संवेदन केंद्र (इसरो-एनआरएससी) ने विकसित किया है। यह प्लेटफॉर्म विशेष रूप से भारत भर में प्राकृतिक आपदाओं के प्रबंधन में आईसीआर-ईआर की परिचालन

आवश्यकताओं को पूरा करने के लिए डिज़ाइन किया गया है। डेटा और आपदा-विशिष्ट जानकारी के रीयल-टाइम प्रसारण के लिए पूर्वानुमान लगाने वाले संगठनों की सेवाओं को एपीआई के माध्यम से एकीकृत किया गया है। इससे राहत और बचाव कार्यों, क्षति आकलन, आपदा जोखिम विश्लेषण आदि में मदद मिलेगी। आईसीआर-ईआर राज्यों/केंद्रीय एजेंसियों के साथ प्रतिक्रिया की निगरानी और समन्वय कर रहा है और 24×7 कार्यरत है।

आईसीआर-ईआर का उद्घाटन 16 जून 2025 को माननीय केंद्रीय गृह मंत्री ने किया था।

आईसीआर-ईआर नवीनतम सूचना और संचार प्रौद्योगिकी (आईसीटी) के बुनियादी ढांचे से लैस है, जिसमें निगरानी के लिए बड़े प्रारूप वाली वीडियो वाल्स, एक फेल-सेफ संचार नेटवर्क और 24x7 संचालन का समर्थन करने के लिए विशेष प्रावधान शामिल है।

आईसीआर-ईआर में मुख्य नियंत्रण कक्ष के अलावा डाटा सर्वर, डाटाबेस विश्लेषण कक्ष और एक कॉल सेंटर ऑपरेशनल है जिसमें संचार हेतु प्राइमरी रेट इंटरफ़ेस लाइंस और हाई स्पीड इंटरनेट की सुविधा उपलब्ध है।

आईसीआर-ईआर से सभी राज्यों के राज्य आपातकालीन परिचालन केंद्र और आपदा प्रतिक्रिया एजेंसियों को जोड़ा गया है। अंतरराष्ट्रीय मानकों के अनुसार निर्मित इस कंट्रोल रूम का संचालन केंद्रीय सशस्त्र पुलिस बलों (सीएपीएफ) से चुने गए प्रशिक्षित अधिकारियों एवं कार्मिकों द्वारा किया जा रहा है। साथ ही तकनीकी सहायता के लिए भारतीय मौसम विज्ञान विभाग (आईएमडी), केंद्रीय जल आयोग (सीडब्ल्यूसी) और भारतीय अंतरिक्ष अनुसंधान संगठन (इसरो) के वैज्ञानिक भी कार्यरत हैं।

आईसीआर-ईआर पूर्वानुमान एजेंसियों से प्राप्त एलर्ट का वैज्ञानिक विश्लेषण कर तुरंत सम्बंधित राज्यों को आने वाले खतरों के बारे में सूचित करता है। आपदा के हालातों में गृह मंत्रालय के वरिष्ठ अधिकारियों को इसकी तुरंत खबर दी जाती है और साथ ही एसडीआरएफ, एवं अन्य एजेंसियों द्वारा

किये जाने वाले बचाव कार्यों पर नज़र रखा जाता है। जरूरत पड़ने पर केंद्रीय सशस्त्र पुलिस बलों और भारतीय सेना के साथ भी समन्वय किया जाता है।

योजनाओं के लिए धनराशि

1459. श्री इमरान मसूद:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या वर्ष 2022-24 के दौरान ग्रामीण विकास मंत्रालय की विभिन्न योजनाओं के तहत उत्तर प्रदेश को पिछले वर्षों की तुलना में अधिक धनराशि आवंटित की गई है; और

(ख) यदि हाँ, तो वर्ष 2022 से 2024 तक इस संबंध में किए गए आवंटन का वर्ष-वार ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क): जी हाँ।

(ख): ग्रामीण विकास मंत्रालय की विभिन्न योजनाओं के तहत वित्तीय वर्ष 2022-23 और 2023-24 के दौरान उत्तर प्रदेश राज्य को आवंटित/जारी केंद्रीय अंश निम्नानुसार हैं:-

वित्तीय वर्ष	आवंटित/जारी की गई निधि (रुपये करोड़ में)
2022-23	20670.22
2023-24	18592.75

SUPPORT FOR MIXED FARMING

1460. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government recognises mixed farming—integrating crops, livestock, fisheries, and horticulture—as a climate-resilient and income-enhancing agricultural model especially suited for small and marginal farmers, if so, the details thereof;
- (b) the details of the steps taken to promote mixed farming under centrally sponsored schemes such as the Rashtriya Krishi Vikas Yojana (RKVY), National Mission on Sustainable Agriculture (NMSA), and Integrated Farming System (IFS) models promoted by ICAR–Krishi Vigyan Kendras;
- (c) whether the Government has assessed the impact of mixed farming systems on soil health, water-use efficiency and reduction of input costs;
- (d) if so, the details thereof and outcomes of such assessments; and
- (e) whether the Government proposes any new incentives, capacity-building programmes or financial support to scale up mixed farming clusters in rain-fed and ecologically fragile regions of the country and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): Yes, Ministry of Agriculture and Farmers Welfare, is implementing Rainfed Area Development (RAD) under PM-Rashtriya Krishi Vikas Yojana (PM-RKVY). The scheme promotes sustainable agriculture production through Integrated Farming system (IFS) models developed by Indian Council of

Agricultural Research (ICAR). Under the scheme, crops/cropping system is integrated with activities like horticulture, livestock, fishery, agro-forestry, apiculture, etc. to enable farmers to maximize farm returns for sustaining livelihood and to mitigate the impacts of extreme weather events.

Evaluation Study of RAD Program has been carried out by NITI Aayog in 2025. The Study found that RAD interventions, when bundled and implemented in a site-appropriate manner, have proven to be effective in enhancing livelihood security in vulnerable agro-climatic zones and has resulted in substantially enhancing adaptive capacity in drought-prone regions. The study also found the program having positive impact in boosting resilience against climatic shocks, either through soil-moisture conservation, diversified cropping systems, or landscape-based development approaches.

RAD was implemented under National Mission for Sustainable Agriculture since 2014-15 and from 2022-23 as part of PM-RKVY. Since inception, Rs. 2119.8397 Crore was provided under RAD programme as Central Assistance to States to adopt IFS covering 8.50 lakh hectares benefiting 14.35 lakh farmers. (e): Under RAD program, financial assistance of Rs. 10000 per cluster is being provided for capacity building of the farmers adopting IFS. Besides, Krishi Vigyan Kendras (KVKs) promote location specific IFS models through demonstrations and training programmes. During 2024-25, KVKs conducted 4416 demonstrations and trained 96,013 farmers on different IFS models.

During 2025-26, central assistance of Rs. 343.86 crore has been allocated to States/UTs for implementation of the program including capacity building of farmers under RAD.

SCHEMES TO ENCOURAGE FARMERS TO CULTIVATE MEDICINAL PLANTS

1461. SHRI A. RAJA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the schemes being implemented by the Government to encourage farmers to cultivate medicinal/herbal plants;
- (b) the details of the activities carried out under these schemes in the country during the last five years including Tamil Nadu; and
- (c) the details of projects supported under Central Sector Scheme for conservation, development and sustainable management of medicinal plants to different organizations throughout the country during the last five years and their impact thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) and (b): Mission for Integrated Development of Horticulture (MIDH), a Centrally Sponsored Scheme is being implemented for holistic growth of the

horticulture sector in the country covering fruits, vegetables, root and tuber crops, mushrooms, spices, flowers, aromatic and medicinal plants, coconut, cashew, cocoa and bamboo. All States and UTs including Tamil Nadu are covered under MIDH.

Under MIDH scheme, assistance is being provided @ 40% maximum cost of Rs. 1.5 Lakh/ha for area expansion of short duration medicinal plants i.e. non-perennial in nature and non-tree species and in the case of NE and Himalayan States, Scheduled areas including TSP (Tribal Sub Plan) areas, vibrant villages, Andaman and Nicobar and Lakshadweep Islands, assistance is provided @ 50% of maximum cost for an area upto 2 ha. per beneficiary.

Apart from the above, National Medicinal Plant Board (NMPB), Ministry of Ayush, had formulated a draft scheme namely “Pradhan Mantri Vriksh Ayush Yojana” to boost the cultivation, production and to establish post-harvest management infrastructure and marketing of medicinal plants in the country. Beside this, NMPB is implementing Central Sector Scheme (CSS) on “Conservation, Development and Sustainable Management of Medicinal Plants” throughout the country including Tamil Nadu. The scheme is aimed at providing project-based support for the different activities. The Forward and backward linkage in supply chain of medicinal plants (Integrated Component) is one of the components of CSS scheme wherein following activities are supported:

- Infrastructure for Quality Planting Material to raise the planting material of medicinal plants for cultivation.

- Information Education Communication (IEC) activities to aware the farmers.
- Infrastructure for Post-Harvest Management and Marketing to increase the marketability of the medicinal plants, adding value to the produce, increasing profitability and reducing losses.
- Quality Testing and Certification of raw material.

Further the National Medicinal Plants Board (NMPB) Ministry of Ayush through its Regional Cum Facilitation Centres (RCFCs) established in different regions of the country is providing training to farmers/ collectors for Good Agricultural Practices (GAPs), Good Field Collection Practices (GFCPs) and also provides Quality Planting Material (QPM) for the cultivation of medicinal/herbal plants in various states / UTs of the country.

(c): Implementation of various projects by NMPB, ensures Involvement of community-based organizations (CBOs) in conservation, sustainable harvesting and improvement of the socio-economic status of grass root level people. Details of the projects supported/approved under various categories of Central Sector Scheme for Conservation, Development and Sustainable Management of Medicinal Plants to different organizations throughout the country during the last five years is as under:

S. No.	Name of the Category	No. of Projects approved
1	Conservation, Resource Augmentation, support to JFMCs etc.	18
2	Research and Development	60
3	Integrated Component	9

4	Herbal Garden	172
5	Marketing	2
6	Information Education Communication	157
	Total	418

IMPORT OF OIL

1462. SHRI S. VENKATESAN:

SHRI TAMILSELVAN THANGA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether it is true that the Russian President has taken a decision to import more agricultural and medical products from India to compensate India for losses caused by US tariffs and have instructed Government officials in this regard;
- (b) if so, the details thereof and the response to Russian Government by the Union Government;
- (c) the steps taken by the Government on the decision taken by the Russian Government in this regard;
- (d) whether it is true that the country has started reduction of Import of oil from Russia due to US tariffs;
- (e) the comparative table of 2024 and 2025 for the value of impact of oil, month-wise; and
- (f) whether it is true that five country's major refiners have not placed any orders for Russian crude oil for December 2025?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c): India and the Russian Federation maintain a robust strategic partnership, characterized by regular high-level dialogue on trade and economic cooperation. Bilateral trade matters, including the diversification of the trade basket and the enhancement of Indian exports, are discussed through institutional mechanisms such as the India-Russia Inter-Governmental Commission on Trade, Economic, Scientific, Technological and Cultural Cooperation (IRIGC-TEC). The Government engages with the Russian side to facilitate market access for Indian products, including in the agricultural and medical products.

(d) and (f): India's crude oil imports are undertaken by Indian refiners on a purely commercial, B2B basis, guided by techno-commercial considerations. While government has been encouraging Indian PSUs for diversifying Oil import sources for ensuring energy security and uninterrupted supplies for the citizens, decision regarding the quantum of crude oil imported from any particular country or region are made independently by the companies themselves, and the Government does not intervene in their commercial procurement choices.

(e): The periodic details of crude import are published by Directorate General of Commercial Intelligence and Statistics, Ministry of commerce and Industry, which can be accessed at <https://ftddp.dgciskol.gov.in/dgcis/>.

PROMOTION OF TEXTILES PRODUCTS**1463. SHRI VISHALDADA PRAKASHBAPU PATIL:****DR. SHRIKANT EKNATH SHINDE:****SHRIMATI BHARTI PARDHI:****SHRI NARESH GANPAT MHASKE:**

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government has assessed the current status of the textile and garment industry in Maharashtra, including production, exports, employment generation and contribution to the State's economy and if so, the details thereof;
- (b) the steps taken to promote handloom, handicraft and powerloom sectors in Maharashtra during the last three years;
- (c) whether the Government has introduced or plans to introduce schemes to enhance skill development, modernisation of textile units, and technological upgradation in Maharashtra's textile sector;
- (d) the measures undertaken to promote Maharashtra's textile products in national and international markets and improve competitiveness; and
- (e) whether the Government has a long-term strategy to ensure sustainable growth, fair wages and environmental compliance in the textile industry in Maharashtra and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a): Yes. As per the Annual Survey of Industries (ASI) 2023-24 of the Ministry of Statistics and Programme Implementation (MoSPI), the State has 1,938 textile and apparel factories in operation engaging 2,10,588 persons across key segments such as spinning, weaving, finishing, apparel manufacturing, knitted apparel and man-made fibres. The contribution of the state of Maharashtra to Textiles and Apparel exports, including Handicrafts during FY 2024-25 was valued at USD 3,971 Million (Source: Directorate General of Commercial Intelligence and Statistics).

(b) to (d): To promote the handloom, handicraft and powerloom segments, the Ministry is implementing various schemes such as the National Handloom Development Programme, Raw Material Supply Scheme, National Handicrafts Development Programme, Comprehensive Handicrafts Cluster Development Scheme, Comprehensive Powerloom Cluster Development Scheme (CPCDS), Scheme for Integrated Textile Parks, Pradhan Mantri-Mega Integrated Textiles Region and Apparel Parks (PM- MITRA) Scheme and Production Linked Incentive (PLI) Scheme across the country including state of Maharashtra to provide end-to-end support for raw materials, design development, skill upgradation, cluster development and marketing.

To enhance skill development, modernisation of textile units, and technological upgradation in the textile value chain, the Government is implementing various schemes such as Scheme for Capacity Building in Textile Sector (SAMARTH), Amended Technology Upgradation Fund Scheme (ATUFS) and the National Technical Textiles Mission (NTTM), which focus on building skilled manpower,

promoting innovation and encouraging adoption of advanced technologies across the country including the state of Maharashtra.

To improve the competitiveness of the textile sector in the domestic and international market, the Government has taken various steps such as exemption of import duty on Cotton, rationalisation of GST rates, implementation of RoSCTL and RoDTEP and Free Trade Agreements with various nations.

(e): The Government is committed to promoting sustainable and inclusive growth of the textile sector through measures aimed at improving productivity, encouraging investments, strengthening environmental compliance and expanding equitable employment opportunities including for women and marginalised communities. Further, the Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites. PM MITRA Parks is envisaged to help in achieving the United Nations Sustainable Development Goal 9 ("Build resilient infrastructure, promote sustainable industrialization and foster innovation").

DISASTER RELIEF FUNDS TO HIMACHAL PRADESH

1464. SHRI ANURAG SINGH THAKUR:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the funds allocated from the National Disaster Response Fund (NDRF) and amount allocated for central share in State Disaster Response Fund (SDRF) and other Central disaster relief schemes to Himachal Pradesh since 2023 and the purposes for which these were released;

- (b) whether the Government has received utilization certificates and also confirmation that the Government of Himachal Pradesh contributed its prescribed share to SDRF and other matching contributions, if not, the reasons and remedial steps taken;
- (c) the details of any special financial packages, mitigation projects sanctioned or under consideration to reduce disaster risk in Himachal Pradesh, with timelines and implementing agencies;
- (d) the details of immediate relief, ex-gratia, NDRF/SDRF funds released during the recent Bilaspur landslide on 7 October 2025; and
- (e) the details of any research on occurrence of landslides, slope-stabilisation and other preventive measures being funded or commissioned by disaster relief agencies and institutes under the Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (e): As per the National Disaster Management Policy, **the primary responsibility for disaster management rests with the State Governments concerned.** The State Governments provide relief assistance to the affected people in the event of notified natural disasters, from the State Disaster Response Fund (SDRF), already placed at its disposal, through established channel of concerned district administrative machineries in accordance with approved items and norms of Government of India (GOI) in accordance with the magnitude of the ground situation. These norms inter-

alia provide for assistance to the affected people without any discrimination. However, in the event of disaster of a severe nature, additional financial assistance is extended from the National Disaster Response Fund (NDRF), as per laid down procedure, which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). Financial assistance provided from SDRF/ NDRF is by way of relief and not for compensation of loss suffered/ claimed. With regard to package, it is mentioned that under the existing scheme of SDRF/ NDRF, there is no provision to provide any special financial package for the affected State.

In order to supplement the efforts of State, the Central Government had released the following amount from State Disaster Response Fund (SDRF)/ National Disaster Response Fund (NDRF) to the State Government of Himachal Pradesh for management of relief necessitated by notified natural disasters during 2023-24 to 2025-26 are given as under:

(Rs. in crore)

Year	Allocation under SDRF	Centre's share of SDRF released	Released from NDRF		
			Natural calamities	Modernization of fire services	PDNA (R&R)*
2023-24	400.80	360.80	787.25	--	--
2024-25	420.00	378.40	66.92	17.64	--
2025-26 (as on 04.12.2025)	441.60	397.60	107.15	23.52	451.44

*R &R = Recovery and Reconstruction.

In the case of mitigation fund, the Central Government had released the following amount from State Disaster Mitigation Fund (SDMF)/ National Disaster Mitigation Fund (NDMF) to the State Government during 2023-24 to 2025-26 are given as under:

(Rs. in crore)

Year	Allocation under SDMF	Centre's share of SDMF released	Released from NDMF	
			GLOF #	NLRMP*
2023-24	100.20	42.80	--	--
2024-25	105.00	184.65	-	--
2025-26 (as on 04.12.2025)	110.40	49.70	9.45	37.50

GLOF = **Glacial Lake Outburst Flood**

* NLRMP = National Landslide Mitigation Programme.

The State Government has furnished the information in the regard of matching share and has confirmed that State Government of Himachal Pradesh has contributed its matching share to SDRF, SDMF and NDMF.

The Central Government has approved the financial assistance of Rs. 2006.40 cr. for the State of Himachal Pradesh for disaster recovery and reconstruction needs. The central share of assistance from R&R funding window under NDRF is Rs. 1504.80 crore. The first instalment of Rs. 451.44 cr has been released to the State. Further, Himachal Pradesh is identified State for implementation of National GLOF Risk Mitigation Project. Rs. 35 crore is allocated for the State and first instalment of Rs. 9.45 crore is released to the State. Himachal Pradesh is

also identified State for implementation of National Landslide Risk Mitigation Project. Rs. 139 crore is allocated for the State and first instalment of Rs. 37.50 crore is released to the State

Further, in order to examine the occurrence of natural disaster events including landslides in Hill States including Himachal Pradesh, a study has been carried out by National Disaster Management Authority (NDMA). Based on the report of NDMA, further action is taken as per the established procedure.

AI BASED DIGITAL TECHNOLOGIES ADOPTED BY CPSES

1465. SHRI KRISHNA PRASAD TENNETI:

SHRI P C MOHAN:

SHRI DULU MAHATO:

SHRI ALOK SHARMA:

Will the Minister of **STEEL** be pleased to state:

- (a) the details of various types of Artificial Intelligence based digital technologies currently being adopted by Steel Central Public Sector Enterprises (CPSEs) to improve operational efficiency, safety and resource utilisation;
- (b) whether the Government has evaluated the outcomes of these digital interventions in terms of productivity gains, optimisation of processes, reduction in operational costs and improvements in environmental performance, if so, the details thereof;

(c) whether the Government proposes to expand the use of advanced digital tools, including predictive analytics, automation platforms and real-time monitoring systems, across the steel CPSEs; and

(d) if so, the details of the proposed timelines and implementation strategy?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a): Some Central Public Sector Enterprises(CPSEs) under the administrative control of the Ministry have taken up Artificial Intelligence based digital technologies. Steel Authority of India Limited(SAIL), National Mineral Development Corporation(NMDC) and MOIL Limited(MOIL) are working with Process optimization models, Cost optimization models, Predictive Analytics and Anomaly Detection Systems, while MECON Limited(MECON) and MSTC Limited(MSTC) have taken up the solution providing AI based models.

(b): Initial results indicate improvements in process stability, operational efficiency, cost optimization, and safety.

(c) and (d): Yes. These CPSEs have set up team of officers to work on problem identification and resolution through AI based digital technologies, which is a continuous process.

PM ANUSUCHIT JAATI ABHYUDAY YOJANA

1466. SHRI VISHNU DATT SHARMA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government is implementing Pradhan Mantri Anusuchit Jaati Abhyuday Yojna (PM-AJAY) and other targeted schemes for socio-economic upliftment of Scheduled Castes including scholarships, skill development and entrepreneurship support;
- (b) whether SC beneficiaries have been covered under PM-AJAY in the districts of Katni, Panna and town of Khajuraho Lok Sabha Constituency, if so, the details of the number of beneficiaries;
- (c) the details of employment or self-employment outcomes achieved by beneficiaries in these districts after receiving assistance and if coverage or outcomes are weak, the reasons therefor and corrective actions planned; and
- (d) the action taken by the Government to strengthen post-training handholding, credit access and market linkages for SC beneficiaries in these districts?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): Yes, the Government is implementing the Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY) and other targeted Schemes namely, Post-Matric Scholarship for SC students, Pre-Matric Scholarship for Scheduled Castes and Others, SHREYAS (Scholarships for Higher Education for Young

Achievers), SHRESHTA (Scheme for Residential Education for Students in High Schools in Targeted Areas), Venture Capital Fund for SCs, and loans at concessional rates and credit-based schemes through the National Scheduled Castes Finance and Development Corporation (NSFDC) to ensure integrated socio-economic upliftment of Scheduled Castes including scholarships, skill development and entrepreneurship support.

(b): As reported by the State Government of Madhya Pradesh, under the Adarsh Gram component of PM-AJAY, a total of 61,518 beneficiaries have been covered in the districts of Katni and Panna, and town of Khajuraho Lok Sabha Constituency of Madhya Pradesh. Under the Grant-in-Aid component of PM-AJAY, 156 beneficiaries have been supported during 2024–25 in these districts. Furthermore, since 2021–22, a total of 9 hostels have been sanctioned under the Hostel component of PM-AJAY, benefiting 650 SC students in the region.

(c) and (d): Financial assistance is provided by this Department through National Scheduled Caste Finance and Development Corporation (NSFDC) in the form of loan, at concessional rate of interest to persons belonging to Scheduled Castes, having annual family income up to Rs.3.00 lakhs, for income generating activities, to promote self-employment and support SC persons engaged in small business units, for up-scaling and making it a profitable venture. Loans amounting to Rs. 26,47,849.00 has been disbursed by NSFDC to 17 beneficiaries for self-income generating activities in the districts of Katni, Panna and town of Khajuraho Lok Sabha Constituency since 2023-24.

In addition, the Ministry of Social Justice and Empowerment launched the Venture Capital Fund for Scheduled Castes (VCF-SC) in 2014-15 which provides concessional funding (₹10 lakh–₹15 crore at 4% interest) to promote SC entrepreneurship, with Industrial Finance Corporation of India (IFCI) Venture as the implementing agency. In 2020, the Ambedkar Social Innovation Incubation Mission (ASIIM) sub-scheme was introduced to support innovative ideas from SC youth with grants up to ₹30 lakh. So far, 558 SC entrepreneurs, including 174 women, have benefited from these initiatives across the country. Further, as the PM-AJAY Scheme is implemented by State Governments, the Department provides a comprehensive post-training support ecosystem that integrates handholding, credit facilitation, and market linkages for SC beneficiaries, including those in Katni, Panna, and Khajuraho in Madhya Pradesh. Since 2021-22, an amount of Rs. 1511.00 lakhs has been released to the State of Madhya Pradesh under Grant-in-aid component of PM-AJAY. Access to credit is facilitated through agencies such as NSFDC, Credit Enhancement Guarantee Scheme for Scheduled Castes (SCs), and Pradhan Mantri Mudra Yojana, which provide concessional loans, micro-financing below ₹50,000, and term loans above ₹50,000. Additionally, steps have been taken to simplify access to credit through PM SURAJ—a digital interface for all financial inclusion Schemes of the Department of Social Justice and Empowerment and providing mentorship support and market linkages to strengthen the entrepreneurial ecosystem for Scheduled Castes and other marginalized communities.

COMPLAINTS OF NON-PAYMENT OF PMFBY CLAIMS**1467. SHRI K. RADHAKRISHNAN:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether several farmers have complained of non-payment or delayed payment of compensation under the Pradhan Mantri Fasal Bima Yojana (PMFBY);
- (b) if so, the total insurance claims pending during the last three years, State-wise;
- (c) the reasons for the delay and whether private insurance companies have profited while farmers suffered losses; and
- (d) whether the Government proposes to reform the scheme to ensure timely settlement of claims?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): As prescribed in the Operational Guidelines of the Pradhan Mantri Fasal Bima Yojana (PMFBY), majority of the claims are settled within the stipulated timelines i.e within 21 days of the receipt of requisite yield data from the concerned State Government, by the insurance companies. However, during the implementation of PMFBY, some complaints were received in the past about

payment of claims which are primarily on account of (a) delay in providing State Government share of subsidy (b) non-payment/delayed payment or under payment of claims on account of incorrect/delayed submission of insurance proposals by banks (c) discrepancy in yield data and consequent disputes between State Government and insurance companies etc. The pending claims on account of these issue are settled after their resolution as per provisions of the scheme.

State-wise details of claims calculated, Claims paid and pending during last three years i.e. from 2022-23 to 2024-25 are given in **Statement**.

Crop insurance is a major risk mitigation tool for the benefit of farmers in the event of non-preventable natural calamities. It may be noted that insurance is not an investment. Insurance is all about spreading the risk spatially and temporally. Insurers save premium in good seasons/years and pay high claims, if any, in bad years from the savings made in the good years. There are many incidences during implementation of the scheme when insurance companies have paid claims in excess of 100% of premium received in case of natural calamities during different seasons.

(d): Government has taken various steps to strengthen implementation of this scheme all over India to bring transparency and ensure timely settlement of claims:

- Government has undertaken development of **National Crop Insurance Portal (NCIP)** as a single source of data ensuring subsidy

payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured farmer's details for better monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.

- In order to rigorously monitor claim disbursement process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of NCIP with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely and transparent processing of all claims.
- Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get proportionate claims relating to the Central Government share.
- As per the Operational Guidelines of PMFBY, in case payment is not made timely by Insurance Company, a penalty of 12% is auto-calculated and levied through National Crop Insurance Portal (NCIP) w.e.f. Kharif 2024.
- Similarly, if State Government delayed its premium subsidy from stipulated time period, a penalty of 12% is to be paid by them also.
- Tranche based claims settlement has been initiated from 2025-26.

- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through CCE-Agri App and uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with NCIP etc. have already been taken to improve timely settlement of the claims to farmers.

Following technologies for Objective Crop Damage and Loss Assessment and transparency have also been implemented w.e.f. 2023-24 under the scheme:

- YES-TECH (Yield Estimation System Based on Technology)** for gradual migration to Remote-Sensing based yield estimation to help assess yields as well as fair and accurate Crop Yield Estimation. This initiative has been launched for paddy and wheat crops from Kharif 2023 wherein 30% weightage to yield estimation will mandatorily be assigned to YES-TECH derived yield. Soybean crop has been added from Kharif 2024 season.
- WINDS (Weather Information Network and Data System)** for setting up of Network of Automatic Weather Stations (AWS) and Automatic Rain-Gauges (ARG) to the tune of 5 times of existing network for collecting hyper-local weather data at GP and Block level. This will be fed into a National database with interoperability and sharing of data in coordination with India Meteorological Department (IMD). WINDS provides data not only for YES-TECH but also for effective drought and disaster

management, accurate weather prediction and offering better parametric insurance products.

Department is regularly monitoring the functioning of insurance companies, including timely settlement of claims through weekly video conferences of all stakeholders, one to one meeting as well as National Review Conferences.

Further, the review/revisions / rationalization / improvements in the crop insurance schemes is a continuous process and decision on suggestion/ representations/ recommendations of the stakeholders/studies are taken from time to time. Based on the experience gained, views of various stakeholders and with a view to ensure better transparency, accountability, timely payment of claims to the farmers and to make the scheme more farmer friendly, Government has periodically revised the Operational Guidelines of the PMFBY comprehensively to ensure that the eligible benefits under the scheme reach the farmers timely and transparently.

STATEMENT

PMFBY and RWBCIS: State Wise details of Claims Calculated, Paid and pending from 2022-23 to 2024-25 (as on 31st October, 2025)			

State/UT Name	Claims Calculated	Claims Paid	Claims Pending
	(Rs. In Crore)		
A and N Islands	0.05	0.02	0.03
Andhra Pradesh	3,124.45	747.08	2,377.37
Assam	169.08	161.29	7.79
Chhattisgarh	1,394.07	1,389.47	4.60
Goa	0.01	0.01	0.00

Haryana	3,174.24	3,142.14	32.10
Himachal Pradesh	218.01	212.31	5.70
Jammu and Kashmir	69.77	67.19	2.58
Jharkhand	27.28	-	27.28
Karnataka	7,505.03	7,389.49	115.54
Kerala	357.32	345.14	12.17
Madhya Pradesh	3,340.77	3,301.05	39.72
Maharashtra	20,599.49	20,373.07	226.42
Manipur	5.45	5.28	0.17
Meghalaya	24.23	23.97	0.25
Odisha	974.29	963.79	10.50
Puducherry	8.69	7.29	1.40
Rajasthan	9,950.25	9,787.70	162.55
Sikkim	0.02	0.01	0.01
Tamil Nadu	2,417.43	2,359.28	58.14
Tripura	4.57	4.46	0.11
Uttar Pradesh	1,921.70	1,878.34	43.35
Uttarakhand	865.67	711.37	154.30
Total	56,151.88	52,869.78	3,282.10

TRAINING FOR YOUTH IN CIVIL DEFENCE

1468. SHRI ANIL YESHWANT DESAI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) apart from para military forces the number of civil defense organizations/institutions are available for common people from urban and rural areas;
- (b) whether to contain unemployment problem in the country the Government consider training for youths in civil defence to render their volunteer services during emergency or need;
- (c) if so, the details of the organizations and number of youths enrolled therein;

and

- (d) the remuneration and future job opportunities can be offered to such trained manpower in national building and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a): Civil Defence is governed by the Civil Defence Act, 1968 (as amended in 2009) and the provisions of the Union War Book of India. Civil Defence mechanism is functional in all States and Union Territories (UTs). At the State level, the Director, Civil Defence heads the Civil Defence Headquarters, while at the district level, the controller of Civil Defence/District magistrate oversees Civil Defence activities.

(b) and (c): As per the Civil Defence Regulations 1968, the members of the civil defence corps serve in a voluntary and honorary capacity. The citizens are encouraged to join the civil defence corps through <https://civildefencewarriors.gov.in> and the enrolment is approved by the respective Controllers of Civil Defence/District magistrates. Once a citizen is enrolled as a Civil Defence Volunteer (CDV), he/she is detailed by the respective Controller of Civil Defence to undergo the prescribed basic training of five working days, followed by advanced training of six working days, during which the state notified training allowance is admissible. At present, approximately 5.95 lakh Civil Defence Volunteers are active across the country. Additionally,

around 83,000 citizens have registered themselves through the portal/mobile application.

(d): As per the Civil Defence Regulations 1968, the State Government may, by order, authorise payment of duty allowance/training allowance to a member of the corps when called on duty/training. Accordingly, the duty/training allowances are being paid by the States/UTs as per their respective orders.

तहसीलों और उप-तहसीलों में वर्षामापकों के आधार पर वर्षा से होने वाली क्षति का अनुमान

1469. श्री हनुमान बेनीवाल:

एडवोकेट चन्द्र शेखर:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि सरकार तहसीलों और उप-तहसीलों में स्थापित वर्षामापी यंत्रों के आधार पर अत्यधिक वर्षा या बाढ़ से होने वाली क्षति का आकलन करती है;
- (ख) क्या सरकार का लोगों को ऐसी आपदाओं में राहत दिलाने के लिए तहसील और उप-तहसील के साथ-साथ गांवों को भी एक इकाई मानकर या गांवों में भी वर्षामापी यंत्र लगाकर भारी वर्षा से होने वाली क्षति का आकलन करने का प्रावधान करने का विचार है;
- (ग) यदि हाँ, तो ऐसा कब तक किए जाने की संभावना है; और
- (घ) यदि नहीं, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क): नहीं, ज्यादा बारिश या बाढ़ से होने वाले नुकसान का अंदाज़ा तहसील और सब-तहसील में लगे रेन गेज से नहीं लगाया जाता है। बाढ़ वाले इलाके का अंदाज़ा लगाने के लिए सैटेलाइट डेटा

जैसे रिमोट सेंसिंग का इस्तेमाल किया जाता है और इन नुकसानों और असर का अंदाज़ा लगाने के लिए मैनुअल सर्वे भी किया जाता है। रेन गेज बारिश का अवलोकन अभिलेख करने और भारी बारिश, बहुत भारी बारिश और बहुत ज़्यादा भारी बारिश जैसी बारिश की घटनाओं के हिसाब से बारिश की रिपोर्ट करने के लिए लगाए जाते हैं। केंद्रीय जल आयोग (सीडब्ल्यूसी) और भारत मौसम विज्ञान विभाग (आईएमडी) द्वारा अलग-अलग जगहों पर लगाए गए अपने रेन गेज पर लगभग रियल टाइम बेसिस पर देखा गया बारिश का डेटा, सीडब्ल्यूसी द्वारा नदी में बाढ़ का अनुमान बनाने और बाढ़ की निगरानी में मदद करता है।

निर्धारित बाढ़ अनुमान स्टेशनों पर नदियों में बाढ़ को नॉर्मल से ऊपर (पानी का लेवल:वॉर्निंग लेवल और डेंजर लेवल के बीच), सीवियर (पानी का लेवल:डेंजर लेवल और सबसे ज़्यादा बाढ़ के लेवल के बीच) और एक्सट्रीम फ्लड (पानी का लेवल:सबसे ज़्यादा बाढ़ के लेवल से ऊपर) कैटेगरी में बांटा गया है। वॉर्निंग और डेंजर लेवल राज्य सरकारें पहचानी गई जगह पर नदी के पानी के लेवल के हिसाब से आस-पास के इलाके में नुकसान के अंदाज़े के आधार पर तय करती हैं, जबकि सबसे ज़्यादा बाढ़ का लेवल आम तौर पर उस नदी की जगह पर पहले देखा गया सबसे ज़्यादा पानी का लेवल होता है।

(ख): नहीं, सरकार का गांवों में रेन गेज लगाकर भारी बारिश से हुए नुकसान का आकलन करने का कोई प्रावधान करने का प्रस्ताव नहीं है।

(ग) और (घ): बारिश की निगरानी को बेहतर बनाने के लिए, अभी देश भर में कुल 7900 रेन गेज (आईएमडी -6700 और सीडब्ल्यूसी -1200) काम कर रहे हैं।

INTERGENERATIONAL DYNAMICS AND PERCEPTIONS AGEING

1470. SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether India's population is ageing at a pace that would have seemed improbable only a generation ago and at least 10% of Indians are now above 60, a figure projected to rise to nearly 20% (one in five Indians) by 2050 and the implications go far beyond mere numbers and they touch upon questions of identity, family construct, support systems and if so, the details thereof; and
- (b) whether recent studies titled 'Understanding Intergenerational Dynamics and Perceptions on Ageing', reveals a paradoxical landscape and if so, the details thereof and the corrective steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b): As per report of Technical Group on Population Projections constituted by the National Commission on Population, the proportion of population of the older ages (60 years and above) is projected to increase from 10.16 crores in 2011 to 22.74 crores in 2036 -an increase in their share to the total population from 8.4 to 14.9 percent. Due to rise in the elderly population, there shall be challenges across health, social, economic and digital domains concerning the senior citizens.

Recognizing the growing needs of the elderly population and to mitigate the hardships being faced by them, the Ministry of Social Justice and Empowerment is implementing an umbrella scheme, namely Atal Vayo Abhyuday Yojana (AVYAY) w.e.f. 01.04.2021 for the Welfare of Senior Citizens across the country.

The Government has also constituted National Council of Senior Citizens under the Chairpersonship of the Minister for Social Justice and Empowerment comprising of various stakeholders.

CONSTRUCTION OF INTEGRATED CHECK POSTS

1471. SHRI JAGANNATH SARKAR:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether there has been delay on the part of the Government of West Bengal in handing over land to the Union Government for the construction of Integrated Check Posts (ICPs) at Ghojadanga, Fulbari, Hili and Mahadipur;
- (b) if so, the details and reasons for the delay;
- (c) the steps taken by the Union Government to expedite land acquisition and ensure timely transfer of land for these ICPs; and
- (d) the time by which the commencement of construction work at these four ICPs once land acquisition is complete?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (d): After Cabinet Committee's approval in 2018, Central Government has been pursuing the matter vigorously with State Government of West Bengal for allocation of requisite lands for 07 ICPs including at Ghojadanga, Fulbari, Hili and Mahadipur. The State Government of West Bengal has accorded approval for land acquisition for setting up the 07 ICPs only on 21.11.2023. Consequent

to the approval, Central Government has made the requisite payment to State Government of West Bengal towards cost of the land in the same financial year 2023-24 and thereafter pursuing the matter continuously for handing over the land for the stated ICPs namely Ghojadanga, Fulbari, Hili and Mahadipur. Land acquisition process is at different stages in respect of these 04 ICPs.

Establishment of ICPs involves multiple stages including pre-feasibility study, land acquisition, preparation of DPR/DER, feasibility study, approvals, tendering etc. which vary depending on location, norms and pre-requisites.

राष्ट्रीय सहकारी डेटाबेस

1472. श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे कि:

- (क) एनसीडी पोर्टल के आरंभ के बाद राष्ट्रीय सहकारी डेटाबेस (एनसीडी) के अंतर्गत डाटा अद्यतनीकरण और सत्यापन की नवीनतम स्थिति क्या है तथा कितनी सहकारी समितियों का पूर्णतः सत्यापन किया जा चुका है;
- (ख) क्या सरकार का डेटाबेस की वास्तविक समय पर सटीकता और पूर्णता को सुदृढ़ करने के लिए नए तंत्र शुरू करने का विचार है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) राष्ट्रीय सहकारी डेटाबेस को राज्यों के सहकारी डिजिटल पारिस्थितिकी तंत्र, जिसमें सहकारी समितियों के महापंजीयक (आरसीएस) पोर्टल भी शामिल है, के साथ एकीकृत करने के संबंध में हुई प्रगति का ब्यौरा क्या है; और

(ड) क्या प्राथमिक सहकारी समितियों में अपंजीकृत समितियों, अधूरे अभिलेखों या अपर्याप्त डिजिटल क्षमता से संबंधित समस्याओं के समाधान के लिए कोई कदम उठाए जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क): सहकारिता मंत्रालय द्वारा राज्यों/संघ राज्यक्षेत्रों के सहयोग से एक व्यापक राष्ट्रीय सहकारी डेटाबेस (NCD) विकसित किया गया है। इसका शुभारंभ दिनांक 08.03.2024 को किया गया था। यह डेटाबेस देश भर में 8.4 लाख से अधिक सहकारी समितियों के बारे में जानकारी तक एकल-बिंदु एक्सेस प्रदान करता है, जिसमें 30 क्षेत्रों में लगभग 32 करोड़ सदस्य हैं। सहकारी समितियों का डाटा इस प्रयोजन के लिए राज्यों/संघ राज्यक्षेत्रों द्वारा नियुक्त नोडल अधिकारियों द्वारा एनसीडी पोर्टल में नियमित आधार पर एकत्रित, प्रविष्ट और अद्यतन किया जाता है। सहकारी समितियों की राज्य/संघ राज्यक्षेत्र-वार संख्या **विवरण** के रूप में संलग्न है।

(ख) और (ग): जी हाँ मान्यवर। राष्ट्रीय सहकारी डेटाबेस (NCD) को तीन चरणों में विकसित किया गया था और इसमें स्थान, सदस्यता, आर्थिक कार्यकलापों, सहकारी समितियों की अवसररचना, वित्तीय प्रदर्शन और संपरीक्षा विवरण जैसे मापदंडों पर डेटा शामिल है। आवश्यकतानुसार एनसीडी में आगे सुधार और कार्यक्षमताओं वाले नए डेटा सेट जोड़े जाते हैं और यह एक निरंतर प्रक्रिया है।

(घ): सहकारिता मंत्रालय ने राज्यों के लिए एनसीडी पोर्टल से सहकारी समितियों का डेटा प्राप्त करने के लिए एक मानक API विकसित किया और दिनांक 27.05.2025 को मानक API विनिर्देश दस्तावेज़ और डेटाबेस schema साझा किया था। पुश API को बाद में आरसीएस अनुप्रयोगों से एनसीडी पोर्टल पर भेजने वाले लाइव, इवेंट-संचालित डेटा के लिए विकसित किया गया था, और सभी संबंधित दस्तावेज़ और मानक प्रचालन प्रक्रिया (SOPs) को दिनांक 22.09.2025 को साझा किया गया था। आरसीएस कम्प्यूटरीकरण और API एकीकरण को पूरा करने के लिए व्यापक जांच सूचियों के साथ एक परामर्शिका भी दिनांक 14.11.2025 को जारी की गई थी। राजस्थान ने पहले

ही एनसीडी पोर्टल के साथ API एकीकरण को पूरा कर लिया है। एकीकरण योजना के अनुसार, राज्यों/ संघ राज्यक्षेत्रों को सहकारी डेटा के सफल दो-तरफ़ा एकीकरण और सिंक्रोनाइज़ेशन के लिए रिवर्स/पुल API का विकास और संपूर्ण आरसीएस कम्प्यूटरीकरण सुनिश्चित करना चाहिए।

(ड): सहकारिता मंत्रालय गैर-पंजीकृत समितियों से संबंधित मुद्दों के समाधान के लिए सहकारी समितियों के राज्य पंजीयक के साथ मासिक समीक्षा बैठकें कर रहा है। एनसीडी पोर्टल पर सटीक डेटा अद्यतन सुनिश्चित करने के लिए सभी राज्यों/संघ राज्य क्षेत्रों के राज्य नोडल अधिकारियों और जिला नोडल अधिकारियों को प्रशिक्षण भी प्रदान किया जा रहा है। अधिकारियों को डेटा एंट्री प्रोटोकॉल सीखने और निर्णय लेने के लिए डेटा की प्रभावी ढंग से व्याख्या करने में मदद करने के लिए उपयोगकर्ता मैनुअल और प्रशिक्षण मॉड्यूल की सुविधा दी जा रही है। इस पहल का उद्देश्य सहकारी अधिकारियों के बीच डिजिटल साक्षरता बढ़ाना, बेहतर प्रशासन और एनसीडी डेटा का उपयोग सुनिश्चित करना है।

विवरण

सहकारी समितियों की राज्य/संघ राज्यक्षेत्रों-वार संख्या

क्रम सं.	राज्य/संघ राज्यक्षेत्र	समितियों की संख्या
1	अंडमान और निकोबार द्वीप समूह	2,238
2	आंध्र प्रदेश	17,893
3	अरुणाचल प्रदेश	1,460
4	असम	12,322
5	बिहार	27,385
6	चंडीगढ़	476
7	छत्तीसगढ़	11,800
8	दिल्ली	5,944
9	गोवा	5,578
10	गुजरात	85,698
11	हरियाणा	34,399
12	हिमाचल प्रदेश	5,668

13	जम्मू और कश्मीर	10,580
14	झारखंड	11,997
15	कर्नाटक	46,805
16	केरल	19,664
17	लद्दाख	275
18	लक्षद्वीप	43
19	मध्य प्रदेश	54,592
20	महाराष्ट्र	2,24,732
21	मणिपुर	11,624
22	मेघालय	3,437
23	मिजोरम	1,546
24	नागालैंड	8,108
25	ओडिशा	8,172
26	पूडुचेरी	464
27	पंजाब	19,673
28	राजस्थान	41,955
29	सिक्किम	3,763
30	तमिलनाडु	23,080
31	तेलंगाना	60,860
32	दादरा और नगर हवेली तथा दमन एवं दीव	569
33	त्रिपुरा	3,227
34	उत्तर प्रदेश	40,681
35	उत्तराखंड	6,352
36	पश्चिम बंगाल	32,127
	कुल	8,45,187

स्रोत: दिनांक 15.11.2025 की स्थिति के अनुसार NCD पोर्टल

SUPPORT PRICE FOR SUGARCANE

1473. Dr. M K VISHNU PRASAD:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of current support price for sugarcane and how does it compare to the cost of production;
- (b) the details of measures is the Government taking to ensure timely and adequate procurement of sugarcane from farmers;
- (c) the quantum of sugarcane procured by the Government in the current season, State-wise and district-wise in Tamil Nadu; and
- (d) the details of the total amount paid to the farmers State-wise and district-wise in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): As per the information received from Department of Food and Public Distribution, on the basis of recommendation of Commission for Agricultural Costs and Prices (CACP), the Fair and Remunerative Price (FRP) of Sugarcane has been fixed at Rs. 355 per quintal for Sugar Season 2025-26 with a basic recovery rate of 10.25. A premium of ₹3.46 per quintal is to be given for every 0.1 percentage point increase above 10.25% in the sugar recovery, reduction in FRP is to be made proportionately by ₹3.46 per quintal for every 0.1 percentage point decrease in recovery, in respect of those factories whose recovery is below 10.25% but above 9.5%. However, for sugar factories having recovery of 9.5% or less, FRP is fixed at ₹ 329.05 per quintal. The recommended FRP covers the A2 + FL (Paid out cost plus imputed value of family labour) cost of production

for all sugarcane producing States and gives a margin of 105.2 percent over the cost of production at the national level.

(b): Sugarcane is procured by sugar mills at the FRP fixed by the Central Government. Power of Sugarcane (Control) order, 1966 to regulate distribution and movement of sugarcane has been delegated to State Governments. As per the provision of Sugarcane (Control) order, 1966, the State Government may reserve area where sugarcane is grown for a sugar factory and direct a sugarcane grower or a sugarcane growers' co-operative society, supplying sugarcane to a factory, and the factory concerned to enter into an agreement to supply or purchase, as the case may be, the quantity of sugarcane so fixed.

To maintain uninterrupted crushing operations, sugar mills plan their daily crushing requirements in advance and coordinate with farmers to ensure timely harvesting and supply of sugarcane.

(c) and(d): The Government of Tamil Nadu does not procure sugarcane from farmers. The procurement of sugarcane is carried out by the respective sugar mills.

The district-wise quantity of sugarcane procured by sugar mills in Tamil Nadu, along with the payment made by the sugar mills to farmers for the sugarcane procured during the current season, is given below:

Name of the District	Sugarcane procured during 2025-26 (in LMT)	Total amount paid to the farmers 2025-26 (Rs. in Cr.)
Kallakurichi	1.28	42.12
Namakkal	0.51	16.78
Thiruvallur	0.05	1.65

Thiruvannamalai	0.34	11.19
Total	2.18	71.74

RARE EARTH MAGNET INCENTIVE SCHEME

1474. SHRI SHASHANK MANI:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the number of projects sanctioned under the Rare Earth Magnet Incentive Scheme along with their locations and investment commitments;
- (b) the estimated employment potential generated through these projects; and
- (c) whether any proposals from the State of Uttar Pradesh have been approved under the scheme?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

- (a): The union Cabinet, Chaired by Hon'ble Prime Minister, approved the "Scheme to Promote Manufacturing of Sintered Rare Earth Permanent Magnet" with financial outlay of Rs. 7,280 Crore on 26th November, 2025. No project has been sanctioned under the scheme till date.
- (b) and (c): Does not arise.

NATIONAL SOCIAL ASSISTANCE PROGRAM

1475. DR. K SUDHAKAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the total amount of funds released and utilised under the Old Age Pension Scheme of the National Social Assistance Programme (NSAP) during each of the last five years, State-wise including Karnataka;
- (b) the separate allocation and release of funds for Scheduled Caste (SC) and Scheduled Tribe (ST) beneficiaries since the year 2021–22, State-wise including Karnataka;
- (c) whether the Government has evaluated the variation in State/UT top-up amounts under the NSAP Old Age Pension Scheme and if so, the details thereof;
- (d) the total number of beneficiaries (male/female) of the Old Age Pension Scheme, State-wise including Karnataka and category-wise (SC/ST/Others);
- (e) the timeline for disbursement of pensions to beneficiaries and whether delays have been reported and if so, the details thereof; and
- (f) the number of beneficiaries still paid through manual or offline means and the timeline for achieving 100% DBT integration?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a): Funds released under the Old Age Pension Scheme of the National Social Assistance Programme (NSAP) during the last five years, state-wise including Karnataka are given at **Statement-I**.

(b): Funds released for Scheduled Caste (SC) and Scheduled Tribe (ST) beneficiaries under NSAP since FY 2021–22, state-wise including Karnataka are given at **Statement-II**.

(c): As per Constitution of India, both the Central Government and States/ UTs have the responsibility for working in tandem in rolling out a comprehensive social security framework for the country. Accordingly, the States/ UTs are encouraged to provide top up of at least an equivalent amount to the assistance provided by the Central Govt. so that the beneficiaries could get a decent level of assistance. At present, the States/UTs are adding Top up amounts ranging from Rs. 50 to Rs. 3800 per month per beneficiary under old age pension scheme. Details of amount of top-up being paid by States/ UTs are at **Statement-III**.

(d): The number of male and female beneficiaries (based on digitized beneficiaries on NSAP-PPS Portal or State cap of number of beneficiaries, whichever is less) and category-wise number of beneficiaries (on the basis of State/UT Ceiling/Cap) under the Indira Gandhi National Old Age Pension Scheme, State-wise including Karnataka are given in **Statement-IV**.

(e): As per NSAP guidelines, responsibility of implementation of NSAP schemes, identification/verification of beneficiaries, disbursal of pension to beneficiaries, stoppage of pension, annual verification of beneficiaries lies in the hand of States/UTs.

(f): To foster transparency and swiftness in transactions, NSAP pension schemes are included under Direct Benefit Transfer (DBT) schemes. At present,

almost all States/ UTs are DBT compliant except Andhra Pradesh and Nagaland. In Andhra Pradesh, pension is disbursed to NSAP beneficiaries at doorstep in cash through bio-metric authentication and Nagaland provides pension through cash mode to majority of its beneficiaries due to geographical terrain.

STATEMENT-I

Fund Release during the Last Five Years under IGNOAPS (2020-21 to 2024-25)

(Rs. in crore)

S.No.	States/UTs	2020-21	2021-22	2022-23	2023-24	2024-25
1	Andhra Pradesh	186.77	141.55	194.7500	253.72	229.01
2	Bihar	1000.02	998.05	1059.14	1153.55	1085.59
3	Chhattisgarh	98.55	183.58	187.69	190.63	242.21
4	Goa	0.00	0.00	0.00	0.00	0.00
5	Gujarat	173.64	130.23	217.05	183.06	183.49
6	Haryana	34.96	0.00	180.39	0.00	0.00
7	Himachal Pradesh	39.34	9.85	29.56	72.91	0.00
8	Jharkhand	206.38	327.09	270.16	196.36	238.39
9	Karnataka	300.73	291.52	243.66	303.75	68.31
10	Kerala	175.96	0.00	0.00	366.66	78.64
11	Madhya Pradesh	465.46	392.16	663.28	578.58	622.81
12	Maharashtra	305.48	241.31	135.68	0.00	483.42
13	Odisha	351.85	417.15	412.31	406.55	304.20
14	Punjab	36.03	8.47	0.00	9.35	17.82
15	Rajasthan	251.48	65.86	443.91	211.41	399.86
16	Tamil Nadu	201.26	589.85	305.96	427.97	413.65
17	Telangana	213.17	71.74	144.89	112.23	0.00
18	Uttar Pradesh	1247.08	1272.82	1473.63	1257.23	1425.52
19	Uttarakhand	98.76	48.42	105.98	77.79	97.56
20	West Bengal	367.05	240.96	381.44	567.02	460.52
21	Arunachal Pradesh	0.00	0.00	0.00	8.34	0.00
22	Assam	253.80	247.60	254.44	234.92	242.14

23	Manipur	25.92	4.29	22.39	13.28	18.82
24	Meghalaya	17.19	8.69	17.92	18.23	18.27
25	Mizoram	9.35	4.72	9.30	9.23	12.00
26	Nagaland	18.47	14.16	19.38	15.34	26.60
27	Sikkim	8.17	0.00	7.04	0.00	0.00
28	Tripura	9.85	22.98	25.31	37.26	45.35
29	A&N Islands	0.79	0.00	0.00	0.00	0.00
30	Chandigarh	0.00	0.00	0.00	0.00	0.00
31	D&N Haveli and D&D	0.00	0.00	0.00	0.00	0.00
32	NCT Delhi	23.04	34.10	0.00	0.00	93.55
33	J and K	22.88	35.07	19.26	73.13	31.61
34	Ladakh	0.95		3.03	0.00	4.61
35	Lakshadweep	0.00	0.00	0.00	0.00	0.00
36	Puducherry	8.22	4.18	0.00	0.00	0.00
TOTAL		6152.60	5806.40	6827.55	6778.50	6843.95

STATEMENT-II

Funds released for Scheduled Caste (SC) and Scheduled Tribe (ST)

beneficiaries under NSAP

(Rs in lakh)

S.No.	States/UTs	2021-22		2022-23		2023-24		2024-25		2025-26*	
		SC	ST	SC	ST	SC	ST	SC	ST	SC	ST
1	Andhra Pradesh	5034.99	1799.73	6222.87	3079.24	7630.8	4146.63	6673.89	3614.51	5153.8	2783.85
2	Bihar	26715.75	12668.07	27440.01	6590.94	28487.75	1153.56	22971.92	861.95	13468.56	575.90
3	Chhattisgarh	5559.59	2711.72	5785.20	2862.35	5420.75	4404.44	7043.41	4208.96	2879.93	1558.68
4	Goa	0	0	0.00	0.00	0	0	0	0	0	0.00
5	Gujarat	3739.14	1817.78	4898.43	2290.68	3034.08	7045.75	3357.51	5243.27	1364.75	2174.48
6	Haryana	0	0	4963.74	2402.90	0	0	58.93	60.04	668.02	375.63
7	Himachal Pradesh	250.28	119.33	744.78	352.22	1779.2	933.81	0	0	1521.23	800.56
8	Jharkhand	9635.37	4663.87	8063.59	3956.10	5445.9	3073.99	6280.94	3400.59	4713.79	2475.60
9	Karnataka	9871.3	4881.69	7826.08	4914.91	8465.12	4738.07	1446.54	3499	11663.66	6409.35
10	Kerala	0	0	0.00	0.00	11729.23	6309.98	2586.57	1397.53	5302.04	2899.69
11	Madhya Pradesh	11914.9	5829	20008.64	9787.68	16178.56	8603.89	17319	9217.56	10866.52	5791.90
12	Maharashtra	5796.21	2778.97	3319.73	1601.29	0	0	10730.91	5688.72	0	0.00
13	Odisha	13182.7	6440.38	13378.79	6608.73	12036.83	9465.93	10353.23	5831.26	2400.49	1382.46

14	Punjab	225.1	107.76	0.00	0.00	280.48	0	445.98	0	216.94	0.00
15	Rajasthan	1951.53	940.01	13616.31	9021.07	6039.63	3211.87	11992.52	6412.56	1598.42	911.93
16	Tamil Nadu	15760.65	11547.71	7106.89	9313.32	13135.82	7060.3	13291.75	7960.57	7583.17	4046.18
17	Telangana	2223.92	1077.86	4478.40	2169.62	3285.27	1751.68	0	0	3372.37	1796.76
18	Uttar Pradesh	35337.97	12099.6	36602.61	17597.55	26688.3	13923.86	36630.12	19635.41	15119.7	8189.48
19	Uttarakhand	533.81	248.25	123.70	2571.39	1780.83	924.79	2280.99	1230.22	1590.76	820.66
20	West Bengal	9020.86	4535.77	12492.73	6158.86	18739.3	10261.48	16179.62	9978.39	11548.81	6291.57
21	Arunachal Pradesh	0	0	0.00	0.00	87.35	320.33	0	0	0	0
22	Assam	2396.37	6089.41	2657.83	7198.45	2119.28	7795.52	2203.09	8161.54	715.02	2627.37
23	Manipur	25.36	117.97	132.26	614.94	113.8	430.5	159.65	590	0	0
24	Meghalaya	0	1113.9	108.07	488.95	158.77	584.12	159.46	586.84	122.98	457.12
25	Mizoram	0	509.72	0.00	967.10	0	969.35	0	1401.14	0	199.55
26	Nagaland	0	1594.05	0.00	2255.87	0	1714.61	0	3058.37	0	1862.17
27	Sikkim	0	0	169.27	79.30	0	0	0	0	0	0
28	Tripura	138.54	640.16	635.25	298.10	312.65	1168.55	406.75	1299.52	316.49	1174.39
29	A&N Islands	0	0	0.00	0.00	0	0	0	0	0	0
30	Chandigarh	0	0	0.00	0.00	0	0	0	0	0	0
31	D&N Haveli and D&D	0	0	0.00	0.00	0	0	0	0	0	0
32	NCT Delhi	234.74	177.04	0.00	0.00	0	0	444.44	362.31	52.3	18.33
33	J and K	179.62	51.47	98.01	87.00	369.52	327.24	248.32	206.38	131.12	110.47
34	Ladakh	0	0	13.15	174.15	0	0	20.67	265.88	0	0
35	Lakshadweep	0	0	0.00	0.00	0	0	0	0	0	0
36	Puducherry	27.22	10.33	0.00	0.00	0	0	0	0	0	0
TOTAL		159755.9	84571.55	180886.33	103442.71	173319.22	100320.25	173286.21	104172.52	102370.87	55734.08

* As on 04/12/2025

STATEMENT-III**Amount of top-up being paid by States/ UTs**

(In Rs.)

Sl. No.	State	60-79 years	80 years and above
1	Andhra Pradesh	3800	3500
2	Arunachal Pradesh	1300	1500
3	Assam	50	50
4	A and N Island	2300	2500
5	Bihar	900	600
6	Chandigarh	1000	1000
7	Chhattisgarh	300	150
8	Delhi	1800-2300	2000
9	D&N Haveli and Daman and Diu	800	500
10	Goa	-	-

11	Gujarat	800	750
12	Haryana	2800	2500
13	Himachal Pradesh	1500	1200
14	J&K	800	500
15	Jharkhand	800	500
16	Karnataka	400-1000	700
17	Kerala	1400	1100
18	Lakshadweep	800	500
19	Madhya Pradesh	400	100
20	Maharashtra	800	500
21	Manipur	0	0
22	Meghalaya	550	300
23	Mizoram	1000	1000
24	Nagaland	0	0
25	Odisha	300	200
26	Punjab	1500	1500
27	Puducherry	2300	3000
28	Rajasthan	800	500
29	Sikkim	1300 - 1800	2000
30	Tamil Nadu	1000	700
31	Telangana	1816	1516
32	Tripura	1800	1500
33	Uttarakhand	1300	1000
34	Uttar Pradesh	800	500
35	West Bengal	800	500
36	Ladakh	800	500

* As per information received from States/UTs.

STATEMENT-IV

Male and Female beneficiaries under IGNOAPS

	State	Female	Male
1	ANDAMAN AND NICOBAR	239	343
2	ANDHRA PRADESH	308964	354772
3	ARUNACHAL PRADESH	3673	2220
4	ASSAM	342017	333343
5	BIHAR	1617991	1538540

6	CHANDIGARH	1287	1091
7	CHHATTISGARH	268952	307792
8	DELHI	61607	41690
9	GOA	2938	4369
10	GUJARAT	292823	325242
11	HARYANA	120515	139343
12	HIMACHAL PRADESH	49192	43986
13	JAMMU AND KASHMIR	53389	72488
14	JHARKHAND	434592	415486
15	KARNATAKA	477389	421929
16	KERALA	217327	241445
17	LADAKH	3008	3470
18	LAKSHADWEEP	64	56
19	MADHYA PRADESH	633212	779335
20	MAHARASHTRA	633205	470771
21	MANIPUR	32762	22893
22	MEGHALAYA	32537	23193
23	MIZORAM	13247	11275
24	NAGALAND	24943	20998
25	ODISHA	549003	846306
26	PUDUCHERRY	10238	7475
27	PUNJAB	25181	16866
28	RAJASTHAN	385287	433852
29	SIKKIM	769	948
30	TAMIL NADU	737809	453059
31	TELANGANA	189954	287530
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	4889	3865
33	TRIPURA	55987	66056
34	UTTARAKHAND	100747	103810
35	UTTAR PRADESH	1432260	2015219
36	WEST BENGAL	551009	720955

* Based on number of eligible beneficiaries whose database has been digitized on NSAP-PPS portal or State cap of number of beneficiaries, whichever is less.

Category wise beneficiaries under IGNOAPS

S. No.	States/UTs	IGNOAPS		
		OTHER	SC	ST
1	Andhra Pradesh	454859	143433	65444
2	Bihar	2163668	682283	311305
3	Chhattisgarh	442728	138505	63196
4	Goa	5008	1579	721
5	Gujarat	425489	133944	61115
6	Haryana	178085	56157	25623
7	Himachal Pradesh	63855	20136	9187
8	Jharkhand	702358	194151	88585
9	Karnataka	616374	194365	88683
10	Kerala	321651	94187	42975
11	Madhya Pradesh	1079401	340375	155303
12	Maharashtra	773290	240086	109544
13	Odisha	979528	301526	137577
14	Punjab	80636	22193	10126
15	Rajasthan	564668	178060	81244
16	Tamil Nadu	878900	277149	126455
17	Telangana	329160	103796	47359
18	Uttar Pradesh	3645419	739694	337500
19	Uttarakhand	140183	44205	20169
20	West Bengal	877979	276858	126322
21	Arunachal Pradesh	5893	0	5893
22	Assam	586175	37851	71971
23	Manipur	31609	1876	22406
24	Meghalaya	7607	417	47710
25	Mizoram	1295	11	23218
26	Nagaland	1362	49	44530
27	Sikkim	12287	422	4219
28	Tripura	79285	14303	41644
29	A&N Islands	247	23	315
30	Chandigarh	1144	84	1150
31	D&N Haveli and D&D	3663	348	4743
32	NCT Delhi	104323	4939	4562

33	Jammu & Kashmir	118957	5896	5445
34	Ladakh	4481	1377	628
35	Lakshadweep	85	5	65
36	Puducherry	16108	834	771

* Based on State/UT cap of number of beneficiaries

SALE OF SURPLUS ASSETS

1476. SHRI TAMILSELVAN THANGA:

DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether it is a fact the Union Government has accumulated fund partly through sale of surplus assets of National Textile Corporation (NTC) for implementing Revival and Modernization of National Textile Corporation (NTC) originally established in 1968 to allow for the modernization of 53 mills and if so, the details thereof;
- (b) the total amount accumulated through sale of surplus assets of NTC as on date, mill-wise;
- (c) total amount spent under Revival and Modernization as on date, location and mills-wise;
- (d) whether the Union Government has met any challenges in pediments and constraints which have impacted its Revival and Modernization Scheme operations; and
- (e) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a) to (c): As per the Board for Industrial and Financial Reconstruction (BIFR) Scheme, NTC has accumulated ₹6,154.94 crore through sale of surplus assets for implementing revival and modernization of NTC, which were spent towards Modernisation (₹1,543.38 crore as per **Statement**), Modified Voluntary Retirement Scheme (i.e. ₹2,384.78 crore); Payment of other dues (i.e. ₹577.96 crore) and Corpus which was utilized over a period upto 2021 (i.e. ₹1,648.82 crore).

(d) and (e): In the year 2002, BIFR had sanctioned the revival scheme for NTC as per which 53 mills were proposed to be modernized by NTC. However, this revival scheme was later modified, first in the year 2006 and then in the year 2008. Since then, 23 mills were made operational by NTC. However, operation of these mills were suspended due to declaration of Nation-wide lockdown on 25.03.2020. Subsequently, with the ease of lockdown restrictions, operation of some of the mills were resumed but could not be sustained after 2021.

STATEMENT

Details of amount spent on modernisation

Sr. No.	Name of the Mills and Location	Amount Spent (Rs. in Cr.)
1	Algappa Textile Mills, Thrissur, Kerala	25.34
2	Cannanore S andW Mills, Cannore, Kerala	130.76

3	Kerala Laxmi Mills, Thrissur, Kerala	26.83
4	Vijayamohini Mills, Thiruvandrum, Kerala	26.09
5	Cannanore S andW Mills, Mahe, Puducherry	37.21
6	Podar Mills, Mumbai, Maharashtra	40.45
7	Barshi Textile Mills, Barshi, Maharashtra	25.27
8	Tata Mills, Mumbai, Maharashtra	81.17
9	India United Mill No.5, Mumbai, Maharashtra	32.29
10	Cambodia Mills, Coimbatore, Tamil Nadu	14.06
11	Coimbatore Murugan Mills, Coimbatore, Tamil Nadu	16.88
12	Pankaja Mills, Coimbatore, Tamil Nadu	22.59
13	Pioneer Spinners Mills, Kamudakudi, Tamil Nadu	78.67
14	Sri Rangavilas S. andW. Mills, Coimbatore, Tamil Nadu	56.77
15	Kaleeswarar Mills 'B' Unit, Kalayarkoli, Tamil Nadu	71.64
16	Arati Cotton Mills, Howrah, West Bengal	48.69
17	Burhanpur Tapti Mills, Burhanpur, Madhya Pradesh	125.59
18	New Bhopal Textile Mills, Bhopal, Madhya Pradesh	100.46
19	Finlay Mills, Achalpur, Maharashtra	257.45
20	Minerva Mills, Hassan, Karnataka	177.95
21	Rajnagar Tex. Mills, Ahmedabad, Gujarat	142.41
22	Coimbatore S andW Mill, Coimbatore, Tamil Nadu	0.96
23	Tirupathi Mills, Renigunta, Andhra Pradesh	3.85
	Total	1,543.38

FUNDS FOR PANCHAYAT DEVELOPMENT IN BIHAR

1477. DR. MOHAMMAD JAWED:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the funds allocated utilized and remaining unutilised under Centrally Sponsored Schemes for the development of Panchayats in Bihar during the last five years; and

(b) whether any specific funds have been earmarked for Panchayats to support the development of various social groups, deprived sections and for promoting employment, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b): The Ministry of Panchayati Raj implements the only Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) for capacity building of the elected representatives and functionaries of the Panchayati Raj Institutions (PRIs). Also, assistance in limited scale is provided for infrastructure needs such as construction of Gram Panchayat Bhawan and computerisation. This scheme is implemented in all the States/UTs of the country including in Bihar. The status of allocation/release of Central Share of funds, utilisation and unspent amount under the scheme during the last five years is as under:

(Rs. in Crores)

Year	Fund Allocated/Released	Funds Utilised	Unspent Balance
2020-21	0.00	12.81	126.31
2021-22	63.77	101.01	84.98
2022-23	33.37	70.07	84.98
2023-24	25.00	51.81	76.47
2024-25	0.00	78.05	1.25

Note: Utilisation of funds includes unspent balance of previous years/scheme, funds retuned from implementing agencies after implementation of SNA module and matching State share released by the State Government under the scheme.

The funds are released under RGSA for capacity building of the elected representatives and functionaries of the PRIs from all socio-economic groups. Funds for the Scheduled Castes (SC) and Scheduled Tribes (ST) under the scheme are earmarked in proportion to their population in the country.

WELFARE SCHEME FOR SCHEDULED CASTES

1478. SHRI M MALLESH BABU:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Union Government continues to earmark funds for the welfare of Scheduled Castes under the Allocation for Welfare of Scheduled Castes (AWSC) and Allocation for Welfare of Scheduled Tribes (AWST) in the Ministries, if so, the details thereof;
- (b) whether such earmarking by the Union Government constitutes separate financial releases to States, or is implemented through tagging of funds within Centrally Sponsored and Central Sector schemes, scheme-wise;
- (c) the details of allocations made to Karnataka under AWSC and AWST, year and Ministry wise;
- (d) the total number of Scheduled Caste beneficiaries from Karnataka under major schemes of the Ministry, including the Pre-Matric and Post-Matric Scholarships, Top-Class Education Scheme and National Overseas Scholarship Scheme; and
- (e) the year-wise allocation and expenditure under the Development Action Plan for Scheduled Castes (DAPSC) and Development Action Plan for Scheduled Tribes (DAPST) in Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) to (c) and (e): Yes, the Union Government continues to earmark funds as per guidelines of NITI Aayog for welfare of Scheduled Castes (SCs) and Scheduled Tribes (STs) under the Development Action Plan for Scheduled Castes (DAPSC)/Allocation for Welfare of Scheduled Castes (AWSC) and Tribal Sub Plan (TSP)/Allocation for Welfare of Scheduled Tribes (AWST) for the obligatory Ministries/Departments. Schemes along-with funds allocated by the obligated Ministries/Departments for the welfare of Scheduled Castes and Scheduled Tribes are given at Statement 10A and Statement 10B of Expenditure Profile of Union Budget document in the link <https://www.indiabudget.gov.in/budget2024-25/doc/eb/stat10a.pdf> and <https://www.indiabudget.gov.in/budget2024-25/doc/eb/stat10b.pdf> respectively.

The obligating Ministries/Departments under DAPSC earmarks funds under their schemes, which is implemented through tagging of funds within the existing Centrally Sponsored Schemes (CSS) and Central Sector (CS) Schemes of various Ministries/Departments.

The obligated Ministries/Departments implement the schemes under DAPSC and DAPST through their respective State line Departments and Agencies. The year-wise allocation and expenditure under DAPSC and DAPST by the obligated Ministries/Departments across the country is given at **Statement**.

(d): The details of the total number of Scheduled Caste beneficiaries in Karnataka for the last 3 years scheme-wise are as under:

Sl. No.	Name of Scheme	Total number of the SC beneficiaries
1	Pre-Matric Scholarship for SC	7,13,966
2	Post-Matric Scholarship for SC	12,66,521
3	Top-Class Education Scheme	238
4	National Overseas Scholarship	6

STATEMENT

Details of total DAPSC allocation (BE), RE and Expenditure made by Central Ministries/Departments in the country during FY 2024-25 is as below:

(Rs. in Crores)

S.No.	Ministry/Department Name	FY 2024-25		
		BE	RE	Expenditure
1	Department of Agricultural Research and Education	230.74	249.98	303.2161
2	Department of Agriculture Cooperation and Farmers Welfare	20122.91	21551.1	11783.5851
3	Department of Animal Husbandry and Dairying	714.56	328.17	369.6995
4	Department of Commerce	14.21	14.2	16.92
5	Department of Consumer Affairs	1.5	1.5	1.4989
6	Department of Empowerment of Persons with Disabilities	125.82	112.87	121.0141
7	Department of Fertilisers	14362.48	14496.16	14655.8015
8	Department of Fisheries	395.32	250	73.2459

9	Department of Food and Public Distribution	18742.8	18777.66	14954.8126
10	Department of Health and Family Welfare	9158.05	8927.18	7793.8704
11	Department of Higher Education	4173.6	4123.24	3929.6069
12	Department of Land Resources	438.69	329.56	196.7982
13	Department of Pharmaceuticals	44.62	44.61	36.16
14	Department of Rural Development	29443.45	21063.86	23916.5172
15	Department of School Education and Literacy	13717.24	12266.87	11159.5172
16	Department of Science and Technology	234	195.16	184.458
17	Department of Social Justice and Empowerment	10329.02	7919.52	7855.1191
18	Department of Telecommunications	1585.3	1162	326.4481
19	Ministry of Ayurveda Yoga and Naturopathy Unani (AYUSH)	133.04	132.8	193.378
20	Ministry of Coal	70.01	70.01	78.28
21	Ministry of Cooperation	0	0	0
22	Ministry of Culture	43.18	43.82	43.2705
23	Ministry of Development of North Eastern Region	490	340	348.9698
24	Ministry of Drinking Water and Sanitation	16790.74	6347.58	5891.3012
25	Ministry of Electronics and Information Technology	1483.31	1142.62	708.4183
26	Ministry of Environment, Forests and Climate Change	167.2	148.06	72.7934
27	Ministry of Food Processing Industries	133.45	151.89	114.4136
28	Ministry of Housing and Urban Affairs	4283.26	1959.4	815.9318
29	Ministry of Labour and Employment	3605.12	2910.47	226.5342
30	Ministry of Micro, Small and Medium Enterprises	3646.66	2849.13	1283.0913
31	Ministry of Mines	23.46	23.46	21.2581
32	Ministry of New and Renewable Energy	1225.92	1405	513.4607

33	Ministry of Panchayati Raj	188.2	138.61	138.61
34	Ministry of Petroleum and Natural Gas	978.9	1195.2	1145.3059
35	Ministry of Power	2089.11	2089	2180.9973
36	Ministry of Skill Development and Entrepreneurship	612.65	477.94	401.2394
37	Ministry of Textiles	260.35	285.73	267.4489
38	Ministry of Women and Child Development	5461.1	4588.6	4923.2303
39	Ministry of Youth Affairs and Sports	268	259.83	247.8428
	Total	165787.97	138372.79	117294.0644

Details of total DAPST allocation (BE), RE and Expenditure made by Central Ministries/Departments in the country during FY 2024-25 is as below:

(Rs. in crore)

S.No	Ministry/Department Name	FY 2024-25		
		BE	RE	Exp. (P)
1	Department of Agricultural Research and Education	119.56	129.51	159.4
2	Department of Agriculture and Farmers' Welfare	10718.04	11172.27	10037.67
3	Department of Animal Husbandry and Dairying	377.24	170.97	218.68
4	Department of Commerce	25.51	25.17	32.52
5	Department of Consumer Affairs	0.80	0.80	0.8
6	Department of Drinking Water and Sanitation	7632.19	2885.30	2561.7
7	Department of Empowerment of Persons with Disabilities	65.18	58.47	62.1
8	Department of Fertilizers	7699.82	7510.06	7604.61
9	Department of Fisheries	214.70	188.50	159.06
10	Department of Food and Public Distribution	10169.80	10187.86	10169.8
11	Department of Health and Family Welfare	4744.53	4624.93	4486.81
12	Department of Higher Education	2122.30	2103.36	1946.01
13	Department of Land Resources	264.61	195.79	123.64

14	Department of Pharmaceuticals	22.65	23.23	18.85
15	Department of Rural Development	26348.86	19139.77	22580.62
16	Department of School Education and Literacy	7589.14	7331.44	6829.56
17	Department of Science and Technology	121.21	98.70	82.32
18	Department of Telecommunications	604.15	540.11	855.25
19	Department of Water Resources, River Development and Ganga Rejuvenation	369.00	469.25	178.95
20	Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH)	81.25	78.35	105.94
21	Ministry of Coal	72.54	72.54	92.07
22	Ministry of Cooperation	...	...	
23	Ministry of Culture	22.38	22.70	22.74
24	Ministry of Development of North Eastern Region	1700.00	1331.00	1293.43
25	Ministry of Electronics and Information Technology	1197.38	922.35	565.96
26	Ministry of Environment, Forests and Climate Change	174.20	151.71	77.19
27	Ministry of Food Processing Industries	69.15	78.70	41.81
28	Ministry of Housing and Urban Affairs	1619.48	969.41	256.51
29	Ministry of Labour and Employment	1867.38	1509.28	906.84
30	Ministry of Micro, Small and Medium Enterprises	1881.42	1489.19	750.34
31	Ministry of Mines	12.17	12.17	12.2
32	Ministry of New and Renewable Energy	1259.11	1455.80	973.97
33	Ministry of Panchayati Raj	97.50	71.81	71.81
34	Ministry of Petroleum and Natural Gas	507.14	619.20	593.35
35	Ministry of Power	1082.31	1082.00	1082.01
36	Ministry of Road Transport and Highways	16300.00	16528.00	16576.36
37	Ministry of Skill Development and Entrepreneurship	317.81	278.11	211.05
38	Ministry of Textiles	195.00	200.46	194.17
39	Ministry of Tourism	103.00	32.00	29.07
40	Ministry of Tribal Affairs	12938.32	10171.55	10145.67
41	Ministry of Women and Child Development	2380.00	1973.10	2178.97
42	Ministry of Youth Affairs and Sports	145.78	141.19	146.43
	Total	123232.61	106046.11	104436.24

महाराष्ट्र में ग्रामीण सम्पर्क

1479. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) ग्रामीण सम्पर्क में सुधार हेतु प्रधानमंत्री ग्राम सड़क योजना-॥ (पीएमजीएसवाई-॥) के अन्तर्गत हाल ही में स्वीकृत परियोजनाओं का महाराष्ट्र राज्य सहित राज्य-वार ब्यौरा क्या है;
- (ख) इन परियोजनाओं से दूरदराज के क्षेत्रों में शिक्षा, स्वास्थ्य सेवाओं और बाजारों तक पहुंच में किस प्रकार सुधार होने की आशा है;
- (ग) क्या ये परियोजनाएं पर्यावरण क्षेत्र के लिए क्रियान्वित की जा रही हैं ताकि सतत विकास सुनिश्चित किया जा सके;
- (घ) यदि हां, तो तत्संबंधी राज्य-वार ब्यौरा क्या है;
- (ङ) क्या पीएमजीएसवाई-॥ के अंतर्गत बेहतर सम्पर्क से व्यापार, वाणिज्य और अंतर-राज्यीय आवागमन को बढ़ावा मिलने की संभावना है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख): प्रधानमंत्री ग्राम सड़क योजना-॥ (पीएमजीएसवाई-॥) को मई, 2013 में शुरू किया गया था और इसमें मौजूदा 50,000 किलोमीटर के ग्रामीण सड़क नेटवर्क के सुदृढीकरण की परिकल्पना की गई है ताकि लोगों, वस्तुओं और सेवाओं के लिए परिवहन सेवाओं के प्रदाता के रूप में ग्रामीण सड़क नेटवर्क की समग्र दक्षता में सुधार किया जा सके। इसका उद्देश्य मौजूदा चयनित ग्रामीण सड़कों का उनकी आर्थिक क्षमता और ग्रामीण बाजार केंद्रों तथा ग्रामीण हब के विकास को सुविधाजनक बनाने में उनकी भूमिका के आधार पर उनका उन्नयन करना है। पीएमजीएसवाई-॥ के

तहत विभिन्न राज्यों को कुल 49,795 किलोमीटर सड़क की लंबाई स्वीकृत की गई है और महाराष्ट्र राज्य को 2,619 किलोमीटर सड़क की लंबाई स्वीकृत की गई है। पीएमजीएसवाई के विभिन्न घटकों के तहत महाराष्ट्र राज्य सहित राज्य-वार स्वीकृत सड़कों का ब्यौरा कार्यक्रम की वेबसाइट <https://pmgsy.dord.gov.in/> => **progress monitoring** => **State MPR Abstract Report** पर देखा जा सकता है।

पीएमजीएसवाई सड़कों ने शिक्षा और स्वास्थ्य देखभाल सुविधाओं तक पहुँच बढ़ाई है जिससे कृषि और गैर-कृषि दोनों क्षेत्रों में रोजगार सृजन में सहायता मिली है, किसानों को बेहतर कृषि मूल्य प्राप्त करने में सहायता जैसे अनेक लाभ हुए हैं। विश्व बैंक, आईआईएम अहमदाबाद, बीआईटीएस-पिलानी, आईएलओ और नीति आयोग द्वारा प्रभाव मूल्यांकन अध्ययन किए गए हैं जो पीएमजीएसवाई सड़कों के कारण हुए सामाजिक-आर्थिक परिणाम सुधारों की व्याख्या करते हैं।

(ग) और (घ): पीएमजीएसवाई पूरे देश में पर्यावरण-संवेदनशील और सतत निर्माण पद्धतियों को अपनाने को बढ़ावा देती है। पीएमजीएसवाई के तहत सड़कें पारिस्थितिक प्रभाव को कम करने और दीर्घकालिक स्थिरता सुनिश्चित करने के लिए स्थानीय रूप से उपलब्ध सामग्री और पर्यावरण अनुकूल प्रौद्योगिकियों का उपयोग करके बनाई जाती हैं। यह कार्यक्रम हरित और गैर-पारंपरिक प्रौद्योगिकियों जैसे कोल्ड मिक्स बिटुमेन, अपशिष्ट प्लास्टिक, सेल-फिल्ड कंक्रीट, और पैनल्ड सीमेंट कंक्रीट के उपयोग को प्रोत्साहित करता है। ये प्रौद्योगिकियाँ ऊर्जा-गहन सामग्रियों पर निर्भरता कम करने, ग्रीनहाउस गैस उत्सर्जन को कम करने, और पर्यावरण क्षरण को न्यूनतम करने में मदद करती हैं। ब्यौरा **विवरण** में दिया गया है।

(ङ) और (च): उन्नत हुए ग्रामीण सड़क नेटवर्क का आवश्यक सेवाओं तक पहुँच पर एक महत्वपूर्ण प्रभाव पड़ा है। इसने बाजारों तक माल के आसान परिवहन को सुविधाजनक बनाकर ग्रामीण अर्थव्यवस्थाओं को सुदृढ़ करते हुए स्वास्थ्य देखभाल सुविधाओं तक तेज़ी से पहुँच को सक्षम बनाया है, स्कूलों तक पहुँच में सुधार किया है, और स्कूल छोड़ने की दर को कम किया है। इसके अतिरिक्त,

बढ़ी हुई संपर्कता ने आर्थिक विकास, व्यापार और रोजगार को बढ़ावा दिया है। इस योजना ने दूरदराज के क्षेत्रों को ग्रामीण कृषि बाजारों (ग्राम), उच्चतर माध्यमिक विद्यालयों और अस्पतालों तथा ऐसे अन्य सार्वजनिक प्रतिष्ठानों से जोड़कर, व्यापार को बढ़ावा दिया, निर्माण और रखरखाव की नौकरियों के माध्यम से रोजगार के अवसर पैदा किए, और पर्यटन में सहायता प्रदान की। इसने बालिका शिक्षा, श्रमबल में महिलाओं की भागीदारी और गाँवों के सुदूरतम क्षेत्रों में समग्र जीवन शैली परिवर्तन को गति दी है। ये परिवर्तन "विकसित भारत" के व्यापक लक्ष्य में योगदान करते हुए एक समृद्ध और विकसित भारत बनाने की सरकार की दृष्टि के अनुरूप हैं।

विवरण

नई/हरित सतत प्रौद्योगिकी पहलों के तहत 1,67,102 किलोमीटर सड़क कार्यों को स्वीकृत किया गया है, और अब तक 1,28,604 किलोमीटर सड़क का निर्माण कार्य पूरा हो चुका है

तकनीक	स्वीकृत सड़क लंबाई किमी में	निर्मित सड़क लंबाई किमी में	मुख्यतः प्रयुक्त
अपशिष्ट प्लास्टिक	56905	45472	अंडमान और निकोबार, आंध्र प्रदेश, अरुणाचल प्रदेश, असम, बिहार, छत्तीसगढ़, गोवा गुजरात, हरियाणा, जम्मू और कश्मीर झारखंड कर्नाटक, केरल, लद्दाख, मध्य प्रदेश, महाराष्ट्र, मणिपुर, ओडिशा, पुडुचेरी, पंजाब, राजस्थान, उत्तर प्रदेश, उत्तराखंड, पश्चिम बंगाल
कोल्ड मिक्स	30399	25590	आंध्र प्रदेश, अरुणाचल प्रदेश, असम, बिहार, छत्तीसगढ़, हिमाचल प्रदेश, जम्मू और कश्मीर झारखंड कर्नाटक, केरल, मध्य प्रदेश, महाराष्ट्र, मणिपुर, तमिलनाडु, उत्तराखंड, पश्चिम बंगाल
एफडीआर	10209	5200	अरुणाचल प्रदेश, असम, बिहार, हिमाचल प्रदेश, झारखंड, केरल, महाराष्ट्र, मेघालय, मिजोरम, नागालैंड, ओडिशा, पंजाब, त्रिपुरा, उत्तर प्रदेश
पैनल युक्त सीसी/व्हाइट टॉपिंग	8487	6008	छत्तीसगढ़, राजस्थान, अंडमान और निकोबार, आंध्र प्रदेश, असम, बिहार, हिमाचल प्रदेश,

तकनीक	स्वीकृत सड़क लंबाई किमी में	निर्मित सड़क लंबाई किमी में	मुख्यतः प्रयुक्त
			झारखंड, मध्य प्रदेश, ओडिशा, राजस्थान, तेलंगाना, उत्तर प्रदेश, पश्चिम बंगाल
सेल फिल्ड कंक्रीट/ आईसीबीपी के साथ सेल फिल्ड कंक्रीट	3784	3326	असम, बिहार, छत्तीसगढ़, झारखंड, तेलंगाना, ओडिशा, मेघालय, राजस्थान, तमिलनाडु, पश्चिम बंगाल
कॉयर/जूट/जिओ टेक्स्टाइल/	1865	1606	कर्नाटक, केरल, मध्य प्रदेश, महाराष्ट्र, तमिलनाडु, पश्चिम बंगाल
लोहा/इस्पात/तांबा स्लैग/प्रसंस्कृत इस्पात स्लैग/ बजरी सहित स्लैग	1340	969	झारखंड, ओडिशा, तमिलनाडु, पश्चिम बंगाल
सतह ड्रेसिंग/एमएसडी	11466	8290	असम, बिहार, उत्तर प्रदेश, ओडिशा, तमिलनाडु, झारखंड
सीमेंट स्थिरीकरण/सीसीएस/अन्य	42647	32143	आंध्र प्रदेश, अरुणाचल प्रदेश, असम, बिहार, छत्तीसगढ़, झारखंड, मध्य प्रदेश, कर्नाटक, तेलंगाना, पश्चिम बंगाल
कुल	1,67,102	1,28,604	

नीचे दी गई तालिका में वर्तमान में उपयोग की जा रही नई/हरित प्रौद्योगिकी का ब्यौरा दिया गया है:

मुख्यतः प्रयुक्त तकनीक	स्वीकृत सड़क लंबाई (किमी में)	
फुल डेप्थ रेकलेमेशन (एफडीआर) तकनीक	5200	143.65 लाख टन एग्रीगेट की बचत हुई। - एग्रीगेट से भरे 21.80 लाख ट्रकों की संख्या कम हुई है।
सेल फिल्ड कंक्रीट	3326	
पैनलयुक्त सीमेंट कंक्रीट/सफेद टॉपिंग	6008	
जूट, कॉयर, जिओ-टेक्स्टाइल	1606	स्थानीय अर्थव्यवस्था और हरित प्रौद्योगिकी का उपयोग

मुख्यतः प्रयुक्त तकनीक	स्वीकृत सड़क लंबाई (किमी में)	
अपशिष्ट प्लास्टिक	45472	पीएमजीएसवाई के तहत ग्रामीण सड़कों के निर्माण में 19,916 टन अपशिष्ट प्लास्टिक का उपयोग किया गया है और इस प्रकार 29,875 टन कार्बन डाई आक्साइड उत्सर्जन की बचत हुई है।
कोल्ड मिक्स तकनीक	25590	स्थानीय स्थल में कार्बन डाई आक्साइड और प्रदूषकों उत्सर्जन को रोकता है।

ANIMAL HUSBANDRY INFRASTRUCTURE

1480. SHRI BAPI HALDAR:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the measures taken by the Government to improve the animal husbandry infrastructure in the country;
- (b) the key schemes or initiatives being implemented to support farmers and enhance productivity in the animal husbandry sector;
- (c) the details of funds allocated and utilized under these schemes during the last five years, State/UT-wise, especially in West Bengal; and
- (d) the steps taken by the Government to address challenges such as disease outbreaks, fodder scarcity, or lack of veterinary services faced by livestock rearers?

**THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES,
ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS
LALAN SINGH):**

(a) and (b): The Central Government is providing incentives to strengthen infrastructure for dairy processing, meat processing, animal feed plants, livestock farms, breed improvement infrastructure through (a) Infrastructure Development Fund, (b) National Livestock Mission, (c) Rashtriya Gokul Mission and (d) National Programme for Dairy Development (NPDD). The aforementioned, schemes are targeted to benefit the farmers involved in the livestock sector in the following manners:

(i) Under the NLM, the Entrepreneurship Programme (NLM-EDP) is a key component under which 50% capital subsidy up to Rs.50.00 lakh is provided to individuals, Farmer Producer Organizations (FPOs), Self-Help Groups (SHGs), Joint Liability Groups (JLGs), Farmer Cooperative Organizations (FCOs) and Section 8 companies. This subsidy supports the establishment of rural poultry breeding farms, sheep/goat, pig, camel, horse, donkey breeding farms, as well as fodder value-addition units such as hay, silage, Total Mixed Ration (TMR), fodder blocks and fodder seed processing, grading and storage units.

(ii) Rashtriya Gokul Mission (RGM): RGM is implemented for development and conservation of indigenous breeds, genetic upgradation of bovine population and enhancement of milk production and productivity of bovines.

(iii) National Programme for Dairy Development (NPDD): NPDD is

implemented with following 2 components:

- (i) **Component "A"** of NPDD focuses on creating/ strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/ District Cooperative Milk Producers' Union/ Self Help Groups (SHGs)/ Milk Producer Companies/ Farmer Producer Organizations.
- (ii) **Component "B"** of the NPDD scheme "Dairying through Cooperatives" Japan International Cooperation Agency (JICA) assisted, aims to increase sale of milk and dairy products by increasing farmer's access to organized market, upgrading dairy processing facilities and marketing infrastructure and enhancing the capacity of producer owned institutions.

(iv) Under the Infrastructure Development Fund, the following two schemes are implemented:

(a) Supporting Dairy Cooperatives and Farmer Producer Organizations engaged in dairy activities (SDCFPO): To assist the State Dairy Cooperative Federations by providing interest subvention (regular 2% and additional 2% on prompt repayment) with respect to soft working capital loan to tide over the crisis on account severely adverse market conditions or natural calamities.

(b) Animal Husbandry Infrastructure Development Fund (AHIDF): AHIDF provides interest subvention at the rate 3% per annum for creation/ strengthening of livestock product processing and diversification

infrastructure thereby providing greater access for unorganized producer members to organized market.

(c): The details of funds allocated and utilized under these schemes during the last five years, State/UT-wise, especially in West Bengal is at **Statement**.

(d): The Central Government is implementing the **Livestock Health and Disease Control Programme (LHDCP)**: to provide for prophylactic vaccination against animal diseases, capacity building of veterinary services, disease surveillance, and strengthening veterinary infrastructure. Also, a new component of Pashu Aushadhi is added under the scheme to ensure availability of affordable generic veterinary medicine across the country through Pradhan Mantri Kisan Samridhi Kendras (PM-KSK) and Cooperative Societies. The scheme envisages prophylactic vaccination against the Foot and Mouth Disease (FMD), Brucellosis, *Peste des petits ruminant* (PPR), Classical Swine Fever (CSF) to prevent outbreak of these diseases. Additionally, the assistance are also provided to states to carry out vaccination programme for other economically important diseases as per the priority to the states to prevent disease outbreak.

In order to address the challenges of veterinary services, the Central Government has provided 4019 number of Mobile Veterinary Units (MVUs) during 2021-23 to deliver veterinary services at farmers doorstep. Every year, under this LHDCP Scheme, Govt. of India provides budgetary support to States and UTs on sharing basis to run these mobile units.

Additionally, the Central Government has issued various guidelines to address disease outbreaks and lack of veterinary services faced by livestock rearers, the list of guidelines issued by the Central Government is as under:

1. National Action Plans (NAPs) for identification and notification of the affected area, isolation of affected animals and implementation of biosecurity measures, restriction on movement of livestock etc.
2. Advisories on animal diseases like Avian Influenza, Glanders, African swine fever, Lumpy Skin Disease to control disease outbreaks in definite timeline.
3. The Crisis Management Plan (CMP) for Livestock diseases in managing and responding to animal disease outbreaks, ensuring swift containment and mitigation.
4. 'Standard Veterinary Treatment Guidelines (SVTGs) for best practices in veterinary care to enhance livestock health and disease control.
5. Pandemic Fund Project launched for strengthening Animal Health Security for Pandemic Preparedness and Response".
6. The National Joint Outbreak Response Team (NJORT) involving members from National Center for Disease Control (NCDC), Indian Council of Medical Research (ICMR), Wildlife and Department of Animal Husbandry and Dairying (DAHD) has been constituted to conduct joint investigation and suggestion for future preparedness

7. Carcass Disposal and Disinfection guidelines have been framed for scientific disposal of animal carcass and animal waste.

To address the issue of fodder scarcity, the Central Government is undertaking multiple initiatives aimed at the development of fodder across the Nation. To enhance the efforts of the State Governments and Union Territories, the Union Government is executing the Centrally Sponsored Scheme known as the National Livestock Mission, which includes a Sub Mission focused on Feed and Fodder Development. This Scheme has been in operation throughout the country since the 2014-15 fiscal year. The Sub-Mission on Feed and Fodder Development is having following components:

- (i) Assistance for Quality Fodder Seed Production
- (ii) Entrepreneurial activities in feed and fodder
- (iii) Establishment of Entrepreneurs for Fodder Seed processing Infrastructure (processing and grading unit/ fodder seed storage godown)
- (iv) Fodder production from Non-Forest Wasteland/Rangeland/Non-arable Land” and “Fodder Production from Forest Land

Further, the Department of Animal Husbandry and Dairying has requested all the State Governments to establish fodder task force to increase the fodder cultivation areas and convergence of other schemes of the States and Central Government.

STATEMENT

The details of funds released under National Livestock Mission (NLM) scheme during the last five years, State/UT-wise, including West Bengal is as under:

(Rs. in Lakh)

Sl. No	State/UT	Fund released	Fund utilized
1	Andhra Pradesh	12110.58	12110.58
2	Bihar	0.00	0.00
3	Chhattisgarh	2328.39	2328.39
4	Goa	0.00	0.00
5	Gujarat	100.00	100.00
6	Haryana	1382.50	1382.50
7	Himachal Pradesh	2483.47	2483.47
9	Jharkhand	64.00	64.00
10	Karnataka	2477.19	2477.19
11	Kerala	713.00	713.00
12	Madhya Pradesh	2560.63	2560.63
13	Maharashtra	1087.07	1087.07
14	Odisha	2175.01	2175.01
15	Punjab	369.66	369.66
16	Rajasthan	100.00	100.00
17	Tamil Nadu	1702.16	1702.16
18	Telangana	1745.87	1745.87
19	Uttar Pradesh	871.00	871.00
20	Uttarakhand	3052.56	3052.56
21	West Bengal	598.63	598.63
22	Arunachal Pradesh	3473.64	3473.64
23	Assam	1089.29	1089.29
24	Manipur	2382.27	2382.27
25	Meghalaya	3992.74	3992.74
26	Mizoram	1334.51	1334.51
27	Nagaland	1903.96	1903.96
28	Sikkim	1209.08	1209.08
29	Tripura	1303.97	1303.97

30	A andN Islands	13.07	13.07
31	Chandigarh	0.00	0.00
32	Dadra andNagar Haveli	0.00	0.00
33	Daman andDiu	0.00	0.00
34	Delhi	0.00	0.00
35	Jammu andKashmir	3959.52	3959.52
36	Lakshadweep	59.00	59.00
37	Puducherry	0.00	0.00
38	Ladakh	335.80	335.80
Grand Total		56978.57	56978.57

Apart from this under NLM-EDP 3843 projects have been approved with total project cost of Rs.2672.45 Cr. and approved subsidy of Rs.1233.69 Cr. Of these 2014 project has received the 1st Instalment of subsidy to the tune of Rs.354.06 Cr. and 706 projects has received the 2nd Instalment of subsidy to the tune of Rs.119.34 Cr. These subsidies have been released directly to the beneficiaries and funds were not released to the State Governments. In West Bengal 14 projects have been approved with project cost of Rs.7.07 Cr and approved subsidy of Rs.3.05 Cr. out of 14 project 5 applicant have received their 1st Instalment of Rs.0.85 Cr.

The details of Interest Subvention released to the bank and not to the State Government under Animal Husbandry Infrastructure Development Fund (AHIDF) scheme during the last five years, State/UT-wise, including West Bengal is as under:

(Rs. in Cr.)

S No	State/UT	Total
1	Andhra Pradesh	7.66

2	Assam	2.93
3	Bihar	13.41
4	Chandigarh	0
5	Chhattisgarh	11.9
6	Delhi	0.1
7	Goa	0
8	Gujarat	34.31
9	Haryana	16.52
10	Himachal Pradesh	0.11
11	Jammu andKashmir	0.12
12	Jharkhand	7.75
13	Karnataka	27.92
14	Kerala	0.74
15	Madhya Pradesh	38.44
16	Maharashtra	72.66
17	Manipur	0
18	Nagaland	0
19	Odisha	7.78
20	Puducherry	0.13
21	Punjab	18.12
22	Rajasthan	10.23
23	Tamil Nadu	63.48
24	Telangana	41.42
25	Tripura	0
26	Uttar Pradesh	26.38
27	Uttarakhand	0.56
28	West Bengal	13.55
Grand Total		416.22

The details of fund released under Rashtriya Gokul Mission (RGM) during the last five years, State/UT-wise, including West Bengal is as under:

(Rs. in Lakh)

Sl. No.	State/UT	Fund released	Fund utilized
1	Andhra Pradesh	17102.31	17102.31
2	Arunachal Pradesh	4070.35	4070.35

Sl. No.	State/UT	Fund released	Fund utilized
3	Assam	3879.75	3879.75
4	Bihar	13377.85	13377.85
5	Chhattisgarh	1344.9	1344.9
6	Goa	0	0
7	Gujarat	6336.56	6336.56
8	Haryana	401.83	401.83
9	Himachal Pradesh	6070.83	6070.83
10	Jammu andKashmir	10273.8	10273.8
11	Jharkhand	5345.78	5345.78
12	Karnataka	7457.77	7457.77
13	Kerala	12155.13	12155.13
14	Madhya Pradesh	21978.83	21978.83
15	Maharashtra	4908.56	4908.56
16	Manipur	962.31	962.31
17	Meghalaya	2777.43	2777.43
18	Mizoram	1408.45	1408.45
19	Nagaland	1941.82	1941.82
20	Orissa	6525.73	6525.73
21	Punjab	714.13	714.13
22	Rajasthan	2659.77	2659.77
23	Sikkim	1939.07	1939.07
24	Tamil Nadu	19174.43	19174.43
25	Telangana	5795.39	5795.39
26	Tripura	2524.17	2524.17
27	Uttar Pradesh	21267.29	21267.29
28	Uttarakhand	13106.64	13106.64
29	West Bengal	9953.22	9953.22
30	A andN Lands	0	0
31	Chandigarh	0	0
32	Dadra andNagar Haveli	0	0
33	Daman andDiu	0	0
34	Lakshadweep	0	0
35	Ladakh	147	147
36	Puducherry	357.85	357.85
Grand Total		205958.95	205958.95

The details of fund released under National Programme for Dairy Development (NPDD-Comp A) during the last five years, State/UT-wise, including West Bengal is as under:

(Rs. In crore)

S. No.	State	Fund released	Fund utilized
1	Andhra Pradesh	73.42	40.19
2	Arunachal Pradesh	0.00	0.00
3	Assam	3.36	0.92
4	Bihar	104.18	104.18
5	Chhattisgarh	2.51	2.30
6	Goa	0.40	0.40
7	Gujarat	177.14	166.87
8	Haryana	5.03	0.87
9	Himachal Pradesh	26.89	26.55
10	Jammu and Kashmir	107.99	107.99
11	Jharkhand	9.16	8.27
12	Karnataka	162.22	157.30
13	Kerala	45.78	44.24
14	Ladakh	0.50	0.50
15	Madhya Pradesh	27.34	14.59
16	Maharashtra	30.43	22.99
17	Manipur	14.17	7.15
18	Meghalaya	38.85	38.85
19	Mizoram	0.20	0.20
20	Nagaland	4.11	4.11
21	Odisha	18.84	18.79
22	Puducherry	4.81	3.29
23	Punjab	99.09	94.24
24	Rajasthan	113.02	107.36
25	Sikkim	36.09	33.61
26	Tamil Nadu	142.12	140.87
27	Telangana	21.54	20.02
28	Tripura	7.13	7.09
29	Uttar Pradesh	5.45	3.83
30	Uttarakhand	23.42	23.42

31	West Bengal	0.71	0.71
Grand total		1305.89	1201.72

DELAYED PAYMENTS TO DAIRY FARMERS IN UTTAR PRADESH

1481. SHRI PUSHPENDRA SAROJ:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of quantity of milk procured per day and per year by dairy cooperatives during the last five years, in Uttar Pradesh, district-wise;
- (b) whether similar data for private dairies is available with the Government;
- (c) the average time taken for payment to dairy farmers by cooperative societies, village dairy societies, and private procurers and the number of delayed payment cases reported;
- (d) whether any dairy cooperatives or private dairy companies in Uttar Pradesh are under investigation for delayed or non-payment to producers, if so, the details thereof;
- (e) the measures taken by the Government to ensure timely payment, reduce price disputes, and support distressed dairy farmers; and
- (f) the status of milk chilling centres and electronic milk-testing facilities, district-wise?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): As per information received from the Pradeshik Cooperative Dairy Federation (PCDF), Uttar Pradesh, it procures milk from dairy farmers through its respective Milk Cooperative Unions. Milk Cooperative Unions operating in Uttar Pradesh are procuring milk from more than one district and therefore District-wise milk procurement information is not available. However, the information pertaining to the daily average milk procurement and yearly during last 5 years provided by the Pradeshik Cooperative Dairy Federation (PCDF), Uttar Pradesh, is as under:

Particulars	Years				
	2020-21	2021-22	2022-23	2023-24	2024-25
Average Milk Procurement per Day (Lakh Kilogram)	2.88	2.73	2.10	3.59	3.97
Milk Procured per year (Lakh Kilogram)	1051.20	1018.35	766.50	1310.35	1449.05

(b): Milk procurement data for the private dairies is not maintained by the Department of Animal Husbandry and Dairying (DAHD), GOI.

(c) : The union-wise details for average time taken for payment to dairy farmers and corresponding number of delayed cases is at **Statement-I**.

(d): PCDF (Uttar Pradesh) has informed that there is no pending enquiry for delayed or non-payment to producers.

(e): DAHD, GOI is implementing the following schemes across the country to supplement the efforts made by the State Government:

- i. Rashtriya Gokul Mission (RGM)

- ii. National Programme for Dairy Development (NPDD)
- iii. Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities (SDCFPO)
- iv. Animal Husbandry Infrastructure Development Fund (AHIDF)
- v. National Livestock Mission (NLM)
- vi. Livestock Health and Disease Control Programme (LHDCP)

The above schemes are supplementing the State Government efforts in improving milk productivity of bovines, expanding network of dairy cooperatives, strengthening of dairy infrastructure, working capital requirement, enhancing availability of feed and fodder and providing animal health services. These interventions help to reduce the cost of milk production and also help to enhance income of milk producer from dairy farming.

In addition to this, the State Government of U.P. is giving financial support of Rs. 106.75 Cr annually under the scheme “Revival and revitalization of milk unions” of district plan for timely payment of dairy farmers.

(f): District -wise details of milk chilling centres and electronic milk-testing facilities of PCDF (Uttar Pradesh) is at **Statement-II**.

STATEMENT-I

The union-wise details for average time taken for payment to dairy farmers and corresponding number of delayed cases

S. No.	Name of Milk Union	Days taken for payment after the milk cycle	How many farmers have complained about delay in milk payment?
1	Varanasi	5	Nil
2	Mirzapur	10	Nil
3	Prayagraj	10	Nil
4	Chitrakoot	7	Nil
5	Gorakhpur	7	Nil
6	Basti	2	Nil
7	Azamgarh	10	Nil
8	Ayodhya	4	Nil
9	Gonda	3	Nil
10	Kanpur	5	Nil
11	Jhansi	2	Nil
12	Lucknow	10	5
13	Bareilly	10	2
14	Aligarh	5	Nil
15	Muradabad	8	Nil
16	Meerut	10	Nil
17	Muzzafarnagar	7	Nil
18	Firozabad	2	Nil
19	Mathura	4	Nil

STATEMENT-II

District -wise details of milk chilling centres and electronic milk-testing facilities of PCDF (Uttar Pradesh)

S. No.	District	Capacity of chilling plant (TLPD)	Status of Chilling Centre		Electronic Milk Testing (EMT) Facility
			operational	not operational	
1	Meerut	0.00			Meerut

S. No.	District	Capacity of chilling plant (TLPD)	Status of Chilling Centre		Electronic Milk Testing (EMT) Facility
			operational	not operational	
2	Ghaziabad	0.30		1	
3	Paraag Dairy Noida (Dhankor)	0.20	1		Parag Dairy Noida
4	Bulandshahar	0.30		1	
5	Saharanpur	0.30		1	
6	Muzzafarnagar	0.60	1		Muzzafarnagar
7	Muradabad	0.00			Muradabad
8	Bijnaur	0.30	1		Bijnaur
9	Amroha	0.30		1	
10	Agra	0.30		1	
11	Firozabad	0.20		1	
12	Mainpuri	0.20		1	
13	Mathura	0.30	1		Mathura
14	Aligarh	0.10		1	
15	Eta	0.10		1	Eta
16	Bareilly	0.00			Bareilly
17	Budaun	0.30		1	
18	Pilibheet	0.10		1	
19	Shahjahanpur	0.20	1		Shahjahanpur
20	Prayagraj	0.00			Prayagraj
21	Fatehpur	0.30		1	
22	Pratapgarh	0.10		1	
23	Varanasi	0.00			Varanasi
24	Jaunpur	0.20	1		Jaunpur
25	Ghazipur	0.20	1		Ghazipur
26	Mirzapur	0.10		1	Mirzapur
27	Maharajganj	0.02		1	
28	Dewariya	0.10		1	
29	Azamgarh	0.00			Azamgarh
30	Mahu	0.03		1	
31	Balia	0.20		1	Balia
32	Basti	0.10	1		Basti
33	Sidharthnagar	0.02		1	
34	Bahraich	0.10		1	Bahraich

S. No.	District	Capacity of chilling plant (TLPD)	Status of Chilling Centre		Electronic Milk Testing (EMT) Facility
			operational	not operational	
35	Shravasti	0.05		1	Shravasti
36	Gonda	0.20	1		Gonda
37	Balrampur	0.10		1	
38	Kanpur	0.00			Kanpur
39	Kannauj	0.30			
40	Gorakhpur	0.00			Gorakhpur
41	Farukhabad	0.20		1	
42	Etawa	0.20		1	
43	Lucknow	0.00			Lucknow
44	Lakhimpur	0.20	1		Lakhimpur
45	Sitapur	0.30	1		Sitapur
46	Hardoi	0.30		1	
47	Unnao	0.20		1	
48	Raibareilly	0.20		1	
49	Ayodhya	0.00			Ayodhya
50	Barabanki	0.50		1	Barabanki
51	Ambedkarnagar	0.20	1		Ambedkarnagar
52	Sultanpur	0.20	1		Sultanpur
53	Jhansi	0.00			Jhansi
54	Jalaon	0.20		1	
55	Lalitpur	0.05	1		Lalitpur
56	Chitrakoot (Karwi)	0.10		1	Chitrakoot (Karwi)
57	Hamirpur	0.20		1	
58	Banda	0.20		1	

TLPD- Thousand Litre Per Day

भारत विरोधी गतिविधियों में वृद्धि

1482. श्री संजय हरिभाऊ जाधव:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या गैर-भारतीय मूल के लोगों द्वारा बढ़ती भारत विरोधी गतिविधियां-विशेषकर कनाडा, ब्रिटेन और अमरीका में, सरकार के संज्ञान में हैं;
- (ख) यदि हां, तो गत पांच वर्षों के दौरान उक्त देशों में भारत विरोधी गतिविधियों में संलिप्त पाए गए व्यक्तियों और संगठनों के नाम क्या हैं;
- (ग) क्या सरकार ने इन लोगों की संपत्ति के विरुद्ध कोई कार्रवाई की है और क्या उनके बैंक खाते फ्रीज कर दिए गए हैं, उनका पासपोर्ट निरस्त कर दिया गया है और भारत आने पर रोक लगा दी गई है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (घ): चरमपंथी गतिविधियों, भारतीय राजनयिक मिशनों/पोस्टों की संपत्ति की बर्बरता, सोशल मीडिया पर भारतीयों को धमकियां, भारत विरोधी प्रचार, दबाव बनाना और शैक्षणिक प्रभाव गतिविधियों सहित भारत विरोधी गतिविधियों में गैर-भारतीयों की भागीदारी और उनके समर्थन के उदाहरण सरकार के संज्ञान में आए हैं। ऐसे विरोध प्रदर्शनों में आम तौर पर ऐसे संगठन और तत्व शामिल होते हैं जो भारत विरोधी वकालत और सक्रियता का समर्थन करते हैं या उसे अंजाम देते हैं।

उपलब्ध जानकारी के अनुसार, भारत सरकार ने अपने राजनयिक मिशनों और पोस्टों के माध्यम से मेजबान सरकारों से संपर्क किया है और उनसे न केवल अपने संबंधित घरेलू कानूनों के तहत इन तत्वों के खिलाफ कार्रवाई करने का आग्रह किया है, बल्कि प्रासंगिक अंतरराष्ट्रीय परम्पराओं के अनुसार हमारी राजनयिक संपत्तियों और कर्मियों की पर्याप्त सुरक्षा सुनिश्चित करने का भी आग्रह किया है। इसके अलावा, समय-समय पर जारी वीजा मैनुअल, नियमों और दिशानिर्देशों के अनुसार ऐसे गैर-भारतीयों की भारत में यात्रा निषिद्ध है जो इन गतिविधियों में शामिल हैं।

IMPLEMENTATION OF PMDDKY IN TAMIL NADU**1483. SHRI NAVASKANI K:****SHRI C N ANNADURAI:****SHRI G. SELVAM:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that the low-agricultural-production districts of Tamil Nadu have been included under the Pradhan Mantri Dhan Dhaanya Krishi Yojana (PM-DDKY) with the objective of enhancing productivity and improving farmers' income;
- (b) the details of the initiatives being undertaken under PM-DDKY in these districts, including the integration of thirty six schemes from eleven Central Ministries for comprehensive farmer support;
- (c) whether the Government has set any targets for increasing crop yield, irrigation coverage, and diversification in these districts; and
- (d) if so, the details thereof and the steps being taken to ensure effective convergence, timely delivery of benefits, and measurable improvement in farmers' livelihoods under PM-DDKY in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): 4 districts of Tamil Nadu viz., Ramanathapuram, Virudhunagar, Sivaganga and Thoothukudi have been selected under Prime Minister Dhan Dhaanya Krishi Yojana (PMDDKY).

The Scheme aims to (1) enhance agricultural productivity, (2) increase adoption of crop diversification and sustainable agricultural practices, (3) augment post-harvest storage at the panchayat and block levels, (4) improve irrigation facilities, and (5) facilitate availability of long-term and short-term credit. The Scheme will be implemented through convergence of 36 existing schemes across 11 Departments, other State schemes and local partnerships with the private sector.

Committees have been formed at District, State and National level for effective planning, implementation and monitoring of the Scheme. District Dhan Dhaanya Samiti headed by the district collector is tasked with finalization of District Action Plan in consultation with relevant stakeholders. The District Action Plan roadmap of convergence and activities will be followed for achieving targets and outcomes.

Progress of the scheme in each Dhan-Dhaanya district will be monitored on Key Performance Indicators through a dashboard.

NATIONAL ACCESSIBILITY and ASSISTIVE-TECH MISSION

1484. SHRI SHYAMKUMAR DAULAT BARVE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government considered establishing a “National Accessibility and Assistive-Tech Mission” to ensure real “full inclusion” for Persons with Disabilities (PwD), under which a time-bound national plan can be formulated to implement structural reforms such as mandatory compliance with universal design norms, affordability of AI-based assistive devices, a disability- linked digital inclusion index, accessible public infrastructure audits, and disability-adjusted productivity norms in the employment sector;
- (b) if so, the details thereof;
- (c) whether the Government considered making disability impact assessments mandatory in all Central and State schemes so that policies are aligned with the specific needs of PwD since the inception of the said scheme; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (d): Presently, there is no proposal for establishing a *National Accessibility and Assistive-Tech Mission in the Department*.

Department is already implementing various schemes such as “Creation of Barrier Free Environment”(CBFE) scheme for creation of barrier-free infrastructure, accessible Information and Communication Technology(ICT) systems and Transport systems accessibility, Scheme of Assistance to Persons with Disabilities for Purchase/Fitting of Aids /Appliances (ADIP Scheme) ADIP

Scheme for distribution of different assistive aids/devices, based on modern technology , etc..

Also 'Works, lands and buildings vested in or in the possession of the State' is a State subject, and as per Sections 41, 44 and 45 of The Rights Of Person with Disabilities Act, 2016, the appropriate governments are responsible to take steps to ensure accessible built infrastructure, transport systems and accessible ICT for PwDs and is also responsible to conduct regular social audits/assessments to ensure that different schemes meet accessibility requirements.

For the continuation of Department implemented schemes, in compliance with Ministry of Finance's directives, a Third Party Evaluation of all Central Sector Schemes run by the department is conducted every five years, taking into account the efficacy of scheme outcomes for Divyangjans.

PROGRESS OF DIGITAL AGRICULTURE MISSION

1485. SHRI A. MANI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Digital Agriculture Mission is being implemented across Tamil Nadu, including Dharmapuri district;
- (b) the details of the progress made with respect to the generation of Farmer IDs, geo referencing of village maps, and Digital Crop Survey (DCS), and the specific achievements recorded in Dharmapuri district in Tamil Nadu;

- (c) the number of villages in Dharmapuri district where geo-referencing and DCS have been completed during Rabi 2024-25, and the total number of plots surveyed;
- (d) whether technical and financial support provided by the Government—including assistance under SCA, PM-KISAN administrative funds, camp-mode approach and NeGPA—is being extended to Dharmapuri and the amount allocated so far; and
- (e) the steps taken to ensure timely creation and verification of the Farmers' Registry in Dharmapuri district in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The Government has approved the Digital Agriculture Mission in September 2024. The Mission envisages the creation of a Digital Public Infrastructure (DPI) for Agriculture, Such as AgriStack, Krishi Decision Support System, a Comprehensive Soil Fertility and Profile Map and other IT initiatives undertaken by the Central Government/State Government to enable a robust digital agriculture ecosystem in the country including the Dharmapuri district in Tamil Nadu. This, in turn, would drive innovative farmer-centric digital solutions and make them reliable. Crop-related information is available to all farmers on time. The AgriStack DPI consists of three foundational registries or databases associated with the agriculture sector, i.e., Geo-Reference Village Maps, Crop

Sown Registry, and the Farmers Registry, all created and maintained by the State Governments/ Union Territories.

(b) and (c): The state Farmer Registry under the digital agriculture mission covers all the landholding farmers, including women farmers. As of 30.11.2025, a total of 7.67 Crore Farmer IDs, across the country, have been generated, including 32,73,861 Farmer IDs in Tamil Nadu. Further, a total of 5,91,030 villages have been geo-referenced in the country which includes 17,164 villages in Tamil Nadu. In Kharif 2025, Digital Crop Survey (DCS) has been conducted in 604 Districts covering more than 28.5 crores plots in the country, which includes 3.44 crores plots in Tamil Nadu.

In Dharmapuri Districts of Tamil Nadu, a total of 1,44,033 Farmer IDs have been generated. Further, all the 479 villages of Dharmapuri District have been geo-referenced and in Rabi 2024-25, Digital Crop Survey has been carried out in all the villages of the district.

(d): The government is providing administrative and technical support to all the States for the implementation of AgriStack.

- i. Providing training to the State officials.
- ii. Software for Farmer ID and Digital Crop Survey.
- iii. Support for hiring human resources for creating a Project Monitoring Unit.
- iv. Providing Cloud Infrastructure for implementing the project.
- v. The Department of Expenditure (DoE), Ministry of Finance, has announced a Scheme for Special Central Assistance (SCA) to States for Capital Investment during 2025-26 with a total allocation of Rupees 6000 Crores.

- vi. Further, the Government has advised the States to adopt a Camp-mode approach, under which financial assistance of Rs. 15,000 per camp has been provisioned to the States to encourage States to organize field-level camps and mobilise local administration.
 - vii. To accelerate the creation and verification of Farmers' Registry, Rs. 10/- per Farmer ID has been provisioned from the administrative fund of the PM KISAN Scheme. This amount will be utilized to provide an honorarium to the field functionaries involved in the creation of the Farmers' Registry.
 - viii. Government of Tamil Nadu has informed that the state has utilized the PMKISAN administrative funds to provide incentive for enrollment of farmers under Farmer Registry. Further, the State of Tamil Nadu has been allocated a sum of Rs. 29.934 Crore for Digital Crop Survey in 2025-26, out of this state has informed that an amount of Rs. 22.13 Lakh has been allocated to Dharmapuri Districts for conducted the DCS Kharif 2025. Apart from this, in FY 2024-25, the Government of India has released an amount of Rs. 58.45 Crore to the State of Tamil Nadu under Special Central Assistance for generation of farmer IDs to utilize the fund for their capital projects.
- (e): The State of Tamil Nadu has informed that the instructions were issued to District Collector to strengthen village level camps to increase enrollments. Further, instructions were issued to Revenue officials to
- i. Expedite patta transfers, issue patta to legal heirs as well as in death cases

- ii. Expedite the verification of pending records
- iii. Inform the farmers living outside the district to enroll through Common Service Centers (CSCs).
- iv. Motivate the left-out farmers for immediate enrolment through IEC activities.

आईसीएआर द्वारा विकसित कृषि मशीनरी और प्रौद्योगिकी का प्रसार

1486. श्री मनीष जायसवाल:

श्री चिन्तामणि महाराज:

श्री दुलू महतो:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री राजकुमार चाहर:

श्री पी.पी.चौधरी:

श्रीमती कमलजीत सहरावत:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्तमान में राजस्थान सहित देशभर में और विशेषकर पाली लोकसभा निर्वाचन क्षेत्र में किसानों तक भारतीय कृषि अनुसंधान परिषद (भाकृअनुप) द्वारा विकसित कृषि मशीनरी और प्रौद्योगिकी के प्रसार के लिए क्या व्यवस्था है;
- (ख) क्या क्षेत्रीय स्तर पर उक्त मशीनरी और प्रौद्योगिकी के प्रभाव का आकलन करने के लिए कोई मूल्यांकन किया गया है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (घ) क्या सरकार ने देशभर में रोबोटिक्स, कृत्रिम बुद्धिमत्ता आधारित प्रणालियों, ड्रोन और स्वचालित उपकरणों सहित आधुनिक मशीनीकरण उपकरणों की उपलब्धता बढ़ाने के लिए कोई नया कार्यक्रम शुरू किया है;
- (ड.) यदि हां, तो पाली लोक सभा निर्वाचन क्षेत्र सहित तत्संबंधी ब्यौरा क्या है; और
- (च) उक्त प्रौद्योगिकी के सह-विकास और कार्यान्वयन के लिए निजी क्षेत्र के निकायों या स्टार्ट-अप्स के साथ साझेदारी की वर्तमान स्थिति क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी):

(क) : देश भर में भारतीय कृषि अनुसंधान परिषद (ICAR) के पास अपने राष्ट्रीय कृषि अनुसंधान, शिक्षा और विस्तार प्रणाली (113 संस्थान, 731 कृषि विज्ञान केंद्र (KVKs) और 68 कृषि विश्वविद्यालय) के माध्यम से कृषि मशीनरी और प्रौद्योगिकियों के प्रसार का एक मजबूत तंत्र है। अनुसंधान संस्थान, विभिन्न विश्वविद्यालयों में अखिल भारतीय समन्वित अनुसंधान परियोजनाओं के अपने नेटवर्क के साथ प्रौद्योगिकियों और मशीनरी का विकास करते हैं। इन प्रौद्योगिकियों का मूल्यांकन कृषि विज्ञान केन्द्रों (KVKs) द्वारा विविध कृषि-पारिस्थितिक स्थितियों के लिए उपयुक्तता सुनिश्चित करने के लिए किया जाता है। कृषि विज्ञान केन्द्र (KVKs) खेत पर प्रदर्शन; किसानों और राज्य विस्तार कर्मियों के लिए क्षमता निर्माण कार्यक्रम; जागरूकता कार्यक्रम; किसानों के साथ बातचीत आदि के माध्यम से मान्य प्रौद्योगिकियों का प्रसार करते हैं। इसके उपरान्त, राज्य सरकार के विभाग राज्यों में इन प्रौद्योगिकियों को बढ़ावा देते हैं। प्रौद्योगिकियों के और शोधन और सुधार के लिए किसानों की प्रतिक्रियाओं को शोधकर्ताओं तक लगातार पहुंचाया जाता है। इसके अलावा, राजस्थान और पाली लोकसभा क्षेत्र सहित एक क्षेत्र में अनुसंधान और विस्तार गतिविधियों के समन्वय के लिए, 8 क्षेत्रीय समितियों के माध्यम से भाकृअनुप (ICAR)-राज्य समन्वय भी मौजूद है।

(ख) और (ग): कृषि मशीनरी को अपनाना, किसानों की सामाजिक-आर्थिक और भौगोलिक स्थितियों के साथ-साथ फसल पैटर्न के कारण भी भिन्न होता है। भाकृअनुप (ICAR) का अनुमान है कि समग्र

मशीनीकरण लगभग 47% है। बीज बेड की तैयारी सबसे मशीनीकृत ऑपरेशन (70%) है, जबकि कटाई और थ्रेशिंग, चावल और गेहूं को छोड़कर कम (35% से कम) रहती है, जहां ये 60% से अधिक हैं। गेहूं में सबसे अधिक मशीनीकृत बुवाई (65%) है, तथा रोपण/प्रत्यारोपण स्तर गन्ना (25%) और चावल (35%) में मामूली रहता है। इसके अलावा, भाकृअनुप (ICAR) ने 2012 से 2023 की अवधि के लिए 19 चयनित कृषि उपकरणों/मशीनों के प्रभाव का भी आकलन किया और यह पाया कि इन उपकरणों/मशीनों से उत्पन्न कुल अधिशेष लगभग 14,071 करोड़ रुपये प्रति वर्ष था जिससे लगभग 19.5 लाख कृषि परिवारों को लाभ हुआ।

(घ) और (ड.): सरकार ने राजस्थान और पाली लोक सभा निर्वाचन क्षेत्र सहित देश भर में रोबोटिक्स, कृत्रिम मेधा-आधारित सिस्टम, ड्रोन और स्वचालित उपकरणों सहित आधुनिक मशीनीकरण उपकरणों की उपलब्धता बढ़ाने के लिए केंद्र प्रायोजित/केंद्रीय क्षेत्र के कार्यक्रम/स्कीमों शुरू की हैं। ऐसे कार्यक्रमों/स्कीमों में कृषि मशीनीकरण पर उप-मिशन, नमो ड्रोन दीदी और डिजिटल कृषि मिशन शामिल हैं।

(च): भाकृअनुप (ICAR) प्रौद्योगिकियों के सह-विकास और परिनियोजन के लिए निजी क्षेत्र की संस्थाओं के साथ साझेदारी विकसित करने के लिए पहल कर रहा है। इस संबंध में, भाकृअनुप (ICAR) ने पिछले 5 वर्षों में 150 से अधिक समझौता ज्ञापनों पर हस्ताक्षर किए हैं। इसके अलावा, भाकृअनुप (ICAR) के संस्थान प्रौद्योगिकियों के व्यावसायीकरण और डिप्लायमेंट के लिए निजी फर्मों को विकसित प्रौद्योगिकियों का लाइसेंस दे रहे हैं। भाकृअनुप (ICAR) इस उद्देश्य के लिए स्टार्ट-अप को भी प्रोत्साहित कर रहा है।

सहकारी समितियां

1487.श्रीमती रुचि वीरा:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को विशेषकर उत्तर प्रदेश के मुरादाबाद जिले में विशेष रूप से कृषि ऋण, दुग्ध उत्पादन और ग्रामीण आजीविका के क्षेत्र में सहकारी समितियों की स्थिति और कार्यप्रणाली, उनके प्रबंधन और वित्तीय स्थिति तथा उनके सामने आने वाली समस्याओं की जानकारी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) सरकार द्वारा उक्त सहकारी समितियों को मजबूत करने के लिए संस्थागत सुधार, बेहतर विनियामक निगरानी और बढ़ी हुई वित्तीय सहायता के लिए उठाए गए कदमों का ब्यौरा क्या है; और
- (ग) सहकारी समितियों और उनके सदस्यों को निरंतर किन कठिनाइयों का सामना करना पड़ रहा है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) : जी हाँ मान्यवर । राष्ट्रीय सहकारी डेटाबेस (NCD) के अनुसार, उत्तर प्रदेश में कुल 40,665 सहकारी समितियां हैं, जिनमें से 22,731 समितियां कार्यशील हैं । क्षेत्रवार और जिलेवार, सहकारी समितियों की कुल संख्या और कार्यशील समितियों की संख्या क्रमशः **विवरण-I और विवरण-II** के रूप में संलग्न है ।

(ख) : उत्तर प्रदेश सहित देशभर में सहकारी समितियों को सशक्त बनाने के लिए पैक्स कंप्यूटरीकरण परियोजना के अंतर्गत सरकार वित्तीय सहायता प्रदान कर रही है । ब्योरा **विवरण -III** में दिया गया है ।

इसके अलावा, दिनांक 25.11.2025 तक की स्थिति के अनुसार, राष्ट्रीय सहकारी विकास निगम (NCDC) ने देश भर में सहकारी संस्थानों के विकास के लिए 4,67,455.66 करोड़ रुपये संवितरित किए हैं जिसमें से 7,646.11 करोड़ रुपये उत्तर प्रदेश में सहकारी विकास के लिए संवितरित किए गए हैं । मुरादाबाद जिले के लिए, राष्ट्रीय सहकारी विकास निगम (NCDC) ने केंद्रीय क्षेत्रक योजना

के अंतर्गत दिनांक 22.02.2014 से 30.6.2018 के दौरान एकीकृत सहकारी विकास परियोजना (ICDP) लागू की है और नीचे दिए गए विवरण के अनुसार वित्तीय सहायता प्रदान की है: -

(लाख रु. में)

ऋण	अल्प विकसित ससिडी	परियोजना कार्यान्वयन टीम ससिडी	कुल
858.41	146.847	74.813	1080.070

(ग) : सहकारिता मंत्रालय ने सहकारी समितियों और उनके सदस्यों के सामने आ रही कठिनाइयों के निराकरण के लिए दिनांक 6 जुलाई, 2021 को अपनी स्थापना के बाद से "सहकार-से-समृद्धि" की परिकल्पना को साकार करने और उत्तर प्रदेश सहित देश भर में सहकारी समितियों को सशक्त बनाने के लिए कई पहलें की हैं। इन प्रमुख पहलों में शामिल हैं:

- मानकीकृत सॉफ्टवेयर, डिजिटल लेखांकन, ऑनलाइन सेवा प्रदाय और बेहतर पारदर्शिता लाने के लिए पैक्स कम्प्यूटरीकरण परियोजना उत्तर प्रदेश सहित देश भर में 79,630 से अधिक पैक्स को कवर करती है।
- पैक्स की आदर्श उपविधियां , भंडारण, प्रसंस्करण, एलपीजी वितरण और कॉमन सेवा केंद्रों जैसे कार्यकलापों के विविधीकरण, बेहतर शासन मानकों को सुनिश्चित करने और सदस्य-केंद्रित संचालन को बढ़ावा देने में सक्षम बनाती हैं।
- पैक्स अधिकारियों को डिजिटल संचालन, वित्तीय प्रबंधन और सेवा प्रदाय में प्रशिक्षित करने के लिए क्षमता निर्माण और प्रशिक्षण कार्यक्रम आयोजित किए जा रहे हैं।
- त्रिस्तरीय सहकारी ऋण संरचना को सशक्त करना, पैक्स, DCCBs और StCBs के बीच समन्वय में सुधार करना, बेहतर तरलता प्रबंधन और ऋण प्रवाह सुनिश्चित करना।
- सहकारी क्षेत्र में विश्व की सबसे बड़ी विकेंद्रित अन्न भंडारण योजना।

- त्रिभुवन सहकारी यूनिवर्सिटी की स्थापना ।

विवरण -I

उत्तर प्रदेश में क्षेत्रवार कुल सहकारी समितियां और कार्यशील सहकारी समितियां

क्रम सं.	क्षेत्र	समितियों की संख्या	कार्यशील समितियों की संख्या
1	कृषि एवं संबद्ध सहकारी समिति	1240	718
2	कृषि प्रसंस्करण/औद्योगिक सहकारी समिति	1829	115
3	मधुमक्खी पालन सहकारी समिति	0	0
4	उपभोक्ता सहकारी समिति	1004	473
5	क्रेडिट एंड थ्रिफ्ट समिति	2255	1186
6	डेयरी सहकारी समिति	16199	7664
7	शैक्षिक और प्रशिक्षण सहकारी समितियां	6	6
8	मात्स्यिकी सहकारी समिति	1589	1266
9	हस्तशिल्प सहकारी समिति	26	0
10	हथकरघा वस्त्र और बुनकर सहकारी समिति	1814	886
11	आवासन सहकारी समिति	3247	1207
12	जूट और काँयर सहकारी समिति	0	0
13	खादी ग्रामोद्योग समिति	148	148
14	श्रमिक सहकारी समिति	551	138
15	पशुधन और पोल्ट्री सहकारी समिति	19	0
16	विपणन सहकारी समिति	1807	892
17	विविध ऋण सहकारी समिति	6	6
18	विविध गैर क्रेडिट	70	7
19	बहुउद्देशीय सहकारी समिति	129	69
20	प्राथमिक कृषि क्रेडिट समिति (PACS)/FSS/ LAMPS	8439	7765
21	रेशम उत्पादन सहकारी समिति	88	87
22	सामाज कल्याण और सांस्कृतिक सहकारिता	2	1
23	चीनी मिल सहकारी समिति	27	27
24	पर्यटन सहकारी समिति	1	1
25	परिवहन सहकारी समिति	85	6
26	जनजातीय-अनुसूचित जाति/अनुसूचित जनजाति सहकारी समिति	0	0
27	शहरी सहकारी बैंक (UCB)	56	51

28	महिला कल्याण सहकारी समिति	28	12
	कुल	40665	22731

स्रोत: दिनांक 15.11.2025 की स्थिति के अनुसार NCD

विवरण -II

उत्तर प्रदेश में जिलेवार कुल सहकारी समितियां और कार्यशील सहकारी समितियां

क्रम सं.	जिले का नाम	समितियों की संख्या	कार्यशील समितियों की संख्या
1	आगरा	1,287	616
2	अलीगढ़	518	307
3	अम्बेडकर नगर	641	465
4	अमेठी	347	186
5	अमरोहा	353	193
6	औरैया	409	104
7	अयोध्या	618	409
8	आजमगढ़	1,026	686
9	बागपत	296	226
10	बहराइच	539	310
11	बलिया	442	251
12	बलरामपुर	194	133
13	बांदा	352	169
14	बाराबंकी	767	455
15	बरेली	821	533
16	बस्ती	563	401
17	भदोही	197	122
18	बिजनौर	774	436
19	बदायूं	524	277
20	बुलंदशहर	717	554
21	चंदौली	542	265
22	चित्रकूट	339	193
23	देवरिया	403	269
24	एटा	429	209
25	इटावा	498	103
26	फर्रुखाबाद	498	132
27	फतेहपुर	714	237

क्रम सं.	जिले का नाम	समितियों की संख्या	कार्यशील समितियों की संख्या
28	फिरोजाबाद	303	134
29	गौतम बुद्ध नगर	558	196
30	गाजियाबाद	713	218
31	गाजीपुर	859	441
32	गोंडा	739	445
33	गोरखपुर	788	480
34	हमीरपुर	335	247
35	हापुर	293	204
36	हरदोई	601	377
37	हाथरस	219	163
38	जालौन	589	237
39	जौनपुर	687	371
40	झांसी	695	224
41	कन्नौज	363	69
42	कानपुर देहात	473	118
43	कानपुर नगर	966	397
44	कासगंज	146	107
45	कौशाम्बी	470	145
46	खेरी	456	351
47	कुशी नगर	350	223
48	ललितपुर	343	209
49	लखनऊ	1,390	718
50	महाराजगंज	373	217
51	महोबा	208	98
52	मैनपुरी	245	125
53	मथुरा	532	462
54	मऊ	445	176
55	मेरठ	864	708
56	मिर्जापुर	633	407
57	मुरादाबाद	870	507
58	मुजफ्फरनगर	420	343
59	पीलीभीत	381	284
60	प्रतापगढ़	525	341
61	प्रयागराज	1,333	660

क्रम सं.	जिले का नाम	समितियों की संख्या	कार्यशील समितियों की संख्या
62	रायबरेली	733	511
63	रामपुर	379	254
64	सहारनपुर	749	478
65	संभल	286	185
66	संत कबीर नगर	217	148
67	शाहजहाँपुर	581	435
68	शामली	173	94
69	श्रावस्ती	237	97
70	सिद्धार्थ नगर	380	196
71	सीतापुर	685	472
72	सोनभद्र	207	147
73	सुल्तानपुर	507	309
74	उन्नाव	583	363
75	वाराणसी	975	399
	कुल	40,665	22,731

स्रोत: दिनांक 15.11.2025 की स्थिति के अनुसार NCD पोर्टल

विवरण-III

पैक्स कंप्यूटरीकरण परियोजना के तहत जारी निधि

(करोड़ रुपये में)

क्रम सं.	राज्य /संघ राज्यक्षेत्र	2022-23	2023-24	2024-25	2025-26	कुल
1	महाराष्ट्र	87.95	33.65	-	9.14	130.73
2	राजस्थान	23.78	43.3	11	6.76	84.83
3	गुजरात	-	58.3	22.19	13.48	93.97
4	उत्तर प्रदेश	11.28	42.3	-	13.51	67.1
5	कर्नाटक	40.25	15.39	-	12.19	67.83
6	मध्य प्रदेश	33.23	25.42	-	7.78	66.43
7	तमिलनाडु	33.2	12.48	-	6.05	51.73
8	बिहार	32.95	-	14.66	4.15	51.76
9	पश्चिम बंगाल	30.54	-	-	15.25	45.79
10	पंजाब	25.52	-	-	7.42	32.94

क्रम सं.	जिले का नाम	समितियों की संख्या		कार्यशील समितियों की संख्या		
11	आंध्र प्रदेश	14.93	3.74	14.54	2.1	35.31
12	छत्तीसगढ़	14.86	-	10.21	3.28	28.35
13	हिमाचल प्रदेश	9.56	7.32	3.09	6.77	26.74
14	झारखंड	10.99	-	-	8.21	34.3
15	हरियाणा	4.85	2.44	-	-	8.79
16	उत्तराखंड	-	-	-	-	-
17	असम	6.41	2.45	6.39	1.76	17.02
18	जम्मू और कश्मीर	5.25	1.52	1.85	1.75	10.37
19	त्रिपुरा	2.95	1.13	3.03	-	-
20	मणिपुर	2.55	-	-	-	3.14
21	नागालैंड	0.36	2.46	1.6	0.01	4.43
22	मेघालय	1.23	-	-	-	2.34
23	सिक्किम	1.18	0.9	0.79	0.41	3.28
24	गोवा	0.32	0.13	0.44	0.31	1.19
25	अंडमान और निकोबार द्वीप समूह	-	-	-	-	-
26	पूडुचेरी	0.44	0.17	-	-	0.67
27	मिजोरम	0.27	-	-	0.56	1.27
28	अरुणाचल प्रदेश	0.15	0.12	0.09	-	-
29	लद्दाख	-	-	-	-	0.12
30	ओडिशा	-	-	-	-	18.07
31	दादरा और नगर हवेली तथा दमन एवं दीव	-	-	-	-	-
32	कुल	395	257.71	105.54	142.24	900.49
33	नाबार्ड	100	40.92	25	-	165.92
	कुल	495	298.63	130.54	-	1,066.41

नोट: दिनांक 25.11.2025 तक का डेटा

VIRTUAL GRAM SABHA MEETINGS

1488. DR. T SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

SHRI D. M. KATHIR ANAND:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether the union Government has any proposal for conducting virtual gram Sabha meetings in the country and if so, the details thereof;
- (b) whether the Union Government has provided any financial and technical support to the State Governments to conduct gram sabha meetings virtually and if so, the details thereof; and
- (c) the total funds allocated to the 25 Municipal Corporations, 145 Municipalities and 490 Town Panchayats during the last four years, year-wise, Vellore Corporation in Tamil Nadu?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b): "Panchayat, being "Local Government", is a State Subject and part of the State List in the Seventh Schedule of the Constitution of India. Accordingly, Panchayats are set up and operate through the respective State Panchayati Raj Acts, subject to the provisions of the Constitution. As such, all matters relating to Panchayats, including conducting Gram Sabha meetings and providing the financial and technical support for conducting Gram Sabha meetings, comes under the jurisdiction of the State Government concerned. Further, the Ministry of Panchayati Raj does not have any proposal for conducting Virtual Gram Sabha meetings in the country and this Ministry has not provided any financial and technical support to the State Governments for conducting Gram Sabha meetings virtually.

(c): The Ministry of Housing and Urban Affairs has provided the details of year-wise allocation for Urban Local Bodies, including Vellore, during the last four years in the State of Tamil Nadu, as under:-

(Rs. in Crores)

	Million-Plus Cities Grant	Non-Million- Plus Cities- Tied Grant	Non-Million- Plus Cities- Untied Grant	Total
Financial Year	Allocation	Allocation	Allocation	Allocation
2021-22	303	535.8	357.2	1196
2022-23	313	555.0	370.0	1238
2023-24	331	586.8	391.2	1309
2024-25	350	621.6	414.4	1386

कमजोर वर्गों को लाभ

1489. श्री बाबू सिंह कुशवाहा :

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस तथ्य की जानकारी है कि उत्तर प्रदेश में दिव्यांगजनों, वरिष्ठ नागरिकों, अनुसूचित जातियों और अन्य वंचित वर्गों को पेंशन वितरण, प्रमाण पत्र बनवाने, सहायक उपकरणों की उपलब्धता और पुनर्वास सेवाओं जैसी कल्याणकारी योजनाओं का लाभ प्राप्त करने में कठिनाइयों का सामना करना पड़ रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या केन्द्र सरकार ने हाल ही में विभिन्न राज्यों, विशेषकर उत्तर प्रदेश में प्रगति, पारदर्शिता और लाभार्थियों तक पहुंच सुनिश्चित करने के लिए चलाई जा रही सामाजिक न्याय योजनाओं की कोई समीक्षा की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार का निकट भविष्य में दिव्यांगजनों, वरिष्ठ नागरिकों और कमजोर वर्गों के लिए डिजिटल सेवाओं और सामाजिक सुरक्षा कार्यक्रमों को और मजबूत करने के लिए कोई नई पहल करने का प्रस्ताव है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) और (ख): दिव्यांगजनों को राहत राज्य सूची का विषय है। अतः उत्तर प्रदेश में दिव्यांगजनों, वरिष्ठ नागरिकों, अनुसूचित जातियों और अन्य वंचित वर्गों को पेंशन वितरण, दिव्यांगता प्रमाण पत्र, सहायक उपकरण और पुनर्वास सेवाओं जैसी कल्याणकारी योजनाओं की कार्यान्वयन-स्थिति के संबंध में उत्तर प्रदेश राज्य सरकार के प्रयासों और उससे संबंधित विवरण स्वयं उस राज्य द्वारा ही रखा जाता है।

दिव्यांगजन सशक्तिकरण विभाग में उपलब्ध अभिलेखों के अनुसार, आज की तारीख तक उत्तर प्रदेश राज्य में 16 लाख से अधिक यूडीआईडी कार्ड जेनरेट और जारी किए जा चुके हैं। दिव्यांगजनों के लिए, एडिप योजना के तहत, कार्यान्वयन एजेंसियों और उत्तर प्रदेश के नौ (9) केंद्रों सहित स्थायी प्रधानमंत्री दिव्याशा केंद्रों के माध्यम से आधुनिक सहायक यंत्र और उपकरण दिए जाते हैं। वर्ष 2022 से 2025 तक, उत्तर प्रदेश में एडिप शिविरों के आयोजन में 205 करोड़ रुपये से अधिक राशि का उपयोग किया गया, जिसमें 859 शिविरों के माध्यम से 1.4 लाख लाभार्थियों को लाभ हुआ। वर्ष 2022 से 2025 तक, उत्तर प्रदेश में आरवीवाई (राष्ट्रीय वयोश्री योजना) शिविरों में 68,967 लाभार्थियों के लाभार्थ 252 शिविरों के आयोजन में निधि का उपयोग किया गया। दिव्यांगजन सशक्तिकरण विभाग की छात्रवृत्ति योजना के तहत उत्तर प्रदेश राज्य में वर्ष 2023-24 से 2025-26 तक 8918 लाभार्थियों को 46.44 करोड़ रुपये की राशि संवितरित की गई। उत्तर प्रदेश में तीन (3) क्रॉस डिसेबिलिटी अर्ली इंटरवेंशन सेंटर (सीडीईआईसी) हैं जो छोटे बच्चों के लिए शीघ्र हस्तक्षेप, चिकित्सा और परामर्श सेवा प्रदान करते हैं।

सामाजिक न्याय और अधिकारिता विभाग पीएम-अजय, छात्रवृत्ति (स्कॉलरशिप), निःशुल्क कोचिंग, श्रेष्ठ, स्माइल आदि जैसी योजनाएं कार्यान्वित करता है। वरिष्ठ नागरिकों के संबंध में, सामाजिक न्याय और अधिकारिता विभाग अटल वयो अभ्युदय योजना (एवीवाईएवाई) के घटकों के माध्यम से राज्य सरकार के प्रयासों को बढ़ावा देता है, जिसके तहत, आज की तारीख तक, उत्तर प्रदेश में 50 वृद्धाश्रम चालू हैं।

दिव्यांगजन सशक्तिकरण विभाग द्वारा विभिन्न राज्य विभागों के सभी संबंधित अधिकारियों के साथ योजनाओं की नियमित समीक्षा की जाती है। एडिप, छात्रवृत्ति, डीडीआरएस, आईपीएसआरसी, स्माइल आदि ऐसी ही मॉनिटर की जाने वाली योजनाएं हैं।

(ग): डिजिटल सेवाओं और सामाजिक सुरक्षा कार्यक्रमों को मज़बूत करने के लिए कई पहल की जा रही हैं। WCAG 2.1 AA के अनुरूप, इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय का सुगम्यवेब एक्सेसिबिलिटी टेस्टिंग टूल, सरकारी/निजी वेबसाइटों के एक्सेसिबिलिटी ऑडिट और प्रमाणन को तेज़ी से करने में मदद कर रहा है। भाषिणी (Bhashini) पहल ई-सेवाओं तक बहुभाषी पहुंच को बढ़ा रही है। सामाजिक न्याय और अधिकारिता विभाग ने कल्याणकारी योजनाओं, सेवाओं और शिकायत निवारण तंत्र पर जानकारी प्रदान करने के लिए एक वन-स्टॉप डिजिटल प्लेटफॉर्म के रूप में वरिष्ठ नागरिक पोर्टल लॉन्च किया है। दिव्यांगजन सशक्तिकरण विभाग के तहत एलिम्को एआई एक्सेसिबिलिटी मिशन और मिशन एआई-ड्रिवन असिस्टिव टेक्नोलॉजी को लागू कर रहा है। दिव्यांगजन सशक्तिकरण विभाग के अधीन राष्ट्रीय छात्रवृत्ति पोर्टल (एनएसपी) को ओटीआर, बॉयो और चेहरे से प्रमाणीकरण, तथा एनएसपी-यूडीआडी पोर्टल एकीकरण से सुदृढ़ किया गया है।

PLI SCHEME FOR AUTOMOTIVE AND ACC BATTERY STORAGE

1490. SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the country-wide status of the Production Linked Incentive (PLI) scheme for Automotive and Advanced Chemistry Cell (ACC) Battery Storage;
- (b) the number of units or investments attracted to Andhra Pradesh under these PLI schemes;
- (c) whether the Government is promoting the Rajahmundry-Kakinada industrial belt as a potential hub for EV ancillary or battery component manufacturing;
- (d) the steps being taken to create a skill ecosystem in Rajahmundry for EV manufacturing and maintenance; and
- (e) the support available for MSMEs in Rajahmundry to become part of the EV supply chain?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) and (b): Under the Production Linked Incentive (PLI) Scheme for Automobile and Auto Components Industry (PLI Auto scheme), there are 4 manufacturing units in the state of Andhra Pradesh with aggregate investment of ₹1,142.28 crore (as of 30.09.2025). As on 30.09.2025, country-wide status of PLI Auto scheme is as below

Parameter	Cumulative till 30.09.2025
Investment	₹35,657 crore
Incremental Sales (Base Year FY2019-20)	₹32,879 crore
Employment (nos.)	48,974

Incentive	₹1,350.83 crore (till 30.11.2025)

Under Production Linked Incentive (PLI) scheme for Advanced Chemistry Cell (ACC) Battery Storage (PLI-ACC), out of total targeted capacity of 50 GWh, 40 GWh ACC capacity has been awarded to four beneficiary firms. As reported by the beneficiary firms, 1 GWh Capacity has been installed, cumulative investment of ₹2,878 crore and employment generation of 1,118 has been achieved under the scheme, till 31.10.2025.

(c) to (e): Both PLI-Auto and PLI-ACC schemes are pan-India schemes and does not mandate particular locations for setting up manufacturing units. Companies can choose their preferred locations based on strategic business needs, infrastructure and resource availability, ensuring flexibility in establishing facilities across India.

IMPLEMENTATION OF ATMA SCHEME

1491. SHRI MADDILA GURUMOORTHY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the total funds allocated and released under the Agricultural Technology Management Agency (ATMA) scheme to various states during the last three years;

- (b) the amount of funds allocated and utilized specifically in Andhra Pradesh and Tirupati district under the scheme during the same period;
- (c) the major activities undertaken under the ATMA Scheme in Andhra Pradesh and Tirupati district, including capacity-building, training, demonstrations and exposure visits for farmers;
- (d) whether there has been any impact assessment of the scheme in the region to evaluate its effectiveness in improving agricultural practices; and
- (e) whether the Government plans to expand or revise the scheme to address the specific needs of farmers in districts like Tirupati, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a): State-wise details of allocation and release of funds during last three years under Agricultural Technology Management Agency (ATMA) Scheme is enclosed at **Statement-I**.
- (b): Details of the amount of funds allocated and utilized in Andhra Pradesh and Tirupati district under ATMA scheme during last three years is enclosed at **Statement-II**.
- (c): The major activities undertaken under the ATMA Scheme in Andhra Pradesh and Tirupati district, including capacity-building, training, demonstrations and exposure visits for farmers are enclosed at **Statement-III**.

(d) and (e): Third party evaluation and Impact assessment study of the Scheme is being conducted periodically to evaluate its effectiveness in improving agricultural practices and the suggestions broadly indicates: -

- Farm Demonstrations and Farm Schools activities of ATMA scheme have a good learning impact on farmers and the production is also increasing. Hence these activities should be retained while one-day farmer training should be replaced with three-days training.
- Farmer Interest Groups (FIGs)/Commodity Interest Groups (CIGs)/Food Security Groups (FSGs) mobilized under ATMA scheme is working as building blocks for formation of Farmers Producer Organizations (FPOs).
- Extension activities should be taken up in the National priority areas/themes viz. post-harvest management, surplus management, climate resilient agriculture, judicious use of fertilizers, horticulture based farming system, INM, IPM, etc.

These recommendations have already been incorporated in ATMA Guidelines, 2025 for improvement of the scheme and to address the specific needs of the farmers.

STATEMENT-I							
State-wise details of Allocation and Release of funds under Agricultural Technology Management Agency (ATMA) Scheme during last three years i.e. from 2022-23 to 2024-25							
(Rs. in Crore)							
Sl. No.	States/UTs	2022-23		2023-24		2024-25	
		Allocation	Release	Allocation	Release	Allocation	Release
1	Andhra Pradesh	13.00	6.50	8.44	6.33	10.00	6.25
2	Arunachal Pradesh	13.00	9.75	13.77	13.77	11.00	11.00
3	Assam	19.00	19.00	19.80	19.80	15.00	15.00
4	Bihar	60.00	15.00	48.81	48.81	49.00	61.00
5	Chhattisgarh	17.50	13.13	14.53	17.61	17.50	17.50
6	Goa	2.00	1.00	1.58	1.98	2.00	2.00
7	Gujarat	30.00	33.01	23.65	25.65	25.50	19.13
8	Haryana	16.00	4.00	13.87	10.40	15.00	7.50
9	Himachal Pradesh	15.50	15.50	13.13	15.34	14.00	12.75
10	Jammu and Kashmir	20.58	5.15	10.00	7.50	13.20	9.90
11	Jharkhand	28.00	21.00	21.87	24.37	23.00	17.12
12	Karnataka	26.00	13.00	20.37	20.37	21.00	21.00
13	Kerala	13.77	13.77	10.90	10.90	11.00	11.00
14	Madhya Pradesh	40.00	30.00	34.46	34.47	35.00	26.25
15	Maharashtra	38.00	28.50	28.87	32.50	30.00	31.25
16	Manipur	9.00	2.25	9.00	4.50	5.00	3.75
17	Meghalaya	9.00	9.00	9.00	9.00	8.70	6.53
18	Mizoram	7.00	1.75	7.00	7.00	7.00	6.52
19	Nagaland	12.51	12.51	12.70	14.87	11.00	13.75
20	Odisha	43.00	43.00	38.15	43.99	39.00	39.00
21	Punjab	16.00	12.00	13.88	17.35	15.00	13.35
22	Rajasthan	23.50	17.63	17.84	17.83	18.00	16.50
23	Sikkim	3.80	2.85	4.00	3.00	3.80	3.33
24	Tamil Nadu	40.00	30.00	36.11	42.79	37.00	37.00
25	Telangana	13.00	3.25	9.63	4.82	10.00	5.00
26	Tripura	6.00	3.00	7.00	7.00	7.00	4.38

27	Uttar Pradesh	110.00	55.00	91.53	114.41	94.00	82.25
28	Uttarakhand	15.00	9.63	12.68	11.53	13.00	8.12
29	West Bengal	42.00	42.00	35.70	41.52	36.00	36.00
30	Andaman and Nicobar Islands	2.00	1.00	1.00	1.50	1.50	2.00
31	Puducherry	3.00	1.50	1.50	1.50	2.00	1.50
32	Delhi	0.80	0.20	0.20	0.00	0.30	0.00
33	Laddakh	2.00	0.50	0.50	0.00	0.50	0.12
TOTAL		709.96	475.37	591.47	632.42	601.00	547.75

STATEMENT-II

Amount of funds allocated and utilized in Andhra Pradesh and Tirupati district during last 3 years (2022-23 to 2024-25)

Sl. No	Year	Andhra Pradesh		Tirupati district	
		Allocated (Rs. In Lakhs)	Utilized (Rs. In Lakhs)	Allocated (Rs. In Lakhs)	Utilized (Rs. In Lakhs)
1	2022-2023	1300.00	325.00	2.39	2.39
2	2023-2024	1407.00	1239.00	2.85	2.85
3	2024-2025	1667.00	1262.00	2.00	2.00

STATEMENT-III

The major activities undertaken under the ATMA Scheme in Andhra Pradesh and Tirupati district, including capacity-building, training, demonstrations and exposure visits for farmers

Andhra Pradesh

S. No.	Category of Activity	2022-23			2023-24			2024-25		
		No. of activities (In Nos.)	Funds Utilized (In Lakhs)	No. of Farmers/Staff Covered (In Nos.)	No. of activities (In Nos.)	Funds Utilized (In Lakhs)	No. of Farmers/Staff Covered (In Nos.)	No. of activities (In Nos.)	Funds Utilized (In Lakhs)	No. of Farmers/Staff Covered (In Nos.)
1	Trainings	479	28.07	19,263	592	40.79	26,315	459	27.55	14,647
2	Organizing Demonstrations	251	76.88	2,977	836	13.44	3,211	129	4.73	419
3	Exposure Visit	29	7.84	835	30	12.43	1,208	19	4.643	988
4	Kisan Melas	5	2.15	1,500	5	2.05	2,259	3	2.52	5,785
5	Farmer Scientist Interactions	1	0.131	100	41	2.47	3,167	19	1.385	531
6	Innovative Activities	7	1.40	157	8	2.35	262	5	1.534	93
7	Farm School	0	0	0	10	2.770	229	4	1.118	73
Total: -		772	116.471	24,832	1,522	76.32	36,651	638	43.48	22,536

Tirupati District										
S. No	Category of Activity	2022-23			2023-24			2024-25		
		No. of activities (In Nos.)	Funds Utilized (In Lakhs)	No. of Farmers /Staff Covered (In Nos.)	No. of activities (In Nos.)	Funds Utilized (In Lakhs)	No. of Farmers/ Staff Covered (In Nos.)	No. of activities (In Nos.)	Funds Utilized (In Lakhs)	No. of Farmers/ Staff Covered (In Nos.)
1	Trainings	46	2.15	1,637	73	23.61	4,411	29	1.82	1,224
2	Organizing Demonstrations	6	0.24	294	20	0.35	20	20	0.35	20
3	Exposure Visit	0	0	0	3	0.6	120	3	0.6	125
Total: -		52	2.39	1,931	96	24.56	4,551	52	2.77	1,369

FINANCE COMMISSION RECOMMENDATIONS FOR RURAL LOCAL BODIES

1492. SHRI G M HARISH BALAYOGI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the details regarding ongoing schemes/programmes/initiatives being implemented by the Ministry, State/UT and district-wise in Andhra Pradesh;
- (b) the funds allocated, released and utilised under various schemes during the last three years, year and district-wise, especially in Konaseema district in Andhra Pradesh;

- (c) the grants released and utilized by Andhra Pradesh under the 15th Finance Commission recommendations for Rural Local Bodies, including tied, untied and performance components, year and district-wise, especially in Konaseema district of Andhra Pradesh, along with details of unutilised funds in the said district;
- (d) the infrastructure and capacity-building projects undertaken in Andhra Pradesh using the 15th Finance Commission and RGSA funds, especially in Konaseema district; and
- (e) the details of e-Governance, digital capacity, and data empowerment initiatives being implemented including their present coverage and status in Andhra Pradesh?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a): The details of ongoing schemes and recent major initiatives of the Ministry of Panchayati Raj are given in **Statement-I**. The scheme, initiatives are implemented and/or meant for all the States and UTs in the Country including Andhra Pradesh. However, the Central Sector Scheme of the SVAMITVA is implemented in 31 States/UTs that includes Andhra Pradesh and all its Districts.
- (b): The Year-wise details of funds allocated, released to Andhra Pradesh and utilised under the scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) and

Incentivisation of Panchayat (IoP) scheme during the last three years are as follows:

(Rs. In crore)

Scheme	2022-23			2023-24			2024-25		
	Allocation	Release	Utilisation	Allocation	Release	Utilisation	Allocation	Release	Utilisation
RGSA	440.52	0.00*	5.62	353.54	0.00*	21.21	215.80	2.52	59.64
IoP	\$	2.59	2.59	\$	0.00	0.00	\$	4.00	0.00

**Funds were not released to the State due to availability of huge unspent balance with the State and non-submission of requisite documents by it, as per the guidelines of the Department of Expenditure*

\$ No allocation is made under IoP scheme and fund is released based on the results of National Panchayat Award competition held annually.

Though funds are not released to the Districts under the RGSA Scheme, based on the award money released to various levels of Panchayats in Andhra Pradesh, the District-wise funds received under IoP scheme during the last 3 years is as under:

Name of the District	Award Money Received (Amount in Lakh)		
	2022-23	2023-24	2024-25
SPSR Nellore	25.00	0.00	0.00
Srikakulam	30.00	0.00	0.00
East Godavari	75.00	0.00	0.00
Chittoor	33.00	0.00	100.00
Visakhapatnam	33.00	0.00	200.00

Kurnool	25.00	0.00	0.00
Guntur	23.00	0.00	0.00
Anantapur	15.00	0.00	0.00
Krishna	0.00	0.00	100.00

(c): The year-wise grants allocated and released under the 15th Finance Commission recommendations for Rural Local Bodies in Andhra Pradesh (tied and untied) are furnished at **Statement-II**. The District-wise details of fund allocation are not maintained centrally, as the distribution of these funds among different tiers of Panchayats is the responsibility of the State Government. The District-wise details of grants released and utilised by various tiers of Panchayats in Andhra Pradesh under the 15th Finance Commission recommendations for the Rural Local Bodies as per the information provided by the Government of Andhra Pradesh is furnished at **Statement-III**.

(d): As per the information available on e-GramSwaraj Portal of the Ministry, a total of 11, 21, 319 number of activities including infrastructural projects at various levels of Panchayats have been undertaken in Andhra Pradesh by utilising 15th Finance Commission grants. Under RGSA scheme, 617 number of Gram Panchayat Bhawans, 10 District Panchayat Resource Centres (DPRC) have been sanctioned/constructed and 500 number of computers have been sanctioned/procured for various Panchayats in the State. The District-wise information as provided by the Government of Andhra Pradesh is at **Statement-IV**.

(e): The details are given in **Statement-I**, particularly Mission Mode Project on e-Panchayats (MMP-ePanchayat) is at Sl. 3 and initiatives at Sl. No.11-15.

STATEMENT-I

Details of ongoing schemes and recent major initiatives of the Ministry of Panchayati Raj implemented by Ministry of Panchayati Raj

Sl. No.	Schemes/Initiatives	Objectives
1	Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA)	To strengthen Panchayati Raj Institutions (PRIs) through capacity building and training of the Elected Representatives (ERs) and their functionaries, and providing infrastructural support like construction of Gram Panchayat Bhawan and computerization.
2	Incentivization of Panchayats (IoP) , a central component of the RGSA scheme	To promote healthy competition among PRIs by recognising and rewarding best-performing Panchayats for their achievements in service delivery, public welfare, and recently—their progress toward Sustainable Development Goals (SDGs).
3	Mission Mode Project on e-Panchayats (MMP-ePanchayat) , a central component of the RGSA scheme,	To fund various e-governance projects to develop digital solutions to promote digitalization of Panchayats, bringing efficiency, accountability, and transparency to the functioning of PRIs and contributing to their overall transformation.
4	Central Sector Scheme of Survey of Villages and Mapping with Improvised Technology in Village Areas (SVAMITVA)	To provide Record of Rights to households owning residential properties in villages through drone-based surveys. Property cards are issued with the broader aim of reducing disputes and ensuring clear land ownership.
Recent Major Initiatives		

5	Enablement of Panchayats to Mobilize Own Sources of Revenue	The Ministry of Panchayati Raj is actively working in collaboration with the States to augment OSR generation in PRIs by facilitating the formulation of relevant rules. The Ministry has developed the Samarth digital application for tax demand generation and collection at the PRI level and is collaborating with Institutions like IIM on capacity-building modules.
6	Leadership/ Management Development Programme (MDP) for Panchayati Raj Institutions (PRIs)	The Leadership/ Management Development Programme (MDP) for Elected Representatives and officials of Panchayats with the institute of Excellence such as Indian Institute of Management (IIM), Indian Institute of Technology (IIT), Institute of Rural Management Anand (IRMA), etc. has been started with the major objective of honing the essential leadership skills, including but not limited to communication, decision-making, and conflict resolution, thereby nurturing effective leadership qualities of the Panchayats.
7	Long-Term Domestic Training Programmes for higher Learning of Panchayat Officials	Ministry of Panchayat Raj has taken initiative for the “Funding for Long-Term Domestic Training Programmes” for upto one year of duration for officials of PRIs and Panchayati Raj Department in the States/UTs under the State component of RGSA. The move aims at ensuring that the officials receive advanced, sector-specific training from Institutes of Excellence which will upgrade their skill set for better service delivery at the grassroots.
8	Residential Foundation Training Programme up to 45 days under	Ministry is supporting Residential Foundation Training Programme at State/UT level for up to 45 days for the newly recruited functionaries of PRIs, including Block

	RGSA for the Newly Recruited Functionaries of PRIs:	Development Officers, Panchayat Development Officers, Panchayat Secretaries, Village Extension Officers, Accountants, Tax Collectors, Rozgar Sahayaks, Panchayat Engineering Cadre officials, Gram Sevaks/Sevikas and other officials recruited specifically for serving in the PRIs.
9	Centre of Excellence on PESA (For PESA States such as Andhra Pradesh, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha, Rajasthan and Telangana)	Towards strengthening the local self-governance in tribal areas and effective implementation of the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 (PESA-1996), Centre of Excellence on PESA has been established in the Indira Gandhi National Tribal University, Amarakantak, Madhya Pradesh under the aegis of Ministry of Panchayati Raj for capacity building of tribal leaders, preservation and promotion of customary law and practices and strengthening institutional support and research.
10	Model Youth Gram Sabha	To foster awareness and participation among the youth in grassroots democracy and the Panchayati Raj system by simulating the functioning of Gram Sabhas within educational institutions, the initiative has been launched encouraging the school students to participate and learn the functioning of the rural local governance and instil democratic values of inclusivity and equity, and build leadership and critical thinking skills. It also seeks to enhance awareness about local governance and the Sustainable Development Goals (SDGs), thereby empowering students to contribute meaningfully to national development.
11	Meri Panchayat Application	Meri Panchayat App is a Mobile Governance (m-Governance) App developed to make information,

		aggregated from different portals of this Ministry pertaining to functioning of Gram Panchayats, easily accessible to public.
12	Gram Panchayat Level Weather Forecasting	The Gram Panchayat level weather forecasting initiative, developed in collaboration between with the Ministry of Panchayati Raj (MoPR) and the India Meteorological Department (IMD), Ministry of Earth Sciences (MoES), provides Gram Panchayats with weather forecast on temperature, rainfall, wind speed, cloud cover, humidity with a five-day weather forecast and hourly updates.
13	eGramSwaraj-BHASHINI integration	This integration allows eGramSwaraj to provide services in 22 scheduled languages of India through Bhashini's AI-powered translation, making local-language accessibility a reality for users across India.
14	SabhaSaar	To make Gram Sabha documentation faster, easier, and in a structured format, an AI-enabled application- "SabhaSaar" has been developed and launched on 14.08.2025 to automatically generate Minutes of Meetings (MoM) from audio and video recordings of Gram Sabha meetings.
15	Citizen Charter and Service Delivery by PRIs	Citizen Charter, has since been extended to the Gram Panchayat with the prime emphasis on ease of living. In 2021, the Model Citizen Charter was launched to standardize service delivery across Panchayats by setting clear service standards, time limits, grievance redress mechanisms, and citizen scrutiny.

STATEMENT-II**Allocation and Release under 15th FC for the Rural Local Bodies in
Andhra Pradesh****(Rs. in crores)**

2020-21		2021-22		2022-23		2023-24	
Allocatio n	Releas e	Allocatio n	Releas e	Allocatio n	Releas e	Allocatio n	Release
2625.00	2625.00	1939.00	1917.85	2010.00	1976.75	2031.00	1997.45

2024-25		2025-26		Total	
Allocation	Release	Allocation	Release	Allocation	Release
2152.00	2109.97	2099.00	1026.91	12856.00	11653.92

Tied and Untied wise Release

2020-21						2021-22					
Untied Grant		Tied Grant		Total	Total	Untied		Tied		Total	Total
Alloca tion	Rele ase	Alloca tion	Rele ase	Alloca tion	Rele ase	Alloca tion	Rele ase	Alloca tion	Rele ase	Alloca tion	Rele ase
1312. 50	1312. .50	1312. 50	1312. .50	2625. 00	2625. .00	775.6 0	767. 14	1163. 40	115 0.71	1939. 00	1917. .85

2022-23						2023-24					
Untied		Tied		Total	Total	Untied		Tied		Total	Total
Allocation	Release	Allocation	Release	Allocation	Allocation Release	Allocation	Release	Allocation	Release	Allocation	Allocation Release
804.00	787.84	1206.00	1188.91	2010.00	1976.75	812.40	798.90	1218.60	1198.55	2031.00	1997.45

2024-25						2025-26						Total	
Untied		Tied		Total		Untied		Tied		Total		Allocation	Release
Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release	Allocation	Release		
860.80	842.00	1291.20	1267.98	2152.00	2109.97	839.60	410.76	1259.40	616.14	2099.00	1026.91	12856.00	11653.92

STATEMENT-III

District-wise release and expenditure of Fifteenth Finance Commission grants By Various tiers of Panchayats in Andhra Pradesh form 2022-23 to 2024-25

Sl. No.	Name of the District	Zilla Praja Parishads					
		2022-23 to 2024-25					
		Basic and Tied Grant 2022-23	Basic and Tied Grant 2023-24	Basic and Tied Grant 2024-25	Total Allocation and Releases (3+4+5)	Expenditure	Balance
1	2	3	4	5	6	7	8
1	Ananthapuram	26.99	27.20	23.76	77.95	62.68	15.27
2	Chittoor	26.42	26.60	22.95	75.97	53.32	22.65
3	East Godavari	34.81	35.34	30.51	100.66	98.28	2.38
4	Guntur	25.52	25.80	22.52	73.84	48.73	25.11
5	Krishna	22.53	23.00	20.34	65.87	63.04	2.83
6	Kurnool	25.44	25.61	22.12	73.17	71.85	1.32
7	Prakasam	23.86	24.35	22.25	70.46	69.54	0.92
8	SPSR Nellore	17.66	17.80	17.04	52.50	24.77	27.73
9	Srikakulam	19.29	19.42	16.30	55.01	41.93	13.08
10	Visakhapatnam	20.00	20.15	19.20	59.35	41.77	17.58
11	Vizianagaram	16.12	16.24	14.16	46.52	45.36	1.16
12	West Godavari	24.86	25.04	21.99	71.89	52.18	19.71
13	YSR Kadapa	18.00	18.12	15.85	51.97	22.42	29.55
	Total	301.50	304.67	269.00	875.17	695.87	179.30

Mandal Praja Parishads							
Details showing the Allocation and releases, Expenditure and balances details of Basic and Tied Grant under 15th Finance Commission Grant for the year 2022-23 to 2024-25							
Rs.in Crores							
Sl.No.	Name of the District	Mandal Praja Parishads					
		2022-23 to 2024-25					
		Basic and Tied Grant 2022-23	Basic and Tied Grant 2023-24	Basic and Tied Grant 2024-25	Total Allocation and Releases (3+4+5)	Expenditure	Balance
1	2	3	4	5	6	7	8
1	Ananthapuram	26.90	27.22	33.71	87.83	55.65	32.19
2	Chittoor	26.32	26.65	32.35	85.32	80.59	4.73
3	East Godavari	33.66	34.05	41.60	109.31	91.67	17.64
5	Guntur	25.02	25.32	31.24	81.58	53.48	28.10
6	Krishna	21.24	21.48	25.75	68.47	49.64	18.83
7	Kurnool	25.36	25.65	31.17	82.18	77.05	5.13
8	Prakasam	22.54	22.80	28.81	74.15	63.21	10.94
9	SPSR Nellore	17.60	17.81	23.91	59.32	51.91	7.41
10	Srikakulam	19.24	19.46	22.69	61.39	44.96	16.43
11	Visakhapatnam	19.94	20.16	28.07	68.17	49.41	18.76
12	Vizianagaram	16.06	16.25	20.04	52.35	44.70	7.66
12	West Godavari	24.78	25.07	29.76	79.61	59.89	19.72
13	YSR Kadapa	17.94	18.14	22.48	58.56	48.68	9.88
	Total	296.60	300.06	371.59	968.25	770.84	197.42

Gram Panchayats							
Details showing the Allocation and releases, Expenditure and balances details of Basic and Tied Grant under 15th Finance Commission Grant for the year 2022-23 to 2024-25							
Rs.in Crores							
Sl.No.	Name of the District	Gram Panchayats					
		2022-23 to 2024-25					
		Basic and Tied Grant 2022-23	Basic and Tied Grant 2023-24	Basic and Tied Grant 2024-25	Total Allocation and Releases (3+4+5)	Expenditure	Balance
1	2	3	4	5	6	7	8
1	Alluri Seetharamaraju	45.33	45.79	72.84	163.96	124.65	39.31
2	Anakapalli	58.39	58.98	57.53	174.90	171.18	3.72
3	Ananthapuram	66.00	66.69	70.20	202.89	175.14	27.75
4	Annamayya	56.84	57.41	59.75	174.00	154.19	19.81
5	Bapatla	45.50	45.97	47.48	138.95	123.38	15.57
6	Chittoor	57.91	58.51	60.11	176.53	152.88	23.65
7	East Godavari	45.26	45.74	45.05	136.05	127.60	8.45
8	Eluru	63.28	63.95	67.80	195.03	178.24	16.79
9	Guntur	32.32	32.64	34.19	99.15	69.55	29.60
10	Kakinada	53.52	54.05	53.10	160.67	157.71	2.96
11	Konaseema	58.80	59.40	58.61	176.81	172.07	4.74
12	Krishna	46.84	47.32	47.88	142.04	129.08	12.96
13	Kurnool	62.48	63.12	64.59	190.19	183.73	6.46
14	Nandyal	55.54	56.10	59.44	171.08	154.62	16.46
15	NTR	36.60	36.99	38.96	112.55	107.09	5.46

16	Palnadu	58.42	59.01	62.68	180.11	160.79	19.32
17	Parwathipuram Manyam	31.60	31.92	38.90	102.42	88.39	14.03
18	Prakasam	75.18	75.95	81.99	233.12	215.93	17.19
19	SPSR Nellore	68.69	69.37	77.37	215.43	175.73	39.70
20	Sri Satyasai	59.30	59.90	63.38	182.58	165.27	17.31
21	Srikakulam	72.18	72.92	71.17	216.27	188.76	27.51
22	Tirupati	56.64	57.22	63.63	177.49	146.16	31.33
23	Visakhapatnam	7.30	7.38	7.01	21.69	19.41	2.28
24	Vizianagaram	60.87	61.49	59.77	182.13	178.32	3.81
25	West Godavari	48.98	49.47	47.42	145.87	141.89	3.98
26	YSR kadapa	54.88	55.42	58.52	168.82	143.65	25.17
	Total	1378.65	1392.71	1469.37	4240.73	3805.41	435.32

STATEMENT-IV

**Number of Infrastructure Projects Undertaken by utilising RGSA scheme
in the State of Andra Pradesh since 2022-23**

Sl. No.	District	Desktop Computers distributed		Allocation of GP buildings	DPRC Buildings Sanctioned
1	Srikakulam	31		24	
2	Vizianagaram	31		40	
3	Parvathipuram Manyam	21		95	1
4	Visakhapatnam	10		1	
5	Anakapalli	28		28	
6	Alluri Sitharama Raju	20		53	1
7	Kakinada	9		7	

8	East Godavari	9		5	1
9	Dr.B.R.AmbedkarKonaseema	9		2	
10	West Godavari	12		1	
11	Eluru	16		14	
12	Krishna	19		4	
13	NTR	12		6	
14	Guntur	12		12	1
15	Palnadu	20		16	1
16	Bapatla	16		12	
17	Prakasam	23		19	
18	SPSR Nellore	27		40	
19	Nandyal	20		15	1
20	Kurnool	16		36	
21	YSR Kadapa	23		56	
22	Annamayya	19		12	1
23	Sri Satya Sai	16		23	1
24	Ananthapuram	20		27	
25	Tirupati	34		52	1
26	Chittoor	27		17	1
Total		500		617	10

STATUS OF STARTUPS

1493. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the number of startups recognised and the quantum of funding availed through Funds for Startups till 31st October, 2025, State-wise, particularly Telangana;

- (b) whether Government proposes to establish a dedicated Startup/SEBI facilitation centre in Hyderabad, similar to GIFT city; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): As per eligibility conditions prescribed under G.S.R. notification 127 (E) dated 19th February 2019, entities are recognized as 'startups' under the Startup India initiative by the Department for Promotion of Industry and Internal Trade (DPIIT). As on 31st October 2025, 1,97,692 entities have been recognized as startups by DPIIT. The State/Union Territory (UT)-wise details of entities recognized as startups by DPIIT as on 31st October 2025, including in the State of Telangana is placed as **Statement-I**.

Under Startup India initiative, the Government is implementing three flagship Schemes, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS), and Credit Guarantee Scheme for Startups (CGSS) to provide funding opportunities and support startups across sectors at various stages of their business cycle.

FFS has been established to catalyze venture capital investments and is operationalized by Small Industries Development Bank of India (SIDBI), which provides capital to Securities and Exchange Board of India (SEBI)-registered

Alternative Investment Funds (AIFs) which in turn invest in startups. The State/UT- wise amount invested in startups by AIFs selected under FFS as on 31st October 2025, including in the State of Telangana is placed as **Statement-II.**

SISFS provides financial assistance to seed stage startups through incubators. SISFS is implemented from 1st April 2021. The State/UT-wise amount approved to startups by incubators selected under SISFS as on 31st October 2025, including in the State of Telangana is placed as **Statement-III.**

CGSS is implemented for enabling collateral free loans to startups through eligible financial institutions. CGSS is operationalized by the National Credit Guarantee Trustee Company (NCGTC) Limited and has been operationalized from 1st April 2023. The State/UT-wise amount of loans guaranteed to startup borrowers as on 31st October 2025, including in the State of Telangana is placed as **Statement-IV.**

(b) and (c): As per the Department of Economic Affairs (DEA), currently there is no such proposal under consideration to establish a dedicated Startup/SEBI facilitation centre in Hyderabad, similar to GIFT City.

STATEMENT-I

The State/Union Territory (UT)-wise details of entities recognized as startups by DPIIT as on 31st October 2025 is provided below:

State/UT	Number of entities recognized as startups
Andaman and Nicobar Islands	85
Andhra Pradesh	3609
Arunachal Pradesh	79
Assam	1925
Bihar	4187
Chandigarh	633
Chhattisgarh	2149
Dadra and Nagar Haveli and Daman and Diu	85
Delhi	19273
Goa	747
Gujarat	16805
Haryana	10295
Himachal Pradesh	710
Jammu and Kashmir	1334
Jharkhand	1858
Karnataka	20330
Kerala	7768
Ladakh	23
Lakshadweep	3
Madhya Pradesh	6493
Maharashtra	34444
Manipur	235
Meghalaya	86
Mizoram	61
Nagaland	110
Odisha	3428
Puducherry	207
Punjab	2196
Rajasthan	7103
Sikkim	18

Tamil Nadu	13105
Telangana	10804
Tripura	179
Uttar Pradesh	19207
Uttarakhand	1635
West Bengal	6483
Total	197692

STATEMENT-II

The State/UT-wise amount invested in startups by AIFs selected under FFS as on 31st October 2025, including in the State of Telangana, is provided below:

State/UT	No. of startups selected by AIFs	Amount invested (in Rs. crore)
Karnataka	415	7,893.46
Maharashtra	269	5,899.85
Delhi	208	3,727.60
Haryana	104	2,074.30
Tamil Nadu	60	1,383.19
Uttar Pradesh	48	752.62
Telangana	38	608.88
Gujarat	36	779.62
Rajasthan	27	381.32
Kerala	25	380.07
Assam	21	41.05
Madhya Pradesh	18	179.96
West Bengal	16	147.28
Odisha	10	44.30
Manipur	6	6.35
Bihar	4	186.06
Punjab	3	87.48
Chhattisgarh	3	66.23
Chandigarh	3	21.30
Uttarakhand	3	7.58

State/UT	No. of startups selected by AIFs	Amount invested (in Rs. crore)
Meghalaya	3	1.05
Goa	2	124.39
Andhra Pradesh	2	35.60
Puducherry	2	5.73
Arunachal Pradesh	2	1.40
Tripura	2	1.00
Nagaland	2	0.65
Jammu and Kashmir	1	50.00
Jharkhand	1	31.20
Total	1,334	24,919.5

STATEMENT-III

The State/UT-wise amount approved to startups by incubators selected under SISFS as on 31st October 2025, including in the State of Telangana, is provided below:

State/UT	Number of startups selected	Funds approved (in Rs. crore)
Andaman and Nicobar Islands	1	0.04
Andhra Pradesh	62	11.91
Arunachal Pradesh	2	0.30
Assam	44	5.87
Bihar	49	8.68
Chandigarh	14	2.89
Chhattisgarh	22	2.52
Delhi	222	40.95
Goa	23	3.08
Gujarat	225	40.01
Haryana	147	25.96
Himachal Pradesh	22	3.24
Jammu and Kashmir	13	2.65
Jharkhand	20	3.50
Karnataka	408	87.79

State/UT	Number of startups selected	Funds approved (in Rs. crore)
Kerala	70	13.39
Madhya Pradesh	129	20.81
Maharashtra	544	102.75
Manipur	3	0.30
Meghalaya	3	0.34
Mizoram	6	1.15
Nagaland	27	4.97
Odisha	116	14.95
Puducherry	6	0.97
Punjab	52	8.49
Rajasthan	130	21.53
Sikkim	2	0.20
Tamil Nadu	310	53.36
Telangana	204	42.22
Uttar Pradesh	245	37.41
Uttarakhand	25	4.38
West Bengal	53	7.98
Total	3,199	574.5

STATEMENT-IV

The State/UT-wise amount of loans guaranteed to startup borrowers as on 31st October 2025, including in the State of Telangana, is provided below:

State/UT	Number of loans guaranteed	Amount of loans guaranteed (in Rs. crore)
Andhra Pradesh	11	17.00
Assam	5	13.97
Bihar	1	0.28
Chandigarh	1	0.15
Delhi	24	54.11
Gujarat	9	39.77
Haryana	33	98.29

Jammu And Kashmir	6	19.35
Karnataka	41	92.22
Kerala	15	32.00
Madhya Pradesh	6	10.80
Maharashtra	72	159.56
Odisha	2	4.50
Rajasthan	9	32.30
Tamil Nadu	28	80.87
Telangana	5	5.47
Uttar Pradesh	25	45.85
Uttarakhand	1	10.00
West Bengal	17	38.75
Total	311	755.2

ACTIVE WORKERS UNDER MGNREGS IN HARYANA

1494. Shri VARUN CHAUDHRY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of Union Budget allocation and released under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the last five years;
- (b) the budget allocated and released under MGNREGS for the State of Haryana during the last five years, year-wise;
- (c) the details and number of active workers registered under MGNREGS in Haryana in 2022-2023, 2023-2024 and 2024-2025 along with the number of workers who have been provided hundred days of employment;
- (d) the details and number of active workers under MGNREGS in Haryana who have been provided unemployment allowance/compensation in case hundred days work not provided during the last five years; and

(e) the reasons for delay in the release of payments to MGNREGS workers and the steps taken for timely release along with the amount for delay compensation provided during the last five years in the State of Haryana?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a): The details of funds allocation at Budget Estimate stage, Revised Estimate stage and fund released under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) during the last five financial years are given below:

(Rs. in crore)

Sl. No.	Financial Year	Budget Estimate	Revised Estimate	Fund release
1	2020-21	61,500.00	1,11,500.00	1,11,171
2	2021-22	73,000.00	98,000.00	98,468
3	2022-23	73,000.00	89,400.00	90,810
4	2023-24	60,000.00	86,000.00	89,268
5	2024-25	86,000.00	86,000.00	85,839

(b): Mahatma Gandhi NREGS is a demand driven wage employment scheme. There is no State/UTs-wise allocation of funds under Mahatma Gandhi NREGS. Details of funds released to the State of Haryana under the scheme in the last five financial years from 2020-21 to 2024-25 is given below:

Financial Year	2020-21	2021-22	2022-23	2023-24	2024-25
Central fund released to the State of Haryana (Rs. in crore)	764.55	723.73	373.99	477.87	590.19

(c): Number of active workers and number of households who have availed 100 days of employment in Haryana under the Mahatma Gandhi NREGS during the last three financial years is given below:

Sl. No.	Financial Year	No. of active workers	Number of HHs who have been provided hundred days of employment
1	2022-23	806439	3447
2	2023-24		2555
3	2024-25	806422	2191

As per NREGASoft

(d): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand-driven wage employment programme. As per the mandate of the Act every eligible rural household is entitled to get at least 100 days of wage employment in every financial year, if he/she is willing to do unskilled manual work. In cases where the State Government fails to provide employment within the stipulated time period, unemployment allowance becomes payable under Section 7 of the Act.

With regard to Haryana, no unemployment allowance has been reported by the State Government in NREGASoft as paid to workers under Mahatma Gandhi NREGS during the last five financial years.

(e): Under the Scheme, the wage payments are directly credited by the Central Government to the accounts of the beneficiaries through Direct Benefit Transfer protocol. Sanctions for wage payments are issued daily by the Ministry through the Public Finance Management System (PFMS) based on fund transfer orders received from the States/ UTs after following due procedures. At the beginning

of each financial year, admissible pending liabilities of the previous years, if any, are duly reimbursed by the Government of India. Accordingly, all due and admissible pending wage liabilities upto FY 2024-25 have already been cleared (except in case of State of West Bengal).

As per the provisions of the Act, beneficiaries are entitled to receive wage payments within 15 days of work completion. In order to ensure timely payment, the Government of India has issued a comprehensive Standard Operating Procedure (SOP) to all States/UTs, which defines fixed timelines for each stage of the wage payment process—from muster roll uploading to FTO approval. The Ministry along with the States/UTs has been making concerted efforts for improving the timely payment of wages. States/UTs have been advised to generate pay orders in time.

The Ministry has taken various steps to ensure timely payment of wages to workers under (Mahatma Gandhi NREGS). These include:

- Improvement of National Electronic Fund Management System (Ne-FMS).
- Intensive consultation with State Governments and other stakeholders for ensuring timely payment of wages, verification of pending and delay compensation claims etc.
- Formulation of Standard Operating Procedure for monitoring of timely payment and payment of delay compensation.

- Reviewing the status of timely payment and payment of delay compensation with the States/ UTs during periodic meetings, Performance Review Committee meetings, Mid-term Reviews etc.

Further, continued efforts have been undertaken by the Ministry through various technological interventions for ensuring timely payments of wages. Some of the key interventions include:

- Direct Benefit Transfer (DBT): Wages are transferred directly from the central account to workers' bank accounts, minimizing the role of intermediaries and reducing fund misappropriation. This has proven to be effective in enhancing transparency and preventing leakages. Almost 100% of the funds are managed electronically with the wage payment made entirely through Direct Benefit Transfer (DBT) protocol.
- Aadhaar Payment Bridge System (APBS): APBS conversion is a major reform process where benefits are credited directly into the bank accounts based on the Aadhaar of the workers under Mahatma Gandhi NREGS, preferably Aadhaar Based Payments, cutting several layers in the delivery process. APBS helps in better targeting, increasing the efficiency of the system and reducing the delays in payments, ensuring greater inclusion by curbing leakages thereby promoting greater accountability and transparency.
- National Mobile Monitoring System (NMMS): Real-time attendance capture through geo-tagged photographs at the worksite ensures

accurate and timely recording of attendance, which helps in timely payment of wages.

As per the provisions mentioned in Schedule-II of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (Mahatma Gandhi NREGA), wage seekers shall be entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day of delay beyond the sixteenth day of closure of muster roll. Delay compensation rules are notified by the State Government concerned. The amount due for compensation is duly verified and approved, and then paid by the State Government.

The Ministry regularly reviews the performance of the implementation of Mahatma Gandhi NREGS (including delay compensation), including payment of delay compensation in States/UTs through various fora viz., Mid-Term Review, Labour Budget meetings, Labour Budget Revision meetings, Programme Review meetings.

NATIONAL LIVESTOCK MISSION

1495. SHRI DUSHYANT SINGH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING**

Be pleased to state:

- (a) The details of the specific financial assistance programs available under the National Livestock Mission (NLM) for breeders and private enterprises engaged in the conservation of livestock species;

- (b) Whether the Government plans to increase support for the establishment of infrastructure related to fodder processing and seed production for livestock in the country if so, the details thereof and if not, the reasons therefor;
- (c) the details of the measures being considered to enhance private sector investment in the livestock sector, including potential partnerships and funding opportunities particularly in Jhalawar and Baran districts in Rajasthan; and
- (d) the details regarding the impact of the Government initiatives on livestock population as per the Government especially in Rajasthan including any statistics or assessments conducted after its implementation.

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The Department of Animal Husbandry and Dairying, Government of India, under the Entrepreneurship Development component of National Livestock Mission, is providing a 50% capital subsidy up to Rs. 50.00 lakh to individuals, Farmer Producer Organizations (FPOs), Self-Help Groups (SHGs), Joint Liability Groups (JLGs), Farmer Cooperative Organizations (FCOs) and Section 8 Companies for the establishment of rural poultry breeding farms; sheep, goat, pig, camel, horse, and donkey breeding farms; and fodder value-addition units (i.e., hay, silage, Total Mixed Ration (TMR), fodder block, fodder seed

processing, grading, and storage units). The entire scheme is end-to-end digitalized.

Till date 3843 projects have been approved with total project cost of Rs.2672.65 Cr. and an approved subsidy of Rs.1233.69 Cr. Of these, 2014 project have received the first Instalment of subsidy to the tune of Rs.354.06 Cr. and 706 projects have received the second Instalment of subsidy to the tune of Rs.119.34 Cr. Category-wise projects approved are as under:

Category-wise progress-NLM (EDP)	Number of Projects	Project Cost (INR Cr.)	Approved Subsidy (INR Cr.)	Capacity created
Feed and fodder	129	120.62	52.86	4.65 lakh MTPA
Small Ruminant (sheep and goat)	3169	2240.40	1050.34	11.43 lakh sheep and goat
Piggery Entrepreneur	338	200.13	80.63	0.32 lakh pigs
Rural Poultry	207	111.50	49.86	2.31 lakh birds
Total	3843	2672.65	1233.69	

(b): The Department of Animal Husbandry and Dairying (DAHD), Government of India is implementing Centrally Sponsored Scheme National Livestock Mission with a Sub Mission on Feed and Fodder Development since 2014-15. The Mission is realigned in July 2021 and modified in March 2024. The Sub-Mission is currently having an component of Entrepreneurial activity on feed and fodder development providing a 50% capital subsidy of total project cost up to Rs. 50.00 lakh to the beneficiaries for establishment of infrastructure for Fodder

Seed processing including grading unit/ fodder seed storage godown as per scheme guidelines.

(c) : To promote private sector investment in the livestock sector, under Animal Husbandry Infrastructure Development Fund (AHIDF) scheme, Department of Animal Husbandry and Dairying (DAHD), Government of India is assisting and providing interest subvention to the eligible entities including individual entrepreneurs, Private Companies, MSMEs, Farmers Producers Organizations (FPOs), Section 8 companies and Dairy Cooperatives for establishment of units in following sectors: (i) Dairy processing and value addition infrastructure, (ii) Meat processing and value addition infrastructure, (iii) Animal Feed Plants, (iv) Breed improvement technology and breed multiplication farms for cattle/Buffalo/Sheep/Goat/Pig, (v) Veterinary vaccine and drug production facilities, (vi) Animal waste to wealth management (agri-waste management) and (vii) primary wool processing infrastructure.

Under AHIDF, 18 projects have been approved for the Rajasthan State, leveraging an investment of Rs 258.12 Crores. However, Department of Animal Husbandry and Dairying (DAHD), Government of India has not received any projects under AHIDF for grant of assistance from the Jhalawar and Baran districts of Rajasthan.

Under NLM Entrepreneurship Development component, as detailed above 50% capital subsidy up to Rs.50.00 lakh is also being provided to individuals, Farmer Producer Organizations (FPOs), Self-Help Groups (SHGs), Joint Liability Groups(JLGs), Farmer Cooperative Organizations (FCOs) and Section 8

companies to encourage investment and establishment of rural poultry breeding farms, sheep/goat, pig, Camel, Horse, Donkey breeding farm, fodder value addition (i.e. Hay/Silage/Total Mixed Ration (TMR)/ Fodder Block / fodder seed processing and grading infrastructure Units including storage unit.

(d): As per the Basic Animal Husbandry Statistics (BAHS), 2024, indigenous cattle population has increased from 1,33,24,462 in the year 2012 to 1,39,37,630 in the year 2019 in the Rajasthan State which is 4.60 percent increase in Rajasthan.

OPERATIONAL COOPERATIVES IN WEST BENGAL

1496. SHRI SAUMITRA KHAN:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the details of the total number of cooperatives functioning in West Bengal, District-wise; and
- (b) whether the Government has initiated any scheme to promote cooperative activities and if so, the details thereof?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) : As per the National Cooperative Database (NCD), there are a total of 32,128 Cooperative Societies in West Bengal, out of which 22,953 Cooperative Societies are functional. The district-wise total number of cooperative societies and number of functional cooperative societies in West Bengal, is attached as **Statement.**

(b) : Yes. The Ministry of Cooperation, since its inception on 6th July, 2021, has undertaken several initiatives to realize the vision of “Sahakar-se-Samriddhi” and to promote cooperatives across the country, including the State of West Bengal. Key initiatives include:

- i. PACS Computerisation Project, covering more than 79,000 PACS nationwide, to introduce standardized software, digital accounting, online service delivery and improved transparency.
- ii. Model Byelaws of PACS, enabling PACS to undertake more than 25 business activities, improve governance, transparency and accountability in their operations. Now, PACS can operate as PM-Kisan Samridhi Kendras (PMKSKs), Pradhan Mantri Bhartiya Janaushadhi Kendras (PMBJKs), Common Service Centres (CSC) etc.
- iii. Cooperative-led "White Revolution 2.0" aimed at expanding cooperative coverage, employment generation and women's empowerment with an objective "To increase the milk procurement of dairy cooperatives by 50% from the present level over next five years by providing market access to dairy farmers in uncovered areas and increasing the share of dairy cooperatives in organized sector.
- iv. Non-scheduled UCBs, StCBs, and DCCBs notified as Member Lending Institutions (MLIs) in the CGTMSE Scheme to increase the share of cooperatives in lending.

- v. The Government launched a scheme through NCDC for setting up ethanol plants or cogeneration plants or for working capital or for all three purposes. The Ministry has released Rs.1000 crore to NCDC (Rs.500 crore in FY 2022-23 and Rs.500 crore in FY 2024-25) under the scheme and NCDC has released Rs.10,005 crore to 56 CSMs.
- vi. Capacity-building programs undertaken through NABARD that provide training on ERP Software i.e. e-PACS software.

STATEMENT

District wise number of total and functional cooperative societies in West Bengal

S.No	District Name	Total number of societies	Number of functional societies
1	24 Paraganas North	5,596	5,227
2	24 Paraganas South	1,756	993
3	Alipurduar	333	225
4	Bankura	1,152	996
5	Birbhum	972	766
6	Coochbehar	862	537
7	Darjeeling	772	420
8	Dinajpur Dakshin	541	330
9	Dinajpur Uttar	621	353
10	Hooghly	2,052	1,244
11	Howrah	813	653
12	Jalpaiguri	642	369
13	Jhargram	453	387
14	Kalimpong	232	158
15	Kolkata	2,438	1,412
16	Maldah	672	665
17	Medinipur East	1,614	1,433

18	Medinipur West	1,645	1,468
19	Murshidabad	2,590	1,507
20	Nadia	1,925	1,369
21	Paschim Bardhaman	1,170	564
22	Purba Bardhaman	2,363	1,403
23	Purulia	914	474
	Total	32,128	22,953

Source:- NCD portal as of 15.11.2025.

ESTABLISHMENT OF CYBER CRIME UNITS

1497. SHRI VISHNU DAYAL RAM:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has established dedicated cyber crime units or police stations at the State, divisional, and district levels to tackle the growing incidents of cyber offences;
- (b) if so, the total number of such units created during the last five years, along with Statewise details of their establishment and functioning;
- (c) whether all States and Union Territories have been brought under the framework of the Indian Cyber Crime Coordination Centre (I4C); and
- (d) if not, the reasons for delay and the steps being taken to ensure uniform establishment of these units across the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR):

- (a) to (d): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible

for the prevention, detection, investigation and prosecution of crimes including establishment of cyber crime police stations to tackle the growing incidents of cyber offences through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

The Bureau of Police Research and Development (BPRandD) compiles and publishes the statistical data on cyber cells and cyber crime police stations in its publication "Data on Police Organizations". The latest published report is for the year 2024. The details of the total number of Cyber Crime Police Stations in States/UTs for the last five years is at **Statement**.

To strengthen the coordination mechanism and uniformity to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

- i. The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.
- ii. The 'National Cyber Crime Reporting Portal' (NCRP) (<https://cybercrime.gov.in>) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent

action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.

- iii. The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 onboarding all States/UTs for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.
- iv. A State of the Art, Cyber Fraud Mitigation Centre (CFMC) has been established at I4C where representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT Intermediaries and representatives of States/UTs Law Enforcement Agency are working together for immediate action and seamless cooperation to tackle cybercrime.
- v. Seven Joint Cyber Coordination Teams (JCCTs) have been constituted for Mewat, Jamtara, Ahmedabad, Hyderabad, Chandigarh, Vishakhapatnam, and Guwahati under I4C covering the whole country based upon cyber crime hotspots/ areas having multi jurisdictional issues by on boarding States/UTs to enhance the coordination framework among the Law Enforcement Agencies of the States/UTs.
- vi. Samanvaya Platform which has been made operational to serve as an Management Information System(MIS) platform, data repository and a coordination platform for LEAs of all States/UTs for cybercrime data sharing and analytics. It provides analytics based interstate linkages of crimes and

criminals, involved in cybercrime complaints in various States/UTs. The module 'Pratibimb' maps locations of criminals and crime infrastructure on a map to give visibility to jurisdictional officers. The module also facilitates seeking and receiving of techno-legal assistance by Law Enforcement Agencies from I4C and other SMEs. It has lead to arrest of 16,840 accused and 1,05,129 Cyber Investigation assistance request.

- vii. States have been requested to establish State/Regional Cyber Crime Coordination Centre (S4C/R4C) in lines of **I4C** for seamless exchange of cybercrime intelligence/threat feed about cybercrime with I4C. Till date, S4Cs have been established in Bihar, Chhattisgarh, Haryana, Himachal Pradesh, Kerala, Maharashtra, Tamil Nadu, Telangana, Uttar Pradesh, West Bengal.

STATEMENT

State/UT –wise details of Cyber Crime Police Stations

SI.No.	STATES/UTs	Number of Cyber Crime Police Station				
		As on 01.01.2020	As on 01.01.2021	As on 01.01.2022	As on 01.01.2023	As on 01.01.2024
1	Andhra Pradesh	1	3	3	3	3
2	Arunachal Pradesh	0	0	1	1	1
3	Assam	0	0	0	0	0
4	Bihar	1	0	1	0	44
5	Chhattisgarh	1	1	1	1	6
6	Goa	1	1	1	1	1
7	Gujarat	4	14	24	24	39
8	Haryana	2	3	8	29	29
9	Himachal Pradesh	1	1	1	1	4

10	Jharkhand	7	7	7	7	7
11	Karnataka	51	11	8	8	2
12	Kerala	4	19	19	19	20
13	Madhya Pradesh	1	1	1	1	1
14	Maharashtra	43	43	46	46	47
15	Manipur	1	1	1	1	1
16	Meghalaya	1	1	1	1	1
17	Mizoram	1	1	1	1	1
18	Nagaland	1	1	1	1	1
19	Odisha	4	4	15	15	15
20	Punjab	2	2	2	2	2
21	Rajasthan	2	2	2	33	34
22	Sikkim	0	0	0	0	0
23	Tamil Nadu	0	46	46	49	54
24	Telangana	3	3	3	4	13
25	Tripura	0	0	0	0	0
26	Uttar Pradesh	2	2	18	18	75
27	Uttarakhand	1	1	2	2	2
28	West Bengal	31	31	31	36	36
29	A and N Islands	0	0	0	0	1
30	Chandigarh	0	0	0	1	1
31	D and N Haveli and Daman and Diu	0	0	0	0	0
32	Delhi	0	0	15	15	15
33	Jammu and Kashmir	2	2	2	2	2
34	Ladakh	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0
36	Puducherry	1	1	1	1	1
	TOTAL	169	202	262	323	459

Source: BPRandD publication "Data on Police Organizations", 2020, 2021,
2022, 2023, 2024

VACANT POSTS OF VETERINARY OFFICERS**1498. SHRI RAJABHAU PARAG PRAKASH WAJE:**

Will the Minister of **FISHERIES ANIMAL HUSBANDRY AND DAIRYING** be pleased to State:

- (a) the number of posts of veterinary officers are currently vacant in Nashik, Maharashtra along with the steps taken by the Government to fill them;
- (b) whether the Government is aware that veterinary services in country are being affected due to lack of adequate human resources, leading to financial and practical difficulties for animal husbandry farmers;
- (c) whether the Government has formulated any national or State level schemes for quick recruitment of vacant posts in various States; and
- (d) whether any policy is likely to be implemented for creation of new posts and providing employment to veterinary graduates and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): As per the information received from the State of Maharashtra, 150 posts of Veterinary Officers are vacant in the district of Nashik. For 2795 posts of Veterinary Officers, advertisement (vide No. 088/2025 dated 25th April, 2025) has been made by the Maharashtra Public Service Commission.

(b): As Animal Husbandry is a State subject, the respective State recruits necessary staff based on State-specific factors. Total of 10474 posts of Veterinary doctors are vacant against 40603 sanctioned posts in various States/UTs.

Additionally, The Department of Animal Husbandry and Dairying, GoI has provided support to respective States and UTs by providing 4019 number of Mobile Veterinary Units (MVUs) during 2021–23 so as to deliver veterinary services at the farmers doorstep.

(c) and (d): Guidelines for minimum Standards of Veterinary Infrastructure in India has been framed and communicated to all States/UTs with the request for adoption and necessary action, vide OM No. K-11/47/2024-LH dated 26.11.2025.

SCHEMES FOR FISHERIES SECTOR

1499. SHRI B. MANICKAM TAGORE:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether it is true that the Blue Revolution Pradhan Mantri Matsya Sampada Yojana (PMMSY) country's fisheries sector continues to suffer from inadequate infrastructure, low mechanization and limited access to working capital, if so, the remedial steps taken by the Government in this regard and if not, the reasons therefor;

- (b) the details of the fund allocation and utilization under (PMMSY) Fisheries and Aquaculture Infrastructure Development Fund (FIDF) and Pradhan Mantri Matsya Kisan Samridhi Sub-Yojana (PMMKSSY) during each of the last three years and the current year;
- (c) whether the allocated funds were fully utilized, if not, the reasons therefor;
- (d) whether the Kisan Credit Card facility for fishers and fish farmers has reached the intended beneficiaries, particularly SC/ST and women fishers, if so, the details of beneficiaries covered and if not, the reasons for exclusion;
- (e) whether the Government has assessed the actual impact of Blue Revolution on fisheries productivity and coastal livelihoods, if so, the findings thereof and if not, why no comprehensive evaluation has been conducted; and
- (f) whether the Government has any proposed corrective measures to ensure convergence with Sagarmala, National Rural Livelihoods Mission (NRLM) and other schemes for holistic sectoral growth?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying with effect from the financial year 2020-21 has been implementing a flagship scheme “Pradhan Mantri Matsya Sampada Yojana” (PMMSY) for holistic development of fisheries and aquaculture sector in the country. PMMSY, *inter alia* aims for creation of modern post-harvest infrastructures such as cold-

chain including ice plants, cold storages, fish transportation vehicles, fish market and development and modernisation of Fishing Harbours and fish landing centres. During the last five years (FY2020-21 to FY2024-25), project proposals at a total outlay of Rs.5740.89 crore have been approved for creation of fisheries post harvest infrastructure including Smart and Integrated Fishing Harbours under PMMSY. The Department of Fisheries, Government of India has also been supporting the installation of mechanisation facilities at the Smart and Integrated Fishing Harbours and wholesale fish markets to enhance their efficiency, facilitate smooth operations and effective management of such fisheries infrastructure facilities.

Further, in order to address the infrastructure requirement for fisheries sector, the Union Government of India during 2018-19 has created the Fisheries and Aquaculture Infrastructure Development Fund (FIDF) with a total funds size of Rs 7522.48 crore and so far infrastructure projects worth of Rs.6448.83 crore restricting the project cost for interest subvention at Rs 4330.33 crore have been supported under FIDF. Further, the Government of India with effect from the 2019 has extended the Kisan Credit Card (KCC) facilities to fishers and fish farmers to meet their working capital requirements.

(b) and (c): During the last three years (FY2022-23 to FY2024-25) and current year (FY2025-26), a sum of Rs.6002.00 crore has been allocated for implementation of various fisheries developmental schemes namely (i) Pradhan Mantri Matsya Sampada Yojana (PMMSY) including Pradhan Mantri Matsya Kisan Samridhi Sub-Yojana (PM-MKSSY) and (ii) Fisheries and Aquaculture

Infrastructure Development Fund (FIDF) and out of this allocation, so far an amount of Rs.4117.29 crore has been utilised for its release to various State Governments/Union Territories and other implementing agencies. Scheme-wise details of the fund allocated and utilised during the above said period are furnished below:

(Rs in crores)

Sl. No	Scheme	Funds allocated	Funds utilized	Remarks
(i)	(ii)	(iii)	(iv)	(v)
1.	Pradhan Mantri Matsya Sampada Yojana (PMMSY) including PM-MKSSY	5910.00	4047.89	(i)PM-MKSSY is a sub-scheme under Central Sector Scheme Component of PMMSY.Funds utilization under this sub-scheme has commenced w.e.f FY 2024-25.
2.	Fisheries and Aquaculture Infrastructure Development Fund (FIDF)	92.00	69.40	(ii) FIDF is an interest subvention scheme and Government budget is utilized to meet the interest subvention on the admissible loan provided by the Nodal Loaning Entities (NLEs). (iii) The main reasons attributed for the gap between allocation and utilization of the budget are; delaying in compliances of the guidelines on fund flow mechanism issued by Government of India, delay in contribution of State share and delay in submission of requisite progress reports and utilization certificates etc.
Total		6002.00	4117.29	

(d): Under the Kisan Credit Card (KCC) Scheme, Fishers, Fish Farmers (individual and groups/partners/share croppers/ tenant farmers), Self Help Groups, Joint Liability Groups and Women groups who own any fisheries related assets such as pond, tank, open water bodies, raceway, hatchery, rearing units, boats, nets and such other fishing gear, fishing vessels with fishing license are eligible to get the Kisan Credit Cards. Under this scheme, so far, 4.94 lakh Kisan Credit Cards with a loan amount of Rs 3692.73 crore have been issued to fishers, fish farmers and other stakeholders.

(e): A comprehensive evaluation of the Centrally Sponsored Schemes (CSS) of Agriculture and allied sectors implemented by various Ministries/Departments in Government of India including PMMSY has been carried out through M/s NABARD Consultancy Services Private Limited by the Development Monitoring and Evaluation Office (DMEO), National Institution for Transforming India (NITI) Aayog. The comprehensive evaluation study while underlining the impact created by PMMSY has recommended its continuation.

(f): The Pradhan Mantri Matsya Sampada Yojana envisages convergence and linkages with various Central Government schemes including *Sagarmala Programme* of the Ministry of Shipping for fishing harbours/fish landing centers and any other admissible activities and National Rural Livelihoods Mission for admissible activities. The Department of Fisheries, Government of India during the last five years (FY 2020-21 to 2024-25) has taken up 8 fishing harbour

projects at a total cost of Rs.1788.34 crore in convergence with Sagarmala Programme.

NUMBER OF COOPERATIVE SOCIETIES

1500. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the number and types of cooperative societies in the country, State-wise;
- (b) the details of the courses available at the newly opened Tribhuvan University;
- (c) the objectives of establishing of Tribhuvan University; and
- (d) the steps taken by the Government's for the upliftment of the cooperative sector in the country?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION

(SHRI AMIT SHAH):

(a): As per the National Cooperative Database (NCD), there are a total of 8.4 lakh Cooperative Societies, across 30 sectors, in the country. The State-wise and sector-wise total number of cooperative societies, is attached as **Statement-I and Statement-II**, respectively.

(b): The "Tribhuvan" Sahkari University has four Master's in Business Administration programmes. These programmes are as under:

- MBA in Rural Management by the IRMA School.

- MBA in Agribusiness Management by the School of Agribusiness Management.
- MBA in Cooperative Banking and Finance by the School of Cooperative Banking and Finance.
- MBA in Cooperative Management by the School of Cooperative Management.

(c): Among other things, the major objectives of the University are to provide qualified and trained manpower, to meet the present and future needs of cooperative sector, to provide training, education and capacity building to the employees and board members of cooperatives and ensure high quality delivery of cooperative education and training as per the best national and international practices.

(d): The Ministry of Cooperation, since its inception on 6th July, 2021, has undertaken several initiatives to realize the vision of “Sahakar-se-Samriddhi” and to strengthen cooperatives across the country. Key areas of initiatives include:

- Making Primary Cooperatives economically vibrant and transparent;
- Strengthening the Urban and Rural Cooperative Banks;
- Relief to Cooperative Societies in the Income Tax Act;
- Revival of Cooperative Sugar Mills;
- Three new National Level Multi-State Societies;
- Capacity Building in Cooperatives;
- Use of Information Technology for ‘Ease of Doing Business’;

- Creation of National Cooperative Database (NCD);
- National Cooperation Policy (NCP);
- Establishment of Tribhuvan Sahkari University
- Other Initiatives

STATEMENT-I

State-wise total no. of Cooperative Societies

S.No	State Name	Total no. of societies
1	Andaman And Nicobar Islands	2,238
2	Andhra Pradesh	17,893
3	Arunachal Pradesh	1,460
4	Assam	12,322
5	Bihar	27,385
6	Chandigarh	476
7	Chhattisgarh	11,800
8	Delhi	5,944
9	Goa	5,578
10	Gujarat	85,698
11	Haryana	34,399
12	Himachal Pradesh	5,668
13	Jammu And Kashmir	10,580
14	Jharkhand	11,997
15	Karnataka	46,805
16	Kerala	19,664
17	Ladakh	275
18	Lakshadweep	43
19	Madhya Pradesh	54,592
20	Maharashtra	2,24,732
21	Manipur	11,624
22	Meghalaya	3,437
23	Mizoram	1,546
24	Nagaland	8,108
25	Odisha	8,172
26	Puducherry	464
27	Punjab	19,673

28	Rajasthan	41,955
29	Sikkim	3,763
30	Tamil Nadu	23,080
31	Telangana	60,860
32	The Dadra And Nagar Haveli And Daman And Diu	569
33	Tripura	3,227
34	Uttar Pradesh	40,681
35	Uttarakhand	6,352
36	West Bengal	32,127
	Total	8,45,187

Soruce: NCD portal as of 15.11.2025.

STATEMENT-II

Sector wise total no. of Cooperative Societies

S.No	Sector Name	Total no. of Cooperative Societies
1	Agriculture and Allied Cooperative	27,847
2	Agro Processing / Industrial Cooperative	20,774
3	Bee Farming Cooperative	345
4	Consumer Cooperative	22,797
5	Credit and Thrift Society	83,546
6	Dairy Cooperative	1,55,146
7	Educational and Training Cooperatives	1,599
8	Farmers Services Society	583
9	Fishery Cooperative	27,266
10	Handicraft Cooperative	5,163
11	Handloom Textile and Weavers Cooperative	19,556
12	Housing Cooperative Society	1,93,930
13	Jute and Coir Cooperative	69
14	Khadi Gramodyog	168
15	Large Area Multipurpose Society	6000
16	Labour Cooperative	46,680
17	Livestock and Poultry Cooperative	16,874

18	Marketing Cooperative Society	10,077
19	Miscellaneous Credit Cooperative Society	7,581
20	Miscellaneous Non Credit	34,967
21	Multipurpose Cooperative	21,831
22	Primary Agricultural Credit Society (PACS)	1,04,324
23	Sericulture Cooperative	625
24	Social Welfare and Cultural Cooperative	2,523
25	Sugar Mills Cooperative	280
26	Tourism Cooperative	620
27	Transport Cooperative	4,191
28	Tribal-SC/ST Cooperative	2,069
29	Urban Cooperative Bank (UCB)	1,469
30	Women Welfare Cooperative Society	26,287
	Total	8,45,187

Source: NCD portal as of 15.11.2025.

किसान को हो रही समस्या

1501. श्री आदित्य यादव:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि उत्तर प्रदेश के बदायूं जिले के किसान गन्ने की फसल के भुगतान में विलंब, फसल बीमा कवरेज के बारे में कम जागरूकता, बढ़ती कीमतों और उर्वरकों एवं बीजों की अनियमित उपलब्धता तथा अपर्याप्त कृषि विस्तार सेवाओं के कारण ऋणग्रस्तता, कम उत्पादन और आजीविका संकट का सामना कर रहे हैं;

(ख) यदि हां, तो उक्त भुगतान में तेजी लाने के लिए प्रस्तावित उपायों का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग): कृषि राज्य का विषय है, तथापि, सरकार ने उत्तर प्रदेश के बदायूं जिले सहित देश भर में किसानों के समक्ष आने वाली चुनौतियों जैसे कि गन्ना भुगतान में देरी, फसल बीमा के बारे में सीमित जागरूकता, इनपुट लागत में वृद्धि और उर्वरकों, बीजों और कृषि विस्तार सेवाओं का समय पर उपलब्ध न होने की समस्या के समाधान के लिए कई उपाय किए हैं।

गन्ना भुगतान में तेजी लाने के लिए निम्नलिखित उपाय किए गए हैं-

- I. केन्द्र सरकार गन्ना (नियंत्रण) आदेश, 1966 की धारा 3(1) में उल्लिखित कारकों को ध्यान में रखते हुए गन्ने का उचित एवं लाभकारी मूल्य (एफआरपी) निर्धारित करती है।
- II. अतिरिक्त चीनी को इथेनॉल उत्पादन में उपयोग किए जाने से चीनी मिलों की वित्तीय स्थिति में सुधार हुआ है, जिससे गन्ने जैसी फसलों की मांग पैदा बढ़ी है और ग्रामीण कृषि आय में उल्लेखनीय वृद्धि हुई है।

इन उपायों के परिणामस्वरूप, गन्ना मूल्य के बकाया में उल्लेखनीय कमी देखी गई है। चीनी सत्र 2023-24 तक, 99.9% से अधिक गन्ना बकाया चुकाया जा चुका है और चीनी सत्र 2024-25 में, 25.11.2025 तक 95% से अधिक गन्ना बकाया चुकाया जा चुका है।

प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत, नामांकन में सुधार लाने और यह सुनिश्चित करने के लिए कि किसान लाभों और दावा प्रक्रियाओं को अच्छी तरह समझ सकें व्यापक जागरूकता अभियान, किसान बैठकें और राज्य कृषि विभागों के साथ समन्वय किया जा रहा है। पहुँच बढ़ाने के लिए कॉमन सर्विस सेंटर (सीएससी), मोबाइल ऐप्स का उपयोग किया जा रहा है और स्थानीय संस्थानों को सुदृढ़ किया जा रहा है।

प्रत्येक फसल सीजन की शुरुआत से पहले, कृषि एवं किसान कल्याण विभाग (डीए एंड एफडब्ल्यू) उर्वरकों की राज्यवार और मासिक आवश्यकता का आकलन करता है। कृषि एवं किसान कल्याण विभाग द्वारा किए गए आकलन के आधार पर, उर्वरक विभाग मासिक आपूर्ति योजना जारी

करके राज्यों को पर्याप्त मात्रा में उर्वरक आवंटित करता है। सरकार ने राज्यों को उर्वरक आपूर्ति के लिए राष्ट्रीय स्तर की निगरानी प्रणाली बना रखी है।

सरकार देश में विकेन्द्रीकृत और किसान-अनुकूल विस्तार प्रणाली को बढ़ावा देने के लिए केंद्र प्रायोजित स्कीम "विस्तार सुधारों के लिए राज्य विस्तार कार्यक्रमों को समर्थन (एटीएमए)" स्कीम को कार्यान्वित कर रही है। इस स्कीम का उद्देश्य राज्य सरकार के प्रयासों में सहयोग करना और विभिन्न विस्तार गतिविधियों के माध्यम से किसानों को कृषि और संबद्ध क्षेत्रों के विभिन्न विषयगत क्षेत्रों में नवीनतम कृषि तकनीकें और अच्छी कृषि पद्धतियां उपलब्ध कराना है।

QUALITY OF ARABLE SOIL

1502. SUSHRI SAYANI GHOSH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state?

- (a) whether it is a fact that the quality of arable soil across the country has been declining over the past decade, if so, the details of the soil quality, State-wise;
- (b) whether imbalanced use of chemical fertilisers, depletion of organic matter, and the impact of climate change have contributed to this decline, if so, the details thereof; and
- (c) whether any assessment has been conducted to determine why soil quality declines despite initiatives such as the Soil Health Card and related initiatives, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): Government is aware of concern on soil quality degradation. Several studies have been conducted by Indian Council of Agricultural Research (ICAR) which indicated that imbalanced use of chemical fertilizers, decline in organic matter, and the effects of climate change are known to contribute to deterioration of soil health. The ICAR–All India Coordinated Research Project (AICRP) on Long-Term Fertilizer Experiments (LTFEs) has been assessing the impact of different nutrient management practices on soil quality and crop productivity. These studies showed that imbalanced nutrient use (such as applying only Nitrogen or Nitrogen Phosphorus) reduces crop yields and leads to lower carbon returns to the soil from crop residues, thereby contributing to soil degradation. In contrast, balanced and integrated nutrient management (including 100% Nitrogen, Phosphorous, Potassium with Farm Yard Mannure or lime) improves soil carbon status, enhances soil biological activity, strengthens soil structure, and increases water-holding capacity. Thus, while initiatives such as the Soil Health Card promote better nutrient use, long term fertilizer experiment assessments indicate that soil quality declines mainly where nutrient imbalance and inadequate organic matter addition persist.

To address the same, Indian Council of Agricultural Research (ICAR) recommends soil test based balanced and integrated nutrient management. ICAR has suggested combined use of both inorganic and organic sources (manure,

biofertilizers etc.) of plant nutrients and location specific soil and water conservation measures for preventing deterioration of soil health and fertility. Government is implementing Soil Health and Fertility Scheme to assist State Governments to issue Soil Health Cards (SHCs) to farmers in the country. SHCs assist in promoting Integrated Nutrient Management (INM) through judicious use of chemical fertilizers including secondary and micro nutrients along with organic manures and bio-fertilizers, for improving soil health and fertility. 25.61 crore Soil Health Cards have been generated under the Scheme till date.

ICAR is promoting use of organic fertilizers to improve / sustain soil health viz. farm yard manure, compost, vermicompost, green manure, oil / concentrated cakes, biofertilizers, biogas wastes etc. are usually used in agriculture through demonstrations, public campaigns, training and media. In order to promote biofertilizer use, ICAR has developed improved and efficient strains of biofertilizers specific to different crops and soil types under Network project on Soil Biodiversity-Biofertilizers. Government is promoting organic farming on priority in the country for improving soil health and water retention through of Paramparagat Krishi Vikas Yojana (PKVY) in all the States/UTs and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER). Financial assistance is provided for on-farm/off farm organic inputs majority biofertilisers under the schemes. National Mission on Natural Farming (NMNF) is implemented to promote livestock integrated farming, involving practices such as use of biomass mulching, multi-cropping system, use of on-farm made natural

farming bio-inputs for improving soil organic content, soil structure, nutrition, enhancing soil water holding capacity.

The scheme evaluation study, 2025 of NITI Ayog reported that Soil Health and Fertility Scheme as well as Organic Farming and Natural Farming initiatives resulted in significant improvement in soil health.

VACANCIES IN MINISTRY OF COOPERATION

1503. SHRIMATI BAG MITALI:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the number of sanctioned posts, in position and the number of vacancies, including reserved posts across categories at the Ministry of cooperation;
- (b) the number of vacancies in the Ministry and Department, including/ reserved posts since 2014, year and category- wise; and
- (c) the number of contractual employees hired since 2014, year and category - wise?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a): The number of sanctioned posts, in position and the number of vacancies, including reserved posts across categories in the Ministry of Cooperation including the office of Central Registrar of Cooperative Societies (CRCS), as on 03.12.2025, is as follows:

Number of sanctioned posts	In position	Number of vacancies including reserved posts
209	118	91

(b): The Ministry of Cooperation was created on 06th July, 2021 by carving out Cooperation Division from the erstwhile Ministry of Agriculture, Cooperation and Farmers Welfare. Recruitment to various categories of posts of Ministry of Cooperation is made by the respective Cadre Controlling Authorities (such as Ministry of Cooperation, Department of Personnel and Training, Department of Economic Affairs, Department of Official Language, Ministry of Statistics and Programme Implementation etc.) as per the prescribed Service Rules/ Recruitment Rules. These Cadre Controlling Authorities have to ensure implementation of the reservation policy. The number of vacancies in the Ministry including/ reserved posts since its creation, year and category- wise is as follows:

Year	Number of Vacancies including reserved posts
2022-23 (as on 01.04.2022)	159
2023-24 (as on 01.04.2023)	120
2024-25 (as on 01.04.2024)	95
2025-26 (as on 01.04.2025)	91

(c): The number of contractual employees hired since creation of Ministry of Cooperation on 6th July, 2021, year-wise is as follows:

Year	Consultant
2022-23	5
2023-24	19
2024-25	18
2025-26	17

The consultants are hired for specific tasks to be performed for specific period through an open advertisement. Hence, no category wise data are maintained. Some of the vacancies are being managed by hiring services of some outsourced staff {such as Data Entry Operators (DEO), Multi-Tasking Staff (MTS) and House-keeping Staff} through Government e Marketplace (GeM) following provisions of General Financial Rules.

INCENTIVES FOR MILLET PRODUCTION

1504. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the schemes to incentivize the State of Andhra Pradesh which has less area under millets production, but has the highest productivity;
- (b) the details of other States which are dominant in millets production and export;
- (c) the details of incentives/encouragement that the Union Government is

providing to States to push them further for more production and productivity of millets in the country; and

- (d) the extent to which the PLI scheme for millet-based products is helping farmers to earn more?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): The country has achieved a total millets production of 185.92 lakh tonnes in 2024-25 which is higher by 10.2 lakh tonnes from the previous year's production. The details on the area under millets cultivation, production and productivity during 2024-25, State-wise, including Andhra Pradesh, is provided at **Statement**.

In 2024-25, India exported a total of 89,164.96 tonnes of millets. The total value of these exports stood at 37 million USD.

The Government of India has consistently strengthened the budgetary and policy framework for promoting millets, now popularly known as Shree Anna. These allocations cut across the entire value chain, from cultivation to processing, exports and research.

To boost the production and productivity of millets, the Department of Agriculture and Farmers Welfare is running a Sub-Mission on Nutri-Cereals under the National Food Security Mission. This initiative covers 28 States including the state of Andhra Pradesh, and two Union Territories,

namely Jammu and Kashmir and Ladakh. In addition, the Government of India also provides flexibility to the States for state specific needs/ priorities under Rashtriya Krishi Vikas Yojana (RKVY). The states can promote Millets under RKVY with the approval of State Level Sanctioning Committee (SLSC) headed by Chief Secretary of the state.

Under the Nutri-Cereals Sub-Mission, farmers receive support through their respective State or Union Territory. The assistance includes cluster demonstrations to showcase improved farming practices, production and distribution of seeds of high-yielding varieties and hybrids, and the use of modern farm machinery and resource conservation tools. Farmers are also supported with efficient water-use equipment, plant protection measures, soil health inputs, and training on different cropping systems.

The ICAR–Indian Institute of Millets Research (IIMR), Hyderabad, is the nodal agency for millet research in India under the Indian Council of Agricultural Research (ICAR). Recognised as the Global Centre of Excellence on Millets during the International Year of Millets 2023, it leads efforts to improve millet cultivation and awareness. IIMR focuses on developing high-yielding millet seeds and provides hands-on training to small and marginal farmers on improved farming methods, value addition, and health benefits. It supports the formation of millet-based Farmer Producer Organisations (FPOs) to boost farmer incomes and expand millet cultivation. As a knowledge partner, IIMR collaborates with state missions and agriculture departments in Odisha,

Karnataka, Jharkhand, Tamil Nadu, Telangana and Chhattisgarh etc. These partnerships aim to promote millets as climate-resilient crops and build public awareness about their nutritional value.

(d): The Ministry of Food Processing Industries (MoFPI) is implementing the Production Linked Incentive Scheme for the Food Processing Industry (PLISFPI) for a period from FY 2021-22 to FY 2026-27. One component of the scheme focuses on Millet-Based Products, with an outlay of Rs. 800 crores. This component was launched keeping in view International Year of Millets (IYOM). The objectives of the PLI Scheme for Millet-Based Products (PLISMBP) are to increase the use of millets in food products and promote their value addition by incentivizing the manufacturing and sale of selected millet-based products in both domestic and export markets.

PLISMBP directly increases demand for millets by incentivizing manufacturing and sale of millet-based Ready-to-Eat (RTE) and Ready-to-Cook (RTC) products. This increased demand leads PLI beneficiary companies to strengthen backward sourcing of millets. As companies expand processing capacity and achieve incremental sales under PLI, farmers benefit through remunerative prices and stable market access, in line with the PLI objective of ensuring higher income to farmers. These initiatives are designed to push value-added consumption of millets, which in turn supports increased income for millet growers.

STATEMENT

State-wise Area, Production and Yield of Total Millets during 2024-25

Source: DAandFW

State	Area (Lakh Ha.)	Production (Lakh Tonnes)	Yield (Kg./Ha.)
Andhra Pradesh	1.68	4.18	2491
Gujarat	5.54	13.47	2433
Haryana	5.92	12.86	2171
Karnataka	16.97	24.01	1415
Madhya Pradesh	4.83	10.91	2258
Maharashtra	22.52	25.32	1124
Rajasthan	50.27	55.51	1104
Tamil Nadu	4.78	8.06	1686
Telangana	1.75	3.93	2247
Uttar Pradesh	12.32	23.55	1911
Uttarakhand	1.05	1.56	1488
Others	2.93	2.56	874
All India	130.56	185.92	1424

Note: Others includes Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Himachal Pradesh, Jharkhand, Kerala, Odisha, Punjab, West Bengal, UTs and North-Eastern States.

WELFARE AND DEVELOPMENT OF BC/OBC COMMUNITIES

1505. SHRI D. M. KATHIR ANAND:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Union Government has allocated funds for the Welfare and Development of BC/OBC People in Tamil Nadu;

- (b) if so, the details of funds released during the last four Financial Years to the State of Tamil Nadu under the Special Central Assistance to OBC and BC communities, Post-matric Scholarship for OBC students and to National Backward Classes Finance and Development Corporation (NBCFDC); and
- (c) the proactive measures taken by the Union Government to provide holistic development of people belonging to BC/OBC communities in Tamil Nadu, particularly in Vellore Lok Sabha Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): The Department of Social Justice and Empowerment allocates funds for the welfare of Other Backward Classes (OBCs) to all the States/ UTs including the State of Tamil Nadu through following schemes:-

(I) PM Young Achievers' Scholarship Award Scheme for Vibrant India for OBCs and others (PM –YASASVI) with following components:

- i. Pre-Matric Scholarship Scheme for OBCs, EBCs and DNTs:
- ii. Post-Matric Scholarship Scheme for OBCs, EBCs and DNTs:
- iii. Top Class Education in Schools for OBCs, EBCs and DNTs
- iv. Top Class Education in College for OBCs, EBCs and DNTs
- v. Construction of Hostel for OBC Boys and Girls.

(II) Scholarships for Higher Education for Young Achievers Scheme

(SHREYAS-OBC) with following components:

- i. National Fellowship for OBC Students
- ii. Dr. Ambedkar Central Sector Scheme of Interest Subsidy on Educational Loans for Overseas Studies for Other Backward Classes (OBCs) and Economically Backward Classes (EBCs).

(III) Vanchit Ikai Samooch aur Vargon ko Aarthik Sahayta (VISVAS-BC)

(IV) Venture Capital Fund for Backward Classes (VCF-BC)

Funds released to the State of Tamil Nadu under Post-Matric Scholarship scheme for OBC students and by National Backward Classes Finance and Development Corporation (NBCFDC) during the last four years is at **Statement**.

In addition to the above, Rs. 4.05 Cr has been disbursed to 38,615 beneficiaries through DBT mode in Tamil Nadu under the VISVAS-BC scheme, and Rs. 5.13 Cr has been disbursed to two companies owned by BC entrepreneurs in the State of Tamil Nadu during the last 4 years under VCF-BC.

(b): There is no concept of Special Central Assistance to OBC and BC communities in the department.

(c): Some of the steps undertaken by the Department of Social Justice and Empowerment to ensure the effective implementation and to monitor the progress and outreach of welfare schemes for the Other Backward Classes (OBCs) for all States and UTs including the State of Tamil Nadu are as under.

- i. Regular Hand holding meetings/workshops with States/UTs including recently held Regional Meeting at Chennai on 27 October, 2025;
- ii. On boarding of Schemes on National Scholarship Portal;
- iii. Online end to end processing, verification of eligibility credentials through online transaction to ensure greater transparency and control duplicity;
- iv. Periodic review by holding meetings at National level, Regional level, State level and Field visits by Senior Officers; and
- v. Periodic review of the implementation of the schemes through third party evaluation studies.
- vi. IFCI Venture has been organizing several Conclaves / Seminars / Workshops/ Webinars to educate the applicants from the Backward Classes for availing the funds.
- vii. IFCI Venture has launched an online mentorship portal which is operational in all the states including Tamil Nadu where industry experts provide guidance and hand-holding support to aspirant applicants in various areas. The link for the portal is aye-mentor.in.
- viii. Marketing through Social Media handles viz., Twitter, Facebook, LinkedIn and Instagram is also done on regular basis for Schemes' promotion open to all States including Tamil Nadu.

STATEMENT

1. The details of funds released to the State of Tamil Nadu under the Post Matric Scholarship Scheme for OBCs, EBCs and DNTs (PM-YASASVI) during last four years is as under:

Financial Year	Fund Released (Rs. in Crore)
2021-22	160.79
2022-23	82.97
2023-24	135.00
2024-25	119.37

2. The details of funds released to the State of Tamil Nadu under NBCFDC lending schemes during the last four years is as under:

Financial Year	Fund Released (Rs. in Crore)
2021-22	83.38
2022-23	104.57
2023-24	116.62
2024-25	125.97

3. The details of funds released to the eligible fellows by NBCFDC under the Central Sector Scheme of National Fellowship for OBCs (NF-OBC) in the State of Tamil Nadu are as under:

Financial Year	Fund Released (Rs. in Crore)
2021-22	2.79
2022-23	2.12
2023-24	3.84
2024-25	5.83

PRADHAN MANTRI MATSYA SAMPADA YOJANA

1506. SHRI M. K. RAGHAVAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of programs undertaken by the Government for the welfare of fishermen of Kerala under Pradhan Mantri Matsya Sampada Yojana (PMMSY);
- (b) the steps taken by the Government to improve the cold chain infrastructure for fisherman community of Calicut in Kerala under the scheme;
- (c) the steps taken by the Government to prevent deep trawling in the coastal belt of the country;
- (d) the steps taken by the Government to support fishery exports sector in light of global tariffs;
- (e) the steps taken by the Government for the welfare of workers associated with fishery sector including those in fishery export sector; and
- (f) the details and the number of cold storage units have been set up for fishery sector during the last five years, State-wise?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India during the last five years and current year (FY 2025-26) has accorded approvals to the fisheries development proposal of

Government of Kerala amounting to Rs. 1410.40 crore under Pradhan Mantri Matsya Sampada Yojana (PMMSY). The approved activities *inter-alia* includes livelihood support to fishers during fishing ban period, support to traditional fishers for procurement of boats and nets, establishment of integrated modern coastal fishing villages, establishment of climate resilient villages, additional and alternate livelihood activities such as bivalve cultivation, cage culture, ornamental fisheries, fish markets and kiosks, cold chain facilities, live fish vending centres, need based training and skill development programmes and development of fishing harbours and marketing facilities etc.

(b): The Department of Fisheries, Government of India under PMMSY also provides financial assistance for strengthening of cold chain infrastructure such as establishment of ice plants, cold storages, fish transport vehicles like motor cycle with ice box, three wheeler with ice box, refrigerated vehicles, insulated vehicles, live fish vending centre, fish kiosks, fish markets etc. Under PMMSY, the beneficiary identification is done by the respective State Governments/UTs. The Government of Kerala has informed that 36 Nos motor cycles with ice boxes, 10 Nos of three-wheelers with ice boxes, 1 No of live fish vending centres, 2 units of fish kiosks, 50 units of e-scooter for fish vending, 100 units ice box to fishers have been approved to the beneficiaries of Calicut to improve the cold chain infrastructure facilities.

(c): Fishing activities within the territorial coastal waters are governed by the concerned coastal state Governments/UTs. The Department of Fisheries,

Government of India issues advisories to coastal States/UTs for strict implementation of gear and **mesh size regulations** as provided under their respective **Marine Fishing Regulation Acts (MFRAs)**, implementation of conservation and management measures such as uniform fishing ban for a period of 61 days every year for rejuvenation of fish stock, etc. The Department of Fisheries, Government of India has also prohibited the destructive fishing practices like bull or pair trawling and use of artificial light of LED lights for fishing in the Exclusive Economic Zone (EEZ), and similar prohibitions are also imposed within territorial waters by the coastal States/UTs. Vessel Communication and Support System are also supported to enhance the safety of fishermen at sea and strengthening of monitoring, control and surveillance measures. The maritime States/UTs have also been advised to issue necessary orders for prohibiting destructive fishing methods for fishing within their territorial waters, temporarily suspend the registration/license of fishing vessel(s) violating the Government orders, cancel the registration/license of such fishing vessel(s) on repeated violations, and to inform Coast Guard and other marine enforcement agencies about such violators, with directions to prevent operation of those fishing vessels.

(d): The Department of Fisheries, Government of India, in consultation with the Marine Products Export Development Authority (MPEDA) has taken up several measures such as sensitization and awareness programmes, consultations, Chintan Shivir on value addition, facilitating Buyer–Seller Meets to support fisheries exports. Focus is also given for identification of new markets towards

diversification and deepening of the existing potential markets for promoting export through various trade delegations. Efforts are also underway to fast-track Free Trade Agreement (FTA) negotiations with major markets along with the review of other existing FTAs. Further, the Department of Fisheries, Government of India held a series of meetings with the potential countries and deliberated on strengthening the trade relations, enhancing value addition, quality assurance, biosecurity and quality compliance, Research and Development (RandD) collaboration, training and capacity-building.

(e): Under the PMMSY, welfare of fishers, fish farmers and related stakeholders is one of the priority areas. Accordingly, financial assistance is provided towards addressing critical gaps in fish production and productivity, quality, technology, post-harvest, enhancing quality of the product and increased income of fishers and fish farmers, insurance to fishers, livelihood and nutritional supports during the fishing ban etc. Under PMMSY, fishers, fish farmers and related stakeholders including fishery exports are eligible for assistance for taking up need based interventions for strengthening of the sector.

(f): PMMSY envisages establishment of ice plants, cold storages of various capacities and modernization of the existing ice plants and cold storages. During the last five years, 730 units of ice plants/cold storages of various capacities have been approved to the States/UTs including Kerala. The state-wise details of ice plants and cold storage units approved during last five years under PMMSY are furnished at **Statement**.

STATEMENT

State-wise details of ice plants and cold storage units approved during last five years under PMMSY

(In Lakh)

Sl.No	State/UT	Units (Nos)
1	Andaman and Nicobar Islands	32
2	Andhra Pradesh	16
3	Arunachal Pradesh	2
4	Assam	9
5	Bihar	52
6	Chhattisgarh	9
7	Goa	8
8	Gujarat	25
9	Haryana	23
10	Himachal Pradesh	22
11	Jharkhand	32
12	Karnataka	127
13	Kerala	16
14	Ladakh	4
15	Lakshadweep	28
16	Madhya Pradesh	60
17	Maharashtra	83
18	Manipur	8
19	Meghalaya	12
20	Mizoram	12
21	Odisha	40
22	Puducherry	8
23	Punjab	2
24	Rajasthan	3
25	Sikkim	1
26	Tamil Nadu	40
27	The Dadra and Nagar Haveli and Daman and Diu	1
28	Tripura	2
29	Uttar Pradesh	1

30	Uttarakhand	2
31	West Bengal	50

VACANCIES IN M/O FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

1507. SHRI YUSUF PATHAN:

SHRIMATI RACHNA BANERJEE:

Will the **MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the number of sanctioned posts, in position and the number of vacancies, including reserved posts across categories in the Ministry of Fisheries, Animal Husbandry and Dairying;
- (b) the number of vacancies in the Ministry and its Department, including reserved posts since 2014, year and category-wise; and
- (c) the number of contractual employees in detail hired by the Ministry since 2014, year and category-wise?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The Ministry of Fisheries, Animal Husbandry and Dairying comprises of two Departments, namely the Department of Fisheries and the Department of Animal Husbandry and Dairying.

The details of sanctioned, in position and number of vacancies including reserved posts for which the recruitment is carried out by the Department of

Fisheries and the Department of Animal Husbandry and Dairying, as on 03.12.2025, are as under: -

Name of the Department	No. of Sanctioned Post	No. of Posts in position	No. of vacancy	Category-wise vacancies				
				U R	S C	S T	O B C	E W S
Department of Fisheries	37	29	8*	2	-	1	1	2
Department of Animal Husbandry and Dairying	137	112	25**	11	1	2	3	5

*02 vacant posts belong to vacancies to be filled up on Deputation basis.

**03 vacant posts belong to vacancies to be filled up on Deputation basis.

(b): As the Ministry of Fisheries, Animal Husbandry and Dairying was established in May, 2019, the details of the number of vacancies in the Department of Fisheries and the Department of Animal Husbandry and Dairying, including reserved posts since 2020, year and category wise is as under :-

i) Department of Fisheries

S. No	Year	No. of vacancy	Category-wise vacancies				
			UR	SC	ST	OBC	EWS
1.	2020	9	4	1	1	2	1
2.	2021	10	4	1	1	3	1
3.	2022	13	4	2	1	3	3
4.	2023	12	3	2	1	3	3
5.	2024	10	4	1	1	2	2

6.	2025	6	2	0	1	1	2

ii) Department of Animal Husbandry and Dairying

S. No	Year	No. of vacancy	Category-wise vacancies				
			UR	SC	ST	OBC	EWS
1.	2020	22	9	3	3	5	2
2.	2021	21	9	3	3	4	2
3.	2022	18	9	3	2	2	2
4.	2023	22	10	3	2	3	4
5.	2024	17	9	1	1	3	3
6.	2025	22	11	1	2	3	5

(c): The contractual manpower are engaged through outsourcing agencies/ Government e-Marketplace (GeM) empanelled service providers, based on the functional requirements of both the Departments in the Ministry. Further, such manpower is provided by the vendor as per the qualifications and proficiencies required by the Departments. The numbers of outsourced manpower may vary from time to time, hence, category-wise roster is not maintained.

PENDENCY OF WAGE PAYMENTS UNDER MGNREGS

1508. SHRI ABHISHEK BANERJEE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of pendency of wage payments under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) from April to October 2025, State and month-wise;
- (b) the average time taken for crediting wages in each State;

- (c) the material-component arrears outstanding as of September 2025; and
- (d) whether a public dashboard for time-bound disclosure of wage delays will be deployed, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (c): Under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), the wage payments are directly credited by the Central Government to the accounts of the beneficiaries through Direct Benefit Transfer protocol. Sanctions for wage payments are issued daily by the Ministry through the Public Finance Management System (PFMS) based on fund transfer orders received from the States/ UTs after following due procedures. At the beginning of each financial year, admissible pending liabilities of the previous years, if any, are duly reimbursed by the Government of India. Accordingly, all due and admissible pending wage liabilities upto FY 2024-25 have already been cleared (except in case of State of West Bengal).

With regard to Material and Admin components, States/UTs are required to furnish fund release proposals to the Government of India. The Central Government releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs.

Under the Scheme, in the current financial year 2025-26 (as on

03.12.2025), an amount of Rs. 69,972.95 crore has been released to the States/Union Territories, which includes Rs. 58,990.15 crore for Wage component and an amount of Rs.10,982.80 crore for Material and Admin components. As Sanction for payment of wages are issued by Ministry on a daily basis through PFMS (Public Finance Management System), after receipt of funds transfer orders from States/UTs after following the due procedures, the fund release status keeps updating on a daily basis. In the financial year 2025-26 (as on 05.12.2025), 97.96% Fund Transfer Orders (FTOs) are generated within 15 days from the closure of muster rolls under Mahatma Gandhi NREGS.

State/Union Territory (UT)-wise details of pending liabilities for Wage and Material component under Mahatma Gandhi NREGS as on 03.12.2025 are given at **Statement**.

(d): Mahatma Gandhi NREGS operates Management Information System (MIS) portal within NREGASoft that tracks the status of muster rolls, payments, pending disbursements and delay compensation for wages (nrega.dord.gov.in). The Ministry continuously urges States/UTs to use these digital tools to expedite wage disbursement, monitor pendency across the mandated T+15 or T+8 timelines, and ensure real-time information on status of wage payments.

STATEMENT

State/Union Territory (UT)-wise details of pending liabilities for Wage and Material component under Mahatma Gandhi NREGS as on 03.12.2025 (Rs. in crores)			
Sl. No.	States/UTs	Wage	Material
1	Andhra Pradesh	399.97	556.32

2	Arunachal Pradesh	12.80	143.69
3	Assam	0.33	404.27
4	Bihar	9.75	396.77
5	Chhattisgarh	3.28	103.62
6	Goa	0.00	0.43
7	Gujarat	59.88	21.33
8	Haryana	0.32	42.67
9	Himachal Pradesh	1.49	68.17
10	Jammu And Kashmir	6.10	192.00
11	Jharkhand	7.58	298.71
12	Karnataka	6.30	575.98
13	Kerala	329.42	186.80
14	Ladakh	0.64	2.47
15	Madhya Pradesh	123.48	643.14
16	Maharashtra	10.78	684.30
17	Manipur	1.76	154.19
18	Meghalaya	4.93	58.72
19	Mizoram	13.48	0.25
20	Nagaland	12.74	87.82
21	Odisha	9.41	227.12
22	Punjab	1.71	113.32
23	Rajasthan	4.45	827.74
24	Sikkim	0.10	2.43
25	Tamil Nadu	225.71	622.85
26	Telangana	0.99	500.08
27	Tripura	1.35	144.40
28	Uttar Pradesh	17.50	1042.84
29	Uttarakhand	1.51	51.17
30	West Bengal	**	**
31	Andaman And Nicobar	0.00	0.03
32	Dadra and Nagar Haveli Daman and Diu	1.29	0.02
33	Lakshadweep	0.00	0.00
34	Puducherry	16.99	0.00
Total		1286.04	8153.65*

*Note: The data as per PFMS/MIS and Pending liability of the previous year for

the material component.

******The proposal for upward revision of the Labour Budget for FY 2021-22 for the State of West Bengal was not approved by the Empowered Committee, National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), Department of Rural Development due to non-compliance with the directives issued by this Department. Subsequently, the release of funds to the State of West Bengal under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) was also stopped with effect from 09.03.2022 by invoking the provisions of Section 27 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, owing to continued non-compliance with the directives of the Central Government by the State.

As per NREGASoft, the pending liability pertaining to the State of West Bengal (as on 08.03.2022) stands at ₹3082.52 crore, comprising ₹1457.22 crore under the wage component, ₹1607.68 crore under the material component, and ₹17.62 crore under the administrative component. The admissibility of this liability is subject to verification by the Central Government.

TRADE DEFICIT

1509. SHRI V. K. SREEKANDAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether it is a fact that India's trade deficit surged 141% in October 2025 to

\$ 21.8 billion due to surging imports;

- (b) if so, the details thereof;
- (c) whether it is also true that India's total exports in October 2025 stood at \$72.9 billion, down marginally from \$ 73.4 billion in October last year;
- (d) whether it is also a fact that the many efforts made by the Government, including visits by officials and ministers to many countries a number of times are not producing any positive results and the trend of exports is only going down during the last several years, if so, the details thereof; and
- (e) the total number of Free Trade Agreements and Bilateral Trade Agreements signed or concluded with countries the Government held discussions and made a number of visits to such countries during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): The rise in the overall trade deficit in October 2025 is primarily the result of a sharp expansion in merchandise imports, even as India's services sector continues to provide strong support. Merchandise imports growth has been driven significantly by higher inbound shipments of gold and silver. Gold imports increase is led by significant increase in unit price. Significant increase in Silver import is attributed to increase in international price of silver and also due to increased industrial demand in sectors like Solar Panels, Electronics, Electric Vehicles and Pharma. These factors collectively led to an increase in trade deficit.

(c): India's overall exports moderated slightly in October 2025 largely due to a temporary dip in merchandise exports. In October 2025, merchandise export figures have declined due to high base of October 2024, which is the highest for October months' merchandise exports. Moreover, India's export performance in the cumulative period of April–October 2025 reflects a positive and resilient trajectory registering a robust growth of 4.1%. This steady growth in the cumulative figures underscores the underlying strength and competitiveness of India's external sector, demonstrating its ability to absorb short-term fluctuations while maintaining forward momentum.

(d): India's trade policy today rests on credibility, resilience, and strategic engagement. The Government has consistently advanced dialogues with major partners to strengthen economic cooperation and ensure that every high-level visit translates into tangible outcomes.

India's export sector has delivered a powerful message of resilience and global competitiveness in FY 2025–26 even in the face of persisting global uncertainties, recording its highest-ever quarterly exports in both Q1 and Q2. Taken together, India's exports in the first half of FY 2025–26 (April–September 2025) stood at US\$ 418.6 billion, up from US\$ 395.7 billion in the same period of 2024—reflecting a growth of 5.8%. This marks the highest-ever H1 export performance for the country. The data underscores the continued resilience of India's export ecosystem and the benefits of structural reforms undertaken in recent years, including logistics improvements, enhanced port capacity, export facilitation measures, and targeted incentives for high-growth sectors.

India has leveraged its diversified export basket, improved competitiveness under Production-Linked Incentive (PLI) schemes, and expanding services exports to push ahead of global trends. With the momentum of H1-FY26 and continued policy support for exporters, India is poised for a strong performance in the remainder of FY 2025–26. The highest-ever quarterly and half-yearly exports testify not only to India's resilience but also to its growing role as a dependable and competitive partner in global trade.

(e): Government has signed the following 5 Free Trade Agreements (FTAs) with its trading partners during the last 5 years. :

1. India - Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA)
2. India-UAE CEPA
3. India-Australia Economic Cooperation and Trade Agreement (Ind-Aus ECTA)
4. India-European Free Trade Association (EFTA) Trade and Economic Partnership Agreement (TEPA)
5. India - UK Comprehensive Economic and Trade Agreement (CETA) (Will be implemented after completion of ratification process by India and the UK)

FTAs are sustained through continuous rounds of negotiations and reciprocal visits from both sides, which build trust, resolve outstanding issues, and deliver tangible outcomes for trade, investment, and technology cooperation.

TENURE OF CHANDIGARH MUNICIPAL CORPORATION MAYOR**1510. SHRI MANISH TEWARI:**

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government is considering any proposal to increase the tenure of the Mayor of the Chandigarh Municipal Corporation from the present one year to a fixed five-year term, and if so, the details thereof;
- (b) whether such a five-year Mayor, if proposed, would be elected through direct elections by all electors of Chandigarh, similar to the model adopted in the adjoining State of Haryana;
- (c) whether the Government proposes to rebalance or reallocate functions and departments between the Chandigarh Administration and the Chandigarh Municipal Corporation, in view of the Corporation's persistent financial constraints and its limited ability to discharge statutory functions; and
- (d) the reasons why the 30% revenue-sharing formula recommended by various Finance Commissions for revenue sharing between the Union/State Governments and Panchayati Raj Institutions does not apply to the Chandigarh Municipal Corporation, particularly with respect to funds appropriated to Chandigarh from the Union Budget?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) to (c): At present, no such proposal is under consideration.
- (d): The Finance Commission recommends the distribution of revenue between the Union and the States. Since Chandigarh is a Union Territory, these

recommendations are not applicable to it. The budgetary requirements of the Municipal Corporation of Chandigarh are met through Grants-in-Aid from the Union Budget.

ईवी चार्जिंग स्टेशनों की स्थापना

1511. श्री दर्शन सिंह चौधरी:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) इलेक्ट्रिक वाहन (ईवी) चार्जिंग स्टेशन स्थापित करने, संचालित करने और अनुरक्षण करने के लिए पात्र संस्थाओं का ब्यौरा क्या है;
- (ख) इस योजना के अंतर्गत वित्तीय सहायता कितनी है, राजसहायता उपबंध क्या है और कुल बजटीय आवंटन कितना है;
- (ग) ऐसे चार्जिंग स्टेशन स्थापित करने के लिए चयनित शहरों, कस्बों और राजमार्गों विशेषकर महानगरों, स्मार्ट शहरों, शहरों और राज्य की राजधानियों के नाम क्या है; और
- (घ) चार्जिंग स्टेशनों की स्थापना और अनुरक्षण के समन्वय और प्रभावी कार्यान्वयन के लिए स्थापित तंत्रों का ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

- (क) और (ख): विद्युत मंत्रालय ने 17.09.2024 को "इलेक्ट्रिक वाहन चार्जिंग इंफ्रास्ट्रक्चर 2024 की स्थापना और संचालन के लिए दिशानिर्देश" जारी किए हैं, जो बैटरी स्वैपिंग/चार्जिंग स्टेशनों सहित कनेक्टेड और इंटरऑपरेबल ईवी चार्जिंग इंफ्रास्ट्रक्चर नेटवर्क बनाने के लिए मानकों और प्रोटोकॉल की रूपरेखा बताते हैं।

ईवी चार्जिंग स्टेशन (ईवीसीएस) स्थापित करना एक बिना लाइसेंस वाली गतिविधि है और ईवी/ईवी चार्जर बनाने वाली कंपनियों और निजी संस्थाओं सहित कोई भी संस्थान/इकाई पूरे भारत

में ईवीसीएस स्थापित करने, संचालन और रखरखाव करने के लिए स्वतंत्र है।

भारी उद्योग मंत्रालय द्वारा लागू की जा रही पीएम ई-ड्राइव स्कीम के तहत पूरे भारत में शहरों और राजमार्गों सहित सार्वजनिक ईवीसीएस/चार्जिंग अवसंरचना स्थापित करने के लिए 2,000 करोड़ रुपए का आवंटन किया गया है।

पीएम ई-ड्राइव स्कीम के तहत ईवी पब्लिक चार्जिंग स्टेशन (ईवीपीसीएस) के लिए सब्सिडी निधि पाने और प्रस्ताव जमा करने के लिए पात्र संस्थाएं भारत सरकार के मंत्रालय, केंद्रीय सार्वजनिक क्षेत्रक उद्यम (सीपीएसई)/ भारत सरकार के मंत्रालयों के तहत स्वायत्त निकाय, राज्य/संघ राज्य क्षेत्र और उनके पीएसयू हैं। ये संस्थाएं मांग इकट्ठा करने और कार्यान्वयन की देखरेख के लिए नोडल एजेंसियां नियुक्त करती हैं।

पीएम ई-ड्राइव स्कीम स्थान की श्रेणी के आधार पर अपस्ट्रीम इंफ्रास्ट्रक्चर और ईवीएसई (चार्जिंग इक्विपमेंट) के लिए पूंजीगत सब्सिडी देती है:

श्रेणी	स्थान	% सब्सिडी
क	राज्य/केंद्र सरकार के परिसर- सरकारी कार्यालय, सरकारी आवासीय कॉम्प्लेक्स, सरकारी हॉस्पिटल, सरकारी शैक्षिक संस्थान, सीपीएसई या कोई अन्य सरकारी प्रतिष्ठान। (ये चार्जर किसी भी निजी व्यक्ति को अपनी ईवी चार्ज करने के लिए बिना किसी रोक-टोक के मिलेंगे, यानी पब्लिक के लिए निःशुल्क पहुँच)	अपस्ट्रीम इंफ्रास्ट्रक्चर पर 100% और ईवीएसई पर 100%
ख	शहरों में और हाईवे के किनारे ऐसी जगहें जिनका मालिकाना हक/नियंत्रण/प्रबंधन राज्य/केंद्र सरकार या उनके सार्वजनिक क्षेत्र के उपक्रमों के पास है, जैसे रेलवे स्टेशन, एयरपोर्ट (जिन्हें एयरपोर्ट अथॉरिटी ऑफ़ इंडिया चलाती और रखरखाव करती है), सार्वजनिक क्षेत्र की ओएमसी के रिटेल आउटलेट, एसटीयू के बस स्टेशन, मेट्रो स्टेशन, म्युनिसिपल पार्किंग लॉट, सार्वजनिक क्षेत्र के पोर्ट और एनएचएआई/ राज्य सरकार द्वारा नियंत्रित/प्रबंधित किए जाने वाले टोल प्लाज़ा और हाईवे/एक्सप्रेसवे पर रास्ते के किनारे की सुविधाएँ।	अपस्ट्रीम इंफ्रास्ट्रक्चर पर 80% और ईवीएसई पर 70%
ग	अन्य सभी जगहें जो कैटेगरी क और ख में शामिल नहीं हैं, जैसे शहर- सड़कें, शॉपिंग मॉल, मार्केट कॉम्प्लेक्स, हाईवे/एक्सप्रेसवे आदि।	अपस्ट्रीम इंफ्रास्ट्रक्चर पर 80%
घ	कोई भी स्थान जहां पर बैटरी स्वैपिंग स्टेशन (बीएसएस)/बैटरी चार्जिंग स्टेशन (बीसीएस) लगाए गए हैं	अपस्ट्रीम इंफ्रास्ट्रक्चर पर

श्रेणी	स्थान	% सब्सिडी
		80%

अपस्ट्रीम इंफ्रास्ट्रक्चर और ईवीएसई की लागत, विद्युत मंत्रालय के तहत ब्यूरो ऑफ़ एनर्जी एफिशिएंसी (बीईई) द्वारा दिए गए मानकों पर आधारित है।

(ग) और (घ): ईवी चार्जिंग स्टेशनों की स्थापना और रखरखाव समन्वय करने और प्रभावी ढंग से लागू करने के लिए बनाए गए तंत्र को भारी उद्योग मंत्रालय ने 26 सितंबर, 2025 को पीएम ई-ड्राइव स्कीम के तहत ईवी पब्लिक चार्जिंग स्टेशनों (ईवी पीसीएस) की तैनाती के लिए प्रचालन संबंधी दिशानिर्देश में जारी किया है।

INFRASTRUCTURE DEVELOPMENT FOR DAIRY FARMERS

1512. SHRI P. V. MIDHUN REDDY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING**

be pleased to state:

- whether the Government has any plans to invest in solar-powered dairy processing units to address the problem of power shortage faced by many dairy units, if so, the details thereof and the steps taken to address the infrastructure deficit in rural areas;
- whether the Government is aware that for small and marginal farmers, sophisticated cattle-rearing techniques aided by technology can exponentially bolster milk production and improve livelihoods; and
- if so, the steps taken by the Government in this regard to provide ready access to capital for small farmers to avail of this technology?

**THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES,
ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH
ALIAS LALAN SINGH):**

(a): The Department of Animal Husbandry and Dairying (DAHD), GOI is implementing two major infrastructure development schemes namely National Programme for Dairy Development (NPDD) and the Animal Husbandry Infrastructure Development Fund (AHIDF) to supplement State efforts in strengthening dairy infrastructure.

Under NPDD, assistance is provided for creation and strengthening of milk procurement, processing and chilling facilities, installation of quality milk testing equipment, and support to village-level Dairy Cooperative Societies for Bulk Milk Coolers (BMCs), including those operated using Solar Photovoltaic Systems (SPV) and Thermal Storage Systems (TSS); 52 solar-powered BMCs have been sanctioned.

Under AHIDF, financial assistance is available for establishing and modernising milk processing plants, chilling infrastructure, value-added dairy units, and renewable-energy/energy-efficiency systems, enabling dairy cooperatives, FPOs, SHGs and private entrepreneurs to upgrade infrastructure and address power and processing gaps. Three milk unions Barauni (Bihar), Banaskantha (Gujarat) and Ernakulam (Kerala) have been assisted for solar-powered dairy processing units.

(b) and (c): To promote technology adoption and improve productivity among

small and marginal farmers, DAHD, GOI is implementing the Rashtriya Gokul Mission (RGM), which supports genetic upgradation and scientific cattle rearing practices. Key interventions of RGM scheme are as under:

- I. **Nationwide Artificial Insemination Programme:** 9.36 crore animals covered, 14.56 crore AIs performed, 5.62 crore farmers benefitted.
- II. **Sex sorted semen:** 128 lakh doses produced; cost reduced from ₹800 to Rs 250 per dose through indigenous technology; 40 lakh dose capacity created and 150 lakh dose capacity under establishment.
- III. **Accelerated Breed Improvement Programme:** Incentive up to 50% of cost of sex sorted semen on assured pregnancy.
- IV. **Multi-Purpose AI Technicians in Rural India (MAITRIs):** 39,810 trained technicians delivering doorstep AI services.
- V. **IVF Technology:** 24 IVF labs established; Rs 5,000 incentive per assured pregnancy.
- VI. **Progeny Testing and Pedigree Selection:** 4,288 high genetic merit bulls produced and supplied to semen stations.
- VII. **Strengthening of Semen Stations:** 47 stations sanctioned.
- VIII. **Farmer Awareness:** Fertility camps, calf rallies, training programmes, and workshops conducted nationwide.

Above interventions enhance access to modern breeding technologies, improve productivity, and support income growth for small and marginal dairy farmers.

COMPENSATION FOR MANUAL SCAVENGING WORKERS**1513. SHRI DEEPENDER SINGH HOODA:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government has data on the number of deaths of manual scavenging workers during the last ten years and if so, the details thereof, year and State/Union Territory-wise, if not, the reasons therefor;
- (b) whether any compensation has been granted to the families of the deceased workers and if so, the details of such compensation, and if not, the reasons therefor;
- (c) whether the Government has conducted any audit or assessment regarding the implementation of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 and if so, the findings thereof and if not, the reasons therefor; and
- (d) the time-bound roadmap along with milestones prepared by the Government to completely eradicate manual scavenging and hazardous cleaning and make sanitation work fully mechanised?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b): No death has been reported due to Manual Scavenging.

(c): No.

Various provisions of "Prohibition of Employment as Manual Scavengers and

their Rehabilitation Act, 2013 (MS Act, 2013)” stipulate for constitution of the following Commission/Committees for monitoring and effective implementation of the Act:-

- i. Central Monitoring Committee, State Level Monitoring Committee and Vigilance Committee at District and Sub-Division Level.
- ii. National Commission for Safai Karamcharis (NCSK) is mandated to monitor implementation of various provisions of the MS Act, 2013.
- iii. State Commission for Safai Karamcharis or State Commission for the Scheduled Castes or such other statutory institution to perform the function of State Commission for Safai Karamcharis.
- iv. State Governments and Union Territories have been requested to implement the provisions of the Act.

(d): As per the provisions of the “Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (MS Act, 2013)”, manual scavenging is a banned activity in the country with effect from 6.12.2013. No person or agency can engage or employ any person for manual scavenging after the above date. Any person or agency who engages any person for manual scavenging in violation of the provisions of the MS Act, 2013 is punishable under Section 8 of the above Act, with imprisonment upto 2 years or fine upto Rs. One Lakh or both.

No report of the practice of manual scavenging has been received from States/UT.

To tackle hazardous cleaning of Sewer and Septic Tanks, Department of Social Justice and Empowerment in convergence with the Ministry of Housing and Urban Affairs launched the “National Action for Mechanised Sanitation Ecosystem (NAMASTE)” Scheme in 2023-24 for implementation in all Urban Local Bodies (ULBs) of the country. The objective is to ensure safety and dignity of Sewer and Septic Tank Workers (SSWs) and to empower them socially and economically. The aim is to achieve zero fatality in sanitation work and to ensure that no sanitation workers come in direct contact with human faecal matter.

The scheme envisages the provision of :-

- Personal Protective Equipment (PPE) kits, Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) cards and occupation safety training to sewer and septic tank workers.
- Safety devices to Emergency Response Sanitation Units (ERSUs)
- Upfront Capital Subsidy for sanitation related machinery to sanitation workers; their groups of maximum five persons and Private Sanitation Service Operators (PSSOs).
- Organising Workshops on prevention of hazardous cleaning of sewer and septic tanks.

Ministry of Housing and Urban Affairs (MoHUA) launched Swachh Bharat Mission – Urban (SBM-U) 2.0 on 1st, October, 2021. It includes a new component i.e. Used Water Management (UWM) with one of the objectives of

eradication of hazardous entry into sewers and septic tanks and sustaining elimination of manual cleaning, through mechanization of sewer and septic tank cleaning operations.

Ministry of Housing and Urban Affairs has also issued the following advisory for safe cleaning of sewer and septic tanks:-

- i. Standard Operating Procedures (SOP) for cleaning of Sewer or Septic tank.
- ii. Advisory for technical and managerial interventions for ensuring safety during sewer and septic tank cleaning through Emergency Response Sanitation Unit (ERSU).
- iii. Ready Reckoner for Urban Local Bodies (ULBs) for ensuring safety of sanitation workers.
- iv. Organising Safaimitra Suraksha Shivirs nationwide through ULBs to provide health checkups and linkages to social welfare schemes.

NATURAL DISASTERS ACROSS THE COUNTRY

1514. DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the total number of natural disasters like earthquake, flood, storm/cyclone which occurred across the country during the last five years, State-wise;
- (b) the total loss of life and property reported during these natural disasters during the last five years;

(c) whether the Government has granted any financial assistance to those States which were affected by natural disasters; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (d): As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursement of relief assistance on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from the State Disaster Response Fund (SDRF) already placed at their disposal, in accordance with Government of India approved items and norms. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is provided from National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The details of the funds allocated and released under SDRF/NDRF to the States are available on Disaster Management, MHA's website i.e. ndmindia.mha.gov.in.

This Ministry does not centrally maintain data regarding the number of natural disasters reported in the country. However, the details of damages reported by States/UTs due to hydro-meteorological disasters during the years 2020-21 to 2024-25 are provided at **Statement-I**.

Further, the details of calamity-wise funds approved and released by the Government of India under the NDRF during the last five years, i.e., 2020-21 to 2024-25, are given at **Statement-II**.

STATEMENT-I

Details of damages as reported by State/UT due to hydro-meteorological disasters during the years 2020-21 to 2024-25

S. N O.	STATE	Year																			
		2020-21				2021-22				2022-23				2023-24				2024-25			
		Hu ma n Liv es los t (N o.)	C att le Lo st (N o.)	Hou ses/ huts dam aged (No.)	Cro ppe d Area affe cted (in lakh ha.)	Hu ma n Liv es los t (N o.)	C att le Lo st (N o.)	Hou ses/ huts dam aged (No.)	Cro ppe d Area affe cted (in lakh ha.)	Hu ma n Liv es los t (N o.)	Ca ttl e Lo st (N o.)	Hou ses/ huts dam aged (No.)	Cro ppe d Area affe cted (in lakh ha.)	Hu ma n Liv es los t (N o.)	Cat tle Lo st (N o.)	Hous es/ huts dama ged (No.)	Crop ped Area affe cted (in lakh ha.)	Human Lives lost (No.)	Cattl e Lost (No.)	Houses/ huts damage d (No.)	Cropped Area affected (in lakh ha.)
1	2	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22				
1	Andhra Pr.	50	10790	18537	8.81	61	3261	7720	2.38	7	291	13573	0.07	40	-	332	1.30	56	122	1323	0.11
2	Arunachal Pr.	19	809	707	0.28	6	18	98	0.02	23	49	1045	0.001	9	14	134	0.00	12	175	771	-
3	Assam	149	393	57931	2.67	13	-	2163	0.1	200	2043	202214	1.15	65	1671	3805	0.59	128	16207	156691	1.38
4	Bihar	30	125	10789	7.41	70	96	9535	7.06	70	-	140	0.37	518	-	250	-	64	-	191	-
5	Chhattisgarh	61	858	14962	-	16	279	1986	-	95	533	1445	0.005	114	272	2200	-	125	289	2154	-
6	Goa	2	-	114	-	3	16	3402	0.00	1	-	88	-	8	-	290	-	4	2	696	-

								1													
7	Gujarat	21 5	10 19	7638	-	67	86 83	1294 97	1.49	10	12 0	1470	0.83	23 6	51 48	3071 8	1.33	230	7222	20741	-
8	Haryana	-	-	-	-	4	-	-	-	-	-	-	-	47	29 82	4686	2.16	1	-	16	-
9	Himachal Pr.	44	84	1307	0.24	11 9	50 9	171	0.06	42	94 0	2551	0.08	55 6	21 50 6	1579 2	0.76	408	7116	1089	-
10	Jharkhand	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
11	Karnataka	10 4	18 41	4002 8	14.3 2	70	79 7	3076 5	11.3 5	12 7	12 89	2836 5	9.95	12 0	79 8	9897	0.30	185	1219	22414	2.86
12	Kerala	12 8	-	5672	-	14 4	15 2	9770	0.85	76	16 1	2216	-	84	-	2842	-	355	-	7850	-
13	Madhya Pr.	21 2	14 69	4253 6	6.68	12 7	15 40	7077 6	1.06	28 4	99 7	6646	-	20 1	35 7	2997	-	373	1204	8147	-
14	Maharashtra	21 5	58 14	2970 13	11.2 8	32 2	22 01	4616 6	2.41	20 6	43 01	3592	-	14 6	20 7	467	-	206	551	98	-
15	Manipur	-	-	-	-	-	-	-	-	53	-	-	-	-	-	-	-	11	233	29639	0.01
16	Meghalaya	32	26 3	2374	-	2	20	1556	-	27	16 7	1681	0.12	27	27	2594	-	43	241	4043	0.01
17	Mizoram	-	-	350	-	-	-	-	-	-	-	1	-	11	-	212	-	44	7	440	0.21
18	Nagaland	9	1	1030	-	2	35 03	948	0.17	10	14 07 7	1957	-	13	5	2002	-	27	1	2231	0.03
19	Odisha	38	64	8159 2	1.80	19	46 32	2892 9	1.82	11	22 9	9693	1.36	4	30	3674	0.16	30	2	1941	0.22
20	Punjab	16	92	837	1.23	18	38	90	0.04	22	20 3	1888	0.83	77	63 64 9	7101	1.66	23	10	114	-
21	Rajasthan	-	-	-	-	51	15 56	3695 7	6.47	91	18 4	25		70	10 48	6854	-	131	492	1863	-
22	Sikkim	18	13 4	1432	0.02	3	51	1098	0.02	8	12 6	1013	0.00 2	75	14 35	3098	-	13	4244	1669	-

23	Tamil Nadu	12	17 83	1142 1	4.63	12 8	65 16	4851 0	0.83	16	50 8	435	1.53	16 0	30 39	1606	0.36	120	6669 9	22406	2.92
24	Telangana	52	39 0	4384	2.39	-	-	-	-	39	15 74	1485 8	-	19	60 5	5193	0.61	29	1341 2	8690	-
25	Tripura	5	4	1165 0	-	6	33	1796	-	13	1	2476	-	40	2	1322 2	-	78	15	67487	-
26	Uttar Pradesh	72	62	6798	1.08	16 2	27 7	1133 5	3.61	53	68	3267	2.13	47	35 8	655	-	88	33	2644	3.95
27	Uttarakhand	68	53 0	1031	-	79	35 7	860	0.54	86	40 7	1218	-	10 9	66 1	3137	0.09	80	524	3484	0.05
28	West Bengal	35 4	23 93 7	5648 14	5.71	98	97 36	2633 81	3.48	-	-	-	-	-	-	-	-	14	-	-	1.38
29	Andamanand Nikobar	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
30	Chandigarh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
31	Dadar and Nagar Haveli	6	-	-	-	1	4	1204	0.00 005	-	-	-	-	5	-	270	-	-	-	-	-
32	Delhi	-	-	-	-	-	-	-	-	-	-	-	-	18	10	11	-	68	-	8	-
33	Ladakh	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	28	73	1069	0.02
34	Lakshadweep	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
35	JandK	77	77	8	-	-	-	-	-	16	-	-	-	29	-	229	-	-	-	-	-
36	Puducherry	1	65 6	186	0.02	2	71	347	0.04	-	99 9	16	-	1	-	25	0.07	5	5046	73	0.05
	Total	19 89	51 19 5	1185 141	68.5 7	15 93	44 34 6	7090 60	43.8 0105	15 86	29 26 7	3018 73	18.4 16	28 49	10 38 24	1242 93	9.39	2979	1251 39	369992	13.11

STATEMENT-II

Details of calamity-wise funds sought by State Government and approved and released by Government of India under NDRF during 2019-20 to 2024-

25.

S. No.	State	Calamity	Amount sought by State Government (in Crore)	Amount approved by HLC (in Crore)	Amount released from NDRF (in Crore)
2020-21					
1.	Odisha	Cyclone Amphan	201.96	128.23	500.00 (on account basis advance)
2.	Odisha	Flood	715.60	320.94	
3.	West Bengal	Cyclone Amphan	35018.39	2707.77	2250.28
4.	Maharashtra	Cyclone Nisarga	362.57	268.59	268.59
5.	Karnataka	Flood/Landslide	755.69	577.84	577.84
6.	Madhya Pradesh	Flood	1779.47	611.61	611.61
7.	Sikkim	Flood/Landslide	366.68	87.84	73.86
8.	Assam	Flood/Landslide	2640.87	437.15	44.37
9.	Arunachal Pradesh	Flood/Landslide	792.71	75.86	59.34
10.	Telangana	Flood	698.87	245.96	0.00
11.	Uttar Pradesh	Flood	802.24	386.06	0.00
12.	Andhra Pradesh	Flood	1241.41	280.78	233.49
13.	Bihar	Flood	3635.61	1255.27	1255.27
14.	Tamil Nadu	Cyclone Nivar	643.80	63.14	63.14
15.	Tamil Nadu	Cyclone Burevi	489.99	223.77	223.77
16.	Tamil Nadu	Flood	838.84	213.51	213.51
17.	Andhra Pradesh	Cyclone Nivar	1019.04	423.58	423.58
18.	Himachal Pradesh	Flood/ Landslide/ Cloudburst	804.40	121.17	0.00
19.	Karnataka	Flood	1498.54	740.46	740.46
20.	Maharashtra	Flood	355.15	151.53	151.53
21.	Maharashtra	Flood	3721.26	701.00	701.00
2021-22					
1.	Goa	Cyclone Tauktae	13.55	0.00	0.00

2.	Gujarat	Cyclone Tauktae	2448.83	1133.35	1000.00 (on account basis advance)
3.	Karnataka	Flood/Landslide	840.96	504.06	504.06
4.	Madhya Pradesh	Flood	2041.35	600.50	600.50
5.	Assam	Flood/Landslide	1088.18	51.53	0.00
6.	Uttarakhand	Flood/Landslide	404.68	187.18	0.00
7.	West Bengal	Cyclone Yass	4474.95	586.59	350.13
8.	West Bengal	Flood/Landslide	2630.52	475.04	
9.	Tamil Nadu	Flood	1510.83	352.85	352.85
10.	Himachal Pradesh	Flood/Landslide/ Cloudburst	692.23	112.19	0.00
11.	Maharashtra	Flood/Landslide	1031.60	355.39	355.39
12.	Andhra Pradesh	Flood	1081.70	351.43	351.43
13.	Karnataka	Flood/Landslide	1281.89	492.39	492.39
14.	Bihar	Flood	4913.54	1038.96	1038.96
15.	Rajasthan	Flood	757.00	292.51	13.46
16.	Sikkim	Flood/ Landslide	126.18	59.35	55.23
17.	Odisha	Cyclone Yaas	542.10	-	500.00 (on account basis advance)
2022-23					
1.	Assam	Flood/Landslide	1309.50	520.47	160.94
2.	Gujarat	Flood	152.72	82.53	0.00
3.	Karnataka	Flood/Landslide	1944.47	941.04	939.83
4.	Meghalaya	Flash Flood/ Flood/ Landslide	143.62	47.33	0.00
5.	Nagaland	Flash Flood/Flood/ Landslide	139.40	68.02	68.02
6.	Himachal Pradesh	Flood, Landslide and Cloudburst	2516.82	239.31	214.26
7.	Andhra Pradesh	Flood	219.22	142.92	0.00
8.	Maharashtra	Flood/Landslide	3902.62	577.50	0.00
9.	Sikkim	Flood	267.79	47.43	46.89
2023-24					
1.	Gujarat	Cyclone Biparjoy	704.20	338.24	0.00

2.	Himachal Pradesh	Flood, Cloudburst, Landslide	1887.34	633.73	597.98
3.	Andhra Pradesh	Cyclone Michaung	885.98	366.42	0.00
4.	Assam	Flood, Landslide	117.67	73.98	0.00
5.	Sikkim	Flood, Flash Flood, Landslide	481.83	245.47	240.45
6.	Tamil Nadu	Cyclone Michaung	2070.04	285.54	276.10
7.	Tamil Nadu	Flood	2526.74	397.13	
2024-25					
01	Bihar	Flood	3486.38	588.73	0
02	Tamil Nadu	Cyclone “Fengal”	3074.77	522.34	522.34
03	Andhra Pradesh	Flood	1165.18	608.08	0.00
04	Kerala	Landslide	214.70	153.47	0.00
05	Tripura	Flash Flood, Landslide	6336.84	288.93	174.97
06	Nagaland	Flash Flood, Flood, Landslide	271.69	170.99	0.00
07	Odisha	Cyclone “Dana”	417.69	255.24	0.00
08	Mizoram	Cyclone “Remal”	216.33	64.14	7.56
09	Telangana	Flood	783.26	231.75	0.00
10	Himachal Pradesh	Flash Flood, Flood, Cloud Burst	1201.97	136.22	107.15

CROP LOSSES DUE TO NATURAL DISASTER

1515. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the data on crop losses reported due to natural disasters during the last three years, State/UT-wise and year-wise;
- (b) the details of existing inter-ministerial coordination mechanisms involving the Ministries/Departments of Science and Technology, Earth Sciences, Water Resources, Environment, Forests and Climate Change and Agriculture for managing climate-induced risks and emergencies affecting agriculture;
- (c) whether the Government has undertaken any assessments or reviews in the last three years regarding the effectiveness of these coordination mechanisms and if so, the details thereof; and
- (d) whether the Government has received any proposals or recommendations for establishing a dedicated National Agriculture Disaster Management Authority (NADMA), if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): As received from Ministry of Home Affairs, details of cropped area affected due to hydro-meteorological disasters during the years 2022-23 to 2024-25 is at **Statement-I**.

(b) and (c): The primary responsibility for disaster management rests with the State Governments concerned. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial

support. There are well established institutional mechanisms for inter-ministerial coordination involving various central Ministries/Departments and central for managing natural calamities affecting agriculture; which are at

Statement-II.

(d): No proposal for establishing a dedicated National Agriculture Disaster Management Authority (NADMA) is under consideration in DAandFW.

STATEMENT-I

Details of cropped area affected (as reported by State/UT) due to hydro-meteorological disasters during the years 2022-23 to 2024-25

SI · N o.	State	Year (in lakh hectares)		
		2022-23	2023-24	2024-25
1	Andhra Pradesh	0.07	1.30	0.11
2	Arunachal Pradesh	0.001	0.00	-
3	Assam	1.15	0.59	1.38
4	Bihar	0.37	-	-
5	Chhattisgarh	0.005	-	-
6	Goa	-	-	-
7	Gujarat	0.83	1.33	-
8	Haryana	-	2.16	-
9	Himachal Pradesh	0.08	0.76	-
10	Jharkhand	-	-	-
11	Karnataka	9.95	0.30	2.86
12	Kerala	-	-	-
13	Madhya Pradesh	-	-	-
14	Maharashtra	-	-	-
15	Manipur	-	-	0.01
16	Meghalaya	0.12	-	0.01
17	Mizoram	-	-	0.21

18	Nagaland	-	-	0.03
19	Odisha	1.36	0.16	0.22
20	Punjab	0.83	1.66	-
21	Rajasthan	-	-	-
22	Sikkim	0.002	-	-
23	Tamil Nadu	1.53	0.36	2.92
24	Telangana	-	0.61	-
25	Tripura	-	-	-
26	Uttar Pradesh	2.13	-	3.95
27	Uttarakhand	-	0.09	0.05
28	West Bengal	-	-	1.38
29	Andaman and Nicobar	-	-	-
30	Chandigarh	-	-	-
31	Dadar and Nagar Haveli	-	-	-
32	Delhi	-	-	-
33	Ladakh	-	-	0.02
34	Lakshadweep	-	-	-
35	Jammu and Kashmir	-	-	-
36	Puducherry	-	0.07	0.05
	Total	18.428	9.39	13.11

STATEMENT-II

Mechanisms for inter-ministerial coordination for managing Natural Calamities

Central Drought Relief Commissioner (CDRC):

Additional Secretary in the Department of Agriculture, Cooperation and Farmers Welfare (DACandFW) serves as the CDRC to monitor the drought conditions, issue advisories, coordinate with other Ministries of the Central Government, State Governments and relevant agencies to mitigate/combat the effect of drought.

Crisis Management Group (CMG):

Crisis Management Group (CMG) under the Chairpersonship of Additional Secretary and Central Drought Relief Commissioner periodically reviews the state of drought preparedness, take appropriate decisions and reports the developments to the Union Agriculture Secretary, the National Crisis Management Committee (NCMC) and the State Governments. The CMG includes representatives from Ministry/Department of Animal Husbandry and Dairying, Agricultural Research and Education, Drinking Water and Sanitation, Environment, Forests and Climate Change, Food and Public Distribution, Health and Family Welfare, Home Affairs, India Meteorological Department, Earth Sciences, Land Resources, Petroleum and Natural Gas, Power, Railways Rural Development, Housing and Urban Affairs, Water Resources, River Development and Ganga Rejuvenation, Women and Child Development, Panchayati Raj.

Crop Weather Watch Group (CWWG):

The Crop Weather Watch Group for Drought Management (CWWGDM), in the DAandFW, acts as an Inter-Ministerial mechanism, which meets at least once a week during June to September period to monitor drought situation in the country. The composition of the Group includes representatives from DAandFW, Ministry of Jal Shakti, Ministry of Power, Department of Food and PD, Department of Consumer Affairs, ICAR-CRIDA, Indian Meteorological Department, Central Water Commission, Central Ground Water Board, MNCFC

ISRO.

Inter-Ministerial Central Team (IMCT):

Once a natural calamity is notified by the State Government, Inter-Ministerial Central Team (IMCT) is constituted for making an assessment of the drought and other notified disasters in the affected States. The IMCT has representatives from different Central Government Ministries/Departments, such as Agriculture, Animal Husbandry, Food, Rural Development, Power, Drinking Water, NITI Aayog, Department of Expenditure, Home. After an assessment of the affected areas, the IMCT submits a report to the Sub-Committee on National Executive Committee.

Sub Committee of the National Executive Committee (SC-NEC):

The Sub Committee of the National Executive Committee (SC-NEC) which is an Inter-Ministerial Committee is chaired by the Secretary, DACandFW (Government of India) for drought, pest attack, hailstorm and cold wave/frost and recommends quantum of assistance from the NDRF to the High level Committee. In the case of other calamities, the SC-NEC is chaired by the Secretary, Ministry of Home Affairs.

High-Level Committee (HLC):

A High level Committee consisting of the Union Home Minister, Union Finance Minister, Union Agriculture Minister and Vice Chairman, NITI Aayog is in place to recommend the final quantum of relief under NDRF based on the recommendations of SC-NEC to the States affected by various

natural calamities.

निर्यात पर टैरिफ

1516. श्री अमरा राम:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) अमेरिका द्वारा भारत से निर्यात पर 50% टैरिफ लगाए जाने से किन-किन वस्तुओं के निर्यात पर प्रभाव पड़ा है साथ ही यह कितना प्रभावित हुआ है, और

(ख) सरकार द्वारा उक्त प्रभाव को कम करने के लिए क्या उपाय किए गए हैं/ किए जाने का विचार है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क): पिछले वित्त वर्ष की समान अवधि की तुलना में वर्तमान वित्त वर्ष में अप्रैल से अक्टूबर की अवधि के लिए वर्तमान में भारत के निर्यात कार्य-निष्पादन का विवरण नीचे दिया गया है:

(i) अप्रैल-अक्टूबर 2024/2025 की अवधि के लिए भारत का पण्यवस्तु वैश्विक निर्यात (मूल्य बिलियन अमरीकी डॉलर में)

	अप्रैल-अक्टूबर 2024	अप्रैल-अक्टूबर 2025
निर्यात	252.66	254.25

स्रोत: DGCISडीजीसीआईएस

(ii) भारत के वैश्विक पण्यवस्तु निर्यात का क्षेत्रवार कार्य-निष्पादन निम्नलिखित लिंक पर देखा जा सकता है:

https://tradestat.commerce.gov.in/ftspcc/export_commodity_wise

(ख): सरकार एक व्यापक बहु-आयामी कार्यनीति के माध्यम से भारतीय निर्यात पर अमेरिकी टैरिफ उपायों के प्रभाव को कम करने के लिए कार्य कर रही है, जिसमें पारस्परिक रूप से लाभकारी भारत-

अमेरिका द्विपक्षीय व्यापार समझौते के लिए अमेरिकी सरकार के साथ गहन सहभागिता आरबीआई के व्यापार राहत उपायों के माध्यम से तत्काल राहत, निर्यातकों के लिए क्रेडिट गारंटी योजना, अगली पीढ़ी के जीएसटी सुधारों के माध्यम से घरेलू मांग में वृद्धि, नए निर्यात संवर्धन मिशन जैसे निर्यात संवर्धन उपाय जो हमारे निर्यातकों को सहयोग और सहायता प्रदान करते हैं, नए देशों के साथ एफटीए करना और मौजूदा एफटीए का बेहतर उपयोग करना शामिल है। यह प्रत्याशा है कि ये उपाय भारत के व्यापार संबंधों में विविधीकरण और लचीलेपन को भी बढ़ावा देंगे।

उपरोक्त उल्लिखित कुछ उपायों का विवरण निम्नवत है:

1. निर्यात संवर्धन मिशन

यह मिशन वित्त वर्ष 2025-26 से वित्त वर्ष 2030-31 तक 25,060 करोड़ रुपये के कुल परिव्यय के साथ निर्यात संवर्धन के लिए एक व्यापक, लचीला और डिजिटल रूप से संचालित फ्रेमवर्क प्रदान करेगा। ईपीएम कई विखंडित योजनाओं से एक एकल, परिणाम-आधारित और अनुकूलन तंत्र की ओर एक कार्यनीतिक बदलाव का प्रतीक है जो वैश्विक व्यापार चुनौतियों और निर्यातकों की उभरती जरूरतों का तेजी से प्रत्युत्तर कर सकता है।

यह मिशन दो एकीकृत उप-योजनाओं के माध्यम से परिचालित होगा:

(i) निर्यात प्रोत्साहन - ब्याज अनुदान, निर्यात फैक्ट्रिंग, संपार्श्विक गारंटी, ई-कॉमर्स निर्यातकों के लिए क्रेडिट कार्ड और नए बाजारों में विविधीकरण के लिए ऋण वृद्धि संबंधी सहायता जैसे विभिन्न उपायों के माध्यम से एमएसएमई के लिए किफायती व्यापार वित्त तक पहुंच में सुधार लाने पर केंद्रित है।

(ii) निर्यात दिशा - गैर-वित्तीय सक्षमताओं पर ध्यान केंद्रित करती है जो बाजार की तत्परता और प्रतिस्पर्धात्मकता को बढ़ाती है, जिसमें निर्यात गुणवत्ता और अनुपालन संबंधी सहायता, अंतर्राष्ट्रीय ब्रांडिंग, पैकेजिंग के लिए सहायता, और व्यापार मेलों में भागीदारी, निर्यात भंडारण और लॉजिस्टिक, अंतर्देशीय परिवहन प्रतिपूर्ति तथा व्यापार आसूचना और क्षमता निर्माण पहल शामिल हैं।

यह मिशन भारतीय निर्यात को बाधित करने वाली संरचनात्मक चुनौतियों का सीधे तौर पर समाधान करने के लिए डिजाइन किया गया है, जिनमें निम्नलिखित शामिल हैं:

- सीमित और महंगी व्यापार वित्त पहुंच,
 - अंतर्राष्ट्रीय निर्यात मानकों के अनुपालन की उच्च लागत,
 - अपर्याप्त निर्यात ब्रांडिंग और विखंडित बाजार पहुंच, और
 - आंतरिक और कम निर्यात गहनता वाले क्षेत्रों में निर्यातकों के लिए लॉजिस्टिक संबंधी असुविधा
- ईपीएम के तहत, हाल ही में वैश्विक टैरिफ वृद्धि से प्रभावित क्षेत्रों, जैसे वस्त्र, चमड़ा, रत्न एवं आभूषण, इंजीनियरिंग सामान और समुद्री उत्पादों को प्राथमिकता सहायता प्रदान की जाएगी। इन क्रियाकलापों से निर्यात ऑर्डरों को बनाए रखने, नौकरियों की सुरक्षित करने और नए भौगोलिक क्षेत्रों में विविधीकरण को बढ़ावा देने में मदद मिलेगी।

2. निर्यातकों के लिए ऋण गारंटी योजना को भी मंजूरी दी गई है ताकि राष्ट्रीय ऋण गारंटी ट्रस्टी कंपनी लिमिटेड (एनसीजीटीसी) द्वारा सदस्य ऋणदाता संस्थानों (एमएलआई) को 100% ऋण गारंटी कवरेज प्रदान किया जा सके, ताकि एमएसएमई सहित पात्र निर्यातकों को 20,000 करोड़ रुपये तक की अतिरिक्त संपार्श्विक-मुक्त ऋण सुविधाएँ प्रदान की जा सकें। इस योजना से भारतीय निर्यातकों की वैश्विक प्रतिस्पर्धात्मकता बढ़ने और नए व उभरते बाजारों में विविधीकरण को बढ़ावा मिलने की प्रत्याक्षा है। संपार्श्विक-मुक्त ऋण पहुँच से लिक्विडिटी मजबूत होगी, सुचारु व्यावसायिक परिचालन सुनिश्चित होगा और 1 ट्रिलियन अमेरिकी डॉलर के निर्यात लक्ष्य को प्राप्त करने की दिशा में भारत की प्रगति को मजबूती मिलेगी।

3. व्यापार राहत उपाय:-भारतीय रिजर्व बैंक (आरबीआई) ने पात्र प्रभावित निर्यातकों के लिए व्यापार राहत उपाय भी शुरू किए हैं, जिसमें ऋण चुकौती स्थगन और निर्यात ऋण की अवधि बढ़ाने का प्रावधान शामिल है।

4.मुक्त व्यापार समझौतों का लाभ उठाना:- सरकार का लक्ष्य निर्यात विविधीकरण को बढ़ावा देना है और इसने अपने व्यापारिक साझेदारों के साथ 15 मुक्त व्यापार समझौतों (एफटीए) और 6

अधिमान्य व्यापार समझौतों (पीटीए) पर हस्ताक्षर किए हैं। सरकार सभी हितधारकों के साथ मिलकर कार्य कर रही है ताकि हमारे निर्यातक जापान, कोरिया, यूएई आदि जैसे प्रमुख बाजारों के साथ भारत के एफटीए के लाभों का बेहतर उपयोग कर सकें और हाल ही में ईएफटीए देशों और यूके के साथ संपन्न एफटीए से उत्पन्न अवसरों का प्रभावी ढंग से उपयोग कर सकें। सरकार यूरोपीय संघ, पेरू, चिली, न्यूजीलैंड, ओमान आदि के साथ पारस्परिक रूप से लाभकारी एफटीए को शीघ्र संपन्न करने के लिए भी वार्ता कर रही है।

सरकार अमेरिकी टैरिफ उपायों के उभरते प्रभाव का मूल्यांकन करने के लिए निर्यातकों, निर्यात संवर्धन परिषदों (ईपीसी), उद्योग संघों और राज्य सरकारों सहित सभी हितधारकों के साथ नियोजित है।

COOPERATIVE GROUPS AND GRANTS

1517. SHRI BRIJMOHAN AGRAWAL

Will the Minister of **COOPERATION** be pleased to state:

- (a) the categories of sector wise cooperatives defined by the Ministry along with the list of all active cooperative societies, sector and State-wise;
- (b) the number of cooperatives that have been funded by the department and affiliated cooperatives in the form of loans, grants, investments in the last three financial years;
- (c) the list of cooperatives with corresponding amounts sanctioned and disbursed under the Grant in aid to National Cooperative Development Corporation (NCDC);
- (d) the list of States and UTs into 'Cooperatively Developed', 'Under

Developed' and 'Least Developed' groups;

- (e) The value of financial assistance provided to all the States under the CSISAC;
- (f) the details of initiatives and programmes that are being run by the Ministry for under developed and least developed groups; and
- (g) the measures to address regional variations, engagement in Chhattisgarh's tribal areas, through training and cultural adaptations?

**THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION
(SHRI AMIT SHAH):**

(a): As per the National Cooperative Database (NCD), out of total of 8.4 lakh cooperatives societies across the country, 6.5 lakh are functional, having approximately 30 crore members across 30 Sectors. The State-wise and sector-wise numbers of functional cooperative societies, are attached as **Statement-I and Statement-II**, respectively.

(b): National Cooperative Development Corporation (NCDC) has assisted 40,863 cooperative societies in the last three financial years. The details of which are attached as **Statement-III**.

(c) Under the Grant in aid to National Cooperative Development Corporation (NCDC), the NCDC has sanctioned Rs. 7323.21 crore and disbursed Rs. 203.75 crore till 30.11.2025. The details are provided at **Statement-IV**.

(d) and (e) As per the approved guidelines of CSISAC scheme, all the States/UTs had been categorized as Cooperatively Developed (11), Under Developed (13) and Least Developed (12) for the purpose of implementation of

this scheme. The List of these States/UTs along with the financial assistance provided under the scheme is given at **Statement-V**.

(f) During FY 2024-25, NCDC sanctioned financial assistance of Rs. 79042.02 crore and disbursed Rs. 66103.90 crore to Least Developed (LD) / Under Developed (UD) States. Cumulatively as on 31.03.2025, Rs. 2,85,815.09 crore was disbursed to LD/UD States under various schemes of NCDC, which accounts for around 69.98% of the total assistance of Rs. 4,08,381.27 crore disbursed by NCDC, so far. The details are provided below at **Statement-VI**.

(g) To increase the participation of Women, **Scheduled Tribes (ST)**, and Scheduled Castes (SC), in Multi State Cooperative Societies registered all over the country, the Government of India vide the Multi-State Cooperative Societies (amendment) Act, 2023 and Rules framed thereunder has made provisions for reservation of two seats for Women and one seat for SC or ST in the Board of multi-State cooperative societies. Besides above, Ministry of Cooperation has circulated Model Bye-laws for PACS to all the States/ UTs under which provisions have been made to make the membership of PACS more inclusive, giving adequate representation to Women and Scheduled Castes/**Schedules Tribes**.

STATEMENT-I**State-wise total Cooperative Societies and functional Cooperative Societies**

S.No	State Name	Total no. of societies	No. of functional societies
1	Andaman And Nicobar Islands	2,238	1,206
2	Andhra Pradesh	17,893	12,627
3	Arunachal Pradesh	1,460	959
4	Assam	12,322	7,696
5	Bihar	27,385	22,322
6	Chandigarh	476	196
7	Chhattisgarh	11,800	10,236
8	Delhi	5,944	1,939
9	Goa	5,578	3,110
10	Gujarat	85,698	78,269
11	Haryana	34,399	14,971
12	Himachal Pradesh	5,668	4,850
13	Jammu And Kashmir	10,580	8,925
14	Jharkhand	11,997	7,919
15	Karnataka	46,805	40,188
16	Kerala	19,664	15,133
17	Ladakh	275	174
18	Lakshadweep	43	31
19	Madhya Pradesh	54,592	27,501

20	Maharashtra	2,24,732	2,17,741
21	Manipur	11,624	5,320
22	Meghalaya	3,437	2,950
23	Mizoram	1,546	1,290
24	Nagaland	8,108	2,247
25	Odisha	8,172	7,595
26	Puducherry	464	431
27	Punjab	19,673	11,908
28	Rajasthan	41,955	25,508
29	Sikkim	3,763	1,648
30	Tamil Nadu	23,080	21,083
31	Telangana	60,860	48,181
32	The Dadra And Nagar Haveli And Daman And Diu	569	379
33	Tripura	3,227	2,130
34	Uttar Pradesh	40,681	22,754
35	Uttarakhand	6,352	4,721
36	West Bengal	32,127	22,945
	Total	8,45,187	6,57,083

Soruce: NCD portal as of 15.11.2025.

STATEMENT-II**Sector wise total cooperative societies and functional cooperative societies**

S.No	Sector Name	Total no. of Cooperative Societies	No. of Functional Societies
1	Agriculture and Allied Cooperative	27,847	16,781
2	Agro Processing / Industrial Cooperative	20,774	9,714
3	Bee Farming Cooperative	345	268
4	Consumer Cooperative	22,797	14,622
5	Credit and Thrift Society	83,546	69,021
6	Dairy Cooperative	1,55,146	1,16,457
7	Educational and Training Cooperatives	1,599	1,276
8	Farmers Services Society	583	527
9	Fishery Cooperative	27,266	23,042
10	Handicraft Cooperative	5,163	4,300
11	Handloom Textile and Weavers Cooperative	19,556	10,138
12	Housing Cooperative Society	1,93,930	1,72,311
13	Jute and Coir Cooperative	69	29
14	Khadi Gramodyog	168	164
15	Large Area Multipurpose Society	6000	5,937
16	Labour Cooperative	46,680	29,436
17	Livestock and Poultry Cooperative	16,874	12,954

18	Marketing Cooperative Society	10,077	7,664
19	Miscellaneous Credit Cooperative Society	7,581	5,804
20	Miscellaneous Non-Credit	34,967	23,098
21	Multipurpose Cooperative	21,831	14,541
22	Primary Agricultural Credit Society (PACS)	1,04,324	99,713
23	Sericulture Cooperative	625	396
24	Social Welfare and Cultural Cooperative	2,523	1,657
25	Sugar Mills Cooperative	280	229
26	Tourism Cooperative	620	445
27	Transport Cooperative	4,191	1,696
28	Tribal-SC/ST Cooperative	2,069	1,649
29	Urban Cooperative Bank (UCB)	1,469	1,334
30	Women Welfare Cooperative Society	26,287	11,880
	Total	8,45,187	6,57,083

Source: NCD portal as of 15.11.2025.

STATEMENT-III**NCDC assistance to cooperative societies in the last three financial years****(Rs. In crore)**

S.No.	Activity	2022-23		2023-24		2024-25	
		Amount Released	No. of beneficiary societies	Amount Released	No. of beneficiary societies	Amount Released	No. of beneficiary societies
1	Marketing and Inputs	28031.70	4298	52919.63	5697	77945.72	5632
2	ICDP in selected States/UTs	177.87		23.26		1.62	
3	Agro-Processing (Sugar, Textile, Oilseed, Plantation Crop, Foodgrain, Fruit and Vegetables and Other Processing)	800.02	29	2223.65	40	8101.01	88
4	Weaker Sections Programmes (Fisheries, Dairy/Livestock. Poultry, Tribal, SC/ST, Handloom, Jute, Coir and Women cooperatives)	603.75	14712	371.49	4740	123.29	4335

5	Industrial, Credit and Service Coop. including Yuva Sahakar	11322.40	45	5001.66	33	8874.96	37
6	FPO	38.25		48.33	292	71.97	
7	Computerization of Cooperatives	45.02		0.42			
8	Others (Storage. Cold Chain, Consumer, Agro Export and Export Promotion, Assistance for Computerization, Promotion and Development)	12.39	601	30.03	213	64.31	71
	Total	41,031.40	19,685	60,618.47	11,015	95,182.88	10,163

Source:- NCDC

STATEMENT-IV**Disbursement under Grant in aid to NCDC scheme as on 30.11.2025****(Rs. In crore)**

S.No.	Name of Cooperative/Borrower	State	Activity/Division	Amount sanctioned	Amount disbursed
1	Om Chaitnya Multi State Agro Purpose Cooperative Society Ltd.	Maharashtra	Marketing	3.75	3.75
2	Rajasthan Mahila Nidhi Credit Cooperative Federation Ltd	Rajasthan	Service Cooperatives	3000.00	100.00
3	Stree Nidhi Credit Cooperative Federation Ltd., Hyderabad	Telangana	Service Cooperatives	500.00	100.00
4	Stree Nidhi Credit Cooperative Federation Ltd., Vijayawada	Andhra Pradesh	Service Cooperatives	500.00	0.00
5	Government of Punjab, Chandigarh	Punjab	Processing/Foodgrains	3000.00	0.00
6	Government of Kerala, Thiruvananthapuram	Kerala	Service Cooperatives	66.46	0.00
7	Vitthalrao Shinde Sahakari Sakhar Karkhana Ltd. Solapur	Maharashtra	Sugar	100.00	0.00

8	Kallappa Anna Awade Jawahar Shetkari Sahakari Sakhar Karkhana Limited, Kolhapur	Maharashtra	Sugar	53.00	0.00
9	Kallappa Anna Awade Jawahar Shetkari Sahakari Sakhar Karkhana Limited, Kolhapur	Maharashtra	Sugar	100.00	0.00
				7323.21	203.75

Source:- NCDC

STATEMENT-V

**State-wise financial assistance by NCDC under CSISAC and their
category of cooperative development**

S. No.	Name of State/UT	Loan	Subsidy	Total	Category
1	Maharashtra	4,09,36,67,300	80,56,17,500	4,89,92,84,800	Developed
2	Kerala	3,03,78,26,000	64,59,71,507	3,68,37,97,507	Developed
3	Gujarat	3,00,75,56,850	59,85,60,550	3,60,61,17,400	Developed
4	Tamil Nadu	74,13,08,000	48,57,17,568	1,22,70,25,568	Developed
5	Karnataka	34,33,68,300	7,04,69,600	41,38,37,900	Developed
6	Punjab	27,20,00,000	4,80,00,000	32,00,00,000	Developed
7	Haryana	-	9,40,13,200	9,40,13,200	Developed
8	Delhi	-	12,00,000	12,00,000	Developed
9	Chandigarh	-	-	-	Developed
10	DNH and DD	-	-	-	Developed
11	Puducherry	-	-	-	Developed
12	Telangana	52,66,65,62,750	6,99,87,02,422	59,66,52,65,172	Under Developed
13	West Bengal	5,43,74,79,500	1,69,32,94,100	7,13,07,73,600	Under Developed
14	Andhra Pradesh	2,80,07,53,300	1,27,16,60,862	4,07,24,14,162	Under Developed
15	Uttarakhand	2,91,18,31,700	86,64,81,400	3,77,83,13,100	Under Developed
16	Rajasthan	1,92,59,56,900	1,04,86,64,205	2,97,46,21,105	Under Developed
17	Himachal Pradesh	85,74,14,150	65,46,43,019	1,51,20,57,169	Under Developed
18	Uttar Pradesh	31,72,48,950	61,71,69,725	93,44,18,675	Under Developed
19	Madhya Pradesh	27,25,90,700	65,64,52,520	92,90,43,220	Under Developed
20	Odisha	6,81,58,900	5,16,87,200	11,98,46,100	Under Developed
21	A and N Islands	3,33,70,400	89,71,200	4,23,41,600	Under Developed
22	Chhattisgarh	91,66,200	1,92,39,000	2,84,05,200	Under Developed
23	Goa	63,30,200	18,08,300	81,38,500	Under Developed

S. No.	Name of State/UT	Loan	Subsidy	Total	Category
24	Lakshadweep	-	-	-	Under Developed
25	Bihar	5,66,35,03,500	2,47,43,20,262	8,13,78,23,762	Least Developed
26	Meghalaya	82,05,53,500	26,94,82,200	1,09,00,35,700	Least Developed
27	Assam	62,60,01,400	24,00,58,000	86,60,59,400	Least Developed
28	Manipur	26,78,90,000	9,58,38,400	36,37,28,400	Least Developed
29	Nagaland	13,76,93,700	20,03,52,850	33,80,46,550	Least Developed
30	Arunachal Pradesh	17,42,97,000	15,41,51,760	32,84,48,760	Least Developed
31	Jharkhand	5,59,48,000	18,51,59,190	24,11,07,190	Least Developed
32	Mizoram	6,28,23,170	16,34,19,570	22,62,42,740	Least Developed
33	Tripura	-	7,43,56,270	7,43,56,270	Least Developed
34	Sikkim	4,10,00,000	1,37,50,000	5,47,50,000	Least Developed
35	Jammu and Kashmir	3,68,77,000	1,66,26,875	5,35,03,875	Least Developed
36	Ladakh	-	-	-	Least Developed
37	Others (Training Etc.)	2,64,40,000	5,07,04,680	7,71,44,680	
	TOTAL	86,71,56,17,370	20,57,65,43,935	1,07,29,21,61,305	

Source:-NCDC

STATEMENT-VI

**Sanction and Disbursement by NCDC in UD/LD states/UTs during FY
204-25**

STATE/UT	SANCTION 2024-25			DISBURSEMENT 2024-25		
	LOAN	SUBSIDY	TOTAL	LOAN	SUBSIDY	TOTAL
(A) Cooperatively Least-Developed States/UTs						
Arunachal Pradesh	0.00	0.66	0.66	0.00	0.16	0.16

Assam	0.82	2.99	3.81	0.50	1.83	2.33
Bihar	4000.79	10.93	4011.72	0.29	7.03	7.32
JandK	0.00	10.91	10.91	0.00	1.47	1.47
Jharkhand	0.08	4.72	4.80	22.46	8.75	31.21
Ladakh	0.00	2.16	2.16	0.00	0.43	0.43
Manipur	0.00	0.48	0.48	0.00	0.51	0.51
Meghalaya	0.00	1.15	1.15	0.00	0.14	0.14
Mizoram	0.00	1.29	1.29	0.98	0.99	1.96
Nagaland	0.00	0.00	0.00	0.00	0.57	0.57
Sikkim	0.00	0.50	0.50	0.00	0.09	0.09
Tripura	0.97	1.19	2.16	0.00	1.46	1.46
Total (A)	4002.66	36.98	4039.64	24.23	23.44	47.67
(B) Cooperatively Under-Developed States						
A and N Islands	0.00	0.00	0.00	0.56	0.00	0.56
Andhra Pradesh	19200.00	55.10	19255.10	16330.00	8.27	16338.27
Chhattisgarh	29530.10	4.97	29535.07	28080.00	2.18	28082.18
Goa	0.00	1.15	1.15	0.00	0.83	0.83
Himachal Pradesh	2.00	7.48	9.48	1.90	4.67	6.57
Lakshadweep	0.00	0.33	0.33	0.00	0.06	0.06
Madhya Pradesh	1379.60	12.00	1391.60	322.50	3.47	325.96
Odisha	1.17	6.90	8.07	1.21	4.68	5.89
Rajasthan	204.68	13.28	217.96	80.29	4.36	84.65
Telangana	24136.56	69.40	24205.96	20980.08	9.25	20989.33
Uttar Pradesh	347.03	11.53	358.56	202.45	6.68	209.13
Uttarakhand	2.03	5.62	7.66	2.82	2.92	5.74

West Bengal	2.10	9.35	11.45	0.75	6.31	7.06
Total (B)	74805.28	197.10	75002.38	66002.56	53.67	66056.23

Source:- NCDC

SUGAMYA BHARAT ABHIYAN IN ANDHRA PRADESH

1518. SHRI MAGUNTA SREENIVASULU REDDY:

SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details regarding the total number of beneficiaries covered under the Sugamya Bharat Abhiyan during the last five years, State and district-wise in Andhra Pradesh and especially in Prakasam and Nellore districts;
- (b) the details regarding the total amount of funds allocated, released and utilised under the scheme over the last five years, including details of expenditure on infrastructure upgrades and service improvements in the country, State and district-wise in Andhra Pradesh and especially in Prakasam and Nellore districts;
- (c) the details regarding the extent to which modern technologies such as digital accessibility tools, assistive devices and technology-enabled assessments have been developed or deployed to support beneficiaries under the scheme; and
- (d) whether the Government has undertaken any steps to raise awareness about the scheme among persons with disabilities, implementing agencies

and the general public, including details of outreach campaigns, training programmes and measurable outcomes; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b): The Accessible India Campaign (Sugamya Bharat Abhiyan) was launched on December 3, 2015 for creating universal accessibility in three verticals: the built-up environment, transportation system, and Information and Communication Technology (ICT) ecosystem. The campaign is target-oriented and the focus is towards making government buildings, public transport and websites accessible. Grants are given on receipt of only compliant proposals received by States/UTs. In 2025-26 FY , an amount of Rs. 31.00 lakhs has been released as first instalment under the Creation of Barrier Free Environment(CBFE) Scheme for retrofitting of 02 State Government buildings in Andhra Pradesh.

(c): The Artificial Limbs Manufacturing Corporation of India, (ALIMCO)Kanpur, is the primary implementing agency supplying quality and modern assistive devices to persons with disabilities under the Assistance to Persons with Disabilities for Purchase or Fitting of Aids and Appliances Scheme. The Corporation has adopted several advanced technological interventions, including digital scanning for fabrication of three-dimensional printed prosthetic

sockets, development of a low-vision assistive eyewear device, a lithium-ion battery-operated motorised tricycle and “Kadam” knee joint developed in collaboration with leading scientific institutions and is continuously improving its product designs through ToTs/partnerships with engineering institutes and product leaders in this field. Additionally, a Transfer of Technology agreement with Ottobock has enabled the production and fitment of international-standard prosthetic device for lower-limb amputees.

Further, the Ministry of Health and Family Welfare has issued the *Accessibility Standards for Health Care* notified on 4th May 2023, mandating accessibility measures all in healthcare facilities. The guidelines also emphasize accessibility of hospital and health-related websites to ensure seamless navigation using assistive technologies. In addition, the Indian Council of Medical Research has released the National List of Essential Assistive Products to promote universal access to essential assistive devices and support healthcare and rehabilitation services.

(d): Under the Department's Awareness Generation and Publicity (AGP) Scheme, various awareness programmes are conducted through events organized by National Institutes (NIs), Composite Regional Centres (CRCs), Regional Centres (RCs) under the Department, Government Bodies, Educational Institutions, and registered NGOs/Organizations to create general awareness about the schemes and programmes of the Department for the welfare of Persons with Disabilities (PwDs) and also to sensitise employers

and other stakeholders about the special needs of persons with disabilities and promote their overall well being and empowerment.

CROP LOSS DUE TO WILD ANIMAL

1519. ADV. ADOOR PRAKASH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Union Government has decided to include crop loss due to wild animal attack under localised risk category for coverage under the Pradhan Mantri Fasal Bima Yojana (PMFBY), if so, the details thereof;
- (b) whether the Government has directed the States to notify the list of wild animals responsible for crop damage and identify vulnerable districts; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): The Pradhan Mantri Fasal Bima Yojana (PMFBY) is voluntary for the States as well as farmers. The scheme provides for comprehensive risk insurance against crop damage due to non-preventable natural risks from pre-sowing to post-harvest for the crops/areas notified by the concerned State Government. The losses to crops due to wild animals, being preventable in nature, were therefore not covered earlier. However, at the request of Ministry

of Environment, Forest and Climate Change and State Governments, States have been allowed to notify the losses by wild animals on individual assessment as add on cover at the cost of State Government. Detailed protocol for such coverage has been given in the Operational Guidelines of the scheme.

Further, a Committee constituted for “Defining Modalities of Crop Loss by Wild Animal Attack and Inundation for Paddy Crop Under Localised Risk” has submitted its report alongwith recommendations and SOPs for coverage of these risks.

TEXTILE INDUSTRY IN NORTH INDIA

1520. SHRI GURJEET SINGH AUJLA:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Amritsar, once a prominent centre of the textile industry in North India, has seen its entire textile base vanish over decades, despite being known for its woollen mills, shawl weaving and dyeing industry, which once provided livelihoods to lakhs and if so, the details thereof;
- (b) whether the Government has taken any steps to revive the textile ecosystem in Amritsar and considering its strategic location on international border, which often faces war-like situations, has been denied continuous investment and infrastructure support due to security sensitivity; and
- (c) whether the Government has consider setting up a Textile Mega Cluster, Common Facility Centres (CFCs), or a Border Textile Promotion Package,

including subsidies, skill development centres, and export facilitation, to not only revive industry but generate massive employment for youth in border villages of Amritsar to deserve a textile renaissance and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI
PABITRA MARGHERITA):**

(a) to (c): With a view to increasing investments, generating employment opportunities and boosting exports in the textile sector, the Ministry is implementing Scheme for Integrated Textile Park (SITP) to provide support for setting up textile parks with world-class, state-of-the-art infrastructure in textile hubs across the country. The scheme was in implementation upto 31.03.2021, however, the Scheme has now been subsumed under the umbrella Scheme of Textile Cluster Development Scheme (TCDS) for completing ongoing projects only. Under SITP, in Punjab, 3 textile parks were sanctioned and completed wherein a total GoI share of Rs.116 crore was released.

A subsidy of Rs 12,94,03,431 under ATUFS has been released to 70 no. of Textiles units in Amritsar cluster as on 03.12.2025.

In addition, SIDBI has identified Amritsar as Technical Textile cluster for supporting MSMEs through its focused Cluster Development Initiates.

Office of the Textile Commissioner, Govt. of India, Mumbai vide Office Order dated 12.11.2025 has revamped the role and responsibilities of Powerloom

Service Centres (PSCs), including PSC Amritsar by transforming into "Integrated Textile and Apparel Development Centre" (ITADC) by way of upgrading /restructuring and strengthening of such centres and also incorporating therein comprehensive services like skilled manpower, design development and entrepreneurship support.

RASHTRIYA GRAM SWARAJ ABHIYAN

1521. SHRI ATUL GARG:

SHRI RAJESH VERMA:

SHRIMATI SHAMBHAVI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the total number of Gram Panchayats and the details of parameters or criteria prescribed for providing dedicated office infrastructure and internet connectivity to these Gram Panchayats, with State and district-wise information including Uttar Pradesh and Bihar;
- (b) the details and number of computers sanctioned for empowering the Gram Panchayats digitally in Uttar Pradesh and the States where 100 percent digital saturation has been achieved, with State and district-wise information;
- (c) the future plan outlined by the Government to provide infrastructural and digital resources to the remaining Panchayats in Uttar Pradesh, including timelines, funding sources and targeted districts where facilities are still lacking; and

(d) the role of the said initiatives in enhancing service delivery and administrative efficiency to Panchayats under the Rashtriya Gram Swaraj Abhiyan (RGSA) in Uttar Pradesh, with State-wise details on how digital tools, connectivity and office infrastructure have improved governance and outreach?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (c): Panchayat, being “Local Government”, is a State subject and part of the State list of the Seventh Schedule of the Constitution of India. Thus the primary responsibility of providing dedicated office infrastructure for Gram Panchayats and internet connectivity in Panchayats lies with States/UTs. The Gram Panchayat (GP) Bhawan functions as the office for Panchayats to carry out its various administrative functions. The States/ UTs have to ensure the Gram Panchayat Bhawan is functional, with provisions such as public seating, space for Gram Sabha meetings, information walls, multifunctional rooms etc. to support effective governance and community use. However, under the Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA), the Ministry supplements the efforts of States/UTs including Uttar Pradesh and Bihar in building Panchayat infrastructure and computers and peripherals, at a limited scale, with particular focus on the North Eastern States. Further, Ministry with its limited resources under RGSA, attempted saturation approach for supporting Gram Panchayat Bhawans and computerization. With regard to

Gram Panchayat Bhawans, the focus was on approving GP Bhawan for Panchayats having a population of over 3,000 but lacking their own building. Under the scheme of RGSA, construction of 13342 Gram Panchayat Bhawans has been approved to different States/UTs including 1273 and 500 Gram Panchayat Bhawans to the State of Uttar Pradesh and Bihar, respectively. Similarly, procurement of 55,587 computers has been approved under the scheme including 3145 and 4,267 Computers to the State of Uttar Pradesh and Bihar, respectively. The State/UT-wise details of Gram Panchayat Bhawans and computers approved under RGSA is given at **Statement**. District-wise information is not maintained centrally.

All Gram Panchayats are accessing internet services either through private service providers or via the BharatNet project. As a result, all GPs are using e-GramSwaraj portal for carrying out a wide range of functions and activities. Further, to attain the vision of Digital India, the BharatNet project is being implemented by Department of Telecommunications (DoT) in a phased manner to provide broadband connectivity to all Gram Panchayats in the country. So far, 2.18 lakh GPs/ Traditional Local Bodies (TLBs) have been made service-ready for providing high-speed internet services under the BharatNet project. Additionally, to improve digital connectivity, the Amended BharatNet Programme was approved by the Cabinet on 04.08.2023 for the upgradation of the existing network of BharatNet Phase-I and Phase-II and the creation of a network in the remaining Gram Panchayats.

(b): Under the scheme of RGSA, procurement of 3,145 computers was

approved for the State of Uttar Pradesh. So far, the State/ UTs of Goa, Himachal Pradesh, Jammu and Kashmir, Karnataka, Kerala, Maharashtra, Manipur, Rajasthan, Uttar Pradesh, West Bengal, Andaman and Nicobar Island, Dadra and Nagar Haveli and Daman and Diu and Ladakh have reported that there are no Gram Panchayats are without computers.

(d): Ministry is implementing the e-Panchayat Mission Mode Project (MMP) under RGSA for e-enablement of Panchayats to improve service delivery, transparency, and administrative efficiency. The eGramSwaraj application, developed as part of the e-Panchayat MMP, has facilitated digital planning, accounting, monitoring, and online payments at Panchayat level. The integration of eGramSwaraj with the Public Financial Management System (PFMS) enables real-time payments to vendors and service providers, ensuring seamless fund flow and reducing delays. Additionally, the Ministry has integrated eGramSwaraj with the Government eMarketplace (GeM) to bring transparency at Panchayat level procurement. This integration allows Panchayats to procure goods and services through GeM via the eGramSwaraj platform. Further, an application of 'AuditOnline' has been developed for online audits of Panchayat accounts and their financial management. All the Panchayats of the State of Uttar Pradesh are on-boarded on eGramSwaraj. Out of 58,596 Panchayats in the State of Uttar Pradesh, 58562 Panchayats have prepared and uploaded their Panchayat Development Plan (PDP) on eGramSwaraj portal.

Other applications developed by the Ministry like Meri Panchayat has

endeavored to bring transparency in Panchayat Governance by making information on planning, activities and progress of works in Panchayat accessible to public. Similarly, Panchayat NIRNAY is an online application which aims to bring transparency and better management in conduct of Gram Sabhas by Panchayats.

The Ministry has introduced the Model Panchayat Citizens' Charter, aligning local actions with the Sustainable Development Goals (SDGs). This framework guides Panchayats in delivering services in a time bound manner while addressing citizens' grievances effectively. The campaign "Meri Panchayat, Mera Adhikaar – Jan Sevaayein Hamaare Dwaar," conducted in 2021, reinforced these efforts. So far, 2.15 lakh Gram Panchayats have uploaded their Citizens' Charters, offering 954 services, including 33 services of Uttar Pradesh.

STATEMENT

State/UT-wise details of Gram Panchayat (GP) Bhawans and computers approved under RGSA

Sl. No.	State/UTs	No. of GP Bhawan approved	No. of computer approved
1	Andaman and Nicobar Islands	2	0
2	Andhra Pradesh	617	1,922
3	Arunachal Pradesh	1,339	1,936
4	Assam	610	2,055
5	Bihar	500	4,267
6	Chhattisgarh	334	6,496
7	Dadra and Nagar Haveli and Daman and Diu	17	4
8	Goa	1	25
9	Gujarat	412	43

10	Haryana	892	1,363
11	Himachal Pradesh	343	334
12	Jammu and Kashmir	1,000	1,318
13	Jharkhand	0	2,306
14	Karnataka	258	0
15	Kerala	7	200
16	Ladakh	3	127
17	Lakshadweep	0	0
18	Madhya Pradesh	50	289
19	Maharashtra	1,376	1,625
20	Manipur	43	141
21	Meghalaya	36	1,677
22	Mizoram	368	591
23	Nagaland	183	739
24	Odisha	500	350
25	Puducherry	0	0
26	Punjab	759	8,334
27	Rajasthan	43	1,554
28	Sikkim	27	235
29	Tamil Nadu	146	1,594
30	Telangana	856	3,452
31	Tripura	131	493
32	Uttar Pradesh	1,273	3,145
33	Uttarakhand	1,012	7,260
34	West Bengal	204	1,712
	Total	13,342	55,587

VACANCIES IN MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

1522. DR. SHARMILA SARKAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the number of sanctioned posts, in position and the number of vacancies,

including reserved posts across categories in the Ministry of Social Justice and Empowerment;

(b) the details and number of vacancies in the Ministry and Department, including reserved posts since 2014, year and category-wise; and

(c) the number of contractual employees hired since 2014, year and category-wise details?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b): Ministry of Social Justice and Empowerment has two Departments, namely, Department of Social Justice and Empowerment and Department of Empowerment of Persons with Disabilities. The details of the number of sanctioned posts, in position and number of vacancies of both the Departments are at **Statement-I**.

With regard to reserved posts, it is informed that both Departments do not directly recruit personnel, except for Drivers, Dispatch Riders and Canteen Staffs in Group 'C' category. Officers/officials from various services and cadres (viz. All India Services, Central Services, Indian Economic Services, Indian Statistical Services, Central Secretariat Services, Central Secretariat Stanographers Services, Central Secretariat (Clerical Services) and Official Language etc) are posted to the Departments by their respective cadre-controlling authorities, who maintain their reservation rosters in accordance with the Government of India's reservation policy.

With respect to Drivers, Dispatch Rider, and Canteen Staff, etc., the details are attached at **Statement-II**.

(c): Contractual employees are engaged based on the requirements prevailing at the time for a limited period or for any specific job, and therefore, their number may vary from time to time. As on date, the details of contractual employees of various categories working in both the Departments are at **Statement-III**.

STATEMENT-I

I. Details of number of sanctioned strength, in position and vacancies of the posts in Group 'A', 'B' and 'C' category in the Department of Social Justice and Empowerment where the Cadre Controlling Authority is not the Department.

as on 9.12.2025

Sl. No.	Name of the Post	Sanctioned Strength	In position	Vacant
Group-A				
1	Secretary	1	1	0
2	Addl. Secretary	2	2	0
3	Joint Secretary and JSandFA	4	3	1
4	CEO (DWBDNCs)	1	1	0
5	Sr. Economic Adviser	0	1^	0
6	Economic Advisor	1	0	1
7	Deputy Director General	1	1	0
8	DS/Director (Central Staffing Scheme)	5	4	1
9	DS/Director (IES+ISS Cadre)	2	1	1
10	DS/Director (DWBDNCs and Central Sectt. Service)	13	11	2
11	Under Secretary	21	21	0

12	Deputy Director (IES+ISS Cadre)	2	2	0
13	Sr. Principal Private Secretary	1	1	0
14	Principal Private Secretary	7	8#	0
15	Joint Director(OL)	1	0	1
16	Deputy Director (OL)	1	1	0
17	Asstt. Director(OL)	2	2	0
18	Dy. Director (Media)	1	0	1
19	Assistant Director (ISS)	1	0	1
20	Assistant Director (IES)	0	1^	0
	Total	67	61	9
Group B “Gazetted”				
27	Section Officer	38	41*	0
28	Private Secretary	15	4	11
29	Asstt. Editor	1	1	0
	Total	54	46	11
Group B “Non-Gazetted”				
30	Asstt. Section Officer	71	63	8
31	Personal Assistant	9	5	4
32	Jr. Translation Officer	2	2	0
33	Research Investigator (Plan/Stat. Divi.)	3	0	3
34	Statistical Asst. (P/S)	1	0	1
35	Investigator	2	2	0
36	Sr. Research Investigator	2	0	2
37	Sr. Technical Assistant	1	0	1
38	Sr. Translation Officer	3	2	1
	Total	94	74	20
Group C				
39	Steno-'D'	20	20	0
40	Sr. Sectt. Assistant	2	2	0
41	Jr. Sectt. Assistant	4	4	0
	Total	26	26	0
	Grand Total	241	207	40

^1 Sr. EA and 1 AD are in excess position.

*03 Section Officers are in excess position.

#01 PPS is in excess.

Apart from above, 3 Group A and 7 Group B Non-Gazetted posts are sanctioned under joint cadre with National Commission for Scheduled Caste (NCSC), which are vacant.

II. Details of number of sanctioned strength, in position and vacancies of the posts in Group 'A', 'B' and 'C' category in the Department of Empowerment of Persons with Disabilities where the Cadre Controlling Authority is not the Department:

(as on 09.12.2025)

S. No.	Name of the Post	Sanctioned strength	In position	Vacant
Group - A				
1.	Secretary	1	1	0
2.	Joint Secretary	3	3*	0
3.	Dy. Director General (ISS)	1	1	0
4.	Director	7	8#	0
5.	Deputy Secretary			
6.	Deputy Director (Media)	1	-	1
7.	Deputy Director (OL)	1	1	0
8.	Under Secretary	11	11	0
9.	Assistant Director (ISS)	1	0	1
10.	Assistant Director (OL)	1	0	1
11.	Sr. Principal Private Secretary	1	1	0
12.	Principal Private Secretary	5	4	1
	TOTAL	33	30	4
Group B "Gazetted"				
13.	Section Officer	19	18	1
14.	Private Secretary (PS)	5	0	5
	TOTAL	24	18	6
Group – B "Non-Gazetted"				

15.	Asstt. Section Officer (ASO)	39	26	13
16.	Personal Assistant (PA)	5	0	5
17.	Senior Hindi Translator (SHT)	1	2**	0
18.	Junior Hindi Translator (JHT)	2	2	0
	TOTAL	47	30	18
Group - C				
19.	Senior Sectt. Assistant (SSA)	1	0	1
20.	Junior Sectt. Assistant (JSA)	1	1	0
21.	Steno "D"	3	2	1
	TOTAL	5	3	2
	GRAND TOTAL	109	81	30

*One post of Dir/DS has been upgraded to JS for a period of 2 years w.e.f.

30.05.2025.

#One extra Director under Central Staffing Scheme is posted in the Department by ACC.

**1 SHT posted against the vacant post of AD(OL)

STATEMENT-II

- I. Details of number of sanctioned strength, in position and vacancies of the posts in Group C category in the Department of Social Justice and Empowerment where the cadre controlling authority is this Department :**

Sl. No.	Post	Sanctioned Strength					In position					Vacant
1.	Staff Car Driver	7					3					4
		SC	ST	OBC	EWS	UR	SC	ST	OBC	EWS	UR	
		1	1	2	1	2			2		1	
2.	Canteen Staff	13					8					5
		SC	ST	OBC	EWS	UR	SC	ST	OBC	EWS	UR	

		1	2	4	1	5	1		1	1	5	
3.	Dispatch Rider	1					1					0
		SC	ST	OBC	EWS	UR	SC	ST	OBC	EWS	UR	
						1					1	
4.	Multi-Tasking Staff	52					35					17
		SC	ST	OBC	EWS	UR	SC	ST	OBC	EWS	UR	
		4	8	14	5	21	11		12		12	

II. Details of number of sanctioned strength, in position and vacancies of the posts in Group C category in the Department of Empowerment of Persons with Disabilities where the Cadre Controlling Authority is the Department :

Sl. No.	Post	Sanctioned Strength					In position					Vacant
1.	Staff Car Driver	1					1					0
		SC	ST	OBC	EWS	UR	SC	ST	OBC	EWS	UR	
		1					1					
2.	Multi-Tasking Staff	9					4					5
		SC	ST	OBC	EWS	UR	SC	ST	OBC	EWS	UR	
		1	1	2	1	4	1		1		02	

STATEMENT-III

I. Details of contractual employees of various categories working in the Department of Social Justice and Empowerment (as on 9.12.2025), are :

- i. Consultants (Temporary/short term basis) : 32.
- ii. Data Entry Operators : 85
- iii. MTS/Sweeper (Semi-skilled and Un-skilled) : 83

II. Details of contractual employees of various categories working in the Department of Empowerment of Persons with Disabilities (as on 9.12.2025), are :

- iv. Consultants (Temporary/short term basis) : 20.
- v. Data Entry Operators : 51
- vi. MTS/Sweeper (Semi-skilled and Un-skilled) : 39

PERFORMANCE OF RASHTRIYA GRAM SWARAJ ABHIYAN

1523. SHRI ARVIND DHARMAPURI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the key role of Panchayats in rural governance and socio-economic development of the country;
- (b) whether the Government has reviewed/assessed the performance of the Panchayati Raj Institutions (PRIs) in the country;

- (c) if so, the details and the outcome thereof including the various loopholes or deficiencies noticed in the functioning of Panchayats as institutions of local Self-Government;
- (d) whether the Government has launched Rashtriya Gram Swaraj Abhiyan (RGSA) to strengthen Panchayati Raj; and
- (e) if so, the key features of the scheme including the conditions/norms laid down to release funds to the States under RGSA?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): Part IX, relating to the Panchayats, has been inserted in the Constitution of India as a sequel to the 73rd Constitutional Amendment Act, 1992. Consequently, 'Panchayats' have assumed Constitutional status. Since then, Panchayats are in the centre of rural governance and socio-economic development of the country. Panchayats are constituted, through elections every five years, in all States and Union Territories, covered under Part-IX of the Constitution, at village level, intermediate level and district level, which are called as Gram Panchayats, Block Panchayats and District Panchayats respectively, but the States/Union Territories having a population not exceeding twenty lakhs may not have Panchayats at intermediate level. Seats of all Panchayats are filled through direct elections and offices of Chairpersons of Block Panchayats and District Panchayats are filled through indirect election whereas the manner to elect the Chairperson of a Gram Panchayat has been

left with at the discretion of the State/Union Territory. These Panchayat elections are conducted under the directions of the State Election Commission. In Panchayats, seats and offices of Chairpersons are reserved mandatorily for the Scheduled Castes, Scheduled Tribes and women but for the backward class of citizens, the State/Union Territory concerned may make provisions for reservation of seats and offices of Chairpersons for them too. Panchayats are able to prepare their plans and implement the schemes for 'economic development and social justice'. For this purpose, the Legislature of the State/Union Territory has been empowered to devolve powers and responsibilities to the Panchayats to function them as an institution of local self-government. Panchayats are authorized to levy, collect and appropriate the taxes, duties, tolls and fees. All the above mentioned provisions apply to the Panchayats in accordance with the Panchayati Raj laws made by the State/Union Territory concerned, subject to the provisions of the Constitution of India.

(b) and (c): 'Panchayats', being local government, is a State subject as per Entry No. 5 of the State list under Seventh Schedule to the Constitution of India. Panchayats function in accordance with the Panchayati Raj laws of the State concerned, subject to the provisions of the Constitution. Functioning of the Panchayats depends on the extent of powers devolved to them by the State concerned, which may vary from State to State. There is therefore variation in performance of Panchayats in different States. Thus, it is the primary responsibility of the State to review/assess the performance of the Panchayats

and to notice the loopholes or deficiencies in their functioning and take steps too to rectify the same.

The Ministry of Panchayati Raj has also taken various steps to provide assistance to the States and Union Territories and reviews performance of Panchayati Raj Institutions (PRIs), from time to time, through studies, review meetings, field visits, video conferencing, Information Technology applications etc.

This Ministry has formulated “Panchayat Advancement Index (PAI)”, a multidimensional tool to measure the process of the implementation of the localization of Sustainable Development Goals at Gram Panchayat based on local indicators across 9 themes. The outcomes of the PAI, over time, will reflect incremental progress based on the scores achieved by Gram Panchayat, highlighting their advancement toward realizing the Localization of Sustainable Development Goals (LSDGs). Currently, PAI FY 2022-23 version 1.0 has been released on 9th April 2025. A total of 29 States/Union Territories have submitted validated PAI data of 2.16 lakh Gram Panchayats/equivalent. PAI has been compiled based on 435 unique local Indicators (331 mandatory and 104 optional) consisting of 566 unique data points across 9 themes of LSDGs. Through PAI, the Gram Panchayats are automatically made aware of their loopholes or deficiencies in the functioning of Panchayats.

Further, this Ministry has released a report titled “Status of Devolution to Panchayats in States - An Indicative Evidence-Based Ranking, 2024” in February 2025 to assess the effectiveness of devolution and the role of local

governments in strengthening grassroots democracy. This report presents the Devolution Index, which provides the overall scores and ranks for all States/Union Territories covered under Part-IX of the Constitution, based on six identified dimensions: Framework, Functions, Finances, Functionaries, Capacity Enhancement, and Accountability.

(d) and (e): The Ministry has implemented Centrally Sponsored Scheme of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) for the period of 2022-23 to 2025-26 in all States and Union Territories with main objective for capacitating Panchayati Raj Institutions through imparting training to all the Elected Representatives, Panchayat functionaries and other stakeholders to develop their governance capabilities for leadership roles to enable the Panchayats to function effectively. Under the scheme, this Ministry supplements the efforts of States/Union Territories on limited scale for creation of basic infrastructure for effective functioning of Gram Panchayats such as construction of Gram Panchayat Bhawans, Computers and colocation of Common Service Centres with Gram Panchayat Bhawans with focus on North East States, as proposed by States/ Union Territories in their Annual Action Plans and later approved by Central Empowered Committee. Ministry has also been providing support to the States/Union Territories, under the scheme of revamped RGSA for setting up of Project Management Units at States, District and Block level as approved in the Annual Action Plan for effective implementation of the scheme and setting up of institutional mechanism as State, District and Block level Panchayat Resource Centres to support Capacity

Building and Training of Panchayats.

As per the guidelines for implementation of RGSA, the essential conditions to be fulfilled by States and Union Territories to access RGSA funds are:

- (i) Regular conduct of elections to Panchayats or local rural bodies in non-Part IX areas.
- (ii) Not less than one third reservation for women in Panchayats.
- (iii) Constitution of State Finance Commission every five years, and placement of Action Taken Report on the recommendations of the State Finance Commission in the State legislature.
- (iv) Constitution of District Planning Committees in all districts, and issuing of Guidelines/rules to make these functional.
- (v) Preparation and submission of detailed annual State Capacity Building Plan for PRIs.
- (vi) The Economic Development and Income Enhancement projects should have approval of respective Panchayat (Gram Panchayat for the project of Gram Panchayat level, Block Panchayat for the project of Block level and District Panchayat for the project of District level) before submitting to Ministry for consideration.

ESTABLISHMENT OF RASHTRIYA GOKUL MISSION

1524. SHRI THARANIVENTHAN M S:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND**

DAIRYING be pleased to State:

- (a) the features of the Rashtriya Gokul Mission (RGM);
- (b) the details of the number of Gokul Grams established in the State of Tamil Nadu;
- (c) the total financial allocation made for the RGM in Tamil Nadu, and the amount of allocated fund utilized so far for the development of indigenous cattle breeds, breed improvement and establishment of dairy farms;
- (d) the number of indigenous cattle breeds identified and promoted under the RGM and the steps taken by the Government to improve their productivity and genetic potential;
- (e) the impact of the RGM on improving the dairy sector, increasing milk production, and supporting rural livelihoods in Tamil Nadu; and
- (f) the plans of the Government for expanding the Rashtriya Gokul Mission especially in terms of increasing the number of Gokul Grams and promoting better cattle management practices?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The Department of Animal Husbandry and Dairying (DAHD), Government of India is implementing Rashtriya Gokul Mission (RGM) since December 2014 to supplement the efforts of the State and Union Territories for development and conservation of indigenous breeds, genetic upgradation of bovine population and enhancement of milk production and productivity thereby

making milk production more remunerative to farmers.

The salient features of the scheme are : (i) to enhance productivity of bovines and increasing milk production in a sustainable manner using advance technologies; (ii) to propagate use of high genetic merit bulls for breeding purposes; (iii) to enhance Artificial insemination coverage through strengthening breeding network and delivery of Artificial insemination services at farmers doorstep; (iv) to promote indigenous cattle and buffalo rearing and conservation in a scientific and holistic manner.

(b): As no proposal was received from the State of Tamil Nadu, Gokul Gram has not been established in the State. The component establishment of Gokul Gram is discontinued under revised and realigned Rashtriya Gokul Mission from 2021-22 to 2025-26. However, a total of 4 Breed Multiplication Farm (BMF) have been sanctioned in Tamil Nadu to ensure availability of elite animals of indigenous breeds. A total of 2 In-Vitro Fertilization (IVF) labs have been established in Tamil Nadu at Hosur and Namakkal for development and conservation of indigenous breeds. Further, funds have been released to the State for strengthening of 4 semen stations.

(c): Under RGM central assistance of Rs. 17006.05 lakh has been released to Tamil Nadu during the last 4 years and current financial year and out of this (as per Utilization certificates received in the Department of Animal Husbandry and Dairying), amount of Rs. 13459.05 lakh has been utilized. .

(d): All indigenous bovine breeds including 54 breeds of cattle and 21 breeds of buffalo as notified by National Bureau of Animal Genetic Resources are

covered and promoted under the scheme. Following steps undertaken under Rashtriya Gokul Mission to improve productivity and genetic potential:

- (i) **Nationwide Artificial Insemination Programme:** The programme aims at enhancing AI coverage and to deliver quality Artificial Insemination Services (AI) at farmer's doorstep with semen of high genetic merit bulls including indigenous breeds. The progress of the programme is uploaded on real time on Bharat Pashudhan/NDLM (National Digital Livestock Mission), ensuring transparency in artificial insemination services and in tracking the farmers benefitting from the programme. As on date 9.36 crore animals have been covered, 14.56 crores Artificial Insemination have been performed and 5.62 crores farmers benefitted under the programme. Income of the participating farmers is expected to increase with the enhancement in productivity.
- (ii) **Sex Sorted Semen:** Sex-sorted semen technology has been introduced in the country to ensure production of female calves with up to 90% accuracy. This technology is a game-changer, as it not only enhances milk production but also helps in reducing the stray cattle population. For the first time in India, facilities established under the Rashtriya Gokul Mission have successfully produced sex-sorted semen of indigenous cattle breeds. These facilities are located at five government semen stations in Gujarat, Madhya Pradesh, Tamil Nadu, Uttarakhand, and Uttar Pradesh. In addition, three private semen stations are also engaged in the production of sex-sorted semen doses. So far 128 lakh sex sorted semen

doses have been produced in the country including semen doses produced from private semen stations. Indigenously developed sex sorted semen production technology has been launched by Hon'ble PM on 5.10.2024 with this technology cost of sex sorted semen has been reduced from Rs 800 to Rs 250/ dose. So far 40 lakh doses sex sorted semen production facility using indigenous technology has been created in the country. Production facility for additional 150 lakh doses production annually is being created at CFSPandTI, Rajasthan, Haryana, Punjab and in various semen stations in Gujarat.

Accelerated Breed Improvement Programme using sex sorted semen: Sex sorted semen of indigenous breeds is promoted under the programme. Under the component incentive upto 50% of the cost of sex sorted semen on assured pregnancy is made available to farmers.

(iii) Multi-Purpose Artificial Insemination Technicians in Rural India (MAITRI's): MAITRIs are trained and equipped to deliver quality Artificial Insemination services at farmers' doorstep. As on date, 39810 MAITRIs have been trained and equipped.

(iv) Implementation of in-Vitro Fertilization (IVF) Technology: For the first time in the country, bovine IVF technology has been promoted for the development and conservation of indigenous breeds. The Department has established 24 IVF laboratories across India for this purpose. The Accelerated Breed Improvement Programme, leveraging IVF technology, has been launched to take advanced breeding methods to farmers'

doorsteps, with an incentive of Rs. 5,000 provided for every assured pregnancy. The programme, aimed at promoting the development of indigenous breeds.

- (v) Progeny testing and Pedigree selection programme: This programme aims to produce high genetic merit bulls, including bulls of indigenous breeds. Progeny testing is implemented for Gir, Sahiwal breeds of cattle, and Murrah, Mehsana breeds of buffaloes. Under the Pedigree selection programme Rathi, Tharparkar, Hariana, Kankrej breeds of cattle and Jaffarabadi, Nili Ravi, Pandharpuri and Banni breeds of buffalo are covered. Disease free high genetic merit bulls of indigenous breeds produced under the programme are made available to semen stations across the country. So far, 4288 high genetic merit bulls have been produced and made available to semen stations for semen production.
 - (vi) Strengthening of semen stations to achieve qualitative and quantitative improvement in semen production including semen of indigenous breeds. So far, strengthening of 47 semen stations have been sanctioned.
 - (vii) Creation awareness among farmers: Under the scheme, fertility camps, milk yield competitions, calf rallies, farmers' training programmes, seminars, workshops, and conclaves have been organized to create awareness among farmers about the importance of indigenous bovine breeds.
- (e): The RGM scheme is playing important role in enhancing milk production and productivity of bovines. With the implementation of the Rashtriya Gokul

Mission (RGM) and other measures undertaken by the Department of Animal Husbandry and Dairying, Government of India and State Government the overall productivity of bovines in Tamil Nadu has witnessed a remarkable increase, the average productivity has risen from 5.87 kilograms per animal per day in 2014–15 to 6.43 kilograms per animal per day in 2023-24, registering a overall growth of 9.54% growth.

Specifically, the productivity of indigenous and non-descript cattle has improved from 2.65 kilograms per animal per day in 2014–15 to 3.14 kilograms per animal per day in 2023–24, marking increase of 18.49 %.

As a result, Tamil Nadu total milk production has grown from 7.13 million tonnes in 2014–15 to 10.67 million tonnes in 2023–24, reflecting an impressive 49.64% increase during the last 10 years.

(f): Looking towards successful implementation of Rashtriya Gokul Mission and strong demand from the States, the Department of Animal Husbandry and Dairying (DAHD), Government of India has revised the Rashtriya Gokul Mission in March 2025, allocating an additional amount of Rs. 1,000 crore. This brings the total outlay for the scheme to Rs. 3,400 crore for the 15th Finance Commission period (2021-22 to 2025-26). Under the scheme two new activities have been added for increasing availability of high Genetic Merit animals and to adopt better management practices through adoption of latest reproductive bio-techniques: (i) establishment of Heifer Rearing Centres to increase availability of High Genetic Merit (HGM) animals and (ii) 3% interest subvention to farmers for procurement of HGM IVF born heifers. Department

of Animal Husbandry and Dairying (DAHD), Government of India is also expanding quality Artificial Insemination (AI) services throughout the country through strengthening of semen stations, induction of Multi Purpose Artificial Insemination Technician in Rural India (MAITRIs) and implementation of Nationwide Artificial Insemination Programme in the districts with less than 50% AI coverage

TRADE INFRASTRUCTURE FOR EXPORT SCHEME

1525. DR. RICKY A. J. SYNGKON:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of projects sanctioned and funds released under the Trade Infrastructure for Export Scheme (TIES) for the State of Meghalaya during last five years;
- (b) whether the Government proposes to sanction new TIES projects in Shillong or other parts of Meghalaya to promote export-oriented infrastructure, particularly along the India-Bangladesh border, if so, the details thereof; and
- (c) The steps being taken by the Ministry to ensure faster implementation and monitoring of TIES projects in the North Eastern Region?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): The details of the projects approved under the Trade Infrastructure for Export Scheme (TIES) in the State of Meghalaya during last five years are at **Statement.**

(b): The Trade Infrastructure for Export Scheme (TIES) provides assistance to eligible Central/State Government agencies and joint ventures for setting up and up-gradation of infrastructure projects with overwhelming export linkages. Proposals received from eligible implementing agencies are placed before the Empowered Committee (EC) on TIES for release of the grant. Earlier, five project proposals regarding up-gradation of Border Haats were received from the State of Meghalaya for consideration under TIES. However, these proposals were deferred by the EC as they were already funded through the erstwhile Assistance to States for Developing Export Infrastructure and Allied Activities (ASIDE) Scheme of the Central Government at the construction stage. Currently, no project proposal from Meghalaya is under consideration in the Department.

(c): The Central Government assistance for infrastructure creation under TIES is in the form of grant-in-aid, normally not more than the equity being put in by the implementing agency or 50% of the total equity in the project. However, in case of projects located in North Eastern States, Himalayan States including UT of JandK and Ladakh this grant can be upto 80% of total equity.

The Empowered Committee on TIES periodically reviews the progress of the approved projects under the scheme and the Project Monitoring Committee (PMC) with a representative from Department of Commerce is appointed at the

project level for timely and proper implementation of the projects.

STATEMENT

Details of the projects approved under the Trade Infrastructure for Export Scheme (TIES) in the State of Meghalaya during last five years

(Amount in Rs. Crore)

S.No.	Implementing Agency	Project Name	Total Project Cost	TIES Approved fund	Year of Fund Approval	Fund Released Under TIES	Status
1	Meghalaya Industrial Development Corporation (MIDC), Govt. of Meghalaya	BorderHaat At Huroi, East Jaintia Hills District, Meghalaya	6.64	4.83	2022-23	4.83	Completed

STATUS OF GREEN STEEL MISSION

1526. SHRI PRAVEEN PATEL:

SHRI BIBHU PRASAD TARAI:

Will the Minister of **STEEL** be pleased to state:

- (a) the present status of the proposed Green Steel Mission, including the timelines for its approval and rollout, the components finalised under the Mission, and the estimated expenditure earmarked for each component;
- (b) the progress made in operationalising the Production Linked Incentive (PLI) Scheme for green steel, including the criteria proposed for incentives and the targeted annual green steel production capacity;

(c) whether the Government has prescribed any procurement targets, monitoring framework or compliance mechanisms to implement mandatory procurement of green steel by Government agencies; and

(d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) and (b): At present, no proposal for Green Steel Mission and Production Linked Incentive (PLI) Scheme for Green Steel is under consideration with the Government.

(c): No.

(d): Does not arise.

DEEP SEA FISHING VESSELS

1527. SHRI PRABHAKAR REDDY VEMIREDDY;

SHRI AVIMANYU SETHI;

SHRI MANGUTA SREENIVASULU REDDY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the details regarding the total number of deep sea fishing vessels presently working across the country State-wise and especially along the coast of Andhra Pradesh,

(b) whether the Government has conducted any study/survey to increase the

number of deep sea fishing vessels operating in the country:

- (c) if so, the details regarding the list of initiatives, schemes and programs proposed, under consideration and presently implemented for development of deep-sea fishing in the country;
- (d) the details regarding the total amount of fund allocated, released and utilised for the implementation of such schemes during the last five years, State-wise, especially in Andhra Pradesh;
- (e) the details regarding the number of beneficiaries of such schemes during the last five years especially in Andhra Pradesh;
- (f) whether the Government has undertaken any steps to increase awareness regarding the use and functioning of Deep Sea Fishing vessels in India, if so, the details thereof, especially in Andhra Pradesh, and
- (g) whether the Government has any proposal to extent or prioritise cooperative led deep sea fishing initiatives, Fish Farmer Producer Organisations (FPPO) support and marine infrastructure development in Odisha especially in Bhadrak and Balasore districts and if so, the details of projects, fundings and time by which these regions are likely to be proposed?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) to (g): As estimated by the Expert Committee constituted for Revalidation of Potential Yield of Fishery Resources in the Indian Exclusive Economic Zone (EEZ), the potential yield (PY) of India's EEZ is 53.1 lakh tons, out of which

potential yield of oceanic/deep-sea resources (beyond 500 m depth zone) is 2.31 lakh tons. Presently, India is harnessing 44.95 lakh tones (2023-24) of marine fishery resources including Deep Sea Fishery resources. This production is below the potential yield of 53.1 lakh tons of marine fishery resources in Indian EEZ. The National Policy on Marine Fisheries, 2017 *inter-alia* envisages introduction of new scheme(s) for enhancing the skills and capabilities of the traditional fishermen to undertake, popularize and promote deep-sea fishing, introduction of indigenous deep-sea fishing vessels through fishermen cooperatives/self-help groups, on-board training and linkages to markets and exports. Considering the scope for harnessing of deep-sea fisheries resources in the Indian EEZ and High seas and the recommendations of the National Policy on Marine Fisheries, 2017, the Department of Fisheries, Government of India in March, 2017 introduced a sub-component to provide support to traditional fishermen for acquisition of Deep-Sea Fishing Vessels (DSFVs) under its Centrally Sponsored Scheme (CSS) on 'Blue Revolution'.

The financial assistance to traditional fishermen for acquisition of DSFVs has also been continued under the 'Pradhan Mantri Matsya Sampada Yojana' (PMMSY) at the rate of 40% subsidy for General Category and 60% subsidy for SC/ST/Women beneficiaries. Support for DSFVs is also provided by the DoF, GoI, under the Fisheries and Aquaculture Infrastructure Development Fund (FIDF). Under the schemes of Blue Revolution, PMMSY, and FIDF, a total of Rs. 895.9 crore worth of projects have been sanctioned towards the acquisition of 1243 DSFVs by traditional fishers and for the upgradation or conversion of

1330 existing fishing vessels for export competency. The State-wise details of projects approved for DSFVs under schemes implemented by Department of Fisheries, Government of India, including for Andhra Pradesh is furnished at **Statement.**

Under the component of “Training, Awareness, Exposure and Capacity Building”, in Central sector scheme of PMMSY, the National Fisheries Development Board (NFDB) is designated as the Nodal agency for implementing the training component. The training component has a special focus to train, create awareness, exposure and capacity building of fishers, fish farmers, fish workers/vendors and fisheries departmental officials of all coastal States and UTs including the State of Andhra Pradesh. Under this component, an exclusive training for marine fishermen on Deep Sea fishing, and on-board fish handling is conducted by NFBD in collaboration with Central Institute of Fisheries Nautical and Engineering Training (CIFNET) and MPEDA-Network for Fish Quality Management and Sustainable Fishing (NETFISH), a total 2705 fishermen have been trained through these programs for enhancing India’s capacity building in Oceanic tuna fishery.

The Government of India has taken initiative for awareness and up-skilling the traditional fisherfolks across the coastal States and UTs including the State of Andhra Pradesh. The NFDB under Blue Revolution and PMMSY schemes has facilitated training for 5200 tradition fishermen for Capacity Building in Deep Sea Fishing Operation and Training on Onboard Handling of Tuna and skill development programmes in collaboration with CIFNET.

The Department of Fisheries, GoI by adopting the “whole of government approach”, is collaborating with the Ministry of Cooperation through a Joint Working Group (JWG), with aim to promote small-scale fishermen in deep-sea fishing, its value-chain, processing and exports. The Ministry of Cooperation supports this initiative by strengthening cooperative institutions and facilitating access to cooperative credit through National Cooperative Development Corporation (NCDC). It focuses on modernizing fishing fleets, promoting sustainable fishing, improving value chains and development of fishermen community by increasing fishermen income. Strengthening of such cooperatives are supported by Ministry of Cooperation and credit accessibility to the cooperative are provided through National Cooperative Development Corporation (NCDC). The Government is actively engaged to promote cooperatives in Deep Sea fishing activities in all coastal States and UTs including the State of Odisha.

STATEMENT

(i) State/UT wise details of the Deep Sea Fishing Vessels approved under the subcomponent “Assistance for Deep Sea Fishing Vessels” of Centrally Sponsored Scheme on Blue Revolution: Integrated Development and Management of Fisheries during FY 2017-20

Sr. No.	States/UTs	Deep Sea Fishing Boats (nos.)	Total Project Cost (Rs. in Lakhs)	Funds Released by Government of India (Rs. in Lakhs)
1.	Andaman and Nicobar Islands	02	160.00	32.95

2.	Andhra Pradesh	12	960.00	233.28
3.	Daman and Diu	05	400.00	144.00
4.	Gujarat	145	11,600.00	2610.88
5.	Odisha	04	320.00	38.40
6.	Tamil Nadu	750	60,000.00	28,150.00
	Total	918	73,440.00	31209.51

(ii) State/ UT wise fund release under the subcomponent “Conversion of Trawlers into Resource Specific Deep-Sea Fishing Vessels” of Centrally Sponsored Scheme on Blue Revolution: Integrated Development and Management of Fisheries between 2018-20:

(Rs.in Lakh)

Sl. No.	State	Vessels for Upgradation (Nos.)	Total Project Cost (Rs. in Lakhs)	Funds Released by Government of India (Rs. in Lakhs)
1.	Andhra Pradesh	57	855.00	427.50

(iii) State/UT wise projects approved under the subcomponent “Support for acquisition of Deep-Sea Fishing vessels for traditional fishermen” of Pradhan Mantri Matsya Sampada Yojana between 2020-25 (Till date)

Sl. No.	States/UTs	Deep sea Fishing Boats (nos.)	Total estimated Cost (Rs. in Lakh)	Government of India Share (Rs. in Lakh)
1.	Andaman and Nicobar	6	720.00	336.00
2.	Andhra	50	6000.00	1526.40

	Pradesh			
3.	Gujarat	50	6000.00	1857.6
4.	Karnataka	114	13680.00	3542.40
5.	Kerala	20	2400.00	576.00
6.	Lakshadweep	10	1200.00	720.00
7.	Maharashtra	63	7560.00	2491.20
8.	Puducherry	9	1080.00	600.00
Total		322	38640	11649.6

(iv) State/UT wise funds released under the subcomponent “upgradation of existing fishing vessels for export competencies”, of Pradhan Mantri Matsya Sampada Yojana between 2020-25 (Till date).

Sl. No .	States/UTs	Deep sea Fishing Boats (nos.)	Total estimated Cost (Rs. in Lakh)	Government of India Share (Rs. in Lakh)
1	Andaman and Nicobar	10	150	66
2	Gujarat	925	13875	3690
3	Goa	60	900	248.40
4	Karnataka	15	225	66.6
5	Lakshadweep	70	344.63	206.78
6	Maharashtra	40	600	171
7	Odisha	100	1500	450
8	West Bengal	53	795	214.2
Total		1273	18389.63	5112.98

FARMERS WELFARE SCHEMES

1528. DR. AMAR SINGH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the total funds allocated and released to States, including Punjab, under various farmer-welfare schemes such as PM-Kisan, PMFBY, and PMKSY during the last three years;
- (b) the number of farmers who have benefited from these schemes, State-wise;
- (c) whether the Ministry has identified issues such as delayed crop insurance payments, shortage of procurement centres or lack of irrigation facilities impacting farmers; and
- (d) if so the corrective steps being taken to address these issues and enhance agricultural productivity?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): The details of funds allocated and released to States, including Punjab, under various farmer-welfare schemes of Department of Agriculture and Farmers Welfare (DAandFW) including PM-Kisan, PMFBY during the last three years is given at **Statement I**.

Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) is an umbrella scheme, consisting of three components. Two components i.e. Accelerated Irrigation

Benefits Programme (AIBP), and Har Khet Ko Pani (HKKP) are being implemented by Department of Water Resources(DoWR) and the third component i.e. Watershed Development is being implemented by Department of Land Resources (DoLR)

Under Accelerated Irrigation Benefits Programme (AIBP) and Har Khet Ko Pani (HKKP) components, central assistance released to State of Punjab during last three years are given in **Statement II**. Under Watershed Development Component, an amount of Rs. 5505.72 crore of Central share has been released to them from 2021-22 to 2025-26 (as on 30.11.2025). State-wise details of Central funds released, water harvesting structures created/rejuvenated, area brought under protective irrigation and farmers benefitted under WDC-PMKSY2.0 is given at **Statement III**.

Information on the number of farmers who have benefited from the Centrally Sponsored schemes is not centrally maintained. The number of farmers benefitted under PM KISAN and PMFBY are given at **Statement IV and Statement V** respectively.

(c) and (d): As per Operational Guidelines of the Pradhan Mantri Fasal Bima Yojana (PMFBY), majority of the claims are settled within the stipulated timelines i.e within 21 days of the receipt of requisite yield data from the concerned State Government, by the insurance companies. However, during the implementation of PMFBY, some complaints were received in the past about payment of claims which are primarily on account of (a) delay in providing

State Government share of subsidy (b) non-payment/delayed payment or under payment of claims on account of incorrect/delayed submission of insurance proposals by banks (c) discrepancy in yield data and consequent disputes between State Government and insurance companies etc. The pending claims on account of these issue are settled after their resolution as per provisions of the scheme.

Procurement centers are opened by respective State Government agencies in consultation with FCI before onset of procurement season, keeping in view the production estimates, procurement potential, and marketable surplus, convenience of farmers and availability of other logistics/infrastructure such as storage and transportation etc. and geographical spread of the State concerned.

The Government of India has undertaken several initiatives aimed at enhancing agricultural productivity. The details of select major schemes pertaining to enhancement in agricultural productivity is given as under:

1. The National Food Security and Nutrition Mission (NFSNM) is implemented with an objective to increase production of food grains through area expansion and productivity enhancement. Under this Scheme, incentives are provided to the farmers, through the States/UTs, on crop production and protection technologies, cropping system- based demonstrations, distribution of certified seeds of newly released varieties/hybrids, integrated nutrient and pest management

techniques, improved farm implements/tools/resource conservation machineries, water saving devices, capacity building of farmers through trainings during cropping season, etc.

2. The Ministry advises the States and seed producing agencies to place the breeder seeds indents of newly released High Yielding Varieties (HYVs), stress-tolerant varieties (drought, flood and salinity) including stress tolerant/ climate- resilient /smart varieties (to tackle the challenges of climate changes in a more effective way) of different crops developed by ICAR Institutes /State Agricultural Universities (SAUs) etc. for further multiplication into foundation and certified seeds, so as to make available to the farmers, the required seeds of these crops varieties to enhance farm production, productivity and also to help farmers' profitability.
3. Government of India is promoting the reach of farm mechanization to small and marginal farmers and to regions where availability of farm power is low. It also aims at promoting 'Custom Hiring Centers' to offset the adverse economies of scale arising due to small land holding and high cost of individual ownership. Centrally Sponsored Scheme 'Sub-Mission on Agricultural Mechanization' (SMAM) is being implemented through the State Governments. Under SMAM, financial assistance is being provided for purchase of agricultural machinery and equipment, including tractors, to the farmers on individual ownership-basis and for establishment of Custom Hiring Centre (CHC), High Tech Hub, Farm

Machinery Bank (FMB) etc.

4. The Ministry of Agriculture and Farmers Welfare is also implementing Centrally Sponsored Scheme of Per Drop More Crop (PDMC). PDMC focuses on enhancing water-use efficiency at farm-level through Micro Irrigation viz. Drip and Sprinkler Irrigation Systems. The Micro Irrigation helps in saving water as well as reduced fertilizer usage (through fertigation), labour expenses, other input costs and thereby, creating overall income enhancement of farmers.

Government of India regularly reviews implementation of these schemes/projects with States and UTs.

STATEMENT I

Details of funds allocated and released to States, including Punjab, under various farmer-welfare schemes of Department of Agriculture and Farmers Welfare (DAandFW) including PM-Kisan, PMFBY during the last three years

(Rs in Crores)

		2022-23		2023-24		2024-25	
S. No.	Name of Mission/Scheme	Allocation	Release	Allocation	Release	Allocation	Release
I- Central Sector Schemes/Projects							
1	Pradhan Mantri Fasal Bima Yojna-NCIP	15500.00	10296.03	13625.00	12948.50	14600.00	14473.46
2	Modified Interest Subvention	19500.00	17997.89	23000.00	14251.93	22600.00	22600.00
3	Implementation of Market Intervention Scheme/Price Support Scheme(MIS/ PSS)	1500.00	4007.00	0.01	0.00		22.59
4	Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA)	1.00	0.00	0.01	2200.00	6437.50	5437.99
5	Distribution of Pulses to state/ union territories for Welfare Schemes	9.00	166.21	800.00	446.30	300.00	246.62
6	Pradhan Mantri Kisan Samman	68000.00	58253.82	60000.00	61440.74	60000.00	66121.20

	Nidhi (PM-KISAN)						
7	Pradhanmantri Kisan Mandhan Yojna	100.00	12.50	100.00	100.00	100.00	100.00
8	Formation and Promotion of Farmers Producers Organizations	500.00	124.19	955.00	428.86	581.67	474.24
9	Agriculture Infrastructure Fund	500.00	147.12	500.00	475.23	600.00	725.34
10	National Beekeeping Honey Mission (NBHM)	100.00	0.00	0.01	22.50	75.00	66.50
11	Namo Drone Didi					500.00	1.48
12	Blended Capital Support to Finance Startups for Agriculture and Rural Enterprise Relevant for Farm Produce Value Chain					62.50	62.50
II - Centrally Sponsored Schemes							
1	Rastriya Krishi Vikas Yojna	10433.00	5247.44	7150.35	5760.93	7553.00	7386.14
2	National Mission on Natural Farming			459.00	30.19	365.64	10.35
3	Krishionnati Yojna	7183.00	4715.95	7066.47	5736.22	7447.00	5599.70
	Additional transfer to Agriculture Infrastructure and Development				5000.00		

	Fund						
1	Establishment and Other Central Sector Expr	674.00	604.41	1875.94	1442.24	1306.46	1170.41

STATEMENT II

Central assistance released to State of Punjab under Accelerated Irrigation Benefits Programme (AIBP) and Har Khet Ko Pani (HKKP) components during last three years

(Rs. in crore)

Sl. No.	State	Central assistance released during 2022-23 to 2024-25	
		PMKSY-AIBP and CADandWM	PMKSY-HKKP (SMI andRRR)
1	Assam	84.44	248.66
2	Bihar	49.82	19.54
3	Chhattisgarh	15.62	--
4	Gujarat	105.32	5.73
5	Himachal Pradesh	783.99	221.43
6	Karnataka	6.39	105
7	Madhya Pradesh	157.81	--
8	Maharashtra	735.03	--
9	Manipur	38.51	50.01
10	Odisha	--	114.02
11	Punjab	659.10	--
12	Rajasthan	410.61	55.75
13	Tamil Nadu	25.7	104.28
14	Uttar Pradesh	23.91	--

15	Uttarakhand	684.11	186.6
16	Arunachal Pradesh	--	257.92
17	Himachal Pradesh	--	221.43
18	Meghalaya	--	177.82
19	Mizoram	--	0.81
20	Nagaland	--	171.53
21	Sikkim	--	51.53

STATEMENT III

Details of projects sanctioned, area of projects , funds released, water harvesting structures created/ rejuvenated, area brought under protective irrigation and farmers benefitted under WDC-PMKSY 2.0

(area in lakh ha and Rs. in crore)

S. No	State	No of projects	Area	Project cost	Central share	Central funds released as on 30.11.2025	No. of water harvesting structure created/renovated	Area brought under protective irrigation (created/renovated)	No of Farmers benefitted from
1	Andhra Pradesh	59	2.44	555.31	333.19	201.69	9392	20500.80	26473
2	Arunachal Pradesh	68	1.51	422.56	380.31	320.83	204	1049.91	15497
3	Assam	38	1.64	371.36	334.23	220.59	1003	11644.53	154783
4	Bihar	35	1.72	440.97	264.58	165.76	1729	4396.26	66350
5	Chhattisgarh	45	2.50	613.66	368.20	219.21	1356	810.28	31710
6	Goa	5	0.20	55.96	33.57	10.54	0	0	1480
7	Gujarat	51	2.92	687.81	412.68	278.16	9471	541.25	49380
8	Haryana	9	0.31	80.59	48.36	20.26	554	164.00	4778
9	Himachal Pradesh	35	0.67	187.24	168.51	85.47	444	1593.70	36469
10	Jharkhand	30	1.48	393.53	236.12	144.60	1721	2450.11	122466
11	Karnataka	78	3.29	769.67	461.80	403.96	2174	6397.25	278853
12	Kerala	6	0.26	73.26	43.95	32.50	1361	1307.09	50758

13	Madhya Pradesh	91	5.49	1207.35	724.41	520.45	4348	81595.14	35937
14	Maharashtra	140	5.26	1251.14	750.68	479.34	1384	2.00	134436
15	Manipur	13	0.59	164.33	147.90	38.81	214	233.75	2607
16	Meghalaya	32	0.63	175.64	158.08	126.92	1196	2041.70	17850
17	Mizoram	20	0.50	138.88	124.99	118.60	1131	74.00	13116
18	Nagaland	14	0.50	140.06	126.05	80.64	555	605.86	6567
19	Odisha	60	3.24	842.06	505.24	392.01	5587	12425.88	138481
20	Punjab	7	0.29	80.83	48.50	17.69	84	226.50	23284
21	Rajasthan	159	8.05	1990.36	1194.22	714.93	15064	8909.79	124076
22	Sikkim	9	0.30	84.98	76.49	34.30	96	0.0	8970
23	Tamil Nadu	34	1.66	368.66	221.20	172.89	5122	2736.53	113051
24	Telangana	35	1.47	368.07	220.84	109.75	1219	7648.26	4861
25	Tripura	19	0.32	89.60	80.64	67.36	1357	778.35	9339
26	Uttar Pradesh	56	2.64	580.67	348.39	175.04	1551	602.43	161138
27	Uttarakhand	15	0.84	232.26	209.03	95.47	15704	12.00	28910
28	West Bengal	27	1.29	350.60	210.36	132.62	1837	3527.18	60734
29	UT of JandK	19	0.69	194.58	194.58	99.29	1022	3245.98	131975
30	UT of Ladakh	11	0.22	60.86	60.86	26.05	21	4197.35	34465
	G. Total	1220	52.93	12972.85	8487.96	5505.72	86,901	1,79,717.88	18,88,794

STATEMENT IV

The number of farmers benefitted under PM KISAN

(Rs in Crore)

S.N o.	State/UT	FY 2022-23		FY 2023-24		FY 2024-25	
		No. of Beneficiaries	Amount Transferred	No. of Beneficiaries	Amount Transferred	No. of Beneficiaries	Amount Transferred
1	ANDAMAN AND NICOBAR ISLANDS	14,992	8.56	14,317	8.52	13,755	8.78
2	ANDHRA PRADESH	47,84,881	2,961.02	44,96,441	2,814.14	42,73,605	2,599.97

3	ARUNACHAL PRADESH	95,102	53.09	97,853	48.03	97,059	66.79
4	ASSAM	11,00,360	575.21	16,67,111	1,361.44	21,33,298	1,328.6 4
5	BIHAR	83,54,914	4,852.6 7	80,60,817	4,892.36	78,05,808	4,752.8 9
6	CHANDIGARH	367	0.20	352	0.24	351	0.08
7	CHHATTISGAR H	29,60,372	1,624.3 7	23,80,380	1,606.95	26,56,455	1,770.0 1
8	DELHI	14,979	8.45	14,183	7.96	11,382	7.36
9	GOA	9,118	4.74	6,471	4.34	6,550	4.03
10	GUJARAT	59,64,213	3,170.2 3	51,43,131	3,209.56	52,63,245	3,304.3 4
11	HARYANA	18,62,520	986.40	16,96,762	1,042.62	16,82,265	1,076.7 1
12	HIMACHAL PRADESH	9,46,631	470.21	8,31,672	533.24	8,55,380	556.28
13	JAMMU AND KASHMIR	11,07,448	528.63	8,36,282	571.83	9,00,093	583.16
14	JHARKHAND	22,61,949	1,327.8 3	18,94,615	1,540.53	23,56,558	2,012.9 3
15	KARNATAKA	51,89,101	3,414.1 1	51,66,287	2,963.41	45,92,148	2,842.2 9
16	KERALA	34,97,817	1,599.3 6	28,08,428	1,905.67	29,25,137	1,888.8 3
17	LADAKH	17,674	10.38	18,696	11.95	18,731	11.75
18	LAKSHADWEE P	848	0.66	2,121	2.92	2,363	1.48
19	MADHYA PRADESH	85,42,494	4,879.1 1	83,18,470	5,199.28	86,49,217	5,179.2 6
20	MAHARASHTR A	1,04,52,46 5	5,658.8 3	96,98,540	5,889.04	94,36,993	5,842.2 2
21	MANIPUR	3,67,659	192.90	1,06,905	74.69	2,13,204	217.68
22	MEGHALAYA	1,00,862	27.66	1,06,187	104.77	1,92,168	129.68
23	MIZORAM	88,317	45.85	95,748	89.22	1,34,953	117.13
24	NAGALAND	1,97,179	103.48	1,71,559	98.31	1,88,643	144.08
25	ODISHA	33,91,308	1,793.0 8	32,26,171	2,194.80	35,42,467	2,397.2 8
26	PUDUCHERRY	10,235	5.89	8,893	5.30	8,353	5.05
27	PUNJAB	17,08,248	691.51	10,26,723	582.72	10,74,310	936.42

28	RAJASTHAN	72,60,802	3,794.3 2	70,20,899	4,104.40	77,09,285	4,875.4 1
29	SIKKIM	11,726	8.66	21,874	19.28	32,306	20.99
30	TAMIL NADU	32,29,963	1,574.7 6	23,21,666	1,438.77	22,85,603	1,417.8 5
31	TELANGANA	35,81,208	2,012.2 7	32,02,414	2,044.19	31,57,707	1,938.0 8
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	12,958	8.65	12,551	7.97	12,025	7.54
33	TRIPURA	2,34,749	147.63	2,46,798	139.34	2,41,771	155.31
34	UTTAR PRADESH	2,43,04,81 6	12,454. 32	2,26,33,0 24	13,808.4 8	2,45,54,33 8	15,594. 74
35	UTTARAKHAN D	9,00,588	476.06	8,57,740	512.98	8,39,915	531.81
36	WEST BENGAL	48,69,629	2,840.3 9	49,19,445	3,053.80	46,75,920	2,897.3 4
	Total:	10,74,48,4 92	58,311. 49	9,91,31,5 26	61,893.0 3	10,25,43,3 61	65,224. 16

STATEMENT V

PMFBY and RWBCIS: State Wise Report Application Enrolled from 2022-23 to 2024-25 as on 31.10.2025.

State/UT	Applications Insured
	(In No.)
A and N Islands	571
Andhra Pradesh	3,48,75,727
Assam	24,63,401
Chhattisgarh	2,39,37,192
Goa	1,223
Haryana	2,99,11,311
Himachal Pradesh	8,60,040

Jammu and Kashmir	5,45,239
Jharkhand	27,02,750
Karnataka	92,53,692
Kerala	5,40,296
Madhya Pradesh	5,40,47,054
Maharashtra	5,69,46,482
Manipur	13,758
Meghalaya	86,997
Odisha	3,68,62,522
Puducherry	1,29,900
Rajasthan	11,46,67,346
Sikkim	8,874
Tamil Nadu	1,69,61,521
Tripura	7,46,045
Uttar Pradesh	2,11,28,511
Uttarakhand	7,57,051
Total	40,74,47,503

LAKHPATI DIDI YOJANA IN KARNATAKA

1529. SHRI B Y RAGHAVENDRA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the number of women who have benefited under the Lakhpati Didi Yojana in Karnataka, district-wise;
- (b) the criteria used for selecting beneficiaries under the scheme;
- (c) the number of Self-Help Groups (SHGs) in Karnataka that have achieved the Lakhpati Didi milestone, along with the targets set and achieved, district-wise; and
- (d) the steps taken by the Government to ensure timely access to credit,

microfinance and skill training for SHG women under the scheme in Karnataka?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS
(DR. CHANDRA SEKHAR PEMMASANI):**

(a) to (c): Lakhpati Didi is an initiative of Deendayal Antyodaya Yojana- National Rural Livelihoods Mission (DAY-NRLM) with the objective to empower and enable Self-Help Groups (SHG) Women to earn a minimum income of Rupees one lakh per annum on a sustainable basis, for at least 4 agricultural seasons and/ or business cycles. This initiative is implemented across the States/UTs including Karnataka.

A structured approach has been adopted to make the SHG members Lakhpati Didis. This initiative focuses on the individual SHG women and in the entire process of planning, implementation and monitoring, the community institution structures i.e. SHGs, Village Organizations (VOs) and Cluster Level Federations (CLFs) spearhead the engagements. The initiative also aims on enhancing financial literacy, skill development and convergence across government departments as well as building entrepreneurial capacity among SHG women, for social and financial inclusion.

As on date, there are about 10.05 crore Women households have been mobilized into 90.90 lakh Self Help Groups (SHGs). With the existing support structure of livelihoods intervention (both Farm and Non-Farm) and Financial Inclusion, the collective efforts are made to support the SHG members

to become Lakhpati Didis. The selection of PLD is done in consultation with the community collectives (SHG, VO, CLF). For the Lakhpati Didi initiative, all States/ UTs have been provided targets and the State Rural Livelihood Missions have made State specific strategy for its planning, implementation and monitoring.

(d): DAY-NRLM is providing access to credit and microfinance facilities to empower women through various steps which are as follows:

- i. Funds are provided to SHGs in the form of Revolving Fund (RF) and Community Investment Fund (CIF) to help them in creating a corpus, from which the SHG members can avail loans for various purposes.
- ii. The SHGs are also facilitated for Bank linkage for accessing credit at subsidized rates of interest. Since 2013-14, the SHGs have been assisted to access Bank credit of Rs. 11 lakh crores, so far. The master circular for providing credit to women SHGs are issued by the Reserve Bank of India/National Bank for Agriculture and Rural Development (NABARD). iii) SHG members are also imparted financial literacy skills through trainings on accounting, record-keeping, budgeting, and loan management etc.
- iii. DAY-NRLM also facilitates universal access to the cost-effective and reliable financial services to the poor and it works on both demand and supply sides of financial inclusion by promoting financial literacy among the poor and providing catalytic capital to the SHGs and their federations. The promotion of digital finance is done through deployment of SHG

Women as Banking Correspondent Sakhi (BC Sakhi), with the support of banks and Common Service Centers.

Further for Skill Training, Under DAY-NRLM, the Ministry of Rural Development implements Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) and Rural Self Employment Training Institutes (RSETI) programmes, for skill development of rural poor youth and supporting them in getting the employment. DDU-GKY is a placement-linked skill development programme for rural poor youth in the age group of 15-35 years. It empowers the rural poor youth with employable skills and facilitates their participation in regular labour markets.

स्वामित्व योजना के लिए ड्रोन सर्वेक्षण

1530. श्री रमाशंकर विद्यार्थी राजभर:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) उत्तर प्रदेश में स्वामित्व योजना के अंतर्गत जिला-वार कितने गांवों में ड्रोन सर्वेक्षण का कार्य पूरा कर लिया गया है और संपत्ति के अंतिम मानचित्र तैयार किए जा चुके हैं;
- (ख) अब तक जारी किए गए संपत्ति कार्डों की संख्या और औपचारिक ऋण तक पहुंच सुनिश्चित करने के लिए राज्य के राजस्व अभिलेखों और केन्द्रीय वित्तीय प्लेटफार्मों से डिजिटल रूप से संबद्ध संपत्ति कार्डों की संख्या का जिला-वार ब्यौरा क्या है;
- (ग) क्या सरकार ने संपत्ति खण्डों की सीमाओं की तकनीकी सटीकता का आकलन किया है और यदि हां, तो इस हेतु उपयोग किए गए मानकों और स्थानीय त्रुटि सुधार प्रक्रिया का ब्यौरा क्या है; और
- (घ) क्या सरकार का स्वामित्व संबंधी आंकड़ों को अन्य केन्द्रीय रजिस्ट्रियों के साथ एकीकृत करके

राष्ट्रीय ग्रामीण संपत्ति डेटाबेस तैयार करने का विचार है और यदि हां, तो ऐसी कार्ययोजना का ब्यौरा क्या है और इसे कब तक पूरा किए जाने की संभावना है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) और (ख): उत्तर प्रदेश में स्वामित्व योजना के अंतर्गत, 90,573 लक्षित आबादी गाँवों में ड्रोन सर्वेक्षण पूरा हो चुका है और 70,958 गाँवों में 1.08 करोड़ संपत्ति कार्ड तैयार किए जा चुके हैं, जो राज्य के राजस्व रिकॉर्ड से जुड़े हैं (जिलावार स्थिति **विवरण** के रूप में संलग्न है)। पंचायती राज मंत्रालय औपचारिक ऋण तक पहुंच सुनिश्चित करने के लिए केंद्रीय वित्तीय प्लेटफार्मों से जुड़े संपत्ति कार्डों के ज़िलेवार डेटा का रखरखाव नहीं करता है।

(ग): जी हाँ, सरकार ने स्वामित्व योजना के तहत सृजित संपत्ति खंडों की सीमाओं की तकनीकी सटीकता का आकलन किया है। भारतीय सर्वेक्षण विभाग(एसओआई) आबादी संपत्तियों की 5 सेमी तक की स्थितिगत सटीकता सुनिश्चित करने के लिए सर्वेक्षण ग्रेड ड्रोन और सीओआरएस नेटवर्क का उपयोग करके बड़े पैमाने पर ड्रोन-आधारित मानचित्रण(एलएसएम) करता है। ग्राम पंचायत प्रतिनिधियों, संपत्ति स्वामियों और राजस्व अधिकारियों की भागीदारी से जमीनी सत्यापन होता है और इस प्रक्रिया के माध्यम से स्थानीय त्रुटि सुधार किया जाता है। खंडों की सीमा रेखाओं का यदि कोई सुधार होता है, तो उसे संपत्ति मानचित्रों को अंतिम रूप देने और संपत्ति कार्ड जारी करने से पहले शामिल किया जाता है।

(घ): पंचायती राज मंत्रालय के पास स्वामित्व डेटा को अन्य केंद्रीय रजिस्ट्री के साथ एकीकृत करके राष्ट्रीय ग्रामीण संपत्ति डेटाबेस बनाने की कोई योजना नहीं है।

विवरण

उत्तर प्रदेश में स्वामित्व योजना की जिलेवार स्थिति

जिला	लक्षित गाँव	ड्रोन सर्वेक्षण पूर्ण गांव	तैयार संपत्ति कार्ड गांवों की संख्या	तैयार किए गए संपत्ति कार्डों की संख्या
अमरोहा	883	883	856	108709
अमेठी	978	978	622	124175
अंबेडकर नगर	1615	1615	1387	198925
अयोध्या	1171	1171	1005	187711
अलीगढ़	1152	1152	752	142542
आगरा	882	882	641	148202
आजमगढ़	3534	3534	2995	186253
इटावा	687	687	638	151660
उन्नाव	1641	1641	896	154041
एटा	835	835	646	133729
औरैया	748	748	486	82507
कन्नौज	646	646	592	139924
कानपुर देहात	922	922	760	139322
कानपुर नगर	898	898	538	97866
कासगंज	616	616	583	126625
कुशीनगर	1360	1360	1280	230245
कौशाम्बी	681	681	568	136955
खीरी (लखीमपुर खीरी)	1566	1566	1039	215656
गाजियाबाद	143	143	140	37660
गाजीपुर	2484	2484	1966	170410
गोरखपुर	2684	2684	2079	144126
गोंडा	1793	1793	1335	202297
गौतम बुद्ध नगर (नोएडा)	97	97	93	21423
चंदौली	1155	1155	919	46663
चित्रकूट	501	501	437	49480
जालौन	904	904	904	193139
जौनपुर	3162	3162	2067	108801
झांसी	704	704	704	158556
देवरिया	1985	1985	1491	114832

पीलीभीत	1025	1025	882	170194
प्रतापगढ़	2064	2064	1251	126000
प्रयागराज (इलाहाबाद)	2664	2664	1783	145026
फतेहपुर	1360	1360	1112	252979
फर्रुखाबाद	806	806	617	104108
फिरोजाबाद	775	775	572	113385
बदायूं	1360	1360	1231	302839
बरेली	1787	1787	1271	275038
बलरामपुर	974	974	756	144868
बलिया	1482	1482	1278	65458
बस्ती	2926	2926	2795	161812
बहराइच	1204	1204	867	194163
बागपत	274	274	225	91912
बाराबंकी	1686	1686	1346	338683
बाँदा	629	629	621	166854
बिजनौर	1926	1926	1702	277994
बुलंदशहर	1158	1158	945	244701
भदोही	962	962	771	42758
मऊ	1331	1331	1043	79771
मथुरा	654	654	540	150157
महाराजगंज	1106	1106	757	141840
महोबा	406	406	401	106447
मिर्जापुर	1464	1464	1080	42282
मुजफ्फरनगर	551	551	535	175930
मुरादाबाद	890	890	888	171958
मेरठ	553	553	474	144132
मैनपुरी	796	796	616	113722
रामपुर	954	954	750	112358
रायबरेली	1509	1509	1017	213266
लखनऊ	696	696	504	111397
ललितपुर	625	625	625	52399
वाराणसी	1142	1142	892	49180
शामली	285	285	285	103062
शाहजहांपुर	1904	1904	1635	258883
श्रावस्ती	487	487	467	111447
संत कबीर नगर	1426	1426	1213	75630

संभल	864	864	721	131376
सहारनपुर	1072	1072	786	160510
सिद्धार्थनगर	2214	2214	1582	168563
सीतापुर	1981	1981	1365	339647
सुल्तानपुर	1724	1724	1358	178120
सोनभद्र	1162	1162	984	14469
हमीरपुर	450	450	440	127885
हरदोई	1885	1885	742	137279
हाथरस	651	651	582	146582
हापुड़	302	302	232	59345
कुल	90573	90573	70958	10848843

ADIP AND NIRAMAYA SCHEMES

1531. DR. KADIYAM KAVYA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the support provided for persons with disabilities under Assistance to Persons with Disabilities for Purchase/Fitting of Aids/Appliances (ADIP) and Niramaya schemes;
- (b) the details of elderly welfare initiatives, including pension enhancements; and
- (c) the details of awareness campaigns on rights and entitlements?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): Department of Empowerment of Persons with Disabilities under Ministry of Social Justice and Empowerment is implementing Scheme of 'Assistance to Persons with Disabilities for Purchase/Fitting of Aids and Appliances (ADIP)' under which funds are released to assist eligible persons with disabilities for procuring durable, sophisticated, and scientifically manufactured, modern, standard aids and appliances that promote their physical, social and psychological rehabilitation and enhance their economic potential. Under the scheme, the various types of aids and appliances are provided with financial assistance up to ₹15,000, in case of high-end prosthesis upto ₹30,000/- and in case of motorized tricycles and wheelchairs , financial assistance of upto ₹50,000/- is being provided .

Niramaya Health Insurance Scheme implemented by Department since 2008, gives a health cover of Rs. 1 Lakh annually, to cover expenses related to Corrective Surgeries/Other Surgeries, OPD Consultations, Diagnostic Tests, Therapies, Alternative Medicine-AYUSH, etc. details of which are given in the enclosed **Statement** . The scheme is implemented through Oriental Insurance Co. Ltd.. 66,356 Divyangjans are enrolled in 2025-26 and an expenditure of Rs.9.9 Crore has been made under the scheme till date.

(b): In alignment with the principles of active and healthy ageing and to ensure dignified living for the elderly, the Department of Social Justice and Empowerment under the Ministry of Social Justice and Empowerment (MoSJE) is implementing the umbrella scheme Atal Vayo Abhyudaya Yojana

(AVYAY). AVYAY seeks to provide comprehensive and integrated services through a convergence of various interventions for elderly welfare. The details of the components of the AVYAY Scheme are -

(i) Integrated Programme for Senior Citizens (IPSrC)

This component provides basic amenities like shelter, food, medical care and entertainment opportunities and by encouraging productive and active ageing through providing support for capacity building. Assistance under the scheme is given to Panchayati Raj Institutions/local bodies and eligible Non-Governmental Voluntary Organisations. Since FY 2014–15, over 10.20 lakh senior citizens have been supported under this scheme.

(ii) State Action Plan for Senior Citizens (SAPSrC)-This scheme provides financial assistance to States/UTs to carry out State-specific activities such as awareness campaigns, sensitization programmes, cataract surgeries, and other welfare measures for senior citizens.

(iii) Rashtriya Vayoshri Yojana (RVY):This scheme was launched in 2017 to assist senior citizens belonging to Below Poverty Line (BPL) category or those with a monthly income not exceeding ₹15,000, who suffer from any age-related disability or infirmity. Under the scheme, assistive devices such as walking sticks, wheelchairs, spectacles, hearing aids, etc., are distributed free of cost.

(iv) Elderline – National Helpline for Senior Citizens (NHSC)-toll- free number (14567), operational since 01.10.2021 that provides free Information, Guidance, Emotional Support and Field Intervention in cases of abuse and

rescues in order to improve the quality of life of senior citizens.

(v) Training of Geriatric Care Givers: To bridge the gap in supply and increasing demand in the field of geriatric caregivers so as to provide more professional services to the senior citizens and also to create a cadre of professional givers in the field of geriatrics. This scheme was launched in the FY 2023-24.

(vi) Other Initiatives for Senior Citizens

- MoU with the Ministry of AYUSH – to enable senior citizens to benefit from AYUSH systems of healthcare.
- MoU with Prajapita Brahma Kumaris – to promote holistic well-being of senior citizens through spirituality.
- Development of a “Vriddha Mitra Toolkit” (Elder Companion Toolkit).
- Organization of Grandparents-Teachers Meetings in schools to promote inter-generational bonding.
- Celebration of International Day of Older Persons through activities such as talk series, walkathons, and pledge events.
- MoU with Dementia India Alliance (DIA) – for improving the quality of life of elderly persons living with dementia in old age homes through online memory screening, training of staff, and analysis of data.
- MoU with Vyay Vikas (VV) – to enhance awareness and promote Government welfare schemes among senior citizens.
- Awareness and Educational Programmes – including workshops, seminars, podcasts, and community outreach to inform senior citizens

about benefits and eligibility of schemes.

- Digital and Financial Literacy Curriculum – development of customized training material and structured sessions for digital and financial inclusion of senior citizens.
- Support for Old Age Homes – assisting old age homes in understanding and achieving the Minimum Standards, with a focus on soft interventions.

As far as pension to elderly citizens and persons with disabilities is concerned, National Social Assistance Programme (NSAP) is a social security programme implemented by Ministry of Rural Development for most vulnerable persons of society living below poverty line, both in rural and urban areas. Under the programme, the old aged, widows, and disabled persons belonging to Below Poverty Line (BPL) and fulfilling eligibility criteria prescribed in the NSAP guidelines, are provided financial assistance, in form of pension, ranging from Rs.200/- to Rs.500/- p.m. and in the case of death of the breadwinner of such family, a lump sum assistance of Rs. 20,000/- is given to the bereaved family. One of the components under the scheme is Indira Gandhi National Old Age Pension Scheme under which assistance of ₹ 200/- per month to persons in the age group of 60-79 years and ₹500/- per month to persons of 80 years and above is provided.

At present, no such proposal of pension enhancement is under consideration.

(c): The Department of Empowerment of Persons with Disabilities under

Ministry of Social Justice and Empowerment supports outreach initiatives by institutions, government bodies, educational institutions, and registered NGOs/organizations.

The Department of Social Justice and Empowerment under the Ministry is implementing the Atal Vayo Abhyudaya Yojana (AVYAY) and provides financial assistance to States/UTs to carry out State-specific activities such as awareness campaigns, sensitization programmes, cataract surgeries, and other welfare measures for senior citizens.

STATEMENT

Details of Niramaya Health Insurance Scheme implemented by Department since 2008 which gives a health cover of Rs. 1 Lakh annually, to cover expenses related to Corrective Surgeries/Other Surgeries, OPD Consultations, Diagnostic Tests, Therapies, Alternative Medicine-AYUSH, etc.

Section	Sub-Section	Detail	Sub Limit	Overall
I	Overall Limit of Hospitalization			55,000/-
	A	Corrective Surgeries for existing Disability including Congenital disability (Under SECI(A) a maximum capping of Rs. 15,000/- For other than the corrective surgeries for Existing Disabilities, which is included in the overall limit of Rs. 40,000/- of Sec I(A))	40,000/-	
	B	Non Surgical / Hospitalization	15,000	
* II	Overall Limit for Out Patient Department (OPD)			19,000/-
	A	OPD Treatment including the medicines, pathology, diagnostic tests, etc.	15,000/-	

	B	Dental Preventive Dentistry	4,000/-	
** III	Ongoing Therapies to reduce impact of disability			20,000/-
IV	Alternative Medicine- AYUSH			4,000/-
V	Transportation Costs			2,000/-
OVERALL LIMIT OF THE COVERAGE OF A PERSON : Rs. 1,00,000/-				

* Need for original reports / films like MRI, X-ray, ultrasounds etc. – Original documents are required including the film for settling of Claims.

** Prescription for Ongoing Therapies- Doctor's prescription at least once in Six months is essential in which the category of therapy and duration of therapy should be clearly mentioned. Thereafter other documents from Rehabilitation Professional for therapy and related bills will be acceptable. Doctor who prescribes the prescription should be a valid medical Practitioner with valid license/degree as per Medical council rules.

BHEL TRICHY HOSPITAL

1532. SHRI DURAI VAIKO:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether the Government is aware of the long-standing demand from employees and residents of the BHEL Township in Tiruchirappalli for the modernisation and upgradation of the BHEL Employees Hospital;
- (b) the present status of infrastructure, staffing, medical equipment and speciality services at the hospital;
- (c) whether the Government plans to allocate adequate funds for the same; and

(d) if so, the expected timeline and scope of upgradation planned for the BHEL Trichy Hospital?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a): BHEL, Trichy has Hospital Apex Committee consisting of nominated Union representatives and Management representatives, which meets periodically for consideration of various issues relating to the hospital services and improvements required in the hospital. The modernisation and upgradation of facilities including healthcare infrastructure for employees and public welfare, is carried out as per decision and priorities assigned by the Committee.

(b): BHEL, Trichy hospital staff strength comprises of both regular and contractual personnel of 54 doctors including visiting consultants, 257 paramedical and others. The hospital has major healthcare departments such as Anesthesiology, Ophthalmology, Orthopedics, Radiology, Obstetrics and Gynecology, Pediatrics, etc. which are well equipped with essential medical equipment and infrastructure. Moreover, medical requirements beyond the services available at BHEL Trichy hospital are met through 16 empanelled hospitals for Cardiology, Neurology, Spinal Injuries, Dialysis, Orthopedics, Neo-Natal, Cancer treatment, etc.

(c) and (d): Need based annual allocation of funds is made to meet the healthcare facilities of the employees.

प्रत्यक्ष विदेशी निवेश

1533. श्रीमती महिमा कुमारी मेवाड़:

श्री विश्वेश्वर हेगड़े कागरी:

श्रीमती रूपकुमारी चौधरी:

श्री चन्द्र प्रकाश जोशी:

श्री सुकान्त कुमार पाणिग्रही:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2030 तक देश के डेटा सेंटर पारिस्थितिकी तंत्र के लिए प्रतिबद्ध प्रत्यक्ष विदेशी निवेश (एफडीआई) की अनुमानित मात्रा कितनी है और ओडिशा के विभिन्न जिलों में नियोजित निवेशों का ब्यौरा क्या है;
- (ख) इन निवेशों में वैश्विक हाइपरस्केलर्स और घरेलू डेटा सेंटर डेवलपर्स का अनुपात कितना है और इन निवेशों को किन प्रमुख श्रेणियों में वर्गीकृत किया गया है;
- (ग) क्या ओडिशा में एफडीआई की गति को बाधित करने वाली किसी संरचनात्मक, नियामक, राजकोषीय या प्रक्रियात्मक चुनौतियों की पहचान की गई है;
- (घ) यदि हाँ, तो ओडिशा सहित देश में बड़े पैमाने पर डेटा सेंटर सुविधाओं की स्थापना के लिए कर और राजकोषीय मंजूरी, पर्यावरण और ऊर्जा संबंधी अनुमतियों और अन्य महत्वपूर्ण अनुमोदनों के संबंधी में तेजी लाने के लिए कौन से लक्षित सुधार लागू किए जा रहे हैं;
- (ङ) ओडिशा और छत्तीसगढ़ में डेटा सेंटर परियोजनाओं की, एफडीआई प्रतिबद्धताओं, हाइपरस्केलर्स/घरेलू निवेशकों की हिस्सेदारी, नीति/नियामक संबंधी बाधाओं सहित, वर्तमान स्थिति क्या है और सरकार द्वारा आवश्यक अनुमोदनों को सुगम बनाने के लिए क्या कदम उठाए गए हैं तथा राज्यों में एफडीआई का हिस्सा और संबंधित अनुमोदनों की राज्य-वार स्थिति क्या है; और
- (च) इस संबंध में राजस्थान सहित राज्य-वार किए गए कार्यों का ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) और (ख): सरकार द्वारा इस प्रकार के कोई आंकड़े नहीं रखे जाते हैं। एफडीआई अंतर्वाह विभिन्न कारकों पर निर्भर करता है, जैसे कि प्राकृतिक संसाधनों की उपलब्धता, बाजार का आकार, अवसंरचना, राजनीतिक और निवेश का माहौल, साथ ही व्यापक आर्थिक स्थिरता और विदेशी निवेशकों के निवेश संबंधी निर्णय।

(ग) और (घ): मौजूदा वित्त वर्ष 2025-26 की पहली छमाही के दौरान, ओडिशा में संसूचित एफडीआई इक्विटी अंतर्वाह पिछले वर्ष की इसी अवधि की तुलना में 3.77 मिलियन अमेरिकी डॉलर से 1147.75% बढ़कर 47.04 मिलियन अमेरिकी डॉलर हो गया है।

उद्योग जगत ने इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में डेटा सेंटर सेक्टर में एफडीआई अंतर्वाह को प्रभावित करने वाली किसी भी संरचना संबंधी, विनियामक या प्रक्रियात्मक बाधाओं के संबंध में कोई सूचना नहीं दी है। ओडिशा राज्य सरकार ने डेटा सेंटर के लिए एक अनुकूल ईकोसिस्टम बनाने के लिए ओडिशा राज्य डेटा सेंटर नीति 2022 लागू की है, जिसमें निम्नलिखित पहलें शामिल हैं:

- i. सिंगल विंडो मंजूरी प्रणाली: डेटा सेंटर को ओडिशा लोक सेवा अधिकार अधिनियम के तहत लाया गया है, ताकि गो-स्विफ्ट पोर्टल के माध्यम से समय पर मंजूरी सुनिश्चित की जा सके।
- ii. आवश्यक सेवाओं की स्थिति: डेटा सेंटर्स को ईएसएमए (आवश्यक सेवा रखरखाव अधिनियम) के तहत "आवश्यक सेवाएं" घोषित किया गया है ताकि इनका संचालन बिना किसी रुकावट के हो सके।
- iii. विद्युत प्रोत्साहन: 5 मेगावाट तक की संविदागत मांग के लिए विद्युत शुल्क से छूट और रियायती विद्युत टैरिफ।

- iv. अवसंरचना: राज्य ने डेटा सेंटर के संचालन के लिए आवश्यक हाई-स्पीड कनेक्टिविटी प्रदान करने के लिए अपने स्टेट वाइड एरिया नेटवर्क (ओएसडब्ल्यूएन) को अपग्रेड किया है।

(ड) और च): डेटा सेंटर परियोजनाओं, विशेष रूप से एफडीआई प्रतिबद्धताओं का राज्यवार विवरण केंद्रीय स्तर पर नहीं रखा जाता है। इसके अलावा, डेटा सेंटर क्षेत्र में निवेश को आसान बनाने के लिए, भारत सरकार ने दिनांक 11 अक्तूबर, 2022 के राजपत्र अधिसूचना सं. फा. सं. 13/1/2017-आईएनएफ के माध्यम से डेटा सेंटर्स को अवसंरचना उप-क्षेत्रों की हारमोनाइजेशन मास्टर लिस्ट में शामिल किया है। राजस्थान सहित कुछ राज्यों ने डेटा सेंटर नीति भी जारी की है।

FINANCE COMMISSION GRANTS RELEASED TO GRAM PANCHAYATS

1534. SHRI ARUN BHARTI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) The total 15th Finance Commission grants (both tied and untied) released to GramPanchayats (GPs) in Bihar during the last two financial years 2023-25;
- (b) The total amount allocated to the GPs within the Jamui Lok Sabha constituency;
- (c) the key areas (e.g., drinking water, sanitation, street lights) where tied grants have been utilised by Panchayats in Jamui;
- (d) the monitoring mechanism to ensure timely disbursement and proper utilisation of these funds by the State Government and GPs; and
- (e) the recommendations of the 16th Finance Commission regarding future fund flow and greater autonomy for Panchayats?

**THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES,
ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH
ALIAS LALAN SINGH):**

(a): As per Operational Guidelines issued by the Ministry of Finance dated 14.07.2021 for implementation of the recommendation of the 15th Finance Commission grants to Rural Local Bodies (RLBs), untied and tied grants are being released by the Ministry of Finance to the States based on recommendations of the Ministry of Panchayati Raj and the Ministry of Jal Shakti, respectively. Thereafter, the inter-se-distribution among all the tiers of Panchayats shall be done by the concerned State Government on the basis of accepted recommendations of the latest State Finance Commission (SFC) and in conformity with the bands prescribed by the 15th Finance Commission.

The details of 15th Finance Commission Grants (both tied and untied) released to the State of Bihar for the Rural Local Bodies (RLBs) during the last two financial years, i.e. 2023-24 and 2024-25, are as under:

(Rs. In crore)

Sl. No.	Year	Untied Grant	Tied Grant	Total Amount released
		Amount released	Amount released	
1	2023-24	1542.13	2313.20	3855.33
2	2024-25	1643.60	2465.41	4109.01

As per the information provided by the State Government, the total 15th Finance Commission grants (both tied and untied) released to Gram Panchayats (GPs) in Bihar during the last two financial years 2023-25 is follows:

Released by State Govt to GPs (₹ in crore)			
FY	Untied	Tied	Total
FY 2023-24	1078.67	1618.02	2696.69
FY204-25	1151.80	1727.70	2879.50

(b) and (c): The Lok Sabha constituency-wise allocation, release and utilisation data are not maintained in the Ministry of Panchayati Raj. However, as per the information provided by the State Government, the total amount allocated to the Gram Panchayats within the Jamui Lok Sabha Constituency is as follows:

Released by State Govt to Jamui GPs (₹ in crore)			
FY	Untied	Tied	Total
FY 2023-24	43.26	63.60	106.86
FY204-25	20.79	29.03	49.82

As per operational guidelines for implementation of the recommendation of the 15th Finance Commission grants to Rural Local Bodies (RLBs), the tied grants (60% of total grants) can be used for the basic services of (a) sanitation and maintenance of ODF status, and this includes management and treatment of household waste, and human excreta and fecal sludge management and (b) supply of drinking water, rainwater harvesting and water recycling. If any local body has fully saturated the needs of one category, it can utilise the funds for the other category.

(d): With the objective to improve oversight and monitoring and to ensure transparency and accountability in the disbursal and utilisation of Central Finance Commission grants by Panchayati Raj Institutions in the States, the Ministry manages the eGramSwarajwebportal (<https://egramswaraj.gov.in>)

since April 2020, which integrates all financial functions of Panchayats—from planning to payment. The progress data obtained from this system is displayed on the portal, available in the public domain, for concurrent monitoring at the State, District, and Block levels. The Reverse Receipt Report (Treasury–PFMS–eGS Integration) function available on the portal provides the facility to oversee and monitor the details of the transfer of grants by the States to the Rural Local Bodies.

The eGramSwarajis integrated with the Public Financial Management System (PFMS) for the Panchayats (GPs), facilitating real-time digital payments to vendors and service providers. Additionally, the Audit-Online application was launched in April 2020 to enable online auditing of Panchayat accounts and their financial management. This tool facilitates the transparent utilisation of Central Finance Commission funds and enhances Panchayat-level financial oversight.

(e): Recommendations of the 16th Central Finance Commission have not been laid in the Parliament.

IMPLEMENTATION OF THE DEENDAYAL DIVYANGJAN

REHABILITATION SCHEME

1535. SHRI S JAGATHRATCHAKAN:

SHRI K E PRAKASH:-

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether it is a fact that Parliamentary Committee had flagged persistent underutilisation of funds and reduction in physical targets by the Department of Empowerment of Persons with Disabilities under key schemes for persons with disabilities such as the DDRS and if so, details thereof and the action taken in this regard;
- (b) the number of projects proposed under Deendayal Disabled Rehabilitation Scheme (DDRS) during the past five years and the number of such projects approved, State-wise;
- (c) the total funds allocated and released for projects under DDRS during the past five years, State-wise, along with reasons for any underutilisation of funds; and
- (d) the details of projects approved under DDRS during the last five years, including the name of the implementing organisation, district, nature of the project and the amount allocated to each project in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a): The details of Expenditure for the projects under the DDRS for the years 2022-23 to 2024-25 is as follows:-

(₹ in crore)

Financial Year	Expenditure
2022-23	114.69
2023-24	129.98
2024-25	139.39

It is evident from above that budget expenditure under the DDRS has consistently increased over the years.

(b) and (c): State-wise details of the number of projects funded under the Deendayal Divyangjan rehabilitation Scheme (DDRS) during the past five years are placed at **Statement-I**.

(d): The details of GIA released for the projects in the State of Tamil Nadu under DDRS during the last five years is at **Statement-II**.

STATEMENT-I**State-wise details of the number of projects funded under the Deendayal Divyangjan rehabilitation Scheme (DDRS) during the past five years**

(Amount in Rs.)

S.N	State	2020-21		2021-22		2022-23		2023-24		2024-25	
		No. of projects	GIA released (In Rs.)	No. of projects	GIA released (In Rs.)	No. of projects	GIA released (In Rs.)	No. of projects	GIA released (In Rs.)	No. of projects	GIA released (In Rs.)
1.	Andhra Pradesh	64	160502267	52	172341567	70	260557306	68	270553016	73	265012208
2.	Assam	5	6202482	7	13905825	7	16275702	4	12183175	5	16396646
3.	Bihar	-	-	1	4189479	2	3354015	3	6864980	3	4896171
4.	Chhattisgarh	1	163059	1	4757545	--	--	--	--	1	7414799
5.	Delhi	7	24767146	5	16273590	8	18550632	10	16688500	7	19170038
6.	Gujarat	7	2332317	6	9616656	5	7092659	5	7422104	7	9350708
7.	Haryana	9	14018636	7	10198584	11	12892567	11	17461407	10	14881889
8.	Himachal Pradesh	5	5531584	5	6714621	5	4877076	5	6114188	9	7584587
9.	Karnataka	3	8129854	3	13559548	4	13991978	1	7372690	3	9487447
10.	Kerala	27	62830001	27	72530235	30	76240797	24	45520012	33	16322469

											9
11.	Madhya Pradesh	15	21484645	13	25958865	14	31682276	13	33228017	13	26935843
12.	Maharashtra	10	15433280	6	4395057	10	35027007	12	19487147	0	0
13.	Manipur	21	53009234	20	69162255	25	99538392	23	85445224	31	103891853
14.	Meghalaya	4	10537292	2	2964334	6	10176359	5	8786110	6	16554840
15.	Mizoram	1	1173032	-	-	2	2922338	1	1725750	1	650850
16.	Nagaland	1	2631857	-	-	1	3036173	1	3760650	1	3828450
17.	Odisha	41	74203665	45	143638090	38	89917342	29	127643499	31	115596253
18.	Pudducherry	2	1848173	2	3588653	4	8526872	3	8065153	4	8275383
19.	Punjab	4	9891853	5	13189661	6	15867527	7	18656231	8	24690410
20.	Rajasthan	9	14401441	12	24113068	12	20345507	10	28514207	11	30171977
21.	Tamil Nadu	11	20824869	8	13705620	12	18469856	12	31215441	11	26088746
22.	Uttar Pradesh	43	116131593	42	125420727	36	99143941	38	150996545	43	189630566
23.	Uttarakhand	3	2937325	3	3744037	3	8487703	1	3307283	4	13039252
24.	West	13	31165848	18	55334885	21	80048352	19	74818280	19	61028561

	Bengal										
25.	Telangana	36	114108617	38	143972187	48	151044761	43	209608729	40	17253197 7

STATEMENT-II

**The details of GIA released for the projects in the State of Tamil Nadu under
DDRS during the last five years**

(Amount in Rs.)

S.No.	District	Implementing organization	Nature of project	2020-21	2021-22	2022-23	2023-24	2024-25
1	CHENNAI	Balavidyalaya The School for young deaf children	Pre-School and Early Intervention and Training	-	-	1020895	1059642	2107890
2	CHENNAI	Carmel centre for mentally retarded	Special school for the ID	3477196	1724293	1648118	4899106	2776173
3	KANCHIPURAM	CHRISTIAN FOUNDATION FOR THE BLIND INDIA	Braille Press	-	2135579	4135448	2292512	2362664

4	TIRUV ALLUR	Developmen t Education Centre	Special School for ID	2690499	1578457	-	2764314	2372394
5	CHENN AI	Pathway Centre for Rehabilitatio n and Education for Mentally Retarded a Unit of Dr. D M C Trust	Special school for ID	2426963	737489	2374049	7938492	4882101
6	TIRUN ELVELI	FLORENCE SWAINSON HR SEC. SCHOOL FOR THE DEAF	Special school for HI	902691	-	1420556	7938492	1722155
7	Chenna i (EROD E)	Kongu Arivalayam	Special School for ID	2747723	4261916	2762467	2447717	5058293
8	Tiruvall ur	Life Aid Centre for the Disabled	Special School for HI	-	-	734760	2316440	1359855
9	MADU RAI	M.S. chellamuthu trust and research foundation	Half Way Home for Psycho- Social Rehabilitatio n of Treated and Controlled Mentally Ill	1560478	-	1383825	-	-

			Persons					
10	CHENNAI	Madhuram Narayanan Centre For Exceptional Children	Pre-School and Early Intervention and Training	-	91670	-	1504008	499914
11	TIRUVALLUR	Manasa school for the special children	Special schools for ID	-	-	443205	733257	1555862
12	Thiruvallur	RASHTRIYA SEVA SAMITHI	Special School for ID	2692602	-	1149120	2860774	2094075
13	VIRUDHUNAGAR	Sapthagiri Rehabilitation Trust, Virudhunagar	Special School for ID	896900	836973	1305743	1346415	-

SPECIAL AGRICULTURE DEVELOPMENT MISSION

1536. SHRI ANURAG SHARMA :

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that the Bundelkhand region continues to face severe agricultural challenges due to its unique geographical and climatic conditions, including recurring droughts, soil degradation and water scarcity;

- (b) whether the Government has examined the need for establishing a dedicated "Bundelkhand Special Agriculture Development Mission" aimed at improving agricultural sustainability, enhancing productivity and ensuring long-term self-reliance of farmers in the region;
- (c) if so, the details of any consultations or proposals under consideration;
- (d) whether the proposed Mission would include initiatives such as climate-resilient crops, micro-irrigation expansion, soil-health improvement, promotion of agro-forestry, farmer training, value-addition units and market-linkage support, if so, the details thereof; and
- (e) whether the Government proposes to allocate special funds or introduce a time-bound action plan to address the persistent agricultural distress in Jhansi, Lalitpur, Jalaun, Mahoba, Banda, Hamirpur and Chitrakoot districts of Bundelkhand, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): The Government is aware of various agricultural challenges that Bundelkhand region faces due to its unique geographical and climatic conditions, including recurring droughts, soil degradation and water scarcity and is taking several measures to improving agricultural sustainability in the region. As reported by State Government of Uttar Pradesh(UP), State Govt. is implementing following Schemes / Project to address the agricultural challenges in the region, :

1. Aikikrth Agriculture Development (Solar Fencing) Scheme under Bundelkhand Package.
2. U.P. Millets Punaruddhaar Scheme
3. Varsha Jal Sanchayan hetu Khet Talab yojna
4. Atamnirbar Bharat Krishyak Samnvit Vikas yojana (FPO)
5. U.P. Dalhan Vikas yojna
6. Parmparaght Krishi Vikas Yojana/National Mission for Natural farming
7. Building Community Resilience by Alleviation of water Scarcity and land degradation through integrated Natural Resource Management In Bundelkhand of Uttar Pradesh district Jhansi through RKVY
8. Landscape Resource Conservation for Building Agricultural Livelihood Resilience in Jhansi District (Sanction in 2025-26 under SADP) work will be started after the financial sanction.

(e): At present, no such proposal is under consideration of the Government. However, Jhansi, Lalitpur, Jalaun, Mahoba, Banda, Hamirpur and Chitrakoot districts of Bundelkhand have been included in PM-Dhan Dhanya Krishi Yojna, for focused development by convergence of schemes of agriculture and allied sector.

SPECIAL PROJECT ON COTTON AND SOYBEAN UNDER NFSM

1537. SHRI ARVIND GANPAT SAWANT:

SHRI SANJAY HARIBHAU JADHAV:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of funds released for special projects related to cotton and soybean under the National Food Security Mission (NFSM) in the country, State-wise;
- (b) the details of clusters and districts identified for implementation of special project on cotton and soybean, especially those in Maharashtra;
- (c) the details of clusters where High Density Planting System (HDPS) and Closer Spaced Planting System for cotton which have been successfully implemented, especially those in Maharashtra;
- (d) the details of special schemes being implemented by the Government to uplift soybean farmers; and
- (e) whether the Government has conducted any assessment of the specific project to evaluate the improvement in cotton and soybean productivity through project interventions, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): A Special Project on Cotton titled 'Targeting technologies to agro-ecological zones- large scale demonstrations of best practices to enhance cotton productivity' is being implemented by Indian Council of Agricultural Research (ICAR)- Central

Institute for Cotton Research (CICR), Nagpur from 2023-24 under National Food Security and Nutrition Mission (NFSNM) [erstwhile National Food Security Mission (NFSM)]. An amount of Rs. 2093.42 lakhs, Rs. 2548.94 lakhs and Rs. 1508.08 lakhs has been released to ICAR-CICR, Nagpur during 2023-24, 2024-25 and 2025-26 (till November, 2025), respectively, for implementing the project. The project is being implemented in major cotton growing states including Maharashtra.

(b) and (c): The details of districts and clusters covered under Special Project on Cotton is given below:

Year	All India		Maharashtra		HDPS in Maharashtra		Closer Spacing (CS) in Maharashtra	
	Districts	Clusters	Districts	Clusters	Districts	Clusters	Districts	Clusters
2023-24	61	373	16	74	9	40	16	66
2024-25	65	461	16	115	11	62	15	105
2025-26	65	412	17	121	10	60	15	106

(d): The Government has approved the National Mission on Edible Oils- Oilseeds (NMEO-OS), on 3rd October, 2024 to boost domestic oilseed production and to strive towards self-reliance (Atmanirbhar Bharat) in edible oils in the country for implementation all over the country including Maharashtra over a seven-year period, from 2024-25 to 2030-31. The objective of NMEO-Oilseeds is to enhance the production of key primary oilseed crops such as Soybean, Rapeseed-Mustard, Groundnut, Sunflower, Sesamum, Niger, Castor and Linseed as well as increasing

collection, extraction and recovery efficiency from secondary sources like Cottonseed, Rice Bran, Corn oil and Tree Borne Oils.

(e): The average productivity of cotton in the demonstrated plots of High Density Planting System (HDPS) technology and Closer Spacing (CS) technology has increased by 30.40% and 39.15%, respectively during 2023-24 and by 39.81% and 32.45%, respectively during 2024-25 over conventional practice under the special project on cotton.

DELAY IN RELEASE OF DISASTER RELIEF FUNDS

1538. SHRI RADHAKRISHNA:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details of funds allocated and released by the Government under the National Disaster Response Fund (NDRF) and State Disaster Response Fund (SDRF) during the last five years, State/UT-wise;
- (b) whether there have been any delays in the release of the Central share of disaster relief funds to Karnataka during this period;
- (c) if so, the reasons for such delays; and
- (d) the steps taken by the Government to ensure timely release of disaster management funds to States/UTs in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b): As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursement of relief assistance on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from State Disaster Response Fund (SDRF) already placed at their disposal, in accordance with Government of India approved items and norms. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is provided from National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation of loss suffered/claimed. The details of the funds allocated and released under SDRF/NDRF to the States are available on Disaster Management, MHA's website i.e. ndmindia.mha.gov.in. The State-wise details of funds allocated and released under SDRF/NDRF during the years from 2021-22 to 2024-25 to all states including Karnataka are at **Statement**.

(c) and (d): In order to expedite the assessment and release of additional financial assistance to States, Government of India took a significant decision on 19.08.2019 to depute IMCT immediately in the aftermath of any natural calamity of severe nature, and without waiting for the memorandum from the State

Government. Based on the report received from the team, further action is taken according to the established procedure.

STATEMENT**Statement showing State-wise details of allocation and releases of funds under State Disaster Response****Fund (SDRF) and National Disaster Response Fund (NDRF) during the years 2020-21 TO 2024-25****(Rs. in crore)**

SI No	State	Allocation under SDRF including Centre and State share					Centre's Share of SDRF Released					Release from NDRF (For all calamities)				
		2020-21	2021-22	2022-23	2023-24	2024-25	2020-21	2021-22	2022-23	2023-24	2024-25	2020-21	2021-22	2022-23	2023-24	2024-25
1.	Andhra Pradesh	1192.80	1192.80	1252.80	1315.20	1380.80	895.20	895.20	940.00	987.20	1036.00	657.01	351.43	--	--	56.90
2.	Arunachal Pradesh	222.40	222.40	233.60	245.60	256.80	200.00	200.00	210.40	220.80	115.60	59.34	--	--	--	--
3.	Assam	686.40	686.40	720.80	756.80	795.20	617.60	617.60	648.80	680.80	716.00	44.37	--	250.00	--	29.02
4.	Bihar	1510.40	1510.40	1586.40	1664.80	1748.00	1132.80	1132.80	1189.60	1248.80	1311.20	1255.27	1038.96	--	--	--
5.	Chhattisgarh	460.80	460.80	484.00	508.00	533.60	345.60	345.60	181.60	181.60#	380.80#	--	--	--	--	33.24
6.	Goa	12.00	12.00	12.80	12.80	13.60	9.60	9.60	9.60	9.60	10.40	--	--	--	--	31.50

7.	Gujarat	1412.00	1412.00	1482.40	1556.80	1635.2 0	1059.20	1059.20	556.00	1140.00#	600.00#	--	1000.0 0	--	--	--
8.	Haryana	524.00	524.00	550.40	577.60	606.40	392.80	392.80	412.80	433.60	455.20	--	--	--	--	--
9.	Himachal Pradesh	363.20	363.20	380.80	400.80	420.00	327.20	327.20	342.40	360.80	378.40	2.90	--	214.26	787.25	84.56
10.	Jharkhand	605.60	605.60	635.20	667.20	701.60	454.40	454.40	--	476.80#	1027.20 #	--	200.00	--	--	--
11.	Karnataka	843.20	843.20	885.60	929.60	976.00	632.80	632.80	664.00	697.60	732.00	689.27	1623.3 0	939.83	--	3528.45
12.	Kerala	335.20	335.20	352.00	369.60	388.00	251.20	251.20	264.00	277.60	291.20	--	--	--	--	--
13.	Madhya Pradesh	1941.60	1941.60	2038.40	2140.80	2248.0 0	1456.00	1456.00	1528.8 0	1605.60	1686.40	1891.79	600.50	--	--	--
14.	Maharashtra	3436.80	3436.80	3608.80	3788.80	3978.4 0	2577.60	2577.60	2706.4 0	2841.60	2984.00	420.12	1056.3 9	--	--	--
15.	Manipur	37.60	37.60	39.20	41.60	44.00	33.60	33.60	35.20	18.80	50.00	26.53	--	--	--	12.15
16.	Meghalaya	58.40	58.40	60.80	64.80	67.20	52.80	52.80	27.20	27.20#	59.60	16.52	--	--	--	11.98
17.	Mizoram	41.60	41.60	43.20	46.40	48.00	37.60	37.60	39.20	41.60	43.20	--	--	--	--	18.36
18.	Nagaland	36.80	36.80	38.40	40.80	42.40	32.80	32.80	34.40	36.80	38.40	1.34	--	107.31	--	181.81

19.	Odisha	1711.20	1711.20	1796.80	1886.40	1980.8 0	1283.20	1283.20	1348.0 0	1415.20	1485.60	500.00	500.00	--	--	45.09
20.	Punjab	528.00	528.00	554.40	582.40	611.20	474.43	396.00	416.00	436.80	458.40	--	--	--	--	29.60
21.	Rajasthan	1580.00	1580.00	1659.20	1742.40	1828.8 0	1184.80	1184.80	1244.8 0	1307.20	1372.00	68.65	--	13.46	--	--
22.	Sikkim	44.80	44.80	47.20	49.60	52.00	40.00	40.00	42.40	44.80	47.20	73.86	55.23	--	81.89	229.82
23.	Tamil Nadu	1088.00	1088.00	1142.40	1200.00	1260.0 0	816.00	816.00	856.80	900.00	944.80	286.91	566.36	--	--	360.09
24.	Telangana	479.20	479.20	503.20	528.00	555.20	359.20	359.20	188.80	584.80#	416.80	--	--	--	--	42.78
25.	Tripura	60.80	60.80	63.20	67.20	70.40	54.40	54.40	56.80	60.80	71.60	12.93	--	--	--	186.40
26.	Uttar Pradesh	2062.40	2062.40	2165.60	2273.60	2388.0 0	1546.40	1546.40	812.00	1664.80#	1748.40 #	--	--	--	--	172.95
27.	Uttarakhand	832.80	832.80	874.40	918.40	964.00	749.60	749.60	787.20	826.40	434.00	--	--	--	--	21.30
28.	West Bengal	1078.40	1078.40	1132.80	1189.60	1248.0 0	808.80	808.80	849.60	892.00	936.00	2250.28	350.13	--	--	84.77
Total		23186.4 0	23186.4 0	24344.8 0	25565.6 0	26841.6 0	17825.6 3	17747.2 0	16392.8 0	19419.60	19830.4 0	8257.09	7342.3 0	1524.86	869.14	5160.77

#Including arrears of SDRF for the previous year.

कीटों और बीमारियों द्वारा नष्ट हुई फसलों हेतु राजसहायता

1539. श्रीमती संजना जाटव:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार इस तथ्य से अवगत है कि ऐसे मामलों में, जहां कीटों और बीमारियों के कारण किसानों की 33 प्रतिशत या उससे अधिक फसलें नष्ट हो जाती हैं, कृषि इनपुट राजसहायता प्रदान करने के लिए कोई स्पष्ट मार्गदर्शन या एक समान तंत्र नहीं है, जिससे बड़ी संख्या में छोटे और सीमांत किसान राहत के अपने अधिकार के बारे में अनिश्चित रहते हैं;
- (ख) क्या सरकार का राहत सहायता ढांचे के अंतर्गत स्पष्ट और बाध्यकारी दिशानिर्देश तैयार करने का विचार है, ताकि कीट और रोग से प्रभावित किसानों को भी सूखा, बाढ़ या अन्य प्राकृतिक आपदाओं से प्रभावित किसानों के समान राहत मिल सके; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) से (ग): राष्ट्रीय आपदा प्रबंधन नीति के अनुसार, राज्य सरकार अधिसूचित आपदाओं, जिसमें कीट आक्रमण भी शामिल है, के परिणामस्वरूप जमीनी स्तर पर आवश्यक राहत उपाय उपलब्ध कराने के लिए प्राथमिक रूप से उत्तरदायी है। राज्य सरकारें भारत सरकार द्वारा अनुमोदित मदों और मानदंडों के अनुसार राज्य आपदा प्रतिक्रिया कोष के रूप में उपलब्ध धनराशि से प्राकृतिक आपदाओं के लिए राहत उपाय करती हैं। 'गंभीर प्रकृति' की प्राकृतिक आपदाओं के लिए एसडीआरएफ के अलावा अतिरिक्त वित्तीय सहायता, राष्ट्रीय आपदा प्रतिक्रिया कोष से प्रदान किए जाने पर विचार किया जाता है और राज्य सरकार से प्राप्त ज्ञापन के आधार पर, स्थापित प्रक्रियाओं के अनुसार स्वीकृत की जाती है। एसडीआरएफ और एनडीआरएफ के तहत प्रदान की जाने वाली वित्तीय सहायता राहत के रूप में होती है, न कि मुआवजे के रूप में।

राज्य सरकार से ज्ञापन प्राप्त होने पर, एक अंतर-मंत्रालयी केंद्रीय दल का गठन किया जाता है और उसे मौजूदा मदों और मानदंडों के अनुसार, मौके पर क्षति का आकलन और राहत कार्यों के लिए आवश्यक धनराशि का आकलन करने के लिए नियुक्त किया जाता है। आईएमसीटी की रिपोर्ट पर राष्ट्रीय कार्यकारी समिति (एससी-एनईसी) की उप-समिति द्वारा विचार किया जाता है, जिसकी अध्यक्षता सचिव (गृह मंत्रालय) / सचिव (कृषि एवं किसान कल्याण विभाग) करते हैं। तत्पश्चात, गृह मंत्री की अध्यक्षता वाली उच्च स्तरीय समिति (एचएलसी), जिसमें वित्त मंत्री, कृषि मंत्री और नीति आयोग के उपाध्यक्ष शामिल होते हैं, एससी-एनईसी की सिफारिशों के आधार पर राज्य सरकार के अनुरोध पर विचार करती है। उच्च स्तरीय समिति एनडीआरएफ से राज्य को उपलब्ध कराई जाने वाली अतिरिक्त सहायता की मात्रा को मंजूरी देती है और यह राज्य के एसडीआरएफ में उपलब्ध शेष राशि के समायोजन के अधीन है।

गृह मंत्रालय के पत्र संख्या 33-03/2020-एनडीएम-1 दिनांक 11.07.2023 द्वारा जारी एसडीआरएफ और एनडीआरएफ से सहायता की संशोधित मदों और मानदंडों के क्रम संख्या 5(बी) के अनुसार, अधिसूचित आपदाओं के कारण प्रभावित किसानों (2 हेक्टेयर तक) को कृषि फसलों, वार्षिक वृक्षारोपण और बागवानी फसलों के लिए इनपुट सब्सिडी (जहां फसल का नुकसान 33% और उससे अधिक है) के रूप में राहत प्रदान की जाती है, जो निम्नानुसार है:

- (i) वर्षा सिंचित क्षेत्रों में 8500/- रुपये प्रति हेक्टेयर (जो प्रति किसान 1000/- रुपये की न्यूनतम सहायता के अधीन है और बोए गए क्षेत्रों तक सीमित है)।
- (ii) सुनिश्चित सिंचित क्षेत्रों में 17000/- रुपये प्रति हेक्टेयर (जो प्रति किसान 2000/- रुपये की न्यूनतम सहायता के अधीन है और बुआई क्षेत्रों तक सीमित है)।
- (iii) कृषि वानिकी (स्वयं के खेत में वृक्षारोपण) सहित सभी प्रकार की बारहमासी फसलों/वृक्षों के

लिए 22500/- रुपये प्रति हेक्टेयर तथा बुआई क्षेत्रों तक सीमित है।

राजस्थान में औद्योगिक विकास

1540. श्री उम्मेदा राम बेनीवाल:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या विगत तीन वर्षों के दौरान राजस्थान में औद्योगिक विकास दर राष्ट्रीय औसत की तुलना में कम रही है और यदि हाँ, तो इसके क्या कारण हैं; और

(ख) क्या सरकार की मेक इन इंडिया और औद्योगिक गलियारा परियोजनाएँ ग्रामीण राजस्थान में रोजगार सृजित करने में विफल रही हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) और (ख): राजस्थान राज्य सरकार ने संसूचित किया है कि पिछले तीन वर्षों अर्थात् वर्ष 2022-23, 2023-24 और 2024-25 में राजस्थान के उद्योग क्षेत्र के सकल राज्य मूल्य संवर्धन (जीएसवीए) की वृद्धि दर क्रमशः 10.37 प्रतिशत, 13.54 प्रतिशत और 7.88 प्रतिशत रहने की संभावना है, जो क्रमशः 9.30 प्रतिशत, 11.66 प्रतिशत और 6.85 प्रतिशत के अखिल भारतीय स्तर की वृद्धि दर से अधिक है। राज्य सरकार की पहलों के अतिरिक्त, भारत सरकार की मेक-इन-इंडिया पहल के तहत विभिन्न कार्यक्रम और स्कीमें कार्यान्वित की जा रही हैं, जिनसे राज्य के औद्योगिक क्षेत्र की वृद्धि में सहायता प्राप्त हुई है। उदाहरणस्वरूप, दिल्ली-मुंबई औद्योगिक कॉरिडोर परियोजना, जो राजस्थान में भी कार्यान्वित है, के अंतर्गत राजस्थान के पाली जिले में 1,578 एकड़ के जोधपुर-पाली मारवाड़ औद्योगिक क्षेत्र (जेपीएमआईए) को 922 करोड़ रुपए की कुल परियोजना लागत से अगस्त, 2024 में अनुमोदन प्रदान किया गया है। विस्तृत परियोजना रिपोर्ट (डीपीआर) के अनुसार, जोधपुर-पाली

मारवाड़ औद्योगिक क्षेत्र (जेपीएमआईए) में लगभग 7,500 करोड़ रुपए के अनुमानित निवेश और लगभग 40,000 रोजगारों के सृजन की संभावना है।

**IMPLEMENTATION OF RASHTRIYA GRAM SWARAJ ABHIYAN IN ANDHRA
PRADESH**

1541. SHRI G LAKSHMINARAYANA:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether no funds have been released to Andhra Pradesh under Rashtiya Gram Swaraj Abhiyan (RGSA) during the last five years and if so, the reasons therefor;
- (b) the current status of RGSA implementation in the State, including funds allocated, released and utilised in the current financial year;
- (c) the details of activities undertaken under RGSA such as infrastructure, training, capacity building, digitisation and other initiatives, district-wise; and
- (d) whether any proposals from Andhra Pradesh for projects or funding under RGSA are pending and if so, the details thereof?

**THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES,
ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS
LALAN SINGH):**

(a): The Ministry of Panchayati Raj implemented Rashtriya Gram Swaraj Abhiyan (RGSA) during 2018-19 to 2020-21 and Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) is being implemented w.e.f. financial year 2022-23 with the main

objective of building the capacity of Panchayati Raj institutions (PRIs) through imparting training to Elected Representatives (ERs) and other stakeholders to develop their governance capabilities for leadership roles to enable the Gram Panchayats to function effectively. The scheme is demand-driven in nature, and the release of funds depends upon various aspects like approval of the Annual Action Plan by the Central Empowered Committee (CEC), submission of requisite documents alongwith Utilization Certificate etc. Under the scheme, in the last five years an amount of Rs. 91.06 cr. has been released to the State of Andhra Pradesh and Rs. 112.24 cr. has been utilized, which includes unspent balance of previous years/scheme and the matching State share released by the State Government.

(b): During the current financial year 2025-26, the annual action plan amounting to Rs. 333.30 cr. (including Central and State share) has been approved by the Ministry for the State of Andhra Pradesh. Against this, Rs. 50.00 crore was released as the Central share and Rs. 18.32 crore was utilized by the State as on 25.11.2025.

(c): Under the revamped scheme of RGSA since 2022-23, approval for construction of 617 Panchayat Bhawans and procurement of 1922 computers have been granted, out of which 500 computers have already been procured. The district-wise allocation for construction of Panchayat Bhawans and computers procured is at **Statement-I** and **Statement-II** respectively. In addition, training of

13,37,088 participants have been undertaken under the scheme as reported by State through Training Management Portal (TMP). The institute-wise/district-wise details of participants trained are at **Statement-III**.

(d): The Ministry has sanctioned four projects to the State of Andhra Pradesh under the components of Innovative and Economic Development and Income Enhancement Projects of Revamped RGSA during the current FY 2025-26 namely (i) Araku-Camping and Caravan Villages, (ii) Kuchipudi-Heritage Village, (iii) Etikkopaka-Toy Village and (iv) Empowerment of Gram Panchayats to bring about Behavioral Change on Solid Waste Management Practices in Rural Households. Under the scheme, no proposal from the State of Andhra Pradesh is pending for approval.

STATEMENT-I

Details of District-wise Panchayat Bhawan approved in the State of Andhra Pradesh

S. No	District	Allocation of GP buildings
1	Chittoor	17
2	Palnadu	16
3	Ananthapuramu	27
4	ASR	53
5	Krishna	4
6	Srikakulam	24
7	Annamayya	12
8	P.Manyam	95
9	Tirupati	52

10	Sri Satya Sai	23
11	Anakapalli	28
12	YSR Kadapa	56
13	Eluru	14
14	Prakasam	19
15	Kurnool	36
16	SPSR Nellore	40
17	Vizianagaram	40
18	Bapatla	12
19	Nandyal	15
20	Guntur	12
21	Kakinada	7
22	East Godavari	5
23	NTR	6
24	Konaseema	2
25	West Godavari	1
26	Visakhapatnam	1
	Total	617

Note: As reported by the State

STATEMENT-II

District-wise details of Computers distributed

Sl. No.	District	No. of Computers
1	Srikakulam	31
2	Vizianagaram	31
3	ParvathipuramManyam	21
4	Visakhapatnam	10
5	Anakapalli	28
6	Alluri Sitharama Raju	20
7	Kakinada	9
8	East Godavari	9
9	Dr.B.R.AmbedkarKonaseema	9

10	West Godavari	12
11	Eluru	16
12	Krishna	19
13	NTR	12
14	Guntur	12
15	Palnadu	20
16	Bapatla	16
17	Prakasam	23
18	SPSR Nellore	27
19	Nandyal	20
20	Kurnool	16
21	YSR Kadapa	23
22	Annamayya	19
23	Sri Satya Sai	16
24	Ananthapuram	20
25	Tirupati	34
26	Chittoor	27
Total		500

Note: As reported by the State

STATEMENT-III

**Details of Institute-wise/ District-wise participants trained in the state of
Andhra Pradesh during the last 4 years (As on 25.11.2025)**

Sl. No.	Institute Name	No. of Participants
1	Andhra Pradesh State Institute of Rural Development and Panchayat Raj, Vijayawada	6,42,134
2	District Panchayat Resource Center (DISTRICT - Ananthapuramu)	42,648
3	District Panchayat Resource Center (DISTRICT - Sri Potti Sriramulu Nellore)	43,885

4	District Panchayat Resource Center (DISTRICT - Visakhapatnam)	54,504
5	District Panchayat Resource Center (DISTRICT - Y.S.R. Kadapa)	43,304
6	District Panchayat Resource Center (DISTRICT- CHITTOOR)	66,534
7	District Panchayat Resource Center (DISTRICT- EAST GODAVARI)	94,081
8	District Panchayat Resource Center (DISTRICT- GUNTUR)	56,856
9	District Panchayat Resource Center (DISTRICT- KRISHNA)	36,394
10	District Panchayat Resource Center (DISTRICT- KURNOOL)	39,754
11	District Panchayat Resource Center (DISTRICT- PRAKASAM)	45,423
12	District Panchayat Resource Center (DISTRICT- SRIKAKULAM)	50,907
13	District Panchayat Resource Center (DISTRICT- VIZIANAGARAM)	49,362
14	District Panchayat Resource Center (DISTRICT- WEST GODAVARI)	54,028
15	Extension Training Center, Bapatla	5,326
16	Extension Training Center, Samalkota	5,335
17	Extension Training Center, Sri Kalahasti	6,613
	TOTAL	13,37,088

Note: As per Training Management Portal

SPECIAL ECONOMIC ZONES

1542. SHRI BASTIPATI NAGARAJU:

SHRI B K PARTHASARATHI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details regarding the exports, investment and employment generated by SEZs in the country during the last five years, year and location-wise;
- (b) the list of operational SEZ units currently, and those exited or closed in the last five years;
- (c) whether the Government has taken any measures to support SEZs in light of challenges posed by US tariff pressure;
- (d) if so, the details thereof; and
- (e) the details regarding the policy being considered such as “reverse job work that would allow SEZ units to serve the domestic market?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a): The details of Exports, Investment and Employment generated by the Special Economic Zones (SEZs) in the country during the last five years, year-wise and Zone-wise are at **Statement-I**.
- (b): The Zone-wise number of operational units as on 01.12.2025 and number of closed units in the last five years are at **Statement-II**.
- (c) and (d): The Government continues to work to mitigate the impact of the US tariff measures on Indian exports, including exports from SEZs, through a comprehensive multi-pronged strategy encompassing intensive engagement with

the US Government for a mutually beneficial India-US Bilateral Trade Agreement, immediate relief through trade relief measures of RBI, Credit Guarantee Scheme for Exporters, enhancement of domestic demand through next generation GST reforms, Export Promotion measures such as the new Export Promotion Mission which provide support and assistance to our exporters, pursuing Free Trade Agreements (FTAs) with new partner countries and better utilization of the existing FTAs.

Details of some of the aforementioned measures are as follows:

1. Export Promotion Mission

The Mission will provide a comprehensive, flexible, and digitally driven framework for export promotion, with a total outlay of Rs.25,060 crore for FY 2025–26 to FY 2030–31. EPM marks a strategic shift from multiple fragmented schemes to a single, outcome-based, and adaptive mechanism that can respond swiftly to global trade challenges and evolving exporter needs.

The Mission will operate through two integrated sub-schemes:

- (i) NIRYAT PROTSAHAN – focuses on improving access to affordable trade finance for MSMEs through a range of instruments such as interest subvention, export factoring, collateral guarantees, credit cards for e-commerce exporters, and credit enhancement support for diversification into new markets.
- (ii) NIRYAT DISHA – focuses on non-financial enablers that enhance market

readiness and competitiveness, including export quality and compliance support, assistance for international branding, packaging, and participation in trade fairs, export warehousing and logistics, inland transport reimbursements, and trade intelligence and capacity-building initiatives.

The Mission is designed to directly address structural challenges that constrain Indian exports, including:

- limited and expensive trade finance access,
- high cost of compliance with international export standards,
- inadequate export branding and fragmented market access, and
- logistical disadvantages for exporters in interior and low-export-intensity regions.

Under EPM, priority support will be extended to sectors impacted by recent global tariff escalations, such as textiles, leather, gems and jewellery, engineering goods, and marine products. The interventions will help sustain export orders, protect jobs, and support diversification into new geographies.

2. Credit Guarantee Scheme for Exporters has also been approved to provide 100% credit guarantee coverage by National Credit Guarantee Trustee Company Limited (NCGTC) to Member Lending Institutions (MLIs) for extending additional collateral free credit facilities up to Rs.20,000 crore to eligible exporters, including MSMEs. The Scheme is expected to enhance the global competitiveness of Indian

exporters and support diversification into new and emerging markets. Enabling collateral-free credit access will strengthen liquidity, ensure smooth business operations, and reinforce India's progress towards achieving the USD 1 trillion export target.

3. Trade Relief Measures :-The Reserve Bank of India (RBI) has also initiated trade relief measures for eligible affected exporters including provision for debt repayment moratorium and extension of tenor for export credit.

4. Leveraging Free Trade Agreements:- The Government aims for promotion of Export Diversification and has signed 15 Free Trade Agreements (FTAs) and 6 Preferential Trade Agreements (PTAs) with its trading partners. Government is working with all stakeholders to enable our exporters to better utilize the benefits of India's FTAs with major markets such as Japan, Korea, UAE etc. and effectively utilize the opportunities that have been created with the recent concluded FTAs such as with the EFTA countries and the UK. The Government is also engaged in negotiations for early conclusion of mutually beneficial FTAs with the EU, Peru, Chile, New Zealand, Oman etc.

The Government remains engaged with all stakeholders—including exporters, Export Promotion Councils (EPCs), industry associations, and state governments—to assess the evolving impact of the U.S. tariff measures.

(e) With a view to ensure the effectiveness of SEZs amidst evolving global trade

conditions, the Government undertakes various measures from time to time to remove operational challenges in SEZs in consultation with different stakeholders. Such measures including policy initiatives like permitting reverse job work and regulatory adjustments are continuous process and introduced in the administration of SEZs as and when needed.

STATEMENT-I

Zone-wise details of Exports from SEZs during the last 5 years						
(Rs. in Crore)						
Sl. No.	Name of the Zone	2020-21	2021-22	2022-23	2023-24	2024-25
1	CSEZ, Cochin	151389	189284	240274	254726	277639
2	FSEZ, Falta	31725	48536	50658	64475	68371
3	KASEZ, Kandla	137229	239190	335836	310283	332892
4	MEPZ SEZ, Chennai	116844	136329	172580	177930	203304
5	NSEZ, Noida	70740	80804	96649	113978	128266
6	SEEPZ SEZ, Mumbai	138789	160052	186787	210756	224251
7	VSEZ, Visakhapatnam	112808	136553	180794	223071	228948
Total		759524	990747	1263578	1355220	1463669

Zone-wise details of Investment in SEZs during the last 5 years						
(Rs. in Crore)						
Sl. No.	Name of the Zone	2020-21	2021-22	2022-23	2023-24	2024-25
1	CSEZ	121523	123102	124634	125179	126796
2	FSEZ	26385	27410	27410	41031	44026

3	KASEZ	208067	219565	223398	209204	265120
4	MEPZ SEZ	66157	64903	54908	77439	72041
5	NSEZ	47368	49949	54134	61430	62942
6	SEEPZ SEZ	72532	75571	79718	88520	90301
7	VSEZ	75467	89205	95983	104538	120964
Total		617499	649705	660184	707342	782192

Note: Calculated on cumulative basis.

Zone-wise details of Employment in SEZs during the last 5 years						
(In No. of Persons)						
Sl. No.	Name of the Zone	2020-21	2021-22	2022-23	2023-24	2024-25
1	CSEZ	454184	481220	487716	513686	513821
2	FSEZ	81638	94245	87093	99783	104503
3	KASEZ	96689	105922	112899	126658	174545
4	MEPZ SEZ	479674	523807	591517	728493	607812
5	NSEZ	338337	385240	447129	471560	526539
6	SEEPZ SEZ	474690	560052	589971	635373	643898
7	VSEZ	432924	545694	579287	618551	606775
Total		2358136	2696180	2895612	3194104	3177893

Note: Calculated on cumulative basis.

STATEMENT-II

Zone-wise number of operational units as on 01.12.2025

Name of the Zone	Number of Units
Cochin SEZ (CSEZ)	1227
Falta SEZ (FSEZ)	98
Kandla SEZ (KASEZ)	1201
Madras Export Processing Zone SEZ (MEPZ SEZ)	753
Noida SEZ (NSEZ)	751

Santacruz Electronics Export Processing Zone SEZ (SEEPZ SEZ)	704
Visakhapatnam SEZ (VSEZ)	547
Total	5281

Zone-wise and year-wise number of closed units during the last 5 years								
Financial Year	CSEZ	FSEZ	KASE Z	MEPZ	NSE Z	SEEPZ	VSE Z	Total
2020-21	13	2	16	7	10	23	25	96
2021-22	30	4	13	7	17	22	20	113
2022-23	11	4	16	12	4	13	17	77
2023-24	22	5	12	15	5	11	10	80
2024-25	20	2	12	19	2	12	33	100
Total	96	17	69	60	38	81	105	466

IMPLEMENTATION OF DAY-NRLM

1543. DR. KALANIDHI VEERASWAMY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the current status of implementation of the Deendayal Antyodaya Yojana—National Rural Livelihoods Mission (DAY-NRLM) in the country, State-wise including Tamil Nadu;
- (b) the total number of Self-Help Groups (SHGs) formed and supported under the Mission during the last five years, State-wise;
- (c) whether the Union Government has released funds to Tamil Nadu on time

under DAY-NRLM during the last three years;

(d) if not, the reasons for delay in fund release and the steps taken to ensure timely support to SHGs; and

(e) whether the Government proposes to increase financial allocations and livelihood assistance under DAY-NRLM considering inflation and rising rural livelihood needs?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b): The Deendayal Antyodaya Yojana–National Rural Livelihoods Mission (DAY-NRLM) is working in 7156 blocks of 745 districts across 34 states and UTs (except Delhi and Chandigarh), and a total of 90.90 lakh SHGs have been formed so far. The details of SHGs formed from inception and during the last five years are given in **Statement**.

(c) and (d): During the last three financial years, there has been no delay, and the Union Government has released funds to Tamil Nadu on time, on receipt of proposals under NRLM.

(e): The financial allocations to the States/UTs under DAY-NRLM are made on the basis of the poverty ratio. The Government, in its annual budgeting exercise, provides enhanced financial allocations to extend livelihood assistance to Self Help Groups in the form of capitalisation support (Revolving Funds/RF and

Community Investment Fund/CIF) as well as for other mission activities. Further, based on the utilisation of funds and the assessed needs of the States/UTs, additional allocations are provided to them within the mission's annual overall budgetary provision. In order to enhance livelihood support to the SHG members and enable them become lakhpati didi the government has allocated highest amount in year 2024-25 in the last five years.

STATEMENT

Number of Self-Help Groups Formed Since inception till Oct, 25 and during the last five years under DAY-NRLM:-

SN	State	2020-21	2021-22	2022-23	2023-24	2024-25	Since Inception till Oct 25
1	Andaman And Nicobar	54	102	141	114	0	1294
2	Andhra Pradesh	158	8959	33122	2478	0	855600
3	Arunachal Pradesh	369	1075	3731	2067	1850	11906
4	Assam	10306	13235	26902	25673	0	361516
5	Bihar	129511	22037	51785	42244	0	1097100
6	Chhattisgarh	18530	14477	48583	18572	0	276375
7	Dadra and Nagar Haveli and Daman and Diu	27	133	212	316	458	1673
8	Goa	458	413	279	142	109	3891
9	Gujarat	10645	3615	11494	9797	0	279758
10	Haryana	5548	5645	6790	2936	0	60301
11	Himachal Pradesh	4984	8798	7911	3337	0	45295
12	Jammu And Kashmir	1873	14054	20586	11324	0	91445
13	Jharkhand	13658	12758	10128	20485	0	291601
14	Karnataka	15475	25638	36903	104258	0	360684

15	Kerala	4345	9998	4131	17260	0	271209
16	Ladakh	0	7	105	1053	267	1807
17	Lakshadweep	0	155	17	20	0	348
18	Madhya Pradesh	40104	36048	72487	51200	0	487291
19	Maharashtra	69968	43173	43113	44070	0	640719
20	Manipur	232	1267	4082	1681	2277	11659
21	Meghalaya	8384	8311	4686	1441	0	45312
22	Mizoram	970	894	1688	940	0	10291
23	Nagaland	2646	220	1441	1478	0	15419
24	Odisha	49467	38785	29611	19396	2324	551141
25	Puducherry	226	316	783	447	0	4744
26	Punjab	7565	7422	6738	12525	2630	52118
27	Rajasthan	24703	42529	50535	61857	0	321875
28	Sikkim	1026	143	321	339	0	5915
29	Tamil Nadu	25088	16004	27821	18459	0	336764
30	Telangana	974	10637	21193	3412	0	442979
31	Tripura	13394	7048	12198	5830	0	51841
32	Uttar Pradesh	111493	171894	125652	126857	200	842101
33	Uttarakhand	2480	4917	17581	11816	0	65840
34	West Bengal	27668	71661	120092	124304	0	1192980
	Total:	602329	602368	802842	748128	10115	9090792

पशुपालकों के लिए प्रशिक्षण एवं जागरूकता कार्यक्रम

1544. श्री सतपाल ब्रह्मचारी:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या हरियाणा के सोनीपत लोक सभा निर्वाचन क्षेत्र में पशुपालकों के लिए प्रशिक्षण एवं जागरूकता कार्यक्रम आयोजित करने हेतु कोई विशिष्ट कार्य योजना तैयार की गई है;

(ख) क्या सरकार का उक्त क्षेत्र में खुरपका-मुंहपका रोग, ब्रुसेलोसिस और अन्य संक्रामक रोगों की

रोकथाम संबंधी जागरूकता शिविर लगाने का विचार है;

- (ग) क्या सरकार की स्थानीय पशु चिकित्सा अधिकारियों के माध्यम से आधुनिक डेयरी प्रबंधन, पशु पोषण, औषधि प्रबंधन और स्वच्छता संबंधी प्रशिक्षण प्रदान करने की कोई योजना है; और
- (घ) क्या इन कार्यक्रमों के लिए वित्तीय सहायता और तकनीकी सहायता प्रदान करने तथा मोबाइल पशु चिकित्सा इकाइयों की संख्या बढ़ाने हेतु सरकार के पास कोई प्रस्ताव विचाराधीन है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग): पशुपालन राज्य का विषय है। हालांकि, पशुपालकों में जागरूकता पैदा करने के लिए राज्य सरकारों और संघ राज्य क्षेत्रों (UTs) के प्रयासों को संपूरित करने के लिए, पशुपालन और डेयरी विभाग (DAHD), भारत सरकार ने जागरूकता सृजन को अपनी योजनाओं- राष्ट्रीय गोकुल मिशन, पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम, राष्ट्रीय पशुधन मिशन, राष्ट्रीय डेयरी विकास कार्यक्रम का अभिन्न हिस्सा बनाया है।

राष्ट्रीय पशु रोग नियंत्रण कार्यक्रम (NADCP) के तहत, पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDGP) के भाग के रूप में, प्रत्येक टीकाकरण चरण से पहले गांव, ब्लॉक, जिला और राज्य स्तर पर जागरूकता क्रियाकलाप आयोजित किए जाते हैं ताकि समुदाय, विशेष रूप से किसानों और पशुपालकों में उचित समझ और प्रतिभागिता सुनिश्चित हो सके।

हरियाणा के राज्य पशुपालन और डेयरी विभाग से प्राप्त जानकारी के अनुसार, वर्ष 2025-26 के दौरान पशुचिकित्सा संस्थाओं में कुल 3,581 स्वास्थ्य-सह-इनफर्टिलिटी शिविर लगाए गए हैं जिनमें सोनीपत लोकसभा निर्वाचन क्षेत्र में ऐसे 149 शिविर शामिल हैं। इन शिविरों के ज़रिए पशुपालकों को खुरपका और मुंहपका रोग (FMD), ब्रूसेल्लोसिस और पशुओं के अन्य संक्रामक रोगों के बारे में बताया और

जागरूक किया जाता है। विभाग ने भी प्रत्येक ज़िले में डेयरी, सूअर पालन, भेड़ और बकरी पालन संबंधी 11 दिवसीय प्रशिक्षण कार्यक्रम आयोजित किया जिसमें कोई भी पशुपालक हिस्सा ले सकता है।

राष्ट्रीय डेयरी विकास कार्यक्रम (NPDD) के तहत, किसानों और दूध उत्पादकों को अच्छी हाइजिनिक और विनिर्माण पद्धतियों, साफ दूध उत्पादन, दुधारू पशुओं को पालने, गोपशु आहार, हरा चारा, खनिज मिश्रण अपनाने और संबंधित पहलुओं आदि पर प्रशिक्षण दिया जाता है।

इसके अलावा, भारतीय कृषि अनुसंधान परिषद (ICAR) ने सोनीपत लोकसभा निर्वाचन क्षेत्र (सोनीपत और जींद ज़िले) में दो कृषि विज्ञान केंद्र (KVK) स्थापित किए हैं। इनका उद्देश्य विस्तार कार्मिकों और किसानों के बीच प्रौद्योगिकी मूल्यांकन, प्रदर्शन और क्षमता निर्माण के ज़रिए पशुपालन और डेयरी सहित कृषि और उससे जुड़े क्षेत्रों में नई प्रौद्योगिकियों का प्रसार करना है।

साथ ही, भारत सरकार के पशुपालन और डेयरी विभाग ने टीकाकरण, जैव सुरक्षा, साफ दूध के उत्पादन, राष्ट्रीय पशुधन मिशन (NLM) के नए घटक, इन-विट्रो फर्टिलाइजेशन (IVF) और सेक्स-सॉर्टेड सीमन (SSS), किसान क्रेडिट कार्ड (KCC) और एथनो वेटेनरी दवाओं के इस्तेमाल के बारे में जागरूकता पैदा करने के लिए इस वर्ष पशुपालकों के लिए सामान्य सेवा केंद्रों (CSC) के ज़रिए दो वर्चुअल जागरूकता कार्यक्रम आयोजित किए। ये वर्चुअल जागरूकता कार्यक्रम हरियाणा के सोनीपत जिले में 11 केंद्रों पर आयोजित किए गए हैं।

(घ): पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम योजना के पशु चिकित्सा अस्पतालों और औषधालयों की स्थापना और सुदृढ़ीकरण-मोबाइल पशु चिकित्सा इकाइयों (ESVHD-MVU) के तहत, हरियाणा राज्य में 70 मोबाइल पशु चिकित्सा इकाइयां (MVU) प्रचालनरत हैं।

EXEMPTIONS PROVIDED TO THE SENIOR CITIZENS**1545. DR. THOL THIRUMAAVALAVAN:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government has any scheme, policy and exemptions that are provided to the Senior citizens, if so, the details thereof;
- (b) whether any of the scheme, exemptions given earlier have been withdrawn for the senior citizens; and
- (c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a): The Department of Social Justice and Empowerment implements National Policy on Older Persons, 1999, which envisages State support to ensure financial and food security, healthcare, shelter, protection and other needs of older persons to improve the quality of their lives.

The Department of Social Justice and Empowerment is also implementing an umbrella scheme Atal Vayo Abhyudaya Yojana (AVYAY) for the welfare of senior citizens. The scheme has seven components. The details of these components is at **Statement-I**.

The Department of Revenue has informed that several exemptions are provided under the Income-tax Act, 1961, the details of which are at **Statement-II**

(b) and (c): The Government of India through various schemes provides exemptions to senior citizens as mentioned in Para (a) above. These schemes are revised/updated from time to time to address the evolving needs of the senior citizens.

STATEMENT-I

Details of components under AVYAY scheme are as follows-

- i. **IPSrC(Integrated Programme for Senior Citizens)-** Under IPSrC, grant-in-aid is provided to the organisations for maintenance of senior citizen homes (Sr.CH), continuous care homes (CCH), mobile medicare units (MMU) and physiotherapy clinics. The objective of the scheme is to improve the quality of life of the Senior Citizens, especially indigent senior citizens by providing basic amenities like shelter, food, medical care and entertainment opportunities and by encouraging productive and active ageing.
- ii. **SAPSrC (State Action Plan for Senior Citizens)-** The Government of India perceives a major and critical role of all the States/ UTs Governments in welfare of senior citizens. Each State/UT is expected to plan taking into account their local considerations and frame their own State Action Plans

for the welfare of their senior citizens. Under SAPSrC, the Ministry releases funds to the States/UTs for implementation of their action plans. SAPSrC is being implemented since FY 2019-20.

- iii. **RVY (Rashtriya Vayoshri Yojana)-** The scheme aims for providing Physical Aids and Assisted Living Devices for Senior Citizens below poverty line and with the family income not exceed to Rs. 15,000/-per month. The scheme is being implemented since 2017.
- iv. **Elderline-** The National Helpline for Sr Citizens (14567) is to generate awareness about the Act, schemes and programmes being executed by different Central and State Governments and to provide platform to redress grievances of Sr Citizens across the country.
- v. **Training of Geriatric Care Givers-** The main objective is to bridge the gap in supply and increasing demand in the field of geriatric caregivers so as to provide more professional services to the senior citizens and also to create a cadre of professional care givers in the field of geriatrics. Considering the acute shortage of Geriatric Caregivers and the increasing demand in the market, the Department has decided to trained 1,00,000 trainees in the field of Geriatric Care givers in order to meet the demand.
- vi. **Other Initiatives for Senior Citizens-** In order to solve the problems of healthy and productive ageing, several initiatives are being done across the country. The proposed initiatives are aimed at involving the elders in building

up knowledge which can be useful for the society as a whole.

- vii. **Seniorcare Ageing Growth Engine (SAGE)-** The main objective is to promote out-of-the-box and innovative solutions for the commonly faced problems, innovative start-ups would be identified and encouraged for developing products, processes and services for the welfare of the elderly.

STATEMENT-II

Under the Income-tax Act, 1961 (the Act), senior citizens are provided several tax benefits and concessions to reduce their tax burden and support medical and financial needs as under

- A higher basic exemption limit under the old tax regime.
 - For a resident senior citizen aged 60 to 80 years, the basic exemption limit is ₹3,00,000.
 - For a resident super senior citizen aged 80 years and above, the exemption limit is ₹5,00,000.
- Enhanced deductions under Section 80D for medical insurance premiums paid for health insurance for themselves, spouse, or dependent parents.
 - Additionally, if a senior citizen does not have medical insurance, expenditure incurred on medical treatment is also eligible for deduction up to ₹50,000 within the same overall limit.
- Under Section 80DDB, senior citizens may claim a deduction for expenses

incurred on the treatment of specified serious illnesses up to ₹1,00,000 for such medical treatment.

- Additional relief on interest income under Section 80TTB, which allows a deduction of up to ₹50,000 per annum on interest earned from bank deposits, post-office deposits, and cooperative bank deposits.
- Senior citizens may also submit Form 15H to banks or financial institutions to ensure that no tax is deducted at source (TDS) from interest income if their final tax liability is nil.
 - Under section 197A, no deduction of tax shall be made under section 192A (related to payment of accumulated balance due to an employee), section 193 (related to Interest on securities), section 194A (related to dividend payments), section 194D (related to Insurance commission), section 194DA (related to payment in respect of life insurance policy), section 194-I (related to rental payment) and section 194K (related to income in respect of units) any of the said sections, in the case of an individual resident in India, who is of the age of sixty years or more (i.e. senior citizen) at any time during the tax year. If such individual furnishes to the person responsible for paying any income of the nature referred above in Form 15H to the effect that the tax on his estimated total income of the tax year in which such income is to be included in computing his total income will be nil.

- Under section 194A, the threshold level of income by way of interest other than interest on securities received from certain specified financial entities has been kept at ₹1,00,000 below which no TDS is to be deducted on such interest income of the senior citizen. For a non-senior citizen, the threshold level of such interest income is ₹50,000/-.
- Under Section 194P, a special provision has been made for the specified senior citizen wherein the specified bank shall give the benefit of deduction allowable under Chapter VI-A and rebate allowable under section 87A of the Act before computing the total income of such specified senior citizen on which TDS is to be deducted.
- Further, resident senior citizens aged 75 years or more are exempted from filing Income Tax Returns if they are having income only in the nature of pension and interest received or receivable from any account maintained in a specified bank (as notified by the Central Government).

राजस्थान में पीएमएफबीवाई के अंतर्गत बीमा का भुगतान

1546. श्री कुलदीप इंदौरा:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को जानकारी है कि अक्सर बीमा कंपनियों की मनमानी, गलत सर्वेक्षण रिपोर्ट या अन्य तकनीकी समस्याओं के कारण श्रीगंगानगर, हनुमानगढ़ जिलों और कई अन्य क्षेत्रों में हजारों

किसानों को प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत बीमा मुआवजा नहीं मिल रहा है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और सरकार द्वारा इस स्थिति को सुधारने के लिए क्या कदम उठाए जा रहे हैं:

(ग) विगत पाँच वर्षों के दौरान विशेषकर राजस्थान और श्रीगंगानगर तथा हनुमानगढ़ जिलों के लिए पीएमएफबीवाई के अंतर्गत एकत्रित कुल प्रीमियम, दावा किया गया बीमा मुआवजा, स्वीकृत राशि और संवितरित बीमा राशि का वर्ष-वार, राज्य-वार और जिला-वार ब्यौरा क्या है;

(घ) श्रीगंगानगर जिले में किसानों को कम मुआवजा मिलने के क्या कारण हैं; और

(ङ) क्या इस योजना को और अधिक पारदर्शी और सरल बनाने के लिए कोई नई पहल की जा रही है ताकि सभी किसान लाभान्वित हो सकें?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ) : प्रधानमंत्री फसल बीमा योजना (PMFBY) के प्रचालन दिशानिर्देशों के अनुसार, लगभग सभी दावों का निपटारा निर्धारित समय-सीमा के भीतर अर्थात् बीमा कंपनियों द्वारा संबंधित राज्य सरकार से अपेक्षित उपज डेटा प्राप्त होने के 21 दिनों के भीतर किया जाता है। तथापि, PMFBY के कार्यान्वयन के दौरान, दावों के भुगतान के बारे में कुछ शिकायतें प्राप्त हुई थीं, जिनका कारण मुख्य रूप से (क) राज्य सरकार का सब्सिडी का हिस्सा प्रदान करने में देरी (ख) बैंकों द्वारा बीमा प्रस्तावों को गलत/विलंब से प्रस्तुत करने के कारण भुगतान न करना/विलंब से भुगतान या दावों का कम भुगतान करना (ग) उपज डेटा में विसंगति तथा इसके परिणामस्वरूप राज्य सरकार और बीमा कंपनियों के बीच विवाद आदि हैं। इन मुद्दों के कारण लंबित दावों का निपटारा योजना के प्रावधानों के अनुसार उनके समाधान के पश्चात् किया जाता है।

पीएमएफबीवाई मुख्य रूप से 'क्षेत्र दृष्टिकोण' के आधार पर कार्यान्वित की जाती है तथा इस

योजना के अंतर्गत किसानों को बहुत कम प्रीमियम पर फसलों की बुआई पूर्व से लेकर फसल-उपरांत के चरणों तक सभी गैर-निवार्य प्राकृतिक जोखिमों की समस्या से निपटने के लिए व्यापक जोखिम कवरेज प्रदान किया जाता है। इस मामले में, स्वीकार्य दावों की गणना की जाती है और बीमा कंपनियों द्वारा राष्ट्रीय फसल बीमा पोर्टल (NCIP) पर डिजीक्लेम मॉड्यूल के माध्यम से बीमित किसान के खाते में सीधे भुगतान किया जाता है, जो संबंधित राज्य सरकार द्वारा बीमा कंपनी को उपलब्ध कराए गए प्रति इकाई क्षेत्र की उपज के आंकड़ों और योजना के प्रचालन दिशानिर्देशों में परिकल्पित दावा गणना सूत्र पर आधारित होता है। दावों की गणना उपज में औसत कमी के आधार पर की जा रही है।

तथापि, ओलावृष्टि, भूस्खलन, जलप्लावन, बादल फटने और प्राकृतिक आग के स्थानीय जोखिमों से होने वाले नुकसान तथा चक्रवात, चक्रवाती/बेमौसम बारिश और ओलावृष्टि के कारण फसल-कटाई के बाद होने वाले नुकसान की गणना व्यक्तिगत बीमित खेत के आधार पर की जाती है। ऐसे मामले में नुकसान की सीमा और दावों का आकलन राज्य सरकार और संबंधित बीमा कंपनी के प्रतिनिधियों वाली एक संयुक्त समिति द्वारा योजना के प्रचालन दिशानिर्देशों के तहत निर्धारित समय-सीमा के आधार पर किया जाता है।

इस प्रकार बीमा कंपनियाँ, संबंधित राज्य सरकार द्वारा प्रस्तुत उपज आंकड़ों और/या समिति की रिपोर्ट के आधार पर राष्ट्रीय फसल बीमा पोर्टल (NCIP) द्वारा निर्धारित दावों का भुगतान करने के लिए बाध्य हैं।

राजस्थान में श्रीगंगानगर और हनुमानगढ़ जिलों सहित वर्ष 2020-21 से 2024-25 तक, किसानों से एकत्रित किए गए प्रीमियम, भुगतान किए गए दावों और इन दावों से लाभान्वित किसान आवेदनों की संख्या का जिला-वार ब्यौरा **विवरण** में संलग्न है।

(ड): सरकार द्वारा इस कार्य में पारदर्शिता लाने और दावों का समय पर निपटान सुनिश्चित करने हेतु संपूर्ण भारत में इस योजना के कार्यान्वयन को सुदृढ़ करने के लिए विभिन्न कदम उठाए गए हैं:

- सरकार द्वारा सब्सिडी भुगतान, समन्वय, पारदर्शिता, सूचना का प्रसार और किसानों के प्रत्यक्ष ऑनलाइन नामांकन सहित सेवाएं देना, बेहतर निगरानी के लिए व्यक्तिगत बीमित किसानों के विवरण अपलोड/प्राप्त करने और व्यक्तिगत किसान के बैंक खाते में इलेक्ट्रॉनिक रूप से दावा राशि का अंतरण सुनिश्चित करने के लिए आंकड़ों के एकल स्रोत के रूप में **राष्ट्रीय फसल बीमा पोर्टल (NCIP)** का विकास किया है।
- दावा वितरण प्रक्रिया की कड़ी निगरानी के लिए, खरीफ 2022 से दावों के भुगतान हेतु **'डिजिटल मॉड्यूल'** नामक एक समर्पित मॉड्यूल निर्मित किया गया है। इसमें सभी दावों का समय पर तथा पारदर्शी तरीके से निपटान सुनिश्चित करने हेतु NCIP को सार्वजनिक वित्त प्रबंधन प्रणाली (PFMS) और बीमा कंपनियों की लेखा प्रणाली के साथ एकीकृत किया गया है।
- प्रीमियम सब्सिडी में केंद्र सरकार के हिस्से को राज्य सरकारों के हिस्से से अलग किया गया है ताकि किसानों को केंद्र सरकार के हिस्से के समानुपातिक दावे प्राप्त हो सकें।
- PMFBY के प्रचालन दिशानिर्देशों के अनुसार, यदि बीमा कंपनी द्वारा दावों का भुगतान समय पर नहीं किया जाता है तो इस स्थिति में 12% जुर्माना का गणना स्वतः राष्ट्रीय फसल बीमा पोर्टल (NCIP) द्वारा लगाया जाता है जो खरीफ 2024 से प्रभावी हैं।
- इसी प्रकार, यदि राज्य सरकार निर्धारित समयावधि से अपनी प्रीमियम सब्सिडी में देरी करती है, तो उसे भी 12% का जुर्माना देना होगा।
- वर्ष 2025-26 से ट्रांच बेस्ड दावा भुगतान शुरू कर दिया गया है।
- इसके अतिरिक्त, योजना के कार्यान्वयन में प्रौद्योगिकी का लाभ उठाने की दिशा में, किसानों के दावों के समय पर निपटान में सुधार लाने के लिए सीसीई-एग्री ऐप के माध्यम से उपज

डेटा/फसल कटाई प्रयोग (CCE) डेटा एकत्र करना और उसे NCIP पर अपलोड करना, बीमा कंपनियों को CCE के संचालन की निगरानी करने की अनुमति देना, NCIP के साथ राज्य भूमि अभिलेखों का एकीकरण आदि जैसे विभिन्न कदम पहले ही उठाए जा चुके हैं।

- सरकार द्वारा किसानों और पंचायती राज संस्थाओं (PRI) के सदस्यों के बीच PMFBY की प्रमुख विशेषताओं का प्रसार करने के लिए राज्यों, कार्यान्वयन बीमा कंपनियों, वित्तीय संस्थानों और कॉमन सर्विस सेंटर (CSC) नेटवर्क द्वारा संचालित की जा रही जागरूकता गतिविधियों में सक्रिय रूप से सहायता प्रदान की जाती है।
- कृषि एवं किसान कल्याण मंत्रालय द्वारा खरीफ 2021 सीजन से संरचित जागरूकता अभियान 'फसल बीमा सप्ताह' शुरू किया गया है। इसके साथ ही, योजना कार्यान्वयन के विभिन्न पहलुओं पर किसानों के ज्ञान वर्धन के लिए गांव/ग्राम पंचायत स्तर पर 'फसल बीमा पाठशालाएं' भी आयोजित की जा रही हैं।
- सरकार द्वारा एक राष्ट्रव्यापी डोरस्टेप फसल बीमा पॉलिसी/रसीद वितरण मेगा अभियान - 'मेरी पॉलिसी मेरे हाथ' का भी आयोजन किया गया था। PMFBY के तहत नामांकित किसानों को ग्राम पंचायत/गांव स्तर पर विशेष शिविरों के माध्यम से फसल बीमा पॉलिसी रसीदों की हार्ड कॉपी वितरित की जाती है।

इस योजना के अंतर्गत वर्ष 2023-24 से निष्पक्ष फसल क्षति एवं नुकसान आकलन तथा पारदर्शिता के लिए निम्नलिखित प्रौद्योगिकियों को भी लागू किया गया है:

- i. **येस-टेक (प्रौद्योगिकी आधारित उपज अनुमान प्रणाली)** : यह प्रणाली उपज का आकलन करने के साथ-साथ निष्पक्ष और सटीक फसल उपज अनुमान लगाने में सहायता प्राप्त करने हेतु रिमोट-सेंसिंग आधारित उपज अनुमान की ओर बढ़ने के लिए है। यह पहल खरीफ **2023** से धान और गेहूं की फसलों के लिए शुरू की गई है, जिसमें उपज अनुमान का **30%** अनिवार्य रूप से येस-टेक से

प्राप्त उपज को दिया जाएगा। सोयाबीन की फसल को इसमें खरीफ **2024** सीज़न से शामिल किया गया है।

- ii. **विंड्स (मौसम सूचना नेटवर्क और डेटा सिस्टम) :** स्वचालित मौसम केंद्रों (AWS) और स्वचालित वर्षामापी यंत्र (ARG) का नेटवर्क स्थापित करने हेतु **विंड्स** का निर्माण किया गया है, जो ग्राम पंचायत तथा ब्लॉक स्तर पर हाइपर-लोकल मौसम संबंधी डेटा एकत्र करने हेतु मौजूदा नेटवर्क से 5 गुना बढ़ा दे। इसे भारतीय मौसम विज्ञान विभाग (IMD) के समन्वय से अंतर-संचालन और डेटा साझाकरण के साथ राष्ट्रीय डेटाबेस में दर्ज किया जाएगा। विंड्स न केवल येस-टेक के लिए डेटा प्रदान करता है, बल्कि प्रभावी सूखा और आपदा प्रबंधन, सटीक मौसम पूर्वानुमान और बेहतर पैरामीट्रिक बीमा उत्पादों की पेशकश भी करता है।

विवरण

PMFBY और RWBCIS: वर्ष 2020-21 से 2024-25 तक के श्री गंगानगर और हनुमानगढ़ सहित राजस्थान के जिलों में किसानों द्वारा भुगतान किए गए प्रीमियम, भुगतान किए गए दावों और दावों से लाभान्वित किसान आवेदनों की संख्या का जिला-वार विवरण (31 अक्टूबर, 2025 तक)			
ज़िला	प्रीमियम दावों में किसान का हिस्सा	भुगतान किए गए दावे	लाभान्वित किसान आवेदन (संख्या में)
	(रुपये करोड़ में)		
अजमेर	110.48	582.69	16,74,716
अलवर	82.89	47.71	2,28,932
बांसवाड़ा	30.66	26.57	3,05,338
बारां	122.12	280.02	3,73,533
बाड़मेर	240.73	1,021.12	22,13,270
भरतपुर	76.42	57.03	12,23,757
भीलवाड़ा	114.58	384.20	15,07,111
बीकानेर	311.73	1,360.62	17,81,848
बूंदी	120.18	322.83	7,10,218
चित्तौड़गढ़	144.85	397.24	11,48,519
चुरू	298.81	2,848.80	27,21,713
दौसा	28.17	19.06	72,720

धौलपुर	9.71	4.31	36,423
डूंगरपुर	16.44	36.38	4,10,683
हनुमानगढ़	302.99	2,697.87	69,39,714
जयपुर	158.07	553.31	19,30,089
जैसलमेर	156.12	625.07	2,45,468
जालौर	328.09	1,483.86	17,02,858
झालावाड़	199.42	597.61	12,76,043
झुंझुनूं	133.49	540.08	15,32,057
जोधपुर	338.14	1,361.59	13,02,107
करौली	16.14	7.87	35,334
कोटा	127.04	146.56	3,38,467
नागौर	307.92	1,071.17	9,72,757
पाली	93.93	338.44	5,66,043
प्रतापगढ़	63.68	126.13	3,60,380
राजसमंद	15.88	7.88	48,084
सवाई माधोपुर	50.53	102.03	5,61,740
सीकर	142.09	409.50	11,95,669
सिरोही	22.30	56.84	68,086
श्रीगंगानगर	228.59	883.75	29,43,663
टोंक	148.64	371.72	9,02,341
उदयपुर	27.54	91.90	5,61,972
योग	4,568.37	18,861.78	3,78,91,653

ENTREPRENEURSHIP DEVELOPMENT CONCLAVE

1547. SHRI KRIPANATH MALLAH

Will the Minister of **PANCHAYATI RAJ** be pleased to state;

- (a) the objective of the "Entrepreneurship Development Conclave" and the manner in which it align with the Government's broader vision for rural and grassroots entrepreneurship development;

- (b) the manner in which the Ministry plan to leverage the Panchayati Raj system to facilitate skill development and capacity-building programs for rural entrepreneurs, especially in the context of the conclave's discussions; and
- (c) whether there are any specific measures being taken to empower rural entrepreneurs to thrive in villages and small towns through the Panchayati Raj system and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c): The Entrepreneurship Development Conclave was held on 13th January 2025, at Pune, Maharashtra. It was organised with the primary objective of promoting the entrepreneurship development schemes of the Department of Animal Husbandry and Dairying (DAHD), namely the National Livestock Mission – Entrepreneurship Development Programme (NLM-EDP) and the Animal Husbandry Infrastructure Development Fund (AHIDF). These schemes are designed to empower both existing and prospective entrepreneurs in the livestock sector by presenting investment opportunities, strengthening avenues for credit facilitation, and disseminating information on available government support mechanisms.

The Conclave provided a common platform for policymakers, financial institutions, industry representatives, and scheme beneficiaries to enable

structured knowledge exchange, foster innovation, and promote the development of enterprises across livestock-based value chains. The event witnessed participation from approximately 2,000 stakeholders, including policymakers, financial institutions, industry representatives, and entrepreneurs.

During the conclave, special focus was given to NLM-EDP and AHIDF, enabling attendees to gain direct insights from policymakers and subject-matter experts. The Conclave featured thematic sessions and deliberations aimed at enhancing stakeholder awareness, promoting institutional convergence, and advancing entrepreneurship-led growth in the livestock sector.

भारी उद्योग क्षेत्र का प्रदर्शन

1548. श्री बृजेन्द्र सिंह ओला:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में भारी उद्योग क्षेत्र के उत्पादन, रोजगार और निवेश की वर्तमान स्थिति क्या है;

(ख) क्या विगत पाँच वर्षों के दौरान इस क्षेत्र में कोई गिरावट या वृद्धि देखी गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार भारी उद्योग मंत्रालय के अंतर्गत आने वाली सार्वजनिक क्षेत्र की इकाइयों जैसे 'भेल' आदि का निजीकरण या विनिवेश करने पर विचार कर रही है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और इसका कर्मचारियों और उत्पादन पर क्या प्रभाव पड़ेगा?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) और (ख): पूंजीगत वस्तु क्षेत्र के भारी इंजीनियरिंग उपकरणों और विभिन्न उप-क्षेत्रों के संबंध में उत्पादन डेटा वर्ष 2020-21 में 2,66,672 करोड़ रुपये से बढ़कर वर्ष 2024-25 में 5,69,900 करोड़ रुपये हो गया है, जैसा कि नीचे दी गई तालिका में दर्शाया गया है:

(रु. करोड़ में)

क्र.सं.	उप-क्षेत्र	2020-21	2021-22	2022-23	2023-24	2024-25
1	मशीन टूल्स	6602	9307	11956	13571	14286
2	डाई, मोल्ड और प्रेस टूल्स	12294	13128	13915	15600	18400
3	टेक्सटाइल मशीनरी	5093	11658	14033	14639	10461
4	प्रिंटिंग मशीनरी	10058	13215	16107	23479	29716
5	अर्थमूविंग और माइनिंग मशीनरी	29021	28674	37551	73000	80750
6	प्लास्टिक प्रसंस्करण मशीनरी	3710	3850	3912	4310	4827
7	खाद्य प्रसंस्करण मशीनरी	10250	12210	13203	13863	15249
8	प्रक्रिया संयंत्र उपकरण	21938	24000	23415	27396	31505
9	भारी इंजीनियरिंग उपकरण	167706	219158	258832	302900	364706
	कुल	266672	335200	392924	488758	569900

(स्रोत: उद्योग संघ अर्थात् आईईईएमए, आईएमटीएमए, टीएजीएमए, टीएमएमए, आईपीएमएमए, आईसीईएमए, पीएमएमएआई, एफटीपीएआई और पीपीएमएआई)

चूंकि उद्योग राज्य का विषय है, इसलिए भारी उद्योग मंत्रालय देश में भारी उद्योगों में नए रोजगार सृजन और निवेश के संबंध में कोई केंद्रीकृत डेटा नहीं रखता है।

(ग) और (घ): वर्तमान में, बीएचईएल के विनिवेश के लिए भारी उद्योग मंत्रालय में कोई प्रस्ताव विचाराधीन नहीं है। तथापि, आर्थिक मामलों की मंत्रिमंडल समिति (सीसीईए) ने 27 अक्टूबर, 2016 को अपनी बैठक में, अन्य बातों के साथ-साथ, भारी उद्योग मंत्रालय (एमएचआई) के अंतर्गत केंद्रीय

सार्वजनिक क्षेत्रक उद्यमों (सीपीएसई) के संबंध में निम्नलिखित पर अपनी 'सैद्धांतिक' स्वीकृति प्रदान की:

- ब्रिज एंड रूफ कंपनी इंडिया लिमिटेड (बी एंड आर) का विनिवेश।
- सीमेंट कॉरपोरेशन ऑफ इंडिया लिमिटेड (सीसीआई) की इकाइयों का, जहां कानूनी रूप से अनुमति हो, विनिवेश किया जाएगा।
- इंजीनियरिंग प्रोजेक्ट्स (इंडिया) लिमिटेड (ईपीआईएल) का समान स्थिति वाले सीपीएसई के साथ विलय द्वारा विनिवेश।

बीएंडआर और ईपीआईएल के संबंध में रुचि की अभिव्यक्ति (ईओआई) आमंत्रित की गई थी। हालाँकि, कोई बोली प्राप्त नहीं हुई। सीसीआई की इकाइयों की विनिवेश प्रक्रिया शुरू नहीं की जा सकी क्योंकि इन्हें रणनीतिक बिक्री के लिए उपयुक्त नहीं पाया गया।

SOPS FOR ANIMAL BLOOD TRANSFUSION AND VBB

1549. SHRI MANOJ TIWARI:

SHRI BALABHADRA MAJHI:

SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the steps taken by the Government to operationalise the recently released national Guidelines and Standard Operating Procedures for Animal Blood Transfusion and Veterinary Blood Bank(VBB) and the timeline envisaged for establishing state-regulated veterinary blood banks across the country;

- (b) the mechanisms proposed by the Government for ensuring biosafety compliance, donor screening, blood typing, transfusion monitoring and adverse reaction reporting under the new framework, including any digital systems or registries planned for real-time oversight;
- (c) whether a digital registry or real time oversight mechanism is being developed by the Government to ensure uniform national compliance;
- (d) whether the Government has initiated training and capacity-building programmes for veterinarians, para-veterinarians and students align with the new guidelines; and
- (e) if so, the details of such initiatives, the institutions involved, training modules covered and progress of rollout and implementation, State-wise ?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (e): The Guidelines/ SOP for Blood Transfusion/ Blood Bank for Animals in India released by the Department of Animal Husbandry and Dairying, Government of India is an advisory framework to guide the development/ establishment of veterinary blood banks and transfusion practices in India. As per the guideline the veterinary blood banks operating must be registered under the State Animal Husbandry Department and need to follow necessary biosafety compliance, donor screening, blood typing, transfusion monitoring and adverse reaction reporting.

The guidelines/SOP is placed on the Department's website on 27th August 2025 for dissemination to all stakeholders.

सीतापुर में मनरेगा के अंतर्गत अनियमितताएं

1550. श्री राकेश राठौर:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को उत्तर प्रदेश के सीतापुर जिले के विभिन्न विकास खंडों में महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के कार्यान्वयन में व्यापक अनियमितताओं और भ्रष्टाचार की जानकारी है;
- (ख) क्या सरकार को पता है कि कुछ स्थानीय अधिकारी अक्सर ग्राम पंचायतों से संबंधित कार्यों के लिए पंचायत प्रतिनिधियों, ठेकेदारों और मजदूरों से कथित तौर पर कमीशन की मांग करते हैं;
- (ग) यदि हाँ, तो क्या सरकार द्वारा अब तक कोई जांच की गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या किसी अधिकारी के विरुद्ध कोई अनुशासनात्मक कार्रवाई की गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) सरकार द्वारा मनरेगा के अंतर्गत पारदर्शिता और सामाजिक लेखा-जोखा सुनिश्चित करने के लिए उठाए गए कदमों का ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (घ): चूंकि जमीनी स्तर पर इस योजना के कार्यान्वयन की जिम्मेदारी राज्य सरकार की है, अतः उत्तर प्रदेश सरकार से एक रिपोर्ट मांगी गई थी। उत्तर प्रदेश राज्य सरकार से प्राप्त रिपोर्ट की एक प्रति **विवरण** में दी गई है।

(ङ): महात्मा गांधी नरेगा योजना के तहत पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए, नरेगासॉफ्ट की वास्तविक समय आधारित प्रबंधन सूचना प्रणाली (एमआईएस), राष्ट्रीय मोबाइल निगरानी प्रणाली (एनएमएमएस) ऐप के माध्यम से उपस्थिति दर्ज करने, आधार आधारित भुगतान ब्रिज सिस्टम (एपीबीएस), परिसंपत्तियों की जियो-टैगिंग, सामाजिक लेखापरीक्षा, युक्तधारा योजना निर्माण पोर्टल और जलदूत ऐप सहित विभिन्न उपाय कार्यान्वित किए गए हैं। इन पहलों ने ग्रामीण क्षेत्रों में समग्र योजना दक्षता में वृद्धि की है, निगरानी को मजबूत किया है, अनियमितताओं की गुंजाइश कम की है और इस योजना का जवाबदेह और पारदर्शी कार्यान्वयन सुनिश्चित किया है।

विवरण

(क) क्या सरकार को उत्तर प्रदेश के सीतापुर जिले के विभिन्न विकास ब्लॉकों में महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा योजना) के कार्यान्वयन में व्यापक अनियमितताओं और भ्रष्टाचार की जानकारी है;	(क) मनरेगा के तहत आवास मजदूरी पात्र लाभार्थियों के अलावा अन्य व्यक्तियों के खातों में जमा किए जाने सहित कई परिवारों द्वारा दो या दो से अधिक जॉब कार्ड रखने से संबंधित मुद्दे और अनियमित जॉब कार्ड हटाने के संबंध में शिकायतें प्राप्त हुई हैं।
(ख) क्या सरकार को पता है कि कुछ स्थानीय अधिकारी प्रायः ग्राम पंचायतों से संबंधित कार्यों के लिए पंचायत प्रतिनिधियों, ठेकेदारों और श्रमिकों से कमीशन मांगते हैं;	(ख) सूचित की गई अनियमितताओं के संबंध में आवश्यक कार्रवाई की गई है। इसके अतिरिक्त, विकास ब्लॉक बिस्वान के ग्राम पंचायत सचिव को कमीशन लेते हुए सतर्कता टीम द्वारा रंगे हाथों पकड़ा गया था।
(ग) यदि ऐसा है, तो क्या सरकार द्वारा अब तक कोई जांच की गई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;	(ग) उपर्युक्त घटना की जानकारी प्राप्त होने के बाद, एक प्राथमिकी दर्ज की गई, और अभियुक्त को जेल भेजने के लिए कार्रवाई शुरू की गई।

(घ) क्या किसी अधिकारी के विरुद्ध कोई अनुशासनिक कार्रवाई की गई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और	(घ) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना के तहत बिस्वान ब्लॉक के ग्राम विकास अधिकारी के विरुद्ध अनुशासनात्मक कार्रवाई की गई है। जांच के निष्कर्षों के आधार पर कई विकास ब्लॉकों में वसूली की कार्यवाही भी शुरू की गई है।

स्व-रोजगार और कुशल मजदूरी रोजगार

1551. श्री विनोद लखमशी चावड़ा:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार स्व-रोजगार और कुशल मजदूरी-रोजगार के अवसरों को बढ़ावा देकर ग्रामीण गरीबी को कम करने के लिए दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) को क्रियान्वित कर रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार ने कच्छ भुज, अब्दासा, गांधीधाम, रापर, मांडवी और अंजार लोक सभा क्षेत्र में स्वयं सहायता समूहों (एसएचजी) और ग्रामीण उद्यमियों को राज्य-वार डीएवाई-एनआरएलएम का लाभ प्रदान किया है;
- (ग) लाभार्थियों का ब्यौरा और उनकी कुल संख्या तथा प्रदान की गई वित्तीय सहायता कितनी है; और
- (घ) यदि नहीं, तो इसके क्या कारण हैं और उक्त योजना की कवरेज और प्रभावशीलता को बढ़ाने के लिए क्या कदम उठाए गए हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

- (क): दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई - एनआरएलएम) ग्रामीण विकास मंत्रालय का एक गरीबी उन्मूलन कार्यक्रम है, जिसकी शुरुआत जून, 2011 में की गई

थी। इसे देश भर में (दिल्ली और चंडीगढ़ को छोड़कर) कार्यान्वित किया जा रहा है, जिसका उद्देश्य ग्रामीण गरीब परिवारों को स्वयं सहायता समूहों (एसएचजी) में संगठित करना और उन्हें तब तक लगातार पोषित और सहायता देना है जब तक कि वे एक समय के बाद आय में उल्लेखनीय वृद्धि प्राप्त नहीं कर लेते हैं और उनके जीवन की गुणवत्ता में सुधार नहीं हो जाता तथा वे घोर गरीबी से बाहर नहीं आ जाते। अब तक देश में 10.05 करोड़ ग्रामीण महिला परिवारों को 90.90 लाख से अधिक स्वयं सहायता समूहों में संगठित कर लिया गया है। यह मिशन चार मुख्य घटकों के माध्यम से अपने उद्देश्य को प्राप्त करने का प्रयास करता है नामतः:

- (i) ग्रामीण गरीबों के स्व-प्रबंधित और वित्तीय रूप से स्थायी सामुदायिक संस्थानों का सामाजिक संगठनीकरण और उन्हें बढ़ावा देना तथा मजबूती देना।
- (ii) ग्रामीण गरीबों का वित्तीय समावेशन
- (iii) सतत आजीविका; और
- (iv) सामाजिक समावेशन, सामाजिक विकास और अभिसरण

इसके अलावा, दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) की व्यापक योजना के तहत, ग्रामीण विकास मंत्रालय देश में गरीबी उन्मूलन के लिए ग्रामीण गरीब युवाओं हेतु कौशल विकास के क्षेत्र में दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई) और ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई) नामक निम्नलिखित दो केंद्र प्रायोजित योजनाओं का कार्यान्वयन कर रहा है। इन योजनाओं का संक्षिप्त विवरण निम्नानुसार है:

- i. **दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई)**: डीडीयू-जीकेवाई 15-35 वर्ष के आयु वर्ग के ग्रामीण गरीब युवाओं के लिए एक नियोजन से जुड़ा कौशल विकास कार्यक्रम है। यह

ग्रामीण गरीब युवाओं को रोजगार योग्य कौशल प्रदान करता है और नियमित श्रम बाजारों में उनको भागीदारी प्रदान करता है, जिससे उन्हें न्यूनतम मजदूरी पर या उससे अधिक नियमित मासिक मजदूरी वाली नौकरियां मिलती हैं। डीडीयू-जीकेवाई दिशानिर्देश अनुसूचित जाति / अनुसूचित जनजाति (50%), महिलाओं (33%) और दिव्यांगों (5%) को सामाजिक समावेशन प्रदान करते हैं।

ii. **ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई):** आरएसईटीआई बैंक नेतृत्व वाली - ग्रामीण विकास मंत्रालय द्वारा वित्त पोषित प्रशिक्षण संस्थान है जिसे प्रायोजक बैंकों द्वारा स्वयं के जिलों में कौशल और उद्यमिता विकास हेतु प्रशिक्षण प्रदान करने के लिए स्थापित की गई है। ग्रामीण विकास मंत्रालय आरएसईटीआई भवन के निर्माण के लिए वित्तीय सहायता प्रदान करता है और 'ग्रामीण गरीब' उम्मीदवारों को प्रशिक्षण देने की लागत भी वहन करता है। स्वरोजगार या मजदूरी रोजगार प्राप्त करने की अभिरुचि रखने वाले 18-50 वर्ष की आयु के किसी भी बेरोजगार युवा को आरएसईटीआई में प्रशिक्षण दिया जा सकता है। कुछ प्रशिक्षित उम्मीदवार नियमित वेतन भुगतान वाली नौकरियां/मजदूरी रोजगार भी पा सकते हैं।

(ख) और (ग): जी हां, सरकार ने ग्रामीण उद्यमी कार्यक्रम का लाभ भुज, कच्छ, अब्दासा, गांधीधाम, रापर, मांडवी और अंजार लोकसभा क्षेत्रों तक बढ़ा दिया है। दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) के लिए आंकड़ों को निर्वाचन क्षेत्र के अनुसार न रखकर जिला और ब्लॉक-वार रखा जाता है। हालाँकि, दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) से संबंधित जानकारी उन जिलों के आधार पर, जिनमें ये निर्वाचन क्षेत्र (भुज, कच्छ, अब्दासा, गांधीधाम, रापर, मांडवी और अंजार लोकसभा संसदीय निर्वाचन क्षेत्र) आते हैं, निम्नानुसार दी गई है: -

“डीएवाई-एनआरएलएम के तहत, अक्टूबर 2025 तक, कच्छ जिले में, कुल 61,177 महिला सदस्यों

को 6907 एसएचजी में संगठित किया गया है, जबकि मोरबी जिले में, कुल 2233 एसएचजी में 22,522 महिला सदस्यों को संगठित किया गया है, जबकि ग्रामीण उद्यमियों के लिए, स्टार्ट-अप विलेज उद्यमिता कार्यक्रम (एसवीईपी) इनमें से किसी भी जिले में अनुमोदित नहीं है।”

इसके अलावा, आरएसईटीआई के लिए भुज, कच्छ, अब्दासा, गांधीधाम, रापर, मांडवी और अंजार लोकसभा संसदीय निर्वाचन क्षेत्रों सहित प्रशिक्षित और नियोजित लाभार्थियों का राज्य-वार ब्यौरा **विवरण- I** में दिया गया है।

राज्य/संघ राज्य क्षेत्रों को आरएसईटीआई के तहत निधियां जारी की जाती है, इसलिए वित्त वर्ष 2014-2015 से 2025-2026 तक (अक्टूबर, 2025 तक) योजना के तहत जारी निधियों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा **विवरण-II** में दिया गया है।

(घ): प्रश्न नहीं उठता।

विवरण-I

आरएसईटीआई के अंतर्गत योजना की शुरुआत से लेकर अक्टूबर 2025 तक प्रशिक्षित और नियोजित अभ्यर्थियों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा:

क्र.सं.	राज्य का नाम	प्रशिक्षित	नियोजित
1	अंडमान और निकोबार द्वीप समूह	5587	4317
2	आंध्र प्रदेश	184760	135742
3	अरुणाचल प्रदेश	4706	2652
4	असम	189061	123587
5	बिहार	382085	274028
6	छत्तीसगढ़	167151	118923

7	दादरा और नगर हवेली	8978	5924
8	गोवा	368	57
9	गुजरात	351893	249314
10	हरियाणा	194976	128905
11	हिमाचल प्रदेश	84742	58967
12	जम्मू और कश्मीर	119497	87362
13	झारखंड	241469	165755
14	कर्नाटक	430354	314003
15	केरल	161049	123635
16	लक्षद्वीप	2469	1424
17	मध्य प्रदेश	453883	318636
18	महाराष्ट्र	336257	248758
19	मणिपुर	9098	6316
20	मेघालय	24429	13877
21	मिजोरम	9456	7908
22	नागालैंड	5031	3325
23	ओडिशा	300300	234353
24	पुदुचेरी	11336	8534
25	पंजाब	158934	109181
26	राजस्थान	445697	329917
27	सिक्किम	5984	4119
28	तमिलनाडु	343479	257395
29	तेलंगाना	104022	81012
30	त्रिपुरा	40309	26400

31	संघ राज्य क्षेत्र लद्दाख	5647	3806
32	उत्तर प्रदेश	780843	573586
33	उत्तराखंड	104436	75109
34	पश्चिम बंगाल	192745	140168
	कुल	5861031	4236995

स्रोत: एनएसीईआर

टिप्पणी: कच्छ जिले में भुज, कच्छ, अब्दासा, गांधीधाम, रापर, मांडवी और अंजार लोकसभा संसदीय निर्वाचन क्षेत्र शामिल हैं। कच्छ जिले में कुल 11994 अभ्यर्थियों को प्रशिक्षित किया गया है और अक्टूबर 2025 तक कुल 8490 अभ्यर्थियों को नियोजित किया गया है।

विवरण-II

आरएसईटीआई के अंतर्गत वित्त वर्ष 2014-15 से वित्त वर्ष 2025-26 से अक्टूबर 2025 तक जारी निधियों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा:

(रु लाख में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	जारी निधियां
1	अंडमान और निकोबार द्वीप	22.21
2	आंध्र प्रदेश	4455.87
3	अरुणाचल प्रदेश	53.36
4	असम	3856.04
5	बिहार	8119.76
6	छत्तीसगढ़	4674.07
7	दादरा और नगर हवेली	45.24
8	गुजरात	5607.86
9	हरियाणा	2251.75

10	हिमाचल प्रदेश	1336.09
11	जम्मू और कश्मीर	1046.73
12	झारखंड	5019.92
13	कर्नाटक	9478.75
14	केरल	2634.62
15	लक्षद्वीप	0.00
16	मध्य प्रदेश	10694.94
17	महाराष्ट्र	9774.53
18	मणिपुर	277.33
19	मेघालय	593.65
20	मिजोरम	164.39
21	नागालैंड	144.10
22	ओडिशा	8991.88
23	पुदुचेरी	213.73
24	पंजाब	4570.05
25	राजस्थान	4245.43
26	सिक्किम	102.03
27	तमिलनाडु	5962.05
28	तेलंगाना	2478.94
29	त्रिपुरा	757.31
30	उत्तर प्रदेश	4846.20
31	उत्तराखंड	1002.56
32	पश्चिम बंगाल	1933.17
	कुल	105354.56

DEVELOPMENT OF CLIMATE RESILIENT MANGO VARIETIES**1552. SHRI PARSHOTTAMBHAI RUPALA:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that in recent years, early rainfall during the peak mango season have severely affected mango overall yield and if so, the details thereof;
- (b) the details of the steps taken by the Government in coordination with the Indian Council of Agricultural Research (ICAR) and State Agricultural Universities, to promote research and development of off-season and climate-resilient mango varieties; and
- (c) whether any dedicated research centres or pilot projects have been established for developing off-season mango cultivation techniques and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a): The unseasonal rains have caused substantial yield reduction of mango across various regions of the country. Dry weather is a prerequisite for proper flowering and fruit development in mango. Rains during flowering disrupt the pollinators' activity leads to poor fruit set in mango. High humidity and wet condition

also aggravate the diseases like anthracnose, powdery mildew and blossom blights that cause considerable reduction in yield. Pest infestation is also aggravated due to early rains and the flowering is also delayed in many locations. The extent of damage varied across regions depending on the severity, timing and duration of rainfall as well as the variety affected and impact of unseasonal and early rainfall which is given in **Statement**.

(b): Different institutes of ICAR and State Agricultural Universities (SAUs) are working on climate resilient mango varieties. Arka Udaya has been developed by ICAR-Indian Institute of Horticultural Research, Bengaluru as climate resilient, which comes to fruiting in July-August in Bengaluru conditions. The fruits are medium in size (200-250 g) with bunch bearing habit and better keeping quality (12-15 days). ICAR-Central Institute for Subtropical Horticulture, Lucknow has developed and released climate resilient varieties CISH Arunika and Awadh Abhaya. Awadh Abhaya is temperature tolerant and anthracnose tolerant. Both CISH Arunika and Awadh Abhaya escape heavy rainfall and matures in August. The late-maturing mango hybrids Pusa Arunima and Pusa Shreshtha developed by ICAR-Indian Agricultural Research Institute, New Delhi tolerate anthracnose and unseasonal rain and climate change-associated adversities.

(c): In the recent past efforts have been made to identify, collect and conserve the multi- season flowering and fruiting varieties in Andhra Pradesh (var. Royal Special / Punasa), Tamil Nadu (var. Kurukkan and Neelum), Goa and Gujarat (var.

Bajarang) to get good market price during the off season (September – February). Several multi-season flowering local accessions have also been reported from Andaman and Nicobar Islands.

A research project on ‘Understanding the mechanism of off-season flowering and fruiting in mango under different environmental conditions’, conducted with the support of National Agricultural Innovation Project (NAIP), ICAR, New Delhi, also identified 10 promising off- season clones, 6 commercial varieties and 4 farmers varieties in Kanyakumari for off-season production. Neelum, Kalepad and Totapuri have produced flowering and fruiting in off-season at Kanyakumari. Sporadic and Sparse off-season flowering was identified in Totapuri, Punasa, Niranjana and Royal Special in Karnataka. West Coast of Konkan was identified for off-season flowering and success in advancing 2.5 month mango season was possible with paclobutrazol application (15 May – 15 June) in Konkan region.

STATEMENT

State–Year–Impact–Remedy format

Sl. No.	State (AICRP Centre)	Year(s) of Occurrence	Impact on Mango Crop	Remedial / Mitigation Measures
1	Bihar (Sabour)	2020 (Feb–Mar)	10–13% yield reduction in cv. Langra; increased blossom blight during flowering	Spray Carbendazim + Mancozeb @ 2 g/l before flowering (two sprays at 10-day interval)

Sl. No.	State (AICRP Centre)	Year(s) of Occurrence	Impact on Mango Crop	Remedial / Mitigation Measures
2	Gujarat (Paria)	2020–21 to 2024–25	Poor flowering, low fruit set, premature fruit drop; increased pest and disease incidence due to off-season rainfall and cyclonic rains	Timely fungicide/pesticide sprays; advisories issued; fallen mature fruits utilised for processing
3	Jharkhand (Ranchi)	2025	12–16% yield loss due to fruit fly infestation, sooty mould and fruit blackening (cv. Amrapali)	Fruit bagging, fruit fly traps, proper pruning and package of practices
4	Maharashtra (Vengurle and Rahuri)	2023–2025	Low flowering and yield loss due to rains in January and May; early and erratic rainfall	Fungicide sprays (Hexaconazole, Sulphur); timely advisory to farmers
5	Manipur (Imphal)	Annual (Jun–Jul)	Sooty mould and non-attractive fruit skin appearance. However yield mostly unaffected	Spray neem oil @ 2 ml/l and fermented rice water (organic practice)
6	Tamil Nadu (Periyakulam)	2023–2025	Severe flower drop and pest/disease incidence; yield loss: 32–35% (2023), 75–80% (2024), 46–55% (2025)	Spray Urea/KNO ₃ for flowering; NAA/KNO ₃ for fruit retention; Paclobutrazol; fungicide and insecticide sprays; field advisory programmes
7	Telangana (Sangareddy)	Last 5 years	40–50% loss due to prolonged rainfall and waterlogging	Improve drainage; prune damaged branches; spray KNO ₃ /Urea; pest and disease monitoring; fungicide sprays
8	Tripura (Lembucherra)	2021–2025	10–20% annual loss from pre-monsoon showers, storms and	Plant dwarf variety (Amrapali); create drainage channels;

Sl. No.	State (AICRP Centre)	Year(s) of Occurrence	Impact on Mango Crop	Remedial / Mitigation Measures
			hail	windbreaks and bunds
9	Uttar Pradesh (Lucknow)	2023–2025	3–6% yield loss due to shoulder browning and anthracnose; panicle damage by storms	Fruit bagging (10–25% area); spray difenoconazole @ 0.05%
10	Uttarakhand (Pantnagar)	2021–2025	10–50% reduction in severely affected orchards due to pest/disease pressure, flower and fruit damage	Improve ventilation (pruning); remove infected debris; maintain drainage; eco-friendly sprays; regular monitoring

REVIEW OF EXISTING ELECTRIC VEHICLE POLICY

1553. SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI SUDHEER GUPTA:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether the Government proposes to reconsider or revise the existing Electric Vehicle (EV) policy in view of emerging technological, industrial and market developments along with pollution issues by petrol and diesel vehicles;
- (b) if so, the details thereof and steps taken in this regard;
- (c) the details of key issues or provisions of the present EV policy that are likely to be reviewed;
- (d) the time by which the said policy is likely to be finalised and notified;

- (e) the manner in which the proposed changes are likely to support domestic manufacturers, promote EV adoption and ensure affordability for consumers; and
- (f) the details of other measures taken/being taken by the Government to encourage Electric Vehicles in the country?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) to (e): No such proposal is under consideration.

(f): The Ministry of Heavy Industries (MHI) is implementing the following schemes to encourage Electric Vehicles in the country :-

- i. **Production Linked Incentive (PLI) Scheme for Automobile and Auto Component Industry in India (PLI-Auto):** The Government notified this scheme for Automobile and Auto Component Industry in India, on 23rd September, 2021, for enhancing India's manufacturing capabilities for Advanced Automotive Technology (AAT) products, including EVs, with a budgetary outlay of ₹25,938 crore.
- ii. **Production Linked Incentive (PLI) Scheme for National Programme on Advanced Chemistry Cell (ACC) Battery Storage :** The Government on 9th June, 2021 notified the PLI Scheme for manufacturing of ACC in the country with a budgetary outlay of Rs.18,100 crore. The scheme aims to establish a

competitive domestic manufacturing ecosystem for 50 GWh of ACC batteries.

- iii. **PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM EDRIVE) Scheme:** This scheme with an outlay of Rs.10,900 crore has been notified on 29th September, 2024. This scheme includes support for electric vehicles including e-2W, e-3W, e-Trucks, e-buses and e-Ambulances. Further, EV public charging stations and upgradation of testing agencies is also included in this scheme.
- iv. **PM e-Bus Sewa-Payment Security Mechanism (PSM) Scheme:** This Scheme notified on 28.10.2024, has an outlay of Rs. 3,435.33 crore and aims to support deployment of more than 38,000 electric buses. The objective of scheme is to provide payment security to e-bus operators in case of default by Public Transport Authorities (PTAs).
- v. **Scheme for Promotion of Manufacturing of Electric Passenger Cars in India (SPMEPCI)** was notified on 15th March, 2024 to promote the manufacturing of electric cars in India. This requires applicants to invest a minimum of Rs.4,150 crore and to achieve a minimum DVA of 25% at the end of the third year and DVA of 50% at the end of the fifth year.

APMCs INTEGRATED WITH e-NAM PLATFORM

1554. Dr. C. M. RAMESH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be

pleased to state:

- (a) the details of Agriculture Produce Market Committees (APMCs) in Andhra Pradesh, district-wise;
- (b) the details of APMCs mandis from Andhra Pradesh which have been integrated with e-NAM platform, district-wise;
- (c) the efforts being made by the Government to convince States to integrate all their mandis with e-NAM platform; and
- (d) the details of grants provided by the Government to various mandis in Andhra Pradesh during the last three years and the current year, year and district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): In Andhra Pradesh, 218 Agricultural Produce Market Committees (APMCs) are operating and 33 APMC Mandis have been integrated with e-NAM Platform as on 30.11.2025. District-wise details of APMCs in Andhra Pradesh and list of 33 APMC Mandis integrated with National Agriculture Market (e-NAM) are given in the enclosed **Statement**.

(c): Agricultural Marketing is State subject and APMCs are regulated under State Agricultural Produce Market Committee Act of the respective State. e-NAM is a demand-driven. Integration of mandis under e-NAM platform is based on the proposals received from State Governments/Union Territories. As reported by

Government of Andhra Pradesh, functional markets where arrivals take place have been integrated with e-NAM.

(d): Under e-NAM scheme, Rs.19.70 crore has been released to Government of Andhra Pradesh during 2016-17-2018-19 to integrate 33 mandis with e-NAM platform.

STATEMENT

District-wise number of APMC mandis in Andhra Pradesh

Sl. No.	Name of District	Number of APMC mandis
1	Srikakulam	12
2	Vishakhapatnam	3
3	Vizianagaram	8
4	Parvathipuram Manyam	4
5	Alluri Seetharama Raju	4
6	Anakapalli	6
7	Kakinada	9
8	West Godavari	10
9	Eluru	9
10	Krishna	12
11	NTR	6
12	Guntur	8
13	Palnadu	12
14	Bapatla	8
15	Prakasam	10
16	Nellore	8
17	Tirupathi	12
18	Sri Satya Sai	8
19	Kurnool	7
20	Kadapa	10

21	Chittoor	10
22	Annamaiah	10
23	Nandyal	8
24	Anantapur	9
25	Rajahmahendravaram	6
26	Konaseema	9
Total		218

District-wise details of Agricultural Produce Market Committee (APMC)

mandis integrated with e-NAM platform

S. No.	District (as per Mandi Board)	Mandi (as per Mandi Board)
1	Kurnool	Adoni
2	Anakapalli	Anakapalli
3	Ananthapuramu	Ananthapuramu
4	Vizianagaram	Bobbili APMC
5	Palnadu	Chilakaluripet APMC
6	Eluru	Denduluru
7	Guntur	Duggirala
8	Eluru	Eluru
9	East Godavari	Gopalapuram
10	Guntur	Guntur
11	Annamaya	Gurramkonda
12	Sri Sathya Sai	Hindupur
13	Srikakulam	Ichapuram APMC
14	NTR	Jaggayyapet APMC
15	YSR Kadapa	Kadapa
16	Annamaya	Kalikiri
17	Ananthapuramu	Kalyandurg
18	Kurnool	Kurnool
19	Annamaya	Madanapalle

20	Chittoor	Palamaner
21	Bapatla	Parchur APMC
22	Kurnool	Pattikonda
23	Palnadu	Piduguralla
24	Chittoor	Punganur
25	SPSR Nellore	Rapur
26	Dr B R Ambedkar Konaseema	Ravulapalem APMC
27	Ananthapuramu	Rayadurg APMC
28	Palnadu	Sattenapalle APMC
29	Guntur	Tadikonda APMC
30	Guntur	Tenali
31	Bapatla	Vemuru Bhattiprolu
32	Vizianagaram	Vizianagaram APMC
33	Kurnool	Yemmiganur

COVERAGE OF CROP LOSS BY WILD ANIMAL ATTACKS UNDER PMFBY

1555. SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI SUDHEER GUPTA:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has recently recognised and notified the modalities for covering crop loss caused by wild animal attacks and paddy inundation under the Pradhan Mantri Fasal Bima Yojana (PMFBY) by extending its ambit and if so, the details thereof;
- (b) the details of criteria set for assessing losses under each category;

- (c) whether these provisions will be applicable to all States or only to those that have opted for the scheme during the current Kharif and Rabi seasons and if so, the details thereof;
- (d) whether the Government has prepared any mechanism for ensuring timely assessment, verification and compensation to affected farmers and if so, the details thereof;
- (e) the steps taken/being taken by the Government to create awareness among farmers regarding the availability of insurance coverage for such types of crop losses under PMFBY; and
- (f) the time by which the said modalities will be implemented/come into effect?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (f): The Pradhan Mantri Fasal Bima Yojana (PMFBY) is voluntary for the States as well as farmers. The scheme provides for comprehensive risk insurance against crop damage due to non-preventable natural risks from pre-sowing to post-harvest for the crops/areas notified by the concerned State Government. The losses to crops due to wild animals, being preventable in nature, were therefore not covered earlier. However, at the request of Ministry of Environment, Forest and Climate Change and State Governments, States have been allowed to notify the losses by wild animals on individual assessment as add on cover at the cost

of State Government. Detailed protocol for such coverage has been given in the Operational Guidelines of the scheme.

Inundation as a risk cover is available to all notified crops under (PMFBY). However, for hydrophilic crops like paddy, jute, mesta, sugarcane, such cover is available except in case of localized claims.

Further, a Committee constituted for “Defining Modalities of Crop Loss by Wild Animal Attack and Inundation for Paddy Crop Under Localised Risk” has submitted its report alongwith recommendations and SOPs for coverage of these risks.

LEAST DEVELOPED EXPORTING COUNTRIES

1556. CAPTAIN BRIJESH CHOWTA

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government is aware that large-scale import of areca nut from Least Developed Exporting Countries (LDECs) at zero customs duty under existing trade agreements is adversely impacting domestic areca growers, particularly in Karnataka, if so, the details thereof,
- (b) the quantum of areca nut imported from LDECs during the last three years, year-wise and country-wise;
- (c) whether the Government has undertaken any impact assessment on how such duty-free imports are affecting prices, farmer incomes, and market stability in

major areca-growing regions;

(d) whether the Government proposes to review the zero-duty benefit for areca nut imports from LDECs or introduce safeguards to protect domestic farmers, if so, the details thereof, and

(e) the measures being taken to curb misdeclaration, smuggling and routing of areca nut through LDECs to exploit duty exemptions?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): The quantity and value of arecanut imported from Least Developed Exporting Countries (LDECs) during the last three years is as given below:

Country	2022-23		2023-24		2024-25	
	Quantity (in Tons)	Value (in Rs. Crores)	Quantity (in Tons)	Value (in Rs. Crores)	Quantity (in Tons)	Value (in Rs. Crores)
Bangladesh	10	0.29	2946	110.38	12155	447.76
Myanmar	32,228	883.10	3636	129.60	7569	278.24
Bhutan	---	---	156	0.43	1436	3.89
Sub total	32238	883.39	6738	240.41	21160	729.89

Source: Directorate of Arecanut and Spices Development, Calicut, a subordinate office under Ministry of Agriculture and Farmers Welfare.

The quantity of arecanut imported from LDECs (Bangladesh, Myanmar and Bhutan) during 2024-25 was 21,160 tonnes, which accounted for only about 1.5%

of our domestic production of 14 lakh tonnes. Moreover, imports from LDECs have declined from 32,238 tonnes in 2022-23 to 21,160 tonnes in 2024-25, mainly due to the revision of the Minimum Import Price (MIP) from ₹251 per Kg. to ₹351 per Kg. in February 2023.

(c) to (e) As per the data available with the Directorate of Arecanut and Spices Development, a subordinate office under Ministry of Agriculture and Farmers Welfare, the annual average price of arecanut during the last four years has remained above ₹40,000 per quintal and has not shown any significant decline. Further, the Government has raised the Minimum Import Price (MIP) of arecanut from Rs. 251/- per Kg. to Rs. 351/- per Kg. in February, 2023 to safeguard the interest of domestic farmers, restrict the imports, prevent entry of inferior quality arecanut into the domestic market and check destabilization of the domestic prices.

The Central Board of Excise and Customs has been verifying the 'Rules of Origin' to ensure that arecanut produced in countries not covered under the Duty-Free Tariff Preference (DFTP) Scheme is not imported through countries with DFTP, taking advantage of import duty exemption under trade agreements. Further, the Customs Field Formations and Directorate of Revenue Intelligence (DRI) under Central Board of Indirect Taxes and Customs (CBIC) keep constant vigil for illicit transportation of arecanut into India through air/sea and land ports and take appropriate action as per the provisions of extant laws to prevent illegal imports.

प्राथमिक सहकारी समितियों का कम्प्यूटरीकरण

1557. श्री गजेन्द्र सिंह पटेल:

श्री बंटी विवेक साहू:

श्रीमती डी. के. अरुणा:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्राथमिक कृषि ऋण समितियों (पीएसीएस) के कम्प्यूटरीकरण और सहकारी बैंकिंग प्रणाली के साथ उनके एकीकरण के क्षेत्र में अब तक कितनी प्रगति हुई है;
- (ख) ईआरपी आधारित राष्ट्रीय सॉफ्टवेयर को अपनाकर पीएसीएस संचालन में प्रशासन, लेखांकन और पारदर्शिता में क्या सुधार हुए हैं;
- (ग) सहकारी बैंकों को आधार सक्षम भुगतान सेवाओं से जोड़ने के लिए क्या कदम उठाए गए हैं और अब तक कितनी कवरेज प्राप्त हुई है; और
- (घ) सहकारी बैंकों और ग्रामीण ऋण संस्थाओं में साइबर सुरक्षा और डेटा संरक्षण को मजबूत करने के लिए क्या उपाय किए गए हैं?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क): पैक्स कम्प्यूटरीकरण परियोजना के अधीन 61,869 पैक्स ने अपने लीगेसी अभिलेखों का डिजिटलीकरण पूर्ण कर लिया है और 60,424 पैक्स, ePACS सॉफ्टवेयर पर ऑनबोर्ड हो चुके हैं। 57,092 पैक्स द्वारा डे-एंड चरण की प्राप्ति हो चुकी है। 38,982 पैक्स में पैक्स हेतु ऑन सिस्टम ऑडिट सफलतापूर्वक पूरा करते हुए अनुपालन और प्रचालनात्मक सत्यनिष्ठा सुनिश्चित की गई है। बेहतर निगरानी के लिए सभी हितधारकों को परियोजना प्रबंधन डैशबोर्ड और अनुकूलन टूल्स के एक्सेस प्रदान किए गए हैं।

प्रधान मंत्री फसल बीमा योजना (PMFBY), प्रधान मंत्री किसान समृद्धि केंद्र (PMKSK), ब्याज

अनुदान, उर्वरक और बीज वितरण, PDS आउटलेट्स, एलपीजी/पेट्रोल/डीजल डीलरशिप्स, कस्टम हाइरिंग, प्रधानमंत्री जन औषधि केंद्र, कॉमन सेवा केंद्र, आदि जैसी योजनाओं से लाभ प्रदाय के लिए पैक्स को हब के रूप में विकसित किया गया है और भूलेख पोर्टल (उत्तर प्रदेश और मध्य प्रदेश में), e-KYC और e-Uparjan (मध्य प्रदेश), e-Crop, CCRC (आंध्र प्रदेश) जैसे राज्य विशिष्ट पोर्टल और अन्य राज्यों की अन्य योजनाओं के साथ-साथ सहकारी बैंकिंग सिस्टम्स के साथ एकीकृत किया गया है।

(ख): ePACS सॉफ्टवेयर ने पैक्स व्यवसाय के सभी पहलुओं को कैप्चर करके और CAS-MIS लेखांकन मानदंडों के अनुरूप वित्तीय विवरणियों को जनरेट करके लेखांकन और प्रचालन में पारदर्शिता लायी है। यह ऑन-सिस्टम ऑडिट का प्रावधान करता है जिससे जवाबदेही तय होती है।

(ग): UIDAI ने सहकारी बैंकों के 'आधार समर्थित भुगतान प्रणाली' (AePS) में ऑनबोर्ड होने के लाइसेंस शुल्क को उनके लेनदेन की संख्या से लिंक करके घटा दिया है। सहकारी वित्तीय संस्थान अब पूर्व-उत्पादन चरण के प्रथम तीन माह में निःशुल्क सुविधा प्राप्त करने के पात्र हैं। इसके साथ ही UIDAI ने सहकारी बैंकों को AePS में ऑनबोर्ड होने के लिए दिनांक 01.08.2025 को एक नए फ्रेमवर्क की शुरुआत की है। अब केवल राज्य सहकारी बैंकों (StCBs) से ही प्रमाणीकरण उपयोगकर्ता एजेंसी/KYC उपयोगकर्ता एजेंसी (AUA/KUA) के रूप में ऑनबोर्ड होने की अपेक्षा है और जिला केंद्रीय सहकारी बैंकों को उप-AUA/KUA के रूप में राज्य सहकारी बैंकों के माध्यम से इसके उपयोग की अनुमति होगी। उपलब्ध सूचना के अनुसार कुल 11 राज्य सहकारी बैंक, 52 जिला केंद्रीय सहकारी बैंक और 6 शहरी सहकारी बैंक (UCBs) AePs पर ऑनबोर्ड हो गए हैं।

(घ): सहकारिता मंत्रालय ने सभी राज्यों/संघ राज्यक्षेत्रों के सहकारी समितियों के पंजीयक के साथ-साथ सहकारी समितियों के केंद्रीय पंजीयक से अपने क्षेत्राधिकार में आने वाले सभी सहकारी बैंकों के राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल (NCRP) और भारतीय साइबर अपराध समन्वय केंद्र (I4C)

में ऑनबोर्ड होने के तत्काल आवश्यक कार्रवाई करने का आग्रह किया है। इसका लक्ष्य साइबर धोखाधड़ी शिकायतों की त्वरित समाधान सुनिश्चित करना है। उपलब्ध सूचना के अनुसार कुल 23 राज्य सहकारी बैंक, 85 जिला केंद्रीय सहकारी बैंक और 57 शहरी सहकारी बैंक I4C में ऑनबोर्ड हो गए हैं। इसके अलावा, साइबर सुरक्षा ऑडिट कराने, कमजोरियों की पहचान करने और नाबार्ड तथा Fin-CERT द्वारा जारी प्रासंगिक साइबर सुरक्षा परामर्शों के कार्यान्वयन के लिए I4C द्वारा समन्वित साइबर कमांडो के उपयोग के लिए सभी आवश्यक व्यवस्था हेतु सभी राज्यों के सहकारी समितियों के पंजीयक से अनुरोध भी किया गया है।

KISAN CALL CENTRES

1558. DR. PRABHA MALLIKARJUN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the number of Kisan Call Centres (KCCs) currently operational in the country, along with their distribution across States and Union Territories;
- (b) the number and percentage of these Kisan Call Centres meeting the standardised performance and service quality benchmarks as per the latest evaluation or monitoring survey conducted in 2024;
- (c) the details of the quality and service delivery standards prescribed for Kisan Call Centres, including parameters related to response time, language accessibility and expert advisory quality; and
- (d) the details of the Government's plans for expansion, modernisation, and digital

integration of Kisan Call Centres, including the introduction of additional services such as real-time grievance redressal, AI-based crop advisory and multilingual farmer support?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The number of Kisan Call Centres (KCCs) currently operational in the country, along with their distribution across States and Union Territories are as below:

Sl. No.	Location	States/UTs	Language
1.	Agartala	Tripura	Bengali
		Mizoram	Mizo
		Meghalaya	Khasi, Garo
2.	Ahmadabad	Gujarat	Gujarati
		Dadra and Nagar Haveli	Gujarati
		Daman and Diu	Gujarati/ Konkani
3.	Bengaluru	Karnataka	Kannada
4.	Bhubaneswar	Odisha	Oriya
5.	Chandigarh	Haryana	Hindi
		Punjab	Punjabi
		Chandigarh	Punjabi
6.	Coimbatore	Tamil Nadu	Tamil
		Pondicherry	Tamil
		Trivandrum	Malayalam
		Lakshadweep	Malayalam
7.	Guwahati	Arunachal Pradesh	Hindi /Adi
		Assam	Assamese
		Manipur	Manipuri
		Nagaland	Nagamese
8.	Hyderabad	Telangana	Telugu
		Andhra Pradesh	Telugu
9.	Jabalpur	Madhya Pradesh	Hindi

10.	Jaipur	Delhi	Hindi
		Rajasthan	Hindi
11.	Jammu	Jammu and Kashmir	Dogri, Kashmiri
		Lehand Ladakh	Dogri, Kashmiri
12.	Kanpur	Uttar Pradesh	Hindi
		Uttarakhand	Hindi
13.	Kolkata	West Bengal,	Bengali
		Sikkim	Sikkimese, Nepali, Hindi
		Andaman and Nicobar	Bengali, Tamil, Hindi
14.	Patna	Bihar	Hindi
		Jharkhand	Hindi
15.	Pune	Maharashtra	Marathi
		Goa	Konkani, Marathi
16.	Raipur	Chhattisgarh	Hindi
17.	Solan	Himachal Pradesh	Hindi

(b): For third party evaluation and impact assessment study, one agency is entrusted to assess the performance and service quality standards of Kisan Call Centres (KCCs) of last three years.

(c): Kisan Call Centres (KCCs) are mandated to provide the advisories related to Agronomic practices, ongoing Government schemes, farming issues, Package of Practices (PoP), weather or market advisories and advanced technologies of Agri and allied subjects. There is a provision for call holding and call routing facilities. If lines are free, calls are to be answered within 4 rings. If a call is in queue, an appropriate pre-recorded message through dynamic IVR are played intermittently to tell about Farmer Queue No. and approximate time left and season specific standard advisories are played to educate the farmer while call is on hold. A Voice

Mail System (VMS) is provided to ensure that a farmer, who cannot get access to a Farm Tele Advisor (FTA) due to all lines are busy, gets a periodic prompt on IVRS that in case the farmer does not want to wait, he can record a voice mail leaving his query and phone number and brief message of up to 2 minutes. Farmers leaving voice mails with their queries are receives a response through outbound recorded responses or those who may have made a request to receive call back are called back by the Supervisors/ FTAs during lean period of inflow of calls. The queries of farmers are answered in 22 official languages by graduates in Agriculture and Allied subjects who are deployed at KCCs, known as Farm Tele Advisors (FTAs) and Supervisors. They possess excellent communication skills in respective local language. The queries, which cannot be answered by FTAs/Supervisors are transferred to higher level experts. These experts are Subject Matter Specialists (SMSs) of State Departments of Agriculture (SDAs), ICAR Institutes, Krishi Vigyan Kendras (KVKs) and State Agricultural Universities (SAUs).

(d): The Government is strengthening the Kisan Call Centre to help farmers in registering, resolving grievances related to schemes of Agriculture by using the common Kisan Call Centre Toll Free Number and web portal/mobile app. Additionally, AI/ML-based tools are being integrated into the grievance redressal and query escalation mechanisms.

VCU TESTING FOR SEEDS**1559. SHRI SHAFI PARAMBIL:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the meaning and implication of the Value for Cultivation and Use (VCU) testing for seeds;
- (b) whether the Government has started Value for Cultivation and Use (VCU) testing for seeds, if so, the details thereof;
- (c) whether there is any protection for Indian farmers under the current International Treaty on Plant Genetic Resources for Food and Agriculture; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a): Value for Cultivation and Use (VCU) testing is a systematic evaluation process carried out to assess the agronomic performance and end-use suitability of a seed variety under different agro-climatic conditions. The implication of such testing ensures availability of varieties with proven performance and value to farmers.

(b): Value for cultivation and use (VCU) is similar to the current multi-location varietal evaluation as per the “Guidelines for Testing Crop Varieties under All India Coordinated Crop Improvement Projects” of Indian Council of Agricultural

Research (ICAR).

(c) and (d): Yes. Article 9 of International Treaty on Plant Genetic Resources for Food and Agriculture (ITPGRFA) provides a framework for protection of Farmer's right to which India is a contracting party. India has incorporated its Farmers' Rights obligations primarily through the Protection of Plant Varieties and Farmers' Rights Act (PPVandFRA), 2001.

साइबर अपराध पर अंकुश लगाने की रणनीति

1560. श्रीमती कलाबेन मोहनभाई देलकर:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने साइबर अपराधों पर अंकुश लगाने के लिए कोई रणनीति तैयार की है;
- (ख) यदि हाँ, तो संघ राज्यक्षेत्र दादरा और नगर हवेली के संबंध में तत्संबंधी ब्यौरा क्या है;
- (ग) क्या साइबर अपराध के मामले में त्वरित कार्रवाई के लिए कोई नीति तैयार की गई है;
- (घ) सरकार द्वारा बढ़ते साइबर अपराधों से निपटने के लिए देश भर में पुलिस/जांच एजेंसियों की क्षमता निर्माण को बढ़ाने के लिए क्या कदम उठाए गए हैं; और
- (ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) से (ङ): भारत के संविधान की सातवीं अनुसूची के अनुसार, 'पुलिस' और 'लोक व्यवस्था' राज्य के विषय हैं। राज्य/संघ राज्य क्षेत्र अपनी विधि प्रवर्तन एजेंसियों (एलईए) के माध्यम से साइबर अपराध समेत अपराधों की रोकथाम करने, उनका पता लगाने, जाँच करने और अभियोजन चलाने के लिए प्राथमिक रूप से जिम्मेदार हैं। केंद्र सरकार, राज्यों / संघ राज्य क्षेत्रों की विधि प्रवर्तन एजेंसियों (एलईए)

के क्षमता संवर्धन के लिए उनके द्वारा किए जा रहे प्रयासों में एडवाइजरी और विभिन्न स्कीमों के अंतर्गत वित्तीय सहायता के माध्यम से सहायता प्रदान करती है।

केंद्र सरकार ने दादरा और नगर हवेली संघ राज्य क्षेत्र सहित देश में साइबर अपराधों से व्यापक और समन्वित ढंग से निपटने हेतु तंत्र को सुदृढ़ बनाने के लिए उपाय किए हैं, जिनमें अन्य बातों के साथ-साथ निम्नलिखित शामिल हैं:

- i. गृह मंत्रालय ने देश में सभी प्रकार के साइबर अपराधों से समन्वित और व्यापक ढंग से निपटने के लिए एक संबद्ध कार्यालय के रूप में 'भारतीय साइबर अपराध समन्वय केंद्र' (आई4सी) स्थापित किया है।
- ii. महिलाओं और बच्चों के प्रति साइबर अपराधों पर विशेष बल देते हुए, सभी प्रकार के साइबर अपराधों से संबंधित घटनाओं की सूचना देने में जनता को समर्थ बनाने हेतु आई4सी के भाग के रूप में 'राष्ट्रीय साइबर अपराध रिपोर्टिंग पोर्टल' (एनसीआरपी) (<https://cybercrime.gov.in>) शुरू किया गया है। इस पोर्टल पर सूचित की गई साइबर अपराध की घटनाओं, उन्हें एफआईआर में बदलने और उन पर आगे कार्रवाई से जुड़े कार्य राज्य/संघ राज्य क्षेत्र की संबंधित विधि प्रवर्तन एजेंसियों द्वारा कानून के प्रावधानों के अनुसार किए जाते हैं।
- iii. वित्तीय धोखाधड़ियों की तत्काल सूचना देने और धोखाधड़ी करने वालों के द्वारा निधियों की चोरी को रोकने के लिए वर्ष 2021 में आई4सी के तहत 'नागरिक वित्तीय साइबर धोखाधड़ी रिपोर्टिंग और प्रबंधन प्रणाली' (सीएफसीएफआरएमएस) शुरू की गई है। अब तक 23.02 लाख से अधिक शिकायतों में 7,130 करोड़ रुपये से अधिक की राशि को बचाया गया है। साइबर शिकायतों को ऑनलाइन दर्ज करने में सहायता प्राप्त करने के लिए एक टोल-फ्री हेल्पलाइन नम्बर '1930' शुरू किया गया है।

- iv. आई4सी में एक अत्याधुनिक साइबर धोखाधड़ी शमन केंद्र (सीएफएमसी) स्थापित किया गया है, जहां प्रमुख बैंकों, वित्तीय मध्यस्थों, भुगतान एग्रीगेटर्स, दूरसंचार सेवा प्रदाताओं, आईटी मध्यस्थों के प्रतिनिधि और राज्यों/संघ राज्य क्षेत्रों की विधि प्रवर्तन एजेंसियों के प्रतिनिधि साइबर अपराध से निपटने के लिए तत्काल कार्रवाई और निर्बाध सहयोग के लिए साथ मिलकर काम कर रहे हैं।
- v. आई4सी, गृह मंत्रालय सर्वोत्तम प्रथाओं को साझा करने, क्षमता निर्माण को बढ़ाने आदि के लिए नियमित रूप से 'स्टेट कनेक्ट', 'थाना कनेक्ट' और सहकर्मी शिक्षण सत्र आयोजित कर रहा है।
- vi. राज्य/संघ राज्य-क्षेत्र की पुलिस के जांच अधिकारियों (आईओ) को प्रारंभिक स्तर पर साइबर फॉरेंसिक में सहायता प्रदान करने के लिए, आई4सी के एक भाग के रूप में नई दिल्ली (दिनांक 18.02.2019 को) एवं असम (दिनांक 29.08.2025 को) में अत्याधुनिक 'राष्ट्रीय साइबर फॉरेंसिक प्रयोगशाला (जाँच)' स्थापित की गई है। अभी तक, साइबर अपराधों से संबंधित लगभग 12,952 मामलों की जाँच में मदद करने के लिए राष्ट्रीय साइबर फॉरेंसिक प्रयोगशाला (जाँच), नई दिल्ली ने राज्यों/ संघ-राज्य क्षेत्रों की विधि प्रवर्तन एजेंसियों को अपनी सेवाएं प्रदान की हैं।
- vii. साइबर अपराध की जांच, फॉरेंसिक, अभियोजन आदि के महत्वपूर्ण पहलुओं पर ऑनलाइन पाठ्यक्रम के माध्यम से पुलिस अधिकारियों/न्यायिक अधिकारियों के क्षमता निर्माण हेतु आई4सी के तहत 'साइट्रेन' पोर्टल नामक "वृहत ओपन ऑनलाइन कोर्स (एमओओसी)" प्लेटफॉर्म विकसित किया गया है। इस पोर्टल के माध्यम से राज्यों/संघ राज्य-क्षेत्रों के 1,44,895 से अधिक पुलिस अधिकारियों/न्यायिक अधिकारियों का पंजीकरण किया गया है और 1,19,628 से अधिक प्रमाण-पत्र जारी किए गए हैं।
- viii. देश में साइबर सुरक्षा खतरों का मुकाबला करने के लिए विशेष प्रशिक्षण से लैस साइबर कमांडो की एक विशेष शाखा स्थापित करने के लिए माननीय गृह मंत्री द्वारा दिनांक 10.09.2024 को

साइबर कमांडो कार्यक्रम शुरू किया गया था। इस कार्यक्रम का उद्देश्य एक समर्पित, कुशल कार्यबल का सृजन करना है जो महत्वपूर्ण सूचना अवसंरचना को सुरक्षित रखने तथा राष्ट्रीय साइबर सुरक्षा प्रयासों को समर्थन देने में सक्षम हो। अब तक 281 साइबर कमांडो ने आईआईटी, आईआईआईटी, राष्ट्रीय रक्षा विश्वविद्यालय (आरआरयू), राष्ट्रीय फॉरेंसिक विज्ञान विश्वविद्यालय (एनएफएसयू) गांधीनगर तथा नई दिल्ली आदि सहित प्रमुख संस्थानों में सफलतापूर्वक अपना प्रशिक्षण पूरा कर लिया है।

- ix. गृह मंत्रालय ने राज्यों/संघ राज्य-क्षेत्रों को उनके क्षमता निर्माण, जैसे कि साइबर फॉरेंसिक-सह-प्रशिक्षण प्रयोगशालाओं की स्थापना करने, कनिष्ठ साइबर परामर्शदाताओं की नियुक्ति करने और विधि प्रवर्तन एजेंसियों के कार्मिकों, लोक अभियोजकों एवं न्यायिक अधिकारियों के प्रशिक्षण के लिए 'महिलाओं और बच्चों के प्रति साइबर अपराध की रोकथाम (सीसीपीडब्ल्यूसी)' योजना के तहत वित्तीय सहायता प्रदान की है। 33 राज्यों/संघ राज्य-क्षेत्रों में साइबर फॉरेंसिक-सह-प्रशिक्षण प्रयोगशालाएं शुरू की गई हैं तथा विधि प्रवर्तन एजेंसियों के 24,600 से अधिक कार्मिकों, न्यायिक अधिकारियों और अभियोजकों को साइबर अपराध संबंधी जागरूकता, जांच, फॉरेंसिक आदि में प्रशिक्षण प्रदान किया गया है।
- x. गैरकानूनी कार्य करने के लिए उपयोग की जा रही किसी भी जानकारी, डेटा या संचार लिंक को हटाने या अक्षम करने की सुविधा के लिए, सूचना प्रौद्योगिकी (आईटी) अधिनियम, 2000 की धारा 79 की उप-धारा (3) के खंड (ख) के तहत उपयुक्त सरकार या उसकी एजेंसी द्वारा आईटी मध्यस्थों को नोटिस भेजने की प्रक्रिया में तेजी लाने के लिए 'सहयोग' पोर्टल शुरू किया गया है।
- xi. बैंकों/वित्तीय संस्थाओं के सहयोग से आई4सी द्वारा दिनांक 10.09.2024 को साइबर अपराधियों की पहचान की एक संदिग्ध रजिस्ट्री शुरू की गई है। अब तक, बैंकों से प्राप्त 18.43 लाख से

अधिक संदिग्ध पहचानकर्ता डेटा और 24.67 लाख लेयर 1 म्युल खातों को संदिग्ध रजिस्ट्री की भाग लेने वाली संस्थाओं के साथ साझा किया गया है और 8031.56 करोड़ रुपये के लेनदेन को रोका गया है।

xii. समन्वय प्लेटफॉर्म को प्रचालनात्मक बनाया गया है जो साइबर अपराध संबंधी डेटा के आदान-प्रदान और विश्लेषण के लिए विधि प्रवर्तन एजेंसियों (एलईए) हेतु प्रबंधन सूचना प्रणाली (एमआईएस) प्लेटफॉर्म, डेटा भंडार और समन्वय प्लेटफॉर्म के रूप में कार्य करेगा। यह विभिन्न राज्यों/संघ राज्य क्षेत्रों में साइबर अपराध की शिकायतों में शामिल अपराधों और अपराधियों के अंतर्राज्यीय संबंधों पर आधारित विश्लेषण प्रदान करता है। मॉड्यूल 'प्रतिबिंब' अपराधियों और अपराध संबंधी अवसंरचना के स्थानों को मानचित्र पर प्रदर्शित करता है, ताकि क्षेत्राधिकारियों को इसकी जानकारी मिल सके। यह मॉड्यूल विधि प्रवर्तन एजेंसियों द्वारा आई4सी और अन्य एसएमई (SMEs) से तकनीकी-कानूनी सहायता मांगने तथा प्राप्त करने की सुविधा भी प्रदान करता है। इससे 16,840 आरोपियों की गिरफ्तारी हुई है और 1,05,129 साइबर जांच सहायता अनुरोध प्राप्त हुए हैं।

xiii. केंद्र सरकार ने साइबर अपराध जागरूकता पैदा करने के लिए विभिन्न पहल की हैं, जिसमें अन्य बातों के साथ-साथ, निम्नलिखित शामिल हैं: -

- 1) माननीय प्रधानमंत्री जी ने दिनांक 27.10.2024 को "मन की बात" के दौरान डिजिटल गिरफ्तारी के बारे में बात की और भारत के नागरिकों को अवगत कराया।
- 2) दिनांक 28.10.2024 को डिजिटल गिरफ्तारी पर आकाशवाणी, नई दिल्ली द्वारा एक विशेष कार्यक्रम का आयोजन किया गया।
- 3) कॉलर ट्यून अभियान: आई4सी ने दूरसंचार विभाग (डीओटी) के साथ मिलकर साइबर

- अपराध के बारे में जागरूकता बढ़ाने और साइबर अपराध हेल्पलाइन नंबर 1930 तथा एनसीआरपी पोर्टल को बढ़ावा देने के लिए दिनांक 19.12.2024 से कॉलर ट्यून अभियान शुरू किया है। कॉलर ट्यून को दूरसंचार सेवा प्रदाताओं (टीएसपी) द्वारा अंग्रेजी, हिंदी और 10 क्षेत्रीय भाषाओं में भी प्रसारित किया गया। कॉलर ट्यून के छह संस्करण बजाए गए, जिनमें विभिन्न कार्यप्रणाली, जैसे डिजिटल गिरफ्तारी, निवेश घोटाला, मैलवेयर, फर्जी लोन ऐप, फर्जी सोशल मीडिया विज्ञापन, आदि शामिल थे।
- 4) केंद्र सरकार ने डिजिटल गिरफ्तारी घोटालों पर एक व्यापक जागरूकता कार्यक्रम शुरू किया है, जिसमें अन्य बातों के साथ-साथ, अखबार में विज्ञापन, दिल्ली मेट्रो में उदघोषणा, विशेष पोस्ट बनाने के लिए सोशल मीडिया प्रभावकारी व्यक्तियों (Influencers) का उपयोग, प्रसार भारती और इलेक्ट्रॉनिक मीडिया के माध्यम से अभियान, आकाशवाणी पर विशेष कार्यक्रम आदि शामिल हैं।
- 5) डीडी न्यूज के साथ साझेदारी में, आई4सी ने 19 जुलाई 2025 से 52 सप्ताह के लिए साप्ताहिक शो साइबर-अलर्ट के माध्यम से चलने वाला एक साइबर अपराध जागरूकता अभियान चलाया।
- 6) केंद्र सरकार ने साइबर अपराध के बारे में और जागरूकता बढ़ाने के लिए कई कदम उठाए हैं, जिनमें अन्य बातों के साथ-साथ एसएमएस, आई4सी सोशल मीडिया अकाउंट जैसे कि एक्स (पूर्व में ट्विटर) (@CyberDost), फेसबुक (CyberDostI4C), इंस्टाग्राम (CyberDostI4C), टेलीग्राम (cyberdosti4c) के माध्यम से संदेश प्रसारित करना, एसएमएस अभियान, टीवी अभियान, रेडियो अभियान, स्कूल अभियान, सिनेमा हॉल में विज्ञापन, सेलिब्रिटी एंडोर्समेंट, आईपीएल अभियान, कुंभ मेला 2025 और सूरज कुंड मेला

2025 के दौरान अभियान, कई माध्यमों से प्रचार हेतु माईगव का उपयोग करना, राज्यों/संघ राज्य-क्षेत्रों के सहयोग से साइबर सुरक्षा एवं संरक्षा जागरूकता सप्ताह का आयोजन करना, किशोरों/ छात्रों के लिए हैंडबुक का प्रकाशन करना, रेलवे स्टेशनों और हवाई अड्डों पर डिजिटल प्रदर्शन (Displays) आदि शामिल हैं।

डेयरी किसान और मत्स्यपालक

1561. श्री छोटेलाल:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या छोटे और मध्यम स्तर के डेयरी किसान और मत्स्यपालक बाजार में अपने उत्पादों के उचित मूल्य नहीं मिलने और मूलभूत सुविधाओं के अभाव के कारण कठिनाइयों का सामना कर रहे हैं; और
- (ख) यदि हाँ, तो सरकार द्वारा डेयरी और मत्स्यपालन क्षेत्र के विकास को प्रोत्साहित करने और किसानों को आर्थिक रूप से सशक्त बनाने के लिए क्या कदम उठाए जा रहे हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) और (ख): डेयरी: दूध की कीमतें सहकारी समितियां और निजी डेयरियां अपनी उत्पादन लागत और बाजार की शक्तियों के आधार पर तय करती हैं। हालांकि, पशुपालन और डेयरी विभाग (DAHD), भारत सरकार पूरे देश में निम्नलिखित योजनाएं कार्यान्वित कर रहा है:

- i. राष्ट्रीय गोकुल मिशन (RGM)
- ii. राष्ट्रीय डेयरी विकास कार्यक्रम (NPDD)
- iii. डेयरी क्रियाकलापों में संलग्न डेयरी सहकारी समितियों और किसान उत्पादक संगठनों

को सहायता (SDCFPO)

- iv. पशुपालन अवसंरचना विकास निधि (AHIDF)
- v. राष्ट्रीय पशुधन मिशन (NLM)
- vi. पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP)

उपरोक्त योजनाएं बोवाइनों की दूध उत्पादकता में सुधार करने, डेयरी सहकारी समितियों के नेटवर्क का विस्तार करने, डेयरी अवसंरचना को मजबूत करने, कार्यशील पूंजी की आवश्यकता, आहार और चारे की उपलब्धता बढ़ाने तथा पशु स्वास्थ्य सेवाएं उपलब्ध कराने के लिए राज्यों द्वारा किए जा रहे प्रयासों को संपूरित कर रही हैं। इन कार्यक्रमों से दूध उत्पादन की लागत कम करने में मदद मिलती है और डेयरी संबंधी कार्यों से दूध उत्पादकों की आय में भी वृद्धि होती है।

मत्स्यपालन: मत्स्यपालन विभाग ने पिछले पांच वर्षों (वित्तीय वर्ष 2020-21 से वित्तीय वर्ष 2024-25) के दौरान, प्रधानमंत्री मत्स्य संपदा योजना (PMMSY) के तहत 2375.25 करोड़ रुपये के कुल लागत से विभिन्न राज्य सरकारों और संघ राज्य क्षेत्रों के पोस्ट-हार्वेस्ट और विपणन अवसंरचना से जुड़े प्रस्तावों को अनुमोदित किया है। अनुमोदित पोस्ट-हार्वेस्ट से संबंधित क्रियाकलापों में 734 कोल्ड स्टोरेज और आइस संयंत्र, आइस बॉक्स वाली 10924 मोटरसाइकिल, आइस बॉक्स वाली 9412 साइकिल, 3915 ऑटो रिक्शा, 1265 लाइव फिश वेंडिंग यूनिट, 1406 इंसुलेटेड ट्रक और 379 रेफ्रिजरेटेड ट्रक, 6410 फिश कियोस्क, 202 खुदरा मछली बाजार तथा 21 थोक मछली बाजार शामिल हैं।

इसके अलावा, मछली पकड़ने के जहाजों के लिए सुरक्षित लैंडिंग और बर्थिंग की सुविधा देने के लिए, पिछले 5 वर्षों के दौरान मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय ने PMMSY के तहत 3365.64 करोड़ रुपये की कुल लागत से मछली पकड़ने वाले 58 बंदरगाहों और मछली लैंडिंग केंद्रों के विकास हेतु विभिन्न तटीय राज्य सरकारों और संघ राज्य क्षेत्रों के प्रस्तावों को भी अनुमोदित

किया है।

IMPACT OF PM e-DRIVE ON PUBLIC TRANSPORT EMISSIONS

1562. SHRI P C MOHAN:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the Government's plan to measure the long-term impact of the PM e-Drive on public transport emissions;
- (b) the plans for expanding the electric public transport network under PM e-Drive in future in Karnataka;
- (c) the manner in which the Government is working to improve coordination with State of Karnataka and specifically Bengaluru for rollout of e-Bus fleets;
- (d) whether there is a roadmap for installing public charging stations across national highways and in metro cities like Bengaluru; and
- (e) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a): The PM E-DRIVE Scheme notified on 29/09/2024 has an allocation of Rs. 4,391 crore for deployment of 14,028 e-buses, initially in nine cities with population of more than 40 lakh viz. Mumbai, Delhi, Bengaluru, Hyderabad, Ahmedabad, Chennai, Kolkata, Surat, and Pune. This aims to reduce the emissions by public

transport.

(b) and (c): Under the PM E-DRIVE scheme, 4,500 e-buses have been allocated to Bengaluru. Procurement of e-buses on aggregation model through competitive bidding is being carried out by Convergence Energy Services Limited (CESL). Support for e-buses is provided through State/city transport undertakings (STUs) on operational expenditure (OPEX)/ gross cost contract (GCC) model. The Ministry of Heavy Industries and CESL are co-ordinating with the nine cities including Bengaluru for roll-out of e-buses under the scheme.

(d) and (e): Setting up of electric vehicle charging stations is an unlicensed activity and private entrepreneurs may also participate in the activity. In addition to this, an allocation of Rs. 2,000 crore has been made under the PM E-DRIVE scheme for setting up of Electric Vehicle Public Charging Stations (EVPCS) on pan India basis including national highways and metropolitan cities like Bengaluru. Operational guidelines for EVPCS under PM E-DRIVE scheme have been released on 26th September, 2025.

SPECIAL DISASTER MANAGEMENT POLICY FOR HILL STATES

1563. SHRIMATI PRIYANKA GANDHI VADRA:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government proposes to formulate a special disaster management policy for hill states like Himachal Pradesh, Uttarakhand and

hilly regions like Wayanad and Darjeeling, if so, the details thereof;

- (b) whether the Government has taken mitigation measures to address the growing intensity and frequency of natural disaster in hill States and hilly regions;
- (c) the details of Post Disaster Needs Assessment conducted in States affected by Disasters of Severe Nature, including Himachal Pradesh and Uttarakhand;
- (d) the details of funds released by the Centre to states affected by Disasters of Severe Nature since 2020, State-wise; and
- (e) whether the Government has received requests from States affected by Disasters of Severe Nature for additional funds, if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b): The Government has framed a National Policy on Disaster Management (NPDM) in the year 2009 to build a safe and disaster-resilient India by developing a holistic, practical, multi-disaster oriented and technology driven strategy through a culture of prevention, mitigation, preparedness and response. This is a pan-India policy and includes the hilly States and hilly regions also.

The NPDM covers all elements of disaster management including prevention, mitigation, preparedness, response, rehabilitation, reconstruction and recovery.

To achieve the aforesaid objectives, a legal and institutional framework have already been created at the Central, State and District levels through the Disaster Management Act, 2005, as amended in March 2025.

Also, Hon'ble Prime Minister launched the country's first National Disaster Management Plan (NDMP) in June 2016. The plan had been revised and updated in the year 2019 in consultation with all stakeholders. The revised NDMP brings together all sectors, ministries and departments at the Central and State level as well as district level functionaries and defines their respective roles and responsibilities in disaster risk reduction.

Further, as per the NPDM, the primary responsibility for disaster management including the disbursal of relief to the affected people and taking mitigation measures at the ground level, rests with the State Governments concerned. The Central Government supports the State Governments by providing financial and logistics support. State Disaster Management Authorities (SDMAs) and State Disaster Response Forces (SDRFs) of hilly States are pro-actively supported by National Disaster Management Authority (NDMA) and National Disaster Response Force (NDRF) for augmenting their disaster management capacity.

However, the Government has approved following mitigation projects from National Disaster Mitigation Fund (NDMF) for implementation in various States including the hilly States and hilly regions to strengthen their disaster management system:

S. No.	Name of the Project	Financial outlay	Objectives	States/ Area covered
1.	Programme For Landslide Risk Mitigation	Rs. 1000 Crore	to reduce the mortality and economic losses, by reducing vulnerability of communities and their assets to landslides	10 North-Eastern and Himalayan (NEH) States as well as 5 landslide prone States, namely Maharashtra, Karnataka, Tamil Nadu, Kerala and West Bengal.
2.	Glacial Lake Outburst Flood (GLOF) Risk Mitigation Programme	Rs. 150 Crore	to adopt various structural and non-structural mitigation measures to minimize the risk of GLOF	4 Himalayan States, viz, Himachal Pradesh, Uttarakhand, Sikkim and Arunachal Pradesh
3.	Scheme for Forest Fire Risk Management	Rs. 819 crores	for forest fire risk management	144 forest fire prone districts of 19 States (Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Manipur, Madhya Pradesh, Maharashtra, Mizoram, Meghalaya, Nagaland, Odisha, Tamil Nadu, Telangana and Uttarakhand)

(c): The details of the Post Disaster Needs Assessment (PDNA) conducted in the States including Himachal Pradesh and Uttarakhand affected by disasters of

severe nature is at **Statement-I.**

(d): The details of funds released by the Central Government from National Disaster Response Fund (NDRF) to the States affected by disasters of severe nature since 2020 is at **Statement-II.**

(e): During 2025-26, the Central Government has constituted/ deputed Inter-Ministerial Central Teams (IMCTs) to 11 States/ UTs namely, Andhra Pradesh, Himachal Pradesh, Punjab, Chhattisgarh, Uttarakhand, Telangana, Maharashtra, Nagaland, Gujarat, Karnataka and Jammu and Kashmir for assessing the damage caused by disaster in the States. Based on the IMCT report, further action is taken for release of funds from NDRF as per the established procedure.

STATEMENT-I

Details of the PDNA conducted in the States

(Amount in Crore)

S. N o.	State	Calamity	Amount Approved by High-Level Committee (HLC)	Central share of the approved amount	Amount released from Recovery and Reconstruction window of NDRF (as on date)
1.	Himachal Pradesh	Landslide and Flood 2023	2006.40	1504.80	451.44
2.	Uttarakhand	Joshimath Land Subsidence	1658.17	1079.96	291.15

		2022-23			
3.	Assam	Flood 2022	1270.78	1016.63	304.99
4.	Kerala	Wayanad Landslide 2024	260.56	260.56	78.17
5.	Sikkim	GLOF 2023	555.70	253.84	76.15

STATEMENT-II

Details of calamity-wise funds approved and released by Government of India to States from NDRF during 2020-21 to 2024-25.

(Rs. In Crore)

S. No.	State	Calamity	Amount approved by HLC	Amount released from NDRF
2020-21				
1.	Odisha	Cyclone Amphan	128.23	500.00 (on account basis advance)
2.	Odisha	Flood	320.94	
3.	West Bengal	Cyclone Amphan	2707.77	2250.28
4.	Maharashtra	Cyclone Nisarga	268.59	268.59
5.	Karnataka	Flood/Landslide	577.84	577.84
6.	Madhya Pradesh	Flood	611.61	611.61
7.	Sikkim	Flood/Landslide	87.84	73.86
8.	Assam	Flood/Landslide	437.15	44.37
9.	Arunachal Pradesh	Flood/Landslide	75.86	59.34
10.	Telangana	Flood	245.96	0.00
11.	Uttar Pradesh	Flood	386.06	0.00
12.	Andhra Pradesh	Flood	280.78	233.49
13.	Bihar	Flood	1255.27	1255.27
14.	Tamil Nadu	Cyclone Nivar	63.14	63.14

S. No.	State	Calamity	Amount approved by HLC	Amount released from NDRF
15.	Tamil Nadu	Cyclone Burevi	223.77	223.77
16.	Tamil Nadu	Flood	213.51	213.51
17.	Andhra Pradesh	Cyclone Nivar	423.58	423.58
18.	Himachal Pradesh	Flood/ Landslide/ Cloudburst	121.17	0.00
19.	Karnataka	Flood	740.46	740.46
20.	Maharashtra	Flood	151.53	151.53
21.	Maharashtra	Flood	701.00	701.00
2021-22				
1.	Goa	Cyclone Tauktae	0.00	0.00
2.	Gujarat	Cyclone Tauktae	1133.35	1000.00 (on account basis advance)
3.	Karnataka	Flood/Landslide	504.06	504.06
4.	Madhya Pradesh	Flood	600.50	600.50
5.	Assam	Flood/Landslide	51.53	0.00
6.	Uttarakhand	Flood/Landslide	187.18	0.00
7.	West Bengal	Cyclone Yass	586.59	350.13
8.	West Bengal	Flood/Landslide	475.04	
9.	Tamil Nadu	Flood	352.85	352.85
10.	Himachal Pradesh	Flood/Landslide/ Cloudburst	112.19	0.00
11.	Maharashtra	Flood/Landslide	355.39	355.39
12.	Andhra Pradesh	Flood	351.43	351.43
13.	Karnataka	Flood/Landslide	492.39	492.39

S. No.	State	Calamity	Amount approved by HLC	Amount released from NDRF
14.	Bihar	Flood	1038.96	1038.96
15.	Rajasthan	Flood	292.51	13.46
16.	Sikkim	Flood/ Landslide	59.35	55.23
17.	Odisha	Cyclone Yaas	-	500.00 (on account basis advance)
2022-23				
1.	Assam	Flood/Landslide	520.47	160.94
2.	Gujarat	Flood	82.53	0.00
3.	Karnataka	Flood/Landslide	941.04	939.83
4.	Meghalaya	Flash Flood/ Flood/ Landslide	47.33	0.00
5.	Nagaland	Flash Flood/Flood/ Landslide	68.02	68.02
6.	Himachal Pradesh	Flood, Landslide and Cloudburst	239.31	214.26
7.	Andhra Pradesh	Flood	142.92	0.00
8.	Maharashtra	Flood/Landslide	577.50	0.00
9.	Sikkim	Flood	47.43	46.89
2023-24				
1.	Gujarat	Cyclone Biparjoy	338.24	0.00
2.	Himachal Pradesh	Flood, Cloudburst, Landslide	633.73	597.98
3.	Andhra Pradesh	Cyclone Michaung	366.42	0.00

S. No.	State	Calamity	Amount approved by HLC	Amount released from NDRF
4.	Assam	Flood, Landslide	73.98	0.00
5.	Sikkim	Flood, Flash Flood, Landslide	245.47	240.45
6.	Tamil Nadu	Cyclone Michaung	285.54	276.10
7.	Tamil Nadu	Flood	397.13	
2024-25				
01	Bihar	Flood	588.73	0
02	Tamil Nadu	Cyclone “Fengal”	522.34	522.34
03	Andhra Pradesh	Flood	608.08	0.00
04	Kerala	Landslide	153.47	0.00
05	Tripura	Flash Flood, Landslide	288.93	174.97
06	Nagaland	Flash Flood, Flood, Landslide	170.99	0.00
07	Odisha	Cyclone “Dana”	255.24	0.00
08	Mizoram	Cyclone “Remal”	64.14	7.56
09	Telangana	Flood	231.75	0.00
10	Himachal Pradesh	Flash Flood, Flood, Cloud Burst	136.22	107.15

PROMOTION OF SWADESHI AND ATMANIRBHAR BHARAT

1564. SHRI PRATAP CHANDRA SARANGI:

Will the Minister of **TEXTILES** be pleased to state :

(a) whether the Government has any plans to promote swadeshi/Atmanirbhar

Bharat in the textile sector thereby augmenting the economic opportunities of the weavers and artisans in the country enhancing domestic consumption of textile products particularly from Odisha and Balasore region and if so, the details thereof;

- (b) whether any specific interventions for reskilling and upskilling the human resources engaged in the production of ethnic traditional attairs having Geographic Identity upholding the local traditions and cultural diversity, to attract international markets for Indian products and designer 66 apparels and if so, the details thereof; and
- (c) the specific efforts in identifying specific ethnic knowledge and creating enabling ecosystem for patenting such products and processes?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a): Ministry of Textiles, Government of India has launched various schemes/initiative including the Swadeshi campaign to boost the domestic demand for handloom, handicrafts and textile products in the country including the State of Odisha. The aim and objective of the campaign is to stimulate Domestic Demand, embed Textile Heritage in National Identity, Empower Producers and MSMEs, implement initiatives like PLI for Textiles, PM MITRA Parks, ODOP which align with Atmanirbhar Bharat, encourage Ministries, PSUs and educational

institutions to adopt Indian-made textiles in uniforms, furnishings etc.

(b): The Ministry of Textiles is implementing Samarth (Scheme for Capacity Building in Textiles Sector) with the objective to provide demand driven, placement-oriented skilling programmes to supplement the efforts of the industry in creating jobs in the organized textile and related sectors, covering the entire value chain of textiles.

In addition to the above, for traditional Textiles, skilling and upskilling training is provided to handloom workers in technical areas i.e. weaving, designing, dyeing/printing etc. under Samarth (Scheme for Capacity Building in Textiles Sectors).

(c): Ministry of Textiles under the scheme, National Handloom Development Programme (NHDP) promotes the provision of Geographical Indication (GI) of Goods (Registration and Protection) Act 1999, in respect of handloom products pan India. Under this scheme, financial assistance is provided for meeting the expenses in registering the designs/products, imparting training to personnel of implementing agencies and effective enforcement of G.I. registration.

The act provides legal protection to the GI of goods etc. and prevents unauthorized use of these by others. In case of any violation by producing duplicate product similar to GI registered, the authorized users can resort to civil and criminal remedies available under the Act.

जलवायु परिवर्तन के कारण पारंपरिक फसलों का विलुप्त होना

1565. श्री त्रिवेन्द्र सिंह रावत:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को जानकारी है कि जलवायु परिवर्तन, प्रवासन और वाणिज्यिक खेती के कारण पर्वतीय क्षेत्रों की कई पारंपरिक फसलें विलुप्त होने के कगार पर हैं;
- (ख) भारतीय कृषि अनुसंधान परिषद (आईसीएआर) और राष्ट्रीय जीन बैंक द्वारा ऐसी विलुप्त अथवा संकटापन्न फसलों की किस्मों के संरक्षण, दस्तावेजीकरण और पुनः शुरुआत करने के लिए क्या कार्रवाई की गई है;
- (ग) क्या सरकार का पोषक तत्वों से भरपूर "विलुप्त प्रायः" फसलों (बाजरा, छद्म अनाज, औषधीय पौधों आदि) के संरक्षण और प्रसार के लिए एक विशेष कार्यक्रम शुरू करने का प्रस्ताव है; और
- (घ) बीज बैंकों, विपणन सहायता, प्रसंस्करण और मूल्यवर्धन अवसंरचना के माध्यम से इन फसल किस्मों के पुनरुद्धार के लिए क्या कदम उठाए जाने का प्रस्ताव है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) और (ख): केंद्रीय शुष्क क्षेत्र अनुसंधान संस्थान (आईसीएआर-सीएजेडआरआई), भारतीय कृषि अनुसंधान परिषद के अंतर्गत एक संस्थान है जो पारंपरिक शुष्क क्षेत्र की फसलों जैसे पर्ल मिलेट, मोठ, ग्वार, घास, औषधीय पौधों, झाड़ियों और शुष्क फलों के संरक्षण, सुधार और सतत उपयोग के लिए प्रयास करता है। 30 नवंबर 2025 तक, आईसीएआर और राष्ट्रीय जीन बैंक ने 100086 विलुप्त या संकटाग्रस्त फसल किस्मों के संरक्षण, दस्तावेजीकरण और पुनर्प्रचलन के उपाय किए हैं, जिनमें 85587 भू-प्रजाति किस्में और 14499 पारंपरिक कृषक किस्में शामिल हैं।
- (ग) और (घ): सरकार पोषक तत्वों से भरपूर "विलुप्त प्रायः फसलों" के संरक्षण और प्रसार को सक्रिय रूप से प्रोत्साहन दे रही है। भारत की पहल पर संयुक्त राष्ट्र ने वर्ष 2023 को अंतर्राष्ट्रीय मिलेट वर्ष

घोषित किया है, जिससे देश भर में मिलेट के अनुसंधान, संरक्षण और बड़े पैमाने पर प्रचार को बढ़ावा मिला है। इसके अतिरिक्त, विभिन्न भारतीय कृषि अनुसंधान परिषद (आईसीएआर) संस्थान और राष्ट्रीय जीन बैंक विशिष्ट कार्यक्रमों और अनुसंधान पहलों के माध्यम से मिलेट, छद्म अनाज, औषधीय पौधों और अन्य कम उपयोग की जाने वाली फसलों के संरक्षण, सुधार और इन्हें मुख्यधारा में लाने के लिए निरंतर कार्यरत हैं। सरकार किसानों को बाजार सुविधाएँ और बाजार लिंकेज प्रदान करके राज्यों का समर्थन कर रही है। पर्वतीय क्षेत्रों में उगाई जाने वाली उपज मुख्यतः जैविक उपज होती है क्योंकि वहाँ कृषि-रसायनों का उपयोग न्यूनतम होता है। औषधीय और सुगंधित पौधों सहित इन जैविक रूप से उगाई जाने वाली उपज के लिए विपणन सुविधाएँ और बाजार लिंकेज प्रदान करने हेतु, सरकार विशिष्ट रूप से जैविक उत्पाद के लिए विशेष एफपीओ को बढ़ावा दे रही है और जैविक उत्पाद खरीदारों के बीच प्रचार और संपर्क के माध्यम से उन्हें बाजार लिंकेज प्रदान कर रही है। इसके अतिरिक्त, सरकार राज्यों के साथ मिलकर मंडियों में जैविक रूप से उगाई जाने वाली उपज की बिक्री-लेनदेन के लिए विशिष्ट/समर्पित स्थान बनाने के लिए भी प्रयासरत है।

DIVERSION OF PANCHAYATI RAJ FUNDS IN ANDHRA PRADESH

1566. DR. GUMMA THANUJA RANI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether the Government is aware of reports that Rs. 500 crore in Panchayati Raj funds and Rs. 1,120 crore from the 15th Finance Commission have not been deposited into local body accounts in Andhra Pradesh, if so, the reasons therefor;
- (b) whether the Ministry proposes to investigate this diversion and ensure

restoration of funds, if so, the details thereof;

(c) whether the Government has noted the reported withdrawal of cheque signing powers from Sarpanches without due process and security from Zilla Parishad Chairpersons; and

(d) if so, the steps being taken to uphold constitutional protections under the 73rd Amendment?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b): No. No such report has been received by the Ministry of Panchayati Raj. However, as per the Grant Transfer Certificate (GTC) submitted by the State Government of Andhra Pradesh, Rs. 1121.20 Crores released to State for the 2nd Installment of 15th FC grants for FY 2024-25 (both Tied and Untied) were deposited into the respective Bank Accounts of Rural Local Bodies along with the penal interest of a total of Rs. 55.31 Crores for the delayed period of transfer.

(c) and (d): Panchayat, being "Local Government", is a State subject and part of the State List of the Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts, which may vary from State to State, subject to the provisions of the Constitution. Further, no such communication regarding the withdrawal of cheque signing powers from

Sarpanches has been received by this Ministry from the State.

FUNDS ALLOCATED UNDER ATAL VAYO ABHYUDAY YOJANA

1567. SHRI B K PARTHASARATHI:

SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the details regarding number of projects approved, implemented, and currently active under Atal Vayo Abhyuday Yojana (AVYAY) under all its sub-components classified State and district-wise for Andhra Pradesh;
- (b) the details regarding number of beneficiaries served under each component during the last three years, year, State and district-wise for Andhra Pradesh;
- (c) the details regarding total funds allocated, released and utilized under AVYAY during the last three years, year, State and district-wise including Andhra Pradesh;
- (d) the details regarding list of institutions or NGOs implementing Senior Citizens Homes, mobile Medicare units, caretaker training and assistive device camps under AVYAY in Andhra Pradesh;
- (e) the details regarding steps taken by the Government to raise awareness about AVYAY and its various components among senior citizens and stakeholders, especially in rural and remote area; and

(f) whether mechanisms such as social audits, surprise inspections and third-party evaluations have been institutionalised to monitor delivery and quality of services under AVYAY?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b): The Ministry of Social Justice and Empowerment, implements a scheme namely Atal Vayo Abhyuday Yojana (AVYAY) to provide help and security to the senior citizens. The Scheme has the following seven components:-

i. Integrated Programme for Senior Citizen(IPSrC) – Grant-in-aid is provided to Non-Governmental/ Voluntary Organisations for running and maintenance of Senior Citizen Homes (old age homes), Continuous Care Homes, etc. Facilities like shelter, nutrition, medicare and entertainments are provided free of cost to indigent senior citizens. The district wise information of number of projects under this component in Andhra Pradesh is enclosed at **Statement-I**.

ii. State Action Plan for Senior Citizen(SAPSrC)- Under State Action Plan for Senior Citizens (SAPSrC), the State Government implements the State Action Plan for welfare of senior citizens. Grant-in-aid is provided to States/ UTs for activities like awareness generation, sensitization, cataract surgeries and State specific activities.

iii. Elderline - The National Helpline on Toll free number 14567 namely 'Elderline' was launched on 01.10.2021 for grievance redressal of Senior Citizens and to generate awareness about the Act, schemes and programmes being executed by Central and State Governments. Elderline was operational in the State of Andhra Pradesh from 1/10/2021 to 15/12/2023. The details of calls received under Elderline in the State of Andhra Pradesh during this period is as under:

State/UT	Total Calls Received	Total Actionable Cases Registered	Total Cases Resolved	Total Field Interventions / Rescues Conducted
Andhra Pradesh	32,509	10,317	7,573	184

Elderline is not in operation in the State of Andhra Pradesh from 16.12.2023-onwards as the State of Andhra Pradesh has not signed the tripartite MoU.

iv. Rashtriya Vayoshri Yojana(RVY) - The Ministry of Social Justice and Empowerment is implementing the scheme component of 'Rashtriya Vayoshri Yojana (RVY)' with the objective to provide to senior citizens, with the monthly income of not more than Rs. 15000/- and suffering from age related disabilities/ infirmities, with such physical aids and assisted living devices which can restore near normalcy in their bodily functions. The scheme was launched on 01.04.2017. The details of devices distributed and the number of beneficiaries under this component in the State of Andhra Pradesh during last three years is as under:

State Name	FY2022-23		FY 2023-24		FY 2024-25	
	No. of Beneficiary	No. of Devices Distributed	No. of Beneficiary	No. of Devices Distributed	No. of Beneficiary	No. of Devices Distributed
ANDHRA PRADESH	667	6577	243	495	1437	5063

v. Seniorcare Ageing Growth Engine(SAGE) – SAGE scheme Component is to promote out-of-the-box and innovative solutions for the commonly faced problems. Under this scheme component, innovative start-ups are identified and encouraged for developing products, processes and services for the welfare of the elderly. The selection of the start-ups is made through a transparent process and the funds are provided as equity, subject to the Government investment not exceeding 49% of the total equity of the Firm. Till date nine start-ups have been supported under this component. Out of these nine start-ups, no start-up is supported in the state of Andhra Pradesh.

vi. Training of Geriatric Caregivers - The main objective of this scheme component is to bridge the gap in supply and increasing demand in the field of geriatric caregivers so as to provide more professional services to the senior citizens and also to create a cadre of professional care givers in the field of geriatrics. The number of individuals trained under this component during the last three years are as under:

2022-23	2023-24	2024-25
-	-	35,480

Out of these 35,480 individuals trained under this scheme component, 90 trainees were trained in the state of Andhra Pradesh.

vii. Other Initiatives for Senior Citizens: In order to solve the problems of healthy and productive ageing, several initiatives are implemented across the country.

(c): The details of funds allocated, utilized under AVYAY scheme during the last three years throughout the country including state of Andhra Pradesh is as under:

Year	Atal Vayo Abhyuday Yojana	
	Funds allocated (in crores)	Actual expenditure (in crores)
2022-23	262.33	239.87
2023-24	324.45	210.48
2024-25	413.77	408.14

State-wise funds are released under two components of AVYAY scheme namely, IPSrC and SAPSrC. State-Wise release under IPSrC and SAPSrC components for last three years including State of Andhra Pradesh is at **Statement-II**.

(d): The list of NGOs implementing Senior Citizen Homes and Mobile Medicare Units in the state of Andhra Pradesh under the component of IPSrC is at **Statement-III**.

(e) and (f): The Department takes regular steps to ensure proper implementation

of AVYAY scheme throughout the country . Following steps have been taken in this regard:-

1. Awareness Generation: The Department utilizes various platforms, including the Ministry's website, the e-Anudaan Portal, social media channels, regional conferences, and radio channels to raise the awareness about the scheme.
2. Collaboration with State/UT Governments: The Department collaborates with States/UTs to ensure that the schemes are being implemented effectively at the District/Regional level. Regional Conferences are held with States/ UTs for the effective implementation of the Schemes.
3. Capacity Building and Training: Regional Resources and Training Centers (RRTCs), under the aegis of this Department, conduct various workshops and capacity building trainings on digital, financial, social empowerment, awareness generation etc.. RRTCs have also been mandated to enhance the efficiency of senior citizen homes. One of the work of National Institute of Social Defence (NISD), an autonomous body of the Department, is wider dissemination of information in the field of old age care.
4. Regular Monitoring and Evaluation: The Department has set up a Project Monitoring Unit (PMU) for monitoring of the AVYAY scheme. Regular evaluation/third party evaluations are conducted for effective

implementation of the AYVAY scheme.

STATEMENT I

District Wise number of projects under IPSrC in Andhra Pradesh -

Sl. No.	District	Total
1	Anakapalli	1
2	Anantapur	3
3	Annamaya	1
4	Annamayya	1
5	Bapatla	2
6	Chittoor	19
7	Cuddapah	1
8	East Godavari	2
9	Guntur	11
10	Kakinada	1
11	Krishna	1
12	Kurnool	4
13	Nandyal	1
14	Nellore	14
15	NTR	1
16	Palnadu	1
17	Prakasam	17
18	Sri Satya Sai	1
19	Tirupati	5
20	Visakhapatnam	1
21	Vizianagaram	1
22	West Godavari	1
23	YSR	3
	Total	93

STATEMENT-II

State-wise details of funds released (in lakhs) and number of beneficiaries covered during last three years under IPSrC:-

Sl. No.	States/UTs	2022-23		2023-24		2024-25	
		Funds Released	Number of Beneficiaries	Funds Released	Number of Beneficiaries	Funds Released	Number of Beneficiaries
1	Andhra Pradesh	1058.69	25850	1663.32	22900	1764.34	23200
2	Bihar	0	0	36.64	400	98.21	350
3	Chhattisgarh	27.36	50	118.61	225	140.85	325
4	Goa	0	0	0	0	0	0
5	Gujarat	53.57	175	106.61	425	123.17	275
6	Haryana	169.86	925	244.1	1700	168.2	1625
7	Himachal Pradesh	11.58	25	26.54	75	46.5	100
8	Jharkhand	48.86	150	84.89	250	93.61	300
9	Karnataka	641.99	920	943.17	2340	1059.21	2415
10	Kerala	8.75	50	41.5	200	21.41	75
11	Madhya Pradesh	152.62	375	261.3	750	292.34	675
12	Maharashtra	527.39	5835	963.3	12160	991.76	11670
13	Odisha	1090.01	7350	1649.53	14550	2109.16	19850
14	Punjab	4.83	600	0	0	0	0

Sl. No.	States/UTs	2022-23		2023-24		2024-25	
		Funds Released	Number of Beneficiaries	Funds Released	Number of Beneficiaries	Funds Released	Number of Beneficiaries
15	Rajasthan	121.95	375	355.49	975	194.46	600
16	Tamil Nadu	1089.23	16795	1563.32	32940	1636.25	33715
17	Telangana	166.71	350	509.27	15550	527.08	10875
18	Uttar Pradesh	623.66	1295	797.25	2290	875.96	2215
19	Uttarakhand	23.41	50	35.7	100	24.02	75
20	West Bengal	332.8	10100	720.87	20900	395.54	5875
21	A and N Island	0	0	0	0	0	0
22	Chandigarh	0	0	0	0	0	0
23	Dadra Nagar Haveli and Daman and Diu	0	0	0	0	0	0
24	Lakshadweep	0	0	0	0	0	0
25	Delhi	47.25	125	74.6	200	72	200
26	Pondicherry	33.96	100	69.67	200	36.46	100
27	Arunachal Pradesh	0	0	8.25	50	0	0
28	Assam	609.32	15475	710.05	25690	769.9	20865
29	Jammu and Kashmir	0	0	56.57	650	25.54	200
30	Ladakh	0	0	0	0	0	0
31	Manipur	349.37	700	772.55	1975	968.94	16425
32	Meghalaya	0	0	0	0	0	0
33	Mizoram	0	0	0	0	3.35	0

Sl. No.	States/UTs	2022-23		2023-24		2024-25	
		Funds Released	Number of Beneficiaries	Funds Released	Number of Beneficiaries	Funds Released	Number of Beneficiaries
34	Nagaland	20.77	50	52.6	275	61.85	325
35	Sikkim	0	0	0	0	0	0
36	Tripura	17.44	25	29.91	50	42.66	100
	Total	7231.38	87745	11895.61	157820	12542.77	152430

**State-wise details of funds released (in crores) during last three years
under SAPSrC**

Sl. No.	State/UT	2022-23	2023-24	2024-25
1	Andaman and Nicobar Islands	-	-	-
2	Andhra Pradesh	-	0.74	1.02
3	Arunachal Pradesh	-	-	-
4	Assam	-	7.79	-
5	Bihar	7.58	-	3.525
6	Chandigarh	-	-	-
7	Chhattisgarh	-	1.55	0.05
8	Dadra Nagar Haveli and Daman and Diu	-	-	0.1042
9	Goa	-	-	0.075
10	Gujarat	-	-	-
11	Haryana	-	-	-
12	Himachal Pradesh	-	-	0.22055
13	Jammu and Kashmir	1.50	-	0.05
14	Jharkhand	-	-	0.83505
15	Karnataka	-	-	1.52265
16	Kerala	-	0.56	0.345
17	Lakshadweep	-	-	-
18	Ladakh	-	0.08	0.05
19	Madhya Pradesh	-	1.30	1.7483
20	Maharashtra	-	-	-
21	Manipur	0.96	3.83	-
22	Meghalaya	-	-	-
23	Mizoram	-	-	-
24	Nagaland	0.82	1.23	0.775
25	NCT of Delhi	-	-	-
26	Odisha	-	0.18	1.2642

27	Puducherry	-		
28	Punjab	-	-	
29	Rajasthan	-	-	0.26
30	Sikkim	0.88	-	0.275
31	Tamil Nadu	-	0.15	-
32	Telangana	-	3.78	0.28745
33	Tripura	-	-	0.0948
34	Uttar Pradesh	-	-	1.50
35	Uttarakhand	-	-	0.10
36	West Bengal	-	-	2.81
Total		11.74	21.19	16.91

STATEMENT-III

List of NGOs implementing Senior Citizen Homes and Mobile Medicare Units in state of Andhra Pradesh

Sr. No.	District	Name of NGO	Project Type
1	Anakapalli	Pavani Society For The Multiple Handicapped And Spastics	Senior Citizen Home
2	Anantapur	Rupa Educational Society	Senior Citizen Home
3	Anantapur	Sree Venkateswara Convent Educational Society	Senior Citizen Home
4	Anantapur	Sri Rakesh Educational Welfare Society	Senior Citizen Home
5	Annamaya	Sarvodaya Women Welfare Society	Senior Citizen Home
6	Annamayya	Archana Vignan Educational Rural Development Society	Senior Citizen Home
7	Bapatla	Infant Welfare Society	Senior Citizen Home
8	Bapatla	Spurthy Welfare Society	Senior Citizen Home
9	Chittoor	Mother India Community Development Association	Senior Citizen Home
10	Chittoor	Mother India Community Development Association	Senior Citizen Home

Sr. No.	District	Name of NGO	Project Type
11	Chittoor	People's Action For Social Service	Senior Citizen Home
12	Chittoor	People's Action For Social Service	Senior Citizen Home
13	Chittoor	People's Action For Social Service	Mobile Medicare Unit
14	Chittoor	Rashtriya Seva Samithi	Senior Citizen Home
15	Chittoor	Rashtriya Seva Samithi	Senior Citizen Home
16	Chittoor	Rashtriya Seva Samithi	Senior Citizen Home
17	Chittoor	Rashtriya Seva Samithi	Senior Citizen Home
18	Chittoor	Rashtriya Seva Samithi	Senior Citizen Home
19	Chittoor	Rashtriya Seva Samithi	Senior Citizen Home
20	Chittoor	Rashtriya Seva Samithi	Senior Citizen Home
21	Chittoor	Rashtriya Seva Samithi	Senior Citizen Home
22	Chittoor	Rashtriya Seva Samithi	Senior Citizen Home
23	Chittoor	Rashtriya Seva Samithi	Senior Citizen Home
24	Chittoor	Sarvodaya Women Welfare Society	Senior Citizen Home
25	Chittoor	Sarvodaya Women Welfare Society,	Senior Citizen Home
26	Chittoor	Seva	Senior Citizen Home
27	Chittoor	Velugu	Senior Citizen Home
28	Cuddapah	Padmavathi Mahila Mandalil	Senior Citizen Home
29	East Godavari	Pushkara Matha Convent Committee	Senior Citizen Home
30	East Godavari	Sanjay Gandhi Memorial Orphanages Boarding Home	Senior Citizen Home
31	Guntur	Indira Memorial Weaker Section Dev.society	Senior Citizen Home
32	Guntur	Indira Priyadarsini Girijana Backward Class Mahila Mandali	Senior Citizen Home
33	Guntur	Kandrika Mahila Mandali	Senior Citizen Home
34	Guntur	Kothapeta Mahila Mandali	Senior Citizen Home
35	Guntur	Narasaraopet Taluka Scheduled Tribes Youth Club	Senior Citizen Home
36	Guntur	Naveena Adarsya Mahila Mandali	Senior Citizen Home
37	Guntur	Omkar Rural Development Society	Senior Citizen Home
38	Guntur	Pragthi Youth Sangam	Senior Citizen Home

Sr. No.	District	Name of NGO	Project Type
39	Guntur	Sonia Gandhi Harijana Girijana Balheena Vargamula Mahila Mandali	Senior Citizen Home
40	Guntur	Sri Venkateswara Mahila Mandali	Senior Citizen Home
41	Guntur	Udayasri Mahila Samajam	Senior Citizen Home
42	Kakinada	Swathi Mahila Mandali	Senior Citizen Home
43	Krishna	Senior Citizens Forum	Senior Citizen Home
44	Kurnool	Mn Rural And Urban Developmental Society	Senior Citizen Home
45	Kurnool	Pratibha Educational Society	Senior Citizen Home
46	Kurnool	Priyadarshini Mahila Mandali	Senior Citizen Home
47	Kurnool	Rural Tribal Development Society	Senior Citizen Home
48	Nandyal	Mispah Old Age Home Educational and Rural Development Society	Senior Citizen Home
49	Nellore	Arya Dayananda Mahila Mandali	Senior Citizen Home
50	Nellore	Asthana-a-chistia Mahila Mandali	Senior Citizen Home
51	Nellore	Asthana-a-chistia Mahila Mandali	Senior Citizen Home
52	Nellore	Bharathi Mahila Voluntary Service Orgn.	Senior Citizen Home
53	Nellore	Haritha Mahila Mandali Society	Senior Citizen Home
54	Nellore	Health Care and Social Welfare Society	Senior Citizen Home
55	Nellore	Indiramma Mahila Mandali	Senior Citizen Home
56	Nellore	Indiramma Mahila Mandali	Mobile Medicare Unit
57	Nellore	Lakshmi Mahila Mandali	Senior Citizen Home
58	Nellore	Nehru Bharathi Educational Institution	Senior Citizen Home
59	Nellore	Polymers Educational Society	Senior Citizen Home
60	Nellore	Polymers Educational Society	Senior Citizen Home
61	Nellore	Sri Lakshmi Parvathi Mahila Mandali	Senior Citizen Home
62	Nellore	The Divine India	Senior Citizen Home
63	NTR	Health Care And Social Welfare Society	Senior Citizen Home
64	Palnadu	Hands Of Compassion	Senior Citizen Home
65	Prakasam	Adarsha	Senior Citizen Home
66	Prakasam	Arunodaya Mahila Mandali	Senior Citizen Home
67	Prakasam	Chandra Vamsa Organisation For Rural Development	Senior Citizen Home

Sr. No.	District	Name of NGO	Project Type
68	Prakasam	Indira Priyadarsini Mahila Mandali	Senior Citizen Home
69	Prakasam	Lakshmi Mahila Mandali	Senior Citizen Home
70	Prakasam	Mahila Mandali	Senior Citizen Home
71	Prakasam	Netaji Yuva Kendra	Senior Citizen Home
72	Prakasam	Priyadarsini Mahila Mandali	Senior Citizen Home
73	Prakasam	Sabari Girijana Mahila Mandali	Senior Citizen Home
74	Prakasam	Samatha Mahila Vedika	Senior Citizen Home
75	Prakasam	Sree Mahalakshmi Mahila Mandali	Senior Citizen Home
76	Prakasam	Sri Bhavani Mahila Mandali	Senior Citizen Home
77	Prakasam	Sri Kastajeevula Jatheya Seva Sangham	Senior Citizen Home
78	Prakasam	Three Men Academics	Senior Citizen Home
79	Prakasam	Valmiki Seva Sangham,	Senior Citizen Home
80	Prakasam	Vasavi Educational Society	Senior Citizen Home
81	Prakasam	Vutukuri Venkata Subbamma Welfare Society	Senior Citizen Home
82	Sri Satya Sai	Sri Thulasidhama Vrudhashramam	Senior Citizen Home
83	Tirupati	Giving Hands Foundation	Senior Citizen Home
84	Tirupati	Rastra Kavula Kalakarula Vruddasramam	Senior Citizen Home
85	Tirupati	Rastra Kavula Kalakarula Vruddasramam	Senior Citizen Home
86	Tirupati	Sarvodaya Women Welfare Society	Senior Citizen Home
87	Tirupati	Swayamkrushi Rural And Urban Development Society	Senior Citizen Home
88	Visakhapatnam	Sri Venkateswara Yuvajana Sangham	Senior Citizen Home
89	Vizianagaram	Awards Yuva Tech Authorised Computer Centre,	Senior Citizen Home
90	West Godavari	Shri Sachidananda Venkateswara Avd. Varuddha, West Godawari,	Senior Citizen Home
91	YSR	Dr. Ambedkar Dalithavarga Abhivruddi Sangam	Senior Citizen Home
92	YSR	Lawrence Weaker Sections Welfare Society	Senior Citizen Home
93	YSR	Leelavati Charitable Trust	Senior Citizen Home

PMGSY IN MIZORAM**1568. SHRI RICHARD VANLALHMANGAIHA:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the total length of rural roads constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY) in Mizoram;
- (b) whether there are delays in the construction of roads under PMGSY due to land acquisition or difficult terrain, if so, the details thereof;
- (c) the details and total number of projects pending for completion; and
- (d) the steps taken by the Government to expedite them?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a): Under various verticals of Pradhan Mantri Gram Sadak Yojana (PMGSY), 367 road works of 4,935 Km length and 07 bridges, with an estimated cost of Rs. 3,412.16 crore, have been sanctioned to the State of Mizoram. Out of which, 345 road works of 4,638 Km length have been completed with ₹ 2,736.65 crore (including State share). The vertical-wise details may be accessed at the programme website <https://pmgsy.dord.gov.in> ->Progress Monitoring ->State MPR Abstract Report.

(b): Rural Road is a State subject, and PMGSY is a one-time special intervention of the Government of India to improve the Rural Infrastructure through construction of all-weather roads. As per the Programme guidelines, the responsibility to

implement the programme lies with the State Governments. As per programme guidelines, the availability of land for the construction of roads under the programme has to be ensured by the State Government at the time of preparation of Detailed Project Reports (DPRs). A certificate to the effect that land is available for execution of projects is also to be furnished by the State Government at the time of submission of proposals. The programme guidelines also do not have provisions for providing funds for the acquisition of land for the construction of roads under the programme

As per information received from the State Government, construction of 02 road works of 33 km length in Lunglei District is pending due to land acquisition, as these roads fall within the riverine area, and the issue is pending with the State Forest Department.

(c): The State has 5 roads of 3 km length pending under PMGSY-I (started in the year 2000). The timeline for completion of PMGSY-I works was 31.03.2025, and beyond this, the State need to complete the balance works under PMGSY-I from the State funds. Under PMGSY-III, the State has 17 roads of 272 km length and 7 bridges pending for completion. The timeline for completion of PMGSY-III works is extended up to 31.03.2026.

(d): As per PMGSY programme guidelines, execution of PMGSY projects is the responsibility of the State Government within the timeline of the scheme. However,

the Ministry of Rural Development has taken a number of initiatives to expedite completion of road works sanctioned under PMGSY, some of which are given below:-

- i. Programme is regularly monitored by way of Regional Review Meetings (RRMs), Performance Review Committee (PRC) Meetings and Pre-Empowered/ Empowered Committee Meetings with the States.
- ii. The State Governments are also regularly advised to convene meetings with the concerned authorities to expedite matters relating to land issues, forest clearances etc., to expedite completion of works.
- iii. States have been requested to augment execution capacity and contracting capacity, and their compliance in this regard is regularly reviewed.
- iv. Training is imparted to field engineers and contractors, as well as their staff, for capacity building.
- v. The Ministry has also conducted a number of Contractor's Outreach Programmes in the States to attract the contractors in the implementation of PMGSY projects.

PROTECTION AND CONSERVATION OF COWS

1569. DR. NAMDEO KIRSAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be

pleased to State:

- (a) the steps taken by the Government to promote livestock along with the names of schemes for the promotion of animal husbandry and milk production;
- (b) the details of steps taken by the Government to protect and Conserve cows in the country;
- (c) the details and total budget allocated for the said schemes; and
- (d) the details of amount of subsidy being provided by the Government to promote livestock in rural areas?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b): In order to supplement the efforts made by the States to promote animal husbandry and milk production, the Department of Animal Husbandry and Dairying (DAHD), Government of India is implementing following schemes across the country:

1. Rashtriya Gokul Mission (RGM): RGM is implemented for development and conservation of indigenous breeds, genetic upgradation of bovine population and enhancement of milk production and productivity of bovines with the following are major initiatives under the scheme:

- (i) Nationwide Artificial Insemination Programme: The programme aims at

enhancing AI coverage and to deliver quality Artificial Insemination Services (AI) at farmer's doorstep with semen of high genetic merit bulls including indigenous breeds. The progress of the programme is uploaded on real time on Bharat Pashudhan/NDLM (National Digital Livestock Mission), ensuring transparency in artificial insemination services and in tracking the farmers benefitting from the programme. As on date 9.36 crore animals have been covered, 14.56 crores Artificial Insemination have been performed and 5.62 crores farmers benefitted under the programme. Income of the participating farmers is expected to increase with the enhancement in productivity.

- (ii) Sex Sorted Semen: Sex-sorted semen technology has been introduced in the country to ensure production of female calves with up to 90% accuracy. This technology is a game-changer, as it not only enhances milk production but also helps in reducing the stray cattle population. For the first time in India, facilities established under the Rashtriya Gokul Mission have successfully produced sex-sorted semen of indigenous cattle breeds. These facilities are located at five government semen stations in Gujarat, Madhya Pradesh, Tamil Nadu, Uttarakhand, and Uttar Pradesh. In addition, three private semen stations are also engaged in the production of sex-sorted semen doses. So far 128 lakh sex sorted semen doses have been produced in the country including semen doses produced from private

semen stations. Indigenously developed sex sorted semen production technology has been launched by Hon'ble PM on 5.10.2024 with this technology cost of sex sorted semen has been reduced from Rs 800 to Rs 250/ dose. So far 40 lakh doses sex sorted semen production facility using indigenous technology has been created in the country. Production facility for additional 150 lakh doses production annually is being created at CFSPandTI, Rajasthan, Haryana, Punjab and in various semen stations in Gujarat.

Accelerated Breed Improvement Programme using sex sorted semen: Sex sorted semen of indigenous breeds is promoted under the programme. Under the component incentive upto 50% of the cost of sex sorted semen on assured pregnancy is made available to farmers.

- (iii) Multi-Purpose Artificial Insemination Technicians in Rural India (MAITRI's): MAITRIs are trained and equipped to deliver quality Artificial Insemination services at farmers' doorstep. As on date, 39810 MAITRIs have been trained and equipped.
- (iv) Implementation of in-Vitro Fertilization (IVF) Technology: For the first time in the country, bovine IVF technology has been promoted for the development and conservation of indigenous breeds. The Department has established 24 IVF laboratories across India for this purpose. The Accelerated Breed Improvement Programme, leveraging IVF technology,

has been launched to take advanced breeding methods to farmers' doorsteps, with an incentive of Rs. 5,000 provided for every assured pregnancy. The programme, aimed at promoting the development of indigenous breeds.

- (v) Progeny testing and Pedigree selection programme: This programme aims to produce high genetic merit bulls, including bulls of indigenous breeds. Progeny testing is implemented for Gir, Sahiwal breeds of cattle, and Murrah, Mehsana breeds of buffaloes. Under the Pedigree selection programme Rathi, Tharparkar, Hariana, Kankrej breeds of cattle and Jaffarabadi, Nili Ravi, Pandharpuri and Banni breeds of buffalo are covered. Disease free high genetic merit bulls of indigenous breeds produced under the programme are made available to semen stations across the country. So far, 4288 high genetic merit bulls have been produced and made available to semen stations for semen production.
- (vi) Strengthening of semen stations to achieve qualitative and quantitative improvement in semen production including semen of indigenous breeds. So far, strengthening of 47 semen stations have been sanctioned.
- (vii) Creation awareness among farmers: Under the scheme, fertility camps, milk yield competitions, calf rallies, farmers' training programmes, seminars, workshops, and conclaves have been organized to create awareness among farmers about the importance of indigenous bovine

breeds.

2. National Programme for Dairy Development (NPDD): NPDD is implemented with following 2 components:

- (i) Component "A" of NPDD focuses on creating/strengthening of infrastructure for quality milk testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/ District Cooperative Milk Producers' Union/ Self Help Groups (SHGs)/ Milk Producer Companies/ Farmer Producer Organizations.
- (ii) Component "B" of the NPDD scheme "Dairying through Cooperatives" aims to increase sale of milk and dairy products by increasing farmer's access to organized market, upgrading dairy processing facilities and marketing infrastructure and enhancing the capacity of producer owned institutions.

3. Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities (SDCFPO): To assist the State Dairy Cooperative Federations by providing interest subvention (regular 2% and additional 2% on prompt repayment) with respect to soft working capital loan to tide over the crisis on account severely adverse market conditions or natural calamities.

4. Animal Husbandry Infrastructure Development Fund (AHIDF): AHIDF provides interest subvention at the rate 3% per annum for creation/

strengthening of livestock product processing and diversification infrastructure thereby providing greater access for unorganized producer members to organized market.

5. National Livestock Mission (NLM): to bring sharp focus on entrepreneurship development and breed improvement in poultry, sheep, goat, piggery and fodder by providing the incentivization to the individual, FPOs, SHGs, Section 8 companies for entrepreneurship development and also to the State Government for breed improvement infrastructure.
6. Livestock Health and Disease Control Programme (LHDCP): to provide for prophylactic vaccination against animal diseases, capacity building of veterinary services, disease surveillance, and strengthening veterinary infrastructure. Also, a new component of Pashu Aushadhi is added under the scheme to ensure availability of affordable generic veterinary medicine across the country through Pradhan Mantri Kisan Samridhhi Kendras (PM-KSK) and Cooperative Societies. This will create an ecosystem for Generic Medicine which will be affordable and of good quality.

(c): The details of the budget allocated under the various schemes being implemented by the Department of Animal Husbandry and Dairying (DAHD), Government of India is given at **Statement-I**.

(d): The details of subsidy provided under National Livestock Mission to promote livestock across the country including rural areas is given at **Statement-II**

STATEMENT-I**Details of budget allocated under the schemes****(Rs. In crore)**

Name of the Scheme	2021-22		2022-23		2023-24		2024-25		2025-26	
	BE	RE	BE	RE	BE	RE	BE	RE	BE	RE
Livestock Health and Disease Control Programme	1470.00	886.00	2000.00	1390.02	2349.71	1500.00	2465.00	1980.00	1980	1980
Infrastructure Development Fund	283.00	262.00	315.00	315.00	340.00	340.00	370.00	395.00	460	362.25
Dairy Development	255.00	403.01	340.01	220.00	326.93	371.00	371.00	450.00	1000	1000
Rashtriya Gokul Mission	502.04	663.00	604.75	600.00	600.00	869.54	700.00	268.00	0.01	700
National Livestock Mission	350.00	288.00	410.00	350.00	410.00	410.00	324.00	450.00	800	760

Note: BE – Budget Estimate, RE- Revised Estimate

STATEMENT-II**The Details of the subsidy provided under National Livestock Mission**

S. No.	Details of the Project	Eligible entities	Subsidy Limit
1	Establishment of Entrepreneurs for breed development of Rural Poultry	Individual, Self Help Group (SHG)/Farmers Producer Organizations (FPO)/Farmers Cooperatives (FCOs)/Joint Liability Groups (JLGs) and Section 8 companies for establishment of	One time 50% capital subsidy upto Rs 25.00 lakh

		Parent Farm (1000 birds)	
2	Establishment of Entrepreneur for breed development in small ruminant sector (sheep and goat farming)	Individual, Self Help Group (SHG)/Farmers Producer Organizations (FPO)/Farmers Cooperatives (FCOs)/Joint Liability Groups (JLGs) and Section 8 companies to establish sheep and goat breeding unit with minimum 100 females and 10 males and maximum of 500 females and 25 males.	One time 50% capital subsidy up to Rs 50.00 lakh
3.	Promotion of Piggery Entrepreneur:	Individual/ Self Help Group (SHG)/Farmers Producer organizations (FPO)/Farmers Cooperatives (FCOs)/Joint Liability Groups (JLGs) and Section 8 companies.	Onetime 50% Capital subsidy up to Rs 30.00 Lakh is
4.	Establishment of Entrepreneurs for horse, donkey,	Individual/ Self Help Group (SHG)/Farmers Producer organizations (FPO)/Farmers Cooperatives (FCOs)/Joint Liability Groups (JLGs) and Section 8 companies.	One time 50% capital subsidy upto Rs 50.00 lakh
5.	Entrepreneurial activities in feed and fodder	Individuals. SHG, FCOs JLG, FPOs, Dairy Cooperative societies, section 8 companies are incentivized for the value addition such as Hay/Silage/Total Mixed Ration(TMR)/ Fodder Block	One time 50% capital subsidy up to Rs. 50 lakh
6.	Establishment of Entrepreneurs for Fodder Seed processing Infrastructure (processing and	Companies, start-ups/ SHGs/FPOs/FCOs/JLGs/ Cooperative societies Section 8 companies and other credible organizations for establishing fodder seed processing infrastructure	One time 50% capital subsidy up to Rs. 50 lakh

	grading unit/ fodder seed storage godown):		

REVISION OF MGNREGS WAGES IN KERALA

1570. SHRI KODIKUNNIL SURESH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government proposes to revise and enhance the wage rate under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in Kerala, considering that the present notified wage remains below the State's agricultural and rural labour wages;
- (b) whether the State Government of Kerala has formally requested a wage hike under MGNREGS and the action taken thereon;
- (c) the steps taken by the Ministry to ensure timely wage disbursement to MGNREGS workers in Kerala and the current status of pending wage payments, if any;
- (d) whether the Ministry has assessed the impact of low wages on worker participation, women's labour force engagement and livelihood security in the State; and
- (e) the details of MGNREGS wage revisions for Kerala during the last ten years along with corresponding labour budget allocations, year-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b): As per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may, by notification, specify the wage rate for unskilled work for its beneficiaries. Accordingly, the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate for every financial year for States/UTs including Kerala. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the Wage rate every year based on change in Consumer Price Index for Agricultural Labour(CPI-AL). The wage rate is made applicable from 1st April of each financial year.

In case of Kerala, the notified wage rate for the State of Kerala for unskilled workers under Mahatma Gandhi NREGS for the financial year 2024-25 was ₹346, which has been revised to ₹369 for the financial year 2025–26. This reflects an increase of approximately 6.65% in the wage rate.

Further, it is also submitted that State Governments can provide wages over and above the wage rate notified by the Central Government from its own sources.

(c): As per the provisions of the Act, beneficiaries are entitled to receive wage payments within 15 days of work completion. In order to ensure timely payment, the Government of India has issued a comprehensive Standard Operating Procedure (SOP) to all States/UTs, which defines fixed timelines for each stage of the wage payment process—from muster roll uploading to FTO approval. The Ministry along with the States/UTs has been making concerted efforts for

improving the timely payment of wages. States/UTs have been advised to generate pay orders in time.

The Ministry has taken various steps to ensure timely payment of wages to workers under scheme. These include:

- Improvement of National Electronic Fund Management System (Ne-FMS)
- Intensive consultation with State Governments and other stakeholders for ensuring timely payment of wages, verification of pending and delay compensation claims etc.
- Formulation of Standard Operating Procedure for monitoring of timely payment and payment of delay compensation.
- Reviewing the status of timely payment and payment of delay compensation with the States/ UTs during periodic meetings, Performance Review Committee meetings, Mid-term Reviews etc.

Further, continued efforts have been undertaken by the Ministry through various technological interventions for ensuring timely payments of wages. Some of the key interventions include:

- Direct Benefit Transfer (DBT): Wages are transferred directly from the central account to workers' bank accounts, minimizing the role of intermediaries and reducing fund misappropriation. This has proven to be effective in enhancing transparency and preventing leakages. Almost 100%

of the funds are managed electronically with the wage payment made entirely through Direct Benefit Transfer (DBT) protocol.

- Aadhaar Payment Bridge System (APBS): APBS conversion is a major reform process where benefits are credited directly into the bank accounts based on the Aadhaar of the workers under Mahatma Gandhi NREGS, preferably Aadhaar Based Payments, cutting several layers in the delivery process. APBS helps in better targeting, increasing the efficiency of the system and reducing the delays in payments, ensuring greater inclusion by curbing leakages thereby promoting greater accountability and transparency.
- National Mobile Monitoring System (NMMS): Real-time attendance capture through geo-tagged photographs at the worksite ensures accurate and timely recording of attendance, which helps in timely payment of wages.

As per the provisions mentioned in Schedule-II of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (Mahatma Gandhi NREGA), wage seekers shall be entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day of delay beyond the sixteenth day of closure of muster roll. Delay compensation rules are notified by the State Government concerned. The amount due for compensation is duly verified and approved, and then paid by the State Government.

The Ministry regularly reviews the performance of the implementation of Mahatma Gandhi NREGS (including delay compensation), including payment of delay compensation in States/UTs through various fora viz., Mid-Term Review, Labour Budget meetings, Labour Budget Revision meetings, Programme Review meetings.

As on 03.12.2025, an amount of Rs. 329.42 crore is pending liability for Wage component in the Kerala State under Mahatma Gandhi NREGS.

Here it is also submitted that the wage payments are directly credited by the Central Government to the accounts of the beneficiaries through Direct Benefit Transfer protocol. Sanctions for wage payments are issued daily by the Ministry through the Public Finance Management System (PFMS) based on fund transfer orders received from the States/ UTs after following due procedures. At the beginning of each financial year, admissible pending liabilities of the previous years, if any, are duly reimbursed by the Government of India. Accordingly, all due and admissible pending wage liabilities upto FY 2024-25 have already been cleared (except in case of State of West Bengal).

(d): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) which is a demand driven wage employment Scheme provides for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do

unskilled manual work. It provides livelihood security, i.e. fall back options for livelihood for the rural households, when no better employment opportunity is available.

(e): Persondays generated and the notified wage rate of unskilled workers for the State of Kerala under Mahatma Gandhi NREGS for the last ten financial years from 2015-16 to 2024-25 are given below:

Financial Year	Persondays Generated (In lakh)	Notified wage rate for Kerala for unskilled workers (In Rs.)
2015-16	741.74	229
2016-17	684.62	240
2017-18	619.59	258
2018-19	975.26	271
2019-20	802.30	271
2020-21	1023.00	291
2021-22	1059.66	291
2022-23	965.78	311
2023-24	994.59	333
2024-25	907.54	346

ONION EXPORT RESTRICTIONS AND FARMER INCOME LOSS

1571. SUSHRI PRANITI SUSHILKUMAR SHINDE

ADV. GOWAAL KAGADA PADAVI

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government is aware of the occasions when export bans, minimum export prices or duties were imposed on onions and the reasons therefor

- during the last five years;
- (b) whether any assessment has been made of the income loss suffered by farmers in Nandurbar, Solapur and Sangli due to these restrictions;
- (c) whether the Government proposes a long-term and stable export policy for onions; and
- (d) if so, the details thereof including any buffer stock or incentive mechanism to ensure price stability and fair farmer remuneration?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): Yes, the Government continuously monitors the availability, arrivals, buffer stock position and price trends of onions across the country. Whenever domestic supplies have shown signs of stress, calibrated and temporary trade policy measures—such as Minimum Export Price (MEP), export duties, or temporary export restrictions—have been imposed solely in the public interest.

These measures were necessary to protect consumers, especially low-income households, during years when adverse weather conditions and lower arrivals led to sharp spikes in retail prices. All such measures were time-bound, transparent and withdrawn immediately once domestic availability stabilised.

At the same time, the Government has consistently facilitated exports whenever

the domestic situation permitted, thereby balancing remunerative prices for farmers with affordability for consumers. Key export policy interventions for onions during the last few years are available on the websites of DGFT and the Department of Revenue through CBIC.

(b): It may be noted that market prices of agricultural commodities depend on multiple factors, including arrivals, storage practices, traders' behaviour, quality variations and global price cycles. Therefore, any attempt to attribute price movements in specific mandis exclusively to export policy actions would not be empirically accurate.

Further, during periods of price moderation, the Government has actively procured onions through NAFED and NCCF to support farmers and prevent distress sales, thereby ensuring remunerative returns.

(c): The Government follows a stable and predictable approach for the onion trade, based on the following pillars:

- **Dynamic Monitoring:** Continuous monitoring of acreage, arrivals, wholesale and retail prices.
- **Evidence-Based Policy:** Temporary export interventions only during extraordinary circumstances of a domestic price spike.
- **Immediate Reversal:** As soon as domestic prices soften, restrictions are

lifted to support farmers and exporters.

- **Strengthening Infrastructure:** Large investments in storage, irradiation, packhouses and logistics under NHB and other schemes.

This balanced framework ensures both price stability for consumers and market opportunities for farmers, and has functioned effectively over the last several years.

(d): The Government has undertaken the following measures:

1. **Creation of Onion Buffer:** Under the Price Stabilisation Fund (PSF), the Government annually creates a sizeable onion buffer. NAFED and NCCF procure onions from producing states at market-driven and farmer-friendly prices.
2. **Procurement to Support Farmers:** Buffer procurement helps in absorbing excess supply during peak arrival season, preventing steep price crashes, ensuring farmers receive remunerative prices, and guaranteeing assured offtake when needed.
3. **Market Release to Protect Consumers:** The buffer is released through retail outlets, state governments, and e-commerce platforms to moderate retail prices whenever required.
4. **Infrastructure Development:** The Government is promoting modern onion

storage structures, scientific curing, grading and sorting facilities, cold-chain infrastructure, and value-addition units to reduce post-harvest losses and increase farmer incomes.

5. Export Facilitation: Whenever domestic availability is comfortable, exports are actively encouraged through improved logistics, GI tagging and branding initiatives, and market access support through APEDA.

सरकारी भवनों में पहुंच की सुगमता में सुधार

1572. श्री जसवंतसिंह सुमनभाई भाभोर:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) दाहोद में सरकारी भवनों, बस अड्डों, अस्पतालों आदि की पहुंच की सुगमता में सुधार की स्थिति क्या है; और

(ख) क्या मंत्रालय ने दाहोद जैसे जनजातीय जिले में विशेष परियोजनाओं को मंजूरी दी है, और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) और (ख): चूंकि 'राज्य में निहित या राज्य के अधिकार क्षेत्र वाले निर्माण कार्य, भूमि और भवन' राज्य सूची का विषय है, और दिव्यांगजन अधिकार अधिनियम, 2016 की धारा 41, 44 और 45 के अनुसार, समुचित सरकार यह सुनिश्चित करने के लिए सुगम्य निर्मित अवसंरचना, परिवहन प्रणालियों और सुगम्य आईसीटी सुनिश्चित करने हेतु कदम उठाने के लिए जिम्मेदार है कि विभिन्न योजनाएँ

सुगम्यता आवश्यकताओं को पूरा करती हैं, जिला-वार विवरण केंद्रीय स्तर पर नहीं रखा जाता है। पूरे भारत में राज्यों/संघ राज्य क्षेत्रों की सुविधा के लिए लागू दिव्यांगजन सशक्तिकरण विभाग एक व्यापक योजना - दिव्यांगजन अधिकार अधिनियम, 2016 के कार्यान्वयन की योजना (सिपडा) लागू करता है। इसमें एक घटक - "बाधा मुक्त वातावरण के निर्माण की योजना (सीबीईएफ योजना) है", जिसके माध्यम से मौजूदा सरकारी भवनों और कार्यालयों में अनुरूप प्रस्तावों की प्राप्ति के अनुसार माँग के आधार पर बाधा मुक्त वातावरण के निर्माण के लिए राज्य/संघ राज्य क्षेत्र सरकारों को वित्तीय सहायता प्रदान की जाती है। इस घटक के तहत, विभाग को गुजरात राज्य सरकार से बाधा मुक्त वातावरण के निर्माण के लिए अभी तक एक भी अनुरूप प्रस्ताव प्राप्त नहीं हुआ है।

FINANCIAL ALLOCATIONS MADE TO THE PANCHAYAT BODIES IN WEST BENGAL

1573. SHRI RAJU BISTA:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the details of financial allocations made to the Panchayat bodies in West Bengal since 2019 under the 14th and the 15th finance commissions, district-wise including Darjeeling and Kalimpong;
- (b) the details of the projects initiated/under construction/completed under Panchayats in the districts of Darjeeling and Kalimpong since 2019;
- (c) the details of the people trained under Rashtriya Gram Swaraj Scheme in Darjeeling, Kalimpong and North Dinajpur districts since 2019; and
- (d) the details regarding status of implementation of SVAMITVA scheme in West

Bengal, particularly in the districts of Darjeeling and Kalimpong?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): Under the 14th Finance Commission (FY 2015-16 to FY 2019-20), Rs. 14191.78 Crores was allocated to West Bengal for Gram Panchayats. Under the 15th Finance Commission, Rs. 21,611.00 Crores have been allocated to West Bengal for the FY 2020-21 to 2025-26 for all three tiers of Rural Local Bodies (RLBs). Out of this amount, Rs. 19639.99 crore has been released to West Bengal up to FY 2025-26 as on date. The last installment of the 15th Finance Commission grant, i.e. 2nd installment of grants for FY 2025-26, is yet to be released to West Bengal, as the State has not submitted the Grant Transfer Certificate (GTC) for the 1st installment of the FY 2025-26 to this Ministry.

The details of funds allocated to the Panchayat/Rural Local Bodies since 2019 under the 14th and the 15th Finance Commissions in the State of West Bengal are as under:-

Year	Amount allocated (Rs. in crore)	Central Finance Commission
2019-20	4300.01	14 th Finance Commission
2020-21	4412.00	15 th Finance Commission (interim period)
2021-22	3261.00	15 th Finance Commission
2022-23	3378.00	
2023-24	3415.00	

2024-25	3617.00	
2025-26	3528.00	
Total	25911.01	

Details of district-wise fund allocation under the Central Finance Commission are not maintained by the Central Government, as the subsequent allocation of 15th Finance Commission grants among the panchayats is carried out by the State Governments based on the accepted recommendations of the latest State Finance Commission (SFC). However, year-wise expenditure details of panchayats under the 15th Central Finance Commission are available at the e-GramSwaraj Portal (<https://egramswaraj.gov.in>).

(b): The details of projects initiated/under construction/completed under Panchayats, district-wise, including Darjeeling and Kalimpong, are not maintained by the Central Government.

(c): The details of the participants trained in the districts of Darjeeling, Kalimpong and North Dinajpur of West Bengal since 2022-23, as reported in Training Management Portal (TMP), are as under: -

Institute	2022-23	2023-24	2024-25	2025-26 (As on 03.12.2025)
District Panchayat Training and Resource Centre (Local body- Darjeeling)	1553	2896	4271	2714
District Panchayat Training and Resource	0	3187	1999	1347

Centre (Local body-Kalimpong)				
District Panchayat Training and Resource Centre (District Panchayat - North Dinajpur)	3638	8574	5614	3417

(d): Since the State of West Bengal has not signed MoU for SVAMITVA scheme, the SVAMITVA scheme has not been implemented in the State of West Bengal.

SUPPORT FOR LOCALLY MANUFACTURED STEEL

1574. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **STEEL** be pleased to state:

- (a) whether it is a fact that the domestic stainless steel manufacturers have sought the Government's help to ensure that sectors like automobiles, utensils procure locally manufactured steel, rather than importing cheap steel from overseas, if so, the details thereof;
- (b) whether it is also true that they also sought an assurance from the Government that the relaxation on stainless imports, allowing the sale of non-BIS compliant steel products would not be extended beyond December 31, 2025, to save domestic industry;
- (c) whether it is also a fact that the domestic industry is buying overseas steel at 20-25% cheaper rates, thus, they are not willing to buy locally made steel, if

so, the details thereof;

(d) whether it is also a fact that around 150 mills have been shut down and another 50 have cut output; and

(e) if so, the steps taken by the Government to protect domestic steel industry?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) to (e): Steel is a deregulated sector and the Government acts as a facilitator by creating a conducive policy environment for the development of the steel sector. Decisions such as production, investment, modernization, employment, import etc. are dependent on the market conditions and techno-commercial analysis of individual companies. The steel products covered in Quality Control Order are required to adhere the standard prescribed by BIS. In order to ensure sufficient domestic availability and uninterrupted supply chain for domestic MSMEs, relaxations are given including stainless steel.

Government has taken several measures to protect domestic steel industry and to improve the competitiveness of domestic steel manufacturers to reduce dependency on imports which include the following: -

1. Implementation of Domestically Manufactured Iron and Steel Products (DMlandSP) Policy for promoting 'Made in India' steel for Government procurement.

2. Launch of the Production Linked Incentive (PLI) Scheme for Specialty Steel to promote the manufacturing of value-added steel within the country and reduce imports by attracting capital investments.
3. Revamping Steel Import Monitoring System (SIMS) to provide granular details on imports to the domestic steel industry.
4. Introduction of Steel Quality Control Orders thereby banning sub-standard/ defective steel products in the domestic market as well as imports to ensure the availability of quality steel to the industry, users, and public at large.

भिलाई इस्पात संयंत्र की सीएसआर परियोजनाओं का प्रभाव

1575. श्री विजय बघेल:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि :

- (क) कॉरपोरेट सामाजिक उत्तरदायित्व (सीएसआर) पहलों का समान वितरण सुनिश्चित करने के लिए छत्तीसगढ़ में किए गए उपायों का ब्यौरा क्या है;
- (ख) क्या सरकार ने सेल की एक इकाई, भिलाई इस्पात संयंत्र, की सीएसआर परियोजना के लक्षित लाभार्थियों पर पड़ने वाले प्रभाव का आकलन करने के लिए कोई स्वतंत्र तृतीय पक्ष द्वारा मूल्यांकन किया है;
- (ग) यदि हां, तो जिला-वार और विशेषकर दुर्ग लोक सभा निर्वाचन क्षेत्र से संबंधित तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सेल के सीएसआर कार्यक्रमों को राज्य के अतिरिक्त आकांक्षी जिलों अथवा अन्य अल्प

विकसित क्षेत्रों तक विस्तारित किए जाने का प्रस्ताव है; और

(ड) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क): केन्द्रीय सार्वजनिक क्षेत्र के उद्यम (सीपीएसई) सरकारी दिशानिर्देशों और सीपीएसई नीति के अनुसार निगमित सामाजिक उत्तरदायित्व (सीएसआर) पहलों को लागू करते हैं। स्टील अथॉरिटी ऑफ इंडिया लिमिटेड (सेल)/ भिलाई इस्पात संयंत्र (बीएसपी) एक आवश्यकता-मूल्यांकन-आधारित आवंटन मॉडल का पालन करता है, जिसमें स्वास्थ्य सेवा, शिक्षा, आजीविका, ग्रामीण अवसंरचना और महिला सशक्तिकरण के क्षेत्र में प्रमाणित आवश्यकताओं के आधार पर भिलाई, दुर्ग और आसपास के खनन जिलों में सीएसआर संसाधनों का उपयोग किया जाता है।

(ख) और (ग): सेल/ बीएसपी दुर्ग लोकसभा निर्वाचन क्षेत्र सहित लक्षित लाभार्थियों पर अपनी सीएसआर पहलों के व्यापक प्रभाव मूल्यांकन के लिए तृतीय-पक्ष एजेंसियों को नियुक्त करता है।

(घ) और (ड): सेल पहले से ही छत्तीसगढ़ के तीन आकांक्षी जिलों अर्थात् कांकेर, नारायणपुर और राजनांदगांव में सीएसआर गतिविधियां क्रियान्वित कर रहा है।

USE OF AI IN AGRICULTURE SUPPLY CHAIN

1576. SHRI KESINENI SIVANATH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has implemented pilot projects using Artificial

Intelligence (AI) in the agriculture supply chain, including applications such as blockchain-based traceability, warehouse management, quality assessment, grading, forecasting, logistics optimisation and procurement monitoring;

- (b) if so, the details of such pilot projects, including implementing ministries/agencies, locations, commodities covered, technological solutions deployed and key outcomes;
- (c) the details of collaborations made with private sector partners, agri-tech start-ups, research institutions and technology companies for developing, testing or scaling AI-enabled agriculture supply chain technologies;
- (d) whether any assessment has been carried out on the impact of these AI solutions on efficiency, transparency, reduction of post-harvest losses, farmer incomes and market linkages, and if so, the details thereof; and
- (e) the measures taken by the Government to replicate or scale successful AI-based agriculture supply chain models across additional States, warehouses, mandis and FPOs?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e): The government has employed Artificial Intelligence (AI) methods to improve crop productivity, sustainability and farmer livelihoods and to address various challenges in the agricultural sector. Some initiatives are given below:

- I. “Kisan e-Mitra” is a voice-based AI-powered chatbot, developed to assist farmers with responses to their queries on PM Kisan Samman Nidhi scheme, PM Fasal Bhima Yojna and Kisan Credit Card. This solution supports 11 regional languages and is evolving to assist with other government programs. At present, it handles over 8000 farmer queries daily and so far, more than 93 lakh queries have been answered.
- II. The National Pest Surveillance System, for tackling the loss of produce due to climate change, utilizes AI and Machine Learning to detect pest infestation in crop issues, enabling timely intervention for healthier crops. This tool, currently used by over 10,000 extension workers, allows farmers to capture images of pests to help them mitigate pest attacks and reduce crop losses. At present, it supports 66 crops and over 432 pests. AI-based analytics using field photographs for satellite-based crop mapping is being used in Crop-weather matching monitoring of crops sown.
- III. Further, an AI-based pilot was conducted in collaboration with the Development Innovation Lab- India on agriculturally relevant local monsoon onset forecasts across parts of 13 states in India for Kharif 2025. An open-source blended model was used, including NeuralGCM, the European Centre for Medium-Range Weather Forecasts’

(ECMWF) Artificial Intelligence Forecasting System (AIFS), and historical rainfall data from 125 years from the India Meteorological Department (IMD). The probabilistic forecasts predicted only the local onset of the monsoon, which is essential for deciding on the date of sowing crops. Local monsoon onset forecasts were sent via SMS through the M-Kisan portal to 3,88,45,214 farmers in 13 states in five regional languages- Hindi, Odia, Marathi, Bangla, and Punjabi. Telephonic farmer feedback surveys were conducted in Madhya Pradesh and Bihar through Kisan Call Centres after the forecasts were sent. The survey revealed that 31–52% farmers adjusted their planting decisions, primarily through changes in land preparation and sowing timing, which included crop and input choice.

खाद्य तेलों और तिलहनों का उत्पादन और मूल्य निर्धारण

1577. श्री संजय उत्तमराव देशमुख:

श्री बजरंग मनोहर सोनवणे:

श्री संजय हरिभाऊ जाधव:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या खाद्य तेलों, विशेषकर सोयाबीन तेल, की घरेलू कीमतों में पिछले तीन वर्षों के दौरान गिरावट आई है और यदि हाँ, तो तत्संबंधी तेल-वार/वर्ष-वार ब्यौरा क्या है;
- (ख) सोयाबीन किसानों की आय बढ़ाने और उक्त किसानों के उत्थान के लिए सरकार द्वारा क्या

सकारात्मक कदम उठाए गए हैं;

(ग) क्या सरकार के पास पिछले तीन वर्षों के दौरान देश में, विशेषकर महाराष्ट्र में तिलहन/ सोयाबीन के उत्पादन के संबंध में कोई आँकड़े हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) कच्चे/परिष्कृत पाम तेल, सोयाबीन, सूरजमुखी और अन्य बीज तेलों पर सीमा शुल्क का ब्यौरा क्या है;

(ङ) पिछले तीन वर्षों के दौरान तिलहन/तेलों के आयात और निर्यात का देश/ तिलहन/तेल/मूल्य-वार ब्यौरा क्या है तथा कच्चे/परिष्कृत खाद्य तेलों के लिए वर्तमान न्यूनतम निर्यात मूल्य (एमईपी) क्या है;

(च) क्या सरकार ने खाद्य तेलों के न्यूनतम निर्यात मूल्य में संसोधन किया है यदि हाँ, तो विशेषकर महाराष्ट्र के किसानों पर इसके प्रभाव का ब्यौरा क्या है; और

(छ) क्या सरकार ने महाराष्ट्र और देश भर में सोयाबीन किसानों को हुए नुकसान का संज्ञान लिया है, यदि हां, तो प्रभावित किसानों की जिलावार संख्या कितनी है और उनके नुकसान का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): खाद्य एवं सार्वजनिक वितरण विभाग के चीनी एवं वनस्पति तेल निदेशालय से मिली जानकारी के अनुसार, पिछले तीन वर्षों के दौरान खाद्य तेलों की तेल-वार/वर्ष-वार कीमतें नीचे दी गई हैं:

खुदरा मूल्य (रु./लीटर)				
तेल	2 दिसम्बर 2025	2 दिसम्बर 2024	2 दिसम्बर 2023	2 दिसम्बर 2022
मूंगफली तेल	171.13	177.37	176.22	172.18
सरसों तेल	169.6	153.97	125.67	155.28
वनस्पति	142.44	131.68	114.55	131.1
सोयाबीन तेल	133.53	130.52	111.88	140.91
सूरजमुखी तेल	149.91	138.55	112.69	152.8

आरबीडी पामोलीन	120.82	120.05	90.78	106.32
थोक मूल्य (रु./लीटर)				
मूंगफली तेल	161.56	166.38	164.40	162.63
सरसों तेल	160.47	145	117.62	147.69
वनस्पति	131.61	122.71	103.31	120.17
सोयाबीन तेल	125.17	121.93	103.52	131.70
सूरजमुखी तेल	142.79	130.72	104.88	144.75
आरबीडी पामोलीन	113.42	113.7	84.10	97.99
अंतरराष्ट्रीय मूल्य (USD/MT)				
क्रूड सोयाबीन तेल (प्रति MT)	1140	1050	1003	1238
क्रूड सूरजमुखी तेल (प्रति MT)	1250	1160	915	1260
क्रूड पाम तेल (प्रति MT)	1040	1275	865	960
आरबीडी पामोलीन (प्रति MT)	1010	1245	845	992

(ख) और (ग) : केंद्र सरकार ने 3 अक्टूबर, 2024 को राष्ट्रीय खाद्य तेल मिशन- तिलहन (एनएमईओ-ओएस) को तिलहन उत्पादन बढ़ाने और खाद्य तेलों में आत्मनिर्भरता हासिल करने के लिए मंजूरी दी है। मिशन के उद्देश्यों में सोयाबीन उत्पादन बढ़ाना तथा संग्रह एवं निष्कर्षण क्षमता में वृद्धि करना शामिल है। मिशन का क्रियान्वयन बाजार संपर्क के साथ क्लस्टर-आधारित दृष्टिकोण के आधार पर किया जा रहा है। पिछले तीन वर्षों के दौरान देश में एवं महाराष्ट्र में तिलहनों/सोयाबीन के उत्पादन का विवरण नीचे दिया गया है:

(मात्रा लाख क्विंटल में)

वर्ष	महाराष्ट्र		अखिल भारतीय	
	सोयाबीन	कुल तिलहन	सोयाबीन	कुल तिलहन
2022-23	66.16	69.38	149.85	413.55
2023-24	52.58	55.94	130.62	396.69
2024-25	73.70	77.93	152.68	429.89

(घ): कच्चे/परिष्कृत पाम तेल, सोयाबीन, सूरजमुखी और अन्य बीज तेलों पर सीमा शुल्क का ब्यौरा नीचे दिया गया है:

खाद्य तेल	निर्यात शुल्क	आयात शुल्क
पाम तेल – कच्चा	0%	16.50%
पाम तेल - परिष्कृत	0%	35.75%
सोया तेल - कच्चा	0%	16.50%
सोया तेल - परिष्कृत	0%	35.75%
सूरजमुखी तेल - कच्चा	0%	16.50%
सूरजमुखी तेल - परिष्कृत	0%	35.75%
सरसों/ रैपसीड तेल - कच्चा	0%	38.50%
सरसों/ रैपसीड तेल - परिष्कृत	0%	49.50%
मूंगफली तेल - कच्चा	0%	38.50%
मूंगफली तेल - परिष्कृत	0%	49.50%

(ड) और (च): वाणिज्यिक जानकारी एवं सांख्यिकी महानिदेशालय (डीजीसीआईandएस), कोलकाता, वाणिज्य मंत्रालय के अनुसार, पिछले तीन वर्षों में प्रमुख तिलहनों/तेलों का देश/तिलहन/तेल/मूल्यवार आयात एवं निर्यात का ब्यौरा **विवरण** में संलग्न है।

वर्तमान में न्यूनतम निर्यात मूल्य (एमईपी) केवल सरसों/रैपसीड तेल के लिए लागू है, जो \$ 900 प्रति मीट्रिक टन निर्धारित है इस शर्त के साथ कि सरसों तेल का निर्यात अधिकतम 5 किलोग्राम तक के ब्रांडेड उपभोक्ता पैक में ही किया जाएगा। यह प्रावधान 06.04.2018 को लगाया गया था और तब से इसमें कोई संशोधन नहीं किया गया है।

(छ): प्राकृतिक आपदा के कारण फसल हानि की स्थिति में राज्य/केंद्र शासित प्रदेशों की सरकारें, राज्य आपदा राहत कोष (एसडीआरएफ) के प्रावधानों के अनुसार राहत प्रदान करती हैं। इसके अतिरिक्त, दावों की गणना संबंधित राज्य सरकार द्वारा नेशनल क्रॉप इंश्योरेंस पोर्टल (एनसीआईपी) पर अपलोड

की गई वास्तविक उपज तथा प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के परिचालन दिशानिर्देशों में निर्दिष्ट थ्रेशहोल्ड (सीमांत) उपज की तुलना के आधार पर की जाती है। अतः दावे मुख्य रूप से प्राकृतिक आपदाओं से उपज में हुई प्रतिशत हानि पर निर्भर होते हैं। हालाँकि, ओलावृष्टि, भूस्खलन, जलभराव, बादल फटना, प्राकृतिक आग जैसे स्थानीय जोखिमों से होने वाली हानियाँ तथा चक्रवात, चक्रवाती/असमय वर्षा और ओलावृष्टि से होने वाली फसल कटाई के बाद की हानियाँ बीमित व्यक्तिगत खेत स्तर पर आंकी जाती हैं। ऐसे मामलों में हानि की सीमा और दावा निर्धारण हेतु राज्य सरकार एवं संबंधित बीमा कंपनी के प्रतिनिधियों से गठित एक संयुक्त समिति निर्धारित समय सीमा के भीतर पीएमएफबीवाई के परिचालन दिशानिर्देशों के अनुसार मूल्यांकन करती है।

विवरण

पिछले तीन वर्षों के दौरान मुख्य तिलहनों/तेलों का देश/तिलहन/तेल/मूल्यवार आयात-निर्यात का ब्यौरा :

(मूल्य रुपये करोड़ में)

1. सोयाबीन तेल:

सोयाबीन तेल – कच्चा तेल – निर्यात			
गंतव्य देश	2022-23	2023-24	2024-25
ओमान	0.00	3.08	2.87
संयुक्त अरब अमीरात (UAE)	0.00	0.39	2.13
नेपाल	0.00	0.00	0.19
अन्य	0.55	0.85	0.03
कुल मूल्य	0.55	4.31	5.22
सोयाबीन तेल – कच्चा तेल – आयात			
उद्गम देश	2022-23	2023-24	2024-25
अर्जेंटीना	20414.65	11015.91	22240.50
ब्राजील	19245.14	8470.92	6539.72
स्विट्ज़रलैंड	1634.48	1604.79	2737.27
अन्य	5201.66	6138.15	7933.66

कुल मूल्य	46495.93	27229.77	39451.15
सोयाबीन तेल - परिष्कृत तेल – निर्यात			
गंतव्य देश	2022-23	2023-24	2024-25
भूटान	127.87	100.98	132.05
मलेशिया	0.00	10.39	25.69
संयुक्त अरब अमीरात (UAE)	7.38	10.00	24.92
अन्य	98.25	42.43	26.17
कुल मूल्य	233.49	163.80	208.83
सोयाबीन तेल - परिष्कृत तेल – आयात			
उद्गम देश	2022-23	2023-24	2024-25
नेपाल	750.94	56.47	3312.59
बांग्लादेश	0.84	0.00	15.89
नॉर्वे	0.00	0.00	0.27
अन्य	2.41	0.24	0.33
कुल मूल्य	754.19	56.71	3329.09

2. पाम तेल:

पाम तेल – कच्चा तेल– निर्यात			
गंतव्य देश	2022-23	2023-24	2024-25
मलेशिया	0.00	16.44	0.00
नाइजीरिया	0.00	0.03	0.00
कुल मूल्य	0.00	16.47	0.00
पाम तेल - कच्चा तेल- आयात			
उद्गम देश	2022-23	2023-24	2024-25
इंडोनेशिया	28334.11	23553.01	21017.87
मलेशिया	24956.83	17850.30	20202.19
थाईलैंड	11195.36	4281.23	5670.01
अन्य	7126.24	5956.92	7070.80
कुल मूल्य	71612.54	51641.46	53960.87
पाम तेल – परिष्कृत तेल - निर्यात			
गंतव्य देश	2022-23	2023-24	2024-25
नेपाल	12.84	6.84	12.67
जर्मनी	4.41	3.40	5.95

भूटान	4.42	3.73	5.21
अन्य	7.89	8.62	5.73
कुल मूल्य	29.56	22.59	29.56
पाम तेल – परिष्कृत तेल – आयात			
उद्गम देश	2022-23	2023-24	2024-25
इंडोनेशिया	17107.86	13466.43	13478.73
मलेशिया	2701.07	1625.61	1895.23
सिंगापुर	331.47	774.48	605.06
अन्य	1343.57	638.14	258.07
कुल मूल्य	21483.98	16504.65	16237.09

3. सूरजमुखी तेल:

सूरजमुखी तेल – कच्चा तेल – निर्यात			
गंतव्य देश	2022-23	2023-24	2024-25
नेपाल	0.00	0.00	0.99
संयुक्त अरब अमीरात (UAE)	0.06	0.10	0.31
मलेशिया	0.00	0.00	0.13
अन्य	0.46	0.64	0.18
कुल मूल्य	0.52	0.74	1.61
सूरजमुखी तेल - कच्चा तेल – आयात			
उद्गम देश	2022-23	2023-24	2024-25
रूस	7201.39	9185.23	17593.43
यूक्रेन	4947.47	3752.87	7043.37
अर्जेन्टीना	5919.74	4841.19	2663.71
अन्य	7117.79	8539.52	3687.01
कुल मूल्य	25186.39	26318.81	30987.52
सूरजमुखी तेल - परिष्कृत तेल – निर्यात			
गंतव्य देश	2022-23	2023-24	2024-25
संयुक्त अरब अमीरात (UAE)	8.97	96.66	138.69
मलेशिया	3.97	13.99	43.08
श्रीलंका	3.77	8.20	19.56
अन्य	89.94	74.91	105.62
कुल मूल्य	106.65	193.77	306.95

सूरजमुखी तेल – परिष्कृत तेल – आयात			
उद्गम देश	2022-23	2023-24	2024-25
नेपाल	56.20	20.47	451.38
स्पेन	1.24	4.69	7.05
यूक्रेन	0.40	1.02	4.77
अन्य	5.99	5.33	5.34
कुल मूल्य	63.83	31.50	468.54

4. मूंगफली तेल:

मूंगफली तेल - कच्चा तेल- निर्यात			
गंतव्य देश	2022-23	2023-24	2024-25
चीन	1870.76	1774.48	2961.66
वियतनाम	0.06	20.92	24.85
संयुक्त राज्य अमेरिका (USA)	0.24	0.98	13.05
अन्य	1.65	2.68	15.28
कुल मूल्य	1872.71	1799.07	3014.84
मूंगफली तेल - कच्चा तेल – आयात			
उद्गम देश	2022-23	2023-24	2024-25
चीन	0.00	3.73	0.00
कुल मूल्य	0.00	3.73	0.00
मूंगफली तेल - परिष्कृत तेल - निर्यात			
गंतव्य देश	2022-23	2023-24	2024-25
संयुक्त राज्य अमेरिका (USA)	11.49	29.07	23.88
वियतनाम	6.49	11.54	17.10
संयुक्त अरब अमीरात (UAE)	4.26	8.78	5.96
अन्य	57.08	22.09	30.29
कुल मूल्य	79.32	71.48	77.22
मूंगफली तेल - परिष्कृत तेल – आयात			
उद्गम देश	2022-23	2023-24	2024-25
जर्मनी	0.94	0.47	0.43
कनाडा	0.00	0.05	0.00
कुल मूल्य	0.94	0.52	0.43

5. कोल्जा/सरसों/अन्य रेपसीड तेल:

कोल्जा/सरसों/अन्य रेपसीड - कच्चा तेल – निर्यात			
गंतव्य देश	2022-23	2023-24	2024-25
संयुक्त राज्य अमेरिका (USA)	27.56	25.68	37.77
कनाडा	14.11	27.36	33.93
संयुक्त अरब अमीरात (UAE)	18.00	24.03	21.04
अन्य	45.47	53.80	61.82
कुल मूल्य	105.13	130.88	154.55
कोल्जा/सरसों/अन्य रेपसीड – कच्चा तेल – आयात (मूल्य रुपये करोड़ में)			
उद्गम देश	2022-23	2023-24	2024-25
नेपाल	0.00	0.00	18.98
संयुक्त अरब अमीरात (UAE)	0.07	0.00	6.60
सिंगापुर	0.12	0.00	0.13
अन्य	0.30	0.28	0.01
कुल मूल्य	0.50	0.28	25.72
कोल्जा/सरसों/अन्य रेपसीड - परिष्कृत तेल- निर्यात (मूल्य रुपये करोड़ में)			
गंतव्य देश	2022-23	2023-24	2024-25
संयुक्त राज्य अमेरिका (USA)	21.16	10.34	8.38
कनाडा	1.41	2.08	6.66
ऑस्ट्रेलिया	3.23	3.87	5.44
अन्य	35.00	38.76	23.31
कुल मूल्य	60.79	55.05	43.79
कोल्जा/सरसों/अन्य रेपसीड - परिष्कृत तेल – आयात (मूल्य रुपये करोड़ में)			
उद्गम देश	2022-23	2023-24	2024-25
स्पेन	0.00	0.00	0.50
संयुक्त अरब अमीरात (UAE)	0.00	0.44	0.20
जर्मनी	0.06	0.82	0.17
अन्य	0.04	0.00	0.05
कुल मूल्य	0.10	1.26	0.93

जीआरईएटी योजना

1578. श्री राहुल सिंह लोधी:

श्री आशीष दुबे:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) तकनीकी वस्त्रों में नवाचार को बढ़ावा देने के लिए शुरू की गई तकनीकी वस्त्र क्षेत्र में आकांक्षी नवप्रवर्तकों के लिए अनुसंधान और उद्यमिता के लिए अनुदान (जीआरईएटी) योजना की मुख्य विशेषताएं और उद्देश्य क्या हैं;
- (ख) उक्त योजना के अंतर्गत अब तक वित्तीय सहायता प्राप्त स्टार्टअपों और नवप्रवर्तकों का जबलपुर सहित राज्य-वार ब्यौरा और उनकी संख्या कितनी है;
- (ग) उक्त योजना के अंतर्गत चयन के मानदंड क्या हैं और उन प्रौद्योगिकी क्षेत्रों का ब्यौरा क्या है जिन्हें प्रोटोटाइप विकास और वाणिज्यीकरण के लिए सहायता प्रदान की गई है; और
- (घ) सफल नवाचारों के मूल्यांकन, प्रगति की निगरानी और विस्तार के लिए क्या कदम उठाए गए हैं?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिता):

(क) और (ख): वस्त्र मंत्रालय ने राष्ट्रीय तकनीकी वस्त्र मिशन (एनटीटीएम) के तहत “तकनीकी वस्त्र में उभरते इनोवेटर्स के लिए अनुसंधान और उद्यमिता के लिए अनुदान (ग्रेट) (जीआरईएटी)” दिशानिर्देश जारी किए हैं। इसका उद्देश्य तकनीकी वस्त्र के क्षेत्र में युवा इनोवेटर्स, साइंटिस्ट्स/टेक्नोलॉजिस्ट्स और स्टार्टअप वेंचर्स को उनके सुझावों को वाणिज्यिक प्रौद्योगिकी/उत्पादों में बदलने में मदद करके भारत में तकनीकी वस्त्र के स्टार्ट-अप इकोसिस्टम को सहायता प्रदान करना है। जीआरईएटी योजना के तहत, प्रत्येक अनुमोदित प्रस्ताव को अधिकतम 50 लाख रुपये की सहायता दी जाती है। एनटीटीएम की जीआरईएटी स्कीम के तहत कुल 24 स्टार्ट-अप्स को मंजूरी दी गई है, जिनकी कुल लागत 12.16 करोड़ रुपये है, जिसमें से 10.79 करोड़ रुपये भारत सरकार का हिस्सा है। इन स्टार्ट-अप्स का राज्य-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग): इस योजना के तहत स्टार्टअप्स को जीआरईएटी दिशानिर्देशों के पैरा-6 में निर्धारित योग्यता

मानदंडों के अनुसार चुना जाता है, जिसका ब्यौरा संलग्न **विवरण-II** में दिया गया है। इसके अतिरिक्त, 24 अनुमोदित स्टार्ट-अप्स में प्रौद्योगिकी क्षेत्र की एक बड़ी रेंज शामिल है, जिसमें उन्नत कार्यशील वस्त्र जैसे टेम्परेचर-रिस्पॉन्सिव और सेल्फ-सैनिटाइजिंग फैब्रिक, ग्राफीन-आधारित सामग्री वाले स्मार्ट टेक्सटाइल, एनर्जी-हार्वेस्टिंग फैब्रिक, हेल्थकेयर के लिए शोप-मेमोरी वियरेबल्स, ऑटोमोटिव, निर्माण और रक्षा उपयोगों के लिए हाई-परफॉर्मेंस कंपोजिट शामिल हैं। इनमें सस्टेनेबल, बायो-बेस्ड इनोवेशन जैसे हेम्प- बायोप्लास्टिक कंपोजिट, बायोडिग्रेडेबल टायर यार्न और एल्गी से बने चमड़े के साथ-साथ सर्जिकल सिमुलेटर और एंटीमाइक्रोबायल वस्त्र प्रौद्योगिकी सहित मेडिकल और हेल्थकेयर समाधान भी शामिल हैं।

(घ): अनुमोदित किए गए स्टार्ट-अप की प्रगति का मूल्यांकन करने और जांचने के लिए योजना के तहत एक मूल्यांकन और निगरानी समिति का गठन किया गया है। इसके अतिरिक्त, इस योजना के तहत देश भर में सार्वजनिक कार्यक्रम, कार्यशाला, सेमिनार और आउटरीच गतिविधियों का आयोजन किया जाता है, ताकि संभावित स्टार्ट-अप परियोजनाओं को बढ़ाने के लिए उद्योग जगत को शामिल किया जा सके और योजना के बारे में जागरूकता फैलाई जा सके।

विवरण-I

एनटीटीएम की जीआरईएटी योजना के तहत स्टार्ट-अप परियोजनाओं का राज्यवार ब्यौरा

क्र.सं.	विषय	इन्क्यूबेटर	व्यक्तिगत/स्टार्टअप	राज्य/केंद्र शासित प्रदेश
1	वार्मिंग और कूलिंग हाई परफॉर्मंस टेक्सटाइल्स	टीबीआईएफ-आईआईटी रोपड़	व्यक्तिगत (टेक्सोएज इनोवेशन प्राइवेट लिमिटेड)	पंजाब
2	डॉक्टरों के प्रशिक्षण के लिए वस्त्र सामग्री पर आधारित सर्जिकल सिमुलेशन मॉडल	एफआईटीटी-आईआईटी दिल्ली	स्टार्टअप (इनसिपिएंट मटेरियल्स प्राइवेट लिमिटेड)	दिल्ली

3	पल्टूजन कॉर्ड और कंपोजिट का विकास और कमर्शियलाइजेशन	एनआईटीआरए	स्टार्टअप (सही फैब प्राइवेट लिमिटेड)	उत्तर प्रदेश
4	हाई-परफॉर्मेंस टायर -यार्न: ग्रीन प्रोसेस से ग्रीन प्रोडक्ट	बीटीआरए	व्यक्तिगत (सेलएक्सएक्स टेक्नोलॉजीज प्राइवेट लिमिटेड)	महाराष्ट्र
5	रेडोम इंटेग्रेटिड आईएफएफ एंटीना	एटीआईआरए	स्टार्टअप (मोमेंटक्स सिस्टम्स प्राइवेट लिमिटेड)	कर्नाटक
6	डिफेंस और ऑटोमोबाइल एप्लीकेशन में उपयोग के लिए ब्रेडेड कंपोजिट का विकास	एटीआईआरए	व्यक्तिगत (ब्रेड टेक प्राइवेट लिमिटेड)	गुजरात
7	भविष्य के स्मार्ट फैब्रिक: एनर्जी जेनरेशन और सेंसिंग के लिए नैनोफाइबर वाले वस्त्र	डब्ल्यूआरए	स्टार्टअप (नैनोस्पिन टेक्नोलॉजीज एलएलपी)	गुजरात
8	उभरती टेक्नोलॉजी के साथ तकनीकी वस्त्रों की सस्टेनेबल प्रोसेसिंग	एफआईटीटी-आईआईटी दिल्ली	व्यक्तिगत (नव्याथा ग्रीन टेक्नोलॉजीज प्राइवेट लिमिटेड)	महाराष्ट्र
9	नोड लॉकड (3डी) थ्री-डायमेंशनल मटीरियल आधारित एडवांस्ड कम्पोजिट का विकास	वीएफएसटीआर टीबीआई परिषद	व्यक्तिगत (टेक्सप्रेफॉर्म कम्पोजिट्स प्राइवेट लिमिटेड)	आंध्र प्रदेश
10	लेदर/सिंथेटिक मटीरियल के विकल्प के तौर पर एल्गी-बेस्ड कोटेड टेक्सटाइल	डीकेटीई (बीटीआरए सहायता करेगा)	स्टार्टअप कंपनी (इकोपेल) प्राइवेट लिमिटेड)	महाराष्ट्र
11	नैनोमटेरियल आधारित स्मार्ट टेक्सटाइल का विनिर्माण	एटीआईआरए	स्टार्टअप कंपनी (टेट्रल इनोवेशंस एलएलपी)	गुजरात
12	अस्पतालों में पहनने के लिए प्राकृतिक एंटी-माइक्रोबायल कोटेड वस्त्र	एसआईटीआरए	डुकिल मेडिकल एंड टेक्निकल टेक्सटाइल्स प्राइवेट लिमिटेड, इरोड	तमिलनाडु
13	यूनीक्लेज का प्रोडक्शन और स्केलअप - एक जीरो वेस्ट, नेक्स्ट जेनरेशन, स्मार्ट, सेल्फ-सैनिटाइजिंग पर्सनल प्रोटेक्टिव मेडिकल	एआईसीनिफ्ट-टी	क्रतु साइंटिफिक सॉल्यूशंस, चेन्नई	तमिलनाडु

	अपैरल			
14	प्लाज्मा टेक्नोलॉजी से बहुत अधिक ठंड में सुरक्षा के लिए सिकुड़न-रोधी, डिटर्जेंट से धोने योग्य, कैमोफ़लाज डाई वाले, फ़ार इंफ़्रा-रेड ऊनी वस्त्रों का विकास, जिसमें बेहतर मैकेनिकल, आरामदायक और थर्मल गुण।	एफआईटीटी-आईआईटी दिल्ली	इंडिगोटेक्स प्राइवेट लिमिटेड	दिल्ली
15	हेल्थकेयर और वेलनेस एप्लीकेशन के लिए इंटेलेजेंट वियरेबल्स डिज़ाइन करने के लिए शेष मेमोरी मटीरियल से बुने गए नए ई-टेक्सटाइल	वेंचर सेंटर	एनाटोमेक प्राइवेट लिमिटेड	महाराष्ट्र
16	नया कम्पोजिट मटीरियल-बेस्ड स्पेस डिप्लॉयेबल कम्युनिकेशन एंटीना	एटीआईआरए	गुएरिन टेक्नोलॉजीज प्राइवेट लिमिटेड	कर्नाटक
17	जैव-इंजीनियरिंग वाले वस्त्र और सामग्री विनिर्माण	एफआईटीटी-आईआईटी दिल्ली	व्यक्तिगत (चिटेक्स बायोमटेरियल प्राइवेट लिमिटेड)	दिल्ली
18	स्मार्ट टेक्सटाइल वियरेबल इनोवेटिव स्ट्रेस मैनेजमेंट द्वारा मेंटल वेलबीइंग को बढ़ाना	एफआईटीटी-आईआईटी दिल्ली	पीसइनपेसेस प्राइवेट लिमिटेड, ऊटी	तमिलनाडु
19	टेक्सटाइल और इंडस्ट्रियल जेडएलडी प्लांट्स में फ़ाइनल रेसिड्यू से रिसोर्स रिकवरी के लिए पायलट स्केल इनोवेटिव जीरो सॉलिड डिस्चार्ज (जेडएसडी) सिस्टम का डिज़ाइन और विकास (सर्कुलैरिटी और सस्टेनेबिलिटी)	एआईसीनिफ्ट-टी	वाटरमाइट टेक्नोलॉजीज (इंडिया) प्राइवेट लिमिटेड तिरुप्पुर	तमिलनाडु
20	फ्लश करने लायक सैनिटरी पैड, पीरियड्स की साफ़-सफ़ाई के लिए एक टिकाऊ और नवीन समाधान के रूप में	एनआईटीआरए	एक्सलीप केयर प्राइवेट लिमिटेड, दिल्ली	दिल्ली
21	बायोमटेरियल पर आधारित एडवांस्ड मेडिकल टेक्सटाइल प्रोडक्ट्स का विकास	डब्ल्यूआरए	एन्लेज मैटेरियल्स प्राइवेट लिमिटेड	महाराष्ट्र
22	स्पाइडर सिल्क टेक्नोलॉजी से हाई-परफॉर्मेंस सस्टेनेबल फाइबर में क्रांति	केआईआईटी-टीबीआई	अरासिल्क प्राइवेट लिमिटेड	उत्तराखंड
23	हाई-एल्टीट्यूड एडवेंचर स्पोर्ट और डिफेंस एप्लीकेशन के लिए हाई-परफॉर्मेंस स्पोर्ट्स गियर	डब्ल्यूआरए	सियारुतु एंटरप्राइजेज एलएलपी	महाराष्ट्र

24	एंटी-बैक्टीरियल, एंटीऑक्सीडेंट और यूवी-प्रोटेक्टिव पाइनएप्पल फैब्रिक का बेहतर मैकेनिकल और आरामदायक गुण सहित एक सरस्टेनेबल और मल्टी-फंक्शनल प्रोटेक्टिव वस्त्र के तौर पर विकास।	एफआईटीटी, आईआईटी दिल्ली	लागू नहीं	दिल्ली

विवरण- II

तकनीकी वस्त्र में उभरते इनोवेटर्स के लिए अनुसंधान और उद्यमिता के लिए

अनुदान(जीआरईएटी) दिशानिर्देशों का सार

पैरा 6: पात्रता मानदंड:

वैयक्तिक आवेदक के लिए:

- i. आवेदक भारतीय नागरिक होना चाहिए और आवेदन के दिन उसकी उम्र कम से कम 21 साल होनी चाहिए (जैसा कि धारा 11 में परिभाषित किया गया है)।
- ii. प्राइमरी एप्लीकेंट प्रोजेक्ट लीडर होना चाहिए (धारा 7 के अनुसार) और अनुदान से जुड़े सभी पत्राचार और निर्णय लेने के लिए वही जिम्मेदार होगा।
- iii. आवेदक को एक इनक्यूबेटर में इनक्यूबेट होना चाहिए। एप्लीकेशन के समय, आवेदक से उम्मीद की जाती है कि उसने एक इनक्यूबेटर की पहचान कर ली हो। अंतिम अनुमोदन के लिए इनक्यूबेटर के साथ एमओयू ज़रूरी है। या फिर, अगर एमओयू साइन नहीं किया गया है, तो एप्लीकेशन जमा करते समय इनक्यूबेटर से एक लेटर ऑफ सपोर्ट/रिकमेंडेशन ज़रूरी है।
- iv. अगर आवेदक किसी एकेडमिक या अनुसंधान ऑर्गनाइजेशन में फॉर्मल नौकरी कर रहा है/जुड़ा हुआ है (या स्टूडेंट/अनुसंधानकर्ता है), तो आवेदक को संगठन के सक्षम प्राधिकारी द्वारा जारी

अनापत्ति प्रमाणपत्र प्रस्तुत करना होगा, जिसमें यह साफ़ तौर पर लिखा हो कि:

- आवेदक को जीआरईएटी अनुदान हेतु आवेदन करने की अनुमति है और आवेदक के वर्तमान कर्तव्यों/दायित्वों और जीआरईएटी अनुदान योजना के साथ कोई विवाद नहीं है।
 - एक व्यक्ति के तौर पर निधि सहायता (अगर सफल हो) स्वीकार कर सकता है।
 - भारत सरकार के सेंट्रल नोडल अकाउंट (सीएनए) सिस्टम के तहत वैयक्तिक आधार पर निधि का प्रबंध करेगा।
 - एक उद्यम बना सकते हैं।
- v. इसके अलावा, आवेदक को एक आश्वासन देना होगा कि अनुदान अनुमोदित होने पर वह अपने मौजूदा एम्प्लॉयर के साथ अपना काम समाप्त करने और परियोजना को फुल टाइम करने की योजना बना रहा है। अनुदान जारी होने से पहले एक अनुमोदित त्यागपत्र/कार्यमुक्त/सेवा निवृत्ति पत्र आवश्यक होगा।
- vi. अनुदान मिलने से पहले व्यक्ति के पास एक रजिस्टर्ड कंपनी/स्टार्ट-अप होना चाहिए।
- vii. यदि आवेदक औपचारिक रूप से किसी लाभ वाली स्टार्टअप कंपनी में काम करता है; तो
- आवेदन स्टार्टअप कंपनी के तहत जमा किया जाना चाहिए; या
 - अनुदान अनुमोदित होने पर वह अपने वर्तमान नियोक्ता के साथ अपना काम समाप्त करने और प्रोजेक्ट को फुल टाइम करने का प्लान बना रहा है (अनुदान जारी होने से पहले एक अनुमोदित त्यागपत्र/कार्यमुक्त/सेवा निवृत्ति पत्र आवश्यक होगा)।
- viii. जो व्यक्ति तकनीकी वस्त्र स्टार्टअप कंपनी का प्रमोटर/शेयरहोल्डर है, वह स्टार्टअप कंपनी में शेयरहोल्डिंग के परसेंटेज के बावजूद, एक व्यक्ति के तौर पर आवेदन करने के लिए योग्य नहीं

होगा। ऐसे मामले में, अगर स्टार्टअप कंपनी नीचे दिए गए अपेक्षित योग्यता मानदंड को पूरा करती है, तो आवेदन स्टार्टअप कंपनी के माध्यम से प्रस्तुत किया जा सकता है।

स्टार्टअप कंपनी के लिए:

- i. स्टार्टअप को एक प्राइवेट लिमिटेड कंपनी के तौर पर निगमित होना चाहिए या पार्टनरशिप फर्म या लिमिटेड लायबिलिटी पार्टनरशिप के तौर पर पंजीकृत होना चाहिए, जिसका टर्नओवर पिछले किसी भी वित्तीय वर्ष में 100 करोड़ रुपये से कम हो।
- ii. स्टार्टअप को वर्तमान उत्पादों, सर्विसेज़ और प्रोसेस में नवाचार/सुधार की दिशा में कार्यरत होना चाहिए और उसमें रोज़गार सृजन करने/पूंजी बनाने की क्षमता होनी चाहिए। किसी मौजूदा बिज़नेस को तोड़कर या फिर से बनाकर बनाई गई एंटीटी को "स्टार्टअप" नहीं माना जाएगा।
- iii. कंपनी भारतीय कंपनी अधिनियम, 1956/2013 के तहत पंजीकृत होनी चाहिए।
- iv. जीआरईएटी के लिए आवेदन करते समय कंपनी की निगमित तिथि 5 वर्ष से अधिक नहीं होनी चाहिए।
- v. जीआरईएटी आवेदन के लिए योग्य होने के लिए, पूंजी का कम से कम 51% हिस्सा भारतीय नागरिक/या भारतीय कंपनियों के पास होना चाहिए, जिनका मालिकाना हक और पूरा नियंत्रण भारतीय नागरिक के पास हो।
- vi. स्टार्टअप कंपनी का आवेदन एक प्रोजेक्ट लीडर (धारा 7 के अनुसार) द्वारा प्रस्तुत किय जाना चाहिए।
- vii. स्टार्टअप कंपनी के पास परियोजना को पूरा करने के लिए पर्याप्त और कार्यशील अनुसंधान एवं विकास सुविधा होनी चाहिए, या उन्हें प्रोजेक्ट के लिए किसी इनक्यूबेटर से जुड़ना/इनक्यूबेट

करना होगा।

- viii. अगर कोई आवेदन स्टार्टअप कंपनी, जिसमें किसी प्रमोटर के पास 20% या उससे ज़्यादा शेयर हैं, किसी दूसरी अयोग्य स्टार्टअप कंपनी का को-प्रमोटर या पार्टनर है, तो वह आवेदक योग्य नहीं होगा।

वनकबरा हार्बर परियोजना

1579. श्री उमेषभाई बाबूभाई पटेल:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा वनकबरा हार्बर परियोजना को किस तिथि को अनुमोदित किया गया था और इसकी वर्तमान स्थिति क्या है;
- (ख) उक्त परियोजना को किस तिथि को शुरू किया गया था और इसके पूरा होने की समय-सीमा क्या है;
- (ग) उक्त परियोजना के अंतर्गत संस्वीकृत, शुरू किए गए और लंबित कार्यों का ब्यौरा क्या है और उक्त कार्य कब तक पूरा होने की संभावना है;
- (घ) उन कार्यों का ब्यौरा क्या है जो अभी तक शुरू नहीं हुए हैं और इसके क्या कारण हैं और ये कार्य कब तक शुरू होने की संभावना है; और
- (ङ) शुरू किए गए प्रत्येक कार्य में अब तक कितनी प्रगति हुई है और परियोजना का नाम, स्थान, अनुमानित लागत और उन पर खर्च की गई राशि का ब्यौरा क्या है और किन-किन शीर्षों के अंतर्गत उक्त राशि व्यय की गई है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क): मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय, भारत सरकार ने प्रधानमंत्री मत्स्य संपदा योजना (PMMSY) के अंतर्गत 100% केंद्रीय वित्तीय सहायता के साथ 128.86 करोड़ रुपए की लागत से केंद्र शासित प्रदेश दादरा एवं नगर हवेली और दमन एवं दीव के वनकबरा, दीव में स्मार्ट और इंटीग्रेटेड फिशिंग हार्बर के विकास के लिए 04 सितंबर, 2024 को प्रशासनिक स्वीकृति दे दी है। यह परियोजना केंद्र शासित प्रदेश द्वारा कार्यान्वित की जा रही है। यह परियोजना दादरा एवं नगर हवेली तथा दमन एवं दीव के संघ शासित प्रदेश प्रशासन द्वारा कार्यान्वित की जा रही है। संघ शासित प्रदेश प्रशासन द्वारा उपलब्ध कराई गई जानकारी के अनुसार, वर्तमान में यह परियोजना निविदा प्रक्रिया के चरण में है।

(ख): कार्य आरंभ करने की नियत तारीख प्रशासनिक स्वीकृति जारी होने की तिथि से 2 महीने बाद थी और इसका पूरा होने का समय 18 महीने निर्धारित किया गया था।

(ग): प्रशासनिक स्वीकृति के अनुसार कार्य की विस्तृत जानकारी संलग्न **विवरण** में दी गई है तथा केन्द्र शासित प्रदेश प्रशासन ने कार्य-आदेश से कार्य पूरा करने की अवधि 24 महीने निर्धारित की है।

(घ): केन्द्र शासित प्रदेश प्रशासन ने सूचित किया है कि कार्य निविदा चरण में है और केवल एक ही एजेंसी को पात्र पाया जाने के कारण पुनः निविदा की गई है। निविदा 29.10.2025 को खोला गया था और वित्तीय बोली जांच के अधीन है।

(ड): प्रश्न नहीं उठता।

विवरण

I. वनकबरा में स्मार्ट और इंटीग्रेटेड फिशिंग हार्बर का विकास

क्र.म.	विवरण	राशि (रुपए लाख में)
क		
1	मत्स्य की सॉर्टिंग और ग्रेडिंग (45मी x 25मी) 4	1537.72
2	आइस फ्लेक्स (20मी x 25मी) 2	579.64

क्र.म.	विवरण	राशि (रुपए लाख में)
3	नीलामी हॉल (110मी x 40मी) 1	648.28
4	पैकिंग हॉल (110मी x 10मी) 1	99.65
5	चिल्ड रूम (60मी x 25मी) 1	462.81
6	बोट मेंटेनेंस यार्ड (50मी x 20मी) 1	36.82
7	नेट मेंडिंग शेड (40मी x 15मी) 1	52.64
8	फिशिंग हार्बर ऑफिस (15मी x 10मी) 1	46.27
9	शौचालय की सुविधाएं (15मी x 8मी) 1	33.79
10	जेनरेटर और इलेक्ट्रिक रूम (10मी x 10मी) 1	40.42
11	फायर सेफ्टी बिल्डिंग (20मी x 10मी) 1	57.01
12	पेयजल सुविधा (3मी x 3मी) 9	12.96
13	अंडर ग्राउंड सप्प (8II)	17.75
14	एलिवेटेड स्टोरेज टैंक (5II)	94.70
15	सीवेज ट्रीटमेंट प्लांट (5mld)	259.67
16	एफ्लुएंट ट्रीटमेंट प्लांट (8mld)	63.46
17	सोलर रूफ टॉप सिस्टम	200.00
18	बाउंड्री फेंसिंग (850मी)	26.54
19	गेट (6मी X 2मी)	4.15
20	फ्यूल पंप	15.00
21	फ्यूल स्टेशन के लिए फिंगर जेट्टी (30मी X 5मी) 3	631.26
22	आइस और वॉटर फैसिलिटी के लिए मौजूदा जेट्टी को मजबूत करना (बोलाई और फेंडर सहित)	1917.53
23	मॉनसून बर्थिंग के लिए डायफ्राम वॉल	731.98
24	मॉनसून बर्थिंग के लिए स्लोप प्रोटेक्शन	249.06
25	दूसरे मौजूदा फिशिंग प्लेटफॉर्म को मजबूत करना	300.00
	उप कुल (क) जिसमें 18% GST शामिल है	8606.23
ख	पूर्व-निवेश अध्ययन @ 1%	86.06
	श्रम उपकर @ 1%	86.06
	कार्य प्रभारित प्रतिष्ठान @ 2%	172.12
	आकस्मिकताएँ @ 3%	258.19
	उप कुल (ख) जिसमें 18% GST शामिल है	710.87
	कुल योग (क+ख)	9317.10

ग	स्मार्ट घटक	
1	रेडियो संचार केंद्र	64.70
2	हार्डवेयर और स्थापना सेवाओं की लागत सहित IoT उपकरणों, सेंसर, संचार नेटवर्क और डेटा प्रबंधन प्रणालियों जैसे स्मार्ट इन्फ्रास्ट्रक्चर घटकों की खरीद और स्थापना।	500.00

3	डेटा प्रबंधन, विश्लेषण और दृश्यीकरण के लिए सॉफ्टवेयर का विकास या अनुकूलन	300.00
4क	संचार और कनेक्टिविटी: इंटरनेट कनेक्टिविटी, उपग्रह संचार प्रणाली और वायरलेस नेटवर्क सहित संचार इन्फ्रास्ट्रक्चर की तैनाती।	250.00
4ख	संचार और संपर्क: नेटवर्किंग उपकरण और साइबर सुरक्षा उपायों का कार्यान्वयन।	250.00
4ग	संचार और संपर्क: मछुआरों, हार्बरकर्मचारियों, एल और प्रशासकों के लिए प्रशिक्षण कार्यक्रमों का विकास और वितरण।	25.00
5क	सुरक्षा और सुरक्षा उपाय: सुरक्षा उपकरणों में निवेश (जीपीएस ट्रैकिंग डिवाइस, डिस्ट्रेस बीकन, लाइफ जैकेट और बचाव ड्रोन)	500.00
5ख	सुरक्षा और सुरक्षा उपाय: सुरक्षा प्रणालियों की स्थापना (निगरानी कैमरे, ड्रोन, अभिगम नियंत्रण और अन्य स्मार्ट प्रौद्योगिकियां)	300.00
5ग	नौवहन और रेडियो-संचार उपकरण।	50.00
	उप कुल (ग)	2239.70
घ	ब्लू और ग्रीन घटक	
1क	वर्षा जल संचयन प्रणाली: गटर, डाउनस्पाउट, रूफ गार्ड, फिल्टर आदि सहित वर्षा संचयन प्रणाली की स्थापना।	57.90
1ख	वर्षा जल संचयन प्रणाली: RCC भूमिगत टंकी (कुंड)	495.00
2	मौजूदा सुविधाओं में पारंपरिक विद्युत प्रकाश व्यवस्था को LED प्रकाश व्यवस्था में बदलना	10.00
3	अपशिष्ट प्रसंस्करण उपकरण और पुनर्चक्रण सुविधाओं की खरीद	200.00
4क	फिश हैंडलिंग सिस्टम: 22KN और 2.5 मी लिफ्ट की क्षमता के साथ तिपाई	36.00
4ख	फिश हैंडलिंग सिस्टम: 2.5 MT/घंटा की क्षमता का कन्वेयर सिस्टम	128.00
5क	स्वचालित प्रणाली: बर्फ ले जाने के लिए चलने योग्य कन्वेयर प्रणाली	100.00
5ख	स्वचालित प्रणाली: क्रेन	50.00
6	हरियाली और भूनिर्माण	50.00
	उप कुल (घ)	1126.90
	उप कुल (ग+घ)	3366.60
ड	पूर्व-निवेश अध्ययन @1%	33.66
	आकस्मिकता के लिए 3% जोड़ें	100.998
	कार्य प्रभारित प्रतिष्ठान के लिए 2% जोड़ें	67.332
	उप कुल (ग+घ+ड)	3568.60
	कुल योग (क+ख+ग+घ+ड)	12885.69
	128.86 करोड़ रुपए	

बिहार में सहकारी डेयरियों का सुदृढीकरण

1580. श्री तारिक अनवर:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बिहार में छोटे किसानों, भंडारण की सीमित सुविधाओं, लीची जैसे उत्पादों के लिए विपणन प्रणाली की कमी की समस्याओं का समाधान करने और सहकारी डेयरियों के सुदृढीकरण के लिए कोई विशेष योजना शुरू की गई है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) और (ख): जी हां, मान्यवर। सरकार ने अपर्याप्त भंडारण सुविधाएं, नाशवान उत्पादों की सीमित भंडारण सुविधाएं जैसे मुद्दे सहित छोटे और सीमांत किसानों द्वारा सामना की जा रही चुनौतियों का समाधान करने और बिहार राज्य सहित देश भर में डेयरी सहकारी समितियों को सशक्त करने के लिए विभिन्न पहलें की हैं।

दिनांक 31.05.2023 को अनुमोदित “सहकारिता क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना”, जिसे एक पायलट परियोजना के रूप में शुरू किया गया है, में भारत सरकार की मौजूदा योजनाओं जैसे कृषि अवसंरचना निधि (AIF), कृषि विपणन अवसंरचना योजना (AMI), कृषि यांत्रिकीकरण पर उपयोजना (SMAM), प्रधानमंत्री सूक्ष्म खाद्य उद्योग उन्नयन योजना (PMFME), एकीकृत बागवानी विकास मिशन (MIDH), इत्यादि के अभिसरण द्वारा पैक्स स्तर पर गोदामों, कस्टम हाइरिंग केंद्रों, प्रसंस्करण इकाइयों, उचित मूल्य की दुकानों, शीतागार, आदि सहित विभिन्न कृषि अवसंरचना का निर्माण करना शामिल है।

ये इंटरवेंशंस फसल पश्चात् के नुकसान को घटाकर, भंडारण क्षमता में वृद्धि कर, और बेहतर मूल्य की प्राप्ति सुनिश्चित करके छोटे और सीमांत किसानों को प्रत्यक्ष लाभान्वित करने को लक्षित हैं। पैक्स को बाजार लिंकेज और मूल्य वर्धन सहयोग प्रदान करके बहुद्वेशीय सेवा केंद्रों के रूप में विकसित किया जा रहा है जिससे लीची जैसी बागानी फसलें भी लाभान्वित हो सकेंगी।

इसके अतिरिक्त, बिहार राज्य सरकार के अधीन 17.14 LMT की भंडारण क्षमता के 7,221 गोदामों का भी निर्माण हो चुका है।

इसके अलावा, MIDH योजना, जिसे विश्व की सबसे बड़ी अन्न भंडारण योजना के साथ अभिसरित किया गया है, में बिहार सहित देश भर में लीची जैसी बागानी फसलों के लिए शीतागार, फल पकाने के कक्ष और प्रसंस्करण इकाइयों के लिए सहायता प्रदान की जाती है। यह योजना किसानों को फसल पश्चात् नुकसानों को कम करने, शेल्फ लाइफ बढ़ाने और लाभकारी बाजारों तक पहुंच में सहायता प्रदान करती है। इसके अलावा, PMFME योजना के अधीन लीची को एक जिला एक उत्पाद (ODOP) दृष्टिकोण के अधीन शामिल किया गया है, जिसके तहत लीची सहित विभिन्न उत्पादों के प्रसंस्करण में शामिल सूक्ष्म उद्यमों के फॉर्मलाइजेशन के लिए सहयोग कर उन्हें प्रौद्योगिकी, प्रापण और विपणन में सहायता दी जाती है।

डेयरी सहकारी समितियों के सशक्तीकरण के लिए सरकार ने आगामी पांच वर्षों के दौरान देश भर में सभी पंचायतों और गांवों को आच्छादित करने के लक्ष्य से नई बहुद्वेशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियां स्थापित करने की योजना को अनुमोदित किया है। राष्ट्रीय सहकारी डेटाबेस के अनुसार, दिनांक 15.2.2023 को इस योजना के अनुमोदन के पश्चात् बिहार राज्य में कुल 4,460 नई प्राथमिक डेयरी सहकारी समितियां पंजीकृत की गई हैं और 834 डेयरी सहकारी समितियों का सशक्तीकरण किया गया है।

उपर्युक्त के अलावा, बिहार राज्य सहकारी दुग्ध परिसंघ द्वारा अब तक राज्य में कुल 12,112 डेयरी सहकारी समितियों का पंजीकरण किया गया है।

इसके अलावा दुग्ध प्रापण, प्रसंस्करण और वितरण अवसंरचना को बढ़ाने के लिए सरकार द्वारा राष्ट्रीय डेयरी विकास बोर्ड (NDDB) के माध्यम से “श्वेत क्रांति 2.0” की राष्ट्र-स्तरीय पहल कार्यान्वित की जा रही है। इन इंटर्वेंशंस का लक्ष्य किसानों की आय में वृद्धि, ग्रामीण रोजगार में सुधार और बिहार सहित सभी राज्यों/संघ राज्यक्षेत्रों में सहकारिता-आधारित संधारणीय आर्थिक विकास का संवर्धन करना है।

SOIL HEALTH AND FERTILITY SCHEME

1581. SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state?

- (a) the details of number of the soil test labs established in State of Karnataka, district-wise;
- (b) the details of the number of soil sample tested in the State of Karnataka during last five years and especially in Chitradurga Lok Sabha Constituency and output result obtained;
- (c) the details of the latest technology adopted for soil sample testing and for soil fertility;

(d) the details of the funds spent on Soil Health and Fertility schemes in State of Karnataka during last 5 years; and

(e) the details of the steps taken by the Ministry to improve the soil health and fertility in the State of Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): 395 Soil Testing Laboratories (STLs) have been established in Karnataka. The district wise details of the STLs are at **Statement**.

(b): During last five years (2020-21 to 2024-25), 11,15,363 soil samples were tested and Soil Health Cards (SHCs) generated in Karnataka. Out of these, 52,540 soil samples were tested and SHCs generated in Chitradurga Lok Sabha Constituency.

(c): As per information furnished by the state government, the STLs have been strengthened with advanced infrastructure and equipments to improve the performance and enhance capacity of the soil testing. Advanced equipments like Atomic Absorption Spectrophotometer, Inductively Coupled Plasma Spectroscopy, Nitrogen analysers and Soil Testing kits have been provided. The Government has revamped the Soil Health Card portal integrated with a Geographic Information System (GIS) system for capturing soil sample collection and nutrient status on real time in Karnataka. Soil sample collection is carried out

using State Mobile application “ Bhoosaara’ and test results are entered in state web application which is integrated with Soil Health Card Portal of Department of Agriculture and Farmers’ Welfare. Mobile application has auto selection of the latitude and longitude of the location, and test results of samples entered directly on the portal to ensure accuracy.

(d): Rs.31.76 crore (central share) and Rs.21.17 crore (state share) have been spent on Soil Health and Fertility schemes in State of Karnataka during last five years from 2020-21 to 2024-25 .

(e): Under the Organic Carbon Mission scheme, distribution of green manure seeds at 75% subsidy is provided to all the categories of farmers. Demonstrations in farmers’ fields are conducted to create awareness on the importance of enriching organic carbon in soil. Under Food and Nutrition Security (FNS) programme, green manure seeds, biofertilizers and organic fertilizers are distributed to farmers at 50% subsidized rate. To promote cultivation of less fertilizer requiring millet crops, under “Raithasiri” scheme an incentive of Rs. 10000/ha (Maximum 2 ha) is provided to millet growing farmers based on crop survey through Direct Benefit Transfer. The Government is promoting the use of Fermented Organic Manure (FOM) as an alternative to chemical fertilizers to improve soil health. School soil health programme is implemented in 94 schools in the state to involve students in soil testing and sensitize them about the

importance of soil health.

STATEMENT

District-wise details of the Soil Testing Laboratories (STLs) established in Karnataka

S.N	District	Agriculture department lab			Co-operative s/nvt KVK	Village level	Horticulture	Sericulture	SAUs/ KVKs	Total
		stati	mobile	mini						
1	Bagalkote	1	-		-	7	-	-	3	11
2	Ballari	1	-	1	-	3	-	-	2	7
3	Bengaluru	1	-	1	-	1	1	1	3	8
4	Bengaluru	-	-	-	-	2	-	-	1	3
5	Belagavi	1	1		2	37	1	-	0	42
6	Bidar	1	-	-	-	3	1	-	2	7
7	Chamarajanagar	1	-	-	-	5	-	-	1	7
8	Chikkamagalur	1	-	-	-	18	-	-	3	22
9	Chikkaballapur	1	-	-	-	5	-	-	0	6
10	Chitradurga	1	-	-	-	23	-	-	3	27
11	Dakshinakanna	1	-	-	-	4	-	-	0	5
12	Davanagere	1	-	-	-	8	1	-	1	11
13	Dharwad	1	-	-	-	3	-	-	4	8
14	Gadag	1	-	-	-	4	-	-	1	6
15	Hassan	1	-	-	-	5	-	-	2	8
16	Haveri	1	-	1	-	19	-	-	2	23
17	Kalburgi	1	-	1	-	18	-	-	3	23
18	Kodagu	1	-	-	-	3	-	-	1	5
19	Kolara	1	-	-	-	9	-	-	2	12
20	Koppal	1	-	-	-	3	1	-	3	8
21	Mandya	1	-	1	-	6	-	-	2	10
22	Mysuru	1	-	-	-	3	1	-	0	5

23	Raichur	1	-	-	-	3	-	-	4	8
24	Ramanagara	1	-	-	-	22	-	-	1	24
25	Shivamogga	1	-	-	-	21	1	-	3	26
26	Tumakur	1	-	1	-	5	-	-	1	8
27	Udupi	1	-	-	-	13	-	-	2	16
28	Uttarakannada	1	-	-	-	5	-	-	2	8
29	Vijayapura	1	-	-	1	17	-	-	3	22
30	Vijayanagara	1	-	-	-	-	-	-		1
31	Yadagiri	1	-	-	-	16	-	-	1	18
	Total	30	1	6	3	291	7	1	56	395

एनडीडीपी और एनएडीसीपी के अंतर्गत लाभार्थी

1582. श्री देवेश शाक्य:

क्या **मत्स्यपालन, पशुपालन और डेयरी** मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत तीन वर्षों के दौरान राष्ट्रीय गाय एवं भैंस उत्पादकता मिशन, राष्ट्रीय डेयरी विकास कार्यक्रम (एनडीडीपी) तथा राष्ट्रीय पशु रोग नियंत्रण कार्यक्रम (एनएडीसीपी) के अन्तर्गत प्रत्यक्ष लाभ प्राप्त करने वाले उत्तर प्रदेश के एटा, कासगंज, आंवला, बरेली, शाहजहांपुर, बदायूं, मैनपुरी, कन्नौज, इटावा एवं औरैया जिलों के डेयरी किसानों, पशुपालकों एवं किसान उत्पादक संगठनों/किसान सहकारी संगठनों (एफपीओ/एफसीओ) की संख्या एवं ब्यौरा क्या है;
- (ख) यदि हां, तो कृत्रिम गर्भाधान (एएल) के टीकाकरण की संख्या, दुग्ध उत्पादन में वृद्धि और पशु स्वास्थ्य सेवाओं के विस्तार का जिला-वार ब्यौरा क्या है; और

(ग) क्या इन जिलों में चल पशु चिकित्सा इकाइयों, दुग्ध गुणवत्ता परीक्षण प्रयोगशालाओं और नई डेयरी अवसंरचना की स्थापना के लिए कोई अतिरिक्त प्रस्ताव सरकार के विचाराधीन है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) और (ख): पशुपालन और डेयरी विभाग (DAHD), भारत सरकार द्वारा कार्यान्वित की जा रही योजनाओं अर्थात् राष्ट्रीय गोकुल मिशन, राष्ट्रीय डेयरी विकास कार्यक्रम और राष्ट्रीय पशु रोग नियंत्रण कार्यक्रम का उत्तर प्रदेश के एटा, कासगंज, आंवला, बरेली, शाहजहांपुर, बदायूं, मैनपुरी, कन्नौज, इटावा और औरैया जिलों के किसान उत्पादक संगठनों/किसान सहकारी संगठनों (FPO/FCO) के डेयरी किसानों सहित 8.5 करोड़ डेयरी किसानों को लाभ मिल रहा है।

पिछले तीन वर्षों के दौरान इन जिलों में किए गए टीकाकरण और कृत्रिम गर्भाधान का ब्यौरा **विवरण-I** में दिया गया है। राष्ट्रीय डेयरी विकास कार्यक्रम (NPDD) के अंतर्गत अब तक 11520 किसानों/दुग्ध उत्पादकों को एनपीडीडी घटक-क के अंतर्गत नामित किया गया है। पशु स्वास्थ्य सेवाओं के विस्तार हेतु, भारत सरकार ने सभी जिलों में प्रति लाख पशुधन पर एक एमवीयू की दर से मोबाइल पशु चिकित्सा इकाइयाँ (MVU) शामिल की हैं। संचालित एमवीयू की जिले वार संख्या **विवरण-II** में दी गई है।

पशुपालन और डेयरी विभाग, भारत सरकार द्वारा योजनाओं के कार्यान्वयन और अन्य उपायों के साथ उत्तर प्रदेश में बोवाईन पशुओं की समग्र उत्पादकता में उल्लेखनीय वृद्धि हुई है, औसत उत्पादकता वर्ष 2014-15 में प्रति पशु प्रति दिन 4.03 किलोग्राम से बढ़कर वर्ष 2023-24 में प्रति पशु प्रति दिन 5.32 किलोग्राम हो गई है, जो 32% की समग्र वृद्धि दर्शाती है।

विशेष रूप से, देशी और नॉन-डिस्ट्रिक्ट गोपशुओं की उत्पादकता वर्ष 2014-15 में प्रति पशु प्रति दिन

2.6 किलोग्राम से बढ़कर वर्ष 2023-24 में प्रति पशु प्रति दिन 4.18 किलोग्राम हो गई है, जो 60.76% की वृद्धि को दर्शाता है।

इसके परिणामस्वरूप, उत्तर प्रदेश में कुल दूध उत्पादन वर्ष 2014-15 में 23.19 मिलियन टन से बढ़कर वर्ष 2023-24 में 37.45 मिलियन टन हो गया है, जो पिछले 10 वर्षों के दौरान 56.62% की प्रभावशाली वृद्धि को दर्शाता है।

(ग): जी नहीं। पशुपालन और डेयरी विभाग, भारत सरकार के पास इन जिलों में मोबाइल पशु चिकित्सा इकाइयों, दुग्ध गुणवत्ता परीक्षण प्रयोगशालाओं तथा नई डेयरी अवसंरचना की स्थापना से संबंधित कोई प्रस्ताव लंबित नहीं है।

विवरण-I**पिछले तीन वर्षों, वित्तीय वर्ष 2022-23 से वित्तीय वर्ष 2024-25 के दौरान कृत्रिम गर्भाधान का ब्यौरा**

वर्ष	एटा		कासगंज		बरेली		शाहजंहापुर		बदायूं		मैनपुरी		कन्नौज		इटावा	औरईया		
	लाभा न्वित किसान	किए गए कृत्रिम गर्भाधान की संख्या	लाभान्वित किसान	किए गए कृत्रिम गर्भाधान की संख्या	लाभा न्वित किसान	किए गए कृत्रिम गर्भाधान की संख्या	लाभा न्वित किसान	किए गए कृत्रिम गर्भाधान की संख्या	लाभा न्वित किसान	किए गए कृत्रिम गर्भाधान की संख्या	लाभा न्वित किसान	किए गए कृत्रिम गर्भाधान की संख्या	लाभान्वित किसान	किए गए कृत्रिम गर्भाधान की संख्या	लाभा न्वित किसान	किए गए कृत्रिम गर्भाधान की संख्या	लाभान्वित किसान	किए गए कृत्रिम गर्भाधान की संख्या
2022-23	39,726	67,650	35,096	50,121	81,713	122,679	44,149	61,179	86,198	128,877	42,529	54,997	34,125	46,071	53,740	67,612	47,397	67,728
2023-24	46,177	81,105	31,913	47,462	67,974	96,802	47,008	73,069	77,385	117,037	32,310	42,746	33,133	48,206	38,008	49,643	20,870	27,011
2024-25	47,815	69,706	31,206	50,065	60,499	83,160	24,939	43,792	77,291	111,540	33,366	45,041	32,113	48,628	38,551	53,547	18,759	28,562

पिछले तीन वर्षों, वित्तीय वर्ष 2022-23 से वर्ष 2024-25 के दौरान टीकाकरण का ब्यौरा

वर्ष	एटा		कासगंज		बरेली		शाहजंहापुर		बदायूं		मैनपुरी		कन्नौज		इटावा	औरईया		
	लाभा न्वित किसान	टीकाकरण की संख्या	लाभा न्वित किसान	टीकाकरण की संख्या	लाभा न्वित किसान	टीकाकरण की संख्या	लाभा न्वित किसान	टीकाकरण की संख्या	लाभा न्वित किसान	टीकाकरण की संख्या	लाभा न्वित किसान	टीकाकरण की संख्या	लाभान्वित किसान	टीकाकरण की संख्या	लाभा न्वित किसान	टीकाकरण की संख्या	लाभा न्वित किसान	टीकाकरण की संख्या
2022-23	31,541	122,158	38,743	136,248	107,676	432,445	61,050	181,782	98,647	369,926	65,246	128,210	1,293	54,039	3,736	132,489	2,828	61,304
2023-	28,33	215,395	65,584	255,027	112,6	580,505	78,07	310,445	102,7	546,270	48,27	246,005	47,745	161,442	95,26	250,600	41,63	168,752

09.12.2025

983

24	9				83		3		16		1				8		5	
2024- 25	101,7 34	417,003	102,73 7	499,271	142,6 82	883,685	132,4 02	615,844	158,5 30	597,515	95,96 1	485,694	65,084	314,269	100,0 52	486,737	73,45 6	329,672

विवरण-II

पशुधन स्वास्थ्य अवसंरचना को सुदृढ़ करने के लिए भारत सरकार द्वारा शामिल की गई

जिलावार एमवीयू

क्र.सं.	जिला	एमवीयू की संख्या
1.	एटा	7
2.	कासगंज	6
3.	बरेली	9
4.	शाहजंहापुर	9
5.	बदायूं	13
6.	मैनपुरी	6
7.	कन्नौज	7
8.	इटवा	5
9.	औरईया	5

**STATUS OF EMPLOYMENT UNDER MGNREGS FOR PERAMBALUR
DISTRICT**

1583. SHRI ARUN NEHRU:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and total number of person-days generated under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in Perambalur district during the last financial year;

(b) whether the Government proposes to increase the allocation to provide enhanced employment opportunities under MGNREGS for Perambalur district; and

(c) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a): During the financial year 2024-25, a total number of 37.6 lakhs persondays have been generated in Perambalur district of Tamil Nadu under Mahatma Gandhi NREGS.

(b) and (c): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment scheme. There is no State/UTs/District-wise allocation of funds under Mahatma Gandhi NREGS.

Under the Scheme, in the current financial year 2025-26 (as on 03.12.2025), an amount of Rs. 6,482.73 crore has been released to Tamil Nadu, which includes Rs.5,826.20 crore for wage component and an amount of Rs.656.52 crore for Material and Admin. In so far as Perambalur is concerned an expenditure of Rs. 54.64 crore has been incurred, (as on 03.12.2025)

The Scheme guarantees up to 100 days of wage employment subject to demand for work by the eligible beneficiaries. As per NREGASoft, in the FY 2025-26 (as on 04.12.2025), 99.99% of the eligible rural households have been offered

employment against their demand in Perambalur district of Tamil Nadu.

The Ministry continues to closely monitor the implementation of the scheme and provides necessary support to States to ensure that all eligible rural households are able to access employment as per their demand under the Mahatma Gandhi NREGS.

Here it also stated that while wage payments are directly credited by Central Government to the account of beneficiaries through the Direct Benefit Transfer (DBT) protocol, for material component, funds are released to the State Government, which in turn releases the funds to Districts through SNA SPARSH module.

IMPLEMENTATION OF SVEP

1584. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of the progress made in the implementation of Start-up Village Entrepreneurship Programme (SVEP) under the National Rural Livelihoods Mission (NRLM) in the country till date, State and UT-wise including Gujarat;
- (b) the details of expenditure incurred on the implementation of the SVEP since the launch of the scheme till date, State/UT-wise;
- (c) whether any review of SVEP has been undertaken, if so, the details and the

outcome thereof; and

(d) the details of enterprises started by the entrepreneurs under SVEP so as to publicise to the poor rural people as a matter of encouragement?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (d): Start-up Village Entrepreneurship Programme (SVEP) is the the sub-scheme under the Deendayal Antyodaya Yojana-National Rural Livelihoods Mission (DAY-NRLM) programme supports the Self-Help Group (SHG) and their family members to set-up small enterprises in the non-farm sector. SVEP develops an eco-system for enterprise development in rural areas, with SHG households, which includes:

- a. Community Enterprise Fund (CEF), a dedicated fund for providing loans to entrepreneurs
- b. Cadre of Community Resource Persons-Enterprise Promotion (CRP-EP) for providing Business Support Services
- c. The services include identifying business ideas, preparation of business plans, providing trainings, accessing loans from banks, maintenance of accounts, marketing etc.
- d. Dedicated centre for providing information to entrepreneurs called Block

Resource Centre (BRC)

- e. Trained human resources consisting of Block Programme Manager (BPM), Mentor and CRP-EP

State and UT-wise details of the progress made in the implementation of Start-up Village Entrepreneurship Programme (SVEP) under the National Rural Livelihoods Mission (NRLM) in the country including Gujarat, upto October, 2025 are given at **Statement-I.**

(b): Details of funds released to States/UTs upto October, 2025 under SVEP are given at **Statement - II.**

(c): In 2024, the Ministry of Rural Development (MoRD) commissioned an evaluation of the Start-Up Village Entrepreneurship Programme (SVEP) to assess its effectiveness in promoting rural entrepreneurship and livelihood diversification. The study covered 1,159 sample enterprises supported under SVEP across 17 states, 33 districts, and 165 villages, along with 157 Community Resource Persons for Enterprise Promotion (CRPs-EP). Key finding are given below:

- i. 86% of entrepreneurs across the blocks reported being from SC, ST, Minority and OBC categories
- ii. 46% of the entrepreneurs have not completed their schooling (below 8th grade)
- iii. 74% of the entrepreneurs confirmed SVEP enterprises as their primary

occupation

- iv. 73% of SVEP entrepreneurs reported that income stream was monthly and not seasonal
- v. Average monthly revenue for an enterprise was around Rs 36,000
- vi. 23% of the enterprises belonged to local traditional art/ pottery/ handicraft; 54% in retail/wholesale trade and 33% were into services
- vii. Around 86% of the entrepreneurs reported an enhancement in savings
- viii. 96% enterprises were operational with mean operational period of 56 months
- ix. 79% entrepreneurs reported that it was first time venture/ new business

STATEMENT-I

Details of the progress under Start-up Village Entrepreneurship Programme (SVEP)

No	States/UT	Total No. of blocks approved under SVEP	No. of enterprises supported under SVEP
1	Andhra Pradesh	14	27692
2	Arunachal Pradesh	1	735
3	Assam	49	20388
4	Bihar	32	35899
5	Chhattisgarh	25	23403
6	Goa	3	2128

7	Gujarat	11	5940
8	Haryana	8	9854
9	Himachal Pradesh	9	1507
10	Jammu and Kashmir (UT)	14	6026
11	Jharkhand	44	34481
12	Karnataka	20	4171
13	Kerala	43	45371
14	Madhya Pradesh	26	29791
15	Maharashtra	18	11145
16	Manipur	6	2465
17	Meghalaya	6	1619
18	Mizoram	4	2591
19	Nagaland	4	4503
20	Odisha	17	18441
21	Punjab	3	4255
22	Rajasthan	23	12086
23	Sikkim	1	963
24	Tamil Nadu	10	5316
25	Telangana	22	18959
26	Tripura	9	2244
27	Uttar Pradesh	27	30162
28	Uttarakhand	10	4717
29	West Bengal	31	28938

30	Puducherry*	1	0
31	AandN Island*	1	0
	Total	492	395,790

* The preparation of the detailed project report (DPR) is ongoing.

STATEMENT-II

Details of funds released to States/UTs under SVEP upto October, 2025

(Rs. in lakh)

S. No	State	Total
1	Andhra Pradesh	3816.48
2	Arunachal Pradesh	447.35
3	Assam	8229.62
4	Bihar	4845.81
5	Chhattisgarh	2958.55
6	Goa	822.57
7	Gujarat	727.74
8	Haryana	1693.50
9	Himachal Pradesh	820.11
10	Jammu and Kashmir (UT)	2631.25
11	Jharkhand	6757.97
12	Karnataka	1410.60
13	Kerala	7936.13
14	Madhya Pradesh	5137.11

15	Maharashtra	2768.71
16	Manipur	888.28
17	Meghalaya	1214.96
18	Mizoram	1009.88
19	Nagaland	1448.39
20	Odisha	3595.41
21	Punjab	1043.14
22	Rajasthan	4667.70
23	Sikkim	371.63
24	Tamil Nadu	1853.84
25	Telangana	3449.38
26	Tripura	2058.27
27	Uttar Pradesh	4997.09
28	Uttarakhand	1845.90
29	West Bengal	6890.78
30	AandN	50.00
31	Puducherry	50.00
32	Ladakh	25.00
		86463.15

भारतीय वस्त्रों की ब्रांडिंग

1585. श्रीमती मंजू शर्मा:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार भारतीय वस्त्र उद्योग के वैश्वीकरण हेतु परियोजनाओं में भागीदारी और अंतर्राष्ट्रीय सहयोग का विचार रखती है;
- (ख) यदि हां, तो राष्ट्रीय एवं अंतर्राष्ट्रीय स्तर पर भारतीय वस्त्र उद्योग की आपूर्ति श्रृंखला एवं ब्रांडिंग को सुदृढ़ करने के लिए प्रस्तावित योजनाओं का ब्यौरा क्या है;
- (ग) डिजाइन में नवाचार लाने के लिए सरकार द्वारा प्रस्तावित योजनाओं का ब्यौरा क्या है; और
- (घ) यदि हां, तो इसकी निगरानी सुनिश्चित करने एवं गुणवत्ता वृद्धि हेतु सरकार द्वारा बनाई गई प्रणाली का ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) और (ख): भारत वस्त्र और अपैरल में विश्व का छठा सबसे बड़ा निर्यातक है, जिसका वर्ष 2024-25 में 37.75 बिलियन अमेरिकी डॉलर का निर्यात है। 200 से अधिक वैश्विक बाजारों में उपस्थिति के साथ, भारत की विविध वस्त्र मूल्य श्रृंखला को एक विश्वसनीय आपूर्तिकर्ता के रूप में मजबूत अंतरराष्ट्रीय मांग और बढ़ती मान्यता प्राप्त है। सरकार वस्त्र आपूर्ति श्रृंखला की ब्रांडिंग करने और मजबूत करने के उद्देश्य से सभी पहलों को उचित महत्व देती है। एकीकृत ब्रांडिंग, बाजार संवर्धन, व्यापार सुविधा और आपूर्ति-श्रृंखला सुदृढ़ीकरण सहित भारतीय वस्त्रों, अपैरल और हस्तशिल्प उत्पादों की वैश्विक दृश्यता को बढ़ाने के लिए राष्ट्रीय और अंतर्राष्ट्रीय स्तर पर की जा रही पहलों का विवरण नीचे उल्लिखित है:

(i) सरकार ने निर्यात संवर्धन मिशन (ईपीएम) को मंजूरी दी है जो वाणिज्य विभाग, एमएसएमई मंत्रालय, वित्त मंत्रालय और वित्तीय संस्थानों, निर्यात संवर्धन परिषदों, कमोडिटी बोर्डों, उद्योग संघों और राज्य सरकारों सहित अन्य प्रमुख हितधारकों को शामिल करते हुए एक सहयोगी फ्रेमवर्क के रूप में चलाया जा रहा है।

ईपीएम का निर्यात प्रोत्साहन घटक ब्याज अनुदान, निर्यात घटक, कोलेटरल गारंटी, ई-कॉमर्स निर्यातकों के लिए क्रेडिट कार्ड और नए बाजारों में विविधीकरण के लिए क्रेडिट वृद्धि समर्थन जैसे उपकरणों की एक श्रृंखला के माध्यम से एमएसएमई के लिए संभव व्यापार वित्त तक पहुंच में सुधार पर केंद्रित है।

ईपीएम का **निर्यात दिशा** घटक गैर-वित्तीय सक्षमकर्ताओं पर केंद्रित है जो निर्यात गुणवत्ता और अनुपालन समर्थन, अंतर्राष्ट्रीय ब्रांडिंग के लिए सहायता, पैकेजिंग और व्यापार मेलों में भागीदारी, निर्यात भंडारण और लॉजिस्टिक्स, अंतर्देशीय परिवहन प्रतिपूर्ति और व्यापार आसूचना और क्षमता-निर्माण पहल सहित बाजार की तैयारी और प्रतिस्पर्धा को बढ़ाते हैं।

(ii) भारत ने भारत-ब्रिटेन व्यापक आर्थिक और व्यापार समझौता (सीईटीए) सहित 15 मुक्त व्यापार समझौतों (एफटीए) पर हस्ताक्षर किए हैं। इन एफटीए का उद्देश्य टैरिफ और गैर-टैरिफ बाधाओं को कम करना, प्रक्रियाओं को सरल बनाना और भारतीय निर्यातकों को भागीदार बाजारों में और अधिक प्रतिस्पर्धी बनाने के लिए संरचनात्मक मुद्दों से निपटना है।

(iii) वस्त्रों में 'ब्रांड इंडिया' की वैश्विक स्थिति को मजबूत करने के लिए, प्रमुख पहलों में कस्तूरी कॉटन (प्रीमियम भारतीय कपास को एक विशिष्ट पहचान प्रदान करने के लिए ट्रेडमार्क के रूप में पंजीकृत, जिम्मेदार सोर्सिंग सुनिश्चित करने के लिए ट्रेसिबिलिटी सिस्टम द्वारा समर्थित और अंतर्राष्ट्रीय क्रेताओं के लिए आपूर्ति श्रृंखला पारदर्शिता सुनिश्चित करने के लिए); सिल्क मार्क (रेशम उत्पादों की शुद्धता और गुणवत्ता की गारंटी देने वाला एक प्रमाणन चिह्न, वैश्विक रेशम क्षेत्र में भारत के नेतृत्व को मजबूत करना) है।

(iv) मंत्रालय ने वैश्विक मेगा वस्त्र कार्यक्रम अर्थात् भारत टेक्स 2025 के आयोजन में भारतीय वस्त्र मूल्य श्रृंखला की क्षमता को प्रदर्शित करने के लिए, वस्त्र और फैशन उद्योग में नवीनतम प्रगति/नवाचारों

पर प्रकाश डालने, भारत को वस्त्र क्षेत्र में सोर्सिंग और निवेश के लिए सबसे पसंदीदा गंतव्य के रूप में स्थापित करने के लिए निर्यात संवर्धन परिषदों/संघों का समर्थन किया।

(v) सरकार भारतीय वस्त्र और अपैरल क्षेत्र को बढ़ावा देने और इसकी प्रतिस्पर्धा को बढ़ाने के लिए विभिन्न योजनाओं/पहलों को लागू कर रही है। प्रमुख योजनाओं/पहलों में केंद्र तथा राज्य करों, शुल्क, लेवी में छूट हेतु आरओएससीटीएल/आरओडीटीईपी योजना, (किसी अन्य योजना के तहत छूट नहीं), एक आधुनिक, एकीकृत, विश्व स्तरीय वस्त्र अवसंरचना सृजित करने हेतु पीएम मेगा एकीकृत वस्त्र क्षेत्र और अपैरल (पीएम मित्र) पार्क; बड़े पैमाने पर विनिर्माण को बढ़ावा देने और प्रतिस्पर्धा बढ़ाने के लिए एमएमएफ फैब्रिक, एमएमएफ अपैरल और तकनीकी वस्त्रों पर ध्यान केंद्रित करने वाली उत्पादन सम्बद्ध प्रोत्साहन (पीएलआई) योजना सम्मिलित हैं।

(ग) और (घ): डिजाइन आदि में नवाचारों को बढ़ावा देने के लिए, वर्तमान प्रमुख पहलों का विवरण निम्न प्रकार है:

(i) देश में तकनीकी वस्त्रों को बढ़ावा देने की दृष्टि से राष्ट्रीय तकनीकी वस्त्र मिशन (एनटीटीएम) आरंभ किया गया था जो कार्बन फाइबर, आरामिड फाइबर, नायलॉन, कंपोजिट आदि जैसे विशेष फाइबर के क्षेत्र में अनुसंधान और नवाचार पर केंद्रित है। साथ ही तकनीकी वस्त्रों के विभिन्न वर्गों जैसे जियो टेक्सटाइल, एग्रो टेक्सटाइल, मेडिकल टेक्सटाइल आदि और मशीनरी के स्वदेशी विकास; उपयोगकर्ताओं आदि के बीच जागरूकता को बढ़ावा देने पर भी केंद्रित है।

(ii) विज़नेक्स्ट निफ्ट के तहत एक समर्पित अनुसंधान, शैक्षणिक और नवाचार इकाई के रूप में संचालित होता है, जो निफ्ट चेन्नई में एक अत्याधुनिक एआई प्रयोगशाला द्वारा संचालित होता है। यह पहल स्वदेशी पूर्वानुमान प्रौद्योगिकियों और रणनीतिक डिजाइन आसूचना को आगे बढ़ाना जारी रखती है, जो सांस्कृतिक रूप से घिसी-पिटी, भविष्य के लिए तैयार फैशन नवाचार में भारत के नेतृत्व को

मजबूत करती है। यह राष्ट्रीय डिजाइन प्रतिस्पर्धा को मजबूत करने और वस्त्र मूल्य श्रृंखला को सूचना प्रदान करने, दूरदर्शिता संचालित उत्पाद विकास निर्णयों को लेने में सक्षम बनाने पर केंद्रित है।

(iii) हथकरघा क्षेत्र में डिजाइन नवाचार को बढ़ावा देने के लिए वस्त्र मंत्रालय द्वारा, अनुसंधान और विकास परियोजनाएं चलायी जा रही हैं जिनमें सुस्त हथकरघा शिल्प का पुनरुद्धार और प्रलेखन, नए फाइबर/प्राकृतिक डाई/आर्गेनिक कपास के उपयोग पर प्रयोग/अनुसंधान, डब्ल्यूएससी आदि में वर्तमान/विकसित डिजाइन का दस्तावेजीकरण आदि शामिल हैं। इसके अलावा, पारंपरिक हथकरघा डिजाइनों को संरक्षित करने और हथकरघा क्षेत्र में डिजाइन-उन्मुख उत्कृष्टता स्थापित करने के लिए देश भर के बुनकर सेवा केंद्रों में डिजाइन संसाधन केंद्र (डीआरसी) स्थापित किए गए हैं।

MSME GROWTH IN PUNJAB

1586. SHRI MALVINDER SINGH KANG:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the specific measures taken by the Government to integrate Punjab's traditional handloom and textiles clusters into the Pradhan Mantri Mega Integrated Textile Region and Apparel (PM MITRA) Parks initiative for enhanced global competitiveness and employment generation;
- (b) the manner in which the Production Linked Incentive (PLI) Scheme has impacted textile manufacturing and Micro, Small, and Medium Enterprises (MSME) growth in Punjab, including data on investments, employment and exports during the last two years;

- (c) whether the Government supporting skill development in Punjab's textiles sector under the SAMARTH scheme;
- (d) the new tailor-made programs are being introduced to benefit the region's youth and women weavers; and
- (e) the steps are being taken to boost innovation and entrepreneurship in Punjab under the Grant for Research and Entrepreneurship in Technical Textiles (GREAT) scheme and how many local startups have been supported?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):**

(a): The PM MITRA Scheme aims to develop large scale and integrated world class industrial facilities in the shape of integrated textile parks to help Indian textiles industry to build scale, reduce logistics costs and improve its competitiveness. Anchored in the 5F vision (Farm to Fibre to Factory to Fashion to Foreign), the Scheme aims to facilitate India's textile industry to achieve global size and scale along with the creation of a modern and integrated textile value chain at one location. Under this Scheme, the Government has approved 7 (Seven) sites for setting up of PM MITRA Parks, one each in Karnataka, Madhya Pradesh, Maharashtra, Tamil Nadu, Telangana, Uttar Pradesh and Gujarat. PM MITRA Parks will offer an opportunity to create an Integrated Textile Value chain

right from spinning, weaving, processing and printing to garment manufacturing and accessories at one location reducing logistics and transaction costs.

In addition, the Ministry is also implementing Scheme for Integrated Textile Park (SITP) to provide support for setting up textile parks with world-class, state-of-the-art infrastructure in textile hubs across the country. The scheme was in implementation upto 31.03.2021, however, the Scheme has now been subsumed under the umbrella Scheme of Textile Cluster Development Scheme (TCDS) for completing ongoing projects only. Under SITP, in Punjab, 3 textile parks were sanctioned and completed wherein a total GoI share of Rs.116 crore was released.

(b): Government is implementing the Production Linked Incentive (PLI) Scheme to promote production of MMF Apparel, MMF Fabrics and Products of Technical Textiles to enable textiles industry to achieve size and scale and to become competitive in these segments. As on date, a total of 91 companies have been selected under the PLI scheme for Textiles, out of which, 36 are registered under the MSME category. Under this Scheme, 4 PLI companies are located in Punjab, out of which 03 fall under the MSME category. The overall performance of the PLI Textiles scheme as on 30.09.2025 is as under:

(i) Investment: ₹7,731 Crore

(ii) Employment: 30,838 jobs

(iii) Exports: ₹733 Crore

(iv) Turnover: ₹7,290 Crore

(c): Samarth (Scheme for Capacity Building in Textiles Sector) of Ministry of Textiles provides demand driven, placement-oriented skilling programmes to supplement the efforts of the industry in creating jobs in the specified organized textile and related sectors. Under the Scheme, a total of 1,207 beneficiaries have been trained (passed) and 862 beneficiaries have been placed in the State of Punjab from inception till 03.12.2025.

(d): The Ministry of Textiles through Office of Development Commissioner (Handicrafts) implements two schemes namely National Handicrafts Development Programme (NHDP) and Comprehensive Handicrafts Cluster Development Scheme (CHCDS) for preservation and promotion of handicraft sector across the country including Punjab. Under these schemes, need based assistance is provided for end-to-end support to the artisans through marketing events, skill development, cluster development, formation of Producer Companies, direct benefit to artisans, infrastructural and technology support, research and development support etc. which benefit the traditional crafts including phulkari crafts of Punjab. During 2025-26, 21 no. of programmes have been conducted and 1,097 artisans benefited upto Nov, 2025 in Punjab.

(e): Under National Textile Technical Mission (NTTM), the Grant for Research and Entrepreneurship across Aspiring Innovators in Technical Textiles (GREAT) Scheme has been launched to promote entrepreneurship in Technical Textiles Sector. The scheme provides financial assistance of up to Rs. 50 lakh for each

approved start-up. Under the GREAT Scheme, one (1) start-up project based in Punjab has been approved in the area of speciality textiles.

DISCONTINUATION OF BADP FUNDS

1587. SHRI JOYANTA BASUMATARY:

SHRI ABU TAHER KHAN:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government is aware that Border Area Development Programme (BADP) funds have reportedly been stopped particularly in the border villages of Raninagar, Bhagwangola, Jalangi and Domkal in Murshidabad district and if so, the reasons for this suspension;
- (b) whether the ongoing development projects in these border areas—such as road construction, sanitation facilities, irrigation canals and community infrastructure—have come to a halt due to the discontinuation of BADP funds and if so, the details of the affected works; and
- (c) the steps being taken by the Government to resume the release of BADP funds and ensure timely completion of stalled development projects in these vulnerable border villages to support local connectivity, security and livelihood needs including the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (c): Central Government has approved release of funds to States/UTs under Border Area Development Programme (BADP) for committed liabilities for ongoing works.

Further, Central Government, has approved the Vibrant Villages Programme-II (VVP-II), as a Central Sector Scheme, with a total outlay of ₹6839 crores in select villages in blocks abutting International Land Borders (ILBs) (other than northern borders covered in VVP-I) in the States/UTs of Arunachal Pradesh, Assam, Bihar, Gujarat, JandK, Ladakh, Manipur, Meghalaya, Mizoram, Nagaland, Punjab, Rajasthan, Sikkim, Tripura, Uttarakhand, Uttar Pradesh and West Bengal.

The objective of the programme is to create better living conditions and adequate livelihood opportunities to ensure prosperous and safe borders, control trans-border crime and assimilate the border population with the nation.

पीईएसए अधिनियम को मजबूत करने के लिए कानून

1588.श्री दिनेश चंद्र यादव:

श्री गिरिधारी यादव:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का पंचायत उपबंध (अनुसूचित क्षेत्रों पर विस्तार) अधिनियम (पीईएसए) के प्रावधानों को सुदृढ़ करने के लिए कानून में संशोधन करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार का पीईएसए अधिनियम के अंतर्गत एक मजबूत शिकायत निवारण प्रणाली स्थापित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का पीईएसए अधिनियम के अंतर्गत ग्राम सभाओं और पंचायतों में महिलाओं की भागीदारी सुनिश्चित करने का विचार है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) और (ख): जी नहीं, महोदय। पंचायती राज मंत्रालय ने पंचायत उपबंध (अनुसूचित क्षेत्रों पर विस्तार) अधिनियम, 1996 (पेसा) में संशोधन करने का या फिर इस अधिनियम के तहत शिकायत निवारण प्रणाली स्थापित करने का कोई प्रस्ताव नहीं है।

(ग) और (घ): ग्राम सभाओं और पंचायतों में महिलाओं की भागीदारी सुनिश्चित करने के लिए, भारत के संविधान के भाग-9 में प्रावधान किए गए हैं। संविधान का अनुच्छेद 243घ, 'प्रत्येक पंचायत में प्रत्यक्ष चुनाव द्वारा भरी जाने वाली सीटों की कुल संख्या' और 'प्रत्येक स्तर पर पंचायतों में अध्यक्षों के पदों की कुल संख्या' में से महिलाओं के लिए कम से कम एक-तिहाई आरक्षण प्रदान करता है। भाग-IX के ये प्रावधान पेसा अधिनियम के अंतर्गत आने वाली ग्राम सभाओं और पंचायतों पर भी लागू होते हैं। 21 राज्यों और 2 संघ राज्य क्षेत्रों ने एक तिहाई आरक्षण से भी आगे बढ़कर अपने-अपने पंचायती राज अधिनियमों/नियमों में महिलाओं के लिए 50% आरक्षण का प्रावधान किया है। इन 21 राज्यों में सभी

10 पेसा राज्य अर्थात् आंध्र प्रदेश, छत्तीसगढ़, गुजरात, हिमाचल प्रदेश, झारखंड, मध्य प्रदेश, महाराष्ट्र, ओडिशा, राजस्थान और तेलंगाना शामिल हैं।

इसके अलावा, महिला निर्वाचित प्रतिनिधियों सहित निर्वाचित प्रतिनिधियों के सुशासन और क्षमता निर्माण की प्रभावी सुपुर्दगी हेतु उनके नेतृत्व और प्रबंधकीय कौशल को मजबूत करने के लिए, पंचायती राज मंत्रालय ने 01.04.2022 से 31.03.2026 (पंद्रहवें वित्त आयोग की अवधि के साथ सह-समाप्ति) तक राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की संशोधित केंद्र प्रायोजित योजना को लागू किया है। इस मंत्रालय ने आरजीएसए योजना के तहत पंचायती राज संस्थाओं के निर्वाचित प्रतिनिधियों की क्षमता निर्माण के लिए राज्यों/संघ राज्य क्षेत्रों की सहायता के लिए एक व्यापक प्रशिक्षण मॉड्यूल शुरू किया है।

मंत्रालय के ट्रेनिंग मैनेजमेंट पोर्टल पर उपलब्ध आंकड़ों के अनुसार, 2025-26 में (25 नवंबर, 2025 तक) सभी 10 पेसा राज्यों में कुल 41,565 प्रतिभागियों को प्रशिक्षित किया गया है, जिनमें से 18,374 महिला प्रतिभागी हैं।

मंत्रालय ने ग्राम सभा से पहले महिला सभा आयोजित करने की अनिवार्यता पर परामर्शिकाएं जारी की हैं जो महिलाओं के नेतृत्व वाले शासन के लिए जमीनी स्तर पर निर्णय लेने की प्रक्रिया में महिलाओं की बढ़ती और सक्रिय भागीदारी की दिशा में एक बड़ा प्रोत्साहन है। ग्राम सभा और पंचायत बैठकों में महिलाओं की उपस्थिति और भागीदारी बढ़ाने, महिला-केंद्रित गतिविधियों के लिए पंचायत निधि के आवंटन के लिए भी राज्यों को परामर्शिकाएं जारी की गई हैं।

FUNDS FOR AGRICULTURAL RESEARCH AND INNOVATION

1589. SHRI DEVUSINH CHAUHAN:

SHRI PRATAP CHANDRA SARANGI:

DR. VINOD KUMAR BIND:

SHRI SUKANTA KUMAR PANIGRAHI:

SHRI ALOK SHARMA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has earmarked enhanced funds for agricultural research,
innovation and technology-driven farming in the current financial year across the country along with the priority themes identified especially for climate-vulnerable regions like Odisha and tribal districts such as Kandhamal;
- (b) whether any systematic review has been undertaken to evaluate the effectiveness of existing schemes in transferring research outputs and technological solutions to farmers, including those in remote areas of Odisha;
- (c) if so, the key findings and major gaps highlighted by committees or expert groups;
- (d) the measures adopted to strengthen coordination among ICAR institutions, State Agricultural Universities (SAUs) and KVKs to improve field-level dissemination and implementation of innovation in the country including Odisha and particularly serving Kandhamal; and

- (e) whether new institutional or digital frameworks have been introduced to collaborate with agri-startups and innovators to facilitate the widespread adoption of emerging technologies such as Artificial Intelligence, genome editing and precision agriculture and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a): Yes, the government has enhanced Rs. 124.48 crore during 2025-26 over previous year to the Department of Agricultural Research and Education (DARE)/ Indian Council of Agricultural

Research (ICAR). The National Agricultural Research and Education System (NARES) has developed appropriate technologies for climate resilient agriculture including specific crop varieties for climatic vulnerabilities such as flood, drought and salt affected regions. Department has also developed District Contingency Plans (DACPs) for all the districts of Odisha.

(b) and (c): The periodic and systematic review of all ongoing plan schemes of the department are undertaken by the third-party agencies for performance outcomes as per Guidelines of the Government of India. The scheme programs/activities are modified/ revised based on the recommendations of the review reports to provide technological solutions to the farmers.

(d): The ICAR is the Nodal Agency for the NARES for the development and

dissemination of scientific agricultural technology to the farmers. The ICAR-Research Institutes, Agricultural Universities and Colleges and Krishi Vigyan Kendras (KVKs) are working together for development, testing and refinement, demonstration and transfer of technologies to the farmers. The monitoring and review are done regularly at National, Zonal, and University and district levels by ICAR, Agricultural Technology Application Research Institutes (ATARIs), Agricultural Universities and Scientific Advisory Committees of each KVK. There are 08 ICAR- State Coordination Regional committees for coordinating research and extension activities in the country including Odisha state.

(e): Yes, DARE-ICAR has been collaborating with different government and private organizations to facilitate the widespread adoption of emerging technologies such as Artificial Intelligence, genome editing and precision agriculture.

The Network Programme on Precision Agriculture (NePPA), All India Coordinated Research Programmes (AICRP), National Innovations in Climate Resilient Agriculture (NICRA) and KVKs are co-ordinating for technology development and dissemination for agricultural and allied sectors.

The Department has established Agribusiness Incubation Centres (ABICs) across various ICAR institutes, to nurture techno-entrepreneurs and agri-startups.

‘Namo Drone Didi’ Scheme of the government promotes technology driven farming with improved efficiency, enhanced crop yield and reduced cost of

operation and to empower Self Help Groups (SHGs).

POLICY ON AI-DRIVEN COMMERCE AND TRADER PROTECTION

1590. SHRI PRAVEEN KHANDELWAL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government is aware of the emergence of Agentic Shopping where AI assistants autonomously compare and buy products on behalf of consumers;
- (b) whether the Government has assessed its likely impact on small and medium retailers in the country, particularly those not digitally integrated into large e-commerce platforms; and
- (c) if so, the details thereof along with the steps taken to ensure that local traders and MSMEs are not digitally excluded in AI-based commerce systems?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c): The e-commerce industry is continuously evolving with new technologies. These innovations are driven by changing consumer behaviour, expectations, requirements and emerging business models. Agentic shopping

is one such technological innovation where shopping is powered by intelligent AI agents capable of anticipating, personalizing, and automating every step of the online shopping process.

The impact of this AI driven shopping is presently prevalent in the digital commerce space. The Government has taken several steps to ensure that small businesses, local traders and MSMEs are not digitally excluded in the emerging e-commerce environments. Some of the steps are given below:

- i. The Government has launched the India AI Mission to expand access to AI tools, computing resources and data platforms for startups, MSMEs and innovators. The mission aims to strengthen India's AI ecosystem through capacity building, development of Indian AI models, support for AI-driven commerce and startups, and the promotion of responsible and trusted AI use.
- ii. The Government has also pioneered the initiative of Open Network for Digital Commerce (ONDC). Unlike traditional e-commerce platforms that operate in silos, ONDC creates an open ecosystem where sellers can reach customers across multiple platforms without being restricted by platform-specific terms and conditions. ONDC supports small businesses, local traders, and MSMEs by providing a fair, transparent, and non-discriminatory discovery within emerging e-commerce environments through open protocols that make all sellers equally visible across

network regardless of size, scale or digital sophistication. Seller-side apps make their full catalogues discoverable to all buyer-side apps, while buyer-side apps disclose key parameters used for sorting or listing search results, enabling sellers to understand and improve their ranking. Common open specifications adopted by all network participants further enhance transparency and prevent opaque or biased listing practices.

- iii. Ministry of MSME's Trade Enablement and Marketing (TEAM) scheme has been launched to strengthen the digital capabilities of small sellers including Self Help Groups (SHGs), Farmer Producer Organisation (FPOs), artisans, rural entrepreneurs, and local retailers by providing support in digital literacy, awareness, cataloguing, and onboarding, with a focus on inclusivity by targeting 50% of beneficiaries as women-led SMEs.

DISHA MEETINGS

1591. SHRI ISHA KHAN CHOUDHURY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that the District Development Coordination and Monitoring Committee (DISHA) meetings have not been held in several districts of West Bengal, including Malda and Murshidabad under Maldaha Dakshin Lok Sabha Constituency, if so, the reasons therefor;

- (b) whether the Ministry is aware that despite Ministry's letter sent to the Chief Secretary, Government of West Bengal regarding non-convening of DISHA meetings, no action has been taken by the State Government, if so, the reasons therefor;
- (c) whether the Ministry has received any communication from the District Magistrates of Malda and Murshidabad regarding the same; and
- (d) if so, the steps being taken by the Ministry to ensure that regular DISHA meetings are convened in these districts as per the prescribed guidelines?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a), (b) and (d): Timely convening of DISHA meetings is crucial for ensuring effective governance and promoting the holistic development of districts. Recognizing the critical importance of DISHA, Ministry of Rural Development (MoRD) is persistently working to ensure that these meetings are convened on a regular basis. All States/ UTs including West Bengal have been urged from time to time to take necessary actions and instruct the relevant Member Secretaries (District Collectors, Magistrates, Deputy Commissioners) to ensure that District Level DISHA meetings are held as per DISHA guidelines. However, as per records, no DISHA meeting has been convened in any district of West Bengal,

including Malda and Murshidabad under Maldaha Dakshin Lok Sabha Constituency since 2019-20.

In the federal governance structure, the administrative responsibilities are divided among the Union, State, and Local Governments. Although the MoRD facilitates the constitution and composition of DISHA Committees, the actual implementation and administrative oversight, including convening of DISHA meetings, rests with State Governments and respective District Authorities.

(c): No.

15th FINANCE COMMISSION GRANTS

1592. DR. AMOL RAMSING KOLHE:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the total funds released to the Gram Panchayats and local bodies under various Central schemes, including the 15th Finance Commission Grants, during the last three years in the Shirur constituency;
- (b) the measures being taken to strengthen the financial autonomy and administrative powers of these local bodies to enable them to undertake local development projects effectively;
- (c) the steps being taken to ensure transparency and accountability in the utilisation of these funds and to prevent their misuse; and

(d) the Government's strategy to empower local communities and promote participatory governance in the State?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): Panchayat-wise details of fund allocation are not maintained centrally, as the distribution of these funds among different tiers of Panchayats is the responsibility of the State Government. As per information furnished by the Government of Maharashtra, a total of 505 Gram Panchayats in the Shirur Parliamentary Constituency received ₹12,457.77 lakh under the Fifteenth Finance Commission grants during the last three years. Additionally, one Gram Panchayat received a sum of Rs.100 lakh under the Incentivization of Panchayat scheme of the Ministry of Panchayati Raj during the same period.

(b): Article 243G of the Constitution empowers "the Legislature of a State to make provisions, by law, for the devolution of power and responsibilities upon Panchayat at appropriate level, subject to such conditions as may be specified, with respect to the preparation of plans and implementation of schemes for economic development and social justice". In order to strengthen the financial autonomy and administrative powers of local bodies to enable them to undertake local development projects effectively measures have been taken to ensure that all

Finance Commission grants are deposited directly into the accounts of Panchayats by the States. These funds are spent by Panchayats from their own accounts, without the interference of States, through the Public Financial Management System (PFMS) in accordance with the norms prescribed by the Finance Commission in respect of tied and untied grants.

There has been progressively huge increase in financial devolution to Panchayats as the per capita per annum allocation of Central Finance Commission (CFC) grants increased from Rs.176 in 13th Finance Commission to Rs. 674 in 15th Finance Commission. In addition to the provision of grants under the CFC, the Government has taken several steps, such as, developing specialized modules on generation of Own Sources of Revenue (OSR) by Panchayats, commissioning of research studies to assess the potential and challenges in mobilization and augmentation of OSRs by the Panchayats, conferring of Atma Nirbhar Panchayat Visesh Puraskar for augmentation of OSRs by the Panchayats and driving awareness activities on best practices on OSR generation to enable the Panchayats to generate OSR to become financially autonomous and self-reliant.

(c): In order to ensure end-to-end tracking of funds—from receipt to expenditure—and effectively prevent any misuse or misappropriation, it has been made mandatory to record all transactions on PFMS and eGramSwaraj portal. Article

243J of the Constitution further empowers State Legislatures to make provisions for the maintenance and audit of Panchayat accounts.

Under the Digital India initiative, Ministry of Panchayati Raj has been promoting financial as well as governance transparency, efficiency, and accountability at the grassroots level by developing and popularising various digital platforms and applications. The eGramSwaraj application has been designed to facilitate digital planning, accounting, monitoring, and online payments at the Panchayat level. The integration of eGramSwaraj with the PFMS enables real-time payments to vendors and service providers, ensuring seamless fund flow and reducing delays. The eGramSwaraj application has been integrated with the Government e-Marketplace (GeM) to bring transparency to Panchayat procurement. This integration allows Panchayats to procure goods and services through GeM via the eGramSwaraj platform, promoting the “Vocal for Local” initiative. Further, applications developed by the Ministry like Meri Panchayat have endeavored to bring transparency in Panchayat Governance by making information on planning, activities and progress of works in Panchayat accessible to public. Panchayat NIRNAY is an online application which aims to bring transparency and better management in conduct of Gram Sabhas by Panchayats. Further, the ‘AuditOnline’ application developed under the e-Panchayat Mission Mode Project (MMP) facilitates online audits of Panchayat accounts and supports improved financial management.

(d): To empower local communities and to promote participatory governance, MoPR launches the People's Plan Campaign (PPC) commencing from 2nd October (Gandhi Jayanti) every year to facilitate the preparation of Panchayat Development Plans (PDP) at District, Block and Gram Panchayat levels focusing on inclusive development. Under PPC, structured meetings at Panchayati Raj Institutions (PRIs) levels are held to prepare development plans. These deliberative forums bring together local communities, elected members, Self-help Groups (SHGs), and line department officials to discuss local needs, review progress of earlier works, and prioritise future actions. Preparation of PDPs ensures participatory planning at all three levels, i.e. Zilla Parishad at District level, Panchayat Samiti at Block level and Gram Panchayat at village level. Under the Rashtriya Gram Swaraj Abhiyan (RGSA), training is provided to the elected representatives and functionaries at the District, Block and Gram Panchayat levels for preparation of effective PDPs. These trainings cover different aspects of effective PDP formulation, ensuring that development activities are planned and implemented in alignment with local needs and priorities.

उत्तर प्रदेश में पीएमएफबीवाई का कार्य-निष्पादन

1593. श्री राम शिरोमणि वर्मा:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश के विभिन्न राज्यों, विशेषकर उत्तर प्रदेश के किसानों को प्रधानमंत्री फसल बीमा योजना

(पीएमएफबीवाई) के अंतर्गत बीमा दावों का समय पर भुगतान नहीं मिल रहा है;

(ख) यदि हां, तो गत तीन वर्षों के दौरान विभिन्न राज्यों, विशेषकर उत्तर प्रदेश में लंबित बीमा दावों का ब्यौरा क्या है;

(ग) इस हेतु बीमा कंपनियों के विरुद्ध क्या कार्रवाई की गई है और बीमा दावों का समय पर भुगतान सुनिश्चित करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं; और

(घ) यदि नहीं, तो बीमा दावों के भुगतान में विलंब और उक्त योजना की प्रभावशीलता को बढ़ाने के संदर्भ में किसानों के हितों की रक्षा के लिए सरकार द्वारा उठाए जा रहे कदमों का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (घ): जी नहीं। प्रधानमंत्री फसल बीमा योजना (PMFBY) के प्रचालन दिशानिर्देशों के अनुसार, अधिकांश दावों का निपटारा निर्धारित समय-सीमा के भीतर, अर्थात् बीमा कंपनियों द्वारा संबंधित राज्य सरकार से अपेक्षित उपज डेटा प्राप्त होने के 21 दिनों के भीतर किया जाता है। यद्यपि, PMFBY के कार्यान्वयन के दौरान, दावों के भुगतान के बारे में कुछ शिकायतें प्राप्त हुई थीं, जो मुख्य रूप से (क) राज्य सरकार द्वारा विलंब से सब्सिडी का हिस्सा प्रदान करना (ख) बैंकों द्वारा बीमा प्रस्तावों को गलत/देरी से प्रस्तुत करने के कारण भुगतान न करना/देरी से भुगतान या दावों का कम भुगतान (ग) उपज डेटा में विसंगति और इसके परिणामस्वरूप राज्य सरकार और बीमा कंपनियों के बीच विवाद आदि के कारण हैं। इन मुद्दों के कारण लंबित दावों का निपटारा योजना के प्रावधानों के अनुसार उनके समाधान के पश्चात किया जाता है।

विगत तीन वर्षों अर्थात् वर्ष 2022-23 से 2024-25 के दौरान गणना किए गए, भुगतान किए गए और लंबित दावों का राज्यवार **विवरण** में दिया गया है।

सरकार ने पारदर्शिता लाने और दावों का समय पर निपटान सुनिश्चित करने के लिए अखिल भारत में इस योजना के कार्यान्वयन को सुदृढ़ करने के लिए विभिन्न कदम उठाए हैं:

- सरकार ने सब्सिडी भुगतान, समन्वय, पारदर्शिता, सूचना प्रसार और किसानों के प्रत्यक्ष ऑनलाइन नामांकन सहित सेवाओं की डिलीवरी, बेहतर निगरानी के लिए व्यक्तिगत बीमित किसानों के विवरण अपलोड/प्राप्त करने और व्यक्तिगत किसान के बैंक खाते में इलेक्ट्रॉनिक रूप से दावा राशि का अंतरण सुनिश्चित करने के लिए एकल डेटा स्रोत के रूप में **राष्ट्रीय फसल बीमा पोर्टल (NCIP)** विकसित किया है।
- दावा वितरण प्रक्रिया की कड़ी निगरानी के लिए, खरीफ 2022 से दावों के भुगतान हेतु **'डिजिटल मॉड्यूल'** नामक एक समर्पित मॉड्यूल प्रारंभ किया गया है। इसमें सभी दावों का समय पर और पारदर्शी प्रसंस्करण सुनिश्चित करने के लिए NCIP को सार्वजनिक वित्त प्रबंधन प्रणाली (PFMS) और बीमा कंपनियों की लेखा प्रणाली के साथ एकीकृत किया गया है।
- प्रीमियम सब्सिडी में केंद्र सरकार के हिस्से को राज्य सरकारों के हिस्से से अलग कर दिया गया है ताकि किसानों को केंद्र सरकार के हिस्से से संबंधित आनुपातिक दावे प्राप्त हो सकें।
- पीएमएफबीवाई के प्रचालन दिशानिर्देशों के अनुसार, यदि बीमा कंपनी द्वारा समय पर भुगतान नहीं किया जाता है, तो खरीफ 2024 से राष्ट्रीय फसल बीमा पोर्टल (NCIP) के माध्यम से स्वतः गणना करके 12% जुर्माना लगाया जाएगा।
- इसी प्रकार, यदि राज्य सरकार निर्धारित समयावधि से अपनी प्रीमियम सब्सिडी में देरी करती है, तो उन्हें भी 12% जुर्माना देना होगा।
- इसके अतिरिक्त, योजना के कार्यान्वयन में प्रौद्योगिकी का लाभ उठाने के लिए, सीसीई-एग्री ऐप के माध्यम से उपज डेटा/फसल कटाई प्रयोग (CCE) डेटा को कैप्चर करना और इसे NCIP

पर अपलोड करना, बीमा कंपनियों को CCE के संचालन को देखने की अनुमति देना, NCIP के साथ राज्य भूमि रिकॉर्ड को एकीकृत करना आदि जैसे विभिन्न कदम पहले ही उठाए जा चुके हैं ताकि किसानों के दावों का समय पर निपटान किया जा सके।

विवरण

PMFBY और RWBCIS: वर्ष 2022-23 से वर्ष 2024-25 तक (31 अक्टूबर, 2025 तक) गणना किए गए, भुगतान किए गए और लंबित दावों का राज्यवार ब्यौरा			
राज्य/संघ राज्य क्षेत्र	गणना किए गए दावे	भुगतान किए गए दावे	लंबित दावे
	(रुपये करोड़ में)		
अंडमान और निकोबार द्वीप समूह	0.05	0.02	0.03
आंध्र प्रदेश	3,124.45	747.08	2,377.37
असम	169.08	161.29	7.79
छत्तीसगढ़	1,394.07	1,389.47	4.60
गोवा	0.01	0.01	0.00
हरियाणा	3,174.24	3,142.14	32.10
हिमाचल प्रदेश	218.01	212.31	5.70
जम्मू एवं कश्मीर	69.77	67.19	2.58
झारखंड	27.28	-	27.28
कर्नाटक	7,505.03	7,389.49	115.54
केरल	357.32	345.14	12.17
मध्य प्रदेश	3,340.77	3,301.05	39.72
महाराष्ट्र	20,599.49	20,373.07	226.42
मणिपुर	5.45	5.28	0.17
मेघालय	24.23	23.97	0.25
ओडिशा	974.29	963.79	10.50
पुदुचेरी	8.69	7.29	1.40
राजस्थान	9,950.25	9,787.70	162.55
सिक्किम	0.02	0.01	0.01
तमिलनाडु	2,417.43	2,359.28	58.14
त्रिपुरा	4.57	4.46	0.11
उत्तर प्रदेश	1,921.70	1,878.34	43.35
उत्तराखंड	865.67	711.37	154.30
कुल	56,151.88	52,869.78	3,282.10

पीएमजीएसवाई के अंतर्गत अनियमितताएं

1594. श्री राजेश रंजन:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश में प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत राज्य-वार निर्माणाधीन सड़कों की गुणवत्ता में गंभीर अनियमितताएँ पाई गई हैं, विशेषकर उन ग्रामीण क्षेत्रों में जहाँ कई स्थानों पर सड़कें कुछ महीनों के भीतर क्षतिग्रस्त हो गई हैं;
- (ख) क्या विभिन्न राज्यों में मानकों का उल्लंघन, निम्न गुणवत्ता वाली सामग्री का उपयोग और संबंधित अधिकारियों, कार्मिकों और ठेकेदारों द्वारा निगरानी न करने जैसी गंभीर कमियाँ देखी गई हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का उक्त अनियमितताओं की व्यापक जाँच करने और पीएमजीएसवाई के अंतर्गत निर्मित सड़कों की गुणवत्ता, आयु एवं निर्माण मानकों का सत्यापन करने के लिए एक विशेष संपरीक्षा करने/जाँच दल गठित करने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार का दोषी अधिकारियों और ठेकेदारों के विरुद्ध कठोर कार्रवाई करने तथा उक्त योजना में पारदर्शिता बढ़ाने के लिए तकनीकी निगरानी प्रणाली को सुदृढ़ करने का विचार है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

- (क) से (ग): 'ग्रामीण सड़कें' राज्य का विषय है। प्रधानमंत्री ग्रामीण सड़क योजना (पीएमजीएसवाई) के दिशानिर्देशों के अनुसार, सड़कों का रखरखाव और मरम्मत करना कार्यक्रम को लागू करने वाली संबंधित राज्य सरकारों की जिम्मेदारी है। ठेकेदारों के चयन के लिए बोली प्रक्रिया और जुटाई गई

सामग्री की गुणवत्ता की जांच राज्य सरकारों के दायरे में आती है।

हालांकि, कार्यक्रम के तहत निर्मित की जा रही सड़कों की गुणवत्ता की निगरानी के लिए, एक तीन स्तरीय गुणवत्ता नियंत्रण तंत्र, अर्थात् पहले स्तर के रूप में परियोजना कार्यान्वयन इकाइयां (पीआईयू), दूसरे स्तर के रूप में राज्य गुणवत्ता निगरानी (एसक्यूएम) और तीसरे स्तर के रूप में राष्ट्रीय गुणवत्ता निगरानी (एनक्यूएम) पीएमजीएसवाई के तहत सड़क कार्यों के निर्माण में गुणवत्ता और सड़क परिसंपत्तियों के स्थायित्व को सुनिश्चित करने के लिए मौजूद हैं। राज्यों/संघ राज्य क्षेत्रों को समय-समय पर गुणवत्ता नियंत्रण प्रक्रिया की निगरानी करने के लिए दिशानिर्देश/निर्देश जारी किए गए हैं।

गुणवत्ता निगरानी के दूसरे और तीसरे स्तर के तहत पीएमजीएसवाई कार्यों का नियमित निरीक्षण किया जा रहा है। संबंधित राज्यों/संघ राज्य क्षेत्रों के राज्य गुणवत्ता समन्वयकों (एसक्यूसी) को शिकायतों की प्राप्ति और निपटान के लिए नोडल अधिकारी के रूप में नामित किया गया है। यदि कोई कार्य, संरचनात्मक या गैर-संरचनात्मक कमियों दोनों के कारण असंतोषजनक पाया जाता है, तो रिपोर्ट को राज्य सरकार के साथ साझा किया जाता है जिसमें कमियों को उजागर भी किया जाता है और राज्यों को कमियों को दूर करने के लिए सूचित किया जाता है। ठेकेदार को स्वयं की लागत पर कमियों को दूर करना आवश्यक होता है। राज्य इस सुधार के बाद की गई कार्रवाई रिपोर्ट (एटीआर) प्रस्तुत करता है। प्रधानमंत्री ग्राम सड़क योजना के तहत, जो कार्य चल रहे हैं, पूरे हो गए हैं और जिनमें संरचनात्मक कमियां हैं, उन्हें निरीक्षण के दौरान गुणवत्ता निगरानीकर्ता द्वारा "असंतोषजनक" के रूप में वर्गीकृत किया गया है। राष्ट्रीय गुणवत्ता निगरानीकर्ता (एनक्यूएम) द्वारा किए गए राज्यवार निरीक्षणों और अप्रैल, 2024 से नवंबर, 2025 के दौरान दर्ज की गई असंतोषजनक गुणवत्ता ग्रेडिंग का ब्यौरा **विवरण** में दिया गया है।

(घ): गुणवत्ता जांच तंत्र को मजबूती देने के लिए, भू-टैग वाली फील्ड लैब की स्थापना को अनिवार्य कर

दिया गया है। इसके अलावा, ई-फॉर्म और अन्य पहलों को शामिल करने के लिए गुणवत्ता निगरानी प्रणाली ऐप का एक नया संस्करण विकसित किया गया है जिससे गुणवत्ता निगरानी प्रणाली को मजबूती मिली है। ई-मार्ग अर्थात् दोषपूर्ण देयता अवधि के दौरान ठेकेदार को रखरखाव भुगतान के लिए बनाया गया सॉफ्टवेयर मॉड्यूल, की शुरुआत के परिणामस्वरूप ऐसे भुगतान निष्पादन-आधारित विवरण प्रबंधन प्रणाली के माध्यम से सड़कों की गुणवत्ता के अनुरूप किए गए हैं। यह सुनिश्चित करने के लिए कि गुणवत्ता जांच में लगे लोग पर्याप्त रूप से कुशल और अच्छी तरह से प्रशिक्षित हैं, ग्रामीण विकास मंत्रालय की एक तकनीकी शाखा राष्ट्रीय ग्रामीण अवसंरचना विकास एजेंसी (एनआरआईडीए) एनक्यूएम और एसक्यूएम का अनिवार्य दक्षता परीक्षण कर रही है। एनक्यूएम, एसक्यूएम और पीआईयू को प्रशिक्षण कार्यक्रमों आदि के माध्यम से कौशल विकास भी प्रदान किए जा रहे हैं।

इसके अलावा, यह सुनिश्चित करने के लिए कि गुणवत्ता निगरानी का कार्य जमीनी स्तर पर ठीक तरीके से हो रहा है, प्रत्येक राज्य ग्रामीण सड़क विकास एजेंसी (एसआरआरडीए) के तहत एक गुणवत्ता निगरानी प्रकोष्ठ स्थापित करना अनिवार्य कर दिया गया है और राज्य गुणवत्ता समन्वयकों (एसक्यूसी) को एसक्यूएम की सभी रिपोर्टों की जांच करने और मंत्रालय को इस आशय का प्रमाण पत्र देने का कार्य सौंपा गया है। संबंधित सीईओ को समय-समय पर गुणवत्ता नियंत्रण रजिस्ट्रों की जांच करने और निधि जारी करने के प्रस्ताव प्रस्तुत करते समय मंत्रालय को इस आशय का एक प्रमाण पत्र प्रस्तुत करने के लिए भी कहा गया है। एनक्यूएम द्वारा टिप्पणियों पर एटीआर की समीक्षा अनुपालना राज्यों द्वारा की जाती है। एनक्यूएम के साथ-साथ एसक्यूएम के निष्पादन की भी समीक्षा की जाती है और ऐसे एनक्यूएम/एसक्यूएम को पैनल से हटा दिया जाता है जिनका प्रदर्शन संतोषजनक नहीं पाया जाता है या जो बिना किसी सोच विचार के अधिकांश मामलों में संतोषजनक निरीक्षण रिपोर्ट दे देते हैं। निष्पादन समीक्षा समिति, क्षेत्रीय समीक्षा बैठकों और अधिकार प्राप्त समिति जैसी विभिन्न समीक्षा बैठकों में मंत्रालय द्वारा पीएमजीएसवाई कार्यों की गुणवत्ता की भी नियमित रूप से समीक्षा की जाती है। मंत्रालय

ने पीएमजीएसवाई कार्यों की गुणवत्ता की निगरानी के लिए आईटी मॉड्यूल को भी मजबूती दी है। संक्षेप में, मंत्रालय ने पीएमजीएसवाई सड़कों की गुणवत्ता की निगरानी और नियमन के लिए कदम उठाए हैं।

जब भी एनक्यूएम उल्लेख करते हैं कि कोई कार्य दिशानिर्देशों में निर्धारित गुणवत्ता मानकों को पूरा नहीं कर रहा है, तो पीआईयू यह सुनिश्चित करता है कि ठेकेदार या तो दोषपूर्ण सामग्री को बदल देता है या मामले की आवश्यकता के अनुसार कारीगरी में सुधार करता है। इसके बाद, एटीआर को एसक्यूएम द्वारा स्थल पर ही सत्यापित किया जाता है। एसक्यूसी तब एटीआर की जांच करता है और अनुपालना रिपोर्ट प्रस्तुत करता है। एटीआर की निगरानी एनआरआईडीए द्वारा की जाती है, जो ग्रामीण विकास मंत्रालय की एक तकनीकी शाखा है।

जहां तक ठेकेदारों और दोषी क्षेत्र अधिकारियों के खिलाफ की गई कार्रवाई का संबंध है, यह संबंधित राज्यों की नीतियों के अनुसार किया जाता है। हालांकि, इस संबंध में निर्धारित शर्तें, बोली दस्तावेजों में राष्ट्रीय ग्रामीण अवसंरचना विकास एजेंसी (एनआरआईडीए) द्वारा प्रदान की जाती हैं। पारदर्शिता और जवाबदेही सुनिश्चित करने और निगरानी तंत्र को मजबूत करने के लिए, जिन एनक्यूएम को जांच/निरीक्षण सौंपे गए हैं, उन्हें दौरे की विस्तृत योजना माननीय संसद सदस्य/विधायक को प्रस्तुत करने का निदेश दिया जाता है ताकि वे निरीक्षण के दौरान उपस्थित हो सकें।

विवरण

अप्रैल, 2024 से नवंबर, 2025 तक राष्ट्रीय गुणवत्ता निगरानीकर्ता (एनक्यूएम) द्वारा किए गए निरीक्षणों और दर्ज की गई असंतोषजनक गुणवत्ता ग्रेडिंग का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

क्र.सं.	राज्य	पूर्ण कार्य		चल रहे कार्य		पुल कार्य	
		कुल निरीक्षण	असंतोषजनक कार्य	कुल निरीक्षण	असंतोषजनक कार्य	कुल निरीक्षण	असंतोषजनक कार्य
1	अंडमान और	0	0	1	0	0	0

क्र.सं.	राज्य	पूर्ण कार्य		चल रहे कार्य		पुल कार्य	
		कुल निरीक्षण	असंतोषजनक कार्य	कुल निरीक्षण	असंतोषजनक कार्य	कुल निरीक्षण	असंतोषजनक कार्य
	निकोबार						
2	आंध्र प्रदेश	64	0	75	3	18	0
3	अरुणाचल प्रदेश	30	16	60	14	0	0
4	असम	65	20	74	9	5	0
5	बिहार	113	16	116	8	114	30
6	छत्तीसगढ़	54	8	98	3	99	12
7	गुजरात	8	0	4	0	39	0
8	हरियाणा	19	8	2	0	0	0
9	हिमाचल प्रदेश	55	10	102	19	0	0
10	जम्मू और कश्मीर	42	9	48	2	7	5
11	झारखंड	70	17	174	10	118	10
12	कर्नाटक	35	7	18	3	5	1
13	केरल	12	1	55	7	0	0
14	लद्दाख	0	0	5	0	0	0
15	मध्य प्रदेश	60	1	93	2	134	24
16	महाराष्ट्र	76	10	266	14	31	0
17	मणिपुर	14	5	23	7	12	2
18	मेघालय	53	13	80	15	1	0
19	मिजोरम	22	5	17	2	0	0
20	नागालैंड	16	13	22	8	0	0
21	ओडिशा	132	46	124	21	67	22
22	पंजाब	39	5	39	4	0	0
23	राजस्थान	83	3	53	0	32	1
24	सिक्किम	12	2	12	0	48	11
25	तमिलनाडु	45	2	51	0	26	22
26	तेलंगाना	12	1	88	8	30	5
27	त्रिपुरा	18	3	34	1	0	0
28	उत्तर प्रदेश	218	18	127	12	0	0
29	उत्तराखंड	60	16	93	10	11	0
30	पश्चिम बंगाल	57	9	120	5	0	0
	कुल	1,484	264	2,074	187	797	145

MGNREGS IN WEST BENGAL**1595. SHRI ABU TAHER KHAN:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of funds due under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), State-wise;
- (b) whether West Bengal has been denied funds under MGNREGS, if so, the details thereof;
- (c) the details and average MGNREGS wages during the last five years;
- (d) the details of average man-days generated through MGNREGS during the last five years;
- (e) the details and number of households enrolled under MGNREGS who have been able to get work for 100 days; and
- (f) the details of percentage of workers under MGNREGS who were able to receive their wages on time?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

- (a) and (b): State/Union Territory (UT)-wise details of pending liabilities for Wage, Material and Admin component under Mahatma Gandhi NREGS as on 03.12.2025 are given at **Statement**.

The proposal for upward revision of the Labour Budget for FY 2021-22 for the State of West Bengal was not approved by the Empowered Committee, National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), Department of Rural Development due to non-compliance with the directives issued by this Department. Subsequently, the release of funds to the State of West Bengal under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) was stopped with effect from 09.03.2022 by invoking the provisions of Section 27 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, owing to continued non-compliance with the directives of the Central Government by the State.

For the resumption of implementation of the Mahatma Gandhi NREGS in the State of West Bengal and in accordance with the order dated 18.06.2025 passed by the Hon'ble Calcutta High Court, the Department of Rural Development is currently in the process of reworking and refining the necessary modalities and procedures to comply with the High Court's directions.

(c): Details of average wage rate per day per person under the Mahatma Gandhi NREGS during the last five financial years is given below:

Financial Year	2020-21	2021-22	2022-23	2023-24	2024-25
Average Wage rate per day per person (Rs.)	200.71	208.84	216.57	235.63	252.68

(As per NREGASoft)

(d): Details of average days of employment provided per households under Mahatma Gandhi NREGS during the last five financial years is given below:

Financial Year	2020-21	2021-22	2022-23	2023-24	2024-25
Average days of employment provided per Household	51.52	50.07	47.83	52.08	50.24

(As per NREGASoft)

(e): Details of households who have completed 100 days of wage employment under Mahatma Gandhi NREGS during the last five financial years is given below:

Financial Year	2020-21	2021-22	2022-23	2023-24	2024-25
Total No of HHs completed 100 Days of Wage Employment	71,97,090	59,14,761	35,96,873	44,94,352	40,70,322

(As per NREGASoft)

(f): Percentage of Fund Transfer Orders (FTOs) generated within 15 days from the closure of muster rolls under the Mahatma Gandhi NREGS during the last five financial years is given below:

Financial Year	2020-21	2021-22	2022-23	2023-24	2024-25
% payments generated within 15 days	96.18	96.54	92.5	97.87	97.06

(As per NREGASoft)

STATEMENT

State/Union Territory (UT)-wise details of pending liabilities for Wage, Material and Admin component under Mahatma Gandhi NREGS as on 03.12.2025 (Rs. in crores)

Sl. No.	State/UTs	Wage	Material	Admin
1	ANDHRA PRADESH	399.97	556.32	27.57
2	ARUNACHAL PRADESH	12.80	143.69	0.88
3	ASSAM	0.33	404.27	53.26
4	BIHAR	9.75	396.77	14.83
5	CHHATTISGARH	3.28	103.62	11.96
6	GOA	0.00	0.43	0.02
7	GUJARAT	59.88	21.33	9.76
8	HARYANA	0.32	42.67	0.37
9	HIMACHAL PRADESH	1.49	68.17	5.63
10	JAMMU AND KASHMIR	6.10	192.00	17.95
11	JHARKHAND	7.58	298.71	4.90
12	KARNATAKA	6.30	575.98	37.63
13	KERALA	329.42	186.80	50.99
14	LADAKH	0.64	2.47	0.11
15	MADHYA PRADESH	123.48	643.14	84.74
16	MAHARASHTRA	10.78	684.30	32.56
17	MANIPUR	1.76	154.19	4.28
18	MEGHALAYA	4.93	58.72	1.09
19	MIZORAM	13.48	0.25	1.33
20	NAGALAND	12.74	87.82	0.00
21	ODISHA	9.41	227.12	2.23
22	PUNJAB	1.71	113.32	1.59
23	RAJASTHAN	4.45	827.74	8.95
24	SIKKIM	0.10	2.43	0.03
25	TAMIL NADU	225.71	622.85	35.55
26	TELANGANA	0.99	500.08	20.40
27	TRIPURA	1.35	144.40	27.13
28	UTTAR PRADESH	17.50	1042.84	96.14
29	UTTARAKHAND	1.51	51.17	3.19

30	WEST BENGAL	**	**	**
31	ANDAMAN AND NICOBAR	0.00	0.03	0.00
32	DN HAVELI AND DD	1.29	0.02	0.00
33	LAKSHADWEEP	0.00	0.00	0.00
34	PUDUCHERRY	16.99	0.00	0.31
Total		1286.04	8153.65	555.39

Note: The data as per PFMS/MIS and Pending liability of the previous year for the material component.

**The proposal for upward revision of the Labour Budget for FY 2021-22 for the State of West Bengal was not approved by the Empowered Committee, National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), Department of Rural Development due to non-compliance with the directives issued by this Department. Subsequently, the release of funds to the State of West Bengal under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) was also stopped with effect from 09.03.2022 by invoking the provisions of Section 27 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, owing to continued non-compliance with the directives of the Central Government by the State.

As per NREGASoft, the pending liability pertaining to the State of West Bengal (as on 08.03.2022) stands at ₹3082.52 crore, comprising ₹1457.22 crore under the wage component, ₹1607.68 crore under the material component, and ₹17.62 crore under the administrative component. The admissibility of this liability is subject to verification by the Central Government.

SATHI PORTAL**1596. SHRIMATI POONAMBEN MAADAM:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether private seed companies have been encouraged to register and upload their seed product details on the Seed Traceability, Authentication and Holistic Inventory Portal;
- (b) if so, the number of such companies onboarded so far;
- (c) whether the SATHI portal is available in multiple Indian languages to ensure the ease of access for farmers across different States; and
- (d) if so, the details of the number of languages currently supported and whether the Gujarati language has been included for farmers in Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Yes. Private seed companies have been encouraged to register and upload their seed product details on the Seed Traceability, Authentication and Holistic Inventory (SATHI) Portal.

So far, 11,362 private seed-producing companies have been on boarded on SATHI portal which are involved in the production of certified and labelled seeds.

(c) and (d): This portal is G2B (Government to Business) and G2G (Government to Government) type of application with English language interface and its public interface is supported by English and Hindi language.

गोरखपुर में सड़कों का निर्माण

1597. श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) गोरखपुर जिले के गांवों में प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत अब तक निर्मित सड़कों का ब्यौरा और कुल संख्या कितनी है; और
- (ख) क्या शेष गांवों को भी अगले वर्ष तक इस योजना में शामिल किए जाने की संभावना है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क): योजना की शुरुआत से अब तक (03.12.2025 तक), उत्तर प्रदेश राज्य में प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के विभिन्न कार्यक्रमों/घटकों के तहत 77,425 कि.मी. सड़क लंबाई के कुल 21,125 सड़कों और 18 पुलों के लिए स्वीकृति प्रदान की गई है तथा इनमें से 75,467 कि.मी. सड़क लंबाई के कुल 20,964 सड़कों और 17 पुलों का निर्माण पूर्ण हो चुका है।

पीएमजीएसवाई के तहत राज्य के लिए स्वीकृत कार्यों में से 1,289 कि.मी. लंबाई सहित कुल 377 सड़क कार्यों को स्वीकृति प्रदान की गई है और 1,256 कि.मी. लंबाई सहित 369 सड़क कार्यों को पूरा कर लिया गया है और गोरखपुर जिले में अब तक 19 कि.मी. सड़क का कार्य पूरा होना लंबित है।

(ख): प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के तहत सितंबर 2024 में पीएमजीएसवाई-IV नामक एक नया घटक शुरू किया गया है, जिसमें 2011 की जनगणना के अनुसार मैदानी क्षेत्रों में 500+ आबादी वाली तथा पूर्वोत्तर और पहाड़ी राज्यों/संघ राज्य क्षेत्रों, विशेष श्रेणी क्षेत्रों (जनजातीय अनुसूची-V, आकांक्षी जिले/ब्लॉक, मरुस्थलीय क्षेत्र) में 250+ आबादी वाली और वामपंथी उग्रवाद से प्रभावित जिलों में 100+ आबादी वाली सड़कों से नहीं जुड़ी बसावटों को बारहमासी सड़क संपर्कता प्रदान करने पर ध्यान केंद्रित किया गया है। इस योजना की कार्यान्वयन अवधि वित्तीय वर्ष 2024-25 से 2028-29 तक है। पात्र बसावटों की पहचान करने के लिए सर्वेक्षण कार्य पूरा हो गया है, और अब राज्यों और संघ राज्य क्षेत्रों से प्राप्त प्रस्तावों को स्वीकृति प्रदान की जा रही है। **उत्तर प्रदेश राज्य** में, पीएमजीएसवाई-IV के तहत 14,611 बसावटों का सर्वेक्षण किया गया है, जिनमें से **गोरखपुर जिले** में 121 बसावटों का सर्वेक्षण किया गया है। इस मंत्रालय की एक तकनीकी शाखा राष्ट्रीय ग्रामीण अवसंरचना विकास एजेंसी (एनआरआईडीए) द्वारा इन बसावटों का सत्यापन किया जा रहा है ताकि पीएमजीएसवाई-IV कार्यक्रम के दिशानिर्देशों के अनुसार सर्वेक्षण की गई बसावटों में से पात्र बसावटों का पता लगाया जा सके।

अ.जा., अ.ज.जा. और अ.पि.व. न्यायाधीशों के लिए आरक्षण

1598. श्री टी. आर. बालू:

क्या **सामाजिक न्याय और अधिकारिता मंत्री** यह बताने की कृपा करेंगे कि:

- (क) क्या केन्द्र सरकार का उच्च न्यायालयों और उच्चतम न्यायालय में न्यायाधीशों की भर्ती और पदोन्नति में अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लिए आरक्षण प्रदान करने हेतु एक नया कानून लाने का विचार है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(ग) इस संबंध में कानून के अभाव में सरकार न्यायपालिका में सामाजिक रूप से पिछड़े वर्गों का आनुपातिक प्रतिनिधित्व कैसे सुनिश्चित करेगी?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

(क) से (ग): उच्चतम न्यायालय और उच्च न्यायालयों में न्यायाधीशों की नियुक्तियां भारत के संविधान के अनुच्छेद 124, 217 और 224 के तहत की जाती हैं, जो किसी जाति या व्यक्तियों के वर्ग के लिए आरक्षण का प्रावधान नहीं करती हैं। इसलिए, उच्चतम न्यायालय और उच्च न्यायालयों के न्यायाधीशों के बीच किसी जाति अथवा व्यक्तियों के वर्ग के प्रतिनिधित्व से संबंधित श्रेणी-वार आंकड़े नहीं रखे जाते हैं। 2018 से, उच्च न्यायालय के न्यायाधीश के पद के लिए अनुशंसित व्यक्तियों को निर्धारित प्रारूप (उच्चतम न्यायालय के परामर्श से तैयार) में अपनी सामाजिक पृष्ठभूमि के बारे में विवरण प्रदान करना अपेक्षित होता है। अनुशंसित व्यक्तियों द्वारा प्रदान की गई सूचना के अनुसार, 2018 से 28.11.2025 तक नियुक्त किए गए 841 न्यायाधीशों में से 32 अनुसूचित जाति श्रेणी के हैं, 17 अनुसूचित जनजाति श्रेणी के हैं, 103 अन्य पिछड़ा वर्ग के हैं और 46 अल्पसंख्यक वर्ग के हैं। इसी अवधि के दौरान विभिन्न उच्च न्यायालयों में 129 महिलाओं को न्यायाधीश के रूप में नियुक्त किया गया था।

प्रक्रिया ज्ञापन (एमओपी) के अनुसार, उच्चतम न्यायालय में न्यायाधीशों की नियुक्ति के लिए प्रस्ताव आरंभ करने की जिम्मेदारी माननीय भारत के मुख्य न्यायाधीश की होती है, जबकि उच्च न्यायालयों में न्यायाधीशों की नियुक्ति के लिए प्रस्ताव आरंभ करने की जिम्मेदारी संबंधित उच्च न्यायालय के मुख्य न्यायाधीश की होती है। तथापि, सरकार न्यायपालिका में सामाजिक विविधता को बढ़ाने के लिए प्रतिबद्ध है और उच्च न्यायालयों के मुख्य न्यायाधीशों से अनुरोध करती रही है कि न्यायाधीशों की नियुक्ति के लिए प्रस्ताव भेजते समय उच्च न्यायालयों में न्यायाधीशों की नियुक्ति में सामाजिक विविधता सुनिश्चित करने के लिए अनुसूचित जातियों, अनुसूचित जनजातियों, अन्य पिछड़े वर्गों, अल्पसंख्यकों

और महिलाओं से संबंधित उपयुक्त उम्मीदवारों पर उचित विचार किया जाए। केवल उन्हीं व्यक्तियों को उच्चतम न्यायालय और उच्च न्यायालयों के न्यायाधीश के रूप में नियुक्त किया जाता है जिनकी सिफारिश उच्चतम न्यायालय कॉलेजियम द्वारा की जाती है।

COVERAGE OF CLIMATE VULNERABLE REGIONS UNDER PMFBY

1599. ADV GOWAAL KAGADA PADAVI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has launched any new component under the Pradhan Mantri Fasal Bima Yojana (PMFBY) in 2025 to enhance insurance coverage in climate-vulnerable regions of Maharashtra, if so, the details thereof;
- (b) the number of farmers enrolled under PMFBY during 2024-25 from Maharashtra particularly from Nandurbar district;
- (c) whether the Government has received complaints regarding delayed claim settlement or inaccurate loss assessment in tribal regions;
- (d) if so, the corrective measures taken to strengthen digital crop-loss assessment and satellite-based monitoring;
- (e) whether the Government plans to extend premium-subsidy support for tribal farmers with small holdings below 2 hectares; and

(f) the details of the timeline by which PMFBY claim-disbursement reforms will be fully operational in Maharashtra's drought-prone and hilly districts?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): No.

(b): During 2024-25, total 220.40 lakh farmer applications including 1.16 lakh farmer applications in Nandurbar district have been enrolled in Maharashtra State under Pradhan Mantri Fasal Bima Yojana (PMFBY).

(c) to (f): As per provisions contained in the Operational Guidelines of the Pradhan Mantri Fasal Bima Yojana (PMFBY), majority of the claims are settled within the stipulated timelines i.e within 21 days of the receipt of requisite yield data from the concerned State Government, by the insurance companies. However, during the implementation of PMFBY, some complaints were received in the past about payment of claims which are primarily on account of (a) delay in providing State Government share of subsidy (b) non-payment/delayed payment or under payment of claims on account of incorrect/delayed submission of insurance proposals by banks (c) discrepancy in yield data and consequent disputes between State Government and insurance companies etc. The pending claims on account of these issue are settled after their resolution as per provisions of the scheme.

Government has taken various steps to strengthen implementation of this scheme all over India to bring transparency and ensure timely settlement of claims:

- Government has undertaken development of **National Crop Insurance Portal (NCIP)** as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured farmer's details for better monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.
- In order to rigorously monitor claim disbursement process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of NCIP with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely and transparent processing of all claims.
- Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get proportionate claims relating to the Central Government share.
- As per the Operational Guidelines of PMFBY, in case payment is not made timely by Insurance Company, a penalty of 12% is auto-calculated

and levied through National Crop Insurance Portal (NCIP) w.e.f. Kharif 2024.

- Similarly, if State Government delayed its premium subsidy from stipulated time period, a penalty of 12% is to be paid by them also.
- Tranche based claims payment has been initiated from 2025-26.
- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through CCE-Agri App and uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with NCIP etc. have already been taken to improve timely settlement of the claims to farmers.
- The Government has actively supported the awareness activities being carried out by the States, implementing Insurance Companies, financial institutions, and Common Service Centres (CSCs) network to disseminate key features of PMFBY amongst farmers and members of Panchayati Raj Institutions (PRIs).
- Structured awareness campaign 'Crop Insurance Week/Fasal Bima Saptah' has been initiated by the Ministry of Agriculture and Farmers Welfare since Kharif 2021 season onwards. Along with this, 'Fasal Bima Pathshalas' are also being organized at village/GP level for knowledge

building of farmers on various aspects of scheme implementation.

- Government had also organized a nationwide Doorstep Crop Insurance Policy/receipt Distribution mega drive – ‘Meri Policy Mere Haath’. Hard copies of crop insurance policy receipts are distributed to farmers enrolled under PMFBY through special camps at gram Panchayat/village level.

Following technologies for Objective Crop Damage and Loss Assessment and transparency have also been implemented w.e.f. 2023-24 under the scheme:

- YES-TECH (Yield Estimation System Based on Technology)** for gradual migration to Remote-Sensing based yield estimation to help assess yields as well as fair and accurate Crop Yield Estimation. This initiative has been launched for paddy and wheat crops from Kharif 2023 wherein 30% weightage to yield estimation will mandatorily be assigned to YES-TECH derived yield. Soybean crop has been added from Kharif 2024 season.
- WINDS (Weather Information Network and Data System)** for setting up of Network of Automatic Weather Stations (AWS) and Automatic Rain-Gauges (ARG) to the tune of 5 times of existing network for collecting hyper-local weather data at GP and Block level. This will be fed into a National database with interoperability and sharing of data in coordination with India Meteorological Department (IMD). WINDS provides data not only for YES-

TECH but also for effective drought and disaster management, accurate weather prediction and offering better parametric insurance products.

Premium-subsidy support for all willing farmers including tribal farmers with small holdings below 2 hectares is already available under provisions of the Scheme.

IMPLEMENTATION OF LEGALLY GUARANTEED MSP

1600. SHRI E. T. MOHAMMED BASHEER

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the final decision and likely timeline for providing a legal guarantee for Minimum Support Price (MSP) to farmers;
- (b) the details of mechanisms that are being considered to ensure effective implementation and monitoring of a legally guaranteed MSP across different States and crops; and
- (c) the manner in which a legal MSP guarantee impact procurement systems, market prices and the financial burden on the exchequer?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) to (c): Every year, Government fixes Minimum Support Prices (MSPs) for 22

mandated agricultural crops based on the recommendations of the Commission for Agricultural Costs and Prices (CACP), after considering the views of the State Governments and Central Ministries/Departments concerned.

The Union Budget for 2018-19 had announced the pre-determined principle to keep MSPs at levels of at least one and half times of the cost of production. Accordingly, Government had increased MSPs for all mandated Kharif, Rabi and other Commercial crops with a minimum return of 50 percent over all India weighted average cost of production from year 2018-19 onwards.

To realize the objectives of MSP Policy, after announcement of MSP, Government procures cereals and coarse cereals through Food Corporation of India (FCI) and other designated State Agencies to provide price support to the farmers.

Procurement of pulses, oilseeds and copra is done under Price Support Scheme under Umbrella Scheme of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA), in consultation with the concerned State Government as and when market price of these produce fall below the MSP. Procurement agencies under PM-AASHA Scheme are National Agricultural Cooperative Marketing Federation of India Ltd (NAFED) and National Co-operative Consumers' Federation of India Ltd. (NCCF). Cotton and Jute are also procured by Government at MSP through Cotton Corporation of India (CCI) and Jute Corporation of India (JCI), respectively.

Government offers to procure agricultural crops through designated procurement agencies and farmers have the option to sell their produce to the government agencies or in the open market whichever is advantageous to them.

Increased MSP has benefited farmers of the country which are evident from data of procurement and MSP amount paid to the farmers. The details of procurement and MSP amount paid to farmers during 2024-25 (Crop Year) are given as under:

Total Procurement (In LMT)	Total MSP Value (In Lakh Crore)
1,223	3.47

जैविक उर्वरकों का उत्पादन

1601. श्री जितेंद्र दोहरे:

श्री नरेश चंद्र उत्तम पटेल:

क्या **कृषि और किसान कल्याण मंत्री** यह बताने की कृपा करेंगे कि:

(क) क्या सरकार रसायनों एवं उर्वरकों के स्वास्थ्य संबंधी जोखिमों के समाधान के रूप में विशेष जैविक कृषि गाँवों की स्थापना करने पर विचार कर रही है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) गत तीन वर्षों और चालू वर्ष के दौरान जैविक उर्वरकों के घरेलू उत्पादन का राज्यवार ब्यौरा क्या है;

(घ) सरकार द्वारा जैविक उर्वरकों के घरेलू उत्पादन को बढ़ावा देने के लिए उठाए गए कदमों का ब्यौरा क्या है; और

(ङ) उत्तर प्रदेश के इटावा एवं फतेहपुर जिले में जैविक खेती को प्रोत्साहन देने, जैविक उर्वरकों के उपयोग एवं उत्पादन, प्रशिक्षण एवं किसानों को प्रदान की गई सहायता के संबंध में ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख): वर्ष 2015-16 से पूर्वोत्तर राज्यों को छोड़कर सभी राज्यों/संघ राज्य क्षेत्रों में परम्परागत कृषि विकास योजना (पीकेवीवाई) और पूर्वोत्तर राज्यों के लिए मिशन ऑर्गेनिक वैल्यू चेन डेवलपमेंट फॉर नॉर्थ ईस्टर्न रीजन (एमओवीसीडीएनईआर) के माध्यम से जैविक खेती को बढ़ावा दिया जा रहा है। दोनों योजनाएँ जैविक खेती में लगे किसानों को उत्पादन से लेकर प्रसंस्करण, प्रमाणन और मार्केटिंग तक, संपूर्ण सहायता प्रदान करने पर बल देती हैं। इन योजनाओं का मुख्य उद्देश्य आपूर्ति श्रृंखला बनाने हेतु छोटे और सीमांत किसानों को प्राथमिकता देते हुए जैविक क्लस्टर बनाना है। दोनों योजनाओं का कार्यान्वयन राज्यों/संघ राज्य क्षेत्रों की सरकारों के माध्यम से किया जाता है।

पीकेवीवाई योजना के अंतर्गत, लगभग 500 किसानों को शामिल करते हुए, 500-1000 हेक्टेयर के क्षेत्र में फैले किसान समूहों के समूह द्वारा जैविक खेती को क्लस्टर मोड में क्रियान्वित किया जाता है। ऐसे क्लस्टर क्षेत्र-आधारित जैविक कृषि पद्धतियों को अपनाने, रासायनिक उर्वरकों और कीटनाशकों के उपयोग में कमी लाने और सुरक्षित एवं रसायन मुक्त खाद्यान्न उत्पादन को बढ़ावा देते हैं। एमओवीसीडीएनईआर योजना के अंतर्गत, जैविक खेती को बढ़ावा देने के लिए 479 एफपीओ का गठन किया गया है, जिनमें प्रत्येक एफपीओ में औसतन 500 किसान हैं।

31 अक्टूबर 2025 तक पीकेवीवाई के अंतर्गत कुल 16.90 लाख हेक्टेयर क्षेत्र और

एमओवीसीडीएनईआर के अंतर्गत 2.36 लाख हेक्टेयर क्षेत्र को कवर किया गया है।

(ग): पिछले तीन वर्षों और चालू वर्ष के दौरान जैविक उर्वरकों के घरेलू उत्पादन का राज्यवार ब्यौरा **विवरण** में दिया गया है।

(घ): पीकेवीवाई के अंतर्गत जैविक खेती को बढ़ावा देने के लिए 3 वर्षों में प्रति हेक्टेयर 31,500 रुपये की सहायता प्रदान की गई है। इसमें से किसानों को कृषि/गैर-कृषि जैविक आदानों के लिए प्रत्यक्ष लाभ अंतरण के माध्यम से 15,000 रुपये प्रति हेक्टेयर की सहायता प्रदान की गई है। एमओवीसीडीएनईआर के अंतर्गत किसान उत्पादक संगठन के निर्माण, जैविक आदानों के लिए किसानों को सहायता आदि के लिए 3 वर्षों में 46,500 रुपये प्रति हेक्टेयर की सहायता प्रदान की गई है। इसमें से, योजना के अंतर्गत किसानों को कृषि/गैर-कृषि जैविक आदानों के लिए 32,500 रुपये प्रति हेक्टेयर की दर से सहायता प्रदान की गई है, जिसमें प्रत्यक्ष लाभ अंतरण के रूप में 15,000 रुपये शामिल हैं।

पीएम-प्रणाम (मातृ-पृथ्वी के पुनरुद्धार, जागरूकता सृजन, पोषण और सुधार के लिए पीएम कार्यक्रम) योजना के अंतर्गत, सरकार ने राज्यों/संघ राज्य क्षेत्रों को रासायनिक उर्वरकों के अत्यधिक उपयोग को कम करने और मिट्टी की उर्वरता बनाए रखने तथा सतत उत्पादकता हेतु पौधों को पोषक तत्वों की इष्टतम आपूर्ति सुनिश्चित करने हेतु एकीकृत पोषक तत्व प्रबंधन (आईएनएम) पद्धतियों को अपनाने की सलाह दी है। राज्यों को जैविक/जैव उर्वरकों के उपयोग को बढ़ावा देने और भारत सरकार (भारत सरकार) की मौजूदा योजनाओं जैसे पीकेवीवाई और एमओवीसीडीएनईआर आदि के अंतर्गत समर्थित प्राकृतिक/जैविक कृषि पद्धतियों को अपनाने के लिए भी प्रोत्साहित किया गया है।

(ङ): पीकेवीवाई योजना के अंतर्गत, उत्तर प्रदेश के इटावा जिले में प्रदर्शन मोड के अंतर्गत 400 हेक्टेयर क्षेत्र को कवर करते हुए कुल 20 क्लस्टर बनाए गए हैं, जिससे 673 किसान लाभान्वित हुए हैं। इसी प्रकार, उत्तर प्रदेश के फतेहपुर जिले में प्रदर्शन मोड के अंतर्गत 400 हेक्टेयर क्षेत्र को कवर करते हुए

कुल 20 क्लस्टर बनाए गए हैं, जिससे 889 किसान लाभान्वित हुए हैं।

विवरण

जैविक उर्वरकों का उत्पादन डेटा मीट्रिक टन में			
राज्य	2022-23	2023-24	2024-25
आंध्र प्रदेश	272572.13	1858652	1874125
असम	43773.2	125812	122001
बिहार	53256.38	22500	16526
छत्तीसगढ़	-	78402	681697
गोवा	11221.37	-	8959
गुजरात	278036.86	257822	253473
हरियाणा	71179.412	74223	438689
हिमाचल प्रदेश	32.7965	4520	564729
जम्मू एवं कश्मीर	3250.48	85240	9166
झारखंड	-	32831	-
कर्नाटक	2278241	2286649	1844895
केरल	13560.189	0	2738
मध्य प्रदेश	84598.05	1388205	1472273
महाराष्ट्र	237843.28	343171	216230
मणिपुर	-	150	150
ओडिशा	14763.9	-	-
पंजाब	7407.06	3088335	938
राजस्थान	50477	52220	192909
तमिलनाडु	231522	2134453	97301
तेलंगाना	28788.03	0	39996
त्रिपुरा	946.81	1022	1050
उत्तर प्रदेश	74799.23	802262	80456
उत्तराखंड	7440.451	10750	21171
पश्चिम बंगाल	6704.806	0	65451
पुदुचेरी	2470	-	1025
लद्दाख	-	13681	-
कुल योग	37,72,884.44	1,26,60,900	80,04,921

नोट:- वर्तमान में वर्ष 2025-26 के लिए उत्पादन डेटा उपलब्ध नहीं है।

BOOSTING EXPORTS

1602. SHRIMATI MALVIKA DEVI

Will the Minister of **COMMERCE AND INDUSTRY** pleased to state:

- (a) the steps being taken by the industry to boost India's exports such as textiles, agriculture, engineering goods, and pharmaceuticals;
- (b) whether the Government has recently identified new global markets for Indian exporters and if so, the details thereof;
- (c) the steps being taken by the Government to help the industry in the situation of the recent decline in India's export growth; and
- (d) the measures being taken by the Government to support exporters, especially small exporters.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d): The Government has adopted a multi-pronged and integrated strategy to bolster India's exports across all sectors, with a special focus on addressing global market challenges and supporting exporters, including MSMEs and small exporters. This strategy combines enhanced infrastructure, digital transformation financial support, and targeted market initiatives to create a resilient and competitive export ecosystem. In response to recent global trade headwinds, the

Government is intensifying efforts through both flagship schemes and sector-specific interventions. Key initiatives are outlined in detail below:

I. Flagship Export Promotion and Digital Infrastructure Schemes:

a. **Export Promotion Mission (EPM):** This flagship initiative, announced in the Union Budget 2025-26 with a total outlay of Rs.25,060 crore for FY 2025-26 to FY 2030-31, provides a comprehensive, flexible, and digitally-driven framework for export promotion. It aims to strengthen the competitiveness of key sectors like textiles, engineering goods, pharmaceuticals, and agriculture.

b. **Bharat Trade Net (BTN):** Bharat Trade Net (BTN), announced in the Union Budget 2025, is a flagship digital public infrastructure developed by DGFT under the Ministry of Commerce and Industry. It aims to digitize trade documents, improve access to export finance, and integrate India's trade ecosystem with global standards. Anchored in India's G20 advocacy and aligned with international frameworks like UNCITRAL's MLETR and MLIT, it aims to provide cost-effective, interoperable, and MSME-friendly trade operations. The initiative enhances MSME competitiveness by enabling simpler, paperless documentation, reducing compliance burdens, and facilitating faster, secure trade transactions recognized globally.

II. Financial and Credit Support Mechanisms:

- a. The Central Government has introduced the Credit Guarantee Scheme for Exporters (CGSE) to provide 100% credit guarantee coverage by the National Credit Guarantee Trustee Company Limited (NCGTC) to Member Lending Institutions (MLIs) for extending additional credit facilities up to Rs. 20,000 crore to eligible exporters, including MSMEs. It will strengthen liquidity, ensure smooth business operations, and reinforce India's progress towards Aatmanirbhar Bharat.
- b. Under the International Cooperation Scheme being implemented by the Ministry of Micro Small and Medium Enterprises, financial assistance is provided on reimbursement basis to the eligible Central/State Government organizations and Industry Associations to facilitate visits/participation of MSMEs in international exhibitions/fairs/buyer-seller meets held abroad and for organizing international conferences/seminar/workshops in India with the aim of technology upgradation, modernization, joint venture etc. Further, reimbursement is provided to first-time Micro and Small Exporters for costs incurred on Registration-cum-Membership Certification (RCMC) with Export Promotion Councils (EPCs), Export Insurance Premium, and Testing and Quality Certification for export.
- c. **Export Credit Guarantee Corporation of India (ECGC)** has introduced several measures to support exporters, including:

- Collateral-Free Cover under WT-ECIB: In order to stimulate export credit among MSME exporters, who are not in a position to offer any collateral or third-party guarantee, a scheme offering 'Collateral-Free Cover' has been introduced by ECGC w.e.f. July 1, 2025. The scheme aims to support collateral-free export credit lending by Banks under its WT-ECIB, for export credit working capital limits up to ₹10 crore, without any additional premium. This will enable the banks to offer liberal credit to MSMEs.
- Enhanced Cover without additional premium under WT-ECIB: In order to compensate banks to a larger extent and to bring down the insurance cost and ease of doing business, the Company is offering enhanced cover of 90% to the eligible banks and accounts for their export credit loans up to ₹50 crore, as against earlier limit of up to ₹20 crore, without any incremental cost, w.e.f. October 1, 2025.
- Enhanced cover for Banks (for MSMEs): ECGC is offering enhanced cover of 90% to the banks availing WT-ECIB covers, as against 70% earlier, in respect of small exporter accounts having aggregate export credit working capital limit up to ₹80 crore, with a condition that they pass on this benefit through lower interest rate applicable to accounts with 'AA' and equivalent rating, thus facilitating availability of adequate credit at cost effective rates, particularly for MSME exporters.

- ° Enhanced cover for directly sourced business: ECGC is providing enhanced cover of up to 100% to exporters who take a policy directly from the Company without involving any alternate channels/brokers.
- ° Simplified procedure for settlement of claims: To provide better service and improve the turnaround time for settlement of claims under Short Term (ST)-ECIB, the Company has simplified the procedure for settlement of ECIB Claims for net principal outstanding up to ₹10 crore, irrespective of the limits sanctioned.
- ° MoU with Ministry of Micro, Small and Medium Enterprises (MoMSME): ECGC has signed an MoU with the Ministry of MSME for implementing the 'Capacity Building of First Time MSE Exporters' (CBFTE) component of the International Cooperation (IC) Scheme. Under the CBFTE scheme, a refund of premium up to ₹10,000 in a financial year is allowed to the eligible exporters holding 'Small Exporter's Policy' and having a valid Udyam registration under 'Micro' or 'Small' Enterprise category.

III. Sector-Specific Initiatives:

a. **For Textiles:**

- The Government is implementing the Rebate of State and Central Taxes and Levies (RoSCTL) scheme for Apparel/Garments and Made-ups in order to enhance competitiveness by adopting the principle of zero-rated exports.

- In addition, the Government provides financial support to various Export Promotion Councils and Trade Bodies to organise and participate in trade fairs, exhibitions, buyer-seller meets, etc., at national and international levels to boost exports.
- The other major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme to create a modern, integrated, world class textile infrastructure; Production Linked Incentive (PLI) Scheme focusing on MMF Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; National Technical Textiles Mission focusing on Research Innovation and Development, Promotion and Market Development; SAMARTH — Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Silk Samagra-2 for comprehensive development of sericulture value chain; National Handloom Development Program for end to end support for handloom sector.

b. For Agriculture:

- The Department of Commerce, through APEDA, provides financial assistance to its member exporters across the country to promote exports of scheduled products through its Financial Assistance Scheme. The scheme has the following components:

- Development of Export Infrastructure
- Quality Development
- Market Development

The details of financial assistance guidelines are available at APEDA's website www.apeda.gov.in under the "Scheme" tab.

- Further, APEDA is implementing the National Programme for Organic Production (NPOP). The programme involves the accreditation of Certification Bodies, the development of standards for organic production, the promotion of organic farming and marketing, etc. Under the National Programme for Organic Production (NPOP), operators are certified according to their scope of operation, such as production, processing, and trading. APEDA is also conducting training and Capacity Building programmes and export promotion activities for organic stakeholders across the country.
- To further boost agricultural exports, APEDA has recently launched the new initiative 'BHARATI' (Bharat's Hub for Agri-tech, Resilience, Advancement and Incubation for Export Enablement). It has been designed to empower 100 agri-food and agri-tech startups, accelerate their journey, promote innovation and create new export opportunities for young entrepreneurs. BHARATI seeks to resolve export challenges related to product development, value addition, quality assurance, perishability, wastage and logistics.

c. For Pharmaceuticals:

- Keeping in view India's vision of becoming 'Atmanirbhar', the Government has launched Production Linked Incentives (PLI) Schemes with a financial outlay of Rs. 1.97 lakh crore in 14 key sectors. In the Pharmaceutical industry, the Government has launched the PLI Scheme to promote domestic manufacturing of critical Key Starting Materials (KSMs)/Drug Intermediates (DIs)/Active Pharmaceutical Ingredients (APIs) in India, also known as the PLI Scheme for Bulk Drugs. The scheme aims to avoid disruptions to the supply of critical APIs by reducing the risk of supply disruption from excessive dependence on a single source. The PLI Scheme for Pharmaceuticals has also been launched to enhance India's manufacturing capabilities by increasing investment and production in the sector and diversifying products into high-value goods in the pharmaceutical industry.

d. For Engineering:

- Scheme for Remission of Duties and Taxes on Exported Products (RoDTEP) for re-imbursement of taxes/ duties/ levies, which are currently not being refunded under any other mechanism, at the Central, State and local level, which are incurred in the process of manufacture and distribution of exported products.

- The scheme called “Trade Infrastructure for Export Scheme (TIES)” was launched with effect from 1.4.2017 to address the export infrastructure gaps in the country.
- A variety of export promotion activities are undertaken through EEPC India, including the annual International Engineering Sourcing Show in India and the Indian Engineering Exhibitions held worldwide, to promote engineering exports.

IV. Grassroots, Logistics, and Industrial Infrastructure:

- a. The Districts as Export Hubs (DEH) is an initiative of the Government of India aimed at fostering district-level export growth by identifying products and services with demonstrable export potential. The initiative seeks to strengthen local value chains by formulating District Export Action Plans (DEAPs) in coordination with State Governments, with a view to addressing critical gaps in infrastructure, logistics, standardisation, branding, market access and capacity-building.
- b. Strengthening infrastructure through the National Logistics Policy and PM Gati Shakti enhances multimodal connectivity and reduces logistics costs, directly benefiting MSME exporters by easing supply chain bottlenecks.
- c. In addition to the above, the Government has taken several initiatives under

the 'Ease of Doing Business', including the Business Reform Action Plan (BRAP), the B-Ready assessment, the Trade Connect ePlatform, and reducing compliance burdens.

Additionally, the Government is proactively working to diversify India's export basket and reduce dependency on traditional markets by identifying and facilitating entry into new and emerging global markets. Leveraging Free Trade Agreements (FTAs), the Government aims to promote Export Diversification and has signed 15 Free Trade Agreements (FTAs) and 6 Preferential Trade Agreements (PTAs) with its trading partners. Government is working with all stakeholders to enable our exporters to better utilize the benefits of India's FTAs with major markets such as Japan, Korea, UAE etc. and effectively utilize the opportunities that have been created with the recently concluded FTAs such as with the EFTA countries and the UK. The Government is also engaged in negotiations for early conclusion of mutually beneficial FTAs with the EU, Peru, Chile, New Zealand, Oman etc.

ELECTION OF MGNREGS WORKERS

1603. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

SHRI V K SREEKANDAN:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government confirms deleting nearly twenty seven lakh Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) workers between October 10 and November 14, if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government acknowledges mass deletions coincided with aggressive e-KYC enforcement, if not, the reasons for denying correlation despite clear timing and widespread worker exclusion reports;
- (c) whether the Government examined why one month's deletions nearly doubled the previous six months' total, if so, the findings thereof and if not, the reasons for failing to investigate;
- (d) whether the Government is aware that over six lakh deleted persons were active MGNREGS workers, if so, the justification for removal and if not, the reasons for failing to identify active beneficiaries;
- (e) whether the Government would explain why States with higher e-KYC completion rates show disproportionate deletions, if so, the details thereof and if not, the reasons for such patterns remain unaddressed;
- (f) whether the National Mobile Monitoring System used for digitally capturing attendance of workers and the Aadhaar Based Payment System used for disbursing wages have already excluded an estimated two core workers from

accessing their legal entitlements under the MGNREGS;

(g) whether the net additions had fallen to 66.5 lakh by mid-November, 2025, effectively wiping out 17 lakh workers in a single month; and

(h) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (e): Mahatma Gandhi NREGS is a demand-driven wage employment scheme and the responsibility of implementation of the Scheme is vested with the Government of concerned States/UTs. Updation/deletion of Job Cards is a regular exercise conducted by the States/UTs. Job cards have been deleted mainly for the reasons such as fake/duplicate/incorrect job cards, family shifted from Gram Panchayat permanently, Gram Panchayat classified as Urban and there was only one member in the job card and he/she has expired etc. However, while deleting/removing workers/Job cards, States/UTs have to ensure compliance with provisions of the Act and the Standard Operating Procedure issued by the Ministry to ensure that no job card of deserving or eligible household is deleted/cancelled. As per NREGASoft, a total of 16.31 lakh workers were deleted between 10 October and 14 November 2025.

To streamline the process of deletion of Job cards, Ministry of Rural Development had issued a Standard Operating Procedure (SOP) vide letter dated

25.01.2025 to all States/Union Territories, with clear guidelines for deletion and restoration of job cards. The SOP ensures compliance with the Mahatma Gandhi NREGS guidelines, promotes transparency, protects the rights of workers by defining conditions for deletion, setting up a grievance redressal mechanism, and ensure the settlement of pending liabilities if any before deletion/cancellation.

The SOP emphasizes the importance of due process, including the publication of draft lists of job cards marked for deletion, verification at Gram Sabhas, and the right of appeal for affected workers. It also mandates the linking of job cards with Aadhaar to eliminate duplicate and fraudulent entries. These measures are aimed at preventing misuse of job cards while ensuring that genuine beneficiaries are not excluded. The Ministry is committed to maintaining the integrity of Mahatma Gandhi NREGS and ensuring that the benefits of the scheme reaches the eligible rural households.

(f): To ensure transparency and accountability in the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), the Ministry has decided that States/UTs shall ensure capturing of attendance at the worksite through National Mobile Monitoring System (NMMS) App with two-time stamped, geo-tagged photographs of the workers in a day for all the works (except Individual Beneficiary Work) through NMMS w.e.f. 1st January, 2023.

Further, in order to ensure timely payment of wages to the beneficiaries under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) and to address the issues arising due to frequent changes in bank account numbers of the beneficiaries and subsequent non-updation, it was decided to implement Aadhar Payment Bridge System (APBS). This has been made mandatory with effect from 1st January 2024.

It is stated that Job cards can not be deleted due to reasons of NMMS and non-linking of bank accounts with Aadhar or e-KYC.

(g) and (h): As per NREGASoft, during FY 2025-26 (as on 05.12.2025), States/UTs deleted a total of 54.02 lakh workers, while 118.57 lakh new workers were added during the same period.

बागवानी और मत्स्य पालन के लिए योजनाएं

1604. श्री अरुण कुमार सागर:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) गत तीन वर्षों के दौरान आज की तिथि तक देश में राज्यवार सरकार द्वारा बागवानी, फल, वृक्षारोपण एवं मत्स्य पालन के लिए कार्यान्वित योजनाओं के नाम क्या हैं;
- (ख) उक्त अवधि के दौरान इन योजनाओं के लिए सरकार द्वारा स्वीकृत धनराशि का राज्यवार ब्यौरा क्या है;

(ग) क्या इन क्षेत्रों में भारतीय कृषि अनुसंधान परिषद या अन्य अनुसंधान संस्थानों द्वारा कोई नई प्रौद्योगिकी विकसित की गई है;

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) इस संबंध में जानकारी प्रदान करने एवं संबंधित व्यक्तियों को प्रोत्साहित करने के लिए क्या कदम उठाए गए हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): एकीकृत बागवानी विकास मिशन (एमआईडीएच), एक केंद्र प्रायोजित योजना है जो देश में बागवानी क्षेत्र के समग्र विकास के लिए कार्यान्वित की जा रही है। इसमें फल, सब्जियाँ, कंद-मूल वाली फसलें, मशरूम, मसाले, फूल, सुगंधित और औषधीय पौधे, नारियल, काजू, कोको और बांस शामिल हैं। सभी राज्य और संघ राज्य क्षेत्र एमआईडीएच के अंतर्गत आते हैं।

सरकार ने देश में मात्स्यिकी और जलीय कृषि के समग्र विकास और मछुआरों के कल्याण के लिए आत्मनिर्भर भारत के एक भाग के रूप में भारत में मत्स्य पालन क्षेत्र के सतत और जिम्मेदार विकास (पीएमएमएसवाई) के माध्यम से नीली क्रांति लाने के लिए प्रधानमंत्री मत्स्य संपदा योजना नामतः एक केंद्र प्रायोजित योजना भी शुरू की है।

(ख): पिछले तीन वर्षों के दौरान एमआईडीएच और पीएमएमएसवाई के अंतर्गत सरकार द्वारा स्वीकृत धनराशि का राज्यवार ब्यौरा **विवरण** पर दिया गया है।

(ग) और (घ): भारतीय कृषि अनुसंधान परिषद (आईसीएआर) के बागवानी विज्ञान प्रभाग के अंतर्गत अनुसंधान संस्थानों द्वारा कई नई तकनीकों का विकास और व्यावसायीकरण किया गया है। पिछले पाँच वर्षों के दौरान उत्पादन, फसल सुरक्षा, जैव-सूत्रीकरण, फसलोपरांत प्रबंधन और मूल्य-संवर्धन से

संबंधित कुल 788 उन्नत तकनीकों का मानकीकरण/प्रमाणन किया गया। 1,232 लाइसेंसधारियों सहित कुल 345 तकनीकों का व्यावसायीकरण किया गया। बागवानी संस्थानों द्वारा कुल 35 पेटेंट और 121 कॉपीराइट भी प्राप्त किए गए।

उपरोक्त के अलावा, मात्स्यिकी क्षेत्र के अंतर्गत अनुसंधान संस्थानों द्वारा निम्नलिखित प्रौद्योगिकियां भी विकसित की गई हैं:

- 15 खाद्य मछलियों और 19 सजावटी मछलियों के लिए कैप्टीव ब्रीडिंग और बीज उत्पादन प्रौद्योगिकियां
- 120 दिनों की अवधि में 30-45 टन/हेक्टेयर/फसल उत्पादन के साथ अति-गहन परिशुद्धता झींगा पालन प्रणाली (तीन उद्यमियों के लिए व्यावसायीकरण)
- आनुवंशिक रूप से उन्नत मछली प्रजातियों को उच्च वृद्धि के साथ विकसित किया गया, जो इस प्रकार हैं:
 - रोहू (जयंती रोहू): 14वीं पीढ़ी के बाद 60% से अधिक वृद्धि
 - कतला (अमृत कतला): तीसरी पीढ़ी के बाद 35% से अधिक वृद्धि
 - मागुर (महामागुर): तीसरी पीढ़ी के बाद 25% से अधिक वृद्धि
 - ताजे पानी के झींगे (जीआई स्कैम्पी): 15वीं पीढ़ी के बाद 55% से अधिक वृद्धि
- विविध जलीय कृषि प्रजातियों (खाद्य मछली और सजावटी मछली) के विभिन्न जीवन चरणों (ब्रूडस्टॉक, लार्वा और ग्रोअर) के लिए 20 से अधिक स्वदेशी मछली आहार सूत्रीकरण
- प्रमुख जीवाणु और विषाणु रोगजनकों के लिए निदान किट विकसित की गईं, और प्रभावी मछली स्वास्थ्य प्रबंधन के लिए लगभग 15 टीके और चिकित्सीय सूत्रीकरण

- राष्ट्रीय निगरानी कार्यक्रम ने अखिल भारतीय स्तर पर 3200 से अधिक मछली रोगों की घटनाओं की सूचना दी, और नौ नए मछली रोगों की खोज की
- विज्ञान के लिए लगभग 40 नई मछली प्रजातियों की खोज और उनका वर्णन किया गया
- भारतीय जल में समुद्री मछली भंडार का आकलन किया, और पाया कि 135 भंडारों में से 91.1% "स्वस्थ" हैं
- ईंधन कुशल ट्रॉल तकनीक (वीएस ओटर बोर्ड) और एकीकृत बायकैच रिडक्शन डिवाइस डिज़ाइन किया
- 4 न्यूट्रास्युटिकल्स और 50 पूरक पदार्थों का विकास और व्यावसायीकरण किया, जिनमें मूल्यवर्धित उत्पाद और वेस्ट टू वेल्थ बाई-प्रोडक्ट्स शामिल हैं

(ड.): उत्पादन, फसल सुरक्षा और कटाई-पश्चात प्रबंधन पर किस्मों और संबंधित पद्धतियों के प्रचार हेतु, कुल 6,091 प्रशिक्षण और 11,441 प्रौद्योगिकियों क्षेत्रीय प्रदर्शन आयोजित किए गए, जिससे 2,50,000 से अधिक युवा, किसान, उद्यमी और अन्य हितधारक लाभान्वित हुए तथा मत्स्य पालन और जलीय कृषि में मानव संसाधन विकास के लिए, मछुआरों/मत्स्यपालकों/राज्य सरकार के अधिकारियों/उद्यमियों के लिए विभिन्न पहलुओं पर कौशल विकास/क्षमता निर्माण/प्रशिक्षण कार्यक्रम नियमित रूप से चलाए जा रहे हैं। प्रतिवर्ष औसतन 17,000 से 20,000 हितधारक प्रशिक्षित किए जा रहे हैं।

विवरण

पिछले तीन वर्षों के दौरान एमआईडीएच और पीएमएमएसवाई के अंतर्गत स्वीकृत धनराशि (भारत सरकार का हिस्सा) का राज्यवार ब्यौरा निम्नानुसार है:

(रु. लाख में)

क्र म सं.	राज्य/संघ राज्य क्षेत्र	एमआईडीएच			पीएमएमएसवाई		
		2022-23	2023-24	2024-25	2022-23	2023-24	2024-25
1	अंडमान और निकोबार द्वीप समूह	210.00	300.00	300.00	405.25	892.80	386.20
2	आंध्र प्रदेश	10000.00	6390.00	6500.00	26515.00	2748.00	2457.00
3	अरुणाचल प्रदेश	1824.00	3730.00	3000.00	5801.99	2387.00	2550.10
4	असम	5400.00	6700.00	9392.18	8367.33	5479.22	6176.24
5	बिहार	2000.00	1500.00	4000.00	809.60	6294.27	1638.52
6	छत्तीसगढ़	8000.00	6000.00	10000.00	9607.89	10759.49	3493.85
7	दादरा और नगर हवेली एवं दमन और दीव	100.00	100.00	100.00	0.00	0.00	12885.69
8	दिल्ली	50.00	40.00	50.00	0.00	0.00	0.00
9	गोवा	240.00	230.00	400.00	568.45	337.44	273.60
10	गुजरात	8200.00	9500.00	7000.00	8533.74	2237.40	8362.62
11	हरियाणा	8000.00	7680.00	5500.00	4090.02	16084.70	1168.14
12	हिमाचल प्रदेश	3500.00	1600.00	3000.00	1424.32	1473.38	1709.55
13	जम्मू और कश्मीर	4700.00	6700.00	9099.90	2075.10	1857.90	1110.28
14	झारखंड	2100.00	1000.00	3000.00	2900.74	4256.63	385.54
15	कर्नाटक	10800.00	9193.00	11700.00	13054.31	9775.83	1614.25
16	केरल	2800.00	3038.00	4000.00	18152.32	13437.48	13335.67
17	लद्दाख	3500.00	1900.00	2500.00	442.20	867.72	294.84

18	लक्षद्वीप	40.00	40.00	40.00	648.00	546.60	148.80
19	मध्य प्रदेश	4500.00	3000.00	6000.00	5499.40	8071.77	5907.65
20	महाराष्ट्र	8400.00	8164.00	8000.00	22735.17	10401.17	3827.94
21	मणिपुर	2600.00	1580.00	3000.00	2144.39	4720.60	740.43
22	मेघालय	2000.00	2450.00	2500.00	1939.21	3154.82	476.28
23	मिजोरम	3200.00	3950.00	5316.04	1277.92	2521.95	723.87
24	नागालैंड	3000.00	3600.00	4885.49	1488.16	1991.38	4281.29
25	ओडिशा	4100.00	5513.00	4500.00	18559.00	6770.10	4012.00
26	पुदुचेरी	150.00	200.00	125.00	11614.78	1230.75	13445.35
27	पंजाब	3110.00	2986.00	4000.00	1615.54	468.17	391.99
28	राजस्थान	3900.00	2844.00	6000.00	489.12	686.34	272.06
29	सिक्किम	2250.00	3265.00	4606.29	1215.54	1621.56	339.00
30	तमिलनाडु	10250.00	12000.00	8000.00	20779.82	4377.10	7135.92
31	तेलंगाना	1900.00	944.00	2900.00	3781.26	1980.00	1075.20
32	त्रिपुरा	2100.00	1943.00	3000.00	2411.87	4639.70	4202.65
33	उत्तर प्रदेश	6000.00	6850.00	8000.00	8032.44	11894.45	2398.68
34	उत्तराखंड	3500.00	3550.00	3000.00	6181.02	3197.79	1377.54
35	पश्चिम बंगाल	2300.00	1200.00	4000.00	18230.39	2760.31	1563.98
कुल		134724.00	129680.00	157414.90	231391.29	149923.82	110162.72

TIMELY SETTLEMENT OF INSURANCE CLAIMS OF PMFBY

1605. SHRI LUMBARAM CHOUDHARY :

SHRI BIDYUT BARAN MAHATO :

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the total number of farmers who have been Insured under Pradhan Mantri Fasal Bima Yojana (PMFBY) since the implementation of this scheme, State-wise and particularly in Jalore and Sirohi districts in Rajasthan;
- (b) the details of measures which have been taken to ensure timely settlement of insurance claims to farmers of the country, State-wise including Jharkhand and particularly in Jalore and Sirohi districts in Rajasthan:
- (c) whether the Government has developed a digital monitoring or remote-sensing based system to assess crop losses more accurately; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The Pradhan Mantri Fasal Bima Yojana (PMFBY) and Restructured Weather Based Crop Insurance Scheme (RWBCIS) were introduced in the country from Kharif 2016 season. State-wise details of farmers application enrolled under the scheme along with Jalore and Sirohi Distts. of Rajasthan, since inception of the scheme in 2016-17 are given in **Statement**.

(b) to (d): Government has taken various steps to strengthen implementation of this scheme all over India including Jharkhand and Rajasthan to ensure effective implementation, timely compensation and to bring transparency and ensure timely settlement of claims:

- Government has undertaken development of **National Crop Insurance Portal (NCIP)** as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured farmer's details for better monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.
- In order to rigorously monitor claim disbursement process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of NCIP with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely and transparent processing of all claims.
- Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get proportionate claims relating to the Central Government share.
- As per the Operational Guidelines of PMFBY, in case payment is not made timely by Insurance Company, a penalty of 12% is auto-calculated and levied through National Crop Insurance Portal (NCIP) w.e.f. Kharif 2024.
- Similarly, if State Government delayed its premium subsidy from stipulated time period, a penalty of 12% is to be paid by them also.
- Tranche based claims settlement has been initiated from 2025-26.

- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through CCE-Agri App and uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with NCIP etc. have already been taken to improve timely settlement of the claims to farmers.
- Opening of Escrow account has been made mandatory under PMFBY for ensuring timely release of state share of subsidy for implementing season, thereby controlling delayed claim settlement to eligible farmers. This enable States to ensure that the premium subsidies payments are not delayed beyond the prescribed timelines as per provisions of Operational Guidelines.

Following technologies for Objective Crop Damage and Loss Assessment and transparency have also been implemented w.e.f. 2023-24 under the scheme:

- i. **YES-TECH (Yield Estimation System Based on Technology)** for gradual migration to Remote-Sensing based yield estimation to help assess yields as well as fair and accurate Crop Yield Estimation. This initiative has been launched for paddy and wheat crops from Kharif 2023 wherein 30% weightage to yield estimation will mandatorily be assigned to YES-TECH derived yield. Soybean crop has been added from Kharif 2024 season.

- ii. **WINDS (Weather Information Network and Data System)** for setting up of Network of Automatic Weather Stations (AWS) and Automatic Rain-Gauges (ARG) to the tune of 5 times of existing network for collecting hyper-local weather data at GP and Block level. This will be fed into a National database with interoperability and sharing of data in coordination with India Meteorological Department (IMD). WINDS provides data not only for YES-TECH but also for effective drought and disaster management, accurate weather prediction and offering better parametric insurance products.

STATEMENT

**PMFBY and RWBCIS: State wise Farmers Applications
Insured from 2016-17 to 2024-25 (as on 31st October, 2025)**

State/UT	Application Insured (In No.)
A and N Islands	2,920
Andhra Pradesh	4,37,16,203
Assam	62,88,099
Bihar	52,31,142
Chhattisgarh	4,35,44,198
Goa	3,891
Gujarat	83,94,495
Haryana	3,88,85,481
Himachal Pradesh	26,69,243
Jammu and Kashmir	9,61,259
Jharkhand	71,63,259
Karnataka	2,23,55,687
Kerala	9,63,528
Madhya Pradesh	10,19,37,987

Maharashtra	13,08,08,719
Manipur	38,748
Meghalaya	91,819
Odisha	6,54,84,317
Puducherry	1,97,592
Rajasthan	19,42,16,079
Sikkim	13,589
Tamil Nadu	3,81,69,842
Telangana	39,04,037
Tripura	14,00,683
Uttar Pradesh	5,29,44,824
Uttarakhand	20,00,126
West Bengal	1,38,05,173
Total	78,51,92,940

**PMFBY and RWBCIS: Details of Farmer Applications
Insured in Jalore and Sirohi Districts of Rajasthan
from 2016-17 to 2024-25 (as on 31st October, 2025)**

District	Application Insured (In No.)
Jalore	70,73,426
Sirohi	7,02,608

DISHA-CUM-VIKAAS SCHEME IN WEST BENGAL

1606. SHRI JYOTIRMAY SINGH MAHATO:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the list of NGOs that have benefited under the Disha-cum-Vikaas Scheme (Day Care) during the last five years in West Bengal;
- (b) the number of beneficiaries supported at each NGO under this scheme, year wise;
- (c) the total amount of funds allocated and disbursed to each NGO in West Bengal under the scheme during the last five years; and
- (d) the steps being taken to monitor the effective utilization of funds and ensure the scheme's objectives are met in West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a): The list of NGOs that have benefited under Disha-cum-Vikaas Scheme (Day Care) scheme during the last five years are as per **Statement -I**.
- (b): The number of beneficiaries supported at each NGO under this scheme, year-wise are as per **Statement -II**.
- (c): The total amount of funds allocated and disbursed to each NGO in West Bengal under the scheme during the last five years, are as per **Statement-III**.
- (d): Funds under the schemes are being released on monthly basis based on submission of on-line proposals by the Project Holders giving details of number of beneficiaries, etc. Inspection of scheme centres are done regularly through

authorities like State/District Officials, Central Project Monitoring Committee (CPMU) Consultants, National Institutes (NIs) and Composite Regional Centres (CRCs) under the Department of Empowerment of Persons with Disabilities (DEPwD). The Board of the National Trust monitors the scheme implementation in its quarterly meetings.

STATEMENT-I

The list of NGOs that have benefited under Disha-cum-Vikaas Scheme (Day Care) scheme during the last five years

Sl. No	Name of the Organization	District	Address
1	Dantan Manav Kalyan Kendra	Paschim Medinipur	Vill-Krishnapur.Po-Dantan. Ps-Dantan, Dist-Paschim Medinipur, Pin -721426
2	JhanjhaUnnayan Samity	Murshidabad	Correspondence Office- Vill- Choa (Tamaltala), P.O.- Choa, P.S.- Hariharpara, Dist-Murshidabad, State- West Bengal, Pin No- 742166
3	Kalyani Life Institute	Kalyani	Opposite to B-3 Playground, Near 3, No Bazar, Kalyani, West Bengal 741235
4	Malda KrishnapallyJanajagoran Society	Malda	Old Malda Road, Baghajatin Park, Po-Mangal Bari, Dist- Malda, PIN-732142
5	Pratibandhi Sahayak Samity	Medinipur	P.O. Panskura, P.S.-Panskura, Dist.-Purba Medinipur, State – West Bengal, Pin-721139

STATEMENT-II

**The number of beneficiaries supported at each NGO under this scheme,
year-wise**

S. No	NGO Name	District	Beneficiaries					
			2020- 21	2021- 22	2022- 23	2023- 24	2024- 25	2025- 26
1	Dantan Manav Kalyan Kendra	Paschim Medinipur	30	30	30	30	30	30
2	JhanjhaUnnyan Samiti	Murshidabad	30	30	30	30	30	30
3	Kalyani Life Institute	Nadia	30	30	30	30	30	30
4	Malda KrishnapallyJanajagoran Society	Malda	30	30	30	30	30	30
5	Pratibandhi Sahayak Samiti	Purba Medinipur	30	30	30	30	30	30

STATEMENT-III

**The total amount of funds allocated and disbursed to each NGO in West
Bengal under the scheme during the last five years**

(Rs. In Crore)

S. No	NGO Name	District	Funds allocated and disbursed during the last five years
1	Dantan Manav Kalyan Kendra	Paschim Medinipur	0.92

2	JhanjhaUnnyan Samiti	Murshidabad	0.72
3	Kalyani Life Institute	Nadia	0.84
4	Malda KrishnapallyJanajagoran Society	Malda	0.91
5	Pratibandhi Sahayak Samiti	Purba Medinipur	0.92

जलवायु परिवर्तन से प्रभावित चाय उत्पादकों को सहायता

1607. श्री रंजीत दत्ता:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि चाय उद्योग, विशेष रूप से असम एवं अन्य पूर्वोत्तर राज्यों में, अनियमित वर्षा पैटर्न एवं बढ़ते तापमान सहित जलवायु परिवर्तन के प्रतिकूल प्रभावों के कारण गंभीर संकट का सामना कर रहा है,
- (ख) यदि हाँ, तो चाय उत्पादन में हानि एवं जलवायु संबंधी कारकों के कारण उत्पादकता पर सरकार द्वारा किया गया मूल्यांकन का ब्यौरा क्या है;
- (ग) क्या सरकार का विचार जलवायु परिवर्तन से प्रभावित चाय उत्पादकों एवं चाय उद्योग को विशेष पुनरुद्धार पैकेज प्रदान करने एवं समर्थन करने का है; और
- (घ) चाय बागान श्रमिकों एवं लघु चाय उत्पादकों की आजीविका की रक्षा के लिए जलवायु अनुकूल चाय की खेती, अनुसंधान एवं सतत कृषि प्रथाओं को प्रोत्साहन देने के लिए सरकार द्वारा उठाए जा रहे कदमों का ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ग): चाय उत्पादन विभिन्न कारकों से प्रभावित होता है जिसमें अन्य बातों के साथ-साथ पुरानी और जीर्ण चाय की झाड़ियाँ, जैविक चाय में रूपांतरण और जलवायु परिवर्तन के प्रभाव शामिल हैं। तथापि, वर्ष 2020-21 से वर्ष 2024-25 की अवधि के दौरान, असम सहित पूर्वोत्तर क्षेत्र में चाय का उत्पादन 1.72% की सीएजीआर के साथ 647.20 मिलियन किलोग्राम से बढ़कर 692.91 मिलियन किलोग्राम हो गया है। इसी अवधि के दौरान, पूर्वोत्तर क्षेत्र में चाय की उत्पादकता 1736 किलोग्राम/हेक्टेयर से बढ़कर 1795 किलोग्राम/हेक्टेयर हो गई है।

इसके अलावा, चाय बोर्ड देश के चाय क्षेत्र के समग्र लाभ के लिए वर्ष 2023-24 से वर्ष 2025-26 की अवधि के लिए 664.09 करोड़ रुपये के परिव्यय के साथ 'चाय विकास और संवर्धन योजना (टीडीपीएस)' को कार्यान्वित कर रहा है। इस योजना का उद्देश्य, अन्य बातों के साथ-साथ, चाय का उत्पादन और उत्पादकता बढ़ाना, बाज़ार में आने वाली चाय की गुणवत्ता में सुधार करना, निर्यात को बढ़ावा देना, छोटे चाय उत्पादकों को स्वयं सहायता समूह और किसान उत्पादक संगठन (एसएचजी/एफपीओ) बनाने के लिए प्रेरित करना ताकि वे मूल्य श्रृंखला में आगे बढ़ सकें, एसएचजी/एफपीओ को आत्मनिर्भर बनाने के लिए उन्हें लघु चाय कारखाने स्थापित करने में सहायता प्रदान करना और क्षमता निर्माण कार्यक्रम चलाना है। यह योजना असम और अन्य पूर्वोत्तर राज्यों सहित देश के सभी चाय उत्पादक क्षेत्रों पर लागू है।

(घ): जलवायु परिवर्तन के प्रभाव से निपटने के लिए चाय बोर्ड द्वारा अपनाए गए उपायों में अन्य बातों के साथ-साथ सूखा सहिष्णु किस्मों का रोपण, कृषि प्रबंधन पद्धतियों में सुधार, एकीकृत पोषक तत्व प्रबंधन, चाय में जैविक कृषि पद्धतियों को बढ़ावा देना, छंटाई कूड़े को बनाए रखना और पेड़ों की बूंदों को साझा करना, विघटित चाय अपशिष्ट का उपयोग, मृदा अपरदान को कम करने और मृदा तापमान में वृद्धि को कम करने के लिए रसीले वनस्पति पदार्थों के साथ मल्लिचंग, एकीकृत कीट प्रबंधन, छायादार पेड़ों की इष्टतम संख्या बनाए रखना, उचित जल निकासी प्रणालियों का निर्माण, बेहतर जल प्रबंधन के

लिए वर्षा जल संचयन और सतत कृषि पद्धतियों पर छोटे उत्पादकों के लिए क्षमता निर्माण कार्यक्रमों का आयोजन शामिल हैं।

STRENGTHENING AGRICULTURAL GROWTH

1608. DR. D. RAVI KUMAR:

Will the Minister of **Agriculture and Farmers Welfare** be pleased to state;

- (a) whether the Government is aware that India's agriculture sector grew by 3.8% in 2023-24, while farmers continue to face challenges related to input costs, market access, and climate variability;
- (b) the steps taken to strengthen schemes such as PM-KISAN; and
- (c) whether the Government proposes new measures to enhance irrigation efficiency, digital extension services, and Farmer Producer Organisations (FPOs) for sustainable agricultural growth?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): During 2023-24, as per the First Revised Estimates (FRE) of GVA at Basic Prices 2011-12, the GVA of agriculture sector is estimated at Rs. 23,67,287 Crore registering a growth of 2.7% and during 2024-25, the GVA of agriculture sector is estimated at Rs. 24,76,805 Crore registering a growth of 4.6% as per the

provisional estimates of GVA at Basic Prices 2011-12. In addition to this, the total foodgrain production in the country during 2024-25 is estimated at a record 3577.32 LMT which is higher by 7.65% i.e. 254.34 LMT than the production of foodgrain of 3322.98 LMT achieved during 2023-24.

Further, in order to help the farmers facing challenges related to rising input costs related to seeds, labour wages, pesticides, and fertilizers, The Department of Agriculture and Farmers Welfare is implementing various central sector and centrally sponsored schemes, which are enclosed as **Statement**. To improve the market access, the Government is implementing National Agriculture Market (e-NAM) with the aim to enhance opportunities for farmers and traders by enabling them to access a transparent and competitive digital trading platform that connects markets across India.

National Mission for Sustainable Agriculture, a part of the National Action Plan on Climate Change (NAPCC) is being implemented by the Government which aims to evolve, and implement strategies to make Indian agriculture more resilient to the changing climate.

Further, Indian Council of Agricultural Research (ICAR) is focusing on the development of high-yielding climate resilient and nutritionally rich field-crop varieties along with the location specific production and protection technologies. Developed improved varieties, production and protection technologies are being disseminated among farmers for large-scale adoption through outreach activities

viz., training/sensitization programmes during the crop season, on-farm trials and frontline demonstrations, diagnostic field visits and field friends programmes as well as through social media platforms.

(b): The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of farmers with cultivable land-holding. Under the scheme, a financial benefit of ₹ 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode. Under the PM-KISAN Scheme, cultivable landholding is primary eligibility criteria to receive benefit of the Scheme subject to some certain exclusions relating to higher income status.

To ensure transparency and efficient implementation, several technological measures have been introduced, including integration with PFMS, UIDAI, and the Income Tax Department. Further, land seeding, Aadhaar-based payments, and e-KYC have been made mandatory to ensure benefits reach only to the eligible farmers.

Moreover, in order to expand coverage and to ensure that no eligible farmers are left out from the Scheme, the Government of India often undertakes saturation drives in coordination with the State Governments. A major nationwide saturation drive was undertaken from 15th November 2023 under the Viksit Bharat Sankalp Yatra (VBSY), during which, more than 1.0 Cr. farmers were included under PM-KISAN. Further, under the new Government's 100 days initiative, over

25 lakh eligible farmers were added under the PM-KISAN scheme. Additionally, a special drive was conducted in September 2024 to clear the pending self-registration cases, which resulted in the addition of over 30 lakh new farmers.

(c): The Department of Agriculture and Farmers Welfare (DAandFW) is implementing Centrally Sponsored Scheme of Per Drop More Crop (PDMC) in the Country from 2015-16. PDMC focuses on enhancing Water Use Efficiency (WUE) at farm level through Micro Irrigation namely Drip and Sprinkler Irrigation Systems. From the year 2015-16 to 2021-22, the PDMC was implemented as a component of Pradhan Mantri Krishi Sinchayee Yojana (PMKSY). From the year 2022-23, the PDMC is being implemented under the Rashtriya Krishi Vikas Yojana (RKVY). Under the PDMC, the Government provides financial assistance @ 55% for small and marginal farmers and @ 45% for other farmers for installation of Drip and Sprinkler systems

The Cabinet has approved Modernization of Command Area Development and Water Management (M-CADWM) as a sub-scheme of Pradhan Mantri Krishi Sinchayee Yojana (PMKSY), implemented by the Ministry of Jal Shakti on 09.04.2025. The scheme aims for modernization of the irrigation water supply network to supply irrigation water from existing distributary canals or other water sources in a designated cluster. It is envisaged to facilitate the creation of backend infrastructure supporting micro-irrigation from established water sources up to the farm gate (up to about 1 Ha). The scheme envisages to enhance 'On Farm Water

Use Efficiency (WUE)' by providing pressurized pipe irrigation network and encouraging the farmers to adopt drip/ sprinkler systems for efficient use of water. The M-CADWM pilot implementation covers 23 States/UTs.

The Government of India is implementing the Digital Agriculture Mission (DAM) to promote precision farming, satellite-based crop monitoring, and AI-driven advisories for improving productivity and resource efficiency. The Mission focuses on building a strong Digital Public Infrastructure (DPI) for agriculture, including AgriStack, the Krishi Decision Support System, and comprehensive soil profile mapping. AgriStack comprises foundational databases such as Farmers' Registry, Geo-referenced Village Maps, and Crop Sown Registry, enabling timely and reliable crop-related information for farmers. The Mahalanobis National Crop Forecast Centre (MNCFC) supports the Mission through satellite-based crop forecasting under the FASAL project, drought monitoring, and technological support to PMFBY through YES-TECH and digital crop-cutting experiments. The Government is also promoting AI and IoT-based solutions for personalized advisories and improved farm management. Key initiatives include the AI-powered Kisan e-Mitra chatbot for farmer queries and the National Pest Surveillance System, which uses AI/ML tools to detect pest infestations and reduce crop losses.

The Government is implementing a Central Sector Scheme for "Formation and Promotion of 10,000 Farmer Producer Organizations (FPOs)". Under this

scheme, 10,000 FPOs have been registered across the country. Under the scheme, FPO management cost of Rs.18 lakh over 3 years, is available to each FPO. FPO can also avail matching equity grant of upto Rs.15 lakh per FPO (as against Rs.2000 contribution per farmer). Additionally, the scheme provides for credit guarantee facility upto Rs.2 crore, from eligible lending institutions.

STATEMENT

Major schemes/ programmes of Department of Agriculture and Farmers Welfare

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)
6. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
7. National Bee Keeping and Honey Mission (NBHM)
8. Namo Drone Didi

9. National Mission on Natural Farming (NMNF)
10. Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)
11. Agri Fund for Start-Ups and Rural Enterprises' (AgriSURE)
12. Per Drop More Crop (PDMC)
13. Sub-Mission on Agriculture Mechanization (SMAM)
14. Paramparagat Krishi Vikas Yojana (PKVY)
15. Soil Health and Fertility (SHandF)
16. Rainfed Area Development (RAD)
17. Agroforestry
18. Crop Diversification Programme (CDP)
19. Sub-Mission on Agriculture Extension (SMAE)
20. Sub-Mission on Seed and Planting Material (SMSP)
21. National Food Security and Nutrition Mission (NFSNM)
22. Integrated Scheme for Agriculture Marketing (ISAM)
23. Mission for Integrated Development of Horticulture (MIDH)
24. National Mission on Edible Oils (NMEO)-Oil Palm
25. National Mission on Edible Oils (NMEO)-Oilseeds

26. Mission Organic Value Chain Development for North Eastern Region

27. Digital Agriculture Mission

28. National Bamboo Mission

FUNDS SANCTIONED AND DISBURSED UNDER PMFBY IN TAMIL NADU

1609. DR. RANI SRIKUMAR :

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the total extent of crop damage reported by farmers across various districts of Tamil Nadu due to unseasonal rains during the current year and the amount proposed to be disbursed under the Pradhan Mantri Fasal Bima (PMFBY) for such losses;
- (b) the total funds sanctioned and disbursed to farmers under PMFBY in Tamil Nadu and other States/Union Territories since the inception of the scheme, year and State-wise; and
- (c) the specific measures adopted by the Government to ensure effective implementation and timely compensation under PMFBY in Tamil Nadu, along with the progress made so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): The Pradhan Mantri Fasal Bima Yojana (PMFBY) is mainly implemented on 'Area Approach' basis. Area based/season end admissible claims are worked out and paid directly to the insured farmer's account by the insurance companies through DigiClaim module on National Crop Insurance Portal (NCIP), based on the yield data per unit area furnished to the insurance company by the concerned State Government and claim calculation formula envisaged in the Operational Guidelines of the scheme upon receipt of Centre and State Government's requisite share in premium subsidy. Farmers need not intimate crop loss in respect of these claims.

However, losses due to localized risks of hailstorm, landslide, inundation, cloud burst and natural fire and post-harvest losses due to cyclone, cyclonic/unseasonal rains and hailstorms are calculated on individual insured farm basis. Intimation by farmer to State Government, insurance company, financial institution, on NCIP Portal, PMFBY APP etc. within 72 hours of the loss in this case is required to be made. Extent of loss and claims in this case are assessed by a joint committee comprising representatives of State Government and concerned insurance company.

District-wise details of claims paid in Tamil Nadu during 2024-25 are given

in **Statement-I**. State Wise and year-wise details of Claims Paid from 2016-17 to 2024-25 under the scheme are given in **Statement-II**.

(c): Government has taken various steps to strengthen implementation of this scheme all over India including Tamil Nadu to ensure effective implementation, timely compensation and to bring transparency and ensure timely settlement of claims:

- Government has undertaken development of **National Crop Insurance Portal (NCIP)** as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured farmer's details for better monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.
- In order to rigorously monitor claim disbursement process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of NCIP with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely and transparent processing of all claims.
- Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get

proportionate claims relating to the Central Government share.

- As per the Operational Guidelines of PMFBY, in case payment is not made timely by Insurance Company, a penalty of 12% is auto-calculated and levied through National Crop Insurance Portal (NCIP) w.e.f. Kharif 2024.
- Similarly, if State Government delayed its premium subsidy from stipulated time period, a penalty of 12% is to be paid by them also.
- Tranche based claims settlement has been initiated from 2025-26.
- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through CCE-Agri App and uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with NCIP etc. have already been taken to improve timely settlement of the claims to farmers.
- Opening of Escrow account has been made mandatory under PMFBY for ensuring timely release of state share of subsidy for implementing season, thereby controlling delayed claim settlement to eligible farmers. This enable States to ensure that the premium subsidies payments are not delayed beyond the prescribed timelines as per provisions of Operational Guidelines.

Following technologies for Objective Crop Damage and Loss Assessment and transparency have also been implemented w.e.f. 2023-24 under the scheme:

- i. **YES-TECH (Yield Estimation System Based on Technology)** for gradual migration to Remote-Sensing based yield estimation to help assess yields as well as fair and accurate Crop Yield Estimation. This initiative has been launched for paddy and wheat crops from Kharif 2023 wherein 30% weightage to yield estimation will mandatorily be assigned to YES-TECH derived yield. Soybean crop has been added from Kharif 2024 season.
- ii. **WINDS (Weather Information Network and Data System)** for setting up of Network of Automatic Weather Stations (AWS) and Automatic Rain-Gauges (ARG) to the tune of 5 times of existing network for collecting hyper-local weather data at GP and Block level. This will be fed into a National database with interoperability and sharing of data in coordination with India Meteorological Department (IMD). WINDS provides data not only for YES-TECH but also for effective drought and disaster management, accurate weather prediction and offering better parametric insurance products.

To further improve the grievance redressal mechanism, Krishi Rakshak Portal and Helpline (KRPH) has been developed. A single Pan-India toll free number 14447 has been deployed and linked to the insurance companies database, where farmers can raise their grievances/issues. Timelines to resolve

these grievances/issues has also been fixed.

Department is regularly monitoring the functioning of insurance companies, including timely settlement of claims through weekly video conferences of all stakeholders, one to one meeting as well as National Review Conferences.

STATEMENT-I

PMFBY and RWBCIS: District Wise details of Claims Paid in Tamil Nadu in 2024-25 (as on 31st October, 2025)	
District	Paid Claims (Rs. In Crore)
Ariyalur	21.48
Chengalpattu	0.20
Coimbatore	0.31
Cuddalore	81.33
Dharmapuri	2.07
Dindigul	4.90
Erode	2.73
Kallakurichi	1.49
Kanchipuram	0.84
Kanniyakumari	0.24
Karur	3.40
Krishnagiri	1.40
Madurai	13.40
Mayiladuthurai	70.80
Nagapattinam	21.68
Namakkal	10.40
Perambalur	34.65
Pudukkottai I	4.00
Pudukkottai II	1.63
Ramanathapuram I	49.09
Ramanathapuram II	4.12

Ranipet	1.97
Salem	0.75
Sivaganga	8.36
Tenkasi	17.26
Thanjavur I	44.61
Thanjavur II	48.35
The Nilgiris	0.30
Theni	0.09
Thiruvallur	15.50
Thiruvarur I	51.49
Thiruvarur II	18.08
Tiruchirappalli	15.22
Tirunelveli	16.59
Tirupathur	3.22
Tiruppur	3.86
Tiruvannamalai	2.41
Tuticorin	8.48
Vellore	0.33
Villupuram	70.96
Virudhunagar	22.07
Total (Tami Nadu)	680.11

STATEMENT-II**PMFBY and RWBCIS: State Wise and year-wise details of Claims Paid from 2016-17 to 2024-25 (as on 31st October, 2025)**

State/UT Name	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	Total
	(Rs. In Crore)									
A and N Islands	0.15	-	0.09	-	-	-	-	0.02	-	0.25
Andhra Pradesh	944.38	740.05	1,892.43	1,251.70	-	-	609.37	119.05	18.65	5,575.64
Assam	5.37	1.22	2.79	109.41	188.04	256.41	20.03	62.60	78.65	724.54
Bihar	409.54	401.52	-	-	-	-	-	-	-	811.06
Chhattisgarh	159.97	1,391.38	1,087.06	1,304.30	887.73	1,432.01	534.24	588.36	266.87	7,651.92
Goa	0.03	0.01	0.10	0.01	-	-	0.00	0.00	0.01	0.15
Gujarat	1,267.22	1,075.83	2,778.02	616.17	-	-	-	-	-	5,737.24
Haryana	298.23	898.93	947.66	903.77	1,165.62	1,650.00	2,526.00	283.69	332.45	9,006.35
Himachal Pradesh	45.50	64.71	54.70	67.71	84.86	77.77	68.03	138.56	5.72	607.57
Jammu and Kashmir	-	9.82	27.15	-	-	52.72	6.34	34.78	26.08	156.88
Jharkhand	31.09	47.18	751.15	27.87	-	-	-	-	-	857.29
Karnataka	2,093.84	856.79	2,987.75	1,531.00	1,071.12	1,545.56	2,386.90	3,360.10	1,642.49	17,475.54
Kerala	43.73	10.99	26.74	87.47	125.64	102.21	180.33	164.81	-	741.92

Madhya Pradesh	2,043.85	5,881.35	3,781.16	6,152.89	7,752.70	2,809.62	1,049.97	961.89	1,289.19	31,722.62
Maharashtra	2,317.85	3,315.69	6,124.82	6,878.01	1,260.71	4,708.22	5,395.55	9,569.81	5,407.71	44,978.38
Manipur	1.96	0.67	0.00	1.14	-	1.45	1.62	2.00	1.65	10.50
Meghalaya	0.03	0.02	0.22	0.18	0.07	-	0.01	14.47	9.50	24.49
Odisha	432.71	1,820.12	1,160.37	1,187.02	572.19	1,043.55	581.61	232.62	149.57	7,179.76
Puducherry	7.55	-	0.45	-	0.54	2.95	3.55	1.87	1.87	18.79
Rajasthan	1,917.40	2,242.59	3,444.19	4,955.92	4,055.12	5,008.35	4,364.77	3,660.16	1,762.77	31,411.26
Sikkim	0.11	0.04	0.00	-	0.02	-	-	-	0.01	0.18
Tamil Nadu	3,646.22	2,097.29	2,653.53	1,261.17	2,653.45	817.13	917.61	761.57	680.11	15,488.07
Telangana	179.60	648.43	564.99	513.36	-	-	-	-	-	1,906.38
State/UT Name	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	Total
	(Rs. In Crore)									
Tripura	0.71	1.00	0.02	0.90	2.57	2.64	2.03	1.92	0.51	12.29
Uttar Pradesh	574.57	380.88	468.54	1,065.53	502.57	930.76	985.17	469.24	423.94	5,801.19
Uttarakhand	27.47	39.45	72.37	103.22	134.82	122.30	207.64	345.82	157.91	1,211.02
West Bengal	421.69	305.37	535.73	-	-	-	-	-	-	1,262.78
Total	16,870.75	22,231.34	29,362.02	28,018.74	20,457.76	20,563.65	19,840.78	20,773.33	12,255.67	1,90,374.05

बिहार में पीएमएफबीवाई के तहत पंजीकृत किसान और निपटान किए गए दावे

1610. श्रीमती लवली आनंद:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत तीन वर्षों के दौरान बिहार में प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत पंजीकृत किसानों की संख्या कितनी है;
- (ख) शिवहर लोक सभा निर्वाचन क्षेत्र, जो बाढ़ जैसी प्राकृतिक आपदाओं से अक्सर प्रभावित होता है, से पंजीकृत किसानों की संख्या कितनी है;
- (ग) शिवहर के किसानों द्वारा फसल के नुकसान के किये गए दावों में से कितने दावों का निपटान कर दिया गया है और इस अवधि के दौरान कितनी राशि का भुगतान किया गया है;
- (घ) क्या सरकार फसल के नुकसान का आकलन करने के लिए ड्रोन जैसी आधुनिक प्रौद्योगिकी का उपयोग कर रही है ताकि दावों का शीघ्र निपटान किया जा सके; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) से (ग): देश में खरीफ 2016 सीज़न से शुरू की गई प्रधानमंत्री फसल बीमा योजना (PMFBY) राज्यों और किसानों दोनों के लिए स्वैच्छिक है। बिहार सरकार ने शुरुआत में इस योजना को दो वर्षों, अर्थात् वर्ष 2016-17 और 2017-18 के लिए कार्यान्वित किया था और उसके बाद से इसे कार्यान्वित नहीं कर रही है। तथापि, वे अपनी स्वयं की योजना, "बिहार राज्य फसल सहायता योजना", का कार्यान्वयन कर रहे हैं, जो एक गैर-बीमा, राहत सहायता योजना है।
- (घ) और (ङ): भारत सरकार ने 2023-24 से फसल के नुकसान और क्षति के नुकसान आकलन और पारदर्शिता के लिए निम्नलिखित प्रौद्योगिकियों को कार्यान्वित किया है, जिसमें देश में PMFBY

और PMFBY कार्यान्वित करने वाले राज्य/केंद्र शासित प्रदेश शामिल हैं:

- i. **यस-टेक (तकनीक पर आधारित उपज अनुमान प्रणाली)** को क्रमिक रूप से रिमोट-सेंसिंग आधारित उपज अनुमान की ओर बढ़ने के लिए लागू किया गया है, जिससे उपज का आकलन करने के साथ-साथ निष्पक्ष और सटीक फसल उपज अनुमान लगाने में मदद मिलेगी। यह पहल खरीफ **2023** से धान और गेहूं की फसलों के लिए शुरू की गई है, जिसमें उपज अनुमान में **30%** वेटेज अनिवार्य रूप से यस-टेक से प्राप्त उपज को दिया जाएगा। सोयाबीन की फसल को खरीफ **2024** सीज़न से जोड़ा गया है।
 - ii. **विंड्स (मौसम सूचना नेटवर्क और डेटा सिस्टम)** जो ग्राम पंचायत और ब्लॉक स्तर पर अति-स्थानीय मौसम डेटा एकत्र करने के लिए मौजूदा नेटवर्क से पाँच गुना बड़ा स्वचालित मौसम केंद्रों (AWS) और स्वचालित वर्षामापी यंत्र (ARG) का नेटवर्क स्थापित करता है। इसे भारतीय मौसम विज्ञान विभाग (IMD) के समन्वय से अंतर-संचालन और डेटा साझाकरण के साथ एक राष्ट्रीय डेटाबेस में डाला जाएगा। विंड्स न केवल यस-टेक के लिए बल्कि प्रभावी सूखा और आपदा प्रबंधन, सटीक मौसम पूर्वानुमान और बेहतर पैरामीट्रिक बीमा उत्पादों की पेशकश के लिए भी डेटा प्रदान करता है।
-

12.00 hrs

(Shri Krishna Prasad Tenneti *in the Chair*)

माननीय सभापति : माननीय सदस्यगण, कुछ विषयों पर स्थगन प्रस्ताव के नोटिस प्राप्त हुए हैं।

माननीय अध्यक्ष जी ने किसी भी स्थगन प्रस्ताव के नोटिस को स्वीकृति नहीं दी है।

... (व्यवधान)

12.01 hrs**PAPERS LAID ON THE TABLE**

माननीय सभापति: सभा पटल पर रखे जाने वाले पत्र।

आइटम नंबर 2, श्री जितिन प्रसाद जी।

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद) : माननीय सभापति जी, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) भारतीय मानक ब्यूरो अधिनियम, 2016 के धारा 16 के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण): -

(एक) खाद्य और पेय पदार्थों के लिए कुकवेयर, बर्तन और डिब्बे (गुणवत्ता नियंत्रण) आदेश, 2025 जो दिनांक 22 अगस्त, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 3850 (अ) में प्रकाशित हुआ था।

(दो) क्रॉस रिसेस्ड स्कू (गुणवत्ता नियंत्रण) आदेश, 2025 जो दिनांक 27 अगस्त, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 3927 (अ) में प्रकाशित हुआ था।

(2) (एक) टी बोर्ड, कोलकाता के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति

(हिन्दी तथा अंग्रेजी संस्करण)।

(दो) टी बोर्ड, कोलकाता के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) टी बोर्ड, कोलकाता के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5319/18/25]

(3) (एक) राष्ट्रीय सीमेंट एवं भवन सामग्री परिषद, बल्लभगढ़ के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) राष्ट्रीय सीमेंट एवं भवन सामग्री परिषद, बल्लभगढ़ के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5320/18/25]

(4) (एक) कोचीन विशेष आर्थिक क्षेत्र प्राधिकरण, कोचीन के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित खाते।

(दो) कोचीन विशेष आर्थिक क्षेत्र प्राधिकरण, कोचीन के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5321/18/25]

(5) (एक) भारतीय व्यापार संवर्धन संगठन, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित खाते।

(दो) भारतीय व्यापार संवर्धन संगठन, नई दिल्ली के वर्ष 2024-2025 के कार्यकरण

की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5322/18/25]

- (6) (एक) कार्यालय महानियंत्रक, पेटेंट, डिजाइन, ट्रेडमार्क और भौगोलिक संकेत, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) कार्यालय महानियंत्रक, पेटेंट, डिजाइन, ट्रेडमार्क और भौगोलिक संकेत, नई दिल्ली के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा (हिन्दी तथा अंग्रेजी संस्करण) के बारे में विवरण ।

[Placed in Library, See No. LT 5323/18/25]

- (7) कंपनी अधिनियम, 2013 के धारा 394 के उपधारा 1(ख) के अंतर्गत निम्नलिखित पत्रों के एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (क) (एक) सरकारी ई-बाजार (जेम), नई दिल्ली के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा ।
- (दो) सरकारी ई-बाजार (जेम), नई दिल्ली के वर्ष 2024-2025 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे और उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 5324/18/25]

- (ख) (एक) एमएमटीसी लिमिटेड, नई दिल्ली के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा ।
- (दो) एमएमटीसी लिमिटेड, नई दिल्ली के वर्ष 2024-2025 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे और उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 5325/18/25]

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): Sir, I rise to lay on the

Table: -

- (1) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights Act, 1955, for the year 2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5326/18/25]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर) : माननीय सभापति जी, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) कीटनाशी अधिनियम, 1968 की धारा 19 के अंतर्गत जारी अधिसूचना संख्या सा.का.नि. 567 (अ) जो दिनांक 21 अगस्त, 2025 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो राष्ट्रीय पादप स्वास्थ्य प्रबंधन संस्थान, हैदराबाद के अधिकारियों की, उसमें उल्लिखित, रासायनिक नाशकजीवमार के कीटनाशी विश्लेषकों के रूप में संपूर्ण भारत के लिए नियुक्ति के संबंध में है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5327/18/25]

- (2) नाशक कीट और नाशक जीव अधिनियम, 1914 की धारा 4(घ) के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) पादप संगरोध (भारत में आयात का विनियमन) (द्वितीय संशोधन) आदेश, 2025 जो दिनांक 28 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना सं. का.आ. 499(अ) में प्रकाशित हुआ था।
 - (दो) पादप संगरोध (भारत में आयात का विनियमन) (पहला संशोधन) आदेश, 2025

जो दिनांक 28 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 500 (अ) में प्रकाशित हुआ था।

(तीन) पादप संगरोध (भारत में आयात का विनियमन) (तीसरा संशोधन) आदेश, 2025 जो दिनांक 30 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना सं. का.आ. 532(अ) में प्रकाशित हुआ था।

(चार) पादप संगरोध (भारत में आयात का विनियमन) (चतुर्थ संशोधन) आदेश, 2025 जो दिनांक 10 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना सं. का.आ. 678(अ) में प्रकाशित हुआ था।

(पांच) पादप संगरोध (भारत में आयात का विनियमन) (पांचवां संशोधन) आदेश, 2025 जो दिनांक 25 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना सं. का.आ. 976(अ) में प्रकाशित हुआ था।

[Placed in Library, See No. LT 5328/18/25]

(छह) पादप संगरोध (भारत में आयात का विनियमन) (छठा संशोधन) आदेश, 2025 जो दिनांक 21 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना सं. का.आ. 944(अ) में प्रकाशित हुआ था।

(सात) पादप संगरोध (भारत में आयात का विनियमन) (सातवां संशोधन) आदेश, 2025 जो दिनांक 5 मार्च, 2025 के भारत के राजपत्र में अधिसूचना सं. का.आ. 1089(अ) में प्रकाशित हुआ था।

(आठ) पादप संगरोध (भारत में आयात का विनियमन) (आठवां संशोधन) आदेश, 2025 जो दिनांक 17 अप्रैल, 2025 के भारत के राजपत्र में अधिसूचना सं. का.आ. 1765(अ) में प्रकाशित हुआ था।

(नौ) पादप संगरोध (भारत में आयात का विनियमन) (नौवां संशोधन) आदेश, 2025 जो दिनांक 23 जून, 2025 के भारत के राजपत्र में अधिसूचना सं. का.आ.

2772(अ) में प्रकाशित हुआ था।

(दस) पादप संगरोध (भारत में आयात का विनियमन) (दसवां संशोधन) आदेश, 2025 जो दिनांक 13 अक्तूबर, 2025 के भारत के राजपत्र में अधिसूचना सं. का.आ. 4641(अ) में प्रकाशित हुआ था।

(ग्यारह) पादप संगरोध (भारत में आयात का विनियमन) (ग्यारहवां संशोधन) आदेश, 2025 जो दिनांक 6 नवम्बर, 2025 के भारत के राजपत्र में अधिसूचना सं. का.आ. 5047(अ) में प्रकाशित हुआ था।

[Placed in Library, See No. LT 5329/18/25]

(3) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उप-धारा (6) के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) छठा संशोधन आदेश, 2025 जो दिनांक 13 अगस्त, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 3741(अ) में प्रकाशित हुआ था।

(दो) उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) सातवां संशोधन आदेश, 2025 जो दिनांक 13 अगस्त, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 3742(अ) में प्रकाशित हुआ था।

(तीन) उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) आठवां संशोधन आदेश, 2025 जो दिनांक 13 अगस्त, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 3743(अ) में प्रकाशित हुआ था।

(चार) उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) नौवां संशोधन आदेश, 2025 जो दिनांक 25 सितम्बर, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 4361(अ) में प्रकाशित हुआ था।

(पांच) उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) दसवां संशोधन आदेश,

2025 जो दिनांक 30 सितम्बर, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 4441(अ)में प्रकाशित हुआ था।

- (छह) उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) ग्यारहवां संशोधन आदेश, 2025 जो दिनांक 6 अक्तूबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ.4533(अ)में प्रकाशित हुआ था।

[Placed in Library, See No. LT 5330/18/25]

- (4) (एक) नारियल विकास बोर्ड, कोच्चि के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) नारियल विकास बोर्ड, कोच्चि के वर्ष 2024-2025 के वार्षिक लेखों की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) नारियल विकास बोर्ड, कोच्चि के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5331/18/25]

- (5) कंपनी अधिनियम, 2013 की धारा 394 की उपधारा (2) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (क) (एक) केरल एग्रो इंडस्ट्रीज कॉर्पोरेशन लिमिटेड, तिरुवनंतपुरम के वर्ष 2021-2022 के कार्यकरण की सरकार द्वारा समीक्षा।
- (दो) केरल एग्रो इंडस्ट्रीज कॉर्पोरेशन लिमिटेड, तिरुवनंतपुरम का वर्ष 2021-2022 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे और उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 5332/18/25]

- (ख) (एक) कर्नाटक काजू डेवलपमेंट कॉर्पोरेशन लिमिटेड, मैंगलोर के वर्ष 2024-2025 के कार्यकरण की सरकार द्वारा समीक्षा।

- (दो) कर्नाटक काजू विकास निगम लिमिटेड, मैंगलोर का वर्ष 2024-2025 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे और उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।
- (6) उपर्युक्त (5) की मद संख्या (क) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5333/18/25]

- (7) (एक) राष्ट्रीय कोल्ड चेन विकास केंद्र, गुरुग्राम के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) राष्ट्रीय कोल्ड चेन विकास केन्द्र, गुरुग्राम के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5334/18/25]

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): माननीय सभापति जी, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) सीमा सुरक्षा बल अधिनियम, 1968 की धारा 141 की उपधारा (3) के अन्तर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-
- (एक) सीमा सुरक्षा बल, योधक पैरा चिकित्सा संवर्ग (समूह 'क' पद) भर्ती नियम, 2025 जो दिनांक 11 सितम्बर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 620 (अ) में प्रकाशित हुए थे।
- (दो) गृह मंत्रालय, सीमा सुरक्षा बल (योधक अनुसचिवीय संवर्ग), समूह 'क', समूह 'ख' और समूह 'ग' पद भर्ती नियम, 2025 जो दिनांक 28 अगस्त, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 586(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 5335/18/25]

(2) केंद्रीय रिजर्व पुलिस बल अधिनियम, 1949 के धारा 18 की उप-धारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं के एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

- (एक) गृह मंत्रालय, केंद्रीय रिजर्व पुलिस बल, तकनीकी और ट्रेड्समैन काडर (समूह 'ख' पद) भर्ती नियम, 2025 जो दिनांक 25 सितंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 711 (अ) में प्रकाशित हुए थे।
- (दो) केंद्रीय रिजर्व पुलिस बल, पशुचिकित्सीय संवर्ग (समूह 'ख' पद) भर्ती नियम, 2025 जो दिनांक 16 सितंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 638 (अ) में प्रकाशित हुए थे।
- (तीन) केंद्रीय रिजर्व पुलिस बल, उप-निरीक्षक (सामान्य ड्यूटी), सामान्य ड्यूटी काडर, समूह 'ख' पद भर्ती (संशोधन) नियम, 2025 जो दिनांक 30 अक्टूबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 802 (अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 5336/18/25]

- (3) (एक) राष्ट्रीय आपदा प्रबंधन प्राधिकरण, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) राष्ट्रीय आपदा प्रबंधन प्राधिकरण, नई दिल्ली के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5337/18/25]

- (4) (एक) राष्ट्रीय आपदा प्रबंधन संस्थान, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) राष्ट्रीय आपदा प्रबंधन संस्थान, नई दिल्ली के वर्ष 2024-2025 के कार्यक्रम

की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5338/18/25]

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल) : माननीय सभापति जी, मैं आपकी अनुमति से पशुधन आयात अधिनियम, 1898 की धारा 2, 3 और 3क के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) सा.का.नि.737(अ) जो दिनांक 7 अक्टूबर, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसके द्वारा कतिपय शर्तों के अधीन उसमें उल्लिखित अनुसूची में दर्शाई गई रीति से भारत में घोड़े अथवा अन्य अश्वों के आयात को विनियमित किया जाता है ।
- (2) का.आ.5378(अ) जो दिनांक 24 नवंबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 17 अक्टूबर, 2014 की अधिसूचना संख्या का.आ.2666(अ) में कतिपय संशोधन किए गए हैं ।

[Placed in Library, See No. LT 5339/18/25]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा): माननीय सभापति जी, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) अमर ज्योति चैरिटेबल ट्रस्ट, दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) अमर ज्योति चैरिटेबल ट्रस्ट, दिल्ली के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5340/18/25]

- (2) (एक) राष्ट्रीय महिला विकास संसाधन केंद्र, भुवनेश्वर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (दो) राष्ट्रीय महिला विकास संसाधन केंद्र, भुवनेश्वर के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5341/18/25]

- (3) (एक) एसोसिएशन फॉर वॉलंटरी एक्शन, पुरी के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (दो) एसोसिएशन फॉर वॉलंटरी एक्शन, पुरी के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5342/18/25]

- (4) (एक) भारत ज्योति, कटक के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (दो) भारत ज्योति, कटक के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5343/18/25]

- (5) (एक) क्षेत्रीय पुनर्वास एवं अनुसंधान केंद्र (आरआरआरसी), राउरकेला के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (दो) क्षेत्रीय पुनर्वास एवं अनुसंधान केन्द्र (आरआरआरसी), राउरकेला के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5344/18/25]

- (6) (एक) सामाजिक एवं स्वास्थ्य विकास संगठन (एसएचईडीओ), मणिपुर, इंफाल के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

- (दो) सामाजिक एवं स्वास्थ्य विकास संगठन (एसएचईडीओ), मणिपुर, इंफाल के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5345/18/25]

- (7) (एक) सोसायटी फॉर वेलफेयर ऑफ द हैंडीकैप्ड, पंजाब, पटियाला के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) सोसायटी फॉर वेलफेयर ऑफ द हैंडीकैप्ड, पंजाब, पटियाला के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5346/18/25]

- (8) (एक) महिला समुदाय प्रबंधन समूह, ओडिशा, खोर्धा के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) महिला समुदाय प्रबंधन समूह, ओडिशा, खोर्धा के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5347/18/25]

- (9) (एक) एसोसिएशन फॉर सोशल रिकान्सट्रक्टिव एक्टिविटीस (एएसआरए), कटक के वर्ष 2024-2025 के वार्षिक प्रतिवेदनों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) एसोसिएशन फॉर सोशल रिकान्सट्रक्टिव एक्टिविटीस (एएसआरए), कटक के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5348/18/25]

(10) (एक) सेंट एन्न सोशल सर्विस सोसायटी, आंध्र प्रदेश, गुंटूर द्वारा संचालित सेंट एन्न मनोविकास केंद्र के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) सेंट एन्न सोशल सर्विस सोसायटी, आंध्र प्रदेश, गुंटूर द्वारा संचालित सेंट एन्न मनोविकास केंद्र के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5349/18/25]

(11) (एक) प्रगति चैरिटीज, नेल्लोर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(दो) प्रगति चैरिटीज, नेल्लोर के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5350/18/25]

(12) (एक) संबल समिति, जयपुर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(दो) संबल समिति, जयपुर के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5351/18/25]

(13) (एक) पायनियर डेवलपमेंट एसोसिएशन (पीडीए), इंफाल के वर्ष 2024-2025 के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) ।

(दो) पायनियर डेवलपमेंट एसोसिएशन (पीडीए), इंफाल के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5352/18/25]

(14) (एक) काउंसिल फॉर डेवलपमेंट ऑफ पुअर एंड लेबरर्स, इम्फाल के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) काउंसिल फॉर डेवलपमेंट ऑफ पुअर एंड लेबरर्स, इम्फाल के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5353/18/25]

(15) (एक) श्री भगवान महावीर विकलांग सहायता समिति, राजस्थान, जयपुर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(दो) श्री भगवान महावीर विकलांग सहायता समिति, राजस्थान, जयपुर के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5354/18/25]

(16) (एक) चेतना, उत्तर प्रदेश, लखनऊ के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(दो) चेतना, उत्तर प्रदेश, लखनऊ के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5355/18/25]

(17) (एक) सूर्य किरण परेंट्स एसोसिएशन फॉर दी वेलफेयर ऑफ दी मेंटली हैंडीकेप्ड चिल्ड्रन, आंध्र प्रदेश, गुंटूर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(दो) सूर्य किरण परेंट्स एसोसिएशन फॉर दी वेलफेयर ऑफ दी मेंटली हैंडीकेप्ड

चिल्ड्रन, आंध्र प्रदेश, गुंटूर के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5356/18/25]

(18) (एक) सोसाइटी फॉर इंस्टीट्यूट ऑफ साइकोलोजिकल रिसर्च एंड हेल्थ, अमरोहा के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) सोसाइटी फॉर इंस्टीट्यूट ऑफ साइकोलोजिकल रिसर्च एंड हेल्थ, अमरोहा के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5357/18/25]

(19) (एक) अचीवमेंट ऑफ राइजिंग मैडेन, मणिपुर, इंफाल के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) अचीवमेंट ऑफ राइजिंग मैडेन, मणिपुर, इंफाल के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5358/18/25]

(20) (एक) नारायण सेवा संस्थान, राजस्थान, उदयपुर के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नारायण सेवा संस्थान, राजस्थान, उदयपुर के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5359/18/25]

(21) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित

पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) राष्ट्रीय पिछड़ा वर्ग वित्त एवं विकास निगम, नई दिल्ली के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा।
- (दो) राष्ट्रीय पिछड़ा वर्ग वित्त एवं विकास निगम, नई दिल्ली का वर्ष 2024-2025 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 5360/18/25]

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Shri Bandi Sanjay Kumar, I
rise to lay on the Table: -

- (1) A copy of the Immigration and Foreigners (Exemption) Order, 2025 (Hindi and English versions) published in Notification No. S.O. 3997(E) in Gazette of India dated 2nd September, 2025 under issued Section 33 of the Immigration and Foreigners Act, 2025.
- (2) A copy of the Immigration and Foreigners Rules, 2025 (Hindi and English versions) published in Notification No. G.S.R. 596(E) in Gazette of India dated 1st September, 2025 under Section 31 of the Immigration and Foreigners Act, 2025.
- (3) A copy of the Notification No. S.O.4249(E) (Hindi and English versions) published in Gazette of India dated 22nd September, 2025 notifying that the campus established at Chengalpattu District (Tamil Nadu) shall include as the campus of the National Forensic Sciences

University under sub-section (2) of Section 53 of the National Forensic Sciences University Act, 2020.

[Placed in Library, See No. LT 5361/18/25]

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले) : माननीय सभापति जी, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) भारतीय बीज सहकारी समिति लिमिटेड, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (2) राष्ट्रीय सहकारी निर्यात लिमिटेड, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (3) नेशनल फेडरेशन ऑफ कोऑपरेटिव शुगर फैक्ट्रीज़ लिमिटेड, नई दिल्ली के वर्ष 2024-2025 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (4) नेशनल कोऑपरेटिव ऑर्गनिक्स लिमिटेड, आणंद के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

[Placed in Library, See No. LT 5362/18/25]

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Shri Pabitra Margherita, I rise to lay on the Table : -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Wool Development Board, Jodhpur, for the year 2024-2025.

[Placed in Library, See No. LT 5363/18/25]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2023-2024.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (2) above.

[Placed in Library, See No. LT 5364/18/25]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Jute Board, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Jute Board, Kolkata, for the year 2022-2023.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (4) above.

[Placed in Library, See No. LT 5365/18/25]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad,

for the year 2024-2025, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2024-2025.

[Placed in Library, See No. LT 5366/18/25]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2024-2025, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2024-2025.

[Placed in Library, See No. LT 5367/18/25]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2024-2025.

[Placed in Library, See No. LT 5368/18/25]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2024-

2025, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2024-2025.

[Placed in Library, See No. LT 5369/18/25]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2024-2025, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2024-2025.

[Placed in Library, See No. LT 5370/18/25]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2024-2025.

[Placed in Library, See No. LT 5371/18/25]

- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 13 of the Central Silk Board Act, 1948:-

- (i) S.O.3043(E) published in Gazette of India dated 8th July, 2025 nominating Ms. Ardra Agarwal (IAS), O/o Secretary and

Commissioner, Cottage and Rural Industries, Gandhinagar, Gujarat to serve as Member of the Central Silk Board for a period of three years from the date of this notification.

- (ii) S.O.3789(E) published in Gazette of India dated 19th August, 2025 nominating Smt. Sima Sarkar (IAS), Commissioner of Textiles & Sericulture, West Bengal to serve as Member of the Central Silk Board for a period of three years from the date of this notification.
- (iii) S.O.5218(E) published in Gazette of India dated 17th November, 2025 nominating Shri M. Raghunandan Rao, IAS, APC & Secretary to Government, Agriculture & Cooperation Department, Government of Telangana to serve as Member of the Central Silk Board for a period of three years from the date of this notification.

[Placed in Library, See No. LT 5372/18/25]

(13) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2024-2025.
- (ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2024-2025 alongwith Audited Accounts and comments of the Comptroller and Auditor General

thereon.

[Placed in Library, See No. LT 5373/18/25]

- (b) (i) Review by the Government of the working of the National Jute Manufactures Corporation, Kolkata, for the year 2024-2025.
- (ii) Annual Report of the National Jute Manufactures Corporation, Kolkata, for the year 2024-2025 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5374/18/25]

- (14) A copy of the Notification No. S.O.4501(E) (Hindi and English versions) published in Gazette of India dated 1st October, 2025, making certain amendments in the Notification No. S.O.1830(E) dated 22nd April, 2025, under sub-section (1) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

[Placed in Library, See No. LT 5375/18/25]

12.02 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha: -

“In accordance with the provisions of the sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Health Security

se National Security Cess Bill, 2025 which was passed by the Lok Sabha at its sitting held on the 5th December, 2025 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.03 hrs

STANDING COMMITTEE ON DEFENCE

15th to 18th Reports

श्री राधा मोहन सिंह (पूर्वी चम्पारण) : माननीय सभापति जी, मैं रक्षा संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:-

- (1) ‘सामान्य रक्षा बजट, सीमा सड़क संगठन, भारतीय तटरक्षक, रक्षा सम्पदा संगठन, भूतपूर्व सैनिक कल्याण तथा रक्षा अनुसंधान एवं विकास संगठन (मांग सं. 19 20 और 21)’ के बारे में रक्षा मंत्रालय की वर्ष 2025-26 की अनुदानों की मांगों संबंधी सातवें प्रतिवेदन (18वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी पंद्रहवां प्रतिवेदन (18वीं लोक सभा)।
- (2) ‘थल सेना, वायु सेना, नौ सेना, संयुक्त स्टाफ, भूतपूर्व सैनिक अंशदायी स्वास्थ्य योजना तथा सशस्त्र बल चिकित्सा सेवा महानिदेशालय (मांग सं. 20 और 21)’ के बारे में रक्षा मंत्रालय की वर्ष 2025-26 की अनुदानों की मांगों संबंधी आठवें प्रतिवेदन (18वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी सोलहवां प्रतिवेदन (18वीं लोक सभा)।
- (3) ‘रक्षा सेवाओं, रक्षा आयोजना, खरीद नीति और रक्षा पेंशन संबंधी पूंजीगत परिव्यय (मांग सं. 21 और 22)’ के बारे में रक्षा मंत्रालय की वर्ष 2025-26 की अनुदानों की

मांगों संबंधी नौवें प्रतिवेदन (18वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी सत्रहवां प्रतिवेदन (18वीं लोक सभा)।

- (4) 'सार्वजनिक क्षेत्र के रक्षा उपक्रमों, आयुध निदेशालय (समन्वय और सेवाएं) – नए डीपीएसयू, गुणवत्ता आश्वासन महानिदेशालय, वैमानिक गुणवत्ता आश्वासन महानिदेशालय तथा राष्ट्रीय कैडेट कोर (मांग सं. 20 और 21)' के बारे में रक्षा मंत्रालय की वर्ष 2025-26 की अनुदानों की मांगों संबंधी दसवें प्रतिवेदन (18वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी अठारहवां प्रतिवेदन (18वीं लोक सभा)।

12.04 hrs

(Hon. Speaker *in the Chair*)

STANDING COMMITTEE ON WATER RESOURCES

Statements

SHRI JOYANTA BASUMATARY (KOKRAJHAR): I rise to lay the following Final Action Taken Statements (Hindi and English versions) of the Standing Committee on Water Resources (2025-26): -

- (1) Final Action Taken Statement on Fifth Report (18th Lok Sabha) on Action Taken on observations / recommendations contained in Twenty-seventh Report (17th Lok Sabha) on 'Review of Upper Yamuna River Cleaning Projects upto Delhi and River Bed Management in Delhi' of the Ministry of Jal Shakti – Department of Water Resources, River Development and Ganga Rejuvenation.
- (2) Final Action Taken Statement on Sixth Report (18th Lok Sabha) on

Action Taken on observations / recommendations contained in First Report (18th Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Jal Shakti – Department of Drinking Water and Sanitation.

- (3) Final Action Taken Statement on Seventh Report (18th Lok Sabha) on Action Taken on observations / recommendations contained in Second Report (18th Lok Sabha) on 'Demands for Grants (2024-25)' of the Ministry of Jal Shakti – Department of Water Resources, River Development and Ganga Rejuvenation.
- (4) Final Action Taken Statement on Eighth Report (18th Lok Sabha) on Action Taken on observations / recommendations contained in Third Report (18th Lok Sabha) on 'Demands for Grants (2025-26)' of the Ministry of Jal Shakti – Department of Drinking Water and Sanitation.
- (5) Final Action Taken Statement on Ninth Report (18th Lok Sabha) on Action Taken on observations / recommendations contained in Fourth Report (18th Lok Sabha) on 'Demands for Grants (2025-26)' of the Ministry of Jal Shakti – Department of Water Resources, River Development and Ganga Rejuvenation.
-

12.05 hrs

STANDING COMMITTEE ON RURAL DEVELOPMENT AND
PANCHAYATI RAJ

Statements

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): Sir, I rise to lay the following Statements (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:-

- (1) Eleventh Report (Eighteenth Lok Sabha) on Action Taken by the Government on recommendations contained in First Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25) of the Department of Rural Development (Ministry of Rural Development)'.
 - (2) Twelfth Report (Eighteenth Lok Sabha) on Action Taken by the Government on recommendations contained in Second Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25) of the Department of Land Resources (Ministry of Rural Development)'.
 - (3) Sixteenth Report (Eighteenth Lok Sabha) on Action Taken by the Government on recommendations contained in Sixth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26) of the Department of Land Resources (Ministry of Rural Development)'.
 - (4) Nineteenth Report (Eighteenth Lok Sabha) on Action Taken by the Government on recommendations contained in Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26) of the Department of Rural Development (Ministry of Rural Development)'.
-

12.05½ hrs

STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

14th to 16th Reports

SHRI P.C. MOHAN (BANGALORE CENTRAL): Sir, I rise to present the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2025-26) :-

- (1) Fourteenth Report on the Action Taken by the Government on the observations/recommendations contained in their Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
 - (2) Fifteenth Report on the Action Taken by the Government on the observations/recommendations contained in their Seventh Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' of the Ministry of Tribal Affairs.
 - (3) Sixteenth Report on the Action Taken by the Government on the observations/recommendations contained in their Eighth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' of the Ministry of Minority Affairs.
-

12.06 hrs

**STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH
AND SPORTS**

372nd Report

श्री राजीव राय (घोसी) : माननीय अध्यक्ष महोदय, मैं उच्चतर शिक्षा विभाग, शिक्षा मंत्रालय से संबंधित 'उच्चतर शिक्षा में शिक्षा ऋण और वित्तीय सुगम्यता योजनाओं की समीक्षा' के बारे में शिक्षा, महिला, बाल, युवा और खेल संबंधी स्थायी समिति का 372वाँ प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

12.06½ hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 151st Report and 159th Action Taken Report of the Standing Committee on Health and Family Welfare on 'Implementation of Ayushman Bharat' pertaining to the Ministry of Health and Family Welfare*

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव गणपतराव जाधव) : माननीय अध्यक्ष महोदय, मैं स्वास्थ्य और परिवार कल्याण मंत्रालय से संबंधित 'आयुष्मान भारत का क्रियान्वयन' के बारे में स्वास्थ्य और परिवार कल्याण संबंधी समिति के 151वें प्रतिवेदन और 159वें की गई-कार्रवाई संबंधी प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में एक वक्तव्य सभा पटल पर रखता हूँ।

* Laid on the Table and also placed in Library, See No. LT 5317/18/25.

12.07 hrs

(ii) Status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Rural Development and Panchayati Raj (2024-25) on 'Demands for Grants (2025-26)' pertaining to Department of Rural Development, Ministry of Rural Development*

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान) : माननीय अध्यक्ष महोदय, मैं ग्रामीण विकास विभाग, ग्रामीण विकास मंत्रालय से संबंधित 'अनुदानों की मांगें (2025-2026)' के बारे में ग्रामीण विकास और पंचायती राज संबंधी स्थायी समिति (2024-25) के पाँचवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा पटल पर रखता हूँ।

माननीय अध्यक्ष : नागर विमानन मंत्री श्री किंजरापु राममोहन नायडू अपना वक्तव्य देंगे।

12.07½ hrs

(iii) Operational disruption in the services of Indigo *

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU): As I rise to speak today, I would like to inform this august House that the disruption caused by IndiGo's recent operational failures is now rapidly stabilizing. IndiGo's daily flights, which had fallen drastically to 706 on 5th December, have recovered to over 1800 flights yesterday and are expected to rise further today. All other airlines continue to operate smoothly across the country, and the airports are reporting normal conditions without crowding or distress. Refunds, baggage tracing and passenger support measures remain

* Placed in Library, See No. LT 5318/18/25 and 5318A/18/25 respectively.

under continuous supervision by the Ministry.

At the same time, accountability will be ensured. DGCA has issued show-cause notices to IndiGo's senior leadership and commenced a detailed enforcement investigation. Depending on the outcome, strict and appropriate action – as empowered under the Aircraft Act and Rules – will be taken. No airline, however large, will be permitted to cause such hardship to passengers through planning failures, non-compliance or non-adherence to statutory provisions.

Hon. Speaker, Sir, safety in Civil Aviation is completely non-negotiable. India is a founding member of the International Civil Aviation Organization and remains firmly committed to the highest global standards of safety. Revised Flight Duty Time Limitations – scientifically designed to prevent pilot fatigue – are being implemented. These reforms are essential for passenger safety. DGCA adopted a phase-wise implementation plan in consultation with the stakeholders, - Phase 1 from 1st July, 2025 and Phase 2 from 1st November, 2025.

IndiGo had clearly assured full compliance with these norms and also confirmed its preparedness to undertake its winter schedule. Despite these assurances, *prima facie* it was observed that internal rostering disruptions led to large scale cancellations, causing inconvenience to thousands of passengers.

The Ministry advised the regulator to act immediately. Inquiry orders and show-cause notice to CEO and COO of Indigo were issued. Also, IndiGo has been directed to restructure its operations, add reserve crew capacity, improve

passenger handling and restore normal schedules without any delay. Enhanced oversight on the ground continues.

Passengers' interests have been at the centre of every decision taken by the Government. We intervened to cap fares so that no passenger would be exploited due to sudden demand spikes and opportunistic pricing. ... *(Interruptions)* IndiGo was ordered to issue refunds promptly and as informed by them more than Rs. 750 crore has already reached passengers. For the passengers who wanted the re-bookings to be done, the same were done without any additional charges. We are monitoring each and every case of baggage handing-over and ensuring that communication with passengers is timely and dignified. As informed by IndiGo, the process of refunds and baggage handover is at its final stages. Our 24x7 Control Room continues to assist passengers directly, whenever needed.

Hon. Speaker, Sir, going forward, the Government is determined to build a more robust and competitive aviation ecosystem.... *(Interruptions)* Through our policies, we are encouraging more new airlines to start and operate in India, ensuring fair access to airport capacity and eliminating any possibility of a duopoly controlling connectivity and pricing in our skies. More airlines mean more choice, more affordability and more resilience for passengers.

In the last one decade, Indian aviation has evolved to become more inclusive. India has emerged as the world's fastest growing aviation market with year-on-year passenger growth of around 12 per cent.... *(Interruptions)* India is already third biggest domestic aviation market with a huge potential for future

growth.... (*Interruptions*) And the policies of the Government will ensure that this growth trajectory is kept intact.... (*Interruptions*)

श्री गौरव गोगोई (जोरहाट) : महोदय, 20,000 रुपये में टिकट मिल रहा है, लेकिन फिर भी फ्लाइट्स कैंसिल हो रही हैं। ... (व्यवधान) पायलेट्स प्लेन चला-चलाकर थक गए हैं। प्लेन्स उड़ान नहीं भर रहे हैं। ... (व्यवधान)

SHRI KINJARAPU RAMMOHAN NAIDU: To summarise, operations are stabilising fast; safety reforms remain fully in force; IndiGo is being held accountable; passengers' convenience and dignity are being protected; and long-term measures are underway to make India's aviation sector stronger and more passenger-centric.... (*Interruptions*)

श्री गौरव गोगोई : महोदय, ये खुद को क्लीन चिट दे रहे हैं। क्या सरकार की कोई जिम्मेवारी नहीं है?... (व्यवधान)

SHRI KINJARAPU RAMMOHAN NAIDU: The Government will remain vigilant until full normalcy is achieved and will continue to ensure that every passenger in India travels safely, comfortably and with the respect they deserve. ... (*Interruptions*)

Thank you, hon. Speaker, Sir.... (*Interruptions*)

श्री बी. मणिकम टैगोर (विरुधुनगर) : महोदय, हमें क्लैरिफिकेशन चाहिए। ... (व्यवधान)

श्री गौरव गोगोई : महोदय, इस पर चर्चा होनी चाहिए। ... (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री महोदय ने विस्तृत विवरण दिया है। उन्होंने सारी स्थितियों को स्पष्ट किया है। संबंधित एजेन्सी को नोटिसेज़ दिए गए हैं। उस पर कार्रवाई हो रही है। मुझे लगता है

कि उन्होंने सभी विषयों को विस्तारपूर्वक सदन के सामने प्रस्तुत कर दिया है।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, कल आपने विषय उठाया था। मैंने कहा था कि इस पर माननीय मंत्री जी विस्तृत विवरण देंगे। कल मैंने आपको बोलने का अवसर दिया था, लेकिन आपका यह तरीका उचित नहीं है। यह तरीका संसदीय परंपराओं के अनुरूप भी नहीं है।

... (व्यवधान)

श्री गौरव गोगोई : महोदय, क्या सरकार की कोई जिम्मेदारी नहीं बनती है? इस पर चर्चा होनी चाहिए। ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मेरी यह अपेक्षा है कि अगर आपको किसी विषय पर चर्चा करनी है, तो आप पहले नोटिस दीजिए। यही संसदीय परंपरा है। आप बिना नोटिस दिए चर्चा करना चाहते हैं। कल जब आपने इस विषय को उठाया था, इसलिए आज मंत्री जी ने विस्तृत विवरण दिया है। उन्होंने सारी स्थितियों को स्पष्ट कर दिया है।

... (व्यवधान)

12.14 hrs

At this stage, Shri Gaurav Gogoi, Shrimati Supriya Sule, Shrimati Kanimozhi Karunanidhi, Dr. Kakoli Ghosh Dastidar, Shri Akhilesh Yadav and some other hon. Members left the House.

12.14½ hrs

**MOTION RE: 12TH REPORT OF BUSINESS ADVISORY COMMITTEE
THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF
MINORITY AFFAIRS (SHRI KIREN RIJU):** Sir, I rise to move the following:

“That this House do agree with the Twelfth Report of the
Business Advisory Committee presented to the House on 8th

December, 2025.”

माननीय अध्यक्ष : प्रश्न यह है :

“कि यह सभा 8 दिसंबर, 2025 को सभा को प्रस्तुत कार्य मंत्रणा समिति के 12वें प्रतिवेदन से सहमत है।”

प्रस्ताव स्वीकृत हुआ।

12.15 hrs

MATTERS UNDER RULE 377*

माननीय अध्यक्ष: माननीय सदस्यगण, आज जिन माननीय सदस्यों को नियम 377 के अधीन मामलों को उठाने की अनुमति दी गई है, मैं उन सभी माननीय सदस्यों से आग्रह करता हूं कि वे अपना अनुमोदित पाठ सदन के पटल पर व्यक्तिगत रूप से रख दें।

(i) Need to upgrade Bhilwara-Ladpura National Highway No. 758 as a four-laning road

श्री दामोदर अग्रवाल (भीलवाड़ा) : मेरा संसदीय क्षेत्र भीलवाड़ा में भीलवाड़ा-लाड़पुरा राजमार्ग सं. 758 जो कि वर्तमान में 2 लेन का होने के साथ बिना मीडियन के सिंगल रोड़ है जिस कारण इस रोड़ पर आए दिन दुर्घटनाएं होने के कारण जान व माल की हानि होती रहती है। इस राजमार्ग पर बड़े बड़े ट्रक/ट्रोलो द्वारा भारी पत्थर/माल ढुलाई का कार्य भी बड़े पैमाने पर किया जाता है। इस राजमार्ग के जरिए प्रतिदिन एक बड़ी संख्या में वाहनों का भीलवाड़ा होते हुए कोटा आवागमन रहता है और भविष्य में कोटा अंतर्राष्ट्रीय एयरपोर्ट के बनने के बाद इस राजमार्ग की उपयोगिता और भी बढ़ जाएगी। ऐसे में इस राजमार्ग में मीडियन के निर्माण के साथ साथ 2 लेन से 4 लेन में परिवर्तित करने के महत्ती आवश्यकता है।

* Treated as laid on the Table.

अतः मेरा केन्द्र सरकार से यह निवेदन है कि भीलवाड़ा लाड़पुरा राजमार्ग स. 758 को 2 लेन से 4 लेन में परिवर्तित करने की कृपा करें।

(ii) Need to provide basic public services and infrastructure in Darjeeling Hills, Terai and Dooars regions of West Bengal

SHRI RAJU BISTA (DARJEELING): I want to highlight the lack of basic public services and infrastructures in Darjeeling hills, Terai and Dooars region. Roads, bridges, and transport networks are damaged, especially during the monsoon season due to landslides and flooding Healthcare infrastructure is inadequate, particularly in remote areas, forcing people to travel long distances to access basic medical treatment. Schools, water supply, sanitation, and emergency services fail to address the needs of people. The lack of strong governance and local authority weakens the effectiveness of service delivery and leaving communities without support. This results in unnecessary suffering and a growing sense of neglect and frustration. It is important to ensure basic services are accessible, accountable, and responsive to the needs of the people. West Bengal Government need to address the problems of Darjeeling hills, Terai and Dooars region. I thank the Central Government for appointing an Interlocutor to act as a bridge between the State Govt, Central Government and the people of our region. I hope that the State Government will actively engage with the Interlocutor and cooperate to find a Permanent Solution to the aspirations of the people from our region, without any further delay.

(iii) Regarding reported sale of medicines above MRP in the country

श्रीमती मंजू शर्मा (जयपुर) : यह देखने में आया है कि बीमारियों के चलते लोगों को अक्सर मेडिकल

स्टोर या फिर हॉस्पिटल का चक्कर दवा खरीदने के लिए लगाना पड़ता है। कई मीडिया रिपोर्ट के मुताबिक आयुष्मान भारत जैसी सरकारी योजनाओं में भी दवाओं की कीमते पारदर्शी नहीं हैं, जिससे कि मरीजों को आवश्यक बोझ उठाना पड़ता है, साथ ही कई बार रिटेलर्स और हॉस्पिटल ब्रांड वेल्यू या स्टॉक की कमी का हवाला देकर तय सीमा से भी ज्यादा पैसे वसूल लेते हैं। नेशनल फार्माटिकल्स प्राइसिंग अथोरिटी के आँकड़ों से पता चलता है कि डायबिटिज या इन्फेक्शन की दवाओं की कीमते हाल ही में रिवाइज हुई हैं, लेकिन खुदरा बाजार में 10 से 20 प्रतिशत ज्यादा दाम पर बिक रही हैं। यह जानकारी 26 नवम्बर, 2025 के राजस्थान पत्रिका अखबार के माध्यम से मिली है। मेरा माननीय स्वास्थ्य मंत्री जी से अनुरोध है कि इस ओर ध्यान दें और जो लोग एम.आर.पी से ज्यादा कीमत में दवा दे रहे हैं उन पर तुरन्त कार्यवाही की जाये।

(iv) Need to take immediate stringent action to regulate severe industrial pollution in NCR rivers

श्री अरुण गोविल (मेरठ) : मैं राष्ट्रीय राजधानी क्षेत्र तथा विशेष रूप से मेरठ-हापुड़ लोकसभा क्षेत्र की एक गंभीर समस्या की ओर सरकार का ध्यान आकृष्ट करना चाहता हूँ। एनसीआर की प्रमुख नदियाँ—यमुना, काली और हिंडन—औद्योगिक प्रदूषण के कारण अत्यधिक दूषित हो चुकी हैं और उनका पानी पीने या सिंचाई लायक भी नहीं रह गया है। दिल्ली की माननीय मुख्यमंत्री जी द्वारा यमुना की सफाई के प्रयास सराहनीय हैं, परंतु एनसीआर में स्थित औद्योगिक इकाइयाँ, स्लॉटर हाउस, चीनी एवं पेपर मिलें तथा केमिकल फैक्ट्रियाँ बिना उपचारित अपशिष्ट जल नदियों में छोड़ रही हैं। 2019 में भारत सरकार द्वारा काली नदी की सफाई हेतु 682 करोड़ रुपये स्वीकृत किए गए, किंतु आज स्थिति और बिगड़ गई है। जहां-जहां सैंपल लिए गए, वहां ऑक्सीजन की मात्रा शून्य पाई गई। केंद्रीय भूजल बोर्ड के अनुसार नदी के जल में पारा, जिंक, आर्सेनिक और फ्लोराइड अत्यधिक मात्रा में मौजूद हैं। NGT की रिपोर्टों में नदी किनारे स्थित गांवों में कैंसर पीड़ितों की संख्या चिंताजनक पाई गई है। औद्योगिक इकाइयों द्वारा प्रदूषित पानी जमीन में छोड़े जाने से भूजल भी गंभीर रूप से प्रभावित हुआ है, जिससे कैंसर, पीलिया, पेचिश, लिवर संक्रमण और त्वचा रोग बढ़

रहे हैं।

(v) Regarding connecting all the North-Eastern states through an integrated tourism circuit to promote tourism and generate employment

श्री दिलीप शङ्कीया (दारंग-उदालगुड़ी) : पूर्वोत्तर भारत में प्राकृतिक सौंदर्य, जैव विविधता और समृद्ध जनजातीय संस्कृतियों के कारण यह क्षेत्र एक महत्वपूर्ण पर्यटन स्थल बन रहा है, जो देश – दुनिया के विभिन्न प्रकार के पर्यटकों को आकर्षित करता है। वर्ष 2024 के दौरान पूर्वोत्तर क्षेत्र में रिकॉर्ड स्तर पर पर्यटन दर्ज किया गया, जिसमें 1 करोड़ 20 लाख से अधिक घरेलू तथा 2 लाख से अधिक अंतर्राष्ट्रीय पर्यटक शामिल थे। भारत के पूर्वोत्तर क्षेत्र में काजीरंगा, मानस, नामेरी, ओरांग, नामधाफा, बलपक्रम, केबुल नामजाओ, इंटंकी, कंचनजंगा जैसे राष्ट्रीय उद्यान कई वन्यजीव अभयारण्यों का घर हैं। पूर्वोत्तर भारत के विभिन्न राज्यों में बहुत से ऐतिहासिक स्थल स्थित हैं, जिनमें से कुछ यूनेस्को विश्व धरोहर में शामिल हैं। जुलाई 2024 में असम के चराइदेव मोइदम्स को भी भारत का 43वां विश्व धरोहर स्थल घोषित किया गया है। द न्यू यॉर्क टाइम्स की एक हालिया रिपोर्ट में असम को दुनिया का चौथा सबसे दर्शनीय स्थल बताया गया है। मेरा केंद्र सरकार से अनुरोध है कि देश के पूर्वोत्तर राज्यों में असीम पर्यटन की संभावनाओं को ध्यान में रखते हुए सम्पूर्ण पूर्वोत्तर राज्यों को एक एकीकृत पर्यटन सर्किट से जोड़ने की योजना तैयार की जाए, ताकि पर्यटन के साथ रोजगार सृजन कर स्थानीय अर्थव्यवस्था को बढ़ाने में मदद मिले।

(vi) Regarding arrangement of water allocation quota for Uttar Pradesh and Madhya Pradesh under Ken-Betwa River Link Project

SHRI ANURAG SHARMA (JHANSI): I wish to draw the attention of the Government to the urgent concerns related to the Ken–Betwa Link Project and its impact on the Bundelkhand region, particularly Tehroli Tehsil of Jhansi district. Under the Ken–Betwa Link Project, I request the Hon'ble Minister to

clarify the proposed water allocation quotas for Uttar Pradesh and Madhya Pradesh, along with the dead storage capacity earmarked for this project. It is a matter of serious concern that 53 non-irrigated villages of Tehroli Tehsil—including Parsa, Raura, Bakayan, Bamnua, Tai, Majra Tai, Rayanara, Gundha, Gatta, Basari, Tehroli Kila, Guresa, Bhagera, Nora, Hanti, Dubkhai, Banka Pahadi, among others—have been awaiting assured irrigation for decades. I urge the Government to clearly state what arrangements have been made to integrate these villages into the command area of the project so that farmers of Tehroli receive their rightful share of water. I further request the Hon'ble Minister to specify whether any definite timeline has been set for completing the irrigation components related specifically to Jhansi district, and particularly Tehroli Tehsil, under the Ken–Betwa Link Project.

(vii) Need to take comprehensive measures to check illegal immigration of Bangladeshis into Tripura and other North-Eastern states

SHRIMATI KRITI DEVI DEBBARMAN (TRIPURA EAST): I wish to draw the attention of the Government to the important issue of illegal immigration from Bangladesh into Tripura and other North-Eastern states, which continues to pose challenge to our national security. The Government has taken some commendable steps in recent years to improve border infrastructure, fencing, and surveillance along the Indo-Bangladesh border. However, due to the geographical and topographical complexity of the region, some gaps remain, leading to continued infiltration and unauthorised settlements in certain areas of Tripura. In this context, I request the Hon'ble Minister to kindly provide an update

on the implementation of this directive, especially in Tripura, which has historically been a gateway for illegal cross-border movement due to its long and porous international boundary. I also urge the Government to continue its efforts and consider the following: Expedite full border fencing and deploy advanced surveillance systems across vulnerable stretches in Tripura and other affected areas; ensure robust coordination between central and state agencies, including BSF, local police, and administrative authorities, to effectively implement the MHA's 30-day protocol; and share updated data on detection, detention, and deportation efforts, so that the public is aware of the proactive measures being taken.

(viii) Need to ensure completion of the doubling of the Konkan Railway Route Project

SHRI KOTA SRINIVASA POOJARY (UDUPI CHIKMAGALUR): It has been officially placed on record that Karnataka, Maharashtra, and even Goa have requested to exit from Konkan Railway Corporation Limited, and few of them expressed inability to fund the doubling of the route, yet the Corporation continues as an independent PSU instead of being merged with Indian Railways. As a result, the vital West Coast corridor from Mangaluru to Mumbai is still a single-line section, operating at nearly 175% capacity, purely due to fund constraints. KRCL does not have the financial strength to undertake doubling of this high-density route. I wish to know what concrete steps the Government of India and the Ministry of Railways have planned to ensure the long-pending doubling of the Konkan Railway line even if its not merged with Indian Railways.

(ix) Need to ensure MSP procurement for maize and timely payment by sugar mills to sugarcane growers

श्री दर्शन सिंह चौधरी (होशंगाबाद) : भारत सरकार की न्यूनतम समर्थन मूल्य (MSP) पर खरीद एक महत्वपूर्ण कृषि नीति है जो किसानों का समर्थन करती है और देश में खाद्य आपूर्ति सुनिश्चित करती है। केंद्र सरकार के द्वारा बढ़ाये हुए एमएसपी का किसानों को प्रत्यक्ष रूप से लाभ मिल रहा है। वर्तमान में बिचौलियों द्वारा मक्के की कीमतों में गिरावट का फायदा उठाया जा रहा है। किसान का मक्का बाजार में 1000 रुपए से 1400 रुपए प्रति क्विंटल बिक रहा है, जिसमें किसानों की लागत भी उतनी हा आ रही है। इसलिए मक्का की न्यूनतम समर्थन मूल्य (MSP) पर खरीदी अत्यंत आवश्यक है क्योंकि यह किसानों को उनकी मेहनत का निश्चित व उचित दाम दिलाते हुए आर्थिक सुरक्षा प्रदान करेगी और किसानों आय को स्थिर रखने में मदद करेगी। जिससे वे भविष्य में भी मक्का उगाने के लिए प्रोत्साहित होंगे। सरकार MSP पर खरीदे गये मक्का का उपयोग खाद्य आपूर्ति के साथ इथेनॉल उत्पादन जैसे उद्देश्यों की पूर्ति के लिए कर सकती हैं। शुगर मिलों के द्वारा गन्ना किसानों से की जा रही अतिरिक्त कटौती को बंद किया जाए एवं भुगतान की समय-सीमा तय की जाए।

(x) Need to accord approval for establishment of Farmers Producer Organization (FPO) in Jhalawar–Baran Parliamentary Constituency, Rajasthan

SHRI DUSHYANT SINGH (JHALAWAR-BARAN): I wish to draw the attention of the Government to the need for expediting support for agricultural value-chain development in my Parliamentary Constituency Jhalawar–Baran, Rajasthan. While orange in Jhalawar and garlic in Baran have already been designated under the One District One Product (ODOP) framework, farmers continue to face challenges including post-harvest losses, inadequate processing and storage

infrastructure, and low-price realisation. Hence, there is an urgent need to operationalise the benefits of ODOP through establishment of additional Farmer Producer Organizations (FPOs) and targeted infrastructure support so that farmers can access branding, packaging, processing, and market linkages under Central schemes. I therefore urge the Government to accelerate approval and handholding support for new FPOs in Jhalawar and Baran, strengthen post-harvest and processing infrastructure and facilitate market linkages and branding for ODOP-designated products.

(xi) Need to expedite completion of Murtizapur-Achalpur and Murtizapur-Yavatmal Gauge Conversion (Shakuntala Railway) Project in Maharashtra

SHRI ANUP SANJAY DHOTRE (AKOLA): The Murtizapur–Achalpur and Murtizapur–Yavatmal Gauge Conversion (Shakuntala Railway) project is presently progressing, with the Final Location Survey (FLS) underway. The targeted date for submission of the Detailed Project Report (DPR) has been set for August 2025. In this context, the project now requires accelerated progress on key components such as track strengthening, bridge rehabilitation, signalling upgrades, and redevelopment of stations along the Murtizapur–Daryapur–Anjangaon Surji–Ghatanji–Arvi–Yavatmal corridor. Timely completion of these works, along with the required safety inspections and commissioning approvals, will enable the early commencement of passenger service operations. Restoring this line will greatly enhance mobility for rural populations, support agricultural transport—particularly for cotton, soybean, and tur—and improve regional integration. It also holds the potential to connect seamlessly with major

infrastructure such as the Samruddhi Mahamarg and the Wardha–Yavatmal–Nanded railway line, thereby strengthening Vidarbha's overall transport network.

I request the Government to prioritise these next-phase activities and expedite the launch of passenger services for the benefit of the people of the region.

(xii) Regarding resolving disputes between hospitals and health insurance companies for patient welfare

श्रीमती महिमा कुमारी मेवाड़ (राजसमन्द) : मैं सरकार का ध्यान अस्पताल और बीमा कंपनियों के बीच विवाद से देशभर में मरीजों को हो रही परेशानी के प्रति आकृष्ट करना चाहती हूँ। कैशलेस इलाज के टैरिफ, बिलिंग और भुगतान में देरी के कारण बीमाधारक मरीजों को इलाज के लिए बहुत परेशानियों का सामना करना पड़ रहा है। बीमा के बाद भी उन्हें इलाज का भुगतान करना पड़ रहा है, जिससे उन पर बीमा के प्रीमियम का भुगतान और इलाज के खर्च दोनों का भार स्वयं उठाना पड़ रहा है। जहाँ अस्पताल ज्यादा दरों के भुगतान की मांग करते हैं वहीं बीमा कंपनियाँ ज्यादा बिलिंग अमाउंट के भुगतान देने में चिंतित व सतर्क रहती हैं जिस कारण से भुगतान में देरी होती है जिसका नकारात्मक प्रभाव बीमाधारकों पर पड़ता है। इसके साथ बीमा कंपनियाँ अस्पतालों द्वारा बढ़ा-चढ़ाकर बिल बनाने या गलत बिलिंग के कारण दावों को अस्वीकार कर देती हैं जिससे दोनों के बीच विवाद होता है। अतः मेरा केंद्र सरकार से विशेष अनुरोध है कि देशभर के बीमाधारकों के हितों की रक्षा और सुगम इलाज की उपलब्धता के लिए अस्पतालों और बीमा कंपनियों के मध्य हो रहे विवाद के निपटन के लिए हर संभव नीतिगत प्रयास शीघ्रातिशीघ्र किये जाएं।

(xiii) Need to include 34 tribal dominated villages of Jalgaon in Dharti Abha Tribal Villages Upliftment Abhiyan Scheme

श्रीमती रिमता उदय वाघ (जलगांव) : मैं केंद्र सरकार का ध्यान जलगांव लोकसभा क्षेत्र की एक अत्यंत महत्वपूर्ण एवं लंबे समय से लंबित विकासात्मक आवश्यकता की ओर आकृष्ट करना चाहती हूँ। मेरे क्षेत्र में जनगणना-2011 के अनुसार कुल 34 ऐसे ग्राम हैं, जहाँ अनुसूचित जनजाति की

आबादी 50 प्रतिशत से अधिक है। अमलनेर, भडगांव, चालीसगांव, धरणगांव, एरंडोल, पारोला, जलगांव एवं पाचोरा—इन तहसीलों में जनजातीय बहुल आबादी रहने के बावजूद इन्हें अभी तक केंद्र सरकार की महत्वाकांक्षी योजना “धरती आबा अभियान” में शामिल नहीं किया गया है। यह अभियान हमारे आदिवासी समाज को शिक्षा, स्वास्थ्य, सड़क, जैसे मूलभूत अधिकारों से संपन्न करने का एक ऐतिहासिक प्रयास है। यदि इन 34 ग्रामों को इससे वंचित रखा गया, तो विकास की एक गंभीर असमानता उत्पन्न होगी, जो क्षेत्रों की प्रगति को बाधित करेगी। अतः मैं केंद्र सरकार से विनम्र आग्रह करती हूँ कि जलगांव लोकसभा क्षेत्र के सभी 34 जनजातीय बहुल ग्रामों को तत्काल “धरती आबा जनजातीय ग्राम उत्थान अभियान” में सम्मिलित किया जाए, तथा इनके लिए विशेष विकास पैकेज, आधारभूत सुविधाएँ और प्रगति की निगरानी हेतु एक सशक्त तंत्र स्थापित किया जाए। यह कदम हमारे आदिवासी भाइयों-बहनों के जीवन स्तर को ऊँचा उठाने और उनके सर्वांगीण विकास की दिशा में अत्यंत निर्णायक सिद्ध होगा।

(xiv) Regarding problems being faced by the small tea growers in Assam

SHRI GAURAV GOGOI (JORHAT): More than 3,000 small tea growers in Assam are facing acute economic distress due to a steep fall in green tea leaf prices. Rates have dropped to ₹15 per kilogram, while production costs remain close to ₹25 per kilogram, causing daily losses and threatening the long-term viability of small growers. Grower groups report that several Bought Leaf Factories (BLFs) are keeping prices artificially low, citing oversupply and quality issues, while also sourcing raw tea leaves from Arunachal Pradesh and Nagaland, further depressing local price realisation and undermining Assam's producers. There are also widespread reports of non-compliance with the Minimum Benchmark Price set by District Green Leaf Price Monitoring Committees, leading to further erosion of farmer incomes. In response, the All

Assam Small Tea Growers' Association has sought corrective steps, including fixation of a Minimum Support Price, strict enforcement and upward revision of the Minimum Benchmark Price, limits on low-priced tea imports, regulation of inter-state leaf movement, and a scientific grading system to ensure fair price discovery. Given the severity of the crisis and the sector's importance to rural livelihoods, the Government must act immediately to stabilise prices, enforce regulations, and protect the economic security of Assam's small tea growers.

(xv) Need to include Haryana as a co-host for all international events to be held in India

SHRI DEEPENDER SINGH HOODA (ROHTAK): I wish to raise the matter of Haryana's exclusion from the hosting plan for the 2030 Commonwealth Games, for which India has recently secured the bid. Haryana contributes nearly half of India's medals in major international events despite having only around three percent of the country's population. Players from Haryana have consistently brought national pride through their performance in the Olympics, Asian Games and Commonwealth Games. The people of Haryana wish to participate in this national moment of pride. Cities of Haryana have strong sporting cultures and can benefit significantly from upgraded stadiums, training centres and related infrastructure. Hosting a few events in Haryana would encourage young athletes, expose them to world-class competitions, and strengthen India's long-term sporting potential. The Government of India must therefore consider including Haryana as a co-host for select events of the 2030 Commonwealth

Games so that the State's contribution to Indian sports is duly reflected. In this context, I also urge that the Union Government support Haryana's preparedness to bid for hosting rights in future international events such as the 2036 Olympics, whenever such opportunities arise.

**(xvi) Need to expedite completion of the Outer Regional Ring Railway
Line Project in Hyderabad, Telangana**

SHRI CHAMALA KIRAN KUMAR REDDY (BHONGIR): I would like to bring to Government's kind notice regarding dire need to expedite proposed India's First-of-its-kind Outer Regional Ring Railway line project in Hyderabad stretching about 400kms covering about 8 districts and 14 mandals having with about 5 Rail over bridges and also Rail Fly Overs with an estimated project cost of about Rs 12,000 crore encircling Hyderabad running parallel to the upcoming outer Regional Ring Road. Survey portion aligning North side completed and Survey along South side is going on to finalise the DPR also. Considering the importance and development of Hyderabad, Hon'ble Chief Minister of the State of Telangana has taken up this project as a prestigious one to align with Telangana Rising Vision 2047: Your Voice, Your Vision, Our Future & Telangana aims to achieve a \$1 trillion economy by 2034 and a \$3 trillion economy by 2047 and the state's plan focuses on industrial growth, innovation, social development, and increasing its contribution to India's overall economy and also for India's Vision for a 55 Trillion Economy and to achieve the theme and goal of viksit Rajya-Viksit Bharat-2047. I am proud to say that this Ring Rail project will stimulate economic activity, IT hubs, pharmaceutical clusters, logistic parks, and

emerging urban growth centres and unlock new growth corridors across the State which would help urbanise 60% of the State to meet future needs to boost Telangana's logistics and mobility ecosystem thereby spurring job creation and industrial growth across the region to become part of Viksit Rajya for Viksit Bharat-2047. Therefore, I request the Hon'ble Minister of Railways, to kindly intervene in the matter to expedite this project.

(xvii) Need to increase procurement quota of paddy and cotton along with need for additional godowns and rakes for their transportation in Telangana

DR. KADIYAM KAVYA (WARANGAL): I request the Hon'ble Minister of Agriculture and Farmers Welfare to state the quantum and value of paddy and cotton procured under Minimum Support Price (MSP) operations in Telangana during the last three most recent Rabi and Kharif marketing seasons, including the number of farmers benefited and the quantity procured through Rythu Vedikas and Primary Agricultural Cooperative Societies (PACS) in the State. In view of an expected bumper harvest, the Government of Telangana has requested that the Kharif procurement target for 2025–26 be increased to 53.6 lakh metric tonnes (LMT) of rice, equivalent to 80 LMT of paddy. The State urgently needs this enhancement along with support for storage and logistics, including hiring additional godowns and allocation of more rakes for transportation to ensure smooth movement.

(xviii) Need to constitute an expert Task Force to study the Air Quality Index and take pollution control measures in Kochi in Kerala

SHRI HIBI EDEN (ERNAKULAM): I wish to bring the Government's attention to the alarming environmental crisis unfolding in Kochi, Kerala. The city's Air Quality Index has plummeted to an "Unhealthy" status, with Particulate Matter levels far exceeding safe limits. This situation manifests in thick, smog-like conditions and the formation of dangerous photochemical fog, raising serious fears of Kochi rapidly becoming the next Delhi. The crisis is driven by unchecked pollution from multiple sources. Industrial emissions from belts like Eloor, massive dust generated by ongoing construction projects, and rising vehicular exhaust are choking the air. A critical failure is the lack of foresight in urban planning, specifically the removal of vital tree cover, which has severely hampered the natural dispersion of pollutants. We must treat this as a public health catastrophe. I urge the Union Government to immediately constitute an expert task force to study the localized causes, implement stringent pollution control measures across industrial and construction sectors, and fund urgent reforestation drives. We must act decisively now to safeguard the health of Kochi's citizens and prevent irreversible environmental damage.

(xix) Need to extend Jabalpur-Hazrat Nizamuddin Sridhaam Superfast Express Train No. 12191/12192 to Sri Ganganagar

श्री कुलदीप इंदौरा (गंगानगर) : मैं सरकार का ध्यान राजस्थान के श्रीगंगानगर-हनुमानगढ़ सहित आसपास के क्षेत्रों में लंबे समय से लंबित एक महत्वपूर्ण मांग की ओर आकर्षित करना चाहता हूँ। गाड़ी संख्या 12191/12192 जबलपुर-हजरत निजामुद्दीन श्रीधाम सुपरफास्ट एक्सप्रेस के रेवाड़ी,

सादुलपुर, भादरा, गोगामेड़ी, नोहर, हनुमानगढ़ जंक्शन, सादुलशहर होते हुए श्रीगंगानगर तक विस्तार की मांग स्थानीय जनता द्वारा वर्षों से लगातार उठाई जा रही है। इन जिलों में बड़ी संख्या में किसान, श्रमिक, विद्यार्थी, नौकरी पेशा लोग तथा सेना के जवान रहते हैं, जिन्हें दिल्ली, मध्य प्रदेश और अन्य राज्यों की ओर सुगम रेल कनेक्टिविटी की अत्यंत आवश्यकता है। वर्तमान में सीमित रेल सेवाओं के कारण यात्रियों को अत्यधिक समय, धन तथा कठिनाई का सामना करना पड़ता है। यदि इस ट्रेन का विस्तार श्रीगंगानगर तक एक अतिरिक्त रैक की सहायता से किया जाए, तो यह लाखों यात्रियों को प्रत्यक्ष लाभ पहुँचाएगा तथा क्षेत्रीय आर्थिक गतिविधियों को बढ़ावा देगा। अतः मेरा माननीय रेल मंत्री जी से अनुरोध है कि जनभावनाओं, व्यावहारिक आवश्यकता एवं व्यापक जनहित को ध्यान में रखते हुए इस विस्तार पर प्राथमिकता से विचार कर शीघ्र निर्णय लिया जाए।

(xx) Need for a review petition in Supreme Court against its recent order for making TET compulsory for in-service teachers

श्री अवधेश प्रसाद (फैजाबाद) : उत्तर प्रदेश समेत समूचे देश में प्राथमिक विद्यालयों में प्राइमरी पाठशालाओं में कार्यरत शिक्षकों को जिनकी संख्या 20 लाख से अधिक है, उन्हें टीटी परीक्षा उत्तीर्ण करना अनिवार्य कर दिया गया है। ऐसा आदेश माननीय उच्चतम न्यायालय के अनुसार हुआ क्योंकि सरकार की तरफ से ठीक से पैरवी नहीं की गई। मैं मांग करता हूँ कि सरकार पुनर्विचार याचिका माननीय उच्चतम न्यायालय में लाए अथवा अध्यादेश लाकर यह अनिवार्यता समाप्त कराएं और लाखों शिक्षकों को संकट से बचाएं।

(xxi) Regarding formation of 'National Anti Fake Drug Task Force' to combat counterfeit drugs nationwide

श्री राम शिरोमणि वर्मा (श्रावस्ती) : मैं सरकार का ध्यान एक अत्यंत गंभीर और संवेदनशील सार्वजनिक स्वास्थ्य संकट की ओर दिलाना चाहता हूँ—उन मासूम बच्चों की दुखद मृत्यु की ओर, जिनकी जान जहरीली और नकली कफ सीरप के कारण चली गई। उत्तर प्रदेश के पूर्वांचल जिलों के साथ-साथ मध्य प्रदेश, राजस्थान, पश्चिम बंगाल, बिहार झारखंड सहित देश के कई राज्यों में

नकली कफ सिरप और अन्य अवैध दवाओं का एक संगठित एवं व्यापक रैकेट सक्रिय होने की चिंताजनक जानकारी सामने आई है। इसके परिणामस्वरूप सैकड़ों बच्चों की असमय मृत्यु की घटनाएँ हुई हैं, जो अत्यंत दर्दनाक और हृदय विदारक हैं। यह केवल कानून-व्यवस्था का विषय नहीं, बल्कि देश की स्वास्थ्य सुरक्षा के लिए भी प्रत्यक्ष रूप से खतरा है। नकली दवाओं पर रोक लगाने हेतु केंद्र और राज्य सरकारों के बीच बेहतर समन्वय, डीसीजीआई की सख्त मॉनिटरिंग व्यवस्था, फार्मा मैनुफैक्चरिंग एवं सप्लाय चेन की नियमित और पारदर्शी जांच अत्यंत आवश्यक है। अतः मैं सरकार से आग्रह करता हूँ कि इस पूरे नेटवर्क की उच्च-स्तरीय, समयबद्ध जांच कराई जाए, दोषियों पर कठोरतम कार्रवाई सुनिश्चित की जाए, और भविष्य में ऐसी घटनाओं को रोकने के लिए राष्ट्रीय स्तर पर “एंटी-फेक ड्रग्स टास्क फोर्स” का गठन किया जाए।

(xxii) Need for a special package for revival of Jute Industries in Uluberia, West Bengal

SHRIMATI SAJDA AHMED (ULUBERIA): I would like to draw the attention of the Government to the urgent need for revamping the jute industry in Uluberia, West Bengal. Once a thriving hub of jute processing, Uluberia's mills have largely declined, leaving behind a skilled but underutilized labour force. The area, however, holds immense potential for industrial revival. It is strategically located along the Hooghly River, connected by NH-16 and the South Eastern Railway corridor, making it ideal for transportation, export, and logistics of jute and allied products. The region already has a notified industrial zone with basic infrastructure and a large workforce experienced in jute and textile work. I urge the Government to launch a special revival package for jute industries in Uluberia, focusing on modernization, diversification, and linkage with central schemes like the Jute Technology Mission and Raw Material Bank. This initiative will generate employment, and revive the traditional strength of Bengal's

economy.

(xxiii) Need to expedite completion of various bypass road projects on Usilampatti-Theni-Bodinayakkanur section of National Highway section in Tamil Nadu

SHRI TAMILSELVAN THANGA (THENI): The ongoing DPR (Detailed Project Report) for construction of bypass on the Usilampatti-Theni-Bodinayakkanur section of the National Highway Section facing Several bottlenecks in this corridor have been repeatedly highlighted by the public, This corridor may be split into multiple sections with each section may be sanctioned as a stand-alone project based on its specific requirements. Secondly the bypasses at Usilampatti, Aundipatti, and Bodinayakkanur (Bodi) is a long-standing public demand due to the narrow and congested town stretches, which lead to frequent delays and safety concerns for road users and the DPR for the entire stretch is currently underway. Construction of Theni Bypass is also equally an essential. Although the Theni stretch has four-lane configuration, the at-grade junction with the State Highway at G Vilaku often results in accidents. The Government Hospital located on the National Highway adds to heavy local traffic. Bypassing the Theni town stretch will help reduce congestion, improve safety, and avoid considerable travel delays experienced by commuters and through-traffic. The Bodi (Bodinayakkanur) Bypass is one of the most consistent demands raised by the public and the available width is extremely narrow even for an intermediate-lane standard, causing chronic congestion and frequent delays. Further, Its alignment be finalised and issued without further delay, considering the high

level of daily traffic inconvenience in this stretch. In view of the above, I urge upon the Union Govt. for Priority Approval and Phased Implementation of the above mentioned bypass works in the Usilampatti-Theni-Bodinayakkanur (Bodi) National Highway Section which will considerably reduce travel delays and greatly benefit the people of Theni District and ensure safer, faster, and more reliable connectivity along this vital National Highway corridor.

(xxiv) Need to establish a district hospital along with a critical care block under Pradhan Mantri Ayushman Bharat Health Infrastructure Mission in Konaseema, Andhra Pradesh

SHRI G. M. HARISH BALAYOGI (AMALAPURAM): Dr. B. R. Ambedkar Konaseema District faces critical gaps in essential healthcare infrastructure, exposing its rural and disaster-prone population to serious risks. The absence of a District Hospital has left the district without any secondary healthcare facilities, compelling patients to depend on neighbouring districts during medical emergencies. The district is also devoid of trauma and poly-trauma centres and a Critical Care Block. This structural vacuum severely undermines the timely management of accident and critical cases. Several Primary Health Centres remain in a state of disrepair. Furthermore, only nine Community Health Centres cater to a population exceeding 17 lakh, highlighting a serious mismatch between population size and available infrastructure. Maternal and neonatal healthcare services remain overburdened due to the absence of Special Newborn Care Units. Although a Day Care Cancer Centre has been approved, construction is yet to commence, leaving cancer patients without local access to

essential oncology care. In view of these deficiencies, it is imperative that the Ministry take expeditious measures to establish a District Hospital in Konaseema, sanction a Critical Care Block under PM ABHIM, operationalise the sanctioned Day Care Cancer Centre, and bridge the remaining infrastructural gaps.

(xxv) Need to formulate a rehabilitation policy in coordination with state government to reclaim the encroached railway land in Maharashtra

DR. SHRIKANT EKNATH SHINDE (KALYAN): The work of railway station redevelopment and modernization is being severely hampered nationwide due to encroachment of railway land. A striking example is the situation in states like Maharashtra, where millions of families have been residing in unauthorized structures on railway land for years, and are now receiving eviction notices, as mandated by orders from the Hon'ble Supreme Court. This problem is not limited to station upgrades. Crucial railway expansion projects, including the 5th and 6th lines, have also been put in cold storage owing to encroachment on railway land. The railways are unable to reclaim their land, leading to significant delays in essential infrastructure projects. Given that these poor families have been residing in these locations for a long time and often lack valid documentation regarding their housing, forcibly evicting such a large number of people is not only an immense socio-economic challenge but also a human rights issue. Therefore, I request the Central Government in consultation with the State Government of Maharashtra formulate a plan, on the lines of slum rehabilitation policy, to find a permanent solution to this humanitarian and developmental

challenge. This joint policy must be framed to allow the Railways to reclaim its land and resolve the hindrance to station redevelopment work caused by encroachment.

(xxvi) Need to bring Bithalpur Airport under UDAN scheme

श्री अरुण भारती (जमुई) : जमुई जिला धार्मिक और ऐतिहासिक दृष्टि से अपार महत्व रखता है। यहाँ जैन धर्म के 24वें तीर्थंकर, भगवान महावीर की जन्मस्थली लछुआड़ है, जहाँ महाराष्ट्र, उत्तर प्रदेश, राजस्थान और दिल्ली समेत पूरे देश से लाखों श्रद्धालु आते हैं। हवाई मार्ग की सुविधा न होने के कारण इन श्रद्धालुओं को आवागमन में अत्यधिक कठिनाई का सामना करना पड़ता है। बिठलपुर हवाई अड्डा मैदान की व्यवहार्यता 1995 में तत्कालीन मुख्यमंत्री के सरकारी विमान के उतरने से सिद्ध हो चुकी है। इस हवाई अड्डे को 19 सीटों तक की क्षमता वाले छोटे विमानों के संचालन के लिए आसानी से विकसित किया जा सकता है। इसके शुरू होने से न केवल जैन श्रद्धालुओं को सुविधा होगी, बल्कि जमुई के साथ-साथ बाँका, मुंगेर, शेखपुरा, लखीसराय और नवादा जैसे पड़ोसी जिलों के निवासियों के लिए भी रोजगार और विकास के नए द्वार खुलेंगे। अतः मैं नागरिक नागर विमानन मंत्री जी से पुरजोर आग्रह करता हूँ कि जमुई के बिठलपुर हवाई अड्डे को तत्काल उड़ान योजना में शामिल करने की स्वीकृति प्रदान की जाए और एयरपोर्ट अथॉरिटी ऑफ इंडिया (AAI) को इसका निर्माण कार्य शीघ्र शुरू करने हेतु निर्देशित किया जाए। यह विषय प्रधानमंत्री जी के 'उड़े देश का आम नागरिक' संकल्प को साकार करने से जुड़ा है।

(xxvii) Need to bring a national policy to ensure uniform service conditions for ASHA and other health workers in the country

SHRI SUBBARAYAN K. (TIRUPPUR): I rise to draw the urgent attention of the Government to the long-standing grievances of ASHA workers-the Accredited Social Health Activists-who form the backbone of India's primary healthcare system. Grant ASHA workers permanent status. Fix a minimum monthly wage

of not less than ₹26,000. Ensure timely payment of wages and incentives through a transparent, accountable mechanism. Extend all social security benefits, including EPF, ESI, maternity leave, paid leave, pension, and health insurance. Provide periodic training, safety equipment, and travel allowances given the nature of their fieldwork. Frame a national policy ensuring uniform service conditions for ASHA and frontline health workers across states.

(xxviii) Regarding illegal sand mining in Son River in Bihar

श्री सुदामा प्रसाद (आरा) : बिहार में बेरोकटोक अवैध बालू खनन एक गंभीर संकट बन गया है। विशेष रूप से सोन नदी के किनारों पर यह खनन एक पर्यावरणीय आपदा है। किनारे के गाँव और महत्वपूर्ण वनस्पति तथा पेड़-पौधे समाप्त हो रहे हैं। इस खनन पर आश्रित दैनिक मजदूरी कमाने वाले श्रमिक, जिन्हें वर्तमान में मात्र ₹200 मिलता है, अपनी न्यूनतम मजदूरी ₹500 करने की न्यायोचित मांग कर रहे हैं। लेकिन करोड़ों कमाने वाले ठेकेदारों ने इन मांगों को स्वीकार करने के बजाय, लगभग 22 प्रदर्शनकारी श्रमिकों को गिरफ्तार करवा दिया है। हम केंद्र और राज्य सरकार से मांग करते हैं कि गिरफ्तार किए गए सभी 22 श्रमिकों को तत्काल और बिना शर्त रिहा किया जाए। सोन और अन्य नदियों में हो रहे सभी अवैध बालू खनन पर तुरंत रोक लगाई जाए। जहाँ भी कानूनी खनन हो रहा है, वहाँ श्रमिकों के लिए न्यूनतम दैनिक मजदूरी ₹500 तत्काल लागू की जाए। सरकार इन खनन श्रमिकों के साथ-साथ बुलडोजर कार्रवाई से प्रभावित सभी लोगों के लिए बेहतर वेतन और स्थायी रोजगार वाली वैकल्पिक नौकरियों में व्यापक पुनर्वास सुनिश्चित करे। 'पहले पुनर्वास' के संवैधानिक दायित्व को पूरा किए बिना की गई सभी बेदखलियों पर स्थायी रोक लगाने का निर्देश दिया जाए।

(xxix) Need for development of old NH-744 from Chinnakkada to Edamon in Kerala

SHRI N. K. PREMACHANDRAN (KOLLAM): The old NH 744 from

Chinnakkada to Edamon requires comprehensive development. The existing road is not sufficient to meet the heavy traffic requirement. The construction of new Greenfield Highway is not sufficient for the heavy traffic requirement. The development of old National Highway is inevitable because it passes through many important junctions. So many Government institutions, educational institutions, hospitals, religious institutions are depended this route. The area is densely populated. The construction of new Greenfield Highway is better for long journey. The demand for developing old highway 744 from Chinnakkada to Edamon is pending with the authorities. Once the authorities considered the same and a project was approved. Subsequently the project was dropped. The reason for dropping the development activities are not known. Hence I urge upon the Government to initiate immediate action for developing old NH 744 from Chinnakkada to Edamon.

(xxx) Regarding enhancing SDRF support land eligibility to 5 hectares to get relief for disaster affected farmers in Rajasthan

श्री हनुमान बेनीवाल (नागौर) : मैं सरकार का ध्यान उद्यानिकी व नकदी फसल के लिए कृषि आदान अनुदान ने वृद्धि करने तथा कृषि आदान अनुदान की अधिकतम सीमा 2 हैक्टेयर से बढ़ाकर 5 हैक्टेयर करने की मांग से अवगत करवाते हुए बताना चाहता हूं कि उद्यानिकी फसल जैसे संतरा, किन्नु व नगदी फसल जैसे जीरा,ईसबगोल आदि में प्रारम्भिक लागत बहुत ज्यादा है परन्तु एसडीआरएफ नॉर्म्स के अंतर्गत इन श्रेणी की फसलों में खराबी होने की स्थिति में कृषि आदान अनुदान मात्र 22,500 रुपए प्रति हैक्टेयर ही देय है जिसे बढ़ाकर न्यूनतम एक लाख रुपए रूपये प्रति हैक्टेयर किए जाए साथ ही राजस्थान की भौगोलिक परिस्थितियों को देखते हुए कृषि आदान अनुदान की सीमा 2 हैक्टेयर से बढ़ाकर 5 हैक्टेयर तक किए जाने की आवश्यकता है क्योंकि भूमि

की कम उत्पादकता व बड़े भू भाग में रेगिस्तान है साथ ही छोटे व सीमांत किसान की पात्रता मानदंड 2 हैक्टेयर तक भूमि की सीमा उपयुक्त नहीं है इसलिए नागौर, डीडवाना - कुचामन, अजमेर, बाड़मेर, बीकानेर, चुरू, हनुमानगढ़, जयपुर, जैसलमेर, जालोर, जोधपुर, नागौर, पाली, बाड़मेर, उदयपुर, सीकर, राजसमंद व सिरोही जिले में यह सीमा 5 हैक्टेयर तक बढ़ाना आवश्यक है ताकि आपदा में प्रभावित किसानों को इनपुट सब्सिडी मिल सके और किसान को राहत मिल सके।

12.15 hrs

DISCUSSION ON ELECTION REFORMS

माननीय अध्यक्ष : माननीय सदस्यगण, आज सदन में चुनाव सुधारों जैसे अत्यंत महत्वपूर्ण एवं संवेदनशील विषय पर चर्चा हो रही है। सभी माननीय सदस्यों से मेरा आग्रह है कि सदन में चर्चा संसदीय परंपराओं के अनुरूप हो, शालीन हो और सौहार्द्रपूर्ण हो ताकि हम अपने लोकतांत्रिक ढांचे को और मजबूत कर सकें।

मुझे आशा है कि सभी माननीय सदस्य अपने सार्थक विचार और अनुभव रखेंगे। हम किस तरह से चुनाव सुधारों में सहयोग दे सकते हैं और हमारे जो विचार हैं, हम उन्हें अभिव्यक्त करेंगे। हमारी कोशिश होनी चाहिए कि हमारे लोकतंत्र की जो संवैधानिक संस्थाएं हैं, उन पर आरोप-प्रत्यारोप से बचकर हम चुनाव सुधारों पर ही चर्चा करें। ऐसा मेरा आग्रह है।

श्री मनीश तिवारी जी।

श्री मनीश तिवारी (चंडीगढ़) : अध्यक्ष महोदय, आपका बहुत-बहुत धन्यवाद कि आपने मुझे इस अति महत्वपूर्ण चर्चा को आरंभ करने का यह अवसर प्रदान किया है।

भारतीय राष्ट्रीय कांग्रेस के नेतृत्व में जब स्वाधीनता का संग्राम लड़ा गया, तो उसके दो बुनियादी लक्ष्य थे। सबसे पहला लक्ष्य था कि भारत को आज़ाद कराया जाए और दूसरा लक्ष्य था कि भारत को एक लोकतांत्रिक देश के रूप में परिवर्तित करके लोगों की जो आशाएं और आकांक्षाएं हैं, उनके स्वरूप में उन्हें सरकार बनाने का मौका दिया जाए। संविधान के जो निर्माता थे, जब उन्होंने

राष्ट्र निर्माण में आज़ादी की उस लौ को, आज़ादी की उस ऊर्जा को समर्पित किया और उस ऊर्जा को मोड़ा, तब संविधान की परिवेचना में उन्होंने दो अहम बातें कहीं ।... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, प्लीज़ बैठ जाइए ।

... (व्यवधान)

श्री मनीश तिवारी : अध्यक्ष जी, मैं कह रहा हूँ कि सबसे पहले हमारे जो संविधान निर्माता थे, ... (व्यवधान)

माननीय अध्यक्ष : आप अपने साथी सदस्यों से कहिए कि वे बैठ जाएं और आपको सुनें ।

... (व्यवधान)

श्री मनीश तिवारी : अध्यक्ष महोदय, कोई बात नहीं । सभी सदस्य मेरी बात सुनेंगे ।

अध्यक्ष जी, संविधान निर्माताओं ने भारत के संविधान की परिवेचना में यह सुनिश्चित किया कि भारत एक सम्प्रभु और लोकतांत्रिक गणराज्य के तौर पर गठित किया जाएगा । जब 42वां संविधान संशोधन हुआ, तो उस परिवेचना में दो और शब्द जोड़े गए – समाजवाद और पंथनिरपेक्षता । आज वर्ष 2025 में भारत का जो गणतन्त्र है या गणराज्य है, यह उस स्वरूप में गठित है ।

अध्यक्ष जी, भारत के इस लोकतंत्र में दो सबसे बड़े भागीदार हैं । एक आवाम - 98 करोड़ वे लोग, जो मतदान करते हैं और भारत के राजनीतिक दल, जो विशेष तौर पर उन चुनावों में हिस्सा लेते हैं । वर्ष 1946 से लेकर वर्ष 1949 तक संविधान के निर्माताओं ने यह सुनिश्चित किया कि धर्म, जाति, मज़हब, फिरका, सबके ऊपर उठकर हर भारतवासी को, हर भारत के नागरिक को, जो 21 साल की उम्र से ज्यादा है, उसे मतदान का हक दिया जाए । यह उस समय हुआ, जब बहुत सारे ऐसे मुल्क थे, जहां मतदान का हक एक बहुत ही संकीर्ण तौर पर दिया जाता था ।

अध्यक्ष जी, आज मुझे यह कहने में कोई संकोच नहीं है कि पिछले 78 सालों में अगर सबसे बड़ा कोई चुनाव सुधार हुआ, वह भारत के पूर्व प्रधानमंत्री श्री राजीव गांधी जी ने किया । वर्ष 1988-89 में मैं भारतीय राष्ट्रीय छात्र संगठन (एनएसयूआई) का राष्ट्रीय अध्यक्ष था । हमारी मांग के ऊपर उन्होंने करोड़ों भारत के नौजवानों को मत का अधिकार दिया, जब मतदान की आयु सीमा 21 वर्ष

से घटाकर वर्ष की गई। इससे बड़ा चुनाव सुधार पिछले 78 वर्षों में इस मुल्क में और कोई नहीं हुआ।

अध्यक्ष जी, जब संविधान की संरचना हो रही थी, तो लोकतंत्र का जो यह सारा ताना-बाना है, इसको चलाने के लिए एक न्यूट्रल अंपायर भी चाहिए था। संविधान के निर्माताओं ने चुनाव आयोग का गठन किया। उस समय यह चर्चा चली की क्या चुनाव आयोग एक स्थाई संस्था होनी चाहिए या अस्थाई संस्था होनी चाहिए? जब 15 जून, 1949 को डॉ. बाबासाहब भीमराव अंबेडकर जी ने चुनाव आयोग को लेकर ड्राफ्ट आर्टिकल-289 प्रस्तुत किया, उस पर बोलते हुए श्री शिबबन लाल सक्सेना, जो उस सभा के सदस्य थे, उन्होंने कहा, जिसे मैं क्वोट करना चाहता हूँ :

“Our Constitution provides for the dissolution of the legislature when a No Confidence Motion is passed. So, it is quite possible that elections to the various legislatures in the province and the Centre will not be concurrent. Every time, some election or the other will take place somewhere. It may not be so in the very beginning or in the very five or ten years, but after ten or twelve years, at every moment, some election in some province will be going on.”

उनकी बात से इत्तेफाक रखते हुए डॉ. बाबासाहब भीमराव अंबेडकर जी ने यह सुनिश्चित किया कि चुनाव आयोग एक स्थाई संस्था होगी।

अध्यक्ष जी, मैंने यह अंश इसलिए पढ़ा है, क्योंकि देश में ‘वन नेशन, वन इलेक्शन’ के ऊपर बहस चल रही है। लेकिन, अगर आप इस संविधान सभा की जो प्रोसीडिंग्स हैं, उनको अगर अपने संज्ञान में लें, तो संविधान निर्माताओं ने यह देख लिया था कि भारत में 10-12 सालों के बाद अलग-अलग समय पर अलग-अलग राज्यों में चुनाव होंगे। इससे एक बहुत बड़ा प्रश्न खड़ा होता है कि ‘एक देश, एक चुनाव’ का कोई औचित्य बचता है या नहीं? इसके ऊपर चर्चा करने की जरूरत है, क्योंकि संविधान के जो निर्माता थे, उन्होंने इसको अपने संज्ञान में लेकर उस समय यह कहा था कि इस

देश में अलग-अलग समय पर अलग-अलग चुनाव होते रहेंगे।

अध्यक्ष जी, चुनाव आयोग को धारा 324 से लेकर 329 के तहत अख्तियार दिए गए। चुनाव आयोग से सब लोगों की उम्मीदें थीं कि वह एक निष्पक्ष अंपायर होकर काम करेगा। लेकिन, मुझे बहुत खेद के साथ यह बात कहनी पड़ रही है और यह बहुत दुर्भाग्यपूर्ण बात है कि इस साइड पर बैठे बहुत सारे माननीय सदस्य और इस देश में बहुत सारे लोग ऐसे हैं, जिनको चुनाव आयोग की निष्पक्षता पर आज सवालिया निशान खड़ा करने की जरूरत पड़ रही है।

अध्यक्ष जी, अगर इस देश में सबसे पहला चुनाव सुधार होना चाहिए, तो वह चुनाव सुधार उस कानून में होना चाहिए, जो कानून वर्ष 2023 में बना था। वह कानून इलेक्शन कमीशन के सदस्यों के चयन को लेकर बना था। उसकी जो धारा 7 है, उसकी सेलेक्शन कमेटी में माननीय प्रधानमंत्री, नेता विपक्ष, लोक सभा और एक कैबिनेट मंत्री, जिसको प्रधानमंत्री सुनिश्चित करते हैं, इन तीन लोगों की समिति है। मेरा यह सुझाव है कि इसमें दो सदस्य और जोड़े जाने चाहिए। एक नेता विपक्ष, राज्य सभा और दूसरा नामजद तौर पर भारत के मुख्य न्यायाधीश। दो लोग सरकार से रहेंगे, दो लोग विपक्ष से रहेंगे और एक चीफ जस्टिस ऑफ इंडिया रहेंगे। अगर ऐसी समिति बनेगी तो ठीक से खेला होगा। चुनाव आयोग को लेकर लोगों के मन में भ्रम है। उसको शांत करने में ऐसी समिति बहुत अहम रोल प्ले करेगी।

अध्यक्ष जी, अब मैं संविधान की धारा 327 पर आता हूं। संविधान की धारा 327 ने संसद को ये अख्तियार दिए कि वह मतदाता सूची बनाने और क्षेत्रों का डिलिमिटेशन कैसे हो, उसके लिए कानून बना सकती है। वह कानून इस संसद ने बनाया है। उन कानूनों में रिप्रेजेंटेशन ऑफ पीपल्स एक्ट 1950, रिप्रेजेंटेशन ऑफ पीपल्स एक्ट 1951 और रजिस्ट्रेशन ऑफ इलेक्टोरल रूल्स हैं। आज मैं यह बहुत खेद के साथ कहना चाहता हूं कि देश भर में एसआईआर पर चर्चा है। कई देशों में एसआईआर हो रहा है। मैं बहुत जिम्मेदारी से यह बात कह रहा हूं कि चुनाव आयोग के पास कानूनी तौर पर एसआईआर करवाने का कोई औचित्य नहीं है। मैं आपको पढ़कर सुनाना चाहता हूं। जो रिप्रेजेंटेशन ऑफ पीपल्स एक्ट 1950 है, उसमें चुनाव आयोग यह कहता है कि उनको जो अधिकार

है, वह सेक्शन 21 से मिलता है। मैं सेक्शन 21 पढ़कर सुनाना चाहता हूँ।

“The electoral roll for each constituency – Mr. Speaker Sir, please mark the word ‘each’ – shall be prepared in the prescribed manner by reference to the qualifying date and shall come into force immediately upon its final publication in accordance with the rules made under this Act.”

इसके अलावा “The said electoral roll – (a) shall, unless otherwise directed by the Election Commission...” दूसरे प्रावधान में है। अब तीसरे प्रावधान में रिप्रेजेंटेशन ऑफ पीपल्स एक्ट का जो कानून इस सदन ने बनाया है, वह कहता है कि :-

“Notwithstanding anything contained in sub-section (2), the Election Commission may at any time, for reasons to be recorded in writing, direct a special revision of the electoral roll for any constituency – not every constituency – or part of a constituency in such manner as it may think fit.”

वह कानून जो इस सदन ने बनाया है, आगे कहता है:-

“Provided that subject to the other provisions of this Act, the electoral roll for the constituency – a particular constituency – as in force at the time of the issue of any such direction, shall continue to be in force until the completion of the special revision so directed.”

इसका क्या मतलब है, इसका मतलब यह है कि न संविधान में, न कानून में स्पेशल इंटेंसिव रिवीजन का कोई प्रावधान है।

यह सिर्फ एक अख्तियार चुनाव आयोग को दिया गया था कि अगर किसी क्षेत्र में इलेक्टोरल

रोल के साथ कोई गड़बड़ी है, कोई मतदाता सूची ठीक नहीं है, तो उसको ठीक करने के लिए for reasons to be recorded in writing and reasons to be made public, तभी आप एसआईआर कर सकते हैं। आप पूरे बिहार, केरल और पश्चिम बंगाल के लिए एसआईआर नहीं कर सकते हैं। आप अगर एसआईआर करना चाहते हैं तो हर चुनाव क्षेत्र में अलग-अलग जो आपको खामियां लगती हैं, उन खामियों को इन राइटिंग रिकॉर्ड करके, सार्वजनिक करके आप कर सकते हैं। मैं सरकार से पूछना चाहता हूं कि रिकॉर्डिंग और राइटिंग में वे रीजन्स कहां हैं? सरकार को चुनाव आयोग से उन कारणों को अपने संज्ञान में लेकर सदन के पटल पर रखना चाहिए कि कौनसे निर्वाचन क्षेत्र में कहां पर गड़बड़ है। चुनाव आयोग को क्या कंप्लेन मिली, उस कंप्लेन के आधार पर उन्होंने क्या इंकवायरी की और क्या इंकवायरी के बाद वे इस निष्कर्ष पर पहुंचे हैं कि एसआईआर एक चुनाव क्षेत्र में होना चाहिए? इसके जो कारण हैं वे सार्वजनिक होने चाहिए। दुर्भाग्यपूर्ण बात यह है कि इस बुनियादी प्रश्न के ऊपर कि चुनाव आयोग को एसआईआर कराने का अख्तियार है या नहीं, तो अदालत में भी इसकी चर्चा नहीं हुई। यह होनी चाहिए थी। आज मैं सरकार से यह मांग करना चाहता हूं कि हर संसदीय क्षेत्र, हर असेम्बली क्षेत्र, जहां भी एसआईआर हो रहा है, उसके कारण क्या हैं, वे सदन के पटल पर रखने चाहिए। देश को यह जानने का हक है कि यह एसआईआर किस तरह से करवाया जा रहा है।

अध्यक्ष महोदय, अब मैं ईवीएम पर आता हूं। यह जो इलेक्ट्रॉनिक वोटिंग मशीन है। लोकतंत्र एक भरोसे पर चलता है और वह भरोसा क्या है? जब वह 98 करोड़ लोग जाकर उस लाईन में खड़े होते हैं, पांच-पांच, सात-सात घंटे कभी धूप में खड़े होते हैं। अध्यक्ष जी, आप राजस्थान से आते हैं, आप जानते हैं मई-जून में कैसी चिलचिलाती गर्मी रहती है, उसको यह भरोसा होना चाहिए कि वह जो वोट डाल रहा है, वह सही जगह जा रही है कि नहीं। आज इस देश में बहुत लोगों को यह चिंता है। मैं यह नहीं कह रहा हूं कि ईवीएम मैनुपुलेट हो रही हैं, मैं यह कह रहा हूं कि लोगों को इस बात की चिंता है कि ईवीएम मैनुपुलेट हो सकती है और जब लोकतंत्र में आवाम का भरोसा टूटता है, तो अराजकता फैलती है। इसलिए यह बहुत जरूरी है। मैंने सदन में सवाल पूछा था, किरें रिजिजू जी

यहां पर नहीं हैं। उस समय वे कानून मंत्री थे। मैंने दिनांक-25 मार्च, 2020 को इस सदन में यह सवाल पूछा था। अध्यक्ष जी, आप आसन पर थे, कि यह ईवीएम का सोर्स कोड किसके पास है? ईवीएम का जो सोर्स कोड है, क्या यह उन कंपनियों के पास है जो ईवीएम बनाती हैं या यह चुनाव आयोग के पास है? Who has the source code of these EVMs? I did not receive an answer that day, and I have not received any answer till now. मैं आज आपके माध्यम से पूछना चाहता हूं कि सरकार को चुनाव आयोग से यह बात पूछकर हम लोगों को बतानी चाहिए कि क्या उसका सोर्स कोड जो मंदरबोर्ड प्रोग्राम होता है वह उनके पास है या उन कंपनियों के पास है जो यह मशीनें बनाती हैं।

अध्यक्ष जी, मैं बहुत जिम्मेदारी से यह बात कह रहा हूं कि लोगों में यह जो आशंका है, इसको हल करने के दो ही तरीके हैं कि या तो 100 प्रतिशत वीवीपैट की काउंटिंग हो या जो सबसे बढ़िया सॉल्यूशन है कि हमको बैलेट पेपर पर वापस चले जाना चाहिए। बहुत सारे ऐसे मुल्क थे, जिन्होंने ईवीएम का प्रयोग किया था। जापान, जर्मनी, अमेरिका, जहां पर ये इजाद हुई थीं वे सारे बैलेट पेपर पर वापस क्यों चले गए? क्या कारण था कि वे बैलेट पेपर पर वापस चले गए?

उसका कारण यह था that after all, the EVM is a machine and any machine can be manipulated. मैं एक बात कहना चाहता हूं कि ईवीएम में सब कुछ ठीक है, सब कुछ बिल्कुल पारदर्शी है, everything is kosher and everything is aboveboard, 6 प्रदेशों में चुनाव होने जा रहे हैं। केरल, तमिलनाडु, पश्चिम बंगाल, असम, पुदुचेरी में आप बैलेट पेपर पर चुनाव करवा लीजिए तो दूध का दूध और पानी का पानी हो जाएगा।

देखिये, चुनाव आयोग को तो चुनाव करवाना है। चुनाव आयोग को क्या फर्क पड़ता है कि चुनाव ईवीएम से हो या बैलेट पेपर से हो? अगर गिनती में तीन-चार दिन लग भी गए तो लोगों का भरोसा, भारत की जो लोकतांत्रिक व्यवस्था है, जो भारत की बुनियाद है, जिस लोकतंत्र के बारे में हम दुनिया में गूंज-गूंज के कहते हैं कि हम देश के सबसे बड़े लोकतंत्र हैं, उसकी विश्वसनीयता वापस आ जाएगी। आज जो प्रश्न चिह्न ईवीएम ने हमारे लोकतंत्र पर लगाया है, यह सबसे बड़ा सवालिया

निशान है।

अध्यक्ष जी, अब मैं अगली बात पर आता हूँ। सरकारी पैसे का जो दुरुपयोग होना शुरू हो गया है कि चुनाव आया और चुनाव से पहले आपने लोगों के खातों में कैश ट्रांसफर करने शुरू कर दिए। यह कैसा लोकतंत्र है कि चुनाव से 15 दिन पहले, 20 दिन पहले, एक महीने पहले, दो महीने पहले आप लोगों के खातों में पैसे डालने शुरू कर देते हैं? यह इसलिए चिंता का विषय है कि लोकतंत्र के साथ जो खिलवाड़ होता है, वह तो होता है, भारत के राजस्व के साथ बहुत बड़ा खिलवाड़ होता है। मैंने संसद में एक सवाल पूछा था। 24 मार्च, 2025 तक केन्द्र सरकार और राज्य सरकारों की जो कंबाइन्ड लायबिलिटीज हैं, उनकी जो देनदारी है, वह 2.67 लाख करोड़ रुपये है। केन्द्र सरकार की यह देनदारी 31 मार्च, 2026 को 196 लाख करोड़ रुपये होगी। जो कंबाइन्ड डेट टू जीडीपी रेशियो है, वह वर्ष 2023-24 में 86.6 प्रतिशत है। 28 में से 18 राज्य ऐसे हैं, जिनका डेट टू जीडीपी रेशियो 30 परसेंट से ज्यादा है। बिहार का 37 प्रतिशत है।

अध्यक्ष जी, मैं यह प्रस्ताव करना चाहता हूँ कि आर्टिकल 292 और 293 के तहत इस संसद को अख्तियार है कि केन्द्र सरकार और राज्य सरकार की जो बॉरोइंग लिमिट्स हैं, वह दोनों की बॉरोइंग लिमिट्स फिक्स कर सकता है। उसमें एक आर्टिकल 293ए और जोड़ने की जरूरत है। उस आर्टिकल में यह होना चाहिए कि अगर केन्द्र सरकार या किसी राज्य सरकार की डेट टू जीडीपी रेशियो 20 प्रतिशत से ज्यादा है, आइडियली तो वह 10 प्रतिशत होना चाहिए, तो राज्य सरकार या केन्द्र सरकार कोई कैश ट्रांसफर नहीं कर सकती है। You cannot win elections at the cost of the national exchequer or the State exchequer. This will absolutely bankrupt our democracy. This will bankrupt our country. यह एक बहुत अहम प्रस्ताव है, जिसको बहुत गंभीरता से इस सदन को अपने संज्ञान में लेना चाहिए, नहीं तो कोई राज्य सरकार बदलेगी नहीं। चुनाव आया तो किसी ने 15 हजार रुपये, किसी ने 20 हजार रुपये, किसी ने 35 हजार रुपये लोगों के खातों में डाल दिए और आप दोबारा चुनकर आ गए। आपके सूबे का जो कर्जा है, वह और ऊपर चढ़ता जा रहा है। इस देश में कई सूबे तो ऐसे हैं, जो इंटेस्ट को सर्विस करने के लिए, ब्याज

को सर्विस करने के लिए, ब्याज चुकाने के लिए कर्जा लेते हैं। आप यह किस तरह का मुल्क बनाने जा रहे हैं? यह चुनाव जीतना, सरकार बनाना – this is not an end in itself. हमसे पहले बहुत लोग आए और हमसे बाद में भी बहुत लोग आएंगे। अगर यह देश बचेगा, इसका लोकतंत्र बचेगा, तो ही आने वाली पीढ़ियां यह कहेंगी कि हमारे जो पूर्वज थे, वे हमें एक धरोहर सौंप कर गए हैं। यह इंटर जनरेशनल इक्विटी नहीं सौंप कर गए हैं। मैं एसआईआर के बारे में एक और चीज कहना चाहता हूँ।

आप एसआईआर कर रहे हैं, पर मेरा मानना यह है कि चुनाव आयोग के पास कोई लीगल बेसिस नहीं है। कानून उनको एसआईआर करने की इजाजत ही नहीं देता है। फिर भी यदि आप कर रहे हैं, तो आप राजनीतिक दलों को मशीन रिडेबल लिस्ट क्यों नहीं देते हैं? उसमें क्या आपत्ति है? एक तरफ तो आप डिजिटल की बात करते हैं कि हम ईवीएम से चुनाव करवाएंगे। दूसरी तरफ, उसी डिजिटल पर आप मशीन रिडेबल लिस्ट देने के लिए तैयार नहीं हैं। यह कैसी विडंबना है? यह कैसा खेला हो रहा है?

आखिर में अध्यक्ष जी, क्योंकि समय निकलता जा रहा है, आपने शुक्रवार को मुझे अपना प्राइवेट मेंबर्स बिल रखने का मौका दिया। मेरी ट्रेन छूट रही थी, आपने बहुत कृपालुता की। उस समय आपने मुझसे एक सवाल किया था कि क्या एंटी डिफेक्शन लॉ को अमेंड कर देना चाहिए? मैंने आपको कहा था कि मैं यह प्राइवेट मेंबर्स बिल वर्ष 2010 में लेकर आया था, 2021 में रखा था और 2025 में दोबारा लेकर आया हूँ। देखिए, जब एंडी डिफेक्शन लॉ आया था, उसके पीछे नीयत बिल्कुल ठीक थी कि 'आया राम, गया राम' की राजनीति को रोकना चाहिए। पर हुआ क्या है? जो रिटेल प्रोसेस था, वह पहले होलसेल हुआ कि एक तिहाई डिफेक्शन, फिर 2003 में दो तिहाई डिफेक्शन, जब स्वर्गीय अरुण जेटली जी उसमें संशोधन लेकर आए, तब वर्ष 2014 के बाद तो बिल्कुल ही मेगा मार्ट एक्टिविटी बन गया है। उसकी सीधी-सीधी केजुअल्टी क्या हुई है? यह जो संसद में लोकतंत्र है, वह समाप्त होता जा रहा है। ये कॉन्स्टिट्यून्सी, कॉन्शंस और कॉमन सेंस, ये बिल्कुल इन सदनों से बाहर जा रहे हैं।

अध्यक्ष जी, आपके पास रिसर्च का इतना ताना-बाना है, कभी आप एक रिसर्च करवाकर देखिए। वर्ष 1950 से लेकर 1985 तक इस सदन की डिबेट की क्वालिटी क्या थी और 1985 से लेकर 2025 तक उस चर्चा की क्वालिटी क्या रह गई है? फिर दूध का दूध और पानी का पानी हो जाएगा।

अध्यक्ष जी, मैं आखिर में यह कहना चाहता हूं कि मेरी तीन मांगें हैं। चुनाव सुधार के ऊपर यह चर्चा है। सबसे पहले तो इलेक्शन कमीशन के अधिकारियों के चयन करने का कानून बदलिए। उसमें राज्य सभा के नेता प्रतिपक्ष को शामिल कीजिए। साथ ही नामजद तौर पर चीफ जस्टिस ऑफ इंडिया को शामिल कीजिए। जब बैलेंस रहेगा, तभी तो खेल ठीक होगा। दूसरा, यह एसआईआर बंद कीजिए। There is no provision in law, which allows the SIR to go ahead. आप कहेंगे कि पहले जो सारी एसआईआर हुईं, क्या वे अवैध थीं? मेरा जवाब बिल्कुल सीधा है। Multiple wrongs do not make a right. अगर किसी ने उस समय कानून नहीं देखा, इसका यह मतलब नहीं है कि जो अब हो रहा है, वह सही है। जिस तरह से तथाकथित खुदकुशियों की खबरें आ रही हैं, बीएलओ खुदकुशी कर रहे हैं, जिस किस्म का प्रेशर उनके ऊपर है, यह किस तरह का एसआईआर हम इस देश में करवा रहे हैं? मेरा आपसे तीसरा और आखिरी अनुरोध यह है कि सरकारी पैसे से जो डायरेक्ट कैश ट्रांसफर चुनाव से पहले होते हैं, इस डायरेक्ट कैश ट्रांसफर को बिल्कुल बंद करवाना चाहिए, क्योंकि यह पूरी तरह से लोकतंत्र के खिलाफ है।

अध्यक्ष जी, आपने मुझे बहुत धैर्य से सुना, इसके लिए आपका बहुत-बहुत धन्यवाद।

डॉ. संजय जायसवाल (पश्चिम चम्पारण) : माननीय अध्यक्ष जी, आपका बहुत-बहुत धन्यवाद, जो आपने मुझे इस चुनाव सुधार पर बोलने का मौका दिया।

12.44 hrs

(Shri Krishna Prasad Tenneti in the Chair)

संविधान की धारा 326 भारत के प्रत्येक नागरिक को मतदान का अधिकार सुनिश्चित करती है, ताकि वह बिना किसी भय और लालच के अपना मतदान कर सके और सही व्यक्ति को चुन सके। चुनाव सुधार का मुख्य उद्देश्य भी वही है, लेकिन चाहे वह माननीय मनीष तिवारी जी हों या

नेता प्रतिपक्ष हों, सभी आज भी एसआईआर की बात कर रहे थे। नेता प्रतिपक्ष तो पिछले तीन महीनों से केवल वोट चोरी, एसआईआर, जो कि चुनाव आयोग का संवैधानिक अधिकार है, उसी तक अपने आपको सीमित रखने का काम करते हैं। जिस मुद्दे पर बिहार चुनाव में इतनी बड़ी हार मिली, उसके बाद भी विपक्ष यह समझने को तैयार नहीं है। इन लोगों की स्थिति देखकर मुझे शोले फिल्म का एक डॉयलॉग याद आता है।

असरानी ने कहा था कि हमें बड़े-बड़े सुधारने वाले सुधार गए, लेकिन हम नहीं सुधरे। ये कभी सुधारने वाले नहीं हैं। ये सारा दोष ईवीएम और एसआईआर को देंगे। ये अपने अंदर नहीं झाकेंगे और हमारे लिए यह बहुत अच्छी स्थिति है। मैं माननीय प्रधान मंत्री जी, गृह मंत्री, राष्ट्रीय अध्यक्ष जी और बिहार के सभी कार्यकर्ताओं के प्रति आभार व्यक्त करता हूँ कि जिनकी मेहनत की बदौलत आज हमें बिहार में इतनी बड़ी जीत हासिल हुई है। इसके लिए मैं सभी का आभार व्यक्त करता हूँ। वैसे मैं नेता प्रतिपक्ष का भी आभार व्यक्त करता हूँ कि उन्होंने एनडीए के 20 वर्षों के शासन का कोई मुद्दा बिहार में नहीं उठाया। वे बिहार गए और केवल वोट चोरी और एसआईआर करते रह गए। बीस वर्षों के शासन के संबंध में बहुत सारी बातें हो सकती थीं, जिनका मुद्दा उठाया जा सकता था, लेकिन नेता प्रतिपक्ष जी ने इस तरह का कोई मुद्दा नहीं उठाया। वे केवल एसआईआर-एसआईआर करते रह गए। पूरे बिहार की जनता कंप्यूज्ड थी कि आखिर किसका वोट चोरी हुआ, क्योंकि बिहार की किसी जनता को पता ही नहीं था कि उसका वोट चोरी हो रहा है। सभी ने एसआईआर के फॉर्म भरें। हमारे 83 प्रतिशत नागरिकों ने स्वयं एसआईआर के फॉर्म भरें हैं और लोकतंत्र की जीत का इससे बड़ा कोई उदाहरण नहीं हो सकता है। बीएलओज 99.8 प्रतिशत घरों में गए और उनके घरों में बैठ कर, एक-एक घर का सर्वे करके उन्होंने फॉर्म भरवाए हैं। विभिन्न राजनैतिक दल, जिनमें कांग्रेस के कार्यकर्ता भी शामिल थे, वैसे 1.5 लाख बीएलओज मदद कर रहे थे, एक-एक जगह पर एसआईआर का काम हो रहा था, लेकिन कांग्रेस को अपने कार्यकर्ताओं पर भरोसा नहीं है, इसलिए इतने सारे कार्यकर्ता बीएलओज बना कर भेजे गए और वे कहते हैं कि वोट चोरी हो गया।

बीस दिनों तक बिहार पर्यटन का लुत्फ उठाया गया और जब चुनाव की घोषणा हुई तो

माननीय नेता प्रतिपक्ष विदेश चले गए। यही इनकी सीनसियरिटी है। इसके लिए मैं उनको धन्यवाद देता हूँ। अब अगर वे बिहार में पर्यटन करने जाएंगे, तो पूरी की पूरी कांग्रेस पार्टी के सारे विधायक एक बोलेरो गाड़ी में आ जाएंगे। किसी काम को करने और कहीं पर घूमने जाने के लिए इससे ज्यादा कुछ उनको लेने की जरूरत भी नहीं पड़ेगी। बिहार में इनकी इतनी ही हैसियत रह गई है।

अगर कांग्रेस को वोट चोरी के बारे में समझना है तो सबसे पहले वोट चोरी वर्ष 1947 में हुई थी, जब पूरी कांग्रेस वर्किंग कमेटी सरदार पटेल जी के साथ थी और जवाहर लाल नेहरू जी को प्रधान मंत्री बना दिया गया। इससे बड़ा वोट चोरी का उदाहरण कहीं कुछ भी नहीं है। वोट चोरी वर्ष 1975 में हुई थी, जब इंदिरा गांधी ने इमरजेंसी लगा कर जनता के सारे अधिकारों को छीन लिया था। वोट चोरी वर्ष 1987 में जम्मू-कश्मीर में हुई थी, जब राजीव और फारुख समझौता हुआ और जबरदस्ती सारे बूथों को कैप्चर किया गया। जो विरोधी दल चुनाव लड़ रहे थे, उनको भगा दिया गया और कश्मीर ने वर्ष 1987 के बाद उग्रवाद का ऐसा भयावह दौर देखा, जो केवल और केवल कांग्रेस पार्टी के वोट चोरी का नतीजा था।

सभापति महोदय, वोट चोरी वर्ष 1991 में भी हुआ था। एक माननीय सांसद की दुःखद मृत्यु हुई, राजीव गांधी जी की दुःखद हत्या हुई। अगर किसी उम्मीदवार की मृत्यु होती है, तो केवल वहां का चुनाव कैंसिल होता है। हम लोगों ने पहली बार चुनाव आयोग को वोट चोरी करते देखा कि राजीव गांधी जी की हत्या के बाद पूरे देश का चुनाव कैंसिल कर दिया गया और 21 दिन अस्थिरता को लेकर घुमाया गया तब चुनाव किया गया। मणिकम टैगोर जी वोट चोरी इसे कहते हैं।

बिहार में बूथ कैपचरिंग की शुरुआत किसने की? सबसे पहले बूथ कैपचरिंग की शुरुआत वर्ष 1957 में बिहार के बेगुसराय में कांग्रेस ने की। आज बात की जा रही है कि ईवीएम गलत है और बैलेट सही है तो वर्ष 1985 में बिहार के चुनाव के दौरान 63 हत्याएं हुईं। वर्ष 1990 में चुनाव के दौरान 87 हत्याएं हुईं। इस साल भी वहां चुनाव हुआ है तो हत्या और वायलेंस को जाने दीजिए, एक भी बूथ पर रिपोल नहीं हुआ। यह चुनाव की सबसे बड़ी सफलता है और मैं उसको धन्यवाद देता हूँ। मनीष जी ने इसके लिए एक बार भी धन्यवाद नहीं दिया है कि बिहार में इतना पीसफुल इलेक्शन

पहली बार हुआ है। टी. एन. शेषन जी के नेतृत्व में चुनाव आयोग ने वर्ष 1995 में पीसफुल चुनाव कराने का प्रयास किया था तो यही कांग्रेस पार्टी ने अध्यादेश ला कर और दो चुनाव आयुक्त लाकर टी. एन. शेषन जी का अधिकार कम करके वोट चोरी और बूथ कैपचरिंग की खुली छूट दी थी।

आज जब 12 राज्यों में 51 करोड़ नागरिकों का एसआईआर द्वारा वोटर्स पुनरीक्षण हो रहा है तो इंडी गठबंधन को क्या दिक्कत है? उसको क्या दिक्कत है, मैं बताता हूँ। जब बिहार में एसआईआर हुआ है, 35 लाख लोग ऐसे मिले, जिन्होंने फार्म-6 नहीं भरा, हो सकता है वे लोग बिहार से बाहर गए हों, किन्तु यह भी हो सकता है कि वे लोग बांग्लादेशी या रोहिंग्या हों जिन्होंने डर के मारे फार्म-6 नहीं भरा। यही चीज कांग्रेस के साथी को बहुत पीड़ा देती है। अगर बिहार में फार्म-6 नहीं भरने वाले 35 लाख लोग हैं तो बंगाल में कितने होंगे, इसी वोट पॉलीटिक्स के लिए ये चिंतित हैं। इस देश में हिन्दू हो, मुसलमान हो, सिख हो, जैन हो, बुद्ध हो, सभी का यह देश है। परंतु यह देश बांग्लादेशी और रोहिंग्याओं का हरगिज नहीं है। एसआईआर के बाद भी जो भी बांग्लादेशी और रोहिंग्या हैं उनको हम निश्चित तौर पर निकाल कर बाहर करेंगे। हमारे बिहार का चुनाव हुआ, विरोधी दलों ने केवल एक ही मुद्दा उठाया, वोट चोरी और एसआईआर। आज बंगाल से लेकर सभी जगह एसआईआर की ही चर्चा हो रही है, बंगाल के चुनाव में हम घुसपैठियों की चर्चा करेंगे, लेकिन उसके साथ तृणमूल सरकार के कुशासन की भी चर्चा करेंगे। हम बंगाल में बहुसंख्यक समाज पर होने वाले अत्याचार की भी चर्चा करेंगे। माननीय अटल बिहारी वाजपेयी जी ने कहा था, वर्ष 2026 में वही बंगाल में होने जा रहा है।

अंधेरा छटेगा, सूरज निकलेगा और बंगाल में इस बार कमल खिलेगा।

उसको कोई रोक नहीं सकता। बिहार में हमारी सरकार हो गई और अब बंगाल की बारी है। यूपी में आप हो ही नहीं, यूपी में आपका पता भी नहीं चलेगा। भारत रत्न बाबा साहब भीम राव अम्बेडकर जी ने संविधान सभा में अनुच्छेद 324 पर चर्चा करते हुए कहा था, "The heart of democracy is a free and fair election, and free and fair election begins with a clean electoral roll". आज जब क्लीन इलेक्टोरोल रोल होगा तो क्या दिक्कत है? फ्री एंड फेयर

इलेक्शन होगा तो क्या दिक्कत है? जब बंगाल में बहुसंख्यक समाज पर होने वाले अत्याचार का अंत होगा तो इन्हें दिक्कत हो रही है। आज जब बांग्लादेशी और रोहिंग्याओं को शरण देकर जबर्दस्ती इलेक्टोरोल में नाम देने वाले को हम समाप्त करने की बात करते हैं तब विपक्षी दलों को दिक्कत हो रही है।

सभापति महोदय, कांग्रेस पार्टी की गुनाहों की, वोट चोरी की लिस्ट इतनी लंबी है कि मैं बोलते रह जाऊंगा, किन्तु वह खत्म नहीं होगी। लेकिन आज चुनाव सुधार की बात है। अभी मनीष तिवारी जी बोल रहे थे, कैश ट्रांसफर पहले से क्यों हुआ? सबसे जरूरी सुधार की जरूरत है, वह है इस देश में फ्री फॉल बजटिंग बंद होनी चाहिए। बिहार सरकार का बजट कितना है, किसी भी राज्य सरकार का बजट होता है और हम वादा किए जा रहे हैं। आज मनीष तिवारी जी 10 हजार रुपये की बात कर रहे थे, लेकिन मनीष तिवारी जी ने यह भी बताया होता कि किस नियम के तहत माननीय नेता प्रतिपक्ष और तेजस्वी जी ने बिहार में कहा था कि हम हर घर को नौकरी देंगे। इसके पैसे कहां से आएंगे यह बताते तो हमारे ज्ञान में वृद्धि होती। वह बहुत प्रकांड विद्वान हैं। इन्होंने बिहार के चुनाव में वादा किया था कि 2 करोड़ 70 लाख लोगों को सरकारी नौकरी देंगे। यह हर जगह बोर्ड लगा था। राहुल तेजस्वी आएंगे और हर घर में सरकारी नौकरी लाएंगे। लेकिन दिक्कत यह है कि इनके दावों को बिहार की जनता बहुत अच्छे से समझती है। यही कारण है कि बिहार की जनता ने 2 करोड़ 70 लाख पर भरोसा नहीं किया, परंतु मोदी की गारंटी पर भरोसा किया। यह सबको बताना चाहिए कि 2 करोड़ 70 लाख नौकरी देंगे, 15 लाख करोड़ रुपये केवल इसी के लिए जरूरत हैं। आप इसकी चर्चा भी नहीं करते हैं। अगर आप 2 करोड़ 70 लाख नौकरी दे देंगे तो इसका मतलब क्या हुआ? इसका मतलब है कि बिहार की सारी दुकानें बंद हो जाएंगी, सारे उद्योग बंद हो जाएंगे, सारा परिवहन बंद हो जाएगा। अगर हर घर में सरकारी नौकरी मिलेगी तो किसी को भी काम करने की क्या जरूरत है? इस तरह की बकवास केवल और केवल कांग्रेस पार्टी और इंडी गठबंधन ही कर सकती है। हम लोग कोई लोक लुभावन वादा नहीं करते हैं, हम बिल्कुल जमीन पर काम करते हैं।

ये लोग एक तरह से आर्थिक आतंकवाद का काम करते हैं। उसी प्रकार से इन्होंने वर्ष 2019

में न्याय की घोषणा की थी। हम पांच करोड़ लोगों को 72 हजार रुपये देंगे। इन्हें बताना चाहिए कि कहां से देंगे। इसका बजट कहां से आएगा? कुछ भी बोल देना है। इसका कोई मतलब नहीं है कि हम क्या बोल रहे हैं? यह लोकलुभावन नारे नहीं है, बल्कि यह क्रूरता है। यह एक तरह से युवाओं के साथ आर्थिक छल है। इसीलिए अगर बजटिंग हो तो धन का कैसे प्रावधान हो, इसकी भी एक स्वतंत्र एजेंसी से निगरानी होनी चाहिए ताकि कोई नेता और कोई पार्टी कुछ भी वादा नहीं कर सके। इसके विपरीत माननीय प्रधानमंत्री जी की गरीब कल्याण योजना है। शहरी योजना बिल्कुल स्पष्ट होती है, सारे प्रावधान स्पष्ट होते हैं, चाहे वह पीएम किसान सम्मान निधि हो, आयुष्मान भारत योजना हो, उज्ज्वला योजना हो, हर घर नल से जल योजना हो, ऐसी सभी योजनाओं के लिए बजट का प्रॉपर प्रावधान करके ही माननीय प्रधानमंत्री जी घोषणा करते हैं। यही कारण है कि इनके सभी वादों पर केवल और केवल मोदी की गारंटी भारी पड़ जाती है।

महोदय, मेरा एक सुझाव भी है। मेरा विपक्षी सदस्यों और अखिलेश जी से भी निवेदन है कि वे ध्यान से सुनें, क्योंकि हम सब मिलकर 129वें संशोधन, वन नेशन, वन इलेक्शन को मंजूरी देने की बात कर रहे हैं। यह कोई नया प्रयोग नहीं है। वर्ष 1967 से पहले हमेशा होता था, लेकिन बाद में कांग्रेस ने आर्टिकल 356 का इतना ज्यादा दुरुपयोग किया कि यह समाप्त हो गया। लेकिन, यदि एक साथ चुनाव होता है तो इससे हजारों करोड़ रुपये की बचत होगी। ... (व्यवधान) वोटर लिस्ट एक ही होगी। इससे सभी राज्य सरकारों को चार वर्ष का क्लीयर विंडो मिलेगा कि जो विकास करना है, कीजिए और पांचवा साल चुनाव के लिए होगा।

महोदय, हमारे विरोधी दलों को एक और भ्रांति है कि वन नेशन, वन इलेक्शन से भाजपा को फायदा होगा। मेरा मानना है कि अगर किसी पार्टी को सम्भावित नुकसान वन नेशन, वन इलेक्शन से हो सकता है तो वह हमारी पार्टी है। लेकिन हमारी पार्टी में यह सिखाया जाता है कि राष्ट्र सर्वप्रथम, पार्टी उसके बाद और व्यक्ति सबसे अंत में आता है। इसलिए हम वन नेशन, वन इलेक्शन की बात करते हैं। वर्ष 2024 में चुनाव हुआ और उसके तीन महीने बाद हरियाणा और महाराष्ट्र में चुनाव होता है और आप बुरी तरह से हार जाते हैं। उसका कारण सिर्फ यही था कि जब हम लोगों को अलग

से काम करने का मौका मिलता है, हमारा केन्द्रीय नेतृत्व 15-15 दिन बिहार में जाकर बैठता था। आपका नेतृत्व पर्यटन कर रहा था, विदेश दौरा कर रहा था। हमारे सारे कार्यकर्ता, चाहे कहीं भी रहें, अगर महाराष्ट्र में चुनाव होगा और हम बिहार से फोन करेंगे कि यहां इलेक्शन हो रहा है तो यह भाजपा कार्यकर्ताओं का स्वभाव है कि हम सब लग जाते हैं। किसी भी प्रदेश में चुनाव हो, हम सब मिलकर वहां भाजपा को जिताने का प्रयास करते हैं, इसीलिए हम आगे बढ़ते हैं। हमारी क्या कार्यप्रणाली है, इसको समझना बहुत साधारण है। हमारे गृह मंत्री जी ने आज तक विदेश यात्रा ही नहीं की, क्योंकि विदेश जाने से भाजपा का वोट नहीं बढ़ता है। इसलिए वह यहीं रहते हैं, यहीं बैठते हैं और यहीं काम करते हैं। हमारे प्रधान मंत्री जी ने 12 वर्षों में एक दिन भी विश्राम नहीं किया है। आपके नेता प्रतिपक्ष कभी बैंकाक घूमते हैं, कभी कोलंबिया घूमते हैं, कभी कंबोडिया घूमते हैं और आप सोचते हैं कि आप भाजपा से चुनाव जीत जाएंगे तो यह आपकी गलतफहमी है। आप कभी हम से एक चुनाव नहीं जीत पाएंगे। हमारे प्रधान मंत्री जी का बहुत क्लीयर मार्गदर्शन है कि राष्ट्र सबसे ऊपर है और इसीलिए भाजपा का प्रत्येक कार्यकर्ता वन नेशन, वन इलेक्शन के लिए सहर्ष तैयार है। आप सभी विरोधी दलों से भी अपील करते हैं, अन्यथा वर्ष 2027 में आप चुनाव में जाएंगे तो कहीं के नहीं रहेंगे। आपके सारे विकट हम गिरा देंगे। हम आपको ही कह रहे हैं, क्योंकि आपको ही वर्ष 2027 में इलेक्शन में जाना है। अगर किसी दल को पांच-दस पर्सेंट एडवांटेज रहता है तो जब हमारा केन्द्रीय नेतृत्व उस राज्य में जाता है तो आपका वह एडवांटेज समाप्त हो जाता है और आप बोल्ट हो जाते हैं। उसके बाद आप ईवीएम को दोष देते हैं, एसआईआर को दोष देते हैं। ऐसा ही करते रहें, क्योंकि आप इसी कंप्यूजन में रहेंगे तो हमें भी चुनाव जीतने में बहुत सुविधा रहेगी। मेरे इन दोनों सुझावों के बारे में जरूर सोचा जाए कि इस पर आगे कैसे कार्रवाई करें? माननीय लॉ मिनिस्टर भी यहां मौजूद हैं।

सभापति महोदय, कल पूरे दिन वंदे मातरम् पर सदन में चर्चा हुई। आज वंदे मातरम् के तीन ही मूल संदेश हैं- राष्ट्र का सम्मान, संसद का सम्मान और जनादेश और संस्थानों का सम्मान।

13.00 hrs

अगर हम अपने जनादेश और संस्थानों का सम्मान नहीं करेंगे, तो यह संविधान की मूल भावना की बेइज्जती है, जिसे सभी को ध्यान में रखना चाहिए। हमारा कर्तव्य केवल वंदे मातरम् गाने तक नहीं होना चाहिए, बल्कि इसको जीवन में उतारने में भी होना चाहिए। भारत हमारी माता है और इसकी गरिमा सबसे ऊपर है। हमें हमेशा इस बात का ध्यान रखना चाहिए। इसका लोकतंत्र चुनावी रणनीति से ऊपर है, इसकी एकता वोट बैंक की राजनीति से ऊपर है।

इसी भावना के साथ मैं सदन के समक्ष कहता हूँ कि भारतीय जनता पार्टी सुधार, जिम्मेदारी और राष्ट्र सम्मान के लिए अडिग है। हम मजबूत संस्थानों, मजबूत शासन और मजबूत भारत के पक्ष में खड़े हैं, इसीलिए राष्ट्र के सुधार में एक सकारात्मक विपक्ष बनकर अच्छे से देश को आगे बढ़ाने में मदद कीजिए।

भारत माता की जय।

श्री अखिलेश यादव (कन्नौज) : सभापति जी, मैं आपको धन्यवाद देता हूँ कि इस महत्वपूर्ण विषय पर आपने मुझे बोलने का अवसर दिया।

मैं सबसे पहले कांग्रेस पार्टी के नेता मनीश तिवारी जी, जिन्होंने बहुत विस्तार से यह बात रखी, जिन मूल्यों को लेकर हमारे संविधान निर्माताओं ने इलेक्शन कमीशन का गठन करने का काम किया कि हमारा लोकतंत्र कैसे मजबूत होगा, उस दिशा में उन्होंने जो बात रखी, मैं अपनी भावना और उनके विचारों से अपने विचारों को जोड़ता हूँ। मुझे इस बात की खुशी है कि सरकार ने इस बात पर चर्चा करने और हम सब को अपनी बात रखने का मौका दिया।

मैं अभी जब भारतीय जनता पार्टी के माननीय सदस्य जी की बात सुन रहा था, तो वे बिहार के इलेक्शन और भविष्य में आने वाले उत्तर प्रदेश के इलेक्शन पर भी काफी चर्चा कर रहे थे।

महोदय, मैं कुछ बातें ऐसी कहना चाहता हूँ, जो हम लोगों ने अपनी आंखों से देखी और जिस इलेक्शन कमीशन से हमें यह उम्मीद थी कि निष्पक्ष काम होगा, निष्पक्ष कार्यवाही होगी, वह हमें कहीं देखने को नहीं मिली। मैं सबसे पहला उदाहरण यह देना चाहता हूँ कि रामपुर लोक सभा क्षेत्र का

बाइ-इलेक्शन हुआ, जब रामपुर लोक सभा क्षेत्र का बाइ-इलेक्शन हो रहा था, तो भारतीय जनता पार्टी की सरकार के मुख्य मंत्री जी और पूरी भारतीय जनता पार्टी ने यह तय किया था कि यहां से समाजवादी पार्टी नहीं जीतेगी, यहां भारतीय जनता पार्टी जीतेगी। हमें यह आशंका थी कि हमें हर तरीके से दबाया जाएगा, चुनाव में हर तरीके से धांधली की जाएगी। जिस समय चुनाव शुरू हुआ, हमें वे चीजें देखने को मिलीं।

सभापति महोदय, वोटिंग के दिन हमने देखा कि किस तरीके से पुलिस और पूरा प्रशासन इस बात पर लगा हुआ था कि कोई भी वोटर घर से न निकले, रामपुर का बाइ-इलेक्शन हमने ऐसा देखा, जहां पर पूरा पुलिस प्रशासन, भारतीय जनता पार्टी की सरकार, इस कोशिश में लगी थी कि मतदाता बाहर न निकलें और वहां से पहली बार भारतीय जनता पार्टी लोक सभा का चुनाव जीती। मैं बाइ-इलेक्शन लोक सभा की बात कर रहा हूं। हमने एक-एक घटना की सूचना इलेक्शन कमीशन को दी है।

13.03 hrs

(Hon. Speaker in the Chair)

हमने एक-एक घटना के बारे में कि पुलिस क्या कर रही है, पुलिस ने कहां बैरिकेडिंग लगायी है, पुलिस कहां रोक रही है, कौन पुलिस का अधिकारी कहां जा रहा है, डीएम क्या कर रहा है, कमिश्नर क्या कर रहे हैं? उसके बावजूद भी इलेक्शन कमीशन ने किसी के खिलाफ एक भी कार्रवाई नहीं की। ... (व्यवधान)

अध्यक्ष महोदय, जब हम यह बात समझ गए कि इलेक्शन कमीशन ... (अध्यक्षपीठ के आदेशानुसार कार्यवाही-वृत्तान्त में सम्मिलित नहीं किया गया।) है, ... (व्यवधान) अध्यक्ष महोदय, जो नए-नए लोग इधर से उधर खिसक गए हैं, ये न बोलें तो अच्छा ही है। ... (व्यवधान)

माननीय अध्यक्ष : मेरा अखिलेश जी से आग्रह है।

... (व्यवधान)

श्री अखिलेश यादव : अध्यक्ष महोदय, माननीय सदस्य कुछ जानते नहीं हैं। ये न पढ़े-लिखे हैं और न ही कुछ जानकारी रखते हैं।... (व्यवधान)

अध्यक्ष महोदय, ये अनपढ़ इसलिए हैं, मैं यह बात इसलिए कह रहा हूँ कि जो-जो घटनाएं मैं बता रहा हूँ, मैंने एक-एक घटना इलेक्शन कमीशन को टैग किया है, एक-एक वीडियो इलेक्शन कमीशन को दिया है, एक-एक पत्र इलेक्शन कमीशन को लिखा है। अगर उन्होंने उस पर एक भी कार्रवाई की हो, अगर ये जानते हों, तो मुझे बता दें।... (व्यवधान)

अध्यक्ष महोदय, मैं दूसरी बात बताना चाहता हूँ कि चुनाव जीते जाते हैं, हारे जाते हैं। कभी कोई चुनाव जीतता है, कभी कोई चुनाव जीतता है। एक समय था, जब हम लोग काँग्रेस पार्टी से लड़ते थे और एक समय आ गया है कि अब हम आपसे लड़ रहे हैं। चुनाव कभी ये जीतते हैं, कभी वे जीतते हैं, कभी मैं जीतता हूँ। एक समय था जब यहां लोक सभा में हमारे पाँच सांसद थे। इस बार हम लोगों ने भारतीय जनता पार्टी को दूसरे नम्बर पर किया और इस बार एक नम्बर पर समाजवादी पार्टी आई है।

जहां से आपने कम्युनल पॉलिटिक्स शुरू की, जहां से आपने देश में कम्युनल माहौल बनाया था, अगर उस अयोध्या से कोई जीता है तो हमारे समाजवादी पार्टी के अवधेश जी जीत कर आए हैं। ये चुनाव जीते जाते हैं, हारे जाते हैं, लेकिन जिस संस्था की जिम्मेदारी निष्पक्ष रहने की है, आखिरकार वह संस्था निष्पक्ष क्यों नहीं है, सवाल यह है।

महोदय, मैं यहां से बाई-इलेक्शन का सवाल उठाता हूँ। मैं तीन बाई-इलेक्शन्स का उदाहरण देना चाहता हूँ।

माननीय अध्यक्ष : यहां बाई-इलेक्शन पर चर्चा नहीं हो रही है, चर्चा चुनाव सुधार पर हो रही है।

श्री अखिलेश यादव : अध्यक्ष महोदय, जब तक आप चीजों को नहीं जानेंगे, अगर मैं इसका उदाहरण नहीं दूंगा कि इलेक्शन कमीशन क्या कर रहा है, तो फिर मैं रिफॉर्म्स की क्या मांग करूंगा?... (व्यवधान)

अध्यक्ष महोदय, मैं पहले बाई-इलेक्शन के बारे में बताना चाहता हूँ। अगर आप रिफॉर्म्स पर बात कर रहे हैं तो क्या-क्या घटनाएं हुई हैं, उनके बारे में बात तो करनी पड़ेगी।

अध्यक्ष महोदय, मैं मिल्कीपुर के बाई-इलेक्शन की बात करना चाहता हूँ, जो अयोध्या क्षेत्र

में आता है। इलेक्शन कमीशन को हम लोगों ने शिकायतें की कि यहां धांधली होने जा रही है, चुनावों में हराया जाएगा। वहां की सरकार ने मिलकर किस अधिकारी को कहां पोस्ट करना है, किसको प्रिंसाइपलिंग ऑफिसर बनाना है, यह किया और हम लोगों ने ऐसे लोगों को रंगे-हाथ पकड़ा। एक व्यक्ति को पकड़ा, वे 6 वोट्स डाल कर आ रहे थे। एक व्यक्ति को पकड़ा, जो दूसरी विधान सभा से थे। एक मंत्री जी भाग गए, जो हजारों लोगों को लेकर उस विधान सभा में आए हुए थे। ये बातें मैं इसलिए बता रहा हूं कि अगर हमें रिफॉर्म करना है तो रिफॉर्म तभी संभव है, जब हमारा इलेक्शन कमीशन निष्पक्ष होगा।

अध्यक्ष महोदय, मैं काँग्रेस पार्टी के सुझाव से सहमत हूं। उन्होंने जो पहला सुझाव दिया है और हम समाजवादी पार्टी के लोग भी यह मानते हैं कि इलेक्शन कमीशन के अप्वायंटमेंट का जो तरीका है, वह तरीका बदला जाए। वह कम से कम ऐसा हो कि वह पारदर्शी हो, निष्पक्ष हो और यह दिखे कि कम से कम हमारी भी कुछ भागीदारी है, क्योंकि जो व्यवस्था पहले थी, अगर उस व्यवस्था को किसी ने बदलने का काम किया है तो भारतीय जनता पार्टी ने किया है। इस व्यवस्था को बदलने का जो सुझाव काँग्रेस पार्टी ने रखा है, उस सुझाव से हम सहमत हैं।

काँग्रेस पार्टी ने जो दूसरा सुझाव दिया है, थोड़े दिनों बाद काँग्रेस में सुधार आया है, इसके लिए हम उनको धन्यवाद और बधाई देते हैं। उन्होंने कहा और मेरा भी सुझाव है कि इलेक्शन बैलेट पेपर से होना चाहिए। वह इसलिए होना चाहिए कि बहुत प्रश्न उठ रहे हैं, बहुत उंगली उठ रही है। इलेक्ट्रॉनिक चीजों पर बहुत सवाल खड़े हो रहे हैं। केवल भारत के लोकतंत्र में ही नहीं, बल्कि दुनिया के लोकतंत्र में यह हो रहा है। जो कुछ-कुछ लोग इलेक्ट्रॉनिक और टेक्नोलॉजी की बात कर रहे हैं, मैं उनसे यह कहना चाहता हूं कि भारत और जर्मनी की तुलना कर लें, भारत और अमेरिका की तुलना कर लें, भारत और जापान की तुलना कर लें कि हम कहाँ खड़े हैं। अगर वे संपन्न देश, जो टेक्नोलॉजी में हमसे कई गुणा आगे हैं, अगर वे ई.वी.एम. को स्वीकार नहीं कर रहे हैं तो आखिरकार हम ई.वी.एम. को क्यों स्वीकार कर रहे हैं? अगर उन देशों में लोकतंत्र है और वहां बैलेट से वोट पड़ रहे हैं तो यहां पर भी बैलेट से वोट्स पड़ने चाहिए। मेरी जानकारी जहां तक है, वह जानकारी यह

कहती है कि अगर जर्मनी में आप ई.वी.एम. से वोट डालेंगे, तो वह अन-कंस्टीट्यूशनल माना जाएगा। यह सोचिए कि जर्मनी जैसा देश अपने यहां बैलेट पेपर से वोट डलवा रहा है तो फिर भारत जैसे देश में हम बैलेट पेपर से वोट डालने की तरफ क्यों नहीं जा रहे हैं?

रिफॉर्म्स की जो बात आई है तो सबसे पहला सवाल यही है कि रिफॉर्म्स का मतलब क्या होता है? जब कोई चीज अपने मूल रूप-स्वरूप में होती है, तो उसे 'फॉर्म' कहते हैं। जब वह मूल फॉर्म को खो बैठती है तो 'डिफॉर्म' हो जाती है और फिर उसी मूल फॉर्म में ले जाने का जो प्रयास होता है, वह रिफॉर्म कहलाता है।

अध्यक्ष महोदय, सवाल यह भी है कि रिफॉर्म की जरूरत क्यों पड़ी, हमारी चुनावी प्रक्रिया खराब क्यों हुई और उसे खराब किसने किया? किसी भी चीज के खराब होने के दो कारण होते हैं। एक यह कि उसे बाहरी लोगों ने खराब किया और दूसरा, वह कि उसके अंदर से ही किसी ने खराब किया या किसी ने अपने स्वार्थ के लिए करवाया।

अध्यक्ष महोदय, आज यह अजीब हालत है कि बाहर से ज्यादा चुनावी प्रक्रिया अंदर से खराब हुई है। यह उदाहरण मैं इसलिए देना चाहता था कि लोक सभा के बाई इलेक्शन में मैंने इसे देखा था। जिस तरह की शिकायतों की गई थीं, लेकिन एक भी शिकायत पर कार्रवाई नहीं हुई। मैं फर्रुखाबाद के लोक सभा चुनाव का एक और उदाहरण देना चाहता हूं, हालांकि मैं और लोक सभा चुनाव के बारे में नहीं कहूंगा। वर्ष 2024 के फर्रुखाबाद लोक सभा चुनाव को मैंने बहुत करीब से देखा था। वहां के जिलाधिकारी, वहां के पुलिस प्रशासन पूरे दिन लाठी चलाते रहे। वहां कभी लाइट जाती थी, कभी लाइट आती थी। जब हम लोगों ने जानकारी करने की कोशिश की कि आखिरकार ऐसा क्यों हो रहा है, तो हमें पता लगा कि उन्हें रिजल्ट बदलना है। इस तरह से उत्तर प्रदेश का एक रिजल्ट नहीं बदला गया, बल्कि कई जगह रिजल्ट बदले गए। हम इलेक्शन कमीशन के सामने खड़े रह गए, हम इलेक्शन कमीशन को बताते रह गए कि धांधली हो रही है, लेकिन उसने कोई सुनवाई नहीं की। यह केवल एक लोक सभा में नहीं, बल्कि मैं फिर लौट कर आता हूं। जितने भी बाई

इलेक्शन हुए हैं, वहां वोट चोरी नहीं हुई, बल्कि वोट ... * हुई है। मैं फिर कहता हूं कि जहां-जहां आप लोग बाई इलेक्शन जीते हैं, अभी वर्ष 2027 भी आने वाला है। आप वहां एक भी विधान सभा चुनाव जीत कर दिखा देना, मैं ऑन दी फ्लोर ऑफ हाउस कह रहा हूं। अगर निष्पक्ष चुनाव होगा तो भारतीय जनता पार्टी वहां एक भी सीट जीतने वाली नहीं है।

दूसरा, समय-समय पर अकाउंट में जो पैसा आ जाता है, यह लोकतंत्र को सबसे ज्यादा कमजोर कर रहा है। आपने बिहार में 10 हजार रुपये बांट दिए। अभी हमने सुना है कि बहुत सारी महिलाओं ने कई जिलों में आंदोलन किया है। अब आप लोग 10 हजार रुपये के वादे से मुकर रहे हैं। मुझे याद है कि जिस समय मैं उत्तर प्रदेश में फ्री में मोबाइल देने जा रहा था, कैबिनेट से मैंने पॉलिसी पास की थी, लेकिन यही बीजेपी के लोग चिल्ला-चिल्ला कर कह रहे थे कि चुनाव को इंप्लूएन्स करने के लिए पॉलिसी लेकर आए हैं। अगर इलेक्शन कमीशन के माध्यम से किसी ने इसको रोक लगाने का काम किया था तो वह भारतीय जनता पार्टी थी। एक तरफ तो आप अपना पैसा दे रहे हैं, लेकिन दूसरी तरफ अगर कोई जनता के लिए पॉलिसी लेकर आता है तो उसको आप रोकना चाहते हैं। यह भेदभाव अगर किसी ने देखा है तो हम लोगों ने देखा है।

तीसरा, हम चाहते हैं कि चुनाव में मीडिया का जो रोल है, कुछ बातें हम लोगों को समझ में नहीं आती हैं। हमारे जो गरीब मतदाता हैं, वे कभी-कभी हमसे पूछते हैं कि आप तो टीवी पर आते हैं और चले जाते हैं, लेकिन कुछ लोग टीवी पर आते हैं, मगर जाते ही नहीं हैं। आखिर इसका कारण क्या है? अगर इलेक्शन के समय हम सभी पोलिटिकल पार्टिज को बराबर स्पेस नहीं मिलेगा तो शायद चुनाव निष्पक्ष नहीं होंगे।

अध्यक्ष महोदय, आपके माध्यम से मेरा यह सुझाव भी है कि चाहे वे प्राइवेट हों या सरकारी हों, मीडिया में हम लोगों को भी बराबर का स्पेस मिलना चाहिए। अब जब नया जमाना आया है तो एक नई चीज भी आई है, वह सोशल मीडिया है। पहली बार हमें देखने को मिल रहा है कि जहां पर

* Not recorded as ordered by the Chair.

इमेज बनाने के लिए पैसा खर्च नहीं किया जा रहा है, बल्कि दूसरे की इमेज कैसे खराब की जाए, उसके लिए पैसा खर्च किया जाता है। जितने भी नकारात्मक कैंपेन हैं, मैं दावे के साथ कह सकता हूँ कि हमारे पास कोई एजेंसी नहीं है, कोई सोशल मीडिया टीम नहीं है, जिसके माध्यम से हम नेगेटिव कैंपेन रन कराते हों। लेकिन, भारतीय जनता पार्टी के पास हजारों ऐसे लोग हैं, वे हजारों-करोड़ों रुपये इस बात के लिए खर्च करते हैं कि नेगेटिव कैंपेन कैसे रन किया जाए। चुनाव जितना करीब आता है, उतना सोशल मीडिया से लेकर हर प्लेटफॉर्म पर अगर कोई नेगेटिव कैंपेन कर रहा है तो वह भारतीय जनता पार्टी के लोग कर रहे हैं। इलेक्टोरल बॉण्ड की बात मैं इसलिए नहीं करना चाहता हूँ, क्योंकि हमें तो कुछ मिला ही नहीं है।

अध्यक्ष महोदय, मैं इलेक्टोरल बॉण्ड की क्या बात करूँ। अगर सबसे ज्यादा इलेक्टोरल बॉण्ड किसी को मिले हैं, तो सत्ता में बैठे हुए लोगों को मिले हैं। दूसरा कांग्रेस पार्टी को मिले हैं। कांग्रेस भी हमारे मित्र ऐसे हैं, जो हमें नहीं बताते हैं कि कहाँ से मिलते हैं। ... (व्यवधान) अध्यक्ष महोदय, सबसे ज्यादा चुनावी खर्चा इनके पास है, दूसरा खर्चा इनके पास, हम लोगों का भी तो कोई ख्याल रखे। ... (व्यवधान) वो आप बता देना।

अध्यक्ष महोदय, ये जो इलेक्टोरल बॉण्ड वाला खेल है, ये दिखाई देने वाला खेल है। उसमें हम लोग कहाँ टिकेंगे, रीजनल पार्टियाँ कहाँ टिकेंगी। इसलिए अगर यह तरीका हो कि चुनावों में खर्च कैसे कम हो, इस पर इलेक्शन कमीशन को सोचना चाहिए कि यह खर्चा कैसे कम किया जाए।

जहाँ तक एसआईआर की बात है, यूपी में जो एसआईआर चल रही है, उसमें अभी तक दस लोगों की जान जा चुकी है। जिन बीएलओज को गांव-गांव और गली-गली जाने का काम मिला है, उसमें लगभग दस लोगों की जान जा चुकी है। हमारे पास नौ लोगों की सूची है। मुरादाबाद में बीएलओ सर्वेश सिंह ने फांसी लगा ली, उन पर काम का बोझ था। बिजनौर में बीएलओ शोभारानी को 29 नवम्बर को हॉर्ट-अटैक आ गया। देवरिया के लेखपाल आशीष कुमार की 29 नवम्बर को ड्यूटी के दौरान तबीयत बिगड़ी, उसके बाद उनकी मृत्यु हो गई। फतेहपुर में लेखपाल सुधीर कुमार ने शादी के एक दिन पहले फांसी लगा ली। मैं खुद इस परिवार से जाकर मिला था। अध्यक्ष महोदय, जब

परिवार के लोगों से बातचीत हुई, तो उन्होंने बताया कि उनके ऊपर काम का इतना बोझ था और अधिकारी इतना दबाव बना रहे थे कि वह क्या करते?

अध्यक्ष महोदय, इलेक्शन कमीशन ने कहा कि हम बीएलओज को ट्रेनिंग देंगे। मैं यह दावा कर सकता हूँ कि उत्तर प्रदेश के बहुत कम बीएलओज को ट्रेनिंग मिली होगी और यहाँ मैं कह सकता हूँ कि एक भी बीएलओ को ट्रेनिंग नहीं दी गई, जो देनी चाहिए थी। जो बीएलओ ड्यूटी में लगाए गए हैं, उनका पूरा परिवार लगा हुआ है कि कैसे भी अपने परिवार के बीएलओ सदस्य को मदद पहुँचाएं। कई बार महिलाएं अपना फॉर्म नहीं भर सकती हैं। उसके परिवार के सदस्य लगे हुए हैं कि हम उनका फॉर्म कैसे भरवाएं। नौ लोगों की जान गई है। हमने अपनी पार्टी की तरफ से दो लाख रुपये की मदद की है। हमारी मांग है कि चुनाव आयोग और इस लोकतंत्र को मजबूत करने के लिए एक करोड़ की मदद होनी चाहिए और उन्हें सरकारी नौकरी मिलनी चाहिए।

अध्यक्ष महोदय, धांधली कैसे होती है, चुनाव होने से पहले ही वोट कट जाते हैं। हमारे माननीय सदस्य राजीव राय जी बैठे हुए हैं। वह किताब लाए हैं या नहीं लाए हैं। वहाँ पर चुनाव घोषित नहीं हुआ, लेकिन सरकार के लोगों ने मिलकर वोट पहले ही काट दिए। ये लिस्ट है, इसमें अगर एक भी गलत हो, तो बता दीजिए। चुनाव हुआ नहीं और इलेक्शन कमीशन ने उसके पहले ही वोट काट दिए। कितने वोट काटे हैं, पंद्रह हजार वोट काटे हैं। वर्ष 2022 के चुनाव में मैंने आरोप लगाया था कि इलेक्शन कमीशन ने जानबूझकर और सरकार के लोगों ने मिलकर उत्तर प्रदेश में हर विधान सभा में वोट काटे थे और चिन्हित कर-करके वोट काटे थे। यह चिन्हित किया था कि समाजवादी पार्टी का वोट कौन है, इसे काटा जाए और हजारों की संख्या में वोट काटे थे। जब इसकी शिकायत इलेक्शन कमीशन से की, तो उन्होंने एफिडेविट मांगे थे। अध्यक्ष महोदय, मैंने हजारों लोगों के एफिडेविट दिए थे और यह कहा था कि ये जिंदा थे। इन्होंने वर्ष 2017 में वोट डाला था और वर्ष 2022 में उनका वोट कट गया है, लेकिन अभी तक इलेक्शन कमीशन ने किसी भी अधिकारी के ऊपर कोई कार्रवाई नहीं की, इसलिए यह सुधार की प्रक्रिया चुनाव आयोग से ही शुरू होनी चाहिए।

चुनाव आयोग को निम्नलिखित बातों का सुधार करना ही होगा - चंडीगढ़ में कैमरे के सामने की चोरी पर, बंदूक तानकर वोटरों को वोट डालने से रोकने पर, उप चुनाव में चुन-चुनकर अधिकारी पोस्ट करने पर, जीतने के बाद भी सर्टिफिकेट बदल देने पर, हमारे द्वारा चुनाव आयोग को दिए गए हजारों एफिडेविट्स प्राप्त न होने की झूठी बात पर, जबकि हमारे पास जमा करने की रसीद हैं, वॉशिंग मशीन फॉर्मूले पर, जिसमें एक दिन पहले का भ्रष्टाचारी अगले दिन भद्राचारी हो जाता है और ऊंचे पद पर बैठा दिया जाता है।

सत्ताधारियों के पैसे बाँटने पर और फिर पकड़े जाने पर भी कार्रवाई होनी चाहिए। चुन-चुनकर पीडीए के वोट काटने पर भी होनी चाहिए। नकली वोटर्स से वोट डलवाने पर, नकली आधार कार्ड बनाकर चुनावी खेल करने पर, एक वोटर के द्वारा कोई वोट डालने पर, चुनाव के दौरान योजना चलाकर घूस देने पर भी कार्रवाई होनी चाहिए।

अध्यक्ष महोदय, मैं यह जरूर कहना चाहूंगा कि जब 'वन नेशन वन इलेक्शन' की बात होती है और अभी सत्ता पक्ष के माननीय सदस्य ने कहा कि वे एक वोटर लिस्ट भी करवा देंगे। उन्होंने यह कहा कि 'वन नेशन वन इलेक्शन' तो होगा ही होगा, उसके साथ वोटर लिस्ट भी एक होगी। हमें उम्मीद है कि वोटर लिस्ट एक होगी और वोटर कार्ड ऐसा बने, चूँकि अभी तक तो हम आधार कार्ड के लिए मांग करते थे। देश के प्रधान मंत्री जी कहते हैं कि हम कई समस्याओं का समाधान कर चुके हैं जैसे एफिडेविट, सेल्फ अटेस्टेड दे देंगे, डेट ऑफ बर्थ दे देंगे तो हम स्वीकार कर लेंगे, लेकिन अब सुनने में आ रहा है कि ये यूपी में आधार को ही नहीं मान रहे हैं। आधार जैसा कार्ड, जिसमें सब कुछ डॉक्यूमेंटेड है, आपके फिंगर्स हैं, आपकी आईज हैं, आपकी पूरी डिटेल है, उसके बावजूद भी आप आधार को नहीं मान रहे हैं। इसका मतलब यह एसआईआर नहीं है। आप अन्दर ही अन्दर एनआरसी वाला काम कर रहे हैं।

अध्यक्ष महोदय, हमने उत्तर प्रदेश में सुना है कि वहां के मुख्य मंत्री जी कह रहे हैं कि हम डिटेन्शन सेन्टर बना रहे हैं। एसआईआर में जिसका नाम नहीं है, उसके लिए डिटेन्शन सेन्टर की क्या जरूरत है? इसका मतलब यह है कि जो काम ये एनआरसी में खुलकर नहीं कर सकते थे, वह काम

ये एसआईआर के बहाने कर रहे हैं, तभी ये कभी-कभी कहते हैं कि देश में घुसपैठिए हैं और उनके लिए डिटेंशन सेन्टर्स बन रहे हैं।

दरअसल, सबसे बड़े सुधार की जरूरत यह है कि लोकतंत्र में फिर से भरोसा जगाया जाए। ईवीएम को हटाकर बैलेट से चुनाव कराए जाएं। चुनावी धांधली होने पर तय समय सीमा में कार्रवाई हो। विपक्षी अनदेखी न की जाए। विपक्षी शिकायतों पर पक्षपात न हो। चुनाव आयोग निर्भीक हो। चुनाव आयोग सरकार के इशारे पर काम न करे। चुनाव आयोग एक विचारधारा के लोगों का गुट बनकर न रह जाए। चुनाव आयोग ईमान की लगाम कभी न छोड़े। चुनाव आयोग यह ऐतिहासिक जिम्मेदारी समझे कि उसकी आज की गलती देश के भविष्य को सदियों के लिए बर्बाद कर सकती है।

अध्यक्ष महोदय, सबसे बड़ा सुधार यही है कि चुनाव आयोग अंतरात्मा की आवाज सुने और सच्चे देश प्रेम को दिखाते हुए खुदगर्जी की सियासत करने वालों के हाथ की कठपुतली न बने। हमें उम्मीद है कि कुछ लोगों की वजह से चुनाव आयोग की जो छवि खराब हुई है, वह अब और नहीं होगी। इलेक्शन रिफॉर्म्स तब तक निरर्थक हैं, जब तक इलेक्शन कमीशन में रिफॉर्म नहीं होगा। इसीलिए जो सुझाव विपक्ष की तरफ से आ रहा है कि इलेक्शन कमीशन के गठन में पहले जो व्यवस्था थी, वह पुनः लागू हो। उसी के बाद इलेक्शन कमीशन में सुधार संभव है। इलेक्शन कमीशन जितना मजबूत होगा, उतना ही हमारा लोकतंत्र मजबूत होगा। हम संविधान से जितना खिलवाड़ करेंगे, उतना ही समझेंगे कि आप लोकतंत्र से खिलवाड़ कर रहे हैं।

अध्यक्ष महोदय, मैं इन्हीं शब्दों के साथ आपका विशेष धन्यवाद देता हूँ और उम्मीद करता हूँ कि इलेक्शन कमीशन भविष्य में फेयर काम करेगा।

माननीय अध्यक्ष : श्री कल्याण बनर्जी।

आज कल्याण बनर्जी सूट बूट में हैं और टाई भी लगा रखी है।

SHRI KALYAN BANERJEE (SREERAMPUR): Thank you, hon. Speaker, Sir.

माननीय अध्यक्ष : आज तो आप सूट और टाई के हिसाब से ही बोलेंगे न?

SHRI KALYAN BANERJEE (SREERAMPUR): Sir, I am obliged that you are holding the Chair.

Sir, after the commencement of the Special Intensive Revision (SIR), huge work pressures, inhuman work pressures, were faced by the BLOs. As a result, thereof, in West Bengal, 20 persons have committed suicide and suicide notes are there; five persons became ill; 19 persons have expired; and three persons attempted to commit suicide. Who will be responsible for this? Is it the Election Commission? And it has been pointed out that because of the pressure, they are committing suicide.

Sir, this is not a lone picture of West Bengal. Let me tell you about Uttar Pradesh. अखिलेश जी ने इसके बारे में अभी-अभी बोला है। There were 10 persons. It is a BJP-ruled State.

In Madhya Pradesh, there were 9 persons - BJP ruled State; In Gujarat there were 6 persons - BJP ruled State; Rajasthan जो कि आपका और बीजेपी का स्टेट है there were 3 persons, क्या कभी उन लोगों के पास आपके कोई एमपी या चीफ मिनिस्टर गए हैं? क्यों सुसाइड किया? हम लोग गए थे। In Kerala which is ruled by CPM, there were 1 person; In Tamil Nadu ruled by DMK there were 2 persons. The three are non-BJP ruled States, and five are BJP ruled States.

Let me talk about some constitutional provisions and the law. Sir, Article 324 of the Constitution of India has given the Election Commission the power of superintendence, direction and control of elections, including the preparation of the electoral roll.

Article 327 of the Constitution of India empowers Parliament to enact laws

for the purpose of elections - elections to the House of the People, subject to the provisions made by Parliament from time to time by law, with respect to all matters relating to or connected with elections to either House of Parliament or to the Legislative Assemblies.

Therefore, by virtue of this power under Article 327, this Parliament has enacted the Representation of the People Acts, 1950 and 1951. The Act of 1950 is the subject matter today because it deals with the electoral roll.

The Election Commission keeps saying, "I have the power of superintendence; I can do anything." But, with respect, I submit that the power of superintendence cannot override the power enacted by Parliament under any Act, under Article 327.

How does this power operate? How will the electoral roll be prepared? That has been provided by this Parliament under the Representation of the People Act, 1950 and the rules framed thereunder — the Registration of Electors Rules, 1960. Section 21 and Section 22 of the Act deal with the preparation and revision of electoral rolls.

Section 21(3) states that notwithstanding anything contained in subsection (2), the Election Commission may, at any time and for reasons to be recorded, direct a special revision of the electoral roll for any constituency or any part thereof, in such manner as it deems fit. If the word used is "Constituency", we cannot read it as "Constituencies". We cannot interpret this provision to mean that, by invoking the power under Section 21(3), the Election Commission can order a revision for the entire country. This SIR cannot be done.

There already exists an electoral roll, and as long as this electoral roll exists, any election must be conducted on the basis of the existing electoral roll.

13.29 hrs

(Shri Jagdambika Pal *in the Chair*)

Sir, these are the Rules - the Representation of the People (Registration of Electors) Rules, 1960. From Rule 5 to Rule 22, they deal with the registration of electors - how it is done, and how the electoral roll is prepared.

Sir, here, more important is the Rule 24. Rule 24 speaks about this. If any constituency is delimited anew in accordance with law and it is necessary urgently to prepare the roll for such constituency, the Election Commission may direct that it shall be prepared by putting together the rolls of such of the existing constituencies or parts thereof and by making appropriate alterations. Therefore, the moment delimitation has taken place, electoral roll has come into force under the operation of these rules and only that roll will remain. How does the 2002 electoral roll exist? Delimitation was effected in 2009. Electoral roll was prepared in 2009. All of us, many of us, have been elected and come to this House on the basis of that electoral roll. If this electoral roll comes, 2002 electoral roll has gone, it does not exist at all. The whole SIR is contrary to Rule 24 and also contrary to the constitutional provisions and the Act and that is absolutely unconstitutional. You cannot do it. It is not the whims and choices of the Election Commission or its caprice. Election Commission has to go by each and every word of the Act and the Rules. It cannot do the delimitation in this fashion.

Sir, have you seen the enumeration list? In the enumeration list, it has the names of the relatives. Relatives are not defined under the Act. Relatives have

not been defined under the rules. My brother is also my relative. My wife is also my relative. My uncle is also my relative. My father-in-law is also my relative. But the Form F has been made in such a way that unless the parents names are not there, they would not be treated as relatives. The app will not entertain. It will reject.

Sir, the question is whether an app will decide who will be my relative. My brother is not my relative, my wife is not my relative, how can it be? If my wife's name is there in 2002 list, if my name is not there in 2002 list, and let us assume that my parents have died, then, I will not be included. What is the ambition? What is the object? The object is the inclusion, and here, that object is being defeated. SIR is only to delete the electors. It is only to delete the electors. How will new voters come? What is the Election Commission saying? No, allow us to do this SIR. Thereafter, we will take up the exercise of the enrolment of the new electors. Is it not contrary to the Act and Rules? Is it not contrary to the Constitution? Why can an elector whose name was there in 2024 be said, he is not for the time being an elector since his name is not there in 2002? You are taking away the right. Election Commission will take away my right to remain as an elector. Even for one day, the constitutional right cannot be taken away if right under the Constitution is there.

Sir, one thing is there which is called voters' right. Only in that case, you have a right to election. आप जब वोटर ही नहीं रख रहे हैं तो इलेक्शन क्यों रख रहे हैं? वोटर को डिलीट कर देंगे तो इलेक्शन का क्या फायदा होगा? यह पहले भी था और अब भी है, elector will decide about the Government as to who will be my Government. अभी मोदी जी

डिसाइड करते हैं Government through the Election Commission मुझे वोट देने वाला मेरा वोटर कौन-कौन होगा, वह डिसाइड करते हैं।

Why is it so?

HON. CHAIRPERSON: The Election Commission is a Constitutional body.

SHRI KALYAN BANERJEE: Yes, Sir, Election Commission is a Constitutional body. Sir, so many persons have said this. Nobody raised any objection but you are raising an objection. सर, मैं बोल रहा हूँ, इसलिए ऑब्जेक्शन मत कीजिए। आप सुनते रहिए। ... (व्यवधान) इलेक्शन कमिशनर के अगेंस्ट कुछ नहीं बोल सकते हैं, लेकिन इलेक्शन कमीशन के बारे में बोल सकते हैं।

Sir, the relatives will be deprived of it. I am telling you an incident. One lady from my constituency came to me and said: "Sir, we have a great difficulty." I said: "What has happened?" She said: "The names of my father-in-law and mother-in-law were there in the electoral roll of 1995. They were working in the Railway Department at Kharagpur. In 2001, at the end, they were transferred. In 2002, when the S.I.R. was brought in, as they were transferred, their names were not included. Thereafter, their names have again been included. Now, they are not enrolling my mother-in-law as the name of my father-in-law is not there." What an unfortunate thing is going on in the country. An employee has been transferred in 2002. Now, his name is not there, and there is no rule to enrol him. I asked her: "In case your father-in-law has expired, do you have the name of your uncle or not? If it is there, put that name. If the Election Commission does not do it, I will see to it upto the Supreme Court. I will let them know the power of Supreme Court." Nobody is above the law. No one is above

the law, and the final wording should be said by the Supreme Court of India. Aadhaar Card was not mentioned in the first enumeration list. In case of Bihar, Supreme Court has included the Aadhaar Card in the last list of documents, which has resolved so many problems.

Sir, as far as the deletion part is concerned, I would like to know whether the objective of this entire exercise is to delete the names of the voters or not. This is a very crucial question. That cannot be the purpose. But, what is the Election Commission saying? They are saying that three lakh voters, five lakh voters or seven lakh voters have been deleted, and the BJP people are dancing in West Bengal. एक करोड़ चला जाएगा, एक करोड़ चला जाएगा। सर, यह कैसे हो सकता है? What is the Election Commission doing? They are busy in finding out whether an elector is a citizen of India or not. Under the provisions of the Representation of the People Act, Repression People's Act, 'an ordinarily resident' can be enrolled, not necessarily the 'citizen of India'. Who will decide this? Will the Election Commission decide who is the citizen? ... (*Interruptions*)

HON. CHAIRPERSON: Then, follow it.

श्री कल्याण बनर्जी : सर, मुझे बोलने दीजिए। आपने तो फॉलो कर लिया, देश का आदमी फॉलो नहीं कर सकता है। देश का आदमी भी सुन रहा है। आप सिर्फ अकेले नहीं सुन रहे हैं। हमें बोलने दीजिए।

Who will decide about the citizenship? It should be decided as per the Citizenship Act, as per the authority. It should not be decided by the Election Commission of India. Even if any foreigner is there, who can arrest him? Is this the Election commission? Certainly, not. There is a law relating to that, and it will

be decided according to that. To whom is this power given? This power has been given to the police. Therefore, the Election Commission is not the authority to decide who is a citizen and who is not a citizen. बिहार में तो आप लोगों ने बहुत कुछ किया। आपने कहा कि हम सब घुसपैठियों को निकाल देंगे। मोदी जी, जाकर स्पीच दे रहे थे कि हम लोगों ने घुसपैठियों को निकालने के लिए एसआईआर किया है।

एक भी घुसपैठिया बिहार के इलेक्शन में नहीं मिला। जब बिहार का एसआईआर हुआ, वहां पर एक भी घुसपैठिया नहीं मिला। अरे, घुसपैठिया लेकर क्या करेगा? Where are the foreigners? You have failed to discharge your duties. If the foreigners have come, where are they? The BSF could not detect them. The CISF could not detect them. ... * . That is not the fault of anyone else.

सुनिए सर, आप इतनी बातें बोल रहे हैं। अभी मिजोरम में क्या हुआ। The power has been given to the authorities in Mizoram ... (*Interruptions*) गृह मंत्रालय ने मिजोरम को परमिट कर दिया है, जो बाहर से आते हैं, उनकी एंट्री करो। Why? What is the reason? Is the State of Mizoram a favourite child of Shri Narendra Modi ji and Shri Amit Shah ji? If someone speaks Bengali in Delhi, would you say that he or she should be arrested. You have seen the order of the Supreme Court. पहले उनको ले आइए उसके बाद उन पर विचार होगा। सोनाली बीबी को ले आना पड़ा, उसके बाद विचार होगा। देश से सभी बंगाली लोग को रोहिंग्या बोलकर निकाल देंगे और रोहिंग्या कहां आ रहे हैं, रोहिंग्या मिजोरम में आ रहे हैं under the directions issued by the Home Ministry. I understand the problem. The BJP is basically Bengali ... * . That is the reason Vidyasagar's statue was broken. That is the reason Raja Ram Mohan Roy has been seriously

* Expunged as ordered by the Chair.

criticised. ... * They hate Bengalis. This is your work that you have done.

Sir, I will be very quick and cover three or four points more.

HON. CHAIRPERSON: You have already taken 20 minutes.

SHRI KALYAN BANERJEE: Sir, give me five minutes more.

It is stated that the process has caused panic, but do not cut it from Shatabdi. There has been a suicide attempt due to SIR panic. A mother attempted suicide along with the child under the documentation fear. The Matua community went on a hunger strike. Sir, do you know what is happening? One of the Ministers of State belonging to the BJP, sitting in West Bengal, is giving citizenship certificate to Matua community. Can you imagine? But, the Central Government is not arresting that Minister. This certificate will be given under the Citizenship Act, not under any other law.

Sir, in my constituency, labour from Matua community cast vote for me. When SIR was going on in one of the areas in my constituency, Domjur, Jagadishpur, a large number of people from Matua community came to me and said that their names would not be there. I asked them not to worry, I am here and Mamata Banerjee is here. We will see them in the political fight and in the Supreme Court also.

Sir, BLOs are linked with the SIR. Wi-fi connectivity is not available in the remote villages and you are saying that they have to work there. Even in the Panchayat Office, the Election Commission is not allowing the BLOs to function

* Expunged as ordered by the Chair.

from where the wi-fi connectivity is available. Sir, BSF exercises quasi-judicial authority deciding who will be the citizen of this country. The residents from the border districts experience constant fear of non-citizenship due to lack of proper adjudication procedure. I have spoken about the BLOs only. I have not spoken about the voters. When the SIR started, illegal pushback practice has commenced. All of a sudden, they have risen to push back the foreigners.

Sir, I thank you. At least, you have tolerated me this time. ... * I am grateful to you.

****THIRU DAYANIDHI MARAN (CHENNAI CENTRAL):** Hon. Chairman Sir, Vanakkam, Long live Tamil. Elections should be held in a fair and neutral way for electing the Members like us to the Parliament as well as the Members of the State Assemblies. This work has been assigned to the Election Commission. Since the day BJP came to power the belief and trust on this Election Commission has come down in the eyes of the common man. Not only people, Politicians like us have also lost trust in Election Commission. There is complete trust deficit. I can cite this with several examples. During the year 2014, BJP came to power. That time BJP had a secret alliance with AIADMK. During 2014 elections, a woman leader distributed money with an ambition of becoming Deputy Prime Minister and won the elections by securing votes. When we opposed at that time, do you know what the Election Commission was doing? When we went and lodged a complaint saying that they were distributing money

* Expunged as ordered by the Chair.

** English translation of the speech originally delivered in Tamil.

to woo the voters. The Election Commission did nothing. But it ordered Cr.PC 144 and ensured that AIADMK could distribute money hassle-free to the voters. In that way, the Election Commission indirectly supported AIADMK. As a result, during the 2014 elections, we could not get elected to this august House. I have already pinpointed this mistake of the Election Commission. Not only that Sir.

I want to ask whether Election Commission is truly impartial. How is it impartial? 2019-Elections were held in different phases. During the last phase of that Lok Sabha Election, for the last two days election campaigning was restricted to ensure peace and tranquility everywhere. What happened in 2019? Election Commission gave special permission to our Hon Prime Minister. Where? He was allowed to go to Kedarnath temple. Prime Minister will do meditation only during election and he will not do mediation otherwise. After that Prime Minister thanked Election Commission as during those two days, all the TV channels showed PM's face time and again continuously non-stop giving widespread coverage to him. After stopping all others from election campaigning, who is engaged in indirect campaign? It is the Election Commission. Similarly, during the 2024 elections, after finishing Kedarnath temple visit last time, Prime Minister came to our side. He went to Vivekananda Rock at Kanniyakumari and sat on meditation. Is it fair? Whether the Election Commission is neutral and fair while doing its duty? Election Commission will say that they want to stop distribution of money to voters whenever elections are held. But they never had seized any money of the candidates of BJP or the candidates belonging to the alliance parties of BJP. They only target the parties

in the Opposition and their candidates. I want to request the Election Commission to really undertake necessary genuine measures and if it does so we can also support them in such things. We will stand with you wholeheartedly if you do good work. We want real and true voters. We do not want bogus voters who find a place in two lists. You can delete those deceased voters for the list of Voters. Those who have been displaced should be included in the list of voters where they normally reside after displacement. There is no second thought on this issue. But what have a different kind of fear. Hon. Finance Minister recently came to Chennai, and said that there are 7000 fake votes in a particular constituency. I want to ask why are showing so much concern. It looks like as if a wolf was crying after seeing a goat drenched in rains. What does it mean? You are working in tandem with the Election Commission. It is our requirement. That's why I am asking you. Without doing any revision, this Election Commission was sleeping all the time like Kumbhakarna all these years. If there are fake or bogus voters in the list, you should have done revision of voters list well before elections. It should have been done well ahead of elections. But why are you carrying out this Special Intensive Revision, S.I.R. work just 3 months to go for Assembly Elections in Tamil Nadu. You should have started this revision work before 6 months. We are afraid of this fact. What kind of fear it is? On 8 November 2016, a person appeared on TV at 8 pm and said in a haste manner that from then onwards Rupee Notes having denomination of Rs 500 and Rs 1000 would become invalid. This was demonetization. He also said that the money which you had in bank accounts does not belong to you.

Similarly, on 4 November 2025, they have started a programme named S.I.R and said to the people of Tamil Nadu and some other States that only when they register once again they can be eligible voters. They say that your voting right has been snatched away overnight. Won't you be afraid of this? Who is behind all these actions? Such thoughts can come to only one person in this country. This kind of thought can appear only in the minds of Hon Prime Minister of India Narendra Modi. He can only bring overnight changes on everything around you. How many lives are lost due to his actions? If you see during last 29 days of this S.I.R., as many as 47 people have lost their lives. Particularly Officials died when they were engaged in Special Intensive Revision work. Is it good? Is it proper? Whatever the decisions you take, only the poor get affected and loose their lives. I want to ask you. If the Election Commission wants to conduct elections in a free and fair manner, it should go for a pilot project. This should be carried out in at least 4 Constituencies of a particular State. If you achieve success there, you can take this to other States of this country. You carried out S.I.R. in Bihar. What happened there? How many lakh voters have you found to be fake or bogus voters when you conducted S.I.R in Bihar? Have you set it right there in Bihar? You claim to say and do several things. But everything is impossible for you. What have you done? Now the Election Commission says that it is engaged in finding a particular person or a voter is an Indian or not. Is it your work? Is it the work of Election Commission? Sir I don't understand one thing. If I am a voter and I have my voting right, what should the Election Commission do? I want to say that it is the primary duty of the Election Commission to say to any

eligible voter that he/she has a vote and it is the right to exercise his/her adult suffrage. But the Election Commission has failed in its duty by putting the blame on the people, the voters. I want to ask you one thing, if you want get married, you may not need a bride. But you will definitely require Aadhar card.

Similarly if you want to get divorce, then again you may need an Aadhar card. If you give birth to a boy/girl then again you may need an Aadhar card. If you want to drive a car and for getting driving license, you may certainly need an Aadhar card. If you want to study in a college, you will definitely need an Aadhar card. If you want to pursue studies in a College, if you want to open a Bank Account, if you want to go for a Government job, you may need an Aadhar card. Even if one dies, Aadhar card is needed either to bury or cremate his body. Somehow this Government has attached Aadhar as mandatory in several programmes and measures. But they have bluntly refused to accept Aadhar card in the case of Voters and Voter list. Opposition parties went and approached hon. Supreme Court and only on the directions of the hon. Supreme Court, Aadhar card was once again accepted as an approved document. Why will not the Election Commission accept Aadhar which has been accepted in several places? I request you to link Aadhar with Voter Identity cards. If it is linked, you may not need to go for caste-based Census. Because every data is available in Aadhar card. Whichever State they are, their details are completely provided in Aadhar card. But why BJP is afraid of that? There is fear.

Every time you engage in such an activity, you intention, your objective, and your effort is to come to power by hook or crook or by ill means. If elections

are due in a particular State, Home Minister Amit Shah pays a visit to that State 6 months prior to elections. He will come to threaten; and which will be followed by actions of teams from ED, CBI and Income Tax department. Till that time none will come from neither ED nor CBI. They have a team which has work in the election-bound States. There are separate teams comprising ED and Income Tax used only to threaten. Whether the Election Commission would be silent on these lines? We want a fair and just elections. We want equality of everything to be implemented. Is it not the duty of the Election commission to stop such backdoor activities? But they are continuously engaged in activities hurting the general public. I am saying this. You take Tamil Nadu for example.

Our Tamil Nadu is a peaceful State. They are trying to do several things. The way they did in Ayodhya, they wanted to try in Tirupparankunram also. But you cannot reap success as long as our hon. Chief Minister and the leader of Dravidian Model of Government Shri M.K. Stalin is there in power. Sir we have a big fear in our minds. Some say that the Election Commission has swung into action for taking away the voting right from the eligible Voters in three phases. If you are given birth before July 1987, you can have only two documents. If you were born between July 1987 and 2004, you are expected to have 3 documents. And thirdly if you were born after 2004, you need to provide 13 documents mandatorily. Whether your father and mother have voted? Or else whether they are alive? Ate you Indians? That's alright. But to our surprise, the Election Commission has included the 13th document. S.I.R. has been completed in Bihar. What is the 13th document? If you have fulfilled the requirements of

Special Intensive Revision in Bihar, you can vote in any State of this country. How fair is this? Not even one month has passed after holding Elections in Bihar. In April 2026, Elections are due in Tamil Nadu. The person who has voted in Bihar after inclusion in S.I.R, he becomes eligible to vote in Tamil Nadu election as well. What is the reason? See the pathetic situation for Tamil Nadu which embraces everyone who come for a livelihood. There are more than 1 Crore people belonging to Bihar working in Tamil Nadu in a respectable manner. Because there is no job opportunity in the BJP ruled States of the country. If they want their life to get improved and to have their livelihood searching for job opportunities, they have to depend on the Dravidian Model of Government in Tamil Nadu. If one Crore Bihari people come to Tamil Nadu, will you not be afraid? What is the role of Election Commission? Are you fair in your actions?

People who are indirectly working for BJP have already voted for BJP in the just concluded Bihar elections. If you permit them to vote in Tamil Nadu also, it means that they have wrong intentions. It won't happen. Whatever way you use to come to power, be it backdoor entry, people from Tamil Nadu, particularly Tamil speaking people will not agree to it. I want to ask you. The world countries were praising India for sending a rocket under Chandrayan-3 Mission to Moon. How did you send? Nations try to develop technology of slingshots. You used the technology which was not used even by Developed countries. You used such a technology to garner appreciation from all. And you got appreciation from the world. Because the Scientists who work in ISRO came from the land of rationalization, Tamil Nadu.

Sir, I want to ask that there is fear in our mind every time we happen to see EVM. Who is its owner? Nobody knows. What is inside EVM? Wherever you take this EVM, any vote registered will automatically go to BJP. How did you win the elections? This time, you could not succeed. That's why we won in 2024. I want to say you one thing. There is no EVM in America. There is no EVM in Japan, there is no EVM in Germany. Have you had this EVM in the developed countries, nowhere? But why are you keeping this EVM on your heads? You are afraid of ballot papers and booth. If that is so, the doubts we have seem to be genuine. Whether we come to know or not, you are doing something wrong. That's why I am asking this. Please follow the developed countries of this universe. I am saying this time and again. You should help those who got voting right in India to vote as per their choice. We are all ready to support you in this regard. We want a fair and just Election Commission. RSS men are everywhere and in each and every Department of the Government. If RSS men are there, will there be anything that can happen in fairness. Is there any Department that is functioning in a neutral way? Our only question is that Election Commission talks about revision of Voter list. I want to ask that when will Election Commission be reformed and revised? Election Commission should function in an unfair manner. How can we bring reforms in Election Commission? There is no need of this revision of Voter list in haste. Please stop S.I.R. There is no need of S.I.R., the Special Intensive Revision. Let Elections be held and after the elections you can go for revision of Voter list by removing all irregularities. You can take 6 months for making revision of Voter list later in a better way. Sir, I am about to

complete. Don't make me to end my speech in a hurry. I have time to speak. Please don't rush me up. My question is that, you are betraying the Hindi speaking people. You cannot betray the Tamil speaking people of Tamil Nadu as long as there is Dravidian Model of Governance in Tamil Nadu. I once again repeat saying you cannot betray the Dravidian nation and Dravidian rule. Thank you for this opportunity.

14.00 hrs

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Thank you, Sir. Thank you for giving me this opportunity to speak on election reforms. For the last two hours, I have been listening almost entirely to what most of the opposition leaders have to say. Of course, they have expressed their grievances. They have every right to express their grievances. But I also wish wholeheartedly that they would express the achievements that we, as a country, could do in the last 75 years as well with regard to the electoral process.

Sir, as Supriya Ji has mentioned, I should tell, because I am representing Telugu Desam Party and it is an experiment in this country, it is a beautiful experiment that happened. In 1982, in the month of March, Telugu Desam Party was formed. Unlike now, unlike today, where you have newspapers, social media and television channels, back in 1982, they were not there. The elections took place in January, 1983. So, there was only 9 months' time that Telugu Desam Party had.

N. T. Rama Rao garu went ahead and announced his party. The most interesting thing was that because it was a new party, it did not have the symbol

also. So, Telugu Desam Party in its first election went into the electoral process without having an official symbol. Sir, the interesting fact is that out of 293 constituencies in United Andhra Pradesh, Telugu Desam contested in 287 constituencies. Out of these, in 14 constituencies, they did not have a proper symbol also. Telugu Desam Party was victorious in 203 constituencies. Even in the Parliament election also, out of 42, Telugu Desam could win 30 seats.

14.04 hrs

(Shrimati Sandhya Ray *in the Chair*)

In 1983, when the party did not have an official symbol, when the party did not have enough time to campaign, still the voters have come forward and voted in favour of Telugu Desam Party and brought it into the power. Why I am telling you this is that this shows the intelligence and wisdom of the Indian electorate. I wish the opposition leaders, who have spoken on this, would have expressed this idea also in this House because lot of youngsters are watching it. They would also appreciate it. Not only this, there are other things that we could achieve in the last 75 years. They compared Germany, they compared USA and all those things, all those countries. I wish when they are comparing with all these countries, they also should have compared in the way that India has given universal adult franchise which the other countries could not do on the first day itself.

For the USA, it took almost more than 176 years after independence. After 176 years of independence, it could give it. For United Kingdom, it took 96 years; for Canada, it took 93 years after independence; and for France, it took 152 years after independence. But India could do it on the first day itself, and our

electorate came forward, our citizens came forward and voted. A lot of people had said at that time – like yesterday, I think Hooda ji was quoting Winston Churchill also – that ‘this experiment is going to fail because it is too alien to India’, but election after election we have seen the success of it. ... *(Interruptions)* I wish because this is a success, you should have at least expressed it. Instead of trying to just express your grievances, even the credit also you can take sometimes. ... *(Interruptions)*

माननीय सभापति : माननीय सदस्य, प्लीज़ आप चेयर को एड्रेस कीजिए ।

SHRI LAVU SRIKRISHNA DEVARAYALU: Not only this, giving the right to vote is one thing, but you have also to make sure that most of the people can turn up and vote. During 1951-52, in the first election, there were 44.87 per cent who have turned up to vote, and in the recent election in 2024, 65.8 per cent have come out and voted. If you take out the urban constituencies and consider only rural constituencies like mine, it would go up to more than 75 per cent. The most interesting thing is, in the last two elections in 2019 and 2024, the women out-voted men. This is the success that I think we should express. But somehow, they missed it. Not only this, there is a maturity that has been shown in the voting patterns also. They have been talking about various other things, but I want to put this on record.

In the State elections that have happened after the independence, 385 times the elections happened in various States for the Assemblies. And in the first 35 years, from 1951-1986, 56 times the Government has changed in the States. And in the last 35 years, from 1987-2002, 133 times the Government

has changed in the States. So, it shows the maturity; it shows how much educated our voters are about the society. I hope they will appreciate this fact. Sometimes you need to take the credit, but somehow they keep missing taking the credit. And instead of doing that, all I am hearing for the last two hours is vote *chori*, EVM source code, and paper ballot. No one asked about vote *chori* when the Congress won in Telangana. No one asked about EVM source code or paper ballot when the Congress won in Karnataka. They keep asking these questions only when they lose Haryana by a close margin or they lose Bihar by a huge margin. These are the questions that arise only when the results do not go their way. I wish they go through the report. ... (*Interruptions*)

Yes, thanks for taking up Tamil Nadu, because this is coming from the newspaper that is published in Tamil Nadu only – *The Hindu*. Shrimati Kanimozhi, a senior Member, is sitting here. She is the Chairman of the workers' union of this newspaper. It is a very credible newspaper, *The Hindu*, and it has published this report. Of course, if you have gone through the articles that they have published, even before the Bihar election also, if you have gone through it... (*Interruptions*)

माननीय सभापति : माननीय सदस्यगण, जब आपकी बारी आए, तब आप बोलिएगा। अभी माननीय सदस्य को बोलने दीजिए।

माननीय सदस्य, प्लीज़ आप बोलिए।

... (व्यवधान)

माननीय सभापति : माननीय सदस्य, आप चेयर को एंड्रेस कीजिए।

SHRI LAVU SRIKRISHNA DEVARAYALU: This is the report that has come out

in *The Hindu* newspaper, and it is a very credible newspaper, before the Bihar election happened. They also publish *Frontline* as a magazine. There are a lot of articles that have come in this *Frontline* and also in *The Hindu*, on both sides. They were critical of SIR, they were in support of SIR, but after the election was over, they came out with this report. What they were saying in this report was, 'they have analysed two things'. One, what was the election result in 2024 Lok Sabha election in Bihar, and what was the result in the constituencies in the Assembly elections of 2025?

Secondly, they analysed what happened in the constituencies, where there were a lot of deletion of votes and what happened in the constituencies, where there was less deletion of votes. Both of these have been verified by them and the report says stunningly that constituencies with large number of deletions did not show higher gains for NDA or any other party. So, I hope you will not fall in this trap that has been laid by the Congress. Areas with minimum deletions also did not show any predictable voting behaviour. The scatter plot showed no pattern, no tilt, meaning the SIR did not favour any one side or disadvantaged the another side. This is what the report says.

So, for the last two hours, whatever they are trying to make from the opposition side, I hope they will get hold of this report and try to read this report so that in the next election which they are going through, I hope, they will not fall in the trap of the Congress.

Madam, I am a new Member in this House and it is my second time that I come here. There are people who have been here for almost ten times or more.

They have contested elections for more than 10, 11 or 12 times. In the two elections that I have contested in 2019; there was a voter turnout percentage of almost 84 per cent in my constituency and in 2024, there is a voter turnout percentage of almost 86 per cent in my constituency. It shows that the voters have confidence in the Election Commission to come forward and exercise their vote. Obviously, after going through these two elections, I still accept that it is not that everything is perfect, so there is no need for reform and there is no need for many new suggestions. No, I am not saying that. Of course, there is a need for reform. Starting with that, we have gone to the Election Commission, they had invited us. We have given the report to them and I will also request the Opposition Parties to go and exercise that.

The first reform that we request the Election Commission, through the Law Ministry, is the adoption of a single unified electoral roll for State, national and local body elections. This is very much needed because most of the time the electoral rolls are different whenever there are local body elections, Assembly elections and Parliamentary elections. Also, there is a talk of using biometric in a voting ID, but the Supreme Court says, we cannot include them. Surprisingly, they are the ones who opposed it, when that was brought into this House. They said that most of the schemes that are delivered to the citizens are done through the Aadhaar card and since it is done through Aadhaar card, it helps the Ruling Party if you can combine both of them. So, from the Telugu Desam Party side, our request is that if the Aadhaar data cannot be brought to the voter ID, then why can we not create the same iris or same thumb impressions on the voter ID

so that it becomes unique?

Madam, third one is regarding conducting targeted re-enrolment campaigns for migrant workers, tribal groups and the elderly. The fourth one is capacity building for BLOs and EROs because this capacity building happens only six months before the election or eight months before the election, but this needs to happen continuously every year. So, I request the Election Commission to look into that and increase the transparency and participation by booth level agents. We, as a regional Party who is in power in Andhra Pradesh, have come forward and requested to implement SIR in Andhra Pradesh. That is the request we put across to the Election Commission. ... (*Interruptions*)

You are also in the Government in the State. Did you forget that you are not in the opposition? So, you must be doing something wrong. ... (*Interruptions*) You must be doing something wrong in Tamil Nadu. I think you forgot. You are already thinking that you lost the election. ... (*Interruptions*) Do not think that you have already lost the election. There is six months' time.

So, we want the BLOs to be involved because from all the parties, we want them to be involved in this whole process. We are not saying that one party brings BLOs and do it. We should bring all of them so that it becomes transparent.

The sixth one is to publish district-wise data on voter additions and deletions regularly so that all Parties can come together and see which ones have been deleted and which ones have been taken out.

The second reform that we request is with regard to the Model Code of

Conduct. Although BNS Sections 169 and 177 now cover electoral offenses, they were earlier listed in IPC Sections 171A to 171I, but the problem with this is that the convictions remained extremely low. I tried to search for the last two days as to how many convictions have actually happened in 75 years. I could not find a single one. It is because there is a weak statutory backing and limited enforcement capacity. The existing mechanisms under the MCC rely heavily on district-level authorities leading to inconsistent action and poor deterrence.

So, we would request establishing an independent enforcement agency for money laundering to investigate, monitor, and prosecute electoral offences under the MCC period. This body should work alongside the Election Commission of India with clear statutory authority, specialized personnel, and nation-wide jurisdiction to ensure swift, uniform, and credible enforcement of electoral laws. Right now, what is happening is that if someone has to complain, they have to go to the State local authorities like local police, which will be reporting again. So, it is not working well and the convictions remained very low. I hope that this change can be made in the due process.

The third reform that we suggest is with regard to anti-defection law. Currently, the Speaker of the House decides the defection-related disqualification cases. The main problem is delay that is caused because of that. So, I would request the Law Ministry to look into it and amend the Tenth Schedule to mandate a statutory timeline for resolving the disqualification cases.

Recently, there was an election that happened in New York, and everyone celebrated and everyone shared on social media about the Mayor's election and

how it was won and everything. But when I read the report that was published by the C&AG about our Urban Local Governments, they published it by auditing 17 States in India, it says that only 40 per cent of the ULGs have elected Councils, and Mayors exercising control over barely 25 per cent of the constitutionally devolved functions while serving only for 12 to 30 months.

So, I think that we need to empower them more, and we need to make sure that they can have access because these days when you go to any city, the Mayor is there but he would not be able to exercise his power well. Similarly, for the Panchayat elections also, this needs to be enforced.

Last and final recommendation is with regard to fixing the tenure of the State Election Commissioner for five years. In the previous term in Andhra Pradesh between 2019 and 2024, when the previous State Election Commissioner wanted to conduct the Panchayat elections and Mayor elections in the State, the then Government arbitrarily cut short his five-year term to three-year term. So, the process could not go ahead. There was an arbitrary decision that was made, which caused the elections getting delayed, and the ones that were really surprised were the citizens of the State.

So, I would request to amend Article 243 of Part IX-A of the Indian Constitution so as to strengthen the functioning of the State Election Commission. I am not asking you to encroach upon the federal structure of it, but define guidelines for it so that the State Election Commission can function independently in the States, and also strengthen the electoral process in the States.

With these suggestions, we are all here, maybe, for a few years as MPs. Maybe, some lucky ones will be here for decades, but the ones that will stay here are the institutions. We need to support the institutions and we need to strengthen them. This is what we should work here for and that is what we should be discussing about here. We should be working towards strengthening them instead of demeaning these institutions.

I hope that all Parties will come together, and come forward and put the proposals on how to strengthen the Election Commission as an institution rather than demean them.

With this, I thank you for giving me the opportunity. Thank you.

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह): महोदया, हम लोग चुनाव सुधार पर चर्चा कर रहे हैं। हालांकि हमारे देश की चुनाव प्रणाली पूरी दुनिया में सर्वश्रेष्ठ चुनाव प्रणाली है। आज हमारे देश की चुनाव प्रणाली की चर्चा पूरे विश्व में होती है कि पूरी निष्पक्षता के साथ इस देश में चुनाव होता है, लेकिन फिर भी चुनाव प्रक्रिया कितनी ही अच्छी से अच्छी हो, उसमें कोई न कोई सुधार की गुंजाइश होती है और इसीलिए हम लोग इस चुनाव सुधार पर चर्चा कर रहे हैं। हम सब लोग यह उम्मीद कर रहे थे कि विपक्ष की तरफ से यह सुझाव आएगा कि अभी जो वर्तमान चुनाव प्रणाली है, उसमें क्या सुधार की गुंजाइश है और क्या बेहतर बनाया जा सकता है। यह चर्चा उस पर सीमित होनी चाहिए थी, लेकिन कांग्रेस पार्टी के हमारे साथी मनीश तिवारी जी का भाषण हम सुन रहे थे। मनीश तिवारी जी वकील भी हैं और वरिष्ठ वकील हैं। जब उन्होंने चर्चा प्रारम्भ की, तो मुझको लगा कि उनकी तरफ से कोई सकारात्मक सुझाव आएगा। ऐसा कोई सुझाव देंगे जिससे चुनाव की प्रणाली में और क्या सुधार किया जा सकता है? लेकिन जब हमने उनका भाषण सुना, तो मुझको आश्चर्य हुआ कि एक वरिष्ठ अधिवक्ता होते हुए भी जिन सवालों को उन्होंने उठाया, उन सवालों का इस सदन से कोई लेना-देना नहीं है। उन्होंने

चुनाव आयोग पर चर्चा प्रारम्भ की।

महोदया, हम सबको मालूम है कि चुनाव आयोग एक संवैधानिक संस्था है और संवैधानिक संस्थाओं के कार्यकलाप पर हम यहां चर्चा नहीं कर सकते हैं, लेकिन फिर भी वे चुनाव आयोग के कार्यकलाप पर चर्चा कर रहे थे, उस पर प्रवचन दे रहे थे। अभी सदन में नहीं हैं, चले गए। हमको इस बात से आश्चर्य हुआ कि मनीश जी जैसा विद्वान और पढ़ा-लिखा आदमी, जिसको संविधान का पता है, वे भी चर्चा कर रहे हैं। उन्होंने चुनाव आयोग के सवाल पर चर्चा की, जिसकी यहां कोई गुंजाइश नहीं है। उन्होंने कहा कि चुनाव आयोग को प्रभावित किया जाता है। चुनाव आयोग को हम लोग प्रभावित नहीं करते हैं। इस देश के प्रधानमंत्री आदरणीय नरेन्द्र मोदी जी की सरकार कभी किसी संवैधानिक संस्था के कार्यकलाप में कोई हस्तक्षेप नहीं करती है। आप करते थे। ... (व्यवधान) वाह भई, वाह। आपको बता दें, आप जिसके साथ गलबहियां लगाए हुए हैं। इस देश में उदाहरण है गिल साहब मुख्य चुनाव आयुक्त थे और मुख्य चुनाव आयुक्त के पद से हटते ही राज्य सभा में पहुंच गए और कांग्रेस सरकार में मंत्री बन गए। आप कह रहे हैं प्रभावित करते हैं। क्या कोई उदाहरण है? कोई उदाहरण है कि मोदी जी की सरकार में किसी संवैधानिक संस्था में बैठे लोगों को राजनीतिक रूप से कहीं से जोड़ा गया हो? नहीं है। यह काम आप करते थे। उसके आगे भी क्या था सब बता देंगे कि जो सर्वोच्च न्यायालय के जज थे, उनको भी राज्य सभा में लाए थे। कांग्रेस पार्टी ने लाया था। इसलिए वह छोड़ दीजिए।

यह काम मुख्य तौर पर आपका नहीं है। ... (व्यवधान) आप बेकार चर्चा कर रहे हैं। आप उनके साथ ज्यादा सट कर मत बैठिये, नहीं तो बिहार में जो हालत हुई है, वही यहां भी होगी। इसलिए आप उधर सट कर मत बैठिये। आप उनसे थोड़ा दूर ही रहिये। आप डिस्टेंस बनाकर रखिये। ... (व्यवधान)

महोदया, मनीश तिवारी जी चुनाव आयोग के कार्यकलाप के बारे में कह रहे थे। यह हमारा काम नहीं है। संसद में चुनाव आयोग के कार्यकलाप पर चर्चा नहीं हो सकती है, लेकिन फिर भी वे बोल रहे हैं। वे विद्वान हैं, इसलिए बोल रहे हैं। अब विद्वान को कौन रोकेगा? वे विद्वान हैं और वे जो

भी बोलेंगे, उसे विद्वत्ता में माना जाएगा। अब आप एक बात बताइये। उन्होंने एसआईआर की चर्चा की। हमें सदन में एसआईआर पर चर्चा करने का हक नहीं है। यह सरकार का फैसला नहीं है। एसआईआर कराने का मोदी जी की सरकार का फैसला नहीं है। यह चुनाव आयोग का फैसला है। संविधान ने चुनाव आयोग को यह दायित्व दिया है कि बेहतर से बेहतर व्यवस्था को सुनिश्चित करने के लिए वह अपने कार्यकलाप को चलाए और इसलिए वह एसआईआर करवा रहे हैं। एक नागरिक की हैसियत से, चुनाव आयोग ने जो किया है, हम उस पर कुछ नहीं कह रहे हैं, लेकिन मैं एक मतदाता की हैसियत से कहना चाहता हूँ। अभी हमारे राज्य बिहार में एसआईआर हुआ है। एक नागरिक की हैसियत से हमें जो अनुभव है कि अगर स्पेशल इंटेंसिव रिवीजन चुनाव आयोग किसी भी दृष्टिकोण से कर रहा है तो वह गलत नहीं है। वह शत-प्रतिशत सही है। चुनाव आयोग ने क्या कहा है? वर्ष 2003 में एसआईआर हुआ था। वर्ष 2003 के बाद हम एसआईआर करवा रहे हैं। वर्ष 2003 के बाद जो-जो लोग मतदाता सूची में आए हैं, उनको 11 विकल्पों में से कोई एक, हम इस देश के नागरिक हैं, इससे संबंधित एक प्रमाण पत्र जमा करना होगा। अगर हम इस देश के नागरिक हैं और चुनाव आयोग हमें कह रहा है कि आप नागरिकता का अपना प्रमाण पत्र दीजिए तो हमें क्या दिक्कत होगी? हमें क्यों परेशानी होगी? हमारे यहां एसआईआर हुआ तो मैंने भी फॉर्म जमा किया और हमने सारे प्रमाण पत्रों के साथ जमा किया। अब इनके लिए दिक्कत है। जो इस देश का नागरिक नहीं है, हम आपको एक बात बता देते हैं, जब एसआईआर की प्रक्रिया शुरू हुई तो बिहार में दो जिले ऐसे हैं, जिन जिलों में 5 लाख से ज्यादा लोगों ने तीन महीने में नागरिकता प्रमाण पत्र के लिए आवेदन किया। वे लोग कौन थे? अगर ऐसे लोगों को सत्यापित करने का काम चुनाव आयोग कर रहा है, तो चुनाव आयोग क्या गलत कर रहा है। हम एक नागरिक की हैसियत से इस बात को कह सकते हैं। आप 11 विकल्पों में से कोई एक विकल्प भी दे सकते थे। यह चुनाव आयोग का दायित्व है। फिर आप एसआईआर पर चर्चा कर रहे हैं। एसआईआर के मामले पर तो सुप्रीम कोर्ट में बहस हो चुकी है। फिर आप यहां क्यों बहस कर रहे हैं? मनीश तिवारी जी वरिष्ठ अधिवक्ता हैं। आप सुप्रीम कोर्ट में जाकर सारे तर्क रखते, लेकिन आपने नहीं किया। आप यहां पर एसआईआर पर चर्चा कर रहे हैं।

आप इलैक्ट्रॉनिक वोटिंग मशीन (ईवीएम) पर सवाल उठा रहे हैं। मनीश तिवारी जी को यह भी बताना चाहिए था कि डॉक्टर मनमोहन सिंह 10 वर्षों तक इस देश के प्रधान मंत्री रहे। वे किस चुनाव प्रणाली से यहां पर जीत कर आए थे और 10 वर्षों तक यूपीए की सरकार चला रहे थे? इसी ईवीएम प्रणाली से वे जीत कर आए थे। अगर आपने 10 साल तक सरकार चला ली, अगर आपको 10 साल तक देश की जनता ने सत्ता में बैठा दिया तो ईवीएम ठीक है और लगातार प्रयास करने के बाद भी आपको जनता स्वीकार नहीं कर रही है तो ईवीएम गलत है। आप ईवीएम के बजाय बूथ लूटने का उपाय चाहते हैं। जो बैलेट पेपर था, वह बूथ लूटने का हथकंडा था, जिसको चुनाव आयोग ने इस देश की चुनाव प्रणाली से हटा दिया। निष्पक्ष चुनाव कराने की दिशा में यह एक सही निर्णय था।

आप ईवीएम पर सवाल उठाते हैं। आप पश्चिम बंगाल जीत जाते हैं, तो ईवीएम सही है। आप हिमाचल में जीत जाते हैं, तो ईवीएम सही है। आप कर्नाटक जीत जाते हैं, तो ईवीएम सही है। आप तेलंगाना जीत जाते हैं, तो ईवीएम सही है। जैसे ही आप महाराष्ट्र हारते हैं, ईवीएम गलत हो गई। जैसे ही आप हरियाणा हारते हैं, ईवीएम गलत हो गई। आप बिहार हारते हैं, ईवीएम गलत हो गई। आप यह कौन-सा मापदण्ड चलाते हैं? आपका यही दोहरा चरित्र इस देश के लोग पहचानते हैं। यही कारण है कि आपके इस दोहरे चरित्र पर देश के लोग कभी भरोसा नहीं करते। अभी एसआईआर पर मनीश तिवारी जी बोल रहे थे। मनीश तिवारी जी तो विद्वान वकील हैं। उन्होंने संविधान की धारा 326 पढ़ी होगी। कल्याण बनर्जी साहब चले गए, जो अभी संविधान की धारा 327 पढ़ रहे थे। उन्होंने धारा 326 पढ़ी ही नहीं है। संविधान की धारा 326 में लिखा हुआ है कि इस देश का जो नागरिक होगा, वही इस देश का मतदाता होगा। चुनाव आयोग ने कहा है कि यदि आप इस देश के नागरिक हैं, तो प्रमाणित करिए, तो क्या गलत हो गया। आप संविधान के प्रावधानों के विपरीत चर्चा कर रहे हैं। आप संविधान के प्रावधानों के खिलाफ बोल रहे हैं। आप चाहते हैं कि संविधान के प्रावधानों के विपरीत आपकी मनमानी से यह चले। आप येन-केन-प्रकारेण जितने हथकंडे हो सकते हैं, सब हथकंडे अपनाकर किसी तरह सत्ता पाने के लिए पूरा जुगाड़ कर रहे हैं, पूरा अभियान चला रहे हैं, लेकिन इस देश की जनता आपको स्वीकार ही नहीं कर रही है। वह जान रही है कि आपमें कुछ है

ही नहीं, कुछ बचा ही नहीं है, तब आप क्या करिएगा? इसलिए संविधान की धाराओं के खिलाफ वे कर रहे हैं। अब सवाल यह नहीं है। हम चुनाव सुधार पर चर्चा कर रहे हैं, लेकिन विपक्ष के जितने नेता हैं, सभी का भाषण हमने सुना। सभी का भाषण चुनाव सुधार करने के बजाय चुनाव की जो वर्तमान सर्वश्रेष्ठ प्रणाली है, उसको कैसे तहस-नहस कर दिया जाए, उसको कैसे प्रभावित करने का रास्ता खोल लिया जाए, इसकी चर्चा कर रहे हैं। आप ईवीएम की चर्चा कर रहे हैं। मनीश तिवारी जी कह रहे थे कि हम वोट देते हैं, पर पता नहीं चलता है। अरे भाई! क्या आपने वोट नहीं दिया है? हम लोग भी वोट देकर आ रहे हैं। जब आप ईवीएम का बटन दबाते हैं, तो वीवीपैट दबता है। वीवीपैट का जो सिग्नल है, वह बताता है कि आपने किसको वोट दिया। उसके बाद आप बूथ से बाहर निकलिए। आप क्या बात कर रहे हैं? आप कौन-सा कुतर्क कर रहे हैं? हम सब लोग अभी वोट देकर आए हैं। इसलिए आपकी पूरी मंशा है कि इस वर्तमान चुनाव प्रणाली को कैसे तहस-नहस किया जाए, कैसे संवैधानिक संस्थाओं को अपमानित किया जाए? वर्तमान चुनाव प्रणाली को जितना ज्यादा प्रदूषित कर सकते हैं, उसको प्रदूषित करने का लगातार आपका प्रयास है। उसको प्रदूषित करने के उद्देश्य से ही आप एसआईआर और ईवीएम की बात करते हैं। चुनाव आयोग ने तो कई बार कहा है, खुला आमंत्रण दिया है कि अगर ईवीएम में छेड़छाड़ होती है, तो कोई आकर हमको प्रमाणित करके बता दे। वहां आप कभी जाते ही नहीं हैं। आप कभी नहीं जाते हैं। जब चुनाव आयोग कहता है कि एफिडेविट करके दीजिए, तो विरोधी दल के नेता कच्ची गली पकड़ लेते हैं, कच्ची गली से निकल लेते हैं। इस कच्ची गली से निकलने के बजाय आप पक्की गली पकड़िए। पक्की गली पकड़िएगा, तभी जनता का कुछ भरोसा आप पर होगा। वैसे मेरा एक सुझाव है। अभी आदरणीय प्रधानमंत्री जी ने एक सलाह दी है। उन्होंने कहा है कि हम मुफ्त टिप्स देने के लिए तैयार हैं। आप प्रधानमंत्री जी से मुफ्त टिप्स लीजिए, क्योंकि आदरणीय प्रधानमंत्री जी का यह मानना है कि आज तो विपक्ष कुछ है ही नहीं। जब विपक्ष मजबूत रहता है, तो लोकतंत्र मजबूत रहता है।

प्रधानमंत्री जी चाहते हैं कि आप उनसे कुछ टिप्स लीजिए। आप उनके पास अकेले में जाइए। प्रधानमंत्री जी किसी को नहीं बताएंगे। वे आपको चुपके से टिप्स दे देंगे और आप टिप्स

लेकर आ जाइए एवं उस पर काम करिए। अभी बिहार में चुनाव हुआ है। वे वहां बड़ा चिल्ल-पों मचा रहे थे।

विरोधी दल के माननीय नेता एसआईआर पर पूरे बिहार में पद यात्रा कर रहे थे। वे भारी पद यात्रा कर रहे थे। जब ये दरभंगा में गए तो इनकी रैली में इस देश के प्रधान मंत्री नरेन्द्र मोदी जी को भट्टी-भट्टी गालियां दी गईं। उनके स्वर्गीय माता जी को भट्टी-भट्टी गालियां दी गईं। आपने एक बार भी नैतिकता के आधार पर उस घटना को कंडेम नहीं किया। आपने यह भी नहीं कहा कि हम इस घटना की भर्त्सना करते हैं। ... (व्यवधान)

श्री गौरव गोगोई (जोरहाट) : आप मिसलीड कर रहे हैं।

श्री राजीव रंजन सिंह उर्फ ललन सिंह : कौन मिसलीड कर रहा है, कोई मिसलीड नहीं कर रहा है। यह सत्य है। ... (व्यवधान) हमने नहीं किया है। ... (व्यवधान) आप दिखाइए। किसी ने यह नहीं किया है। ... (व्यवधान) तारिक साहब आपकी भी जमीन इस चुनाव में खिसक गई है। आप चिंता नहीं करिए। किसी ने उसे कंडेम नहीं किया है। किसी ने इसकी भर्त्सना तक नहीं की है। वह कांग्रेस पार्टी का नेता है। वह विधान सभा के चुनाव में टिकटार्थी था। उसको टिकट मिल भी गया लेकिन बाद में इन लोगों ने कहा कि बड़ी गड़बड़ हो जाएगी, उसका टिकट बदल दो। अंतिम समय में इन लोगों ने उसका टिकट बदल दिया। यह इनका चरित्र है। जिसको वहां बदला गया वह भी चुनाव हार गया।

महोदया, इनका जो कारनामा है, गोगोई जी इनका जो कारनामा है, उस कारनामे के कारण आप 27 सीट्स से घट कर 19 सीट्स पर आ गए और इस बार 19 सीट्स से छः सीट्स पर पहुंच गए हैं। अगर यही हाल रहा तो आप जीरो, लड्डू पर पहुंच जाइएगा। आप अपने-आप में सुधार करिए। आप सकारात्मक रोल में आइए। इनके एक सहयोगी थे। उन्होंने शपथ ग्रहण की तिथि घोषित कर दी थी कि फलानी तारीख को हम शपथ ग्रहण करने के लिए राजभवन जा रहे हैं। उन्होंने अपने को स्वघोषित मुख्यमंत्री बना दिए। उनका यह हथ्र हुआ कि वे 79 सीट्स से घट कर 25 सीट्स पर आ गए। यह हाल है कि इस देश की जनता का भरोसा आप पर नहीं है। इस देश की

जनता का आप पर विश्वास नहीं है। आप बात करते हैं कि कहीं पे निगाहें, कहीं पे निशाना - चुनाव सुधार पर चर्चा और उसके बहाने चुनाव आयोग और एसआईआर पर चर्चा। विरोधी दल के नेता ने एसआईआर के विरोध में भारी पद यात्रा की और जहां-जहां पद यात्रा की गई, उन जिलों में एक भी सीट नहीं मिली। यह इनका कारनामा है।

सभापति महोदया, मैं आपसे कहना चाहता हूं कि आप चुनाव को कंसट्रक्टिव वे में ले चलें, उसको सकारात्मक बनाइए। प्रधान मंत्री जी मजबूत लोकतंत्र चाहते हैं। प्रधान मंत्री जी चाहते हैं कि विपक्ष मजबूत रहे और इसलिए प्रधान मंत्री जी ने विरोधी दल के नेता को ऑफर किया है। पहले वे संविधान की किताब लेकर घूमते थे। वे संविधान की किताब लेकर आते थे और दिखाते थे। वे रोज सदन में संविधान की किताब दिखाते थे। वे जब रैली में जाते थे तो वे संविधान पढ़ते थे। वे संविधान दिखाते थे कि देखिए यह संविधान है। आपने यह देख लिया कि यह संविधान है। आज कल वे किताब लेकर नहीं आ रहे हैं क्योंकि वे टोटल बात संविधान के विरुद्ध कर रहे हैं। वे संविधान की धारा 326 के विरुद्ध बोल रहे हैं। वे आर्टिकल 326 के खिलाफ बोल रहे हैं। वे संविधान के खिलाफ बोल रहे हैं। वे संविधान की धज्जियां उड़ा रहे हैं। वैसे हमें आपके संविधान की धज्जियां उड़ाने में आश्चर्य नहीं है। हम लोग भुक्तभोगी रहे हैं।

हम लोग भुक्तभोगी रहे हैं। वर्ष 1975 में देश में आपातकाल लाकर आपने पूरे संविधान की धज्जियाँ उड़ा कर उसको कूड़ेदान में डालने का काम किया। यह वही कांग्रेस पार्टी है। फिर से संविधान की धज्जियाँ कांग्रेस पार्टी उड़ा रही है। स्वर्गीय करुणानिधि साहब भी जेल चले गए थे, उनको भी उठाकर जेल में बंद कर दिया था। हम लोग उस समय जेल में थे, उनके प्रति काफी सम्मान रहा है। उनके प्रति काफी रिसपेक्ट था। लेकिन अब क्या करेंगे, मजबूरी है, उनकी पार्टी भी उनके साथ लगी हुई है। हम आप लोगों से आग्रह करेंगे कि इनका साथ छोड़िए। जितने दिन इनके साथ रहिएगा, सबका भट्ठा बैठेगा, कुछ नहीं मिलने वाला है। माननीय अभय जी हंस रहे हैं। आप 79 से अब 25 पर आ गए हैं। अब क्या कीजिएगा अभय जी? जनता का निर्णय स्वीकार कीजिए, गले लगाइए। हम बढ़ते चले गए, घटने का काम नहीं हुआ, चिंता मत कीजिए।

महोदया, हमारी जो चुनाव प्रणाली है, हमारी चुनाव प्रक्रिया विश्व में सर्वश्रेष्ठ है, इसलिए किसी सुधार की आवश्यकता नहीं है। विपक्ष की तरफ से जो चर्चा लाई गयी है, कहीं पर निगाहें कहीं पर निशाना, चुनाव सुधार के नाम पर संवैधानिक संस्थाओं पर हमला है, जिसको इस देश की जनता स्वीकार नहीं करेगी। बहुत-बहुत धन्यवाद।

SHRI ANIL YESHWANT DESAI (MUMBAI SOUTH-CENTRAL): Thank you hon. Chairperson, Madam. We are speaking on 'Election Reforms'. We are discussing Election Reforms. When an eminent Speaker like Shri Rajiv Ranjan Singh ji, was speaking, I was wondering whether he was speaking on election reforms or he is just creasing the Election Commission, CEC and his Election Commissioners together.

Madam, election is the base, and therefore, it lies at the very heart of democracy. It is through elections that people in a democracy participate in public affairs and express their will. It is again through election that power changes hands in a peaceful and orderly manner. In a democracy, the authority of the Government gets legitimacy. Elections, thus, not only sustain democracy but enliven it as well. Holding free and fair elections is, therefore, a crucial and indispensable element of our democracy.

The Constitution entrusts the responsibility of superintendents for direct control and preparation of electoral rolls for the conduct of all elections to the Parliament, State Legislatures and elections to the office of President and Vice-President. This has been entrusted by the Constitution under Article 324.

One of the central features of the electoral system, as it has been stated by many speakers is universal adult franchise. This is enunciated in Article 326.

While the Constitution under Article 326 is one of the cardinal features of the electoral system, the Representation of People's Act, 1950 enunciates the same through Section 23, which effectuates it. "There shall be an electoral roll for every territorial constituency for election to either House of the Parliament or to the State Legislature and no person shall be excluded from such roll on grounds of religion, race, caste, sex or any of them." But is it truly and effectively followed the way it has been enunciated and enshrined in the Constitution? This is a million dollar question which comes in the minds of the people if we go through the voter list of any State, at any point of time, any elections, general elections or be it the local elections.

I am talking about the voter list which was there for the ensuing elections in my State of Maharashtra. ये जो चुनाव अभी होने जा रहे हैं, उन चुनावों के दरम्यान जो वोटर लिस्ट बनायी गयी थी, जो बन रही है, whatever deficiencies were there in the voters' list, were brought to the notice of the Chief Election Officer of the State of Maharashtra who represents the Election Commission of India. The State Election Commissioner -- who is there with the entire machinery -- operates the things because he is the one who conducts and supervises the elections in the State of Maharashtra.

इतनी खामियां थीं कि डुप्लीकेट वोटर्स के नाम थे। डेड वोटर्स के नाम थे, जो सूची में बार-बार आए। उनको बताया भी गया, उनके संज्ञान में भी लाया भी गया कि इसको सुधारो। इसके लिए एक प्रणाली भी उन्होंने बनायी। लेकिन, यह सब बार-बार बताने के बाद भी हमारे युवा नेता श्री आदित्य ठाकरे जी ने स्वयं पब्लिक अवेयरनेस के लिए काफी काम किए। वे अपनी वर्ली कॉन्स्टीट्यूएन्सी में अपने वोटर्स के सामने यह सब बातें लेकर आए और इन बातों को हमने एक अच्छे

डेलिगेशन के माध्यम से रखा। स्टेट के इलेक्शन कमिशनर के साथ चीफ इलेक्शन ऑफिसर भी थे, जिनकी जिम्मेदारी इलेक्टोरल रोल बनाने की रहती है। Passing the buck on one another was happening and blame game was openly seen and it was never adjusted. Things are very much there in the public domain. People are resisting. A big public rally was led by Uddhav ji and Raj Thackeray ji and all other allied Parties were there with us. महाविकास अघाड़ी के सभी नेता थे। शरद पवार जी स्वयं थे। लाखों की तादाद में लोग आए थे। वे लोग सिर्फ पोलिटिकल पार्टी के नहीं थे। यह सब खामियां बतायी गयीं और इसमें सुधार करने की मांग की गयी। लेकिन उस सुधार के लिए इनके पास कोई मशीनरी नहीं थी। आज बहुत सारे वक्ताओं ने यहां कहा कि बीएलओ की प्लाइट क्या है? बीएलओ किस तरह से सुसाइड कर रहे हैं? इसी के साथ ईआरओज़ और एईआरओज़, जो इनकी एक मशीनरी है, इनके पास भी बहुत सारा इग्नोरेंस है। Though they are literate, but they are ignorant as far as the Election Commission's work is concerned. इसी बात का पता न होने के कारण इसका सारा खामियाजा वोटर्स को भुगतना पड़ता है। वोटर्स के नाम अगर डुप्लिकेट या ओमिट रहेंगे तो फ्री एंड फेयर इलेक्शन का क्या मतलब है? यह बातें हमने निवारचन आयोग के चीफ इलेक्शनर कमिशनर के सामने रखीं। ओपोजिशन पार्टीज़ का पूरा डेलिगेशन उनके पास गया था। उन्होंने ऑटोक्रेट की तरह हमारे साथ बर्ताव किया। राजीव रंजन जी कह रहे हैं कि इलेक्शन कमिशन के बारे में यहां बात नहीं करनी चाहिए, being a constitutional body. Yes, we do understand it and we respect the constitutional body. But the person who is in charge or who is sitting there and holding this kind of a respectable and coveted position, he should be answerable to the people. He is answerable to the political parties because we are the largest stakeholders. He is answerable and accountable to the people of India.

यह जो एसआईआर की बात हो रही है। बिहार में या जिस भी स्टेट में एसआईआर हो रहा

है जब सुप्रीम कोर्ट ने सख्ती से कहा कि आधार कार्ड को आपको मानना होगा । When other eleven proofs were there, why was Aadhaar card added to it? This itself shows, and you have to accept, that you are not fully fledged. आप पूरी तरह से विद्वान और पंडित नहीं हैं । You have to go by what is there in the Constitution, and, then, according to the Supreme Court -- whatever judgment was given by the Supreme Court -- it was added.

यह सब बातें जिस तरह से चल रही हैं, इन सबका परिणाम क्या होता है? अभी लोकल बॉडी के इलेक्शन महाराष्ट्र में हो रहे हैं । जो रिटर्निंग ऑफिसर होते हैं, वह स्वयं सिद्ध बहुत बड़ा अधिकारी होता है और जब साधारण लोग किसी बात से वंचित होते हैं । Those who are deprived of their statutory right to vote, उनके पास कोई चारा नहीं रहता है । I mean you have a legal recourse only after the elections. पोस्ट इलेक्शन के बाद आज तक जितनी भी इलेक्शन पिटिशन हुए हैं, जो भी बातें कोर्ट में होती हैं, all are futile exercises. Nothing comes out of it. And this has been experienced time and again.

इलेक्टोरल रिफार्म्स जो करने हैं, अभी नौ स्टेट और तीन यूनियन टेरिटरीज़ में हो रहा है । एन्युमरेशन फार्म के बारे में कल्याण बनर्जी जी ने जो बताया है, यह सही है । इसके ऊपर गौर करना चाहिए और सुधार करना चाहिए । The Election Commission should pay heed to it. It should pay proper attention through its machinery and that machinery should be made available because the Election Commission does not have funds unfortunately. It cannot draw funds independently from the Consolidated Fund of India. It has to depend on the Government of India. So, with a begging bowl, they stand in front of the Government and the Government would play the way it wants.

It has been seen. I am not alleging anything, nor am I holding him

responsible for everything that is happening. The deficiencies that are emerging, but again, the finger ultimately points towards him only. The Election Commission should be completely full-fledged; the full machinery should be in place. Where do they have the manpower? They have to borrow manpower.

अभी हमारे मुंबई में जो बीएलओज बनाए गए हैं, बहुत दुर्भाग्य की बात है, that they have to take people from conservative departments, conservative employees, those who are poor and illiterate. They are being inducted in this exercise, and they say that they are not aware of this machinery. हम लोग यह काम नहीं कर सकते हैं। यह हमारा काम भी नहीं है और हम इसे करना जानते भी नहीं हैं। इसको लेकर, इस मशीनरी को लेकर यदि आप आगे जाएंगे और वोटर लिस्ट बनाएंगे, तो वह वोटर लिस्ट कैसे बनेगी? यह वोटर लिस्ट यदि ब्लेमिशेज है, तो फ्री एंड फेयर इलेक्शन्स का क्या मतलब हुआ? इन मुख्य मुद्दों को यदि आप पीछे छोड़ेंगे, तो what is the use? How does our democracy survive, when we take pride in saying that we are the 'mother of democracy', that we are the largest democracy in the world, but where do we stand, and how do we move forward? If we are to proceed, electoral reforms are necessary. मैं बहुत कम समय में यह करूंगा। इलेक्शन के फाइनेंस के बारे में एक रिफॉर्म जरूरी है

If you go by the Law Commission's 255th Report of A.P. Shah, a lot of reforms have been suggested. Are they being implemented? Are they being considered? Are they being thought over?

इस पर जो सुझाव आए हैं, उन पर सरकार की तरफ से कोई विचार-विमर्श हो रहा है या इलेक्शन कमीशन इसको महामहिम प्रेसिडेंट जी के पास भेजेगी? वर्ष 2018 में जो इलेक्टोरल बॉर्ड्स आए थे, इसका सबसे फायदा किसे हुआ?

The Hon. Supreme Court of India has brought certain issues to notice. It

came to the public domain that the maximum benefit was derived by the Ruling Party. After having reaped all these benefits, now they are looking for other avenues. This has affected many States, as other speakers mentioned Shri Manish Tewari said that this money, the wealth acquired through electoral bonds, is now being used in every State wherever elections are being held. इसी पैसे को लेकर यदि आप ऐसा करेंगे, तो दूसरी पार्टियों के पास कोई चांस ही नहीं रहेगा। इलेक्शन फंडिंग यदि बाकी पार्टियों के पास नहीं रहेगा, तो हम किस तरह से लड़ेंगे?

मैडम, एंटी डिफेक्शन लॉ के बारे में भी बहुत अच्छा सुझाव दिया गया है। एंटी डिफेक्शन लॉ की तो धज्जियां उड़ाई गई हैं। In Maharashtra, we are the ones who have witnessed it, and the entire country has witnessed it. It is toothless. ... (व्यवधान) मैं केवल दो-तीन मुद्दे और रखूंगा, बाकी ज्यादा बातें मुझे नहीं कहनी हैं। महाराष्ट्र में इस प्रकार का जो काम हुआ,

This has happened because of that toothless law — the Anti-Defection Law, which was not applied in letter and spirit.

When the hon. Supreme Court of India gave directions to the Speaker of Maharashtra, who was empowered as a Tribunal to decide the very question of how defection had taken place, the indecisive order of the Speaker came out. That has gone into history, and that is the 'black day' that Maharashtra faced.

The entire country is saying it; the entire country has witnessed it. Ordinary citizens, ordinary people of India, are genuinely wondering whether we are truly practicing democracy in a country like India. सच में हम लोकतंत्र को मानते हैं या लोकतंत्र के मार्ग पर चलते हैं? ... (व्यवधान) I am speaking the truth. I am speaking from experience. You are not experienced.

माननीय सभापति : माननीय सदस्य, आप कृपया अपनी बात कम्प्लीट करें।

SHRI ANIL YESHWANT DESAI : Madam, I need your indulgence.

One more point is the strengthening of the office of the Election Commission. The Election Commission of India is poorly equipped with whatever resources are at its disposal.

They have no manpower. They have to borrow manpower from everywhere and from every corner. Now, see the local body elections. I have given you the example. They do not have EROs. They answer people in this way. EROs have a lot of responsibilities lying on their shoulders and they do not respond to the people. Form-6, Form-7, Form-8, everything is there. Theoretically and ideally, everything is there. We can show it to the world. But practically, nothing is experienced. What is happening? Is this universal adult franchise being practised that way? Those who have completed 18 years are considered as qualified. Qualifying dates have been given by the Election Commission. ... (*Interruptions*) The Election Commission has come out with qualifying dates as 1st of January, 1st of April, 1st of July and then 1st of October. On these dates, those who are completing 18 years, they are given chance as first time voters. Is it taken up that way? Do their names appear in the voter list? This is the maximum percentage we see. People, those youngsters, who are deprived of their first time chance, what will they think and how will they carry the responsibility on their shoulders to build a strong India? This is the question that arises in the minds of the youths of our country.

माननीय सभापति : धन्यवाद माननीय सदस्य।

माननीय सदस्य, श्रीमती सुप्रिया सुले जी ।

SHRI ANIL YESHWANT DESAI: Now, I come to the issue of paid news and political advertisements. मैडम, मैं दो बातें कर रहा हूँ, जो रिफॉर्म्स की हैं । ... (व्यवधान) मैडम, ये रिफॉर्म्स की बातें हैं । ... (व्यवधान)

माननीय सभापति : माननीय सदस्य बैठिए । आप कम्प्लीट कीजिए ।

... (व्यवधान)

श्री अनिल यशवंत देसाई : मैडम, मैं जो कह रहा हूँ, ये रिफॉर्म्स की बातें हैं और ये मेरा हक है ।... (व्यवधान) मैं ऐसी कोई फिजूल की बातें नहीं कर रहा हूँ ।... (व्यवधान) Now, I come to paid news and political advertisements. There is a provision that six months before the General Elections, six months before the elections, the Government should not spend on political advertisement. But political advertisements are blatantly seen everywhere. Rampant advertisement cost is there. Huge cost is incurred on this.

And on the other side, we see that freebies are given. Once upon a time, our hon. Prime Minister was very much vocal against these kinds of freebies which were going around in the country and the States. But the same Prime Minister under whom the entire machinery of the Ruling Government works, the entire freebies are given now by them. ये लाड़ली बहना, ये सब कर रहे हैं ।

Today, the States are borrowing to see that these things are provided for. See, where the taxman's money goes and how will we see India's bright future? These are the things which are there in the minds of not only politicians, but these are the questions which are raised by the common man. That need to be addressed.

वीवीपीएटी, बैलेट पेपर से हमने ईवीएम पर शिफ्ट किया है। ईवीएम में भी बार-बार बहुत सारी खामियां बतायीं गयीं हैं कि हमने शिफ्ट तो कर दिया है, the voter who votes, he needs to know where his vote goes. If it is not, if any inkling of doubt remains in the mind of the voter, that is not a democracy we are practising. We need to go back to the paper ballot. Why do you not do it even if it takes eight to ten days? A country like US takes 8-10 days to declare the results. I mean, where is India? Why should we suffer on that count? We are ready for that. India is a sub-continent. India is a very big country, emerging country, विकसित भारत देखना है। आत्मनिर्भर भारत देखना है। आत्मनिर्भर भारत की यह सबसे बड़ी जरूरत है कि स्पष्टता होनी चाहिए कि मेरा मत कहाँ गया है। मैडम, एक लास्ट प्वाइंट बोल रहा हूँ। सीईसी के रोल के बारे में सभी ने बताया कि he is not accountable. He says that he is not answerable to ordinary people but he is accountable to the people of India collectively. He is accountable and is answerable to political parties to which he does not show any respect. The time when we met a delegation, we were just shown that the autocrat was speaking one way and was not listening even to people.

There is a judgement of a former Justice of Supreme Court. He has clearly said that he should have power and he should stand. He should not bow down to the Ruling Government and that kind of Election Commissioner we need. There should be a procedure and by which people will witness and people will say, "Yes, we have a right Election Commissioner."

Thank you.

जय भीम, जय महाराष्ट्र।

15.00 hrs

SHRIMATI SUPRIYA SULE (BARAMATI): Madam, thank you. I speak here today on behalf of NCP(SP) on electoral reforms. I would like to quote Shri G.V. Mavalankarji:

“For real democracy, one has to look not merely in the provisions of the Constitution, or the rules and regulations made for the conduct of business in the Legislatures, but one has to foster a real democratic spirit in those who form the Legislature. If this fundamental is borne in mind, it will be clear that though questions would be decided by majorities, parliamentary government will not be possible if it is reduced to a mere counting of heads or hands. If we are to go merely by majority, we shall be fostering the seeds of fascism, violence and revolt.”

This is what Mr. Mavalankarji had said in this Parliament. Madam, why are we debating this? इस चर्चा की जरूरत क्यों पड़ी? मैं बड़ी विनम्रता से कहना चाहती हूँ, भले ये मानें या न मानें, कृष्णा जी को यह सुनने में अच्छा नहीं लगेगा, लेकिन यह वास्तविकता है। उन्होंने सारी मैग्जीन्स और पेपर्स भी पढ़ा है, उन्होंने आज काफी बातें क्वोट की हैं, मैं कहना चाहती हूँ कि सबके मन में एक बात है कि इलेक्शन कमीशन 'फेयर' नहीं है, ऐसी एक सोच आज समाज में है। इसका कारण क्या है? इसके बारे में संक्षेप में मैं बताना चाहती हूँ। ECI has allowed its political neutrality to come under serious question. This is my first point. Second, the Model Code of Conduct is enforced unevenly and inconsistently. The Commission has failed to curb hate speeches. I will explain each point later. The appointment process has been totally and politically tilted. The Election

Commission has not kept pace with digital manipulation, deepfakes and targeted propaganda. मैं भी उसकी विक्टिम हूँ, मैं उसके बारे में बताऊंगी। Political parties routinely bypass expenditure limits and ECI looks away, unfortunately. Electoral rolls' errors continue disproportionately, affecting urban poor, migrants and marginalized groups. VVPAT verification remains too small and opaque. Transfer orders of officers during elections appear politically motivated. And above all, the Election Commission has not defended its own institution's dignity with firmness even once, which is so unfortunate. Will the Commission protect democracy in this country or will democracy has to protect itself, is the question I want to ask the Election Commission, unfortunately. I do appreciate Rajiv Ranjanji's point that Election Commission should have been an independent authority, and not an arm of the Government. But today, unfortunately, every attack, for every criticism that comes, the impression their behaviours create is that they are a part of the Government, which is a very unfortunate thing. It is not healthy for any democracy in the world. It is really a shame.

I will give you a small example. मैडम, इन सबका उदाहरण मैं आपको एक ही इलेक्शन में दूंगी। इलेक्शन्स फेयर तरीके से होने चाहिए, यह सबकी बात है। What has B.R. Ambedkarji said? Babasaheb has said:

“I didn't give a weapon to my people. I gave right for vote instead of it. Now, it is in their hands to live like legend by fighting or to become slaves by selling it.”

यह बी.आर. अम्बेडकर जी का क्वोट है। तब उन्होंने कहा था। उनको पता भी नहीं था कि देश ऐसे आगे बढ़ेगा।

मैडम, हमारे यहां पंचायतों के इलेक्शन्स हुए। यहां म्हस्के जी भी बैठे हैं। आप वेरिफाई कर सकते हैं। मैं केवल आरोप नहीं लगा रही हूं, मैं वास्तविकता कह रही हूं। मैं सारी चीजों को ऑथेन्टिकेट कर सकती हूं। मैंने अपने साथ सारे कागज़ लाए हैं। वहां क्या हुआ?

पंचायत इलेक्शन्स से इतनी बड़ी सरकार आयी। मैं उसके बारे में नहीं कह रही हूं। इनका यह कहना है कि मैं भी उसी मशीन से चुन कर आई हूं। इसलिए मैं वीवीपैट इत्यादि किसी के बारे में नहीं बोलूंगी, क्योंकि मेरा कहना है कि अगर उस मशीन में गलती है कि मुझसे शुरू कीजिए, क्योंकि मैं चार बार चुन कर उसी मशीन के कारण आई हूं। So, I am not speaking against the machine. I am making a very limited point, and with great expectations from the Bharatiya Janata Party, which has got such a big mandate in Maharashtra. जिसको इतना बड़ा मैनडेट महाराष्ट्र में मिला। यह कैसे मिला, मैं उसके बारे में बाद में बताऊंगी, लेकिन उनसे मैं पूछना चाहती हूं कि इसी इलेक्शन में 288 में 200 एम.एल.एज. आए। उनके पास सुप्रीम पॉवर है। उनको वहां कौन कुछ पूछ रहा है? सब तो इन्हीं की सत्ता है। वहां तो एल.ओ.पी. भी नहीं है। उनको इतना भरोसा महाराष्ट्र की जनता ने दिया या नहीं दिया, वह आज की चर्चा की बात नहीं है, लेकिन मानिए कि इलेक्शन पूरा फेयर हुआ, 200 मेम्बर्स आ गए। उसके बाद जो पंचायत का इलेक्शन हुआ, महाराष्ट्र के इलेक्शन में पहली बार ऐसा हुआ है कि पहले फॉर्म में गड़बड़ी पायी गयी, उसके बाद विथड्रॉअल में गड़बड़ी हुई, उसके बाद आरक्षण में गड़बड़ी हुई।

उसके बाद वहां कैश मैंने नहीं पकड़ा। यहां जो बैठी हुई हैं, उनका जो मित्र पक्ष है, उनके ही एक एम.एल.ए. ने बी.जे.पी. के एक एम.एल.ए. पर आरोप लगाया। शिव सेना, जिसके म्हस्के जी एक पार्ट हैं, उनके एक एम.एल.ए. भारतीय जनता पार्टी के एक नेता के घर गए और उन्होंने वहां हार्ड कैश पकड़ाया, जिसे हर चैनल ने दिखाया। मैं आरोप नहीं लगा रही हूं। मैं इसे पूरा ऑथेन्टिकेट कर सकती हूं।

वह हार्ड कैश था। यह एक एग्जाम्पल नहीं था, बल्कि मैं ऐसे 10 एग्जाम्पल्स बता सकती हूं। वहां पैसा भी बांटा गया और उसके बाद भाषण किया गया।

मैडम, हमारे महाराष्ट्र में तो इलेक्शन कमीशन ही नहीं है। वहां इलेक्शन कमीशन होगा, लेकिन मुझे नहीं मालूम कि वह कहां है? हम वहां जाते हैं, लेकिन उनसे मिल नहीं पाते हैं। उन्होंने मौन व्रत रखा है। वे एक चीज नहीं बोलते हैं। महाराष्ट्र के इतिहास में आज तक कभी भी वाएलेन्स नहीं हुआ, लेकिन वहां बंदूकें भी दिखाई गईं। किसने किसको बंदूक दिखाया, यह मुझे नहीं पता है। यह तो हमारे महाराष्ट्र के होम मिनिस्टर माननीय मुख्यमंत्री जी ही बता सकते हैं। वहां गाड़ियां तोड़ी गईं, पत्थर फेंके गए, बंदूक निकाली गई, यह कौन-सा राज्य है, क्या यही ट्रांसपैरेंट इलेक्शन है? उसके बाद ईवीएम के लॉक भी तोड़े गए। ये सारी चीजें टीवी पर दिखाई गईं। मैं कोई आरोप नहीं लगा रही हूं। यहां म्हस्के जी और श्रीकांत शिंदे जी भी बैठे हैं। ये लोग उसी सरकार के पार्ट हैं।

मैडम, मैं फिर से बोल रही हूं कि फॉर्म में गलती, विड्रॉल में करप्शन, आरक्षण में गड़बड़ी और कैश भी बांटा गया। मैं प्रधानमंत्री जी से विनम्रता से कहना चाहती हूं कि आप देश को एक दिशा दे रहे हैं, लेकिन आपकी ही सरकार महाराष्ट्र में कुछ और ही कर रही है।

मैडम, आपको याद होगा कि इसी हाउस में हमने नोटबंदी कानून पास की। प्रधानमंत्री जी की इच्छा थी कि इस देश से काला धन निकाल दिया जाएगा और उसके बाद पूरा देश कैशलेस इंडिया हो जाएगा। मुझे अभी तक इसे बारे में कुछ पता नहीं है। शिवकुमार उदासि जी हमारे दोस्त हैं। अभी वह इस हाउस में नहीं हैं। तब उन्होंने सवाल करके मुझे चैलेंज किया था। नोटबंदी में कितने पैसा गिनते हैं, लेकिन आज तक किसी को पता नहीं है कि इस देश में कितना कैश आया है। हम किसी के पास कैश नहीं हैं। सिर्फ बीजेपी के पास कैश मिला है। यह कोई छोटी राशि नहीं, बैग में कैश नहीं, बल्कि सूटकेस में कैश मिला है। इसके विडियोज भी आए हैं। इसकी इन्क्वायरी कब की जाएगी? मैं इस सरकार से मांग करती हूं कि इसमें ईडी और सीबीआई की इन्क्वायरी हो। इस बात की जांच हो कि यह कैश कहां से आती है। अगर सरकार यह कैश छाप नहीं रही है, डिजिटल इंडिया हो रहा है, तो महाराष्ट्र में इतना सारा कैश कैसे पकड़ा जाता है? यह खोटी नोट है या नेपाल से आई है, मुझे पता नहीं है, लेकिन इसकी इन्क्वायरी जरूर होनी चाहिए। This is both a national and an international issue. This is a big racket that is going on. इसका आरोप सिर्फ

मैं ही नहीं लगा रही हूँ, बल्कि ये लोग भी यहां बैठे हैं। आप इनसे पूछ लीजिए। वे आपके मित्र पक्ष हैं। उन्होंने ही पकड़ा है। शायद अभी राणे साहब नहीं है। राणे साहब का बेटा निलेश राणे हमारे साथ सांसद रहे हैं। आज वह भले ही शिव सेना में हो, लेकिन मैं ऑन रेकॉर्ड कह रही हूँ। उन्होंने जो कुछ किया, उसका मैं स्वागत करती हूँ। अगर देशभक्ति का कोई उदाहरण है तो यही है। वे भी सत्ता पक्ष में हैं। देश के लिए कैश पकड़ा गया। वहां वे टीवी को लेकर गए और पूरे देश को दिखाया कि देखो, बीजेपी क्या कर रही है। यह मैं नहीं कह रही हूँ, बल्कि वे कह रहे हैं। मैं तो सिर्फ कोट कर रही हूँ। मैं किसी पर आरोप नहीं लगा रही हूँ, बल्कि कोट कर रही हूँ। मैं सिर्फ पूछना चाहती हूँ। *।
don't have enough money to purchase votes.*

इस बारे में बहुत सारे लोगों ने कहा कि इलेक्शन कमीशन का कंपोजिशन होना चाहिए। इस विषय पर मैं बोलना चाहती हूँ। मैं कृष्णा जी का आभारी हूँ कि 70 सालों में कुछ नहीं हुआ। आज उन्होंने पूरी तरह से साफ कर दिया कि 70 सालों में सभी का कंट्रीब्यूशन है। मैं भी कहती हूँ कि 10 सालों में इस सरकार ने कुछ न कुछ अच्छा किया है। मैं कभी नहीं कहूंगी कि आपने इन दस सालों में क्या किया है। हम सिर्फ गलतियां निकालने के लिए यहां नहीं हैं। इलेक्टोरल रिफॉर्म्स के बारे में हम सभी सोचेंगे। देश के हित के लिए और अगली पीढ़ी के लिए हम कुछ अच्छा करेंगे। इसी काम के लिए हम यहां चुन कर आते हैं। हम सिर्फ एक-दूसरे पर टिप्पणी करने के लिए नहीं आते हैं। हम आलोचना करने के लिए नहीं आते हैं। हम पारदर्शिता से काम करें। जो भी इलेक्शन कमीशनर हो, वह जस्ट फेयर हो। इतनी ही हमारी मांग है।

मैडम, हमारे ऊपर भी आरोप लगते हैं कि हम परिवारवादी हैं। मुझे अभिमान है कि मैं परिवारवादी हूँ। जिस मां-बाप ने मुझे पैदा किया, उसके लिए मैं खुद को बहुत ही भाग्यवान समझती हूँ। इसमें मुझे कुछ भी गलत नहीं लगता है। हम सभी यहां लोगों के माध्यम से चुन कर आते हैं। हम कॉपी करके पास नहीं होते हैं। मैं चार बार से लोक सभा में हूँ। यहां बहुत सारे परिवारवादी हैं। इस

..... English translation of this part of speech was originally delivered in Marathi.

तरफ से भी ज्यादा परिवारवादी उस साइड हैं। इसके लिए मैं बोलने वाली नहीं हूँ। मुझे किसी बात का डर नहीं है। मेघवाल जी, इस बारे में आपको सोचना चाहिए, क्योंकि मैटर सीरियस है। आपका कुछ लेना-देना नहीं है, लेकिन उस राज्य में आपकी सरकार है।

Madam, these are two or three very important points. I am not criticising anyone. I am giving very honest feedback. आप सोचिए कि वहां लोकल बॉडीज का इलेक्शन हुआ, उसमें आप सभी चाहते हैं कि वहां ट्रांसपैरेंट और फेयर इलेक्शन हो। मैं आपके सामने 20 नाम नहीं पढ़ूंगी, सिर्फ तीन नाम पढ़ूंगी, बाकी की अगर आप परमिशन दे तो मैं टेबल करूंगी। हमारे यहां इलेक्शन हुआ ही नहीं और यहां चुन कर कौन आए हैं? Madam, this is very interesting. यहां जो चुन कर आए हैं, वे सारे परिवारवादी हैं। आप सोचिए कि मोदी जी कितना पॉपुलर है, वह पूरी दुनिया में विश्व गुरु है। उनके खिलाफ भले ही कोई हारे, लेकिन वह लड़ता है।

एक सशक्त लोकतंत्र में, आप कितने भी अच्छे हो, एक विरोधक होना चाहिए। हम सबको बाबा साहेब ने यही तो सिखाया है। हमारे संविधान में भी यही कहा गया है, मोदी जी भी यही कहते हैं। अभी राजीव रंजन जी कह रहे थे कि मोदी जी की इच्छा है कि विपक्ष होना चाहिए, इसलिए एक विरोधक होना चाहिए।

मैडम, महाराष्ट्र में क्या हुआ, इसकी पूरी लिस्ट मेरे पास है। आपने घंटी बजाई है, इसलिए मैं पूरे नाम नहीं पढ़ूंगी, मैं सिर्फ तीन-चार नाम ही पढ़ूंगी। जामनेर नाम की एक जगह है, जहाँ से साधना महाजन एमएलए हैं। मुझे बहुत अच्छा लगा कि एक औरत अपोज बन रही है, बड़ी अच्छी बात है, लेकिन उनका एंगल ऐसा है कि वह परिवारवाद का प्रोडक्ट हैं। MLA Sadhana Mahajan, Cabinet Minister is Shri Girish Mahajan's wife. MLA Bhusaval Rajni Savkare, Cabinet Minister is Shri Sanjay Savkare's wife. MLA Aparna Fundkar, Minister is Shri Akash Fundkar's bhabhi, MLA from Dondaicha constituency is the mother of Minister, Shri Jayakumar Rawal. MLA from Yavatmal constituency is Priyadarshini Uike who is the daughter of Minister, Shri Uike. वो छोड़ दीजिए। अभी

मुख्यमंत्री के खिलाफ नहीं बोलेंगे । MLA Chalisgaon, Pratibha Chavan, is wife of Shri Mangesh Chavan.

ये सारे हैं, वहाँ इलेक्शन हुआ ही नहीं है । अनअपोज्ड चुने गए और यह बात मैं ऑन रिकार्ड बोल रही हूँ कि वहाँ वॉयलेंस भी हुआ है । वे सारे बीजेपी के लोग हैं । आप सोचिए कि किसी को फॉर्म भी भरने नहीं दिया गया है । इनमें सारे मंत्रियों की बीबी, बहन, भाभी और माँ हैं । ऐसा कैसे हो सकता है? मेघवाल जी, एक लोकतंत्र में इतने अनअपोज्ड, मैं समझ सकती हूँ कि एक अनअपोज्ड, दो अनअपोज्ड, लेकिन 25 अनअपोज्ड कैसे हो सकते हैं? यह कैसे हो सकता है? मेघवाल जी हमें न्याय दीजिए । मैं बड़ी अपेक्षा से आपके सामने यह भाषण दे रही हूँ । ... (व्यवधान)

अरे किस बात की लोकप्रियता, छोड़िए । उनके पीछे ईडी और सीबीआई लगा दी, तो हमारे साथ भी उनमें से दस सदस्य हैं ।

माननीय सभापति : माननीय सदस्य, कृपया आप कन्क्लूड करिए ।

श्रीमती सुप्रिया सुले : वही आपके साथ हैं । उनकी कुंडली मैं उनसे ज्यादा जानती हूँ । हमारे यहाँ शिरूर नाम की एक विधान सभा है । शिरूर में 1,000 वोट्स हैं, किंतु न घर है, न कुछ है, किसी ने आरटीआई लगाई कि ये 1,000 वोट कहाँ से आए? हवा से आए । उसे चैलेंज किया है, लेकिन अभी तक उसका जवाब नहीं मिला है ।

मैडम, मैं यह पूछना चाहती हूँ कि What did they do about reservation? इनको आरक्षण बहुत अच्छा लगता है । हम सब उनके साथ हैं । मराठा, धनगर, लिंगायत, मुस्लिम में से आप महाराष्ट्र से किसी भी जाति के लिए आरक्षण लागू कीजिए, हम पूरी ताकत के साथ आपके साथ खड़े रहेंगे, लेकिन महाराष्ट्र में इलेक्शन अनाउंस हुआ । This is a reform that you must bring.

मेघवाल जी, मैं आपसे मांग करती हूँ कि रिफॉर्म्स या सुधार कर रहे हैं, तो हम सब मिलकर करें । महाराष्ट्र में पंचायत का इलेक्शन अनाउंस हुआ, उसके बाद रिजर्वेशन पर ऑब्जेक्शन हुआ और आप सोचिए कि आधा इलेक्शन कैंसिल हो गया । इतना ही नहीं वहाँ 240 म्युनिसिपल्स

काउंसिल्स हैं, उसमें से 57 bodies have exceeded the reservation limit. इलेक्शन कमीशन क्या कर रहा था? बेचारे सारे लोग, आपके लोग और हमारे लोगों ने भी फार्म भरा। अभी क्या करें? घर में 20 दिन से बैठे हुए हैं। खर्चा बढ़ ही रहा है। आप सोचिए 57 bodies have exceeded more than 60 per cent reservation.

एक छोटा मुद्दा और है, मुझे एंटी डिफेक्शन पर बोलना है। आप सोचिए कि कैसे करेंगे? मैंने भी एंटी डिफेक्शन को भोगा है। आपने देखा होगा कि अभी शिवसेना पार्टी के एक माननीय सांसद बोल रहे थे। कोई बात नहीं, पार्टी टूटती है, दो तिहाई सदस्य चले जाते हैं, कोई प्रॉब्लम नहीं है। कोई सोच सकता है, किसी की सोच बदल सकती है, किसी को कुछ विकास करना है, किसी का ईडी का कुछ मैटर है, मैं इन बातों को समझ सकती हूँ। आप मुझे बताइए कि एंटी डिफेक्शन लॉ शेड्यूल 10 में है, लेकिन हमारे महाराष्ट्र में क्यों नहीं हो रहा है?

महाराष्ट्र में आपने देखा होगा कि हमारे यहाँ एक पार्टी का नेशनल प्रेसीडेंट बदला और there is no use of any constitution. पार्टी की संविधान क्या कहता है, यह पार्टी डिसाइड करती है। भारतीय जनता पार्टी भी पार्टी में अच्छी है। Party is larger than elected members. सही है कि नहीं। वैसे ही हमारे यहाँ है। Without asking anybody, the Speaker is allowed to remove a national President who started the Party. It is not just in NCP, it has happened to us, it has happened to Shiv Sena. दोनों पार्टी तोड़ डालीं, उसके बाद क्या हुआ? हमारे साथ किया, ठीक है, मगर किसी और के साथ ऐसा मत करिए। आप इतना बोलते हैं कि कांग्रेस ने ये किया, इसकी सरकार गिरा दी, आपने क्या किया? आपने उससे ज्यादा कुछ किया है। How is this democratic? अगर आपकी पार्टी को तोड़ा होगा, तो कोई प्रॉब्लम नहीं, नई पार्टी बनाइए। अभी कृष्णा जी कह रहे थे कि उन्हें दो महीने पहले पार्टी का सिम्बल मिला है। कृष्णा जी मुझे तो सिम्बल मिलता ही नहीं। आप सोचिए मुझे कोर्ट जाना पड़ा, अगर मैं कोर्ट नहीं जाती, तो यहाँ सांसद भी नहीं बनती। यह एक सशक्त लोकतंत्र का कौन सा न्याय है?

माननीय सभापति : माननीय सदस्य श्री अरूण भारती जी।

... (व्यवधान)

श्रीमती सुप्रिया सुले : मैडम, हम भी सरकार में बहुत सालों तक रहे हैं। हमें जीत का अहंकार नहीं होना चाहिए और हार का दुख भी नहीं होना चाहिए। अगर एक सशक्त लोकतंत्र रखना है तो वह नियम-कायदे से चलेगा, किसी की मनमर्जी से नहीं चलेगा। यह देश सिर्फ और सिर्फ भारत रत्न डॉ. बाबा साहेब अम्बेडकर जी के संविधान से ही चलेगा।

जय हिन्द।

श्री अरुण भारती (जमुई) : आदरणीय सभापति महोदया, आपने मुझे इलेक्टोरल रिफॉर्म जैसे गंभीर विषयों पर अपनी पार्टी, लोक जनशक्ति पार्टी, राम विलास और हमारे राष्ट्रीय अध्यक्ष चिराग पासवान जी की तरफ से पक्ष रखने का जो अवसर दिया है, उसके लिए मैं आपका आभार प्रकट करता हूँ।

सभापति महोदया, मैं बिहार की उस पावन भूमि से आता हूँ, जिसने विश्व को पहला गणराज्य दिया। जहाँ पर गणप्रमुख सामूहिक रूप से राजा और अधिकारियों का चयन करते थे। उसी गौरवशाली परंपरा को आगे बढ़ाते हुए बिहार की जागरूक जनता ने, लगभग सात करोड़ मतदाताओं ने बिहार विधान सभा के लोकतंत्र के इस महापर्व पर बढ़-चढ़कर हिस्सा लिया और अपने मुख्य मंत्री व अपनी सरकार को चुना। बिहार की जनता द्वारा दिए गए इस जनादेश का सम्मान करते हुए हमारी एनडीए की सरकार हर संभव प्रयास करेगी कि बिहार के विकास को नए आयाम तक पहुंचाया जाए। एक विकसित बिहार बनाने के निर्माण हेतु हमारा गठबंधन पूरी तरह एकजुट और संकल्प के साथ काम करेगा।

सभापति महोदया, इतिहास गवाह है कि बिहार का प्राचीन वैशाली गणराज्य किसी बाहरी दुश्मन से नहीं, बल्कि अंदर की फूट और उस वक्त के नेताओं, गणप्रमुखों की अति महत्वाकांक्षा के कारण ही टूटा था और चुनाव के समय बिहार में महागठबंधन में भी वही अतिमहत्वाकांक्षा दिखी, जब वहां पर सीएम के उम्मीदवार खुद ही कह रहे थे कि मैं 18 तारीख को बिहार में मुख्य मंत्री पद की शपथ लूंगा।

सभापति महोदया, यह कमाल की बात है कि संविधान के रचयिता डॉ. बाबा साहेब

अम्बेडकर, जिनकी कलम से संविधान निकला, चुनाव का नियम-कानून निकला, दलितों, पिछड़ों और महिलाओं का अधिकार निकला, उन्हीं बाबा साहेब का 1952 और 1954 में चुनाव नहीं निकला, क्योंकि संविधान बनाने वाले को कांग्रेस के द्वारा सदन से बाहर रखने का षड़यंत्र किया गया। शारीरिक रूप से और तस्वीरों के माध्यम से आपने बाबा साहेब का अपमान किया था। आपको बाबा साहेब का ही श्राप लगा है। आप इसी कारण उत्तर प्रदेश, दिल्ली के बाद बिहार में भी सिंगल डिजिट में आ गए हैं। एक समय की सिंगल लार्जस्ट पार्टी आज बिहार में सिंगल डिजिट की पार्टी बनकर रह गई है।

सभापति महोदया, चुनाव सुधार पर चर्चा करते हुए मैं भारतीय लोकतंत्र की एक काली सच्चाई के बारे में आपका ध्यान दिलाना चाहता हूँ। वह सच्चाई बूथ कैप्चरिंग की है। स्वतंत्र भारत के दूसरे चुनाव, 1957 में ही कांग्रेस के द्वारा एक संगठित रूप से बूथ कैप्चरिंग करके इस कुप्रथा की शुरुआत की गई थी। सन् 1960 से लेकर 1990 तक कांग्रेस ने बूथ कैप्चरिंग को बिहार में एक व्यवस्था बना दी थी। उस समय वोटर की पहचान से ज्यादा अपराधी की पहचान मायने रखती थी। सन् 1989 में चुनाव आयोग ने एक बड़ा सुधार करते हुए बूथ कैप्चरिंग को आधिकारिक परिभाषा दी और सन् 1991 में इसे संगीन अपराध में शामिल किया। सन् 1975 में जब इलाहबाद हाईकोर्ट ने श्रीमती इंदिरा गांधी को भ्रष्ट आचरण का दोषी ठहराते हुए, उनके चुनाव को अमान्य किया था और चुनाव लड़ने पर प्रतिबंध लगाया था, तब कांग्रेस ने लोकतंत्र का सम्मान नहीं, बल्कि अपनी सत्ता बचाने के लिए आपातकाल लगाकर सीधे लोकतंत्र की ही चोरी कर ली थी।

सभापति महोदया, मैं सन् 1990 के उस जंगल राज के दौर का गवाह हूँ, जब बिहार में बैलेट से नहीं, बल्कि बुलेट से नतीजे तय किए जाते थे। आज की पीढ़ी को जानना चाहिए कि उस समय मतदाता की आवाज बंदूक की आवाज से दबा दी जाती थी। उस समय कांग्रेस ने बूथ कैप्चरिंग को व्यवस्था बनाया था और राजद के जंगलराज में मतदान को एक जबरन व्यवस्था बना दिया गया था। मतदान केन्द्र लोकतंत्र के मंच नहीं, बल्कि अपराधियों के नियंत्रण कक्ष में बदल दिए जाते थे। वे या तो बूथ लूट लेते थे या बैलेट पेपर लूट लेते थे या फिर पूरा का पूरा बक्सा ही बदल दिया जाता

था। उस समय चुनाव आचार संहिता नहीं, बल्कि चुनाव भ्रष्टाचार संहिता 'मॉडल कोड ऑफ करप्शन' बन गया था। इन्हीं सब चीजों को करने के लिए एक बड़ा चुनावी सुधार वर्ष 2004 में ईवीएम के माध्यम से भारत में चुनाव का आधार बना। मुझे आपको यह बताते हुए आश्चर्य भी होगा कि उसके बाद ईवीएम कांग्रेस की हर हार का जिम्मेदार भी बन गया। कांग्रेस पार्टी और राहुल जी ईवीएम पर आरोप लगाते-लगाते 95 चुनाव हार चुके हैं। हिन्दी फिल्मों में एक डायलॉग है कि "फटा पोस्टर, निकला हीरो" पोस्टर बार-बार फट रहा है, मगर हीरो नहीं, हार निकल रहा है। यह सही भी है कि हार ही निकलेगी, क्योंकि जब राजनीति को वर्क फ्रॉम होम की तरह चलायेंगे, तो हार ही निकलेगी। लोगों का दिल जीतने के लिए जमीन पर उतरना पड़ता है। अब तो बिहार में कांग्रेसी भी कह रहे हैं कि "फटा पोस्टर, निकला जीरो"।

सभापति महोदया, माफ कीजिएगा कांग्रेस ईवीएम पर 94 बार हार का आरोप लगा चुकी है। अब तक इनके दोषी होने का जो सबसे बड़ा आधार निकला है, वह है एसआईआर। विपक्ष जिस एसआईआर को आज षडयंत्र बता रहा है, वह वास्तव में मतदाता सूची की शुचिता का संवैधानिक कार्यक्रम है। विपक्ष की असली समस्या एसआईआर से नहीं है। समस्या यह है कि एसआईआर से पहली बार वोट बैंक की राजनीति के नकली खम्भे उखड़ गए हैं और लोकतंत्र में वही वोट रह गये हैं, जो कि वैध हैं।

सभापति महोदया, जो लोग एसआईआर पर सवाल उठा रहे हैं, उन्हें यह समझना चाहिए कि यह कोई जल्दबाजी का काम नहीं है। यह लगभग तीन महीने की एक विस्तृत प्रक्रिया थी। समस्या मशीन में नहीं है, प्रक्रिया में नहीं है, मानसिकता में है। पूरे देश ने देखा था, जब बिहार के नेता प्रतिपक्ष ने सरेआम प्रेस कॉन्फ्रेंस करते हुए अपना नकली ईपीआईसी नम्बर दिखाया था और तब चुनाव आयोग ने सही वोटर कार्ड लाकर यह स्पष्ट कर दिया था कि नेता प्रतिपक्ष बिहार में दो-दो आईडी कार्ड रखते हैं। जब वीआईपी नेताओं के साथ ऐसी गड़बड़ी मिल सकती है, तो यह एसआईआर जरूरी हो जाती है। जब वोटर लिस्ट शुद्ध होती है, तब राजनीति की असली ताकत उजागर होती है।

सभापति महोदया, बिहार विधान सभा चुनाव से पहले बिहार में एक पार्टी बिलकुल ही अपना आचरण और व्यवहार एक नव-सामंतवादी पार्टी की तरह कर रही थी। एक ऐसी पृष्ठभूमि तैयार की जा रही थी और खुलेआम संकेत दिये जा रहे थे कि अगर उनकी सरकार बनेगी तो बिहार में जनता की नहीं एक विशेष सामाजिक वर्ग का नियंत्रण स्थापित होगा। आपने गाने भी सुने होंगे-

“तेजस्वी सरकार बनतो, ता रंगदार बनतो।”

एसआईआर से पहले बिहार में गरीब, पिछड़े, वंचितों और दलितों पर इन नव-सामंतवादियों का इतना दबाव था कि उन्हें साफ-साफ कहा जाता था कि अगर तुम वोट करोगे, तो तुम्हारे वोट का कोई फायदा नहीं होगा, क्योंकि हमारा फर्जी वोट इतना है कि तुम्हारे वोट का फायदा नहीं होगा। उन्हें कई जगह वूथ पर नहीं पहुंचने दिया जाता था। उन्हें भी यह लगता था कि हमारा जो वोट है, वह महत्वहीन है, लेकिन एसआईआर के बाद उनको भी लगा कि हमारे वोट का मतलब है। यह आपने बिहार में एनडीए को 202 सीटों के माध्यम से देखा होगा। इसका नकारात्मक प्रभाव भी हमें बिहार में देखने को मिला, जब गोपालगंज के बैकुंठपुर में एक दलित व्यक्ति, जिन्होंने एनडीए को वोट किया था, उनके साथ हिंसा हुई, मारपीट हुई। वहां मैं भी गया था। मुजफ्फरपुर के सखौरा-पटसारा गांव में शंकर पासवान जी की हत्या सिर्फ इसलिए कर दी गयी थी, क्योंकि उन्होंने एनडीए को वोट किया था।

सभापति महोदया, इस देश को और इस सदन को यह स्पष्ट समझना चाहिए कि जब हम इलेक्टोरल रिफॉर्म्स की बात करते हैं, तो बड़ा सुधार यही है कि वोट देने का अधिकार केवल और केवल वैध और प्रात्र भारतीय नागरिकों को होना चाहिए। यदि मतदाता सूची में अवैध नाम रहेंगे और चुनाव प्रक्रिया विकृत होगी, तो लोकतंत्र की असली ताकत और सही मतदाता कमजोर पड़ेगा। चुनाव सुधार, विशेषकर एसआईआर जैसी पहल भारत के लोकतंत्र की रक्षा के लिए अनिवार्य है। मैं इस चुनावी सुधार और एसआईआर की प्रक्रिया का हमारी पार्टी की तरफ से पूर्ण समर्थन करता हूं। आपने मुझे अपनी बात रखने का अवसर दिया, इसके लिए आपका बहुत-बहुत आभार।

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : सभापति महोदया, मैं आपका आभारी हूँ कि आपने मुझे इस महत्वपूर्ण विषय पर अपनी बात रखने का अवसर दिया।

महोदया, आज हम इलेक्टोरल रिफार्म्स पर बात कर रहे हैं और मैं अपनी पार्टी, शिव सेना, की ओर से इसका पूरी तरह से समर्थन करता हूँ।

महोदया, आज 9 दिसम्बर के दिन ही, 79 साल पहले, भारत की संविधान सभा पहली बार बैठी थी। उस दिन उनके सामने एक ही लक्ष्य था कि एक ऐसा भारत बनाया जाए, जहाँ जनता ही जनार्दन हो। वर्ष 1946 में चर्चा इस बात पर की थी कि वोट का अधिकार किसे मिले और आज वर्ष 2025 में चर्चा इस बात पर है कि उस वोट का सम्मान कैसे सुरक्षित रहे? इसी वोट के सम्मान के लिए एसआईआर और इलेक्टोरल रिफार्म सबसे जरूरी है। आज जिस पर हम लोग चर्चा कर रहे हैं।

महोदया, आज इलेक्टोरल रिफार्म्स पर जो चर्चा हो रही है, वह केवल बदलाव की नहीं है। यह चर्चा इस देश के 75 साल के इतिहास की है। कैसे इस देश का लोकतंत्र हर चुनाव के साथ मजबूत होता गया। आज 9 दिसम्बर है और आज ही के दिन संविधान सभा की पहली बैठक हुई थी। आज 79 वर्षों के बाद, आज, उसी दिन और उसी सदन में इलेक्शन रिफार्म्स के बारे में चर्चा कर रहे हैं। आज अगर दुनिया भारत को लोकतंत्र की जननी मानता है तो उसका एकमात्र कारण हमारे चुनाव हैं। यह वह शक्ति है जो हर पांच साल में, हर आम नागरिक को, यह अधिकार देती है कि वह देश की बागडोर किसे सौंपना चाहते हैं।

महोदया, मैं हमारे संविधान निर्माताओं की उस सोच को नमन करना चाहता हूँ, जिन्होंने आजादी की पहली सुबह से हम सबको बराबर का अधिकार दिया। अमेरिका जैसे विकसित देश को महिलाओं को वोट देने के अधिकार में 144 साल लग गए। लेकिन भारत ने पहले दिन से ही यह तय किया था कि चाहे वह उद्योगपति हो या खेत में पसीना बहाने वाला किसान, चाहे वह पुरुष हो या महिला, सभी को वोट का अधिकार मिलेगा। यह समानता ही हमारी सबसे बड़ी ताकत है।

आज जब हम इलेक्टोरल रिफार्म्स पर चर्चा कर रहे हैं तो हमें यह याद रखना चाहिए कि

सिर्फ हम कुछ सांसदों को चुनाव जीतने या हारने के बारे में यहां पर चर्चा नहीं करनी है। हम पूरी प्रक्रिया पर चर्चा कर रहे हैं। यह चर्चा इस देश के 140 करोड़ लोगों के भविष्य को सुरक्षित करने के बारे में है। यह सुधार इसलिए जरूरी है ताकि कतार में खड़े आखिरी व्यक्ति का इस व्यवस्था पर भरोसा और दृढ़ हो सके। यह चर्चा उन 140 करोड़ उम्मीदों के बारे में है जो हर पांच साल बाद इस भरोसे के साथ घर से निकलते हैं कि उनका एक वोट इस देश की तकदीर बदल देगा। हम बलेट पेपर से ईवीएम तक आए। हमने हिंसा के उस दौर को भी पीछे छोड़कर आज उस दौर में कदम रखा है, जहां कश्मीर की घाटियों से लेकर गढ़चिरौली के जंगलों तक रिकॉर्ड टर्नआउट वोटिंग होता है। जब एक 90 साल का बुजुर्ग और पहली बार वोट डालने वाला 18 साल का युवा एक साथ कतार में खड़े होते हैं। एक उद्योगपति भी उसी कतार में खड़ा होता है, एक खेती करने वाला किसान भी उसी कतार में खड़ा होता है और एक गरीब व्यक्ति भी उसी कतार में खड़ा होता है। यही हमारे लोकतंत्र की शक्ति है।

महोदया, मैं सभी विपक्ष के साथियों को सुन रहा था कि लोकतंत्र कैसे बचाया जाए। इसका पाठ सुबह से यहां चल रहा है। लेकिन इतिहास गवाह है कि इस देश के 75 सालों के संसदीय इतिहास में आज तक केवल एक प्रधान मंत्री को हाई कोर्ट द्वारा इलेक्टोरल मैलप्रैक्टिसिस का दोषी मानकर सज़ा दी गयी थी। उनका नाम श्रीमती इंदिरा गांधी था। वर्ष 1975 में इलाहाबाद हाई कोर्ट ने जब उनका चुनाव रद्द कर दिया तो उस फैसले का सम्मान करने की बजाय इस देश पर इमरजेंसी का काला धब्बा लगाने का काम भी इसी कांग्रेस ने किया। इतना ही नहीं, अपनी कुर्सी बचाने के लिए संविधान को ही बदल डाला और कानून ले आए कि प्रधान मंत्री के चुनाव को कोर्ट में चुनौती ही नहीं दी जा सकती। जिन्होंने अपनी सत्ता के लिए संविधान का गला घोंटा, आज वे संविधान की प्रति हाथ में लेकर नैतिकता का ढोंग कर रहे हैं।

इतिहास गवाह है कि वर्ष 1952 में जब पंडित नेहरू का तथाकथित स्वर्णिम युग था, उस समय जनादेश को बदलने के लिए बलेट बॉक्सेज के अंदर नाइट्रिक एसिड डाला गया था। जो वोट उनके खिलाफ थे, उन्हें जलाकर खाक कर दिया गया था। इन्होंने भारत के पहले चुनाव में ही जनता

के भरोसे को एसिड डालकर जला दिया था।

महोदया, अभी यहां पर कुछ वक्ता डॉ. बाबा साहेब अम्बेडकर जी के बारे में बात कर रहे थे, लेकिन डॉ. बाबा साहेब अम्बेडकर जी को संसद में पहुंचने से रोकने का काम भी इसी कांग्रेस ने किया था। वर्ष 1952 में पंडित नेहरू ने खुद उनके खिलाफ उम्मीदवार उतारा था। जब लगा कि बाबा साहब जीत रहे हैं तो 74,333 वोटों को अवैध घोषित करवाने का काम भी इन्होंने किया। आज यहां पर ये लोग ईवीएम और इलेक्शन कमीशन के बारे में बात कर रहे हैं और सवाल उठा रहे हैं। लगभग 74,000 वोट रिजेक्ट हुए और बाबा साहेब को 14,000 वोटों से इन्होंने हरवा दिया। आज ये यहां पर बाबा साहब का उदाहरण दे रहे हैं। जिस महापुरुष ने देश के हर गरीब और दलित को वोट का अधिकार दिया, उनको इन लोगों ने संसद में घुसने से रोकने का काम किया। आज ये वोट चोरी के बारे में चिल्ला रहे हैं, लेकिन उस समय वोट चोरी करने का काम कांग्रेस के माध्यम से यहां पर हुआ था।

अब हम जरा इनके आधुनिक युग पर आते हैं। वर्ष 1989 का चुनाव था और सीट थी अमेठी, जहां से तत्कालीन प्रधानमंत्री चुनाव लड़ रहे थे। वहां खुलेआम बूथ लूटे गए और लाठियां चलाई गईं। पाप का घड़ा इतना भर गया कि चुनाव का सबूत दिखाने के बाद 97 पोलिंग स्टेशनों पर री-पोलिंग का आदेश देना पड़ा। जिस देश के प्रधानमंत्री की खुद की सीट पर निष्पक्ष चुनाव न हो सके, वह आज लोकतंत्र का पाठ यहां पर सभी को पढ़ा रहा है।

महोदया, यहां पर मैं टी.एन.शेषन जी का उदाहरण देना चाहूंगा। टी.एन.शेषन जी, जो एक निष्पक्ष अधिकारी थे, रातों रात कानून बदलकर उनके पर काटने का काम भी इन्होंने किया। आज मैं यहां यूबीटी वालों को सुन रहा था। मैं कल भी इनको सुन रहा था। वे बाला साहब ठाकरे जी के बारे में बात करना भूल गए, लेकिन मैं यहां पर याद दिलाना चाहूंगा कि जिस इलेक्शन कमिशनर, एम.एस.गिल ने हिन्दू हृदय सम्राट बाला साहब ठाकरे जी का वोट का अधिकार छीन लिया था, आज उसी कांग्रेस के साथ इनको बैठना पड़ रहा है। मैं बाला साहब ठाकरे जी का एक उदाहरण देना चाहूंगा। वर्ष 1990 में जब बांग्लादेशियों की संख्या मुंबई में और पूरे भारत में बढ़ रही थी, उस समय

उन बांग्लादेशी और घुसपैठियों को बाहर निकालने की बात बाला साहब ठाकरे जी ने ही की थी। आज एसआईआर क्यों हो रहा है? आज एसआईआर इसलिए हो रहा है कि आज जो बांग्लादेशी और रोहिंग्या इस देश में घुसे हैं, जो रोहिंग्या वेस्ट बंगाल में हैं, जो रोहिंग्या मुम्बई में हैं, मुम्बई में तो इनकी संख्या लाखों की तादाद में बढ़ी है। सुप्रीम कोर्ट ने भी कहा है – “If they do not have legal status to stay in India and an intruder comes, do we give them a red carpet welcome? What is the problem in sending them back?” यह खुद सुप्रीम कोर्ट ने कहा है। लेकिन, इनको दिक्कत इनकी वोट बैंक से है। अगर इनको बाहर निकाल दिया गया तो इनको वोट कौन देगा? यही इनकी सबसे बड़ी दिक्कत है। इसलिए, एसआईआर का विरोध करने का काम यहां पर ये लोग कर रहे हैं। अगर आज मिजोरम में सबसे ज्यादा क्रिमिनल केसेज हैं तो 50 प्रतिशत आपराधिक मामले बाहरी लोगों से जुड़े हुए हैं। आज मुम्बई में लाखों की संख्या में बांग्लादेशी घुसपैठिए हैं। इनको फिर से बांग्लादेश में भेजने का काम करना चाहिए। यहां पर कुछ लोग अन-अपोज्ड इलेक्शन के बारे में कह रहे थे।

यह जो नगर पंचायत के इलेक्शंस महाराष्ट्र में हुए हैं, उन इलेक्शंस में कहीं-कहीं पर अन-अपोज्ड इलेक्शंस हुए हैं। अन-अपोज्ड इलेक्शंस क्यों हुए, क्योंकि इनके लोग खुद फॉर्म भरने नहीं गए, इसलिए अन-अपोज्ड इलेक्शंस वहां पर नगर पंचायत में हुए। अरविंद सावंत जी, * Please tell me Sawant ji who went to campaign for municipal elections across the Maharashtra for Mahavikas Aaghadi.*

आज एक नगर पंचायत कार्यकर्ता का इलेक्शन था। जब लोक सभा चुनाव में इनको अच्छे वोट मिले, तब इन्हें ईवीएम से शिकायत नहीं थी। जब महाराष्ट्र में पूरी मेजोरिटी के साथ सत्ता में फिर से महायुति की सरकार आई, तब इन्हें ईवीएम दिखने लगा। लोक सभा चुनाव के बाद इन्हें लगने लगा था कि अब महाराष्ट्र में हमारी सरकार आ जाएगी। कौन मुख्य मंत्री बनेगा, कौन मंत्री

..... English translation of this part of speech was originally delivered in Marathi.

बनेगा, कौन क्या बनेगा, यह सब इन्होंने डिसाइड कर लिया था, लेकिन महाराष्ट्र की जनता ने इनको इनकी सही जगह दिखाने का काम किया है। उस इलेक्शन के बाद वहां पर अभी नगर पंचायत के चुनाव हुए। *Please listen to me Arvind Sawant ji.*

नगर पंचायत का चुनाव कार्यकर्ता का चुनाव था। इस कार्यकर्ता के चुनाव में यूबीटी का कोई भी नेता एक भी नगर पंचायत के, नगर अध्यक्ष के चुनाव की चुनावी रैली में नहीं गया और उसके इलेक्शंस में नहीं गया और यह कह रहे हैं कि वे प्रचार के लिए गए थे। ये सभी लोग घर से बाहर निकले नहीं हैं और आज अन-अपोज्ड इलेक्शन की बात कर रहे हैं। नगर पंचायत के चुनाव में सिर्फ सत्तापक्ष के लोग ही इलेक्शन में दिख रहे थे, वही रैली कर रहे थे और यह अन-अपोज्ड इलेक्शन के बारे में यहां पर बात कर रहे हैं। मेरा यहां पर यह कहना है कि लोक सभा चुनाव के बाद इन्हें पूरा भरोसा हो गया था कि महाराष्ट्र में अब विपक्ष की सरकार आएगी, लेकिन महाराष्ट्र की जनता ने इनको इनकी सही जगह दिखाई, फिर इनके एलओपी और हमारे महाराष्ट्र के कुछ युवा नेताओं ने पावर पॉइंट प्रेजेंटेशन लोगों के सामने दिखाई। पावर पॉइंट प्रेजेंटेशन दिखाने से कुछ भी नहीं होता है। आप अगर उतनी ही रिसर्च खुद की हार में करते कि हम क्यों हारे, इसके बारे में रिसर्च करते, तो आपको जवाब मिल जाता, लेकिन यहां पर जवाब देने का काम जनता ने किया था। मुझे यहां पर किसी पर ज्यादा टीका-टिप्पणी नहीं करनी है, लेकिन इनके नेताओं को और इनको खुद को भी समझना होगा कि जब स्थानीय चुनाव हों या कोई और चुनाव हों, तो वहां पर कार्यकर्ताओं के पीछे नेताओं को खड़े रहने का काम करना चाहिए, तभी जाकर चुनाव जीतेंगे। जब चुनाव होते हैं, तब इनके नेता बाहर चले जाते हैं, यह चुनाव कैसे जीतेंगे और चुनाव हारने के बाद ईवीएम पर दोष लगाने का काम करते हैं, इलेक्शन कमीशन पर दोष लगाने का काम कर रहे हैं। मैं यहां पर कुछ सुझाव रखना चाहूंगा कि ऐज टू कॉन्टेक्ट, आज जिन युवाओं को 18 साल में वोट देने का अधिकार है, उसी युवा को आने वाले समय में चाहे लोक सभा का चुनाव हो, विधान सभा का चुनाव हो, उनके

..... English translation of this part of speech was originally delivered in Marathi.

लिए चुनाव लड़ने का अधिकार भी 18 या 21 साल करना अनिवार्य है, क्योंकि जो वोट देकर इतना बड़ा लोकतंत्र चुनने का काम करता है, वहां पर उसका भी अधिकार है कि आने वाले समय में उसको भी इसका अवसर मिलना चाहिए। हम लोग 'वन नेशन, वन इलेक्शन' पर बात कर रहे हैं कि हर पांच साल में इतने इलेक्शंस हो जाते हैं। लोक सभा का चुनाव हुआ, फिर विधान सभा का चुनाव हुआ, फिर नगर पंचायत, फिर महानगरपालिका, फिर जिला परिषद ऐसे ही हमेशा पूरे पांच साल इलेक्शंस ही चलते रहते हैं। सरकार 'वन नेशन, वन इलेक्शन' पर काम कर रही है। मैं सरकार का भी धन्यवाद अदा करता हूं कि वह जल्द से जल्द यह रिफॉर्म लेकर आए, जिससे एक ही बार में सभी इलेक्शंस यहां पर हों। मैं इसी के साथ कॉमन इलेक्टोरल रोल के बारे में बोलना चाहता हूं। हर इलेक्शन के लिए अलग इलेक्टोरल रोल होता है। लोक सभा के लिए एक अलग इलेक्टोरल रोल, विधान सभा के लिए अलग इलेक्टोरल रोल, नगर पंचायत के लिए अलग इलेक्टोरल रोल, म्युनिसिपल कार्पोरेशन के लिए अलग इलेक्टोरल रोल, तो मुझे लगता है कि कॉमन इलेक्टोरल रोल सभी इलेक्शंस के लिए होना बहुत जरूरी है। अभी हमारे महाराष्ट्र के अंदर चुनाव चल रहे हैं, उसके अंदर कई टेक्निकल डिफिकल्टीज आई हैं। जब इलेक्टोरल रोल को सेपरेट किया जाता है, तभी दिक्कतें आती हैं। अभी टेक्नोलॉजी भी आ गई है, इसलिए हमें पता चल जाता है, पहले हमें फिजिकली ढूँढ़ना पड़ता था, लेकिन इस पर भी आने वाले समय में धीरे-धीरे हम लोग बदलाव कर सकते हैं, इस सिस्टम को और मजबूत कर सकते हैं, जिससे एक ही इलेक्टोरल रोल सभी इलेक्शंस के लिए हो। उसी के साथ रिमोट वोटिंग का अधिकार भी हो, जिससे जो प्रवासी मजदूर हैं, जिन प्रवासी मजदूरों को वोट देने में दिक्कत होती है।

उनके लिए रिमोट वोटिंग सिस्टम की व्यवस्था भी यहां पर करनी जरूरी है।

आपने मुझे इलेक्टोरल रिफार्म्स पर चर्चा करने का मौका दिया, इसके लिए धन्यवाद। मैं सरकार का बहुत-बहुत धन्यवाद ज्ञापन करता हूं कि आज एक बड़ा रिफार्म भारत देखने जा रहा है। आने वाले समय में हमारा लोकतंत्र इससे और अधिक मजबूत होगा। आपका बहुत-बहुत धन्यवाद।

श्री अमरा राम (सीकर) : माननीय सभापति महोदया, आपने मुझे समय दिया, इसके लिए मैं आपका आभार प्रकट करता हूँ। मैं भारतीय कम्युनिस्ट पार्टी (मार्क्सवादी) की ओर से, जो चर्चा एसआईआर और चुनाव सुधार पर चल रही है, उस पर भाग लेने के लिए खड़ा हुआ हूँ। हर साल जनवरी में वोटर लिस्ट अपडेट होती थी। जिसकी मृत्यु हो गई, उसका नाम हटा देते थे और जो 18 साल के हो गए, उनका नाम जोड़ देते थे, तो फिर एसआईआर की जरूरत कहाँ पड़ गई? एसआईआर का नोटिफिकेशन निकाला गया। 75 साल की आजादी में जिसने 60 बार वोट दे दिया, आज चुनाव आयोग उससे भारत की नागरिकता का प्रमाण पत्र मांग रहा है। पूरे देश के 95 करोड़ लोगों से फॉर्म नंबर 6 भराया जा रहा है। फॉर्म नंबर 6 पहली बार वोटर लिस्ट में नाम जोड़ने के लिए है। जो साम्प्रदायिकता के आधार पर दो से सत्ता तक पहुँचे हैं, उसी साम्प्रदायिकता के आधार पर लोगों का माइंड मेक अप करने के लिए और पूरे देश के करोड़ों लोगों को परेशान करने के लिए ये इसे कर रहे हैं। जिसकी उम्र 95 साल है, उसके लिए फोटो खिंचवाना जरूरी हो गया, 6 नंबर फॉर्म भरना जरूरी हो गया। इसमें वे लोग एसआईआर के माध्यम से वोटर लिस्ट से बाहर होंगे, जो कमाने-खाने के लिए पलायन करते हैं।

एसआईआर का सबसे पहले प्रयोग बिहार में किया गया। भारतीय जनता पार्टी की ट्रैजरी बेंच से कह रहे थे कि 35 लाख लोगों ने 6 नंबर फॉर्म नहीं भरा है। मैं उनसे पूछना चाहता हूँ कि उनमें से कितने घुसपैठिए हैं? यह तीसरी बार भारतीय जनता पार्टी, एनडीए की सरकार है। उन्होंने उन्हें क्यों निकाला? हमारे प्रधान मंत्री, गृह मंत्री कहते हैं कि देश में जो घुसपैठिए घुस गए हैं, उनको बाहर करने के लिए एसआईआर है। सरकार, गृह मंत्री जी या प्रधान मंत्री जी बताएं कि इन 35 लाख में से कितने लाख घुसपैठिए हैं, जो आज तक 11 साल से इस देश में रह रहे थे? उनको निकालने की जिम्मेदारी इस सरकार पर थी, लेकिन वह उन्हें निकाल नहीं पाई है। आप यह भी बताएं कि 35 लाख लोग, जिन्होंने 6 नंबर फॉर्म नहीं भरा है, उनमें ऐसे कितने लोग हैं? अपने परिवार को जिंदा रखने के लिए बिहार के लोग बाहर काम करने गए। पूरे देश के अंदर ऐसा कोई राज्य नहीं होगा, जहाँ बिहार के लोग अपने परिवार सहित या परिवार को पालने के लिए मजदूरी करने के लिए जाते हैं।

इसके लिए सरकार तैयार नहीं होगी।

यह पहली बार है, जब एसआईआर के लिए बीएलओ बनाए गए। अभी 12 राज्यों में एसआईआर हो रही है। उनकी क्या हालत है? दर्जनों बीएलओ ने प्रताड़ना के कारण अपनी जीवनलीला समाप्त कर दी। क्या वे भी घुसपैठिए थे? कोई अमीर आदमी, कोई पढ़ा-लिखा आदमी विदेश में भी है, तो वह अपना फॉर्म ऑनलाइन भर देगा। गरीब आदमी आजादी के 75-76 साल बाद भी अपने जीवन को बचाने के लिए, अपने परिवार को बचाने के लिए अपने मूल स्थान से बाहर पलायन करता है। वह पढ़ा-लिखा नहीं है। वह ऑनलाइन फॉर्म नहीं भर सकता है, इसलिए उसका वोट वोटर लिस्ट से आउट हो जाएगा। जहां तक इसमें सुधार की बात है, तो इसमें सुधार नहीं किया जा रहा है।

मैं समझता हूं कि इस चुनाव को कारपोरेटीकरण करने का काम अगर किसी ने किया है, तो इसी एनडीए सरकार ने किया है। नरेन्द्र मोदी जी की सरकार इलैक्टोरल बांड लेकर आई। केवल भारतीय कम्युनिस्ट पार्टी मार्क्सवादी है, जिसने कहा कि आज तक किसी भी कारपोरेट के पैसे से चंदा लेकर चुनाव नहीं लड़ा। देश के सर्वोच्च न्यायालय में गए और सर्वोच्च न्यायालय ने उस इलैक्टोरल बांड को गैरकानूनी घोषित किया। क्या वह पैसा लौटाएंगे? इस तरह से गैरकानूनी काम किया जा रहा है। निर्वाचन आयोग की सलैक्शन में जो लोग थे, माननीय प्रधान मंत्री, एलओपी और चीफ जस्टिस ऑफ सुप्रीम कोर्ट की सलाह पर होती थी, इसे हटाने का काम अगर किसी ने किया है तो इसी सरकार ने किया है और इसकी जगह कैबिनेट के एक मंत्री को लगाया। इस तरह से तीन में से दो तो सत्ता पक्ष के होंगे और एक एलओपी होगा। निश्चित रूप से चुनाव आयोग को स्वतंत्र होने से रोकने का काम अगर किसी ने किया है तो भारतीय जनता पार्टी ने किया है।

जब सर्वोच्च न्यायालय ने इलैक्टोरल बांड समाप्त कर दिया तो फरवरी में कैबिनेट ने टाटा कंपनी को सेमी कंडक्टर के दो कारखानों के लिए 203 करोड़ रुपये सब्सिडी देने का काम किया। इसका नतीजा यह हुआ कि लोकसभा चुनाव, 2024 से पहले टाटा कंपनी ने भारतीय जनता पार्टी को 758 करोड़ रुपये चंदा दिया। इलैक्टोरल बांड से 80-85 प्रतिशत इनके सत्ता पक्ष में आने का

काम हुआ। सुधार तभी हो सकता है, जब निष्पक्ष चुनाव हों, कारपोरेट पैसों पर पाबंदी लगे। राजस्थान में कहावत है - 'जिसकी खाए बाजरी, उसकी बजाओ हाजरी'। अगर कारपोरेट के पैसे से कोई पार्टी चुनाव लड़कर आएगी तो निश्चित रूप से जीतने के बाद उसी के लिए कानून बनाएगी, उसी की सेवा करने का काम करेगी इसलिए मेरा निवेदन है कि निष्पक्ष चुनाव हो।

महोदया, टेक्नोलॉजी में जो देश हमसे आगे हैं, वापस बैलेट पेपर पर आ गए हैं। ईवीएम मशीन आज पूरे देश में है। यही भारतीय जनता पार्टी 15 साल पहले कहती थी कि ईवीएम खराब है, जब ये खुद जीत गए तो 'मीठा-मीठा हाउ अप, खारा खाया थू'। मेरा कहना है कि लोगों का जनतंत्र में विश्वास होना चाहिए। हमारा देश सबसे बड़ी आबादी वाला जनतंत्र है। मैं एसआईआर का पार्टी की ओर से विरोध करता हूँ। धन्यवाद।

श्री अभय कुमार सिन्हा (औरंगाबाद) : माननीय सभापति महोदया जी, मैं आज इस सदन में खड़े होकर कहना चाहता हूँ कि बिहार, जो डेमोक्रेसी ऑफ मदर है, वही बिहार सबसे गहरे चुनाव संकट से गुजर रहा है। जिस धरती ने लोकतंत्र, सामाजिक न्याय और भागीदारी की चेतना को जन्म दिया, वही बिहार आज चुनावी धांधली, मतदाता दमन और सरकारी मशीनरी के खुल्लमखुल्ला दुरुपयोग का सबसे बड़ा शिकार बना।

महोदया, अभी माननीय मंत्री लल्लन बाबू परिवारवाद की बात कह रहे थे जबकि चर्चा चुनावी सुधार पर है। अगर परिवारवाद देखना है तो पहले अपने घटक दल के जितने भी लोग हैं, वे बिहार में झांक लें, बिहार और एनडीए गठबंधन। ये जिस परिवारवाद की बात कर रहे हैं, उसी एनडीए गठबंधन में मैंने देखा कि एक पति अपनी पत्नी को सिम्बल दे रहा है।

एक समधी अपनी समधिन को सिम्बल दे रहा है, एक ससुर अपनी पुतोह को सिम्बल दे रहा है, एक मामा अपने भगना को सिम्बल दे रहा है। उन लोगों ने परिवारवाद को यहीं पर नहीं रोका, बल्कि जब इस सरकार का गठन हो रहा था, जब शपथ-ग्रहण हो रहा था, तो जो किसी सदन के मेम्बर भी नहीं हैं, उनको भी मंत्रिमंडल में शामिल किया गया, उनको मंत्री बनाया गया। आप परिवारवाद की बात बोलते हैं। हमारे अरुण भाई जंगलराज की बात बता रहे थे। 'बिहार-लेनिन'

अमर शहीद जगदेव बाबू ने एक नारा दिया था- “सौ में नब्बे शोषित है, दस का शासन नब्बे पर, नहीं चलेगा, नहीं चलेगा। धन-धरती और राज-पाट पर नब्बे भाग हमारा है।”

इसी विचारधारा को लेकर परम आदरणीय समाजवाद के पुरोधा लालू प्रसाद यादव जी जब वर्ष 1990 में सत्ता में आये, तो जो भेद-भाव, ऊँच-नीच और छुआछूत का वातावरण था, गरीब-गुरबों का जो दमन होता था, उसके विरुद्ध उन्होंने व्यवस्था में परिवर्तन किया, उन्होंने बिहार में इसके लिए लड़ाई लड़ी। अगर उस व्यवस्था परिवर्तन की लड़ाई समाज के पुरोधा परम आदरणीय लालू प्रसाद यादव जी नहीं लड़ते, तो आज हमें इस तरह का सुन्दर बिहार देखने को नहीं मिलता साथियों, देखने को नहीं मिलता, आप जिसे आज जंगलराज कहते हैं। आप वर्ष 2005 से सत्ता में हैं। आप 20 वर्षों से सत्ता में हैं। 20 साल से सत्ता में रहते हुए भी, आज भी आप जंगलराज-जंगलराज कहते हैं।

माननीय महोदया, मैं चुनाव सुधार के विषय पर एक बात जरूर कहना चाहूँगा। अभी बिहार में चुनाव हुआ। वीवीपैट की अनियमितताओं ने लोकतंत्र का भरोसा तोड़ा है। बिहार विधान सभा चुनाव, 2025 के पहले चरण के मतदान के बाद समस्तीपुर के सरायरंजन विधान सभा क्षेत्र में केएसआर कॉलेज के पास सड़क के किनारे बड़ी संख्या में वीपीपैट के स्लिप्स फेंके हुए पाए गए। यह दृश्य वायरल विडियो के माध्यम से पूरे देश ने देखा। बाद में चुनाव आयोग ने कहा कि यह मॉक पोल के स्लिप्स थे। यदि ये स्लिप्स इतने ही व्यर्थ थे, तो संबंधित अधिकारियों को क्यों निलंबित किया गया, उन पर क्यों एफआईआर किया गया? यही सबसे बड़ा सवाल है। अगर प्रक्रिया पूरी तरह सुरक्षित थी, तो यह लापरवाही किसकी थी? यह सामग्री सड़क पर कैसे पहुंची? यह घटना साफ करती है कि चुनावी प्रक्रिया में गंभीर गड़बड़ियाँ हो रही थीं और इसकी पारदर्शिता पर सवाल उठ रहे हैं।

महोदया, मैं एक-दो बातों का जिक्र करना चाहूँगा। आचार संहिता का उल्लंघन हुआ। आचार संहिता 6 अक्तूबर को लागू हुआ। उसके बाद सरकार ने चुनाव के बीच में 10 हजार रुपए की राशि महिलाओं के खाते में भेजी, जो कुल राशि लगभग 40 हजार करोड़ रुपए थी। 17 अक्तूबर, 2 नवम्बर और 7 नवम्बर, 2025 को यह तीन किशतों में भेजी गयी। यह सीधे-सीधे आचार संहिता की धारा-

7 का उल्लंघन है, जो आर्थिक लाभ बांटने पर रोक लगाती है। क्या यह खुलेआम वोट खरीदने का एक सरकारी इंतजाम नहीं था? क्या चुनाव आयोग को यह दिखाई नहीं दिया या यह दिखाने की अनुमति नहीं थी?

इसी तरह से, जीविका दीदी, आँगनबाड़ी सेविका और आशा कार्यकर्ताओं पर अभूतपूर्व दबाव डाला गया। 19 अक्तूबर से 16 नवम्बर तक कई जिलों में सरकारी अधिकारियों ने कहा कि फण्ड तभी मिलेगा, जब किसी एक दल के साथ आप उनका समर्थन करेंगे।

महोदया, मैं एक मिनट का और समय लूँगा। इन सबके बीच चुनाव आयोग की भूमिका सबसे बड़ी चिंता का विषय रही। वीवीपैट की स्वतंत्र जाँच होनी चाहिए। चुनाव आयोग की तरफ से अभी तक 10 हजार रुपए के ट्रांसफर पर कोई नोटिस जारी नहीं किया गया है। हम यह जरूर कहेंगे कि यह जनादेश नहीं था, बल्कि यह जनादेश का प्रबंधन था। कांग्रेस पार्टी और अन्य विरोधी दलों के साथियों ने जो माँग की है, हम सरकार से आग्रह करते हैं कि ईवीएम को खत्म करते हुए बैलेट पेपर से चुनाव कराकर देख लीजिए कि आप में कितनी ताकत है।

आप बिहार का चुनाव तो जीत गए हैं, लेकिन अभी पश्चिम बंगाल में चुनाव होना है। यदि आपमें दम है, तो आप पश्चिम बंगाल में बैलेट पेपर के माध्यम से चुनाव संपन्न करवाइए। उसके बाद आपको अपनी हैसियत पता चल जाएगी।

महोदया, मैं यह जरूर कहना चाहूंगा कि बिहार की मिट्टी ने हमेशा अत्याचार को रोकने का काम किया है। जब बिहार में बैलेट पेपर्स की गिनती हुई थी, तब हमने 143 सीट्स जीती थीं। बैलेट पेपर पर कौन वोट देता है, जो पढ़े-लिखे व नौकरी पेशा लोग हैं। जब बैलेट पेपर्स के माध्यम से चुनाव हुए थे, तब महागठबंधन ने 143 सीट्स जीती थीं। ये तकनीकी और प्रबंधन की वजह से कहते हैं कि हम बिहार चुनाव में बहुत बड़ी पार्टी बनकर उभरे हैं और हमने 202 सीट्स जीती हैं।

महोदया, मैं एक माँग करना चाहता हूँ। हम लोग बिहार में लोकतंत्र को फिर से मजबूत करना चाहते हैं। बिहार की असली आवाज बनकर हम लोग निश्चित तौर से सत्ता में वापस आएंगे। आने वाला समय निश्चित तौर से आपको भी देखेगा और हमें भी देखेगा। इन्हीं चंद शब्दों को बोलकर, अब

मैं अपनी वाणी को विराम देता हूँ।

लोकतंत्र जिंदाबाद, जय अंबेडकर।

श्री लालजी वर्मा (अम्बेडकर नगर) : सभापति महोदया, आपने मुझे चुनाव सुधार जैसे विषय पर बोलने का अवसर दिया है, उसके लिए मैं आपके प्रति आभार व्यक्त करता हूँ।

कांग्रेसी पार्टी के माननीय सदस्य श्री मनीश तिवारी जी और समाजवादी पार्टी के नेता आदरणीय श्री अखिलेश यादव जी ने इस विषय पर प्रकाश डालने का काम किया है। मेरा भी यह मानना है कि हमारे देश के लोगों को बड़े संघर्षों के बाद लोकतंत्र मिला है। हमारे देश में पहले राजाओं का राज था। फिर अंग्रेज आए, उन्होंने भी उन्हीं राजाओं के द्वारा शासन करने का काम किया था। आजादी के बाद जब इस देश को नया संविधान बनाने का अवसर मिला था, तब हमारे देश के संविधान निर्माताओं ने यह फैसला किया था कि अब इस देश में लोकतंत्र होगा, यानी जनता के लिए शासन होगा, इसलिए संविधान बनाया गया था।

उस समय ऐसा प्रत्येक नागरिक, जिसकी उम्र 21 वर्ष थी, उसको वोट देने का अधिकार दिया गया था। कुछ समय बाद 21 वर्ष की आयु सीमा को घटाकर 18 वर्ष किया गया था। बाबासाहेब भीमराव अंबेडकर जी ने इस बात को कहा था कि “यदि लोकतंत्र को सुदृढ़ करना चाहते हैं, तो हमें अपने सामाजिक और आर्थिक लक्ष्य वैध मार्ग से प्राप्त करने होंगे।” उन्होंने यह बात भी कही थी कि “संविधान कितना भी अच्छा हो, यदि उस पर अमल करने वाले अच्छे न हों, तो उससे जनहित न होगा और यदि अमल करने वाले अच्छे हों, तो बुरा विधान भी हितकारी हो सकता है।”

आज भारतीय जनता पार्टी उन लोकतांत्रिक मूल्यों को समाप्त करके इस देश में लोकतंत्र को कुचलने का काम कर रही है। इसका सबसे बड़ा प्रमाण है कि माननीय सर्वोच्च न्यायालय ने एक फैसला दिया था। चुनाव आयोग को हमारे संविधान ने चुनाव संचालन का पूरा अधिकार दिया है। उन्होंने कहा कि जब चुनाव आयोग ही निष्पक्ष होगा, तब ही निष्पक्ष चुनाव होगा।

इसी आधार पर उन्होंने कहा था कि जब तक नई विधि नहीं बनती है, तब तक एक नेता विरोधी दल, एक प्रधानमंत्री और एक सर्वोच्च न्यायालय का न्यायाधीश उसके सदस्य होंगे, जिनके

द्वारा चुनाव आयुक्त की नियुक्ति होगी। आनन-फानन में विधि बनाकर न्यायालय के न्यायाधीश की जगह पर प्रधानमंत्री द्वारा चयनित एक कैबिनेट मंत्री को रखकर, इन्होंने इस बात को सुनिश्चित कर दिया कि चुनाव आयोग कठपुतली बनकर रहे और आज हमें उसका जीता-जागता उदाहरण देखने को मिला है।

माननीय सभापति महोदया, मैंने स्वयं बाई इलेक्शन देखा है। इन लोगों ने इस लोकतंत्र की खूबसूरती के स्थान पर नफरत फैलाने का काम किया था। उससे प्रभावित होकर उत्तर प्रदेश की जनता ने यह फैसला किया था कि भारतीय जनता पार्टी को सत्ता से हटाना चाहिए। अयोध्या मंडल में लोक सभा की पांच सीट्स हैं। उन पांचों सीट्स पर भारतीय जनता पार्टी के प्रत्याशियों को परास्त करके एक नया संदेश देने का काम किया और कहा था कि अब इस देश में सांप्रदायिकता नहीं स्वीकार की जाएगी। इस बात को ध्यान में रखते हुए, वहां पर उपचुनाव हुआ था। उससे पहले मैं वहां की विधान सभा का सदस्य था। मैं 1980 से लगातार सक्रिय राजनीति में हूँ।

16.00 hrs

इतना भ्रष्टाचार, इतनी बेईमानी और जिस तरह से चुनाव को प्रभावित किया गया, इन 45 वर्षों में मैंने वह किसी भी सरकार में नहीं देखा है। मेरी पत्नी कटेहरी विधानसभा क्षेत्र से चुनाव लड़ रही थी। मैंने देखा कि वहां पर डीएम और एसपी आदि सारे लोगों के द्वारा मिलकर गांव-गांव में दो-दो सिपाही नियुक्त किए गए, जो मतदाता सूची को छांटने का काम कर रहे थे और हमारे मतदाताओं को वहां से निकालने का काम कर रहे थे। इसके साथ ही वहां के प्रधान और बीडीसी सदस्य, वहां के आंगनबाड़ी कार्यकर्ताओं से लेकर शिक्षामित्र तक जितने भी सरकारी कर्मचारी थे, उनको प्रभावित करने का काम किया गया और धमकी देने का काम किया गया।

डीएम स्वयं 25 से 30 गाड़ियां लेकर बूथ जांच के नाम पर बूथ जाता था। मुख्यमंत्री के निर्देश पर वह बूथ जांच के नाम पर जिस तरह से वहां सभी को धमकी देने का काम करता था, हमने वह भी देखा है। इस तरह से बार-बार शिकायत करने पर भी हमारे जो बूथ के एजेन्ट्स थे, उन्हें धमकी दी जा रही थी कि इस बाई इलेक्शन से सत्ता परिवर्तित नहीं होगी। इसलिए बूथ पर न दिखाई

पड़ना। पुलिस वाले धमकी देने का काम कर रहे थे। 28-28 गांवों से उन्हें मोटरसाइकिल पर लाकर थाने में बंद करने का काम किया जा रहा था। हमने इस तरह से वोट की लूट को देखा है।

एक टाउन एरिया इल्लिफ़ातगंज है, वहां पर 24 बैरिकेडिंग्स लगाकर हमारे मतदाताओं को न निकलने देने का काम किया गया। इसलिए निष्पक्ष चुनाव नहीं हो रहा है। यह सत्ता और धनना सेठों की मिलीभगत का चुनाव है। एक-एक लोक सभा क्षेत्र में चुनाव पर 100 से 150 रुपए खर्च हो रहे हैं। इसे जब तक समाप्त नहीं किया जाएगा, तो लोकतंत्र जीवित नहीं रहेगा।... (व्यवधान)

सभापति महोदया, मेरा एक सुझाव यह है कि स्थानीय निकाय, ग्राम पंचायत और विधानसभाओं की कॉमन मतदाता सूची बनाई जाए। उसमें किसी मतदाता का नाम शामिल होने के बाद केवल उसकी मृत्यु पर या उसके द्वारा आवेदन किए जाने पर कि वह किसी दूसरी जगह शिफ्ट हो रहा है, ऐसी स्थिति में ही उसका नाम हटाने का काम किया जाए। सरकार के द्वारा कोई नई घोषणा चुनाव के एक वर्ष पूर्व या उसके बीच में न की जाए और किसी भी तरह से डायरेक्ट फंड न दिया जाए। कम से कम एक वर्ष पहले से ही यह करने का काम किया जाए। माननीय तिवारी जी ने जैसा प्रस्ताव किया, उस आधार पर चुनाव आयुक्त की नियुक्ति की जाए। चुनाव के खर्च की प्रतिपूर्ति स्टेट फंड से की जाए।

सभापति महोदया, मैंने वर्ष 1991 में जब पहला विधानसभा चुनाव लड़ा, तो मेरे परिवार के लोग मेरे पास आए और अपने घर से 500 रुपए का चंदा दिया। आम जनता के सहयोग से मैंने उस 500 रुपए के बल पर चुनाव लड़ने का काम किया। आज हमें जिस तरह से पैसे का इंतजाम करना पड़ता है, उस स्थिति में इसकी फंडिंग स्टेट फंड से की जाए या फिर चुनाव में मिलने वाले चंदे पर इनकम टैक्स से मुक्ति कराने का काम किया जाए। जैसे ही किसी की उम्र 18 साल होती है, उसे मतदाता सूची में अनिवार्य रूप से शामिल किया जाए। यह चुनाव आयोग का कर्तव्य है। लोक प्रतिनिधित्व अधिनियम, 1950 की जो नियमावली बनी हुई है, उसमें यह बात कही गई है। हमारे संविधान के अनुच्छेद 326 में भी यह कहा गया है कि हमें इस आधार पर मतदान करने से वंचित नहीं किया जा सकता या हमारा नाम मतदाता सूची में शामिल करने से नहीं रोका जा सकता कि

हमने उसके लिए आवेदन नहीं किया है। यदि हम 18 साल के हो गए हैं, तो हमारा नाम मतदाता सूची में अनिवार्य रूप से शामिल किया जाए।

16.04 hrs

(Hon. Speaker in the Chair)

माननीय अध्यक्ष महोदय, मैं एक बात कहकर अपनी बात समाप्त करना चाहता हूँ। हाल ही में रामपुर में एक महिला पर एफआईआर हुई है। वह एफआईआर इसलिए हुई, क्योंकि उसके बेटे विदेश में थे और उन्होंने एसआईआर का फॉर्म भर दिया। इसकी जो नियमावली है, उसके परंतुक 20(क) में दिया गया है कि अगर कोई व्यक्ति विदेश में भी रहता है और उसने वहां की नागरिकता स्वीकार नहीं की है, तो विदेश में नौकरी करने के आधार पर उसका नाम यहां की मतदाता सूची से नहीं काटा जा सकता है।

जहां से उसका पासपोर्ट बना हुआ है, वहां की मतदाता सूची में अनिवार्य रूप से उसका नाम रहेगा। इस तरह से केवल अधिकारियों के बल पर ये चुनाव जीतना चाहते हैं।

इसलिए, मेरा आपसे निवेदन है कि यदि आप लोकतंत्र को आप बचाना चाहते हैं, तो अनिवार्य कदम उठाने होंगे। इसके साथ-साथ हमें जानकारी मिली कि ये जो मैपिंग कर रहे हैं, वर्ष 2003 से जो मैपिंग कर रहे हैं, उसमें एक एप का प्रयोग किया जा रहा है। हमारी सुनने में आया है कि मैपिंग करने के लिए उस संस्था का चयन किया गया है, जिसने इनको इलेक्टोरल बॉन्ड्स देने का काम किया है। ... (व्यवधान) इसलिए, इसकी भी जांच होनी चाहिए कि क्या वह उसी तरह का है या नहीं है? इसकी हमें जानकारी मिलनी चाहिए। ऐसी चर्चा सुनने में आई है।

माननीय अध्यक्ष महोदय, इन्हीं शब्दों के साथ मैं यह भी कहना चाहूंगा कि हमें लोकतंत्र को बचाना है। मैं ऐसे परिवार से आया हूँ, जिसमें मेरे मां-बाप, दोनों पढ़े-लिखे नहीं थे। हम शुद्ध किसानों करने लोग हैं। अगर इस तरह की व्यवस्था रहती, जिस तरह से आज पैसे का चलन हो गया, तो हम विधान सभा या लोक सभा में न आ पाते। आज अगर हम यहां आने का काम कर पा रहे हैं, तो वह इस कारण है कि उस समय हमारा लोकतंत्र मजबूत था। ... (व्यवधान) आज लोकतंत्र की हत्या की जा रही है। ... (व्यवधान)

माननीय अध्यक्ष : आप इसी बार तो जीतकर आए हैं?

... (व्यवधान)

श्री लालजी वर्मा : इसलिए, मैं आपसे निवेदन करना चाहूंगा कि तुरंत इस दिशा में सुधार करने का काम किया जाए और मैंने जो सुझाव दिए हैं, उन्हें निश्चित रूप से माना जाए। ... (व्यवधान)

SHRI P. V. MIDHUN REDDY (RAJAMPET): Thank you, Sir.

Sir, the elections are the cornerstone of our democracy. The integrity, with which the elections are being held, is paramount. Sir, the elections should be held in the true spirit of the democracy. The election process should be such that both the winners and losers should have complete trust in how the process has been done. There have been a lot of doubts and issues. Like every other party, we represented to the Election Commission of India.

Sir, there are some issues which we have raised. I will just mention two or three issues which we have raised. In Andhra Pradesh, 3 crore and 38 lakh votes were polled. The polling started at morning 7 o'clock till 6 o'clock in the evening. But after 6 o'clock, surprisingly 15 per cent of votes were recorded. Out of that 3 crore and 38 lakhs, 51 lakh votes were recorded. Never has it happened in the history of Andhra Pradesh, not even in 2019 and in 2014. So, we are unable to understand how this sudden surge in voting happened after 6 o'clock.

Sir, a similar complaint was there even in Odisha. We would like to know how such things are happening suddenly.... (*Interruptions*) I would like to talk about one other instance.... (*Interruptions*) Whenever we have given complaints, nothing has been done. I would just like to give an example. In Polling Station Nos. 4 and 9 in Vizianagaram, our former MP has given a

complaint. He found that during the day of the counting, the battery charge of the EVM was 99 per cent. But, on the day of the polling, the battery charge was 60 per cent. How did the charge go up? We raised a complaint, but we have not been given any response. We asked for the CCTV footage of the strong room, but the same was not provided. We asked for the VVPATs, but they said that it had been burnt and destroyed. There was no response at all. When we asked for verifying these particular EVMs, they said that these particular EVMs would not be given for verification. Another set of EVMs were provided for verification.

Sir, such is the bad response we got from the officers. There was no point in raising the complaint also. The mock polling was conducted on some other EVMs, not on the EVMs which we complained about.

Sir, I would like to raise one more peculiar issue. For example, in the Hindupur Assembly, there was one particular Polling Station No.28, where we had elections on the same day for the Parliament and for the Assembly. Our party got 472 votes for Parliament in that particular booth. There, we had been winning for the past 30 years, right from the local body elections to everything.

In the Assembly elections, we had got one vote. We had five agents in the booth and their family members themselves constituted 30 votes. We are unable to understand how 472 voters polled on the same day, at same time for both, the Parliament and the Assembly, and we got only one vote in the Assembly.

Sir, throughout the world, everybody is coming back to the paper ballot system. Even the US President himself said that we are coming back to the paper ballot from EVMs. Almost 92 per cent of all the US elections are happening

on paper ballot. Even Elon Musk, who himself is technical expert, said that EVMs can easily be hacked. There are many countries which have come back from EVMs to paper ballot. The Netherlands is one such example. In 2006-2007, they came back to paper ballot. There was a live demonstration on TV how they hacked the EVMs. In 2009, Germany also came back to paper ballot. Ireland, Paraguay, Finland, and our neighbour Bangladesh also have come back to paper ballot. We would also like to draw your attention throughout Europe. If you take the UK, Turkey, Sweden, or all the well-developed nations and which have very good technical capabilities, they are still using paper ballots. They are doing this to dispel any doubts.

Sir, our party has won with EVMs in 2019 and we lost with EVMs in 2024. We have won with EVMs in three elections. But still, I have some doubts and I want to dispel these doubts. The Government should act and take everybody's suggestion. ... (*Interruptions*) We should come back to paper ballots. That is our request.

We would like to make some suggestions. One is that we want the paper ballot system to be back. The second suggestion is that we are okay with SIR, we are okay with any process, as long as all sections of society are comfortable with it. Thirdly, all parties should have access to webcasting. There should be webcasting in all the polling booths and it should be accessible to any booth. The CCTV footage of any booth should be available to any party. The election should be held in a transparent process.

Thank you very much.

SHRI RAHUL GANDHI (RAEBARELI) : Thank you, Speaker Sir, for letting me speak on this really important matter. Speaker Sir, have you ever wondered why Mahatma Gandhi laid such emphasis on Khadi? Why was it that he framed the entire Indian freedom struggle around the concept of Khadi? Why is it that he wore only Khadi? It is because Khadi is not just a cloth. Khadi is the expression of the people of India. It is the imagination, it is the sentiment, it is the productive force of the people. ... (*Interruptions*) आज खादी पहना हूँ। It is the expression of the people of India.

Speaker Sir, whichever State you go to, you will find different fabrics. There is Himachali cap, Assamese *gamcha*, Banarasi saree, Kanchipuram saree, Naga jacket. You will find that all these fabrics represent the people. When the people of Assam give you the *gamcha*, they are not just giving you a piece of cloth.

They are giving you an expression. They are giving you a piece of their history, their tradition, their future, and their imagination. It is the same when the Nagas wear their jacket. When they come and see us, they make us wear the jacket because they want us to be embraced by the fabric.

Hon. Speaker, Sir, these fabrics are beautiful. But if you look slightly deeper and if you look closely at the fabric, you will find that each one of them has thousands of little threads embracing each other. A Kanchipuram saree might have a golden thread but the golden thread means nothing without the green thread or the yellow thread near it. The other thing to notice about the saree, or any other fabric, is that all the threads are equal. No one thread is

superior to another thread. They all come together. The threads cannot protect you and the threads cannot keep you warm, but when they come together, as a fabric, they can keep you warm; they can protect you; and they can express what you have in the heart.

Hon. Speaker, Sir, in the same way, our nation is also a fabric. It is a fabric made up of 1.4 billion people and the fabric is woven together by the vote. Let me repeat it. It is a fabric of 1.5 billion people and it is woven together by the vote. Everything that we see, in fact, this House, where I am standing today, the Lok Sabha; the Rajya Sabha; the Vidhan Sabhas across the country; and the Panchayats across the country, none of them would exist if the vote did not exist. We talk with great pride about HAL, BHEL, ONGC, Tejas, and Chandrayaan. We have a list of things we say. But not one of those would exist without the vote.

Hon. Speaker, Sir, the idea that every thread and every person in the Union of India is equal, disturbs my friends in the ... *. They are happy to see the fabric but they cannot stand the idea that every single person in the fabric of our country -- regardless of what religion they come from, regardless of what community they come from, and regardless of what language they speak -- should be equal. It is because they fundamentally do not believe in equality. They believe in a hierarchy and they believe that they should be on the top of that hierarchy.

* Expunged as ordered by the Chair.

Hon. Speaker, Sir, on the 30th of January, 1948, three bullets pierced the chest of Mahatma Gandhi. Nathuram Godse assassinated the Father of our Nation. Today, our friends do not embrace him. Today, our friends have pushed him away. It is an uncomfortable truth but that is not where the project ended. As I have said, everything has emerged from the vote.

After Mahatma Gandhiji's assassination, the next step of the project was the wholesale capture of India's institutional framework. ... (*Interruptions*)

जनजातीय कार्य मंत्री (श्री जुएल ओराम) : अध्यक्ष जी, मैं एक बात पूछना चाहता हूँ।... (व्यवधान)
आज मैंने खादी के कपड़े नहीं पहने हैं।... (व्यवधान)

माननीय अध्यक्ष : आप प्लीज बैठिये। मैं आपको बोलने का मौका दूंगा। आप बोलें, लेकिन हाथ मत जोड़ें।

... (व्यवधान)

SHRI RAHUL GANDHI: Sir, these are uncomfortable truths, but they have to be spoken. My friends do not like the connections I am making; they are disturbed by them. It is very obvious.

After the Father of the Nation was assassinated, his vision of an equal India, an India where institutions belong to the people, had to be destroyed. So, the process started, and the ... * attempted to capture one institution after another. I would give some examples so that it is crystal clear that this is the case.

Everybody knows how Vice-Chancellors are placed on top of Indian

* Expunged as ordered by the Chair.

universities today. Every single person knows this. You go to any university, you speak to anyone staying in India, he will tell you that it does not matter whether the professor has qualifications; it does not matter whether the professor has scientific temperament, the only thing that matters is the professor belongs ...

(Interruptions)

श्री गौरव गोगोई (जोरहाट) : सर, कल प्रधान मंत्री जी बोलें, हमने उनको सुना ।... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, एक मिनट रुकिये । चुनाव सुधारों पर चर्चा हो रही है ।

... (व्यवधान)

श्री राहुल गांधी : सर, मैं उसी पर बोल रहा हूँ ।... (व्यवधान)

माननीय अध्यक्ष : आप किसी भी संगठन का नाम न लें, जो इस हाउस से संबंधित नहीं है ।

... (व्यवधान)

SHRI K. C. VENUGOPAL (ALAPPUZHA): How can you interrupt, when the Leader of the Opposition is speaking?

माननीय अध्यक्ष : एलओपी की मतलब यह नहीं है कि आप जनरल बात बोलेंगे । आप राष्ट्रपति जी के अभिभाषण में जनरल बात बोलें ।

... (व्यवधान)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू) : सर, हम लोग सुनना चाहते हैं ।... (व्यवधान) स्पीकर सर, हम लोग शांति से सुनेंगे । हम लोग शांति से सुनना चाहते हैं ।

... (व्यवधान)

श्री गौरव गोगोई : फिर ऐसे ही होगा ।... (व्यवधान)

श्री किरेन रिजिजू : आप सुनिये । मैं क्या कहना चाहता हूँ? ... (व्यवधान)

माननीय अध्यक्ष : क्या आप धमकी देंगे?

... (व्यवधान)

श्री किरन रिजिजू : हम लोग सुनने के लिए ही बैठे हैं। अभी तक नेता प्रतिपक्ष के द्वारा एक भी शब्द चुनाव सुधार पर आया ही नहीं है।... (व्यवधान)

माननीय अध्यक्ष : क्या आप धमकी देंगे? संसदीय कार्य मंत्री जी बोल रहे हैं।

... (व्यवधान)

श्री किरन रिजिजू : मैं स्पीकर साहब की परमिशन से ही बोल रहा हूँ।... (व्यवधान) हम सुनने के लिए ही बैठे हैं। नेता प्रतिपक्ष, चुनाव सुधार के लिए जो सुझाव देंगे, हम उसे सुनने के लिए ही तो बैठे हैं।... (व्यवधान) लेकिन चुनाव सुधार पर नहीं बोलते हुए, जिस संगठन का इस सदन से कोई वास्ता नहीं है, उसकी कहानी बताना तथा किसी और के बारे में बोलना, यह कोई उचित नहीं है।... (व्यवधान) समय बहुमूल्य है और समय की मर्यादा भी है।... (व्यवधान) यहां पर सब लोग सुनने के लिए ही बैठे हैं और यह समय बहुत कीमती है।... (व्यवधान) इसलिए आप हरेक पल कोई अच्छा ज्ञान दें, कोई सुझाव दें, हम लोग सुनने के लिए ही बैठे हैं।... (व्यवधान) मेरा नेता प्रतिपक्ष से एक सीमित अनुरोध है कि आप विषय पर ही रहिये।... (व्यवधान) हम सब लोग यहां बैठे हैं और गृह मंत्री जी भी सुनने के लिए बैठे हैं।... (व्यवधान) अगर आप विषय पर नहीं बोलेंगे तो जो विषय तय किया गया है, उससे क्या मतलब रह जाएगा।... (व्यवधान) अगर आप चुनाव सुधार के विषय पर नहीं बोलेंगे तो फिर नेता प्रतिपक्ष सबका इतना समय क्यों बर्बाद करना चाहते हैं? ... (व्यवधान)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Mr. Kiren Rijiju, you are the Parliamentary Affairs Minister. You are disturbing LOP. How can it be? ...

(Interruptions)

माननीय अध्यक्ष : एक मिनट।

... (व्यवधान)

श्री राहुल गांधी : सर, मुझे बोलने दीजिए। ... (व्यवधान)

श्री गौरव गोगोई : सर, ऐसा नहीं होता है। ये लोग बहुत खराब हैं। ये लोग पूरी चर्चा का माहौल खराब कर रहे हैं। ... (व्यवधान) ये लोग अगर सुनें, तो कोई बात खराब नहीं होगी।

माननीय अध्यक्ष : एक मिनट बैठिए ।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, वे बैठे-बैठे अनऑफिशियली बोल रहे हैं । वे उस विषय पर बोल रहे हैं । आप सदन की गरिमा को बनाए रखें ।

... (व्यवधान)

माननीय अध्यक्ष : आप आसन को चुनौती देने का प्रयास मत करिए । यह ठीक नहीं है ।

... (व्यवधान)

SHRI RAHUL GANDHI: Speaker Sir, I want to make it very clear. The discussion is about votes. The discussion is about the stealing of votes. The discussion is about the SIR and I am framing my discussion about it. And what is happening here is patently unfair. I am not being allowed to speak. I am being disturbed and I put my protest here. I have done absolutely nothing wrong. I am talking about the subject.

In order to capture the vote, you have captured institutions. I am saying that institutions of India are captured and I will come to the point which is the Election Commission is captured. So, the project of the ... * was to capture the institutional framework of the country and I said how the education system has been captured. Vice-Chancellor after Vice-Chancellor after Vice-Chancellor is placed not on merit, not on capability, not on scientific temper but on the fact that he belongs to a particular organisation.

The second capture which helps in destroying democracy is the capture of the

* Expunged as ordered by the Chair.

intelligence agencies - we have the Home Minister sitting here - the capture of the CBI, of the ED and of Income Tax Department. And the systematic placement of bureaucrats who favour their ideology and attack, the Opposition and anybody who choses to oppose the ... *. That is the second institutional capture. There are many more. I can go on. And the third institutional capture ...

(Interruptions)

The third capture is of the institution that directly controls the election system of our country – the Election Commission. Now, I am not saying this without proof. I have put forth adequate proof about how the Election Commission is colluding with those in power to shape the elections. But I want to ask three questions which will make it very clear that the BJP is directing and using the Election Commission to damage India's democracy.

The first question: why is it that the CJI was removed from the selection panel of the Election Commission? What motivation could there be to remove the CJI?

Do we not believe in the CJI? Of course, we believe in the CJI. Why is he not in that room? I sit in that room. It is a so-called 'democratic decision'. On the one side, Prime Minister Narendra Modi and Mr. Amit Shah, and on the other side, the Leader of the Opposition. I have no voice in that room. What they decide is what happens. So, the first question is, why is the Prime Minister and Amit Shah so keen on choosing exactly who is going to be the Election

* Expunged as ordered by the Chair.

Commissioner.

The second question, and even more devastating question is that, no Prime Minister has done this in the history of India. In December 2023, this Government changed the law. They changed the law to make sure that no Election Commissioner could be punished for any action he took when he was the Election Commissioner. Why would the Prime Minister and Home Minister give this gift of immunity to the Election Commissioner? Why would they need to give this tremendous gift that no Prime Minister has given ever before to the Election Commissioner? Mr. Shah is looking into the ceiling, maybe he will answer this question when he speaks. ... (*Interruptions*)

Finally, why was the law with regard to CCTVs and the data that they contain changed? Why was a law put in place that allows the Election Commission to destroy CCTV footage after 45 days of the election? What is the need? The answer given is that it is a question of data. It is not a question of data. It is a question of stealing the election.

Now, what is the result of this institutional capture? What is the result of controlling the Chief Election Commissioner and the Election Commissioner? First of all, we have a set of election campaigns that are tailored for the Prime Minister. Three-month, four-month, five-month long campaigns are taking place so that the Prime Minister's schedule can be fitted into the programme.

Second, we have a Brazilian woman who has appeared 22 times in the voters list of Haryana, and 22 times this lady appears.... (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्य, एक मिनट रुक जाइए ।

...(व्यवधान)

माननीय अध्यक्ष : आप नेता प्रतिपक्ष हैं। मैं इस तरीके से सदन की कार्यवाही नहीं चलने दूंगा। यह सदन है। आप सदन की गरिमा को बनाए रखें। आप सदन की गरिमा के हिसाब से बोलेंगे तो ठीक है, नहीं तो ऐसे सदन नहीं चलेगा।

... (व्यवधान)

माननीय अध्यक्ष : नो, आपका यह तरीका गलत है।

...(व्यवधान)

माननीय अध्यक्ष : नहीं होगा।

...(व्यवधान)

माननीय अध्यक्ष : आप तख्ती लहराइए।

...(व्यवधान)

माननीय अध्यक्ष : माननीय प्रतिपक्ष के नेता पहले आप अपने माननीय सदस्यों को समझाइए।

...(व्यवधान)

माननीय अध्यक्ष : ऐसे नहीं चलेगा।

...(व्यवधान)

माननीय अध्यक्ष : नो, यह ठीक नहीं है।

...(व्यवधान)

माननीय अध्यक्ष : नो, यह बिल्कुल नहीं चलेगा।

...(व्यवधान)

माननीय अध्यक्ष : माननीय प्रतिपक्ष के नेता आप अपने माननीय सदस्यों को सदन की गरिमा के बारे में समझाइए।

...(व्यवधान)

माननीय अध्यक्ष : आप इतने सालों से सदन के माननीय सदस्य रहे हैं। क्या यह तरीका उचित है?

विरोध का तरीका होता है, लेकिन यह उचित तरीका नहीं है।

...(व्यवधान)

श्री के. सी. वेणुगोपाल : सर, उधर का तरीका क्या है? ...(व्यवधान)

माननीय अध्यक्ष : सबका तरीका है। उधर से यह होगा तो मैं उधर भी बोलूंगा, इधर से यह होगा तो मैं इधर भी बोलूंगा। मैं इधर-उधर सब जगह से बोलूंगा।

...(व्यवधान)

SHRI RAHUL GANDHI: Speaker, Sir, I do not agree with the showing of photographs here but it is a reflection of our democratic structure. This is what is happening in our democracy that you are not allowing us to show. This Brazilian woman has appeared 22 times in the voters list in Haryana. Not only that, there is one woman whose name has appeared more than 200 times in one booth in Haryana. It is very clear, and I have proven without doubt that the election in Haryana was stolen.

The theft was ensured by the Election Commission of India. I have said it again and again. Now, nowhere has the Election Commission answered my questions. The Election Commission has not told me why this lady's picture has appeared on the polling list. They have not told me why lakhs and lakhs of duplicate voters are existing. They have not told me why a BJP leader is coming from Uttar Pradesh to vote in Haryana. These are straightforward questions. There is a clear proof, which I have put in front of the country. But, the Election Commission has no answer to these questions. That is the result of the complete capture of the Election Commission by the people across the aisle.

By the way, you are talking about SIR in Bihar. Let me say something

about SIR in Bihar. Why is it that after the SIR in Bihar, there are 1.2 lakh duplicate photos in the voting list in Bihar? If you have cleaned up the voting list, why are there 1.2 lakh duplicate photos in Bihar? We have not just proven this in Haryana. We have proven this in Karnataka. We have proven this in Maharashtra. I am absolutely certain this is how you are winning elections in Madhya Pradesh, Uttar Pradesh, Bihar and across the country. Now, what I am putting on the Table is that it is very clear that you have captured the institution. I have shown the mechanism of that capture. I am also showing you how the Election Commission is doing things that are completely out of line. I am not getting any answers.

So now, let us come to electoral reform. Electoral reform is very simple. The point is that nobody wants to do it. The Government does not want to do it. What does electoral reform require? What have we been saying? Firstly, give machine-readable voter lists to all the political parties one month before the election. That is the first step. The second step is, take back the law that allows the destruction of CCTV footage. It is very simple, not difficult. While you are doing that, tell us what the architecture of the EVM is. Give us access to the EVM. Let our experts go and see what is inside the EVM. Till today, we have not had access to the EVM. We are not shown the architecture of the EVM. We are not physically allowed to go and see an EVM. Give us the architecture. Give us access to the EVM. Finally, please change the law that allows the Election Commissioner to get away with whatever he wants to do. That is all the electoral reforms you need.

I want to assure the Election Commissioner that he might be under the impression that this law lets them get away with it. Let me remind them. Do not worry. We are going to change the law. We are going to change it retroactively. We are going to come and find you. This is the situation that the country is faced with. Everybody says to us that India is the biggest democracy. Actually, I was thinking today that we are not just the biggest democracy, we are the greatest democracy. I am not saying it just like that. I am saying it because America calls itself the oldest democracy. But, the democracy, that weaves together the largest number of people, the largest diversity of people, the largest number of languages and the largest number of States, is this country. So, our most powerful asset, the thing that stitches together the entire concept of modern India, stitches together the fabric of modern India, brings people together and allows them to build this great nation, is being attacked by these people. They are destroying it. You know they are destroying it, I know they are destroying it, and they know they are destroying it.

I would like to conclude by saying that the biggest ... * I act you can do is 'vote *chori*'. There is no bigger ...* act that you can do than 'vote *chori*'. It is because when you destroy the vote, you destroy the fabric of this country. You destroy modern India. You destroy the idea of India.

So, I would like to conclude by saying 'vote *chori*' is an ...* act and those across the aisle are doing an ...* act. Thank you.

* Expunged as ordered by the Chair.

डॉ. निशिकान्त दुबे (गोड्डा) : अध्यक्ष जी, आए थे हरी भजन को, ओटन लगे कपास। शहीदों की चिताओं पर खड़ी कांग्रेस जिसने भारत को विभाजित किया, आज मुझे राहुल गांधी के बयान से लड़खड़ती हुई नजरी आई। ये संविधान की बात करती हुई नज़र आई और मैं वर्ष 1976 की पूरी डिबेट लेकर आया कि यह संविधान कांग्रेस ने कैसे तार-तार किया, इसका कोई जवाब नहीं है। संविधान कोई ऐसी किताब नहीं है कि शिकारी आएगा, जाल बिछाएगा, दाना डालेगा, उसमें कोई फंसना नहीं। उसी तरह से फंस गई चिड़िया, यह संविधान की किताब राहुल गांधी और उनकी पार्टी के लिए केवल इसी प्रकार की कहावत है। आप यह समझें कि स्वर्ण सिंह की कमेटी बनी 1975 में। उन्होंने सारे इंस्टीट्यूशन्स को खत्म कर दिया, जिसके लिए आज फिर से लगे हुए हैं। इस संविधान में 121 बार राष्ट्रपति का जिक्र है। आपको आश्चर्य होगा कि एक संशोधन के माध्यम से राष्ट्रपति के सारे अधिकार को कांग्रेस ने खत्म कर दिया। राष्ट्रपति रबड़ स्टैम्प हो गया। राष्ट्रपति जो केबिनेट कहेगी, उस पर मुहर मारना उसका अंतिम लक्ष्य हो गया। राष्ट्रपति का इंस्टीट्यूशन खत्म हो गया। इंदिरा गांधी ने इसी तरह से वोट चोरी करके जब राय बरेली का चुनाव जीता और जब कोर्ट का फैसला हुआ तो ऐसी सिचुएशन इस पार्टी ने पैदा की कि आपको आश्चर्य होगा कि तीन जजों को बायपास करके एक ऐसे चीफ जस्टिस को बना दिया जो साढ़े आठ साल तक इसका मुख्य न्यायाधीश रहा। प्रेस की पूरी स्वतंत्रता खत्म हो गई। इंडियन एक्सप्रेस के एडिटर रामनाथ गोयंगा से लेकर सारे लोग और यह केवल इस संविधान संशोधन में हुआ। आज वो इंस्टीट्यूशन की बात करते थे। यूपीएससी जैसी संस्था और यह पूरे सदन को जानने वाली बात है कि यूपीएससी जैसी संस्था जो आईएस, आईपीएस और आल इंडिया के आफिसर्स को बनाती है, कांग्रेस का एक कार्यकर्ता बटूक सिंह 10 साल तक यूपीएससी का चेयरमैन रहा। इन्होंने यूपीएससी की यह हालत कर दी। आज ये चुनाव आयोग की बात करते हैं। इस देश का पहला चुनाव कमिश्नर सू.कुमार सेन जब रिटायर होते हैं तो उन्हें सूडान का राज्यपाल बना देते हैं। वीएस रमा देवी जब रिटायर होती हैं तो उन्हें हिमाचल का गवर्नर बना देते हैं। जब टीएन शेषन रिटायर होते हैं तो उन्हें अहमदाबाद में भारतीय जनता पार्टी के खिलाफ कैंडिडेट बना देते हैं और जब एमएस गिल रिटायर होते हैं तो वे केंद्र सरकार में दस साल

तक मंत्री बनकर इस सदन में रहते हैं। आप किस चुनाव आयोग की बात करते हो? आप किस ईमानदारी की बात करते हो? किस पारदर्शिता की बात करते हो और कौन-सी कांग्रेस की बात करते हो? सीबीआई की आप बात कर रहे थे। अश्विनी कुमार जो सोनिया गांधी जी और राहुल गांधी का सिक्योरिटी आफिसर था, वह सीबीआई का डायरेक्टर बनाया जाता है।

रंजीत सिन्हा, जो कांग्रेस के अहमद पटेल के यहां रोज बैठता था और जिसकी डायरी पकड़ में आई। उसमें लिखा था कि कांग्रेस के कितने नेता कब और कहां गए, उसे सीबीआई का डायरेक्टर बना देते हैं। आप कौन-सी बात कर रहे हैं? सीबीआई का यही हाल, आईबी का यही हाल, एम.के. नारायण को ढोते रहे, कभी गवर्नर बना दिया, कभी नेशनल सिक्योरिटी एडवाइजर बना दिया। आप किस तरह की बात करते हो? हाँ, हम आरएसएस के हैं और मुझे गर्व है कि हम आरएसएस के हैं और आरएसएस के इसीलिए हैं कि ऋण है शरीरों में, ऋण है शहीदों का, मगर कैसे चुकाएंगे, लहू की जब तक बूंद है, तब तक तिरंगा लहराएंगे। यही आरएसएस का मापदंड है और यही हमारा विजन है।

महोदय, वोट चोरी और एसआईआर में यह पूरा डाक्यूमेंट राहुल गांधी के लिए ही लेकर आया हूँ। वर्ष 1980 में ये क्या करना चाहते थे, यह पूरे देश को जानने वाला विषय है। मैं सबसे पहले बताऊंगा कि यह वर्ष 1980 का जवाब पी. शिवशंकर कांग्रेस के मंत्री का है। इंद्रजीत गुप्ता ने प्रश्न पूछा और कांस्टीट्यूएन्सी वाइज बिहार की ही बात है। अभी जायसवाल जी बोल रहे थे। बिहार के काफी सदस्य बोले कि एसआईआर के बाद काफी बहुमत से जीतकर आए हैं। आपको आश्चर्य होगा कि 324 सदस्यों की विधान सभा, पूरी लिस्ट है। मैंने यह लिस्ट नहीं दी है। पी. शिव शंकर ने यह लिस्ट इस फ्लोर पर दी है। 81 विधान सभा क्षेत्रों में दोबारा पोल करना पड़ा और यदि आप कहेंगे तो मैं नाम पढ़ दूंगा। विश्रामपुर में 50 जगह बैलेट बाक्स रास्ते में आते हुए छीन लिए गए। बूथ नम्बर 28 में सारे बैलेट बाक्स छीन लिए गए। रफीगंज, लोका, बबुआ, किनारा, कराकरी, मसरख, बख्तियारपुर, बाड़ आदि 81 जगहों पर चुनाव काउंटरमांड हुआ था। इसी बैलेट पेपर के कारण एससी, एसटी, ओबीसी को वोट नहीं देने दिया जा रहा था। आज क्या वही स्थिति वापस लाना चाहते हैं।

महोदय, कांग्रेस, डीएमके, टीएमसी, वाईएसआर ने ईवीएम की बात की है। मेरे पास पूरी हिस्ट्री है। ईवीएम कांग्रेस लेकर आई थी। पहली बार 1987 में ईवीएम पायलट प्रोजेक्ट के तौर पर राजीव गांधी लेकर आए थे। वर्ष 1991 में नरसिम्हा जी की सरकार ने तय किया कि ईवीएम आणा और इसके बारे में यह सारी रिपोर्ट है। यह रिपोर्ट 1961 की सिलेक्ट कमेटी की रिपोर्ट है। एक रिपोर्ट 1971 की सिलेक्ट कमेटी की भी है। यह बात पूरी संसद को जानने की जरूरत है। दोनों रिपोर्ट्स के अध्यक्ष जगन्नाथ राव कांग्रेसी थे। वर्ष 1971 की जो रिपोर्ट बनी, उसमें एच.आर. गोखले जो कांग्रेस के लॉ मिनिस्टर थे और दोनों रिपोर्ट्स में यह कहा कि स्पेशल इन्सेंटिव रिविजन एसआईआर की आवश्यकता है। वर्ष 1961 में भी यही कहा और 1971 में भी यही कहा। 1961 में यह बात भी कही कि चुनाव इलेक्ट्रॉनिक मशीन से होना चाहिए, क्योंकि राजस्थान के तत्कालीन मुख्य मंत्री मोहन लाल सुखाड़िया का भी चुनाव इसी वजह से अवैध हुआ था कि पूरे के पूरे बूथ लूट लिए गए थे।

महोदय, सिर्फ इतना ही नहीं हुआ, यदि चौटाला की बात करें तो पूरा का पूरा चुनाव काउंटरमांड हो गया था। पटना का पूरा चुनाव आरजेडी ने लूट लिया था। इंद्र कुमार गुजराल प्रधान मंत्री के तौर पर वहां चुनाव लड़ने के लिए गए थे। इस कारण से कहा गया कि ईवीएम की आवश्यकता है। इसके अलावा श्री अटल बिहारी वाजपेयी और एल.के. अडवाणी जी इस कमेटी के मैम्बर थे। उन्होंने कहा कि बूथ वाइज ही काउंटिंग करो।

दूसरा, अटल बिहारी वाजपेयी जी इस कमेटी के मेंबर थे और एल.के. आडवाणी मेंबर थे। उन्होंने कहा कि बूथवाइज ही काउंटिंग करें, क्योंकि आप लोग जब चुनाव के रोल को घूमाते हो, तो उसमें बूथ से पता नहीं चलता है, तो क्या तर्क दिया गया, क्या आपको पता है? तर्क यह दिया गया कि बूथवाइज काउंटिंग करने लगेंगे, तो जितने भी गुण्डे-बदमाश और मवाली हैं, वे वोटर्स को मारेंगे। इसीलिए यदि आपको ध्यान हो, उस वक्त काउंटिंग वह होती थी, जिसमें कि सभी बूथों को मिला दिया जाता था और जिसमें इनको रैगिंग करने की सबसे बड़ी सुविधा होती थी। ... (व्यवधान)

अध्यक्ष महोदय, यदि इतिहास के पन्नों को तोड़ना, मरोड़ना कोई सीखे, तो उसको कांग्रेस

से सीख जरूर लेनी चाहिए। ... (व्यवधान) यदि किसी को इतिहास के पन्नों को तोड़ना और मरोड़ना है, तो उसे कांग्रेस से सीख लेनी चाहिए। आज कांग्रेस के वक्ता ने बड़ा भाषण देते हुए कहा कि राजीव गांधी जी ने 1988 में इस देश का इलेक्टोरल रिफॉर्म्स का सबसे बड़ा संशोधन किया। उन्होंने क्या संशोधन किया? उन्होंने 21 साल उम्र को 18 साल कर दिया।

सर, यदि कांग्रेसियों में हिम्मत है, तो ये 1972 की ज्वाइंट कमेटी की जो रिपोर्ट है, जिसने यह रिकमेंड किया कि 21 साल के बदले 18 साल होना चाहिए और उसको करने में अटल बिहारी वाजपेयी और लालकृष्ण आडवाणी का नोट ऑफ डिसेंट, मैं इसको प्लेस कर दूंगा, सर। ये हमने किया। चूंकि हमें शासन में आने का मौका नहीं मिला और हम 1977 से लेकर 1980 तक दो साल जब मौके में थे, इतनी लड़ाई हो गई कि हम इम्प्लीमेंट नहीं कर पाए। आप उसको 16 साल बाद इम्प्लीमेंट कर पाए। उसके लिए आज आप कहते हो कि हमने ले लिया, हमने ले लिया। हमने काम कर लिया। आज एसआईआर की जो बात हो रही है और बिहार और महाराष्ट्र की बात हो रही है, आपको मैं बताना चाहता हूं कि मैं बिहार और महाराष्ट्र का रिजल्ट लेकर आया हूं, एसआईआर कहाँ हुआ, वोट कहाँ बढ़े, कहाँ घटे और किस पार्टी को कौन सी सीटें मिलीं।

सर, बिहार की एक कांस्टीट्यूएन्सी का नाम है, वाल्मीकि नगर, डॉ. संजय जायसवाल यहां बैठे हुए हैं, उनके पास की कांस्टीट्यूएन्सी है। वहां 2,311 वोट का डाइल्यूशन हुआ, वहां से 1,675 वोटों से, वहां बोलेरो में बैठने जितनी छह सीटें कांग्रेस को मिली, उसमें से 1,675 वोट से कांग्रेस जीती।

दूसरा सीट चनपटिया है। वहां एसआईआर से वोट का डाइल्यूशन 1,033 हुआ। वहां इंडियन नेशनल कांग्रेस 602 वोटों से जीती। तीसरी सीट है, ढाका। वहां एसआईआर से 457 वोटों का डाइल्यूशन हुआ। वहां 178 वोटों से आरजेडी जीती।

अध्यक्ष महोदय, मैं आपकी जानकारी के लिए बता दूं, उसमें 298 लोग ऐसे हैं, जो विदेश में, दुबई और कुवैत में बैठे हुए हैं और उन्होंने ने यहां वोट डाल दिया। चौथी सीट है, फारबिसगंज। वहां एसआईआर से 1,400 वोटों का डाइल्यूशन हुआ और 221 वोटों से कांग्रेस जीती। पांचवीं सीट है,

बलरामपुर, जिसमें 1,468 वोट का डाइल्यूशन हुआ और हम जीते, एलजेपी से रामविलास 389 वोट से जीते। इसके बाद रामगढ़ सीट है। वहां 1,197 वोट का डाइल्यूशन हुआ, 30 वोटों से बहुजन समाज पार्टी जीती। इसके बाद सीट है, जहानाबाद, जहां एसआईआर से 1,832 वोटों का डाइल्यूशन हुआ। वहां 793 वोट से आरजेडी जीती।

सर, हम हारने वाले हैं, लेकिन हम इस देश के लिए, दलितों के लिए, पिछड़ों के लिए, शेड्यूल कास्ट के लिए, शेड्यूल ट्राइब के लिए वोट की राजनीति नहीं करते हैं, हम राजनीति देश की करते हैं। मेरे माता-पिता का नाम कटा। मेरे माता-पिता गांव में नहीं थे, मेरे माता-पिता मेरे साथ दिल्ली में रहते हैं, उनका नाम कटा और मुझे खुशी है कि उनका नाम कटा, क्योंकि वे दिल्ली में रहते हैं, वे किसी कीमत पर बिहार में वोट देने के अधिकारी नहीं थे।

सर, एस.आई.आर. क्या है? 70 साल के एक आदमी तज़िमुल का मैं नाम बताता हूं, क्योंकि मुझे पार्टी ने प्राणपुर का इंचार्ज बनाया था। मुझे खबर मिली, मैं उसके घर पर गया। उसका नाम तज़िमुल था। 70 साल का वह आदमी आकर कहता है कि मैं अपना नाम वोटर लिस्ट में डालना चाहता हूं। इलेक्शन कमीशन ने पूछा कि जब 18 साल में ही वोटिंग का अधिकार मिल जाता है तो आप 70 सालों तक क्या कर रहे थे? आप वर्ष 2020 में वोटर नहीं थे, वर्ष 2015 में वोटर नहीं थे, वर्ष 2010 में वोटर नहीं थे, वर्ष 2005 में वोटर नहीं थे। क्या आपको लगता है कि इस देश में बांग्लादेशी वोटर्स से बिहार का चुनाव होगा, देश का चुनाव होगा?... (व्यवधान)

मैं नाम बता रहा हूं।... (व्यवधान) वह आजम नगर का तज़िमुल है।... (व्यवधान) मैं उसका नाम बता रहा हूं।... (व्यवधान)

पप्पू यादव, आप बैठिए।... (व्यवधान) मैं नाम बता रहा हूं।... (व्यवधान) वह आजम नगर का तज़िमुल है, जो 70 साल में वोटर बनना चाहता था।... (व्यवधान)

स्पीकर सर, महाराष्ट्र की बात है। महाराष्ट्र में मुंब्रा-कलवा एक सीट है। वहां 41,000 वोटर्स बढ़े। सुप्रिया सुले जी की पार्टी के जितेंद्र आव्हाड जी वहां से 96,000 वोट्स से जीते। भिवंडी पूर्व में 37,000 वोटर्स बढ़े। वहां 52,000 वोट्स से रईस कसम शेख चुनाव जीते। खेड़ आलंदी में

23,000 वोटर्स बढ़े, वहां 51,000 वोट्स से बाबाजी रामचन्द्र काले जीते। मेरे पास पूरी लिस्ट है। मेरे पास 100 जगहों की लिस्ट है। यदि ये कहेंगे तो मैं उसको सदन के पटल पर रख दूंगा, मैं इतना समय नहीं लेना चाहता। मैं बस यह कहना चाहता हूँ कि अगर वोटर्स इन्क्रीज हुए तो उसका फायदा महायुति को हुआ। यदि एस.आई.आर. में वोटर्स डिलीट हुए तो उसका फायदा आरजेडी, कांग्रेस को हुआ। क्या इसके बाद भी आपको एस.आई.आर. खराब लग रहा है?

सर, ये एस.आई.आर. का विरोध क्यों कर रहे हैं? उसके पीछे का कारण मैं आपको बता देता हूँ, जो कल माननीय प्रधान मंत्री जी ने कहा।

सर, मैं यह किताब 'Indian National Congress and the Muslims' लेकर आया हूँ। वर्ष 1905 में बिहार और बंगाल का विभाजन हुआ और वर्ष 1905-06 में मुस्लिम लीग बनी। वैसे तो सोनिया गाँधी जी सारी चिट्ठियाँ लेकर चली गयी हैं, लेकिन इस किताब के लेखक ने वर्ष 2010 में सोनिया गाँधी जी ने परमिशन लेकर जवाहर लाल नेहरू के फज़लुल रहमान के साथ और जवाहर लाल नेहरू के जिन्ना के साथ के कई लेटर्स को इसमें दिया।

16.58 hrs

(Shri Jagdambika Pal in the Chair)

सर, उस समय क्या-क्या कारण थे? भारत के विभाजन का कारण जब वर्ष 1928 में शुरू हुआ तो काँग्रेस ने किस तरह से मुस्लिम-परस्त वोट की राजनीति के लिए कॉम्प्रोमाइज किया, इसका पूरा हिसाब-किताब इसमें है। इसी में इलेक्टोरल रिफॉर्म्स और एस.आई.आर. है।... (व्यवधान)

माननीय सभापति : पप्पू यादव जी, आप बैठे-बैठे मत बोलिए। जब आपका नम्बर आएगा, आप तब बोलिएगा।

डॉ. निशिकान्त दुबे : सर, उस समय मुस्लिम लीग यह कह रही थी कि हमें लोक सभा और विधान सभा की अलग-अलग सीट्स दीजिए, नहीं तो हम भारत का विभाजन कर देंगे। गोलमेज सम्मेलन में इसका फैसला नहीं हुआ। वर्ष 1937 का चुनाव आ गया और वर्ष 1937 के चुनाव में एक-दूसरे के साथ कैसे फ्रेंडली फाइट होना है, यह मैं आपको बता दूँ। मैं इस किताब को रख दूंगा कि यदि जिन्ना ने काँग्रेस के खिलाफ बयान दिया तो नेहरू जी उसको चिट्ठी लिखते हैं कि तुम, मेरे खिलाफ बयान

क्यों दे रहे हो?... (व्यवधान)

HON. CHAIRPERSON: Pappu Ji, nothing will go on record except what Nishikant Dubey Ji is saying. Nothing will go on record.

... (Interruptions) ... *

डॉ. निशिकान्त दुबे : सर, आप यह समझिए कि इसी तरह की सिचुएशन थी, जिसमें वर्ष 1906 से लेकर वर्ष 1947 तक भारत के विभाजन की रूपरेखा रची गयी। उसी तरह, इलेक्शन कमीशन के खिलाफ जाकर, एस.आई.आर. के खिलाफ जाकर पूरी की पूरी काँग्रेस पार्टी उसी तह पर जाना चाहती है।

सर, आप एस.आई.आर. के तह तक जाइए। अभी बंगाल का चुनाव होने वाला है। बंगाल के चुनाव से संबंधित कुछ चीजें मैं सदन के माध्यम से जनता की जानकारी के लिए रखना चाहता हूँ।

17.00 hrs

वर्ष 2011 में बंगाल की टोटल पॉपुलेशन 9 करोड़ 13 लाख थी। उसमें 6 करोड़ 44 लाख हिन्दू थे, लगभग 3 करोड़ 3 लाख मुस्लिम थे और लगभग साढ़े छह लाख क्रिश्चियन थे। अब आप समझें कि वहां कुछ ऐसे जिले हैं, जैसे दार्जिलिंग, बांकुड़ा, पुरुलिया, दिनाजपुर, मालदा, मुर्शिदाबाद, बीरभूम और 24 परगना हैं। वर्ष 1951 से मैं उनकी आबादी का तुलना करना चाहता हूँ। अभी अंतिम जनगणना वर्ष 2011 की है। यह सबको जानने की आवश्यकता है कि एसआईआर की क्यों जरूरत पड़ी। मैं संथाल परगना से हूँ। मैं वहां से एमपी हूँ। हम शेड्यूल ट्राइब्स, शेड्यूल कास्ट और ओबीसी सहित सभी की बात करते हैं। हम ऐसे दुर्भाग्यपूर्ण राज्य झारखंड से आते हैं, पूरे देश में डिलिमिटेशन हो गया, लेकिन अभी भी झारखंड में डिलिमिटेशन नहीं हुआ है। अभी वर्ष 2026-27 में जो डिलिमिटेशन होगा, मैं सोचता हूँ कि शायद वहां भी डिलिमिटेशन नहीं होगा। उसका कारण यह है कि वर्ष 1951 में हमारे यहां आदिवासियों का पॉपुलेशन 45 परसेंट था। जब वर्ष 2011 की जनगणना

* Not recorded as ordered by the Chair.

हुई तो आदिवासियों का पॉपुलेशन केवल 27-28 परसेंट है। जब वर्ष 2008 में डिलिमिटेशन होने लगा तो लोक सभा की एक सीट और विधान सभा की तीन आदिवासी सीटें खत्म होने लगीं। सभी पोलिटिकल पार्टिज ने यह फैसला किया कि आदिवासियों की सीटें कम नहीं होनी चाहिए। इस कारण हमारे यहां डिलिमिटेशन नहीं हुआ।

सर, आज जब जनगणना होगी तो हमारे यहां मुश्किल से 20 से 22 परसेंट आदिवासी होंगे। जिस मुसलमान की आबादी 9 परसेंट थी, आज उसकी आबादी वर्ष 2011 में 24 परसेंट है। पूरे देश भर में मुसलमान चार परसेंट बढ़े हैं। हमारे यहां रोजगार का कोई साधन नहीं है। लोग विस्थापन और पलायन के शिकार हैं। इसके बावजूद भी 15 परसेंट मुसलमान कौन हैं, वे सभी बांग्लादेशी घुसपैठिए हैं। इसके आधार पर कांग्रेस, जेएमएम और टीएमसी चुनाव जीतती हैं। इसी कारण वे एसआईआर का विरोध करते हैं। आप इसको देखिए।

सर, मैं चुनाव के बारे में आपको बताऊं कि 24 परगना में वर्ष 1941 में मुस्लिम वोट 32 परसेंट था। जब भारत स्वतंत्र हुआ और बांग्लादेश बन गया, तब 24 परगना में मुस्लिम की आबादी केवल 23 परसेंट थी। आज वर्ष 2011 की जनगणना के हिसाब से उनकी आबादी फिर से 33 परसेंट है। पूरे देश भर में मुसलमान इन दिनों में चार परसेंट बढ़े हैं। 24 परगना में मुसलमान 13-14 परसेंट कैसे बढ़े हैं, इसका जवाब कौन देगा?... (व्यवधान)

सर, मैं वर्ष 2011 की बात कर रहा हूं। I am not talking about 2025. उस वक्त हमारा होम मिनिस्टर नहीं था, बल्कि कांग्रेस का होम मिनिस्टर था। आपने उसको बचाया है। आपने, सीपीएम और कांग्रेस ने मिल कर मुसलमान को लाया है, इसलिए आप एसआईआर का विरोध कर रहे हैं, ईवीएम का विरोध कर रहे हैं। ... (व्यवधान) वर्ष 1941 में कोलकाता में मुसलमान की आबादी 24 परसेंट था। जब भारत स्वतंत्र हुआ तो उनकी आबादी केवल 12 परसेंट रह गई। काकोली जी, यह आपको भी देखने की बात है। पांच साल के बाद आपका बच्चा जीत कर नहीं आएगा, मुसलमान जीत कर आएगा, जो बांग्लादेशी होगा।... (व्यवधान)

माननीय सभापति : निशिकान्त जी, आप एक मिनट रुक जाइए। माननीय सदस्य हर मेम्बर को

अपनी फिगर देंगे। अगर कोई चुनौती देता है तो उसके लिए मैं कहूंगा कि वह ऑथेंटिकेट कर दें।

... (व्यवधान)

डॉ. निशिकान्त दुबे : सर, वर्ष 2011 की जनगणना के हिसाब से उनकी आबादी 22 परसेंट थी।

आज कोलकाता में 10 परसेंट मुसलमान बढ़े हैं। ... (व्यवधान)

सर, मालदा में मुस्लिम 28 परसेंट थे, जब भारत स्वतंत्र हुआ, तो वे 22 परसेंट पर आ गए। आज मालदा में 46 परसेंट मुसलमान हैं। मुर्शिदाबाद में 46 परसेंट मुसलमान हैं। ... (व्यवधान)

माननीय सभापति : लाल जी आप बैठ जाइए। माननीय सदस्य बैठ जाएं। आप सुन लीजिए माननीय निशिकान्त दुबे जी आज चुनाव सुधार पर ही यह बात नहीं कह रहे हैं, ये इसके पहले भी डेमोग्राफी के बारे में कई बार सदन में सवाल उठा चुके हैं, मैंने इनको अलाऊ किया है।

... (व्यवधान)

श्री गौरव गोगोई : हम सभी जातियों की बात करते हैं और इनको सिर्फ एक कौम दिख रही है। ... (व्यवधान)

माननीय सभापति : आप जाति जनगणना की मांग करते हैं। गौरव गोगोई जी अगर आप एक तरफ जाति जनगणना की मांग करते हैं और वह जाति की जनसंख्या दे रहे हैं, तो वह जाति की जनसंख्या दे सकते हैं।

... (व्यवधान)

डॉ. निशिकान्त दुबे : सर, इलेक्टोरल रिफॉर्म्स पर लालकृष्ण आडवाणी जी का 24 नवम्बर 1980 का प्रश्न है। ... (व्यवधान) अभी राहुल गांधी जी बड़ा लम्बा बोल कर गए कि प्रधान मंत्री जी मेम्बर हैं, अमित शाह जी मेम्बर हैं, मैं अकेला मैम्बर हूँ, मेरी बात नहीं सुनी जाती है। ... (व्यवधान) यह श्री लालकृष्ण आडवाणी जी का पार्लियामेंट में इलेक्टोरल रिफॉर्म्स पर 24 नवम्बर 1980 का क्वेश्चन है। इसका जवाब शिवशंकर जी देते हैं। यह रिकॉर्ड की चीज है। शिवशंकर जी यह जवाब देते हैं कि चुनाव आयोग बहुत ही ईमानदारी से काम कर रहा है इसीलिए अपोजिशन के किसी नेता को उसके सिलेक्शन प्रॉसेस में इन्वॉल्व करने की आवश्यकता नहीं है। वर्ष 1950 से लेकर 2014 तक लगभग

64 साल तक आपने जिसे चाहा, चुनाव आयोग का अधिकारी बना दिया। मदर टैरेसा पर जिसने किताब लिखी, जो जॉइंट सेक्रेटरी के लिए इम्पैनलड नहीं हुआ, एडिशनल सेक्रेटरी इम्पैनलड नहीं हुआ, सेक्रेटरी के लिए इम्पैनलड नहीं हुआ, वह नवीन चावला चीफ इलेक्शन कमिशनर हो गया। जब वह केवल क्रिश्चियनिटी को बढ़ा रहा था, केवल उसके आधार पर चुनाव आयोग में कमिशनर बना दिया।

जब सोनिया गांधी जी ऑफिस ऑफ प्रॉफिट के चक्कर में फंस गईं और लगा कि ये डिबार हो जाएंगी, छह साल चुनाव लड़ने के लिए काबिल नहीं रहेंगी, जब उस एम. एस. गिल ने बचाया, तो उसके रिटायर होते ही आप उसे दस साल तक ढोते रहे। आपने उसे केन्द्र में मंत्री बनाए रखा। आज सौ चूहे खाकर बिल्ली हज को जा रही है। हमने कम से कम एक कमेटी बना दी कि यदि आपको लगता है कि चुनाव आयोग की घोषणा के पहले बात नहीं सुनी जाती है, तो चुनाव आयोग के घोषणा के पहले लिस्ट भेज देते हैं। आप उस कमेटी के सदस्य होते हैं। आप उसमें कम से कम नोट ऑफ डिसेंट लिख देते हैं। हम लोगों के नेता चाहे वो अटल जी हों, चाहे आडवाणी जी हों, चाहे मोदी जी हों, चाहे अमित शाह जी हों, चाहे सुषमा जी हों, जब वे लीडर ऑफ दि पार्टि, मुख्यमंत्री थे, तो उनको अखबार से ही पता चलता था। In 1980, you said that you were going to implement electronic gadgets for the purpose of exercise of votes. हम इम्प्लीमेंट करने वाले हैं।

वर्ष 1980 से आप जिन चीजों की पूरे देश को घुट्टी पिलाते रहे, हमारे जैसे लोगों को मूर्ख बनाते रहे, हमारे वोटर्स को तंग करके, बैलेट से लूट-लूट कर यहाँ आते रहे और बार-बार कहते रहे कि हम इलेक्ट्रॉनिक गैजेट्स से चुनाव लड़ेंगे, आज आप मुझे उसी ईवीएम के खिलाफ बताने की कोशिश कर रहे हैं। इसके अलावा स्थिति यह है कि आपने तारकुंडे कमेटी बनाई। आपने कहा कि इलेक्टोरल बॉन्ड तारकुंडे कमेटी और गोस्वामी कमेटी की दो रिपोर्ट लेकर आया। आपने कहा कि स्टेट की फंडिंग यदि नहीं हो पा रही है, तो एक ऐसा कॉर्पस लाइक इलेक्टोरल बॉन्ड बनाना चाहिए, जिसके आधार पर चुनाव की ट्रांसपेरेंसी हो।

सर, मेरे पास यह रिपोर्ट है। आपको पता होगा कि दिनेश गोस्वामी साहब केन्द्र में मंत्री थे।

मैंने जिस रिपोर्ट का जिक्र किया है, उस जॉइंट पार्लियामेंट्री कमेटी में पहली बार ऐसा हुआ था और उस समय के कानून मंत्री, एचआर गोखले उस जॉइंट कमेटी के मैम्बर थे। आपने उन सभी जगहों पर यह कमिट किया था कि हम इलेक्टोरल बॉन्ड बनाएंगे और आज यदि इलेक्टोरल बॉन्ड आया है और बीजेपी के पास आया है तो कांग्रेस के पास भी आया है। डीएमके के पास भी आया है। डीएमके को किंग मार्टिन, जो गेम के किंग हैं, उन्होंने ही पूरा पैसा दिया है। टीएमसी को पैसा दिया है। आप इन सारी चीजों के बाद मुझे अंगुली दिखाने की कोशिश कर रहे हैं?

इस चुनावी प्रक्रिया में यदि किसी एक पॉलिटिकल पार्टी ने कंसिस्टेंट होकर अपने विचारों को स्पष्टता के साथ रखा है तो वह केवल भारतीय जनता पार्टी ने रखा है। मैं ऑन रिकॉर्ड यह बात कह रहा हूँ कि इस देश में आज तक तीन ही प्राइवेट मैम्बर रेजोल्यूशन्स पास हुए हैं। वैसे सभी सरकारी रेजोल्यूशन और सरकारी बिल पास होते हैं, लेकिन तीन प्राइवेट मैम्बर रेजोल्यूशन भी पास हुए हैं। एक रेजोल्यूशन लाल कृष्ण आडवानी जी का पास हुआ था, जिन्होंने इलेक्टोरल रिफॉर्म्स पर रेजोल्यूशन पास किया था और आज जो कुछ भी आपको दिखाई दे रहा है जैसे वीवीपैट दिखाई दे रहा है, ट्रांसपेरेंसी दिखाई दे रही है, आप सीसीटीवी की बात कर रहे हैं, चुनाव में कोई व्यक्ति गड़बड़ी करता है तो उसके जेल जाने की बात करते हैं, अनुच्छेद 171 को मजबूत करने की बात करते हैं, वे सारे के सारे कानून इस पार्लियामेंट से लाल कृष्ण आडवानी जी के द्वारा पास किए हुए हैं।

मैं इसीलिए ये बातें कहता हूँ, क्योंकि दूसरा खुशनसीब सांसद मैं हूँ, जिसने अनुच्छेद 370 और 35ए के खिलाफ इसी पार्लियामेंट से आप ही लोगों से रेजोल्यूशन पास कराया था। मैं आडवानी जी की तरह पुराना सांसद नहीं हूँ। मोदी जी की कृपा के कारण वह पास हो पाया और माननीय अमित शाह जी ने अनुच्छेद 370 और 35ए को खत्म करके कम से कम वहां पर भारत का कानून लागू कर दिया। क्या आपको पता है कि जब आपने स्वर्ण सिंह कमेटी में संविधान संशोधन किया तो राज्य सभा की तरह लोक सभा का भी कार्यकाल छह साल कर दिया। जम्मू कश्मीर में प्रत्येक विधान सभा, जो पांच सालों में पूरी हो जाती थी, तब जम्मू कश्मीर एकमात्र ऐसा राज्य था, जहां छह

साल की विधान सभा होती थी। अनुच्छेद 370 और 35ए खत्म करके हमने शेड्यूल कास्ट को सीट्स आरक्षित कीं, शेड्यूल ट्राइब को सीट्स आरक्षित कीं और पांच साल के कार्यकाल की विधान सभा की। हमने इंटीग्रेट किया। हमने इलेक्टोरल रिफॉर्म्स किए। आपने नहीं किए। उसी तरह से आज सुप्रीम कोर्ट का जो भी जजमेंट आ रहा हो, लेकिन क्या आपको लगता है कि चुनाव में जिस तरीके से पैसे की बाढ़ आ रही है तो क्या आज सभी पॉलिटिकल पार्टियों को यह सोचने की आवश्यकता नहीं है? खोदा पहाड़ निकली चुहिया वाली हालत हो गई है। मैं तो राहुल गांधी जी से बहुत कुछ सुनना चाहता था, समझना चाहता था, जानना चाहता था।

आज मैं कसम खाकर आया था कि आज मैं केवल नेहरू जी की बड़ाई करूंगा, राजीव गांधी जी की बड़ाई करूंगा, इंदिरा गांधी जी की बड़ाई करूंगा, क्योंकि ये सारी कमेटीज़ नेहरू जी ने बनाई थी, इंदिरा जी ने बनाई थी या राजीव गांधी जी ने बनाई थी। मुझे लगा कि आप परिवारवाद के बहुत खिलाफ हैं। 1972 में आपने ही इलेक्टोरल रिफॉर्म्स में यह पास किया था। क्या आपको पता है कि आपने क्या पास किया था? आपने यह पास किया था कि राष्ट्रीय अध्यक्ष का चुनाव, प्रदेश अध्यक्ष का चुनाव पूरे ट्रांसपेरेंट तरीके से होगा। आप ही ने कहा था। ... (व्यवधान) हमारे यहां छह साल का प्रोविजन है। कीर्ति आजाद साहब, आप तो उस पार्टी में 20 साल रहे हैं। ... (व्यवधान) हमारे यहां पर अध्यक्ष को दो टर्म मिलती है और एक टर्म अध्यक्ष का तीन साल के लिए होता है। इसीलिए नड्डा जी वर्ष 2020 में बने हैं और उनका टर्म 2026 तक है।

आप अपने यहां पर देखिए कि ममता बनर्जी जी जब से अध्यक्ष बनी हैं, तब से कोई दूसरा अध्यक्ष नहीं बना है। आप डीएमके में देख लीजिए कि करुणानिधी जी के परिवार के बाद कोई अध्यक्ष नहीं बना है। उसके लिए शरद पवार एक्सेप्शन हो सकते हैं, क्योंकि उनकी पार्टी में जो अध्यक्ष हैं, वे उनके परिवार का नहीं है। मैं उनको मान सकता हूँ। ... (व्यवधान) लेकिन आप यह देख लीजिए। आप कांग्रेस का देख लीजिए। गांधी परिवार को छोड़कर कोई दूसरा अध्यक्ष नहीं बनता है और अगर कोई बनता है तो उसकी स्थिति सीताराम केसरी की तरह हो जाती है। उसकी धोती खोल ली जाती है। ... (व्यवधान) आप किस ओबीसी की बात करते हैं? कौन से रिफॉर्म्स की

बात करते हैं? किस कमेटी की बात करते हैं? ... (व्यवधान) आपकी जो कमेटी है, उसी कमेटी के ये हालात हैं। ममता बनर्जी जी अध्यक्ष पद से नहीं हट रही हैं। ... (व्यवधान) कीर्ति आजाद को अध्यक्ष बन जाना चाहिए। ... (व्यवधान)

माननीय सभापति : माननीय सदस्य, उन्होंने केवल रेफरेंस दिया है। आप बैठ जाइए। आप पर कोई आरोप नहीं लगाया है।

... (व्यवधान)

माननीय सभापति : आप पर आरोप नहीं लगाया है, सिर्फ रेफरेंस दिया है। मैं आपको अवसर तब देता, जब आप पर कोई आरोप लगता। अगर आप पर आरोप लगता तो मुझे आपको अवसर देने का अधिकार होता। अभी सिर्फ इन्होंने रेफरेंस दिया है।

... (व्यवधान)

डॉ. निशिकान्त दुबे : सभापति महोदय, यह जो कांग्रेस है, यह कांग्रेस जिन्ना से लेकर सलमान रुश्दी तक वोट बैंक के अपीजमेंट में फंसी हुई है। ये फजलुल हक से लेकर शाहबानो तक और राजा महमूदाबाद से लेकर बाबरी मस्जिद तक केवल मुस्लिम परस्त राजनीति बनायी हुई है। राजा महमूदाबाद जो कि मुस्लिम लीग के अध्यक्ष हुए, जिन्होंने भारत का विभाजन किया, उनकी पूरी संपत्ति, जिसके लिए माननीय नरेन्द्र मोदी जी को कानून बनाना पड़ा, जो कि पाकिस्तान में बैठा है। उसकी पूरी संपत्ति को कांग्रेस ने दे दिया था। यही कांग्रेस का इतिहास है। यह बहुत पुरानी बात नहीं है, वर्ष 2012 की ही बात है। जिस कांग्रेस ने सोमनाथ का विरोध किया, उसी कांग्रेस ने अयोध्या का विरोध किया। आज तक सोनिया गांधी, राहुल गांधी, प्रियंका गांधी कोई अयोध्या के मंदिर का दर्शन करने तक नहीं गए। नेहरू जी भी कभी सोमनाथ नहीं गए थे।

अंत में मैं केवल इतना ही कहूंगा कि हम भारतवर्ष का हृदय से अमिट सम्मान करते हैं, यहां की चांदनी मिट्टी का गुणगान करते हैं। मुझे चिंता नहीं है स्वर्ग जाने की या मोक्ष पाने की, तिरंगे के कफन में मेरा 'बस' चले यही आह्वान करते हैं। हमारा शरीर तिरंगे के कफन में जाए और इस देश को आगे बढ़ाए। विकसित भारत, 2047 बनायें ... (व्यवधान) और सोरोस के फाउंडेशन के आदमी, जो

देश के टुकड़े करना चाहते हैं, जो इंस्टिट्यूशन्स को खत्म करना चाहते हैं, राहुल गांधी की राजनीति को परास्त करें। इन्हीं शब्दों के साथ वंदे मातरम्। जय हिन्द जय भारत। ... (व्यवधान)

माननीय सभापति : श्री गुरमीत सिंह हायेर जी।

श्री गुरमीत सिंह मीत हायेर (संगरूर) : धन्यवाद सभापति जी, आपने मुझे अपनी बात रखने का मौका दिया। हमें गर्व है कि भारत आज दुनिया का सबसे बड़ा लोकतंत्र है, क्योंकि जब भारत आजाद हुआ, तब जो बहुत-से विकसित देशों के लोग थे और रामचंद्र गुहा ने भी अपनी किताब 'इंडिया आफ्टर गांधी' में लिखा है। उनका कहना था कि भारत कभी भी एक साथ नहीं रह सकता। लेकिन, हम 'अनेकता में एकता' में विश्वास रखते हैं और हमें गर्व है कि आज इतने वर्षों के बाद भी भारत एक झंडे के नीचे इकट्ठा है।

सभापति जी, यह विश्वास ऐसे ही नहीं बना, इसे बनने में सालों लगे हैं। वह विश्वास इलेक्टोरल सिस्टम पर है, इसीलिए यह विश्वास बना है। लेकिन, पिछले कुछ समय से देश के लोगों का इलेक्टोरल सिस्टम से विश्वास उठता जा रहा है। आज सवाल सिर्फ एसआईआर पर नहीं है। आज देश के लोगों के मनो में कितने सवाल हैं। सबसे बड़ा सवाल तो यह है कि हमारा वोट कहीं चोरी तो नहीं हो रहा? वह तो सिर्फ एक सवालिया चिह्न है। चोरी हो रही है या नहीं हो रही है, वह बाद की बात है, लेकिन उसका क्या जो लोगों की आंखों के सामने उसका मैडेट चोरी हो रहा है। मैडेट चोरी नहीं, मैं कहूंगा कि मैडेट पर डाका डाला जा रहा है। कर्नाटका से शुरू हुए आप पिछले 10 वर्षों का बीजेपी का डाटा उठा कर देख लीजिए। पहले कर्नाटका में सरकार तोड़कर बनायी गयी, उसके बाद नॉर्थ इस्ट तक कितने ऐसे प्रदेश हैं, यहां तक की अरुणाचल प्रदेश में तो कांग्रेस की 60 में से 47 सीट थी, वहां पर भी आपने सरकार तोड़ दी। महाराष्ट्र में तो दो बार तोड़ दी। आप देखिए कि क्या उन प्रदेश के लोगों के साथ यह धोखा नहीं है? बेइंसाफी नहीं है? जिन्होंने वोट कहीं और डाला और सरकार इन लोगों की बन गयी।

सभापति जी, देश के लोगों का विश्वास लोकतंत्र से उठता जा रहा है। यह नहीं कि ये लोग कोई अपनी मर्जी के साथ बीजेपी के साथ गए। उन लोगों को ले जाने के लिए लालच दिए गए और

जो लालच से नहीं गए, उनके खिलाफ ईडी और सीबीआई का इस्तेमाल किया गया।

ऐसे कितने उदाहरण हैं, अगर मैं सारे पढ़ने लगू तो कम से कम आधा घंटा लग जाएगा। अभी एक जनाब महाराष्ट्र के डिप्टी सीएम हैं। उनके ऊपर दर्जनों केस डाले गए। ईडी की रेड, सीबीआई की रेड और जब बीजेपी में आ गए तो सारे केस माफ हो गए। एक जनाब असम के मुख्यमंत्री हैं। उनके यहां कोई ऐसी जगह नहीं छोड़ी गयी जहां रेड नहीं की गयी। आठ-आठ घंटे की पूछताछ की गयी और आज दस साल हो गए हैं, बीजेपी में आ गए, सीएम बन गए और अब ईडी की कोई जांच तक नहीं। ईडी को उनको बुलाकर पूछना चाहिए था। महाराष्ट्र के एक और लीडर थे, जिनका एयर इंडिया में एयरक्राफ्ट परचेज करने का घोटाला था। जब वे बीजेपी में आ गए तो उनसे कोई सवाल नहीं पूछा गया। आज सबसे बड़ा सवाल देश के लोगों का यही है कि हम जो मेंडेट प्रदेश में दे रहे हैं। वह मेंडेट भी इनकी तरफ जा रहा है। आज सवाल यह नहीं है कि इलेक्शन से हम अपनी सरकारें चुनते हैं। इलेक्शन तो पाकिस्तान में भी हो रहा है, इलेक्शन तो नेपाल में भी हो रहा है, लेकिन वहां जो कुछ सिस्टम बना, वह इसलिए बना कि वहां के लोगों का देश के इंस्टिट्यूशन्स पर से भरोसा उठ गया। आज बात यह है कि हमारे जो इंस्टिट्यूशन्स हैं, हमारे इलेक्शन कमिशन पर से देश के लोगों का विश्वास खत्म हो रहा है। यह विश्वास बने रहना चाहिए वरना हम भी उन्हीं देशों की तरफ बढ़ रहे हैं। अभी दिल्ली के इलेक्शन हुए। आपने कहीं जोड़-तोड़ करके, सीबीआई से, ईडी से सरकार बना ली। एसआईआर तो उसके बाद में आया है। मैं सदन में डाटा बता रहा हूं कि दिल्ली में वर्ष 2020 में टोटल नंबर ऑफ वोटर्स 1 करोड़ 46 लाख 92 हजार 136 थे। वर्ष 2024 में 1 करोड़ 47 लाख 18 हजार 119 थे। इस साढ़े चार साल में केवल 25 हजार वोट बढ़े। उसके मात्र छः महीने में तकरीबन आठ लाख वोट दिल्ली में बढ़ गए। छः महीने में आठ लाख और साढ़े चार साल में 25 हजार बढ़े। दिल्ली में कम से कम 40 ऐसी विधान सभा की सीटें थीं, जहां जितने नये वोट दिल्ली में बनाए गए, उससे कम मार्जिन से आम आदमी पार्टी हारी। नई दिल्ली में केवल वोट बढ़ाए ही नहीं, बल्कि नई दिल्ली में 40 हजार वोट काटे गए, जहां से हम सिर्फ चार हजार वोट से हारे।

माननीय सभापति : डॉ. निशिकान्त दुबे जी ने अभी उदाहरण दिया है। आप कनक्लूड कीजिए।

श्री गुरमीत सिंह मीत हायेर : डॉ. निशिकान्त दुबे जी बिहार की बात कर रहे थे। बिहार में 65 लाख वोट काटे गए। उन्होंने पांच-सात सीटें गिना दीं कि यहां जेडीयू जीती, वहां कांग्रेस जीत गयी। लेकिन डेढ़ सौ से ऊपर सीटें हैं, जहां जीत-हार का मार्जिन वहां काटे गए वोट के मार्जिन से कम है। मेरी सरकार से यही विनती है कि लोगों का डेमोक्रेसी में इतने सालों से जो विश्वास बना है, उसको खत्म मत कीजिए। हम जब इलेक्शन कमिशनर से पूछते हैं तो इतने बेहूदा जवाब, वह कह रहे हैं कि हम वीडियो नहीं दे सकते, क्योंकि देश की बहू-बेटियों की आबरू की चिंता है। आप एक बिल ले आइए कि कहीं भी कैमरा नहीं लगेगा। आज सभी जगह कैमरे लगे हुए हैं। यहां भी लगे हुए हैं। यह कैसा जवाब है? दूसरा, मशीन का हम डाटा नहीं दे सकते हैं। आज के युग में हम मोबाइल से कोई भी ट्रांजेक्शन कर सकते हैं, टिकट बुक कर सकते हैं। क्या इलेक्शन कमिशन ऑफ इंडिया ऐसा कोई एप्प डेवलप नहीं कर सकता है कि किसका वोट काटा जा रहा है, किसका बन रहा है और अपनी वोटर आईडी डालकर वह चेक कर सके।

मेरी सरकार से यह विनती है कि हम आज जो कर रहे हैं, कल न आप रहेंगे न हम रहेंगे, लेकिन इतिहास में याद रखा जाएगा कि बीजेपी की सरकार आज लोकतंत्र को नुकसान पहुंचाने के लिए कर रही है, अभी भी मौका है कि हम संभलें और देश जिस मजबूती से चल रहा है, उसे चलने दें।

DR. M. P. ABDUSSAMAD SAMADANI (PONNANI): Hon. Chairperson, I thank you for permitting me to take part in this discussion which is related to a very burning topic in the country.

The issue of SIR strikes at the very core of our constitutional democracy, the right to vote, the fulcrum that upholds the legitimacy of our republic. In the constitutional system, its ambit and powers are open to question. Now a debate in the Parliament has opened the space for all those questions to be asked. The

matter is that of deep uncertainty. It disrupts the integrity of our democratic process. In Bihar, people have already experienced it. In Kerala, where the elections to local bodies are being held nowadays, people are going and experiencing the test.

Sir, I raise a deeper constitutional question. Can a process that forces every citizen to repeatedly prove their eligibility withstand constitutional scrutiny? That is my pertinent question to the Government of India, especially to the hon. Minister who is seated in the House. A democracy cannot function if its foundational assumption is that the citizen does not belong to it. The SIR process is not at all conformed to the procedural fairness, transparency and non-discrimination. The confusion and chaos created by SIR are an outcome of its own design. In Malayalam, the language of our State of Kerala, we say, *swayam krit anartham*. This is created by the system itself. It is natural, if you kickstart such a massive and expansive exercise at a short notice and with an ill-equipped and overburdened administrative machinery to carry out multiple tasks. I would like to ask the Government and the hon. Minister as to why this hurry, why this narrow timeframe is there. We all agree that the objective of ensuring an accurate electoral roll is constitutionally sound. But the objective must be inclusion, not looking and finding out some way or the other for excluding the voters of the country. It has to be facilitated for increasing voters' participation. But the SIR raises concerns about a potential exclusion of genuine voters. That is our complaint.

The legitimacy of an election depends not only on the fairness of its

outcome, but also on the inclusiveness of the old process. Democracy is sustained not by purifying the electoral rolls, but by protecting the franchise of the people. I would like to ask: what does it mean to live in a democracy if your name no longer appears in the electoral roll? Lakhs of citizens face an imminent threat of disenfranchisement solely because they are unable to meet the onerous shifting and arbitrary burden imposed on them by the Election Commission. The SIR process places a lot of burden on the individual voter, imposing new documentary hurdles and shifting the burden of proof to the voter. The documentary proofs range from passport to matriculation records. But strangely enough, universally and readily available proofs including Aadhaar Card, ration card, driving licence and even the Voter Card issued by the Election Commission are intentionally omitted. That means that basic records of the citizens are omitted. Why? I would like an answer from the hon. Minister, from the Government of India as to why these basic records are omitted by them when these proofs are to be presented. The Election Commission asked the people to present the documents that they do not possess. We have to be sorry that it was at the intervention of the Supreme Court that even the Aadhaar Card was made acceptable. Through its various so-called reforms, the SIR procedure is asking the citizens to re-establish their citizenship and that too, with a vaguely and inconsistently applied criteria. There is a serious concern that the SIR opens a backdoor route. I would like to bring a very important pertinent question to this august House.

Sir, there is a serious concern that the SIR opens a backdoor route. I

would like to bring this very important and pertinent question to the august House. There is a serious concern that the SIR opens a backdoor route to a National Register of Citizens. Over that, the SIR endows to a test of citizenship which is not the Election Commission's remit. I emphasise and I repeat, and I would like to bring this very basic issue to the hon. Minister's attention. The test of citizenship does not come under the remit of the Election Commission.

Sir, various sections of our Indian society suffer due to these so-called reforms. These sections are: One, the migrant labourers of various states; two, the informal workers living in rented rooms; three, women who shift homes after their marriage; four, the NRIs, the Pravasis; and of course, five, the religious and linguistic minorities who are already confronting prejudice in the country due to the activities of the so-called people who have those wrong intentions.

Sir, I am very sorry to say that the constitutional guarantees are filtered through the layers of bureaucratic and administrative discretion. The powers provided by the Constitution to the Election Commission are not unlimited. The powers granted by Articles 324 and 326 are not above Article 14, which guarantees right to equality, and they are subject to strict and well-defined constitutional scrutiny. The Supreme Court long ago affirmed that free and fair elections are a non-negotiable cornerstone of India's constitutional order.

Sir, democracies such as South Africa, Canada, and Germany have recognised voting as a core fundamental right, enabling stringent judicial scrutiny against disenfranchisement. I demand and I ask the hon. Minister and the Government in general that India being the world's largest democracy, must

take a similar step to ensure that no administrative expedience, however well-intentioned, can dilute the citizens' most essential democratic power.

Sir, a large number of Indian voters, are mostly from among the poor and the marginalised sections of the country when compared to the Western countries.

Sir, I may be permitted to quote the timeless words of Winston Churchill. I quote what Winston Churchill said:

“At the bottom of all tribute paid to democracy is that little man and woman walking into a little booth with a little pencil making a little cross on a paper.”

Sir, I would like to emphasise here the paper. India should be given back that ballot paper. India has to be given back that ballot paper; India has to return to the ballot paper system.

Sir, Churchill continues:

“No amount of rhetoric or unanimous discussion can possibly diminish the overwhelming importance of the point.”

Sir, with all regret, I am compelled to say that it is precisely this little man and woman whose democratic rights are now important in the democratic system emphasised by Mahatma Gandhi, in which the common man, the ordinary man, will have the effective voice in shaping the destiny of the country.

Thank you, Sir.

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : धन्यवाद सभापति महोदय, आपने मुझे चुनाव सुधार जैसे महत्वपूर्ण विषय पर आयोजित चर्चा में बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। हमारा महान भारत देश लोकतंत्र की जननी के रूप में पूरे विश्व का सबसे बड़ा लोकतंत्र है। भारत में चुनाव मात्र एक पॉलिटिकल एक्सरसाइज नहीं है, बल्कि इसे लोकतंत्र के महापर्व के रूप में एक उत्सव की तरह मनाया जाता है, जिसमें देश के करोड़ों लोग मतदान के माध्यम से अपने प्रतिनिधियों का चुनाव करते हैं।

यह हमारे लोकतांत्रिक गणतंत्र की पहचान का एक सशक्त प्रतीक है। यही वह आधारशिला है जिस पर भारतीय लोकतंत्र की भव्य संरचना की नींव रखी गई है। स्वतंत्रता के बाद भारत में अपनी शासन प्रणाली के रूप में संसदीय लोकतंत्र को हमने अपनाया। इसमें सार्वभौमिक वयस्क मताधिकार के माध्यम से जनप्रतिनिधियों का चुनाव किया जाता है। आज हम इलेक्शन रिफॉर्म की बात कर रहे हैं। संविधान निर्माताओं के लिए चुनाव आयोग का कितना महत्व था, यह मैं आपके माध्यम से सदन को बताना चाहता हूँ। 26 जनवरी, 1950 को भारत का संविधान लागू हुआ, लेकिन उससे एक दिन पहले 25 जनवरी, 1950 को ही हमारे संविधान निर्माताओं ने चुनाव आयोग का गठन किया। उन्होंने चुनाव आयोग को कितना महत्व दिया, इस विषय को भी हमें समझना चाहिए। यह बात सभी को समझनी चाहिए कि संविधान निर्माताओं के लिए इलेक्शन कमीशन बहुत ही महत्वपूर्ण संस्था थी।

देश में संपन्न हुए वर्ष 2024 के आम चुनाव में कुल 97.79 करोड़ मतदाताओं को मतदाता सूची में शामिल किया गया। चुनाव आयोग के अनुसार इसमें 6 राष्ट्रीय पार्टियों सहित कुल 743 राजनीतिक दलों ने लोकतंत्र के महापर्व में भाग लिया। चुनाव आयोग की स्थापना के उपलक्ष्य में हर वर्ष 25 जनवरी को नेशनल वोटर्स डे पर, देश की पार्टियों के साथ और जो विदेशी प्रतिनिधि आते हैं, उनके साथ चुनाव आयोग एक समारोह करता है। मैं भी उस समारोह में जाता हूँ, मैंने उसमें भाग लिया है। भारत के चुनाव आयोग, चुनाव प्रणाली, चुनाव संचालन को लेकर वहां पर जो विदेशी प्रतिनिधि आते हैं, वे उसकी भूरि-भूरि प्रशंसा करते हैं। मुझे आश्चर्य होता है कि जो राजनीतिक दलों

के लोग वहां आते हैं, वे भी प्रशंसा करते हैं, लेकिन बाहर आलोचना करते हैं। यह कैसा विरोधाभास है, मुझे समझ में नहीं आ रहा है। यह गजब का विरोधाभास है कि यहां हमारे सारे विपक्षी साथी विरोध कर रहे हैं और वहां प्रशंसा करते हैं।

माननीय सभापति : पाकिस्तान के लोग मांग करते हैं कि भारत जैसा चुनाव कराया जाए।

श्री अर्जुन राम मेघवाल : आपने भी ठीक इंटरवेंशन किया।

ऑनरेबल सभापति जी, बाबा साहेब बी आर अंबेडकर साहब ने 25 नवंबर, 1949 को जो भाषण दिया था, वही हमारे इलेक्शन रिफॉर्म का बेस है, वही हमारे इलेक्शन रिफॉर्म का आधार है। उन्होंने 25 नवंबर, 1949 को संविधान सभा में एक वक्तव्य दिया: “On this 26th January, 1950, we are going to enter into a life of contradiction. In politics, we will have equality, and in social and economic life, we will have inequality. In politics we will be recognising the principle.” यही हमारे इलेक्शन रिफॉर्म का आधार है। एसआईआर का भी यही आधार है। “In politics, we will be recognising the principle of one man, one vote, and one value. एसआईआर का भी यही प्रिंसिपल है, यही प्रिंसिपल चुनाव आयोग का भी है। एक आदमी का एक ही वोट होना चाहिए और एक ही वैल्यू होनी चाहिए। एसआईआर में बाबा साहेब के अनुसार जो अपात्र वोटर्स हैं, वे मतदाता सूची में नहीं रहने चाहिए और जो पात्र लोग हैं, वे छूटने नहीं चाहिए। यही बाबा साहेब कहकर गए हैं। राहुल गांधी जी किताब तो लेकर आते हैं, लेकिन किताब में लिखा क्या है, यह पढ़ते नहीं हैं। यही समस्या है। ... (व्यवधान) यह पढ़ना पड़ेगा कि क्या लिखा है। ... (व्यवधान) मनीष जी, मैं आपकी बात पर आता हूं। बाबा साहेब ने भारत में चुनाव भागीदारी हेतु वन मैन, वन वोट, वन वैल्यू के सिद्धांत को प्रतिपादित किया। एक व्यक्ति को एक वोट देने का अधिकार है। सभी के वोटों का मूल्य बराबर रखा गया। इसी प्रक्रिया के तहत कोई भी पात्र व्यक्ति वोटर लिस्ट में नामांकन से और वोट देने के अधिकार से छूटना नहीं चाहिए और कोई भी अपात्र व्यक्ति वोटर लिस्ट में शामिल नहीं होना चाहिए। यह सुनिश्चित करने के लिए चुनाव आयोग समय-समय पर एसआईआर की प्रक्रिया संचालित करता है। मुझे समझ में नहीं आता कि इसमें

किसी को आपत्ति क्यों होनी चाहिए?

कांग्रेस के जमाने कितनी बार एसआईआर हुआ था। वह करें तो ठीक, हम करें तो खराब।

मैं पूछना चाहता हूँ कि यह कैसा विरोधाभास है?

महोदय, यहां यह भी उल्लेखनीय है कि देश से संविधान निर्माताओं की सामूहिक दूरदर्शिता का प्रमाण था कि देश की आज़ादी के तुरंत बाद ही सार्वभौमिक व समता अधिकार लागू करके महिलाओं के वोटिंग राइट सुनिश्चित किए गए। मैं आपके माध्यम से बहुत बड़ी बात सदन में बताना चाहता हूँ। अमेरिका जैसे देश में, वर्ष 1776 में आज़ादी मिली और महिलाओं को वोटिंग राइट देने के लिए 144 वर्ष लगे। इंग्लैंड में, जहां से हमने संसदीय प्रणाली ली, वर्ष 1918 में 30 वर्ष से ऊपर की महिलाओं को वोटिंग राइट मिला, वर्ष 1928 में सब महिलाओं को मताधिकार मिला। मेरे कहने का मतलब है कि इंग्लैंड में महिलाओं को दो बार मताधिकार मिला लेकिन संघर्ष करना पड़ा। बाबा साहब अम्बेडकर जी ने कहा कि सबको मताधिकार दे दीजिए। संविधान सभा में डिबेट अलग दिशा में जा रही थी, तब बाबा साहब खड़े हुए और उन्होंने कहा कि हमारे बाद बहुत देश आज़ाद होंगे, भारत को मताधिकार के मामले में नेतृत्व करना चाहिए। अगर हम सबको मताधिकार दे देंगे और वैल्यू एक रखेंगे यानी एक आदमी, एक वोट, एक ही वैल्यू होगी तो इसका प्रभाव दूसरे देशों में जाएगा। इस कारण सबको मताधिकार मिला। बाबा साहब ने संविधान सभा में यह कहा तो किसी ने पूछा कि महिलाओं को मताधिकार क्यों दे रहे हैं, यह तो परिवार के मुखिया के अनुसार वोट करेंगी? बाबा साहब ने कहा ऐसा नहीं है, भारतीय महिलाएं समझदार हैं, जब वे भागीदारी करेंगी तो लोकतंत्र मजबूत होगा। आदरणीय नरेन्द्र मोदी जी के नेतृत्व में महिलाएं भागीदारी कर रही हैं और लोकतंत्र मजबूत हो रहा है। बाबा साहब की बात सही निकली। ... (व्यवधान)

आदरणीय नरेन्द्र मोदी जी ने नए संसद भवन में पहले बिल के रूप में 'नारी शक्ति वंदन' के रूप में बाबा साहब को श्रद्धांजलि दी और नारी शक्ति वंदन अधिनियम बना। लोकसभा और विधान सभा में महिलाओं का 33 प्रतिशत रिजर्वेशन किसने किया? यह नरेन्द्र मोदी जी की सरकार ने किया। ... (व्यवधान) आप तो नहीं कर पाए। ... (व्यवधान)

भारत में चुनाव आयोग के मार्गदर्शन में प्रथम आम चुनाव 25 अक्टूबर, 1951 से 21 फरवरी, 1952 तक सफलतापूर्वक सम्पन्न हुए। इसके बारे में बहुत लोगों ने आर्टिकल लिखे, लेख लिखे कि भारत में लोकतंत्र सफल होगा या नहीं? चुनाव आयोग ने कितना बड़ा काम पहले चुनाव से करना शुरू किया। हमारे साथी लल्लन सिंह जी ठीक ही कह रहे थे कि बाबा साहब ने कहा था कि यह स्वतंत्र निकाय के रूप में काम करे। लल्लन सिंह जी कह रहे थे कि यह कांस्टीटुशनल बॉडी है। इसकी चर्चा आपने मांगी, हमने कहा कि एसआईआर तो चुनाव आयोग का इन्टर्नल वर्क है, आप इलैक्शन रिफार्म्स पर चर्चा कर लीजिए लेकिन आपने उस समय इलैक्शन रिफार्म्स की बात नहीं मानी। अगर आप उस समय इलैक्शन रिफार्म्स पर चर्चा की बात मान लेते तो उस समय हम चर्चा कर लेते, लेकिन आप एसआईआर पर ही अड़े रहे। ... (व्यवधान) हमारे पास इसका जवाब है। इनको उस समय भी बताया था। ... (व्यवधान)

श्री गौरव गोगोई : हमने उस सत्र में भी कहा था,... (व्यवधान) कौन मंत्री रिप्लाइ करेगा?... (व्यवधान)

श्री अर्जुन राम मेघवाल : हमारे पास जवाब है, हमने उस समय भी बताया था।... (व्यवधान)

माननीय सभापति : माननीय मंत्री जी, आप चेयर को एड्रेस करें।

... (व्यवधान)

श्री अर्जुन राम मेघवाल: महोदय, इनको उस समय भी बताया था कि 14 दिसंबर, 1998 को बलराम जाखड़ साहब ने ही आप की ही जैसी सीट से कहा था कि इलैक्शन कमीशन कांस्टीटुशनल बॉडी है इसलिए हम इसके कार्यों की चर्चा नहीं कर सकते हैं और इसके लिए हमें संविधान में संशोधन करना पड़ेगा। ... (व्यवधान) यह इनको पता है और बीएसी में इस पर चर्चा हो चुकी है।... (व्यवधान)

माननीय सभापति: संविधान के अनुकूल प्रस्ताव लाना पड़ेगा।

... (व्यवधान)

श्री अर्जुन राम मेघवाल : जी हाँ, आपने ठीक कहा सर।

संवैधानिक व्यवस्था के अंतर्गत इलेक्शन कमीशन ऑफ इंडिया को आर्टिकल 324 के

अंतर्गत इलेक्टोरल रोल की तैयारी करनी होती है। यह मैं आपको बताना चाहता हूँ कि क्यों इलेक्शन कमीशन इलेक्टोरल रोल को ठीक रखना चाहता है। यह उनकी संवैधानिक जिम्मेदारी है। आर्टिकल 324 के अंतर्गत इलेक्टोरल रोल की तैयारी, पार्लियामेंट और स्टेट लेजिस्लेचर के इलेक्शन के संचालन हेतु निगरानी, निर्देशन और नियंत्रण के लिए शक्तियाँ प्रदान की गई हैं। संविधान सभा ने ही उसे शक्तियाँ प्रदान की हैं। इस कांस्टिट्यूशनल अथॉरिटी को रेप्रजेंटेशन ऑफ पीपुल एक्ट, 1950, जिसका जिक्र मनीश तिवारी जी कर रहे थे, और रजिस्ट्रेशन ऑफ इलेक्टर्स रूल्स, 1960 (आरईआर, 1960) द्वारा उसको सशक्त किया गया। आगे मैं उन नियमों पर भी आऊँगा। आर्टिकल 326 यह निर्धारित करता है कि भारत का प्रत्येक नागरिक, जिसने क्वालिफाइंग डेट पर ; सर, यह इम्पोर्टेंट है। आर्टिकल 326 यह निर्धारित करता है कि भारत का प्रत्येक नागरिक, जिसने क्वालिफाइंग डेट पर 18 वर्ष की आयु पूरी कर ली है।

माननीय सभापति : मनीश तिवारी जी, माननीय मंत्री जी आपके प्रश्न का ही जवाब दे रहे हैं।

... (व्यवधान)

श्री अर्जुन राम मेघवाल : मैं उस पर आ रहा हूँ।

आर्टिकल 326 यह निर्धारित करता है कि

माननीय सभापति : गौरव जी, इन्होंने जो कहा कि क्या अख्तियार है, आर्टिकल 324 और 326 में, तो ये उसी का उल्लेख कर रहे हैं।... (व्यवधान)

श्री अर्जुन राम मेघवाल : मैं उस पर पहुंच रहा हूँ।

आर्टिकल 326 यह निर्धारित करता है कि भारत का प्रत्येक नागरिक, जिसने क्वालिफाइंग डेट पर 18 वर्ष की आयु पूरी कर ली है और किसी भी कानून के तहत अयोग्य घोषित नहीं है, उसे वोटर के रूप में पंजीकृत होने का अधिकार है। इसके अतिरिक्त, सेक्शन 16, जिसकी मनीश तिवारी जी बात कर रहे थे, सेक्शन 16, सेक्शन 19 और आरपी एक्ट, 1950 नामांकन के लिए मूल पात्रता की शर्तें निर्धारित करते हैं। वे शर्तें क्या हैं, आप सुनिए।

आवेदक भारतीय नागरिक होना चाहिए, साउंड माइंड का होना चाहिए। इसमें ये सारी शर्तें

हैं। सोनिया गांधी जी का विषय तो आपके ध्यान में है कि वे बिना भारतीय नागरिक बने वोटर लिस्ट में शामिल हो गई थीं, उसके बाद नाम हटाना पड़ा था। यह सबको पता है। यह नया विषय नहीं है। अनुराग जी, आपको तो पता ही है।

श्री अनुराग सिंह ठाकुर (हमीरपुर) : मैंने पूरे देश को बता दिया था।

श्री अर्जुन राम मेघवाल : आवेदक भारतीय नागरिक होना चाहिए, साउंड माइंड का होना चाहिए, ये सब सेक्शन 16 में है। क्वालिफाइड डेट पर कम से कम आयु 18 वर्ष होनी चाहिए।

माननीय सभापति : इनसॉल्वेंट नहीं होना चाहिए।

श्री अर्जुन राम मेघवाल : संबंधित निर्वाचन क्षेत्र में ऑलरेडी रेजिडेंट होना चाहिए। यह सेक्शन 19 में है।

इसके अनुरूप, ईसीआई यह कांस्टिट्यूशनल रेस्पॉसिबिलिटी लेता है कि केवल योग्य नागरिकों को ही इलेक्टोरल रोल में इंकलूजन किया जाए, इसमें क्या गलत है? निर्धारित पात्रता नहीं रखने वाले अयोग्य नागरिकों का एक्सक्लूजन किया जाए।

माननीय सभापति : आप कल्याण बनर्जी जी का भी जवाब दे रहे हैं।

श्री अर्जुन राम मेघवाल : जी हाँ, यह इनका भी जवाब है।

इलेक्टोरल रोल की शुद्धता और अखंडता बनाये रखना, स्वतंत्र और निष्पक्ष इलेक्शन के लिए अत्यन्त आवश्यक है।

माननीय सभापति : कल्याण जी, ये आपके सवाल का जवाब दे रहे हैं। आपने जो सवाल उठाये थे, ये उनका जवाब है।

... (व्यवधान)

श्री अर्जुन राम मेघवाल : मतदाताओं का नामांकन सुनिश्चित करने और अयोग्य एवं डुप्लीकेट एंट्रीज को हटाकर पारदर्शिता सुनिश्चित करता है और लोकतंत्र को बढ़ाता है। इलेक्शन कमीशन का यही काम है।

आरपी एक्ट, 1950 के सेक्शन 21 व अन्य प्रावधानों के अनुसार इलेक्टोरल रोल की तैयारी

और संशोधन को लीगल बेस प्रदान करते हैं। रजिस्ट्रेशन ऑफ इलेक्टर्स रूल्स, 1960 का रूल 21 यह निर्धारित करता है कि ईसीआई के निर्देशानुसार प्रत्येक निर्वाचक क्षेत्र के लिए मतदाता सूची को या स्पेशल इंटेंसिव रिवीज़न या समरी रिवीज़न करना चाहिए, जो साल में चार बार होता है, के द्वारा संशोधित किया जाता है। ये काम लगातार इलेक्शन कमीशन करता है। यह इनके पीरियड में भी होता रहा है। मैं बताना चाहूंगा कि एसआईआर में यह छः से सात बार हुआ है। यह पहली बार हो रहा है, ऐसा नहीं है।

अगर ऐतिहासिक दृष्टि से देखा जाए, ईसीआई ने इन्हीं प्रावधानों के अंतर्गत इलेक्टोरल रोल का समय-समय पर, आवश्यकता के अनुसार समरी या इंटेंसिव रूप में संशोधित करने का कार्य किया है। यह इतिहास कहता है। मैं समय नहीं लेना चाहता हूँ। आप कहेंगे, तो मैं डेटवाइज़ बता सकता हूँ। कब कौन-सी एसआईआर हुई, किसके पीरियड में हुई, उस समय प्रधानमंत्री कौन थे, सारे आँकड़े हमारे पास हैं।... (व्यवधान)

माननीय सभापति : आप संसदीय कार्य राज्य मंत्री और कानून मंत्री भी हैं, इसलिए आप सदस्यों के प्रश्नों के जवाब दे सकते हैं।

... (व्यवधान)

श्री अर्जुन राम मेघवाल : मैं बताता हूँ।

इलेक्टोरल रोल का समरी रिवीज़न एक रूटीन अपडेशन प्रक्रिया है। जबकि इंटेंसिव रिवीज़न एक व्यापक प्रक्रिया है। इसमें बूथ लेवल ऑफिसर के द्वारा हाउस-टू-हाउस जाकर इनन्युमरेशन किया जाता है।

सभापति महोदय, मैं आपके माध्यम से इस सदन के समक्ष यह स्पष्ट करना चाहता हूँ कि एसआईआर की प्रक्रिया पहली बार संचालित नहीं की जा रही है। मैं तारीखों का विवरण दूंगा। इससे पहले भी वर्ष 1952-56, 1957-61, 1965-66, 1983-84, 1987-89, 1992-93, 1995, 2002 और 2003 में विशेष गहन पुनरीक्षण हुई है। पिछले दो दशकों में कोई भी विशेष गहन पुनरीक्षण नहीं किया गया है। चूंकि इस अवधि में रैपिड अर्बनाइजेशन, शिक्षा या रोजगार हेतु माइग्रेशन तथा अन्य

सामाजिक व आर्थिक परिवर्तनों के कारण नागरिकों के निवास स्थान में बार-बार बदलाव हुआ है। इसलिए वे कहां रहते हैं, यह जानकारी करना जरूरी था।

इस वजह से कई मतदाता नए निर्वाचन क्षेत्र में पंजीकरण करा लेते हैं, लेकिन पिछले निर्वाचन क्षेत्र से अपना नाम हटाने में विफल रहते हैं। निशिकान्त जी भी अपनी माताजी और पिताजी का जिक्र कर रहे थे। इससे डुप्लीकेट और गलत एंट्रीज़ उत्पन्न हो जाती हैं। इन्हीं सब पहलुओं को ध्यान में रखकर विशेष गहन पुनरीक्षण की आवश्यकता उत्पन्न होती रही है, ताकि मतदाता सूची को पूरी तरह साफ, सत्यापित, पारदर्शी और विश्वसनीय बनाया जा सके। इसलिए विपक्ष द्वारा एसआईआर को लेकर लगाए जाने वाले आरोप और शंकाएं निराधार और तथ्यों से परे हैं।

असल बात यह है कि बार-बार होने वाले चुनावों में विपक्ष की हार में हमारे विपक्षी साथियों को हताशा और निराशा से भर दिया है। इनके पास कोई साधन नहीं है, कोई बहाना नहीं है, तो ये चुनाव प्रक्रिया में होने वाले सुधारों पर उंगली उठाते रहते हैं। कभी इन्हें ईवीएम में गड़बड़ी दिखती है, तो कभी इन्हें एसआईआर की प्रक्रिया में कमी दिखती है। सच बात तो यह है कि इन्हें अपनी कमी नहीं दिखती है, जिसके चलते भारत की जनता ने इन्हें पूरी तरह से नकार दिया है।

सभापति जी, मुझे विपक्ष की स्थिति पर गालिब का एक शेर याद आ रहा है। किसी ने गालिब से पूछा कि मैं काम तो बहुत करता हूं, लेकिन मुझे सफलता नहीं मिलती है। तब गालिब ने उनको जवाब दिया था। अभी यहां पर जो बोलकर चले गए हैं, उन पर यह शेर बिल्कुल फिट बैठता है।

“उम्र भर इस भूल में जीते रहे गालिब,

धूल चेहरे पर थी और हम आईना ही पोंछते रहें।”

सभापति महोदय, मेहनत तो बहुत की है, लेकिन चेहरा साफ नहीं हुआ। कांग्रेस पार्टी और इनके नेता आज हमारे ऊपर चुनाव सुधारों को लेकर आरोप लगाते हैं। सच तो यह है कि कांग्रेस पार्टी और इनकी परिवारवादी सोच शुरू से ही इतनी हावी रही है कि देश की आजादी के बाद ये वोट चोरी के काले कारनामों से बाज नहीं आए हैं। वोट चोरी की झूठी अफवाह फैलाने वाले विपक्ष के दोगलेपन का पर्दाफाश करते हुए, मैं वोट चोरी के कुछ तथ्य प्रस्तुत करना चाहता हूं।

सन् 1951 में बाबासाहेब ने चुनाव लड़ा था। ... (व्यवधान) मैं वोट चोरी की बात कर रहा हूँ। उन्होंने पहला चुनाव मुंबई उत्तर सीट से लड़ा था। आप सभी को जानकर आश्चर्य होगा कि इस चुनाव में बाबासाहेब मात्र 14,561 वोट्स से हार गए थे। लेकिन कांग्रेस की ईर्ष्या और बाबासाहेब डॉक्टर भीमराव अंबेडकर जी के प्रति उनकी दुर्भावना की वजह से उन्होंने 74,333 वोट्स को खारिज करवा दिया था। यही वोट चोरी है। ... (व्यवधान)

सभापति जी, 74,333 वोट्स कम नहीं होते हैं। जब ये वोट्स खारिज हुए, तब बाबासाहेब ने चुनाव आयोग में एक याचिका दायर की थी। जैसे ये कह रहे हैं कि हम चुनाव आयोग के साथ क्या कर रहे हैं। उस समय कांग्रेस पार्टी क्या कर रही थी, आप यह देखिए। 21 अप्रैल, 1952 को डॉक्टर अंबेडकर जी ने 18 पन्नों की एक याचिका तैयार की थी। वह खुद वकील थे। जिन्होंने संविधान बनाया, कांग्रेस पार्टी और एक परिवार ने उसी संविधान निर्माता को चुनाव में धांधली करके हरा दिया था। ये चुनावी भ्रष्टाचार का पहला उदाहरण है। कई और उदाहरण आगे मिलेंगे। उन्होंने चुनाव आयोग से कहा कि आपको सुनना नहीं है।

सभापति जी, आप मेरी बात सुनिए। इन्होंने चुनाव आयोग से कहा कि इनकी बात नहीं सुननी है। इसलिए मैं कह रहा हूँ कि राहुल गांधी जी संविधान की किताब तो साथ लेकर आते हैं, लेकिन संविधान में लिखा क्या है, वे उसको पढ़ते नहीं हैं।

मैं एक और उदाहरण देना चाहूंगा। सन् 1971 में आम चुनाव हुआ था, जिसका जिक्र कई सदस्यों ने किया है। प्रधानमंत्री के पद पर रहते हुए इंदिरा जी पर सरकारी मशीनरी के दुरुपयोग का आरोप लगा था। वह कोर्ट में भी साबित हुआ है।

रायबरेली के उस चुनाव में इलेक्टोरल मैलप्रेक्टिसेज की घटना वोट चोरी का सबसे घिनौना कृत्य है।... (व्यवधान) इन्हें वह याद ही नहीं आ रहा है, जो आज भी भारत के लोकतंत्र को शर्मसार करता है।... (व्यवधान) मैं कई उदाहरण दे सकता हूँ। मैं राजस्थान का रहने वाला आदमी हूँ। मेरे यहां तो कुछ कहावतें हैं, लेकिन पता नहीं कि वे आपके यहां हैं या नहीं। वह यह है कि 'उल्टा चोर कोतवाल को डांटे'।... (व्यवधान)

यह इलेक्शन कमिश्नर्स की नियुक्तियों से जुड़ा हुआ मामला है। हमारी सरकार ने चुनाव आयुक्तों की नियुक्ति से जुड़ा हुआ 'मुख्य चुनाव आयुक्त एवं अन्य चुनाव आयुक्त (नियुक्ति, सेवा की शर्तें और पदावधि) विधेयक, 2023', जिसके बारे में एलओपी अभी बोलकर गए हैं, उसे पारित किया है। मैं उसी की बात कर रहा हूँ। उसका उद्देश्य संविधान के अनुच्छेद 324 के तहत चुनाव आयोग की नियुक्ति की प्रक्रिया को इंप्लीमेंट करना तथा 2 मार्च, 2023 को सुप्रीम कोर्ट के फैसले में कानून बनाने तक, यह एक ऐसा अरेंजमेंट था, सुप्रीम कोर्ट ने कहा कि संसद ने इस पर कानून नहीं बनाया। इसलिए कानून बनाने तक हम एक ऐसी व्यवस्था करते हैं। क्या यह कोई कानून बन गया था? इन्होंने भी तो चीफ इलेक्शन कमिश्नर और इलेक्शन कमिश्नर्स की सेवा शर्तों के लिए बार-बार अमेंडमेंट्स किए थे, तो हमने भी वर्ष 2023 में अमेंडमेंट कर दिया।

मैं आगे कहना चाहता हूँ, जैसा कि लिखा हुआ है, जिसका जिक्र मनीश तिवारी जी कर रहे थे। संविधान के अनुच्छेद-324 के सब-सेक्शन - 5 में लिखा है :

“Provided that the Chief Election Commissioner shall not be removed from his office except in like manner and on the like grounds as a Judge of the Supreme Court...”

सुप्रीम कोर्ट का जज जैसे हटता है, वैसे ही इनको हटाना है और वही कंडीशन करनी है, तो संविधान में जो लिखा हुआ है, वही तो हम कर रहे हैं। राहुल गांधी जी संविधान की किताब लेकर तो आते हैं, लेकिन उसे पढ़ते नहीं है। इस पर हम क्या कर सकते हैं?... (व्यवधान)

माननीय सभापति : इन्होंने भी उसे आधा ही पढ़ा है।

... (व्यवधान)

श्री अर्जुन राम मेघवाल : बिहार में एसआईआर हुआ है। बिहार चुनाव के दौरान मैं भी वहां था। संजय जायसवाल जी भी यहां बैठे हुए हैं। इन्होंने भी कहा कि बिहार के चुनाव में इसका कोई असर नहीं पड़ा है। मुझे भी इसका कोई असर नहीं दिखा। इसके अलावा और भी कई मुद्दे थे, जिनके बारे में नहीं बोला गया। ये एसआईआर के बारे में बोले, लेकिन जनता ने इन्हें स्वीकार नहीं किया और

इन्हें नकार दिया। जब इनकी करारी हार हुई, तो ये कह रहे हैं कि ईवीएम खराब है या ये एसआईआर के कारण हार गए हैं। क्या यह कोई तरीका है? ... (व्यवधान) मैं गालिब की शायरी दोबारा बोलना चाहूंगा :

“उम्र भर इस भूल में जीते रहे गालिब,
धूल चेहरे पर थी और हम आईना ही पोंछते रहे।”

इसलिए रिजल्ट कैसे आया? यह 12 राज्यों की एसआईआर का विषय भी है। बिहार का विषय भी सुप्रीम कोर्ट में गया था। हाल ही में माननीय सुप्रीम कोर्ट ने स्पष्ट कहा – ‘निर्वाचन आयोग को पूरे देश में मतदाता सूची के एसआईआर की प्रक्रिया संचालित करने का वैधानिक और संवैधानिक अधिकार प्राप्त है।’ ... (व्यवधान) मनीश तिवारी जी कह रहे थे कि आयोग को अधिकार ही नहीं प्राप्त है। ऐसा सुप्रीम कोर्ट ने कहा है कि इस प्रक्रिया को रोका नहीं जाएगा। यह सुप्रीम कोर्ट बोल रहा है। मैं उन मुख्य न्यायाधीश का नाम नहीं लेना चाहूंगा, साथ में एक और जज भी हैं। उन्होंने जो प्रश्न उठाए, उन्हें भी अस्वीकार कर दिया गया। अब ये कह रहे हैं कि उन्होंने हमारी बात को माना है। मेरी समझ में नहीं आया है कि ये ऐसा क्यों बोल रहे हैं?... (व्यवधान)

मैं फिर से यह कहूंगा कि आप जीते तो ईवीएम ठीक थी और हम जीते तो ईवीएम खराब है?... (व्यवधान) यह कैसा विरोधाभास है? आप एसआईआर कराएं, तो ठीक है और हम एसआईआर कराएं, तो खराब है? यह कैसा विरोधाभास है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री प्रहलाद जोशी) : ये कर्नाटक में जीतते हैं, तो ठीक है, लेकिन महाराष्ट्र में हारते हैं, तो ठीक नहीं है। ... (व्यवधान)

श्री अर्जुन राम मेघवाल : जी, हां। यह कैसा विरोधाभास है?... (व्यवधान)

इन्होंने नवीन चावला जी का अपॉइंटमेंट कैसे किया? इन्होंने एम.एस. गिल जी का अपॉइंटमेंट कैसे किया? इनको यह जानना चाहिए? आप अपॉइंटमेंट करें तो ठीक है, हम अपॉइंटमेंट करें तो खराब है? ... (व्यवधान) यह कैसा विरोधाभास है? ... (व्यवधान)

श्री अनुराग सिंह ठाकुर : नवीन चावला मीटिंग से फोन और एसएमएस करें, तो ठीक है । ...

(व्यवधान)

श्री अर्जुन राम मेघवाल : हां, उनके लिए एक चीफ इलेक्शन कमिश्नर राइटिंग में शिकायत लिखता है और उन पर कोई कार्रवाई नहीं करते हैं, उन्हें चीफ इलेक्शन कमिश्नर बना देते हैं । यह कैसा विरोधाभास है?... (व्यवधान)

18.00 hrs

देखिए, मैं नवीन चावला जी के विषय में भी बता देता हूं । ... (व्यवधान) चर्चा के दौरान कुछ माननीय सदस्यों ने चुनाव आयुक्त की नियुक्ति को लेकर भी प्रश्न उठाए हैं । शायद वे भूल गए हैं कि किन लोगों ने और किस तरीके से नवीन चावला जी को चुनाव आयुक्त और उसके बाद मुख्य चुनाव आयुक्त बनाया था । ... (व्यवधान) मैं उन्हें याद दिलाना चाहता हूं कि यूपीए-1 के समय में नवीन चावला जी, जो गांधी परिवार के खास थे, को चुनाव आयुक्त बनाकर चुनाव आयोग में लाया गया, जो गांधी परिवार के लिए काम करते थे । ... (व्यवधान)

माननीय सभापति : मंत्री जी, आप एक मिनट के लिए बैठ जाइए ।

... (व्यवधान)

माननीय सभापति : यदि सभा की सहमति हो, तो सदन की कार्यवाही को एक घंटे के लिए बढ़ा दिया जाए ।

... (व्यवधान)

अनेक माननीय सदस्य : जी, हां । ... (व्यवधान)

श्री अर्जुन राम मेघवाल : यूपीए-1 के समय नवीन चावला जी, जो गांधी परिवार के खास थे, को चुनाव आयुक्त बनाकर चुनाव आयोग में लाया गया और जो गांधी परिवार के लिए काम करते थे । ... (व्यवधान) यह शिकायत किसने की? हमने नहीं की, मैं इसके बारे में आगे बताता हूं । यहां यह उल्लेखनीय है कि उनके कार्यों की शिकायत तथा उन्हें हटाने की सिफारिश तत्कालीन मुख्य आयुक्त श्री गोपाल स्वामी जी ने राइटिंग में की थी । ... (व्यवधान) फिर भी आपने कुछ नहीं किया

और हमें दोष देते हैं। ... (व्यवधान)

श्री प्रहलाद जोशी : बाद में उनको मंत्री भी बनाया। ... (व्यवधान)

श्री अर्जुन राम मेघवाल : हां, बाद में उनको मंत्री भी बनाया, लेकिन, इसके बावजूद नवीन चावला जी के खिलाफ कोई कार्रवाई नहीं हुई। इतना ही नहीं, उनको प्रमोट करके मुख्य चुनाव आयुक्त बना दिया। ... (व्यवधान) आज ये हमारे ऊपर प्रश्न उठाते हैं। आप करो, तो ठीक और हम करें, तो खराब? ... (व्यवधान) सर, यह कैसा विरोधाभास है? मैं आपसे यह पूछना चाह रहा हूं। इस पर आप थोड़ी व्यवस्था दीजिए। ... (व्यवधान) इसी प्रकार श्री एम. एस. गिल वर्ष 1996 से लेकर वर्ष 2001 तक भारत के मुख्य चुनाव आयुक्त रहे। उन्हें कांग्रेस और गांधी परिवार से निकटता और वफादारी का इनाम देते हुए पहले राज्य सभा का सदस्य, फिर सरकार में मंत्री बनाया। ... (व्यवधान) वे करें, तो ठीक और हम करें, तो खराब? सर, यह कैसा विरोधाभास है? इसका जवाब तो आपको देना पड़ेगा। ... (व्यवधान)

माननीय सभापति : यह भरोसा जनता देगी, हम नहीं दे पाएंगे। हम यहां आपको बोलने की इजाजत देंगे, भरोसा जनता देगी।

... (व्यवधान)

श्री अर्जुन राम मेघवाल : हां, जनता भरोसा दे रही है। ... (व्यवधान)

सभापति जी, ये लोग देश के प्रधानमंत्री जी के लिए भी इस चर्चा में कुछ विषय लेकर आए।

... (व्यवधान)

श्री अनुराग सिंह ठाकुर : सर, अगर वेणुगोपाल जी को लगता है कि मंत्री जी कुछ गलत बोल रहे हैं, तो वे बताएं। ... (व्यवधान) ये तो आपको हिस्टॉरिकल फैक्ट्स बता रहे हैं। ... (व्यवधान)

SHRI K. C. VENUGOPAL (ALAPPUZHA): I am telling you about the valid ...
(Interruptions)

श्री अनुराग सिंह ठाकुर : नहीं, ऐसा कैसे हो सकता है? ... (व्यवधान) आपके समय में आपने इलेक्शन कमीशन के साथ जो किया, ये पूरे देश को वह बता रहे हैं। ... (व्यवधान)

HON. CHAIRPERSON: Shri Venugopal ji, you are a very senior Member.

श्री अर्जुन राम मेघवाल : सर, चुनावों पर हो रही इस चर्चा में यही विषय आए हैं - अपॉइंटमेंट, ईवीएम, एसआईआर, सरकारी पैसे का दुरुपयोग, वोट चोरी, नेगेटिव कैम्पेन, आधार, एमसीसी, महिलाओं की भागीदारी, शिकायतें न सुनना। यही सारे विषय थे। मैं इन्हीं विषयों पर बोल रहा हूँ। मैं इन विषयों से अलग नहीं जा रहा हूँ। क्या मैं इन विषयों से अलग जा रहा हूँ? क्या आपको ऐसा लगता है? ... (व्यवधान) मैं तो यह कह रहा हूँ ... (व्यवधान)

माननीय सभापति : आप अगर अलग जाएंगे, तो हम आपको रोक देंगे।

... (व्यवधान)

श्री अर्जुन राम मेघवाल : सभापति महोदय, देश के प्रधानमंत्री जी का विषय भी यहां आया है। इसीलिए, मैं यह विषय यहां ला रहा हूँ अन्यथा मैं यह विषय नहीं लाता। देश के यशस्वी, तपस्वी और कर्मयोगी प्रधानमंत्री - सर, ये तीन शब्द महत्वपूर्ण हैं। देश के यशस्वी, तपस्वी और कर्मयोगी प्रधानमंत्री आदरणीय श्री नरेन्द्र मोदी जी के नेतृत्व में चल रही हमारी सरकार को लेकर भारत की जनता और सामान्य मानवी के मन में यह विश्वास बना हुआ है कि यह सरकार जो कहती है, वह करती है। ... (व्यवधान) जो वादे किए जाते हैं, उन्हें धरातल पर पूरा किया जाता है। इसलिए, यह धारणा बलवती हुई कि 'मोदी है, तो मुमकिन है'। माननीय प्रधानमंत्री जी के व्यक्तित्व पर ये पंक्तियां सटीक बैठती हैं। यदि आपकी इजाज़त हो, तो मैं ये पंक्तियां सुना दूँ?

“जमाना कहां वाकिफ है मेरी उड़ान से,

वो और थे जो हार गए आसमान से”

प्रधानमंत्री जी भारत को 'विकसित भारत' बनाकर ही दम लेंगे। इसलिए, उन्होंने एक सपना देखा, जिसको हम साकार करने के लिए कभी रिफॉर्म की बात करते हैं, कभी पर्फॉर्म की बात करते हैं और कभी ट्रांसफॉर्म की बात करते हैं। हमारे प्रधानमंत्री जी इस मंत्र पर चल रहे हैं। वर्ष 2047 तक भारत को 'विकसित भारत' बनाना है।

आदरणीय सभापति महोदय, प्रधानमंत्री आदरणीय श्री नरेन्द्र मोदी जी के नेतृत्व में हमारी

सरकार वर्ष 2047 तक भारत को विकसित राष्ट्र बनाने के लिए कृत-सं कल्पित है। सुधारों की यह प्रक्रिया निरंतर इसी प्रकार चलती रहेगी। हमें पता है कि इस मार्ग में कुछ मुश्किलें आएंगी। यह हमें पता है, हम जानते भी हैं और पीएम साहब भी जानते हैं। कई अवरोध आएंगे, लेकिन, हम बिना थके, बिना रुके लक्ष्य की ओर बढ़ते रहेंगे। फिर किसी शायर ने कहा है -

“मुश्किलें जरूर हैं, मगर ठहरा नहीं हूँ मैं,
मंजिलों से कह दो, अभी पहुंचा नहीं हूँ मैं”

मुझे वर्ष 2047 तक पहुंचना है और भारत को ‘विकसित भारत’ बनाना है। आपका बहुत-बहुत धन्यवाद और आभार।

SUSHRI S. JOTHIMANI (KARUR): Sir, electoral reform begins with one simple truth — an honest, transparent, neutral, and independent Election Commission. But today, unfortunately, for the first time in independent India’s history, the very institution meant to protect our democracy is being accused of undermining it. This is not just shocking; it shakes the foundation of our democracy and destroys people’s trust in the electoral process.

Sir, I will come straight to the subject of SIR. The hon. Law Minister has just spoken before me. He raised a question as to whether the Congress did not conduct SIR earlier. That is fine. But the way the BJP is doing it now is wrong. We are not saying that SIR itself is wrong. The hon. Law Minister is a former Civil Servant. He knows what is right and what is wrong.

In this entire SIR exercise, the Election Commission claims that it is undertaking a deep clean-up of the voters’ list — deleting deceased voters, removing voters who have migrated, and adding new voters. We have no problem with this. This has been done by the Election Commission for many

years.

Sir, what is the difference between the SIR conducted during the Congress regime and the SIR being conducted during the current BJP regime? The difference is the voters' list. This is the existing voters' list of Tamil Nadu. If the Election Commission is truly sincere, it should carry out additions and deletions only in this existing voters' list. But instead, it has simply discarded it.

Now, an Enumeration Form has been circulated in my State where SIR is being carried out. All 6 crore 36 lakh Enumeration Forms have been circulated. Instead of using the latest voters' list, the Election Commission is using the 2002 voters' list, when the last SIR was conducted. That was 23 years ago. Why does the Election Commission want to carry out simple deletions and additions without using the existing voters' list? Why is it using a voters' list from 2002?

Moreover, in this Enumeration Form, they are asking for various details — the voter's date of birth, Aadhaar number, mobile number, father's or guardian's name, father's or guardian's voter ID, mother's name and voter ID, spouse's name and voter ID. These details are sufficient to create a new voters' list. However, they are asking for one more detail from the 2002 voters' list. They ask for the voter's name as it appeared in the 2002 voters' list. If the voter ID exists, it must be provided. They also ask for the relative's name, the relationship, and details such as district, State, Assembly constituency, etc. It does not end there. There is one more column asking again for the relative's name that has already been mentioned.

Basically, the Election Commissioners conducting this exercise are not

doing SIR; they are conducting an NRC exercise. Whom does the Election Commission want to fool? We are not prepared to be fooled. The hon. Law Minister should understand that there is a clear difference between the SIR conducted during the Congress period and the SIR being conducted during the BJP period.

The existing voters' list has been completely discarded. This exercise has been imposed on States like Tamil Nadu, which is going for an election. Within 30 days, we are expected to complete this enormous task of filling out these forms. It is a Herculean exercise. There are five States going for elections — Tamil Nadu, Kerala, Puducherry, Assam, and West Bengal. In four Opposition-ruled States, this SIR exercise is being conducted. But in Assam, which is a BJP-ruled State, the SIR exercise is not being conducted. Why? The Election Commission answered this question in a press conference. They stated categorically that Assam follows different NRC rules and that is why SIR is not being conducted there. This makes it clear that the Election Commission is carrying out NRC, not SIR. By doing so, they are going to disenfranchise lakhs of people, something they have already done in Bihar. And this does not end here.

Rahul Gandhi ji has already, beyond any doubt, explained to the country how the voters' list is being manipulated. This Election Commission is enabling corruption in the voters' list and laying the foundation for manufactured victories of the BJP. Lakhs of genuine voters have been deleted — mostly minorities, women, Dalits, and Adivasis. Especially when it comes to women, they are being

asked to provide data from the 2002 voters' list. A woman who is married and living in her spouse's home is being asked to mention details of her polling booth before marriage or the polling booth where her parents voted. She is even required to provide the polling booth number.

How will they find out the polling booth number after so many years? Even it is not known to their parents. So, you are going to disenfranchise a lot of women. Apart from that, at some places, more votes were counted than the voters who turned up. In a 10x10-feet room, the Election Commission shows more than 500 registered voters. It is a miracle only the Election Commission of India can perform.

In Maharashtra, voters from Gujarat, Madhya Pradesh, Rajasthan, Uttar Pradesh, and Bihar appear on the roads, and they have promptly voted there. A State-to-State voter transport system has been created by the BJP in collusion with the Election Commission of India. That is how they are winning elections. In Haryana alone, there are 25 lakh fake voters among two crore voters. One out of every eight votes is fake. One woman's name appears 223 times across two booths. One person appears as a voter in multiple States. Who allowed this to happen? The answer is very clear. It is done by the BJP-Election Commission alliance. Our Leader of the Opposition, Rahul Gandhi ji, has already explained this.

Sir, one more fraud is happening, which is very meticulous. For example, Shri Murasoli is from Tamil Nadu. His identification is being used to remove my name from the voters' list without the knowledge of either of us. This removal

application has been filed from some other State. Now, Karnataka CID has registered an FIR. They are asking for data from the Election Commission. The Election Commission refuses to provide the data to a State agency. What are they trying to hide? So, this kind of electoral fraud is not ending here.

There is a scam hidden in the frequent voters' list revision. Earlier, the voters' list used to be revised once a year. Every January 1st, the new revised voters' list would be published. After that, whenever an election happens – whether there is a local body election, Assembly election, or parliamentary election – before that, well in advance, the voters' list would be published. But now, under the new Election Commission, revision happens once every three months, that is, four times a year. On paper, this looks very efficient. In reality, this is where the fraud begins. Political Parties cannot audit the voters' list every three months. That is precisely why the BJP-Election Commission nexus uses this system to add thousands of fake voters slowly and silently, especially in the chosen constituencies.

Sir, there is one more fraud which is happening. Earlier, the names of all members of a family appeared together in sequence in the voters' list. Today, the list has been torn apart and scattered. If we talk about one family, the father's name is at Serial No. 850, daughter's name is at Serial No. 720, while the son's name is at Serial No. 530. Why is it so? Keeping the family members' names together in a voters' list is natural, simple, and systematic. Despite that, the Election Commission is dismantling the entire voters' list setup. This makes the Booth Level Agents' job of detecting fraud in the voters' list more difficult.

Especially, in the urban areas, it is very difficult for the Booth Level Agent of any political party to know each and every individual voter by his face. They would generally identify the entire family based on one family member's name. Now, this is impossible. But it is possible only for the BJP because, through the Election Commission, they are the ones who are actually implementing this master plan in the voters' list. This is the secret of the BJP's strike rate of winning the highest urban seats compared to rural seats in closely contested elections, like those in Haryana. So, you are stealing every other vote. Names from other booths, other constituencies, and even other States appear in the voters' list through this manipulative process. This is not management; this is a war on Indian democracy orchestrated jointly by the Election Commission of India and the BJP.

Sir, the voters' list is now inaccessible by design. The Leader of the Opposition has spoken about the machine-readable voters' list. As there has been no machine-readable voters' list since 2019, parties and civil society cannot audit the voters' list. The Election Commission has completely shut the door to any kind of audit, either by political parties or by organizations that monitor elections, or by the general public.

HON. CHAIRPERSON: Mr. Tagore, you are the Whip of your Party. If a Member of Parliament of your Party is speaking, you should not cross like this. In future, you have to take care of this.

SUSHRI S. JOTHIMANI : There is a CCTV footage. Again, the Leader of the Opposition has spoken about it. Now suddenly, the Election Commission is

saying that CCTV footage is destroyed after 45 days. I have a very important question. I hope the Election Commission will answer this or the Law Minister can ask the Election Commission and answer us through the Chair.

The Election Commission says that CCTV footage is destroyed in 45 days. There could also be a grievance appeal. If a candidate, who contested an election has a grievance with regard to the results, goes for an appeal. The time for an appeal is 45 days. Now, a candidate goes for a grievance appeal in the given period of 45 days. There will be a trial and then there will be a court case. But they say that CCTV footage is destroyed in 45 days. In such a situation, how will the grievance redressal happen? Basically, the Election Commission reduced the grievance appeal of a candidate to a joke. These are all the issues which we would like to figure out in the list.

Sir, the Election Commission is completely compromised. In a democratic country where voters' list is manipulated, media is captured, the Model Code of Conduct is one sided, election funding is secret, the democracy is not free, it is for sale.

We stand here clearly today to say firmly that voting rights cannot be stolen. The people's mandate cannot be manufactured. We will fight for each and every single vote not for our political gains but for democracy. We will not allow this country to be ruled by one party alone with the help of the Election Commission. Thank you.

श्री राजीव राय (घोसी) : महोदय, देश के भविष्य के लिए बहुत ही महत्वपूर्ण विषय पर आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

जब मैं बोलने के लिए खड़ा हुआ हूँ, तो बहुत पीड़ा के साथ खड़ा हुआ हूँ। यह सरकार हर बात पर कागज मांगती है, हर बात पर सबूत मांगती है। सुबह राष्ट्रीय अध्यक्ष जी कुछ कागज दिखा रहे थे, शायद मंत्री जी उठ कर चले गए, सच को देख नहीं पाते। यह 664 पेज की एक रिपोर्ट है और एसआईआर शुरू होने से एक महीने पहले ही 15 हजार वोट काट दिए गए हैं। एक-एक पन्ना चीख-चीख कर बता रहा है कि लोकतंत्र का किस तरह गला घोंटा जा रहा है, किस तरह से ... * हो रहा है? इसमें लिखा है, "Application for the deletion has been accepted." I have been asking from the authorities who made that application. When was that application sent? कोई जवाब नहीं आया। मैंने जिले के अधिकारी को लिखा। मैंने चुनाव आयोग को लिखा। मेरे घर से कुछ ही दूरी पर मुख्य चुनाव आयुक्त का कार्यालय है, चुनाव आयोग का हैडक्वार्टर्स है। मैंने पत्र लिखा कि मेरे पास सबूत है और मैंने जिला अधिकारी को लिख कर दिया है। मैं आपसे समय चाहता हूँ। चुनाव आयोग की तरफ से समय नहीं मिला। 5 दिन के बाद जब मेरे राष्ट्रीय अध्यक्ष जी ने पार्लियामेंट के कैम्पस में विषय उठाया, पत्रकारों से बात हुई, प्रेस कांफ्रेंस में कहा तो मुझे एक पत्र आता है कि आप अगले दिन 3 बजे लखनऊ के सीईओ ऑफिस में आ जाइये। लोकतंत्र की रक्षा करने वाली संस्था मुझे कहती है, एक सांसद को कहती है कि आप पार्लियामेंट का सेशन छोड़कर लखनऊ जाओ। यह कौन सा डर है? आप जानते हैं क्यों, क्योंकि उनको भी पता था कि जवाब नहीं है। कहते हैं कि—

ढूँढ़ोगे तो हर मोड़ पर मिल जाएंगी लार्शें

खोजने से कातिल का निशान नहीं मिलेगा।

महोदय, अगर बात इतनी सी होती तो समझ में आती। वह जवाब कहां से देंगे? यह एक पन्ना है, सिर्फ एक नमूना है, इसमें नाम इसलिए डिलीट कर दिए गए हैं कि नागरिकता के आधार पर ऑब्जेक्शन हुआ है। ऑब्जेक्शन करने वाला और जिसके खिलाफ ऑब्जेक्शन हुआ है, दोनों एक

* Not recorded as ordered by the Chair.

ही आदमी है। राजीव राय ऐप्लिकेशन दे रहे हैं कि राजीव राय की नागरिकता नहीं है, इनका वोटर लिस्ट से नाम डिलीट कर दो। आप समझ रहे हैं कि कितना गंभीर अपराध है? अगर राजीव राय कह रहे हैं कि राजीव राय भारत के नागरिक नहीं हैं और जब वह ऐप्लिकेशन देने गए तो पकड़ कर बंद क्यों नहीं कर दिया गया? मैं एक विधान सभा क्षेत्र से सैम्पल लेकर आया हूँ। आप जानते हैं कि यह क्यों हो रहा था? वहाँ के हमारे विधायक की सदस्यता कोर्ट के निर्णय के आधार पर घंटों में रद्द कर दी गई।

वे बीजेपी के नहीं थे। बीजेपी के होते, तो आखिरी समय तक चलता। चूंकि जल्दबाजी में चुनाव कराना था, तो एसआईआर से पहले ही एक एसआईआर करा दिया गया। मुझे याद है, जब सुप्रीम कोर्ट में मुकदमे चल रहे थे, तो एक याचिकाकर्ता ने उन लोगों को जिंदा लाकर खड़ा कर दिया, जिनको बिहार में मुर्दा बता दिया गया था। मैं आपसे संरक्षण चाहता हूँ। मुझे ट्रेन बुक करवा दीजिए। यदि मैंने ट्रेन की ट्रेन इस लोकतंत्र के मंदिर में लाकर खड़ी न कर दीं, तो इस्तीफा दे दूंगा, जिसको आपने मरा हुआ घोषित कर दिया है। यह लोकतंत्र का ... * हो रहा है। क्या यह मजाक हो रहा है? फिर भी बड़ी-बड़ी बातें की जाती हैं।

माननीय अध्यक्ष जी, चुनाव होते हैं। चुनाव से पहले बड़ी-बड़ी बातें की जाती हैं। चुनाव खत्म होने के बाद उन बातों को भी खत्म कर दिया जाता है। एक और समस्या आ रही है, जिसे आप भी अपने इलाके में झेल रहे होंगे। वर्ष 2003 की बात है। यहां पर विद्वान लोग बैठे हैं। हमारे नेता भी यहां बैठे हैं। हम यूनाइटेड नेशन्स में गए थे। यहां वकील भी हैं। चुनाव आयोग का क्या काम है? आप हमेशा घुसपैठियों की बात करते हो, फर्जी मतदाताओं की बात करते हो। आप उनको लेकर आओ। हम आपके साथ उनको भगाने के लिए लाठी लेकर खड़े हैं। चुनाव आयोग का काम है कि हिंदुस्तान के हर वैध नागरिक को वोट देने का अधिकार होना चाहिए। यह सिंपल-सा फॉर्मूला होता है कि यदि आपका नाम पिछली वोटर आईडी में है, तो आप उसे दिखाइए। यदि आप वहां उपस्थित

* Not recorded as ordered by the Chair.

हैं, तो वोट डालिए। यदि नहीं हैं, तो आप सबूत दिखाइए कि आप जिंदा हैं, यहीं रहते हैं और भारत के नागरिक हैं। आपका वोटर लिस्ट में नाम पड़ेगा। अगर आपका नाम दो जगह है, तो आप कटवा लीजिए, नहीं तो आपके ऊपर मुकदमा होगा। खैर, वह मुकदमा किसी और के ऊपर हुआ। भाजपा के बड़े-बड़े नेता दिल्ली के चुनाव के बाद अंगुली दिखाते हैं कि देखो-देखो! मैंने दिल्ली में वोट दे दिया, लोकतंत्र की रक्षा कर दी। बिहार चुनाव होता है, तो बिहार में वोट देने के बाद अंगुली दिखाते हैं कि देखो-देखो! मैंने बिहार में लोकतंत्र की रक्षा कर दी। साथ ही टीवी चैनलों पर बैठकर ज्ञान भी देते हैं। क्या यह उनके लिए नहीं है? अगर मंशा साफ है, तो छोटी-सी बात है। वर्ष 2003 की बात क्यों करते हैं? यदि किसी की शादी हुई है, तो 2003 में उसका नाम नहीं होगा। मां-बाप कहीं रहते होंगे। मां-बाप जिंदा हैं या नहीं जिंदा हैं, कहीं चले गए। अब वे 2003 का लेकर आए। जब 2003 में तैयार हुआ था, तब आपने कौन-सी बैंक डेट का मांगा था? इतना कॉम्प्लिकेशन क्यों है? यह आपके यहां भी हो रहा होगा। डिलिमिटेशन हुआ था। डिलिमिटेशन के बाद जो वोटर लिस्ट आई, तो वह 2003 में नहीं था। इससे एक विधान सभा के मतदाता कहीं और और दूसरी जगह के कहीं और हो गए। जिले में ही चेंज हो गया। क्या उसकी जवाबदारी किसी की नहीं है? हमारे नेता आदरणीय लालजी वर्मा ने आपको सुबह बताया कि रामपुर में दो लोगों के बेटे दुबई में रहते हैं, तो उनके ऊपर एफआईआर हो गई। मैं यहां इस सदन में माननीय उत्तर प्रदेश के मुख्यमंत्री से पूछना चाहता हूं कि सरकारी पैसे से आपने हमारे हिंदुस्तान के गरीब बच्चों को इजराइल की लड़ाई वाले मैदान में झाड़ू-पोछा लगाने के लिए, लड़ाई में लड़ने के लिए, जान देने के लिए भेज दिया और फिर डुगडुगी बजा रहे थे कि हम अपने बच्चों को विदेश में नौकरी दे रहे हैं। क्या हमारे वे बच्चे, जिनको इजराइल में माननीय मुख्यमंत्री जी ने भेजा है, हिंदुस्तान के नागरिक हैं या नहीं हैं? यदि नहीं हैं, तो हमारे बच्चों को बाहर भेजकर नागरिकता न दिलवाने के लिए मुख्यमंत्री जी गुनहगार हैं।... (व्यवधान) अरे! ज्ञान दूसरों को दीजिए कि विधान सभा में विषय उठाएं। ... (व्यवधान)

माननीय सभापति : राजीव राय जी, आप चेयर को एड्रेस करिए।

श्री राजीव राय : इन लोगों की आदतें देखिए। इनकी बुद्धि खुलती है, जब कोई और बोलता है,

क्योंकि इनके पास जवाब नहीं होता है।

माननीय सभापति : आप उनकी बात को मत सुनिए। आप अपनी बात कहिए।

श्री राजीव राय : अध्यक्ष जी, हिंदुस्तान के साढ़े तीन करोड़ लोग देश से बाहर रह रहे हैं। हम लोग जब ऑपरेशन सिंदूर के डेलिगेशन में गए थे, तो हर जगह हमें इंडियन डायस्पोरा से माहौल बनाने के लिए बात करने का मौका दिया गया। जब हम संयुक्त राष्ट्र संघ, यूएनओ में भी गए, तो वहां भी मिले। मैं आपसे जानना चाहता हूं, आप हमारे वरिष्ठ भी हैं, हमारे नेता भी हैं और इस समय चेयर पर भी बैठे हैं। आप बताइए कि जो हिंदुस्तान से बाहर रहकर देश की अर्थव्यवस्था में योगदान करते हैं, हर साल आते हैं, वे देश के नागरिक हैं या नहीं हैं? उनको वोट देने का अधिकार होगा या नहीं होगा? यदि रामपुर के दो बच्चों का यह अधिकार नहीं है, तो आप यहां से घोषणा करिए कि वे साढ़े तीन करोड़ लोग, जो कि प्रधान मंत्री जी जब बाहर जाते हैं, तो उनसे मोदी-मोदी के नारे लगवाते हैं, हिंदुस्तान के नागरिक नहीं हैं। उनको वोट देने का अधिकार नहीं है। इस बात का फैसला भी हो जाना चाहिए।

लोकतंत्र के नाम पर ... * होता रहे, लोकतंत्र के मंदिर में लोकतंत्र का पुजारी खामोश रहे, यह कैसे संभव है? अगर मैं चुनाव आयोग को लिखित रूप में विवरण देता हूं, वह माननीय सांसद के घर के बगल में रहता है तो चुनाव आयोग को ज्ञानेश प्रसाद को ज्ञान देने में कौन सी कमी रह जाती है कि वे राजीव राय के सामने बता नहीं सकते हैं। इससे उनका अपमान हो जाएगा। वे सदन छोड़ कर वहां जाने के लिए क्यों कहते हैं?

आप लोग रिफ्यूजी की बात करते हैं। निशिकान्त दुबे जी यहां से चले गए हैं। मैं जब से इस सदन में आया हूं, यहां हर बार घुसपैठिए का रोना रोया जाता है। हमारे यहां इतने मुसलमान थे, अब इतने मुसलमान हो गए। हमारे यहां उतने मुसलमान थे, अब उतने मुसलमान हो गए। हमारे यहां बांग्लादेशी आ गए। झारखंड में एसआईआर हो गया है, बिहार में एसआईआर हुआ है, तो वे घुसपैठिए

* Not recorded as ordered by the Chair.

कहां गए? उन्होंने ऐसे कितने लोगों को पकड़ा है? सरकार इतनी कमजोर है। अगर मैं कठोर शब्दों में कहूं तो मुझे कोई संकोच नहीं है कि अगर सरकार इतनी ... * है कि वह सदन में आकर रोती रहती है कि हमारे यहां घुसपैठिए आ गए तो ऐसी सरकार को रहने का कोई अधिकार नहीं है।... (व्यवधान)

सभापति महोदय, मैंने दिन भर बोलने के लिए इंतजार किया है तो बोलने के लिए थोड़ा समय दीजिए। मैं आपके लिए बोल रहा हूं जो आप नहीं बोल सकें, वह बात मैं बोल रहा हूं। जो मेरी पीड़ा है, वह आपकी भी है।... (व्यवधान)

माननीय सभापति : आपकी पार्टी से समय की बाध्यता भी है। आपको बोलते हुए 10 मिनट हो गया है।

श्री राजीव राय : सभापति महोदय, मैं सबूत लेकर आया हूं। ये नाम डिलिट कर दिए गए हैं। मेरे परिवार के लोग मेरे ही साथ दिन-रात रहते हैं, उनके नाम डिलिट कर दिए गए हैं। आप लोकतंत्र के मंदिर में इस कुर्सी पर बैठे हैं, क्या आप सरकार को निर्देश देंगे कि इसकी जांच होनी चाहिए? जिन अधिकारियों ने बिना पूछे जिंदा लोगों को मरा घोषित कर दिया। आप यह भी बता दीजिए कि जहां से यह डिलिट किया जाता है, उसकी ऑफिस दिल्ली में भाजपा आईटी सेल के पास है। उसका पासवर्ड जिले में और मुख्यमंत्री के ऑफिस में दे दी जाती है कि application has been received, request has been accepted and your name has been corrected. इसकी जांच होगी या नहीं होगी। मैं यह जानना चाहता हूं।... (व्यवधान)

माननीय सभापति : अब आप अपनी बात समाप्त करिए। आपकी सारी बातें रिकॉर्ड में आ गई हैं।

श्री राजीव राय : सभापति महोदय, बातें इतनी हैं कि घंटों कम पड़ जाएंगे। चूंकि मैं आपकी पीड़ा के बारे में भी बोल रहा हूं, इसलिए थोड़ा समय दे दीजिए।... (व्यवधान)

माननीय सभापति : आप मेरी पीड़ा के बारे में नहीं बोलिए। आप अपनी बात कहें।

श्री राजीव राय : सभापति महोदय, राष्ट्रीय अध्यक्ष जी ने जो सुझाव दिए हैं, जो अन्य नेताओं ने सुझाव दिए हैं, एलओपी ने जो सुझाव दिए हैं, मैं समय बचाने के लिए उन सुझावों से अपने आपको संबद्ध करते हुए इस सरकार के गृह मंत्री जी से एक मांग करता हूं कि जब कल वे सदन में जवाब देने

आएं तो मैंने जो यह दिखाया है कि लोकतंत्र के चेहरे पर कालिख पोतती हुई, ये काली-काली लाइनें हैं, इनका जवाब जरूर दें और उन अधिकारियों के खिलाफ कार्रवाई करें।...(व्यवधान)

श्री पी. पी. चौधरी (पाली) : सभापति महोदय, आपने मुझे महत्वपूर्ण विषय चुनाव सुधार पर बोलने का मौका दिया है, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूं। काफी विषय हमारी पार्टी की तरफ और कई वक्ताओं के द्वारा कवर की जा चुकी है। मैं खास कर उस विषय के बारे में बताना चाहता हूं जिसमें संविधान के द्वारा चुनाव आयोग को अधिकार दिए गए हैं। मुझे लगता है कि राहुल जी ने इसको अच्छी तरह से नहीं देखा है। मुझे यह भी लगता है कि उनको यह भी पता नहीं है कि भारत के संविधान में किस आर्टिकल के तहत चुनाव आयोग को अधिकार दिया गया है। अगर हम आर्टिकल 324 देखें तो इसके तहत जो एग्जेक्यूटिव पावर सेंट्रल गवर्नमेंट के पास है, वह पैरालेल पावर, इंडिपेंडेंट पावर, आर्टिकल 324 के तहत चुनाव आयोग के पास एग्जेक्यूटिव पावर है और उस पावर के लिए भारत के संविधान में ऐसी व्यवस्था की गई है कि चाहे वह आर्टिकल 327 के तहत हो या विधान सभा की आर्टिकल 328 हो, उस पावर को पार्लियामेंट अपने किसी भी एक्ट के द्वारा, पार्लियामेंट किसी भी लॉ के द्वारा आर्टिकल 324 को कमजोर नहीं कर सकता है, उसको अमेंड नहीं कर सकता है।

अगर आर्टिकल 324 अमेंड होता है तो सिर्फ 368 के तहत भारत का संविधान जब अमेंड होगा, तभी हो सकता है, वह भी सुप्रीम कोर्ट के जजमेंट के तहत होगा। चुनाव आयोग की जो पावर है, वह डेमोक्रेसी के बेसिक स्ट्रक्चर की पावर है, वह अमेंड नहीं किया जा सकता। चुनाव आयोग को एग्जिक्यूटिव पावर इम्मेंस है, हमें रिप्रजेंटेशन ऑफ पीपल एक्ट देखने से पहले यह देखना चाहिए कि आर्टिकल 324 के तहत चुनाव आयोग के पास जो पावर है, उस पावर को चुनाव आयोग रिविजन ऑफ वोटर्स लिस्ट चला रहा है, यह आर्टिकल 324 के तहत चुनाव आयोग को पावर है, पार्लियामेंट भी उसको लिमिट नहीं कर सकती है, कमजोर नहीं कर सकती, कम नहीं कर सकती। अगर आर्टिकल 324 में आपके सामने तीन लाइन पढ़ कर बताऊंगा। The superintendence, direction and control of election should be vested in Election Commission. The

preparation of the electoral rolls includes special intensive role, each and everything. It is so exhaustive that there is no need to go anywhere. We can see that only in Article 324, the power of the Election Commission is there and at the cost of repetition, I am saying that this power of Election Commission under Article 324 cannot be curtailed even under Article 327 because Article 327 specifically provides that Parliament can make a law, Parliament can enact a law in accordance with the Constitution of India. Without prejudice, the power contained under Article 324 of the Constitution of India meaning thereby पार्लियामेंट के किसी एक्ट के द्वारा इलेक्शन कमीशन के पावर कंट्रोल द प्रिपरेशन ऑफ इलेक्टोरल रोल्स को खत्म नहीं किया जा सकता है। आप एसआईआर का मुद्दा उठा रहे हैं, वह इसमें बिल्कुल क्लियर कट आता है। वर्ष 2023 तक जब सुप्रीम कोर्ट का जजमेंट पहली बार आया, उसके पहले जो अप्वाइंटमेंट थे, आर्टिकल 324(2) के तहत on the aid and advice of the Council of Ministers भारत के राष्ट्रपति के द्वारा किया जाता था। कान्स्टीट्यूशन में साफ लिखा है कि यह व्यवस्था तब तक रहेगी जब तक पार्लियामेंट कोई लॉ नहीं बना देती। लेकिन इस बीच 2023 में सुप्रीम कोर्ट ने, उस समय तक पार्लियामेंट ने कोई लॉ नहीं बनाया था, सुप्रीम कोर्ट ने अपने जजमेंट में कहा, जिसे सभी मिसइंटरेट कर रहे हैं और गलत बता रहे हैं। लेकिन उसमें साफ कहा है, जब तक यह पावर पार्लियामेंट की है, तब तक यह फील्ड अनअक्युपाइड है।

माननीय सभापति : आपने उनको सुना, लेकिन आपको सुनने के लिए वे नहीं हैं।

श्री पी. पी. चौधरी : सभापति महोदय, पार्लियामेंट ने लॉ बनाया नहीं है, जब तक पार्लियामेंट लॉ बनाए, तब तक हम यह व्यवस्था दे रहे हैं कि कमेटी में प्राइम मिनिस्टर ऑफ इंडिया, चीफ जस्टिस ऑफ इंडिया और लीडर ऑफ अपोजिशन रहेंगे। जब वर्ष 2023 में पार्लियामेंट ने एक्ट बना दिया, पार्लियामेंट ने लॉ बना दिया, उस लॉ को यहां बैठकर लोगों ने बनाया। वही लोग वापस कह रहे हैं कि यह कैसे हो सकता है। पार्लियामेंट का लॉ है, एक्ट है, एक्ट के तहत कमेटी कन्स्टीट्यूट हुई है,

कमेटी 2023 में बनी है। वर्ष 1950 से इलेक्शन कमीशन में नियुक्ति होती थी, वह प्रेसिडेंट ऑफ इंडिया के तहत होती थी, लेकिन अब उनको गाइडेंस देने के लिए उस कमेटी में प्राइम मिनिस्टर ऑफ इंडिया और लीडर ऑफ अपोजिशन भी हैं, ऐसा नहीं है कि उनको नहीं रखा है। उसके बाद एक कैबिनेट मिनिस्टर की कमेटी बनी है, उसके आधार पर निर्णय होता है। इससे साफ जाहिर होता है कि ये कानून को पढ़ना नहीं चाहते हैं। जनता को एक गलत मैसेज देना चाहते हैं। अगर आपको तकलीफ है तो आपने सुप्रीम कोर्ट में केस लगा रखा है। आप वहां पर जाकर बात कीजिए, आपने चैलेंज किया हुआ है, सुप्रीम कोर्ट ने उस पर कोई स्टे नहीं दिया है।

महोदय, मैं आपको बताना चाहूंगा कि डॉ. अम्बेडकर ने यह कहा कि इलेक्शन कमीशन आर्टिकल 324 के तहत एग्जिक्यूटिव पावर से इंसूलेटेड है और सुप्रीम कोर्ट ने पैरा 206 में साफ कहा है कि:

“Article 324 is a reservoir of power to be used for holding free and fair elections. The Commission as a creature of the Constitution may exercise it in an infinite variety of situations. In a democracy, the electoral process plays a strategic role.”.

सुप्रीम कोर्ट बताता है कि यह पावर इलेक्शन कमीशन के पास हैं और इनफिनिटिव वैराइटी ऑफ सिचुएशन में इन्हें एक्सरसाइज कर सकता है जिसमें हम कह सकते हैं कि एसआईआर भी शामिल है। मैं यह भी बताना चाहूंगा कि किस तरह से सुप्रीम कोर्ट ने आर्टिकल 324 को इंटरप्रेट किया है कि बिना किसी रिप्रेजेंटेशन ऑफ पिपल एक्ट के सिर्फ इलेक्शन कमीशन के पास हैं और उसकी पावर बिना संविधान संशोधन के कोई कम नहीं कर सकता है और संविधान संशोधन हो नहीं सकता है क्योंकि यह बेसिक स्ट्रक्चर आफ दि कांस्टीट्यूशन है। मैं मोहिंदर सिंह गिल केस का एक पैरा पढ़ना चाहूंगा:

“Article 324(1) is thus couched in wide terms. Even so, both Articles 327 and 328 are subject to the provisions of the Constitution which

include Article 324. The framers of the Constitution took care to leaving scope for exercise of residuary power by the Commission. This residuary power is S.I.R. Every contingency could not be foreseen. That is why there is no heading in Article 324. The Commission may be required to cope with some situation which may not be provided for in the enacted laws and the rules.

महोदय, मैं अमीन अहमद केस का एक पैरा-7 भी पढ़ना चाहूंगा:

“Parliament enacted the Representation of the People Act by virtue of the legislative authority conferred by Article 327 of the Constitution. Article 327 is however expressly subject to other provisions of the Constitution, that is Article 324. In this connection, Article 324 is important. Article 324(1) states that the superintendence, direction, and control of the preparation of the electoral rolls for and the conduct of all elections to Parliament and to the Legislature of every state, including the appointment of the Election Tribunals for the decision of the doubt and disputes arising out of or in connection with elections to the Parliament and the Legislatures of the States shall be vested in the Election Commission.”

महोदय, सुप्रीम कोर्ट और ज्यूडिशियरी भी ऐसे मैटर में हस्तक्षेप नहीं करता है। मैं यह भी कहना चाहता हूँ कि हमारे विपक्ष के नेता ने कांस्टीट्यूशन की किताब दुनिया को दिखाने के लिए रख ली है, लेकिन यदि आज वे सदन में होते तो हम कांस्टीट्यूशन के बारे में पूछ लेते कि आर्टिकल 24 क्या है। सिर्फ कांस्टीट्यूशन की किताब रखने से कुछ नहीं होगा। बाबा साहब ने कांस्टीट्यूट

असेम्बली में क्या कहा और कांस्टीट्यूशन में क्या है और इलेक्शन कमीशन की क्या पावर्स दी हैं, ये जानना जरूरी है। सिर्फ एक वाक्य कहना कि वोट चोरी हो रही है और एसआईआर नहीं हो सकती है, इसी वजह से मेघवाल साहब ने सही कहा कि धूल आइने पर नहीं है, बल्कि चेहरे पर है। जब तक चेहरे की धूल साफ नहीं करेंगे, तब तक ये बीजेपी को हिलाया नहीं जा सकता है। जब उन्हें समझ आ जाएगा कि धूल चेहरे पर है और उसे पहले साफ करना है तो फिर स्थिति स्पष्ट हो जाएगी। लगातार चुनाव के दौरान यह कहना कि भारत का संविधान बदला जा रहा है, यह सही नहीं है।

महोदय, मैं चुनाव सुधार के बारे में एक बात कहना चाहूंगा कि एक रिप्रेजेंटेशन ऑफ पीपल एक्ट में ऐसा प्रोविजन भी होना चाहिए कि झूठ बोलने की सख्त सजा होनी चाहिए जो हमारे देश में नहीं है। कोई भी कुछ भी कह लेता है, इसलिए इलेक्शन रीफार्म में ऐसा कानून लाना चाहिए जो कि झूठ बोलने पर उसकी सदस्यता चाहे लोक सभा की सदस्यता हो या राज्य सभा की सदस्यता हो और चाहे किसी तरह का भी रिप्रेजेंटेटिव हो जिस पर रिप्रेजेंटेटिव आफ पीपल एक्ट लागू होता है, उसकी सदस्यता खत्म करने का प्रावधान रखना चाहिए।

सभापति महोदय, मैं यह भी बताना चाहूंगा कि इसके साथ-साथ इलेक्शन कमीशन को इंडिपेंडेंट माना है, सुप्रीम कोर्ट व हाई कोर्ट को इंडिपेंडेंट माना है। उनके जजेज के इम्पीचमेंट का प्रोसीजर बिल्कुल अलग है। इसी तरह से इलेक्शन कमीशन, चीफ इलेक्शन कमिशनर हो या इलेक्शन कमिशनर हो, उनके लिए भी इम्पीचमेंट हेतु वही प्रोसीजर किया गया है। अतः इम्पीचमेंट के लिए कमप्लीटली उनको प्रोटेक्ट किया है। वे इंडिपेंडेंट अथॉरिटी हैं। मैं यह भी बताना चाहूंगा कि इंडिपेंडेंट अथॉरिटी की वजह से इनको कई जगह तकलीफ आई। राजीव गांधी जी को भी इलेक्शन कमिशनर से तकलीफ आई। इम्पीचमेंट के अलावा अब ये जो एसआईआर की बात कर रहे हैं, तो इनसे सीधा सवाल पूछें। वर्ष 2002 के बाद अर्बनाइजेशन हुआ। कई लोग शहरों में बसे। ग्लोबलाइजेशन की वजह से कई लोग एक स्थान से दूसरे स्थान पर गए। वे वहां पर ऑर्डिनरी रेजिडेंट नहीं हैं, जो कि रिक्वायरमेंट है। सिटिजन और ऑर्डिनरी रेजिडेंट में कई लोग कन्फ्यूज होते हैं। उसमें दोनों रिक्वायरमेंट्स हैं कि वह सिटिजन के साथ ऑर्डिनरी रेजिडेंट भी होना चाहिए। ऑर्डिनरी

सिटीजन वे हैं कि वे वोटर कहीं के हो सकते हैं, जहां के ऑर्डिनरी रेजीडेंट्स हों। अगर ऑर्डिनरी रेजीडेंट नहीं हैं और उसका नाम वोटर लिस्ट में है तथा वह दूसरी जगह 25-30 साल पहले शिफ्ट हो चुका है, वहां भी नाम है। इसका मतलब है कि उसके नाम की डुप्लिकेशन को ठीक करना है या नहीं करना है? राहुल जी बता रहे थे कि एक ब्राजीलियन लेडी है, उसका कितनी बार नाम आ चुका है। आपके समय से जो गलतियां हुई हैं, वर्ष 2014 से पहले आपने जिस वोटर लिस्ट को बिगाड़ रखा है, उसे ठीक करने के लिए एसआईआर बहुत जरूरी है। यह देशहित और पब्लिक इंटरैस्ट में है।

महोदय, जो मतदाता मर गए हैं, जिनकी डेथ हो गई है, क्या उनको उस लिस्ट में रखना चाहिए? बिहार में 22 लाख मतदाता, जो ऑन रिकॉर्ड मर चुके हैं, लेकिन ये कहते हैं कि ऐसे लोगों के नाम लिस्ट में रहें, ताकि ये फर्जी मतदान कर सकें। इनकी यह आदत लगातार बनी हुई है। इसीलिए मरे हुए मतदाताओं के नाम पर ये फर्जी वोट देते थे या दिलवाते थे। इस तरह की इनकी आदत बन गई है। इसके अलावा कई लोगों का अता-पता नहीं है। कई लोग रोहिंग्या हैं। मैं बिहार की बात नहीं करूंगा। निशिकांत जी बता रहे थे कि बंगाल में कितने लोग वोटर बने। दूसरे देश बांग्लादेश से लोग आकर चुनाव में भाग लेंगे तो सरकार कैसे यह होने देगी। जो काम इनको करना था, वह आदरणीय मोदी जी और गृह मंत्री अमित शाह जी कर रहे हैं। यह काम बहुत पहले कर लेना चाहिए था। लगभग 65 लाख ऐसे मतदाता थे, जिनके नाम फर्जी जुड़े हुए थे। अगर वे सही होते, तो सक्षम अधिकारी के सामने आकर अपनी शिकायत देते और नाम जुड़वाने के लिए एप्लिकेशन देते। मेरी जानकारी में आया कि 65 लाख में से केवल 70 हजार लोगों ने अपने नाम जुड़वाने के लिए एप्लिकेशन दी। इसका मतलब 64 लाख से भी अधिक लोगों को इससे कोई लेना-देना नहीं था और ये कह रहे हैं कि हम गलती कर रहे हैं।

सभापति जी, बीएलओ रेस्पेक्टिव पार्टी का होता है। उनकी उस गांव व बूथ में जिम्मेदारी होती है। नाम जुड़वाना, नहीं जुड़वाना, गलत नाम हटवाना या जो मतदाता सही है, उसका नाम जुड़वाना, यह उनका काम है। इनकी पार्टी के सभी लोग लगे हुए थे, लेकिन हार इनको पच नहीं रही

है। राहुल जी, जो कांग्रेस के नेता हैं, बिहार के चुनाव से पहले ही एसआईआर पर जिस तरह से बोले और बिहार की जनता ने इनको खारिज कर दिया, क्योंकि ये असत्य बोलते हैं। आज की तारीख में मतदाता बहुत समझदार है। यह सही कहा गया है कि धूल आपके चेहरे पर है और आप आईना पोंछ रहे हैं। आप कब तक आईना पोंछेंगे? आप भारतीय जनता पार्टी को दोष नहीं दे सकते।

उसके साथ-साथ मैं पश्चिम बंगाल की बात करूंगा। पश्चिम बंगाल में तो एसआईआर और भी जरूरी है क्योंकि जिस हिसाब से बांग्लादेश का बॉर्डर ओपन किया गया और लोगों को आराम से आने दिया गया, वहां पर लाखों की संख्या में वे लोग हैं और वे कह रहे हैं कि अब मिले नहीं। अब वे वापस भागने लगे। उनको पता है कि पकड़े जाएंगे। अगर आप पश्चिम बंगाल में देखें, तो यह हाल हो रहा है। वहां एक भय का वातावरण खड़ा कर दिया गया है। वर्ष 2023 में पंचायत पोल में पश्चिम बंगाल में, क्योंकि वहां पर टीएमसी का शासन है, वहां पर इलेक्शन वॉयलेंस में 40 लोगों की मृत्यु हुई और करीब 20 हजार बूथ कैप्चर्स हुए।

सभापति महोदय, मैं आपको बताना चाहूंगा कि जिस हिसाब से हमारे कांग्रेस के मित्रों ने अभी एक्ट की बात की। जब स्पेशियली एक्ट 2023 में प्रावधान है और जब सुप्रीम कोर्ट में चैलेंज है, आपको यह पता है, आप वहां जाते हैं। जब लोक सभा ने लॉ पास कर दिया, तो यहां पर बोलने का कोई औचित्य नहीं है। पॉर्लियामेंट का काम पूरा हो गया। पॉर्लियामेंट कुछ कर नहीं सकती है। जब पॉर्लियामेंट ने मेजोरिटी से लॉ पास कर दिया, तो अब उसको सुप्रीम कोर्ट देखेगा और सुप्रीम कोर्ट ने तो पहले ही कह दिया है कि जजमेंट के द्वारा जो यह व्यवस्था दे रहे हैं, वह तब तक दे रहे हैं, जब तक पॉर्लियामेंट कानून नहीं बनाती है, क्योंकि भारत के संविधान में साफ लिखा हुआ है, इंडिकेट किया हुआ है कि जब तक पॉर्लियामेंट कानून नहीं बनाती, तब तक हम जो दे रहे हैं, कमेटी की व्यवस्था रहेगी। जैसे ही पॉर्लियामेंट कानून बना देगी, तो उसके हिसाब से होगा, लेकिन सुप्रीम कोर्ट ने यह तो नहीं कहा है कि आप कैसी कमेटी बनाएंगे? यह कहीं इंडिकेट नहीं किया है, लेकिन ये जबर्दस्ती उस बात को लेकर के चल रहे हैं, जिसमें कोई सब्सटेंस नहीं है।

सभापति महोदय, मैं यह भी बताना चाहूंगा कि जिस हिसाब से ईवीएम और बैलेट की बात

करते हैं, जैसा हमारे पूर्व वक्ताओं ने बताया कि ईवीएम अभी से नहीं हैं, ईवीएम बहुत पहले से हैं। ईवीएम वर्ष 2014 के भी बहुत पहले से हैं, लेकिन जब तक वर्ष 2014 से पहले ये चुनाव जीतते रहे, उस समय ईवीएम में कोई गड़बड़ी नहीं हुई। उस समय ईवीएम का जो स्टैंडर्डाइजेशन था, जो टेक्नोलॉजी थी, वह कम थी। उस समय उनको कोई तकलीफ नहीं थी। जब तक चुनाव जीतते हैं, लेकिन यह अजीबो-गरीब स्टैंडर्ड है कि जब आप चुनाव हार रहे हो, तब अपने आप को नहीं देख रहे हो कि हमारी गलती क्या है? अब देश की जनता आपकी बातों में आने वाली नहीं है। देश का मतदाता बहुत समझदार है। इसीलिए आप बिहार में रिजेक्ट हुए और बिहार में रिजेक्ट होने के बाद भी अभी तक समझ में नहीं आया, क्योंकि मतदाताओं ने, जो बिहार में शुरू में स्थिति थी, जब मतदाता ने कहा कि यह पार्टी सिर्फ ... * बोलती है और मतदाता को ...* बनाने की कोशिश करती है इसीलिए पूरी तरह से रिजेक्ट किया और ये पांच-छह सीटों तक सीमित होकर रह गए। ये बैलेट पेपर की बात करते हैं। जिस हिसाब से ये पहले बैलेट पेपर पर कब्जा करते थे, अब वह स्थिति आ नहीं रही है। उस वजह से लंबे समय तक इन्होंने उस बैलेट पेपर के आधार पर ये सब किया। अब जब टेक्नोलॉजी इतनी बढ़ गई है कि उस टेक्नोलॉजी के तहत हम कह सकते हैं कि ईवीएम में किसी तरह की कोई कमी नहीं हो सकती और सुप्रीम कोर्ट में भी यह मामला गया, वहां पर भी देखा गया, इन्होंने वहां पर भी शिकायत की, केस लड़ा। उसके बाद भी उनको कुछ नहीं मिला, तो अब इनको देखना चाहिए कि ईवीएम, बैलेट पेपर और एसआईआर के फालतू मुद्दे उठाकर, इनको कुछ नहीं मिलेगा।

मैं सुप्रिया सुले जी को धन्यवाद दूंगा, उन्होंने कहा कि मैं ईवीएम और एसआईआर वगैरह की बातें मैं नहीं उठाना चाहती हूं, लेकिन दूसरी बातें जो उन्होंने उठायी, उनके साथ मैं अपने आप को संबद्ध नहीं करता हूं। जहां तक चार बातें, खासकर राहुल जी ने कही कि सीजेआई को क्यों रिमूव किया, यह तो पार्लियामेंट ने किया है।

उन्होंने चीफ इलेक्शन कमिश्नर के इम्युनिटी की बात की। उनको कानून का पता ही नहीं

* Not recorded as ordered by the Chair.

है। उनको इस बात का ध्यान ही नहीं है कि यह इम्युनिटी सभी पब्लिक सर्वेन्ट्स को मिलती है, इसमें कोई ऐसी बात नहीं है। इसलिए उनके पास सिर्फ और सिर्फ एक ही बात रह गयी, वे सिर्फ एक ही बात कहते हैं - वोट चोरी, वोट चोरी।

हमने आज उनका फिलॉसिफिकल भाषण सुना। उनके भाषण को सुनकर हमें लगा कि ये कहां ले जा रहे हैं और कहां ले जाएंगे? हालांकि, मेरे कई मित्र बोल रहे थे कि वे क्या बोल रहे थे, तो मैंने कहा कि वे क्या बोल रहे थे, यह उन्हें खुद को ही पता नहीं है। आप बाहर जाकर उनसे पूछ लीजिए, उनको खुद ही यह पता नहीं कि वे क्या बोल रहे थे।

महोदय, ये मेरे लास्ट प्वायंट्स हैं। इसके बाद मैं 'सम-अप' करूंगा। जहां तक इलेक्शन रिफॉर्म्स की बात है, कभी भी काँग्रेस ने इलेक्शन रिफॉर्म्स के लिए प्रयास नहीं किया। दिनेश गोस्वामी कमेटी की वर्ष 1990 में रिपोर्ट थी। एन.एन. वोहरा कमेटी ने वर्ष 1993 में रिपोर्ट दी। उसको इन्होंने कुछ नहीं किया।

महोदय, मैं हमारे पूर्व प्रधान मंत्री स्वर्गीय अटल बिहारी वाजपेयी जी को धन्यवाद दूंगा। जब उनके नेतृत्व में हमारी एनडीए की सरकार थी, तब जनप्रतिनिधित्व कानून में संशोधन करके धारा 33ए को लाया गया। काँग्रेस के लोग कभी नहीं चाहते थे कि जो अपराध करने वाले लोग हैं, वे उसके बारे में विवरण दें, लेकिन वाजपेयी जी ने जनप्रतिनिधित्व अधिनियम में संशोधन किया, जिसके तहत अपराधों का विवरण आज देना पड़ता है। पहले चाहे किसी ने किसी का मर्डर किया हो या कुछ किया हो, अगर ऐसा कोई अपराध का मुकदमा उन पर चल रहा होता था तो उन्हें चुनाव लड़ने से पहले उसे डिस्कलोज करने की जरूरत नहीं थी, लेकिन भारतीय जनता पार्टी और एनडीए की सरकार ने इसे पहली बार किया। राज्य सभा में पहले जिस हिसाब से चलता था, वह एक तरह से वोट बिकने का काम होता था। वे ओपेन बैलेट करके चुनाव करते थे। इसके बारे में भी बहुत बड़े इलेक्शन सुधार का काम किया गया।

सभापति महोदय, जो लोग चुनाव आयोग की बात करते हैं, एक संवैधानिक संस्था के बारे में बात करते हैं, मैं राज नारायण वर्सेज इन्दिरा गाँधी की बात करना चाहूंगा। इलाहाबाद उच्च न्यायालय

ने इन्दिरा गाँधी के चुनाव पर भ्रष्ट आचरण की वजह से फैसला दिया। सुप्रीम कोर्ट ने माना कि 'फेयर एण्ड फ्री इलेक्शन' एक बेसिक स्ट्रक्चर है। वह 'फेयर एण्ड फ्री इलेक्शन' न होने की वजह से, उनके भ्रष्ट आचरण की वजह से उनका चुनाव रद्द हुआ। तब पूरे देश में आवाज उठी कि 'सिंहासन खाली करो', तो उन्होंने पूरे देश पर इमरजेंसी थोप दी। इमरजेंसी थोप कर अपना चुनाव वैलिड कराने के लिए भारत के संविधान में संशोधन किया और यह लिखा कि प्राइम मिनिस्टर और स्पीकर के इलेक्शन को चैलेंज नहीं किया जा सकता है। इतिहास में आज तक किसी देश में ऐसा नहीं हुआ, लेकिन इस तरह का कार्य उन लोगों ने किया, जो आज इस तरह की बातें कर रहे हैं। हमारी ज्युडिशियरी, सुप्रीम कोर्ट इंडिपेंडेंट है। जब इलाहाबाद उच्च न्यायालय ने फैसला दिया, उसके बाद पार्लियामेंट ने कंस्टीट्यूशन अमेंडमेंट करके उनके चुनाव को 'अपहेल्ड' किया, लेकिन हमारी ज्युडिशियरी से, पार्लियामेंट से, इलेक्शन कमीशन से भी ऊपर जनता है। जब वर्ष 1977 में जब इन्दिरा गाँधी जनता की अदालत में गयी, जब वोटर्स के पास गयी तो वर्ष 1977 में जनता ने काँग्रेस को बुरी तरह से 'आउट' किया और जनता ने इमरजेंसी के आधार पर 'आउट' किया। इससे आप सोच सकते हैं कि हमारे मतदाता बहुत ही जागरूक हैं, समझदार हैं। काँग्रेस मतदाता को समझने में भूल कर रही है। ऑपोजीशन के लोग मतदाता को समझने में भूल कर रहे हैं, 'इंडी' अलाएंस के लोग इसमें भूल कर रहे हैं।

महोदय, मैं यह भी बताना चाहूंगा कि बूथ कैप्चरिंग की परम्परा काँग्रेस में अभी की नहीं है, यह बहुत पुरानी है, यह नेहरू जी के समय की है। सबसे पहले बूथ कैप्चरिंग का मामला वर्ष 1957 में आया था।

सभापति महोदय, आप तो बहुत सीनियर मेम्बर हैं, आपको तो ध्यान होगा कि वर्ष 1987 में जम्मू और कश्मीर में क्या हुआ? 13 इलेक्टेड मेम्बर्स को किस तरह से थ्रेट दिया गया और रीगिंग करके इलेक्शन को पूरे कब्जे में किया गया, यह काँग्रेस की डीएनए में है। यही नहीं, चुनी हुई सरकारों को अनुच्छेद 356 लागू करके 100 बार से ज्यादा उन सरकारों को बर्खास्त किया और राष्ट्रपति शासन लागू किया और आज ये लोग यह बात करते हैं कि इलेक्शन कमिश्नर की चयन समिति में

कौन होना चाहिए, कौन नहीं होना चाहिए। आप तो उसमें हैं। आपने तो ऐसी कोई कमेटी ही नहीं बनाई, ऐसा कोई कानून ही नहीं लाया। आज तक उसे प्रेसिडेंट ही करते थे।

जिस हिसाब से हम रिफॉर्म की बात करते हैं, मोदी जी के टाइम जो रिफॉर्म्स हुए, यदि किसी ने नारी शक्ति वंदन अधिनियम के तहत महिलाओं को 33 परसेंट आरक्षण देने का काम किया तो प्रधानमंत्री मोदी जी ने किया। ... (व्यवधान) इस बार यह लागू होगा। आप इसकी चिंता मत कीजिए।

महोदय, दूसरी तरफ हम युवाओं की बात करते हैं। जो युवा 18 साल की उम्र का है, उसकी चिंता भी भारतीय जनता पार्टी ने शुरू की। यह काम भी मोदी जी के टाइम में शुरू हुआ। 1 जनवरी को जो युवा 18 साल की उम्र पूरी करेगा, उसको वोट देने का अधिकार होगा। अगर उसके दो दिन पहले इलेक्शन हो जाए तो वह एलीजिबल नहीं होगा। मोदी जी ने इनके लिए भी प्रयास किया कि इनकी एलीजिबिलिटी चार स्टेप्स में की जाए। इसके लिए उन्होंने 1 जनवरी, 1 अप्रैल, 1 जुलाई और 1 अक्टूबर का प्रावधान किया। इस पीरियड के पहले कभी भी जब उसकी उम्र 18 साल होती है, तो वह वोट देने के लिए एन्टाइटल होता है। पहले उसको पांच साल के लिए इंतजार करना पड़ता था। अगर हमारे युवाओं के लिए भी किसी ने काम किया तो प्रधानमंत्री मोदी जी ने किया। उनका भी पार्टिसिपेशन होना चाहिए, क्योंकि वही हमारे देश के भविष्य हैं। यह भी अपने आप में एक बहुत बड़ा काम हुआ।

सभापति महोदय, 'वन नेशन - वन इलेक्शन' की जो बात है, वह भी अपने आप में बहुत बड़ा चुनाव सुधार है। इसमें गवर्नेंस का भी फर्क पड़ेगा। इकोनॉमिकली देश को करीब 5 से 7 लाख करोड़ रुपये का पांच साल में फर्क पड़ेगा। जब भी चुनाव सुधार की बात आती है, तब कांग्रेस और इंडिया एलाएन्स के लोग हमेशा विरोध करते हैं। वे कभी भी देश के हित में बात नहीं करते हैं। अगर वे बात करते हैं तो अपने हित के बारे में बात करते हैं, अपनी पार्टी के हित में बात करते हैं। ... (व्यवधान)

माननीय सभापति : अभी और भी स्पीकर्स हैं।

... (व्यवधान)

श्री पी. पी. चौधरी : महोदय, मैं सात बजे तक अपनी बात खत्म कर दूंगा। हाउस सात बजे तक एक्स्टेंड हुआ है। ... (व्यवधान) जो व्यक्ति 40 परसेंट तक दिव्यांग हैं, वर्ष 2024 के लोक सभा इलेक्शन में 90 लाख दिव्यांग लोगों को वोट देने का अधिकार मोदी जी ने दिया। जो बुजुर्ग 85 प्लस के हैं, उनमें 81 लाख बुजुर्ग व्यक्तियों के घर जाकर वोट दिलाने का काम किया गया।

महोदय, मैं बताना चाहूंगा कि देश में पहले जो नक्सल एक्टिविटीज थी, वर्ष 2009 के लोक सभा चुनाव में करीब 18 लोग मारे गए। वर्ष 2010 में नक्सलियों द्वारा सीआरपीएफ के करीब 76 जवानों को मारा गया। हमारे गृह मंत्री अमित शाह जी के स्ट्रिक्ट होने की वजह से कई नक्सलियों ने सरेंडर किया। अक्टूबर 2025 में 210 नक्सलियों ने सरेंडर किया। वर्ष 2025 में अभी तक 1225 नक्सलियों ने सरेंडर किया। ये सारे लोग चुनाव में किसी न किसी तरह से गड़बड़ी करते थे। वे बूथ कैप्चरिंग करते थे। वर्ष 2023 तक 40 ऐसे गांव थे, जहां 40 सालों के बाद मतदान हुआ। ... (व्यवधान)

18.58 hrs

(Hon. Speaker in the Chair)

माननीय अध्यक्ष: पी.पी. चौधरी साहब सुप्रीम कोर्ट के वकील हैं। वह सुप्रीम कोर्ट में दो घंटे तक बोलते हैं।

श्री पी. पी. चौधरी : अध्यक्ष महोदय, चुनाव आयोग ने वर्ष 2025 में करीब 28 सुधार किए हैं। सभी पोलिटिकल पार्टियों से मिल कर उन्होंने सुधार किया है। ... (व्यवधान)

माननीय अध्यक्ष: क्या इनको एक घंटा और सुनना है?

श्री पी. पी. चौधरी : महोदय, मैं यही बताना चाहूंगा कि चाहे हमारे एक बूथ पर एक ही वोटर क्यों न हो, वहां भी उसको वोट देने का अधिकार दिया गया है।

अध्यक्ष जी, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपका बहुत-बहुत धन्यवाद करता हूं। चुनाव सुधार के बारे में मैं एक और रिक्वेस्ट करता हूं, इससे आप भी हमेशा परेशान रहते हैं। झूठ बोलने की जो आदत है, रिप्रेजेंटेशन एक्ट में एक अमेंडमेंट होना चाहिए कि झूठ बोलने के आधार पर उसकी सदस्यता चली जानी चाहिए। अगर ऐसा हो गया तो कोई झूठ नहीं बोलेगा और

गुमराह भी नहीं करेगा।

माननीय अध्यक्ष: सीनियर एडोवोकेट पी. पी. चौधरी जी ने सदन के अंदर सारे विषयों को रख दिया है।

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, मैं कल आपको मौका दे दूंगा। क्या और कोई सदस्य बोलने के लिए बाकी है?

वकील साहब, आप बैठ जाइए, क्योंकि आपके बोलने का टाइम पूरा हो गया। कोई भी सदस्य बोल कर तुरंत ही नहीं जाए, क्योंकि यह अच्छी परंपरा नहीं है।

सभा की कार्यवाही कल बुधवार दिनांक 10 दिसम्बर, 2025 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

19.00 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, December 10, 2025/Agrahayana 19, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Dr. Kalyan Vaijinathrao Kale	135
2	Shri Anup Sanjay Dhotre	124
3	Shri Bhausahab Rajaram Wakchaure	125
4	Shri Bhumare Sandipanrao Asaram	121
5	Shri Bunty Vivek Sahu	139
6	Shri C N Annadurai	134
7	Shri Chandra Prakash Joshi	138
8	Shri Eswarasamy K	123
9	Shri Gopal Jee Thakur	127
10	Shri Harish Chandra Meena	132
11	Shri Jagdambika Pal	137
12	Shri Janardan Singh Sigriwal	122
13	Shri Lalji Verma	136
14	Shri Nilesh Dnyandev Lanke	121
15	Shri Parimal Suklabaidya	133
16	Shri Pradeep Purohit	140
17	Shri Ramasahayam Raghuram Reddy	135
18	Shri Ramvir Singh Bidhuri	131
19	Shri Sachithanantham R	136
20	Shri Selvam G	134
21	Shri Tatkare Sunil Dattatrey	128
22	Shri Y S Avinash Reddy	126
23	Smt. Bijuli Kalita Medhi	139
24	Smt. June Maliah	129
25	Smt. Kamlesh Jangde	127
26	Smt. Krishna Devi Shivshankar Patel	130

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	1429
2	Adv Gowaal Kagada Padavi	1599, 1571
3	Adv Priya Saroj	1448
4	Adv. Adoor Prakash	1519, 1429
5	Adv. Chandra Shekhar	1427
6	Dr. Alok Kumar Suman	1424
7	Dr. Amar Singh	1528
8	Dr. Amol Ramsing Kolhe	1592, 1410
9	Dr. Anand Kumar	1431
10	Dr. Angomcha Bimol Akoijam	1381
11	Dr. Bhola Singh	1401, 1590
12	Dr. Byreddy Shabari	1445
13	Dr. C M Ramesh	1554
14	Dr. D Ravi Kumar	1608
15	Dr. D. Purandeswari	1490
16	Dr. Ganapathy Rajkumar P	1514, 1476
17	Dr. Gumma Thanuja Rani	1566
18	Dr. Hemang Joshi	1451
19	Dr. Hemant Vishnu Savara	1439
20	Dr. K Sudhakar	1475
21	Dr. Kadiyam Kavya	1531
22	Dr. Kakoli Ghosh Dastidar	1530
23	Dr. Kalanidhi Veeraswamy	1543
24	Dr. Kirsan Namdeo	1569, 1413
25	Dr. Lata Wankhede	1407
26	Dr. M K Vishnu Prasad	1473
27	Dr. M P Abdussamad Samadani	1460
28	Dr. Mallu Ravi	1398

29	Dr. Manna Lal Rawat	1396
30	Dr. Mohammad Jawed	1477
31	Dr. Prabha Mallikarjun	1558
32	Dr. Prashant Yadaorao Padole	1385, 1399, 1413
33	Dr. Rajesh Mishra	1590
34	Dr. Rani Srikumar	1609
35	Dr. Ricky Andrew J Syngkon	1436
36	Dr. Sanjay Jaiswal	1403
37	Dr. Sharmila Sarkar	1522
38	Dr. Shashi Tharoor	1419
39	Dr. Shivaji Bandappa Kalge	1443
40	Dr. Shrikant Eknath Shinde	1463, 1397, 1589
41	Dr. T Sumathy Alias Thamizhachi Thangapandian	1488
42	Dr. Thirumaavalavan Tholkappiyan	1545
43	Dr. Vinod Kumar Bind	1411
44	Md Abu Taher Khan	1595
45	Md. Rakibul Hussain	1450
46	Mr Pathan Yusuf	1507
47	Mrs Ruchi Vira	1487
48	Ms Iqra Choudhary	1432
49	Ms Kangna Ranaut	1408
50	Ms Sayani Ghosh	1502
51	Ms. Mahua Moitra	1442
52	Ms. Praniti Sushilkumar Shinde	1571
53	Ms. S Jothimani	1426
54	Prof. Varsha Eknath Gaikwad	1410
55	Shri Chhotelal	1561
56	Shri Radhakrishna	1538
57	Shri Selvaganapathi T.M.	1574

58	Shri Abhishek Banerjee	1508
59	Shri Adhikari Deepak Dev	1404
60	Shri Adhikari Soumendu	1454
61	Shri Aditya Yadav	1501
62	Shri Ajay Kumar Mandal	1388
63	Shri Alok Sharma	1465, 1405
64	Shri Amra Ram	1516
65	Shri Anil Firojiya	1416, 1451
66	Shri Anil Yeshwant Desai	1468
67	Shri Anto Antony	1429
68	Shri Anurag Sharma	1536
69	Shri Anurag Singh Thakur	1464
70	Shri Arun Bharti	1534
71	Shri Arun Govil	1408
72	Shri Arun Kumar Sagar	1604
73	Shri Arvind Dharmapuri	1523
74	Shri Arvind Ganpat Sawant	1537
75	Shri Asaduddin Owaisi	1453
76	Shri Ashish Dubey	1578
77	Shri Ashok Kumar Rawat	1440, 1391
78	Shri Atul Garg	1407
79	Shri Avimanyu Sethi	1527, 1525
80	Shri B K Parthasarathi	1567, 1542
81	Shri B Y Raghavendra	1529
82	Shri Babu Singh Kushwaha	1489
83	Shri Baijayant Panda	1452
84	Shri Bajrang Manohar Sonwane	1417
85	Shri Balabhadra Majhi	1549, 1423
86	Shri Balashowry Vallabhaneni	1504
87	Shri Balwant Baswant Wankhade	1413

88	Shri Balya Mama Suresh Gopinath Mhatre	1479
89	Shri Bapi Haldar	1480
90	Shri Bastipati Nagaraju	1542
91	Shri Bhajan Lal Jatav	1387
92	Shri Bhartruhari Mahtab	1405
93	Shri Bhaskar Murlidhar Bhagare	1410
94	Shri Bhojraj Nag	1416
95	Shri Bhumare Sandipanrao Asaram	1443
96	Shri Bibhu Prasad Tarai	1526, 1590
97	Shri Bidyut Baran Mahato	1605, 1451
98	Shri Bishnu Pada Ray	1455
99	Shri Brijendra Singh Ola	1548
100	Shri Brijmohan Agrawal	1517
101	Shri Buntty Vivek Sahu	1557, 1525
102	Shri C N Annadurai	1483
103	Shri Captain Brijesh Chowta	1556, 1423, 1451
104	Shri Captain Viriato Fernandes	1447
105	Shri Chamala Kiran Kumar Reddy	1470, 1440
106	Shri Chandra Prakash Joshi	1590, 1533
107	Shri Charanjit Singh Channi	1413
108	Shri Chavan Ravindra Vasantrao	1555, 1553
109	Shri Chavda Vinod Lakhamshi	1551
110	Shri Chintamani Maharaj	1486
111	Shri Daggumalla Prasada Rao	1567
112	Shri Damodar Agrawal	1408
113	Shri Darshan Singh Choudhary	1511
114	Shri Deepender Singh Hooda	1513
115	Shri Devesh Shakya	1582
116	Shri Devusinh Chauhan	1411, 1416, 1451

117	Shri Dhairyasheel Sambhajirao Mane	1553, 1555
118	Shri Dharmendra Yadav	1386
119	Shri Dileshwar Kamait	1438
120	Shri Dilip Saikia	1458
121	Shri Dinesh Chandra Yadav	1588
122	Shri Dulu Mahato	1465, 1486
123	Shri Durai Vaiko	1532
124	Shri Dushyant Singh	1495
125	Shri E T Mohammed Basheer	1600
126	Shri E Tukaram	1449
127	Shri Eatala Rajender	1414
128	Shri G Lakshminarayana	1541
129	Shri G M Harish Balayogi	1492, 1444
130	Shri Gajendra Singh Patel	1557
131	Shri Ganesh Singh	1405, 1590
132	Shri Gaurav Gogoi	1415
133	Shri Giridhari Yadav	1420, 1588
134	Shri Gopal Jee Thakur	1590
135	Shri Govind Makthappa Karjol	1581
136	Shri Gurjeet Singh Aujla	1520
137	Shri Gyaneshwar Patil	1443
138	Shri Hanuman Beniwal	1427
139	Shri Hasmukhbhai Somabhai Patel	1525
140	Shri Hibi Eden	1433
141	Shri Imran Masood	1459
142	Shri Isha Khan Choudhury	1591
143	Shri Jagadish Chandra Barma Basunia	1469
144	Shri Jagannath Sarkar	1471
145	Shri Jagdambika Pal	1423

146	Shri Jai Parkash	1434
147	Shri Janardan Mishra	1590, 1451
148	Shri Jashubhai Bhilubhai Rathva	1403
149	Shri Jaswantsinh Sumanbhai Bhabhor	1572, 1423
150	Shri Jitendra Kumar Dohare	1601
151	Shri Joyanta Basumatary	1587
152	Shri Jyotirmay Singh Mahato	1606
153	Shri K C Venugopal	1457
154	Shri K E Prakash	1441
155	Shri K Radhakrishnan	1467
156	Shri K Sudhakaran	1399, 1413
157	Shri Karan Bhushan Singh	1409
158	Shri Karti P Chidambaram	1429
159	Shri Kaushalendra Kumar	1420
160	Shri Kesineni Sivanath	1576
161	Shri Khagen Murmu	1406, 1405
162	Shri Kodikunnil Suresh	1570
163	Shri Konda Vishweshwar Reddy	1493
164	Shri Kota Srinivasa Poojary	1500
165	Shri Kripanath Mallah	1547
166	Shri Krishna Prasad Tenneti	1465, 1392
167	Shri Kuldeep Indora	1546
168	Shri Lavu Sri Krishna Devarayalu	1444, 1408
169	Shri Lumbaram Choudhary	1605, 1451, 1416
170	Shri M K Raghavan	1506
171	Shri M Mallesh Babu	1478
172	Shri Maddila Gurumoorthy	1491
173	Shri Magunta Sreenivasulu Reddy	1518, 1527
174	Shri Mahendra Singh Solanky	1590, 1406, 1451, 1416
175	Shri Malaiyarasan D	1412

176	Shri Malvinder Singh Kang	1586
177	Shri Mani A	1485
178	Shri Manickam Tagore B	1499
179	Shri Manish Jaiswal	1486
180	Shri Manish Tewari	1510
181	Shri Manoj Tiwari	1549, 1405, 1406
182	Shri Mitesh Patel Bakabhai	1525
183	Shri Mohibbullah	1389
184	Shri Mohite Patil Dhairyasheel Rajsinh	1422, 1410
185	Shri Muhammed Hamdullah Sayeed	1400
186	Shri Mukeshkumar Chandrakaant Dalal	1406, 1416, 1451
187	Shri Murari Lal Meena	1428, 1413
188	Shri Narayan Tatu Rane	1403
189	Shri Naresh Chandra Uttam Patel	1601
190	Shri Naresh Ganpat Mhaske	1397, 1463, 1589
191	Shri Navaskani K	1483
192	Shri Naveen Jindal	1446
193	Shri Neeraj Maurya	1395
194	Shri Nilesh Dnyandev Lanke	1443
195	Shri P C Mohan	1562, 1439, 1465, 1405
196	Shri P P Chaudhary	1423, 1486
197	Shri P V Midhun Reddy	1512
198	Shri Parshottambhai Rupala	1552
199	Shri Partha Bhowmick	1421
200	Shri Patel Umeshbhai Babubhai	1579
201	Shri Prabhakar Reddy Vemireddy	1527, 1518
202	Shri Pradeep Kumar Singh	1406
203	Shri Pradyut Bordoloi	1415
204	Shri Pratap Chandra Sarangi	1564

205	Shri Praveen Patel	1526, 1416
206	Shri Pushpendra Saroj	1481
207	Shri Putta Mahesh Kumar	1392
208	Shri Rahul Gandhi	1384
209	Shri Rahul Kaswan	1382
210	Shri Rahul Singh Lodhi	1578
211	Shri Raja A	1461
212	Shri Raja Ram Singh	1418
213	Shri Rajabhau Parag Prakash Waje	1498
214	Shri Rajeev Rai	1521
215	Shri Rajesh Naranbhai Chudasama	1584
216	Shri Rajesh Ranjan	1594
217	Shri Rajesh Verma	1407
218	Shri Rajkumar Chahar	1486, 1408, 1451
219	Shri Rajkumar Roat	1390
220	Shri Rajmohan Unnithan	1425
221	Shri Raju Bista	1573
222	Shri Rakesh Rathor	1550
223	Shri Ram Shiromani Verma	1593
224	Shri Ramasahayam Raghuram Reddy	1413
225	Shri Ranjit Dutta	1607
226	Shri Ravindra Dattaram Waikar	1589, 1397
227	Shri Ravindra Shukla Alias Ravi Kishan	1597, 1416, 1451
228	Shri Richard Vanlalhmangaiha	1568
229	Shri S Jagathratchakan	1535
230	Shri S Venkatesan	1462
231	Shri Sanatan Pandey	1383
232	Shri Sanjay Dina Patil	1410
233	Shri Sanjay Haribhau Jadhav	1482, 1537

234	Shri Sanjay Uttamrao Deshmukh	1577
235	Shri Sasikanth Senthil	1402
236	Shri Satpal Brahamchari	1544
237	Shri Saumitra Khan	1496
238	Shri Selvam G	1483
239	Shri Shafi Parambil	1559
240	Shri Shashank Mani	1474
241	Shri Shrirang Appa Chandu Barne	1589, 1397
242	Shri Shyamkumar Daulat Barve	1484
243	Shri Sribharat Mathukumilli	1515
244	Shri Sudama Prasad	1393
245	Shri Sudheer Gupta	1555, 1553
246	Shri Sukanta Kumar Panigrahi	1549, 1533
247	Shri Sunil Bose	1399
248	Shri Suresh Kumar Kashyap	1590, 1423
249	Shri Suresh Kumar Shetkar	1499, 1603
250	Shri T R Baalu	1598
251	Shri Tangella Uday Srinivas	1456
252	Shri Tanuj Punia	1437, 1429
253	Shri Tariq Anwar	1580
254	Shri Tejasvi Surya	1525
255	Shri Tharaniventhan M S	1524
256	Shri Trivendra Singh Rawat	1565, 1403
257	Shri Ujjwal Raman Singh	1415
258	Shri Ummeda Ram Beniwal	1540
259	Shri V K Sreekandan	1509, 1603
260	Shri Varun Chaudhry	1494
261	Shri Vijay Baghel	1575
262	Shri Vijayakumar Alias Vijay Vasanth	1603
263	Shri Virendra Singh	1394

264	Shri Vishaldada Prakashbapu Patil	1463, 1397
265	Shri Vishnu Datt Sharma	1466
266	Shri Vishnu Dayal Ram	1497
267	Shri Vishweshwar Hegde Kageri	1533, 1451
268	Shri Yogender Chandolia	1451, 1423, 1416
269	Smt. Anita Nagarsingh Chouhan	1435, 1408
270	Smt. Bag Mitali	1503
271	Smt. Bharti Pardhi	1397, 1463, 1589
272	Smt. Bijuli Kalita Medhi	1403
273	Smt. D K Aruna	1557
274	Smt. Delkar Kalaben Mohanbhai	1560, 1443
275	Smt. Harsimrat Kaur Badal	1391
276	Smt. Jyotsna Charandas Mahant	1437
277	Smt. Kamaljeet Sehrawat	1406, 1486
278	Smt. Kamlesh Jangde	1451
279	Smt. Lovely Anand	1610
280	Smt. Mahima Kumari Mewar	1533
281	Smt. Mala Rajya Laxmi Shah	1408
282	Smt. Mala Roy	1430
283	Smt. Malvika Devi	1602
284	Smt. Manju Sharma	1585
285	Smt. Poonamben Hematbhai Maadam	1596
286	Smt. Priyanka Gandhi Vadra	1563
287	Smt. Rachna Banerjee	1472, 1507
288	Smt. Roopkumari Choudhary	1533, 1423
289	Smt. Sajda Ahmed	1421
290	Smt. Sanjna Jatav	1539
291	Smt. Shambhavi	1407
292	Smt. Shobhanaben Mahendrasinh Baraiya	1486, 1451

293	Smt. Smita Uday Wagh	1423
294	Smt. Supriya Sule	1422, 1410
295	Smt. Vijaylakshmi Devi	1451
296	Thiru Arun Nehru	1583
297	Thiru D M Kathir Anand	1505, 1488
298	Thiru Thanga Tamilselvan	1476, 1462

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Agriculture and Farmers Welfare	: 121, 123, 124, 128, 129, 130, 133, 136, 139, 140
Commerce and Industry	:
Cooperation	: 137
Fisheries, Animal Husbandry and Dairying	:
Heavy Industries	: 126, 131
Home Affairs	: 122
Panchayati Raj	: 134
Rural Development	: 127, 132, 135, 138
Social Justice and Empowerment	: 125
Steel	:
Textiles	:

(ii) Ministry-wise Index to Unstarred Questions

Agriculture and Farmers Welfare	: 1394, 1396, 1414, 1415, 1417, 1420, 1422, 1427, 1436, 1443, 1444, 1450, 1454, 1460, 1461, 1467, 1473, 1483, 1485, 1486, 1491, 1501, 1502, 1504, 1515, 1519, 1528, 1536, 1537, 1539, 1546, 1552, 1554, 1555, 1558, 1559, 1565, 1576, 1577, 1581, 1589, 1593, 1596, 1599, 1600, 1601, 1604, 1605, 1608, 1609, 1610
Commerce and Industry	: 1382, 1392, 1398, 1405, 1410, 1412, 1429, 1430, 1462, 1493, 1509, 1516, 1525, 1533, 1540, 1542, 1556, 1571, 1590, 1602, 1607
Cooperation	: 1385, 1451, 1472, 1487, 1496, 1500, 1503, 1517, 1557, 1580
Fisheries, Animal Husbandry and Dairying	: 1400, 1402, 1433, 1434, 1438, 1441, 1446, 1447, 1456, 1480, 1481, 1495, 1498, 1499, 1506, 1507, 1512, 1524, 1527, 1544, 1549, 1561, 1569, 1579, 1582
Heavy Industries	: 1437, 1445, 1474, 1490, 1511, 1532, 1548, 1553, 1562
Home Affairs	: 1383, 1384, 1397, 1399, 1408, 1431, 1442, 1449, 1453, 1455, 1457, 1458, 1464, 1468, 1469, 1470, 1471, 1482, 1497, 1510, 1514, 1538, 1560, 1563, 1587
Panchayati Raj	: 1381, 1409, 1416, 1440, 1477, 1488, 1492, 1521, 1523, 1530, 1534, 1541, 1547, 1566, 1573, 1588, 1592

Rural Development	: 1386, 1387, 1388, 1389, 1390, 1403, 1404, 1407, 1413, 1419, 1426, 1428, 1432, 1435, 1459, 1475, 1479, 1494, 1508, 1529, 1543, 1550, 1551, 1568, 1570, 1583, 1584, 1591, 1594, 1595, 1597, 1603
Social Justice and Empowerment	: 1391, 1395, 1406, 1411, 1423, 1424, 1425, 1448, 1452, 1466, 1478, 1484, 1489, 1505, 1513, 1518, 1522, 1531, 1535, 1545, 1567, 1572, 1598, 1606
Steel	: 1465, 1526, 1574, 1575
Textiles	: 1393, 1401, 1418, 1421, 1439, 1463, 1476, 1520, 1564, 1578, 1585, 1586

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
